

Eighteenth Series, Vol. XIII No. 10

Tuesday, February 10, 2026

Magha 21, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. XIII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Krishna Bist

Deputy Director

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

Eighteenth Series, Vol. XIII, Seventh Session, 2026/1947 (Saka)

No. 10, Tuesday, February 10, 2026/ Magha 21, 1947 (Saka)

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWER TO QUESTION	
Starred Question No. 141	10-13
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 142 to 160	13-168
(ii) Unstarred Question Nos. 1611 to 1840	168-1092

PAPERS LAID ON THE TABLE 1092-1105

**STANDING COMMITTEE ON CHEMICALS
AND FERTILIZERS**

(i) 16 th to 19 th Reports	1105-1106
(ii) Statements	1107

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the 188th Report of the Standing Committee on Commerce on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimize Imports'

Shri Jitin Prasada	1108

MATTERS UNDER RULE 377 1111-1130

(i) Need to establish a Kendriya Vidyalaya and a Skill Development Centre in Phulpur Parliamentary Constituency in Uttar Pradesh	
Shri Praveen Patel	1111

(ii) Need to depute adequate medical staff and provide essential facilities in Cancer Hospital in Bargarh, Odisha	
Shri Pradeep Purohit	1112

(iii) Need to strengthen the public safety alert and emergency response system in Palghar-Vasai Industrial Area in Maharashtra in the wake of recent Chlorine Gas leakage in the region	
Dr. Hemant Vishnu Savara	1112-1113

(iv)	Need to develop National Potato Development Board	Shri Mukesh Rajput 1113
(v)	Need to develop a park in the Yamuna River Front and develop the area as a modern tourist place	Shri Manoj Tiwari 1114
(vi)	Need to sanction funds for reopening of the 205 bed FCI Hospital in Sindri, Dhanbad, Jharkhand	Shri Dulu Mahato 1114-1115
(vii)	Need to establish a Navodaya Vidyalaya or PM SHRI Vidyalaya in Mauganj district, Madhya Pradesh	Shri Janardan Mishra 1115
(viii)	Need to strengthen the socio-economic condition and provide social security benefits to 'Bank Mitra' (Business Correspondent)	Shri Darshan Singh Choudhary 1115-1116
(ix)	Need for establishment of Indian Institute of Technology (IIT) at Silchar, Assam	Shri Parimal Suklabaidya 1116
(x)	Regarding alleged misuse of RTI Act	Shri Dharambir Singh 1117
(xi)	Need to upgrade Bundelkhand Institute of Engineering and Technology (BIET), Jhansi as a Central Technical University or IIT or NIT	Shri Anurag Sharma 1117-1118

- (xii) Need to start regular flight services from Fursatganj Airport in Uttar Pradesh
Shri Kishori Lal 1118-1119
- (xiii) Need to expedite revision for enhancement of cost norms for supplementary nutrition under the Saksham Anganwadi and Mission Poshan 2.0 Scheme
Shri Manish Tewari 1119-1120
- (xiv) Need to ensure uniform implementation of the Street Vendors Act, 2014 in the country
Prof. Varsha Eknath Gaikwad 1120-1121
- (xv) Need for increasing allocation and spending on agricultural research and development
Shri G. Kumar Naik 1121
- (xvi) Need to establish an Electric Loco Shed in Gangapur city in Tonk-Sawai Madhopur Parliamentary Constituency, Rajasthan
Shri Harish Chandra Meena 1122
- (xvii) Regarding railway related issues of Jalaun Parliamentary Constituency, Uttar Pradesh
Shri Narayandas Ahirwar 1122-1123
- (xviii) Need to establish a Kendriya Vidyalaya in Ambedkar Nagar district, Uttar Pradesh
Shri Lalji Verma 1123

- (xix) Need for comprehensive measures to preserve and safeguard the Aravalli mountain ranges from environmental degradation
Shrimati Pratima Mondal 1123-1124
- (xx) Need to impress upon the Sri Lankan Government to release the Tamil fishermen arrested by Sri Lankan Navy
Dr. T. Sumathy *alias* Thamizhachi Thangapandian 1124-1125
- (xxi) Regarding problems being faced by teachers due to mandatory Teacher Eligibility Test (TET) qualification norms
Shri Prabhakar Reddy Vemireddy 1125-1126
- (xxii) Regarding merger of Konkan Railway Corporation Limited with Indian Railways
Shri Ravindra Dattaram Waikar 1126-1127
- (xxiii) Need to establish a central university in Jamui Parliamentary Constituency, Bihar
Shri Arun Bharti 1127
- (xxiv) Need to take steps to address the problems being faced by teaching and non-teaching staff of Navodaya Vidyalayas in the country
Shri Tangella Uday Srinivas 1127-1128
- (xxv) Need to enact 'The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001
Shri Rajkumar Roat 1128-1129

- (xxvi) Need to exempt the teachers appointed before implementation of RTE Act, 2009 from mandatory Teachers Eligibility Test (TET) qualification

Shri Vishaldada Prakashbapu Patil 1129-1130

UNION BUDGET, 2026-2027 – GENERAL DISCUSSION 1130-1289

Dr. Shashi Tharoor 1130-1150

Shrimati Aparajita Sarangi 1150-1157

Shri Akhilesh Yadav 1158-1172

Shri Abhishek Banerjee 1173-1189

Shri T. R. Baalu 1189-1194

Shri Bastipati Nagaraju 1194-1197

Shri Anil Yeshwant Desai 1198-1205

Shri Dileshwar Kamait 1205-1209

Shri Bajrang Manohar Sonwane 1209-1214

Shri Rahul Kaswan 1214-1220

Shrimati Daggubati Purandeswari 1221-1229

Shri Y. S. Avinash Reddy 1229-1233

Shri Lalji Verma 1233-1237

Shri Karti P. Chidambaram 1237-1243

Shri Jagadish Shettar 1243-1248

Shri Abhay Kumar Sinha 1248-1251

Shri Mian Altaf Ahmad 1251-1254

Prof. Sougata Ray 1254-1258

Captain Viriato Fernandes 1258-1262

Shri Vijay Kumar Hansdak	1262-1266
Shri Virendra Singh	1266-1268
Dr. Alok Kumar Suman	1268-1271
Dr. Rajkumar Sangwan	1271-1274
Shri Sachithanantham R.	1274-1276
Shri Sudama Prasad	1276-1278
Shri Jugal Kishore	1278-1281
Shri Hanuman Beniwal	1281-1286
Dr. Mallu Ravi	1286-1288
Shri Abdul Rashid Sheikh	1288-1289

ANNEXURE – I

(i) Member-wise Index to Starred Questions	1291
(ii) Member-wise Index to Unstarred Questions	1292-1302

ANNEXURE – II

(i) Ministry-wise Index to Starred Questions	1303
(ii) Ministry-wise Index to Unstarred Questions	1304-1305

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, February 10, 2026/ Magha 21, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock

[Shri P. C. Mohan *in the Chair*]

ORAL ANSWER TO QUESTION**Starred Question No. 141**

माननीय सभापति : प्रश्न काल । प्रश्न संख्या 141, सुश्री इकरा चौधरी ।

ANIMAL HUSBANDRY INFRASTRUCTURE DEVELOPMENT FUND***141. SUSHRI IQRA CHOUDHARY:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) the sanctioned versus released amount under the realigned Animal Husbandry Infrastructure Development Fund (AHIDF) in Uttar Pradesh till January 2026 and the reasons for delays or shortfalls in the 3% interest subvention;

(b) the number of dairy cooperatives in Uttar Pradesh that have successfully availed the 3% interest subvention since February 2024 and those unable to access it;

(c) the details of operational dairy processing projects and their audit-verified impact on daily milk price realisation for small and landless farmers, district-wise;

(d) the number of Micro, Small, and Medium Enterprises (MSMEs) projects denied 25% National Bank for Agriculture and Rural Development (NABARD) credit guarantee due to the two crore loan ceiling, and steps taken by the Government to remove this bottleneck; and

(e) the plan for AHIDF under the XVI Finance Commission cycle and whether 3% interest subvention will continue for five years and if so, the details thereof?

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में राज्य मंत्री (प्रो. एस. पी. सिंह बघेल):

(क) से (ङ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) उत्तर प्रदेश राज्य में, पुनर्संरचित (realigned) पशुपालन अवसंरचना विकास निधि (AHIDF) के तहत, भारत सरकार के पशुपालन और डेयरी विभाग ने जनवरी 2026 तक 1629.25 करोड़ रुपये की परियोजना लागत वाली 36 परियोजनाओं को संस्वीकृति दी है। 34 परियोजनाओं के लिए 32.81 करोड़ रुपये का ब्याज सबवेंशन जारी किया गया है। दो परियोजनाओं के लिए 3% ब्याज सबवेंशन जारी नहीं किया गया है, क्योंकि संबंधित बैंकों द्वारा सावधि ऋण का वितरण अभी शेष है।

(ख) AHIDF एक मांग आधारित योजना है और परियोजना के दिशानिर्देशों के अनुसार होने पर यह डेयरी सहकारी समितियों सहित सभी पात्र संस्थाओं के लिए उपलब्ध है। सावधि ऋण के संवितरण के अधीन, केवल एक डेयरी सहकारी परियोजना को ब्याज सबवेंशन के लिए अनुमोदन दिया गया है। चूंकि सावधि ऋण का संवितरण अभी तक नहीं हुआ है, इसलिए ब्याज सबवेंशन अब तक जारी नहीं किया गया है।

(ग) डेयरी प्रसंस्करण और मूल्यवर्धन श्रेणी के अंतर्गत उत्तर प्रदेश राज्य में 18 परियोजनाओं को संस्वीकृति दी गई थी, जिनमें से 12 परियोजनाओं ने अपना वाणिज्यिक परिचालन शुरू कर दिया है। विस्तृत परियोजना रिपोर्टों के अनुसार, इन 12 परियोजनाओं से सामूहिक रूप से 17.86 लाख लीटर/दिन की उत्पादन क्षमता सृजित हुई है जिससे 64,800 किसानों को लाभ मिला है। उत्तर प्रदेश में कार्यरत परियोजनाओं का जिलावार ब्योरा संलग्न **अनुबंध** में दिया गया है।

(घ) AHIDF के अंतर्गत राष्ट्रीय कृषि एवं ग्रामीण विकास बैंक (NABARD) द्वारा चलायी जा रही क्रेडिट गारंटी योजना के तहत ऋण राशि पर 2 करोड़ रुपये की कोई सीमा नहीं है।

(ङ) दिशा-निर्देशों के अनुसार, AHIDF के तहत संस्वीकृत परियोजनाओं को आठ वर्ष की अवधि या सावधि ऋण की पूरी अवधि, जो भी पहले हो, के लिए ब्याज सबवेंशन प्राप्त होगा।

अनुबंध

उत्तर प्रदेश में एचआईडीएफ के अंतर्गत संचालित डेयरी प्रसंस्करण परियोजनाओं का जिलावार ब्यौरा

जिला	परियोजनाओं की संख्या	परियोजना लागत (करोड़ रुपये में)	क्षमता (LLPD)	लाभान्वित किसान
बागपत	1	31.59	2.50	12500
बुलन्दशहर	1	24.77	1.00	5000
हापुड	2	42.83	3.20	16000
हाथरस	1	65.75	0.88	4000
झांसी	1	4.61	0.01	100
कानपुर नगर	1	69.91	0.40	4200
लखनऊ	1	20.40	4.00	3000
मैनपुरी	1	39.82	2.71	2500
मथुरा	2	85.08	3.16	17000
प्रयागराज	1	3.04	0.00	500
कुल	12	387.80	17.86	64800

LLPD- लाख लीटर प्रति दिन

... (व्यवधान)

माननीय सभापति : माननीय सदस्या, सप्लीमेंट्री प्रश्न पूछिए।

... (व्यवधान)

सुश्री इकरा चौधरी : महोदय, उत्तर प्रदेश में अब तक केवल एक ही डेयरी सहकारी समिति परियोजना की स्वीकृति मिली है। ... (व्यवधान) क्या सरकार यह स्वीकार करती है कि

एएचआईडीएफ योजना के अंतर्गत सहकारी समितियों को पहुँच प्राप्त करने में बाधाएं हैं? यदि हां, तो सहकारी समितियों की भागीदारी बढ़ाने के लिए सरकार द्वारा क्या ठोस कदम उठाए जा रहे हैं?
... (व्यवधान)

11.01 hrs

At this stage, Shri Imran Masood, Shri Saptagiri Sankar Ulaka and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

HON. CHAIRPERSON: Question Hour is Question Hour.

... (Interruptions)

प्रो. एस. पी. सिंह बघेल: महोदय, जहां तक उत्तर प्रदेश का सवाल है, उत्तर प्रदेश में एएचआईडीएफ के क्रियान्वयन के लिए ... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 142 to 160

ग्रीनफील्ड औद्योगिक नोड्स

***142 श्री गोपाल जी ठाकुर:**

श्रीमती कमलजीत सहरावत:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2024 में अनुमोदित 12 नए ग्रीनफील्ड औद्योगिक शहरों/नोड्स की वर्तमान स्थिति क्या है;

- (ख) क्या उक्त योजना के अंतर्गत ओडिशा राज्य के नबरंगपुर और मलकानगिरी के आकांक्षी और जनजाति बहुल जिलों और दरभंगा शहर को इसमें शामिल करने का कोई प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) जनवरी, 2026 तक प्रस्तावित शहरों में से कितने शहरों ने निर्माण कार्यों के लिए सफलतापूर्वक संविदाएं दे दी हैं;
- (घ) सरकार द्वारा उक्त नए शहरों, औद्योगिक शहरों/'नोड्स' में सड़क, बिजली, पानी और सीवरेज आदि सहित बुनियादी अवसंरचना की उपलब्धता सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं ताकि निवेशक बिना किसी विलंब के उत्पादन शुरू कर सकें;
- (ङ) ऐसी प्रमुख वैश्विक अथवा घरेलू कंपनियों की संख्या कितनी है जिन्होंने उक्त औद्योगिक नोड्स में अब तक कारखाना इकाइयां स्थापित करने हेतु औपचारिक रूप से समझौतों पर हस्ताक्षर किए हैं अथवा प्रतिबद्धता व्यक्त की है;
- (च) क्या विशेष रूप से झारखंड में औद्योगिक क्षेत्रों के भीतर किफायती आवास, शिक्षा, श्रमिकों और कर्मचारियों के लिए स्वास्थ्य देखभाल, उनके बच्चों के लिए विद्यालय और अन्य सामाजिक अवसंरचना के निर्माण के लिए एक व्यापक कार्य योजना तैयार की गई है और क्या नवरंगपुर और मलकानगिरी सहित आकांक्षी और जनजातीय जिलों को प्राथमिकता दी जा रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (छ) पहले पांच कार्यशील ई-कॉमर्स निर्यात केंद्र (ईसीईएच) का कार्य-निष्पादन क्या है जिसमें अब तक किए गए निर्यात की मात्रा, वर्ष 2025-26 के लिए अधिसूचित ईसीईएच, कारीगरों और एमएसएमई को दी गई सहायता कितनी है और किसी सामान के केंद्र में पहुंचने से उसकी निर्यात के लिए रवानगी के बीच औसतन कितना समय लगता है?

वाणिज्य और उद्योग मंत्री (श्री पीयूष गोयल):

- (क) से (ग) वर्ष 2024 में अनुमोदित 12 नए ग्रीनफील्ड औद्योगिक शहरों/नोड्स [(i) एकीकृत विनिर्माण क्लस्टर (आईएमसी), खुरपिया (ii) आईएमसी, राजपुरा-पटियाला (iii) दिघी पत्तन

औद्योगिक क्षेत्र (iv) पलक्कड़ औद्योगिक क्षेत्र (v) जोधपुर पाली मारवाड़ औद्योगिक क्षेत्र (vi) आईएमसी, हिसार (vii) आईएमसी, आगरा (viii) आईएमसी, प्रयागराज (ix) आईएमसी, गया (x) ओर्वकल औद्योगिक क्षेत्र (xi) कोप्पार्थी औद्योगिक क्षेत्र (xii) जहीराबाद औद्योगिक क्षेत्र] की वर्तमान स्थिति निम्नानुसार है:

- परियोजनाओं को शुरू करने के लिए विशेष प्रयोजन माध्यम (एसपीवी) को निगमित करना: 12 परियोजनाओं के लिए पूरा कर लिया गया है।
- एसपीवी को निधियां जारी करना: 9 परियोजनाओं के लिए इक्विटी जारी कर दी गई।
- परियोजना के समग्र कार्य निष्पादन की मॉनीटरिंग करने, विभिन्न हितधारकों के बीच सामंजस्य और समन्वय सुनिश्चित करने के लिए नए शहरों हेतु कार्यक्रम प्रबंधक (पीएमएनसी) का चयन करना: 9 परियोजनाओं के लिए पीएमएनसी को ऑनबोर्ड किया गया।
- अवसंरचना संबंधी कार्यों के डिजाइन, निर्माण, परीक्षण, कमीशनिंग और प्रचालन एवं रख-रखाव हेतु इंजीनियरिंग, खरीद और निर्माण (ईपीसी) ठेकेदार का चयन करना: 9 परियोजनाओं के लिए ईपीसी ठेकेदार नियुक्त कर दिए गए हैं, और 1 परियोजना के लिए मूल्यांकन कार्य पूरा कर लिया गया है तथा इसके लिए ठेकेदार का अंतिम रूप से चयन कर लिया गया है।
- पर्यावरण मंजूरी: 11 परियोजनाओं के लिए प्राप्त कर लिया गया।
- आधारशिला: 2 परियोजनाओं के लिए आधारशिला रखी गई।

जनवरी 2026 की स्थिति के अनुसार, आंतरिक मुख्य अवसंरचना कार्यों के लिए कुल 8 शहरों को सफलतापूर्वक ईपीसी संविदा प्रदान कर दिए गए। इसके बाद, एक और परियोजना के लिए ईपीसी संविदा प्रदान की गई है तथा एक अन्य परियोजना को अंतिम रूप दिया गया है।

इसके अलावा, ओडिशा राज्य के नबरंगपुर और मलकानगिरी के आकांक्षी तथा जनजाति बहुल जिलों और दरभंगा शहर को इसमें शामिल करने का कोई प्रस्ताव मंत्रालय के विचाराधीन लंबित नहीं है।

(घ) औद्योगिक शहर/नोड के विकास के भाग के रूप में सड़कों, जल आपूर्ति, सीवरेंज और विद्युत वितरण सहित आंतरिक मुख्य अवसंरचना उपलब्ध कराई जाती है। बाह्य संपर्क अवसंरचना जैसे बल्क में जल आपूर्ति, बिजली, दूरसंचार और सड़क—का पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान (एनएमपी) पोर्टल पर व्यापक मानचित्रण किया गया और इसकी जांच की गई और शेयरधारक समझौता (एसएचए)/राज्य सहायता समझौता (एसएसए) की शर्तों के अनुसार संबंधित राज्य एसपीवी द्वारा प्रदान की गई है।

(ङ) 4 पूर्ण हो चुके औद्योगिक शहरों (धोलेरा विशेष निवेश क्षेत्र, शेंद्रा बिदकिन औद्योगिक क्षेत्र, ग्रेटर नोएडा में एकीकृत औद्योगिक टाउनशिप, विक्रम उद्योगपुरी में एकीकृत औद्योगिक टाउनशिप) में कुल 434 घरेलू और वैश्विक कंपनियों को 4,641 एकड़ के भूखंड आबंटित किए गए हैं। जिन प्रमुख घरेलू/वैश्विक कंपनियों को भूखंड आबंटित किए गए हैं उनमें ह्योसुंग (दक्षिण कोरिया), एनएलएमके (रूस), टाटा केमिकल्स, टोयोटा किलोस्कर (जापान), रिन्यू पावर, कोआटल फिल्मस (यूएस सहयोग), फ्यूजी सिल्वरटेक (जापानी), जे-वर्ल्ड (दक्षिण कोरिया) और अमूल आदि शामिल हैं। अगस्त, 2024 में भारत सरकार द्वारा अनुमोदित 12 नए ग्रीनफील्ड औद्योगिक शहर इस समय विकास के विभिन्न चरणों में हैं।

(च) एनआईसीडीपी के तहत अनुमोदित सभी परियोजनाओं के लिए, व्यापक विकास योजनाओं में औद्योगिक क्षेत्रों के भीतर पर्याप्त आवासीय और अन्य सामाजिक अवसंरचना का निर्माण कार्य शामिल है।

- संबंधित राज्य की औद्योगिक नीतियों और राष्ट्रीय दिशा-निर्देशों के अनुसार, एनआईसीडीपी के तहत औद्योगिक टाउनशिप की आयोजना पर्याप्त आवासीय और सामाजिक अवसंरचना जैसे स्कूल, स्वास्थ्य सेवा आदि के साथ तैयार की गई है ताकि औद्योगिक क्षेत्रों में नियोजित श्रमिकों के लिए आस-पास आवास और अनिवार्य सेवाओं तक सुविधाजनक पहुंच सुनिश्चित हो सके, जिससे वॉक-टु-वर्क की अवधारणा को प्रोत्साहन प्राप्त हो सके और आवागमन संबंधी चुनौतियों को कम

किया जा सके। इस सामाजिक अवसंरचना में औद्योगिक टाउनशिप के भीतर किफायती और श्रमिक आवास विकसित करने के आवासीय एसपीवी मॉडल का पता लगाना और साथ ही स्वास्थ्य, शिक्षा, वाणिज्यिक और अन्य आवश्यक नागरिक सुविधाओं सहित श्रमिकों के लिए आवासीय सुविधा उपलब्ध कराना शामिल है।

- इस फ्रेमवर्क के तहत, कुल परियोजना क्षेत्र का 20% से 30% भाग को गैर-औद्योगिक उपयोग के लिए निर्धारित किया गया है, जिसमें आवासीय, वाणिज्यिक, संस्थानिक और हरित क्षेत्र शामिल हैं, ताकि श्रमिकों की आवासीय, नागरिक सुविधाओं और सामाजिक अवसंरचना को सहायता प्रदान की जा सके।

- सामाजिक अवसंरचना के लिए भूमि आबंटन, अनुमोदित भूमि आबंटन नीति के अनुरूप संबंधित एसपीवी द्वारा शुरू किया गया है, जो औद्योगिक क्षेत्र के लिए अनिवार्य आवासीय, संस्थानिक और नागरिक सुविधाओं के लिए पात्रता, भूमि उपयोग मानदंड और आबंटन प्रक्रिया को प्रशासित करती है।

(छ) प्रायोगिक ई-कॉमर्स निर्यात हब (ईसीईएच), सीमा पार ई-कॉमर्स निर्यात ईकोसिस्टम को सुदृढ़ करने के लिए सरकार की पहल के तहत प्रचालन के विभिन्न चरणों में हैं। निर्यातकों के लिए, निर्यात प्रक्रियाओं को सुव्यवस्थित करने, लॉजिस्टिक्स दक्षता बढ़ाने और संस्थागत सहायता प्रदान करने के लिए अवसंरचना निर्माण, विनियामक समन्वय और डिजिटल एकीकरण के उपाय किए जा रहे हैं।

FIRE SAFETY PROVISIONS UNDER NATIONAL BUILDING CODE

***143. SHRI LAVU SRI KRISHNA DEVARAYALU:**

SHRI PUTTA MAHESH KUMAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether any review or assessment has been conducted on the effectiveness of fire safety provisions under Part 4 (Fire & Life Safety) of the National Building Code (NBC) 2016, particularly in hospitals, commercial complexes, industrial units, and residential buildings;
- (b) if so, the details and findings thereof during the last five years, State and year-wise;
- (c) the total number and causes of fire-related incidents and fatalities reported including smoke inhalation, electrical faults, flammable materials and negligence during the last five years, State-wise;
- (d) the number of buildings audited for fire safety annually and the proportion found non-compliant or partially compliant during the said period;
- (e) whether the Government proposes to incorporate provisions for smoke management systems, periodic audits, electrical fire prevention and digital compliance tracking in future revisions of the NBC;
- (f) whether NBC standards have been benchmarked with international fire safety norms and gaps identified; and
- (g) the steps taken to strengthen accountability, enforcement, inspections and penalties by States and local bodies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (g) Fire Services is a State subject and has been included as a Municipal function in the XII Schedule of the Constitution of India under Article 243 (W). It is the primary responsibility of the State Governments to take necessary

measures for strengthening and equipping Fire Services and to avert the fire incidences in the area of their jurisdiction.

Role of Central Government is to advise and support in policy matters to State Governments for undertaking prevention and fire safety measures. The Central Government does not maintain data related to fire accidents / incidents in the States and the buildings audited centrally. However, as per the data reported by the States/Union Territories to National Crime Record Bureau (NCRB) during 2023, a total of 7,054 cases of fire accidents were reported in the country which rendered 6,891 deaths and injuries to 284 persons.

Bureau of Indian Standards had published National Building Code of India (NBC), 2016. It covers the detailed guidelines for construction, maintenance and fire safety of the structures. The current version of the NBC, 2016 includes the aspects regarding smoke management, periodic audits, electrical fire prevention, building management system, sensors for firefighting and fire prevention, etc. The international best practices in building construction including fire safety were also considered in revising the respective chapter of NBC, 2016.

The Ministry of Housing and Urban Affairs have framed Model Building Bye Laws 2016, for guiding the States / UTs for revising their respective Building Bye Laws. It also contains a Chapter on fire protection and fire safety requirements which prescribes the norms and standards for fire protection. Its effective enforcement is in the domain of the States / UTs.

National Fire Service College (NFSC), Nagpur conducts regular training in advanced techniques of firefighting and rescue etc. for Sub Fire Officers, Station Officers and Divisional Officers. The College also conducts a four-year B.Tech. degree program in science of Fire Engineering which is recognized by AICTE and affiliated to R.T.M. Nagpur University. NFSC, Nagpur has trained 4049 Fire Services Officers and produced 329 B. Tech Engineers during last five years.

Recognizing the need for expansion and modernization of fire services in the States, Fifteenth Finance Commission recommended a provision of Rs. 5000 crore for strengthening the fire services at a state level. The Central Government has launched a "Scheme for Expansion and Modernization of Fire Services in the States" on 04.07.2023 from the Preparedness and Capacity Building Funding Window under the National Disaster Response Fund for strengthening fire services in the States with a total Central outlay of Rs. 5,000 Crore.

The measures included in the scheme provides setting up of new fire stations, strengthening of State Training Centres and capacity building, provisions for modern fire-fighting equipment, strengthening of State Headquarters and Urban Fire Stations, technological upgradation and installation and augmentation of online system etc.

Enforcement of fire safety regulations, inspections, accountability mechanisms and penalties are also governed by the respective State Fire Service Acts/Rules and local statutory provisions.

CROP LOSS RELIEF UNDER PMFBY

***144. DR. AMOL RAMSING KOLHE:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the total amount of crop loss relief disbursed to farmers in Maharashtra under the Pradhan Mantri Fasal Bima Yojana (PMFBY) and the State Disaster Response Fund (SDRF) during the last three years, district-wise, with a specific breakdown for the Shirur Lok Sabha Constituency;
- (b) the number of applications received from farmers in the said constituency for crop loss relief and insurance claims, along with the number of claims successfully processed and paid out under each scheme;
- (c) whether the Government is aware of delays in settlement of claims under PMFBY and SDRF;
- (d) if so, the reasons therefor along with the specific steps being taken to streamline the process, including the use of modern technology such as satellite imagery, drones and mobile applications to ensure timely and transparent compensation; and
- (e) whether the Government proposes to undertake a comprehensive review of the PMFBY to address farmer grievances and if so, the details thereof?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH
CHOUHAN):**

(a) and (b) District-wise details of number of farmer applications enrolled, claims paid and number of farmer applications benefitted during last three years i.e. 2022-23 to 2024-25 in Maharashtra under Pradhan Mantri Fasal Bima Yojana (PMFBY) are given in the enclosed **Statement**.

Further, as per the National Policy on Disaster Management (NPDM), the State Government is primarily responsible for providing necessary relief measures on ground level in the wake of notified calamities. The State Governments undertake relief measures in the wake of natural calamities from funds available in the form of the State Disaster Response Fund (SDRF) in accordance with the Government of India approved items and norms. Additional financial assistance, over and above SDRF, is considered from the National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation.

Details of allocation including Central and State Government share and Central Government share released under SDRF in Maharashtra State during the last three years is given below:

(Rs. in crore)

Year	Allocation under SDRF including Central and State Share	Central Govt. share of SDRF Released
2022-23	3608.80	2706.40
2023-24	3788.80	2841.60
2024-25	3978.40	2984.00

(c) and (d) Majority of the claims under PMFBY are settled within the stipulated timelines under the Operational Guidelines of the scheme i.e within 21 days of the receipt requisite yield data from the concerned State Government, by the insurance companies. However, during the implementation of PMFBY, some complaints were received in the past about payment of claims which are primarily on account of companies (a) delay in providing State Government share of subsidy (b) non-payment/delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks (c) discrepancy in yield data & consequent disputes between State Government and insurance etc. The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

Government has taken various steps to strengthen implementation of PMFBY, bring transparency and ensure timely settlement of claims :

- Government has undertaken development of National Crop Insurance Portal (NCIP) as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured

farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.

- In order to rigorously monitor claim disbursal process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely & transparent processing of all claims w.e.f. Kharif 2024, in case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP.
- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- Opening of ESCROW Account by the State Government concerned for deposit of their premium share in advance as per provisions of the scheme has been made mandatory w.e.f. Kharif 2025 season.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through **CCE-Agri App** & uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.

- Tranche based claim settlement has been initiated w.e.f. Rabi 2024-25.

Following technologies for Objective Crop Damage & Loss Assessment and transparency have also been implemented recently w.e.f. 2023-24 under the scheme:

(a) **YES-TECH (Yield Estimation System Based on Technology)** for gradual migration to Remote-Sensing based yield estimation to help assess yields as well as fair and accurate Crop Yield Estimation. This initiative has been launched for paddy & wheat crops from Kharif 2023 wherein 30% weightage to yield estimation will mandatorily be assigned to YES-TECH derived yield. Soybean crop has been added from Kharif 2024 season.

(b) **WINDS (Weather Information Network and Data System)** for setting up of Network of Automatic Weather Stations (AWS) & Automatic Rain-Gauges (ARG) to the tune of 5 times of existing network for collecting hyper-local weather data at GP & Block level. This will be fed into a National database with interoperability & sharing of data in coordination with India Meteorological Department (IMD). WINDS provides data not only for YES-TECH but also for effective drought & disaster management, accurate weather prediction and offering better parametric insurance products.

(e) Since the scheme is implemented by the State Government, therefore, in order to resolve the grievances/complaints including those related to claims of insured farmers, provision of Stratified Grievance Redressal Mechanism viz. District Level Grievance Redressal Committee (DGRC), State Level Grievance Redressal Committee (SGRC) has been made in the Revised Operational

Guidelines of the Scheme. These committees have been given the detailed mandate as outlined in the Operational Guidelines for hearing the complaints/ grievances and to dispose them as per the stipulated procedure.

To further improve the grievance redressal mechanism, Krishi Rakshak Portal and Helpline (KRPH) has been developed. A single Pan-India toll free number 14447 has been deployed and linked to the insurance companies database, where farmers can raise their grievances/issues. Timelines to resolve these grievances/issues has also been fixed.

The review/revisions / rationalization / improvements in the crop insurance schemes is a continuous process and decision on suggestion/ representations/ recommendations of the stakeholders/studies are taken from time to time. Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically revised the Operational Guidelines of the PMFBY comprehensively to ensure that the eligible benefits under the scheme reach the farmers timely and transparently.

Department is regularly monitoring the functioning of insurance companies, including timely settlement of claims through weekly video conferences of all stakeholders, one to one meeting as well as National Review Conferences.

STATEMENT

PMFBY & RWBCIS: District wise details of number of farmer applications enrolled, claims paid and Number of Application benefitted Coverage and Claims Report of Maharashtra from 2022-23 to 2024-25 under PMFBY as on 31.12.2025.

Districts (Maharashtra)	Farmer Applications	Paid Claims	Application Benefitted
	(In No.)	(Rs. In Crore)	(In No.)
Ahmednagar	38,17,306	1,532.83	14,04,005
Akola	15,09,375	547.27	7,20,544
Amravati	13,28,986	448.78	4,99,859
Beed	69,76,040	1,312.31	30,15,153
Bhandara	6,62,669	10.12	24,750
Buldhana	24,98,998	1,347.02	10,18,832
Chandrapur	7,77,444	273.65	1,75,973
Chhatrapati Sambhajinagar	36,63,271	957.52	17,02,264
Dharashiv	10,48,783	291.37	4,50,650
Dhule	7,02,292	216.37	2,75,695
Gadchiroli	2,42,253	10.80	15,079
Gondia	4,72,895	14.46	35,154
Hingoli	17,37,824	418.64	9,51,867
Jalgaon	14,88,432	2,261.07	9,04,804
Jalna	39,36,861	1,239.87	18,11,797
Kolhapur	1,54,563	12.49	19,785
Latur	36,20,229	1,035.08	14,65,479
Nagpur	6,43,104	222.76	1,84,494
Nanded	44,19,454	1,408.35	29,18,368
Nandurbar	2,84,900	195.67	1,21,700
Nashik	17,32,501	1,198.43	7,66,693
Osmanabad	21,96,566	944.40	10,68,572
Palghar	1,36,440	79.06	22,109
Parbhani	31,63,696	1,177.23	17,61,316
Pune	6,93,420	82.61	1,76,860
Raigarh	1,30,512	74.56	27,528

Ratnagiri	1,42,480	289.92	99,895
Sangli	9,31,201	236.05	3,35,404
Satara	7,17,918	116.63	2,29,422
Sindhudurg	1,97,003	250.17	1,20,369
Solapur	22,08,381	732.58	7,88,639
Thane	2,22,134	57.73	50,207
Wardha	6,01,219	276.36	2,45,610
Washim	14,64,487	542.47	7,79,575
Yavatmal	24,30,726	805.32	14,54,098
Total (Maharashtra)	5,69,54,363	20,619.92	2,56,42,549

STATUS OF PHASE-IV OF PMGSY

***145. SHRI BALABHADRA MAJHI:**

SHRI DINESHBHAI MAKWANA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the status of roads sanctioned for the targeted 25,000 unconnected habitations under Phase-IV of the Pradhan Mantri Gram Sadak Yojana (PMGSY), State and district-wise including Nabarangpur, Bapatla and Shahdol Parliamentary Constituencies;
- (b) the total number of roads sanctioned, length of roads completed and works executed along with the cost thereof under the scheme, State and district-wise including Udaipur, Salumber, Dungarpur and Pratapgarh districts of Rajasthan;
- (c) the physical and financial progress achieved so far in the construction of all-weather rural roads under PMGSY-IV since its approval in September 2024 in the country, State and district-wise, in Himachal

Pradesh and in Nabarangpur, Bapatla, Hazaribagh, Ramgarh, Shahdol Parliamentary Constituencies;

- (d) the manner in which the impact of road upgradation undertaken under PMGSY-II and PMGSY-III on access to schools, health centres and transport facilities has been assessed in the country, State and district-wise including Bapatla Lok Sabha Constituency of Andhra Pradesh;
- (e) the criteria adopted for identification of 'Growth Centres' under PMGSY-IV, State and district-wise including the said Lok Sabha Constituencies and whether any priority has been accorded to the tribal areas of Shahdol therein, if so, the details thereof; and
- (f) the manner in which the e-MARG platform is being utilized for monitoring, quality control and maintenance of rural roads constructed under PMGSY particularly in Nabarangpur, Dumka, Hazaribagh and Ramgarh Lok Sabha Constituencies?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH
CHOUHAN):**

(a) The Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched in 2000, as a one time special dispensation, for providing connectivity to eligible unconnected habitations in the country. The new phase, PMGSY-IV has been launched for construction of 62,500 km of all-weather roads (single lane) to provide connectivity to about 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE & Hill states/UTs, special category areas (Tribal Schedule V, Aspirational Districts/ Blocks, Desert areas) and 100+ in

Left Wing Extremism (LWE) affected districts (areas notified by MHA) in 9 States, as per Census 2011. PMGSY Phase-IV is being implemented from Financial Years 2024–2025 to 2028–2029. The Central Government is working in close coordination with the States to facilitate submission of proposals under PMGSY IV.

So far under PMGSY-IV, 2882 road works covering a length of 10,577.70 km have been sanctioned. The district wise details of road length sanctioned under PMGSY -IV is given in the enclosed **Statement-I**.

For the State of Odisha under PMGSY-IV, an Empowered Committee meeting was held on 24.12.2025 to consider 827 roads covering a total length of 1701.84 km. The proposal is presently under consideration in the Ministry of Rural Development. This includes proposals from Nabarangpur district comprising 138 road works covering a length of approximately 324 km, which were placed before the Empowered Committee.

For the state of Andhra Pradesh, Pre-Empowered Committee meeting to examine the proposals will be scheduled soon. So far the state has uploaded Detailed Project Reports for road works totalling around 477 km on OMMAS. The details of habitations surveyed by the state under PMGSY-IV are given in the enclosed **Statement-II**.

For the state of Madhya Pradesh, Pre-Empowered Committee meeting was held on 28.10.25 for 868 road works covering a length of 1849 km. The compliance report from the state is awaited.

Under PMGSY-IV, the Detailed Project Report proposals from the State of Jharkhand are still awaited. The Ministry has been coordinating with the state to facilitate the submission of eligible proposals under this Phase at the earliest.

(b) Under PMGSY-IV for the state of Rajasthan, 1216 road works covering a length of 3218.97 km and one bridge have been sanctioned. The details of roads sanctioned in Udaipur, Salumber, Dungapur and Pratapgarh districts of Rajasthan are given in the enclosed **Statement-III**.

(c) Under PMGSY-IV, works covering a total road length of 10,577.70 km, comprising 2,880 roads and one bridge, have been sanctioned so far. Tendering of the sanctioned works is presently at various stages across the states/UTs. So far, the UT of Jammu & Kashmir has begun awarding the works and in remaining states/UTs it is under process. Hence, the physical and financial progress will start getting reported after finalisation of tendering process by the states/UTs. The current status of PMGSY-IV is given below:-

Sr.No.	Name of State/UT	No. of Road works Sanctioned	Road Length Sanctioned (km)	No. of Bridge Works Sanctioned
1	Chhattisgarh	774	2,426.875	0
2	Himachal Pradesh	294	1,538.058	0
3	Jammu And Kashmir	316	1,781.334	0
4	Rajasthan	1,216	3,218.971	1
5	Sikkim	96	384.267	0
6	Uttarakhand	184	1,228.198	0
	Total	2,880	10,577.703	1

District-wise details may be accessed at programme website <https://pmgsy.dord.gov.in> ->Progress Monitoring->State MPR Abstract Report.

(d) Various independent evaluation studies on PMGSY conducted by NITI Aayog, Indian Institute of Management, Ahmedabad (IIM-A), World Bank, International Labour Organization (ILO), and Birla Institute of Technology & Science (BITS), Pilani have concluded that PMGSY has improved access to education and health care facilities, facilitated employment generation in both farm and non-farm sectors, helped farmers in getting better farm prices and so on. PMGSY roads have provided better education opportunities to children, particularly the girl child to continue their education beyond the elementary school level. Health facilities are being made accessible to people. Women have been the major beneficiaries, with higher numbers of childbirth taking place in government hospitals and also their participation in financial decision-making has increased which is reflected in their enhanced market accessibility.

Under PMGSY, road access has been provided to about 6,96,620 facilities of which 1,38,637 are agricultural markets, 1,46,784 are educational centres, 82,806 are medical centres and 3,28,393 are connected to transportation hubs (including Bapatla Lok Sabha Constituency of Andhra Pradesh), and so on.

Under PMGSY-II, as against the target of 50,000 km, 49,777.70 km and 759 bridges have been sanctioned out of which 49,093.10 km and 750 bridges

have been completed. In Bapatla district, 6 road works covering a length of 53 km have been sanctioned and all the road works have been completed.

Under PMGSY-III, as against the target of 1,25,000 km, 1,22,322.5 km and 3211 bridges have been sanctioned out of which 1,03,554.80 km and 1776 bridges have been completed. In Bapatla district, 12 road works covering a length of 82 km and 3 bridges have been sanctioned out of which 8 road works covering a length of 54.9 km have been completed.

(e)The primary objective of PMGSY-IV is to provide all-weather road connectivity to about 25,000 unconnected habitations of population size 500+ in plains, 250+ in Hill States/UTs and North-Eastern Region (NER), Special Category Areas (Tribal Schedule-V Areas, Desert Areas, Aspirational Blocks/ Districts) and 100+ in LWE affected Districts (areas notified by MHA) in 9 States as per Census 2011.

Under PMGSY-IV, a mobile application, named "PMGSY Gram Sadak Survey App", has been developed to identify possible alignments of roads to unconnected eligible habitations. PM Gati Shakti portal with a wider database is available for detailed analysis of data received from the transect walk and facilitates developing the preliminary Detailed Project Reports. The data captured is then verified at the State level before uploading on Geo Sadak. The State Rural Roads Development Agencies are to ensure that the vetted proposals meet the objectives of PMGSY-IV.

The unconnected habitations to be covered under PMGSY-IV are to be prioritized as per details given below:

Priority No.	Population Size
I (a)	Under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan -500 or more population and 50% or more ST population as per census 2011 - 50 or more ST population in 250 + population category in Aspirational Districts as per census 2011
I (b)	Under Pradhan Mantri Anusuchit Jaati Abhyuday Yojna (PM-AJAY) -500 or more population and 40% or more SC population as per census 2011
II	Eligible population size as per PMGSY-IV and under convergence schemes of Central Government with rural road component (as specified by DoRD from time-to-time)
III	1000+
IV	500-999
V	250-499
VI	100-249

The details of survey of habitations conducted for Nabarangpur, Bapatla, Hazaribag, Ramgarh and Shahdol districts under PMGSY-IV are given in the enclosed **Statement-IV**.

(f)The Electronic Maintenance of Rural Roads (e-MARG) platform is an end-to-end e-governance system used for monitoring, quality control and maintenance of rural roads constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY) across the country, including in Nabarangpur Lok Sabha Constituency of Odisha and Dumka, Hazaribagh and Ramgarh Lok Sabha Constituencies of Jharkhand. The platform primarily covers the five-year Defect Liability Period (DLP) and subsequent maintenance through Performance-Based Maintenance Contracts.

Under e-MARG, road inspections are carried out digitally using mobile applications by field engineers and quality monitors, with geo-tagged and time-

stamped photographs uploaded to the system. Inspection findings are updated in real time, enabling Project Implementation Units and state authorities to continuously monitor road condition and maintenance quality. The platform uses automated performance evaluation based on inspection data to assess compliance with prescribed maintenance standards, thereby, ensuring transparency and uniformity in quality control.

Further, the system links maintenance payments to verified performance, with online processing of bills based on inspection outcomes. e-MARG also provides centralized dashboards and geo-referenced data for district, state and national-level monitoring and integrates citizens' feedback through QR codes and grievance redressal mechanisms, thereby, enhancing transparency, accountability and sustained upkeep of rural roads.

Under the Defect Liability Period (DLP), an expenditure of Rs. 7.07 crore covering 285 roads has been incurred through e-MARG in Dumka district, Rs. 6.24 crore covering 315 roads in Hazaribagh district, and Rs. 56 lakhs covering 51 roads in Ramgarh district of Jharkhand. In Nabarangpur district of Odisha, an expenditure of Rs. 13.54 crore covering 329 roads has been incurred under DLP through e-MARG.

STATEMENT-I

Districtwise details of road length sanctioned in Uttarakhand under PMGSY-IV				
Sr.No.	Name of District	No of Road works Sanctioned	Road Length Sanctioned	No of Bridge works Sanctioned
1	Almora	29	203.535	0
2	Bageshwar	23	125.316	0

3	Chamoli	11	59.075	0
4	Dehradun	5	52.875	0
5	Haridwar	1	3.175	0
6	Nainital	17	94.085	0
7	Pauri	32	204.792	0
8	Pithoragarh	13	101.135	0
9	Rudraprayag	7	49.175	0
10	Tehri	31	215.510	0
11	Uttarkashi	15	119.525	0
	TOTAL	184	1,228.198	0

District wise details of road length sanctioned in Chhattisgarh under PMGSY-IV				
Sr.No.	Name of District	No of Road works Sanctioned	Road Length Sanctioned	No of Bridge works Sanctioned
1	Bastar	87	236.950	0
2	Bijapur	44	158.740	0
3	Bilaspur	27	81.540	0
4	Dantewada	12	43.160	0
5	Dhamtari	2	11.450	0
6	Jashpur	77	197.260	0
7	Kanker	40	115.060	0
8	Kawardha	48	104.055	0
9	Korba	55	162.810	0
10	Koria	83	396.470	0
11	Mahasamund	44	96.495	0
12	Raigarh	14	42.850	0
13	Rajnandgaon	5	13.800	0
14	Surguja	26	65.560	0
15	Sukma	12	56.280	0
16	Bemetra	2	3.500	0
17	Balod	6	7.420	0
18	Balodabazar	1	3.360	0
19	Gariaband	7	18.080	0
20	Balrampur	58	142.545	0

21	Surajpur	76	314.640	0
22	Kondagaon	33	119.800	0
23	Mungeli	6	9.650	0
24	Gaurella Pendra Marwahi	9	25.400	0
	TOTAL	774	2,426.875	0

District wise details of road length Sanctioned in Himachal Pradesh under PMGSY-IV				
Sr.No.	Name of District	No of Road works Sanctioned	Road Length Sanctioned	No of Bridge works Sanctioned
1	Bilaspur	4	18.210	0
2	Chamba	65	326.640	0
3	Hamirpur	2	7.143	0
4	Kangra	12	28.480	0
5	Kinnaur	8	63.970	0
6	Kullu	65	404.220	0
7	Lahul And Spiti	2	29.645	0
8	Mandi	23	114.370	0
9	Shimla	97	473.515	0
10	Sirmaur	11	58.070	0
11	Solan	3	8.695	0
12	Una	2	5.100	0
	TOTAL	294	1,538.058	0

District wise details of road length sanctioned in Jammu & Kashmir under PMGSY-IV				
Sr.No.	Name of District	No of Road works Sanctioned	Road Length Sanctioned	No of Bridge works Sanctioned
1	Anantnag	7	19.500	0
2	Baramula	13	41.940	0
3	Budgam	14	47.897	0

4	Doda	31	239.105	0
5	Jammu	6	36.300	0
6	Kathua	15	129.569	0
7	Kupwara	14	46.810	0
8	Poonch	40	204.403	0
9	Pulwama	14	54.220	0
10	Rajouri	41	256.963	0
11	Udhampur	20	133.931	0
12	Bandipora	9	47.935	0
13	Ganderbal	8	22.550	0
14	Kishtwar	20	93.210	0
15	Kulgam	13	30.900	0
16	Ramban	24	155.620	0
17	Reasi	21	181.881	0
18	Samba	3	29.500	0
19	Shopian	3	9.100	0
	TOTAL	316	1,781.334	0

**District wise details of road length sanctioned in Rajasthan under
PMGSY-IV**

Sr.No.	Name of District	No of Road works Sanctioned	Road Length Sanctioned	No of Bridge works Sanctioned
1	Ajmer	5	7.060	0
2	Alwar	2	2.135	0
3	Banswara	50	90.100	0
4	Baran	12	35.970	0
5	Barmer	261	748.100	0
6	Bhilwara	4	5.600	0
7	Bikaner	57	213.240	0
8	Dungarpur	50	82.770	0
9	Hanumangarh	1	2.120	0
10	Jaipur	2	4.700	0
11	Jaisalmer	28	94.550	0
12	Jalor	117	284.930	0
13	Jhalawar	4	6.675	0
14	Jodhpur	113	276.270	0
15	Nagaur	4	8.550	0

16	Pali	15	31.665	0
17	Pratapgarh	11	17.420	1
18	Rajsamand	1	1.000	0
19	Sikar	8	15.750	0
20	Sirohi	60	146.600	0
21	Sri Ganganagar	1	3.000	0
22	Udaipur	84	171.355	0
23	Balotra	161	487.410	0
24	Beawar	3	4.800	0
25	Didwana Kuchaman	9	15.850	0
26	Kotputli Behror	1	1.200	0
27	Phalodi	113	383.870	0
28	Salumbar	39	76.281	0
	TOTAL	1,216	3,218.971	1

District wise details of road length sanctioned in Sikkim under PMGSY-IV				
Sr.No.	Name of District	No of Road works Sanctioned	Road Length Sanctioned	No of Bridge works Sanctioned
1	East	20	63.070	0
2	North	8	57.483	0
3	South	25	88.209	0
4	West Sikkim	13	66.010	0
5	Pakyong	15	58.296	0
6	Soreng	15	51.199	0
		96	384.267	0

STATEMENT-II**Details of habitations surveyed by the state of Andhra Pradesh under PMGSY-IV**

Sr.No	Name of State	Name Of District	Approval (Status By NRIDA)	Total Survey	Connected Survey	Un-Connected Survey	Approved Un-Connected Survey By State	Pending Un-Connected Survey By State	Rejected Un-Connected Survey By State	Eligible Total
Grand Total				4391	413	3978	475	24	3479	413
Approved				1826	0	1826	236	0	1590	201
Pending				1643	413	1230	22	24	1184	0
Verification				922	0	922	217	0	705	212
1	Andhra Pradesh	Anantapur	Approved	31	0	31	17	0	14	17
2	Andhra Pradesh	Anantapur	Pending	26	9	17	0	0	17	0
3	Andhra Pradesh	Anantapur	Verification	33	0	33	22	0	11	22
4	Andhra Pradesh	Chittoor	Approved	30	0	30	3	0	27	1
5	Andhra Pradesh	Chittoor	Pending	328	37	291	2	0	289	0
6	Andhra Pradesh	Chittoor	Verification	34	0	34	4	0	30	4
7	Andhra Pradesh	Y S R Kadapa	Approved	37	0	37	10	0	27	8

8	Andhra Pradesh	Y S R Kadapa	Pending	11	11	0	0	0	0	0
9	Andhra Pradesh	Y S R Kadapa	Verification	16	0	16	1	0	15	0
10	Andhra Pradesh	East Godavari	Approved	1	0	1	0	0	1	0
11	Andhra Pradesh	East Godavari	Pending	1	0	1	0	0	1	0
12	Andhra Pradesh	Guntur	Pending	1	0	1	0	0	1	0
13	Andhra Pradesh	Guntur	Verification	1	0	1	0	0	1	0
14	Andhra Pradesh	Krishna	Approved	9	0	9	2	0	7	2
15	Andhra Pradesh	Krishna	Pending	38	4	34	0	0	34	0
16	Andhra Pradesh	Krishna	Verification	19	0	19	3	0	16	3
17	Andhra Pradesh	Kurnool	Approved	19	0	19	4	0	15	4
18	Andhra Pradesh	Kurnool	Pending	13	3	10	0	0	10	0
19	Andhra Pradesh	Kurnool	Verification	16	0	16	5	0	11	5
20	Andhra Pradesh	Nellore	Approved	22	0	22	5	0	17	5
21	Andhra Pradesh	Nellore	Pending	57	2	55	0	0	55	0
22	Andhra Pradesh	Nellore	Verification	16	0	16	9	0	7	9
23	Andhra Pradesh	Prakasam	Approved	51	0	51	7	0	44	7

24	Andhra Pradesh	Prakasam	Pending	24	8	16	0	10	6	0
25	Andhra Pradesh	Prakasam	Verification	80	0	80	30	0	50	29
26	Andhra Pradesh	Srikakulam	Approved	284	0	284	12	0	272	12
27	Andhra Pradesh	Srikakulam	Pending	18	11	7	0	0	7	0
28	Andhra Pradesh	Srikakulam	Verification	97	0	97	9	0	88	9
29	Andhra Pradesh	Visakhapatnam	Approved	4	0	4	0	0	4	0
30	Andhra Pradesh	Visakhapatnam	Verification	1	0	1	0	0	1	0
31	Andhra Pradesh	Vizianagaram	Approved	80	0	80	9	0	71	9
32	Andhra Pradesh	Vizianagaram	Pending	16	14	2	0	0	2	0
33	Andhra Pradesh	Vizianagaram	Verification	37	0	37	4	0	33	4
34	Andhra Pradesh	West Godavari	Approved	9	0	9	0	0	9	0
35	Andhra Pradesh	West Godavari	Pending	2	1	1	0	0	1	0
36	Andhra Pradesh	West Godavari	Verification	2	0	2	0	0	2	0
37	Andhra Pradesh	Parvathipuram Manyam	Approved	194	0	194	41	0	153	13
38	Andhra Pradesh	Parvathipuram Manyam	Pending	218	35	183	11	11	161	0
39	Andhra Pradesh	Parvathipuram	Verification	61	0	61	18	0	43	17

		Manyam								
40	Andhra Pradesh	Anakapalli	Approved	5	0	5	1	0	4	1
41	Andhra Pradesh	Anakapalli	Pending	70	3	67	4	0	63	0
42	Andhra Pradesh	Anakapalli	Verification	6	0	6	1	0	5	0
43	Andhra Pradesh	Alluri Sitharama Raju	Approved	675	0	675	91	0	584	91
44	Andhra Pradesh	Alluri Sitharama Raju	Pending	188	138	50	0	2	48	0
45	Andhra Pradesh	Alluri Sitharama Raju	Verification	279	0	279	61	0	218	61
46	Andhra Pradesh	Kakinada	Approved	3	0	3	3	0	0	1
47	Andhra Pradesh	Kakinada	Pending	19	0	19	0	0	19	0
48	Andhra Pradesh	Kakinada	Verification	4	0	4	1	0	3	1
49	Andhra Pradesh	Eluru	Approved	18	0	18	5	0	13	5
50	Andhra Pradesh	Eluru	Pending	79	8	71	2	0	69	0
51	Andhra Pradesh	Eluru	Verification	18	0	18	13	0	5	12
52	Andhra Pradesh	Ntr	Approved	1	0	1	1	0	0	0
53	Andhra Pradesh	Ntr	Pending	3	2	1	1	0	0	0

54	Andhra Pradesh	Ntr	Verification	6	0	6	1	0	5	1
55	Andhra Pradesh	Bapatla	Approved	2	0	2	0	0	2	0
56	Andhra Pradesh	Bapatla	Pending	8	0	8	0	0	8	0
57	Andhra Pradesh	Bapatla	Verification	4	0	4	0	0	4	0
58	Andhra Pradesh	Palnadu	Approved	8	0	8	1	0	7	1
59	Andhra Pradesh	Palnadu	Pending	18	10	8	0	0	8	0
60	Andhra Pradesh	Palnadu	Verification	4	0	4	4	0	0	4
61	Andhra Pradesh	Tirupati	Approved	150	0	150	9	0	141	9
62	Andhra Pradesh	Tirupati	Pending	32	31	1	0	0	1	0
63	Andhra Pradesh	Tirupati	Verification	81	0	81	2	0	79	2
64	Andhra Pradesh	Annamayya	Approved	28	0	28	2	0	26	2
65	Andhra Pradesh	Annamayya	Pending	440	68	372	2	1	369	0
66	Andhra Pradesh	Annamayya	Verification	9	0	9	3	0	6	3
67	Andhra Pradesh	Sri Sathya Sai	Approved	135	0	135	7	0	128	7
68	Andhra Pradesh	Sri Sathya Sai	Pending	12	12	0	0	0	0	0
69	Andhra Pradesh	Sri Sathya Sai	Verification	54	0	54	22	0	32	22

70	Andhra Pradesh	Nandyal	Approved	7	0	7	0	0	7	0
71	Andhra Pradesh	Nandyal	Pending	7	3	4	0	0	4	0
72	Andhra Pradesh	Nandyal	Verification	3	0	3	0	0	3	0
73	Andhra Pradesh	Dr BR Ambedkar Konaseema	Approved	23	0	23	6	0	17	6
74	Andhra Pradesh	Dr BR Ambedkar Konaseema	Pending	14	3	11	0	0	11	0
75	Andhra Pradesh	Dr BR Ambedkar Konaseema	Verification	41	0	41	4	0	37	4

STATEMENT-III

Details of road works sanctioned in Udaipur district of Rajasthan under PMGSY-IV							
Sl.No	District	Block	Package Number	Year	Road Name	Pavement Length (in Kms.)	Total Cost (in lakhs)
1	Udaipur	Bargaon	RJ32P4-16	2025 - 2026	L023-GHODAN KALAN TO GEL	0.7	47.44
2	Udaipur	Devla	RJ32P4-06	2025 - 2026	L022-AR KYARIYA	2.1	157.35
3	Udaipur	Devla	RJ32P4-06	2025 - 2026	L023-AR HALDURA PHALLA	3.2	228.56
4	Udaipur	Devla	RJ32P4-06	2025 - 2026	L027-AR THAMLA BERI	1.5	118.36
5	Udaipur	Devla	RJ32P4-06	2025 - 2026	L025-AR HULRI GHATI	3.2	233.06
6	Udaipur	Girwa	RJ32P4-03	2025 - 2026	L037-AR Upla Kheda	2	149.96
7	Udaipur	Girwa	RJ32P4-03	2025 - 2026	L036-AR Naliya Fala	1.1	85.44
8	Udaipur	Girwa	RJ32P4-01	2025 - 2026	L021-AR Dagliya Fala	1.8	138.15
9	Udaipur	Girwa	RJ32P4-04	2025 - 2026	L026-AR Solanki Fala	1.8	134.21
10	Udaipur	Girwa	RJ32P4-04	2025 - 2026	L027-AR Umariya Kand	0.6	42.03
11	Udaipur	Girwa	RJ32P4-03	2025 - 2026	L034-AR Gawadi	1.5	134.78
12	Udaipur	Girwa	RJ32P4-02	2025 - 2026	L033-AR Segawaton ka Fala	1.8	142.07
13	Udaipur	Girwa	RJ32P4-02	2025 - 2026	L028-AR Nichali Himali	1.3	116.11
14	Udaipur	Girwa	RJ32P4-02	2025 - 2026	L030-AR Sonawaton ka Fala	1.1	85.91
15	Udaipur	Girwa	RJ32P4-02	2025 - 2026	L029-AR Upali Himali	2.3	180.18
16	Udaipur	Girwa	RJ32P4-01	2025 - 2026	L022-AR Talai Fala	1.3	98.08
17	Udaipur	Girwa	RJ32P4-03	2025 - 2026	L024-AR Khed	4.8	383.56
18	Udaipur	Girwa	RJ32P4-01	2025 - 2026	L023-AR Bindra Fala	1.1	96.32

19	Udaipur	Girwa	RJ32P4-04	2025 - 2026	L025-AR Ratliya Kheda	1.5	122.48
20	Udaipur	Girwa	RJ32P4-02	2025 - 2026	L032-AR Hakriya Fala	2.2	175.1
21	Udaipur	Gogunda	RJ32P4-16	2025 - 2026	L040-AR Bheelwara	0.575	43.45
22	Udaipur	Gogunda	RJ32P4-16	2025 - 2026	L027-obra kalan to bheelwara	0.8	50.74
23	Udaipur	Gogunda	RJ32P4-16	2025 - 2026	L034-Amba road km 1 to solmakiya ka was	2.1	156.25
24	Udaipur	Gogunda	RJ32P4-16	2025 - 2026	L022-AR Dang	1.5	105.53
25	Udaipur	Jhadol	RJ32P4-08	2025 - 2026	L029-AR BHANWARIA	2.21	170.9
26	Udaipur	Jhadol	RJ32P4-08	2025 - 2026	L025-AR KUNDAL	2.6	185.36
27	Udaipur	Jhadol	RJ32P4-07	2025 - 2026	L023-AR SAHIWARA	2.1	150.91
28	Udaipur	Jhadol	RJ32P4-07	2025 - 2026	L021-AR DUNGARIYA PHALLA	2.21	176.37
29	Udaipur	Jhadol	RJ32P4-08	2025 - 2026	L042-AR Gati Vasala	2.2	165.66
30	Udaipur	Jhadol	RJ32P4-07	2025 - 2026	L027-AR KAMLI BADLI	1.5	113.49
31	Udaipur	Jhadol	RJ32P4-08	2025 - 2026	L022-AR GADRIYAWAS	1.5	117.46
32	Udaipur	Jhadol	RJ32P4-07	2025 - 2026	L028-AR HITRI PHALLA	2	149.9
33	Udaipur	Jhadol	RJ32P4-08	2025 - 2026	L033-AR KOLYARA	2.5	188.93
34	Udaipur	Jhadol	RJ32P4-07	2025 - 2026	L026-AR NICCHALA PHALLA	1.34	101.2
35	Udaipur	Kherwara	RJ32P4-12	2025 - 2026	L035-AR karchha kalan	0.9	62
36	Udaipur	Kherwara	RJ32P4-12	2025 - 2026	L023-AR Meethimahuri	1.7	126.48
37	Udaipur	Kherwara	RJ32P4-12	2025 - 2026	L024-AR Palia	2	150.83
38	Udaipur	Kherwara	RJ32P4-12	2025 - 2026	L033-AR Suberi	3.7	286.83
39	Udaipur	Kherwara	RJ32P4-19	2025 - 2026	L029-AR Khanmeen	1.5	109.55
40	Udaipur	Kherwara	RJ32P4-12	2025 - 2026	L031-AR Samited Fala	1.2	90.47

41	Udaipur	Kherwara	RJ32P4-12	2025 - 2026	L028-AR Kandal	1.34	105.61
42	Udaipur	Kotra	RJ32P4-09	2025 - 2026	L023-AR JALIBORE	3	227.41
43	Udaipur	Kotra	RJ32P4-09	2025 - 2026	L025-AR SADATON KA PHALA	2	149.22
44	Udaipur	Kotra	RJ32P4-09	2025 - 2026	L022-AR CHAMPAWAS	2.1	156.45
45	Udaipur	Kurabad	RJ32P4-05	2025 - 2026	L025-AR Patookhera	1.5	112.53
46	Udaipur	Kurabad	RJ32P4-05	2025 - 2026	L022-AR RamajKheda Rigliya Fala	1.4	108.06
47	Udaipur	Kurabad	RJ32P4-05	2025 - 2026	L023-AR Dhimda	0.8	59.65
48	Udaipur	Kurabad	RJ32P4-05	2025 - 2026	L024-AR Kakodiya	2.5	192.1
49	Udaipur	Nayagaon	RJ32P4-15	2025 - 2026	L027-AR Maliphala	3.79	292.6
50	Udaipur	Nayagaon	RJ32P4-15	2025 - 2026	L037-AR Kharkaya	1.73	147.42
51	Udaipur	Nayagaon	RJ32P4-15	2025 - 2026	L029-AR Nai Sukhapada Mangali Fala	0.8	60.85
52	Udaipur	Nayagaon	RJ32P4-15	2025 - 2026	L035-AR Suraj Pura	0.93	69.9
53	Udaipur	Nayagaon	RJ32P4-15	2025 - 2026	L028-AR Matai Fala	1.3	98.55
54	Udaipur	Nayagaon	RJ32P4-15	2025 - 2026	L032-AR Ramdeoiji Temple	0.9	50.4
55	Udaipur	Nayagaon	RJ32P4-15	2025 - 2026	L021-AR Aamli Fala	1	75.95
56	Udaipur	Phalasiya	RJ32P4-10	2025 - 2026	L032-AR SHISHAV PHALLA	5.9	445.75
57	Udaipur	Phalasiya	RJ32P4-10	2025 - 2026	L033-AR UPALI GORANWAS	3	227.05
58	Udaipur	Phalasiya	RJ32P4-11	2025 - 2026	L031-AR PATIYA	2	151.27
59	Udaipur	Phalasiya	RJ32P4-11	2025 - 2026	L026-AR AMBA PHALLA	2	151.3
60	Udaipur	Phalasiya	RJ32P4-11	2025 - 2026	L025-AR TINDORI	3	226.88
61	Udaipur	Phalasiya	RJ32P4-10	2025 - 2026	L028-AR PAN TALAI PHALLA	2.5	189.3

62	Udaipur	Phalasiya	RJ32P4-11	2025 - 2026	L030-AR UPLA PHALLA	2.5	188.78
63	Udaipur	Phalasiya	RJ32P4-11	2025 - 2026	L024-AR RANA BORA	2	150.88
64	Udaipur	Phalasiya	RJ32P4-11	2025 - 2026	L022-AR KHADRA	3	227.31
65	Udaipur	Phalasiya	RJ32P4-10	2025 - 2026	L027-AR GORNA PHALLA	3	227.34
66	Udaipur	Rishbhdeo	RJ32P4-13	2025 - 2026	L030-AR Nai Basti	3	224.47
67	Udaipur	Rishbhdeo	RJ32P4-13	2025 - 2026	L031-AR Bhagora Fala	3.5	262.12
68	Udaipur	Rishbhdeo	RJ32P4-13	2025 - 2026	L026-AR Garada Fala	5	346.56
69	Udaipur	Rishbhdeo	RJ32P4-14	2025 - 2026	L029-AR Rapeta	2.5	199.75
70	Udaipur	Rishbhdeo	RJ32P4-13	2025 - 2026	L027-AR Pagara	0.81	45.22
71	Udaipur	Rishbhdeo	RJ32P4-14	2025 - 2026	L033-Barna to Ahari Fala	3	214.47
72	Udaipur	Rishbhdeo	RJ32P4-14	2025 - 2026	L024-AR Parji Fala	2.05	157.77
73	Udaipur	Rishbhdeo	RJ32P4-13	2025 - 2026	L034-AR Gogan Fala	0.67	49.53
74	Udaipur	Rishbhdeo	RJ32P4-14	2025 - 2026	L025-AR Pagatfala	2	152.44
75	Udaipur	Rishbhdeo	RJ32P4-14	2025 - 2026	L032-Balewadi to Ahari Fala	2.2	165.03
76	Udaipur	Rishbhdeo	RJ32P4-13	2025 - 2026	L022-AR Kopcha	2	139.71
77	Udaipur	Rishbhdeo	RJ32P4-14	2025 - 2026	L028-AR Boojh Fala	3.5	259.14
78	Udaipur	Sayra	RJ32P4-18	2025 - 2026	L026-Brahamno ka Kalwana to Bheelwara via Chanderi	3.4	257.91
79	Udaipur	Sayra	RJ32P4-17	2025 - 2026	L027-Palidana baguni road to Dang	2	145.37
80	Udaipur	Sayra	RJ32P4-17	2025 - 2026	L021-MDR 147 to Chhapara	1.8	129.17
81	Udaipur	Sayra	RJ32P4-18	2025 - 2026	L023-Visma Hayla Road to Mamadev	1.9	151.28
82	Udaipur	Sayra	RJ32P4-17	2025 - 2026	L028-MDR 147 to Sathi Ka Hoda	0.7	49.85

83	Udaipur	Sayra	RJ32P4-17	2025 - 2026	L032-DHOL PUNAWALI ROAD TO PARTA JI KI BHAGAL	1.4	101.21
84	Udaipur	Sayra	RJ32P4-18	2025 - 2026	L024-Jemli Road to Jogidas Ji Ka Guda	2.9	212.44
					Grand Total:	171.355	12927.43

Details of road works sanctioned in Salumbar district of Rajasthan under PMGSY-IV

Sl.No	District	Block	Package Number	Year	Road Name	Pavement Length (in Kms.)	Total Cost (in lakhs)
1	Salumbar	Jaisamand	RJ48P4-09	2025 - 2026	L026-AR renth guriya	2.4	172.16
2	Salumbar	Jaisamand	RJ48P4-01	2025 - 2026	L025-AR kaviti kheda	0.9	69.31
3	Salumbar	Jaisamand	RJ48P4-01	2025 - 2026	L028-SH 32 to khakhal	1	70.42
4	Salumbar	Jaisamand	RJ48P4-01	2025 - 2026	L023-AR wadi fala	4	288.6
5	Salumbar	Jaisamand	RJ48P4-01	2025 - 2026	L024-oda to damar	2	154.84
6	Salumbar	Jaisamand	RJ48P4-02	2025 - 2026	L027-kantora to ghanchopad	2.5	184.03
7	Salumbar	Jaisamand	RJ48P4-01	2025 - 2026	L022-AR hawna pani	2.5	185.53
8	Salumbar	Jaisamand	RJ48P4-01	2025 - 2026	L029-bobus to limbawali	1.3	93.04
9	Salumbar	Jhallara	RJ48P4-03	2025 - 2026	L024-Sajnot to Nayaghar	2.1	165.65
10	Salumbar	Jhallara	RJ48P4-03	2025 - 2026	L033-AR Dhaora to Bada Dolpura Adivasi Basti	0.501	38.78
11	Salumbar	Jhallara	RJ48P4-03	2025 - 2026	L025-Lauwa to Meena Basti	1.15	84.06

12	Salumbar	Jhallara	RJ48P4-03	2025 - 2026	L029-Jhallara Dhariyawad Road to Damor Fala	1	72.14
13	Salumbar	Jhallara	RJ48P4-03	2025 - 2026	L030-Payra Gated Road to Chudawala Sagar Fala	1.15	90.09
14	Salumbar	Jhallara	RJ48P4-03	2025 - 2026	L023-Bori Gated Road to Salotara	1.93	153.87
15	Salumbar	Jhallara	RJ48P4-03	2025 - 2026	L032-Sheshpur Kenar Road to Budel Fala Prabhu	1.25	93.04
16	Salumbar	Jhallara	RJ48P4-03	2025 - 2026	L028-AR Hadmatiya Kalan to Dhala Fala	0.8	60.65
17	Salumbar	Lasadiya	RJ48P4-04	2025 - 2026	L023-AR dholiya to Nimadi Negad fala	4	309.2
18	Salumbar	Lasadiya	RJ48P4-05	2025 - 2026	L036-AR Bhanawat pura	3	205.4
19	Salumbar	Lasadiya	RJ48P4-04	2025 - 2026	L033-AR pipla pani	2	148.5
20	Salumbar	Lasadiya	RJ48P4-06	2025 - 2026	L028-Kun Panund Road to Ghati fala	3	243.14
21	Salumbar	Lasadiya	RJ48P4-04	2025 - 2026	L029-Lasadiya Dhariyawad Road to Bharbhada	3	214.49
22	Salumbar	Lasadiya	RJ48P4-04	2025 - 2026	L021-Gundawat ghati to dangela Road	3	211.35
23	Salumbar	Lasadiya	RJ48P4-05	2025 - 2026	L024-Salumber Bansi Road KM 6 to kaladata	2.6	198.13
24	Salumbar	Lasadiya	RJ48P4-05	2025 - 2026	L034-AR gangari	3	220.23
25	Salumbar	Lasadiya	RJ48P4-06	2025 - 2026	L035-AR Paoti	0.9	65.72
26	Salumbar	Lasadiya	RJ48P4-06	2025 - 2026	L025-mader tiraha road to palota	1	77.44
27	Salumbar	Lasadiya	RJ48P4-05	2025 - 2026	L022-AR Karnagarh to Bibi fala	2	147.44
28	Salumbar	Lasadiya	RJ48P4-05	2025 - 2026	L032-Shobhji ka	1.55	118.96

					guda school to khejadiya fala		
29	Salumbar	Lasadiya	RJ48P4-05	2025 - 2026	L031-Bor ka pani Road to Nalmohadi	2	147.96
30	Salumbar	Salumbar	RJ48P4-07	2025 - 2026	L031-AR Jhalar Fala	0.65	48.73
31	Salumbar	Salumbar	RJ48P4-07	2025 - 2026	L025-AR Bhagal	1.5	111.67
32	Salumbar	Salumbar	RJ48P4-07	2025 - 2026	L022-AR jaitpura	3.85	284.83
33	Salumbar	Salumbar	RJ48P4-07	2025 - 2026	L026-AR Dhaniria	0.7	51.94
34	Salumbar	Salumbar	RJ48P4-07	2025 - 2026	L028-AR Suron ka Kua	0.6	41.3
35	Salumbar	Salumbar	RJ48P4-07	2025 - 2026	L024-AR Baman Magari	3	224.53
36	Salumbar	Sarada	RJ48P4-08	2025 - 2026	L022-Main road khodi mahudi to bangla fala	1.8	121.39
37	Salumbar	Sarada	RJ48P4-08	2025 - 2026	L021-khodi mahudi school to rijudarra	2.45	195.39
38	Salumbar	Semari	RJ48P4-08	2025 - 2026	L022-Palodara kalyanppur Road to Bhopa fala	2.2	162.23
39	Salumbar	Semari	RJ48P4-08	2025 - 2026	L023-AR Dol fala	2	142.41
					Grand Total:	76.281	5668.59

Details of road works sanctioned in Dungarpur district of Rajasthan under PMGSY-IV

Sl.no	District	Block	Package Number	Year	Road Name	Pavement Length (in Kms.)	Total Cost
1	Dungarpur	Aspur	RJ14P4-01	2025 - 2026	L366-AR Bhagela	1.3	96.35
2	Dungarpur	Aspur	RJ14P4-01	2025 - 2026	L367-AR Kayda Fala	1.15	86.91
3	Dungarpur	Aspur	RJ14P4-01	2025 - 2026	L368-AR Era Fala	1.55	109.35

4	Dungarpur	Aspur	RJ14P4-01	2025 - 2026	L369-AR Vannaliya Fala	1.4	85.98
5	Dungarpur	Bichhiwara	RJ14P4-02	2025 - 2026	L024-AR to Nayatalab (Chundawara)	1.05	95.66
6	Dungarpur	Bichhiwara	RJ14P4-02	2025 - 2026	L021-AR to Kherapal	2	170.24
7	Dungarpur	Chikhali	RJ14P4-03	2025 - 2026	L023-AR Udardiya to sathiya fala	2.5	198.48
8	Dungarpur	Chikhali	RJ14P4-03	2025 - 2026	L039-Main Road doongarsaran to Dholi	0.725	45.08
9	Dungarpur	Chikhali	RJ14P4-03	2025 - 2026	L031-CHIKHALI AMBARA MAIN ROAD TO BAMANIYA FALA	1.66	120.2
10	Dungarpur	Chikhali	RJ14P4-03	2025 - 2026	L041-Main Road Dariyati Bansiya to Mali	1.5	104.63
11	Dungarpur	Chikhali	RJ14P4-04	2025 - 2026	L026-AR Katarapada to mandir fala	0.99	60.22
12	Dungarpur	Chikhali	RJ14P4-04	2025 - 2026	L036-AR chack chadiyala to kaliyari	1.625	68.78
13	Dungarpur	Chikhali	RJ14P4-03	2025 - 2026	L038-Main Road doongarsaran to Kolani	1.8	117.1
14	Dungarpur	Chikhali	RJ14P4-04	2025 - 2026	L035-Nai basti badgama bujwara road to bhadar	1.4	93.53
15	Dungarpur	Chikhali	RJ14P4-03	2025 - 2026	L037-Main Road Sira wali mangari to gudiya fala	2	140.01
16	Dungarpur	Chikhali	RJ14P4-04	2025 - 2026	L040-AR Salakhadi se kehodiafala tak sampark sadak	1.8	126.27
17	Dungarpur	Chikhali	RJ14P4-03	2025 - 2026	L021-CHIKHALI AMBARA MAIN ROAD TO MAHUDI FALA	0.89	72.2

18	Dungarpur	Chikhali	RJ14P4-04	2025 - 2026	L033-kunwa doongarsaran road to bujwara	1.85	117.99
19	Dungarpur	Chikhali	RJ14P4-04	2025 - 2026	L034-AR Galalpura se ahari fala tak sampark sadak	0.675	46
20	Dungarpur	Chikhali	RJ14P4-04	2025 - 2026	L022-DARIYATI BANSIYA TO BANJARA BASTI	1.88	119.32
21	Dungarpur	Chikhali	RJ14P4-03	2025 - 2026	L025-AR debra to bamaniya	2	137.14
22	Dungarpur	Dovada	RJ14P4-05	2025 - 2026	L028-AR to Dharuda (Khara)	1.35	110.09
23	Dungarpur	Dovada	RJ14P4-05	2025 - 2026	L025-AR to Dungra Fala (Veeri With Chak	3	231.89
24	Dungarpur	Dovada	RJ14P4-05	2025 - 2026	L027-AR to Ray Fala (Dara)	1.8	128.65
25	Dungarpur	Dovada	RJ14P4-05	2025 - 2026	L026-AR to Suthariya (Manpur)	1.25	94.62
26	Dungarpur	Dovada	RJ14P4-05	2025 - 2026	L023-AR to Katara Ghati (Lolakpur With Chak)	3	218.55
27	Dungarpur	Dovada	RJ14P4-05	2025 - 2026	L022-AR to Uta Fala (Selaj)	1.7	141.32
28	Dungarpur	Dovada	RJ14P4-05	2025 - 2026	L024-AR to Bhukhara Fala (Selaj)	1.25	100.49
29	Dungarpur	Dovada	RJ14P4-05	2025 - 2026	L021-AR to Lambired (Baiyora)	2.7	200.01
30	Dungarpur	Galiyakoat	RJ14P4-06	2025 - 2026	L024-Bhura Ghati to Deva Bhai House Road to Garasiya	1	66.18
31	Dungarpur	Galiyakoat	RJ14P4-06	2025 - 2026	L023-AR MAHUWARA TO DOLARIYA FALA	1.5	100.12
32	Dungarpur	Galiyakoat	RJ14P4-06	2025 - 2026	L026-AR MODRA DOULATPURA TO GARASIYA FALA	0.55	39.04

33	Dungarpur	Gamdi Ahara	RJ14P4-07	2025 - 2026	L022-AR to Ramali	1.4	92.59
34	Dungarpur	Gamdi Ahara	RJ14P4-07	2025 - 2026	L021-AR to Gadidi Fala	2.9	297.67
35	Dungarpur	Jothari	RJ14P4-08	2025 - 2026	L025-AR to Valkunda (Bheelwa Pachela)	1.4	119.68
36	Dungarpur	Jothari	RJ14P4-08	2025 - 2026	L021-AR to Vadli (Mal)	1.1	98.41
37	Dungarpur	Jothari	RJ14P4-08	2025 - 2026	L028-AR to Bhitiya Fala (Balwanya)	1.75	127.75
38	Dungarpur	Jothari	RJ14P4-08	2025 - 2026	L024-AR to Dungri (Pagara Surata)	1.2	94.96
39	Dungarpur	Jothari	RJ14P4-08	2025 - 2026	L027-AR to Jundi Fala (Ariwat)	0.85	72.63
40	Dungarpur	Jothari	RJ14P4-08	2025 - 2026	L026-AR to New Basti Fala (Ariwat)	1.65	118.65
41	Dungarpur	Jothari	RJ14P4-08	2025 - 2026	L023-AR to Suthariya (Mal)	1.9	148.27
42	Dungarpur	Paldeval	RJ14P4-09	2025 - 2026	L021-AR to Harizen Basti (Dewal khas)	1.75	122.97
43	Dungarpur	Paldeval	RJ14P4-09	2025 - 2026	L022-AR to Koted Fala (Tari Obri)	2.05	156.39
44	Dungarpur	Paldeval	RJ14P4-09	2025 - 2026	L023-AR to Dara Fala (Tari Obri)	2	142.72
45	Dungarpur	Paldeval	RJ14P4-09	2025 - 2026	L024-AR to Ahari Fala (Tari Obri)	1.5	111.52
46	Dungarpur	Sabla	RJ14P4-10	2025 - 2026	L416-AR Hilawadi	3	168.5
47	Dungarpur	Sabla	RJ14P4-10	2025 - 2026	L417-AR Chhaplawa Dhani	1.6	93.93
48	Dungarpur	Sabla	RJ14P4-10	2025 - 2026	L418-AR Hamiya Fala	1.8	121.06
49	Dungarpur	Sagwara	RJ14P4-11	2025 - 2026	L026-SAMPARK SADAK HADPALIYA FALA	2.2	183.01
50	Dungarpur	Simalwara	RJ14P4-11	2025 - 2026	L036-Danvadli to ran bhatiya	1.875	103.73
					Grand Total:	82.77	6016.84

Details of road works sanctioned in Pratapgarh district of Rajasthan under PMGSY-IV							
Sl.No	District	Block	Package Number	Year	Road Name	Pavement Length (in Kms.)	Total Cost
1	Pratapgarh	Dhariawad	RJ33P4-01	2025 - 2026	L023-AR Aamli Fala	0.68	52.95
2	Pratapgarh	Dhariawad	RJ33P4-01	2025 - 2026	L025-AR Bodi Magri	1.84	134.85
3	Pratapgarh	Dhariawad	RJ33P4-01	2025 - 2026	L026-AR Meghwal Fala	1	66.86
4	Pratapgarh	Dhariawad	RJ33P4-01	2025 - 2026	L027-AR Khedi Fala	3.5	238.39
5	Pratapgarh	Dhariawad	RJ33P4-01	2025 - 2026	L031-AR Kundi Fala	0.6	54.25
6	Pratapgarh	Dhariawad	RJ33P4-01	2025 - 2026	L034-AR Kutada Fala	1.2	135.67
7	Pratapgarh	Dhariawad	RJ33P4-01	2025 - 2026	L035-AR Jagalwa	0.65	126.75
8	Pratapgarh	Dhariawad	RJ33P4-01	2025 - 2026	L037-AR Medi Fala	1	64.64
9	Pratapgarh	Peepal Khoont	RJ33P4-02	2025 - 2026	L022-Umbada	4.85	469.45
10	Pratapgarh	Peepal Khoont	RJ33P4-02	2025 - 2026	L021-Barovonpara	1.1	100.42
11	Pratapgarh	Peepal Khoont	RJ33P4-02	2025 - 2026	L023-jhapapara	1	80.38
					Grand Total:	17.42	1524.62

STATEMENT-IV

**Details of survey of habitations conducted for Nabarangpur, Bapatla, Hazaribag, Ramgarh and Shahdol districts
under PMGSY-IV**

Sr.No	State Name	District Name	Approval (Status By NRIDA)	Total Survey	Connected Survey	Un-Connected Survey	Approved Un-Connected Survey By State	Pending Un-Connected Survey By State	Rejected Un-Connected Survey By State	Eligible Total
Grand Total				14	0	14	0	0	14	0
Approved				2	0	2	0	0	2	0
Pending				8	0	8	0	0	8	0
Verification				4	0	4	0	0	4	0
1	Andhra Pradesh	Bapatla	Approved	2	0	2	0	0	2	0
2	Andhra Pradesh	Bapatla	Pending	8	0	8	0	0	8	0
3	Andhra Pradesh	Bapatla	Verification	4	0	4	0	0	4	0

Sr.No	State Name	District Name	Approval (Status By NRIDA)	Total Survey	Connected Survey	Un-Connected Survey	Approved Un-Connected Survey By State	Pending Un-Connected Survey By State	Rejected Un-Connected Survey By State	Eligible Total
Grand Total				79	0	79	79	0	0	78
Approved				77	0	77	77	0	0	77
Pending				1	0	1	1	0	0	0
Verification				1	0	1	1	0	0	1
1	Madhya Pradesh	Shahdol	Approved	77	0	77	77	0	0	77
2	Madhya Pradesh	Shahdol	Pending	1	0	1	1	0	0	0
3	Madhya Pradesh	Shahdol	Verification	1	0	1	1	0	0	1

Sr.No	State Name	District Name	Approval (Status By NRIDA)	Total Survey	Connected Survey	Un-Connected Survey	Approved Un-Connected Survey By State	Pending Un-Connected Survey By State	Rejected Un-Connected Survey By State	Eligible Total
Grand Total				451	15	436	431	0	5	330
Approved				178	0	178	178	0	0	175
Pending				104	15	89	84	0	5	0
Verification				169	0	169	169	0	0	155
1	Odisha	Nawarangpur	Approved	178	0	178	178	0	0	175

2	Odisha	Nawarangpur	Pending	104	15	89	84	0	5	0
3	Odisha	Nawarangpur	Verification	169	0	169	169	0	0	155

Sr.No	State Name	District Name	Approval (Status By NRIDA)	Total Survey	Connected Survey	Un-Connected Survey	Approved Un-Connected Survey By State	Pending Un-Connected Survey By State	Rejected Un-Connected Survey By State	Eligible Total
Grand Total				243	0	243	242	0	1	208
Approved				209	0	209	209	0	0	184
Pending				3	0	3	2	0	1	0
Verification				31	0	31	31	0	0	24
1	Jharkhand	Hazaribagh	Approved	209	0	209	209	0	0	184
2	Jharkhand	Hazaribagh	Pending	3	0	3	2	0	1	0
3	Jharkhand	Hazaribagh	Verification	31	0	31	31	0	0	24

Sr.No	State Name	District Name	Approval (Status By NRIDA)	Total Survey	Connected Survey	Un-Connected Survey	Approved Un-Connected Survey By State	Pending Un-Connected Survey By State	Rejected Un-Connected Survey By State	Eligible Total
Grand Total				3	0	3	3	0	0	3
Approved				1	0	1	1	0	0	1
Pending				0	0	0	0	0	0	0
Verification				2	0	2	2	0	0	2
1	Jharkhand	Ramgarh	Approved	1	0	1	1	0	0	1
2	Jharkhand	Ramgarh	Verification	2	0	2	2	0	0	2

INFRASTRUCTURE OF ICAR-NISST

***146. SHRI RAJEEV RAI:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether it is a fact that ICAR–National Institute of Seed Science & Technology (ICAR-NISST), Mau, is functioning in a dilapidated building posing a threat to the life of trainee engineers and faculty staff;
- (b) if so, the steps taken/being taken by the Government for development of the dilapidated building of ICAR-NISST;
- (c) the time by which the development work is likely to be completed; and
- (d) whether the Government is considering to upgrade the infrastructure of the ICAR-NISST and if so, the amount allocated by the Government for the upgradation of infrastructure of ICAR-NISST?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) to (c) ICAR-National Institute of Seed Science & Technology (ICAR-NISST), Mau occupied the building which was earlier constructed during 1988-89 for the National Institute of Sugarcane & Sugar Technology under the Ministry of Consumer Affairs, Food and Public Distribution, Govt. of India and taken over by Indian Council of Agricultural Research (ICAR) during 2004, is in fully safe and workable condition. Regular repairs and maintenance work of the building is undertaken to keep, restore or improve the facilities of the building, ensuring safety of the occupants or the public at

large, for preserving the building and services in good operating and habitable conditions and is regularly renovated following the specifications and standards of the Central Public Works Department (CPWD).

The Seed Quality Testing Laboratory and Seed Godown are the additions after 2013 to the existing building, and this Laboratory is being expanded vertically for the construction of the first floor as per the norms of CPWD at the estimated cost of Rs.1.28 crores with completion date of October 2026. In addition, the Conference Hall of the Institute is also being renovated with total expected expenditure of Rs. 51.98 lakhs with targeted completion of March 2026.

In the same premises, another premier institute of ICAR viz., ICAR - National Bureau of Agriculturally Important Microorganisms (ICAR- NBAIM), Mau is also functioning in another portion of the building since 2004.

(d)Yes, Rs. 10.994 crores were allocated to ICAR-NISST, Mau under capital head during 2021 - 22 to 2025 - 26, including Rs. 3.02 crores for building and original works. Moreover, out of Rs. 11.2 crores proposed under the capital head during 2026-27 to 2030-31 for ICAR-NISST, Mau a total of Rs. 5.4 crores have been earmarked for building and original works.

ONE DISTRICT ONE PRODUCT

***147. SHRI SANJAY DINA PATIL:**

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has effectively implemented the One District One Product (ODOP) Districts as Export Hubs initiative in Maharashtra, with particular reference to Mumbai as the State's principal export, logistics and financial hub;
- (b) if so, the role played by the Government in supporting ODOP implementation across all 36 districts of Maharashtra and the extent to which Mumbai's ports, airport and trade facilitation infrastructure have been leveraged;
- (c) the details of central financial assistance, technical and policy support provided for preparation and execution of District Export Action Plans by District Export Promotion Committees in districts;
- (d) the measurable outcomes achieved in terms of export growth, new exporters, employment and MSME participation for ODOP products;
- (e) whether inter-district disparities, branding gaps and logistics constraints persist despite proximity to Mumbai, if so, the details thereof; and
- (f) the corrective measures, timelines and monitoring framework proposed to ensure balanced export growth across Maharashtra?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSH GOYAL):

(a) to (f) The Districts as Export Hubs initiative is an enabling framework of Directorate General of Foreign Trade (DGFT), Department of Commerce, Ministry of Commerce & Industry with no financial outlay. The initiative

functions through the convergence and coordination of existing schemes, programmes, and institutional efforts of the Central and State Governments (including Maharashtra), as well as other stakeholders, to promote export potential at the district level. Further, One District One Product (ODOP) of the Department for Promotion of Industry and Internal Trade (DPIIT) is an initiative to promote the products from each district of the country. The idea is to select, brand, and promote at least one Product from each District (One District – One Product) of the country for enabling holistic socioeconomic growth across all regions.

Several steps have been undertaken to promote and enhance the visibility of products and services identified under the ODOP and Districts as Export Hubs (DEH) initiative including the products identified from Maharashtra. These steps include, facilitating participation in domestic and international exhibitions, capacity building initiatives in collaboration with various agencies; e-commerce on-boarding drives for Government e-Marketplace (GeM)- ODOP Bazaar which showcases and stocks India's best ODOP products. For promoting ODOP at international level, engagement with Indian Missions abroad, virtual buyer sellers meets and participation in international exhibitions have been undertaken. Also, various ODOP Products have been included as part of gifting during multilateral and bilateral meetings in India to popularize these products internationally.

Mumbai, as the State's export, logistics, and financial hub; facilitates exports through its ports, international airport, SEZs, and trade infrastructure.

As per the information received from the Government of Maharashtra, for promoting ODOP from Mumbai, different interventions have been undertaken. As Gems and Jewellery is the identified ODOP product from Mumbai; Government of India has facilitated the establishment of the India Jewellery Park Mumbai (IJPM) at Mahape, Navi Mumbai. Spread across approximately 21.3 acres, the project is being developed by the Gems and Jewellery Export Promotion Council (GJEPC) in partnership with the Government of Maharashtra. In addition, Government of India has supported the establishment of a Common Facility Centre (CFC) at SEEPZ Special Economic Zone, thereby strengthening trade facilitation infrastructure linked to Mumbai.

Under the District as Export Hub (DEH) initiative of DGFT, identification of the products and services with export potential in all the districts of the country is done in consultation with all stakeholders including the States/UTs. Further, under DEH, institutional mechanism has been set up in all States/UTs by forming the State Export Promotion Committee (SEPC) and District Export Promotion Committee (DEPC) at the district level. In Maharashtra, the State Export Promotion Committee (SEPC) as well as District Export Promotion Committees (DEPCs) in all the 36 districts have been constituted. The district-wise products identified in Maharashtra under ODOP initiative is given in the enclosed **Statement**.

The Government of Maharashtra has proactively undertaken the preparation and implementation of District Action Plans through District

Export Promotion Committees by organising promotional initiatives such as IGNITE (Industrial Growth Networking for Inclusive Transformation and Empowerment), Maharashtra Exports Awards and through convergence of existing schemes related to industrial clusters MSI- CDP (Maharashtra State Industrial- Cluster Development Programme), CMEGP (Chief Minister Employment Generation Programme), Logistics policy and allied sectors.

Further, Government of Maharashtra has earmarked a part of the export promotion budget under the Maharashtra State Export Policy 2023, for the promotion of ODOP products. To monitor and execute the District Export Action Plans prepared by the respective District Export Promotion Committees, it has been uploaded on the MAITRI portal of the Government of Maharashtra. As a result of the above policy interventions, Maharashtra's total exports in the year 2024- 2025 was increased to INR 5,57,271 Cr. as compared to INR 5,56,400 Cr. in the year 2023-2024 (source DGCIS portal).

STATEMENT

Products from Maharashtra under One District One Product (ODOP)

S. No.	State/ UT	District	Product	Category	Sector
1	Maharashtra	Ahmednagar	Cane Sugar	Primary	Manufacturing
2	Maharashtra	Ahmednagar	Dairy Products (Milk based products)	Secondary	Manufacturing
3	Maharashtra	Akola	Cotton Ginning and pressing	Primary	Textile
4	Maharashtra	Akola	Pulses (Daal)	Secondary	Food Processing
5	Maharashtra	Amravati	Textile	Primary	Textile

6	Maharashtra	Amravati	Mandarin Orange	Secondary	Agriculture
7	Maharashtra	Aurangabad	Marathwada Kesar Mango	Primary	Agriculture
8	Maharashtra	Aurangabad	Auto components	Secondary	Manufacturing
9	Maharashtra	Beed	Cotton and cotton seed oil	Primary	Manufacturing
10	Maharashtra	Beed	Beed Custard Apple	Secondary	Agriculture
11	Maharashtra	Bhandara	Rice	Primary	Agriculture
12	Maharashtra	Bhandara	Mineral based products	Secondary	Others
13	Maharashtra	Buldhana	Cotton Related Products	Primary	Agriculture
14	Maharashtra	Buldhana	Seeds for planting	Secondary	Agriculture
15	Maharashtra	Chandrapur	Rice	Primary	Agriculture
16	Maharashtra	Chandrapur	Bamboo Products	Secondary	Handicraft
17	Maharashtra	Dhule	De-Oiled Cake	Primary	Food Processing
18	Maharashtra	Dhule	Textile	Secondary	Textile
19	Maharashtra	Gadchiroli	Rice	Primary	Agriculture
20	Maharashtra	Gadchiroli	Forest products	Secondary	Agriculture
21	Maharashtra	Gondia	Rice	Primary	Agriculture
22	Maharashtra	Gondia	Bamboo Articles	Secondary	Handicraft
23	Maharashtra	Hingoli	Turmeric	Primary	Agriculture
24	Maharashtra	Hingoli	Soyabean and Soyabean based products	Secondary	Food Processing
25	Maharashtra	Jalgaon	Jalgaon Banana	Primary	Agriculture
26	Maharashtra	Jalgaon	Plastic PVC Pipes	Secondary	Manufacturing
27	Maharashtra	Jalna	Sweet Orange	Primary	Agriculture
28	Maharashtra	Jalna	TMT Steel Bars	Secondary	Manufacturing
29	Maharashtra	Kolhapur	Kolhapur Jaggery (Sugarcane Products etc)	Primary	Food Processing
30	Maharashtra	Kolhapur	Engineering	Secondary	Manufacturing
31	Maharashtra	Latur	Soya bean and Soya bean-based products	Primary	Food Processing
32	Maharashtra	Latur	Pulses	Secondary	Food Processing

33	Maharashtra	Mumbai City	Gems & Jewellery	Primary	Manufacturing
34	Maharashtra	Mumbai City	Leather	Secondary	Handicraft
35	Maharashtra	Mumbai Suburban	Gems & Jewellery	Primary	Manufacturing
36	Maharashtra	Mumbai Suburban	Marine Produce	Secondary	Marine
37	Maharashtra	Nagpur	Nagpur Orange	Primary	Agriculture
38	Maharashtra	Nagpur	Engineering	Secondary	Manufacturing
39	Maharashtra	Nanded	Soya bean and soya bean products	Primary	Food Processing
40	Maharashtra	Nanded	Spices	Secondary	Agriculture
41	Maharashtra	Nandurbar	Chilli powder	Primary	Food Processing
42	Maharashtra	Nandurbar	Textile	Secondary	Textile
43	Maharashtra	Nashik	Grapes/ Raisins	Primary	Agriculture
44	Maharashtra	Nashik	Paithani Sarees	Secondary	Handloom
45	Maharashtra	Osmanabad	Pulses	Primary	Food Processing
46	Maharashtra	Osmanabad	Sugar	Secondary	Food Processing
47	Maharashtra	Palghar	Dahanu Gholvad Chikoo (Sapota)	Primary	Agriculture
48	Maharashtra	Palghar	Marine Produce	Secondary	Marine
49	Maharashtra	Parbhani	Grams (Hara bhara)	Primary	Agriculture
50	Maharashtra	Parbhani	Jaggery	Secondary	Agriculture
51	Maharashtra	Pune	Engineering Goods	Primary	Manufacturing
52	Maharashtra	Pune	Frozen Food	Secondary	Food Processing
53	Maharashtra	Raigad	Marine Produce	Primary	Marine
54	Maharashtra	Raigad	Iron and Steel	Secondary	Manufacturing
55	Maharashtra	Ratnagiri	Alphonso Mangoes	Primary	Agriculture
56	Maharashtra	Ratnagiri	Marine Produce	Secondary	Marine
57	Maharashtra	Sangli	Turmeric	Primary	Agriculture
58	Maharashtra	Sangli	Pump Spares	Secondary	Manufacturing
59	Maharashtra	Satara	Strawberries	Primary	Agriculture
60	Maharashtra	Satara	Jaggery	Secondary	Agriculture
61	Maharashtra	Sindhudurg	Vengurla Cashew	Primary	Agriculture
62	Maharashtra	Sindhudurg	Devgad Alphonso Mango	Secondary	Agriculture
63	Maharashtra	Solapur	Solapur Terry Towel	Primary	Textile

64	Maharashtra	Solapur	Pomegranate	Secondary	Agriculture
65	Maharashtra	Thane	Garments & Textiles	Primary	Textile
66	Maharashtra	Thane	Millets	Secondary	Agriculture
67	Maharashtra	Wardha	Cotton Yarn	Primary	Textile
68	Maharashtra	Wardha	Waigaon Turmeric	Secondary	Agriculture
69	Maharashtra	Washim	Soya bean and soya bean products	Primary	Food Processing
70	Maharashtra	Washim	Cotton related products & Textiles	Secondary	Textile
71	Maharashtra	Yavatmal	Cotton Ginning & pressing	Primary	Textile
72	Maharashtra	Yavatmal	Dolomite & Limestone	Secondary	Manufacturing

प्रधान मंत्री सामाजिक उत्थान एवं रोजगार आधारित जनकल्याण

***148. श्री अनूप प्रधान वाल्मीकि :**

श्रीमती कमलेश जांगड़े:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधान मंत्री सामाजिक उत्थान एवं रोजगार आधारित जनकल्याण (पीएम-सुराज) योजना का ब्यौरा और स्थिति क्या है;
- (ख) वित्तीय वर्ष 2024-25 के दौरान देश में उक्त योजना के अंतर्गत लक्षित एक लाख उद्यमियों की तुलना में ऋण प्रदान किए गए लाभार्थी उद्यमियों की कुल संख्या और स्वीकृत तथा संवितरित ऋण राशि का राज्य-वार और जिला-वार तथा विशेष रूप से उत्तर प्रदेश के हाथरस लोक सभा निर्वाचन क्षेत्र और मध्य प्रदेश के छिंदवाड़ा जिले और बिहार के दरभंगा जिले से संबंधित ब्यौरा क्या है;
- (ग) उपरोक्त उद्यमियों की संख्या में से विमुक्त, घुमंतू और अर्ध-घुमंतू जनजातियों (डीएनटी) के लाभार्थियों की संख्या कितनी है;

- (घ) उक्त योजना के अंतर्गत ऋण के लिए ऑनलाइन आवेदन किए जाने से लेकर ऋण स्वीकृत करने की तिथि तक लगने वाला औसत समय राज्य-वार और जिला-वार, विशेषकर हाथरस लोक सभा निर्वाचन क्षेत्र में कितना है; और
- (ङ) पीएम-सुराज पोर्टल के अंतर्गत 15 लाख रुपए तक के व्यावसायिक ऋणों के संवितरण (उत्पादन, सेवा और व्यापार) का राज्य, क्षेत्र और क्षेत्रक-वार विशेष रूप से बिहार और हाथरस लोक सभा निर्वाचन क्षेत्र सहित उत्तर प्रदेश राज्य और छिंदवाड़ा, भोपाल और सीहोर लोक सभा निर्वाचन क्षेत्र सहित मध्य प्रदेश तथा हजारीबाग और रामगढ़ जिलों सहित झारखंड के संबंध में ब्यौरा क्या है?

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार):

(क) और (ख) प्रधान मंत्री - सामाजिक उत्थान एवं रोजगार आधारित जनकल्याण (पीएम-सुराज) विभाग द्वारा कार्यान्वित की जा रही रियायती ऋण सहायता योजनाओं को समेकित करने के लिए एक एकीकृत डिजिटल पोर्टल है। इस पोर्टल के माध्यम से, एनएसएफडीसी, एनएसकेएफडीसी, और एनबीसीएफडीसी को राज्य चैनलाइजिंग एजेंसियों और भागीदार बैंकों के साथ एकीकृत किया गया है। इसका उद्देश्य अनुसूचित जातियों, सफाई कर्मचारियों, और पिछड़े वर्गों जैसे लाभवंचित समुदायों से आने वाले लोगों के आर्थिक सशक्तिकरण को बढ़ावा देना है। वित्तीय वर्ष 2024-25 के दौरान, एक लाख लाभार्थियों के लक्ष्य के मुकाबले, तीनों निगमों द्वारा कुल 1,39,467 लाभार्थी उद्यमियों को 1,389.61 करोड़ रुपये की राशि का ऋण प्रदान किया गया। राज्यवार और जिलावार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) विमुक्त, घुमंतू और अर्ध-घुमंतू जनजातियों (डीएनटी) से संबंधित पात्र आवेदकों के लिए भी राष्ट्रीय अनुसूचित जाति वित्त और विकास निगम (एनएसएफडीसी), राष्ट्रीय सफाई कर्मचारी वित्त और विकास निगम (एनएसकेएफडीसी) और राष्ट्रीय पिछड़ा वर्ग वित्त और विकास निगम (एनबीसीएफडीसी) की रियायती ऋण सहायता योजनाओं की सुविधाएं उपलब्ध हैं; हालांकि, श्रेणी-वार विशिष्ट ब्यौरे नहीं बनाए रखे जाते हैं।

(घ) ऑनलाइन आवेदन जमा करने की तारीख से लेकर ऋण स्वीकृत करने की तारीख तक औसत टर्नअराउंड समय 2 सप्ताह से 4 सप्ताह तक होता है। हाथरस लोकसभा क्षेत्र में औसत टर्नअराउंड समय 17 दिन है। राज्यवार और जिलावार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ङ) वित्तीय वर्ष 2024-25 के दौरान हाथरस, छिंदवाड़ा, भोपाल और सीहोर लोकसभा निर्वाचन क्षेत्रों और हजारीबाग और रामगढ़ जिलों में पीएम-सूरज पोर्टल के तहत 15 लाख रुपये तक के व्यावसायिक ऋण के वितरण का ब्यौरा नीचे दिया गया है।

क्र. सं.	निर्वाचन क्षेत्र/ राज्य	जिला	क्षेत्र	लाभार्थी (वास्तविक)	संवितरित राशि (लाख रुपए में)
1.	झारखंड	हजारीबाग	कृषि और संबद्ध क्षेत्र	1	1.68
			लघु व्यवसाय और पारंपरिक व्यवसाय	11	26.87
			सेवा क्षेत्र	4	17.62
		रामगढ़	कृषि और संबद्ध क्षेत्र	1	0.67
			लघु व्यवसाय और पारंपरिक व्यवसाय	4	16.63
			परिवहन क्षेत्र	1	0.61
			सेवा क्षेत्र	5	27.10
2.	छिंदवाड़ा लोक सभा निर्वाचन क्षेत्र, मध्य प्रदेश	छिंदवाड़ा	कृषि और संबद्ध क्षेत्र	3	8.68
			लघु व्यवसाय और पारंपरिक व्यवसाय	7	2.91
			सेवा क्षेत्र	8	47.20
	भोपाल लोक सभा निर्वाचन क्षेत्र, मध्य प्रदेश	भोपाल	कृषि और संबद्ध क्षेत्र	6	24.00
			लघु व्यवसाय और पारंपरिक व्यवसाय	4	27.80
			सेवा क्षेत्र	17	37.34
		सीहोर	कृषि और संबद्ध क्षेत्र	10	32.82
			लघु व्यवसाय और पारंपरिक व्यवसाय	2	1.47
			सेवा क्षेत्र	6	5.13
3.	हाथरस लोक सभा निर्वाचन क्षेत्र,	हाथरस	कृषि और संबद्ध क्षेत्र	22	34.64
			लघु व्यवसाय और पारंपरिक व्यवसाय	32	36.02

	उत्तर प्रदेश		सेवा क्षेत्र	43	40.47
		अलीगढ़	कृषि और संबद्ध क्षेत्र	18	30.64
			लघु व्यवसाय और पारंपरिक व्यवसाय	28	26.17
			सेवा क्षेत्र	40	47.13
कुल				296	549.42

इसके अतिरिक्त, राज्यवार, जिलावार और क्षेत्रवार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

विवरण-I

वित्त वर्ष 2024-25 के लिए राज्यवार और जिलावार ऋण संवितरण, लाभार्थी कवरेज और टर्नअराउंड समय (एनएसएफडीसी, एनएसकेएफडीसी और एनबीसीएफडीसी)

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
अंडमान और निकोबार	उत्तर और मध्य अंडमान	1	0.23	28
अंडमान और निकोबार	दक्षिण अंडमान	2	12.40	3
आंध्र प्रदेश	अल्लूरी सीताराम राजू	1	1.35	7
आंध्र प्रदेश	अनकापल्ली	480	429.46	55
आंध्र प्रदेश	अनंतपुर	986	851.94	18
आंध्र प्रदेश	अन्नामय्या	582	620.93	9
आंध्र प्रदेश	बापटला	974	874.92	11
आंध्र प्रदेश	चित्तूर	1310	1590.50	11
आंध्र प्रदेश	डॉ. बी.आर. अम्बेडकर कोनासीमा	767	776.52	49
आंध्र प्रदेश	पूर्वी गोदावरी	410	404.18	25
आंध्र प्रदेश	एलुरु	1062	1195.32	10
आंध्र प्रदेश	गुंटूर	1386	1209.97	9
आंध्र प्रदेश	काकीनाडा	73	87.01	23
आंध्र प्रदेश	कृष्णा	1247	1991.36	12
आंध्र प्रदेश	कुरनूल	193	147.88	70
आंध्र प्रदेश	नांदयाल	153	148.82	40
आंध्र प्रदेश	एनटीआर	925	1168.25	14
आंध्र प्रदेश	पलनाडु	165	164.21	8

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
आंध्र प्रदेश	पार्वतीपुरम मान्यम	47	33.08	13
आंध्र प्रदेश	प्रकाशम	387	295.53	16
आंध्र प्रदेश	एसपीएसआर नेल्लोर	106	93.78	35
आंध्र प्रदेश	श्री सत्य साई	235	217.34	23
आंध्र प्रदेश	श्रीकाकुलम	137	146.71	10
आंध्र प्रदेश	तिरुपति	409	469.53	9
आंध्र प्रदेश	विशाखापत्तनम	60	55.94	7
आंध्र प्रदेश	विजयनगरम	14	12.75	10
आंध्र प्रदेश	पश्चिम गोदावरी	98	111.51	28
आंध्र प्रदेश	वाई.एस.आर.	209	189.12	33
अरुणाचल प्रदेश	पापुम पारे	2	1.29	7
अरुणाचल प्रदेश	पश्चिम कामेंग	1	7.00	3
असम	बजाली	1	6.00	3
असम	बोंगाईगांव	6	16.19	57
असम	कछार	22	76.88	9
असम	दरांग	1	6.00	3
असम	धेमाजी	5	33.90	3
असम	डिब्रूगढ़	12	35.83	44
असम	दीमा हसाओ	2	13.50	3
असम	गोलपारा	5	30.92	57
असम	गोलाघाट	10	39.04	57
असम	हैलाकांडी	16	19.95	17
असम	होजाई	1	3.50	28
असम	जोरहाट	12	38.70	34
असम	कामरूप	8	42.55	57
असम	कामरूप मेट्रो	16	42.71	57
असम	कार्बी आंगलोंग	3	5.60	57
असम	करीमगंज	2	8.91	6
असम	लखीमपुर	7	21.17	57
असम	माजुली	1	6.00	3
असम	मोरीगांव	3	18.90	3
असम	नगांव	39	252.15	57
असम	नलबाड़ी	3	12.85	6

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
असम	शिवसागर	23	75.38	33
असम	सोनितपुर	13	54.66	57
असम	तिनसुकिया	21	102.32	24
असम	पश्चिमी कार्बी आंगलॉग	1	2.79	18
बिहार	अररिया	19	72.77	57
बिहार	अरवल	4	24.90	7
बिहार	औरंगाबाद	11	35.83	57
बिहार	बांका	19	22.65	57
बिहार	बेगूसराय	14	69.91	57
बिहार	भागलपुर	12	39.45	57
बिहार	भोजपुर	58	82.82	57
बिहार	बक्सर	2	6.65	4
बिहार	दरभंगा	23	55.81	57
बिहार	गया	31	145.75	61
बिहार	गोपालगंज	3	8.22	57
बिहार	जमुई	11	27.73	43
बिहार	जहानाबाद	7	27.88	63
बिहार	कैमूर (भभुआ)	2	2.12	57
बिहार	कटिहार	5	35.60	3
बिहार	खगड़िया	3	5.01	57
बिहार	किशनगंज	6	13.77	57
बिहार	लखीसराय	5	34.10	3
बिहार	मधेपुरा	2	2.14	57
बिहार	मधुबनी	21	55.94	48
बिहार	मुंगेर	6	35.92	3
बिहार	मुजफ्फरपुर	24	46.23	57
बिहार	नालंदा	10	32.50	57
बिहार	नवादा	4	21.85	57
बिहार	पश्चिम चंपारण	9	27.21	57
बिहार	पटना	35	88.28	49
बिहार	पूर्वी चंपारण	7	20.33	57
बिहार	पूर्णिया	7	32.63	57
बिहार	रोहतास	10	46.41	77

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
बिहार	सहरसा	1	5.70	3
बिहार	समस्तीपुर	17	50.38	45
बिहार	सारण	24	29.86	63
बिहार	शेखपुरा	5	5.08	34
बिहार	शिवहर	11	15.13	57
बिहार	सीतामढ़ी	12	18.94	41
बिहार	सिवान	4	27.53	3
बिहार	सुपौल	1	6.28	3
बिहार	वैशाली	15	77.63	57
चंडीगढ़	चंडीगढ़	4	36.78	7
छत्तीसगढ़	बालोद	68	111.66	52
छत्तीसगढ़	बलौद बाजार	8	16.38	57
छत्तीसगढ़	बलरामपुर	2	16.44	34
छत्तीसगढ़	बस्तर	14	24.46	55
छत्तीसगढ़	बेमेतरा	40	48.34	69
छत्तीसगढ़	बीजापुर	5	4.83	53
छत्तीसगढ़	बिलासपुर	26	85.01	19
छत्तीसगढ़	दंतेवाड़ा	5	6.64	20
छत्तीसगढ़	धमतरी	71	149.36	53
छत्तीसगढ़	दुर्ग	79	194.96	33
छत्तीसगढ़	गरियाबंद	22	40.14	50
छत्तीसगढ़	जांजगीर-चांपा	44	187.99	46
छत्तीसगढ़	जशपुर	12	53.22	18
छत्तीसगढ़	कबीरधाम	43	80.03	55
छत्तीसगढ़	कांकेर	27	98.72	39
छत्तीसगढ़	खैरगढ़ छुईखदान गंडई	32	49.70	63
छत्तीसगढ़	कोडागांव	9	21.56	30
छत्तीसगढ़	कोरबा	24	98.19	22
छत्तीसगढ़	कोरिया	8	16.58	23
छत्तीसगढ़	महासमुंद	13	33.64	77
छत्तीसगढ़	मर्नेद्रगढ़ चिरिमिरी भरतपुर	8	32.33	23
छत्तीसगढ़	मोहला मानपुर अंबागढ़ चौकी	35	50.96	54

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
छत्तीसगढ़	मुंगेली	6	21.98	50
छत्तीसगढ़	नारायणपुर	5	8.07	57
छत्तीसगढ़	रायगढ़	35	141.49	28
छत्तीसगढ़	रायपुर	99	320.78	68
छत्तीसगढ़	राजनांदगांव	107	213.67	41
छत्तीसगढ़	शक्ति	5	24.18	14
छत्तीसगढ़	सारंगढ़ बिलाईगढ़	6	10.66	20
छत्तीसगढ़	सुकमा	4	9.91	14
छत्तीसगढ़	सूरजपुर	10	20.17	29
छत्तीसगढ़	सरगुजा	28	102.86	36
दिल्ली	केंद्रीय	7	15.51	7
दिल्ली	पूर्व	1	0.20	10
दिल्ली	नई दिल्ली	10	13.97	7
दिल्ली	उत्तर	6	7.05	10
दिल्ली	उत्तर पूर्व	3	5.90	7
दिल्ली	उत्तर पश्चिम	14	98.40	7
दिल्ली	दक्षिण	3	14.94	57
दिल्ली	दक्षिण पश्चिम	10	11.40	7
दिल्ली	पश्चिम	24	80.13	7
गोवा	उत्तरी गोवा	12	90.53	35
गोवा	दक्षिण गोवा	4	23.75	46
गुजरात	अहमदाबाद	55	100.10	67
गुजरात	अमरेली	12	14.91	76
गुजरात	आनंद	75	112.06	44
गुजरात	अरावली	539	865.20	16
गुजरात	बनास कांठा	39	56.51	43
गुजरात	भरुच	5	10.76	57
गुजरात	भावनगर	11	18.16	76
गुजरात	बोटाद	12	6.36	57
गुजरात	छोटा उदयपुर	2	1.57	57
गुजरात	डांग	3	4.93	11
गुजरात	देवभूमि द्वारका	86	81.27	35
गुजरात	दोहद	2	1.95	5

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
गुजरात	गांधीनगर	41	108.21	49
गुजरात	गिर सोमनाथ	1	0.20	10
गुजरात	जामनगर	67	67.28	33
गुजरात	जूनागढ़	4	6.82	6
गुजरात	कच्छ	15	22.68	76
गुजरात	खेड़ा	12	40.46	29
गुजरात	मेहसाणा	65	137.40	57
गुजरात	महिसागर	2	2.82	5
गुजरात	मोरबी	13	6.95	46
गुजरात	नर्मदा	2	4.19	57
गुजरात	नवसारी	11	40.06	16
गुजरात	पंच महल	1	3.04	7
गुजरात	पाटन	61	88.96	35
गुजरात	पोरबंदर	9	13.42	51
गुजरात	राजकोट	6	14.22	21
गुजरात	साबर कांठा	93	155.91	54
गुजरात	सूरत	20	134.92	38
गुजरात	सुरेंद्रनगर	122	204.99	50
गुजरात	वडोदरा	5	11.79	64
गुजरात	वलसाड	9	14.99	14
हरियाणा	अंबाला	73	89.56	18
हरियाणा	भिवानी	59	47.39	10
हरियाणा	चरखी दादरी	12	9.44	18
हरियाणा	फरीदाबाद	36	43.09	12
हरियाणा	फतेहाबाद	62	62.46	11
हरियाणा	गुरुग्राम	38	69.91	18
हरियाणा	हिसार	76	89.97	17
हरियाणा	झज्जर	19	22.93	12
हरियाणा	जींद	39	32.85	13
हरियाणा	कैथल	57	39.83	14
हरियाणा	करनाल	102	114.89	22
हरियाणा	कुरुक्षेत्र	55	56.39	15
हरियाणा	महेंद्रगढ़	71	85.30	12

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
हरियाणा	नूह	65	59.45	12
हरियाणा	पलवल	24	22.85	22
हरियाणा	पंचकुला	25	39.90	15
हरियाणा	पानीपत	69	56.60	10
हरियाणा	रेवाड़ी	61	59.18	11
हरियाणा	रोहतक	30	32.14	13
हरियाणा	सिरसा	109	109.73	19
हरियाणा	सोनीपत	47	57.94	15
हरियाणा	यमुनानगर	70	123.31	27
हिमाचल प्रदेश	बिलासपुर	37	114.10	19
हिमाचल प्रदेश	चंबा	74	206.98	11
हिमाचल प्रदेश	हमीरपुर	73	121.86	15
हिमाचल प्रदेश	कांगड़ा	478	993.91	16
हिमाचल प्रदेश	किन्नौर	1	1.90	12
हिमाचल प्रदेश	कुल्लू	76	132.66	10
हिमाचल प्रदेश	लाहौल और स्पीति	1	2.85	12
हिमाचल प्रदेश	मंडी	192	589.26	18
हिमाचल प्रदेश	शिमला	24	64.70	11
हिमाचल प्रदेश	सिरमौर	30	64.02	19
हिमाचल प्रदेश	सोलन	29	114.10	11
हिमाचल प्रदेश	ऊना	35	93.76	18
जम्मू-कश्मीर	अनंतनाग	841	210.40	22
जम्मू-कश्मीर	बांदीपोरा	5	15.80	22
जम्मू-कश्मीर	बारामूला	7	20.10	22
जम्मू-कश्मीर	बडगाम	18	50.85	22
जम्मू-कश्मीर	डोडा	4	12.40	39
जम्मू-कश्मीर	गांदरबल	1	3.00	46
जम्मू-कश्मीर	जम्मू	17	92.07	57
जम्मू-कश्मीर	कठुआ	6	31.60	17
जम्मू-कश्मीर	कुलगाम	21	60.75	23
जम्मू-कश्मीर	कुपवाड़ा	14	43.90	32
जम्मू-कश्मीर	पुलवामा	48	136.55	22
जम्मू-कश्मीर	राजौरी	6	6.80	39

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
जम्मू-कश्मीर	रियासी	4	14.30	32
जम्मू-कश्मीर	सांबा	8	31.44	7
जम्मू-कश्मीर	शोपियां	16	44.40	22
जम्मू-कश्मीर	श्रीनगर	34	100.40	23
जम्मू-कश्मीर	उधमपुर	12	44.43	34
झारखंड	बोकारो	13	34.21	46
झारखंड	देवघर	9	14.75	57
झारखंड	धनबाद	26	61.11	57
झारखंड	दुमका	1	0.39	57
झारखंड	पूर्वी सिंहभूम	7	11.15	57
झारखंड	गिरिडीह	12	25.23	44
झारखंड	गोड्डा	5	20.95	57
झारखंड	गुमला	3	9.03	57
झारखंड	हजारीबाग	16	46.16	57
झारखंड	जामताड़ा	11	13.10	57
झारखंड	खूंटी	2	4.27	5
झारखंड	कोडर्मा	8	18.49	57
झारखंड	लातेहार	2	3.17	57
झारखंड	लोहरदगा	1	1.29	57
झारखंड	पाकुड़	4	3.99	57
झारखंड	पलामू	1	0.20	10
झारखंड	रामगढ़	11	45.81	49
झारखंड	रांची	29	114.44	45
झारखंड	साहेबगंज	1	0.96	5
झारखंड	सरायकेला खरसावां	11	23.21	46
झारखंड	सिमडेगा	3	8.12	4
झारखंड	पश्चिम सिंहभूम	12	19.97	57
कर्नाटक	बागलकोट	432	610.57	9
कर्नाटक	बेल्लारी	186	136.18	57
कर्नाटक	बेलगावी	718	1102.60	11
कर्नाटक	बेंगलुरु ग्रामीण	37	39.96	24
कर्नाटक	बेंगलुरु शहरी	1	0.20	10
कर्नाटक	बीदर	8	13.46	28

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
कर्नाटक	चामराजनगर	62	29.07	47
कर्नाटक	चिक्काबल्लापुरा	32	28.91	31
कर्नाटक	चिक्कमगलुरु	25	31.01	72
कर्नाटक	चित्रदुर्ग	320	267.09	47
कर्नाटक	दक्षिण कन्नड़	176	197.43	31
कर्नाटक	दावनगेरे	89	86.10	28
कर्नाटक	धारवाड़	70	106.41	35
कर्नाटक	गदग	539	849.79	12
कर्नाटक	हासन	118	104.59	64
कर्नाटक	हवेली	455	681.04	11
कर्नाटक	कलबुर्गी	6	8.66	28
कर्नाटक	कोडगू	13	13.79	12
कर्नाटक	कोलार	300	259.92	39
कर्नाटक	कोप्पल	98	66.04	28
कर्नाटक	मांड्या	157	150.92	46
कर्नाटक	मैसूर	36	38.02	54
कर्नाटक	रायचूर	114	92.05	21
कर्नाटक	रामनगर	80	80.05	63
कर्नाटक	शिवमोग्गा	103	121.31	46
कर्नाटक	तुमकुरु	24	39.21	46
कर्नाटक	उडुपी	241	307.92	30
कर्नाटक	उत्तर कन्नड़	411	445.19	14
कर्नाटक	विजयनगर	441	332.85	57
कर्नाटक	विजयपुरा	473	800.85	9
कर्नाटक	यादगीर	9	10.97	25
केरल	अलप्पुझा	5275	3318.39	39
केरल	एर्नाकुलम	6739	4479.03	27
केरल	इडुक्की	3205	2713.00	19
केरल	कन्नूर	3522	2173.62	21
केरल	कासरगोड	5954	4004.53	22
केरल	कोल्लम	5813	4188.00	35
केरल	कोट्टायम	1799	1334.60	44
केरल	कोझिकोड	8846	5541.83	37

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
केरल	मलप्पुरम	2573	1887.49	20
केरल	पलक्कड़	1898	1454.52	21
केरल	पथनामथिट्टा	6938	5089.34	19
केरल	तिरुवनंतपुरम	6231	5397.63	21
केरल	त्रिशूर	7860	4591.81	29
केरल	वायनाड	1686	1606.41	20
मध्य प्रदेश	अगर मालवा	30	154.12	7
मध्य प्रदेश	अनूपपुर	2	0.83	57
मध्य प्रदेश	अशोकनगर	27	59.66	57
मध्य प्रदेश	बालाघाट	1	4.50	18
मध्य प्रदेश	बैतूल	5	35.30	18
मध्य प्रदेश	भिंड	11	66.35	57
मध्य प्रदेश	भोपाल	27	89.14	18
मध्य प्रदेश	बुरहानपुर	1	6.43	6
मध्य प्रदेश	छतरपुर	10	21.34	57
मध्य प्रदेश	छिंदवाड़ा	18	58.79	57
मध्य प्रदेश	दमोह	5	5.07	57
मध्य प्रदेश	दतिया	22	79.92	50
मध्य प्रदेश	देवास	8	38.76	18
मध्य प्रदेश	धार	6	23.75	19
मध्य प्रदेश	डिंडोरी	8	22.24	59
मध्य प्रदेश	पूर्वी निमाड़	2	13.05	28
मध्य प्रदेश	गुना	17	23.59	44
मध्य प्रदेश	ग्वालियर	28	61.39	57
मध्य प्रदेश	हरदा	3	4.89	18
मध्य प्रदेश	होशंगाबाद	15	39.88	57
मध्य प्रदेश	इंदौर	13	22.11	18
मध्य प्रदेश	जबलपुर	30	146.18	45
मध्य प्रदेश	झाबुआ	4	5.87	5
मध्य प्रदेश	कटनी	17	11.89	57
मध्य प्रदेश	खरगोन	3	9.71	28
मध्य प्रदेश	मंडला	5	37.60	3
मध्य प्रदेश	मंदसौर	5	9.98	61

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
मध्य प्रदेश	मुरैना	38	251.42	57
मध्य प्रदेश	नरसिंहपुर	21	79.96	59
मध्य प्रदेश	नीमच	6	6.14	57
मध्य प्रदेश	पन्ना	2	0.28	57
मध्य प्रदेश	रायसेन	15	23.16	47
मध्य प्रदेश	राजगढ़	3	10.16	28
मध्य प्रदेश	रतलाम	18	28.01	47
मध्य प्रदेश	रीवा	2	13.40	3
मध्य प्रदेश	सागर	37	108.55	64
मध्य प्रदेश	सतना	7	9.31	7
मध्य प्रदेश	सीहोर	18	39.42	21
मध्य प्रदेश	सिवनी	6	46.88	28
मध्य प्रदेश	शहडोल	2	0.75	57
मध्य प्रदेश	शाजापुर	7	34.58	28
मध्य प्रदेश	श्योपुर	2	5.27	61
मध्य प्रदेश	शिवपुरी	13	26.13	57
मध्य प्रदेश	सीधी	3	16.80	7
मध्य प्रदेश	सिंगरौली	5	5.87	57
मध्य प्रदेश	टीकमगढ़	3	16.42	57
मध्य प्रदेश	उज्जैन	14	45.97	57
मध्य प्रदेश	विदिशा	38	102.57	57
महाराष्ट्र	अहमदनगर	141	595.57	21
महाराष्ट्र	अकोला	33	41.50	50
महाराष्ट्र	अमरावती	57	74.53	75
महाराष्ट्र	छत्रपति संभाजीनगर	36	55.49	36
महाराष्ट्र	बीड	42	48.36	36
महाराष्ट्र	भंडारा	9	10.50	39
महाराष्ट्र	बुलढाणा	22	29.07	19
महाराष्ट्र	चंद्रपुर	13	21.19	57
महाराष्ट्र	धुले	44	106.30	57
महाराष्ट्र	गढ़चिरौली	1	1.49	7
महाराष्ट्र	गोंदिया	15	16.17	47
महाराष्ट्र	हिंगोली	52	87.28	32

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
महाराष्ट्र	जलगांव	76	143.20	71
महाराष्ट्र	जालना	69	98.28	27
महाराष्ट्र	कोल्हापुर	60	193.99	57
महाराष्ट्र	लातूर	139	195.17	28
महाराष्ट्र	मुंबई	26	75.23	55
महाराष्ट्र	मुंबई उपनगरीय	47	155.06	57
महाराष्ट्र	नागपुर	17	26.79	10
महाराष्ट्र	नांदेड़	139	165.81	33
महाराष्ट्र	नंदुरबार	17	27.43	40
महाराष्ट्र	नासिक	105	362.79	26
महाराष्ट्र	उस्मानाबाद	57	86.80	16
महाराष्ट्र	पालघर	29	57.49	28
महाराष्ट्र	परभणी	64	114.37	17
महाराष्ट्र	पुणे	108	383.59	43
महाराष्ट्र	रायगढ़	8	12.86	7
महाराष्ट्र	रत्नागिरी	7	15.88	57
महाराष्ट्र	सांगली	53	176.07	56
महाराष्ट्र	सतारा	5	6.43	57
महाराष्ट्र	सिंधुदुर्ग	14	14.34	69
महाराष्ट्र	सोलापुर	139	508.47	50
महाराष्ट्र	ठाणे	19	28.90	27
महाराष्ट्र	वर्धा	10	11.75	64
महाराष्ट्र	वाशिम	14	16.86	57
महाराष्ट्र	यवतमाल	21	26.84	44
मणिपुर	बिष्णुपुर	12	88.65	3
मणिपुर	चुराचांदपुर	5	29.25	10
मणिपुर	इम्फाल पूर्व	4	19.67	57
मणिपुर	इम्फाल पश्चिम	8	45.76	57
मणिपुर	कांगपोकपी	3	4.28	6
मणिपुर	थौबल	9	50.57	7
मेघालय	पूर्वी जयंतिया हिल्स	1	0.47	6
मेघालय	पूर्वी खासी हिल्स	2	9.20	7
मेघालय	री भोई	1	6.00	3

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
मेघालय	दक्षिण पश्चिम गारो हिल्स	1	0.35	6
मेघालय	वेस्ट गारो हिल्स	4	3.47	6
मिजोरम	आइजोल	55	145.39	7
मिजोरम	चम्फाई	1	0.90	28
नागालैंड	मोन	1	1.66	57
नागालैंड	दीमापुर	5	74.57	10
नागालैंड	कोहिमा	64	266.45	9
ओडिशा	अनुगुल	18	107.14	57
ओडिशा	बलांगीर	32	59.17	48
ओडिशा	बालेश्वर	13	41.96	59
ओडिशा	बरगढ़	7	28.97	57
ओडिशा	भद्रक	16	62.94	57
ओडिशा	बौध	4	16.13	7
ओडिशा	कटक	24	56.52	72
ओडिशा	देवगढ़	2	8.06	7
ओडिशा	ढेंकानल	27	54.34	57
ओडिशा	गजपति	4	19.02	57
ओडिशा	गंजम	81	107.92	11
ओडिशा	जगतसिंहपुर	13	23.23	17
ओडिशा	जाजापुर	10	27.55	57
ओडिशा	झारसुगुडा	7	48.04	7
ओडिशा	कालाहांडी	5	15.61	57
ओडिशा	कंधमाल	9	16.37	57
ओडिशा	केंद्रपाड़ा	20	51.94	47
ओडिशा	केंदुझार	24	69.35	47
ओडिशा	खोरधा	26	58.11	48
ओडिशा	कोरापुट	6	20.07	7
ओडिशा	मलकानगिरी	3	14.46	5
ओडिशा	मयूरभंज	22	65.15	46
ओडिशा	नबरंगपुर	8	39.60	57
ओडिशा	नयागढ़	8	17.75	68
ओडिशा	पुरी	18	59.83	77
ओडिशा	रायगढ़	3	6.35	56

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
ओडिशा	संबलपुर	20	69.93	46
ओडिशा	सोनपुर	12	48.69	50
ओडिशा	सुंदरगढ़	13	49.02	57
पुडुचेरी	कराईकल	552	436.50	66
पुडुचेरी	माहे	4	5.53	5
पुडुचेरी	पांडिचेरी	2442	2685.39	57
पुडुचेरी	यानम	26	22.11	5
पंजाब	अमृतसर	270	483.53	9
पंजाब	बरनाला	70	81.33	9
पंजाब	बठिंडा	154	237.12	8
पंजाब	फरीदकोट	127	168.12	9
पंजाब	फतेहगढ़ साहिब	149	239.76	11
पंजाब	फाजिल्का	247	307.10	11
पंजाब	फिरोजपुर	138	216.20	7
पंजाब	गुरदासपुर	310	617.24	9
पंजाब	होशियारपुर	906	1876.00	9
पंजाब	जालंधर	513	1155.64	7
पंजाब	कपूरथला	428	657.01	8
पंजाब	लुधियाना	279	558.39	8
पंजाब	मालेरकोटला	26	35.35	13
पंजाब	मनसा	51	61.24	13
पंजाब	मोगा	684	848.46	9
पंजाब	पठानकोट	300	553.48	10
पंजाब	पटियाला	475	851.02	9
पंजाब	रूपनगर	632	925.85	8
पंजाब	एस.ए.एस. नगर	622	1243.44	11
पंजाब	संगरूर	181	272.03	10
पंजाब	श्री मुक्तसर साहिब	171	242.57	9
पंजाब	तरन तारन	83	122.64	8
राजस्थान	अजमेर	35	50.29	49
राजस्थान	अलवर	7	33.22	6
राजस्थान	बांसवाड़ा	2	3.03	57
राजस्थान	बरन	34	46.11	57

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
राजस्थान	बाड़मेर	21	14.41	57
राजस्थान	ब्यावर	1	1.70	5
राजस्थान	भरतपुर	11	30.68	5
राजस्थान	भीलवाड़ा	32	69.53	57
राजस्थान	बीकानेर	55	46.49	5
राजस्थान	बूंदी	54	96.01	57
राजस्थान	चित्तौड़गढ़	16	35.67	5
राजस्थान	चुरू	36	73.64	57
राजस्थान	दौसा	13	11.83	7
राजस्थान	धौलपुर	9	55.63	3
राजस्थान	डूंगरपुर	11	19.08	57
राजस्थान	गंगानगर	151	199.13	57
राजस्थान	गंगापुर सिटी	9	11.41	5
राजस्थान	हनुमानगढ़	122	127.51	57
राजस्थान	जयपुर	27	146.41	18
राजस्थान	जयपुर ग्रामीण	1	7.00	7
राजस्थान	जैसलमेर	26	21.10	3
राजस्थान	जालोर	30	50.73	2
राजस्थान	झालावाड़	9	9.37	56
राजस्थान	झुंझुनू	60	99.96	57
राजस्थान	जोधपुर	13	62.55	5
राजस्थान	करौली	8	13.04	7
राजस्थान	केकड़ी	7	10.80	5
राजस्थान	कोटा	7	9.50	57
राजस्थान	नागौर	26	33.50	57
राजस्थान	नीम का थाना	11	13.67	5
राजस्थान	पाली	45	24.51	21
राजस्थान	राजसमंद	18	26.34	2
राजस्थान	सवाई माधोपुर	71	141.50	57
राजस्थान	शाहपुरा	7	10.09	5
राजस्थान	सीकर	20	107.54	28
राजस्थान	सिरोही	19	20.92	2
राजस्थान	टोंक	39	69.90	57

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
राजस्थान	उदयपुर	6	29.02	5
सिक्किम	पूर्वी जिला	19	85.39	21
सिक्किम	पाक्योंग	1	1.60	10
सिक्किम	दक्षिण जिला	6	19.33	57
तमिलनाडु	अरियालुर	974	417.86	18
तमिलनाडु	चेंगलपटूर	387	199.08	20
तमिलनाडु	चेन्नई	252	403.86	22
तमिलनाडु	कोयंबटूर	791	530.52	19
तमिलनाडु	कुड्डालोर	1321	743.75	16
तमिलनाडु	धर्मपुरी	323	278.76	21
तमिलनाडु	डिंडीगुल	862	609.17	15
तमिलनाडु	इरोड	558	344.83	16
तमिलनाडु	कल्लाकुरिची	485	421.89	19
तमिलनाडु	कांचीपुरम	792	519.44	17
तमिलनाडु	कन्याकुमारी	485	552.44	10
तमिलनाडु	करूर	615	511.77	16
तमिलनाडु	कृष्णागिरी	1366	1194.23	16
तमिलनाडु	मदुरै	444	351.59	16
तमिलनाडु	मयिलादुथुराई	652	357.31	17
तमिलनाडु	नागपट्टिनम	440	303.09	18
तमिलनाडु	नमक्कल	1788	1434.35	19
तमिलनाडु	पेरम्बलूर	1215	795.76	15
तमिलनाडु	पुदुक्कोट्टई	459	319.34	11
तमिलनाडु	रामनाथपुरम	1306	1162.01	19
तमिलनाडु	रानीपेट	309	210.18	19
तमिलनाडु	सलेम	1285	954.54	19
तमिलनाडु	शिवगंगा	361	361.24	20
तमिलनाडु	तेनकासी	384	327.04	15
तमिलनाडु	तंजावुर	498	430.33	24
तमिलनाडु	नीलगिरी	120	105.23	20
तमिलनाडु	थेनी	258	268.64	21
तमिलनाडु	तिरुवल्लूर	196	209.88	18
तमिलनाडु	तिरुवरूर	606	355.58	10

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
तमिलनाडु	तिरुचिरापल्ली	1260	754.20	21
तमिलनाडु	तिरुनेलवेली	388	392.69	8
तमिलनाडु	तिरुपथुर	203	163.03	23
तमिलनाडु	तिरुपुर	988	696.87	18
तमिलनाडु	तिरुवन्नमलई	576	504.54	20
तमिलनाडु	तूतीकोरिन	590	473.89	7
तमिलनाडु	वेल्लोर	205	187.02	16
तमिलनाडु	विल्लुपुरम	666	588.51	19
तमिलनाडु	विरुधुनगर	563	540.00	8
तेलंगाना	आदिलाबाद	16	60.48	12
तेलंगाना	भद्राद्री कोठागुडेम	9	10.43	56
तेलंगाना	हैदराबाद	30	25.12	46
तेलंगाना	जगतियल	21	22.67	13
तेलंगाना	जंगोअन	7	18.92	28
तेलंगाना	जयशंकर भूपालपल्ली	1	3.50	7
तेलंगाना	जोगुलम्बा गडवाल	8	4.52	7
तेलंगाना	कामारेड्डी	10	17.40	7
तेलंगाना	करीमनगर	26	71.83	31
तेलंगाना	खम्मम	24	26.69	39
तेलंगाना	कुमुराम भीम आसिफाबाद	2	1.27	7
तेलंगाना	महबूबाबाद	5	5.72	7
तेलंगाना	महबूबनगर	18	24.76	44
तेलंगाना	मंचेरियल	3	5.77	56
तेलंगाना	मेडक	24	54.19	38
तेलंगाना	मेडचल मलकाजगिरी	2	3.74	50
तेलंगाना	नगरकुरनूल	21	20.40	23
तेलंगाना	नलगोंडा	117	126.58	10
तेलंगाना	नारायणपेट	2	1.92	7
तेलंगाना	निर्मल	22	233.57	8
तेलंगाना	पेद्दापल्ली	14	17.77	6
तेलंगाना	राजन्ना सिरसिल्ला	7	14.93	6
तेलंगाना	रंगा रेड्डी	25	66.25	33
तेलंगाना	संगारेड्डी	21	34.19	14

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
तेलंगाना	सिद्धीपेट	34	50.77	7
तेलंगाना	सूर्यपेट	5	2.48	57
तेलंगाना	विकाराबाद	56	42.93	42
तेलंगाना	वानापर्थी	4	3.55	24
तेलंगाना	वारंगल	10	24.41	26
तेलंगाना	वारंगल ग्रामीण	6	10.45	57
तेलंगाना	यदाद्री भुवनगिरी	11	20.51	25
त्रिपुरा	धलाई	31	118.55	9
त्रिपुरा	गोमती	20	59.72	9
त्रिपुरा	खोवाई	2	2.30	9
त्रिपुरा	उत्तरी त्रिपुरा	35	73.28	9
त्रिपुरा	सेपाहीजाला	9	23.36	9
त्रिपुरा	दक्षिण त्रिपुरा	33	129.71	9
त्रिपुरा	उनाकोटी	2	5.54	9
त्रिपुरा	पश्चिम त्रिपुरा	66	317.29	9
उत्तर प्रदेश	आगरा	97	201.01	18
उत्तर प्रदेश	अलीगढ़	86	103.94	17
उत्तर प्रदेश	अम्बेडकर नगर	47	60.91	57
उत्तर प्रदेश	अमेठी	48	53.62	71
उत्तर प्रदेश	अमरोहा	7	17.09	20
उत्तर प्रदेश	औरैया	20	25.84	20
उत्तर प्रदेश	अयोध्या	131	223.05	23
उत्तर प्रदेश	आजमगढ़	135	276.70	17
उत्तर प्रदेश	बागपत	20	30.30	25
उत्तर प्रदेश	बहराइच	161	246.44	15
उत्तर प्रदेश	बलिया	28	92.99	64
उत्तर प्रदेश	बलरामपुर	5	6.29	34
उत्तर प्रदेश	बांदा	96	141.18	14
उत्तर प्रदेश	बाराबंकी	699	1041.35	17
उत्तर प्रदेश	बरेली	61	72.76	22
उत्तर प्रदेश	बस्ती	13	27.98	72
उत्तर प्रदेश	भदोही	25	31.72	7
उत्तर प्रदेश	बिजनौर	21	40.74	26

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
उत्तर प्रदेश	बदायूं	17	39.87	28
उत्तर प्रदेश	बुलंदशहर	20	55.30	18
उत्तर प्रदेश	चंदौली	21	29.91	24
उत्तर प्रदेश	चित्रकूट	197	250.96	15
उत्तर प्रदेश	देवरिया	11	19.86	70
उत्तर प्रदेश	एटा	122	188.03	16
उत्तर प्रदेश	इटावा	71	85.33	10
उत्तर प्रदेश	फर्रुखाबाद	68	93.87	15
उत्तर प्रदेश	फतेहपुर	44	68.74	28
उत्तर प्रदेश	फिरोजाबाद	118	211.26	15
उत्तर प्रदेश	गौतम बुद्ध नगर	5	8.52	11
उत्तर प्रदेश	गाजियाबाद	15	51.38	60
उत्तर प्रदेश	गाजीपुर	56	103.70	57
उत्तर प्रदेश	गोंडा	20	38.91	28
उत्तर प्रदेश	गोरखपुर	118	196.17	48
उत्तर प्रदेश	हापुड़	14	58.67	37
उत्तर प्रदेश	हरदोई	265	312.37	57
उत्तर प्रदेश	हाथरस	97	111.13	17
उत्तर प्रदेश	जालौन	117	134.98	44
उत्तर प्रदेश	जौनपुर	35	57.46	10
उत्तर प्रदेश	झांसी	13	16.50	77
उत्तर प्रदेश	कन्नौज	146	194.48	16
उत्तर प्रदेश	कानपुर देहात	70	66.83	47
उत्तर प्रदेश	कानपुर नगर	79	110.36	47
उत्तर प्रदेश	कासगंज	22	33.14	17
उत्तर प्रदेश	कौशाम्बी	13	22.74	33
उत्तर प्रदेश	खीरी	70	104.12	60
उत्तर प्रदेश	कुशी नगर	81	196.93	33
उत्तर प्रदेश	लखीमपुर खीरी	39	51.29	13
उत्तर प्रदेश	ललितपुर	1	1.07	27
उत्तर प्रदेश	लखनऊ	197	452.66	20
उत्तर प्रदेश	महाराजगंज	78	104.11	7
उत्तर प्रदेश	महोबा	61	104.84	18

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
उत्तर प्रदेश	मैनपुरी	76	117.73	12
उत्तर प्रदेश	मथुरा	50	83.63	14
उत्तर प्रदेश	मऊ	87	115.97	27
उत्तर प्रदेश	मेरठ	32	90.82	16
उत्तर प्रदेश	मिर्जापुर	146	243.02	21
उत्तर प्रदेश	मुरादाबाद	6	18.75	41
उत्तर प्रदेश	मुजफ्फरनगर	418	620.06	21
उत्तर प्रदेश	पीलीभीत	118	174.38	28
उत्तर प्रदेश	प्रतापगढ़	25	40.51	30
उत्तर प्रदेश	प्रयागराज	38	54.53	24
उत्तर प्रदेश	रायबरेली	50	74.83	19
उत्तर प्रदेश	रामपुर	31	58.54	11
उत्तर प्रदेश	सहारनपुर	79	101.08	8
उत्तर प्रदेश	संभल	25	58.45	14
उत्तर प्रदेश	संत कबीर नगर	37	44.49	45
उत्तर प्रदेश	शाहजहांपुर	150	139.45	24
उत्तर प्रदेश	शामली	26	39.06	8
उत्तर प्रदेश	श्रावस्ती	71	96.48	16
उत्तर प्रदेश	सिद्धार्थ नगर	8	14.51	26
उत्तर प्रदेश	सीतापुर	236	319.85	18
उत्तर प्रदेश	सोनभद्र	21	30.96	61
उत्तर प्रदेश	सुल्तानपुर	90	78.87	57
उत्तर प्रदेश	उन्नाव	167	252.09	18
उत्तर प्रदेश	वाराणसी	118	152.90	43
उत्तराखंड	अल्मोड़ा	1	9.24	18
उत्तराखंड	बागेश्वर	16	51.04	5
उत्तराखंड	चमोली	7	32.72	9
उत्तराखंड	चंपावत	13	31.80	7
उत्तराखंड	देहरादून	23	112.54	17
उत्तराखंड	हरिद्वार	48	199.49	19
उत्तराखंड	नैनीताल	34	114.60	76
उत्तराखंड	पौड़ी गढ़वाल	3	18.02	12
उत्तराखंड	पिथौरागढ़	13	22.81	15

राज्य/संघ राज्य क्षेत्र	जिला	कवर किए गए लाभार्थी (संख्या में)	संवितरण (लाख रुपये में)	औसत टर्नअराउंड समय (टीएटी) (दिनों में)
उत्तराखंड	रुद्र प्रयाग	7	24.94	5
उत्तराखंड	टिहरी गढ़वाल	21	100.89	15
उत्तराखंड	उधम सिंह नगर	20	47.99	7
उत्तराखंड	उत्तर काशी	17	69.47	15
पश्चिम बंगाल	उत्तर 24 परगना	30	177.52	28
पश्चिम बंगाल	दक्षिण 24 परगना	37	192.85	57
पश्चिम बंगाल	अलीपुरद्वार	1	1.56	5
पश्चिम बंगाल	बांकुरा	18	115.29	9
पश्चिम बंगाल	बीरभूम	35	224.37	64
पश्चिम बंगाल	कूच बिहार	34	209.46	7
पश्चिम बंगाल	दार्जिलिंग	10	50.92	57
पश्चिम बंगाल	दिनाजपुर दक्षिण	6	35.02	57
पश्चिम बंगाल	दिनाजपुर उत्तर	9	61.29	9
पश्चिम बंगाल	हुगली	14	97.69	6
पश्चिम बंगाल	हावड़ा	11	38.79	57
पश्चिम बंगाल	जलपाईगुड़ी	50	327.45	57
पश्चिम बंगाल	कलिम्पोंग	2	2.89	28
पश्चिम बंगाल	कोलकाता	21	120.65	77
पश्चिम बंगाल	मालदा	16	114.61	3
पश्चिम बंगाल	मेदिनीपुर पूर्व	11	71.98	8
पश्चिम बंगाल	मेदिनीपुर पश्चिम	30	180.30	7
पश्चिम बंगाल	मुर्शिदाबाद	24	146.56	71
पश्चिम बंगाल	नादिया	47	304.63	57
पश्चिम बंगाल	पश्चिम बर्धमान	1	0.53	57
पश्चिम बंगाल	पूर्व बर्धमान	7	42.81	11
पश्चिम बंगाल	पुरुलिया	12	83.16	57
कुल		1,39,467	1,38,960.89	30

विवरण- II

वित्त वर्ष 2024-25 के लिए राज्य, जिला और क्षेत्रवार ऋण वितरण, लाभार्थी कवरेज (एनएसएफडीसी, एनएसकेएफडीसी और एनबीसीएफडीसी)

/संघ राज्य क्षेत्र	जिला	कृषि और संबद्ध		सेवा क्षेत्र		लघु व्यवसाय और पारंपरिक व्यवसाय		परिवहन क्षेत्र		कुल	
		कवर किए गए लाभार्थी	संवितरण (लाख रुपये में)	कवर किए गए लाभार्थी	संवितरण (लाख रुपये में)	लाभकारी एस ढका हुआ	संवितरण (लाख रुपये में)	लाभकारी एस ढका हुआ	संवितरण (लाख रुपये में)	कवर किए गए लाभार्थी	संवितरण (रु. लाखों में)
अंडमान और निकोबार	उत्तर और मध्य अंडमान	1	0.23							1	0.23
अंडमान और निकोबार	दक्षिण अंडमान			1	7.00	1	5.40			2	12.40
आंध्र प्रदेश	अल्लूरी सीताराम राजू	1	1.35							1	1.35
आंध्र प्रदेश	अनकापल्ली	397	395.02	70	63.00	13	11.44			480	469.46
आंध्र प्रदेश	अनंतपुर	691	594.11	271	228.07	24	29.76			986	851.94
आंध्र प्रदेश	अन्नामय्या	412	460.64	155	142.18	15	18.10			582	620.93
आंध्र प्रदेश	बापटला	746	673.38	221	194.35	7	7.19			974	874.92
आंध्र प्रदेश	चित्तूर	1,078	1,353.85	186	168.38	46	68.26			1,310	1590.50
आंध्र प्रदेश	डॉ. बी.आर. अम्बेडकर कोनासीमा	572	532.88	177	206.76	18	36.88	-	-	767	776.52

आंध्र प्रदेश	पूर्वी गोदावरी	304	286.39	91	92.15	15	25.64			410	404.18
आंध्र प्रदेश	एलुरु	859	982.66	165	163.94	38	48.72			1,062	1195.32
आंध्र प्रदेश	गुंटूर	772	699.97	591	529.91	23	20.09			1,386	1249.97
आंध्र प्रदेश	काकीनाडा	56	55.25	6	15.64	11	16.11			73	87.01
आंध्र प्रदेश	कृष्णा	1,175	1,906.20	29	33.21	43	51.94			1,247	1991.36
आंध्र प्रदेश	कुरनूल	73	40.49	101	94.63	19	22.76			193	157.88
आंध्र प्रदेश	नांदयाल	50	56.51	79	71.62	24	20.69			153	148.82
आंध्र प्रदेश	एनटीआर	811	1,026.82	46	39.73	68	107.70			925	1174.25
आंध्र प्रदेश	पलनाडु	158	156.67	6	5.92	1	1.62			165	164.21
आंध्र प्रदेश	पार्वतीपुरम मान्यम	43	27.02	1	1.91	3	4.29			47	33.22
आंध्र प्रदेश	प्रकाशम	259	202.80	123	109.06	5	3.68			387	315.53
आंध्र प्रदेश	एसपीएसआर नेल्लोर	23	23.57	80	78.36	3	1.85			106	103.78
आंध्र प्रदेश	श्री सत्य साई	169	161.62	56	42.37	10	13.34			235	217.34
आंध्र प्रदेश	श्रीकाकुलम	132	143.30	3	2.58	2	0.83			137	146.71
आंध्र प्रदेश	तिरुपति	350	401.78	46	38.44	13	29.31			409	469.53
आंध्र प्रदेश	विशाखापत्तनम	59	54.15	1	1.79					60	55.94
आंध्र प्रदेश	विजयनगरम	11	10.89	3	1.86					14	12.76
आंध्र प्रदेश	पश्चिम गोदावरी	77	88.65	5	9.66	16	13.21			98	111.51
आंध्र प्रदेश	वाई.एस.आर.	109	96.70	83	70.51	17	21.91			209	189.12
अरुणाचल प्रदेश	पापुम पारे			2	1.29					2	1.29
अरुणाचल प्रदेश	पश्चिम कामेंग			1	7.00					1	7.00

असम	बजाली			1	6.00					1	6.00
असम	बोंगाईगांव	4	4.19	2	12.00					6	16.19
असम	कछार	10	26.59	7	39.29	5	11.00			22	76.88
असम	दरांग					1	6.00			1	6.00
असम	धेमाजी			4	27.90	1	6.00			5	33.90
असम	डिब्रूगढ़	4	10.25	4	11.09	4	14.48			12	35.83
असम	दीमा हसाओ			2	13.50					2	13.50
असम	गोलपारा			4	26.50	1	4.42			5	30.92
असम	गोलाघाट			4	17.60	5	20.19	1	1.26	10	39.04
असम	हैलाकांडी	11	13.45	5	6.49					16	19.95
असम	होजाई	1	3.50							1	3.50
असम	जोरहाट	4	3.93	6	28.34	2	16.44			12	48.70
असम	कामरूप	3	13.79	4	26.91	1	1.85			8	42.55
असम	कामरूप मेट्रो			13	37.43	3	5.28			16	42.71
असम	कार्बी आंगलोंग					3	5.60			3	5.60
असम	करीमगंज	1	1.40	1	7.51					2	8.91
असम	लखीमपुर	3	4.43	3	15.02	1	1.72			7	21.17
असम	माजुली			1	6.00					1	6.00
असम	मोरीगांव			3	18.90					3	18.90
असम	नागांव	1	7.60	28	185.52	10	59.03			39	252.15
असम	नलबाड़ी	2	6.20	1	6.65					3	12.85
असम	शिवसागर	15	27.43	6	37.75	2	10.20			23	75.38

असम	सोनितपुर			9	39.48	3	14.42	1	0.77	13	54.66
असम	तिनसुकिया	5	11.36	14	83.71	2	7.26			21	102.32
असम	पश्चिम कार्बी आंगलोंग	1	2.79							1	2.79
बिहार	अररिया			8	50.21	11	22.55			19	72.77
बिहार	अरवल	1	1.20	3	23.70					4	24.90
बिहार	औरंगाबाद			5	24.25	6	11.57			11	35.83
बिहार	बांका			2	2.54	17	20.11			19	22.65
बिहार	बेगूसराय	1	7.00	10	51.25	3	11.66			14	69.91
बिहार	भागलपुर			2	14.50	10	24.95			12	39.45
बिहार	भोजपुर	1	7.60	10	20.20	16	23.38	31	31.64	58	82.82
बिहार	बक्सर			2	6.65					2	6.65
बिहार	दरभंगा	4	11.93	9	29.18	10	14.71			23	55.81
बिहार	गया	4	10.97	15	92.50	12	42.28			31	145.75
बिहार	गोपालगंज			1	6.00	2	2.22			3	8.22
बिहार	जमुई	6	16.34	2	7.60	3	3.79			11	27.73
बिहार	जहानाबाद	2	5.46	1	7.76	3	13.73	1	0.93	7	27.88
बिहार	कैमूर (भभुआ)					2	2.12			2	2.12
बिहार	कटिहार			3	22.06	2	13.54			5	35.60
बिहार	खगड़िया					3	5.01			3	5.01
बिहार	किशनगंज			1	1.57	5	12.20			6	13.77
बिहार	लखीसराय			4	28.40	1	5.70			5	34.10

बिहार	मधेपुरा					2	2.14			2	2.14
बिहार	मधुबनी	2	7.10	7	33.28	12	15.57			21	55.94
बिहार	मुंगेर	1	0.22	4	26.70	1	9.00			6	35.92
बिहार	मुजफ्फरपुर	3	2.15	4	16.06	17	28.03			24	46.23
बिहार	नालंदा	1	0.22	3	9.89	4	19.69	2	2.71	10	32.50
बिहार	नवादा			1	6.65	3	15.20			4	21.85
बिहार	पश्चिम चंपारण			4	22.60	5	4.61			9	27.21
बिहार	पटना	2	1.39	7	37.89	25	46.26	1	2.74	35	88.28
बिहार	पूर्वी चंपारण			2	7.69	5	12.64			7	20.33
बिहार	पूर्णिया			5	30.21	2	2.42			7	32.63
बिहार	रोहतास	1	1.44	6	40.37	1	0.82	2	3.78	10	46.41
बिहार	सहरसा			1	5.70					1	5.70
बिहार	समस्तीपुर	3	5.39	7	25.74	7	19.25			17	50.38
बिहार	सारण	7	2.73	3	3.24	6	14.08	8	9.82	24	29.86
बिहार	शेखपुरा	4	3.70			1	1.38			5	5.08
बिहार	शिवहर			5	6.62	6	8.52			11	15.13
बिहार	सीतामढ़ी	4	1.87	4	8.74	4	8.33			12	18.94
बिहार	सीवान			3	21.83	1	5.70			4	27.53
बिहार	सुपौल					1	6.28			1	6.28
बिहार	वैशाली			6	33.13	9	44.49			15	77.63
चंडीगढ़	चंडीगढ़			3	29.75	1	7.03			4	36.78
छत्तीसगढ़	बालोद	1	1.40	12	23.17	34	35.60	21	51.49	68	111.66

छत्तीसगढ़	बलौदा बाजार	3	7.34	3	7.84	2	1.20			8	16.38
छत्तीसगढ़	बलरामपुर							2	16.44	2	16.44
छत्तीसगढ़	बस्तर			7	12.22	5	6.42	2	5.81	14	24.46
छत्तीसगढ़	बेमेतरा			8	9.81	22	22.83	10	15.70	40	48.34
छत्तीसगढ़	बीजापुर			2	0.83	3	4.00			5	4.83
छत्तीसगढ़	बिलासपुर	2	0.40	13	56.92	6	10.37	5	17.32	26	85.01
छत्तीसगढ़	दंतेवाड़ा			3	1.11	2	5.53			5	6.64
छत्तीसगढ़	धमतरी	5	10.15	17	34.06	23	44.40	26	60.75	71	149.36
छत्तीसगढ़	दुर्ग	1	3.67	25	71.29	22	39.76	31	80.24	79	194.96
छत्तीसगढ़	गरियाबंद	1	1.36	9	13.03	5	7.83	7	17.93	22	40.14
छत्तीसगढ़	जांजगीर-चांपा	3	4.43	29	137.06	8	29.00	4	17.51	44	187.99
छत्तीसगढ़	जशपुर			4	16.04	4	17.81	4	19.37	12	53.22
छत्तीसगढ़	कबीरधाम	2	1.86	15	29.52	23	44.65	3	4.00	43	80.03
छत्तीसगढ़	कंकर			12	29.83	5	10.12	10	58.77	27	98.72
छत्तीसगढ़	खैरगढ़ छुईखदान गंडई			7	8.42	17	28.39	8	12.89	32	49.70
छत्तीसगढ़	कोंडागांव	1	0.83	3	7.54	2	1.57	3	11.61	9	21.56
छत्तीसगढ़	कोरबा	1	0.73	10	45.50	7	25.37	6	26.59	24	98.19
छत्तीसगढ़	कोरिया	1	1.14	1	0.89	4	11.12	2	3.43	8	16.58
छत्तीसगढ़	महासमुंद			3	1.60	7	16.22	3	15.82	13	33.64
छत्तीसगढ़	मर्नेद्रगढ़ चिरिमिरी भरतपुर	-	-	2	6.75	4	8.71	2	16.87	8	32.33
छत्तीसगढ़	मोहला मानपुर	2	1.02	11	16.37	12	19.87	10	13.71	35	50.96

	अंबागढ़ चौकी										
छत्तीसगढ़	मुंगेली	3	2.51	3	19.48					6	21.98
छत्तीसगढ़	नारायणपुर			3	6.98	2	1.09			5	8.07
छत्तीसगढ़	रायगढ़			22	77.46	6	20.07	7	43.96	35	141.49
छत्तीसगढ़	रायपुर	5	13.37	47	215.18	26	51.87	21	40.37	99	320.78
छत्तीसगढ़	राजनांदगांव	1	1.29	32	52.02	17	30.13	57	130.24	107	213.67
छत्तीसगढ़	शक्ति			1	4.73	1	7.42	3	12.03	5	24.18
छत्तीसगढ़	सारंगढ़ बिलाईगढ़			3	2.77	1	1.79	2	6.11	6	10.66
छत्तीसगढ़	सुकमा			1	2.86	1	2.20	2	4.84	4	9.91
छत्तीसगढ़	सूरजपुर	1	0.20	4	3.79	2	4.60	3	11.58	10	20.17
छत्तीसगढ़	सरगुजा	2	1.80	7	17.98	5	12.52	14	70.56	28	102.86
दिल्ली	केंद्रीय			7	15.51					7	15.51
दिल्ली	पूर्व			1	0.20					1	0.20
दिल्ली	नई दिल्ली			10	13.97					10	13.97
दिल्ली	उत्तर			6	7.05					6	7.05
दिल्ली	उत्तर पूर्व			3	5.90					3	5.90
दिल्ली	उत्तर पश्चिम			14	98.40					14	98.40
दिल्ली	दक्षिण	-	-	2	14.38	1	0.56	-	-	3	14.94
दिल्ली	दक्षिण पश्चिम			9	2.40	1	9.00			10	11.40
दिल्ली	पश्चिम			24	80.13					24	80.13
गोवा	उत्तरी गोवा			3	11.97	1	12.75	8	65.81	12	90.53
गोवा	दक्षिण गोवा					1	0.66	3	23.09	4	23.75

ગુજરાત	અહમદાબાદ	7	22.23	34	59.03	14	18.85			55	100.10
ગુજરાત	અમરેલી	2	5.30	3	4.42	7	5.20			12	14.91
ગુજરાત	આનંદ	7	17.22	28	43.60	40	51.23			75	112.06
ગુજરાત	અરવલ્લી	326	452.56	12	13.98	201	398.67			539	865.20
ગુજરાત	બનાસ કાંઠા	5	7.87	7	14.45	27	34.19			39	56.51
ગુજરાત	ભરૂચ	1	1.76	3	5.34			1	3.66	5	10.76
ગુજરાત	ભાવનગર	1	1.61	5	9.42	5	7.13			11	18.16
ગુજરાત	બોટાદ			3	1.22	9	5.14			12	6.36
ગુજરાત	છોટા ઉદયપુર	1	0.80			1	0.77			2	1.57
ગુજરાત	ડાંગ	2	2.78			1	2.15			3	4.93
ગુજરાત	દેવભૂમિ દ્વારકા	75	72.58	6	3.94	5	4.75			86	81.27
ગુજરાત	દોહદ			2	1.95					2	1.95
ગુજરાત	ગાંધીનગર	15	20.11	7	39.83	19	48.27			41	108.21
ગુજરાત	ગિર સોમનાથ			1	0.20					1	0.20
ગુજરાત	જામનગર	59	58.43	5	6.67	3	2.18			67	67.28
ગુજરાત	જૂનાગઢ	1	0.42	3	6.40					4	6.82
ગુજરાત	કચ્છ	3	9.91	2	7.36	10	5.41			15	22.68
ગુજરાત	ખેડા	4	14.75	1	4.59	7	21.13			12	40.46
ગુજરાત	મેહસાણા	8	15.39	19	30.68	38	91.33			65	137.40
ગુજરાત	મહિસાગર			2	2.82					2	2.82
ગુજરાત	મોરબી	1	1.31	5	2.73	7	2.91			13	6.95
ગુજરાત	નર્મદા					1	0.69	1	3.50	2	4.19

गुजरात	नवसारी	4	10.88			7	29.18			11	40.06
गुजरात	पंच महल	1	3.04							1	3.04
गुजरात	पाटन	29	44.28	5	4.71	27	39.97			61	88.96
गुजरात	पोरबंदर	6	9.84			3	3.58			9	13.42
गुजरात	राजकोट	1	1.57	2	3.72	3	8.93			6	14.22
गुजरात	साबर कांठा	31	34.04	25	25.34	37	96.54			93	155.91
गुजरात	सूरत	1	0.97			19	133.95			20	134.92
गुजरात	सुरेद्रनगर	38	43.58	33	59.07	48	95.93	3	6.41	122	204.99
गुजरात	वडोदरा	1	1.44	2	7.87	2	2.48			5	11.79
गुजरात	वलसाड	7	9.13			2	5.86			9	14.99
हरियाणा	अंबाला	28	43.18	9	22.30	36	24.08			73	89.56
हरियाणा	भिवानी	39	29.11	3	1.70	17	16.58			59	47.39
हरियाणा	चरखी दादरी	5	3.49			7	5.95			12	9.44
हरियाणा	फरीदाबाद	2	1.96	6	16.90	28	24.23			36	43.09
हरियाणा	फतेहाबाद	47	34.37	7	19.86	8	8.23			62	62.46
हरियाणा	गुरुग्राम	7	6.24	6	43.58	25	20.09			38	69.91
हरियाणा	हिसार	43	32.80	6	31.68	27	25.50			76	89.97
हरियाणा	झज्जर	1	0.83	1	1.28	17	20.83			19	22.93
हरियाणा	जींद	18	13.57	2	1.05	19	18.23			39	32.85
हरियाणा	कैथल	9	6.81	4	2.10	44	30.93			57	39.83
हरियाणा	करनाल	48	50.56	31	44.55	23	19.78			102	114.89
हरियाणा	कुरुक्षेत्र	23	18.82	8	17.55	24	20.03			55	56.39

हरियाणा	महेन्द्रगढ़	22	17.08	1	10.00	48	58.23			71	85.31
हरियाणा	नूह	22	22.90	1	1.28	42	35.28			65	59.45
हरियाणा	पलवल	10	8.71	1	1.50	13	12.64			24	22.85
हरियाणा	पंचकुला	3	2.85	2	19.20	20	17.85			25	39.90
हरियाणा	पानीपत	52	38.52	1	0.73	16	17.36			69	56.60
हरियाणा	रेवाड़ी	22	17.08	3	12.45	36	29.65			61	59.18
हरियाणा	रोहतक	5	5.09	3	1.98	22	25.08			30	32.14
हरियाणा	सिरसा	63	66.92	11	7.57	35	35.24			109	109.73
हरियाणा	सोनीपत	2	1.19	1	5.50	44	51.25			47	57.94
हरियाणा	यमुनानगर	17	28.54	9	51.82	44	42.96			70	123.31
हिमाचल प्रदेश	बिलासपुर			37	114.10					37	114.10
हिमाचल प्रदेश	चंबा	3	2.60	71	204.38					74	206.98
हिमाचल प्रदेश	हमीरपुर	5	4.60	66	108.34	2	8.93			73	121.86
हिमाचल प्रदेश	कांगड़ा	25	29.09	392	710.12	59	239.23	2	15.47	478	993.91
हिमाचल प्रदेश	किन्नौर			1	1.90					1	1.90
हिमाचल प्रदेश	कुल्लू	1	1.00	75	131.66					76	132.66
हिमाचल प्रदेश	लाहौल और स्पीति			1	2.85					1	2.85
हिमाचल प्रदेश	मंडी	13	15.44	177	566.17	2	7.65			192	589.26
हिमाचल प्रदेश	शिमला			23	63.70	1	1.00			24	64.70
हिमाचल प्रदेश	सिरमौर	3	3.00	19	31.39	8	29.63			30	64.02
हिमाचल प्रदेश	सोलन	5	5.00	23	107.10	1	2.00			29	114.10
हिमाचल प्रदेश	ऊना	6	6.42	28	78.84			1	8.50	35	93.76

जम्मू-कश्मीर	अनंतनाग	1	3.00	807	107.00	33	100.40			841	210.40
जम्मू-कश्मीर	बांदीपोरा			2	6.80	3	9.00			5	15.80
जम्मू-कश्मीर	बारामूला			2	5.10	5	15.00			7	20.10
जम्मू-कश्मीर	बडगाम			7	17.85	11	33.00			18	50.85
जम्मू-कश्मीर	डोडा			4	12.40					4	12.40
जम्मू-कश्मीर	गांदरबल					1	3.00			1	3.00
जम्मू-कश्मीर	जम्मू			15	85.19	2	6.88			17	92.07
जम्मू-कश्मीर	कठुआ	1	2.55	5	29.05					6	31.60
जम्मू-कश्मीर	कुलगाम			6	15.30	15	45.45			21	60.75
जम्मू-कश्मीर	कुपवाड़ा			7	23.35	7	20.55			14	43.90
जम्मू-कश्मीर	पुलवामा	2	5.10	17	45.35	29	86.10			48	136.55
जम्मू-कश्मीर	राजौरी			6	6.80					6	6.80
जम्मू-कश्मीर	रियासी	1	2.55	3	11.75					4	14.30
जम्मू-कश्मीर	सांबा			8	31.44					8	31.44
जम्मू-कश्मीर	शोपियां	1	2.55	6	15.30	9	26.55			16	44.40
जम्मू-कश्मीर	श्रीनगर			4	10.20	29	87.65	1	2.55	34	100.40
जम्मू-कश्मीर	उधमपुर	1	2.55	8	34.23	3	7.65			12	44.43
झारखंड	बोकारो	1	1.44	4	19.03	7	12.21	1	1.53	13	34.21
झारखंड	देवघर	1	7.00	4	4.13	4	3.62			9	14.75
झारखंड	धनबाद			14	45.53	12	15.59			26	61.11
झारखंड	दुमका					1	0.39			1	0.39
झारखंड	पूर्वी सिंहबम			3	3.45	4	7.70			7	11.15

झारखंड	गिरिडीह	1	1.08	7	17.60	3	2.88	1	3.67	12	25.23
झारखंड	गोड्डा			2	15.00	2	4.71	1	1.24	5	20.94
झारखंड	गुमला			1	7.00	2	2.03			3	9.03
झारखंड	हजारीबाग	1	1.68	4	17.62	11	26.87			16	46.16
झारखंड	जामताड़ा			3	3.66	8	9.44			11	13.10
झारखंड	खूंटी			2	4.27					2	4.27
झारखंड	कोडर्मा	1	0.39	3	13.16	4	4.94			8	18.49
झारखंड	लातेहार			1	1.93	1	1.24			2	3.17
झारखंड	लोहरदगा	1	1.29							1	1.29
झारखंड	पाकुड़					4	3.99			4	3.99
झारखंड	पलामू			1	0.20					1	0.20
झारखंड	रामगढ़	1	0.67	5	27.90	4	16.63	1	0.61	11	45.81
झारखंड	रांची	2	1.08	14	90.45	12	19.21	1	3.70	29	114.44
झारखंड	साहेबगंज			1	0.96					1	0.96
झारखंड	सरायकेला खरसावां	3	10.26	3	4.34	4	5.01	1	3.60	11	23.21
झारखंड	सिमडेगा			3	8.12					3	8.12
झारखंड	पश्चिम सिंहभूम	2	2.21	3	11.11	7	6.65			12	19.97
कर्नाटक	बागलकोट	38	48.19	112	228.29	279	329.90	3	4.20	432	610.57
कर्नाटक	बेल्लारी	22	15.36	151	108.44	13	12.38			186	136.18
कर्नाटक	बेलगावी	89	121.57	256	493.99	369	481.19	4	5.84	718	1102.60
कर्नाटक	बेंगलुरु ग्रामीण	32	35.84	3	2.35	2	1.76			37	39.96

कर्नाटक	बेंगलुरु शहरी			1	0.20					1	0.20
कर्नाटक	बीदर	8	13.46							8	13.46
कर्नाटक	चामराजनगर	9	5.97	3	2.54	50	20.56			62	29.07
कर्नाटक	चिक्काबल्लापुरा	29	25.25	2	2.16	1	1.50			32	28.91
कर्नाटक	चिक्कमगलुरु	10	18.78	3	2.05	12	10.17			25	31.01
कर्नाटक	चित्रदुर्ग	65	60.60	230	178.10	24	24.88	1	3.52	320	267.09
कर्नाटक	दक्षिण कन्नड़	4	5.15	27	33.67	144	157.67	1	0.93	176	197.43
कर्नाटक	दावनगेरे	14	21.79	73	63.42	2	0.90			89	86.10
कर्नाटक	धारवाड़	3	4.51	29	50.99	37	49.11	1	1.79	70	106.41
कर्नाटक	गदग	23	30.54	206	432.10	306	381.64	4	5.50	539	849.79
कर्नाटक	हासन	62	64.65	4	2.68	50	33.23	2	4.03	118	104.59
कर्नाटक	हवेली	41	54.72	122	233.95	289	387.72	3	4.65	455	681.04
कर्नाटक	कलबुर्गी	3	6.79	3	1.87					6	8.66
कर्नाटक	कोडगु	13	13.79							13	13.79
कर्नाटक	कोलार	137	113.34	150	124.44	12	18.27	1	3.87	300	259.92
कर्नाटक	कोप्पल	14	13.10	84	52.94					98	66.04
कर्नाटक	मांड्या	52	52.45	2	2.42	103	96.05			157	150.93
कर्नाटक	मैसूर	26	23.78	2	6.56	8	7.69			36	38.02
कर्नाटक	रायचूर	17	17.33	89	68.17	8	6.55			114	92.05
कर्नाटक	रामनगर	41	46.34			39	33.71			80	80.05
कर्नाटक	शिवमोग्गा	48	52.94	31	33.78	24	34.58			103	121.31
कर्नाटक	तुमकुरु	13	16.92	5	3.86	6	18.43			24	39.21

कर्नाटक	उडुपी	29	33.04	37	50.00	170	217.35	5	7.53	241	307.92
कर्नाटक	उत्तर कन्नड़	130	130.77	45	61.00	235	252.82	1	0.60	411	445.19
कर्नाटक	विजयनगर	78	58.17	356	269.99	7	4.69			441	332.85
कर्नाटक	विजयपुरा	27	51.46	187	400.05	253	343.35	6	5.99	473	800.85
कर्नाटक	यादगीर	8	10.04	1	0.92					9	10.97
केरल	अलप्पुझा	3,236	1,850.88	275	413.06	1,764	1,054.45			5,275	3318.39
केरल	एर्नाकुलम	3,134	2,061.29	964	848.65	2,641	1,669.09			6,739	4579.03
केरल	इडुक्की	2,385	1,954.14	389	364.00	431	395.07			3,205	2713.21
केरल	कन्नूर	2,059	1,038.25	728	627.83	735	507.54			3,522	2173.62
केरल	कासरगोड	3,732	2,426.53	926	731.25	1,296	846.75			5,954	4004.53
केरल	कोल्लम	2,718	1,671.61	1,431	1,233.79	1,664	1,282.60			5,813	4188.00
केरल	कोट्टायम	839	524.82	308	410.36	652	399.42			1,799	1334.60
केरल	कोझिकोड	3,499	2,131.41	1,284	1,043.15	4,063	2,367.28			8,846	5541.83
केरल	मलप्पुरम	756	526.17	987	706.68	830	654.64			2,573	1887.49
केरल	पलक्कड़	1,001	587.31	378	439.67	519	427.54			1,898	1454.52
केरल	पथनमथिट्टा	4,285	3,131.72	605	671.41	2,048	1,286.21			6,938	5089.34
केरल	तिरुवनंतपुरम	3,075	2,270.09	1,378	1,610.58	1,778	1,516.96			6,231	5397.63
केरल	त्रिशूर	3,235	1,914.77	1,386	974.71	3,239	1,702.33			7,860	4591.81
केरल	वायनाड	1,282	1,161.85	186	227.65	218	216.91			1,686	1606.41
मध्य प्रदेश	अगर मालवा	10	13.03	18	127.32	2	13.78			30	154.12
मध्य प्रदेश	अनूपपुर					2	0.83			2	0.83
मध्य प्रदेश	अशोकनगर			17	42.90	10	16.75			27	59.66

मध्य प्रदेश	बालाघाट					1	4.50			1	4.50
मध्य प्रदेश	बैतूल	1	5.00	4	30.30					5	35.30
मध्य प्रदेश	भिंड	1	9.00	6	43.54	4	13.81			11	66.35
मध्य प्रदेश	भोपाल	6	24.00	17	37.34	4	27.80			27	89.14
मध्य प्रदेश	बुरहानपुर			1	6.43					1	6.43
मध्य प्रदेश	छतरपुर			4	8.28	6	13.06			10	21.34
मध्य प्रदेश	छिंदवाड़ा	3	8.68	8	47.20	7	2.91			18	58.79
मध्य प्रदेश	दमोह	1	0.61	2	2.43	2	2.03			5	5.07
मध्य प्रदेश	दतिया	3	13.05	15	50.02	4	16.85			22	79.92
मध्य प्रदेश	देवास	2	7.59	3	15.98	3	15.18			8	38.76
मध्य प्रदेश	धार	2	5.35	4	18.40					6	23.75
मध्य प्रदेश	डिंडोरी	2	0.61	3	21.13	3	0.50			8	22.24
मध्य प्रदेश	पूर्वी निमाड़	1	4.05			1	9.00			2	13.05
मध्य प्रदेश	गुना	7	15.72	9	6.23	1	1.64			17	23.59
मध्य प्रदेश	ग्वालियर	3	0.95	21	58.82	4	1.62			28	61.39
मध्य प्रदेश	हरदा	3	4.89							3	4.89
मध्य प्रदेश	होशंगाबाद	1	0.90	13	30.48	1	8.50			15	39.88
मध्य प्रदेश	इंदौर	2	3.81	10	12.30	1	6.00			13	22.11
मध्य प्रदेश	जबलपुर	6	29.01	20	115.95	4	1.22			30	146.18
मध्य प्रदेश	झाबुआ			4	5.87					4	5.87
मध्य प्रदेश	कटनी			4	6.80	13	5.09			17	11.89
मध्य प्रदेश	खरगोन	2	8.10			1	1.61			3	9.71

मध्य प्रदेश	मंडला			5	37.60					5	37.60
मध्य प्रदेश	मंदसौर	2	5.10	1	2.03			2	2.85	5	9.98
मध्य प्रदेश	मुरैना	3	21.00	30	218.00	5	12.42			38	251.42
मध्य प्रदेश	नरसिंहपुर	3	7.54	11	58.10	7	14.32			21	79.96
मध्य प्रदेश	नीमच			4	2.16			2	3.99	6	6.14
मध्य प्रदेश	पन्ना	1	0.18			1	0.10			2	0.28
मध्य प्रदेश	रायसेन	5	6.13	1	0.82	7	11.96	2	4.25	15	23.16
मध्य प्रदेश	राजगढ़	1	4.05	1	5.70	1	0.41			3	10.16
मध्य प्रदेश	रतलाम	2	5.47	6	10.40			10	12.14	18	28.01
मध्य प्रदेश	रीवा			2	13.40					2	13.40
मध्य प्रदेश	सागर	14	35.01	10	48.81	11	20.05	2	4.67	37	108.55
मध्य प्रदेश	सतना	6	3.61	1	5.70					7	9.31
मध्य प्रदेश	सीहोर	10	32.82	6	5.13	2	1.47			18	39.42
मध्य प्रदेश	सिवनी	2	5.50	4	41.38					6	46.88
मध्य प्रदेश	शहडोल			1	0.31	1	0.44			2	0.75
मध्य प्रदेश	शाजापुर	4	20.75	3	13.83					7	34.58
मध्य प्रदेश	श्योपुर	1	3.51			1	1.76			2	5.27
मध्य प्रदेश	शिवपुरी	2	5.20	7	12.47	4	8.46			13	26.13
मध्य प्रदेश	सीधी	1	0.20	1	9.00	1	7.60			3	16.80
मध्य प्रदेश	सिंगरौली			3	5.70	2	0.17			5	5.87
मध्य प्रदेश	टीकमगढ़			2	15.66	1	0.75			3	16.42
मध्य प्रदेश	उज्जैन	3	9.12	10	34.70			1	2.15	14	45.97

मध्य प्रदेश	विदिशा	3	1.77	10	41.32	25	59.48			38	102.57
महाराष्ट्र	अहमदनगर	34	114.20	107	481.37					141	595.57
महाराष्ट्र	अकोला	6	9.08	24	28.90	3	3.51			33	41.50
महाराष्ट्र	अमरावती	9	8.76	32	43.55	15	19.67	1	2.56	57	74.53
महाराष्ट्र	छत्रपति संभाजीनगर			12	13.34	24	42.16			36	55.49
महाराष्ट्र	बीड	1	1.85	22	25.66	19	20.84			42	48.36
महाराष्ट्र	भंडारा	6	6.54			3	3.96			9	10.50
महाराष्ट्र	बुलढाणा	7	10.32	15	18.75					22	29.07
महाराष्ट्र	चंद्रपुर			6	7.46	7	13.74			13	21.19
महाराष्ट्र	धुले	15	29.11	13	43.08	15	30.03	1	4.09	44	106.30
महाराष्ट्र	गढ़चिरौली	1	1.49							1	1.49
महाराष्ट्र	गोंदिया	2	2.41	1	0.73	11	10.29	1	2.75	15	16.17
महाराष्ट्र	हिंगोली	2	2.17	21	27.02	29	58.09			52	87.28
महाराष्ट्र	जलगांव	22	42.22	8	26.48	45	71.96	1	2.54	76	143.20
महाराष्ट्र	जालना	40	52.59	12	15.89	17	29.81			69	98.28
महाराष्ट्र	कोल्हापुर	18	62.29	38	119.79	4	11.92			60	193.99
महाराष्ट्र	लातूर	2	11.69	105	134.81	32	48.66			139	195.17
महाराष्ट्र	मुंबई			19	45.42	5	25.65	2	4.17	26	75.23
महाराष्ट्र	मुंबई उपनगरीय	1	3.75	34	125.76	2	5.79	10	19.76	47	155.06
महाराष्ट्र	नागपुर	11	12.57	6	14.21					17	26.79
महाराष्ट्र	नांदेड़	4	5.54	77	102.15	58	58.11			139	165.81

महाराष्ट्र	नंदुरबार	6	10.94	1	3.75	10	12.73			17	27.43
महाराष्ट्र	नासिक	4	8.73	97	329.98	4	24.08			105	362.79
महाराष्ट्र	उस्मानाबाद	5	11.30	16	19.81	36	55.69			57	86.80
महाराष्ट्र	पालघर			3	5.42	26	52.07			29	57.49
महाराष्ट्र	परभणी	3	6.09	20	24.87	41	83.41			64	114.37
महाराष्ट्र	पुणे	11	42.39	91	333.26	6	7.93			108	383.59
महाराष्ट्र	रायगढ़	1	1.24	6	10.02	1	1.60			8	12.86
महाराष्ट्र	रत्नागिरी			1	2.94	6	12.94			7	15.88
महाराष्ट्र	सांगली	27	89.43	20	68.20	6	18.44			53	176.07
महाराष्ट्र	सतारा	2	1.75	1	2.07	2	2.60			5	6.43
महाराष्ट्र	सिंधुदुर्ग	4	5.13	3	2.07	7	7.14			14	14.34
महाराष्ट्र	सोलापुर	29	103.47	108	399.42	2	5.58			139	508.47
महाराष्ट्र	ठाणे			12	17.00	7	11.90			19	28.90
महाराष्ट्र	वर्धा	2	2.14	4	3.54	3	4.17	1	1.90	10	11.75
महाराष्ट्र	वाशिम			13	16.35	1	0.51			14	16.86
महाराष्ट्र	यवतमाल	2	2.25	4	2.76	15	21.83			21	26.84
मणिपुर	बिष्णुपुर	12	88.65							12	88.65
मणिपुर	चुराचांदपुर			5	29.25					5	29.25
मणिपुर	इम्फाल पूर्व			2	18.00	2	1.67			4	19.67
मणिपुर	इम्फाल पश्चिम	1	7.50	4	26.78	3	11.48			8	45.76
मणिपुर	कांगपोकपी	2	3.51	1	0.77					3	4.28
मणिपुर	थौबल			7	37.83	2	12.74			9	50.57

मेघालय	पूर्वी जयंतिया हिल्स			1	0.47					1	0.47
मेघालय	पूर्वी खासी हिल्स			2	9.20					2	9.20
मेघालय	री भोई			1	6.00					1	6.00
मेघालय	दक्षिण पश्चिम गारो हिल्स					1	0.35			1	0.35
मेघालय	पश्चिम गारो हिल्स					4	3.47			4	3.47
मिजोरम	आइजोल	6	8.60	49	136.79					55	145.39
मिजोरम	चम्फाई	1	0.90							1	0.90
नागालैंड	सोमवार					1	1.66			1	1.66
नागालैंड	दीमापुर			5	74.57					5	74.57
नागालैंड	कोहिमा	5	22.00	59	244.45					64	266.45
ओडिशा	अनुगुल			15	93.95	3	13.19			18	107.14
ओडिशा	बलांगीर	3	3.01	7	19.09	22	37.08			32	59.17
ओडिशा	बालेश्वर	2	2.60	6	27.58	5	11.78			13	41.96
ओडिशा	बरगढ़			4	17.74	3	11.22			7	28.97
ओडिशा	भद्रक			7	41.94	9	21.00			16	62.94
ओडिशा	बौध	1	1.20	3	14.93					4	16.13
ओडिशा	कटक	6	4.36	12	45.45	6	6.70			24	56.52
ओडिशा	देवगढ़	1	1.06	1	7.00					2	8.06
ओडिशा	ढेंकनाल	2	0.97	9	29.60	16	23.77			27	54.34
ओडिशा	गजपति	1	1.45	2	15.91	1	1.66			4	19.02
ओडिशा	गंजम	67	56.17	9	40.97	5	10.78			81	107.92

ओडिशा	जगतसिंहपुर	10	13.23	2	9.35	1	0.65			13	23.23
ओडिशा	जाजापुर	2	7.13	3	10.26	5	10.16			10	27.55
ओडिशा	झारसुगुडा	1	1.59	6	46.45					7	48.04
ओडिशा	कालाहांडी	1	2.25	1	7.13	3	6.23			5	15.61
ओडिशा	कंधमाल	1	0.55	6	12.68	2	3.14			9	16.37
ओडिशा	केंद्रपाड़ा	3	8.05	5	15.24	12	28.65			20	51.94
ओडिशा	केंदुझार	2	6.91	10	36.31	12	26.12			24	69.35
ओडिशा	खोरधा	2	1.72	7	22.05	17	34.35			26	58.11
ओडिशा	कोरापुट	1	0.89	4	18.07	1	1.11			6	20.07
ओडिशा	मलकानगिरी			3	14.46					3	14.46
ओडिशा	मयूरभंज	2	2.35	12	48.67	8	14.13			22	65.15
ओडिशा	नबरंगपुर	-	-	5	33.30	3	6.30	-	-	8	39.60
ओडिशा	नयागढ़	2	1.66	1	7.03	5	9.06			8	17.75
ओडिशा	पुरी	4	16.73	3	20.00	10	21.99	1	1.11	18	59.83
ओडिशा	रायगढ़			1	0.84	2	5.52			3	6.35
ओडिशा	संबलपुर	5	15.54	10	32.39	5	21.99			20	69.93
ओडिशा	सोनपुर	3	2.38	5	40.58	4	5.74			12	48.69
ओडिशा	सुंदरगढ़	3	2.56	9	40.46	1	6.00			13	49.02
पुडुचेरी	कराईकल	152	120.27	89	79.80	311	236.44			552	436.50
पुडुचेरी	माहे	3	3.13			1	2.40			4	5.53
पुडुचेरी	पांडिचेरी	982	1,032.96	603	660.68	857	991.74			2,442	2685.39
पुडुचेरी	यानम	18	17.25	8	4.86					26	22.11

पंजाब	अमृतसर	28	39.77	223	392.67	19	51.09			270	483.53
पंजाब	बरनाला	6	8.34	56	59.24	8	13.75			70	81.33
पंजाब	बठिंडा	23	38.96	107	166.06	24	32.10			154	237.12
पंजाब	फरीदकोट	30	32.01	88	122.51	9	13.60			127	168.12
पंजाब	फतेहगढ़ साहिब	26	47.14	115	180.07	8	12.55			149	239.76
पंजाब	फाजिल्का	12	22.06	152	167.30	82	116.83	1	0.90	247	307.10
पंजाब	फिरोजपुर	13	43.40	111	146.77	14	26.03	-	-	138	216.20
पंजाब	गुरदासपुर	17	25.09	222	448.58	71	143.57			310	617.24
पंजाब	होशियारपुर	43	96.67	799	1,605.66	63	172.23	1	1.44	906	1876.00
पंजाब	जालंधर	26	54.87	448	1,028.52	39	73.12			513	1156.51
पंजाब	कपूरथला	16	23.76	378	581.19	34	52.06			428	657.01
पंजाब	लुधियाना	39	88.74	233	444.64	7	25.01			279	558.39
पंजाब	मालेरकोटला	7	9.40	16	21.95	3	4.00			26	35.35
पंजाब	मनसा	10	8.80	27	32.48	14	19.96			51	61.24
पंजाब	मोगा	45	77.64	562	659.15	75	108.77	2	2.90	684	848.46
पंजाब	पठानकोट	4	7.15	247	437.32	49	109.01			300	553.48
पंजाब	पटियाला	49	107.93	312	516.58	114	226.51			475	851.02
पंजाब	रूपनगर	36	81.66	531	742.50	65	101.69			632	925.85
पंजाब	एस.ए.एस. नगर	19	58.01	555	1,054.59	48	130.84			622	1243.44
पंजाब	संगरूर	27	40.24	113	160.75	41	71.04			181	272.03
पंजाब	श्री मुक्तसर साहिब	15	30.50	131	171.36	25	40.71			171	242.57
पंजाब	तरन तारन	17	52.11	63	64.93	3	5.60			83	122.64

राजस्थान	अजमेर	1	2.61	11	23.53	23	24.15			35	50.29
राजस्थान	अलवर	2	13.50	5	19.72					7	33.22
राजस्थान	बांसवाड़ा			1	2.45	1	0.58			2	3.03
राजस्थान	बरन			1	0.46	33	45.64			34	46.11
राजस्थान	बाड़मेर	11	7.68	6	5.17	4	1.57			21	14.41
राजस्थान	ब्यावर			1	1.70					1	1.70
राजस्थान	भरतपुर	5	10.53	6	20.15					11	30.68
राजस्थान	भीलवाड़ा	2	11.00	15	35.23	15	23.30			32	69.53
राजस्थान	बीकानेर			54	41.32	1	5.17			55	46.49
राजस्थान	बूंदी	1	1.04	16	52.00	37	42.96			54	96.01
राजस्थान	चित्तौड़गढ़	1	0.55	15	35.13					16	35.67
राजस्थान	चुरू			25	47.06	11	26.58			36	73.64
राजस्थान	दौसा	7	7.69	5	3.64	1	0.50			13	11.83
राजस्थान	धौलपुर	1	5.64	7	44.86	1	5.13			9	55.63
राजस्थान	डूंगरपुर			7	15.28	4	3.79			11	19.08
राजस्थान	गंगानगर	16	46.90	111	121.16	24	31.06			151	199.13
राजस्थान	गंगापुर सिटी			9	11.41					9	11.41
राजस्थान	हनुमानगढ़	8	44.39	110	80.15	4	2.98			122	127.51
राजस्थान	जयपुर			23	127.81	4	18.60			27	146.41
राजस्थान	जयपुर ग्रामीण			1	7.00					1	7.00
राजस्थान	जैसलमेर	1	4.51	25	16.59					26	21.10
राजस्थान	जालोर			29	42.73	1	8.00			30	50.73

राजस्थान	झालावाड़	3	3.29	2	2.67	4	3.41			9	9.37
राजस्थान	झुंझुनू			21	45.28	38	51.86	1	2.83	60	99.96
राजस्थान	जोधपुर	1	8.67	12	53.87					13	62.55
राजस्थान	करौली	3	3.26	5	9.78					8	13.04
राजस्थान	केकरी			7	10.80					7	10.80
राजस्थान	कोटा			4	8.07	3	1.42			7	9.50
राजस्थान	नागौर			23	29.75	3	3.75			26	33.50
राजस्थान	नीम का थाना			11	13.67					11	13.67
राजस्थान	पाली	8	7.22	36	16.69	1	0.60			45	24.51
राजस्थान	राजसमंद	6	8.06	10	15.43	2	3.03			18	26.52
राजस्थान	सवाई माधोपुर	6	14.37	28	68.96	37	58.17			71	141.50
राजस्थान	शाहपुरा			7	10.09					7	10.09
राजस्थान	सीकर	3	9.72	16	92.30	1	5.52			20	107.54
राजस्थान	सिरोही			19	20.92					19	20.92
राजस्थान	टोंक	3	1.42	11	28.73	24	35.38	1	4.36	39	69.90
राजस्थान	उदयपुर			5	23.02	1	6.00			6	29.02
सिक्किम	पूर्वी जिला	7	10.41	12	74.98					19	85.39
सिक्किम	पाक्योंग	1	1.60							1	1.60
सिक्किम	दक्षिण जिला	1	0.66	2	12.24	3	6.44			6	19.33
तमिलनाडु	अरियालुर	689	255.02	107	87.42	178	75.42			974	417.86
तमिलनाडु	चेंगलपट्टूर	92	66.40	42	26.49	253	106.20			387	199.08
तमिलनाडु	चेन्नई	4	2.48	88	180.55	160	220.83			252	403.86

तमिलनाडु	कोयंबटूर	210	160.92	141	92.61	439	276.56	1	0.43	791	530.52
तमिलनाडु	कुड्डालोर	651	345.17	301	214.18	368	183.95	1	0.45	1,321	743.75
तमिलनाडु	धर्मपुरी	180	165.44	27	23.89	115	88.43	1	1.00	323	278.76
तमिलनाडु	डिंडीगुल	309	235.09	136	113.67	417	260.42			862	609.17
तमिलनाडु	इरोड	137	111.21	121	82.25	299	149.38	1	2.00	558	344.83
तमिलनाडु	कल्लाकुरिची	226	194.16	137	131.84	122	95.89			485	421.89
तमिलनाडु	कांचीपुरम	73	53.53	193	218.12	526	247.79			792	519.44
तमिलनाडु	कन्याकुमारी	146	191.02	160	150.75	178	208.37	1	2.30	485	552.44
तमिलनाडु	करूर	172	131.87	241	240.95	202	138.96			615	511.77
तमिलनाडु	कृष्णागिरी	803	708.87	159	147.51	402	337.12	2	0.73	1,366	1194.23
तमिलनाडु	मदुरै	207	181.42	81	60.78	156	109.38			444	351.59
तमिलनाडु	मयिलादुथुराई	296	133.22	120	79.67	236	144.42			652	357.31
तमिलनाडु	नागपट्टिनम	170	123.29	78	59.83	192	119.97			440	303.09
तमिलनाडु	नमक्कल	867	803.32	432	340.35	486	288.56	3	2.12	1,788	1434.35
तमिलनाडु	पेरम्बलूर	450	289.04	165	183.70	600	323.03			1,215	795.76
तमिलनाडु	पुदुक्कोट्टई	273	173.80	70	52.95	115	91.79	1	0.81	459	319.34
तमिलनाडु	रामनाथपुरम	313	287.13	825	769.65	167	104.19	1	1.05	1,306	1162.01
तमिलनाडु	रानीपेट	63	48.44	25	19.18	221	142.56			309	210.18
तमिलनाडु	सलेम	520	491.36	251	182.26	513	279.92	1	1.00	1,285	954.54
तमिलनाडु	शिवगंगा	96	101.24	206	215.46	58	43.79	1	0.75	361	361.24
तमिलनाडु	तेनकासी	45	52.03	130	128.37	209	146.64			384	327.04
तमिलनाडु	तंजावुर	100	68.36	112	100.69	286	261.27			498	430.33

तेलंगाना	करीमनगर	11	19.45	5	37.23	10	15.15			26	71.83
तेलंगाना	खम्मम	17	18.00	1	0.92	6	7.76			24	26.69
तेलंगाना	कुमुराम भीम आसिफाबाद	2	1.27							2	1.27
तेलंगाना	महबूबाबाद	3	1.77			2	3.94			5	5.72
तेलंगाना	महबूबनगर	13	19.05	2	1.55	3	4.16			18	24.76
तेलंगाना	मंचेरियल					3	5.77			3	5.77
तेलंगाना	मेडक	15	24.78	5	24.53	4	4.89			24	54.19
तेलंगाना	मेडचल मलकाजगिरी	1	0.87			1	2.87			2	3.74
तेलंगाना	नागरकुरनूल	15	11.35	2	0.26	4	8.79			21	20.40
तेलंगाना	नलगोंडा	99	98.15	5	3.10	13	25.33			117	126.58
तेलंगाना	नारायणपेट	2	1.92							2	1.92
तेलंगाना	निर्मल	20	16.92	1	0.58	1	2.67			22	20.17
तेलंगाना	पेद्दापल्ली	10	7.77	4	10.23					14	18.00
तेलंगाना	राजन्ना सिरसिल्ला	4	7.85	1	2.82	2	4.26			7	14.93
तेलंगाना	रंगा रेड्डी	16	21.18	5	37.19	4	7.87			25	66.25
तेलंगाना	संगारेड्डी	18	21.04	2	11.45	1	1.70			21	34.19
तेलंगाना	सिद्धीपेट	32	49.77	2	1.00					34	50.77
तेलंगाना	सूर्यपेट	3	1.26	1	0.81	1	0.42			5	2.48
तेलंगाना	विकाराबाद	45	24.18	6	2.64	5	16.12			56	42.93
तेलंगाना	वानापर्थी	3	2.68	1	0.87					4	3.55
तेलंगाना	वारंगल	8	15.70	1	7.36	1	1.35			10	24.41

तेलंगाना	वारंगल ग्रामीण	3	2.77			3	7.68			6	10.45
तेलंगाना	यादाद्री भुवनगिरी	10	20.20	1	0.31					11	20.51
त्रिपुरा	धलाई	1	8.50	11	67.40	19	42.65			31	118.55
त्रिपुरा	गोमती	1	3.19	4	32.70	15	23.83			20	59.72
त्रिपुरा	खोवाई					2	2.30			2	2.30
त्रिपुरा	उत्तरी त्रिपुरा			4	29.30	31	43.98			35	73.28
त्रिपुरा	सेपाहीजाला			2	8.90	7	14.46			9	23.36
त्रिपुरा	दक्षिण त्रिपुरा	1	0.44	13	94.48	19	34.80			33	129.71
त्रिपुरा	उनाकोटी					2	5.54			2	5.54
त्रिपुरा	पश्चिम त्रिपुरा	8	42.95	37	217.01	21	57.34			66	317.29
उत्तर प्रदेश	आगरा	35	48.37	40	97.88	22	54.76			97	201.01
उत्तर प्रदेश	अलीगढ़	18	30.64	40	47.13	28	26.17			86	103.94
उत्तर प्रदेश	अम्बेडकर नगर	8	12.83	28	36.30	11	11.78			47	60.91
उत्तर प्रदेश	अमेठी	6	8.91	29	30.34	11	12.30	2	2.06	48	53.62
उत्तर प्रदेश	अमरोहा	1	1.00	4	11.20	2	4.89			7	17.09
उत्तर प्रदेश	औरैया	2	5.50	15	17.50	3	2.84			20	25.84
उत्तर प्रदेश	अयोध्या	14	27.68	17	19.91	99	173.47	1	2.00	131	223.05
उत्तर प्रदेश	आजमगढ़	56	109.52	54	103.58	25	63.59			135	276.70
उत्तर प्रदेश	बागपत	20	30.30							20	30.30
उत्तर प्रदेश	बहराइच	9	15.39	52	73.51	99	156.54	1	1.00	161	246.44
उत्तर प्रदेश	बलिया	8	53.25	10	17.02	10	22.72			28	92.99
उत्तर प्रदेश	बलरामपुर	1	0.44	2	2.60	2	3.25			5	6.29

उत्तर प्रदेश	बांदा			24	27.92	72	113.26			96	141.18
उत्तर प्रदेश	बाराबंकी	15	24.26	232	326.79	452	690.29			699	1041.35
उत्तर प्रदेश	बरेली	10	15.35	47	49.74	4	7.67			61	72.76
उत्तर प्रदेश	बस्ती	3	7.40	7	15.88	3	4.70			13	27.98
उत्तर प्रदेश	भदोही	11	10.58	14	21.14					25	31.72
उत्तर प्रदेश	बिजनौर	11	22.16	5	8.88	5	9.70			21	40.74
उत्तर प्रदेश	बदायूं	9	21.11	4	9.62	4	9.15			17	39.87
उत्तर प्रदेश	बुलंदशहर	9	21.60	7	24.70	4	9.00			20	55.30
उत्तर प्रदेश	चंदौली	11	16.23	7	7.42	3	6.25			21	29.91
उत्तर प्रदेश	चित्रकूट			86	97.89	111	153.07			197	250.96
उत्तर प्रदेश	देवरिया	1	1.71	6	11.30	4	6.85			11	19.86
उत्तर प्रदेश	एटा	18	35.38	25	35.78	78	116.36	1	0.50	122	188.03
उत्तर प्रदेश	इटावा	60	75.79	7	3.60	4	5.93			71	85.33
उत्तर प्रदेश	फर्रुखाबाद	5	8.80	26	30.75	37	54.32			68	93.87
उत्तर प्रदेश	फतेहपुर	10	25.27	26	26.39	7	15.59	1	1.50	44	68.74
उत्तर प्रदेश	फिरोजाबाद	8	14.46	48	92.19	62	104.62			118	211.26
उत्तर प्रदेश	गौतम बुद्ध नगर	1	4.69	4	3.83					5	8.52
उत्तर प्रदेश	गाजियाबाद	2	7.14	12	42.45	1	1.79			15	51.38
उत्तर प्रदेश	गाजीपुर	5	10.75	44	89.13	7	3.82			56	103.70
उत्तर प्रदेश	गोंडा	8	17.62	7	12.50	5	8.79			20	38.91
उत्तर प्रदेश	गोरखपुर	14	23.75	55	96.66	49	76.57			118	196.98
उत्तर प्रदेश	हापुड़	5	15.18	8	41.99	1	1.50			14	58.67

उत्तर प्रदेश	हरदोई	8	15.58	132	145.84	125	150.95			265	312.37
उत्तर प्रदेश	हाथरस	22	34.64	43	40.47	32	36.02			97	111.13
उत्तर प्रदेश	जालौन	2	1.14	57	59.46	58	74.38			117	134.98
उत्तर प्रदेश	जौनपुर	13	16.18	21	39.28	1	2.00			35	57.46
उत्तर प्रदेश	झांसी	3	4.73	1	1.70	9	10.07			13	16.50
उत्तर प्रदेश	कन्नौज	8	8.30	40	46.58	98	139.60			146	194.48
उत्तर प्रदेश	कानपुर देहात	15	21.10	44	34.36	11	11.38	-	-	70	66.83
उत्तर प्रदेश	कानपुर नगर	18	18.11	37	61.29	23	28.63	1	2.34	79	110.36
उत्तर प्रदेश	कासगंज	6	10.14	3	4.00	13	19.00			22	33.14
उत्तर प्रदेश	कौशाम्बी	1	1.13	9	17.11	3	4.50			13	22.74
उत्तर प्रदेश	खीरी	2	10.90	37	47.08	31	46.14			70	104.12
उत्तर प्रदेश	कुशी नगर	16	35.67	31	74.00	34	87.26			81	196.93
उत्तर प्रदेश	लखीमपुर खीरी			1	1.70	38	49.59			39	51.29
उत्तर प्रदेश	ललितपुर					1	1.07			1	1.07
उत्तर प्रदेश	लखनऊ	21	34.01	81	217.28	92	195.77	3	5.60	197	452.66
उत्तर प्रदेश	महाराजगंज	2	4.97	75	96.48	1	2.66			78	104.11
उत्तर प्रदेश	महोबा	2	4.60	23	37.73	35	60.51	1	2.00	61	104.84
उत्तर प्रदेश	मैनपुरी	23	33.45	18	28.34	35	55.94			76	117.73
उत्तर प्रदेश	मथुरा	22	28.13	3	14.50	25	41.01			50	83.63
उत्तर प्रदेश	मऊ	50	60.43	26	41.23	11	14.30			87	115.97
उत्तर प्रदेश	मेरठ	23	46.52	5	38.10	4	6.20			32	90.82
उत्तर प्रदेश	मिर्जापुर	11	21.94	51	87.62	77	121.94	7	11.52	146	243.02

उत्तर प्रदेश	मुरादाबाद	1	1.20	4	16.55	1	1.00			6	18.75
उत्तर प्रदेश	मुजफ्फरनगर	154	260.20	224	313.51	40	41.35			418	615.06
उत्तर प्रदेश	पीलीभीत	14	32.03	97	122.45	7	19.91			118	174.38
उत्तर प्रदेश	प्रतापगढ़	6	4.94	13	22.69	6	12.88			25	40.51
उत्तर प्रदेश	प्रयागराज	9	19.23	26	28.83	3	6.47			38	54.53
उत्तर प्रदेश	रायबरेली	5	8.12	41	53.74	4	12.97			50	74.83
उत्तर प्रदेश	रामपुर	13	21.70	14	27.94	4	8.90			31	58.54
उत्तर प्रदेश	सहारनपुर	69	72.70	9	26.38	1	2.00			79	101.08
उत्तर प्रदेश	संभल	11	28.67	3	6.00	11	23.77			25	58.45
उत्तर प्रदेश	संत कबीर नगर	4	5.26	18	21.92	15	17.31			37	44.49
उत्तर प्रदेश	शाहजहांपुर	7	17.71	137	109.90	6	11.84			150	139.45
उत्तर प्रदेश	शामली	25	37.56	1	1.50					26	39.06
उत्तर प्रदेश	श्रावस्ती	1	0.50	13	16.35	56	79.13	1	0.50	71	96.48
उत्तर प्रदेश	सिद्धार्थ नगर			3	3.20	5	11.31			8	14.51
उत्तर प्रदेश	सीतापुर	18	35.43	101	115.99	113	165.67	4	2.75	236	319.85
उत्तर प्रदेश	सोनभद्र	4	4.25	6	10.37	9	12.34	2	4.00	21	30.96
उत्तर प्रदेश	सुल्तानपुर	4	6.03	27	22.41	20	21.06	39	29.38	90	78.87
उत्तर प्रदेश	उन्नाव	9	12.02	77	102.26	81	137.81			167	252.09
उत्तर प्रदेश	वाराणसी	8	10.05	103	128.28	7	14.56			118	152.90
उत्तराखंड	अल्मोड़ा			1	9.24					1	9.24
उत्तराखंड	बागेश्वर	9	13.11	7	37.93					16	51.04
उत्तराखंड	चमोली	3	5.62	4	27.10					7	32.72

उत्तराखंड	चंपावत	11	18.80	2	13.00					13	31.80
उत्तराखंड	देहरादून	6	9.31	14	94.50	2	2.66	1	6.07	23	112.54
उत्तराखंड	हरिद्वार	11	19.39	31	161.56	6	18.53			48	199.49
उत्तराखंड	नैनीताल	11	29.48	17	60.01	6	5.11			34	94.60
उत्तराखंड	पौड़ी गढ़वाल			3	18.02					3	18.02
उत्तराखंड	पिथौरागढ़	10	9.32			1	2.81	2	10.68	13	22.81
उत्तराखंड	रुद्र प्रयाग	3	3.92	4	21.02					7	24.94
उत्तराखंड	टिहरी गढ़वाल	7	4.11	12	87.57	2	9.22			21	100.89
उत्तराखंड	उधम सिंह नगर	16	16.99	4	31.00	-	-	-	-	20	47.99
उत्तराखंड	उत्तर काशी	8	9.05	8	56.28	1	4.13			17	69.47
पश्चिम बंगाल	उत्तर 24 परगना	5	24.70	20	118.82	5	34.00			30	177.52
पश्चिम बंगाल	दक्षिण 24 परगना	1	6.00	29	150.29	7	36.56			37	192.85
पश्चिम बंगाल	अलीपुरद्वार			1	1.56					1	1.56
पश्चिम बंगाल	बांकुरा	1	9.00	17	106.29					18	115.29
पश्चिम बंगाल	बीरभूम	5	32.55	25	171.74	5	20.08			35	224.37
पश्चिम बंगाल	कूचबिहार	2	7.38	31	196.38	1	5.70			34	209.46
पश्चिम बंगाल	दार्जिलिंग			8	40.58	2	10.33			10	50.92
पश्चिम बंगाल	दिनाजपुर दक्षिण			3	24.40	3	10.62			6	35.02
पश्चिम बंगाल	दिनाजपुर उत्तर			7	45.29	2	16.00			9	61.29
पश्चिम बंगाल	हुगली	1	8.84	12	83.55	1	5.30			14	97.69
पश्चिम बंगाल	हावड़ा	1	7.00	9	30.87	1	0.92			11	38.79
पश्चिम बंगाल	जलपाईगुड़ी	5	32.90	39	263.29	6	31.26			50	327.45

पश्चिम बंगाल	कलिम्पोंग	1	1.26	1	1.63					2	2.89
पश्चिम बंगाल	कोलकाता	2	7.44	15	102.53	4	10.68			21	120.65
पश्चिम बंगाल	मालदा			16	114.61					16	114.61
पश्चिम बंगाल	मेदिनीपुर पूर्व	2	14.00	8	52.28	1	5.70			11	71.98
पश्चिम बंगाल	मेदिनीपुर पश्चिम	1	7.50	29	172.80					30	180.30
पश्चिम बंगाल	मुर्शिदाबाद	3	17.44	14	95.17	7	33.95			24	146.56
पश्चिम बंगाल	नादिया	6	44.80	32	219.61	9	40.22			47	304.63
पश्चिम बंगाल	पश्चिम बर्धमान					1	0.53			1	0.53
पश्चिम बंगाल	पूर्व बर्धमान	1	0.56	6	42.20					7	42.76
पश्चिम बंगाल	पुरुलिया			9	66.30	3	16.86			12	83.16
कुल		60,172	49,830.26	36,695	50,808.66	42,092	37,101.61	508	1,220.35	1,39,467	138960.89

वित्तीय वर्ष 2024-25 के दौरान, तीनों निगमों द्वारा विभिन्न ऋण योजनाओं के तहत कुल 1,39,467 लाभार्थियों को 1,38,960.89 लाख रु. की वित्तीय सहायता प्रदान की गई। इसमें से कृषि और संबद्ध क्षेत्रों में 60,172 लाभार्थियों को 49,830.26 लाख रु.; सेवा क्षेत्र में 36,695 लाभार्थियों को 50,808.66 लाख रु.; लघु व्यवसाय और पारंपरिक व्यवसायों में 42,092 लाभार्थियों को 37,101.61 लाख रु.; और परिवहन क्षेत्र में 508 लाभार्थियों को 1,220.35 लाख रु. संवितरित किए गए।

न्यूनतम समर्थन मूल्य (एमएसपी) के लिए कानूनी गारंटी

***149. श्री हनुमान बेनीवाल:**

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार विभिन्न राज्यों विशेषकर राजस्थान में न्यूनतम समर्थन मूल्य (एमएसपी) पर की जाने वाली खरीद की समीक्षा करती है;

(ख) यदि हां, तो विगत तीन वर्षों के दौरान पहचान की गई कमियों का ब्यौरा क्या है और इनको दूर करने के लिए क्या सुधारात्मक उपाय किए गए हैं;

(ग) क्या सरकार का विचार न्यूनतम समर्थन मूल्य पर खरीद के लिए कानूनी गारंटी प्रदान करने के लिए किसी कानून को बनाने का है, यदि हां, तो इसे कब तक अधिनियमित किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;

(घ) क्या सरकार ने न्यूनतम समर्थन मूल्य को कानूनी ढांचे के अंतर्गत लाने के लिए एक समिति का गठन किया है; और

(ङ) यदि हां, तो उक्त समिति द्वारा अब तक की गई बैठकों का ब्यौरा क्या है और न्यूनतम समर्थन मूल्य की कानूनी स्थिति के संबंध में समिति द्वारा क्या सुझाव और सिफारिशें प्रस्तुत की गई हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) और (ख) प्रत्येक वर्ष, सरकार संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के अभिमतों पर विचार करने के पश्चात कृषि लागत और मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर संपूर्ण देश के लिए 22 अधिदेशित कृषि फसलों के न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है।

वर्ष 2018-19 के केंद्रीय बजट में एमएसपी को उत्पादन लागत के कम से कम डेढ़ गुना के स्तर पर रखने के पूर्व-निर्धारित सिद्धांत की घोषणा की गई थी। तदनुसार, सरकार ने वर्ष 2018-19 से सभी अधिदेशित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एमएसपी में अखिल

भारतीय भारत औसत उत्पादन लागत पर कम से कम 50 प्रतिशत लाभ के साथ वृद्धि की है जिससे देश भर के किसान लाभान्वित हुए हैं।

एमएसपी नीति के उद्देश्यों को प्राप्त करने के लिए, एमएसपी की घोषणा के पश्चात, सरकार किसानों को मूल्य समर्थन प्रदान करने के लिए भारतीय खाद्य निगम (एफसीआई) और अन्य नामित राज्य एजेंसियों के माध्यम से अनाज और मोटे अनाज की खरीद करती है। जब कभी दलहन, तिलहन और कोपरा का बाजार मूल्य एमएसपी से कम हो जाता है, तब संबंधित राज्य सरकारों के परामर्श से इन उत्पादों की खरीद, प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा) की समग्र योजना के अंतर्गत मूल्य समर्थन योजना के तहत की जाती है। पीएम-आशा योजना के तहत खरीद एजेंसियां नेशनल एग्रीकल्चरल को-ऑपरेटिव मार्केटिंग फेडरेशन ऑफ इंडिया (नेफेड) और नेशनल को-ऑपरेटिव कंज्यूमर्स फेडरेशन ऑफ इंडिया लिमिटेड (एनसीसीएफ) हैं। सरकार द्वारा कपास और पटसन की खरीद भी क्रमशः भारतीय कपास निगम (सीसीआई) और भारतीय पटसन निगम (जेसीआई) के माध्यम से एमएसपी पर की जाती है।

विगत तीन वर्षों के दौरान की गई अखिल भारतीय खरीद के आंकड़ों और किसानों को दी गई एमएसपी राशि के निम्नलिखित विवरण से स्पष्ट है कि बढ़ी हुई एमएसपी से राजस्थान सहित देश के किसान लाभान्वित हुए हैं:

एमएसपी फसलों की खरीद और एमएसपी मूल्य

सभी एमएसपी फसल	2022-23	2023-24	2024-25
कुल खरीद (लाख मिट्रिक टन में)	1,118	1,089	1,223
कुल एमएसपी मूल्य (लाख करोड़ में)	2.47	2.63	3.47

घरेलू उत्पादन को प्रोत्साहित करने और किसानों को लाभकारी मूल्य सुनिश्चित करने के लिए, दलहन आत्मनिर्भरता मिशन के अंतर्गत वर्ष 2030-31 तक पूर्व-पंजीकृत किसानों से उनकी

पेशकश के अनुसार तुअर, उड़द और मसूर की खरीद केंद्रीय नोडल एजेंसियों के माध्यम से की जाती है।

वर्ष 2024-25 सीजन से, सरकार ने किसानों के हित में बाजार हस्तक्षेप योजना के तहत एक और घटक को शामिल किया है जिसके तहत उत्पादक राज्य से उपभोक्ता राज्यों तक परिवहन के लिए केंद्रीय नोडल एजेंसियों और राज्य द्वारा नामित एजेंसियों को टीओपी फसलों (टमाटर, प्याज और आलू) के भंडारण और परिवहन लागत की प्रतिपूर्ति की जाएगी।

(ग) से (ड) मूल्य समर्थन योजना (एमएसपी) को अधिक प्रभावी और पारदर्शी बनाने के लिए सरकार द्वारा 12 जुलाई, 2022 को एक समिति का गठन किया गया है। इस समिति की विषय-वस्तु में निम्नलिखित भी शामिल हैं: (i) कृषि लागत और मूल्य आयोग (सीएसीपी) को अधिक स्वायत्तता प्रदान करने की व्यावहारिकता पर सुझाव और इसे और अधिक वैज्ञानिक बनाने के उपाय, और (ii) देश की परिवर्तनशील आवश्यकताओं के अनुसार कृषि विपणन प्रणाली को सुदृढ़ करना ताकि घरेलू और निर्यात अवसरों का लाभ उठाकर किसानों को उनकी उपज के लिए लाभकारी मूल्य उपलब्ध कराने के माध्यम से उन्हें अधिक मूल्य की प्राप्ति सुनिश्चित की जा सके। इस समिति की बैठकें नियमित रूप से आयोजित की जा रही हैं और अब तक 6 बैठकें आयोजित की जा चुकी हैं। इसके अतिरिक्त, विभिन्न उप-समितियों की 39 बैठकें भी आयोजित की जा चुकी हैं।

FODDER DEFICIT

***150 SHRIMATI PRIYANKA GANDHI VADRA:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

(a) whether the Government has a long-term plan to address the persistent fodder deficit in the country, if so, the details thereof;

(b) the details of fodder production and deficit during the last five years,

State-wise;

(c) whether the Government has assessed the impact of rising fodder cost on dairy farmers, especially in Kerala and if so, the details thereof; and

(d) whether the Government proposes to provide subsidies to farmers to help meet the rising cost of fodder and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) To supplement the efforts of the State Governments for increasing availability of fodder, Department of Animal Husbandry & Dairying, Government of India, through the restructured National Livestock Mission (NLM), aims to enhance quality seed production, promote fodder entrepreneurship and utilize non-arable land through the following activities :

(i) Assistance for Quality Fodder Seeds Production: The main objectives are to establish effective seed production chain and capacity building of State functionaries and livestock owners in forage production, conservation and utilization. Under the activity, the Government provides financial incentives for producing Breeder, Foundation, and Certified seeds (up to Rs.250,150 and 100 Rs/kg) thereby strengthening fodder seed chain. Under this, 141194.60 tonnes of quality fodder seed (53.00 tons breeder, 6230 tons foundation and 134910 tonnes of certified) of Guar, Maize, Sorghum, Cowpea, Pearl millet, Oat, Berseem and Lucerne have been produced during 2021-22, 2022-23, 2023-24 and 2024-25, for which an amount of Rs.864.61 crores have been released.

(ii) Entrepreneurship in feed and fodder: The main objectives are to develop Entrepreneurship in the field of Feed and fodder and to make available quality fodder with affordable price at the local level. A 50% subsidy (up to Rs. 50 lakh) is offered for establishing infrastructure like Hay/Silage/Total Mixed Ration (TMR) blocks and setting up processing/grading units. Under this, 129 projects have been approved with a project cost of Rs.120.62 crores and approved subsidy of Rs. 52.86 crores.

(iii) Fodder Production Expansion: In order to increase the area under fodder cultivation, the Government of India has introduced two components under National Livestock Mission viz., Fodder production from Non-forest wasteland/rangeland/non-arable land and Fodder Production from degraded Forest lands in March 2024.

(iv) Fodder -Centric FPOs: 100 dedicated Fodder Plus Farmer Producer Organisations (FPOs) promoted by the National Dairy Development Board to boost local production and supply under Central Sector Scheme “Formation and Promotion of 10,000 Farmer Producer Organisations (FPOs)” are supported for various activities under the National Livestock Mission.

(v) Technological Interventions: The Indian Council of Agricultural Research-Indian Grassland and Fodder Research Institute (IGFRI) Jhansi has developed State-specific fodder plans for 28 States and one UT, which include an area-specific strategy to be adopted to overcome the deficiency of green and dry fodder of the region. The States/UTs have been advised to prepare their Fodder Resource Development Plans accordingly.

(vi) Creation of Task force in the States/UTs: The Department of Animal Husbandry and Dairying, GoI has requested all the States and Union Territories to establish fodder task force to increase the fodder cultivation areas and convergence of other schemes of the States and Central Government. These efforts will increase the fodder availability in the respective States and Union Territories.

(vii) Animal Husbandry Infrastructure Development Fund: The Animal Husbandry Infrastructure Development Fund (AHIDF) incentivizes investments by individual entrepreneurs, private companies, MSME, Farmers Producers Organizations (FPOs), Section 8 companies and Dairy Cooperatives to establish various infrastructure activities including animal feed plants with 3% interest subvention, under which 204 Animal Feed Plants have been approved with a capacity of 146 Lakh Metric Tons (LMT) per year and investment of Rs.3973 crores.

The State-wise fodder production and deficit, as provided by Indian Council of Agricultural Research - Indian Grassland Fodder Research Institute, Jhansi, is given in the enclosed **Statement**.

As per the information received from the Government of Kerala, the State has taken all possible measures to reduce the cost of milk production by providing subsidized green fodder, silage, hay and Total Mixed Ration (TMR) and also fodder slips to dairy farmers. The Government of Kerala is allocating annual budget of Rs. 8.5 crore for fodder cultivation through Dairy

Development Department and Rs. 200.00 lakh under State Plan as Kudumbasree linked forage and establishment of fodder demonstration units.

STATEMENT

State-wise fodder production and deficit, as provided by Indian Council of Agricultural Research - Indian Grassland Fodder Research Institute, Jhansi,

In '000 tonnes

State/ UT	Total Green Fodder Availability	Total Green Fodder Requirement	Percent Availability	Percent Deficit (-)/ Surplus (+)
A & N Island	115.4	144.1	80.1	-19.90
Chandigarh	1.9	87.4	2.1	-97.90
Dadra & Nagar Haveli	26.2	101.2	25.9	-74.10
Daman & Diu	2.1	6.6	32.5	-67.50
Lakshadweep	2.4	23.2	10.5	-89.50
NCT of Delhi	167.4	869.5	19.3	-80.70
Puducherry	18.8	170.9	11	-89.00
Arunachal Pradesh	1634.8	1387.8	117.8	17.80
Assam	17988.1	22735.7	79.1	-20.90
Manipur	445.4	759.4	58.6	-41.40
Meghalaya	1037.6	1873.7	55.4	-44.60
Mizoram	272.8	97.3	280.3	180.30
Nagaland	577.6	692.6	83.4	-16.60
Tripura	805.2	1916.1	42	-58.00
Sikkim	190.1	369.6	51.5	-48.50
Himachal Pradesh	12060.6	8383.3	143.9	43.90
Jammu & Kashmir	5261.2	11194.4	47	-53.00
Uttarakhand	3819.2	8580.3	44.5	-55.50
Bihar	35399.1	49406.6	71.6	-28.40
Jharkhand	7856.8	24358.6	32.3	-67.70
Odisha	15277.7	27700.6	55.2	-44.80
West Bengal	22211.7	35915.8	61.8	-38.20
Gujarat	60720.3	58371.6	104.00	4.00
Rajasthan	54504.3	80980.5	67.3	-32.70

Goa	163.2	248.1	65.8	-34.20
Maharashtra	69700	57992.1	120.2	20.20
Haryana	46841.1	24074.5	194.6	94.60
Punjab	67234.08	24873.3	270.3	170.30
Chhattisgarh	16339	24430.8	66.9	-33.10
Madhya Pradesh	99184.5	67264.6	147.5	47.50
Uttar Pradesh	114499.5	149959.2	76.4	-23.60
Andhra Pradesh	26628.8	71799.5	37.1	-62.90
Karnataka	31879.9	38959.3	81.8	-18.20
Kerala	3591.6	3761.3	95.5	-4.50
Tamil Nadu	17735.4	27699.8	64	-36.00

बाढ़ के कारण फसल का नुकसान

*151. श्री जय प्रकाश:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हाल ही में आई बाढ़ से हिसार संसदीय निर्वाचन क्षेत्र में खरीफ और रबी की फसलों को भारी नुकसान पहुंचा है;

(ख) क्या प्रभावित किसानों को हुए उक्त नुकसान का समय पर आकलन नहीं किया गया है जिसके कारण प्रधान मंत्री फसल बीमा योजना (पीएमएफबीवाई) के अंतर्गत बीमा भुगतानों के निपटान में अनावश्यक विलंब हो रहा है;

(ग) वर्ष 2023-24 के दौरान उक्त संसदीय निर्वाचन क्षेत्र में बाढ़ के कारण कुल कितने हेक्टेयर क्षेत्र में उपज में कमी दर्ज की गई है;

(घ) उक्त अवधि के दौरान कुल कितने किसानों के फसल बीमा दावों को स्वीकृति प्रदान की गई और ऐसे दावों की कुल संख्या कितनी है जो अभी भी लंबित हैं और दावों के इस प्रकार लंबित रहने के प्रमुख कारण क्या हैं; और

(ड) क्या सरकार द्वारा समय पर सर्वेक्षण किए जाने, बीमा दावों को एक निर्धारित समय-सीमा में निपटाने और किसानों को तत्काल राहत सुनिश्चित करने के लिए कोई विशेष निर्देश जारी किए गए हैं अथवा कार्य योजनाएं कार्यान्वित की गई हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) प्रधानमंत्री फसल बीमा योजना (PMFBY) देश में खरीफ वर्ष 2016 सीजन से शुरू की गई थी। PMFBY संबंधित राज्य सरकार द्वारा अधिसूचित फसलों और क्षेत्रों के लिए बुवाई-पूर्व से लेकर कटाई-पश्चात तक फसल क्षति के विरुद्ध व्यापक जोखिम बीमा प्रदान करती है। यह योजना न केवल बाढ़, जलभराव आदि जैसी अप्रतिरोध्य प्राकृतिक आपदाओं और चरम जलवायु आपदाओं के कारण होने वाले व्यापक उपज नुकसान से बल्कि स्थानीय जोखिमों (जैसे जलभराव, बादल फटना आदि) के कारण खेत स्तर पर उपज नुकसान और चक्रवात, चक्रवाती/बेमौसम बारिश एवं ओलावृष्टि और बुवाई में रुकावट के कारण फसलोपरांत नुकसान से भी सुरक्षा प्रदान करती है। यह योजना राज्यों के साथ-साथ किसानों के लिए भी स्वैच्छिक है। सभी इच्छुक किसान इस योजना के अंतर्गत नामांकन कराने के लिए पात्र हैं।

हरियाणा राज्य वर्ष 2016 में इस योजना की शुरुआत से ही इसे कार्यान्वित करती रही है। राज्य सरकार द्वारा दी गई जानकारी के अनुसार, खरीफ 2025 सीजन में आई बाढ़ से हिसार संसदीय निर्वाचन क्षेत्र में नुकसान हुआ। तथापि, रबी 2025-26 सीजन में फसलों को कोई बड़ा नुकसान नहीं हुआ।

(ख) राज्य सरकार ने यह सूचित किया है कि प्रधानमंत्री फसल बीमा योजना के तहत प्रभावित किसानों को हुए नुकसान का समय पर आकलन किया गया है और खरीफ 2025 के लिए हिसार संसदीय निर्वाचन क्षेत्र में बाढ़ और जलभराव के कारण स्थानीय आपदाओं से प्रभावित किसानों को 41.09 करोड़ रुपये की राशि पहले ही जारी की जा चुकी है।

इसके अतिरिक्त, राष्ट्रीय आपदा प्रबंधन नीति (NPDM) के अनुसार, राज्य सरकारें भारत सरकार द्वारा अनुमोदित मदों और मानदंडों के अनुरूप राज्य आपदा मोचन निधि (SDRF) के

रूप में उपलब्ध फंड से अधिसूचित आपदाओं के मद्देनजर जमीनी स्तर पर राहत उपाय करती हैं। हरियाणा राज्य सरकार को वित्तीय वर्ष 2025-26 के लिए एसडीआरएफ में 636.80 करोड़ रुपये (केंद्र सरकार का हिस्सा 477.6 करोड़ रुपये + राज्य सरकार का हिस्सा 159.2 करोड़ रुपये) आवंटित किए गए थे, जिसमें से केंद्र सरकार ने वर्ष के दौरान राज्य सरकार को 477.6 करोड़ रुपये का अपना पूरा हिस्सा जारी कर दिया।

यह उल्लेखनीय है कि PMFBY के तहत अधिकांश दावों का निपटारा योजना के प्रचालन दिशानिर्देशों के तहत निर्धारित समय सीमा के भीतर, अर्थात् संबंधित राज्य सरकार से बीमा कंपनियों द्वारा आवश्यक उपज डेटा प्राप्त होने के 21 दिनों के भीतर किया जाता है। तथापि, PMFBY के कार्यान्वयन के दौरान, दावों के भुगतान के संबंध में अतीत में कुछ शिकायतें प्राप्त हुई थीं, जो मुख्य रूप से (क) राज्य सरकार द्वारा सब्सिडी के हिस्से के वितरण में देरी (ख) बैंकों द्वारा बीमा प्रस्तावों को गलत/देरी से प्रस्तुत करने के कारण दावों का भुगतान न होना/देरी से भुगतान होना या कम भुगतान होना (ग) उपज आंकड़ों में विसंगति और राज्य सरकार एवं बीमा कंपनियों के बीच परिणामी विवादों आदि के कारण थीं। इन मुद्दों के कारण लंबित दावों का निपटारा योजना के प्रावधानों के अनुसार उनके समाधान के बाद किया जाता है।

(ग) PMFBY के अंतर्गत, कार्यान्वयन के लिए जिलों को अधिसूचित करना राज्य सरकार का विशेषाधिकार है। हरियाणा राज्य द्वारा खरीफ 2023 और रबी 2023-24 के दौरान हिसार जिले में PMFBY कार्यान्वित नहीं की गई थी।

(घ) प्रश्न नहीं उठता।

(ड.) सरकार ने इस योजना के कार्यान्वयन को सुदृढ़ करने, पारदर्शिता लाने और दावों के समय पर निपटान को सुनिश्चित करने के लिए विभिन्न कदम उठाए हैं:

- सरकार ने **राष्ट्रीय फसल बीमा पोर्टल (NCIP)** को सब्सिडी भुगतान, समन्वय, पारदर्शिता, सूचना के प्रसार और किसानों के डायरेक्ट ऑनलाइन नामांकन, बेहतर

निगरानी के लिए बीमित किसानों के वैयक्तिक विवरण को अपलोड/प्राप्त करने तथा किसानों को उनके बैंक खाते में सीधे इलेक्ट्रॉनिक रूप से दावा राशि का अंतरण करने सहित सेवाओं के वितरण को सुनिश्चित करने हेतु डेटा के सिंगल सोर्स के रूप में विकसित किया है।

- दावों के भुगतान की प्रक्रिया की सख्ती से निगरानी हेतु खरीफ 2022 से **‘डिजिटल मॉड्यूल’** नामक एक समर्पित मॉड्यूल आरंभ किया गया है। इसमें राष्ट्रीय फसल बीमा पोर्टल (NCIP) को सार्वजनिक वित्त प्रबंधन प्रणाली (PFMS) और बीमा कंपनियों की लेखा प्रणाली के साथ एकीकृत करना शामिल है ताकि खरीफ 2024 से सभी दावों का समय पर और पारदर्शी तरीके से निपटान सुनिश्चित किया जा सके। यदि बीमा कंपनी द्वारा भुगतान समय पर नहीं किया जाता है, तो NCIP के माध्यम से 12% का जुर्माना स्वतः गणना करके लगाया जाएगा।
- प्रीमियम सब्सिडी में केन्द्र सरकार के हिस्से को राज्य सरकारों के हिस्से से पृथक कर दिया गया है, ताकि किसानों को केन्द्र सरकार के हिस्से से संबंधित आनुपातिक दावे मिल सकें।
- योजना के प्रावधानों के अनुसार संबंधित राज्य सरकार द्वारा अग्रिम रूप से अपने प्रीमियम हिस्से को जमा करने के लिए ESCROW खाता खोलना खरीफ 2025 सीजन से अनिवार्य कर दिया गया है।
- इसके अतिरिक्त, योजना के कार्यान्वयन में प्रौद्योगिकी का लाभ उठाने की दिशा में, **CCE-Agri ऐप** के माध्यम से उपज डेटा/फसल कटाई प्रयोग क्रॉप कटिंग एक्सपेरिमेंट्स- (CCE) डेटा को कैचर करने और इसे NCIP पर अपलोड करने, बीमा कंपनियों को CCE के संचालन को देखने की अनुमति देने, NCIP के साथ राज्य भूमि रिकॉर्ड को

एकीकृत करने आदि जैसे विभिन्न कदम पहले ही उठाए जा चुके हैं ताकि किसानों के दावों का समय पर निपटान हो सके।

- वर्ष 2025-26 से ट्रांच बेस्ड दावा भुगतान की व्यवस्था शुरू कर दी गई है।

MULTI-STATE COOPERATIVE SOCIETIES AT THE NATIONAL LEVEL

***152. DR. NISHIKANT DUBEY:**

SHRI SURESH KUMAR KASHYAP:

Will the Minister of **COOPERATION** be pleased to state:

(a) the steps being taken to link maximum number of Primary Agricultural Credit Societies (PACS) with "Bharat Beej" brand under National Cooperative Exports Limited (NCEL) and Bharatiya Beej Sahakari Samiti Limited (BBSSL) and to Bharat Organics' brand under National Cooperative Organics Limited (NCOL) across the country, particularly in the Shimla Lok Sabha Constituency of Himachal Pradesh;

(b) the number of Primary Agricultural Credit Societies (PACS) linked so far particularly in the Shimla Lok Sabha Constituency of Himachal Pradesh;

(c) whether any special/fast-track scheme is proposed to connect small and marginal farmers in the country, particularly in the Shimla Lok Sabha Constituency with the said cooperative institutions by 2026, if so, the details thereof;

(d) the measures being taken by NCOL to set-up more accredited laboratories at the district level to support quality certification under the "Bharat Organics" brand particularly in Himachal Pradesh; and

(e) the timeline for the nationwide rollout of "Bharat Beej" brand under BBSSL and "Bharat Organics" under NCOL?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a)and (b) With the approval of the Union Cabinet, the Ministry of Cooperation has established three national-level multi-state cooperative societies: National Cooperative Exports Limited (NCEL) for exports, National Cooperative Organics Limited (NCOL) for organic produce, and Bharatiya Beej 0Sahakari Samiti Limited (BBSSL) for quality seeds. These societies are registered under the Multi-State Cooperative Societies (MSCS) Act, 2002. Cooperative societies at all levels- from PACS to Apex- are eligible to become their members.

These societies are undertaking coordinated efforts with all States to enhance awareness in the identified sectors and to facilitate the enrolment of all cooperative societies, including PACS, as members. Under this initiative, NCEL, BBSSL, and NCOL have enrolled a total of 15,790, 34,078, and 11,822 members, respectively, across the country.

A total of 140, 451 and 139 PACSs have become members of NCEL, BBSSL and NCOL, respectively, in the State of Himachal Pradesh. Out of these 15 PACSs from NCEL, 12 PACSs from BBSSL and 04 PACSs from NCOL are from Shimla.

(c) At present, no separate or special fast-track scheme for connecting small and marginal farmers has been notified. However, these three cooperative

societies are working to expand membership and activities through Memoranda of Understanding (MoUs) with nodal agencies nominated by all States, thereby ensuring that small and marginal farmers who become members derive direct benefits

(d) Establishment and accreditation of laboratories are being undertaken by APEDA and FSSAI, and NCOL, in coordination with the concerned Ministries and agencies, is facilitating the further empanelment and utilization of these laboratories, including at the district level, to support organic certification under NPOP standards.

(e) BBSSL and NCOL are working through nodal agencies in the States/UTs to promote and expand 'Bharat Beej' and 'Bharat Organics' products, respectively. Nodal agencies have been nominated by 31 States for NCOL and by 26 States for BBSSL. Out of these, Memoranda of Understanding (MoUs) have been signed with 22 nodal agencies for NCOL and 14 nodal agencies for BBSSL. Efforts are ongoing to onboard cooperative societies from the remaining States and UTs.

FARMER CLUSTERS UNDER ORGANIC FARMING

***153. SHRI Y. S. AVINASH REDDY:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of farmer clusters formed and the total area brought under organic farming in the State of Andhra Pradesh under the Paramparagat Krishi Vikas Yojana since 2024;
- (b) the funds sanctioned, released, and utilized by the State during this period;
- (c) the number of farmers awaiting certification under the Participatory Guarantee System (PGS-India) due to delays or lack of market recognition;
- (d) whether any steps have been taken by the Government to ensure procurement support, fair price realization and market linkages for certified organic farmers in the State of Andhra Pradesh; and
- (e) if so, the details thereof?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH
CHOUHAN):**

- (a) and (b) As per the information received from State Government of Andhra Pradesh, 5300 cluster have been formed since inception of Paramparagat Krishi Vikas Yojana (PKVY) till 31.12.2025. Since 1st April, 2024 in Andhra Pradesh, 91,753 farmers (area of 38097 ha) have been covered till 31.12.2025. During this period, ₹57.46 cr. has been released to the State. Out of this ₹ 28.00 cr has been utilized by the State.
- (c) Participatory Guarantee System (PGS)-India Organic Certification Programme is through mandated process that involves meeting/training of local group, peer inspection, online verification by Regional Councils and then certificate generation. As per the information received from the State of

Andhra Pradesh, 33,300 farmers who are under PKVY are registered under PGS-India Organic Certification. Out of these, 15,433 farmers have been issued PGS Certification. Additionally, 17,867 organic farmers are at various steps of the certification process.

(d) and (e) Procurement for foodgrains is implemented by Department of Food and Public Distribution, Ministry of Consumer Affairs, with objectives of ensuring Minimum Support Price (MSP) to the farmers and availability of food to the weaker sections. Also Price Support Scheme (PSS) under Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) provides for procurement of pulses, oilseeds and copra at Minimum Support Scheme (MSP). However, there is no separate procurement programme for organic farming produces.

Under PKVY scheme, assistance of Rs. 31,500 per ha is provided over 3 years for promotion of organic farming. Out of this, assistance of Rs. 15,000 per ha is provided to farmers through Direct Benefit Transfer for on- farm /off – farm organic inputs, financial assistance of ₹4,500 per hectare for marketing and branding, ₹3,000 per hectare for certification, and ₹9,000 per hectare for training and capacity building. The State of Andhra Pradesh has been taking steps such as strengthening farmer's skills to establish enterprises in aggregation, value addition, branding and packaging for promoting market linkages of organic produces. Free space is allocated for Organic Farming farmers in Rythu Bazaars, Government offices and primary health center premises to encourage promotion and marketing of organic produce. Trade

Fairs, mela and haats (weekly markets) are regularly organized at State and regional levels connecting the organic farming farmers with institutional buyers such as National Co-operative organic limited (NCOL), AP MARKFED etc.

OUTSTANDING LOAN PER AGRICULTURAL HOUSEHOLD

***154. SHRI KALIPADA SAREN KHERWAL:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details (in Rs.) of outstanding loan per agricultural household, State-wise;
- (b) the details of national average outstanding loan per agricultural household as of 1st February 2026; and
- (c) the outstanding amount (in Rs.) on Kisan Credit Card as on date?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH CHOUHAN):

(a) and (b) The average amount of outstanding loan per agricultural household in rural areas of the country is estimated through the “Situation Assessment Survey (SAS) of Agricultural Households”, conducted by the National Statistical Office (NSO), Ministry of Statistics and Programme Implementation (MoSPI), during 77th round of the Survey (January, 2019 – December, 2019). As per the latest SAS, the State/UT-wise average amount of outstanding loan per agricultural household during agricultural year July, 2018- June, 2019 is

given in the enclosed **Statement**. Since the last survey of agricultural households was conducted in 2019, the extent of amount of outstanding loan per agricultural household as of 1st February 2026 is not available.

(c)As on 30.09.2025, the outstanding amount under the Kisan Credit Card (KCC) is ₹10.39 lakh crore.

STATEMENT

State/UT-wise average amount of outstanding loan per agricultural household during July, 2018- June, 2019

Sl.No.	State/Group of NE States/ Group of UTs	Average amount (Rs.) of outstanding loan per agricultural household
1	Andhra Pradesh	2,45,554
2	Arunachal Pradesh	3,581
3	Assam	16,407
4	Bihar	23,534
5	Chhattisgarh	21,443
6	Gujarat	56,568
7	Haryana	1,82,922
8	Himachal Pradesh	85,825
9	Jammu & Kashmir	30,435
10	Jharkhand	8,415
11	Karnataka	1,26,240
12	Kerala	2,42,482
13	Madhya Pradesh	74,420
14	Maharashtra	82,085
15	Manipur	5,551
16	Meghalaya	2,237
17	Mizoram	23,485
18	Nagaland	1,750

19	Odisha	32,721
20	Punjab	2,03,249
21	Rajasthan	1,13,865
22	Sikkim	32,185
23	Tamil Nadu	1,06,553
24	Telangana	1,52,113
25	Tripura	23,944
26	Uttarakhand	48,338
27	Uttar Pradesh	51,107
28	West Bengal	26,452
	Group of N E States	10,034
	Group of UTs	25,629
	All India	74,121

Source: NSS Report No. 587: Situation Assessment of Agricultural Households and Land and Livestock Holdings of Households in Rural India, 2019

ODOP CLUSTERS IN UTTAR PRADESH

***155. ADV. PRIYA SAROJ:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the number of ODOP-identified districts in Uttar Pradesh whose products have not entered formal export channels as reflected in DGFT, APEDA or Ministry review data, despite Central promotional support;
- (b) the employment generated by ODOP clusters, classified by artisan, MSME and support staff roles, district-wise;
- (c) the specific constraints identified in such districts, including quality compliance, certification, scale limitations or logistics barriers;

- (d) whether cluster-specific export readiness assessments were undertaken prior to promotional interventions and the outcomes thereof; and
- (e) the measures taken to convert ODOP identification into actual export realisation and market access in Uttar Pradesh?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI PIYUSHGOYAL):

(a) One District One Product (ODOP) is an initiative by the Department for Promotion of Industry and Internal Trade (DPIIT) with the aim to select, brand, and promote at least one product from each district of the country for enabling holistic growth across all regions.

As of date, more than 1,200 products have been identified across 773 districts in the country under the ODOP framework. The selection of ODOP products is undertaken by the respective State/Union Territory (UT) Governments.

The Government of Uttar Pradesh has identified 110 products (75 Primary, 28 Secondary, 7 Tertiary category products) from 75 districts (List is given in the enclosed **Statement-I**) and undertaken multiple activities for the promotion and empowerment of ODOP stakeholders within the State.

As per the information received from Government of Uttar Pradesh, the state has divided ODOP products broadly into 14 categories—carpets and durries, engineering products, food products, glassware, handicrafts, handloom and textiles, leather products, metal crafts and metalware, various musical instruments, sports goods, utensils, and wooden products—and initiatives have been undertaken to increase their exports.

ODOP from the state under all these categories are being exported. However, ODOP from certain districts such as Auraiya (dairy products), Ayodhya (jaggery), Etah (chicory), Ballia (sattu and bindi), Amethi (moonj products), Bahraich (wheat stalk craft), Banda (shazar stone craft), Deoria (decorative products), Jalaun (handmade paper), Jhansi (soft toys), Lakhimpur (tribal craft and jaggery), Mahoba (gaurastone craft), Mainpuri (tarkashi, etc.) have been identified as traditionally challenged products, whose exports are low.

To bring these identified products into the mainstream exports initiatives such as facilitating participation in various international trade fairs and exhibitions, organizing skill development workshops, etc. through DICs to make them export-oriented have been initiated to promote export of these products. Besides, efforts are being made to onboard MSME/ODOP units of the state on various e-commerce platform through dedicated handholding support.

(b)As per the information received from Government of Uttar Pradesh, four schemes viz ODOP Margin Money Scheme, Skill Development & Toolkit Distribution Scheme, Common Facility Centre (CFC) Scheme and Market Development Assistance Scheme have been formulated under “One District One Product (ODOP)” to provide support to ODOP stakeholders. The details and progress including employment generated under these schemes are given in the enclosed **Statement-II**.

(c)As per the information received from Government of Uttar Pradesh, Diagnostic Study Reports were prepared for all districts with support from various consultancy agencies. The study reports identified key gaps such as limited access to credit, quality and standardisation issues, skill gaps, inadequate packaging, and weak market linkages. Based on these findings, targeted ODOP schemes were designed to address the identified gaps. Further, UP ODOP has partnered with various organisations/institutions such as the Quality Council of India (QCI), Indian Institute of Packaging (IIP), and Flipkart—to strengthen quality, packaging, compliance, and market access. Logistics gaps are addressed through the Common Facility Centre (CFC) Scheme, which includes provision for shared infrastructure such as packaging, warehousing, aggregation, and transportation support.

(d)As per the information received from Government of Uttar Pradesh, District Industry Promotion and Entrepreneurship Development Centres have been established and are operational as Export Facilitation Centres in all 75 districts of the State. Further, a District Export Promotion Committee (DEPC) has been constituted in every district under the chairmanship of the District Magistrate, with the Deputy Commissioner (Industries) as Member Secretary and representatives from relevant line departments included as members. These committees serve as institutional platforms for coordinated deliberation to strengthen local export and ODOP cluster-specific ecosystems. District Export Action Plans have also been prepared and approved for all districts by the respective DEPCs.

As a result of these sustained efforts, Uttar Pradesh has witnessed consistent growth in exports, increasing from ₹1.21 lakh crore in 2020–21 to ₹1.86 lakh crore in 2024–25.

(e) Several steps have been undertaken for promotion and exports of all ODOP products including products from Uttar Pradesh. For promoting ODOP at international level, engagement with Indian Missions abroad, virtual buyer sellers meets and participation in international exhibitions have been undertaken. Also, various ODOP Products have been included as part of gifting during G-20 meetings in India to popularize these products internationally. Further, APEDA has undertaken a series of initiatives to promote and enhance exports of Agri-commodities falling under the APEDA basket. These initiatives include organization of sensitization programmes, providing technical guidance to FPOs dealing with high-potential produce, facilitating the linkage of FPOs with international markets, facilitating exposure visits of FPO delegations, promotion of key Agri-produce and showcasing them and linkage of commodities to the international market.

As per information received from the Government of Uttar Pradesh, the State has notified the Uttar Pradesh New Export Promotion Policy 2025–30 to strengthen MSMEs, develop the local industrial and export ecosystem, accelerate export growth, and create an export-oriented environment across all districts, including support for ODOP units. Further, with the aim of making exporters, artisans and entrepreneurs of Uttar Pradesh more competitive at the international level and ensuring their access to new global markets, the

State Government has been organising the Uttar Pradesh International Trade

Show every year since 2023.

STATEMENT-I

UP ODOP Product List

District	Product	Category	Sector
Agra	Leather Products	Primary	Handicraft
Agra	Handicrafts- Stone & Marble	Secondary	Handicraft
Aligarh	Lock & Hardware	Primary	Manufacturing
Aligarh	Metal Handicraft	Secondary	Handicraft
Ambedkar Nagar	Textile Products	Primary	Textile
Amethi	Moonj products	Primary	Handicraft
Amethi	Food Processing	Secondary	Food Processing
Amroha	Musical Instruments (Dholak)	Primary	Manufacturing
Amroha	Readymade Garments	Secondary	Textile
Auraiya	Milk Processing (Desi Ghee) and Milk Products	Primary	Dairy
Ayodhya (Faizabad)	Jaggery Products	Primary	Food Processing
Azamgarh	Black Pottery Artefacts	Primary	Handicraft
Azamgarh	Textile Products (Reshmi Sari)	Secondary	Handloom
Baghpat	Home Decorative Goods	Primary	Manufacturing
Bahraich	(Wheat Stalk) Handicrafts	Primary	Handicraft
Bahraich	Food Processing	Secondary	Food Processing
Ballia	Bindi (Tikuli)	Primary	Handicraft
Balrampur	Food Processing (Pulses)	Primary	Food Processing
Banda	Shazar Stone Craft	Primary	Handicraft
Barabanki	Handloom Products and Textile Products	Primary	Textile
Bareilly	Zari and Zardozi	Primary	Handicraft
Bareilly	Bamboo Products	Secondary	Handicraft
Bareilly	Goldsmith Industry	Tertiary	Handicraft
Basti	Wooden Crafts	Primary	Handicraft
Basti	Vinegar Products	Secondary	Food Processing
Bhadohi (Sant Ravidas)	Carpet (Dari)	Primary	Handicraft

Nagar)			
Bijnor	Wood Craft	Primary	Manufacturing
Budaun	Zari and Zardozi	Primary	Handicraft
Bulandshahar	Ceramic Products	Primary	Manufacturing
Chandauli	Zari-Zardozi	Primary	Handicraft
Chandauli	Black Rice	Secondary	Agriculture
Chitrakoot	Wooden Toys and Wood Art Products	Primary	Handicraft
Deoria	Decorative Products	Primary	Handicraft
Deoria	Embroidery and Weaving (Knitting) Products	Secondary	Handloom
Deoria	Readymade Garments	Tertiary	Textile
Etah	Ankle Bells (Ghungroo), Bells and Brass Products	Primary	Manufacturing
Etawah	Textile Products, Tailoring and Garment Embroidery	Primary	Textile
Farrukhabad	Textile Printing	Primary	Textile
Farrukhabad	Zari Zardozi	Secondary	Handicraft
Fatehpur	Bedsheets	Primary	Textile
Fatehpur	Iron Fabrication Work	Secondary	Manufacturing
Firozabad	Glassware	Primary	Manufacturing
Gautam Buddh Nagar	Readymade Garments and Textile Products	Primary	Textile
Ghaziabad	Engineering goods	Primary	Manufacturing
Ghazipur	Jute Wall hangings	Primary	Handicraft
Gonda	Food Processing	Primary	Food Processing
Gorakhpur	Terracotta	Primary	Handicraft
Gorakhpur	Readymade Garments	Secondary	Textile
Hamirpur	Shoes	Primary	Manufacturing
Hapur	Home Decorative Goods	Primary	Manufacturing
Hardoi	Handloom Products and Textile Products	Primary	Handloom
Hathras	Hing (Asafoetida) Processing	Primary	Agriculture
Hathras	Ready Made Garments	Secondary	Textile
Jalaun	Handmade Paper Art	Primary	Handicraft
Jalaun	Peas Processing	Secondary	Food Processing
Jaunpur	Woollen Carpets (Dari)	Primary	Textile

Jhansi	Soft Toys	Primary	Manufacturing
Jhansi	Textile Products	Secondary	Manufacturing
Kannauj	Perfume (Attar), Incense Sticks and Products	Primary	Manufacturing
Kanpur Dehat	Zinc Utensils	Primary	Manufacturing
Kanpur Dehat	Plastic Products	Secondary	Manufacturing
Kanpur Nagar	Leather Products	Primary	Handicraft
Kanpur Nagar	Hosiery and Textile Products	Secondary	Textile
Kasganj	Zari Zardozi	Primary	Handicraft
Kaushambi	Food Processing (Banana and Guava)	Primary	Food Processing
Kushinagar	Banana Fiber Products and Banana Products	Primary	Agriculture
Lakhimpur Kheri	Tribal craft	Primary	Handicraft
Lakhimpur Kheri	Jaggery Products	Secondary	Food Processing
Lalitpur	Zari Silk Sarees	Primary	Handloom
Lalitpur	Food Processing	Secondary	Food Processing
Lalitpur	School Dress (Readymade Garments/Hosiery)	Tertiary	Textile
Lucknow	Chikankari & Zari Zardozi	Primary	Textile
Maharajganj	Furniture	Primary	Manufacturing
Mahoba	Gaura Stone Craft and Metal Crafts	Primary	Handicraft
Mainpuri	Tarkashi Art	Primary	Handicraft
Mainpuri	Textile Sewing	Secondary	Manufacturing
Mainpuri	Zari Zardozi	Tertiary	Handicraft
Mathura	Sanitary Fittings	Primary	Manufacturing
Mathura	Costume of Thakurji	Secondary	Handicraft
Mathura	Shrinagar Sculpture and Kanthi Mala	Tertiary	Handicraft
Mau	Powerloom Textile	Primary	Textile
Meerut	Sports Goods	Primary	Manufacturing
Mirzapur	Carpets	Primary	Textile
Mirzapur	Metal Industry (Brass)	Secondary	Handicraft
Moradabad	Metal Craft	Primary	Manufacturing
Muzaffarnagar	Jaggery Products	Primary	Food Processing
Pilibhit	Flute and Wooden Products	Primary	Manufacturing

Pratapgarh	Food Processing (Aamla Products)	Primary	Food Processing
Prayagraj	Moonj products	Primary	Handicraft
Prayagraj	Food Processing	Secondary	Food Processing
Raebareli	Wood Work	Primary	Handicraft
Rampur	Applique Work along with Patch Work, Zari Patch work, and Mentha	Primary	Handicraft
Saharanpur	Wood Carving	Primary	Handicraft
Sambhal	Handicraft (Horn-Bone Products)	Primary	Handicraft
Sant Kabir Nagar	Brass Utensils	Primary	Manufacturing
Sant Kabir Nagar	Hosiery Products	Secondary	Manufacturing
Shahjahanpur	Zari and Zardozi	Primary	Handicraft
Shamli	Rim and Axle and Iron Work	Primary	Handicraft
Shravasti	Tribal craft and Furniture	Primary	Handicraft
Siddharthnagar	Kala namak Rice	Primary	Food Processing
Sitapur	Carpets (Dari)	Primary	Textile
Sonbhadra	Carpets	Primary	Textile
Sultanpur	Moonj Products	Primary	Handicraft
Sultanpur	Iron and Steel Fabrication	Secondary	Manufacturing
Unnao	Zari Zardozi	Primary	Handicraft
Unnao	Leather Products	Secondary	Manufacturing
Varanasi	Silk Products	Primary	Textile
Varanasi	Pink Enamel (Gulaabi Minakari)	Secondary	Handicraft
Varanasi	Wooden Lacquer Ware	Tertiary	Handicraft
Varanasi	Toys	Others	Handicraft

STATEMENT-II

The details and progress including employment generated under these schemes are as below:

I. **ODOP Margin Money Scheme:**

Under the scheme, credit taken from banks for setting up a manufacturing or business enterprise is subsidised to the extent of 25% up to a ceiling of Rs 20 lacs.

Progress –

- Till now, **20,260** projects worth **Rs 6,931.10 Cr** having subsidy of **Rs 897.05 Cr** have been sanctioned under ODOP Margin Money scheme through which **3,16,976** employment generated.

II. **Skill Development & Toolkit Distribution Scheme:**

This Scheme aims at fulfilling current and future requirements of skilled work force in the entire value chain of ODOP products through free bridge courses of 10 days. Additionally, artisans participating in the training programme are provided modern toolkits, free-of-cost.

Progress –

- Till now total **1,33,472 ODOP** artisans have been trained, and **1,31,372** artisans have been provided with ODOP toolkit, through the scheme.

III. **Common Facility Centre (CFC) Scheme:**

This Scheme aims at developing Common facilities viz. Common Processing/Production Center, Raw Material Bank, Testing Facility, Logistics center, R&D center etc for the clusters which artisans are not able to create on their own. CFCs aims to address common issues of

the ODOP artisans/ units including design issues, raw material issues, packaging issues, among others. Under the scheme, the State Government provides financial assistance ranging from 60%-90% of the project cost as grant. Below is the current status of CFC scheme:-

Progress –

- Till now, **15 CFCs** (total project cost **Rs 112.29 Cr**) have been **completed**. in these CFCs Approx 259 no of employment are generated, and around 3620 number of users are utilizing the facilities of these CFCs.
- **15 more CFC proposals** (total project cost **Rs 105.82 Cr**) have been provided with final approval by GoUP, and these projects are **under implementation stage**.

IV. **Market Development Assistance Scheme:**

This Scheme aims at providing market access & thereby creating brand at national and international platforms. Under this scheme participation of ODOP artisans/ units in local, national and international melas/ exhibitions is promoted by offering them lodging, travel and stall fee reimbursement. The department has shortlisted over **450** national and international exhibitions/ melas (fairs) wherein ODOP artisans/ units can participate and claim assistance, under the scheme. Additionally, the scheme provides financial assistance to ODOP artisans/ units for

onboarding to E-commerce platforms & creating space in the form of showrooms at major urban centres.

Progress –

- Till now **8435** artisans have participated in various fairs under the scheme and a total subsidy of **Rs 80.48 Crs** have been provided.
- E-commerce platforms like ODOPMART, Amazon.in, Flipkart & YUUKKE have been associated with for marketing of ODOP products.

CLOSURE OF JUTE MILLS

***156. PROF. SOUGATA RAY:**

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details of jute mills closed due to various reasons in the country during the last three years, State-wise;
- (b) whether the Government has ascertained the reasons behind the closure of jute mills and if so, the details including the reasons therefor;
- (c) the steps taken by the Government to ensure enough raw material for the functioning of existing jute mills in the country; and
- (d) whether the Government has any proposal to rehabilitate large number of employees who lost their livelihood due to the closure of jute mills and if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) and (b) Jute mills provide details of closure to the concerned State Government under the provisions of the Industrial Disputes Act, 1947. After informing the State Government, jute mills also inform the office of the Jute Commissioner so that no orders for the production of jute bags are issued to them. Under the provisions of the Industrial Disputes Act, 1947, detail of jute mills in the country that have been closed for various reasons during the past three years and have informed the office of the Jute Commissioner is given in the enclosed **Statement**. The main reason for the closure of the mills is management-related problems of the company.

(c) and (d) The Government makes every possible effort to ensure the availability of raw jute to jute mills through the Stock Control Order and authorises officers of the State Police (Enforcement Branch) to take action, as and when required, to enforce the Stock Control Order. In addition, the office of the Jute Commissioner also carries out search and seizure operations. Further, under the provisions of the Industrial Disputes Act, 1947, the primary responsibility for the rehabilitation of workers rests with the State Government.

STATEMENT

Mill/Mills Declaring Permanent Closure

S.N	Closed Mills	State
1	Mahabir Jute Mill	U.P.

असम में कृषि विज्ञान केंद्र

*157. श्री रंजीत दत्ता :

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या असम के बिस्वनाथ जिले, जो मुख्यतः कृषि प्रधान क्षेत्र है, में स्थानीय किसानों के लिए कृषि योजनाओं, आधुनिक कृषि तकनीकों के प्रशिक्षण और प्रचार-प्रसार के लिए एक समर्पित कृषि विज्ञान केंद्र (केवीके) की आवश्यकता है;
- (ख) क्या उक्त जिले में कृषि विज्ञान केन्द्र की स्थापना के लिए असम राज्य सरकार/संबंधित एजेंसी से कोई प्रस्ताव प्राप्त हुआ है अथवा विचाराधीन है;
- (ग) यदि हां, तो उक्त प्रस्ताव की वर्तमान स्थिति क्या है और क्या वर्तमान अथवा आगामी वित्तीय वर्ष में इस प्रयोजनार्थ कोई बजटीय प्रावधान किए गए हैं; और
- (घ) यदि हां, तो उक्त केन्द्र के अनुमोदन और निर्माण की संभावित समय-सीमा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

- (क) बिस्वनाथ, असम का एक नवसृजित जिला है जिसे सोनितपुर जिले से विभाजित किया गया है और यह मुख्यतः एक कृषि प्रधान जिला है। यहाँ कृषक समुदायों के लाभ के लिए आधुनिक कृषि तकनीकों के प्रसार की आवश्यकता है। वर्तमान में सोनितपुर स्थित कृषि विज्ञान केंद्र बिस्वनाथ जिले में भी अपनी गतिविधियाँ संचालित कर रहा है।
- (ख) और (ग) असम के बिस्वनाथ जिले में कृषि विज्ञान केन्द्र की स्थापना के लिए असम राज्य सरकार/संबंधित एजेंसी से ऐसा कोई प्रस्ताव नहीं मिला है। हालांकि, इस जिले को कृषि विज्ञान केन्द्र (KVK) की स्थापना के लिए ईएफसी (2021-26) दस्तावेज में शामिल किया गया है।
- (घ) किसी नवसृजित जिले में नए कृषि विज्ञान केंद्र को खोला जाना निर्धारित कार्यविधि और दिशा-निर्देशों के अनुसार एक सतत प्रक्रिया है। जिले में कृषि विज्ञान केंद्र की स्थापना की प्रक्रिया पर वांछित अनुमोदन प्राप्त होने, आवश्यक मानदंड पूरे होने और निधि की उपलब्धता होने पर ही विचार किया जाता है।

खाद्यान्न और कृषि उत्पादन के नुकसान को कम करने के उपाय

***158. डॉ. शिवाजी बंडाप्पा कालगे:**

श्री निलेश ज्ञानदेव लंके:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) मानसून में होने वाले बदलावों और चक्रवाती विक्षोभ के कारण महाराष्ट्र और अन्य राज्यों में किसानों को खाद्यान्नों और कृषि उत्पादन में हो रहे नुकसान को रोकने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं;

(ख) क्या सरकार ने विशेषकर महाराष्ट्र के लातूर और अहिल्यानगर (अहमदनगर) संसदीय निर्वाचन क्षेत्रों में किसानों को राहत प्रदान करने और फसल कटाई के बाद होने वाले नुकसान को रोकने के लिए ग्राम पंचायत या ब्लॉक स्तर पर आधुनिक भंडारण सुविधाओं/गोदामों के निर्माण के लिए कोई योजना बनाई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का विचार भविष्य में ऐसी प्राकृतिक आपदाओं की रोकथाम और खाद्यान्नों के संरक्षण के लिए निरंतर प्रशिक्षण, तकनीकी सहायता और वित्तीय सहायता प्रदान करने का है; और

(घ) यदि हां, तो महाराष्ट्र सहित तत्संबंधी राज्य-वार ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्री; तथा ग्रामीण विकास मंत्री (श्री शिवराज सिंह चौहान):

(क) वर्ष 2024-25 के दौरान महाराष्ट्र राज्य में कुल खाद्यान्न उत्पादन 184.69 लाख टन रहने का अनुमान है, जो वर्ष 2023-24 के 145.09 लाख टन से अधिक है। देश में कुल खाद्यान्न उत्पादन, रिकॉर्ड 3577.32 लाख मीट्रिक टन (एलएमटी) रहने का अनुमान है, जो वर्ष 2023-24 के 3322.98 एलएमटी खाद्यान्न उत्पादन से 7.65% अधिक है।

इसके अलावा, वर्ष 2025-26 के प्रथम अग्रिम अनुमान (केवल खरीफ) के अनुसार, वर्ष 2025-26 के लिए महाराष्ट्र में कुल खरीफ खाद्यान्न उत्पादन 101.51 लाख टन रहने का अनुमान है, जो वर्ष 2024-25 के 95.33 लाख टन खरीफ खाद्यान्न उत्पादन से अधिक है।

राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम) के तहत, प्राकृतिक आपदाओं और सूखा एवं बाढ़ जैसी अप्रत्याशित परिस्थितियों के दौरान किसानों की बीज की आवश्यकता को पूरा करने के लिए अल्प और मध्यम अवधि की किस्मों के बीज आरक्षित/संरक्षित रखे जाते हैं।

सरकार ने राज्यों को केंद्र प्रायोजित स्कीम के अंतर्गत 25% धनराशि को फ्लेक्सी फंड के रूप में निर्धारित करने की अनुमति दी है, ताकि राज्य प्राकृतिक आपदाओं की स्थिति में राहत/पुनर्स्थापन गतिविधियों के लिए इस फ्लेक्सी फंड का उपयोग कर सकें।

कृषि एवं किसान कल्याण विभाग में सूखा प्रबंधन हेतु फसल मौसम निगरानी समूह (सीडब्ल्यूडब्ल्यूजीडीएम) गठित है, जिसका उद्देश्य वर्षा की स्थिति, खरीफ फसलों की बुवाई की प्रगति, जलाशयों के जल स्तर और अन्य मापदंडों की समीक्षा करके सूखे की स्थिति का निर्धारण/मूल्यांकन करना और दक्षिण-पश्चिम मानसून के मौसम (जून से सितंबर) के दौरान राज्य सरकारों/अन्य हितधारकों के साथ साप्ताहिक वीडियो कॉन्फ्रेंस के माध्यम से सूखे जैसी किसी भी स्थिति में राज्यों की तैयारियों के बारे में प्रत्यक्ष जानकारी प्राप्त करना है।

सूखे के लिए क्राइसिस मैनेजमेंट प्लान (सीएमपी) लागू है। यह संकट के समय आवश्यक सूखा प्रबंधन उपायों पर केंद्रित है। इसमें आपदा प्रबंधन में केंद्र और राज्य सरकारों तथा उनकी एजेंसियों सहित विभिन्न हितधारकों की भूमिकाओं और जिम्मेदारियों का स्पष्ट वर्णन है। सीएमपी संकट के विभिन्न चरणों और प्रत्येक चरण के अनुरूप कार्यनीतिक प्रतिक्रिया की पहचान करने के लिए क्राइसिस मैनेजमेंट फ्रेमवर्क प्रदान करती है। स्कीम में कार्यनीतिक गतिविधि योजनाकार भी शामिल है, जो वर्ष के विभिन्न समयों में सूखे से निपटने की तैयारी, सूखा रिपोर्टिंग और सूखे से निपटने की कारवाई तथा इन गतिविधियों के लिए जिम्मेदार एजेंसियों से संबंधित महत्वपूर्ण कदमों के लिए एक त्वरित मार्गदर्शिका के रूप में कार्य करता है।

(ख) कृषि एवं किसान कल्याण मंत्रालय, भारत सरकार इंटिग्रेटेड एग्रीकल्चर मार्केटिंग स्कीम (आईएसएएम) की उप-स्कीम " एग्रीकल्चर मार्केटिंग इन्फ्रास्ट्रक्चर (एएमआई)" नामक केंद्रीय क्षेत्र स्कीम को कार्यान्वित कर रहा है जिसका उद्देश्य फसलोपरांत होने वाले नुकसान और मजबूरन

बिक्री को कम करने के लिए भंडारण इन्फ्रास्ट्रक्चर सहित समग्र मार्केटिंग इन्फ्रास्ट्रक्चर के विकास को बढ़ावा देना और सुदृढ़ करना है; किसानों के लिए मार्केटिंग एक्सेस बढ़ाना है। इस स्कीम को महाराष्ट्र के लातूर और अहिल्यानगर (अहमदनगर) सहित पूरे देश में कार्यान्वित किया जा रहा है।

आईएसएम की एएमआई उप-स्कीम के तहत, महाराष्ट्र राज्य में 95,70,046 मीट्रिक टन भंडारण क्षमता वाली कुल 4,499 भंडारण इन्फ्रास्ट्रक्चर परियोजनाओं को प्रारंभ से लेकर दिनांक 31.01.2026 तक 35,444.09 लाख रुपये की सब्सिडी के साथ सहायता प्रदान की गई है।

एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ) फसलोपरांत प्रबंधन इन्फ्रास्ट्रक्चर और सामुदायिक कृषि परिसंपत्तियों के विकास के लिए मध्यम और दीर्घकालिक ऋण वित्तपोषण जुटाने हेतु एक केंद्रीय क्षेत्र स्कीम है। इस स्कीम के अंतर्गत, भारत सरकार 3% प्रति वर्ष ब्याज अनुदान के माध्यम से ऋण सहायता प्रदान करती है। सूक्ष्म एवं लघु उद्यम ऋण गारंटी कोष (सीजीटीएमएसई) और एनएबीएस संरक्षण के तहत ₹2 करोड़ तक के ऋणों के लिए ऋण गारंटी कवरेज भी उपलब्ध है। जुलाई 2020 में स्कीम की शुरुआत से लेकर दिनांक 04.02.2026 तक, महाराष्ट्र राज्य में 15,637 परियोजनाओं के लिए ₹9483.71 करोड़ की ऋण राशि स्वीकृत की गई है।

खाद्य एवं सार्वजनिक वितरण विभाग, भंडारण क्षमता का निरंतर आकलन और निगरानी करता है और भंडारण अंतर आकलन के आधार पर, महाराष्ट्र राज्य में निम्नलिखित स्कीमों के माध्यम से भंडारण क्षमताएं सृजित/किराए पर ली जाती हैं:

- i. निजी उद्यमी गारंटी (पीईजी) स्कीम
- ii. सीडब्लूसी/एसडब्लूसी /राज्य एजेंसियों से गोदामों को किराया पर लेना
- iii. निजी भंडारण स्कीम (पीडब्ल्यूएस) के माध्यम से गोदामों को किराया पर लेना
- iv. परिसंपत्ति मुद्रीकरण के तहत गोदामों का निर्माण
- v. कवर्ड एंड प्लिंथ (सीएपी) हायरिंग स्कीम - 2025
- vi. पूर्वोत्तर और पहाड़ी राज्यों के लिए संशोधित पीईजी स्कीम, जिसमें 15 वर्ष की लंबी गारंटी अवधि शामिल है

दिनांक 01.01.2026 तक, भारतीय खाद्य निगम (एफसीआई) की 19.08 लाख मीट्रिक टन की कवर्ड सेंट्रल पूल भंडारण क्षमता है, जिसमें 9.23 लाख मीट्रिक टन की स्वामित्व वाली क्षमता और 9.85 लाख मीट्रिक टन की किराये पर ली गई क्षमता शामिल है। इसके अतिरिक्त, महाराष्ट्र राज्य में सेंट्रल वेयरहाउसिंग कॉर्पोरेशन (सीडब्ल्यूसी) की 8.74 लाख मीट्रिक टन की कवर्ड भंडारण क्षमता है, जिसमें 6.84 लाख मीट्रिक टन की स्वामित्व वाली और 1.9 लाख मीट्रिक टन की किराये पर ली गई क्षमता शामिल है।

(ग) और (घ) इसके अलावा, भारतीय कृषि अनुसंधान परिषद (आईसीएआर) जलवायु परिवर्तन से निपटने के लिए अनुकूल प्रौद्योगिकी को विकसित और बढ़ावा देने के उद्देश्य से 151 जिलों में 448 जलवायु अनुकूल गांवों के लिए राष्ट्रीय नवाचार जलवायु-अनुकूल कृषि (एनआईसीआरए) परियोजना कार्यान्वित कर रही है।

अंतरसरकारी जलवायु परिवर्तन पैनल (आईपीसीसी) के प्रोटोकॉल के अनुसार, एनआईसीआरए के तहत 651 कृषि जिलों के लिए जलवायु परिवर्तन के जोखिम और संवेदनशीलता का आकलन किया गया है। इनमें से 310 जिलों को संवेदनशील के रूप में चिह्नित किया गया है, जिनमें से 109 जिलों को 'अधिक संवेदनशील' और 201 जिलों को 'अत्यधिक संवेदनशील' श्रेणी में रखा गया है। महाराष्ट्र में, एनआईसीआरए परियोजना को सूखा, शुष्क मौसम, लू, तीव्र वर्षा और शीत संकट जैसी स्थितियों का सामना करने वाले नंदुरबार, अहमदनगर, बीड, उस्मानाबाद, लातूर और जालना जिलों में केवीके के माध्यम से कार्यान्वित किया गया है।

एनआईसीआरए के माध्यम से इन जिलों के किसानों के खेतों में जलवायु परिवर्तन के अनुकूल सिद्ध प्रौद्योगिकी का प्रदर्शन किया गया है। इनमें से कुछ प्रौद्योगिकी में सूखा, गर्मी और बाढ़ के प्रति सहनशील किस्मों का संवर्धन, वर्षा जल संचयन संरचनाएं, मृदा और जल संरक्षण उपाय, चावल की सतत खेती के तरीके, हरी खाद, कृषि वानिकी, उन्नत चारा किस्में, नस्लें और पशुधन के लिए आश्रय और आहार पूरक आदि शामिल हैं। जलवायु परिवर्तन के प्रभाव को कम करने और समय पर संचालन के लिए कस्टम हायरिंग सेंटर, चारा और बीज बैंकों के माध्यम से ग्राम स्तरीय

संस्थाएं भी स्थापित की गईं। एनआईसीआरए के अनुभवों और सफलता की कहानियों को महाराष्ट्र सरकार ने जलवायु अनुकूल कृषि परियोजना (पीओसीआरए) के माध्यम से विश्व बैंक की धनराशि से 5,000 गांवों में इन कार्यकलापों को विस्तारित करने के लिए आगे बढ़ाया।

एनआईसीआरए परियोजना के तहत नंदुरबार, अहमदनगर, बीड, उस्मानाबाद, लातूर और जालना जिलों में जलवायु परिवर्तनशीलता और सूखे, बाढ़ और लू जैसी चरम मौसम स्थितियों से निपटने में किसानों की मदद के लिए विशिष्ट क्षेत्रों के अनुरूप प्रौद्योगिकियों का विकास और प्रदर्शन किया जाता है। इन जिलों में सूखा, शुष्क जलवायु, भीषण गर्मी, भारी बारिश और कभी-कभी शीत ऋतु जैसी समस्याएं भी होती हैं। एनआईसीआरए परियोजना के अनुभव और सफलता की कहानियों को अच्छी तरह से दर्ज किया गया है और आगे विस्तार के लिए राज्य सरकारों के साथ साझा किया गया है।

एनआईसीआरए परियोजना के अंतर्गत, जलवायु परिवर्तन से निपटने में सक्षम कृषि अनुसंधान और उसके व्यावहारिक अनुप्रयोग में किसानों और वैज्ञानिकों की क्षमता बढ़ाने के लिए प्रौद्योगिकी प्रदर्शन, प्रशिक्षण और जागरूकता कार्यक्रम आयोजित करना एक महत्वपूर्ण घटक है। पिछले 15 वर्षों में, देश भर में लगभग 25,000 प्रशिक्षण कार्यक्रम आयोजित किए गए हैं, जिनसे 7.57 लाख किसानों को लाभ हुआ है। महाराष्ट्र में, अब तक 12,000 किसानों को प्राकृतिक संसाधन प्रबंधन, फसल आधारित और पशुधन जलवायु परिवर्तन से निपटने में सक्षम प्रौद्योगिकियों पर लगभग 550 प्रशिक्षण दिए गए हैं।

RIISING AGRICULTURAL INPUTS COST

***159. SHRIMATI PRATIMA MONDAL:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether MSP procurement remains regionally skewed and crop-limited, leaving a majority of farmers outside effective price support;
- (b) the steps that are being taken to address rising fertilizer, seed, and pesticide costs that are eroding farm viability; and
- (c) the evidence-based assessment that supports recent agri-marketing reforms and the manner in which these have improved price realization for farmers?

**THE MINISTER OF AGRICULTURE AND FARMERS WELFARE; AND
MINISTER OF RURAL DEVELOPMENT (SHRI SHIVRAJ SINGH
CHOUHAN):**

(a) Government of India announces Minimum Support Prices (MSP) for 22 major agricultural commodities of Fair Average Quality (FAQ) each year in both the Crop seasons on the basis of recommendations of Commission for Agricultural Costs & Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned & other relevant factors. In addition, MSP for toria and de-husked coconut is also fixed on the basis of MSPs of rapeseed & mustard and copra respectively. While recommending MSPs, CACP considers important factors like cost of production, overall demand-supply conditions, domestic and international prices, inter-crop price, terms of trade between agricultural and non-agricultural sectors, the likely effect on the rest of the economy, besides ensuring rational utilization of land, water and other production resources and a minimum of 50 percent as the margin over cost of production in case of

MSPs. Government also extends remunerative price to farmers through its various interventions schemes. Besides, the overall market also responds to declaration of MSP and Government's procurement operations which results in private procurement on or above the MSP for various notified crops.

Government extends price support for paddy and wheat through the Food Corporation of India (FCI) and State Agencies which purchase at MSP, whatever food grains offered by farmers within the stipulated period & conforming to the specifications prescribed. Further, different types of nutri-cereals and maize are procured by State Governments in consultation with FCI to the extent that the concerned State Government may utilise the same for distribution under Targeted Public Distribution System (TPDS) as well as Other Welfare Schemes (OWS).

Oilseeds, pulses and copra of Fair Average Quality (FAQ) are procured from registered farmers under Price Support Scheme under Umbrella Scheme of Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA), as per its prescribed guidelines at MSP in consultation with the concerned State Government as and when market price of these produce fall below the MSP. Under PM-AASHA, States / UTs are offered to choose either Price Support Scheme (PSS) or Price Deficiency Payment Scheme (PDPS) in a given procurement season with respect to particular oilseeds crop for the entire State. Further, to encourage domestic production & ensure remunerative prices to farmers, procurement of Tur, Urad and Masur from the pre-registered farmers is undertaken as much as offered by them through the Central Nodal

Agencies under Mission for Aatmanirbharta in Pulses till 2030-31. Cotton and Jute are also procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI) respectively. If farmers get better price than notified MSP, they are free to sell their produce anywhere.

(b) The maximum retail price (MRP) of urea is constant since 2018. Similarly, MRP of Diammonium Phosphate (DAP) is constant for the last three years i.e. 2023-24 to 2025-26. The actual expenditure on urea varies with fluctuation in price of natural gas and other raw material used for urea production and international import prices of urea. However, in order to keep the price constant, Government of India is bearing the subsidy on both the urea and Phosphatic & Potassic (P& K) fertilizers.

Government has taken several steps to make seeds available at affordable prices to farmers, which includes, financial assistance to the States/UTs and public sector implementing agencies for seed-related activities including purchase of breeder seeds, distribution of quality seeds, strengthening seed infrastructure, National Seed Reserve and free distribution of minikits of new High Yielding Varieties (HYVs) of pulses and Nutri-cereals etc. These interventions enhance productivity and reduce cost of cultivation. Production of seeds in public sector is encouraged to ensure availability of quality seeds at affordable prices to farmers.

The pricing of pesticides does not come under the purview of Insecticides Act, 1968 and Insecticides Rules, 1971. However, to provide the

affordable pesticides to farmers, Registration Committee (RC) also grants registration of pesticides under section 9(4) 'me-too' category.

(c) Agricultural Marketing is a state subject. However, in order to improve the market access to farmers, create a competitive marketing ecosystem and encourage investment in development of post-harvest management and marketing infrastructure with the objective of providing a competitive and remunerative prices to the farmers, Government coordinates with states for adoption of reforms in agricultural marketing.

COTTON IMPORTS

***160. SHRI G. KUMAR NAIK:**

Will the Minister of **TEXTILES** be pleased to state :

- (a) the details of cotton imported by the country and details of top ten importing countries during each of the last five years;
- (b) whether the Government has exempted import duties on cotton for the current financial year and, if so, the details thereof;
- (c) whether any assessment or survey has been conducted by the Government regarding the impact of cotton import duty exemption on domestic cotton farmers and if so, the findings thereof, especially for the State of Karnataka; and
- (d) the measures being proposed by the Government to protect the interest of cotton farmers while simultaneously addressing the requirements of the textile

industry; and the details of the impact of cotton duty exemption on Government revenue?

THE MINISTER OF TEXTILES (SHRI GIRIRAJ SINGH):

(a) Details of cotton import in India, country-wise during the last 5 years, is given in the enclosed **Statement**.

(b) In the current financial year 2025-26, the 11% import duty on cotton (5% BCD, 5% AIDC, 1% SWC) was exempted vide Department of Revenue notification dated 18.08.2025, effective from 19.08.2025 to 30.09.2025. Subsequently, vide Department of Revenue Notification dated 28.08.2025, the exemption of import duty on cotton was further extended up to 31.12.2025. Thereafter, the standard 11 % import duty on cotton was reinstated from 1 January 2026.

(c) and (d) The Government of India protects cotton farmers by announcing Minimum Support Prices (MSP) annually, based on Commission for Agricultural Cost and Prices (CACP) recommendations, State and Central inputs, and production costs, ensuring that farmers receive a minimum of 1.5 times the cost of production (A2+FL) for their produce. For the 2025–26 cotton season, MSP for Fair Average Quality cotton has been fixed at ₹7,710 per quintal for Medium Staple and ₹8,110 per quintal for Long Staple, an increase of ₹589 per quintal over the previous year. The Cotton Corporation of India (CCI), as the central nodal agency, undertakes procurement under MSP whenever market prices fall below MSP. For the 2025–26 cotton season, CCI

opened 571 procurement centers across 149 districts in 11 cotton-growing states, and has procured over 90.54 lakh bales so far.

In Karnataka, MSP operations have shown significant growth from the 2024-25 to the 2025-26 cotton season. In 2024-25, CCI procured 25.61 lakh quintals of seed cotton (5.22 lakh bales), valued at ₹1,892 crore, across 26 centres. In 2025-26, so far, procurement increased to 34.10 lakh quintals (6.82 lakh bales), valued at ₹2,725 crore, across 37 centres, indicating a notable increase in both procurement and farmer outreach.

Procured cotton is sold through an independent online e-auction portal, providing transparency and competitive access for the textile industry. This system ensures a balanced approach, protecting farmers' incomes while meeting the raw material requirements of domestic textile units.

Duty exemptions on cotton imports ensure sufficient availability of quality raw material, supporting value addition, boosting employment, and enhancing exports, thereby generating higher indirect revenue.

STATEMENT

Statement showing details of cotton import in India during the last 5 years

(Qty. in bales, value in Crores)
CY- 1st October to 30th September

Sr. No.	Country	2020-21		2021-22		2022-23		2023-24		2024-25	
		Quantity	Value	Quantity	Value	Quantity	Value	Quantity	Value	Quantity	Value
1	USA	4,30,718	1,501	7,73,164	4,069	4,57,027	2,174	2,68,728	1,361	8,56,298	2,908
2	Brazil	52,228	109	1,10,065	506	75,722	227	67,805	152	8,54,622	2,131

3	Australia	1,14,847	300	3,94,518	1,746	4,45,672	1,709	3,58,726	1,131	8,49,268	2,367
4	Mali	3,221	8	27,660	103	5,725	20	57,180	156	2,91,969	770
5	Egypt	3,42,818	1161	1,06,337	719	2,18,141	853	2,07,729	1,028	1,41,917	687
6	Cote D 'Ivoire	7,584	17	84,255	378	16,326	72	61,751	176	1,02,278	267
7	Tanzania	2,894	9	50,844	192	37,855	115	1,07,121	288	72,030	189
8	Israel	26,425	80	13,972	90	8,760	61	10,115	62	24,132	120
9	Greece	27,705	67	27,316	111	16,888	61	11,214	40	9,567	35
10	Sudan	632	2	11,214	43	3,834	12	-	-	5,273	10
11	Other Countries	93,566	227	5,13,929	2,399	1,73,445	727	3,69,307	1,089	9,32,588	2,504
Total		11,02,637	3,481	21,13,274	10,354	14,59,396	6,029	15,19,675	5,483	41,39,941	11,989

C.Y.(Crop Year)

Source: DGCIS, Kolkata

(ii) Unstarred Question Nos. 1611 to 1840

GROWTH IN ELECTRONICS AND STRENGTHENING INDIA'S ELECTRONICS SUPPLY CHAIN

1611.SHRI TEJASVI SURYA:Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the value of India's electronics exports in the year 2025, including the year-on-year growth compared to 2024 and the major product categories contributing to this growth;

- (b) the specific export destinations where Indian electronics exports have shown significant increases, and the contribution of products such as mobile phones, components, and accessories to these exports;
- (c) the key policy measures, incentive programmes, and production-linked initiatives Introduced by the Government that have supported the scaling up of electronics production and export competitiveness in recent years;
- (d) the extent to which the development of the semiconductor manufacturing ecosystem, including the commissioning of new plants, is expected to further boost electronics exports and reduce import dependence over the next few years; and
- (e) the targets set by the Government for electronics exports by 2030 and the strategies planned to achieve such targets, particularly in high-value technology segments?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) In calendar year 2025, India's electronics export was USD 47.7 billion, observing year on year growth of 36.6%. Smart Phone, Populated loaded or stuffed Printed Circuit Board, Photovoltaic Cell assembled in modules are the major contributors in this growth.
- (b) Indian electronic exports have shown significant growth in USA, UAE and China. Smartphone, Photovoltaic Cell assembled in modules, Personal

Computer and populated loaded or stuffed Printed Circuit Board are the major contributing products in these countries.

(c) To increase exports, reduce import dependency and generate employment, Government has undertaken various initiatives ensuring development of electronics manufacturing ecosystem, which include:

- a. Electronics Component Manufacturing Scheme (ECMS)
- b. Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS)
- c. Electronics Manufacturing Clusters (EMC and EMC 2.0) Scheme
- d. Semicon India Programme
- e. Modified Special Incentive Package Scheme (M-SIPS)
- f. Public Procurement (Preference to Make in India) Order 2017
- g. Reforms in taxation including rationalization of tariff structure, exemption on basic custom duty on capital goods, etc.
- h. Allowing 100% FDI in electronics manufacturing, subject to applicable laws/ regulations

(d) Development of India's semiconductor manufacturing ecosystem is expected to strengthen electronics exports over time and reduce import dependence in critical components. Government has approved 10 projects with envisaged investments of about Rs. 1.6 Lakh Crore which includes 2 fabs and 8 packaging units. These projects are in various stages of implementation and are expected to become operational in 3-6 years' timeframe.

(e) As per Niti Aayog report, there is a potential to achieve USD 500 billion in electronics manufacturing in India by 2030. This will also cater to increase in exports. Export volumes are influenced by various factors, such as global demand, supply & price trends, improvements in quality and compliance with various domestic & international standards.

INDIA'S ELECTRONICS EXPORT CLAIMS AND EMPLOYMENT OUTCOMES

1612. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) whether the Minister categorically assured that India's electronics export growth, mobile phone production, and semiconductor initiatives will deliver promised employment, technology transfer, and economic benefits or whether the Government is overstating achievements, if so, the details thereof, if not, the reasons therefor;

(b) the measures that are being taken to prevent excessive concentration of electronics production in certain States or regions, ensuring equitable economic benefits and job opportunities across India, if so, the details thereof, if not, the reasons therefor;

(c) whether the Government has assessed dependency on foreign companies, like Apple, for exports exposes India to global supply chain

vulnerabilities, and if so, what mitigation strategies are in place, if not, the reasons therefor; and

(d) the number of monitoring and reporting mechanisms exist to track whether export growth is translating into real employment, skill development, and local industry benefits and whether such reports be presented to Parliament, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) To increase electronics production & exports, promote indigenization and generate employment, Government has undertaken various initiatives ensuring further development of electronics manufacturing ecosystem in the last 11 years which includes:

- Electronics Component Manufacturing Scheme (ECMS)
- PLI scheme for Large Scale Electronics Manufacturing
- PLI Scheme for IT Hardware
- Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS)
- Electronics Manufacturing Clusters (EMC and EMC 2.0) Scheme
- Semicon India Programme
- Modified Special Incentive Package Scheme (M-SIPS)
- Public Procurement (Preference to Make in India) Order 2017

- Reforms in taxation including rationalization of tariff structure, exemption

on basic custom duty on capital goods, etc.

- Allowing 100% FDI in electronics manufacturing, subject to applicable laws / regulations

As a result of these initiatives, Electronics manufacturing in India has expanded significantly in the last 11 years, as can be seen from the following statistics:

#	2014-15	2024-25	Remarks
Production of electronics goods (Rs.)*	~1.9 Lakh Cr	~11.3 Lakh Cr	Increased 6 times
Production of mobile phones (Rs.)*	~0.18 Lakh Cr	~5.5 Lakh Cr	Increased 28 times

*As per industry estimates

Manufacturing is inherently labour-intensive — particularly in segments such as mobile phones, EMS, components, testing, packaging, logistics, and ancillary services. As new manufacturing lines, supplier ecosystems, and industrial clusters come up under these schemes, demand has risen for shop-floor workers, technicians, engineers, quality professionals and supply-chain personnel, alongside jobs in services such as logistics, maintenance, design and compliance. As per industry estimates, electronics sector has generated around 25 lakhs of employment in the country.

(b) The Government of India initiatives are pan-India in nature. Location of the manufacturing units is decided by the industry, keeping in view the supporting

policy and other ease of doing business measures implemented by the State Government.

(c) Electronics production in India and exports from India are being done by the companies registered in India. It may be noted that more than 75% of global electronics trade is through Global Value Chains (GVCs). Manufacturing of electronic products involves domestic sourcing as well as imports of various components from different countries depending on competitive advantages, availability of raw materials for that intermediaries, parts, or price or technologies. The Government periodically reviews the status of electronics manufacturing in the country and brings in necessary policies to build domestic capacity and capability, so as to strengthen supply chain resilience.

(d) The Government has robust monitoring and reporting mechanisms to track production, exports, investment commitments and scheme-wise outcomes, including employment and capability creation. Relevant Ministries and implementing agencies periodically review performance indicators and engage industry stakeholders to assess progress and identify gaps. The Government continues to strengthen these monitoring systems to ensure that the growth in manufacturing and exports translates into tangible benefits for employment, skilling and domestic industry development.

CAREER PROGRESS OF AGNIVEERS

1613. SHRI RAHUL GANDHI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Ministry of Home Affairs has been tasked to coordinate the career progression of Agniveers after their term from the armed forces ends;
- (b) if so, the details thereof along with the rationale behind assigning this responsibility to the Ministry of Home Affairs instead of the Ministry of Defence, given that Agniveers serve in the armed forces;
- (c) whether the Government has assessed the potential overlap or coordination challenges between the Ministry of Home Affairs and the Ministry of Defence in managing the transition and career progression of ex-Agniveers; and
- (d) the specific activities and programmes that the Ministry of Home Affairs will coordinate for ex-Agniveers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) to (c) The distribution of subjects among Ministries/Departments has been specified in the Government of India (Allocation of Business) Rules, 1961. As per amendment issued by Cabinet Secretariat notification No.S.O.2701(E) dated 16.06.2025, the subject "Coordinating activities for further progress of Ex-Agniveers" is allocated to MHA.
- (d) A dedicated Ex-Agniveer wing and an Ex-Agniveer cell under Ministry of Home Affairs have been created for smooth coordination, monitoring and formulation of rehabilitation policies for Ex-Agniveers.

FUNDS ALLOCATION AND CAPACITY BUILDING OF PANCHAYATI RAJ INSTITUTIONS IN KERALA

1614. SHRI KODIKUNNIL SURESH:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the details of funds allocated, released and utilised by Kerala under the 15th Finance Commission for local self-governments during the last three years, along with sector-wise;

(b) whether any special capacity-building, training or digital governance programmes have been implemented for Panchayati Raj Institutions in Kerala, and if so, the details and outcomes thereof; and

(c) the steps taken or proposed to be taken by the Government to strengthen the fiscal autonomy of Panchayati Raj Institutions, including measures to enhance own-source revenue, timely fund devolution and reduction of conditionalities in fund utilisation?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The details of funds allocated, released to the State of Kerala under the 15th Finance Commission for Rural Local Bodies during the last three years are as under:

(Rs. in Crore)		
Financial Year	Allocation	Release
2022-23	1246.00	1246.00
2023-24	1260.00	1260.00
2024-25	1334.00	1334.00

The 15th Finance Commission (XV FC) Grants have two components—Untied and Tied. The untied grant, 40% of the total grant, under the 15th Finance Commission can be used by Rural Local Bodies (RLBs) for location-specific felt needs under 29 subjects enshrined in the Eleventh Schedule of the Constitution, except for salary or other establishment expenditure.

The tied grants, 60% of total grants, can be used for the basic services of (a) sanitation and maintenance of ODF status, which includes management and treatment of household waste, human excreta and faecal sludge management and (b) supply of drinking water, rainwater harvesting and water recycling. If any local body has fully saturated the needs of one category, it can utilise the funds for the other category.

As per data available on e-GramSwaraj Portal as on 03.02.2026, the sector-wise expenditure reported through the said Portal by the State of Kerala for the period from FY 2022-23 to 2024-25 is given in the enclosed **Statement**.

(b) The Ministry of Panchayati Raj is implementing a Centrally Sponsored Scheme of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23 with the main objective to support capacity building of Panchayati Raj institutions (PRIs) through imparting training to Elected Representatives (ERs) and other stakeholders to develop their governance capabilities for leadership roles to enable the Gram Panchayats to function effectively, across all States/UTs including Kerala.

Under the scheme, support is provided for capacity building and training of Elected Representatives, Panchayat Functionaries and other stakeholders, along with creation and strengthening of Panchayat infrastructure such as Gram Panchayat Bhawans and computers, including co-location of Common Service Centres (CSCs) in Gram Panchayat Bhawans on a limited scale. However, the major component of RGSA is capacity building and training of elected representatives, functionaries and officials of PRIs on the areas like, local governance, financial planning, sustainable development goals (SDGs), e-governance tools, service delivery, Panchayat level planning with special focus on integration of other government programme based on local needs.

In addition, online training facilities have been provided under RGSA to enable States, including Kerala, to conduct training programmes through video conferencing, thereby reducing logistical constraints and ensuring wider participation. E-enablement of Panchayats is a core component of RGSA which helps PRIs to adopt digital systems for planning, monitoring and delivering services to the citizens.

Further, various specialized modules have been developed and initiatives undertaken by the Ministry of Panchayati Raj like Module for Women Elected Representatives, Module on Generation of Own Source Revenue (OSR) by Gram Panchayat and Model Youth Gram Sabha initiative which has been replicated by Kerala Local Self Governance Department into their capacity building training programme. In the Annual Action Plan for FY 2025-26, under Specialized Training Component, Rs 2.65 Crore has been approved

to Kerala State to provide training to 7500 ERs, Panchayat Functionaries and other Stakeholders. The status of fund released under RGSA to Kerala and utilization in the last three years is given below:

Financial Year	Fund released (Rs. in crore)	Fund utilized* (Rs. in crore)
2022-23	30.40	23.13
2023-24	10.00	37.04
2024-25	10.00	32.65
* Includes unspent balance of previous years and State share.		

The Ministry is implementing the e-Panchayat Mission Mode Project (MMP) under RGSA, which has significantly enhanced transparency, efficiency, and governance at the grassroots level. The eGramSwaraj application, developed as part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. In FY 2024-25, over 2.55 lakh Gram Panchayats across the country, including Kerala, uploaded their Gram Panchayat Development Plans (GPDPs), and over ₹61,000 crore was transferred to vendors through the eGramSwaraj-PFMS interface.

(c) The Government has taken significant steps to enhance the revenue-generating capabilities of Panchayats, enabling them to become self-sufficient

and less dependent on external funding. The 73rd Constitutional Amendment Act, 1992, mandates the devolution of powers and responsibilities to Panchayats. The Ministry of Panchayati Raj has been actively advocating for states to fully implement these provisions, emphasising the need for states to empower Panchayats with adequate functions, finances, and functionaries.

In collaboration with the Indian Institute of Management-Ahmedabad (IIM-A), Ministry has developed specialised modules on the generation of Own Source Revenue (OSR) by the Panchayats to provide training to State Level Master Trainers (SLMTs) of 31 States/UTs by IIMA.

In 2025, the Ministry of Panchayati Raj has launched the Atma Nirbhar Panchayat Special Award (ANPSA) to promote Atmanirbharta through the augmentation of Own Source Revenue (OSR) by Panchayats.

The Ministry of Panchayati Raj (MoPR) has also undertaken a significant step to digitise the OSR collection of the Panchayats by developing the “SAMARTH Panchayat portal”, a dedicated digital platform that facilitates the generation of tax & non-tax demands and collection thereof, maintenance of tax registers, and online tracking of revenue. This digital empowerment is designed to bring transparency, efficiency, and scalability to local financial administration.

The Ministry had entrusted the National Institute of Public Finance and Policy (NIPFP) with a study on “Preparation of a Viable Financial Model for Generation of Own Sources of Revenue (OSR),” and the Study Report was published in March 2025.

Panchayat, being “Local Self Government”, is a State subject. Thus the primary responsibility of strengthening grassroots level governance lies with States. Further, the 15th Finance Commission grants are recommended and released to the States on fulfillment of the mandatory eligibility conditions as laid down in the Operational Guidelines on the subject issued by the Department of Expenditure, Ministry of Finance. Advisories to the States are issued by this Ministry from time to time to ensure transparency and accountability in the disbursal and utilisation of Central Finance Commission grants by Panchayati Raj Institutions in the States.

STATEMENT

**Details of sector-wise expenditure reported through eGramSwaraj Portal
by the State of Kerala for the period from FY 2022-23 to 2024-25
(as on 03.02.2026)**

(Rs. in crore)

Sl. No.	Focus Area/FY	2022-23	2023-2024	2024-2025
1	Administrative & Technical Support	6.52	4.83	6.64
2	Adult and non-formal education	0.38	0.13	0.01
3	Agriculture	6.06	2.55	2.27
4	Animal husbandry	2.78	0.25	0.39
5	Cultural activities	4.24	2.26	0.71
6	Drinking water	238.30	184.90	255.14
7	Education	28.78	21.83	24.98
8	Family welfare	1.62	0.15	0.07
9	Fisheries	0.39	0.17	0.04

10	Fuel and fodder	0.05	0.00	0.00
11	GP Office Infrastructure	28.91	12.25	6.43
12	Health	14.63	28.12	30.19
13	Khadi	0.01	0.00	0.00
14	Land improvement	4.41	5.79	12.08
15	Libraries	2.51	1.16	1.20
16	Maintenance of community system	10.59	32.58	76.33
17	Markets and fairs	2.28	1.46	0.04
18	Minor forest produce	0.14	0.00	0.00
19	Non-conventional energy sources	2.55	2.87	10.79
20	Poverty allevation programme	13.81	3.55	3.02
21	Public distribution system	1.48	0.55	3.71
22	Roads	162.01	140.89	184.30
23	Rural electrification	63.90	37.98	26.53
24	Rural housing	25.13	18.21	31.93
25	Sanitation	277.77	232.07	318.62
26	Small-scale industries	1.51	0.22	0.00
27	Social welfare	13.92	5.51	5.56
28	Technical training and vocational education	0.56	1.31	2.95
29	Tribal Welfare	0.07	0.00	0.00
30	Water Conservation	5.12	4.57	3.16
31	Welfare of the weaker sections	2.00	0.84	0.70
32	Women and child development	17.91	17.82	32.68
	Grand Total	940.34	764.82	1040.47

OPEN-END SPINNING MILLS

1615. SHRI SASIKANTH SENTHIL:

Will the Minister of **TEXTILES** be pleased to state:

- (a) the details of Open-End Spinning mills that have reduced production during the last year, State wise including Tamil Nadu;
- (b) whether rising prices of cotton waste and falling yarn prices have affected the profitability of these mills, if so, the details thereof;
- (c) the impact of this situation on employment and allied sectors such as powerloom and handloom industries;
- (d) the challenges being faced by mills due to electricity costs and raw material price volatility; and
- (e) whether the Government has examined the issue of export of cotton waste and if so, the steps taken by the Government to stabilise the sector and support affected mills?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

- (a) No such information is available with this Ministry as no report has been received from the mills or from any recognized industry association about their reduced production during the last year.
- (b) to (d) Data on the export of cotton waste and its corresponding value for the last three cotton years (Oct-Sept) i.e., from 2022-23 to 2024-25 is given below:

Sr. No.	Year	Export of Cotton waste		
		Tons	Value (in Rs. Lakh)	Rs. Per Kg.
1.	2022-2023	52,431.52	67,641.28	129.01
2.	2023-2024	56,190.10	61,917.24	110.19
3.	2024-2025	51,856.32	54,486.98	105.07

Source: Monthly Statistics of the Foreign Trade of India, DGCIS, Kolkata

On perusal of the above data, it may be observed that prices have come down from Rs. 129.01 per kg in 2022-23 to Rs. 105.07 per kg in 2024-2025. Thus, there is no rising trend in prices of cotton waste. The available data does not suggest any adverse impact on the profitability of Open-End Spinning Mills on account of cotton waste prices.

Further, no adverse impact on employment or allied sectors such as powerloom and handloom industries has been reported to this Ministry. Available data indicates stability in raw material prices relevant to Open-End Spinning Mills, while electricity costs are determined by the respective State Electricity Regulatory Authorities in accordance with applicable regulations.

(e) Cotton waste (ITC HS 5202) is a freely exportable commodity. The Government has examined DGCI&S export data, which indicates that exports of cotton waste declined by 7.71 per cent in 2024–25 as compared to the previous year. Thus, there is no significant change warranting immediate government intervention.

MODERNISING PARKING LOTS

1616. SHRI MANISH TEWARI:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the details of the project by Municipal Corporation of Chandigarh (MCC) in August 2022 to modernise 89 paid parking lots in Chandigarh through FASTag-enabled, cashless payments and real-time monitoring;
- (b) the original timeline for implementation of this project and the reasons for delay so far, including any disputes over taxes and contractual terms;
- (c) the current status of the Request for Proposal process, and whether the contract has been awarded, along with the amount of projected annual revenue from the project and the actual monthly revenue since July 2024;
- (d) whether the MCC has been asked by the UT administration to present a status report before moving ahead, the date on which such presentation is to be made, and the estimated time by which the project will begin full operations; and
- (e) the measures put in place to ensure transparency in the contract and implementation once the system goes live?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) to (e) The UT Administration of Chandigarh has informed that the Municipal Corporation of Chandigarh (MCC) has implemented a single parking pass namely MCOnePass across all paid parking sites with effect from 27.01.2026.

Transparency in the contract is ensured through digital payments, electronic receipts, real-time monitoring, centralized dashboard-based reporting and bank-led digital infrastructure.

The total revenue generated from paid parking operations w.e.f. July 2024 is Rs. 22,43,90,681/- and the net actual revenue stands at Rs. 10,21,71,097/- after deducting the operational cost.

पोत निगरानी प्रणाली

1617. श्री उमेशभाई बाबूभाई पटेल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार द्वारा पर्स सीन नेट और बुल ट्रॉलिंग जैसे मछली पकड़ने के प्रतिबंधित प्रचलनों पर अंकुश लगाने के लिए कोई पोत निगरानी प्रणाली (वीएमएस) या उपग्रह- आधारित निगरानी तंत्र कार्यान्वित किया गया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) सरकार के उक्त तंत्र को कार्यान्वित करने के लिए क्या प्रस्ताव हैं और जमीनी स्तर पर इसके कार्यान्वयन के लिए निर्धारित समयसीमा क्या है; और

(घ) मछली पकड़ने के प्रतिबंधित प्रचलनों को रोकने के लिए पिछले एक वर्ष में तटरक्षक बल और मत्स्य विभाग द्वारा की गई संयुक्त गश्तों की संख्या कितनी है और ऐसी गश्तों के दौरान पकड़े गए अवैध पोतों की संख्या कितनी है और उन पर लगाए गए जुर्माने का ब्यौरा क्या है, साथ ही उनके विरुद्ध कोई कार्रवाई न किए जाने के क्या कारण हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) के तहत मत्स्यपालन विभाग, भारत सरकार ने 364 करोड़ रुपए के परिव्यय से सभी 13 तटीय राज्यों और केंद्र शासित प्रदेशों के

मैकेनाईज्ड और मोटोराईज्ड वेसल्स को कवर करते हुए एक लाख मरीन फिशिंग वेसल्स पर स्वदेशी रूप से विकसित ट्रांसपोंडरों की स्थापना हेतु "वेस्सल कम्युनिकेशन एंड सपोर्ट सिस्टम (VCSS) के लिए नेशनल रोलआउट प्लान" परियोजना को स्वीकृति दी है। वेस्सल कम्युनिकेशन एंड सपोर्ट सिस्टम (VCSS) को भारतीय अंतरिक्ष अनुसंधान संगठन (ISRO) के तकनीकी सहयोग से लागू किया जा रहा है। VCSS एक उपग्रह आधारित टू-वे कम्युनिकेशन सिस्टम है, जो समुद्र में मछुआरों को समुद्री सुरक्षा और बचाव में सहायता प्रदान करती है, प्रतिकूल मौसम परिस्थितियों के दौरान अलर्ट देती है, 'नो फिशिंग ज़ोन' और अंतर्राष्ट्रीय समुद्री सीमा रेखा/ इंटरनेशनल मैरीटाइम बाउंड्री लाइन (IMBL) के लिए जियो-फेंसिंग सुविधा प्रदान करती है और इसे *Nabhmitra App* के साथ एकीकृत किया गया है। VCSS परियोजना का लक्ष्य एक लाख वेसल्स को कवर करना और पूरे देश में कवरेज सुनिश्चित करना है। अब तक, इस परियोजना के तहत तटीय राज्यों/केंद्र शासित प्रदेशों में 49,000 से अधिक ट्रांसपोंडर लगाए जा चुके हैं।

भारत सरकार ने एक्सक्लूसिव इकोनोमिक ज़ोन (EEZ) में मत्स्यन के हानिकारक पद्धतियों जैसे बुल ट्रॉलिंग या पेयर ट्रॉलिंग और आर्टिफिशियल लाइट या LED लाइट के उपयोग पर रोक लगा दी है। हालांकि कुछ तटीय राज्यों/केंद्र शासित प्रदेशों ने अपने क्षेत्रीय जल (टेरिटोरियल वाटर्स) में पर्स सीन फिशिंग पर प्रतिबंध लगाया हुआ है, कुछ अन्य राज्यों/केंद्र शासित प्रदेशों ने अपने क्षेत्रीय जल में फिशिंग की इस विधि की अनुमति दी है। जहाँ तक क्षेत्रीय जल से आगे के EEZ में फिशिंग का प्रश्न है, विशेषज्ञ समिति की सिफारिशों के आलोक में, EEZ क्षेत्र में पर्स सीन फिशिंग को प्रतिबंधित नहीं किया गया है।

(घ) मछली पकड़ने से संबंधित नियमों का प्रवर्तन, जिसमें निषिद्ध मछली पकड़ने की पद्धतियों के खिलाफ कार्रवाई करना भी शामिल है, मुख्य रूप से राज्य/केंद्र शासित प्रदेश सरकारों द्वारा संबंधित मरीन फिशरीज रेगुलेशन एक्ट (MFRAs) के तहत किया जाता है। सभी समुद्री राज्यों/केंद्र शासित प्रदेशों को आवश्यक उपाय करने की सलाह दी गई है, जिसमें फिशिंग वेसल्स की हार्बर-आधारित मॉनिटरिंग, प्रादेशिक जलक्षेत्र के भीतर और बाहर हानिकारक फिशिंग को रोकने के लिए आवश्यक

सरकारी आदेश जारी करना, पेट्रोल वेस्सल और ड्रोन द्वारा निगरानी करना और अपने-अपने राज्य के MFRA के प्रावधानों के अनुसार उल्लंघनकर्ताओं के खिलाफ दंडात्मक कार्रवाई करना शामिल है। राज्य मात्स्यिकी विभागों और तटरक्षक बल (कोस्ट गार्ड) द्वारा कोई संयुक्त पेट्रोलिंग नहीं की जाती है। हालांकि, कोस्ट गार्ड के शिप अपने नियमित पेट्रोलिंग के माध्यम से समुद्र में फिशिंग बोट्स द्वारा की जाने वाली प्रतिबंधित फिशिंग की गतिविधियों की निगरानी करते हैं और आवश्यक कार्रवाई करने के लिए संबंधित राज्य मात्स्यिकी अधिकारियों को रिपोर्ट करते हैं। अवैध फिशिंग गतिविधियों के खिलाफ कार्रवाई में फिशिंग बोट्स, उपकरणों की जब्ती, जुर्माना लगाना या अभियोजन शामिल है, और यह कार्रवाई सक्षम राज्य अधिकारियों द्वारा MFRAs और अन्य लागू कानूनों के अनुसार की जाती है।

FIRE PRUNE ELECTRICAL VEHICLES

1618. SHRI ANIL YESHWANT DESAI:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether it is not a fact that there are a large number of fire incidents in Electric Vehicles (EVs) in the recent past, if so, the number of such fire incidents in the country during the last three years;
- (b) the root cause for these incidents along with the outcome of investigation done by the Government and industry experts;
- (c) whether such fire incidents are common in EVs in other countries also; and
- (d) whether it is not desirable to stop its manufacture and use in our country taking into account the loss of lives due to fire incidents?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) The Government is cognizant of fire incidents involving electric vehicles. While specific, centralized data solely tracking battery-fire incidents across the country is not available, the Ministry of Road Transport and Highways (MoRTH) has implemented the eDAR (Electronic Detailed Accident Report) portal to monitor road accidents. As per data available on the eDAR portal, which began capturing a dedicated field for Motorized Electric Vehicles from 14.11.2022 onwards, a total of 23,865 accidents involving electric vehicles have been recorded across various States over the last three years, as detailed in the table below. Of these, 26 incidents involving fire in electric vehicles have been reported across various States during the same period, as indicated below.

Sr. No.	Year	Number of Accidents Involving Electric Vehicles	Number of Accidents Involving Fire in Electric Vehicles
1	2023	5,594	8
2	2024	7,817	9
3	2025	10,454	9
	Total	23,865	26

(b) To determine the root causes of these incidents, MoRTH constituted an investigating team of independent experts from the Defence Research and Development Organisation (DRDO), the Indian Institute of Science (IISc) Bengaluru, and the Naval Science & Technological Laboratory (NSTL) Visakhapatnam. Based on the recommendations of this committee and a

subsequent committee of experts, the Government implemented the following outcomes:

(i) Safety Standard Amendments: Ministry of Road Transport and Highways (MoRTH) had constituted a committee of experts to suggest the formulation of safety standards for the battery and its components, as well as BMS and related systems in electric vehicles. Based on the recommendation of the committee, MoRTH vide S.O. 4567 (E) dated 28.09.2022 has brought amendment to the Automotive Industry Standards, AIS:156 [Specific requirements for L (a motor vehicle less than four wheels and quadricycle) category electric power train vehicles] and AIS:038 (Rev 2) [Specific Requirements for M Category, (a motor vehicle with at least four wheels used for carrying passenger) N Category (a motor vehicle with at least four wheels used for carrying goods) Electric Power Train Vehicles] to prescribe Technical Requirements for Traction Battery of L, M and N Category of Electric Power Train Vehicles. The said Amendments are applicable from 01.12.2022.

(ii) Conformity of Production (COP): MoRTH had issued a notification, vide G.S.R 888(E) dated 19.12.2022, for the requirements of Conformity of Production (COP), in respect of all categories of Electric vehicles including Quadricycles, E-rickshaws, two wheelers and four wheelers.

(c) No such study has been carried out by the Ministry of Heavy Industries (MHI).

(d) The Government has no proposal or intention to stop the manufacture or use of electric vehicles in the country. Instead of halting production, the

Government's strategy is to strengthen the safety ecosystem through more rigorous testing standards and regulatory oversight while continuing to promote adoption to meet greenhouse gas mitigation targets and reduce dependency on fossil fuels.

प्रधान मंत्री आवास योजना-ग्रामीण के अंतर्गत प्राप्त आवेदन

1619. श्री राजकुमार रोतः

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों में प्रत्येक वर्ष के दौरान प्रधान मंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) के अंतर्गत राजस्थान के अनुसूचित क्षेत्रों से प्राप्त आवेदनों का ब्यौरा क्या है और उनकी संख्या कितनी है;

(ख) इससे कितने लोग लाभान्वित हुए हैं और कितने आवेदन अस्वीकृत किए गए हैं और कितने आवेदन लंबित हैं;

(ग) क्या केन्द्र सरकार ने उस स्थिति के संबंध में कोई कदम उठाए हैं जहां अनुसूचित क्षेत्रों में जब कोई लाभार्थी महिला जनजातीय परंपराओं (सामाजिक तलाक) के अनुसार तलाक प्राप्त करती है और कहीं और पुनर्विवाह करती है तो कई गरीब जनजातीय परिवार पीएमएवाई-जी के लाभों से वंचित हो जाते हैं क्योंकि महिलाएं परिवार की मुखिया होती हैं; और

(घ) क्या सरकार इस तथ्य को ध्यान में रखते हुए कि आदिवासियों में प्रचलित उक्त प्रथागत विवाह प्रथा में तलाक का कोई कानूनी दस्तावेज नहीं है और ऐसे मामलों में यदि किसी महिला ने पुनर्विवाह कर लिया है और उसके पति या बच्चों को घर की आवश्यकता है, तो उन्हें विभिन्न विभागों के चक्कर लगाने पड़ते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री; तथा संचार मंत्रालय में राज्य मंत्री (डॉ. चंद्र शेखर पेम्मासानी):

(क) और (ख) ग्रामीण विकास मंत्रालय 1 अप्रैल, 2016 से प्रधानमंत्री आवास योजना-ग्रामीण (पीएमएवाई-जी) का कार्यान्वयन कर रहा है ताकि "सभी के लिए आवास" के लक्ष्य को प्राप्त करने के लिए बुनियादी सुविधाओं के साथ पात्र ग्रामीण परिवारों को सहायता प्रदान करके मार्च 2029 तक 4.95 करोड़ आवास (पिछले चरण के लक्ष्य अर्थात् 2.95 करोड़ आवासों सहित) का निर्माण किया जा सके। ग्रामीण विकास मंत्रालय ने पीएमएवाई-जी के तहत राज्यों/संघ-राज्य क्षेत्रों को 4.14 करोड़ मकानों का लक्ष्य आवंटित किया है, जिसके सापेक्ष राज्यों द्वारा 3.87 करोड़ से अधिक आवासों को स्वीकृति दी गई है और 05.02.2026 तक 2.95 करोड़ से अधिक आवास पूरे हो चुके हैं।

पीएमएवाई-जी के तहत शामिल करने के लिए परिवारों से किसी आवेदन की आवश्यकता नहीं है क्योंकि लाभार्थियों की पहचान एसईसीसी 2011 और अंतिम रूप दी गई आवास+ 2018 सूची के आधार पर पीएमएवाई-जी की स्थायी प्रतीक्षा सूची (पीडब्ल्यूएल) से की जाती है। राजस्थान के अनुसूचित क्षेत्रों में (08 जिलों में) पीएमएवाई-जी के तहत लाभान्वित व्यक्तियों की संख्या 3,96,503 है।

इसके अलावा, केंद्रीय मंत्रिमंडल ने 2 करोड़ और आवासों के निर्माण के लिए मार्च, 2029 तक पीएमएवाई-जी की निरंतरता को मंजूरी दी है। भारत सरकार ने संशोधित बहिष्करण मानदंडों का उपयोग करते हुए योजना के तहत लाभ प्राप्त करने के लिए अतिरिक्त पात्र ग्रामीण परिवारों की पहचान करने हेतु आवास+ 2018 सूची को अद्यतन करने की प्रक्रिया के आयोजन को मंजूरी दी है। भारत सरकार की स्वीकृति के अनुसार योजना के तहत अतिरिक्त पात्र ग्रामीण परिवारों की पहचान के लिए आवास+ 2024 मोबाइल ऐप के माध्यम से सर्वेक्षण किया गया। ऐप में पूर्व-पंजीकृत सर्वेक्षणकर्ताओं के माध्यम से स्व-सर्वेक्षण और सहायता प्राप्त सर्वेक्षण दोनों का प्रावधान था।

आवास+ 2024 सर्वेक्षण को पूरा करने की प्रारंभिक समय सीमा 31.03.2025 थी जिसे सभी राज्यों/संघ-राज्य क्षेत्रों के लिए 30 अप्रैल 2025 तक और फिर 15 मई, 2025 तक बढ़ाया गया। इसके बाद, जिन राज्यों/संघ-राज्य क्षेत्रों ने समय सीमा में विस्तार का अनुरोध किया, उन्हें

सर्वेक्षण प्रक्रिया पूरा करने के लिए अतिरिक्त समय दिया गया। वर्तमान में, राज्य/संघ-राज्य क्षेत्र स्व-सर्वेक्षण मामलों की पुष्टि और प्रणाली द्वारा चिह्नित सर्वेक्षण मामलों के सत्यापन और विलोपन का संचालन कर रहे हैं। यह कदम आवास+ 2024 घरेलू सर्वेक्षण से ग्राम पंचायत-वार प्राथमिकता सूचियों के निर्माण से पहले पूरा किया जाना है। इसके बाद, ग्राम सभा की बैठकों के आयोजन और अपीलीय प्रक्रिया को पूरा करके स्थायी प्रतीक्षा सूची (पीडब्ल्यूएल) को अंतिम रूप देने के लिए पीएमएवाई-जी के मौजूदा कार्यान्वयन ढांचे (एफएफआई) में निर्धारित प्रक्रिया का पालन किया जाता है।

(ग) और (घ) वर्तमान में, मंत्रालय के पास ऐसा कोई प्रस्ताव लंबित नहीं है। पीएमएवाई-जी दिशा-निर्देश विधवा, अलग हुई, अविवाहित, या ट्रांसजेंडर व्यक्तियों से जुड़े मामलों को छोड़कर, महिलाओं के नाम पर या उनके पतियों के साथ संयुक्त रूप से मकान की स्वीकृति का प्रावधान करते हैं। यह सुनिश्चित करने के लिए कि सहायता उन लोगों को लक्षित है जो वास्तव में वंचित हैं, एसईसीसी 2011 डेटा और आवास+ सूची में आवास मापदंडों का उपयोग परिवारों की पहचान के लिए किया जाता है और फिर ग्राम सभाओं द्वारा सत्यापित किया जाता है।

GRAM PANCHAYAT ABHIYAN

1620. SHRIMATI SMITA UDAY WAGH:

SHRI PRATAP CHANDRA SARANGI:

SHRI DEVESH SHAKYA:

SHRIMATI HIMADRI SINGH:

SHRI ALOK SHARMA:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI MANISH JAISWAL:

SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI ANANTA NAYAK:

SHRI ANUP SANJAY DHOTRE:

DR. BHOLA SINGH:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI NEERAJ MAURYA:
DR. VINOD KUMAR BIND:
SHRI RAHUL SINGH LODHI:
SHRI BUNTY VIVEK SAHU:
SHRI TRIVENDRA SINGH RAWAT:
SHRI BIBHU PRASAD TARAI:
SHRI TAPIR GAO:
SHRIMATI KAMALJEET SEHRAWAT:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the criteria and methodology adopted for identifying, benchmarking and conducting cross-State peer reviews of the 1,000 high-performing Panchayats under the Suposhit Gram Panchayat Abhiyan in the country;
- (b) the number of Gram Panchayats selected under the said scheme, State and district-wise particularly in Madhya Pradesh Chhindwara district;
- (c) the ranking of the Panchayats on the basis of the criteria set under the said scheme, State and district-wise including Uttar Pradesh particularly Etah, Kasganj, Badaun, Shahjahanpur and Aonla Lok Sabha Constituencies;
- (d) the details of the incentives, recognition or other support including financial, technical and special assistance being provided to selected Panchayats under Etah, Kasganj, Dahol and Sahdol parliamentary Constituencies, State and district-wise;
- (e) the details of measurable improvements recorded in various indices related to the areas of nutrition levels, Anganwadi services and basic infrastructure through the said initiative so far and outcome, State/UT and district-wise;
- (f) whether the Government proposes to take any concrete steps to replicate

and expand the best practices of the high-performing Panchayats in other areas particularly Aspirational Districts and other tribal areas to accelerate the achievement of the goal of a malnutrition-free India and if so, the details thereof, State-wise;

(g) whether any State and district-wise analysis has been undertaken and if so, the details thereof, State and district-wise particularly Maharashtra and Jalgaon Lok Sabha Constituency; and

(h) whether any Gram Panchayats from Bulandshahr district have been identified or benchmarked under this initiative and if so, the details thereof ?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (h) As per information provided by Ministry of Women Child & Development (MoWCD), the Suposhit Gram Panchayat Abhiyaan was launched by MoWCD on 26th December 2024 with the objective of accelerating progress towards a malnutrition-free Bharat. States and Union Territories nominated top performing Gram Panchayats (GPs) based on data available on the Poshan Tracker Application, subject to a ceiling of 10% of the total GPs in each State/UT.

Eligibility conditions for nomination are as below:

(i) Anganwadi Centres (AWCs) functional for at least 21 days per month during the last quarter;

- (ii) A minimum of 50 registered beneficiaries per GP across all categories (Pregnant Women, Lactating Mothers and children aged 0–6 years);
- (iii) At least 80% AWCs with drinking water facilities;
- (iv) At least 70% AWCs with toilet facilities;
- (v) At least 90% growth measurement efficiency across all AWCs in the GP.

The Suposhit Gram Panchayat Incentive has a grant of Rs.1 lakh per GP to the top 1000 qualified GPs to utilize the incentive money for the following:

- (i) 25% to Anganwadi Workers & Helpers.
- (ii) 25% to GP for community mobilization & increasing beneficiary enrolment in AWCs.
- (iii) 50% for nutrition related activities at the AWCs including development of PoshanVatikas, value addition to Supplementary Nutrition Programme(SNP), etc

The assessment framework under the guidelines of Suposhit Gram Panchayat Abhiyaan is outcome-oriented and data-driven, using indicators in the Poshan Tracker Application. Assessment criterion for Measurable improvements are as follows:

- (i) Reduction in Severe Acute Malnutrition (SAM), Moderate Acute Malnutrition (MAM), severe stunting and severe underweight among children;
- (ii) Improved nutritional status of pregnant women and lactating mothers.
- (iii) Increased regularity in supplementary nutrition coverage for pregnant women, lactating mothers and children aged 6 months to 6 years;

- (iv) Improved infrastructure availability, including functional toilets, drinking water and electricity in Anganwadi Centres;
- (v) Enhanced efficiency of measurement for height and weight of the Anganwadi beneficiaries.

The guidelines for the awards were published with detailed methodology to ensure proper representation of the GPs which have done commendable work in reducing malnutrition. The significance of the Suposhit Gram Panchayat Abhiyaan extends far beyond mere recognition of achievements. It serves as a powerful catalyst for change, inspiring communities to embrace sustainable practices and innovative approaches in their fight against malnutrition through positive competition. The GPs which have achieved the set milestones as per the methodology and have also been reported by the respective States/UTs on Poshan Tracker, are entitled to get the award under the Abhiyaan. The award has not been declared yet.

Detailed guidelines are available at:

https://wcd.gov.in/documents/uploaded/1735534720_aP3UWRtx9R.pdf.

पीएमएफबीवाई दावों के निपटान में विलंब

1621. श्री श्यामकुमार दौलत बर्वे:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री फसल बीमा योजना के अंतर्गत पिछले तीन वर्षों के दौरान लंबित बीमा दावों वाले किसानों की संख्या कितनी है और इन दावों की कुल राशि का राज्यवार/संघ राज्यक्षेत्रवार ब्यौरा क्या है;

(ख) क्या बीमा कंपनियों द्वारा किसानों के दावों के निपटान में अत्यधिक विलंब किया जा रहा है, यदि हां, तो योजना के प्रावधानों के अनुसार दंडात्मक ब्याज सहित बीमा कंपनियों से वसूल की गई और किसानों को भुगतान की गई राशि का राज्यवार/संघ राज्यक्षेत्रवार ब्यौरा क्या है;

(ग) क्या सरकार का स्थानीय आपदा की सूचना देने के लिए निर्धारित 72 घंटे की समय सीमा को बढ़ाने और दावा प्रक्रिया को अधिक व्यावहारिक बनाने का विचार है; और

(घ) क्या फसल क्षति के पारदर्शी और सटीक आकलन को सुनिश्चित करने के लिए उपग्रह और ड्रोन प्रौद्योगिकी के उपयोग को अनिवार्य बनाने के लिए कोई समयबद्ध योजना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) प्रधानमंत्री फसल बीमा योजना (PMFBY) के अंतर्गत पिछले तीन वर्षों अर्थात् वर्ष 2022-23 से 2024-25 के दौरान दर्ज किए गए दावों, भुगतान किए गए दावों और लंबित दावों का राज्यवार संचयी ब्यौरा संलग्न **विवरण** में दिया गया है।

प्रधानमंत्री फसल बीमा योजना (PMFBY) के तहत स्वीकार्य दावों का अधिकांश हिस्सा बीमा कंपनियों द्वारा योजना के परिचालन दिशानिर्देशों के अनुसार निर्धारित समय सीमा के भीतर कर दिया जाता है। हालांकि, योजना के कार्यान्वयन के दौरान अतीत में दावों के भुगतान के संबंध में कुछ शिकायतें प्राप्त हुई हैं, जो मुख्य रूप से (क) राज्य सरकार द्वारा सब्सिडी के हिस्से के भुगतान में देरी (ख) बैंकों द्वारा बीमा प्रस्तावों को गलत/विलंब से प्रस्तुत करने के कारण दावों का भुगतान न होना/देरी से भुगतान होना या कम भुगतान होना (ग) उपज आंकड़ों में विसंगति और परिणामस्वरूप राज्य सरकार और बीमा कंपनियों के बीच विवाद आदि के कारण हैं। इन मुद्दों के कारण लंबित दावों का निपटारा योजना के प्रावधानों के अनुसार उनके समाधान के बाद किया जाता है।

(ग) वर्तमान में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(घ) कृषि एवं किसान कल्याण विभाग के अंतर्गत महालनोबिस राष्ट्रीय फसल पूर्वानुमान केंद्र (MNCFC) द्वारा संचालित विभिन्न पायलट अध्ययनों की सिफारिशों के आधार पर, वस्तुनिष्ठ

फसल क्षति एवं नुकसान आकलन और पारदर्शिता हेतु निम्नलिखित प्रौद्योगिकियों को योजना के अंतर्गत वर्ष 2023-24 से कार्यान्वित किया जा रहा है:

i. YES-TECH (प्रौद्योगिकी आधारित उपज आकलन प्रणाली) के तहत रिमोट सेंसिंग आधारित उपज आकलन की ओर क्रमिक रूप से अपनाना ताकि उपज आकलन के साथ-साथ उचित और सटीक फसल उपज अनुमान में सहायता मिल सके। यह पहल धान और गेहूं की फसलों के लिए खरीफ 2023 से शुरू की गई है, जिसमें उपज आकलन में YES-TECH से प्राप्त उपज आकलन को अनिवार्य रूप से 30% भारांश दिया जाएगा। खरीफ 2024 से सोयाबीन की फसल को इसमें शामिल किया गया है।

ii. WINDS (मौसम सूचना नेटवर्क और डेटा प्रणाली) के तहत ग्राम पंचायत और ब्लॉक स्तर पर अति-स्थानीय मौसम डेटा एकत्र करने के लिए मौजूदा नेटवर्क से 5 गुना अधिक स्वचालित मौसम स्टेशनों (AWS) और स्वचालित वर्षामापी यंत्र (एआरजी) का नेटवर्क स्थापित किया जाएगा। यह डेटा भारतीय मौसम विज्ञान विभाग (IMD) के समन्वय से अंतरप्रचालनीयता और डेटा साझाकरण के साथ एक राष्ट्रीय डेटाबेस में दर्ज किया जाएगा। WINDS न केवल YES-TECH के लिए डेटा प्रदान करता है, बल्कि सूखा और आपदा को प्रभावी प्रबंधन, सटीक मौसम पूर्वानुमान और बेहतर पैरामीट्रिक बीमा उत्पाद उपलब्ध कराने के लिए भी डेटा उपलब्ध कराता है।

विवरण

प्रधानमंत्री फसल बीमा योजना के अंतर्गत पिछले तीन वर्षों अर्थात् वर्ष 2022-23 से 2024-25 के दौरान दर्ज किए गए दावों, भुगतान किए गए दावों और लंबित दावों का राज्यवार संचयी ब्यौरा

राज्य/केंद्र शासित प्रदेश	दर्ज किए गए दावे	भुगतान किए गए दावे	लंबित दावे
	(रु. करोड़ में)		
अंडमान और निकोबार द्वीप	0.05	0.05	0.00

समूह			
आंध्र प्रदेश	3,793.60	751.94	3,041.66
असम	176.26	173.39	2.87
छत्तीसगढ़	1,394.06	1,392.68	1.37
गोवा	0.01	0.01	0.00
हरियाणा	3,190.63	3,149.98	40.65
हिमाचल प्रदेश	219.70	214.16	5.54
जम्मू एवं कश्मीर	69.78	67.56	2.22
झारखंड	27.28	-	27.28
कर्नाटक	8,630.78	8,564.92	65.86
केरल	357.38	346.68	10.70
मध्य प्रदेश	3,341.31	3,309.07	32.24
महाराष्ट्र	21,031.87	20,780.47	251.41
मणिपुर	5.45	5.29	0.16
मेघालय	24.23	24.01	0.21
ओडिशा	978.41	967.85	10.56
पुदुचेरी	11.32	9.71	1.61
राजस्थान	10,283.13	9,929.69	353.44
सिक्किम	0.02	0.01	0.01
तमिलनाडु	2,491.01	2,446.69	44.31
त्रिपुरा	4.57	4.46	0.11
उत्तर प्रदेश	1,920.85	1,882.33	38.53
उत्तराखंड	911.14	862.33	48.81
कुल	58,862.84	54,883.28	3,979.55

UREA DISTRIBUTION BY KRIBHCO AND IFFCO TO COOPERATIVES

1622. SHRI DUSHYANT SINGH:

Will the Minister of **COOPERATION** be pleased to state:

(a) the present mechanism for allocation and supply of urea to cooperative societies through KRIBHCO and IFFCO, including the criteria used for distribution across States and districts;

(b) the total quantity of urea supplied by KRIBHCO and IFFCO to Primary Agricultural Credit Societies (PACS), cooperative marketing societies and other cooperative institutions during the last three years, State and district-wise for the State of Rajasthan;

(c) the steps taken by the Government to ensure timely, adequate and uninterrupted availability of urea to farmers particularly those in aspirational and underserved districts such as Jhalawar–Baran, especially during peak sowing periods; and

(d) the measures being taken to strengthen the cooperative distribution network to ensure easy access to urea for small and marginal farmers?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) State-wise allocation of urea is made by the Department of Fertilizers, Ministry of Chemicals and Fertilizers, Government of India. The intra-State distribution of urea to cooperative societies, dealers and retailers is carried out in accordance with the fertilizer distribution policy of the respective State Government. Urea is allocated to the State on a monthly basis by the Department of Fertilizers. Upon receipt of the monthly allocation, the Department of Agriculture of respective State Government issues necessary instructions for onward distribution within the State.

(b) The district wise details of the total quantity of urea supplied by KRIBHCO and IFFCO to the State of Rajasthan during the last three years, is given in the

enclosed **Statement**. The distribution of fertilizers within the State is done by the respective State Government.

(c) Following measures are taken by the Government every season for ensuring timely and adequate availability of fertilizers across the States, including in aspirational and underserved districts such as Jhalawar–Baran:

i. Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DAandFW), in consultation with all the State Governments, assesses the state-wise and month-wise requirement of fertilizers.

ii. On the basis of requirement projected by DAandFW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.

iii. The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).

iv. Regular Weekly Video Conference is conducted jointly by DAandFW and D/o Fertilizers with State Agriculture Officials and corrective actions are taken to dispatch fertilizers as indicated by the State Governments.

(d) The Government is implementing several structural, digital, and financial measures to strengthen the cooperative distribution network and ensure that small and marginal farmers have easy access to urea:

- i) Fertilizer retail outlets, including PACS, are being transformed into Pradhan Mantri Kisan Samridhi Kendras (PMKSKs) to function as one-stop centres for fertilizers, seeds, pesticides, soil testing and advisory services; over 38,000 PACS are functioning as PMKSKs.
- ii) To streamline distribution and eliminate brand confusion, all subsidized fertilizers (Urea, DAP, NPK, and MOP) are now supplied under a single brand name, "**Bharat**," and a unified logo under the Pradhan Mantri Bhartiya Janurvarak Pariyojna (PMBJP).
- iii) Monitoring the flow of subsidized fertilizers through the Integrated Fertilizers Monitoring System (iFMS).
- iv) Cooperative Education Conferences and Empowerment Campaigns to enhance the operational efficiency of the network at the grassroots level.

STATEMENT

Details of the total quantity of urea supplied by KRIBHCO and IFFCO to the State of Rajasthan during the last three years

(in MT)

IFFCO					
Year Wise Urea Supply					
S.NO.	DISTRICT	2022-23	2023-24	2024-25	2025-26 (till 31-01-2026)
1	Ajmer	21,835	18,102	18,730	17,255
2	Alwar	17,118	15,412	15,677	25,492
3	Banswara	18,227	17,752	17,208	14,308
4	Baran	15,599	13,906	26,172	24,802

5	Barmer	10,361	11,553	11,995	12,718
6	Bharatpur	10,086	10,611	11,811	15,913
7	Bhilwara	22,210	21,035	30,265	30,357
8	Bikaner	33,094	35,596	39,046	22,705
9	Bundi	21,324	18,897	23,746	23,269
10	Chittorgarh	19,285	17,859	21,290	24,878
11	Churu	13,521	12,413	15,039	9,440
12	Dausa	7,354	5,138	8,281	7,259
13	Dhaulpur	4,847	4,987	8,383	7,001
14	Dungarpur	2,221	2,033	2,233	2,070
15	Ganganagar	36,612	39,711	33,480	28,388
16	Hanumangarh	24,585	21,084	19,683	25,230
17	Jaipur	24,543	19,522	19,839	25,817
18	Jaisalmer	6,154	7,175	5,014	5,227
19	Jalor	8,917	10,010	6,969	11,093
20	Jhalawar	11,062	9,816	13,600	15,878
21	Jhunjhunu	5,689	6,357	7,347	7,407
22	Jodhpur	14,851	17,522	21,330	19,108
23	Karauli	8,114	5,647	3,795	10,376
24	Kota	21,031	17,129	22,709	26,585
25	Nagaur	20,096	18,887	24,465	28,035
26	Pali	11,379	13,433	13,950	11,711
27	Pratapgarh	8,241	8,488	9,986	7,366
28	Rajsamand	5,151	6,019	6,379	6,770
29	Sawai Madhopur	13,547	9,106	14,047	13,735
30	Sikar	10,666	7,151	10,503	11,297
31	Sirohi	10,625	14,336	9,326	9,956
32	Tonk	13,687	8,395	8,912	14,187
33	Udaipur	8,923	6,376	5,992	7,646
	Grand Total	4,80,956	4,51,459	5,07,200	5,23,278

(in MT)

KRIBHCO			
Year Wise Urea Supply to RAJASTHAN			
District	Year		
	2023-24	2024-25	2025-26 UPto 31 January
Ajmer	1,183.590	2,116.035	2,873.700

Alwar	2,635.740	7,740.315	6,348.780
Banswara	1,088.955	1,114.650	198.000
Baran	3,440.520	2,585.250	972.000
Barmer	5,923.035	5,918.985	2,618.865
Bharatpur	2,900.340	1,322.235	129.600
Bhilwara	13,019.400	10,965.555	3,808.350
Bikaner	8,112.420	7,856.460	7,813.035
Bundi	9,120.465	9,036.135	5,168.250
Chittorgarh	9,060.750	6,958.395	4,680.450
Churu	5,433.930	3,852.405	3,623.085
Dausa	524.700	547.650	1,172.700
Dungarpur	801.450	803.025	114.075
Ganganagar	8,340.930	6,226.380	9,255.510
Hanumangarh	22,560.300	14,538.060	9,911.745
Jaipur	13,171.185	10,179.990	7,667.775
Jaisalmer	2,838.330	5,202.315	1,676.475
Jalore	2,886.570	3,841.695	3,755.970
Jhalawar	1,706.940	1,441.800	936.900
Jhunjhunu	1,081.350	472.950	374.850
Jodhpur	12,861.495	9,642.600	6,887.205
Karauli	66.375	-	-
KBSK-Suratgarh	1,487.700	1,365.570	1,996.155
Kota	9,342.270	9,002.835	6,599.070
Nagaur	6,883.830	7,633.710	6,035.940
Pali	455.850	1,992.150	1,994.850
Pratapgarh	1,386.000	1,968.525	868.050
Rajsamand	2,281.815	1,789.065	278.865
Sawai Madhopur	422.550	132.750	-
Sikar	1,406.115	2,172.600	1,512.900

Sirohi	367.650	2,848.725	1,918.350
Tonk	962.550	2,538.495	1,595.115
Udaipur	5,372.145	4,090.455	252.900
Grand Total	1,59,127.245	1,47,897.765	1,03,039.515

नशीले पदार्थों का सेवन एवं तस्करी

1623. श्री कुलदीप इंदौरा

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि राजस्थान के श्रीगंगानगर-हनुमानगढ़ संसदीय निर्वाचन क्षेत्र में युवाओं में नशीले पदार्थों के सेवन की तेजी से बढ़ती समस्या के साथ-साथ सीमापार से नशीले पदार्थों की तस्करी, प्रतिबंधित या प्रतिबंधित ड्रग्स जैसे प्रीगाबालिन (लिरिका), गैबापेंटिन, क्लोनाजेपाम, अल्प्रोजोलम (जनाक्स), एटिजोलम, डायजेपाम और ट्रामाडोल जैसे नशीले पदार्थों के सेवन में तेजी से वृद्धि हो रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार के पास इस संबंध में कोई आंकड़े उपलब्ध हैं;

(घ) सरकार द्वारा इन दवाओं की आसान उपलब्धता पर ध्यान देने, मेडिकल स्टोर्स पर कड़ा नियंत्रण सुनिश्चित करने, अवैध बिक्री को रोकने, कड़ी निगरानी रखने, सीमावर्ती क्षेत्रों में विशेष अभियान चलाने और युवाओं के लिए जागरूकता कार्यक्रम चलाने के लिए अब तक क्या कदम उठाए गए हैं; और

(ङ) क्या सरकार इस समस्या को रोकने के लिए उक्त संसदीय निर्वाचन क्षेत्र में इस समस्या को दूर करने के लिए कोई एकीकृत कार्ययोजना या विशेष अभियान शुरू करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय):

(क) से (ग) राजस्थान राज्य में, वर्ष 2023 से 2025 की अवधि के दौरान, विभिन्न मादक पदार्थ विधि प्रवर्तन एजेंसियों (डीएलईए) द्वारा स्वापक नियंत्रण ब्यूरो (एनसीबी) को रिपोर्ट किए गए फार्मास्युटिकल से संबंधित स्वापक औषधियों एवं मनःप्रभावी पदार्थों (एनडीपीएस) से जुड़े मामलों, जब्त की गई मात्रा और गिरफ्तार किए गए व्यक्तियों का ब्योरा निम्नानुसार है:

वर्ष	कुल जब्ती (किग्रा में)	कुल मामले	कुल गिरफ्तारियां
2023	249	367	437
2024	1,252	330	393
2025	187	268	339

स्रोत: एनसीबी

राजस्थान सरकार के गृह विभाग से प्राप्त सूचना अनुसार वर्ष 2023 से 2025 की अवधि के दौरान प्रतिबंधित दवाओं (फार्मास्यूटिकल्स) के दुरुपयोग के संबंध में दर्ज मामलों और गिरफ्तारियों की संख्या निम्नानुसार है:-

जिला	वर्ष	दर्ज मामलों की संख्या	गिरफ्तार व्यक्तियों की संख्या	जब्त किए गए नशीले पदार्थों का विवरण
श्रीगंगानगर	2023	16	16	14146 गोलियां/कैप्सूल
	2024	118	144	237231 गोलियां/कैप्सूल
	2025	136	161	708465 गोलियां/कैप्सूल
हनुमानगढ़	2023	10	24	18840 ट्रामाडोल, 7200 अल्प्रजोलम
	2024	11	16	8518 ट्रामाडोल, 1160 प्रीगेबलिन, 1310 अल्प्रजोलम
	2025	42	62	17717 ट्रामाडोल, 274655 प्रीगेबलिन

(घ) और (ड) राज्य सरकार द्वारा नियुक्त राज्य लाइसेंसिंग प्राधिकरणों (एसएलए) द्वारा लाइसेंस दिए जाने और निरीक्षण करने की प्रणाली के माध्यम से दवाओं की बिक्री और वितरण पर नियामक नियंत्रण किया जाता है। एसएलए को औषधि एवं प्रसाधन सामग्री अधिनियम, 1940 और नियम 1945 के नियामक प्रावधानों के उल्लंघन के मामले में कार्रवाई करने का अधिकार है। शेड्यूल 'एच' के अंतर्गत सूचीबद्ध दवाओं की बिक्री के लिए डॉक्टरों के पर्चे अनिवार्य हैं, जबकि शेड्यूल 'एच1' के अंतर्गत सूचीबद्ध दवाओं पर सख्त नियामक नियंत्रण लागू होते हैं, जिनमें इनके दुरुपयोग को रोकने और जन स्वास्थ्य जोखिम को कम करने के लिए डॉक्टर के पर्चे की बढ़ी हुई आवश्यकताएं, रिकॉर्डों के अनिवार्य रखरखाव और विशेष लेबलिंग के प्रावधान शामिल हैं। इसके अलावा, शेड्यूल 'एच' की दवाओं के लेबल पर यह चेतावनी अंकित होनी चाहिए: "केवल पंजीकृत चिकित्सक के पर्चे पर ही खुदरा बिक्री हेतु।" और शेड्यूल 'एच1' की दवाओं के लेबल पर लाल बॉक्स में यह चेतावनी अंकित होनी चाहिए: "शेड्यूल एच1 दवा - चेतावनी: चिकित्सकीय सलाह के बिना इस दवा का सेवन करना खतरनाक है। पंजीकृत चिकित्सक के पर्चे के बिना खुदरा बिक्री के लिए नहीं।" समय-समय पर दवाइयों की बिना पर्चे के बिक्री के संबंध में छिटपुट शिकायतें प्राप्त होती हैं, जिन्हें उचित कार्रवाई के लिए संबंधित राज्य लाइसेंसिंग प्राधिकरणों (एसएलए) को भेज दिया जाता है। सभी राज्य औषधि नियंत्रकों और अन्य स्टैकहोल्डरों को औषधि एवं प्रसाधन सामग्री अधिनियम तथा उसके अंतर्गत बनाए गए नियमों का कड़ाई से अनुपालन सुनिश्चित करने और जनता को दवाओं के दुरुपयोग के दुष्प्रभावों के बारे में जागरूक करने के लिए विभिन्न नोटिस/परामर्श/पत्र जारी किए गए हैं।

सरकार ने राजस्थान राज्य सहित, देश में, मादक पदार्थों की तस्करी को रोकने और उनकी मांग को कम करने के लिए कई कदम उठाए हैं, जिनमें से कुछ निम्नानुसार हैं:-

- (i) केंद्र और राज्य की एजेंसियों के बीच समन्वय स्थापित करने के लिए चार स्तरीय नार्को-समन्वय केंद्र (एनसीओआरडी) तंत्र का गठन किया गया है।

- (ii) सभी राज्यों/संघ राज्य क्षेत्रों में एंटी-नारकोटिक्स टास्क फोर्स (एएनटीएफ) की स्थापना की गई है, जो स्थानीय स्तर पर प्रवर्तन के लिए एनकॉर्ड सचिवालय के रूप में भी कार्य करती है।
- (iii) नशीले पदार्थों की जब्ती की महत्वपूर्ण जांचों की निगरानी के लिए केन्द्र और राज्य स्तर पर संयुक्त समन्वय समिति (जेसीसी) का गठन किया गया है।
- (iv) सीमा सुरक्षा बलों को स्वापक औषधि एवं मनःप्रभावी पदार्थ (एनडीपीएस) अधिनियम 1985 के तहत अंतरराष्ट्रीय सीमा पर मादक पदार्थों की अवैध तस्करी को रोकने के लिए तलाशी, जब्ती और गिरफ्तारी करने का अधिकार दिया गया है।
- (v) स्वापक नियंत्रण ब्यूरो, नौसेना, तटरक्षक बल, सीमा सुरक्षा बल, राज्य एएनटीएफ आदि जैसी अन्य एजेंसियों के साथ समन्वय करके मादक पदार्थों की तस्करी को नियंत्रित करने के लिए संयुक्त अभियान चलाता है।
- (vi) सीमा पार हवाई निगरानी/रेकी/सर्च/डोमिनेशन आदि के लिए ड्रोन आधारित क्षमताओं को संस्थागत रूप देना।
- (vii) अन्य देशों के साथ, नियमित रूप से, आसूचना का आदान-प्रदान किया जाता है और कंट्रोल्ड डिलीवरी (सीडी) ऑपरेशन चलाए जा रहे हैं।
- (viii) एनसीबी ने मादक पदार्थों की मांग को कम करने के लिए, मिशन स्पंदन शुरू किया है और जागरूकता तथा सामूहिक प्रयास के माध्यम से इनके दुरुपयोग और मनःप्रभावी पदार्थों की लत से निपटने के लिए 5 आध्यात्मिक संगठनों के साथ समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए गए हैं।
- (ix) पूरे देश में जागरूकता कार्यक्रम चलाए जाने के लिए गैर सरकारी संगठनों के सहयोग से नियमित रूप से रैलियां और नाटक आयोजित किए जाते हैं।
- (x) विशेष अवसरों पर, मोबाइल सेवा प्रदाताओं के माध्यम से मादक पदार्थों के प्रति जागरूकता से संबंधित एसएमएस अलर्ट भेजे जाते हैं।

- (xi) कॉल, एसएमएस, चैटबॉट, ईमेल या वेब के माध्यम से मादक पदार्थों से संबंधित मामलों की सूचना देने के लिए 24x7 टोल-फ्री हेल्पलाइन (1933) स्थापित की गई है।
- (xii) सामाजिक न्याय और अधिकारिता विभाग, एक केंद्र प्रायोजित योजना 'नेशनल एक्शन प्लान फार ड्रग डिमांड रिडक्शन' (एनएपीडीडीआर) को राजस्थान राज्य सहित पूरे देश में लागू कर रहा है, जिसके तहत अग्रलिखित उद्देश्यों हेतु वित्तीय सहायता प्रदान की जाती है:
 - (i) राज्य सरकारों/संघ राज्य क्षेत्रों प्रशासनों को निवारक शिक्षा और जागरूकता सृजन, क्षमता निर्माण के लिए, राज्यों/संघ राज्य क्षेत्रों द्वारा नशीली दवाओं की मांग में कमी लाने के लिए चलाए जाने वाले कार्यक्रमों आदि के लिए; (ii) गैर सरकारी संगठनों/स्वैच्छिक संगठनों को नशा मुक्ति केंद्रों (आईआरसीए), किशोरों में नशीली दवाओं के उपयोग की प्रारंभिक रोकथाम हेतु समुदाय आधारित पीयर लेड इंटरवेंशन (सीपीएलआई) के लिए, आउटरीच और ड्रॉप इन केंद्रों (ओडीआईसी) तथा जिला नशामुक्ति केंद्रों (डीडीएसी) के संचालन और रखरखाव के लिए; एवं (iii) सरकारी अस्पतालों को व्यसन उपचार सुविधाओं (एटीएफ) के लिए
- (xiii) राजस्थान राज्य के महानिदेशक, जयपुर के निर्देशानुसार, मादक पदार्थों और मनःप्रभावी पदार्थों के दुरुपयोग की रोकथाम के लिए श्रीगंगानगर और हनुमानगढ़ जिलों में मादक पदार्थ-रोधी बल चौकियां स्थापित की गई हैं।
- (xiv) राजस्थान पुलिस श्रीगंगानगर में मादक पदार्थों की तस्करी पर अंकुश लगाने के लिए व्हाट्सएप अभियानों, सेमिनारों, रैलियों, बैनरों, वॉल पेंटिंगों और नशामुक्ति की प्रतिज्ञा जैसे निरंतर जागरूकता कार्यक्रमों के माध्यम से “ऑपरेशन सीमा संकल्प” चला रही है। इसके साथ ही, जिला प्रशासन के “नशामुक्त श्रीगंगानगर” अभियान के अंतर्गत नशामुक्ति केंद्र और जागरूकता कार्यक्रम आदि चलाए जा रहे हैं। इसके अतिरिक्त, मादक पदार्थों के दुरुपयोग को रोकने के लिए, मादक पदार्थ नियंत्रण विभाग ने 641 मेडिकल स्टोर्स के लिए एक

पंजीकृत पोर्टल स्थापित किया है। हनुमानगढ़ जिला प्रशासन भी इसी तर्ज पर “नशामुक्त हनुमानगढ़” अभियान चला रहा है।

PLI-ACC SCHEME

1624. DR. HEMANT VISHNU SAVARA:

SHRI KOTA SRINIVASA POOJARY:

SUSHRI KANGNA RANAUT:

SHRI P. C. MOHAN:

SHRI P. P. CHAUDHARY:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether the Government has conducted any assessment of the manufacturing footprint of the Production Linked Incentives for Advanced Chemistry Cell (PLI-ACC) for Battery Storage including its linkage with major Electric Vehicle (EV) manufacturing clusters, if so, the details thereof, State-wise;

(b) the details of the capital investment made by the beneficiary firms in each State and the corresponding employment figures achieved against the projected targets, State and district-wise including Maharashtra and Palghar district, Karnataka and Bengaluru;

(c) the number of direct and indirect jobs created as a result of the PLI scheme for ACC particularly in the Pali Parliamentary Constituency;

(d) whether the PLI Scheme for ACC Battery Storage progressing as planned within its seven year implementation timeline;

(e) if so, the details of the selected companies from the first and second rounds of bidding made in setting up ACC manufacturing plants; and

(f) the extent to which the scheme has reduced the dependence of the country on imported battery cells for electric mobility and energy storage?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) to (c) and (e) The Ministry of Heavy Industries is administering the Production Linked Incentive (PLI) scheme on “National Programme on Advanced Chemistry Cell (ACC) Battery Storage”, approved in May 2021, with an outlay of ₹18,100 Crore for 50 GWh capacity.

Out of the total targeted capacity of 50 GWh, 40 GWh capacity has been awarded in two rounds to four beneficiary firms. The round-wise details of beneficiary firms along with their location, investment made, and employment generated are as under:

Bidding Round	Current project/ Company Name	Capacity (in GWh)	Location	Investment*	Direct Employment
Round 1	ACC Energy Storage Pvt. Ltd.	5	Dharwad, Karnataka	262	184
	Ola Cell Technologies Pvt. Ltd	20	Krishnagiri, Tamil Nadu	1,503	634
	Reliance New Energy Battery Storage Ltd.	5	Jamnagar, Gujarat	793	241
Round 2	Reliance New Energy Battery Ltd.	10		679	59
TOTAL		40		3,237	1,118

* As reported by beneficiary firms, as on 31.12.2025.

One of the beneficiary firm i.e. M/s Ola Cell Technologies Pvt. Ltd., has established a Giga-Scale ACC manufacturing plant with an installed capacity of 1 GWh. Since March 2024, the firm has commenced pilot production and is presently working toward stabilizing operations for full-scale commercial production.

The PLI ACC scheme, being a national programme, does not define or mandate particular locations for setting up cell manufacturing units. Beneficiary firms can choose their preferred locations based on strategic business needs, infrastructure and resource availability, ensuring flexibility in establishing facilities across India.

(d) The progress under the PLI ACC scheme has been delayed because beneficiary firms are facing several operational and implementation-related challenges, which are as follows:

1. Unavailability of technology.
2. Skilled manpower gap.
3. Import of critical equipment and machineries.
4. Non-availability of upstream components.

(f) The PLI ACC scheme is designed to build indigenous manufacturing capacity to reduce the dependency on imported ACCs. However, at present, the domestic demand continues to be met largely through imports.

The scheme has acted as a catalyst for Indian cell manufacturers to setup cell manufacturing units. Besides the PLI ACC scheme applicants, at

least 10 manufacturers have announced a cumulative capacity of about 178 GWh in the country.

EXPANSION OF HEAVY INDUSTRY

1625. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Ministry has undertaken any studies on employment generation through heavy industry expansion in western Rajasthan;
- (b) if so, the findings thereof; and
- (c) whether similar assessments have been conducted in other industrially emerging regions of the country, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

- (a) Since Industry is a State Subject as per the Seventh Schedule to the Constitution of India, the Ministry of Heavy Industry (MHI) does not maintain any centralized data relating to generation of new employment through expansion of heavy industry in any part of the country including western Rajasthan.
- (b) and (c) Does not arise.

AI-DRIVEN GOVERNANCE PLATFORM

1626. SHRI PRATAP CHANDRA SARANGI:

SHRI ANURAG SHARMA:

DR. VINOD KUMAR BIND:
SHRI SUKHJINDER SINGH RANDHAWA:
SHRI KOTA SRINIVASA POOJARY:
SHRI BALABHADRA MAJHI:
CAPTAIN BRIJESH CHOWTA:
SHRI P. C. MOHAN:
SHRI RADHESHYAM RATHIYA:
SHRI PARBHUBHAI NAGARBHAI VASAVA:
DR. NISHIKANT DUBEY:
SHRI SURESH KUMAR KASHYAP:
SHRI BUNTY VIVEK SAHU:
SHRI CHANDRA PRAKASH JOSHI:
SHRI KHAGEN MURMU:
SHRI PRAVEEN PATEL:
SHRI NALIN SOREN:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) the key features of the AI-driven governance platform “SabhaSaar”;
- (b) the number of Gram Panchayats across the country and the details of Karnataka and district-wise details of Dakshina Kannada and Nabarangpur Lok Sabha constituency of Odisha, Himachal Pradesh including Shimla parliamentary constituencies, State-wise;
- (c) the steps taken to improve the accuracy of AI-based transcription of Gram Sabha proceeding including Kannada and other regional languages;
- (d) whether microphones, cameras and other recording equipments are being provided to Gram Panchayats in the Country particularly in Himachal Pradesh under the said initiative, if so, the details thereof;

- (e) whether secure digital and cyber-security mechanisms have been put in place for the longterm storage and preservation of records of Panchayat and Gram Sabha meetings, if so, the details thereof; and
- (f) the manner in which the Ministry is ensuring that all data generated through SabhaSaar relating to grassroots governance remains strictly within Government systems and servers and is not shared with any private or third-party entities including Himachal Pradesh?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) The Ministry of Panchayati Raj launched SabhaSaar, an AI-enabled voice-to-text meeting summarisation tool, on 14th August 2025. The SabhaSaar platform enables structured capture and summarisation of Gram Sabha proceedings and supports monitoring of key parameters such as frequency/ type of Gram Sabha meetings and participation. SabhaSaar has been made available to all States/UTs, and Gram Panchayats are progressively adopting it for routine Gram Sabha and Panchayat meetings. As on 04.02.2026, a total of 1,15,115 Gram Panchayats have used the SabhaSaar tool for automated meeting summarisation across States/UTs. State wise adoption status of SabhaSaar is given in the enclosed **Statement-I**. District Panchayat-wise data of Dakshina Kannada (Karnataka), Nabarangpur (Odisha) and Shimla (Himachal Pradesh) Parliamentary Constituencies, are given in the enclosed **Statement-II**.

(c) The Ministry has taken multiple steps to improve the accuracy of AI-based transcription of Gram Sabha proceedings, including in Kannada and other regional languages. SabhaSaar uses the Automatic Speech Recognition (ASR) service provided by BHASHINI for voice-to-text transcription. Further, the platform allows Panchayat functionaries to review, validate and edit the draft minutes prior to final acceptance.

(d) The SabhaSaar tool transcribes audio/ video input acquired through readily available devices such as mobile phone, camera etc. The Ministry encourages the use of appropriate audio-visual recording arrangements to enhance the quality and accuracy of AI-based transcription. Further, Standard Operating Procedures, user guidelines and training sessions have been issued by the Ministry, along with a dedicated SOP for recording Gram Sabha proceedings covering infrastructure requirements and procurement under Finance Commission grants.

(e) and (f) The AI model used in SabhaSaar operates on AI and cloud infrastructure provisioned through the IndiaAI Compute Portal under the IndiaAI Mission of MeitY. Data is processed within the Government framework and is not shared with any external third-party service provider. The IndiaAI Mission under MeitY serves as the nodal agency for governance of the underlying AI infrastructure and the data generated, thereof. All matters pertaining to data privacy and storage are regulated as per the extant rules namely Digital Personal Data Protection (DPDP) issued vide the Gazette of India No. CG-DL-E-14112025-267650, Part II—Section 3—Sub-section (i),

dated 13th November 2025. However, it is to mention that SabhaSaar facilitates recording and documentation of proceedings of Gram Sabha meetings, which are public forums, and the platform is used solely to support accurate and transparent documentation of such proceedings.

STATEMENT-I

State wise adoption status of SabhaSaar

S.No	State Name	Total GPs and Equivalents	No of GPs and Equivalents with MoM Generated	Percentage of GPs and Equivalents with MoM Generated
1	Tamil Nadu	12482	12451	99.75 %
2	Odisha	6794	6751	99.37 %
3	The Dadra And Nagar Haveli And Daman And Diu	42	41	97.62 %
4	Ladakh	193	182	94.3 %
5	Tripura	1194	1086	90.95 %
6	Jharkhand	4345	3468	79.82 %
7	Bihar	8054	6385	79.28 %
8	Chhattisgarh	11688	8864	75.84 %
9	Andhra Pradesh	13327	9353	70.18 %
10	Uttarakhand	7801	5245	67.23 %
11	Uttar Pradesh	57695	32784	56.82 %
12	Kerala	941	528	56.11 %
13	Karnataka	5949	3045	51.19 %
14	Haryana	6227	3101	49.8 %
15	Jammu And Kashmir	4291	1553	36.19 %
16	Andaman And Nicobar Islands	70	20	28.57 %
17	Rajasthan	11206	3132	27.95 %
18	Gujarat	14611	3415	23.37 %
19	Maharashtra	27964	6529	23.35 %

20	Telangana	12849	2283	17.77 %
21	Madhya Pradesh	23011	3100	13.47 %
22	Himachal Pradesh	3615	376	10.4 %
23	Punjab	13236	1175	8.88 %
24	Goa	191	12	6.28 %
25	Arunachal Pradesh	2108	91	4.32 %
26	West Bengal	3339	62	1.86 %
27	Mizoram	855	12	1.4 %
28	Nagaland	1312	15	1.14 %
29	Assam	2664	27	1.01 %
30	Manipur	3175	28	0.88 %
31	Sikkim	199	1	0.5 %
32	Lakshadweep	10	0	0 %
33	Meghalaya	6859	0	0 %
34	Puducherry	108	0	0 %
	Total	268599	115115	42.86%

Data as on 04th February 2026

STATEMENT-II

**District Panchayat-wise data of Dakshina Kannada (Karnataka),
Nabarangpur (Odisha) and Shimla (Himachal Pradesh) Parliamentary
Constituencies**

S.No	State Name	Parliamentary Constituencies	District Panchayat	Total GPs and Equivalents	No of GPs and Equivalents with MoM Generated	Percentage of GPs and Equivalents with MoM Generated
1	Karnataka	Dakshina Kannada	Dakshin Kannada	223	138	62%
2	Odisha	Nabarangpur	Nabarangpur	189	189	100%
			Malkangiri	111	111	100%
			Koraput	240	240	100%
3	Himachal Pradesh	Shimla	Sirmaur	259	7	3%
			Solan	240	47	20%
			Shimla	412	11	3%

STATE ANIMAL WELFARE BOARDS**1627. SHRI G. LAKSHMINARAYANA:****SHRI TANGELLA UDAY SRINIVAS:****SHRI APPALANAIDU KALISETTI:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the total number of State Animal Welfare Boards (SAWBs) established across the country, State/UT-wise;
- (b) the current functional status of each SAWB, indicating whether fully operational, partially functional or inactive, State-wise;
- (c) the sanctioned strength of officials and staff, number in position and number of vacancies in each SAWB, State/UT-wise;
- (d) the number of pet shops and dog breeders registered by these Boards, year-wise since inception of scheme, year and State-wise;
- (e) the number of reports submitted by each SAWB to the Ministry and the details thereof;
- (f) the number of meetings held, frequency of meetings and details of the most recent meeting, including key decisions taken in this regard;
- (g) whether there are any reported challenges in operationalising SAWBs and if so, the details thereof; State/UT-wise; and
- (h) the steps taken or proposed to be taken by the Government to strengthen SAWBs, including budgetary support, capacity building and monitoring mechanisms?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) 35 States and UTs across the Country except the UT of Lakshadweep have formed the State Animal Welfare Boards in compliance of the order of the Hon'ble Supreme Court of India.

(b) The State-wise details of current functional status of each SAWB, indicating whether fully operational, partially functioning or inactive, is given in the enclosed **Statement**.

(c) State Animal Welfare Boards (SAWBs) have been constituted by the respective State Governments/Union Territory Administrations in compliance with the directions of the Hon'ble Supreme Court of India in W.P.(C) No.440 of 2000 dated 6.8.2008 and in W.P(C) No.881 of 2014 dated 13.7.2015, to effectively implement animal welfare laws and policies. The manpower engaged by the various State Government as per the need, is not maintained.

(d) There is no separate scheme for registration of pet shops and dog breeders. However, the Central Government has notified the Prevention of Cruelty to Animals (Dog Breeding and Marketing) Rules, 2017 and the Prevention of Cruelty to Animals (Pet Shop) Rules, 2018, under which the State Animal Welfare Boards are authorized to register pet shops and dog breeders operating within their respective States/Union Territories. The details of number of pet shops and dog breeders registered by the SAWBs are maintained by the respective States/Union Territories.

(e) and (f) At present, there is no statutory or legal provision mandating the State Animal Welfare Boards (SAWBs) to submit reports and reporting of meetings to the Animal Welfare Board of India (AWBI) or to the Ministry.

(g) No such information received.

(h) The Department of Animal Husbandry and Dairying and Animal Welfare Board of India (AWBI) has held regular meetings with the officials of the State Animal Welfare Boards to review animal welfare issues, to strengthen the implementation of the provisions of the Prevention of Cruelty to Animals Act, 1960 and the Rules made thereunder, and to ensure prevention of unnecessary pain or suffering to animals.

However, there is no provision for budgetary support to the State Board. The State Board are working independently and the necessary budgetary arrangements are made by the State Government for their functioning.

STATEMENT

Details of current functional status of each SAWB

S. No	State	Fully Operational	Partially functional	Inactive
1	Andaman and Nicobar Islands		Yes	
2	Assam		Yes	
3	Andhra Pradesh	Yes		
4	Arunachal Pradesh			Yes
5	Bihar	Yes		
6	Chandigarh		Yes	

7	Chhattisgarh		Yes	
8	Dadra and Nagar Haveli (Diu and Daman)			Yes
9	Goa	Yes		
10	Gujarat	Yes		
11	Himachal Pradesh		Yes	
12	Haryana		Yes	
13	Jharkhand			Yes
14	Jammu and Kashmir	Yes		
15	Kerala	Yes		
16	Karnataka	Yes		
17	Maharashtra	Yes		
18	Meghalaya		Yes	
19	Mizoram		Yes	
20	Madhya Pradesh	Yes		
21	Manipur			Yes
22	Delhi	Yes		
23	Nagaland			Yes
24	Odisha	Yes		
25	Punjab	Yes		
26	Puducherry			Yes
27	Rajasthan	Yes		
28	Sikkim			Yes
29	Tamil Nadu	Yes		
30	Telangana	Yes		
31	Tripura	Yes		
32	Uttarakhand	Yes		
33	Uttar Pradesh		Yes	
34	West Bengal		Yes	
35	Ladakh		Yes	
36	Lakshadweep			Yes

निर्यात-आयात की स्थिति

1628. श्रीमती गनीबेन नागाजी ठाकोर:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में निर्यात-आयात और औद्योगिक विकास की वर्तमान स्थिति का आकलन किया है;

(ख) यदि हां, तो इसके मुख्य परिणाम क्या निकले;

(ग) क्या सरकार 'मेक इन इंडिया' और 'आत्मनिर्भर भारत' पहल के अंतर्गत घरेलू उद्योगों को बढ़ावा दे रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) इस संबंध में अब तक क्या कदम उठाए गए हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) से (घ) सरकार देश में निर्यात और आयात का रिकार्ड रखती है। निर्यात और आयात का विवरण <https://niryat.gov.in/> पर उपलब्ध है।

इसके अतिरिक्त, मेक इन इंडिया पहल की शुरुआत 25 सितम्बर 2014 को निवेश को सरल बनाने, नवाचार को बढ़ावा देने, सर्वोत्तम श्रेणी का ढांचा बनाने और भारत को विनिर्माण, डिजाइन और नवाचार का केन्द्र बनाने के लिए की गई थी। वर्तमान में, मेक इन इंडिया 2.0 में 15 विनिर्माण क्षेत्रों सहित 27 क्षेत्रों पर ध्यान केन्द्रित किया गया है, जिसे विभिन्न मंत्रालयों तथा विभागों और राज्य सरकारों द्वारा लागू किया गया है। मेक इन इंडिया 2.0 के अंतर्गत शामिल क्षेत्रों की सूची संलग्न **विवरण** में दी गई है।

इसके अतिरिक्त, भारत सरकार आत्मनिर्भर भारत, राष्ट्रीय अवसंरचना पाइपलाइन (एनआइपी), राष्ट्रीय मुद्राकरण पाइपलाइन (एनएमपी), इंडिया इंडस्ट्रीयल लैंड बैंक (आइआइएलबी), इंडस्ट्रियल पार्क रेटिंग सिस्टम (आइपीआरएस) के माध्यम से विनिर्माण को प्रोत्साहन देती है और विनिर्माण को बढ़ावा देने हेतु नेशनल सिंगल विंडो सिस्टम

(एनएसडब्ल्यूएस) की शुरुआत की। केन्द्रीय बजट 2025-26 में 100 करोड़ रुपये की अग्रिम राशि के साथ राष्ट्रीय विनिर्माण मिशन (एनएमएम) की घोषणा की गई, जो मेक इन इंडिया का भाग है। यह व्यापार में सुगमता लाने, भविष्य के लिए तैयार कार्यबल, गतिशील एमएसएमई, तकनीकी पंहुच और गुणवत्ता उत्पादों पर केन्द्रित है। इन उपायों ने साथ में चल रही स्कीमों के साथ घरेलू और विदेशी निवेश को बढ़ाया है।

केन्द्र सरकार के सभी मंत्रालयों/विभागों और विभिन्न राज्य सरकारों द्वारा मेक इन इंडिया पहल के तहत कार्य-कलाप किए जा रहे हैं। मंत्रालयों द्वारा संचालित क्षेत्रों के लिए कार्य योजनाओं, कार्यक्रमों, स्कीमों और नीतियों का निर्माण मंत्रालयों द्वारा ही किया जाता है, जबकि आकर्षक निवेश हेतु राज्यों की अपनी स्कीमों में भी हैं।

भारत को 'आत्मनिर्भर' बनाने को ध्यान में रखते हुए सरकार द्वारा उठाए गए महत्वपूर्ण कदमों में से एक, भारत की विनिर्माण क्षमताओं और निर्यात को बढ़ाने के लिए 1.97 लाख करोड़ रुपये के परिव्यय के साथ 14 प्रमुख क्षेत्रों के लिए उत्पादन-लिंकड प्रोत्साहन (पीएलआइ) स्कीमों की घोषणा की गई है। पीएलआइ स्कीमों की घोषणा के साथ, अगले पांच और उससे अधिक वर्षों में उत्पादन, कौशल, रोजगार, आर्थिक विकास और निर्यात में महत्वपूर्ण सुधार की संभावना है। अब तक देश भर में 14 क्षेत्रों में 806 आवेदन स्वीकृत किए गए हैं।

विवरण

मेक इन इंडिया 2.0 के अंतर्गत शामिल क्षेत्रों की सूची

विनिर्माण क्षेत्र

- I. अंतरिक्ष और रक्षा
- II. ऑटोमोटिव और ऑटो कम्पोनेंट
- III. फार्मास्यूटिकल्स और चिकित्सा उपकरण
- IV. बायो-टेक्नोलॉजी

- V. पूंजीगत माल
- VI. वस्त्र और परिधान
- VII. रसायन और पेट्रो रसायन
- VIII. इलेक्ट्रानिक्स सिस्टम डिज़ाइन और विनिर्माण (इएसडीएम)
- IX. चमड़ा और जूते
- X. खाद्य प्रसंस्करण
- XI. रत्न और आभूषण
- XII. नौपरिवहन
- XIII. रेल
- XIV. निर्माण
- XV. नवीन और नवीकरणीय ऊर्जा

सेवा क्षेत्र

- i. सूचना प्रौद्योगिकी एवं सूचना प्रौद्योगिकी सक्षम सेवाएं (आइटी एंड आटीईएस)
- ii. पर्यटन और आतिथ्य सेवाएं
- iii. चिकित्सा मूल्य मात्रा
- iv. परिवहन और लॉजिस्टिक सेवाएं
- v. लेखा और वित्त सेवाएं
- vi. दृश्य श्रव्य सेवाएं
- vii. कानूनी सेवाएं
- viii. संचार सेवाएं
- ix. निर्माण और संबंधित इंजीनियरिंग सेवाएं
- x. पर्यावरण सेवाएं

xi. वित्तीय सेवाएं

xii. शिक्षा सेवाएं

NATIONAL LIVESTOCK MISSION

1629. SHRI P. P. CHAUDHARY:
SHRIMATI MALA RAJYALAXMI SHAH:
SHRI KOTA SRINIVASA POOJARY:
SHRI TAPIR GAO:
SHRI VISHWESHWAR HEGDE KAGERI:
SHRIMATI HIMADRI SINGH:
SHRI JUGAL KISHORE:
SHRI NABA CHARAN MAJHI:
SHRI BIBHU PRASAD TARAI:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the manner by which the National Livestock Mission (NLM) create new livelihood opportunities in arid and hilly regions of Rajasthan and particularly in Pali Parliamentary Constituency;
- (b) the objective of including camels, horses and donkeys first time under the NLM;
- (c) the number of women-led Self Help Groups (SHGs) out of the existing beneficiaries;
- (d) the average time taken for entrepreneurs to receive the central subsidy;
- (e) the steps taken by the Government to ensure banks provide the credit without collateral-related issues;

- (f) the total number of farmers, particularly small and marginal farmers, who have benefited under the NLM during the last three years, particularly in Rajasthan; and
- (g) the steps being taken by the Government to increase livestock insurance coverage from the current level of about 0.98% towards the target of 5%?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Under the National Livestock Mission (NLM) Scheme, NLM-Entrepreneurship Development Programme (NLM-EDP) is a key component which helps to generate new livelihood opportunity across the country including arid and hilly regions of Rajasthan. Under NLM-EDP, 50% capital subsidy up to Rs.50.00 lakh is provided to individuals, Farmer Producer Organizations (FPOs), Self-Help Groups (SHGs), Joint Liability Groups (JLGs), Farmer Cooperative Organizations (FCOs) and Section 8 companies to support establishment of rural poultry breeding farms, sheep/goat, pig, camel, horse, donkey breeding farms, as well as fodder value-addition units such as hay, silage, Total Mixed Ration (TMR), fodder blocks and fodder seed processing, grading and storage units. The entire scheme is fully end to end digitized through nlm.udyamimitra.in. For Rajasthan State and Pali district, following projects have been approved.

Rajasthan State Profile

SI No	Approved Projects	Total Project Cost (Rs. in Cr)	Approved subsidy (Rs. In Cr)	No. of applicants received 1st instalment	1st Instalment Amount released (Rs. In Cr)	No. of applicants received 2nd instalment	2nd Instalment Amount released (Rs. In Cr)	Total released Subsidy (Rs. In Cr)
1	170	89.65	38.73	136	16.56	23	2.90	19.46

Pali District Profile

S. No.	No. of approved Projects	Category	Project Cost (Cr)	Approved Subsidy (Cr)	No. of 1 st Installment Released	Amount of 1 st Installment released (Cr)	No. of 2 nd Installment Released	Amount of 2 nd Installment released (Cr)	Total Subsidy Released
1	1	Goat	0.20	0.10	1	0.05	0	0	0.05

(b) The Department of Animal Husbandry and Dairying (DAHD), GoI has included the camel, horse and donkey under the NLM scheme in order to bring these animals from unorganized farming sector into the organized sector, while promoting entrepreneurship in the fields of equine, donkey and camel rearing for sustainable breed improvement and popularizing various indigenous breeds.

(c) A total of 858 projects led by women have been approved under the NLM-EDP. Out of these, 2 projects are from Joint Liability Groups and 1 project is women led Self Help Group (SHG) in the Raisen district of Madhya Pradesh, while the remaining projects are attributed to individual women entrepreneurs.

(d) The NLM-EDP subsidy disbursement process involves multiple stages of scrutiny at the State Government, banks and Central levels. The beneficiary is eligible to get the first and the second installment of subsidy when the beneficiary comply all the norms and submit requisite documents as per guidelines.

(e) Under NLM-Entrepreneurship Development Programme (NLM-EDP) sanction and disbursal of loans is undertaken by banks and other lending institutions as per their internal guidelines. It is the prerogative of the bank to evaluate each loan application based on parameters such as the applicant's CIBIL score, creditworthiness, collateral security, repayment capacity, and other due diligence measures.

(f) Total No of farmers benefitted under NLM-Entrepreneurship Development Programme (NLM-EDP) in last three year is 60872, while in Rajasthan the total farmer benefitted is 1158.

(g)The DAHD, GoI is implementing the Livestock Insurance initiative under the Centrally Sponsored National Livestock Mission (NLM) across all districts of the country. In order to increase coverage, the DAHD, GoI has increased subsidy benefits from 5 cattle unit to 10 cattle units per household for all animals except pigs and rabbits, where the limit is 5 cattle units (with 1 cattle unit equaling 10 small animals). To improve affordability, the farmer's share of the insurance premium has been simplified and reduced from the earlier 20 to 50% range to a uniform 15%. The remaining 85% of the premium is jointly funded by the Centre and States in a 60:40 ratio for most states, and 90:10 for

the Himalayan and North-Eastern regions. Over the past five years, Rs.161.07Cr.has been released under the scheme, insuring a total of 60.80 lakh animals.

NAMO DRONE DIDI SCHEME

1630. SHRIMATI MALA RAJYALAXMI SHAH:

SHRIMATI SMITA UDAY WAGH:

SHRI G. M. HARISH BALAYOGI:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRI JAGDAMBIKA PAL:

SHRI DULU MAHATO:

SHRI VISHWESHWAR HEGDE KAGERI:

DR. NISHIKANT DUBEY:

SHRI ANUP SANJAY DHOTRE:

SHRI PARBHUBHAI NAGARBHAI VASAVA:

SHRI CHANDRA PRAKASH JOSHI:

DR. RAJESH MISHRA:

SHRI ANURAG SINGH THAKUR:

SHRI MUKESH RAJPUT:

SHRIMATI SANJNA JATAV:

SHRI KALI CHARAN SINGH:

SHRI PRATAP CHANDRA SARANGI:

DR. VINOD KUMAR BIND:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the total number of agricultural drones distributed to Women Self-Help Groups (SHGs) under the Namu Drone Didi Scheme in the country as of January 2026 State and district-wise including Maharashtra, Uttar

Pradesh and Andhra Pradesh especially Dahod and Konaseema districts;

- (b) the number of women beneficiaries who have been officially transitioned into the “Lakhpati Didi” category through income earned from drone rental and spraying services during 2024–25

including Jalgaon Lok Sabha Constituency, State and district-wise including Maharashtra, Uttar Pradesh and Andhra Pradesh especially Dahod and Konaseema districts;

- (c) the number of women who have completed the mandatory fifteen days Drone Pilot Training and five days Drone Assistant Training during the current financial year, State and district-wise including Maharashtra, Uttar Pradesh and Andhra Pradesh especially Dahod and Konaseema districts;

- (d) the number of women who have been imparted the said trainings along with the number of women who have obtained authorized license, State-wise including Bharatpur Lok Sabha Constituency;

- (e) the success rate of trained women in obtaining Directorate General of Civil Aviation (DGCA) authorised drone pilot licenses and the reasons for any shortfall, State-wise including Maharashtra, Uttar Pradesh and Andhra Pradesh especially Dahod and Konaseema districts; and

- (f) the support mechanisms in place to ensure sustainable livelihoods, maintenance support and assured demand for drone services post training?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS
(DR. CHANDRA SEKHAR PEMMASANI):**

(a)The Government has approved 'Namo Drone Didi' as Central Sector Scheme for providing drones to the Women Self Help Groups (SHGs) with an outlay of Rs. 1261 Crores for the period from 2023-24 to 2025-26.

Lead Fertilizer Companies (LFCs) have distributed 1094 drones to drone didis of SHGs in 2023-24. Out of these 1094 drones, 500 drones have been distributed under the Namo Drone Didi Scheme for providing rental services to the farmers for spraying Nano fertilizers. The details of State-wise distribution of 1094 drones including Maharashtra, Uttar Pradesh and Andhra Pradesh State is given at Statement-I. The district-wise information of drone didis in the States of Maharashtra, Uttar Pradesh and Andhra Pradesh is given at Statement-II, III and IV respectively.

(b)There is no study or assessment has been conducted to ascertain the number of women beneficiaries who have been officially transitioned into the "Lakhpati Didi" category specifically through income earned from drone rental and spraying services under the Namo Drone Didi Scheme during 2024–25.

(c) and (d) The drone didis provided with the drones have been trained as drone pilots at various Remote Pilot Training Organizations (RPTOs) authorized by Directorate General of Civil Aviation (DGCA). All these drone didis have secured the drone pilot licences. The State and district-wise details

of drone didis in the States of Maharashtra, Uttar Pradesh and Andhra Pradesh is given in the enclosed **Statement-I, II, III and IV** respectively.

(e) Agricultural Development and Rural Transformation Centre (ADRTC), Bangalore have carried out a study on economics and business viability of drone operations on the 500 drones provided by LFCs under Namo Drone Didi scheme. The study indicates that the SHGs earlier were primarily engaged in agriculture and allied activities and the drones provided to them has expanded their niche to modern agricultural practices through drone technology, enhancing their efficiency and productivity. Overall, the adoption of drones has diversified SHG activities, improved agricultural practices, and increased income opportunities for women in rural communities.

(f) The Committee at State level with members drawn from Department of Agriculture/Agricultural Engineering of the State, Rural Development, State Mission Directorate of DAY-NRLM, State Cooperative Department, Lead Banks/ National Bank for Agriculture and Rural Development (NABARD), representatives of LFC nominated for the State, Indian Council of Agricultural Research (ICAR)/State Agricultural Universities (SAUs)/Krishi Vigyan Kendras (KVKs) is responsible for selection of appropriate clusters for drone usage, selection of the progressive women SHGs under DAY - NRLM in the States in the identified clusters for providing drones, selection of members of the women SHGs for drone pilot and drone assistant training, assessment of district-wise drone usage, identification of existing gap, availability and future requirements

of drone usage, providing/ensuring business to selected Women SHGs in coordination with the LFCs and Pesticide companies etc.

STATEMENT-I

State -wise details of drone didis

S. No	State Name	No. of SHGs provided with the Drones by LFCs and No. of members of Women SHGs trained as drone pilot
1.	Andhra Pradesh	108
2.	Assam	28
3.	Bihar	32
4.	Chhattisgarh	15
5.	Goa	1
6.	Gujarat	58
7.	Haryana	102
8.	Himachal Pradesh	4
9.	Jammu and Kashmir	2
10.	Jharkhand	15
11.	Karnataka	145
12.	Kerala	51
13.	Madhya Pradesh	89
14.	Maharashtra	60
15.	Odisha	16
16.	Punjab	57
17.	Rajasthan	40
18.	Tamil Nadu	44

19.	Telangana	81
20.	Uttar Pradesh	128
21.	Uttarakhand	3
22.	West Bengal	15
Total		1094

STATEMENT-II

District-wise details of drone didis in the State of Maharashtra

S. No.	Name of District of Maharashtra State	No. of SHGs provided with the Drones by LFCs and No. of members of Women SHGs trained as drone pilot
1.	Ahmednagar	6
2.	Akola	2
3.	Amravati	1
4.	Beed	3
5.	Bhandara	1
6.	Buldhana	1
7.	Chandrapur	1
8.	Chatrapati Sambhaji Nagar	1
9.	Dharashiv	1
10.	Dhule	2
11.	Gadchiroli	1
12.	Hingoli	1
13.	Jalgaon	1
14.	Jalna	2
15.	Kolhapur	5

16.	Latur	1
17.	Nandurbar	1
18.	Nashik	4
19.	Osmanabad	2
20.	Palghar	1
21.	Parbhani	2
22.	Pune	5
23.	Raigad	1
24.	Sangli	4
25.	Satara	3
26.	Sindhudurg	1
27.	Solapur	4
28.	Wardha	1
29.	Washim	1
	Total	60

STATEMENT-III

District-wise details of drone didis in the State of Uttar Pradesh

S. No.	Name of District	No. of SHGs provided with the Drones by LFCs and No. of members of Women SHGs trained as drone pilot
1.	Agra	4
2.	Aligarh	2
3.	Ambedkar Nagar	2
4.	Amethi	4
5.	Ayodhya	6

6.	Badaun	1
7.	Balia	2
8.	Barabanki	5
9.	Bareilly	4
10.	Basti	1
11.	Bijnore	1
12.	Bulandshahr	2
13.	Chandauli	1
14.	Deoria	2
15.	Etah	2
16.	Gonda	2
17.	Gorakhpur	8
18.	Hardoi	3
19.	Hathras	1
20.	Jalaun	1
21.	Jaunpur	5
22.	Jhansi	3
23.	Kanpur Nagar	1
24.	Kushinagar	2
25.	Lakhimpur Kheri	3
26.	Maharajganj	2
27.	Mahoba	1
28.	Mainpuri	4
29.	Meerut	3
30.	Moradabad	4
31.	Pratapgarh	3
32.	Prayagraj	16
33.	Raebareilly	3
34.	Sant Kabeer Nagar	2

35.	Shahjahanpur	4
36.	Sitapur	4
37.	Sonbhadra	1
38.	Sultanpur	2
39.	Unnao	2
40.	Varanasi	9
	Total	128

STATEMENT-IV

District-wise details of drone didis in the States of Andhra Pradesh

S. No.	District	No. of SHGs provided with the Drones by LFCs and No. of members of Women SHGs trained as drone pilot
1	Anakapalle	1
2	Alluri Seetharamaraju	1
3.	Ananthapuram	5
4.	Annamayya	5
5.	Bapatla	6
6.	Chittoor	6
7.	Dr B R Konaseema	1
8.	Eluru	6
9.	Guntur	1
10.	Kakinada	4
11.	Krishna	7
12.	Kurnool	10
13.	Nandyal	9
14.	NTR	3

15.	Palnadu	4
16.	Prakasam	6
17.	SPSR Nellore	5
18.	Sr. Satya Sai	1
19.	Srikakulam	11
20.	Tirupathi	2
21.	West Godavari	6
22.	YSR Kadapa	8
	Total	108

PROPOSALS FOR ENHANCING BACKWARD CLASSES RESERVATIONS

1631. SHRI EATALA RAJENDER:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government of Telangana has sent any proposals for enhancing Backward Classes reservations to 42% which need Centre's approval in a process to enhance the reservations in education, employment and local body polls in the State; and

(b) if so, the details thereof and the current status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (b) As informed, two Bills have been received from the Secretary to State Legislature, Telangana for consideration and assent of the Hon'ble President of India which are under examination.

जैविक प्रमाणन

1632. श्री गजेन्द्र सिंह पटेल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2010 से अब तक खरगोन संसदीय निर्वाचन क्षेत्र के खरगोन और बड़वानी जिलों में विभिन्न प्रमाणन निकायों (सीबी) द्वारा जैविक प्रमाणन के अंतर्गत किए गए कार्यों का वर्ष-वार, संस्था-वार और प्रमाणन निकाय-वार ब्यौरा क्या है;

(ख) परियोजनाओं में परियोजना निदेशकों का ब्यौरा क्या है और भागीदार किसानों की क्षेत्र-वार सूची क्या है और प्रत्येक परियोजना के अंतर्गत शामिल की गई फसलों का क्षेत्र-वार और वर्ष-वार ब्यौरा क्या है;

(ग) तत्संबंधी वर्ष-वार, उत्पादन-वार और परियोजना-वार ब्यौरा क्या है;

(घ) क्या किन्हीं प्रमाणन निकायों (सीबी) या परियोजनाओं को निलंबित कर दिया गया है अथवा उन्हें निषिद्ध काली सूची की श्रेणी में रखा गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) वर्ष 2010 से अब तक निलंबित अथवा काली सूची में डाली गई प्रमाणन निकायों/परियोजनाओं का परियोजना, संस्था, क्षेत्र, उत्पादन और किसान-वार ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) सरकार, कृषि एवं किसान कल्याण मंत्रालय के अधीन राष्ट्रीय जैविक एवं प्राकृतिक खेती केंद्र के माध्यम से ऑर्गेनिक प्रमाणन कार्यक्रम नामतः सहभागी गारंटी प्रणाली (पीजीएस-इंडिया) और वाणिज्य एवं उद्योग मंत्रालय के अधीन कृषि एवं प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीडा) के माध्यम से राष्ट्रीय जैविक उत्पादन कार्यक्रम (एनपीओपी) कार्यान्वित कर रही है।

खरगोन और बड़वानी जिलों में पीजीएस-इंडिया और एनपीओपी के तहत जैविक प्रमाणन का ब्यौरा और प्रमाणन निकायों की संख्या संलग्न **विवरण-I** में दी गई है।

(ख) और (ग) वर्ष 2024-25 के दौरान, एनपीओपी के अंतर्गत मान्यता प्राप्त प्रमाणन निकायों द्वारा प्रमाणित 2184807 किसानों को कवर करने वाले 5566 जैविक उत्पादक समूह थे। प्रमाणित संचालकों का ब्यौरा संबंधित प्रमाणन निकाय की वेबसाइट पर सार्वजनिक रूप से उपलब्ध है। लिंक **विवरण-II** पर संलग्न हैं।

(घ) और (ङ) एनपीओपी के तहत जैविक प्रमाणीकरण प्रणाली में जैविक प्रक्रियाओं और जैविक उत्पादों का थर्ड-पार्टी प्रमाणीकरण प्रणाली शामिल है, जिसे सरकारी या निजी प्रमाणन निकायों द्वारा आपूर्ति श्रृंखला में प्रमाणित किया जाता है।

प्रमाणन निकायों को मान्यता, एनपीओपी के अंतर्गत कार्यरत राष्ट्रीय प्रत्यायन निकाय (एनएबी) द्वारा प्रदान की जाती है। राष्ट्रीय प्रत्यायन निकाय प्रमाणन निकायों के संचालन और कार्यप्रणाली की निगरानी करता है और प्रमाणन निकायों के प्रमाणन कार्यक्रम में किसी भी प्रकार की अनियमितता/उल्लंघन पाए जाने पर उचित कार्रवाई करता है।

वर्ष 2013 से उपलब्ध रिकॉर्ड के अनुसार, एनपीओपी के तहत 06 प्रमाणन निकायों को समाप्त कर दिया गया है और 10 प्रमाणन निकायों को निलंबित कर दिया गया है।

प्रमाणन निकाय अपने प्रमाणित संचालकों का वार्षिक निरीक्षण करते हैं, जो एक व्यक्तिगत उत्पादक, प्रसंस्करणकर्ता, व्यापारी या उत्पादक समूह हो सकते हैं। इसके अतिरिक्त, एनपीओपी के अंतर्गत प्रमाणन निकाय और मूल्यांकन समिति द्वारा औचक निरीक्षण भी किए जाते हैं। नियमों के उल्लंघन की गंभीरता के आधार पर, संबंधित उत्पादक समूहों के विरुद्ध उनके प्रमाणन निकायों द्वारा उचित कार्रवाई की जाती है।

विवरण-I**पीजीएस-इंडिया और एनपीओपी के तहत जैविक प्रमाणन का ब्यौरा**

क्र.सं.	विवरण	बड़वानी	खरगोन
1	वर्ष 2015-16 से दिनांक 31.01.2026 तक कुल किसान और क्षेत्रफल (हेक्टेयर में)	5539 किसानों को कवर करते हुए 3092.74 हेक्टेयर क्षेत्र	शून्य
2	स्थानीय समूह (किसान समूह)	289	-
3	क्षेत्रीय परिषद	ट्रेस एश्योर, अखिल गुजरात विकास ट्रस्ट	-

मध्य प्रदेश के खरगोन और बड़वानी जिलों में एनपीओपी के तहत ऑर्गेनिक प्रमाणीकरण संबंधी ब्यौरा

क्र.सं.	विवरण	बड़वानी जिला	खरगोन जिला
1	वित्तीय वर्ष 2024-25 में कुल कृषि क्षेत्र (हेक्टेयर में)	89,303.49	1,09,675.23
2	वित्तीय वर्ष 2024-25 में कुल कृषि उत्पादन (एमटी में)	1,25,512.47	1,75,476.42
3	प्रमाणित उत्पाद	कच्चा कपास, गेहूँ, सोयाबीन/ सफेद सोयाबीन, गैर बासमती धान, मक्का अनाज, काबुली चना, चना (सिसर एरीटिनम), तुअर दाल/अरहर साबुत,	कच्चा कपास, गैर बासमती धान, बीजयुक्त कपास, सोयाबीन/सफेद सोयाबीन, तुअर दाल/साबुत अरहर, अमरनाथ बीज/राम धना, गेहूँ, अलसी,

क्र.सं.	विवरण	बड़वानी जिला	खरगोन जिला
		मसूर, तिल आदि	रेपसीड/राई, काबुली चना (गरबंजोस) आदि
4	वित्तीय वर्ष 2024- 25 में संचालकों की संख्या	110	239
5	प्रमाणन निकाय (सक्रिय)	1. अदिति ऑर्गेनिक सर्टिफिकेशनस प्राइवेट लिमिटेड 2. ब्यूरो वेरिटास (इंडिया) प्राइवेट लिमिटेड 3. सर्ट आईडी इंडिया प्राइवेट लिमिटेड 4. ईकोसर्ट - इंडिया प्राइवेट लिमिटेड 5. ग्रीनसर्ट बायोसॉल्यूशंस प्राइवेट लिमिटेड 6. भारतीय जैविक उत्पाद प्रमाणन सोसायटी (आईएससीओपी) 7. मध्य प्रदेश राज्य जैविक प्रमाणन एजेंसी 8. वनसर्ट इंटरनेशनल प्राइवेट लिमिटेड 9. राजस्थान राज्य जैविक प्रमाणन एजेंसी (आरएसओसीए) 10. एसजीएस इंडिया प्राइवेट लिमिटेड 11. उत्तर प्रदेश राज्य जैविक प्रमाणन एजेंसी	1. अदिति ऑर्गेनिक सर्टिफिकेशनस प्राइवेट लिमिटेड 2. बिहार राज्य बीज एवं जैविक प्रमाणन एजेंसी (बीएसएसओसीए) 3. ब्यूरो वेरिटास (इंडिया) प्राइवेट लिमिटेड 4. सर्ट आईडी इंडिया प्राइवेट लिमिटेड 5. छत्तीसगढ़ राज्य बीज एवं जैविक प्रमाणन एजेंसी (सीजीएसएसओसीए) 6. ईकोसर्ट - इंडिया प्राइवेट लिमिटेड 7. ग्रीनसर्ट बायोसॉल्यूशंस प्राइवेट लिमिटेड 8. भारतीय जैविक प्रमाणन एजेंसी (आईएनडीओसीईआरटी) 9. मध्य प्रदेश राज्य जैविक प्रमाणन एजेंसी 10. वनसर्ट इंटरनेशनल प्राइवेट लिमिटेड

क्र.सं.	विवरण	बड़वानी जिला	खरगोन जिला
		12.उत्तराखंड राज्य जैविक प्रमाणन एजेंसी (यूएसओसीए)	11.राजस्थान राज्य जैविक प्रमाणन एजेंसी (आरएसओसीए) 12.एसजीएस इंडिया प्राइवेट लिमिटेड 13.उत्तर प्रदेश राज्य जैविक प्रमाणन एजेंसी 14.उत्तराखंड राज्य जैविक प्रमाणन एजेंसी (यूएसओसीए)

स्रोत: ट्रेसनेट पर एनपीओपी के तहत मान्यता प्राप्त प्रमाणन निकायों द्वारा प्रदान की गई जानकारी

विवरण-II

प्रमाणित संचालकों का ब्यौरा और संबंधित प्रमाणन निकाय की वेबसाइट

क्र.सं.	प्रमाणन एजेंसी का नाम	संपर्क हेतु पता	वेबसाइट
1	ब्यूरो वेरिटास (इंडिया) प्राइवेट लिमिटेड	मुंबई, महाराष्ट्र	www.bureauveritas.co.in
2	ईकोसर्ट इंडिया प्राइवेट लिमिटेड	बेंगलुरु, कर्नाटक	www.ecocert.in
3	आईएमओ कंट्रोल प्राइवेट लिमिटेड	बेंगलुरु, कर्नाटक	www.imocontrol.in
4	इंडोसर्ट	एर्णाकुलम, केरल	www.indocert.org
5	लैकॉन क्वालिटी सर्टिफिकेशन प्राइवेट लिमिटेड	तिरुवल्ला, केरल	www.laconindia.com
6	वनसर्ट इंटरनेशनल प्राइवेट लिमिटेड	जयपुर, राजस्थान	www.onecertinternational.com

क्र.सं.	प्रमाणन एजेंसी का नाम	संपर्क हेतु पता	वेबसाइट
7	एसजीएस इंडिया प्राइवेट लिमिटेड	गुड़गांव, हरियाणा	www.sgsgroup.in
8	सीयू इन्सपेक्शन्स इंडिया प्राइवेट लिमिटेड	नवी मुंबई, महाराष्ट्र	www.controlunion.com
9	उत्तराखंड राज्य जैविक प्रमाणन एजेंसी (यूएसओसीए)	देहरादून, उत्तराखंड	www.usoca.org
10	राजस्थान राज्य जैविक प्रमाणन एजेंसी (आरएसओसीए)	जयपुर, राजस्थान	https://agriculture.rajasthan.gov.in/rssoca/
11	भारतीय जैविक उत्पाद प्रमाणीकरण सोसायटी (आईएससीओपी)	कोयंबटूर, तमिलनाडु	www.iscop.org
12	अदिति ऑर्गेनिक सर्टिफिकेशन्स प्राइवेट लिमिटेड	बेंगलुरु, कर्नाटक	www.aditicert.net
13	छत्तीसगढ़ प्रमाणन सोसायटी, भारत (सीजीसीईआरटी)	रायपुर, छत्तीसगढ़	www.cgcert.com
14	तमिलनाडु जैविक प्रमाणन विभाग (टीएनओसीडी)	चेन्नई, तमिलनाडु	www.tnocd.net
15	मध्य प्रदेश राज्य जैविक प्रमाणन एजेंसी (एमपीएसओसीए)	भोपाल, मध्य प्रदेश	https://mpsoca.org/
16	ओडिशा राज्य जैविक प्रमाणन एजेंसी (ओएसओसीए)	भुवनेश्वर, ओडिशा	www.ossopca.nic.in
17	फेयरसर्ट सर्टिफिकेशन सर्विसेज प्राइवेट लिमिटेड	अहमदाबाद, गुजरात	www.faircert.com
18	गुजरात जैविक उत्पाद प्रमाणन एजेंसी (जीओपीसीए)	अहमदाबाद, गुजरात	www.gopca.in
19	उत्तर प्रदेश राज्य जैविक प्रमाणन एजेंसी	लखनऊ, उत्तर प्रदेश	www.upsoca.org

क्र.सं.	प्रमाणन एजेंसी का नाम	संपर्क हेतु पता	वेबसाइट
	(यूपीएसओसीए)		
20	कर्नाटक राज्य जैविक प्रमाणन एजेंसी (केएसओसीए)	बेंगलुरु, कर्नाटक	https://kssoca.karnataka.gov.in/english
21	ग्रीनसर्ट बायोसॉल्यूशंस प्राइवेट लिमिटेड	पुणे, महाराष्ट्र	www.greencertindia.in
22	तेलंगाना राज्य जैविक प्रमाणन प्राधिकरण (टीजीओसीए)	हैदराबाद, तेलंगाना	https://scadev.seedsgrower.com/Organiccerti.php
23	बिहार राज्य बीज और जैविक प्रमाणन एजेंसी (बीएसएसओसीए)	पटना, बिहार	https://bssca.co.in/
24	छत्तीसगढ़ राज्य बीज और जैविक प्रमाणन एजेंसी (सीजीएसएसओसीए)	रायपुर, छत्तीसगढ़	https://cgocert.com/
25	जीएससीआई सर्विस प्राइवेट लिमिटेड	मुंबई, महाराष्ट्र	www.gsciservices.com
26	एमएस एग्रोलैंड सर्विसेज प्राइवेट लिमिटेड	सेवक पार्क, नई दिल्ली	https://agrolandgroup.com/
27	सर्ट आईडी इंडिया प्राइवेट लिमिटेड	मुंबई, महाराष्ट्र	www.foodchainid.com
28	आंध्र प्रदेश राज्य जैविक उत्पाद प्रमाणन प्राधिकरण (एपीएसओपीसीए)	गुंटूर, आंध्र प्रदेश	https://apsopca.org/
29	गेटसर्ट प्राइवेट लिमिटेड	नांदेड़, महाराष्ट्र	www.getcert.co.in
30	जीसीएल इंटरनेशनल असेसमेंट प्राइवेट लिमिटेड	कोयंबटूर, तमिलनाडु	https://gcl-intl.co.in

क्र.सं.	प्रमाणन एजेंसी का नाम	संपर्क हेतु पता	वेबसाइट
31	शिवालिक प्राकृतिक संसाधन प्रबंधन सोसायटी (एसएनआरएमएस)	देहरादून, उत्तराखंड	www.snrms.org
32	मेघालय राज्य जैविक प्रमाणन निकाय	पूर्वी खासी हिल्स, मेघालय	https://msocb.org/
33	टीक्यू सर्ट सर्विसेज प्राइवेट लिमिटेड	सिकंदराबाद, तेलंगाना	www.tqcert.in
34	बाल्टिक टेस्टिंग इंडिया प्राइवेट लिमिटेड	मुंबई, महाराष्ट्र	https://balticcontrol.com

NATIONAL TURMERIC BOARD

1633. SHRI K. E. PRAKASH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- whether the Government has approved or is considering the establishment of a regional office of the National Turmeric Board along with an accredited turmeric testing laboratory at Erode, Tamil Nadu;
- if so, the present status of approval, allocation of funds, implementing agency and timeline for commencement of operations;
- the objectives and scope of activities proposed for the said regional office and testing laboratory; and
- whether the Government has examined the absence of representation from Tamil Nadu one of the leading turmeric producing States with strong agricultural

performance on the National Turmeric Board, despite representations made in this regard and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) The Spices Board has a regional office at Erode, Tamil Nadu and a Quality Evaluation Laboratory at Chennai which caters to the testing requirements of all spices, including turmeric and its value-added products in the state of Tamil Nadu. Further, the National Turmeric Board has been undertaking various activities inter alia including awareness and training programmes, buyer-seller meets etc., across the country, including in the state of Tamil Nadu. However, presently, no such specific proposal on establishment of regional office of the National Turmeric Board along with an accredited turmeric testing laboratory at Erode, Tamil Nadu is under consideration in this department.

(d) The composition of the National Turmeric Board inter alia includes three members to represent turmeric producing States, on rotation basis, three members to represent turmeric growers and two members to represent exporters of turmeric and turmeric products. Currently one of the members representing turmeric growers is from Tamil Nadu.

गन्ना प्रौद्योगिकी मिशन

1634. श्री नीरज मोर्य:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि उत्तर प्रदेश, विशेषकर आंवला संसदीय निर्वाचन क्षेत्र देश के प्रमुख गन्ना उत्पादक क्षेत्रों में से एक है, जहां बड़े पैमाने पर गन्ने की खेती की जाती है और लाखों किसान इससे प्रत्यक्ष रूप से जुड़े हुए हैं;

(ख) क्या गन्ना प्रौद्योगिकी मिशन वर्तमान में देश के केवल कुछ चुनिंदा राज्यों/क्षेत्रों में ही कार्यान्वित किया जा रहा है और उत्तर प्रदेश में अभी तक कार्यान्वित नहीं किया गया है;

(ग) यदि हां, तो इसके क्या कारण हैं, इस तथ्य के बावजूद कि उत्तर प्रदेश देश का सबसे बड़ा गन्ना उत्पादक राज्य है और आंवला जैसे क्षेत्रों में उत्पादकता वृद्धि, जल उपयोग दक्षता, रोग नियंत्रण और मशीनीकरण में प्रौद्योगिकीय हस्तक्षेपों की तत्काल आवश्यकता है; और

(घ) क्या सरकार का राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के अंतर्गत अथवा एक पूरक पहल के रूप में उत्तर प्रदेश में, विशेषकर आंवला संसदीय निर्वाचन क्षेत्र में गन्ना प्रौद्योगिकी मिशन को कार्यान्वित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) आंवला संसदीय क्षेत्र सहित उत्तर प्रदेश में गन्ने की खेती की जाती है। उत्तर प्रदेश सरकार ने सूचित किया है कि वर्ष 2025-26 के दौरान आंवला संसदीय क्षेत्र में 39,644 किसानों द्वारा 22,330.75 हेक्टेयर क्षेत्र में गन्ने की खेती की गई।

(ख) से (घ) इसके अतिरिक्त, उत्तर प्रदेश में नई उत्पादन तकनीकों को बढ़ावा देने के लिए केंद्र सरकार की विभिन्न योजनाएं जैसे कि राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम), प्रति बूंद अधिक फसल (पीडीएमसी), प्रधानमंत्री-राष्ट्रीय विकास कृषि योजना (पीएम-आरकेवीवाई) गन्ना किसानों के लिए कार्यान्वित की जा रही हैं। इन योजनाओं के तहत प्रदर्शन, ड्रिप सिंचाई और फाउंडेशन कम प्राइमरी सीड, सूक्ष्म पोषक तत्व, कीटनाशक, जैव उर्वरक और किसान समूहों एवं

महिला स्वयं सहायता समूहों द्वारा सिंगल बड विधि से उत्पादित पौध के वितरण के लिए सहायता प्रदान की जा रही है। आंवला संसदीय क्षेत्र के गन्ना किसानों को भी इन योजनाओं के तहत विभिन्न लाभ प्रदान किए गए हैं।

VACANT POSTS

1635. SHRI JAGDISH CHANDRA BARMA BASUNIA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the number of sanctioned posts, in position and the number of vacancies, including reserved posts across categories in the Ministry of Fisheries, Animal Husbandry and Dairying;
- (b) the number of vacancies in the Ministry and Department, including to reserved posts since 2014, year and category-wise; and
- (c) the number of contractual employees hired by the Government since 2014, year and category-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The Ministry of Fisheries, Animal Husbandry and Dairying comprises of two Departments, namely the Department of Fisheries and the Department of Animal Husbandry and Dairying.

The details of sanctioned, in position and number of vacancies including reserved posts for which the recruitment is carried out by the Department of

Fisheries and the Department of Animal Husbandry and Dairying, as on 06.02.2026, are as under: -

Name of the Department	No. of Sanctioned Post	No. of Posts in position	No. of vacancy	Category-wise vacancies				
				UR	SC	ST	OBC	EWS
Department of Fisheries	37	29	8*	2	-	1	1	2
Department of Animal Husbandry and Dairying	137	110	27 (23+04**)	11	1	2	4	5

*02 vacant posts belong to vacancies to be filled up on Deputation basis.

**04 vacant posts belong to vacancies to be filled up on Deputation basis.

(b)As the Ministry of Fisheries, Animal Husbandry and Dairying was established in May, 2019, the details of the number of vacancies in the Department of Fisheries and the Department of Animal Husbandry and Dairying, including reserved posts since 2020, year and category wise is as under :-

(i) Department of Fisheries

S. No	Year	No. of vacancy	Category-wise vacancies				
			UR	SC	ST	OBC	EWS
1.	2020	9	4	1	1	2	1
2.	2021	10	4	1	1	3	1
3.	2022	13	4	2	1	3	3
4.	2023	12	3	2	1	3	3
5.	2024	10	4	1	1	2	2
6.	2025	6	2	0	1	1	2

7.	2026	6	2	0	1	1	2

(ii) Department of Animal Husbandry and Dairying

S. No	Year	No. of vacancy	Category-wise vacancies				
			UR	SC	ST	OBC	EWS
1.	2020	22	9	3	3	5	2
2.	2021	21	9	3	3	4	2
3.	2022	18	9	3	2	2	2
4.	2023	22	10	3	2	3	4
5.	2024	17	9	1	1	3	3
6.	2025	22	11	1	2	3	5
7.	2026	23	11	1	2	4	5

(c) The contractual manpower is engaged through outsourcing agencies/ Government e-Marketplace (GeM) empanelled service providers, based on the functional requirements of both the Departments in the Ministry. Further, such manpower is provided by the vendor as per the qualifications and proficiencies required by the Departments. The numbers of outsourced manpower may vary from time to time, hence, category-wise roster is not maintained.

NATIONAL AGRICULTURAL INFRASTRUCTURE FUND

1636. SHRI TANUJ PUNIA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of beneficiaries of National Agricultural Infrastructure Fund (NAIF) in the country, State-wise;
- (b) whether the NAIF has achieved targeted aims and objectives;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the NAIF also helps in community farming assets and infrastructure; and
- (e) if so, the details of farmer societies and the amount that has been sanctioned to them so far in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) The Agriculture Infrastructure Fund (AIF) is Central Sector Scheme to mobilize medium and long-term debt financing for the development of post-harvest management infrastructure and community farming assets. Under the scheme, Government of India provides credit support through 3% per annum interest subvention. Credit guarantee coverage for loans up to ₹ 2 crore is also supported under **Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE)** and NABSanrakshan. Since inception of the scheme in July 2020 till 26.01.2026, ₹ 80,224.15 crore loan amount has been sanctioned for 1,50,431 projects, mobilizing investment of ₹ 1,27,508 crore. Major projects sanctioned include 43,324 custom hiring centres, 25,538 primary processing units, 17,683 warehouses, 4,154 sorting and grading units, 2,805 cold store projects, around 56,927 other kinds of post-harvest management projects and community farming assets. As per the third party

evaluation conducted by Indian Institute of Management (IIM), Ahmedabad, AIF scheme has emerged as a strong platform for accelerating agri-infrastructure development across states. Beneficiaries reported better price realisation driven by mechanisation.

The State/UT wise details of the all beneficiaries under AIF including farmer societies and amount sanctioned to these societies is given in the enclosed **Statement**.

STATEMENT

State/UT wise details of the all beneficiaries under AIF

S. No.	State	Total No. of Beneficiaries*	Total no. of Benefitted Farmer Societies**	Loan Amount Sanctioned to Farmers Societies (₹ in crore)
1	Andhra Pradesh	5,812	2381	670.00
2	Arunachal Pradesh	5	-	-
3	Assam	685	19	31.00
4	Bihar	2,222	20	6.00
5	Chandigarh	6	0	0.00
6	Chhattisgarh	3,621	51	19.00
7	Delhi	16	0	0.00
8	Goa	39	3	2.00
9	Gujarat	5,575	165	86.00
10	Haryana	9,639	94	75.00
11	Himachal Pradesh	1,013	30	11.00
12	Jammu and Kashmir	345	4	2.00
13	Jharkhand	637	5	0.38

14	Karnataka	4,962	1036	397.00
15	Kerala	4,519	323	357.00
16	Madhya Pradesh	21,123	345	155.00
17	Maharashtra	15,637	955	686.00
18	Manipur	4	1	0.22
19	Meghalaya	5	-	-
20	Nagaland	6	1	1.00
21	Odisha	4,954	54	7.00
22	Puducherry	11	0	0.00
23	Punjab	31,897	360	81.00
24	Rajasthan	5,166	243	94.00
25	Tamil Nadu	9,213	5190	462.00
26	Telangana	3,970	527	260.00
27	Dadra and Nagar Haveli and Daman and Diu	1	-	-
28	Tripura	11	1	2.00
29	Uttar Pradesh	13,835	1154	255.00
30	Uttarakhand	703	12	5.00
31	West Bengal	7,982	199	85.00
	TOTAL	153614	13173	3749.60

*Includes Farmers, Agri-entrepreneur, Start-up, APMC, Central/State/Local sponsoring PPP projects, State Agencies including Farmers societies.

**Farmer Societies includes FPO, Federation of FPO, Federation of SHG, JLG, Marketing Cooperative Society, PACS, SHG, and State Federation of Cooperative

EVALUATION OF PM-KISAN SCHEME

1637. DR. KALANIDHI VEERASWAMY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has conducted any evaluation of Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) scheme and Pradhan Mantri Fasal Bima Yojana (PMFBY) with regard to efficiency of Direct Benefit Transfer (DBT) mechanisms, particularly in identifying and eliminating delays in transfer of benefits to farmers;
- (b) the details of pending and delayed PM-KISAN payments State-wise, including Tamil Nadu, during last three years and reasons for such delays;
- (c) whether large numbers of eligible small and marginal farmers remain excluded from PMKISAN benefits due to issues related to land records, Aadhaar authentication failures, or banking related mismatches and if so, the corrective measures taken to resolve these gaps;
- (d) the number of farmers in Tamil Nadu and other States who have faced delays or denial of crop-insurance claim settlements under PMFBY; and
- (e) the steps taken to ensure transparent and time-bound settlement of claims by insurance companies?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of farmers with cultivable land-holding. Under the scheme, a financial benefit of ₹ 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility

criteria to receive benefit of the Scheme subject to certain exclusions relating to higher economic status.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over ₹ 4.09 lakh Cr. through 21 installments since inception of the Scheme.

There have been multiple impact evaluation assessments of the PM-KISAN scheme that highlight its impact on farmers' income and rural economy. Their findings are as follows:

(i) An independent study conducted by the International Food Policy Research Institute (IFPRI) in 2019 analyzed how the cash transfers under the scheme were being utilized by farmers. The findings of the study suggest that the funds provided under PM-KISAN have significantly contributed to rural economic growth, alleviated credit constraints, and increased investments in agricultural inputs. Additionally, the funds have improved farmers' risk-taking capacity, enabling them to make productive yet riskier investments. Besides agricultural needs, the funds were also used to meet other expenses such as education, medical, and marriage costs.

(ii) The Department of Agriculture and Farmers Welfare has also implemented a comprehensive feedback mechanism using Kisan Call Centres (KCC), and surveys conducted have shown that more than 92% of the

beneficiaries are satisfied with the scheme, with more than 93% of the farmers utilising the benefits for agricultural activities.

(iii) The Development Monitoring and Evaluation Office (DMEO) of NITI Aayog conducted an impact evaluation study on the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) scheme. The study's findings demonstrate that the scheme is successfully fulfilling its primary function of providing direct financial assistance to farmers holding agricultural land, thereby enhancing their economic stability and agricultural productivity. The study also shows that over 92 percent of beneficiary farmers utilized the financial assistance for essential agricultural inputs such as seeds, fertilizers, and pesticides, which are particularly important in the face of rising input costs and weather-related uncertainties.

Additionally, approximately 85 percent of beneficiary farmers reported an increase in agricultural income, and a significant reduction in reliance on informal credit during crop failures or medical emergencies. This study demonstrates the scheme's contribution to India's progress toward the Sustainable Development Goals related to poverty reduction, food security, gender equity, and institutional transparency. It also emphasizes that the PM-KISAN scheme has become an important pillar of the direct benefit transfer ecosystem, with transaction failures significantly reduced due to the Aadhaar-enabled payment system and continuous improvements in the system.

Government has introduced yield based Pradhan Mantri Fasal Bima Yojana (PMFBY) and weather index based Restructured Weather Based Crop

Insurance Scheme (RWBCIS) from Kharif 2016 to provide financial support to farmers suffering crop loss/damage arising out of natural calamities, adverse weather incidence and to stabilize the income of farmers etc.

Under PMFBY, Government has undertaken development of National Crop Insurance Portal (NCIP) as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.

Further, in order to rigorously monitor claim disbursement process, a dedicated module namely 'Digicclaim Module' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely and transparent processing of all claims w.e.f. Kharif 2024, in case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP.

(b) and (c) PM-Kisan is an entitlement based scheme and each eligible farmer is entitled to receive the benefit of the scheme. Under the PM-KISAN Scheme, States/UTs are mandated to identify and verify the eligible beneficiaries under the scheme and upload the data of eligible farmers including land records, linking of Aadhaar with their bank accounts and e-KYC

for successful transfer of the benefits. The registration of farmers and their verification under the Scheme is an ongoing process. The farmers can register themselves through PM-KISAN Portal and Common Service Centers (CSCs). All such applications are approved by the concerned States/UTs after due verification. Thereafter, benefit is processed immediately by the Department and the same is released in the subsequent instalment.

Further, Land seeding, Aadhaar-based payments, and e-KYC have been made mandatory under the scheme. Farmers are intimated through SMS to complete the mandatory requirements to ensure the uninterrupted disbursement of benefits under PM-KISAN. As and when these farmers complete their mandatory requirements, their benefits under the Scheme resume from the subsequent instalment.

Under the PM-KISAN, 100% payments are released through Aadhaar based payment directly into the bank account seeded with beneficiaries' Aadhaar. This payment process does not use the bank account numbers or other bank account related information.

(d) Pradhan Mantri Fasal Bima Yojana (PMFBY) is voluntary for States as well as farmers. All willing farmers are eligible to enroll under the scheme. The State of Tamil Nadu has been implementing the scheme since its inception in 2016.

State-wise details of claims reported, claims paid and pending claims under PMFBY from 2020-21 to 2024-25 (as on 31.12.2025) are given in the enclosed **Statement**.

(e) In addition to NCIP and Digiclim Module, Government has taken various steps to strengthen implementation of PMFBY, bring transparency and ensure timely settlement of claims under the scheme, such as:

- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- Opening of ESCROW Account by the State Government concerned for deposit of their premium share in advance as per provisions of the scheme has been made mandatory w.e.f. Kharif 2025 season.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through CCE-Agri App and uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.
- Tranche based claim settlement has been initiated w.e.f. Rabi 2024-25.”

STATEMENT

State-wise details of claims reported, claims paid and pending claims under PMFBY from 2020-21 to 2024-25 (as on 31.12.2025)

State/UT Name	Reported Claims	Paid Claims	Pending Claims
	(Rs. In Crore)		
A and N	0.05	0.05	0.00

Islands			
Andhra Pradesh	3,793.60	751.94	3,041.66
Assam	639.85	617.84	22.01
Chhattisgarh	3,713.87	3,712.42	1.44
Goa	0.01	0.01	0.00
Haryana	6,015.02	5,966.52	48.49
Himachal Pradesh	385.62	376.79	8.83
Jammu and Kashmir	122.53	120.28	2.24
Jharkhand	27.28	-	27.28
Karnataka	11,251.80	11,182.78	69.02
Kerala	587.24	574.54	12.70
Madhya Pradesh	13,923.73	13,877.83	45.90
Maharashtra	27,115.96	26,812.78	303.18
Manipur	6.90	6.74	0.16
Meghalaya	24.30	24.08	0.21
Odisha	2,594.33	2,583.67	10.67
Puducherry	14.81	13.20	1.61
Rajasthan	19,374.25	18,994.26	379.99
Sikkim	0.04	0.03	0.01
Tamil Nadu	5,961.62	5,917.27	44.35
Tripura	9.78	9.67	0.11
Uttar Pradesh	3,354.45	3,315.66	38.79
Uttarakhand	1,168.26	1,119.45	48.81
Total	1,00,085.31	95,977.84	4,107.48

ARREARS OF WAGES UNDER MGNREGS**1638. SHRI K. SUDHAKARAN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that as of early 2026, Kerala faces wage arrears of over Rs. 248 crore under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), causing severe distress to 26 lakh active workers;
- (b) the reasons of the Government for notifying a daily wage of Rs. 369–Rs. 370 for Kerala in financial year 2025-26, which is less than half the actual market rate for rural labour in the State, leading to a mass exodus of workers from the scheme;
- (c) whether the introduction of the Viksit Bharat Guarantee for Rozgar and Aajeevika Mission (Gramin) Bill, 2025, which mandates a 60:40 funding pattern, effectively penalizes efficient States like Kerala by shifting a Rs. 1,600 crore annual financial burden onto the State exchequer; and
- (d) whether the new provision to "pause" work for 60 days during agricultural seasons violates the rights-based "demand-driven" essence of the original 2005 Act?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

- (a) Under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS), the Wage payments are directly credited by the Central Government to the accounts of the beneficiaries through Direct Benefit

Transfer protocol. As Sanction for payment of Wages are issued by Ministry daily through PFMS (Public Finance Management System), after receipt of funds transfer orders from States/UTs after following the due procedures, the fund release status keeps updating on a daily basis. At the beginning of each financial year, admissible pending liabilities of the previous years, if any, are duly reimbursed by the Government of India. Accordingly, all due and admissible pending wage liabilities upto FY 2024-25 have already been cleared.

The pending liabilities for the wage component under Mahatma Gandhi NREGS in respect of Kerala as on 09.02.2026 are Rs 209.32 crore.

Further, it is also stated that during the current financial year 2025-26 (as on 08.02.2026), an amount of Rs. 2617.69 crore has been released for the wage component to Kerala.

(b) Mahatma Gandhi NREGS is a demand driven wage employment Scheme. It provides livelihood security, i.e. fall back options for livelihood for the rural households, when no better employment opportunity is available. As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may, by notification, specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs including Kerala. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the Wage rate every year based on

change in Consumer Price Index for Agricultural Labour (CPI-AL). The wage rate is made applicable from 1st April of each financial year.

In case of Kerala, the notified wage rate for the State of Kerala for unskilled workers under Mahatma Gandhi NREGS for the financial year 2024-25 was Rs. 346, which has been revised to Rs. 369 for the financial year 2025-26. This reflects an increase of approximately 6.65% in the wage rate.

Further, it is also submitted that State Governments can provide wages over and above the wage rate notified by the Central Government from their own sources.

(c) The concern that a 60:40 Centre–State financial sharing pattern would impose an excessive burden on States is not borne out by the historical and policy context of rural employment programmes in India.

Historically, many major rural employment schemes in the country have operated on shared funding models between the Centre and the States. For example:

- The National Rural Employment Programme (NREP) followed a 75:25 sharing pattern.
- The Rural Landless Employment Guarantee Programme (RLEGP) adopted a 50:50 model.
- The Jawahar Rozgar Yojana (JRY) operated on an 80:20 basis.
- Schemes such as SGRY, EAS, and JGSY were also implemented on a Centre–State sharing pattern, generally in the ratio of 75:25.

Presently, almost all Centrally Sponsored Schemes (CSS) across sectors are being implemented on the 60:40 sharing model. The 60:40 pattern adopted under this Act is therefore consistent with the broader framework of Centrally Sponsored Schemes.

This model promotes cooperative federalism by making States active partners in rural development. The journey from Viksit Gram Panchayats to a Viksit Bharat requires strong State ownership and accountability, and the shared funding framework reinforces this partnership approach.

Further, special protective provisions have been made for North-Eastern and Himalayan States and Union Territory (Himachal Pradesh, Uttarakhand and Jammu and Kashmir), where a 90:10 Centre–State sharing pattern applies, ensuring that financially constrained States are not placed under undue stress.

In addition, the Act clearly provides that in the event of natural disasters, pandemics, or other extraordinary circumstances, State Governments may recommend special operational relaxations to the Centre. The Central Government is empowered to allow expansion of permissible works, relaxation in documentation procedures, and temporary enhancement of employment provisions in such situations. The framework is thus not rigid, but responsive, flexible, and sensitive to emerging needs.

Overall, the funding pattern is designed to balance fiscal responsibility, State participation, and national rural development priorities.

(d)The provision regarding a pause of an aggregate of 60 days during peak agricultural seasons has been introduced to maintain balance in the rural economy and to support agricultural operations, which remain the primary source of livelihood in rural India.

Nearly 86% of farmers in the country belong to the small and marginal categories. During peak sowing and harvesting periods, these farmers require labourers for timely agricultural operations. The provision has therefore been designed keeping these ground realities in view.

Under this framework, States are empowered to notify, based on local agro-climatic conditions, a cumulative period of an aggregate of 60 days during peak sowing and harvesting seasons when works under the programme may be temporarily paused. This is intended to ensure that agricultural activities are not adversely affected due to labour shortages.

It is important to clarify that the statutory guarantee of 125 days of employment remains fully intact. The provision relates only to timing and sequencing of works, not to any reduction in the employment entitlement. The objective is to strengthen both rural livelihoods and agricultural productivity in a complementary manner.

Thus, the measure is aimed at harmonising wage employment with the needs of the agricultural sector so that both can grow together, ultimately benefiting rural households.

REGISTERED STARTUPS

1639. SHRI V. K. SREEKANDAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that nearly 44,000 startups registered with the Government in 2025;
- (b) whether it is also true that this was the highest annual spike since the launch of Startup in the country;
- (c) whether it is also true that the Startups in the country have grown to over 2,00,000 in the country;
- (d) whether it is also a fact that more than Rs. 25,000 crore has been invested through the Fund of Funds for startups that had been created; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognised as 'startups' under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT).

In 2025, a total of 49,429 entities were recognized as startups, the highest during a year since the launch of the Startup India initiative.

(c) As on 31st December 2025, a total of 2,07,135 entities have been recognised as startups under the Startup India initiative by DPIIT.

(d) and (e) The Fund of Funds for Startups (FFS) has been established to catalyze venture capital investments and is operationalized through Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups through equity and equity-linked instruments. As on 31st December 2025, supported AIFs under the Scheme have invested Rs. 25,547.98 crore in 1,371 selected startups.

कपास उत्पादन मिशन

1640. श्री अमर शरदराव काले:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कीटनाशकों के प्रयोग में बार-बार वृद्धि और प्रतिकूल जलवायु परिस्थितियों के कारण कपास के उत्पादन में गिरावट आ रही है और क्या मंत्रालय का इस मुद्दे के समाधान के लिए उपयुक्त नीतिगत उपाय करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का बीज उद्योग के लिए अनुसंधान आधारित प्रोत्साहन योजना सहित उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना लागू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) यदि नहीं, तो प्रस्तावित पंचवर्षीय कपास उत्पादन मिशन के अंतर्गत कौन-कौन सी विशिष्ट योजनाएं कार्यान्वित की जानी हैं;

(घ) क्या महाराष्ट्र राज्य में कपास उत्पादकता से संबंधित परीक्षणों के लिए कम कपास उत्पादकता वाले जिलों का चयन किया गया है और यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है; और

(ङ) कपास की उच्च उत्पादकता वाले जिलों की राज्य-वार सूची क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) विगत पांच वर्षों के दौरान कपास का उत्पादन क्षेत्र, कुल उत्पादन और उपज निम्नानुसार है-

वर्ष	2020-21			2021-22			2022-23			2023-24			2024-25		
राज्य	क्षेत्र	उत्पादन	उपज	क्षेत्र	उत्पादन	उपज	क्षेत्र	उत्पादन	उपज	क्षेत्र	उत्पादन	उपज	क्षेत्र	उत्पादन	उपज
सकल योग	132.85	352.48	451	123.71	311.17	428	129.27	336.60	443	126.88	325.22	436	114.84	297.24	440

कीटनाशी के उपयोग में लगातार बढ़ोत्तरी के कारण कपास उत्पादन में गिरावट से संबंधित कोई विशिष्ट जानकारी उपलब्ध नहीं है। तथापि, भारतीय कृषि अनुसंधान परिषद (आईसीएआर) के अनुसार कपास उत्पादन में गिरावट के कुछ कारण निम्नानुसार हैं -

- i. कीटनाशक के कारण पिंग बॉलवर्म (पीबीडब्ल्यू) की प्रतिरोधक क्षमता पर प्रभाव और कपास उगाने वाले प्रमुख राज्यों में पिंग बॉलवर्म का व्यापक रूप से पनपना।
- ii. उत्तरी क्षेत्र (पंजाब, हरियाणा और राजस्थान) में व्हाइटफ्लाई का प्रकोप और कॉटन लीफ कर्ल वायरस की घटनाएं और मध्य व दक्षिणी क्षेत्र में बॉल-रोट और टोबैको स्ट्रीक वायरस (टीएसवी) की घटनाएं।

फसल हानि को कम करने के लिए कुछ नीतियां शुरू की गई हैं जैसे पिंग बॉलवर्म में बीटी प्रतिरोध को कम करने के लिए रिफ्यूज-इन-बैग (आरआईबी), लघु से मध्यम अवधि के बीटी हाइब्रिड की खेती, अखिल भारतीय समन्वित अनुसंधान कार्यक्रम के तहत नए बीटी हाइब्रिड का अनिवार्य मूल्यांकन।

कपास के उत्पादन और उत्पादकता को बढ़ाने के लिए, कृषि एवं किसान कल्याण विभाग वर्ष 2014-15 से महाराष्ट्र सहित 15 कपास उत्पादक प्रमुख राज्यों में राष्ट्रीय खाद्य सुरक्षा और पोषण मिशन (एनएफएसएनएम) (पूर्ववर्ती एनएफएसएम) के तहत कपास विकास कार्यक्रम कार्यान्वयन कर रहा है।

कपास की उत्पादकता बढ़ाने के लिए वर्ष 2023-24 और 2024-25 के दौरान एनएफएसएनएम के तहत आईसीएआर-केंद्रीय कपास अनुसंधान संस्थान (सीआईसीआर), नागपुर की 'कपास उत्पादकता बढ़ाने के लिए एग्रो-ईकोलॉजिकल जोन्स के लिए प्रौद्योगिकियों को लक्षित करना एवं सर्वोत्तम पद्धतियों का बड़े पैमाने पर प्रदर्शन' शीर्षक से कपास पर एक विशेष परियोजना महाराष्ट्र और महाराष्ट्र सहित आठ अन्य कपास उत्पादक प्रमुख राज्यों में कार्यान्वित की गई है।

इसके अलावा, भारतीय कृषि अनुसंधान परिषद कपास में कीटनाशकों के प्रयोग को कम करने के लिए निगरानी करने और समय पर सलाह प्रदान करने के लिए कीटनाशी प्रतिरोध निगरानी (आईआरएम) पिक बॉलवर्म प्रबंधन कार्यनीतियों का प्रसार नामक एक परियोजना का भी कार्यान्वयन कर रहा है।

(ख) वर्तमान में, ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(ग) माननीय केन्द्रीय वित्त मंत्री द्वारा वर्ष 2025 के बजट भाषण में कपास उत्पादकता मिशन की घोषणा की गई है। कृषि अनुसंधान और शिक्षा विभाग (डीएआरई) मिशन को कार्यान्वित करने के लिए नोडल विभाग है, जिसमें कपड़ा मंत्रालय एक भागीदार के रूप में है। इस पंचवर्षीय मिशन की परिकल्पना कपास की खेती की उत्पादकता और स्थिरता में महत्वपूर्ण सुधार की सुविधा प्रदान करने और अतिरिक्त लंबे रेशे के कपास किस्मों को बढ़ावा देने के लिए की गई है। मिशन का लक्ष्य है-

i. अनुसंधान, विस्तार और मानव संसाधन विकास सहित कार्यनीतिक हस्तक्षेपों के माध्यम से कपास की मांग, उत्पादन और अपेक्षित आवश्यकता के बीच के अंतर को कम करके कपास उत्पादकता बढ़ाना।

ii. भारत के प्रीमियम कॉटन ग्रेड कस्तूरी से मेल खाने वाली किस्मों को विकसित करके ईएलएस और कस्तूरी कॉटन को बढ़ाना, जिसमें क्रमशः 33 से 35 मिलीमीटर फाइबर की लंबाई और मजबूती होती है।

iii. उन्नत उच्च उपज देने वाली किस्मों/हाइब्रिडों को लक्षित विस्तार/उन्नत सर्वोत्तम प्रबंधन पद्धतियां। उच्च घनत्व रोपण प्रणाली (एचडीपीएस), कम दूरी पर रोपण, मल्टिचंग सह ड्रिप सिंचाई प्रौद्योगिकियां जो विभिन्न कपास उगाने वाले क्षेत्रों में उपयुक्त हों।

(घ) और (ङ) कपास उत्पादकता से संबंधित परीक्षणों के लिए महाराष्ट्र राज्य में कम कपास उत्पादकता वाले जिलों के चयन के संबंध में सूचना उपलब्ध नहीं है, तथापि, कपास उत्पादन के अधीन, कुल उत्पादन और उपज का राज्य-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

कपास उत्पादन के अधीन, कुल उत्पादन और उपज का राज्य-वार ब्यौरा

वर्ष	2020-21			2021-22			2022-23			2023-24			2024-25		
राज्य	क्षेत्र	उत्पादन	उपज	क्षेत्र	उत्पादन	उपज	क्षेत्र	उत्पादन	उपज	क्षेत्र	उत्पादन	उपज	क्षेत्र	उत्पादन	उपज
पंजाब	2.52	10.23	690	2.51	6.46	438	2.49	4.44	303	2.14	6.29	500	1.60	4.14	440
हरियाणा	7.40	18.23	419	6.36	13.16	352	5.75	10.01	296	5.78	15.09	444	3.98	11.77	503
राजस्थान	8.07	32.07	676	7.56	24.81	558	8.15	27.74	579	10.04	26.22	444	6.27	17.86	484
गुजरात	22.7 0	72.18	541	22.84	75.09	559	24.84	87.95	602	26.83	90.57	574	23.72	71.57	513
महाराष्ट्र	45.4 4	101.05	378	44.10	82.49	318	41.82	83.16	338	42.34	80.45	323	41.23	73.73	304
मध्य प्रदेश	5.88	13.38	387	5.60	14.20	431	5.95	14.33	409	6.30	18.01	486	5.37	15.35	486
तेलंगाना	23.5 8	57.97	418	18.89	48.78	439	19.73	57.45	495	18.18	50.80	475	18.12	57.89	543
आंध्र प्रदेश	6.06	16.00	449	5.54	17.08	524	7.04	15.41	372	4.22	7.37	297	4.04	11.31	476
कर्नाटक	8.20	23.20	481	6.74	19.55	493	9.49	25.68	460	7.43	20.59	471	6.78	22.73	570
तमिलनाडु	1.12	2.43	369	1.48	3.02	347	1.73	3.19	313	1.30	2.52	330	1.02	2.11	352
ओडिशा	1.71	5.51	548	1.93	6.26	551	2.16	7.05	555	2.16	7.05	555	2.39	8.23	585
अन्य	0.17	0.23	230	0.16	0.27	287	0.12	0.19	269	0.16	0.26	276	0.32	0.55	292

सहकारी चीनी मिलों का सुदृढीकरण

1641. श्री संजय हरिभाऊ जाधव:

श्री बजरंग मनोहर सोनवणे:

श्री अनिल यशवंत देसाई:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा देश भर में, विशेषकर महाराष्ट्र के बीड लोक सभा निर्वाचन क्षेत्र में सहकारी चीनी मिलों को सुदृढ करने के लिए क्या ठोस कदम उठाए गए हैं;
- (ख) बीड लोक सभा निर्वाचन क्षेत्र सहित महाराष्ट्र में उन सहकारी चीनी मिलों की सूची क्या है जिन्हें विगत पांच वर्षों के दौरान विशेषकर वित्त वर्ष 2022-23 से अब तक एनसीडीसी अनुदानों के माध्यम से सहकारी चीनी मिलों के सुदृढीकरण के लिए केन्द्रीय क्षेत्र की योजना के अंतर्गत सहायता प्राप्त हुई है;
- (ग) उक्त अवधि के दौरान इन मिलों को किस प्रयोजन (एथेनॉल संयंत्र, सह-उत्पादन और कार्यशील पूंजी) के लिए सहायता प्रदान की गई थी और इन मिलों को अलग-अलग कितनी निधि संस्वीकृत और जारी की गई थी;
- (घ) विगत पांच वर्षों के दौरान महाराष्ट्र को, विशेषकर बीड क्षेत्र में प्रदान की गई उक्त सहायता के माध्यम से एथेनॉल उत्पादन क्षमता (केएलपीडी में) और सह-उत्पादन क्षमता (मेगावाट में) में कितनी वृद्धि हुई है; और
- (ङ) क्या कार्यशील पूंजी सहायता से किसानों को गन्ने के भुगतान की समय-सीमा में सुधार हुआ है और इसके परिणामस्वरूप उनके आर्थिक उत्थान पर भी इसका प्रभाव पड़ा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

- (क) सहकारिता मंत्रालय ने सहकारी चीनी मिलों के परिचालन और वित्तीय संकट को कम करने के लिए "सहकारी चीनी मिलों (सीएसएम) के सशक्तीकरण के लिए एनसीडीसी को सहायता

अनुदान" नामक एक योजना तैयार की थी। इस योजना के अंतर्गत, राष्ट्रीय सहकारी विकास निगम को वित्तीय वर्ष 2022-23 और वित्तीय वर्ष 2024-25 में 500.00 करोड़ रुपये की दो किस्तों में कुल 1000.00 करोड़ रुपये का एकमुश्त अनुदान प्रदान किया गया था, ताकि बाजार से अतिरिक्त धनराशि उधार लेकर सहकारी चीनी मिलों को इथेनॉल प्लांट/को-जेनरेशन प्लांट की स्थापना और उनकी कार्यशील पूँजी की आवश्यकताओं को पूरा करने के लिए 10,000 करोड़ रुपये का ऋण प्रदान किया जा सके। इस योजना के अंतर्गत, एनसीडीसी ने दिनांक 31.03.2025 तक देश की 56 सहकारी चीनी मिलों (सीएसएम) को 10,005 करोड़ रुपये संवितरित किए हैं। इसके अतिरिक्त, मंत्रालय संबंधित राज्यों के परामर्श से व्यवहार्य अकार्यशील मिलों के पुनरुद्धार के लिए काम कर रहा है।

(ख) और (ग) महाराष्ट्र की सहकारी चीनी मिलों की सूची, उनके ऋण के उद्देश्य के साथ जिन्हें केंद्रीय क्षेत्रक योजना 'सहकारी चीनी मिलों के सशक्तीकरण के लिए एनसीडीसी को सहायता अनुदान' के अंतर्गत सहायता प्राप्त हुई है, जिसका ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ) उपर्युक्त योजना के अंतर्गत, महाराष्ट्र में केवल एक सहकारी चीनी मिल, जिसका नाम लोकनेते मारुतराव घुले पाटिल ज्ञानेश्वर एसएसके लिमिटेड जो जिला अहमदनगर, महाराष्ट्र है, उसने ज़ीरो लिक्विड डिस्चार्ज प्राप्त करने के लिए 'इंसिनरेशन बॉयलर' और 'कंडेनसेट पॉलिशिंग यूनिट' के साथ अपने मौजूदा इथेनॉल प्लांट की क्षमता को 45 किलो लीटर प्रतिदिन (केएलपीडी) से बढ़ाकर 100 किलो लीटर प्रतिदिन (केएलपीडी) किया है। इसके अतिरिक्त, उपर्युक्त योजना के तहत बीड निर्वाचन क्षेत्र से इथेनॉल और को-जेनरेशन के विस्तार के लिए कोई अन्य प्रस्ताव प्राप्त नहीं हुआ है।

(ङ) मंत्रालय ने इस योजना के प्रभाव का आकलन करने के लिए एक तृतीय पक्ष से मूल्यांकन करवाया। इसमें यह पाया गया कि एनसीडीसी द्वारा दी गई सहायता अन्य समकक्ष संस्थानों की तुलना में अपेक्षाकृत कम ब्याज दर पर उपलब्ध थी साथ ही, इसने पारदर्शिता, दस्तावेज़ीकरण और आसान पहुँच के मामले में अन्य बैंकों और वित्तीय संस्थानों के लिए एक बेंचमार्क स्थापित

किया, जिससे सहकारी चीनी मिलों के लिए वित्त तक पहुँच आसान हो गई है। परिणामस्वरूप, गन्ने के बकाया बिलों में काफी कमी आई, जो सुचारु व्यावसायिक परिचालन और किसानों एवं श्रमिकों को समय पर भुगतान किए जाने का संकेत है। किसानों को गन्ने का समय पर भुगतान होने से पेराई के लिए पर्याप्त गन्ने की उपलब्धता और (मिलों की) क्षमता का इष्टतम उपयोग भी सुनिश्चित हुआ है, जिससे सहकारी चीनी मिलों (सीएसएम) की उत्पादकता और दक्षता में सुधार हुआ है।

विवरण

सहकारी चीनी मिलों के सशक्तीकरण के लिए एनसीडीसी को सहायता अनुदान

(करोड़ रुपये में)

क्रम. सं.	सहकारी चीनी मिल का नाम	प्रयोजन	जारी की गई राशि
	महाराष्ट्र		
1	राजारामबापू पाटिल सहकारी साखर कारखाना लिमिटेड, जिला सांगली, महाराष्ट्र	कार्यशील पूंजी	795.31
2	क्रांतिअग्रणी डॉ. जी.डी.बापू लाड सहकारी साखर कारखाना लिमिटेड, जिला सांगली, महाराष्ट्र	कार्यशील पूंजी	350.00
3	सहकार महर्षि शिवाजीराव नागवाडे एसएसके लिमिटेड, जिला अहमदनगर, महाराष्ट्र	कार्यशील पूंजी	103.40
4	के.ए. जवाहर एसएसके लिमिटेड, जिला कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	303.46
5	विश्वासराव नाईक सहकारी साखर कारखाना लिमिटेड, जिला सांगली, महाराष्ट्र	कार्यशील पूंजी	301.77
6	श्री दत्ता शेतकरी सहकारी शक्कर कारखाना लिमिटेड, कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	548.80
7	डॉ. डी.वाई. पाटिल एसएसके लिमिटेड, जिला कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	187.37
8	विठ्ठलराव शिंदे एसएसके लिमिटेड, जिला सोलापुर, महाराष्ट्र	कार्यशील पूंजी	450.01
9	भीमाशंकर एसएसके लिमिटेड, जिला पुणे, महाराष्ट्र	कार्यशील पूंजी	287.29
10	श्री पांडुरंग एसएसके लिमिटेड, जिला सोलापुर, महाराष्ट्र	कार्यशील पूंजी	308.78
11	भीमा एसएसके लिमिटेड, जिला सोलापुर, महाराष्ट्र	कार्यशील पूंजी	126.38

12	कर्मयोगी शंकरराव पाटिल एसएसके लिमिटेड, इंदोपुर, जिला पुणे, महाराष्ट्र	कार्यशील पूंजी	150.00
13	नीरा भीमा एसएसके लिमिटेड, जिला पुणे, महाराष्ट्र	कार्यशील पूंजी	75.00
14	श्री रामेश्वर एसएसके लिमिटेड, जिला जालना, महाराष्ट्र	कार्यशील पूंजी	34.74
15	शेतकरी एसएसके लिमिटेड, किल्लारी, जिला लातूर, महाराष्ट्र	कार्यशील पूंजी	72.97
16	श्री शंकर एसएसके लिमिटेड, जिला सोलापुर, महाराष्ट्र	कार्यशील पूंजी	113.42
17	लोकनेते सुन्दररावजी सोलंके एसएसके लिमिटेड, जिला बीड, महाराष्ट्र	कार्यशील पूंजी	97.76
18	श्री संत दामाजी एसएसके लिमिटेड, जिला सोलापुर, महाराष्ट्र	कार्यशील पूंजी	94.00
19	श्री वृद्धेश्वर एसएसके लिमिटेड, जिला अहमदनगर, महाराष्ट्र	कार्यशील पूंजी	93.00
20	लोकनेते मारुतराव घुले पाटिल ज्ञानेश्वर एसएसके लिमिटेड, जिला अहमदनगर, महाराष्ट्र	कार्यशील पूंजी	362.79
		कार्यशील पूंजी	123.36
21	किसानवीर सातारा एसएसके लिमिटेड, जिला सातारा, महाराष्ट्र	कार्यशील पूंजी	327.00
22	किसानवीर खंडाला एसएसके लिमिटेड, जिला सातारा, महाराष्ट्र	कार्यशील पूंजी	140.00
23	आगस्ती एसएसके लिमिटेड, जिला अहमदनगर, महाराष्ट्र	कार्यशील पूंजी	94.00
24	एसएमएस कोल्हे एसएसके लिमिटेड, जिला अहमदनगर, महाराष्ट्र.	कार्यशील पूंजी	142.00
25	श्री तात्यासाहेब कोरे वारणा एसएसके लिमिटेड, जिला कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	527.00
26	श्री विठ्ठलसाई एसएसके लिमिटेड, धाराशिव, जिला उस्मानाबाद, महाराष्ट्र	कार्यशील पूंजी	94.00
27	अंबाजोगाई एसएसके लिमिटेड, जिला बीड, महाराष्ट्र	कार्यशील पूंजी	80.00
28	श्री विठ्ठल एसएसके लिमिटेड, गुरसाले, जिला सोलापुर, महाराष्ट्र	कार्यशील पूंजी	347.67
29	अशोक एसएसके लिमिटेड, जिला अहमदनगर, महाराष्ट्र	कार्यशील पूंजी	90.30
30	पीकेडीएनएन हुतात्मा एसएसके लिमिटेड, जिला सांगली, महाराष्ट्र	कार्यशील पूंजी	214.95
31	रेना एसएसके लिमिटेड जिला लातूर, महाराष्ट्र	कार्यशील पूंजी	35.00
32	वीवीडी मंजरा एसएसके लिमिटेड, जिला लातूर, महाराष्ट्र	कार्यशील पूंजी	70.00
33	विलास एसएसके लिमिटेड, जिला लातूर, महाराष्ट्र	कार्यशील पूंजी	35.00
34	विलास एसएसके लिमिटेड, जिला लातूर, महाराष्ट्र (यूनिट 2)	कार्यशील पूंजी	35.00
35	एसबी थोराट एसएसके लिमिटेड, जिला अहमदनगर, महाराष्ट्र	कार्यशील पूंजी	216.42
36	श्री विघ्न एसएसके लिमिटेड, जिला पुणे, महाराष्ट्र	कार्यशील पूंजी	268.25

37	एसएमएस मोहिते पाटिल एसएसके लिमिटेड, जिला सोलापुर, महाराष्ट्र	कार्यशील पूंजी	80.00
38	श्री दूधगंगा वेदगंगा एसएसके, कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	100.00
39	छत्रपति शाहू एसएसके, जिला, कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	21.00
40	शरद एसएसके लिमिटेड, जिला कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	288.46
41	सदाशिवराव मंडलिक एसएसके लिमिटेड, जिला कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	139.00
42	कुंभी कसारी एसएसके लिमिटेड, जिला कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	153.44
43	छत्रपति राजाराम एसएसके लिमिटेड, जिला कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	165.00
44	अजिंक्यतारा एसएसके लिमिटेड, जिला सतारा, महाराष्ट्र	कार्यशील पूंजी	39.00
45	वसंतराव देसाई आजरा एसएसके लिमिटेड, जिला कोल्हापुर, महाराष्ट्र	कार्यशील पूंजी	122.68
46	गणेश एसएसके लिमिटेड, जिला अहमदनगर, महाराष्ट्र	कार्यशील पूंजी	74.00
47	श्री एसएस मारुति महाराज एसएसके लिमिटेड, जिला लातूर, महाराष्ट्र	कार्यशील पूंजी	109.00
48	कडवा एसएसके लिमिटेड, जिला नासिक, महाराष्ट्र	कार्यशील पूंजी	15.00
49	कर्मवीर शंकरराव काले एसएसके लिमिटेड, कोपरगांव, जिला अहमदनगर, महाराष्ट्र	कार्यशील पूंजी	80.72
50	पद्मश्री डॉ. विखे पाटिल एसएसके लिमिटेड, जिला अहमदनगर, महाराष्ट्र	कार्यशील पूंजी	296.00
51	श्री मकाई एसएसके लिमिटेड, जिला सोलापुर, महाराष्ट्र	कार्यशील पूंजी	140.00
		कुल	9519.49

पीएमजीएसवाई के अंतर्गत नई सड़कों का निर्माण

1642. श्री बजरंग मनोहर सोनवणे:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत दस वर्षों के दौरान प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत महाराष्ट्र सहित विभिन्न राज्यों को आवंटित की गई कुल निधि का राज्य-वार और वर्ष-वार ब्यौरा क्या है;

(ख) उक्त अवधि के दौरान उक्त निधि से निर्मित नई सड़कों का राज्य-वार ब्यौरा क्या है और उनकी संख्या कितनी है;

(ग) विशेषकर महाराष्ट्र के बीड संसदीय निर्वाचन क्षेत्र और मराठवाड़ा क्षेत्र में स्वीकृत, निर्मित और वर्तमान में निर्माणाधीन सड़कों का ब्यौरा क्या है;

(घ) महाराष्ट्र के विभिन्न जिलों, विशेषकर उक्त निर्वाचन क्षेत्र में कितनी ग्रामीण सड़कों का निर्माण किया गया है;

(ङ) क्या सरकार को जानकारी है कि प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत आकांक्षी जिले और कम आबादी वाले गांव अक्सर बारहमासी सड़क संपर्क से वंचित रह जाते हैं; और

(च) क्या सरकार विशेषकर उक्त निर्वाचन क्षेत्र में किसी विशेष उपबंध, लचीले मानकों या न्यूनतम जनसंख्या मानक में छूट देने पर विचार कर रही है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के तहत पिछले दस वर्षों और चालू वर्ष के दौरान महाराष्ट्र सहित विभिन्न राज्यों को जारी की गई कुल केंद्रीय निधियों का राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) पीएमजीएसवाई के विभिन्न कार्यकलापों के तहत, पिछले दस वर्षों और चालू वर्ष के दौरान महाराष्ट्र राज्य (9,721.58 किलोमीटर लंबाई की 1,367 सड़कें और 461 पुल) सहित देश भर में 3,71,088.81 किलोमीटर लंबाई की कुल 71,406 सड़कें और 9,228 पुलों का निर्माण किया गया है। राज्य-वार विवरण कार्यक्रम की वेबसाइट <https://pmgsy.dord.gov.in> -> Progress Monitoring-> Monthly Progress Report -> Financial Year-wise Achievement पर देखा जा सकता है।

(ग) और (घ) महाराष्ट्र के बीड संसदीय निर्वाचन क्षेत्र में, योजना की शुरुआत से लेकर 05.02.2026 तक, पीएमजीएसवाई के विभिन्न कार्यकलापों के तहत कुल 1,180.27 किलोमीटर लंबाई की 272 सड़कें और 43 पुल स्वीकृत किए गए हैं। इनमें से 1,082.53 किलोमीटर लंबाई की

258 सड़कें और 42 पुल पहले ही पूरे हो चुके हैं। पीएमजीएसवाई-III के तहत केवल 84.75 किलोमीटर लंबाई की 14 सड़कें और 1 पुल निष्पादन के विभिन्न चरणों में हैं। पीएमजीएसवाई-III के तहत कार्यों को पूरा करने की समय सीमा मार्च 2026 तक है।

मराठवाड़ा क्षेत्र में औरंगाबाद (अब छत्रपति संभाजीनगर), जालना, बीड, परभणी, लातूर, नांदेड़, उस्मानाबाद और हिंगोली जिले शामिल हैं। पीएमजीएसवाई के विभिन्न कार्यकलापों के तहत महाराष्ट्र के जिलों में योजना की शुरुआत से लेकर अब तक स्वीकृत, पूर्ण और शेष कार्यों का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

कार्यकलाप-वार/ज़िला-वार विवरण कार्यक्रम की वेबसाइट <https://pmgsy.dord.gov.in> -> Progress Monitoring-> Monthly Progress Report -> State MPR Abstract Report पर भी देखा जा सकता है। इसमें पीएमजीएसवाई के तहत स्वीकृत ग्रामीण सड़कों और पीएमजीएसवाई के अन्य घटकों से संबंधित विवरण शामिल है।

(ड) और (च) पीएमजीएसवाई-IV का प्राथमिक उद्देश्य 2011 की जनगणना के अनुसार मैदानी क्षेत्रों में 500 से अधिक आबादी वाले, पहाड़ी राज्यों /संघ राज्य क्षेत्रों और उत्तर-पूर्वी क्षेत्र, विशेष श्रेणी क्षेत्रों (जनजातीय अनुसूची-5 क्षेत्र, रेगिस्तानी क्षेत्र, आकांक्षी ब्लॉक/जिले) में 250 से अधिक आबादी वाले और एलडब्ल्यूई प्रभावित 9 राज्यों के जिलों में (गृह मंत्रालय द्वारा अधिसूचित क्षेत्र) में 100 से अधिक आबादी वाले क्षेत्रों की लगभग 25,000 सड़क संपर्क रहित बसावटों को बारहमासी सड़क संपर्क प्रदान करना है।

पीएमजीएसवाई को एक क्षेत्र विकास कार्यक्रम के रूप में तैयार किया गया है, जिसमें 'बसावट' इकाई है और इसका उद्देश्य पात्र बसावटों को बारहमासी सड़क संपर्क प्रदान करना है, ताकि कृषि और गैर-कृषि उत्पादन केंद्रों में और उसके आसपास रहने वाली पूरी आबादी के लिए पहुंच सुनिश्चित हो सके। पिछड़े और उपेक्षित क्षेत्रों में समावेशी और समान पहुंच सुनिश्चित करने के लिए, पीएमजीएसवाई-IV को दो लक्षित पहल के साथ समन्वय में लागू किया जा रहा है, जो निम्नानुसार हैं:

(i) धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए-जेजीयूए): पीएमजीएसवाई-IV के तहत वर्ष 2011 की जनगणना के अनुसार 500+ आबादी और 50% या इससे अधिक अनुसूचित जनजाति की आबादी वाली बसावटों, या आकांक्षी जिलों में 250+ श्रेणी में 50+ अनुसूचित जनजाति की आबादी वाली बसावटों को प्राथमिकता दी गई है।

(ii) प्रधानमंत्री अनुसूचित जाति अभ्युदय योजना (पीएम-अजय): पीएमजीएसवाई-IV के तहत 500+ की आबादी वाली और 40% या अधिक अनुसूचित जाति की आबादी वाली बसावटों को प्राथमिकता दी जाती है।

वर्तमान में पीएमजीएसवाई IV दिशानिर्देशों को इसी रूप में जारी रखा गया है।

विवरण-I

महाराष्ट्र सहित विभिन्न राज्यों को जारी की गई कुल केंद्रीय निधियों का राज्य-वार ब्यौरा

(रु करोड़ में)

क्र.सं.	राज्य	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (on 5.2.2026)
1	अंडमान और निकोबार	0.00	0.00	5.00	0.00	0.00	0.00	9.22	12.22	12.22	0.05	0.00
2	आंध्र प्रदेश	379.20	197.59	226.16	243.88	476.27	53.20	50.00	644.13	140.64	507.32	29.83
3	अरुणाचल प्रदेश	375.00	205.92	700.00	1350.00	1123.00	952.31	1090.60	1018.74	339.90	609.00	247.76
4	असम	347.82	475.76	575.58	2542.76	2401.88	2516.62	1591.50	664.91	391.29	79.24	143.26
5	बिहार	2781.00	2958.34	1592.26	140.00	286.70	49.13	375.00	1443.23	963.37	1195.44	0.00
6	छत्तीसगढ़	498.00	449.81	508.66	664.39	1614.60	924.48	394.41	995.87	401.77	325.24	127.30
7	गोवा	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
8	गुजरात	474.10	31.04	0.00	0.00	0.00	79.08	195.50	266.63	298.41	220.65	38.14
9	हरियाणा	304.70	44.01	0.00	13.20	16.03	0.00	353.23	168.25	74.01	27.38	0.00
10	हिमाचल प्रदेश	268.40	396.61	399.56	703.37	1284.89	745.24	517.45	624.76	617.56	634.82	603.83

क्र.सं.	राज्य	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (on 5.2.2026)
11	जम्मू और कश्मीर	488.00	755.61	1400.00	590.77	695.50	1727.30	1328.34	717.00	1304.17	1028.25	121.17
12	झारखंड	865.00	819.59	1381.70	757.32	214.41	293.50	0.00	332.63	752.80	961.77	0.00
13	कर्नाटक	140.80	331.95	5.00	47.19	534.24	49.29	704.25	720.47	72.25	100.58	7.47
14	केरल	151.00	179.45	169.13	105.88	48.64	89.97	0.00	106.76	54.25	122.27	78.07
15	मध्य प्रदेश	1122.00	1979.48	1308.45	1057.49	1308.97	1099.54	1392.25	1557.47	599.42	703.29	100.07
16	महाराष्ट्र	553.30	606.00	330.63	6.75	150.00	0.00	0.00	743.00	1110.80	854.93	206.28
17	मणिपुर	299.80	412.19	231.50	293.63	263.85	420.66	742.00	744.98	161.29	2.81	15.07
18	मेघालय	150.70	211.99	50.04	196.42	357.00	355.29	483.92	405.89	122.59	219.62	182.67
19	मिजोरम	50.90	93.36	200.00	51.32	576.06	1.59	74.34	584.20	141.37	87.50	44.38
20	नागालैंड	4.00	8.05	8.80	149.63	88.89	72.89	145.31	183.15	161.29	2.25	3.12
21	ओडिशा	1382.70	1925.67	2249.99	2535.18	798.11	774.29	404.12	1235.88	1262.55	712.39	134.75
22	पुडुचेरी	0.00	0.00	0.00	0.00	0.00	0.00	11.66	24.72	0.27	25.00	0.00
23	पंजाब	221.10	275.66	339.15	0.00	0.00	0.00	68.59	231.06	265.10	319.87	64.23
24	राजस्थान	559.90	559.41	1120.26	150.05	184.74	237.15	917.51	199.90	404.79	450.46	169.59

क्र.सं.	राज्य	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26 (on 5.2.2026)
25	सिक्किम	68.60	138.16	337.00	199.40	4.39	195.50	107.28	263.33	94.37	70.00	65.85
26	तमिलनाडु	205.00	309.58	636.39	619.14	308.46	265.38	440.00	613.70	411.36	638.66	309.36
27	त्रिपुरा	274.83	392.27	135.38	73.31	10.64	69.57	73.88	267.59	185.03	172.75	36.19
28	तेलंगाना	273.73	146.03	242.87	112.77	267.38	0.00	86.38	321.43	296.963	132.57	68.91
29	उत्तर प्रदेश	1110.35	1234.87	910.30	370.17	78.07	123.90	1418.55	2068.57	2679.63	1968.60	7.10
30	उत्तराखंड	409.20	550.20	702.21	988.23	554.90	1536.27	787.00	1297.16	551.05	815.50	202.25
31	पश्चिम बंगाल	1427.58	819.18	1058.35	1426.98	348.25	969.31	49.94	381.03	99.275	225.00	230.25
32	लद्दाख	0.00	0.00	0.00	0.00	0.00	50.00	140.79	109.97	37.50	113.81	59.57
कुल		15186.71	16507.78	16824.37	15389.23	13995.87	13651.46	13952.99	18948.61	14007.29	13327.03	3296.47

विवरण-II

पीएमजीएसवाई के विभिन्न कार्यकलापों के तहत महाराष्ट्र के जिलों में योजना की शुरुआत से लेकर अब तक स्वीकृत, पूर्ण और शेष कार्यों का ब्यौरा

क्र.सं.	जिले का नाम	स्वीकृत			पूर्ण			शेष *		
		सड़क कार्यों की संख्या	सड़क की लंबाई (किमी में)	पुलों की संख्या	सड़क कार्यों की संख्या	सड़क की लंबाई (किमी में)	पुलों की संख्या	सड़क कार्यों की संख्या	सड़क की लंबाई (किमी में)	पुलों की संख्या
1	अहमदनगर	281	1,818.19	22	250	1,641.15	19	31	125.43	3
2	अकोला	140	782.20	20	140	767.10	20	0	0.00	0
3	अमरावती	160	838.26	50	159	818.15	30	1	2.67	20
4	औरंगाबाद	213	960.67	63	205	908.27	49	8	35.83	14
5	बीड	272	1,180.27	43	258	1,082.53	42	14	84.75	1
6	भंडारा	171	717.47	9	170	710.70	9	1	0.20	0
7	बुलढाना	158	711.22	25	156	703.19	19	2	5.06	6
8	चंद्रपुर	166	1,037.83	65	164	1,010.35	54	2	19.00	11
9	धुले	188	969.93	63	183	900.98	56	5	45.18	7
10	गडचिरोली	341	1,923.94	120	315	1,699.31	111	26	152.37	9
11	गोंदिया	285	1,126.41	16	284	1,090.31	16	1	0.80	0

क्र.सं.	जिले का नाम	स्वीकृत			पूर्ण			शेष *		
		सड़क कार्यों की संख्या	सड़क की लंबाई (किमी में))	पुलों की संख्या	सड़क कार्यों की संख्या	सड़क की लंबाई (किमी में))	पुलों की संख्या	सड़क कार्यों की संख्या	सड़क की लंबाई (किमी में))	पुलों की संख्या
12	हिंगोली	192	633.15	24	192	629.07	21	0	0.00	3
13	जलगांव	219	1,100.50	21	208	1,042.59	21	11	51.33	0
14	जलना	210	1,017.18	89	205	997.43	70	5	9.35	19
15	कोल्हापुर	191	851.73	10	183	821.35	9	8	23.58	1
16	लातूर	228	854.64	69	222	836.52	66	6	15.44	3
17	नागपुर	196	967.36	33	193	931.71	15	3	9.66	18
18	नांदेड़	164	966.06	28	148	850.01	25	16	81.38	3
19	नंदुरबार	220	1,387.59	29	209	1,330.51	29	11	32.23	0
20	नासिक	303	1,783.60	41	270	1,541.91	34	33	116.91	7
21	उस्मानाबाद	166	700.76	61	156	685.39	53	10	14.20	8
22	परभनी	188	638.34	26	177	555.49	24	11	60.69	2
23	पुणे	325	1,875.66	17	298	1,745.27	16	27	105.04	1
24	रायगढ़	125	471.95	2	106	431.56	2	19	30.44	0
25	रत्नागिरि	207	809.95	7	183	689.07	7	24	119.39	0
26	सांगली	251	948.57	8	244	909.73	8	7	21.46	0

क्र.सं.	जिले का नाम	स्वीकृत			पूर्ण			शेष *		
		सड़क कार्यों की संख्या	सड़क की लंबाई (किमी में)	पुलों की संख्या	सड़क कार्यों की संख्या	सड़क की लंबाई (किमी में)	पुलों की संख्या	सड़क कार्यों की संख्या	सड़क की लंबाई (किमी में)	पुलों की संख्या
27	सतारा	211	1,240.32	2	191	1,121.39	2	20	88.96	0
28	सिंधुदुर्ग	189	722.80	10	150	596.12	10	39	129.84	0
29	सोलापुर	348	1,678.74	21	341	1,632.22	19	7	31.15	2
30	थाइन	65	235.38	0	54	203.85	0	11	22.50	0
31	वर्धा	159	1,123.03	28	159	1,103.59	15	0	0.00	13
32	वाशिम	127	623.07	18	122	601.46	12	5	8.88	6
33	यवतमाल	190	1,236.94	68	189	1,238.09	47	1	1.35	21
34	पालघर	209	542.51	2	203	491.81	2	6	27.33	0
कुल		7,058	34,476.16	1,110	6,687	32,318.16	932	371	1,472.37	178

(*) सभी शेष सड़क लंबाई कार्य निष्पादन के विभिन्न चरणों में हैं। सड़क की स्वीकृत और पूर्ण लंबाई के अंतर से कम शेष सड़क की लंबाई इसलिए है क्योंकि कुछ परियोजनाएं सड़क की लंबाई में कमी, संरक्षण में बदलाव, अन्य एजेंसियों द्वारा आंशिक लंबाई के निर्माण आदि के कारण स्वीकृत लंबाई से कम के साथ पूरी की गई थीं।

EASE OF DOING BUSINESS**1643. DR. SHRIKANT EKNATH SHINDE:****SHRIMATI BHARTI PARDHI:****SHRI SHRIRANG APPA CHANDU BARNE:****SHRI VISHALDADA PRAKASHBAPU PATIL:****SHRI NARESH GANPAT MHASKE:****SHRI RAVINDRA DATTARAM WAIKAR:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the India's latest performance in global Ease of Doing Business benchmarks or comparable investment climate indices along with the details of the ranking and performance trend under the Business Reforms Action Plan (BRAP) index since its inception, State-wise;
- (b) the details of the compliances that have been reduced or eliminated under the Ease of Doing Business initiatives in the last five years;
- (c) the details of the measures that have been undertaken by the Government to promote decriminalisation of minor business offences, reduce regulatory overlaps, and eliminate redundant compliances;
- (d) the details of the steps that have been taken by the Government under the Business Reforms Action Plan (BRAP) to promote competitive federalism and support State-level business reforms; and
- (e) whether the Government is considering to introduce a National Ease of Doing Business (EoDB) Dashboard integrating investor grievance redressal and real-time approval tracking, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) In the last 5 years, India have improved by 79 ranks in EoDB rankings published by World Bank Group as Doing Business Report. As per the latest DBR ranking published in 2019, India ranked at 63.

Following the discontinuation of the DBR Report in 2020, the World Bank launched the B-Ready Assessment in 2024 to evaluate 180+ countries over three years across 10 topics spanning the entire business lifecycle: Business Entry, Business Location, Utility Services, Labor, Financial Services, International Trade, Taxation, Dispute Resolution, Market Competition, and Business Insolvency. India is to be part of the Third B-Ready Report, schedule to release in 2026.

With a view to improve India's business climate, attract investments, and foster economic growth, Department for Promotion of Industry and Internal Trade (DPIIT) has launched several initiatives including Business Reforms Action Plan (BRAP) under the overall umbrella initiative of Ease of Doing Business.

BRAP initiative was launched in 2014 by the Department for Promotion of Industry and Internal Trade (DPIIT). It focuses on streamlining regulations, reducing compliance burdens, and implementing digital solutions to improve the business environment in India. Key reforms include establishing single window systems, simplifying building permissions, enhancing inspection

procedures, and digitizing various business processes. These reforms aim to make India a more attractive destination for both domestic and foreign investment.

So far, seven editions of BRAP (2015, 2016, 2017-18, 2019, 2020, 2022 and 2024) have been completed, wherein States/UTs have been assessed. The seventh edition, BRAP 2024, is currently in progress. Over 9,700 reforms have been carried out across States and Union Territories. State/UT Ranking on Ease of Doing Business since inception are given in the enclosed **Statement**.

(b) Under the Regulatory Compliance Burden (RCB) initiative, launched by the Government of India in 2020, Central Ministries/Departments and States/UTs undertook a self-identification exercise to reduce burdensome compliances for businesses and citizens. As a result, over 47,000 compliances have been reduced during the last five years.

Of the total compliances reduced:

- 16,109 compliances were simplified, • 22,287 compliances were digitized,
- 4,623 compliances were decriminalized, and
- 4,270 compliances were eliminated by removal of redundant and duplicative requirements.

Further, under the RCB+ initiative, 4,846 compliances have been reduced out of 6,262 identified compliances across 23 Acts commonly implemented by States/UTs.

(c) The Jan Vishwas (Amendment of Provisions) Act, 2023 was passed in both Houses of the Parliament (Lok Sabha on 27th July 2023, Rajya Sabha on 02nd August 2023) and received President's Assent on 11th August 2023. The Act decriminalizes 183 provisions under 42 Acts administered by 19 Ministries/ Departments.

The Act employs various approaches to decriminalization, including the removal of both imprisonment and fines, conversion of imprisonment and/or fine into penalties, and the introduction of compounding of offenses in certain cases. DPIIT on recommendations of the Joint Parliamentary Committee initiated the process of further identifying minor criminal provisions to be compiled for another common amendment bill.

The *Jan Vishwas (Amendments of Provisions) Bill, 2025* was approved by the Union Cabinet on 12.08.2025 and was subsequently laid before the Lok Sabha on 18 August 2025. Thereafter, the Bill was referred to the Select Committee constituted under the Chairmanship of Shri Tejasvi Surya. At present, the Bill is under examination by the said Committee.

This exercise builds on the success of the Jan Vishwas (Amendment of Provisions) Act, 2023 by expanding the reform agenda to cover 16 Central Acts administered by 10 Ministries/Departments. A total of 355 provisions are proposed to be amended 288 provisions decriminalized to foster Ease of Doing

Business, and 67 provisions proposed to be amended to facilitate Ease of Living.

To systematically reduce regulatory overlaps and eliminate redundant compliances, the Government adopted a multi-stage institutional and analytical approach under the RCB initiative. Key measures undertaken include:

- Conducting self-identification exercises by Central Ministries/Departments and States/UTs to identify overlapping, obsolete and duplicative compliances, which led to the identification of over 47,000 compliances for review.
- Analytical mapping by DPIIT of more than 42,000 reduced compliances across over 670 unique Acts to identify common regulatory provisions and overlapping compliance requirements across States/UTs.
- Identification of 23 Acts under which more than 10 States/UTs had undertaken compliance reduction, and inclusion of these Acts under the RCB+ initiative for focused harmonisation and rationalisation.
- Review of 6,262 compliances under these Acts, resulting in the reduction of 4,846 compliances, thereby addressing inter-State and intra-regulatory duplication.

These measures have enabled elimination of redundant compliances, reduction of regulatory overlaps, and harmonisation of regulatory frameworks across jurisdictions.

(d) The Government of India has undertaken a series of comprehensive reforms under the Business Reform Action Plan (BRAP), which cut across critical areas such as Labour, Environment, Land Administration, and Taxation. These measures have significantly reduced both turnaround time and cost for setting up and operating businesses in the country. The intent of the Government is clear—to create a favorable and enabling environment for enterprises, thereby strengthening India's position as an attractive investment destination.

BRAP, true to its dynamic nature, has continuously evolved to incorporate additional reforms, focus sectors, and the adoption of Information and Communication Technology (ICT) for delivering quality and efficient services to businesses. The reforms include initiatives such as online delivery of services through single-window systems, simplified environmental clearances, digitized registrations and renewals, and streamlined processes for utility connections. Furthermore, digital integration has been extended to the creation of land banks and Geographic Information Systems (GIS) for industrial parks, integrated with the India Industrial Land Bank (IILB), which provides comprehensive investor-related information.

In addition to BRAP, the Government has introduced key initiatives such as Reducing Compliance Burden (RCB), Decriminalization of business laws, and the National Single Window System (NSWS). These initiatives are designed to provide further impetus to ease of doing business in India. The Government remains determined to build an investment-friendly ecosystem

that supports both domestic and foreign investments, with a strong focus on removing sectoral hurdles and establishing multiple investment hubs across the nation.

(e) The Department for Promotion of Industry and Internal Trade (DPIIT) has operationalized the National Single Window System (NSWS) to facilitate clearances and approvals for businesses. At present, registered businesses are able to track the status of their applications through the Investor Dashboard, which provides visibility into approval status and enables monitoring of progress in a transparent and time bound manner.

Currently, 32 Central Ministries/Departments and 33 States/UTs have been integrated with NSWS for facilitating and streamlining G2B approvals with access to 300+ G2B approvals of Central Departments and 3000+ G2B approvals of States/UTs. The NSWS helpline can be reached over call and email by business users for any grievances or support required for any issue related to NSWS. Daily grievance call mechanism is also in place for users requiring support to resolve their issues

This initiative is aimed at strengthening transparency, accountability, and efficiency in regulatory processes, thereby enhancing investor confidence and contributing to the Government's ongoing efforts to improve the ease of doing business in the country.

STATEMENT

State/UT Ranking on Ease of Doing Business since inception

BRAP 2015

Leaders	NONE
Aspiring Leaders	Andhra Pradesh, Chhattisgarh, Gujarat, Jharkhand, Madhya Pradesh, Odisha, Rajasthan,
Acceleration Required	Haryana, Maharashtra, Punjab, Telangana, Karnataka, Uttar Pradesh, West Bengal, Delhi, Tamil Nadu,
Jump Start Needed	Uttarakhand, Bihar, Himachal Pradesh, Andaman and Nicobar, Arunachal Pradesh, Assam, Chandigarh, Jammu and Kashmir, Meghalaya, Nagaland, Puducherry, Sikkim, Tripura and Goa, Kerala

BRAP 2016

Leaders	Andhra Pradesh, Chhattisgarh, Gujarat, Haryana, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Punjab, Rajasthan, Telangana, and Uttarakhand
Aspiring Leaders	Bihar, Karnataka, Uttar Pradesh and West Bengal.
Acceleration Required	Delhi, Himachal Pradesh and Tamil Nadu
Jump Start Needed	Andaman and Nicobar, Arunachal Pradesh, Assam, Chandigarh, Dadra Dadra and Nagar Haveli, Daman and Diu, Goa, Jammu and Kashmir, Kerala, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Sikkim and Tripura.

BRAP 2017-2018

Top Achievers	Andhra Pradesh, Telangana, Haryana, Jharkhand, Gujarat, Chhattisgarh, Madhya Pradesh, Karnataka and Rajasthan
Achievers	West Bengal, Uttarakhand, Uttar Pradesh, Maharashtra, Odisha and Tamil Nadu
Fast Movers	Himachal Pradesh, Assam and Bihar
Aspirers	Goa, Punjab, Kerala, Jammu and Kashmir, Delhi, Daman and Diu, Tripura, Dadra and Nagar Haveli, Puducherry, Nagaland, Chandigarh, Mizoram, Andaman and Nicobar, Manipur, Sikkim, Arunachal Pradesh and Lakshadweep

BRAP-2019

Sl. No.	Ranking of States
1.	Andhra Pradesh
2.	Uttar Pradesh
3.	Telangana
4.	Madhya Pradesh
5.	Jharkhand
6.	Chhattisgarh
7.	Himachal Pradesh
8.	Rajasthan
9.	West Bengal
10.	Gujarat
11.	Uttarakhand
12.	Delhi
13.	Maharashtra
14.	Tamil Nadu
15.	Lakshadweep

16.	Haryana
17.	Karnataka
18.	Daman and Diu
19.	Punjab
20.	Assam
21.	Jammu and Kashmir
22.	Andaman and Nicobar
23.	Dadra and N. Haveli
24.	Goa
25.	Mizoram
26.	Bihar
27.	Puducherry
28.	Kerala
29.	Arunachal Pradesh
30.	Chandigarh
31.	Manipur
32.	Meghalaya
33.	Nagaland
34.	Odisha
35.	Sikkim
36.	Tripura

BRAP 2020

Top Achievers	Andhra Pradesh, Gujarat, Haryana, Karnataka, Punjab, Tamil Nadu and Telangana
Achievers	Himachal Pradesh, Madhya Pradesh, Maharashtra, Odisha, Uttarakhand, Uttar Pradesh
Aspirers	Assam, Chhattisgarh, Goa, Jharkhand, Kerala, Rajasthan, West Bengal
Emerging Business Ecosystems	Andaman and Nicobar, Bihar, Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Delhi, Jammu and Kashmir, Manipur, Meghalaya, Nagaland, Puducherry,

	Tripura

BRAP 2022

Y Category	
B2G	
Category	States/ UTs
Fast Mover	Gujarat
Aspirers	Andhra Pradesh, Telangana, Maharashtra, Haryana, Uttar Pradesh, Uttarakhand, Odisha, Himachal Pradesh, Punjab, Madhya Pradesh, Tamil Nadu, Kerala, Karnataka, Chhattisgarh, West Bengal, Bihar, Goa, Jharkhand, Rajasthan, Assam, Delhi, JandK
C2G	
Category	States/ UTs
Aspirers	Kerala, Gujarat, Telangana, Maharashtra, Tamil Nadu, Uttarakhand, Haryana, Madhya Pradesh, Odisha, Karnataka, Rajasthan, Himachal Pradesh, Andhra Pradesh, Uttar Pradesh, Goa, Bihar, Delhi, West Bengal, Assam, Chhattisgarh, JandK, Jharkhand, Punjab
X Category	
B2G	
Category	States/ UTs
Aspirers	Dadar and Nagar Haveli and Daman and Diu, Tripura, Chandigarh, Meghalaya, Manipur, Mizoram, Puducherry, Andaman and Nicobar Islands, Arunachal Pradesh
C2G	
Category	States/ UTs
Aspirers	Chandigarh, Dadar and Nagar Haveli and Daman and Diu, Meghalaya, Andaman and Nicobar Islands, Tripura, Puducherry, Mizoram, Arunachal Pradesh, Manipur

- **Category X** includes northeastern states (excluding Assam) and UTs (excluding Delhi), and
- **Category Y** encompasses states and UTs with established business and citizen-centric systems.
- **Remarks:** States are categorized as "Top Achievers" (above 90%), "Achievers" (80–90%), "Fast Movers" (70–80%), and "Aspirers" (below 70%) based on their compliance with the action plan, reflecting the government's commitment to creating a business-friendly environment.
- B2G indicates Business Centric reforms
- C2G indicates Citizen Centric reforms

BRAP 2024

- EODB Categories (BRAP including RCB)

Y Category	
Category	States/UTs
Fast Movers	Odisha, Punjab, Andhra Pradesh, Rajasthan, Madhya Pradesh, Kerala, Assam, Uttarakhand, Jammu and Kashmir, Karnataka
Aspirers	West Bengal, Tamil Nadu, Maharashtra, Gujarat, Uttar Pradesh, Chhattisgarh, Haryana, Telangana, Jharkhand, Himachal Pradesh, Goa, Bihar, Delhi

X Category	
Category	States/UTs
Aspirers	Tripura, Meghalaya, Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Andaman and Nicobar Islands, Puducherry,, Nagaland, Arunachal Pradesh, Mizoram, Sikkim, Lakshadweep, Manipur

- Category X includes northeastern states (excluding Assam) and UTs (excluding Delhi), and
- Category Y, which encompasses states and UTs with established business centric systems.
- States are categorized as "Top Achievers" (above 95%), "Achievers" (90–95%), "Fast Movers" (80–90%), and "Aspirers" (below 80%) based on their compliance with the action plan, reflecting the government's commitment to creating a business-friendly environment.
- **EODB Categories (BRAP excluding RCB)**

Y Category	
Category	States/UTs
Achievers	Andhra Pradesh, Punjab
Fast Movers	Rajasthan, Odisha, Madhya Pradesh, Kerala, West Bengal, Maharashtra, Jammu and Kashmir, Assam, Tamil Nadu, Uttarakhand, Gujarat
Aspirers	Karnataka, Uttar Pradesh, Chhattisgarh, Haryana, Jharkhand, Telangana, Himachal Pradesh, Goa, Bihar, Delhi
X Category	
Category	States/UTs
Aspirers	Tripura, Meghalaya, Chandigarh, Dadra and Nagar Haveli and

	Daman and Diu, Andaman and Nicobar Islands, Puducherry, Arunachal Pradesh, Nagaland, Mizoram, Sikkim, Lakshadweep, Manipur

- Category X includes northeastern states (excluding Assam) and UTs (excluding Delhi), and
- Category Y, which encompasses states and UTs with established business centric systems.
- States are categorized as "Top Achievers" (above 95%), "Achievers" (90–95%), "Fast Movers" (80–90%), and "Aspirers" (below 80%) based on their compliance with the action plan, reflecting the government's commitment to creating a business-friendly environment.

MISSION FOR AATMANIRBHARTA IN PULSES

1644. SHRI KESINENI SIVANATH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to State:

- (a) the details regarding the key components and target outcomes of the Mission for Aatmanirbharta in Pulses;
- (b) the details regarding the number of post-harvest infrastructure projects approved and training programs conducted under the Mission including interventions related to seed distribution, productivity enhancement,

research and development, State-wise and particularly district-wise for Andhra Pradesh;

(c) the details regarding the number of beneficiaries supported, State-wise and particularly district-wise for Andhra Pradesh; and

(d) the amount of financial assistance sanctioned and released under the Mission, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) The Union Cabinet has approved a centrally sponsored scheme namely 'Mission for Aatmanirbharta in Pulses' on 1st October, 2025 aimed at boosting domestic production and achieving self-sufficiency (Aatmanirbharta) in pulses over a six-year period, from 2025-26 to 2030-31, with a financial outlay of Rs. 11,440 Crore. The mission is being implemented in 28 States including Andhra Pradesh.

The objective of the Pulses Mission is to enhance pulses production with a special focus on Tur, Urad, Masoor, promoting production and availability of climate resilient seeds for farmers, increase area under pulses cultivation, promote post-harvest storage and management technology. The Mission also supports for assured procurement of Tur, Urad, Masoor by National Agricultural Cooperative Marketing Federation of India (NAFED) and the National Cooperative Consumers' Federation (NCCF) for next four years as per the norms of Price Support Scheme (PSS) under Pradhan Mantri Annadata Aay Sanrakshhan Abhiyan (PM-AASHA). The production of pulses

targeted under the mission by the end of 2030-31, is 350 lakh tonnes from an area of 310 lakh ha with an average productivity of 1130 kg/ha.

The Department of Agriculture and Farmers Welfare (DAandFW) is providing assistance under 'Mission for Aatmanirbharta in Pulses' for production and distribution of breeder seed and certified seed of notified varieties, demonstrations of latest crop production and protection technologies, seed kits, capacity building, post-harvest infrastructure etc.

Further, Under the Pulses Mission during 2025-26, 528 Pulse processing and packaging units are allocated and state-wise allocation is given in the enclosed **Statement-I**. The details regarding the number of beneficiaries supported, particularly district-wise for Andhra Pradesh given in the enclosed **Statement-II** and **III** and the State-wise allocation under the Pulses Mission for 2025-26 is given in the enclosed **Statement- IV**.

STATEMENT-I

State-wise allocation of processing units under post-harvest infrastructure component under Mission for Aatmanirbharta in Pulses during 2025-26

(in Numbers)

S.No	States	Processing Units (Dall Mills)
1	Andhra Pradesh	22
2	Arunachal Pradesh	10
3	Assam	25
4	Bihar	37
5	Chhattisgarh	22

6	Goa	5
7	Gujarat	28
8	Haryana	5
9	Himachal Pradesh	5
10	Jammu and Kashmir	5
11	Jharkhand	22
12	Ladakh	5
13	Karnataka	30
14	Kerala	5
15	Madhya Pradesh	55
16	Maharashtra	34
17	Manipur	5
18	Meghalaya	5
19	Mizoram	5
20	Nagaland	11
21	Odisha	16
22	Punjab	5
23	Puducherry	5
24	Rajasthan	30
25	Sikkim	5
26	Tamil Nadu	21
27	Telangana	16
28	Tripura	8
29	Uttar Pradesh	56
30	Uttarakhand	9
31	West Bengal	16
	Total	528

STATEMENT-II**Details of district-wise, intervention -wise physical and financial targets
for Andhra Pradesh**

S.No.	District	Block demonstrations		Trainings	
		Physical (Nos)	Financial Allocation (Lakhs)	Physical (Nos)	Financial Allocation (Lakhs)
1	Srikakulam	49	49	58	5.22
2	Vizianagaram	45	45	64	5.76
3	Parvatipuram Manyam	31	31	30	2.7
4	Alluri Sita Ramaraju	20	20	69	6.21
5	Visakhapatnam	5	5	4	0.36
6	Anakapalli	30	30	20	1.8
7	Kakinada	40	40	36	3.24
8	East Godavari	10	10	6	0.54
9	Eluru	40	40	39	3.51
10	Krishna	204	204	129	11.61
11	NTR	5	5	59	5.31
12	Guntur	36	36	64	5.76
13	Bapatla	120	120	84	7.56
14	Palnadu	36	36	64	5.76
15	Prakasam	120	120	84	7.56
16	SPSR Nellore	20	20	51	4.59
17	Chittoor	4	4	11	0.99
18	Tirupati	4	4	3	0.27
19	YSR	216	216	84	7.56
20	Annamaya	5	5	64	5.76
21	Anantapuram	144	144	129	11.61
22	Sri Satyasai	95	95	84	7.56
23	Kurnool	112	112	84	7.56
24	Nandyal	169	169	128	11.52
	Total	1560	1560	1448	130.32

STATEMENT-III

**Details regarding the number of beneficiaries supported, particularly
district-wise for Andhra Pradesh**

S.No.	District	No.of Beneficiaries	
		Cluster Demonstrations	Trainings
1	Srikakulam	588	1740
2	Vizianagaram	540	1920
3	Parvatipuram Manyam	372	900
4	Alluri Sita Ramaraju	240	2070
5	Visakhapatnam	60	120
6	Anakapalli	360	600
7	Kakinada	480	1080
8	East Godavari	120	180
9	Eluru	480	1170
10	Krishna	2448	3870
11	NTR	60	1770
12	Guntur	432	1920
13	Bapatla	1440	2520
14	Palnadu	432	1920
15	Prakasam	1440	2520
16	SPSR Nellore	240	1530
17	Chittoor	48	330
18	Tirupati	48	90
19	YSR	2592	2520
20	Annamaya	60	1920
21	Anantapuram	1728	3870
22	Sri Satyasai	1140	2520
23	Kurnool	1344	2520
24	Nandyal	2028	3840
	Total	18720	43440

STATEMENT-IV**State-wise allocation under the Pulses Mission for 2025-26 as on 04.02.26****(Rs. In Lakh)**

S. No.	States	Allocation (Central Share)
1	Tamil Nadu	582.240
2	Madhya Pradesh	7429.670
3	Karnataka	1997.460
4	Chhattisgarh	642.010
5	Odisha	3356.860
6	Bihar	5176.440
7	Uttarakhand	188.510
8	Jharkhand	638.560
9	Maharashtra	3965.129
10	West Bengal	3480.870
11	Rajasthan	7204.370
12	Uttar Pradesh	3008.780
13	Assam	6528.250
14	Telangana	337.900
15	Andhra Pradesh	1665.13
16	Tripura	373.940
17	Meghalaya	22.780
18	Himachal Pradesh	156.680
19	UT of Jammu and Kashmir	95.03
20	Arunachal Pradesh	48.79
21	Punjab	109.380
22	Sikkim	1.460
23	Nagaland	284.80
24	Haryana	435.300
25	Gujarat	601.40
26	Kerala	29.340
27	Goa	1.43

IMPACT OF AI ON INTELLECTUAL PROPERTY RIGHTS IN INDIA**1645. SHRI G. M. HARISH BALAYOGI:****SHRI PRABHAKAR REDDY VEMIREDDY:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has conducted or commissioned any studies, expert committee reviews, or stakeholder consultations to assess the impact of artificial intelligence on intellectual property rights in India over the last five years;
- (b) If so, details regarding the assessment, if any, of potential economic, legal, or commercial losses suffered by creators, innovators, rights holders, and assignees in India on account of AI-generated or AI-assisted content and technologies;
- (c) whether the Government is considering or has proposed any amendments, policy reforms, or regulatory guidelines to India's intellectual property rights framework in light of the evolving impact of artificial intelligence; and
- (d) if so, the details thereof and if not reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) Nil.

(c) and (d) An eight-member committee has been constituted by DPIIT on April 28, 2025 to study and analyze the emerging issues related to

generative AI and its implications on Copyright law. The Committee has finalized a working paper on the issue of use of copyrighted content in AI training. It has been published for stakeholders' feedback. The Terms of Reference (ToR) of the Committee was:

- i. To identify and analyse the legal and policy issues arising from the use of Artificial Intelligence in the context of copyright.
- ii. To examine the adequacy of existing provisions of the Copyright Act, 1957 in addressing these issues
- iii. To make recommendations, if any, basis the above
- iv. To prepare and finalize a working paper based on the above analysis, which will be published by the Department.

MANUFACTURING UNDER ATMANIRBHAR BHARAT

1646. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the total value of India's imports from and exports to China each year since 2014, and the percentage of total trade this constitutes in India's overall import-export balance;
- (b) the key product categories and sectors where India remains most dependent on Chinese imports, including electronics, pharmaceuticals, solar equipment, and telecom;

- (c) whether any Government Ministries, Departments, or Public Sector Undertakings have directly procured goods, parts, or services from Chinese companies since 2014, and if so, the details thereof;
- (d) the measures taken to reduce dependence on Chinese imports and promote domestic manufacturing under the “Atmanirbhar Bharat” initiative; and
- (e) the targets and timelines fixed, if any, for indigenization or diversification of such imports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The total value of India’s imports from and exports to China each year since 2014, and the percentage of total trade this constitutes in India’s overall import-export balance is as under:

(values in USD billion)

Year	India’s total trade with China (imports and exports)	% share of India’s total trade with China in India’s global trade (imports and exports)
2014-15	72.34	9.54
2015-16	70.72	10.99
2016-17	71.45	10.82
2017-18	89.71	11.66
2018-19	87.07	10.31
2019-20	81.87	10.39
2020-21	86.4	12.59
2021-22	115.83	11.19
2022-23	113.82	9.75

2023-24	118.41	10.62
2024-25	127.71	11.02
2025-26 (April-Dec)	110.2	12.12

(Source: DGCIS)

It may be noted that India's exports to China in FY 2025-26 (April-December) have shown growth of 36.68% over corresponding period in FY 2024-25.

(b) The major principal commodities imported from China are electronics components, telecom instruments, computer hardware and peripherals, Industrial machinery for dairy etc, organic chemicals, electronics instruments, electric machinery and equipment etc.

Most of the goods imported from China are capital goods, intermediate goods and raw materials like Active Pharmaceutical Ingredients, auto components, electronic parts and assemblies, mobile phone parts, etc. which are used for making finished products which are also exported out of India. These goods are imported for meeting the demand of fast expanding sectors like electronics, pharma, telecom and power in India. The rise in import of electronic components, computer hardware and peripherals, telephone components, etc. can be attributed to transformation of India into a digitally empowered society and a knowledge economy.

(c) The Government has issued 'Public Procurement (Preference to Make in India) Order 2017' (PPP-MII Order), to promote domestic industry in public procurement of Goods, Works and Services. The Order is applicable to all

Ministries or Departments or attached or subordinate Offices or autonomous body controlled by the Government of India and includes Government companies as defined in the Companies Act. The Order mandates that eligibility conditions, including on matters like turnover, production capability and financial strength do not result in unreasonable exclusion of 'Class-I local supplier'/ 'Class-II local supplier' from bidding process. Also, specifying foreign certifications/ unreasonable technical specifications/brands/ models in the bid document is considered restrictive and discriminatory practice against local suppliers.

Further, in order to promote self-reliance, make in India and Micro, Small and Medium Enterprises, Government of India (Ministry of Finance) has mandated that no Global Tender Enquiry (GTE) shall be invited for tenders upto Rs. 200 Crores or such limits, as may be prescribed from time to time. Further, the Government has issued guidelines that any bidder from a country which shares a land border with India will be eligible to bid in any procurement whether of goods, services or works only if the bidder is registered with the competent authority.

No details of data on procurement of goods, parts, or services by Government Ministries, Departments or PSUs from the Chinese companies are maintained centrally by Government of India.

(d) and (e) To enhance domestic supply and reduce dependency on imports, the Government has taken several initiatives. 'Make in India' initiative was launched on 25th September, 2014 to promote India's manufacturing domain in

the world. Presently, 'Make in India' 2.0 focuses on 27 sectors implemented across various Ministries/Departments and State Governments.

Keeping in view India's vision of becoming 'Atmanirbhar', the Government has launched Production Linked Incentives (PLI) Schemes with financial outlay of Rs. 1.97 lakh crore in 14 key sectors like electronics, pharmaceuticals, white goods, telecom and Networking products, High-Efficiency Solar PV Modules, etc., where there is a substantial dependency on imports. For development of semiconductors and display manufacturing ecosystem, the Government has approved Semicon India Programme with financial outlay of Rs. 76,000 crores.

The Government encourages Indian business establishments to explore alternative suppliers and to diversify their supply chains to reduce dependency on single sources of supply.

Also, the Government monitors the surge in imports on a regular basis and takes appropriate action. Further, the Directorate General of Trade Remedies (DGTR) is empowered to initiate and recommend trade remedial actions against unfair trade practices.

The initiatives taken by the Government have led to decline in dependency on imports in several sectors. For example, the import of mobile phones has decreased from Rs 48,609 cr in 2014-15 to Rs 3,710 cr in 2024-25. On the other hand, the export of mobile phones has increased from Rs. 1,566 cr in 2014-15 to more than Rs. 2,05,017 cr in 2024-25.

In 2024–25, a decline in imports from China was observed across several sectors compared to the previous year. For example, imports fell sharply in fertilizers (61.4%), followed by residual chemicals and allied products (19.7%), iron and steel (10.3%), and man-made yarn (9.5%).

The indigenization and strengthening of manufacturing capacity is a continuous process and the Government remains committed to ensuring that domestic industry remain competitive and resilient.

JUTE INDUSTRY

1647. SHRI KALYAN BANERJEE:

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether it is a fact that the jute industries in the country are fully dependent on the Government order and due to decline in orders, the industries and workers are facing of serious production crisis;
- (b) if so, the details of the action taken by the Government to rescue the raw jute market and protect the farmers of West Bengal, Assam, Bihar and Odisha; and
- (c) the steps proposed to be taken by the Government to rescue and protect the ailing jute industries of West Bengal, which contributes the maximum area to the tune of about 80.7% and 83.7% of total national area and production, respectively?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

(a) to (c) The Government, under Jute Packaging Material (Compulsory Use in Packing Commodities) Act 1987, extends support to jute industry through procurement of B.Twill jute bags for packaging of food grains which constitutes 80% of total production of the industry.

Apart from this, the Government of India announces Minimum Support Price for raw jute every year to protect jute farmers throughout the country including farmers of West Bengal, Assam, Bihar and Odisha. Further, Jute-Improved Cultivation and Advanced Retting Exercise (Jute-ICARE) scheme is implemented to provide High Yield Variety certified jute seeds and retting powder to Jute farmers, to help increase the productivity and improve quality of Raw Jute and farmers' income.

INDIA'S RISE IN GLOBAL FDI RANKINGS

1648. SHRI BAIJAYANT PANDA:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has identified the key factors that have contributed to India's rise in the global FDI rankings as reported in the United Nations Conference on Trade and Development (UNCTAD) World Investment Report 2025;
- (b) if so, the details thereof; and

(c) the details of sectors and States that have attracted the highest FDI growth?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) As per United Nations Conference on Trade and Development's (UNCTAD) World Investment Report 2025, India moved up to 15th position among global Foreign Direct Investment (FDI) recipients in 2024 from 16th position in 2023.

The Government reviews the FDI policies on an ongoing basis and makes changes from time to time to ensure that India remains an attractive and investor- friendly destination. Between 2014 and 2019, significant reforms included increased FDI caps in Defence, Insurance, and Pension sectors, and liberalized policies for Construction, Civil Aviation, and Single Brand Retail Trading. From 2019 to 2024, notable measures included allowing 100% FDI under the automatic route in coal mining, contract manufacturing, and insurance intermediaries.

The Government of India always strives to attract larger FDI by removing regulatory barriers, streamlining processes, developing infrastructure, bettering logistics and improving the business environment by enhancing the Ease of Doing Business (EoDB).

The Government of India released Business Reforms Action Plan (BRAP) 2024 rankings and Logistics Ease Across Different States (LEADS)

2024 report to inter-alia communicate to potential investors examples of positive business ecosystem as well as logistics performance undertaken by various States and UTs. The Regulatory Compliance Burden (RCB) initiative has resulted in over 42,000 compliance reductions, under 670 acts nationwide. Through the Jan Vishwas (Amendment of Provisions) Act, 2023, the Government has decriminalised 183 provisions across 42 Central Acts from 19 Ministries/Departments.

The Government also provides an enabling environment for industrial development through policy interventions and initiatives such as Make in India, Start-up India, PM GatiShakti, National Industrial Corridor Programme, PLI schemes, Indian Footwear and Leather Development Programme, National Single Window System (NSWS), India Industrial Land Bank and Project Monitoring Group (PMG).

To simplify tax compliance for Startups and foreign investors, the Income Tax Act, 1961 has been amended in 2024 to abolish angel tax and to reduce income tax rate chargeable on income of a foreign company. The GST reforms introduced in September 2025 represent a landmark step in reshaping India's taxation system to better serve the aspirations of its youth. These reforms streamline tax structures, reduce rates, and correct existing anomalies to promote entrepreneurship, job creation, and affordable living. Priority has been given to sectors with high youth participation, including education, automobiles, technology, handicrafts, footwear, healthcare, food processing, and textiles, to strengthen innovation and competitiveness.

Further, a simplified GST structure with reduced rates across key sectors such as leather, footwear, paper, textiles, handicrafts, toys, packaging, and logistics is expected to support existing businesses, encourage startups, and ease compliance for traders. By lowering GST slabs to 5% on several goods and rationalising rates in transport and allied sectors, the reforms aim to reduce costs for consumers, ease compliance for traders and enhance competitiveness for Indian businesses.

(c) The details of Sectors and States that have attracted FDI growth in Financial Year 2024-25 compared to Financial Year 2023-24 are given in the enclosed **Statement-I** and **II** respectively.

STATEMENT-I

Details of Sectors registering growth in FDI equity

Amount (In USD Million)

Sr. No.	Sector	2023-24	2024-25	Increase in 24-25 over 23-24	% Growth
1	2	3	4	5	6
1	SERVICES SECTOR (Fin., Banking, Insurance, Non Fin/Business, Outsourcing, RandD, Courier, Tech. Testing and Analysis, Other)	6,640.24	9,347.25	2,707.01	41%
2	TRADING	3,864.88	4,175.54	310.66	8%
3	NON-CONVENTIONAL ENERGY	3,764.06	4,011.86	247.80	7%
4	ELECTRONICS	695.74	2,043.04	1,347.30	194%

5	CEMENT AND GYPSUM PRODUCTS	613.44	1,812.56	1,199.12	195%
6	AUTOMOBILE INDUSTRY	1,524.22	1,586.31	62.09	4%
7	HOSPITAL and DIAGNOSTIC CENTRES	1,530.06	1,558.83	28.77	2%
8	AIR TRANSPORT (INCLUDING AIR FREIGHT)	97.38	1,349.25	1,251.87	1286%
9	HOTEL and TOURISM	511.1	1,307.48	796.38	156%
10	CONSULTANCY SERVICES	734.65	1,061.03	326.38	44%
11	CHEMICALS (OTHER THAN FERTILIZERS)	843.97	1,060.33	216.36	26%
12	METALLURGICAL INDUSTRIES	286.21	950.99	664.78	232%
13	TELECOMMUNICATIONS	281.66	746.2	464.54	165%
14	MEDICAL AND SURGICAL APPLIANCES	482.83	626.99	144.16	30%
15	MISCELLANEOUS INDUSTRIES	462.25	539.78	77.53	17%
16	CONSTRUCTION DEVELOPMENT: Townships, housing, built-up infrastructure and construction-development projects	254.65	528.55	273.90	108%
17	INDUSTRIAL MACHINERY	406.52	509.65	103.13	25%
18	EDUCATION	344.01	468.24	124.23	36%
19	RETAIL TRADING	165.51	204.76	39.25	24%
20	FERMENTATION INDUSTRIES	107	191.79	84.79	79%
21	DIAMOND, GOLD ORNAMENTS	37.97	157.7	119.73	315%
22	SOAPS, COSMETICS and TOILET PREPARATIONS	75.16	92.5	17.34	23%
23	SCIENTIFIC INSTRUMENTS	70.54	85.53	14.99	21%
24	EARTH-MOVING MACHINERY	22.62	69.37	46.75	207%
25	VEGETABLE OILS AND VANASPATI	59.35	62.21	2.86	5%

26	TEA AND COFFEE (PROCESSING and WAREHOUSING COFFEE and RUBBER)	10.28	38.84	28.56	278%
27	CERAMICS	35.25	35.49	0.24	1%
28	TIMBER PRODUCTS	8.89	30.59	21.70	244%
29	GLASS	18.05	23.66	5.61	31%
30	AGRICULTURAL MACHINERY	2.22	17.08	14.86	669%
31	SUGAR	1.65	2.13	0.48	29%
32	BOILERS AND STEAM GENERATING PLANTS	0.06	1.19	1.13	1883%

Note: Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re- invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

STATEMENT-II

Details of States registering growth in FDI equity inflow

Amount (In USD Million)

Sr. No.	State Name	2023-24	2024-25	Increase in 24-25 over 23-24	(%age Growth)
1	2	3	4	5	6
1	MAHARASHTRA	15,115.54	19,588.92	4,473.38	30%
2	KARNATAKA	6,570.62	6,618.57	47.95	1%
3	TAMIL NADU	2,436.33	3,681.36	1,245.03	51%
4	HARYANA	1,907.79	3,147.35	1,239.56	65%
5	UTTAR PRADESH	333.61	435.83	102.22	31%
6	KERALA	196.7	396.5	199.80	102%
7	RAJASTHAN	265.43	374.48	109.05	41%
8	WEST BENGAL	181.49	298.38	116.89	64%
9	ANDHRA PRADESH	92.13	233.14	141.01	153%
10	HIMACHAL PRADESH	55.55	112.56	57.01	103%

11	CHHATTISGARH	50.5	81.27	30.77	61%
12	MADHYA PRADESH	23.59	59.61	36.02	153%
13	PUDUCHERRY	4.76	7.92	3.16	66%
14	ASSAM	0.23	2.88	2.65	1152%
15	BIHAR	0.16	1.19	1.03	644%
16	TRIPURA	0.19	0.47	0.28	47%
17	JAMMU AND KASHMIR	0.003	0.25	0.25	8233%
18	MEGHALAYA	0.003	0.11	0.11	3567%

Note: Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.

CROP DIVERSIFICATION PROGRAMMES

1649. SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

DR. LATA WANKHEDE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the data on the area covered under crop diversification programmes since 2018 along with the percentage reduction in paddy/wheat cultivation area and the increase in area under oilseeds, pulses, and millets in water-stressed and high-input zones, State and year-wise;
- (b) the data on the funds allocated, sanctioned, disbursed and expended for the crop diversification initiatives over the last five years, State and year wise;

- (c) the details of the key steps have been taken by the Government to promote horticulture, pulses, oilseeds, and coarse cereals in traditionally paddy/wheat-dominated areas;
- (d) the details of the key measures which have been undertaken by the Government to promote crop diversification as a strategy for sustainable agriculture and risk mitigation; and
- (e) whether the Government is considering to incentivize high-value crops like medicinal plants, floriculture, or organic vegetables in peri-urban and tribal regions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) The Department of Agriculture and Farmers Welfare (DAandFW) is implementing the Crop Diversification Programme (CDP), which is a centrally sponsored scheme under the Pradhan Mantri- Rashtriya Krishi Vikas Yojana (PM-RKVY) in the Original Green Revolution States viz; Haryana, Punjab and Uttar Pradesh since 2013-14 to divert the area of water guzzling paddy crop to alternative crops like pulses, oilseeds, coarse cereals, nutri cereals, etc. The primary objective of the scheme is to demonstrate and promote improved production technologies of alternate crops for diversion of paddy cultivation as well as to restore soil fertility through cultivation of leguminous crops that generate heavy biomass and consume lesser nutrients. Under CDP, assistance is given for alternative crop demonstration, farm mechanization and value addition items, for site specific activities and for

awareness, training etc. CDP was extended for replacing tobacco crop in the major tobacco growing states of Andhra Pradesh, Bihar, Gujarat, Karnataka, Maharashtra, Odisha, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal from 2015-16. From 2018-19 to 2024–25, Alternate Crop Demonstrations were conducted over a total area of 186546 hectares for paddy and tobacco replacement under the CDP. Area diverted from paddy and tobacco under CDP through alternative crop demonstrations is given in the enclosed **Statement-I**. The financial Assistance under CDP is provided and the cost norms are given in the enclosed **Statement-II**.

Further, DA&FW has approved a pilot project on “Crop Diversification” for five years (2023-24 to 2027-28) under NFSNM through the Indian Council of Agricultural Research (ICAR) - Indian Institute of Farming Systems Research (ICAR-IIFSR), Modipuram with a total outlay of Rs.1326.60 lakhs.

The Government of India is further encouraging crop diversification among farmers through the state governments to grow crops such as coarse cereals, nutri cereals (Shree Anna) under the National Food Security and Nutrition Mission (NFSNM), pulses under Mission for Aatmanirbharata on Pulses, oilseeds under the National Mission on Edible Oil (NMEO)-Oilseeds and horticultural crops under the Mission for Integrated Development of Horticulture (MIDH). The Government of India also provides flexibility to the states, for state specific needs/priorities under the Pradhan Mantri – Rashtriya Krishi Vikas Yojana (PM-RKVY). The states can promote crop diversification under the PM-RKVY with the approval of State Level Sanctioning Committee

(SLSC). Prime Minister Dhan-Dhaanya Krishi Yojana (PMDDKY) scheme covers 100 selected aspirational districts across the country, through convergence of 36 existing schemes across 11 Departments, other State schemes and local partnerships with the private sector. Under PMDDKY, Crop diversification is one of the main objectives which is addressed through their interventions and convergence policies. During the period 2018-19 to 2024-25, the area under food grains cultivation in the country had increased by 127.72 lakh ha. This includes the area under millets' cultivation, which had also increased by 5.13 lakh ha. Similarly, the area under Oilseeds in the country has also increased by 56.46 lakh ha during the said period.

To promote sustainable agriculture practices in the country, several schemes are being implemented to encourage farmers such as Paramparagat Krishi Vikas Yojana (PKVY), National Mission on Natural Farming (NMNF), Per Drop More Crop (PDMC), etc. The PDMC scheme increases water use efficiency at the farm level through micro irrigation technologies i.e. drip and sprinkler irrigation. PKVY and NMNF are implemented for promotion of organic farming and natural farming respectively among the farmers.

STATEMENT-I

Area diverted from paddy and tobacco under CDP through alternative crop demonstrations

Year	Alternative Crop Demonstrations (ha.)
2013-14	109723

2014-15	196821
2015-16	98537
2016-17	39406
2017-18	65014
2018-19	35345
2019-20	13604
2020-21	73758
2021-22	40593
2022-23	5747
2023-24	14019
2024-25	3480
Total	696047

STATEMENT-II

Pattern of Assistance under Crop Diversification Programme(CDP)

a) CDP in Original Green Revolution States

Sl. No.	Component/Intervention	Rate of Assistance
1.	Alternate crop demonstrations	
i.	Pulses	Pulse Mission cost norms (Rs.10000/ha)
ii.	Oilseeds	NMEO-Oilseed norms (Groundnut @ Rs.14,000/ha, Soybean @ Rs.10,000/ha, Sunflower @ Rs.9,000/ha, Sesame/Castor/Niger @ Rs.8000/ha)
iii.	Coarse/Nutri cereals	NFSNM norms (i) For variety Rs.7500/ha (ii)For Hybrid of Maize Rs.11500/ha
iv.	Cotton	NFSNM norms Demonstration on Integrated Crop Management (ICM)/ intercropping/ natural colour cotton @ Rs.8000/ha, on Desi and ELS Cotton @ Rs.9000/ha, on HDPS @10000/ha)

v.	Agro forestry system as sole crop	Rs. 10,000/ha
vi.	Plantation of trees on farm bunds	Cost of saplings limited to Rs.2000/ha
vii.	Inter cropping with agro forestry system	Rs. 5000/ha
2.	Farm Mechanization and Value Addition	According to norms approved under Sub-Mission on Agricultural Mechanization / any Centrally Sponsored Scheme / State scheme
3.	Site Specific Activities (like underground pipe line, maize dryer, seeds for green manuring, etc.)	According to norms approved under any Centrally Sponsored Scheme / State scheme
4.	For awareness training, etc.	According to norms approved under any Centrally Sponsored Scheme / State scheme

b) CDP for replacing tobacco farming with alternate crops/cropping system

Tobacco growing States may take up suitable activities/interventions for replacing the tobacco to alternate crops/cropping system as per the cost norms approved under any Centrally Sponsored Scheme/State Scheme.

ORGANIC FARMING

1650. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is providing subsidy to the farmers for taking up organic cultivation in the country;

- (b) if so, the details of subsidy provided to the farmers in Andhra Pradesh for taking up organic farming during the last five years and the current year, year and district-wise, with a particular reference to Nellore district;
- (c) the details of the market assistance provided by the Government to the organic farmers under Paramparagat Krishi Vikas Yojana in Andhra Pradesh during the last five years and the current year, year and district-wise; and
- (d) the details of training programme provided to the farmers in organic farming in Andhra Pradesh, district-wise, so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Organic farming is being promoted through Paramparagat Krishi Vikas Yojana (PKVY) in all the States/UTs including Andhra Pradesh except North Eastern States and Mission Organic Value Chain Development for North Eastern Region (MOVCDNER) for the North Eastern States since 2015-16. Both schemes stress on end-to-end support to farmers engaged in organic farming i.e. from production to processing, certification and marketing. Primary focus of the schemes is to form organic clusters, with preference to small and marginal farmers, to create a supply chain. Both the schemes are implemented through States /UT Governments.

Under PKVY scheme, assistance of Rs. 31,500 per ha is provided over 3 years for promotion of organic farming. Out of this, assistance of Rs. 15,000 per ha is provided to farmers through Direct Benefit Transfer for on- farm /off –

farm organic inputs, financial assistance of ₹4,500 per hectare for marketing and branding, ₹3,000 per hectare for certification, and ₹9,000 per hectare for training and capacity building.

Under MOVCDNER, assistance of Rs. 46,500 per ha is provided over 3 years for creation of Farmers Producer Organization, support to farmers for organic inputs etc. Out of this, assistance @ Rs. 32,500 per ha is provided to farmers for off -farm /on –farm organic inputs under the scheme including Rs. 15,000 as Direct Benefit Transfer to the farmers. Financial assistance of Rs 10,000 per ha is provided over 3 years for activities of Internal Control System (ICS) management, training and certification. Financial assistance of Rs 4,000 per ha is provided over 3 years for value chain marketing.

The district wise data relating to subsidy provided to the states is not maintained centrally.

The details of funds released to Andhra Pradesh under PKVY is as under:

Year	Fund released (Rs. in Lakhs)
2020-21	10004.83
2021-22	0.00
2022-23	0.00
2023-24	970.00
2024-25	2800.00
2025-26	2946.00
Total	16720.83

(d) Under PKVY scheme, in Andhra Pradesh, till 2024-25, 8,564 Community Resource Persons (CRPs)/Farmers were trained intensively which in turn trained 11,29,931 farmers under Organic Farming. Also, under Participatory Guarantee System (PGS)-India Organic Certification Programme, 5,146 Training Programs has been conducted by National Center for Organic and Natural Farming (NCONF), a subordinate office under Department of Agriculture and Farmers Welfare. The District Wise Training Programs conducted in Andhra Pradesh under PGS-India Organic Certification programme is given in the enclosed **Statement**.

STATEMENT

District wise Training Programs conducted in Andhra Pradesh under PGS-India Organic Certification programme in Andhra Pradesh		
S. No.	District	Total Trainings conducted
1.	ALLURI SITHARAMA RAJU	160
2	ANAKAPALLI	305
3	ANANTHAPURAMU	19
4	ANNAMAYYA	95
5	BAPATLA	164
6	CHITTOOR	161
7	DR. B.R. AMBEDKAR KONASEEMA	219
8	EAST GODAVARI	388
9	ELURU	160
10	GUNTUR	316
11	KAKINADA	122
12	KRISHNA	166
13	KURNOOL	233

14	NANDYAL	146
15	NTR	89
16	PALNADU	112
17	PARVATHIPURAM MANYAM	184
18	PRAKASAM	301
19	SRIKAKULAM	248
20	SRI POTTI SRIRAMULU NELLORE	712
21	SRI SATHYA SAI	3
22	TIRUPATI	249
23	VISAKHAPATNAM	9
24	VIZIANAGARM	364
25	WEST GODAVARI	55
26	Y.S.R.	166
	TOTAL	5146

NEW FISHERIES CLUSTERS

1651. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has launched new fisheries clusters under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) and if so, the details thereof, State-wise and location-wise;
- (b) the details of total expenditure likely to be incurred on the construction of these fisheries clusters and the time by which the work will start;
- (c) the key features of these new fisheries clusters launched; and

(d) the details of other key fisheries initiatives launched/announced by the Government to foster the growth of fisheries in the country?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is implementing Pradhan Mantri Matsya Sampada Yojana (PMMSY) from Financial Year 2020-21 with an estimated investment of Rs.20,750 crore for holistic development of fisheries sector in the country. PMMSY inter-alia provides adoption of a cluster-based approach to enhance the competitiveness of the fisheries sector, facilitate economies of scale, generate higher incomes and accelerate the growth of fisheries and aquaculture in an organized manner. The cluster approach aims to address critical gaps in fisheries value chain, maximize the sector's potential, private sector participation, leveraging of budgetary resources and directing financial resources for addressing the critical gaps at the identified clusters. To continue and sustain the sectoral growth momentum of fisheries sector, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying has notified 34 fisheries clusters under PMMSY. The State-wise and location-wise details of the fisheries clusters notified are given in the enclosed **Statement**.

The details of the other key fisheries initiatives/schemes implemented by the Department of Fisheries, Government of India are as below:

- (i) The Centrally Sponsored Scheme on Blue Revolution: Integrated Development and Management of Fisheries implemented for a period of 5 years from FY 2015-16 to FY 2019-20 with a central outlay of Rs.3000 crore and this scheme mobilized an investment of about Rs 5000 crore into the fisheries sector.
- (ii) In order to address the infrastructure requirement for fisheries sector, Fisheries and Aquaculture Infrastructure Development Fund (FIDF) was launched in the year 2018-19 with a total funds size of Rs 7522.48 crore. FIDF provides concessional finance to the Eligible Entities (EEs), including State Governments/Union Territories for development of identified fisheries infrastructure facilities. The Department of Fisheries, Government of India provides interest subvention up to 3% per annum for the repayment period of 12 years inclusive of moratorium of 2 years for providing the concessional finance by the Nodal Loaning Entities (NLEs) at the interest rate not lower than 5% per annum.
- (iii) To make the fisheries sector resilient and incentivize adoption of efficiencies in fisheries value chain, the Department of Fisheries, Government of India has been implementing a Central Sector Sub-scheme "Pradhan Mantri Matsya Kisan Samridhi Sah Yojana (PMMKSSY)" a sub-scheme under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) with an investment of Rs. 6000 crore. PMMKSSY aims at formalization of the fisheries sector, incentivizing the aquaculture

insurance, fisheries micro and small enterprises value chain efficiency, adoption of safety and quality system for safe fish production etc.

- (iv) Additionally, the Government of India with effect from the financial year 2018-19 has extended the Kisan Credit Card (KCC) facility to fishers and fish famers to help them to meet their working capital requirements.

STATEMENT

State-wise and location-wise details of the fisheries clusters notified under Pradhan Mantri Matsya Sampada Yojana

Sl. No.	Name of the State/UT	Name of the Cluster	Leading District	Partnering District
(i)	(ii)	(iii)	(iv)	(v)
1.	Jammu and Kashmir	Coldwater Fisheries	Anant Nag	Kulgam and Shopian
2.	Haryana	Saline Water Aquaculture	Sirsa	Rohtak, Hissar and Fatehabad
3.	Madhya Pradesh	Reservoir Fisheries	Bhopal (Halali Dam)	Khandwa (Indira Sagar Dam)
4.	Chhattisgarh	Tilapia Cluster	Raipur	Dhamtri and Kanker
5.	Bihar	Wetland Fisheries	Siwan	Gopalganj and Chapra
6.	Uttar Pradesh	Pangasius Cluster	Sidarth Nagar	Maharajganj and Kabir Nagar, Basti
7.	Odisha	Scampi Cluster	Balasore	Mayurbhanj and Bhadrakh
8.	Andhra Pradesh	Brackish water Aquaculture	West Godavari (Bhimavaram)	Krishna, Elluru and Nellore
9.	Karnataka	Sea Cage Cluster	Uttara Kannada	Badkal and Kumtta
10.	Sikkim	Organic Fisheries cluster	Soreng	-
11.	Jharkhand	Pearl Cluster	Hazaribagh	-

Sl. No.	Name of the State/UT	Name of the Cluster	Leading District	Partnering District
(i)	(ii)	(iii)	(iv)	(v)
12.	Tamil Nadu	Ornamental Fisheries Cluster	Madurai	-
13.	Lakshadweep Islands	Seaweed Cluster	-	-
14.	Andaman and Nicobar Islands	Tuna Cluster	--	--
15.	Telangana	Murrel Cluster	Mancherial	Peddapalli
16.	Kerala	Pearl Spot Cluster	Kollam	Kottayam
17.	Gujarat	Fishing Harbour	Veraval Gir Somnath	Mangrol fishing Harbour
18.	Punjab	Saline water Aquaculture	Muktsar Sahib	Fazilka
19.	Uttarakhand	Cold water Fisheries	Pithoragarh	Chamoli Bageswar
20.	West Bengal	Dry Fish Cluster	Purba Mednipur	Sagar Island
21.	Puducherry	Fishing Harbour	Karaikal Fishing Harbour	Thengaithitu Fishing Harbour
22.	Nagaland	Integrated fish farming	Mokokchung	Chumoukedima
23.	Manipur	Pengba fish cluster	Bishnupur	Loktak Lake
24.	Assam	Riverine Fisheries	Goalpara	Kamrup and Darang
25.	Mizoram	Paddy cum fish cluster	Kolasib	Serchhip
26.	Arunachal Pradesh	Aqua-tourism cluster	Ziro	Tawang, West Kameng and Shi-Yomi
27.	Ladakh	Coldwater fisheries	Kargil	Leh
28.	Goa	Estuarine cage culture	North Goa	South Goa
29.	Himachal Pradesh	Coldwater Fisheries	Kullu District	Mandi
30.	Tripura	Pabda fisheries cluster	Unakoti	North Tripura
31.	Rajasthan	Saline water aquaculture	Churu	Hanumangarh

Sl. No.	Name of the State/UT	Name of the Cluster	Leading District	Partnering District
(i)	(ii)	(iii)	(iv)	(v)
32.	Maharashtra	Fisheries Cooperatives	Raigad	Ratnagiri
33.	Dadar and Nagar Haveli and Daman Diu	Fishing Harbour	Diu (Vanakbara)	--
34.	Meghalaya	Organic fish farming	West Khasi Hills	East Khasi Hills

RASHTRIYA GRAM SWARAJ ABHIYAN

1652.SHRI DHAIRYASHEEL RAJSINH MOHITE- PATIL:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

DR. AMOL RAMSING KOLHE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI SANJAY DINA PATIL:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) the role of the Union Government in implementing the Rashtriya Gram Swaraj Abhiyan (RGSA) in the States and the funds sanctioned, released and utilised during the last three years, State-wise including Maharashtra;
- (b) the support provided by the Union Government for capacity building and training of elected representatives and Panchayat functionaries in the State, State-wise including Maharashtra;
- (c) the measures taken by the Union Government to promote digital governance in Maharashtra under RGSA, including rollout of the eGram Swaraj platform and assistance for computerisation of Gram Panchayats,

State-wise, including Maharashtra;

- (d) the manner in which the Union Government is ensuring effective convergence of RGSA with other Central schemes and alignment with Sustainable Development Goals (SDGs) at the Panchayat level; and
- (e) the outcomes achieved in Maharashtra in terms of improved planning, transparency and service delivery, along with the monitoring and evaluation mechanism adopted by the Union Government to assess RGSA implementation, State-wise ?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) Panchayat, being “Local Self Government”, is a State subject and part of the State list of the Seventh Schedule of the Constitution of India. Thus, providing support to strengthen Panchayat capacity is primarily the responsibility of States/UTs. However, the Ministry is implementing a Centrally Sponsored Scheme called Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23, with the main objective of supporting the capacity building of Panchayati Raj institutions (PRIs) by imparting training to Elected Representatives (ERs) and other stakeholders to develop their governance capabilities for leadership roles, enabling Gram Panchayats to function effectively across all States/UTs, including Maharashtra.

Under the scheme, capacity building and training for elected representatives, functionaries, and other stakeholders of Panchayats are

supported under different categories, viz. basic orientation and refresher training, thematic training, specialized training, Panchayat development plan training, etc. Additionally, the scheme also supports exposure visits, development of training modules and materials, etc.

Further, under the scheme, multiple training interventions have been undertaken to strengthen the capacities of Panchayati Raj Institutions. Capacity building of elected representatives and functionaries has been rolled out through institutes of excellence such as IIMs/IITs under the Leadership/Management Development Programme (MDP). To enhance financial self-reliance of Gram Panchayats, a dedicated Own Source Revenue (OSR) training module developed in collaboration with IIM Ahmedabad. Additionally, the Ministry has launched a Specialized Training Module for the capacity building of Women Elected Representatives (WER) of Panchayati Raj Institutions. The scheme is demand-driven in nature, and funds are released to the States/UTs against the total amount of Annual Action Plans (AAPs) approved by the Central Empowered Committee.

In addition to training interventions, the scheme supports institutional strengthening and the creation of basic infrastructure for capacity building at the Panchayat level. This includes support for establishing institutional mechanisms for training and capacity building, and for creating Panchayat infrastructure such as Gram Panchayat Bhawans, computer facilities, and the co-location of Common Service Centres (CSCs) in panchayat office premises, on a limited scale.

State/UT-wise details of funds released and utilized, and participants trained during the last three years under the scheme, including Maharashtra, are given in the enclosed **Statement-I** and **II**, respectively.

(c) The Ministry is implementing the e-Panchayat Mission Mode Project (MMP) under RGSA, which has significantly enhanced transparency, efficiency, and governance at the grassroots level. The eGramSwaraj application, developed as part of the e-Panchayat MMP, has facilitated digital planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. During FY 2025–26, 2,53,992 Gram Panchayats across the country, including those in Maharashtra, uploaded their Gram Panchayat Development Plans (GPDPs). During the same period, Panchayati Raj Institutions (PRIs) transferred more than Rs. 44,000 crore to vendors through the eGramSwaraj–PFMS interface. The state-wise adoption status of eGramSwaraj for the XV Finance Commission is given in the enclosed **Statement-III**.

The Ministry has also introduced SabhaSaar, an AI-enabled voice-to-text and meeting summarisation platform, to support accurate and timely documentation of Gram Sabha and Panchayat meetings. SabhaSaar is intended to enhance transparency, efficiency and follow-up in grassroots governance. As on date, a total of 1,15,115 Gram Panchayats across States

and Union Territories have used the SabhaSaar platform for automated summarisation of Gram Sabha and Panchayat meetings.

The Ministry is encouraging the Panchayats to adopt their own Citizens' Charter for successful delivery of services for which the Ministry has formulated the model Citizens' Charter and shared with the States. Adoption of such Citizens' Charter by the States is being monitored through dedicated portal. So far, Citizen Charter has been uploaded by 2.15 lakh Gram Panchayats (GPs) and offering 954 services.

Further, applications developed by the Ministry like Meri Panchayat has endeavoured to bring transparency in Panchayat Governance by making information on planning, activities and progress of works in Panchayat accessible to public. Similarly, Panchayat NIRNAY is an online application aims at bringing transparency and better management in conduct of Gram Sabhas by Panchayats.

Furthermore, an application of 'AuditOnline' has been developed for online audits of Panchayat accounts and their financial management. AuditOnline for transparent auditing of Central Finance Commission funds utilization to strengthen financial management of Panchayats launched in April 2020.

For the e-enablement of Panchayats, procurement of computers has also been approved under the Rashtriya Gram Swaraj Abhiyan (RGSA) scheme. State/UT-wise computers approved including Maharashtra under the scheme are given in the enclosed **Statement-IV**.

(d) The Ministry has been rolling out the People's Plan Campaign (PPC), also known as "Sabki Yojana, Sabka Vikas," since 2018 to prepare Panchayat Development Plans (PDPs) at the grassroots level. The campaign is conducted in a structured manner from 2nd October each year until the end of the financial year, to prepare plans for the ensuing financial year. The planning process emphasizes convergence of Central Government schemes implemented at the grassroots level to achieve the Localization of Sustainable Development Goals (LSDGs) in Panchayats, which, in turn, contributes to the attainment of the Sustainable Development Goals (SDGs). The State/UT-wise Gram Panchayat Development Plan of 2025-26, prepared and uploaded, is given in the enclosed **Statement-V**.

In addition, the Ministry has developed the Panchayat Advancement Index (PAI) to assess and measure the progress of grassroots-level institutions in achieving localized Sustainable Development Goals (LSDGs), thereby contributing to the attainment of SDG 2030. PAI is a multi-domain and multi-sectoral index designed to holistically assess the development, performance, and progress of Gram Panchayats. By capturing scores across various LSDG themes, the PAI helps identify development gaps at the Panchayat level and promotes convergence of resources, schemes, and interventions of different Ministries/Departments. This facilitates the preparation of convergent plans by Gram Panchayats for effective utilization of schemes and funds at the grassroots level.

(e) In Maharashtra, 28,326 Panchayats have been onboarded on the eGramSwaraj portal to enhance transparency and accountability. Further, 28,295 Panchayats have prepared and uploaded their Panchayat Development Plans for FY 2025–26 on the portal.

A real-time monitoring of trainings is undertaken through the Training Management Portal (TMP) for all States/ UTs including Maharashtra. Apart from this, the implementation of RGSA is regularly reviewed through meetings/ video conferences, field visits by the Ministry's officials, as well as pre-CEC meetings. The Central Empowered Committee also reviews the implementation of RGSA, while approving the Annual Action Plans of States/UTs. Further, third party evaluation of revamped RGSA has been carried out by the Ministry through Institute of Rural Management, Anand (IRMA) and NITI Aayog through Sambodhi for various states.

STATEMENT-I

State/UT-wise details of funds released and utilized during the last three years under the scheme during last three years (2022-23 to 2024-25)

Sl. No.	States/ UTs	2022-23			2023-24			2024-25		
		AAP Approved	Funds Released	Fund utilized^	AAP Approved	Funds Released	Fund utilized^	AAP Approved	Funds Released	Fund utilized^
1	Andaman and Nicobar Islands	5.15	0.00	1.03	2.98	0.79	1.28	4.53	2.12	1.18
2	Andhra Pradesh	440.52	0.00	5.62	353.54	0.00	21.35	215.80	2.52	59.64
3	Arunachal Pradesh	287.27	108.69	132.45	184.34	72.09	89.97	235.02	70.00	77.94
4	Assam	192.35	55.29	95.15	215.15	77.70	91.41	209.02	60.00	71.87
5	Bihar	423.59	33.37	70.07	341.05	25.00	51.81	232.40	0.00	75.08
6	Chhattisgarh	78.19	0.00	29.52	64.14	17.57	22.25	88.03	16.50	34.12
7	Dadra and Nagar Haveli and Daman and Diu	8.02	1.14	4.50	6.31	1.00	0.38	6.72	1.00	0.24
8	Goa	3.53	0.00	1.12	2.42	0.89	1.00	4.00	1.35	1.29
9	Gujarat	58.05	0.00	0.01	74.54	0.00	1.28	120.36	0.00	15.48
10	Haryana	279.51	0.00	3.06	53.84	0.00	8.84	37.03	5.00	8.22
11	Himachal	194.60	60.65	37.49	95.19	19.31	69.30	82.13	27.21	42.94

	Pradesh									
12	Jammu and Kashmir	234.82	40.00	57.75	290.03	65.00	98.61	327.12	65.00	57.89
13	Jharkhand	127.34	0.00	18.44	125.68	31.00	25.95	127.41	0.00	26.47
14	Karnataka	204.32	36.00	25.67	157.70	20.00	39.02	169.26	16.25	49.53
15	Kerala	126.97	30.40	23.13	115.03	10.00	37.04	72.15	10.00	32.65
16	Ladakh	14.12	0.00	1.52	14.69	1.00	0.80	16.09	0.00	0.58
17	Madhya Pradesh	416.76	28.00	145.17	559.48	32.17	74.16	238.26	40.00	96.82
18	Maharashtra	261.88	37.84	129.03	337.21	116.12	194.26	379.74	80.00	134.79
19	Manipur	50.65	8.63	3.31	40.43	9.56	8.34	33.58	0.00	3.91
20	Meghalaya	49.09	0.00	6.41	54.96	6.00	6.26	48.70	8.00	7.60
21	Mizoram	79.45	14.27	25.48	100.17	10.00	15.64	103.11	12.00	19.63
22	Nagaland	43.11	0.00	0.00	64.02	10.00	5.46	45.37	10.00	15.32
23	Odisha	88.73	11.40	24.83	79.56	27.33	44.22	102.40	20.00	60.15
24	Punjab	144.35	34.25	42.91	104.10	10.00	23.06	74.74	5.00	23.89
25	Rajasthan	158.97	0.00	32.53	139.96	21.72	40.12	162.95	15.00	30.88
26	Sikkim	28.29	6.01	4.98	26.26	6.00	7.90	25.91	7.00	7.19
27	Tamil Nadu	104.69	25.42	8.53	180.60	0.00	25.98	211.42	45.00	63.69
28	Telangana	322.48	0.00	3.19	269.44	20.00	20.47	199.01	0.00	8.99
29	Tripura	35.73	9.80	3.76	40.23	7.43	10.96	43.82	10.00	20.24
30	Uttar Pradesh	514.69	85.05	96.33	368.95	84.13	158.95	360.85	38.77	180.84
31	Uttarakhand	116.72	42.48	57.15	244.96	64.67	66.29	190.40	50.00	63.72
32	West Bengal	120.03	4.28	50.89	137.10	33.69	57.32	140.08	52.68	82.56

	Sub-Total		672.97			800.17			670.40	
	Other Implementing Agency		10.01		-	14.69			23.77	
	Total	5213.97	682.98	1141.03	4844.06	814.86	1319.68	4307.41	694.17	1375.34

^ Includes unspent balance of previous year and State share.

Note: The scheme is demand-driven in nature. The Annual Action Plan (AAP) approved by Central Empowered Committee (CEC) based on the proposal submitted by the States, and the release of funds depends upon various aspects like approval of AAP, unspent balance of previous year, pace of utilisation, submission of requisite documents alongwith Utilization Certificates comply with DoE guidelines etc.

STATEMENT-II**Year-wise and State/UT-wise details of participants provided training
under revamped RGSA**

Sl. No	States	2022-23	2023-24	2024-25
1	Andaman and Nicobar Islands	1874	2865	5221
2	Andhra Pradesh	649156	165001	325643
3	Arunachal Pradesh	3,711	6138	12344
4	Assam	227733	348183	144936
5	Bihar	404406	163809	435896
6	Chhattisgarh	121099	163292	90559
7	Dadra and Nagar Haveli and Daman and Diu	575	1000	1073
8	Goa	1777	3548	4519
9	Gujarat	250	1938	90368
10	Haryana	4859	12431	11909
11	Himachal Pradesh	9531	92458	120455
12	Jammu and Kashmir	284138	350026	82534
13	Jharkhand	8302	54056	135817
14	Karnataka	213467	363317	321380
15	Kerala	179478	149153	129632
16	Ladakh	0	0	26
17	Lakshadweep	0	0	0
18	Madhya Pradesh	281610	86884	242279
19	Maharashtra	1041165	984321	363111
20	Manipur	894	5591	195
21	Meghalaya	11,588	74410	78537
22	Mizoram	2659	9800	9841
23	Nagaland	1832	3435	4725
24	Odisha	79116	160774	279505
25	Puducherry	0	0	0
26	Punjab	36378	13359	122848
27	Rajasthan	2481	96389	71795
28	Sikkim	13,552	11249	6709

29	Tamil Nadu	106560	101513	78490
30	Telangana	14506	2441	1701
31	Tripura	7743	63715	54228
32	Uttarakhand	48241	144374	22342
33	Uttar Pradesh	263409	82712	76302
34	West Bengal	174974	272762	228081
35	NIRDPR and Others	5229	1438	1941
	Total	4202293	3992382	3554942

STATEMENT-III**state-wise adoption status of eGramSwaraj for the XV Finance Commission for FY 2025-26**

S.No	State Name	Total Number of Village Panchayats and Equivalent	Village Panchayat onboard	Village Panchayats and Equivalent With Online Payment	Total Number of Block Panchayats and Equivalent	Block Panchayat onboard	Block Panchayats With Online Payment	Total Number of Zila Panchayats and Equivalent	Zila Panchayat onboard	Zila Panchayats With Online Payment
1	Andhra Pradesh	13327	13320	12991	660	660	648	13	13	13
2	Arunachal Pradesh	2108	2108	1467	0	0	0	27	26	22
3	Assam	2663	2164	2027	182	182	177	30	29	27
4	Bihar	8054	8054	8038	534	534	527	38	38	38
5	Chhattisgarh	11692	11687	11209	146	146	146	33	33	27
6	Goa	191	191	107	0	0	0	2	2	2
7	Gujarat	14619	14593	13493	248	248	248	33	33	33
8	Haryana	6227	6227	5949	143	143	139	22	22	22
9	Himachal Pradesh	3615	3615	3546	81	81	81	12	12	12
10	Jharkhand	4345	4345	4080	264	264	261	24	24	24
11	Karnataka	5949	5949	5939	238	232	88	31	31	23

12	Kerala	941	941	934	152	152	152	14	14	14
13	Madhya Pradesh	23011	23011	21950	313	313	309	52	52	52
14	Maharashtra	27977	27941	25880	351	351	254	34	34	33
15	Manipur	3175	161	113	-	-	-	12	6	4
16	Meghalaya	6828	NA	NA	-	-	-	3	3	2
17	Mizoram	855	841	811	-	-	-	0	0	0
18	Nagaland	1312	984	0	-	-	-	0	0	0
19	Odisha	6794	6794	6782	314	314	313	30	30	28
20	Punjab	13236	13233	11674	155	151	148	23	23	21
21	Rajasthan	11185	11183	10653	361	353	351	33	33	33
22	Sikkim	199	199	196	--	-	-	6	6	6
23	Tamil Nadu	12482	12482	12413	388	388	388	36	36	36
24	Telangana	12849	12629	2232	570	540	377	32	32	26
25	Tripura	1194	1194	1192	75	75	75	9	9	9
26	Uttarakhand	7817	7771	5816	95	95	94	13	13	12
27	Uttar Pradesh	57695	57693	57369	826	826	817	75	75	74
28	West Bengal	3339	3339	3337	345	345	345	22	21	21
Total		263679	252649	230198	6441	6393	5938	659	650	614

Source: eGram Swaraj Portal as on 04.02.2026

(-) Meghalaya, Mizoram, Manipur, Sikkim and Nagaland - no Intermediate Panchayat,

ADC of Meghalaya have started the payment on eGS

STATEMENT-IV**State/UT-wise computers approved including Maharashtra under revamped RGSA**

Sl. No.	State/ UTs	2022-23	2023-24	2024-25
1	Andhra Pradesh	500	0	1422
2	Arunachal Pradesh	800	0	400
3	Assam	500	0	687
4	Bihar	267	0	2000
5	Chhattisgarh	0	600	5896
6	Goa	0	0	0
7	Gujarat	0	0	0
8	Haryana	0	0	1363
9	Himachal Pradesh	334	0	0
10	Jammu and Kashmir	318	1000	0
11	Jharkhand	240	0	2066
12	Karnataka	0	0	0
13	Kerala	0	0	0
14	Madhya Pradesh	0	0	289
15	Maharashtra	0	0	945
16	Manipur	60	0	81
17	Meghalaya	1177	500	0
18	Mizoram	591	0	0
19	Nagaland	244	0	151
20	Odisha	0	50	100
21	Punjab	0	0	8334
22	Rajasthan	1554	0	0
23	Sikkim	185	50	0
24	Tamil Nadu	0	0	1594
25	Telangana	1812	0	1640
26	Tripura	475	0	0
27	Uttar Pradesh	3145	0	0
28	Uttarakhand	0	500	3760
29	West Bengal	0	0	112
30	Andaman and Nicobar	0	0	0
31	The Dadra and Nagar	0	0	4

	Haveli And Daman and Diu			
32	Lakshadweep	0		0
33	Ladakh	63	60	4
34	Puducherry	0	0	0
Total		12265	2760	30848

STATEMENT-V

State/UT-wise Gram Panchayat Development Plan (GPDP) of 2025-26, Uploaded on e-GramSwaraj

Sl. No.	States/UTs	Total Number of Gram Panchayats and Equivalent	GPDP uploaded
1	Andaman And Nicobar Islands	70	69
2	Andhra Pradesh	13326	13320
3	Arunachal Pradesh	2108	2093
4	Assam	2664	2255
5	Bihar	8053	8053
6	Chhattisgarh	11693	11647
7	Goa	191	191
8	Gujarat	14619	14563
9	Haryana	6230	6221
10	Himachal Pradesh	3615	3608
11	Jammu And Kashmir	4291	4291
12	Jharkhand	4347	4343
13	Karnataka	5949	5941
14	Kerala	941	941
15	Ladakh	193	191
16	Lakshadweep	10	0
17	Madhya Pradesh	23011	22978
18	Maharashtra	27994	27909
19	Manipur	3810	161
20	Meghalaya	0	0
21	Mizoram	855	812
22	Nagaland	1327	0

23	Odisha	6794	6793
24	Puducherry	108	0
25	Punjab	13236	13172
26	Rajasthan	13129	11173
27	Sikkim	199	199
28	Tamil Nadu	12482	12441
29	Telangana	12849	10548
30	The Dadra And Nagar Haveli And Daman And Diu	50	38
31	Tripura	1194	1193
32	Uttarakhand	7817	7763
33	Uttar Pradesh	57695	57691
34	West Bengal	3339	3337
Total Count		264189	253935

Source: As per eGS Portal as on 29th January, 2026 (<http://egramswaraj.gov.in>)

VISUALLY IMPAIRED PERSONS

1653. SHRI NAVEEN JINDAL:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of visually impaired persons in the Country as on 31st december, 2025, State-wise;

(b) the details of various schemes being implemented by the various Ministries and Departments of the Government for the welfare of the visually impaired persons; and

(c) the target set and achieved, the outlay earmarked and actual expenditure in respect of each of these scheme and the targets set and outlay earmarked for

each of the scheme in the ongoing fiscal scheme and year-wise, during each of the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) As per the last Census held in 2011, the number of visually impaired persons in the country was 50,33,431. State-wise details of the number of visually impaired persons are given in the enclosed **Statement -I**.

(b) The Department of Empowerment of Persons with Disabilities is implementing various schemes for the welfare of visually impaired persons.

The details of some of the schemes are as under:

i) **DDRS:-** The Deendayal Divyangjan Rehabilitation Scheme (DDRS) is a Central Sector Scheme of the Department of Empowerment of Persons with Disabilities (DEPwD) under which grant-in-aid is released for the projects providing rehabilitation to persons with disabilities including visually impaired, with the objective of enabling them to attain and maintain optimal physical, sensory, intellectual, psychiatric and socio-functional levels. The District Disability Rehabilitation Centres are also a part of this scheme.

(ii) **ADIP:-** The Department is implementing the Scheme of 'Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP)' under which funds are released to various Implementing Agencies to assist the eligible persons with disabilities including persons with visual disabilities in procuring durable, sophisticated, and scientifically manufactured, modern,

standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhancing their economic potential throughout the country.

iii) **Scholarship:** - The Department of Empowerment of Persons with Disabilities is implementing an Umbrella Scheme titled 'Scholarships for Students with Disabilities (Divyangjan)' which comprises six components viz;

- Pre-matric (Classes IX and X),
- Post-matric (Classes XI to Post graduate Degree and Diploma),
- Top Class Education (Graduate and Post graduate Degree/Diploma in notified institutes of excellence in education),
- National Overseas Scholarship (Masters Degree/ Ph.D in Foreign Universities),
- National Fellowship for PwDs (M Phil and Ph.D in Indian Universities),
- Free Coaching (for competitive exams for group A and B posts and entrance examinations for admission to technical and professional courses).

iv) **SIPDA:-** The Scheme for Implementation of Rights of Persons with Disabilities Act, 2016 (SIPDA) is an umbrella scheme comprising the following sub-schemes:

- (i) Creation of Barrier Free Environment (BFE) for Persons with Disabilities
- (ii) Cross Disability Early Intervention Centre (CDEIC)
- (iii) Unique Disability IDentification (UDID) Project
- (iv) National Action Plan (NAP) for Skill Development for PwDs

(v) Awareness Generation and Publicity (AGP) with In-service Training

(vi) Assistance to Spinal Injury Centers

(vii) Research on Disability for empowerment of PwDs related Technology, Product and Issues

(viii) Sub-scheme as 'Projects under SIPDA':

a. Project for financial assistance for the development of Accessible Learning Materials(DALM Project)

b. Assistance to existing Deaf Colleges

(ix) Central Project Monitoring (CPMU) cum Data Strategy Unit (DSU)

(c) The details of the outlay earmarked and actual expenditure incurred in respect of the various schemes being implemented by the DEPwD for PwDs including visually impaired persons are given in the enclosed **Statement -II.**

<u>STATEMENT- I</u>		
Number of Disabled Persons with Visual Disability as per Census 2011		
S.No.	State	Number of Disabled Persons with Visual Disability
1	Andhra Pradesh	398144
2	Arunachal Pradesh	5652
3	Assam	80553
4	Bihar	549080
5	Chhattisgarh	111169
6	Delhi	30124
7	Goa	4964
8	Gujarat	214150
9	Haryana	82702

10	Himachal Pradesh	26076
11	JandK	66448
12	Jharkhand	180721
13	Karnataka	264170
14	Kerala	115513
15	Madhya Pradesh	270751
16	Maharashtra	574052
17	Manipur	19194
18	Mizoram	2035
19	Meghalaya	6980
20	Nagaland	4150
21	Odisha	263799
22	Punjab	82199
23	Rajasthan	314618
24	Sikkim	2772
25	Tamil Nadu	127405
26	Tripura	10828
27	Uttar Pradesh	763988
28	Uttarakhand	29107
29	West Bengal	424473
30	AandN Islands	1084
31	Chandigarh	1774
32	Daman and Diu	382
33	Dand N Haveli	429
34	Lakshadweep	337
35	Puducherry	3608
Total		5033431

STATEMENT-II

Details of the outlay earmarked and actual expenditure incurred in respect of the various schemes being implemented for PwDs including visually impaired persons

Rs. in crore																
S. N.	Scheme	BE 2021-22	RE 2021-22	AE 2021-22	BE 2022-23	RE 2022-23	AE 2022-23	BE 2023-24	RE 2023-24	AE 2023-24	BE 2024-25	RE 2024-25	AE 2024-25	BE 2025-26	RE 2025-26	AE as on 6.2.26
1	Assistance to Disabled Persons for purchase of Fitting Devices (ADIP)	220.00	180.00	198.70	235.00	230.00	242.29	245.00	305.00	290.60	315.00	350.00	348.81	316.70	330.60	291.05
2	Deen Dayal Divyangjan Rehabilitation Scheme (DDRS)	125.00	105.00	100.90	125.00	105.00	114.69	130.00	130.00	129.98	165.00	139.00	139.39	165.00	145.00	76.94
3	Scheme for Implementation of Rights of Persons with Disabilities Act 2016 (SIPDA)	209.77	147.31	108.44	240.39	100.00	65.59	150.00	67.00	76.79	135.33	80.00	89.71	115.10	200.00	98.71
4	Scholarships for Students with Disabilities	125.00	110.00	120.32	105.00	145.00	142.00	155.00	155.00	130.07	142.68	111.00	44.16	145.00	135.00	75.57
	Total Scheme	679.77	542.31	528.36	705.39	580.00	564.57	680.00	657.00	627.44	758.01	680.00	622.07	741.80	810.60	542.27

BE- Budget Estimates; RE- Revised Estimates; AE- Actual Expenditure

कोसी-सीमांचल क्षेत्र में उद्योगों की स्थापना

1654. श्री राजेश रंजन:

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि बिहार के कोसी-सीमांचल क्षेत्र में आज तक कोई बड़ा औद्योगिक संकुल, औद्योगिक पार्क या निर्यात उन्मुख औद्योगिक इकाई स्थापित नहीं की गई है;

(ख) यदि हाँ, तो इसके क्या कारण हैं और सरकार द्वारा इस क्षेत्र के औद्योगिक विकास के लिए क्या ठोस कदम उठाए गए हैं;

(ग) क्या कोसी-सीमांचल क्षेत्र में मल्टीमॉडल लॉजिस्टिक्स पार्क, भांडागारों और अंतर्देशीय कंटेनर डिपो (आईसीडी) की स्थापना का कोई प्रस्ताव सरकार के विचाराधीन है; और

(घ) यदि हाँ, तो इसके लिए क्या समय-सीमा निर्धारित की गई है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) और (ख) भारी उद्योग मंत्रालय "भारतीय पूंजीगत वस्तु क्षेत्र में प्रतिस्पर्धात्मकता संवर्धन स्कीम- चरण II" कार्यान्वित कर रहा है। यह स्कीम अखिल भारतीय स्तर पर मांग आधारित स्कीम है, जिसके तहत परियोजना कार्यान्वयन संगठन (पीआईओ) देश के किसी भी राज्य/संघ राज्य क्षेत्र के उद्योग भागीदार के साथ मिलकर परियोजना प्रस्तुत करेंगे। इसके अलावा, बिहार के कोसी-सीमांचल क्षेत्र से इस स्कीम के तहत कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ग) और (घ) वाणिज्य विभाग, सड़क परिवहन और राजमार्ग मंत्रालय और भारत के खाद्य और सार्वजनिक वितरण विभाग से मिली जानकारी के अनुसार, कोसी-सीमांचल क्षेत्र में मल्टीमॉडल लॉजिस्टिक्स पार्क, भांडागारों और अन्तर्देशीय कंटेनर डिपो (आईसीडी) स्थापित करने के लिए कोई प्रस्ताव विचाराधीन नहीं है।

आम की खेती

1655. डॉ. आनन्द कुमार गोंडः

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में आम की खेती में द्विवार्षिक फसल की समस्या (एक वर्ष में उच्च उपज और अगले वर्ष में कम उपज, जो किसानों की आय और उत्पादन की स्थिरता को प्रभावित करती है) होती है;

(ख) क्या सरकार ने आम की उपज में द्विवार्षिक फलन की प्रवृत्ति, इसके कारणों और क्षेत्रीय प्रभावों के वैज्ञानिक मूल्यांकन के संबंध में कोई अध्ययन किया है और यदि हां, तो इस अध्ययन के मुख्य निष्कर्षों का ब्यौरा क्या है; और

(ग) क्या सरकार संकर/उन्नत आम की किस्मों के विकास और अनुसंधान के संवर्धन, किसानों तक उनका प्रसार, बागवानी प्रबंधन तकनीकों और अन्य वैज्ञानिक उपायों के माध्यम से इस समस्या का समाधान करने के लिए कोई ठोस कदम उठा रही है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) पूरा देश आम की खेती की द्विवार्षिक (एकांतर) उपज की समस्या से प्रभावित नहीं है। यह उत्तर भारत के कुछ क्षेत्रों में पाई जाती है और दक्षिण भारत में इसका प्रभाव कम है। आम में द्विवार्षिक उपज होने पर, इसके कारणों और क्षेत्रीय प्रभावों सहित, भारतीय कृषि अनुसंधान परिषद (आईसीएआर) के संस्थानों जैसे आईसीएआर-भारतीय कृषि अनुसंधान संस्थान (आईएआरआई), नई दिल्ली, आईसीएआर-भारतीय बागवानी अनुसंधान संस्थान (आईआईएचआर), बेंगलुरु और आईसीएआर-केंद्रीय उपोष्णकटिबंधीय बागवानी संस्थान (सीआईएसएच), लखनऊ द्वारा वैज्ञानिक अध्ययन किए गए हैं। अध्ययनों से पता चलता है कि दशहरी, लंगड़ा, चौसा, फजली और अल्फोंसो जैसी किस्में मुख्य रूप से द्विवार्षिक उपज प्रकृति वाली होती हैं। द्विवार्षिक उपज के मुख्य कारण आनुवंशिक कारकों से प्रभावित वंशानुगत शारीरिक लक्षण, नाइट्रोजन और कार्बन भंडार, पुष्प निर्माण का हार्मोनल नियंत्रण, जलवायु कारक, कृषि पद्धतियाँ और फसल भार हैं।

(ग) आईसीएआर ने आम में द्विवार्षिक उपज की समस्या के समाधान हेतु विभिन्न कदम उठाए हैं। इनमें आम की नियमित फल देने वाली किस्मों और संकरों जैसे आम्रपाली, मल्लिका, पूसा अरुणिमा, पूसा लालिमा, पूसा प्रतिभा, पूसा श्रेष्ठा, पूसा मनोहरी, अर्का उदय, अर्का सुप्रभात, अवध अभया, सीआईएसएच-अरुणिका, सीआईएसएच-अंबिका, अवध समृद्धि, नीलम, तोतापुरी, बंगनपल्ली और सोनपरी आदि का प्रजनन और संवर्धन शामिल है। इन किस्मों/ संकरों की गुणवत्तापूर्ण पौध सामग्री का वितरण आईसीएआर संस्थानों और पंजीकृत नर्सरियों के माध्यम से किसानों तक किया जाता है। एकीकृत बागवानी विकास मिशन ने रोगमुक्त गुणवत्तापूर्ण पौध सामग्री के उत्पादन हेतु स्वच्छ पौध कार्यक्रम की शुरुआत की है। अन्य उपायों में बेहतर बागवानी प्रबंधन पद्धतियों का विकास और प्रचार-प्रसार शामिल है, जैसे कि कैनोंपी प्रबंधन, उच्च घनत्व रोपण, संतुलित पोषक तत्व और जल प्रबंधन, जलवायु-अनुकूल तकनीक जैसे कि छंटाई के साथ-साथ नियमित पुष्पन को प्रेरित करने के लिए नैनोफ्लोरिन का प्रयोग और अगले मौसम में फल आने में सहायक नई कोंपलों के प्रस्फुटन के लिए मटर के आकार की अवस्था में पैक्लोबुट्राज़ोल का प्रयोग शामिल हैं।

PRADHAN MANTRI KISAN MAANDHAN YOJANA SCHEME

1656. KUMARI SUDHA R.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of farmers enrolled under the Pradhan Mantri Kisan Maandhan Yojana (PMKMY) scheme since 2020, State-wise;
- (b) the financial allocation made towards the monthly contribution for the pension scheme meant for the most vulnerable farmer families, State-wise;

- (c) the number of farmers covered under the scheme in Mayiladuthurai Parliamentary Constituency and the amounts allocated or spent on them since 2020; and
- (d) the number of complaints received from farmers since 2020, the nodal officer empowered to hear the complaints and the action taken thereupon, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY), a central sector scheme, is a voluntary and contributory pension scheme for the entry age group of 18 to 40 years with a provision of minimum monthly assured pension of ₹3000/- on attaining the age of 60 years, subject to exclusion criteria. The Scheme aims to create a social security net for the small and marginal farmers during their old age. The amount of the monthly contribution ranges between ₹55 to ₹200 per month depending upon the entry age of the farmers into the Scheme. Govt. of India also provides matching contribution in the pension account of the farmers. The Life Insurance Corporation (LIC) of India is the fund manager for the Scheme. There is no State-wise allocation of funds under the PM-KMY Scheme. However, since 2019, a total amount of Rs. 540.66 Crore has been utilized for PMKMY across the nation.

As on 06.02.2026, 24.96 lakh farmers have been enrolled in the PMKMY Scheme, out of which farmers enrolled in the districts of Mayiladuthurai and Thanjavur are as follows:

District	Enrolled Farmers
Mayiladuthurai	12
Thanjavur	4939

State-wise details of enrolment of farmers under PM-KMY since inception is given in the enclosed **Statement**.

(d) Under PM-KMY, enrolments are done by Common Service Centres (CSCs) and the Life Insurance Corporation (LIC) of India is the fund manager for the Scheme. The farmers can lodge their grievances either with the respective stakeholders or on CPGRAMS portal of the Government. The year-wise details of grievances received on the CPGRAMS portal is as follows:

Sr. No.	Financial Year	Total Grievances	Grievances Resolved	Pending Grievances
1	2019-20	2	2	-
2	2020-21	1	1	-
3	2021-22	1	1	-
4	2022-23	1	1	-
5	2023-24	2	2	-
6	2024-25	12	12	-
7	2025-26	12	12	-

STATEMENT

**State-wise details of enrolment of farmers under PM-KMY since inception
(as on 06.02.2026)**

SI No.	State	Count
1	ANDAMAN AND NICOBAR ISLANDS	522
2	ANDHRA PRADESH	32,426
3	ARUNACHAL PRADESH	2,379

4	ASSAM	13,664
5	BIHAR	3,46,326
6	CHANDIGARH	530
7	CHHATTISGARH	2,02,913
8	DELHI	372
9	GOA	151
10	GUJARAT	66,687
11	HARYANA	5,74,510
12	HIMACHAL PRADESH	3,582
13	JAMMU AND KASHMIR	1,27,019
14	JHARKHAND	2,53,459
15	KARNATAKA	73,662
16	KERALA	1,366
17	LADAKH	115
18	LAKSHADWEEP	72
19	MADHYA PRADESH	1,17,738
20	MAHARASHTRA	80,769
21	MANIPUR	591
22	MEGHALAYA	751
23	MIZORAM	306
24	NAGALAND	1,186
25	ODISHA	1,57,785
26	PUDUCHERRY	150
27	PUNJAB	13,062
28	RAJASTHAN	39,115
29	SIKKIM	39
30	TAMIL NADU	1,10,669
31	TELANGANA	9,928
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	287
33	TRIPURA	855
34	UTTAR PRADESH	2,52,528
35	UTTARAKHAND	2,176
36	WEST BENGAL	8,562
	Total	24,96,252

पारंपरिक वस्त्र एकक

1657. श्री दामोदर अग्रवाल:

श्री तापिर गाव:

श्री विनोद लखमशी चावड़ा:

श्री चन्द्र प्रकाश जोशी:

श्री अनुराग शर्मा:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने वर्ष 2022 में हस्ताक्षरित मुक्त व्यापार समझौते (एफटीए) का लाभ उठाते हुए विशेषकर झांसी और ललितपुर सहित बुंदेलखंड क्षेत्र के उत्पादन संकुलों को लाभ पहुंचाने हेतु संयुक्त अरब अमीरात और ऑस्ट्रेलिया जैसे उभरते बाजारों में निर्यात बढ़ाने के लिए कोई कार्यनीति बनाई है;
- (ख) यदि हां, तो ऐसी कार्यनीति का ब्यौरा क्या है और सूक्ष्म, लघु और मध्यम उद्यमों तथा पारंपरिक वस्त्र इकाइयों के लिए उत्पाद विविधीकरण, बाजार-विशिष्ट प्रोत्साहन, व्यापार सुगमता उपाय और क्षमता निर्माण पहले क्या हैं;
- (ग) सरकार द्वारा इस संबंध में झांसी और ललितपुर जिलों सहित बुंदेलखंड क्षेत्र के उत्पादन संकुलों को लाभ पहुंचाने के लिए क्या कदम उठाए गए हैं;
- (घ) सरकार द्वारा अंतरराष्ट्रीय हरित और पर्यावरण सतत मानकों का अनुपालन करने में भारतीय वस्त्र निर्यातकों की सहायता के लिए नवीकरणीय ऊर्जा के उपयोग, जल का बेहतर प्रसंस्करण, अपशिष्ट प्रबंधन और प्रमाणन लागतों के लिए सहायता सहित क्या कदम उठाए जा रहे हैं;
- (ङ) क्या उक्त एफटीए के अंतर्गत पिछड़े और आकांक्षी जिलों के छोटे निर्यातकों और बुनकरों को वैश्विक मूल्य श्रृंखलाओं में प्रभावी रूप से एकीकृत करने के लिए कोई लक्षित सहायता, वित्तीय प्रोत्साहन प्रदान किया जा रहा है या कोई मार्गदर्शन तंत्र मौजूद है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) क्या सरकार ने वस्त्र उद्योग पर अमेरिकी प्रशुल्क के प्रभाव का आकलन करने के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) भारत-ऑस्ट्रेलिया आर्थिक सहयोग और व्यापार समझौता (भारत-ऑस्ट्रेलिया ईसीटीए), जिसमें ऑस्ट्रेलिया ने सभी उत्पादों पर अपने टैरिफ को समाप्त कर दिया, जो 29 दिसंबर 2022 से प्रभावी हुआ। भारत-यूएई (संयुक्त अरब अमीरात) सीईपीए (व्यापक आर्थिक भागीदारी समझौता), 1 मई 2022 से लागू किया गया है, अधिकांश लाइनों को अधिमान्य बाजार पहुंच प्रदान करता है। वर्ष 2024-25 में यूएई को भारत के वस्त्र और अपैरल (हस्तशिल्प सहित) का निर्यात 2156.24 मिलियन अमेरिकी डॉलर रहा, जो वर्ष 2023-24 में 2019.41 मिलियन अमेरिकी डॉलर की तुलना में 6.8% की वृद्धि दर्शाता है और वर्ष 2024-25 में ऑस्ट्रेलिया को भारत के वस्त्र और अपैरल (हस्तशिल्प सहित) का निर्यात 732.06 मिलियन अमेरिकी डॉलर रहा, जो वर्ष 2023-24 में 659.99 मिलियन अमेरिकी डॉलर की तुलना में 10.9% की वृद्धि दर्शाता है। झाँसी और ललितपुर जिलों सहित बुंदेलखंड क्षेत्र ने उक्त अवधि में हस्तशिल्प सहित वैश्विक वस्त्र और अपैरल में वृद्धि प्रदर्शित की है।

(ख) से (ङ) सरकार भारतीय वस्त्र और अपैरल क्षेत्र को बढ़ावा देने और देश में इसकी प्रतिस्पर्धात्मकता बढ़ाने के लिए विभिन्न योजनाओं/पहलों का क्रियान्वयन कर रही है। प्रमुख योजनाओं/पहलों में आधुनिक, एकीकृत, विश्व स्तरीय वस्त्र बुनियादी ढांचे के निर्माण के लिए पीएम मेगा इंटीग्रेटेड टेक्सटाइल रीजन और अपैरल (पीएम मित्र) पार्क योजना; बड़े पैमाने पर विनिर्माण को बढ़ावा देने और प्रतिस्पर्धात्मकता बढ़ाने के लिए मानव निर्मित फाइबर (एमएमएफ) फैब्रिक, एमएमएफ परिधान और तकनीकी वस्त्रों पर फोकस करने के लिए उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना; अनुसंधान नवाचार और विकास,

संवर्धन और बाजार विकास पर फोकस करने के लिए राष्ट्रीय तकनीकी वस्त्र मिशन; मांग आधारित, रोजगार उन्मुखी, कौशल कार्यक्रम प्रदान करने के उद्देश्य से वस्त्र क्षेत्र में क्षमता निर्माण के लिए समर्थ योजना; रेशम मूल्य श्रृंखला के व्यापक विकास के लिए सिल्क समग्र-2; हथकरघा क्षेत्र के लिए एंड टू एंड सहायता के लिए राष्ट्रीय हथकरघा विकास कार्यक्रम शामिल है। वस्त्र मंत्रालय हस्तशिल्प को बढ़ावा देने के लिए राष्ट्रीय हस्तशिल्प विकास कार्यक्रम और व्यापक हस्तशिल्प क्लस्टर विकास योजना भी कार्यान्वित कर रहा है। सरकार परिधान/गारमेन्ट्स और मेड-अप के लिए राज्य और केंद्रीय करों और लेवी की छूट (आरओएससीटीएल) और अन्य वस्त्र उत्पादों के लिए निर्यातित उत्पादों पर शुल्क और करों की छूट (आरओडीटीईपी) योजना नामक दो छूट योजनाओं का भी संचालन कर रही है।

मंत्रालय ने उद्योग के हितधारकों के साथ विचार-विमर्श करने के लिए पर्यावरण, सामाजिक और शासन (ईएसजी) कार्य बल का गठन किया है ताकि सतत उत्पादन मॉडल अपनाने में वर्तमान स्थिति और समस्याओं का पता लगाया जा सके। सरकार, राष्ट्रीय हथकरघा विकास कार्यक्रम के तहत प्राकृतिक/वनस्पति रंगों के प्रचार और डाई हाउस की स्थापना के लिए वित्तीय सहायता प्रदान कर रही है। सरकार ने पर्यावरण पर जीरो डिफेक्ट जीरो इफेक्ट के साथ उच्च गुणवत्ता वाले हथकरघा उत्पादों की ब्रांडिंग के लिए इंडिया हैंडलूम ब्रांड (आईएचबी) पहल की शुरुआत की है।

वस्त्र उद्योग को पर्यावरण के अनुकूल प्रसंस्करण मानकों और प्रौद्योगिकी का उपयोग करके आवश्यक पर्यावरणीय मानकों को पूरा करने में सुविधा प्रदान करने और विशेष रूप से तटीय क्षेत्रों में मौजूदा प्रसंस्करण क्लस्टरों के साथ नए प्रसंस्करण पार्कों में नए कॉमन एफ्लुएंट ट्रीटमेंट प्लांट (सीईटीपी)/सीईटीपी के उन्नयन को सहायता प्रदान करने के लिए, मंत्रालय 12वें वित्त वर्ष से एकीकृत प्रसंस्करण विकास योजना (आईपीडीएस) का कार्यान्वयन कर रहा है। मंत्रालय ने कुछ संशोधनों के साथ उक्त योजना को जारी रखने का

भी निर्णय लिया है। पीआईबी ने 275 करोड़ रुपये के परिव्यय से चल रही परियोजनाओं को पूरा करने के लिए योजना को मंजूरी दी है।

सरकार लगभग 20 करोड़ रुपये के परिव्यय के साथ बुंदेलखंड क्षेत्र सहित कलस्टरों को लाभ पहुंचाने के लिए एक मेगा कलस्टर परियोजना को लागू कर रही है। यह परियोजना बुंदेलखंड के सभी 07 जिलों में फैली हुई है, जिससे 2,000 से अधिक कारीगर लाभान्वित होंगे। सरकार विभिन्न मुक्त व्यापार समझौतों (एफटीए) के तहत वैश्विक मूल्य श्रृंखलाओं में उनके प्रभावी एकीकरण के लिए पिछड़े और महत्वाकांक्षी जिलों में छोटे निर्यातकों और बुनकरों को सहायता प्रदान करने के लिए लक्षित सहायता, वित्तीय प्रोत्साहन और समर्पित हैंड होल्डिंग तंत्र भी प्रदान कर रही है। हथकरघा के निर्यात संवर्धन के लिए, अखिल भारतीय स्तर पर हथकरघा निर्यातकों/बुनकरों की भागीदारी, जिसमें छोटे निर्यातकों, पिछड़े और आकांक्षी जिलों के बुनकर शामिल हैं, को विभिन्न अंतर्राष्ट्रीय विपणन कार्यक्रमों/मेलों, भारत अंतर्राष्ट्रीय व्यापार मेला, क्रेता विक्रेता बैठक, रिवर्स क्रेता विक्रेता बैठक, बिग टिकट कार्यक्रम, भारत टेक्स में शामिल किया जाता है, जिन्हें हथकरघा निर्यात संवर्धन परिषद के माध्यम से आयोजित किए जाते हैं।

(च) मंत्रालय संयुक्त राज्य अमेरिका और विश्व के अन्य देशों को हस्तशिल्प सहित वस्त्र और परिधान के भारत के निर्यात की मॉनीटरिंग कर रहा है। मंत्रालय भारत के वस्त्र और अपैरल निर्यात पर अमेरिकी टैरिफ के प्रभाव और अन्य चुनौतियों का आकलन करने के लिए सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) सहित निर्यातकों के साथ नियमित परामर्श करता है। जनवरी-दिसंबर 2025 के दौरान, विश्व में वस्त्र और अपैरल (हस्तशिल्प सहित) का भारत का कुल निर्यात 37.6 बिलियन अमेरिकी डॉलर था, जिससे वैश्विक चुनौतियों के बीच उतार-चढ़ाव परिलक्षित होते हैं।

SMEC SCHEME

1658. DR. VINOD KUMAR BIND:

SHRI LAVU SRI KRISHNA DEVARAYALU:

SHRI SHIVMANGAL SINGH TOMAR:

SHRI KRISHNA PRASAD TENNETI:

CAPTAIN BRIJESH CHOWTA:

DR. NISHIKANT DUBEY:

SHRI VIJAY BAGHEL:

SHRI TEJASVI SURYA:

SHRI RAMESH AWASTHI:

SHRIMATI KAMALJEET SEHRAWAT:

SHRI JUGAL KISHORE:

SHRIMATI SMITA UDAY WAGH:

SHRI YADUVEER WADIYAR:

SHRI PRATAP CHANDRA SARANGI:

SHRI RAJIV PRATAP RUDY:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) the total number of global Electrical Vehicles (EV) manufacturers along with the origin of the country that have applied under the Scheme to Promote Manufacturing of Electric Passenger Cars (SMEC Scheme) in the country since March, 2024, State and UT-wise including Jammu and Kashmir;

(b) the number of approved companies that have already commenced land acquisition, site development, plant construction or any other such projects proposed or initiated in the country along with the present stage of implementation, district-wise including Dakshina Kannada district of Karnataka;

(c) the States that are emerging as the primary EV hubs under the said scheme, State-wise with particular reference to State of Maharashtra, Andhra Pradesh and Karnataka;

(d) the monitoring mechanism adopted to ensure that the approved companies achieve the mandatory 25 per cent Domestic Value Addition (DVA) by the end of the third year and 50 per cent by the end of fifth year; and

(e) the steps taken by the Government to link SMEC approved companies with domestic MSMEs including vendor development, ancillary manufacturing, localisation support and potential benefits for MSMEs in Jalgaon Lok Sabha Constituency, Andhra Pradesh and Dakshina Kannada district?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) to (e) Scheme to Promote Manufacturing of Electric Passenger Cars in India (SPMEPCI) was notified on 15.03.2024 to attract global investments, promote India as a manufacturing hub for electric vehicles (e-4Ws) and boost domestic value addition (DVA). As per the scheme guidelines, approved applicant is required to achieve a DVA of minimum 25% by end of 3rd year and minimum 50% by end of 5th year for the e-4W manufactured in its facilities. The monitoring of DVA certificate obtained by approved applicant is done by Testing Agencies of Ministry of Heavy Industries. The scheme portal was launched on 24.06.2025 and application window was open till 21.10.2025, however no applications were received.

SUPPORT FOR WOMEN IN DAIRY SECTOR

1659. DR. GUMMA THANUJA RANI:

Will the Minister of **COOPERATION** be pleased to state:

- (a) whether 'White Revolution 2.0' includes a significant focus on empowering women engaged in dairy farming;
- (b) whether the initiative addresses issues of malnutrition and provides budgetary support for women in the dairy sector; and
- (c) if so, the details thereof, including the manner the Government plans to implement these measures and monitor their impact on women farmer?

**THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION
(SHRI AMIT SHAH):**

(a) The Ministry of Cooperation has launched cooperative-led "White Revolution 2.0" aimed at expanding cooperative coverage, employment generation and women's empowerment with an objective "To increase the milk procurement of dairy cooperatives by 50% from the present level over next five years by providing market access to dairy farmers in uncovered areas and increasing the share of dairy cooperatives in organised sector.

In absolute terms, by the end of fifth year i.e 2028-29, the milk procurement by dairy cooperatives is expected to reach 1007 lakh kg per day. The target will be achieved through two pronged strategies:

- i. Expanding the coverage by dairy cooperatives.
- ii. Deepening the reach of dairy cooperatives.

(b)The initiative addresses issues of malnutrition through the following activities involve in White Revolution 2.0: -

- i. Setting up and strengthening of around 1,20,000 new/existing Dairy Cooperative Societies (DCS)/Multipurpose-DCS (M-DCS)/Multipurpose-PACS (M-PACS).
- ii. Linking these cooperatives with milk routes either by expansion of existing milk routes or by creating new milk routes.
- iii. Providing enabling infrastructure e.g. Automatic Milk Collection Units, Data Processing Milk Collection Units, testing equipment, Bulk Milk Coolers, etc., as per the requirement, for carrying out dairy activities.

The activities envisaged under White Revolution 2.0 are funded under the National Dairy Development Program 2.0 (NPDD 2.0) of the Department of Animal Husbandry and Dairying, Government of India. The NPDD2.0 will be implemented as per the guidelines issued by the Department of Animal Husbandry and Dairying.

(c) Under the initiative, 75,000 new DCSs are proposed to be set up in uncovered areas and 46,422 existing DCSs are to be strengthened to enhance market access, income opportunities and nutritional availability. Women play an indispensable role in India's dairy sector, performing important work related to milking, feeding, managing cattles and ensuring animal health. Nearly 70% of the workforce in dairy farming consists of women, yet their contribution often remains undervalued due to the unorganized nature of the sector. Women led dairy cooperatives have emerged as a powerful tool for their empowerment. By setting up DCS in every uncovered panchayat/village under white revolution

2.0, more women dairy farmers will be brought under organized dairy cooperative sector for empowerment of women.

FUNDS ALLOCATION

1660. SHRI SUNIL BOSE:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the details of funds allocated for the department of Social Justice and Empowerment during the year 2018-19 to 2025-26 including estimated budget, estimate revised and actual expenditure; and

(b) whether there is a reduction, year after year in the allocation of funds and if so, the reasons therefor?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (DR. VIRENDRA KUMAR):

(a) The year-wise details of Budget Estimates (BE), Revised Estimates (RE) and Actual Expenditure (AE) of the Department of Social Justice and Empowerment for the period 2018-19 to 2025-26 are given in the enclosed **Statement**.

(b) No. There has been no year after year reduction in the budget allocation of funds.

STATEMENT

Year-wise details of Budget Estimates (BE), Revised Estimates (RE) and Actual Expenditure (AE)

Amount in Rs. in Crore			
Year	Budget Estimate	Revised Estimate	Actual Expenditure
2018-19	7750.00	9963.25	10070.76
2019-20	8885.00	8885.00	8738.41
2020-21	10103.57	8207.56	8236.88
2021-22	10517.62	10180.00	7459.99
2022-23	11922.51	11659.94	7420.75
2023-24	12847.02	9853.32	9510.93
2024-25	13000.20	10026.40	9994.83
2025-26	13611.00	11402.74	7206.22 (As on 5/2/2026)

सहकारी क्षेत्र में प्रसंस्करण इकाइयां

1661. श्री गणेश सिंह:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का स्वास्थ्य सप्लिमेंट्स और डेयरी उप-उत्पादों के लिए कम लागत वाले प्रोटीन उत्पादों जैसे व्हे और प्रोबायोटिक कल्चर के थोक उत्पादन हेतु सहकारी क्षेत्र में संकुल-आधारित प्रसंस्करण इकाइयों को बढ़ावा देने के लिए किसी विशिष्ट योजना का विचार है;
- (ख) क्या सरकार ए2 दूध और इसके उत्पादों की बढ़ती वैश्विक मांग के मद्देनजर, महिला नेतृत्व वाली ग्राम स्तरीय सहकारी समितियों के माध्यम से दुग्ध शीतलन केंद्रों, ए2 ब्रांडिंग और गुणवत्ता प्रमाणीकरण में सहयोग कर दूध की प्रत्यक्ष निर्यात आपूर्ति श्रृंखला विकसित करने के लिए कोई पहल कर रही है;

- (ग) क्या सरकार का इस सहकारी मॉडल को जिला-आधारित डेयरी और मूल्यवर्धन संकुल के रूप में विकसित करने का विचार है;
- (घ) क्या सरकार इस सहकारी मॉडल और जिला-आधारित डेयरी और मूल्यवर्धन संकुल विकसित करने की योजना पर विचार कर रही है;
- (ङ) क्या मध्य प्रदेश के सतना और विंध्य क्षेत्र का प्रायोगिक जिलों के रूप में चयन करने का कोई प्रस्ताव विचाराधीन है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) स्वास्थ्य सप्लिमेंट्स और डेयरी उपोत्पादों जैसे दूध और प्रोबायोटिक कल्चर के लिए कम लागत वाले प्रोटीन उत्पादों के थोक विनिर्माण हेतु सहकारी क्षेत्र में क्लस्टर आधारित प्रसंस्करण इकाइयों को प्रोत्साहित करने की कोई विशेष योजना का अभी विचार नहीं है। तथापि, सरकार ने निम्नलिखित के माध्यम से मूल्य वर्धित प्रसंस्करण में उल्लेखनीय निवेश किया है:

- i) एनपीडीडी घटक ख: दिनांक 31 दिसंबर, 2025 की स्थिति के अनुसार 9 राज्यों में 42 परियोजनाएं स्वीकृत की गई हैं जिससे 262 एमपीटीडी (मीट्रिक टन प्रति दिन) मूल्य-वर्धित प्रसंस्करण क्षमता का निर्माण हुआ है।
- ii) सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन (एसपीसीडीएफ): इस नवस्थापित बहुराज्य समिति का लक्ष्य सुरक्षित और स्वच्छ डेयरी उत्पादों की बढ़ती मांगों के समर्थन में कुशल प्रसंस्करण सुविधाओं में निवेश करना है।
- iii) एनसीडीसी सहायता: राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) मूल्य-वर्धित डेयरी परियोजनाओं की अवसंरचना के निर्माण, आधुनिकीकरण और विस्तार के लिए वित्तीय सहायता प्रदान करता है।

(ख) सरकार मौजूदा पहलों के माध्यम से डेयरी निर्यात इकोसिस्टम को सशक्त कर रही है। राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) सहकारी क्षेत्र से अधिशेष उपज के प्रत्यक्ष निर्यात

की सुविधा के लिए एक अंब्रेला संगठन के रूप में कार्य करता है, ताकि प्राथमिक सहकारी समितियों की वैश्विक बाजार पहुंच सक्षम की जा सके। श्वेत क्रांति 2.0 और नंदिनी सहकार योजना के अधीन महिलाओं के नेतृत्व वाली सहकारी समितियों को उनकी उद्यमशीलता क्षमता में वृद्धि के लिए रियायती वित्त, क्षमता निर्माण और प्रशिक्षण के माध्यम से सहायता प्रदान की जाती है। इसके अलावा, शीत श्रृंखला केंद्रों और गुणवत्ता मानकों को सुदृढ़ करने के लिए राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी) और डेयरी विकास के लिए विशेष पैकेज (एसपीडीडी/एसपीसीडीएफ) के अंतर्गत दूध शीतालन केंद्रों जैसी अवसंरचना और गुणवत्ता सुधार उपायों को सहायता प्रदान की जाती है। तथापि, वर्तमान में ए-2 दूध की ब्रांडिंग के लिए विशेष रूप से कोई अलग योजना अधिसूचित नहीं की गई है।

(ग) और (घ) सरकार निम्नलिखित पहलों द्वारा विकेंद्रीकृत क्लस्टरों के मॉडल की ओर बढ़ रही है:

- (i) मंत्रालय पैक्स को भंडारण, प्रसंस्करण और विपणन सेवाएं प्रदान करने वाले बहु-सेवा केंद्रों में रूपांतरित कर रहा है।
- (ii) राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (एनसीओएल) निविष्टि लागत को कम करने और प्राथमिक उत्पादकों के लिए बाजार लिंकेज में सुधार करने के लिए क्लस्टर-आधारित जैविक खेती मॉडल को बढ़ावा देता है।
- (iii) सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन को 20 राज्यों के 20,000 से अधिक गांवों को एक संगठित सहकारी संरचना के रूप में एकीकृत करने के लिए बनाया किया गया है जो पशुधन के पोषण और आधुनिक डेयरी प्रथाओं पर जोर देता है।

(ड) और (च) इस मंत्रालय द्वारा अभी तक मध्य प्रदेश के सतना और विन्ध्य क्षेत्र को पायलट जिलों के रूप में चयनित करने के किसी प्रस्ताव पर अभी तक कोई विचार नहीं किया गया है।

TRAINING LINKED TO HEAVY INDUSTRIES SECTOR

1662. MD. RAKIBUL HUSSAIN:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government has launched any initiative to support industrial skill development for youth in Assam, if so, the details thereof;
- (b) the number of people trained under centrally sponsored programmes linked to the heavy industries sector;
- (c) whether any industry–skill linkage centres have been established, if so, the details thereof; and
- (d) the steps taken by the Government to promote local employment through such training initiatives?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a), (c) and (d) As per the information received from Ministry of Skill Development and Entrepreneurship (MSDE), Directorate General of Training (DGT) is implementing the Craftsmen Training Scheme (CTS) through a nationwide network of Industrial Training Institutes (ITIs) to skill youth across the country, including Assam. DGT is also implementing the Flexi MoU Scheme and the Dual System of Training (DST) to provide trainees with an industrial training environment, strengthen industry linkages, and familiarize them with the latest technologies and industry practices.

Ministry of Heavy Industries (MHI) is implementing the Scheme for 'Enhancement of Competitiveness in the Indian Capital Goods Sector- II' (CG Scheme) which is a pan India demand driven Scheme. MHI has sanctioned the following projects for skill development in the capital goods sector:

- i. Development of 23 Qualification Packs by Automotive Skills Development Council (ASDC), New Delhi for the automotive sector;
- ii. Development of 23 Qualification Packs by Capital Goods Skill Council, New Delhi for the Capital Goods sector;
- iii. Development of 12 Qualification Packs by Instrumentation Automation Surveillance and Communication (IASC) Sector Skill Council, New Delhi for the Capital Goods Sector.

These Skill Councils have been entrusted with the task for development of Qualification packages (QPs) for skill levels 6 and above thus creating standardized, industry-relevant skill competencies that can be deployed for upskilling workforce thereby promoting local employment across India including Assam.

(b) As far as MHI is concerned, no such data is maintained.

CULTIVATION OF MAIZE

1663. DR. BYREDDY SHABARI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number of farmers engaged in maize cultivation during the last five years, with State-wise and year-wise break-up;
- (b) the top maize-producing regions and districts in terms of area under maize cultivation and productivity during the last five years, State-wise and year-wise;

(c) the Union and State Government schemes providing financial assistance, subsidies, or other support to maize farmers including amounts allocated, released and utilised, year-wise;

(d) the number of farmers benefitting from such schemes annually, State-wise and district-wise; and

(e) the steps taken to promote Maize cultivation, improve productivity, and ensure market access for small and marginal farmers including any extension or capacity-building programmes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The data on farmers engaged in cultivation of Maize is not maintained centrally. However, the state-wise number of operational holdings engaged in cultivation of Maize as per latest agriculture census, 2015-16 is given in the enclosed **Statement- I**. Further, the top maize-producing regions in terms of area under maize cultivation and productivity during the last five years is given in the enclosed **Statement -II**.

(c) to (e) The Department of Agriculture and Farmers Welfare (DA&FW) is implementing the National Food Security and Nutrition Mission (NFSNM) in the 28 States and 2 Union Territories (UTs) with the objective to increase production of Rice, Wheat, Coarse Cereals (Maize and Barley), Nutri-Cereals (Shree Anna) and Commercial Crops (Cotton, Jute and Sugarcane) through area expansion and productivity enhancement.

The Allocation, Release and Expenditure of funds (Central Share) under NFSNM-Coarse Cereals (Maize and Barley) from 2020-21 to 2024-25 are given below:

(Rs In crores)			
Year	Allocation	Release	Expenditure
2020-21	72.03	50.48	43.95
2021-22	66.21	23.55	28.90
2022-23	44.57	19.51	18.06
2023-24	68.68	39.32	28.76
2024-25	92.57	73.48	61.70

Under NFSNM-Coarse (Maize and Barley), the assistance is being provided to the farmers, through the States/UTs, for demonstration on crop production and protection technologies, for distribution of certified seeds, for Integrated Nutrient and Pest Management measures, for capacity building of farmers through cropping system-based trainings etc.

The Government provides Minimum Support Prices (MSP) of maize over the years to encourage farmers for cultivation of maize and ensure remunerative prices. During the year 2025-26, MSP of maize has been increased to Rs. 2400/- quintal, which is 7.8% higher than previous year. State governments assisting maize farmers through central sector scheme, National Agriculture Market (e-NAM) for facilitating maize trading and ensuring better price at Regulated Market Committees (RMC).

Ministry of Food Processing Industries (MoFPI) has been implementing schemes like Pradhan Mantri Formalization of Micro Food

Processing Enterprises (PMFME) and Pradhan Mantri Kisan Sampada Yojana (PMKSY) to promote maize-based value addition, processing clusters and market linkages in the country. Ministry extends financial support to prospective entrepreneurs for setting up of different kinds of food processing industries including maize based processing units, as per respective scheme guidelines.

Further, to improve production and productivity of maize three projects of ICAR-Indian Institute of Maize Research (IIMR), Ludhiana and one project of International Maize and Wheat Improvement Centre (CIMMYT) have been approved under NFSM. Besides, research efforts of Indian Council of Agricultural Research (ICAR) has led to the development and release of high yielding and stress tolerant varieties/hybrids of maize.

Besides, the various centres of the ICAR-All India Co-ordinated Research Project (AICRP) on Maize are also engaged in the RandD of Maize in different states and are contributing significantly in development of location specific high yielding climate resilient varieties/hybrids for improving production of Maize. As far as steps taken to promote Maize cultivation, improve productivity and extension or capacity building programmes are concerned, during 2014-25, a total of 315 maize varieties/hybrids have been released by Central Variety Release Committee for cultivation on farmers field in different agro-ecologies of country.

STATEMENT- I

State-wise number of operational holdings engaged in cultivation of Maize		
Sl. No	State Name	2015-16
1	A and N ISLANDS	2
2	ANDHRA PRADESH	3,20,522
3	ARUNACHAL PRADESH	87,814
4	ASSAM	68,474
5	BIHAR	43,17,309
6	CHANDIGARH	70
7	CHATTISGARH	3,32,217
8	D and N HAVELI	5
9	DAMAN and DIU	-
10	DELHI	414
11	GOA	-
12	GUJARAT	3,05,931
13	HARYANA	17,973
14	HIMACHAL PRADESH	6,50,011
15	JAMMU and KASHMIR	5,27,215
16	JHARKHAND	7,67,875
17	KARNATAKA	12,91,432
18	KERALA	3,021
19	LAKSHADWEEP	-
20	MADHYA PRADESH	14,78,284
21	MAHARASHTRA	10,66,819
22	MANIPUR	29,851
23	MEGHALAYA	1,06,445
24	MIZORAM	13,555
25	NAGALAND	1,17,525
26	ODISHA	4,05,415
27	PUDUCHERRY	-
28	PUNJAB	1,20,888
29	RAJASTHAN	15,05,234
30	SIKKIM	53,677
31	TAMIL NADU	6,28,958
32	TELENGANA	8,17,667

33	TRIPURA	11,309
34	UTTAR PRADESH	13,69,224
35	UTTARAKHAND	2,92,318
36	WEST BENGAL	2,22,812
ALL INDIA		1,69,30,266

Source:- As per Agriculture Census, 2015-16

STATEMENT II

Top State under maize cultivation during the last five years (In terms of Area and Productivity)				
2020-21				
Sr. No.	State	Area (In thousand Ha)	State	Productivity/Yield (In Kg/Ha)
1	Karnataka	1,726	Telangana	6,782
2	Madhya Pradesh	1,405	West Bengal	6,752
3	Maharashtra	1,182	Tamil Nadu	6,408
4	Rajasthan	993	Andhra Pradesh	5,917
5	Uttar Pradesh	773	Delhi	5,091
2021-22				
1	Karnataka	1,592	Tamil Nadu	7,066
2	Madhya Pradesh	1,400	West Bengal	6,989
3	Maharashtra	1,251	Andhra Pradesh	5,553
4	Rajasthan	952	Telangana	5,403
5	Uttar Pradesh	747	Delhi	5,100
2022-23				
1	Karnataka	1,912	Andhra Pradesh	7,138
2	Madhya Pradesh	1,448	Tamil Nadu	7,007
3	Maharashtra	1,345	West Bengal	6,285
4	Rajasthan	957	Bihar	5,854
5	Uttar Pradesh	891	Telangana	5,557
2023-24				
1	Karnataka	1,972	West Bengal	6,633
2	Madhya Pradesh	1,543	Tamil Nadu	6,239

3	Maharashtra	1,326	Andhra Pradesh	6,225
4	Uttar Pradesh	1,104	Bihar	5,975
5	Bihar	956	Telangana	5,671
2024-25				
1	Madhya Pradesh	2,303	West Bengal	6,999
2	Karnataka	1,914	Andhra Pradesh	6,510
3	Maharashtra	1,625	Bihar	6,101
4	Rajasthan	1,007	Telangana	5,860
5	Bihar	896	Tamil Nadu	5,487

Source : DAandFW

PDNA REPORT

1664. SHRI K. C. VENUGOPAL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has received the Post-Disaster Needs Assessment (PDNA) report submitted by the State Government of Kerala in connection with the Wayanad (Meppadi–Chooralmala) landslide disaster;
- (b) the total financial assistance sought by the State based on the PDNA, and the amount sanctioned and released so far under the National Disaster Response Fund or any other head;
- (c) the balance amount pending, if any, along with the reasons for delay;
- (d) the steps taken or proposed to ensure time-bound release of remaining assistance for rehabilitation, reconstruction and livelihood restoration of affected families; and

(e) whether disaster assistance to Kerala is proposed to be released as grant instead of loan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (e) The assistance under Recovery and Reconstruction (RandR) funding Window of National Disaster Response Fund (NDRF) is governed by a duly approved guidelines issued on 14.08.2024.

These guidelines provide details of items and norms and the procedural requirement for financial assistance against the damages. As per the guidelines, the Post Disaster Needs Assessment (PDNA) report received by the Central Government from the State is processed for financial assistance in terms of the provisions contained in the said guidelines.

In the aftermath of landslide at Wayanad (Meppadi-Chooralmala) on 30 July 2024, Post-Disaster Needs Assessment (PDNA) report submitted by State of Kerala claiming a central assistance of Rs 2221.029 Crore from Recovery and Reconstruction funding window of NDRF was received by the Central Government on 13.11.2024.

After examining the proposal of the State, Central Government has approved central financial assistance of Rs 260.56 Crore for recovery and reconstruction activities as per the guidelines and has also advised the State to seek financial assistance for some activities related to Disaster Risk Reduction and Livelihood as per applicable guidelines. As per Recovery and Reconstruction guidelines, assistance sanctioned from Recovery and

Reconstruction Window of NDRF is released in three installments of 30%, 40% and 30% subject to utilization of 75% of previously released amount. Accordingly, first installment of Rs 76.16 Crore (30% of approved amount of 260.56 Crore) has been released on 17.11.2025.

For release of subsequent installments the State Government has to furnish utilization certificate of 75% of previously released amount. As on date, the Utilization Certificate from Government of Kerala has not been received.

In addition, for the reconstruction and recovery activities for Wayanad landslide, amount of Rs. 529.50 crore has also been made available to the State Government under 'Special Assistance to States for Capital Investment (SASCI)' and Rs 153.47 Crore from Relief and Response funding Window as per SDRF/NDRF norms. Further, Rs. 72 Crore has been allotted for the State under National Landslide Risk Mitigation Project (NRMP).

INDIAN CAPITAL GOODS SECTOR SCHEME

1665. SHRI ATUL GARG:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the details of the projects sanctioned under the 'Enhancement of Competitiveness in the Indian Capital Goods Sector' scheme in Uttar Pradesh;
- (b) the status of the Common Engineering Facility Centres (CEFCs) established to support the local industries;
- (c) the measures taken to promote the manufacturing of high-end machinery and robotics in the industrial estates of Ghaziabad;

(d) the details of the skill development programs conducted for the workforce in the heavy engineering sector; and

(e) the steps taken to reduce the import dependence for capital goods?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) to (c) The details of the projects sanctioned under the Scheme for 'Enhancement of Competitiveness in the Indian Capital Goods Sector- Phase I and II' (CG Scheme) in Uttar Pradesh is as under:

S.N.	Name of the Project	Total Project Cost (in Rs Crores)
1.	TAFP by Industrial Processors and Metallizers Pvt Limited, Ghaziabad on Robotic Laser Cladding Technology for Hydro Turbines using Tungsten Carbide Powder	4.97
2.	Projects under the Impacting Research Innovation and Technology (IMPRINT) Scheme of Ministry of Human Resource Development at IIT Kanpur	16.82
3.	Setting up of Centre of Excellence (CoE) by IIT BHU, Varanasi	45

Four Common Engineering Facility Centres (CEFCs) established under the Phase II of the CG Scheme are as under:

S.N.	Name of the Project	Status of the Project
1.	Setting up of CEFC at ARAI, Pune	Ongoing
2.	Setting up of CEFC by BHEL for skilling in advanced welding technologies	Ongoing

3.	Augmentation of Common Engineering Facility Centre by C4i4, Pune	Ongoing
4.	Augmentation of CEFC at Smart Factory, Indian Institute of Science (IISc), Bengaluru	Ongoing

(d) Ministry of Heavy Industries (MHI) under the CG Scheme- Phase II has sanctioned the following projects for skill development in the capital goods sector:

- i. Development of 23 Qualification Packs by Automotive Skills Development Council (ASDC), New Delhi for the automotive sector;
- ii. Development of 23 Qualification Packs by Capital Goods Skill Council, New Delhi for the Capital Goods sector;
- iii. Development of 12 Qualification Packs by Instrumentation Automation Surveillance and Communication (IASC) Sector Skill Council, New Delhi for the Capital Goods Sector;
- iv. Setting up of CEFC at Welding Research Institute (WRI), BHEL, Trichy;
- v. Augmentation of CEFC by C4i4 Lab Pune.

(e) In order to encourage innovation and technology development and to augment the indigenous manufacturing in the Capital Goods sector to reduce import dependency, MHI is implementing the Scheme for “Enhancement of Competitiveness in the Indian Capital Goods Sector- Phase II”. Under Phase II of the Scheme, 29 projects have been sanctioned so far. These include 7 Centres of Excellence (CoEs), 4 Common Engineering Facility Centres

(CEFCs), 6 Testing and Certification Centres, 9 Industry Accelerators for Technology Development and 3 projects for Creation of Qualification Packs for skill level 6 and above.

अनुसूचित जातियों के विरुद्ध अपराध

1666. श्रीमती अनिता नागरसिंह चौहान:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार इस बात से अवगत है कि देश के विभिन्न राज्यों, विशेषकर ग्रामीण, जनजातीय और पिछड़े क्षेत्रों, में अनुसूचित जाति, अनुसूचित जनजाति और अन्य कमजोर वर्गों के व्यक्तियों के अधिकारों का उल्लंघन, उनके साथ भेदभाव और उत्पीड़न जारी है, जिससे समाज में समानता और न्याय सुनिश्चित करने में बाधा उत्पन्न हो रही है;
- (ख) यदि हां, तो 2021 से अब तक राष्ट्रीय स्तर पर सूचित ऐसे मामलों की जिला-वार और राज्य-वार संख्या कितनी है और राज्य-वार कितने मामलों में कानूनी कार्रवाई की गई है;
- (ग) क्या सरकार ने समाज में समानता और न्याय सुनिश्चित करने के लिए सामाजिक समावेशन संबंधी कार्यक्रम, जागरूकता अभियान, शिकायत निवारण तंत्र और सुरक्षात्मक उपाय लागू किए हैं; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

- (क) सिविल अधिकार संरक्षण अधिनियम, 1955 तथा अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989, मैनुअल स्कैवेंजर्स के रूप में रोजगार का निषेध और उनका पुनर्वास अधिनियम, 2013, उभयलिंगी व्यक्ति (अधिकारों का संरक्षण) अधिनियम, 2019 जैसे विभिन्न अधिनियम सरकार द्वारा अधिनियमित किए गए हैं और इन्हें सामाजिक न्याय और अधिकारिता विभाग द्वारा लागू किया जा रहा है। ये अधिनियम सभी राज्यों और संघ राज्य क्षेत्रों पर

लागू हैं, जिनमें उनके ग्रामीण, पिछड़े और जनजातीय क्षेत्र शामिल हैं। ऐसी श्रेणियों के कुछ व्यक्तियों के अधिकारों के उल्लंघन, भेदभाव और उत्पीड़न के मामलों की सूचना मिली है लेकिन सरकार समाज में समानता और न्याय सुनिश्चित करने के लिए प्रतिबद्ध है।

(ख) सूचित किए गए अपराधों के सांख्यिकीय आंकड़े राष्ट्रीय अपराध रिकार्ड ब्यूरो (एनसीआरबी), गृह मंत्रालय द्वारा संकलित किए जाते हैं और उनके प्रकाशन भारत में अपराध में वर्षवार प्रकाशित किए जाते हैं। प्रकाशित रिपोर्टें वर्ष 2023 तक उपलब्ध हैं। वर्ष 2023 के लिए एनसीआरबी के आंकड़ों के अनुसार, अनुसूचित जाति के विरुद्ध अपराध/अत्याचार से संबंधित 57,789 मामले दर्ज किए गए हैं और अनुसूचित जनजाति के विरुद्ध अपराध/अत्याचार के संबंध में 12,960 मामले दर्ज किए गए हैं। अनुसूचित जाति और अनुसूचित जनजाति के विरुद्ध अपराध/अत्याचार के अंतर्गत वर्ष 2021, 2022 और 2023 में दर्ज किए गए राज्य/संघ राज्य क्षेत्रवार कुल मामले क्रमशः **विवरण -I** और **II** में दिए गए हैं। वर्ष 2021 से 2023 के दौरान अनुसूचित जातियों और अनुसूचित जनजातियों के विरुद्ध अपराधों के संबंध में दर्ज किए गए जिलेवार/एजेंसीवार मामले **विवरण-III** में दिए गए हैं।

(ग) और (घ) सामाजिक न्याय और अधिकारिता विभाग का अधिदेश समाज के सामाजिक, शैक्षणिक और आर्थिक रूप से लाभवंचित वर्गों का सशक्तीकरण करना है, जिसमें (i) अनुसूचित जातियां, (ii) अन्य पिछड़ा वर्ग, (iii) वरिष्ठ नागरिक, (iv) शराब और नशीले पदार्थों के दुरुपयोग से पीड़ित व्यक्ति, (v) ट्रांसजेंडर व्यक्ति (vi) भिक्षुक (vii) विमुक्त और घुमंतू जनजातियां (डीएनटी), (viii) आर्थिक रूप से पिछड़ा वर्ग (ईबीसी) और (ix) आर्थिक रूप से कमजोर वर्ग (ईडब्ल्यूएस) शामिल हैं।

तदनुसार, सामाजिक न्याय और अधिकारिता विभाग अपने विभिन्न कार्यक्रमों और योजनाओं के माध्यम से एक समावेशी समाज का निर्माण करने का प्रयास करता है जिसमें लक्षित समूहों के सदस्यों को उनकी वृद्धि और विकास के लिए पर्याप्त सहायता प्रदान की जाती है। समाज में समानता और न्याय सुनिश्चित करने के लिए सामाजिक न्याय और अधिकारिता विभाग के साथ-

साथ राज्यों/संघ राज्य क्षेत्रों द्वारा जागरूकता अभियान और सुरक्षात्मक उपायों की भी व्यवस्था की जाती है। केन्द्रीकृत लोक शिकायत निवारण एवं निगरानी प्रणाली (सीपीग्राम) पर प्राप्त शिकायतों का भी सामाजिक न्याय और अधिकारिता विभाग द्वारा उपलब्ध शिकायत निवारण तंत्र के अनुसार निवारण किया जाता है।

विवरण-I

अनुसूचित जाति और अनुसूचित जनजाति के विरुद्ध अपराध/अत्याचार के अंतर्गत वर्ष 2021, 2022 और 2023 में दर्ज किए गए राज्य/संघ राज्य क्षेत्रवार कुल मामले

राज्य/संघ राज्य क्षेत्र	2021		2022		2023	
	सीआर	सीसीएस	सीआर	सीसीएस	सीआर	सीसीएस
आंध्र प्रदेश	2014	1915	2315	1571	2027	1496
अरुणाचल प्रदेश	0	0	0	0	0	0
असम	15	3	14	3	5	4
बिहार	5842	4588	6509	5135	7064	8371
छत्तीसगढ़	330	337	323	358	250	252
गोवा	4	3	8	7	4	4
गुजरात	1201	1144	1279	1182	1373	1287
हरियाणा	1628	738	1633	744	1539	806
हिमाचल प्रदेश	244	144	210	148	229	130
झारखंड	546	460	674	318	604	296
कर्नाटक	1673	1556	1977	1636	1923	1718
केरल	948	1111	1050	957	1128	957
मध्य प्रदेश	7214	7236	7733	7588	8232	8029
महाराष्ट्र	2503	2357	2743	2371	3024	2790
मणिपुर	0	0	0	0	0	0
मेघालय	0	0	0	0	0	0
मिजोरम	0	0	5	5	0	0
नागालैंड	0	0	0	0	0	0
ओडिशा	2327	2032	2902	3090	2696	2778
पंजाब	200	96	162	69	116	108

राजस्थान	7524	3726	8752	4031	8449	3480
सिक्किम	2	1	3	0	0	2
तमिलनाडु	1377	1050	1761	1297	1921	1502
तेलंगाना	1772	1550	1787	1979	1709	1154
त्रिपुरा	3	0	2	1	0	0
उत्तर प्रदेश	13146	11358	15368	12996	15130	13560
उत्तराखंड	123	87	114	99	102	78
पश्चिम बंगाल	108	122	104	123	102	87
अंडमान और निकोबार द्वीप समूह	0	0	0	0	0	0
चंडीगढ़	0	0	4	1	3	1
दादरा और नगर हवेली तथा दमन और दीव	0	1	0	0	1	0
दिल्ली	136	100	130	99	128	115
जम्मू-कश्मीर	13	3	11	6	26	10
लद्दाख	0	0	0	0	0	0
लक्षद्वीप	0	0	0	0	0	0
पुदुचेरी	7	6	9	13	4	2
कुल (संपूर्ण भारतीय)	50900	41724	57582	45827	57789	49017
स्रोत: एनसीआरबी, गृह मंत्रालय						

विवरण-II

अनुसूचित जाति और अनुसूचित जनजाति के विरुद्ध अपराध/अत्याचार के अंतर्गत वर्ष
2021, 2022 और 2023 में दर्ज किए गए राज्य/संघ राज्य क्षेत्रवार कुल मामले

राज्य/संघ राज्य क्षेत्र	2021		2022		2023	
	सीआर	सीसीएस	सीआर	सीसीएस	सीआर	सीसीएस
आंध्र प्रदेश	361	346	396	280	361	296
अरुणाचल प्रदेश	1	0	0	0	0	0
असम	16	9	9	7	2	8
बिहार	103	66	146	102	114	124
छत्तीसगढ़	506	512	516	546	336	342

गोवा	5	4	1	1	2	1
गुजरात	341	328	330	286	307	297
हरियाणा	0	0	0	0	0	0
हिमाचल प्रदेश	7	6	4	4	7	6
झारखंड	250	144	283	121	308	152
कर्नाटक	361	346	438	341	434	403
केरल	133	112	172	174	185	172
मध्य प्रदेश	2627	2547	2979	2913	2858	2727
महाराष्ट्र	628	557	742	591	773	682
मणिपुर	0	0	1	0	3399	5
मेघालय	0	0	0	0	0	0
मिजोरम	0	0	29	29	21	19
नागालैंड	0	0	0	0	0	0
ओडिशा	676	647	773	807	662	696
पंजाब	0	0	0	0	0	0
राजस्थान	2121	950	2521	1109	2453	942
सिक्किम	1	1	4	1	2	0
तमिलनाडु	39	18	67	59	48	45
तेलंगाना	512	505	545	575	575	401
त्रिपुरा	0	0	3	0	9	4
उत्तर प्रदेश	4	3	5	4	6	5
उत्तराखंड	6	4	1	1	2	1
पश्चिम बंगाल	92	73	90	101	90	94
अंडमान और निकोबार द्वीप समूह	3	4	3	3	2	1
चंडीगढ़	0	0	0	0	0	0
दादरा और नगर हवेली तथा दमन और दीव	3	1	5	4	2	3
दिल्ली	5	3	0	1	2	1
जम्मू-कश्मीर	1	0	1	1	0	0
लद्दाख	0	0	0	0	0	0
लक्षद्वीप	0	0	0	1	0	0
पुदुचेरी	0	0	0	0	0	0

कुल (संपूर्ण भारतीय)	8802	7186	10064	8062	12960	7427
स्रोत: एनसीआरबी, गृह मंत्रालय						

विवरण -III

वर्ष 2021 से 2023 के दौरान अनुसूचित जातियों और अनुसूचित जनजातियों के विरुद्ध अपराधों के संबंध में दर्ज किए गए जिलेवार/एजेंसीवार मामले

क्र. सं.	जिला	अनुसूचित जातियों के विरुद्ध अपराध/अत्याचार			अनुसूचित जनजातियों के विरुद्ध अपराध/अत्याचार		
		2021	2022	2023	2021	2022	2023
राज्य: आंध्र प्रदेश							
1	अल्लूरी सीताराम राजू	0	1	4	0	25	16
2	अनकापल्ली	0	75	70	0	16	15
3	अनंतपुरमु	131	98	107	31	19	23
4	अन्नामय्या	0	27	24	0	6	2
5	बापटला	0	43	154	0	12	41
6	चित्तूर	98	115	87	26	8	4
7	कडप्पा	111	0	0	3	0	0
8	डॉ. बीआर अम्बेडकर कोनासीमा	0	83	48	0	0	0
9	पूर्वी गोदावरी	136	110	64	36	4	2
10	एलुरु	0	142	117		28	11
11	गुंटकल रेलवे	0	2	0	0	0	0
12	गुंटूर	87	136	100	28	33	22
13	गुंटूर शहरी	74	0	0	17	0	0
14	काकीनाडा	0	75	46	0	6	6
15	कृष्णा	70	81	64	11	8	6
16	कुरनूल	233	141	141	26	10	13
17	नंदयाल	0	136	108	0	19	18
18	एनटीआर	0	83	62		16	30
19	पलनाडु	0	70	39		15	14
20	पार्वतीपुरम मान्यम	0	30	20		11	16
21	प्रकाशम	184	176	185	26	35	35

22	राजमुंदरी	86	0	0	5	0	0
23	श्री पोद्दी श्रीरामुलु नेल्लोर	98	96	94	28	38	30
24	श्री सत्य साई	0	59	80		19	26
25	श्रीकाकुलम	76	57	64	14	7	6
26	तिरुपति	81	84	88	18	20	9
27	विजयवाड़ा शहर	61	0	0	7	0	0
28	वियावाड़ा रेलवे	0	0	1	0	0	0
29	विशाखा ग्रामीण	64	0	0	20	0	0
30	विशाखापत्तनम	135	105	65	9	9	3
31	विजयनगरम	133	94	25	33	16	3
32	पश्चिम गोदावरी	156	67	90	23	2	1
33	वाईएसआर	0	129	80	0	14	9
	कुल मामले	2014	2315	2027	361	396	361
राज्य: अरुणाचल प्रदेश							
1	अंजॉ	0	0	0	0	0	0
2	चांगलांग	0	0	0	0	0	0
3	अपराध शाखा	0	0	0	0	0	0
4	दिबांग घाटी	0	0	0	0	0	0
5	कामेंग पूर्व	0	0	0	0	0	0
6	कामेंग पश्चिम	0	0	0	0	0	0
7	कुरुंग कुमे	0	0	0	0	0	0
8	लोहित	0	0	0	0	0	0
9	लॉन्गडिंग	0	0	0	0	0	0
10	लोअर दिबांग वैली	0	0	0	0	0	0
11	पापुम पारे सिटी	0	0	0	0	0	0
12	पापुम पारे ग्रामीण	0	0	0	0	0	0
13	सियांग पूर्व	0	0	0	0	0	0
14	सियांग ऊपरी	0	0	0	0	0	0
15	सियांग पश्चिम	0	0	0	0	0	0
16	सुबनसिरी लोअर	0	0	0	0	0	0
17	सुबनसिरी अपर	0	0	0	0	0	0
18	तवांग	0	0	0	0	0	0

19	तिरप	0	0	0	0	0	0
20	नामसाई	0	0	0	1	0	0
21	सियांग	0	0	0	0	0	0
22	कमले	0	0	0	0	0	0
23	क्रा दादी	0	0	0	0	0	0
24	लोअर सियांग	0	0	0	0	0	0
25	लेपराडा	0	0	0	0	0	0
26	शियोमी	0	0	0	0	0	0
27	पाकेसांग	0	0	0	0	0	0
	कुल मामले	0	0	0	1	0	0
राज्य: असम							
1	बीआईओ	0	0	0	0	0	0
2	बारपेटा	0	0	0	0	0	0
3	बक्सा	0	0	0	0	0	0
4	बोंगाईगांव	0	0	0	0	0	0
5	सीआईडी	0	0	0	0	0	0
6	कछार	0	0	0	0	0	0
7	चिरांग	0	0	0	0	0	0
8	दरांग	0	1	0	0	0	0
9	धेमाजी	2	1	0	0	0	0
10	धुबरी	0	1	0	0	0	0
11	डिब्रूगढ़	1	0	0	1	1	0
12	जीआरपी	0	0	0	0	0	0
13	गोलपारा	0	0	0	0	0	0
14	गोलाघाट	2	2	1	0	2	0
15	गुवाहाटी शहर	3	0	0	2	0	0
16	हैलाकांडी	0	0	0	0	0	0
17	हैमरेन	0	0	0	0	0	0
18	जोरहाट	5	0	0	1	0	1
19	कामरूप	0	0	0	0	0	0
20	कार्बी आंगलोंग	0	0	0	0	0	0
21	करीमगंज	0	5	3	1	0	0

22	कोकराझार	0	0	1	5	1	0
23	लखीमपुर	1	0	0	0	0	0
24	मोरीगांव	0	0	0	1	0	0
25	दीमा हसाओ	0	0	0	0	0	1
26	नागांव	0	0	0	0	0	0
27	नलबाड़ी	1	0	0	0	0	0
28	आरपीओ	0	0	0	0	0	0
29	एसओयू	0	0	0	0	0	0
30	एसटीएफ	0	0	0	0	0	0
31	सिबसागर	0	0	0	3	4	0
32	सोनितपुर	0	0	0	0	0	0
33	तिनसुकिया	0	3	0	2	1	0
34	उदलगुरी	0	0	0	0	0	0
35	सादिया	0	0	0	0	0	0
36	माजुली	0	0	0	0	0	0
37	बिश्वनाथ	0	1	0	0	0	0
38	होजाई	0	0	0	0	0	0
39	दक्षिण सलमारा	0	0	0	0	0	0
40	चराइदेव	0	0	0	0	0	0
41	बजाली	0	0	0		0	0
42	तमुलपुर	0	0	0	0	0	0
	कुल मामले	15	14	5	16	9	2
राज्य: बिहार							
1	अररिया	75	77	125	29	37	0
2	अरवल	34	63	51	0	0	0
3	औरंगाबाद	171	181	192	0	0	0
4	बगहा	90	102	121	0	0	0
5	बांका	69	71	78	3	6	4
6	बेगूसराय	130	115	194	0	0	0
7	बेतिया	146	163	207	0	0	0
8	कैमूर (भभुआ)	78	85	158	0	0	0
9	भागलपुर	122	160	180	0	0	0

10	भोजपुर	205	198	186	0	0	0
11	बक्सर	110	125	146	0	0	0
12	दरभंगा	159	144	130	0	0	0
13	गया	443	495	576	0	0	0
14	गोपालगंज	218	263	198	0	0	0
15	जमालपुर रेलवे	0	0	0	0	0	0
16	जमुई	94	115	127	0	0	0
17	जहानाबाद	57	80	95	0	0	0
18	कटिहार	83	121	76	16	57	34
19	कटिहार रेलवे	0	1	1	0	0	0
20	खगड़िया	95	97	143	0	0	0
21	किशनगंज	30	24	47	10	8	12
22	लखीसराय	66	89	99	0	0	0
23	मधेपुरा	96	110	118	0	0	0
24	मधुबनी	179	155	196	0	0	0
25	मोतिहारी	283	293	325	0	0	0
26	मुंगेर	35	78	79	45	17	15
27	मुजफ्फरपुर	304	268	323	0	0	0
28	मुजफ्फरपुर रेलवे	0	1	0	0	0	0
29	नालंदा	226	280	281	0	0	0
30	नौगाचिया	39	54	51	0	0	0
31	नवादा	170	217	211	0	0	0
32	पटना	300	410	452	0	0	0
33	पटना रेलवे	1	1	1	0	0	0
34	पूर्णिया	160	143	126	0	21	49
35	रोहतास	188	165	243	0	0	0
36	सहरसा	88	87	102	0	0	0
37	समस्तीपुर	242	293	310	0	0	0
38	सरन	331	347	304	0	0	0
39	शेखपुरा	83	109	92	0	0	0
40	शिवहर	25	34	23	0	0	0
41	सीतामढ़ी	142	168	190	0	0	0
42	सीवान	156	147	214	0	0	0

43	सुपौल	126	166	94	0	0	0
44	वैशाली	193	214	199	0	0	0
45	आर्थिक अपराध इकाई	0	0	0	0	0	0
46	आतंकवाद विरोधी दस्ता	0	0	0	0	0	0
	कुल मामले	5842	6509	7064	103	146	114
राज्य: छत्तीसगढ़							
1	बालोद	14	7	9	21	1	12
2	बलोदबाजार	28	26	17	10	19	7
3	बलरामपुर	7	6	4	53	66	30
4	बेमेट्रा	13	7	6	3	4	5
5	बिलासपुर	8	5	6	7	5	7
6	बीजापुर	0	1	0	8	4	2
7	दंतेवाड़ा	0	0	0	7	13	3
8	धमतरी	12	9	13	16	22	17
9	दुर्ग	14	26	14	2	5	5
10	गरियाबंद	13	19	19	32	18	24
11	जीआरपी रायपुर	0	0	0	0	0	0
12	जगदलपुर	1	0	0	4	18	6
13	जांजगीर	61	69	46	17	31	9
14	जशपुर	4	8	2	44	35	19
15	कबीरधाम	16	13	11	2	19	13
16	कंकर	7	2	4	22	37	23
17	कोंडागांव	7	2	2	19	16	9
18	कोरबा	23	7	4	15	14	9
19	कोरिया	13	3	2	26	8	7
20	महासमुंद	18	17	12	21	18	15
21	मुंगली	7	9	11	7	2	3
22	नारायणपुर	0	2	0	4	6	8
23	रायगढ़	16	15	1	24	18	2
24	रायपुर	0	22	31	31	13	7
25	राजनांदगांव	27	0	0	25	0	8
26	सरगुजा	3	7	5	22	27	21

27	सुकमा	1	3	0	7	0	3
28	सूरजपुर	14	18	9	54	54	39
29	गौरेला-पेंड्रा-मारवाड़ी	3	2	0	3	11	0
30	खैरागढ़ - छुईखादान-गंडई	0	1	0	0	3	1
31	मनेंद्रगढ़-चिरमिरी-भरतपुर	0	5	6	0	26	14
32	मोहला-मानपुर-अंबागढ़ चौकी	0	1	0	0	3	1
33	शक्ति	0	0	15	0	0	7
34	सारंगगढ़-बिलाईगढ़	0	11	1	0	0	0
	कुल मामले	330	323	250	506	516	336

राज्य: गोवा

1	उत्तरी गोवा	3	8	1	0	0	0
2	दक्षिण गोवा	1	0	3	5	1	2
3	सीआईडी	0	0	0	0	0	0
	कुल मामले	4	8	4	5	1	2

राज्य: गुजरात

1	अहमदाबाद शहर	168	189	177	17	18	18
2	अहमदाबाद ग्रामीण	39	70	53	1	4	5
3	अमरेली	51	48	66	2	0	2
4	आनंद	45	27	21	4	0	2
5	अरवल्ली	10	5	6	10	5	1
6	बनासकांठा	68	72	74	9	21	22
7	भरूच	18	19	21	48	40	40
8	भावनगर	58	37	64	1	1	0
9	बोटाद	27	24	40	3	3	1
10	छोटा उदयपुर	4	2	1	21	1	12
11	सीआईडी अपराध	0	0	0	0	0	0
12	दाहोद	7	3	4	19	6	12
13	डांग	0	0	0	1	2	1
14	देवभूमि द्वारका	15	17	25	0	0	2
15	गांधीनगर	47	47	45	6	11	7
16	गिर सोमनाथ	25	28	20	2	2	0

17	जामनगर	32	30	41	1	1	2
18	जूनागढ़	39	34	19	1	0	0
19	कच्छ पूर्व (जी)	69	19	69	4	0	2
20	कच्छ पश्चिम (B)	24	69	61	0	1	3
21	खेड़ा	18	66	57	0	5	7
22	महिसागर	6	3	18	2	4	2
23	मेहसाणा	36	44	58	0	1	2
24	मोरबी	27	29	36	4	0	5
25	नर्मदा	0	1	3	18	12	11
26	नवसारी	1	2	0	8	9	7
27	पंचमहल	15	9	14	29	39	32
28	पाटन	27	29	39	4	4	2
29	पोरबंदर	29	28	28	3	1	0
30	राजकोट शहर	44	65	85	1	12	4
31	राजकोट ग्रामीण	71	56	51	4	7	2
32	साबरकांठा	25	31	19	11	16	6
33	सूरत शहर	22	34	38	19	16	18
34	सूरत ग्रामीण	10	12	9	22	24	20
35	सुरेंद्रनगर	55	50	42	6	4	7
36	तापी	1	0	0	1	2	4
37	वडोदरा शहर	33	33	50	15	9	11
38	वडोदरा ग्रामीण	32	41	18	38	37	27
39	वलसाड	2	2	1	5	10	7
40	डब्ल्यू रेलवे अहमदाबाद	0	2	0	1	0	0
41	डब्ल्यू रेलवे वडोदरा	0	2	0	0	2	1
42	साइबर अहमदाबाद रेंज	1	0	0	0	0	0
43	साइबर भावनगर रेंज	0	0	0	0	0	0
44	साइबर बॉर्डर रेंज	0	0	0	0	0	0
45	साइबर गांधीनगर रेंज	0	0	0	0	0	0
46	साइबर जूनागढ़ रेंज	0	0	0	0	0	0
47	साइबर पंचमहल रेंज	0	0	0	0	0	0
48	साइबर राजकोट रेंज	0	0	0	0	0	0
49	साइबर सूरत रेंज	0	0	0	0	0	0

50	साइबर वडोदरा रेंज	0	0	0	0	0	0
	कुल मामले	1201	1279	1373	341	330	307
राज्य: हरियाणा							
1	अंबाला	25	51	35	0	0	0
2	भिवानी	88	72	61	0	0	0
3	फरीदाबाद	57	74	87	0	0	0
4	फतेहाबाद	51	80	90	0	0	0
5	जीआरपी	4	5	4	0	0	0
6	गुरुग्राम	66	56	44	0	0	0
7	हिसार	342	319	248	0	0	0
8	झज्जर	76	60	49	0	0	0
9	जींद	67	47	51	0	0	0
10	कैथल	68	52	62	0	0	0
11	करनाल	100	90	90	0	0	0
12	कुरुक्षेत्र	111	79	76	0	0	0
13	महेंद्रगढ़	56	57	44	0	0	0
14	नूह	19	23	23	0	0	0
15	पलवल	66	103	88	0	0	0
16	पंचकुला	18	20	14	0	0	0
17	पानीपत	38	67	54	0	0	0
18	रेवाड़ी	68	61	79	0	0	0
19	रोहतक	56	58	51	0	0	0
20	सिरसा	48	53	57	0	0	0
21	सोनीपत	36	51	72	0	0	0
22	यमुनानगर	84	62	50	0	0	0
23	सिंचाई और बिजली	0	0	0	0	0	0
24	चरखी दादरी	20	34	39	0	0	0
25	हांसी	64	59	71	0	0	0
	कुल मामले	1628	1633	1539	0	0	0
राज्य: हिमाचल प्रदेश							
1	बढ़ी	4	6	5	3	1	2

2	बिलासपुर	19	14	13	0	0	1
3	चंबा	2	1	3	0	1	2
4	सीआईडी	0	0	0	0	0	0
5	जीआरपी	0	0	0	0	0	0
6	हमीरपुर	24	37	50	0	0	0
7	कांगड़ा	38	30	19	1	0	1
8	किन्नौर	1	3	2	0	0	0
9	कुल्लू	19	14	10	1	1	1
10	लाहौल और स्पीति	0	0	0	0	1	0
11	मंडी	71	51	51	0	0	0
12	शिमला	29	18	24	1	0	0
13	सिरमौर	6	8	8	0	0	0
14	सोलन	12	7	6	0	0	0
15	ऊना	19	21	23	1	0	0
16	साइबर	0	0	0	0	0	0
17	नूरपुर	0	0	15	0	0	0
	कुल मामले	244	210	229	7	4	7
राज्य: झारखंड							
1	बोकारो	70	89	54	0	6	10
2	चाईबासा	2	6	3	6	5	4
3	चतरा	14	25	17	0	1	0
4	देवघर	23	61	27	4	7	9
5	धनबाद	87	63	35	18	9	11
6	धनबाद रेलवे	0	0	0	0	0	0
7	दुमका	11	14	17	9	20	0
8	गढ़वा	38	55	68	9	14	21
9	गिरिडीह	51	74	59	9	7	9
10	गोड्डा	21	22	27	12	14	11
11	गुमला	3	0	5	9	9	5
12	हजारीबाग	75	81	89	9	13	30
13	जमशेदपुर	13	19	11	20	29	28
14	जमशेदपुर रेलवे	0	0	0	0	0	0

15	जामताड़ा	3	8	8	0	3	4
16	खूंटी	0	0	0	4	0	3
17	कोडर्मा	38	25	25	0	0	0
18	लातेहार	4	13	15	9	15	13
19	लोहरदगा	0	0	0	0	18	19
20	पाकुड़	7	9	6	6	11	12
21	पलामू	40	70	63	2	9	10
22	रामगढ़	15	5	11	12	6	3
23	रांची	29	29	39	101	83	92
24	साहेबगंज	0	0	9	0	0	8
25	सरायकेला	2	5	14	5	2	0
26	सिमडेगा	0	1	2	6	2	6
	कुल मामले	546	674	604	250	283	308
राज्य: कर्नाटक							
1	बागलकोट	61	58	37	10	17	9
2	बेंगलुरु शहर	166	231	285	12	16	16
3	बेंगलुरु जिला	60	88	88	11	4	11
4	बेलगावी जिला	57	78	70	16	23	25
5	बेल्लारी	39	20	19	18	16	10
6	बीदर	19	37	35	6	15	8
7	विजयपुरा	74	71	67	7	3	3
8	चिक्काबल्लापुरा	55	62	55	18	18	20
9	चामराजनगर	16	21	32	7	4	15
10	चिक्कमगलुरु	83	97	75	13	10	9
11	चित्रदुर्ग	35	52	36	13	13	16
12	दक्षिण कन्नड़	38	31	26	8	15	23
13	दावणगेरे	35	52	65	22	15	26
14	धारवाड़	27	28	27	11	13	10
15	गदग	19	35	26	10	10	14
16	कलबुर्गी	70	61	50	5	4	4
17	हसन	118	101	80	7	6	3
18	हावेरी	33	42	33	20	23	27

19	हुबली धारवाड़ शहर	16	44	26	8	3	10
20	केजीएफ	14	21	19	2	3	5
21	कोडागु	24	24	32	4	9	11
22	कोलार	54	67	55	2	8	7
23	कोप्पल	30	29	17	18	26	17
24	मांड्या	52	60	68	2	4	6
25	मंगलुरु शहर	17	17	33	6	3	4
26	मैसूर शहर	14	17	20	6	4	4
27	मैसूर जिला	35	42	66	6	9	10
28	रायचूर	50	60	47	27	30	34
29	केरेलवेज़	2	0	0	0	0	0
30	रामनगर	48	68	93	6	6	1
31	शिमोगा	85	102	92	10	20	15
32	तुमकुरु	70	84	81	19	26	17
33	उडुपी	31	44	35	7	15	11
34	उत्तर कन्नड़	29	16	31	5	6	3
35	यादगिरी	44	40	22	12	10	12
36	बेलगावी शहर	14	17	13	6	13	5
37	कलबुर्गी शहर	39	42	41	1	3	1
38	विजयनगर	0	18	26	0	15	12
	कुल मामले	1673	1977	1923	361	438	434
राज्य: केरल							
1	सभी जिले	0	63	0	0	0	0
2	अलापुझा	63	77	109	1	2	5
3	एर्नाकुलम कॉमर	13	22	43	2	5	3
4	एर्नाकुलम ग्रामीण	66	88	123	3	3	10
5	इडुक्की	39	61	62	12	26	21
6	कन्नूर शहर	12	10	8	2	2	2
7	कासरगोड	12	13	10	7	17	15
8	कोल्लम कॉम	44	53	42	0	0	0
9	कोल्लम ग्रामीण	70	83	66	2	2	1
10	कोट्टायम	49	66	68	6	6	12

11	कोझिकोड कॉम	31	27	30	1	3	2
12	कोझिकोड ग्रामीण	46	53	55	2	8	5
13	मलप्पुरम	77	66	64	6	13	13
14	पलक्कड़	76	86	112	20	33	18
15	पथनमथिट्टा	52	53	53	5	2	4
16	रेलवे	2	1	1	1	0	0
17	त्रिशूर कॉमर	51	0	33	3	0	1
18	त्रिशूर ग्रामीण	74	49	58	1	3	2
19	त्रिवेंद्रम कॉमर	44	40	51	0	1	1
20	त्रिवेंद्रम ग्रामीण	102	117	108	8	6	10
21	वायनाडु	17	15	22	32	35	45
22	अपराध शाखा	0	0	0	0	0	0
23	कन्नूर ग्रामीण	8	7	10	19	5	15
	कुल मामले	948	1050	1128	133	172	185
राज्य: मध्य प्रदेश							
1	अगर	107	26	119	9	2	8
2	अलीराजपुर	0	1	2	12	9	9
3	अनूपपुर	42	56	36	91	82	60
4	अशोक नगर	132	146	131	52	37	28
5	बालाघाट	94	77	57	93	93	59
6	बड़वानी	26	35	22	64	68	57
7	बैतूल	69	76	97	44	60	81
8	भिंड	220	240	225	0	0	0
9	भोपाल कमिश्नरेट	48	119	104	6	19	13
10	भोपाल रेलवे	1	0	0	0	0	0
11	बुरहानपुर	29	23	38	22	17	20
12	छतरपुर	309	329	315	29	28	34
13	छिंदवाड़ा	64	71	133	82	109	149
14	दमोह	232	155	219	58	75	63
15	दतिया	137	141	178	4	7	5
16	देवास	206	176	251	68	50	81
17	धार	71	69	80	155	152	114

18	डिंडोरी	7	16	17	64	58	59
19	गुना	193	220	265	48	68	80
20	ग्वालियर	461	492	569	27	25	30
21	हरदा	78	81	79	58	72	53
22	नर्मदापुरम	232	224	189	87	81	88
23	इंदौर कमिश्नरेट	103	47	46	33	9	16
24	इंदौर रेलवे	1	2	3	2	0	0
25	जबलपुर	192	249	208	93	146	122
26	जबलपुर रेलवे	0	0	0	0	0	1
27	झाबुआ	1	2	0	10	10	1
28	कटनी	85	101	79	64	64	41
29	खंडवा	99	112	145	89	142	123
30	खरगोन	118	111	86	101	99	86
31	मंडला	27	28	37	52	72	89
32	मंदसौर	186	192	192	19	11	11
33	मुरैना	292	219	272	4	3	5
34	नरसिंहपुर	101	95	67	71	52	35
35	नीमच	55	65	60	6	24	20
36	पन्ना	113	130	111	37	25	48
37	रायसेन	199	230	187	68	89	65
38	राजगढ़	282	340	263	26	45	32
39	रतलाम	114	181	143	56	74	85
40	रीवा	154	180	211	86	75	75
41	सागर	509	527	666	120	175	172
42	सतना	139	130	174	46	46	53
43	सिवनी	80	67	66	88	125	105
44	शहडोल	36	40	43	92	78	91
45	शाजापुर	147	157	206	20	17	12
46	श्योपुर	42	67	60	26	30	30
47	शिवपुरी	428	465	404	99	95	96
48	सीधी	46	78	83	64	83	76
49	सीहोर	171	200	200	23	25	41
50	सिंगरौली	35	38	58	43	73	65

51	टीकमगढ़	122	116	159	8	17	13
52	उज्जैन	216	220	246	27	39	31
53	उमरिया	31	14	19	44	40	36
54	विदिशा	274	344	345	30	36	40
55	साइबर क्राइम सेल	0	0	0	0	0	0
56	निवाड़ी	58	55	56	7	8	6
57	भोपाल ग्रामीण	0	83	102	0	6	11
58	इंदौर ग्रामीण	0	75	109	0	34	34
	कुल मामले	7214	7733	8232	2627	2979	2858
राज्य: महाराष्ट्र							
1	अहमदनगर	133	174	203	48	74	59
2	अकोला	56	57	60	10	11	8
3	अमरावती कॉमर	38	37	41	2	5	6
4	अमरावती ग्रामीण	43	46	57	26	33	31
5	छत्रपति संभाजीनगर कॉमर	15	22	27	2	2	1
6	छत्रपति संभाजीनगर ग्रामीण	67	60	69	18	24	25
7	बीड	148	112	163	22	18	21
8	भंडारा	37	38	37	5	7	5
9	बुलढाणा	88	95	89	15	16	14
10	चंद्रपुर	26	42	50	23	28	33
11	धुले	25	22	14	11	18	13
12	गढ़चिरोली	9	10	8	9	11	14
13	गोंदिया	35	31	40	17	3	28
14	हिंगोली	54	76	68	16	18	16
15	जलगांव	53	47	59	30	42	35
16	जालना	86	125	109	13	16	15
17	कोल्हापुर	101	93	100	0	2	0
18	लातूर	87	98	130	4	4	8
19	मुंबई कॉम	47	58	52	3	2	5
20	मुंबई रेलवे	1	1	1	0	0	0
21	नागपुर कॉम	35	35	40	7	12	6
22	नागपुर रेलवे	0	2	1	0	0	0

23	नागपुर ग्रामीण	33	42	51	10	23	14
24	नांदेड	123	106	121	21	22	28
25	नंदुरबार	4	4	5	7	5	6
26	नासिक कॉम	8	11	35	1	12	7
27	नासिक ग्रामीण	40	34	45	32	41	37
28	नवी मुंबई	44	54	54	6	3	5
29	धराशिव	67	81	114	11	12	32
30	पालघर	5	3	7	9	20	24
31	परभणी	100	90	91	18	11	8
32	पुणे कॉम	32	61	70	2	0	3
33	पुणे रेलवे	0	0	3	0	0	0
34	पुणे ग्रामीण	159	182	212	41	37	46
35	रायगढ़	19	20	34	10	14	26
36	रत्नागिरी	15	16	10	0	3	1
37	सांगली	96	111	142	2	3	8
38	सतारा	117	136	112	7	10	11
39	सिंधुदुर्ग	9	9	18	1	2	0
40	सोलापुर कॉम	21	25	27	1	3	3
41	सोलापुर ग्रामीण	188	172	160	21	34	29
42	ठाणे कॉम	42	45	61	7	5	7
43	ठाणे ग्रामीण	17	23	30	28	33	39
44	वर्धा	23	25	14	18	10	13
45	वाशिम	42	53	36	5	9	11
46	यवतमाल	72	99	111	75	67	67
47	पिंपरी चिंचवाड शहर	28	38	30	3	3	1
48	छत्रपति संभाजीनगर रेलवे	1	0	2	0	0	0
49	मीरा भायंदर वसई विरार कॉम	14	22	11	11	14	4
	कुल मामले	2503	2743	3024	628	742	773
राज्य: मणिपुर							
1	बिष्णुपुर	0	0	0	0	0	238
2	चंदेल	0	0	0	0	0	20
3	चुराचांदपुर	0	0	0	0	0	675

4	सीआईडी	0	0	0	0	0	0
5	इम्फाल पूर्व	0	0	0	0	0	409
6	इम्फाल पश्चिम	0	0	0	0	1	514
7	सेनापति	0	0	0	0	0	0
8	तामेगलॉग	0	0	0	0	0	0
9	थौबल	0	0	0	0	0	10
10	उखरुल	0	0	0	0	0	0
11	काकचिंग	0	0	0	0	0	994
12	कामजोंग	0	0	0	0	0	2
13	कांगपोकपी	0	0	0	0	0	483
14	जिरिबाम	0	0	0	0	0	0
15	कोई नहीं	0	0	0	0	0	0
16	फेरजॉल	0	0	0	0	0	0
17	टेग्नौपाल	0	0	0	0	0	54
18	शमनकारी औषधि	0	0	0	0	0	0
	कुल मामले	0	0	0	0	1	3399
राज्य: मेघालय							
1	गारो हिल्स ईस्ट	0	0	0	0	0	0
2	गारो हिल्स नॉर्थ	0	0	0	0	0	0
3	गारो हिल्स साउथ	0	0	0	0	0	0
4	गारो हिल्स दक्षिण पश्चिम	0	0	0	0	0	0
5	गारो हिल्स वेस्ट	0	0	0	0	0	0
6	जयंतिया हिल्स वेस्ट	0	0	0	0	0	0
7	जयंतिया हिल्स ईस्ट	0	0	0	0	0	0
8	खासी हिल्स ईस्ट	0	0	0	0	0	0
9	खासी हिल्स दक्षिण पश्चिम	0	0	0	0	0	0
10	खासी हिल्स वेस्ट	0	0	0	0	0	0
11	री-भोई	0	0	0	0	0	0
12	साइबर सेल	0	0	0	0	0	0
13	खासी हिल्स ईस्टर्न वेस्ट	0	0	0	0	0	0
	कुल मामले	0	0	0	0	0	0

राज्य: मिजोरम							
1	आइजोल	0	0	0	0	0	0
2	चम्फाई	0	0	0	0	0	0
3	कोलासिब	0	5	0	0	14	15
4	लॉगटलाई	0	0	0	0	0	0
5	लुंगलेई	0	0	0	0	0	0
6	मैमिट	0	0	0	0	0	0
7	साइहा	0	0	0	0	0	0
8	सेरछिप	0	0	0	0	0	0
9	विशेष नारकोटिक	0	0	0	0	0	0
10	हनाथियाल	0	0	0	0	0	0
11	ख्वाज़ॉल	0	0	0	0	15	0
12	सैथुअल	0	0	0	0	0	6
13	साइबर	0	0	0	0	0	0
14	अपराध और ईओयू	0	0	0	0	0	0
	कुल मामले	0	5	0	0	29	21
राज्य: नागालैंड							
1	दीमापुर	0	0	0	0	0	0
2	किफिरे	0	0	0	0	0	0
3	कोहिमा	0	0	0	0	0	0
4	लॉन्गलेंग	0	0	0	0	0	0
5	मोकोकचुंग	0	0	0	0	0	0
6	सोमवार	0	0	0	0	0	0
7	पेरेन	0	0	0	0	0	0
8	फेक	0	0	0	0	0	0
9	तुएनसांग	0	0	0	0	0	0
10	वोखा	0	0	0	0	0	0
11	जुन्हेबोटो	0	0	0	0	0	0
12	नोकलाक	0	0	0	0	0	0
13	शमाटर	0	0	0	0	0	0
14	त्सेमिन्यु	0	0	0	0	0	0
15	अपराध	0	0	0	0	0	0

16	साइबर सुरक्षा	0	0	0	0	0	0
17	नारकोटिक्स	0	0	0	0	0	0
	कुल मामले	0	0	0	0	0	0
राज्य: ओडिशा							
1	अंगुल	121	118	59	11	23	14
2	बालासोर	92	74	91	20	26	27
3	बारागढ़	77	99	91	34	38	37
4	बेरहामपुर	32	75	51	5	7	2
5	भद्रक	118	206	157	7	13	11
6	बोलंगीर	78	98	134	65	79	90
7	बौध	18	28	36	4	12	9
8	कटक	156	246	211	5	10	6
9	डीसीपी बीबीएसआर	116	139	112	5	4	9
10	डीसीपी सीटीसी	56	92	94	0	2	1
11	देवगढ़	14	13	13	3	14	14
12	डेकनाल	117	146	115	23	29	26
13	गजपति	14	18	11	18	20	9
14	गंजम	154	183	149	6	5	4
15	जगतसिंहपुर	106	165	144	2	1	7
16	जाजपुर	195	276	253	15	13	5
17	झारसुगुडा	37	30	32	21	9	12
18	कालाहांडी	70	77	73	44	45	51
19	कंधमाल	21	28	29	15	22	22
20	केंद्रपाड़ा	167	214	266	1	3	1
21	क्योंझर	37	64	64	68	68	49
22	खुर्दा	52	48	47	0	4	1
23	कोरापुट	15	24	24	17	34	21
24	मलकानगिरी	12	3	9	11	1	3
25	मयूरभंज	48	49	45	92	116	95
26	नयागढ़	46	47	57	5	9	2
27	नबरंगपुर	27	19	10	61	25	23
28	नुआपाडा	31	25	27	18	7	10

29	पूरी	146	142	140	0	0	0
30	रायगढ़	12	26	14	13	16	13
31	राउरकेला	18	16	15	18	22	19
32	संबलपुर	43	48	47	20	31	23
33	सोनपुर	49	41	45	13	11	11
34	एसआरपी (कटक)	0	2	0	0	0	0
35	एसआरपी (राउरकेला)	0	0	0	1	0	2
36	सुंदरगढ़	32	23	31	35	54	33
37	सीआईडी सीबी	0	0	0	0	0	0
	कुल मामले	2327	2902	2696	676	773	662
राज्य: पंजाब							
1	अमृतसर ग्रामीण	7	15	1	0	0	0
2	बरनाला	3	4	0	0	0	0
3	बटाला	7	7	3	0	0	0
4	बठिंडा	7	7	9	0	0	0
5	सीपी अमृतसर	11	6	6	0	0	0
6	सीपी जालंधर	13	7	6	0	0	0
7	सीपी लुधियाना	8	5	4	0	0	0
8	फरीदकोट	1	0	4	0	0	0
9	फतेहगढ़ साहिब	2	3	3	0	0	0
10	फाजिल्का	10	9	5	0	0	0
11	फिरोजपुर	11	5	3	0	0	0
12	जीआरपी	0	0	0	0	0	0
13	गुरदासपुर	2	4	1	0	0	0
14	होशियारपुर	5	7	5	0	0	0
15	जालंधर ग्रामीण	17	17	10	0	0	0
16	कपूरथला	5	8	3	0	0	0
17	खन्ना	4	1	6	0	0	0
18	लुधियाना ग्रामीण	4	1	0	0	0	0
19	मनसा	14	4	9	0	0	0
20	मोगा	5	12	12	0	0	0
21	मुक्तसर	16	8	1	0	0	0

22	पठानकोट	2	3	1	0	0	0
23	पटियाला	13	7	8	0	0	0
24	रोपड़	3	0	4	0	0	0
25	संगरूर	10	10	10	0	0	0
26	एसएस नगर	2	0	0	0	0	0
27	एसबीएस नगर	3	3	0	0	0	0
28	तरन तारन	12	7	2	0	0	0
29	जांच ब्यूरो	1	1	0	0	0	0
30	इंटेलिजेंस विंग	0	0	0	0	0	0
31	एनआरआई विंग	0	0	0	0	0	0
32	विशेष कार्य बल	0	0	0	0	0	0
33	मालेरकोटला	2	1	0	0	0	0
34	साइबर अपराध विंग	0	0	0	0	0	0
	कुल मामले	200	162	116	0	0	0
राज्य: राजस्थान							
1	अजमेर	258	391	188	37	44	19
2	अलवर	349	466	464	135	158	163
3	बांसवाड़ा	13	14	10	31	28	15
4	बरन	144	142	122	76	88	96
5	बाड़मेर	314	333	173	99	94	51
6	भरतपुर	491	557	363	56	53	69
7	भीलवाड़ा	228	302	251	52	56	70
8	बीकानेर	271	322	384	4	3	7
9	बूंदी	114	125	122	93	94	89
10	चित्तौड़गढ़	133	160	162	47	57	56
11	चुरू	255	269	269	11	12	11
12	दौसा	141	167	160	111	141	121
13	धौलपुर	225	212	220	10	24	19
14	झुंजारपुर	16	14	22	28	26	40
15	जीआरपी अजमेर	4	3	3	0	3	0
16	जीआरपी जोधपुर	1	1	3	1	1	1
17	गंगानगर	351	481	293	3	1	3

18	हनुमानगढ़	274	339	382	2	4	4
19	जयपुर पूर्व	105	98	131	55	83	88
20	जयपुर उत्तर	46	57	76	13	27	35
21	जयपुर ग्रामीण	209	291	142	101	112	55
22	जयपुर दक्षिण	90	90	141	58	43	52
23	जयपुर पश्चिम	120	136	141	29	61	53
24	जैसलमेर	118	111	109	36	52	54
25	जालोर	179	168	100	79	80	45
26	झालावाड़	133	191	160	51	97	69
27	झुंझुनू	311	213	201	50	16	17
28	जोधपुर पूर्व	80	100	95	8	24	23
29	जोधपुर पश्चिम	111	127	166	21	19	26
30	जोधपुर ग्रामीण	201	202	141	49	37	13
31	करौली	188	229	147	86	110	71
32	कोटा शहर	125	144	155	37	53	46
33	कोटा ग्रामीण	101	105	112	50	41	66
34	नागौर	347	417	258	6	16	2
35	पाली	267	282	235	49	61	49
36	प्रतापगढ़	31	33	20	65	58	40
37	राजसमंद	114	134	110	48	87	57
38	सवाई माधोपुर	155	160	88	62	100	63
39	सीकर	298	409	277	100	73	49
40	सिरोही	68	89	90	62	72	64
41	टोंक	174	215	179	77	140	88
42	उदयपुर	118	178	163	114	152	125
43	जयपुर मेट्रो	0	0	0	0	0	0
44	एससीआरबी	0	0	0	0	0	0
45	एटीएस और एसओजी	0	0	0	0	0	0
46	एसएसबी	0	0	0	0	0	0
47	जयपुर क्राइम	0	0	0	0	0	0
48	भिवाड़ी	253	275	19	19	20	8
49	ब्यावर	0	0	115	0	0	7
50	डिडवाना-कुचमन	0	0	135	0	0	3

51	केकरी	0	0	73	0	0	24
52	शाहपुरा	0	0	87	0	0	21
53	डीग	0	0	141	0	0	11
54	गंगापुर शहर	0	0	79	0	0	51
55	अनूपगढ़	0	0	183	0	0	0
56	डूडू	0	0	42	0	0	14
57	खैरताल-तिजारा	0	0	42	0	0	11
58	कोटपुतली-बहरोड़	0	0	173	0	0	64
59	बालोत्रा	0	0	89	0	0	46
60	फलोदी	0	0	46	0	0	19
61	जोधपुर अपराध	0	0	0	0	0	0
62	सांचौर	0	0	73	0	0	31
63	नीम का थाना	0	0	116	0	0	37
64	सलम्बर	0	0	8	0	0	22
	कुल मामले	7524	8752	8449	2121	2521	2453

राज्य: सिक्किम

1	गंगटोक (पूर्व)	1	1	0	0	0	1
2	मंगन (उत्तर)	0	0	0	0	0	0
3	नामची (दक्षिण)	0	0	0	0	0	0
4	सोरेंग (पश्चिम)	1	0	0	1	0	0
5	सीआईडी	0	0	0	0	0	0
6	पाकयोग (पूर्व)	0	0	0	0	0	1
7	ग्यालशिंग (पश्चिम)	0	0	0	0	0	0
	कुल मामले	2	1	0	1	0	2

राज्य: तमिलनाडु

1	अरियालुर	36	40	36	0	0	0
2	चेन्नई	23	25	24	0	0	0
3	कोयंबटूर	22	44	36	2	3	1
4	कोयंबटूर शहर	18	21	8	0	1	0
5	कुड्डालोर	48	77	52	1	5	5
6	धर्मपुरी	13	22	29	2	5	2

7	डिंडीगुल	54	48	66	0	3	0
8	अपक्षरित करना	24	43	32	0	0	0
9	कांचीपुरम	0	7	13	0	0	0
10	कन्याकुमारी	9	18	11	0	0	0
11	करूर	0	36	33	0	1	0
12	कृष्णागिरी	20	27	39	0	1	0
13	मदुरै	78	92	123	0	0	1
14	मदुरै शहर	36	37	21	0	0	0
15	नागपट्टिनम	27	35	8	1	0	0
16	नमक्कल	50	40	31	1	1	0
17	नीलगिरी	2	7	4	0	2	1
18	पेरम्बलूर	0	0	27	0	0	0
19	पुडुकोट्टई	67	103	93	0	0	0
20	रामनाथपुरम	58	48	54	0	0	0
21	रेलवे चेन्नई	0	0	1	0	0	0
22	रेलवे त्रिची	0	0	0	0	0	0
23	सलेम	54	65	36	6	8	4
24	सलेम सिटी	15	32	28	0	0	1
25	शिवगंगई	66	82	62	0	0	0
26	तंजावुर	91	109	130	0	0	2
27	थेनी	58	87	117	0	2	0
28	थिरुनेलवेली	82	49	87	0	3	0
29	थिरुनेलवेली शहर	16	25	35	0	0	0
30	तिरुवल्लूर	15	11	17	0	0	0
31	तिरुवन्नामलाई	47	60	55	6	11	8
32	तिरुवरूर	21	16	29	0	0	0
33	थूथुकुडी	45	51	62	0	0	0
34	तिरुपुर	14	33	36	0	0	0
35	तिरुपुर शहर	11	6	9	0	0	0
36	त्रिची	72	90	59	0	1	2
37	त्रिची शहर	11	18	13	0	0	0
38	वेल्लोर	6	22	17	1	0	1
39	विल्लुपुरम	30	33	58	17	19	17

40	विरुधुनगर	42	48	137	0	0	0
41	साइबर सेल	0	0	0	0	0	0
42	अन्य इकाइयाँ	0	0	0	0	0	0
43	चेंगलपट्टू	12	4	11	1	0	1
44	कल्लाकुरिची	23	48	34	0	0	1
45	रानीपेट	15	12	7	1	0	0
46	तिरुप्पत्तूर	11	15	14	0	1	0
47	तेनकासी	35	59	78	0	0	1
48	मयिलादुथुराई	0	0	24	0	0	0
49	अवाडी	0	12	18	0	0	0
50	तांबरम	0	4	7	0	0	0
	कुल मामले	1377	1761	1921	39	67	48
राज्य: तेलंगाना							
1	साइबराबाद कमिश्नरेट	164	131	119	42	42	35
2	हैदराबाद कमिश्नरेट	104	113	134	28	31	30
3	करीमनगर कमिश्नरेट	100	99	113	9	9	15
4	खम्मम आयुक्तालय	70	48	55	25	21	35
5	निजामाबाद कमिश्नरेट	48	90	72	16	27	25
6	राचकोंडा कमिश्नरेट	243	274	242	69	74	75
7	रामागुंडम कमिश्नरेट	122	109	110	22	20	18
8	सिद्धीपेट कमिश्नरेट	66	75	63	6	7	10
9	वारंगल कमिश्नरेट	96	120	117	37	57	58
10	आदिलाबाद	21	36	23	11	21	28
11	भद्राद्री कोठागुडेम	48	37	40	68	44	49
12	जगत्याल	99	90	101	14	10	16
13	जयशंकर भूपालपल्ली	25	22	23	5	9	12
14	जोगुलम्बा गडवाल	23	33	22	6	1	3
15	कामारेड्डी	54	31	27	11	3	3
16	कुमारम भीम आसिफाबाद	18	15	15	12	21	9
17	महबूबाबाद	24	19	21	16	25	35
18	महबूबनगर	30	40	31	15	14	20
19	मेडक	39	27	26	11	7	8

20	नागरकुरनूल	47	43	38	11	12	13
21	नलगोंडा	50	57	66	11	10	17
22	निर्मल	25	12	16	6	3	5
23	राजन्ना सिरिसिला	54	61	63	9	7	9
24	संगारेड्डी	39	50	55	13	17	9
25	सूर्यपेट	62	72	46	13	18	22
26	विकाराबाद	47	31	22	6	8	5
27	वानापर्थी	22	12	19	8	5	0
28	रेलवे पुलिस सिकंदराबाद	0	1	0	0	0	0
29	मुलुग	12	6	4	8	15	6
30	नारायणपेट	20	33	26	4	7	5
	कुल मामले	1772	1787	1709	512	545	575
राज्य: त्रिपुरा							
1	धलाई	0	0	0	0	0	0
2	गोमती	0	0	0	0	0	1
3	जीआरपी	0	0	0	0	0	0
4	कोवई	0	0	0	0	0	0
5	उत्तर	2	0	0	0	0	2
6	सिपाहीजाला	0	0	0	0	0	1
7	दक्षिण	0	0	0	0	1	1
8	उनाकोटी	0	0	0	0	0	1
9	पश्चिम	1	2	0	0	2	3
	कुल मामले	3	2	0	0	3	9
राज्य: उत्तर प्रदेश							
1	आगरा	239	157	149	0	0	0
2	अलीगढ़	212	234	266	0	0	0
3	प्रयागराज	393	567	383	0	0	0
4	अम्बेडकर नगर	177	288	269	0	0	0
5	अमेठी	346	267	214	0	0	0
6	अमरोहा/औरैया	79	221	93	0	0	0
7	औरैया	192		229	0		0

8	आजमगढ़	198	290	321	4	3	4
9	बदायूं	108	168	172	0	0	0
10	बागपत	53	70	45	0	0	0
11	बहराइच	323	347	348	0	0	0
12	बलिया	122	163	160	0	0	0
13	बलरामपुर	97	150	128	0	0	2
14	बांदा	171	181	199	0	0	0
15	बाराबंकी	394	519	396	0	0	0
16	बरेली	170	227	355	0	0	0
17	बस्ती	163	177	158	0	0	0
18	बिजनौर	97	127	165	0	0	0
19	बुलंदशहर	184	137	151	0	0	0
20	चंदोली	143	75	75	0	0	0
21	चित्रकूट	92	104	106	0	0	0
22	देवरिया	102	189	181	0	0	0
23	एटा	134	147	145	0	0	0
24	इटवा	136	109	113	0	0	0
25	अयोध्या	199	222	236	0	0	0
26	फतेहगढ़	100	192	39	0	0	0
27	फतेहपुर	190	81	37	0	0	0
28	फिरोजाबाद	178	278	209	0	0	0
29	जीआरपी	5	7	11	0	2	0
30	गौतमबुद्ध नगर	56	47	50	0	0	0
31	गाजियाबाद	80	134	134	0	0	0
32	गाजीपुर	195	249	188	0	0	0
33	गोंडा	200	257	295	0	0	0
34	गोरखपुर	286	428	465	0	0	0
35	हमीरपुर	145	129	165	0	0	0
36	हापुड़	76	95	82	0	0	0
37	हरदोई	59	434	373	0	0	0
38	हाथरस	95	117	131	0	0	0
39	जालौन	94	90	141	0	0	0
40	जौनपुर	253	267	270	0	0	0

41	झांसी	230	240	223	0	0	0
42	कन्नौज	168	136	170	0	0	0
43	कानपुर देहात	236	214	188	0	0	0
44	कानपुर कमिश्नरेट	165	376	263	0	0	0
45	कासगंज	97	111	114	0	0	0
46	कौशाम्बी	129	190	203	0	0	0
47	खीरी	446	317	370	0	0	0
48	कुशी नगर	199	237	287	0	0	0
49	ललितपुर	144	22	113	0	0	0
50	लखनऊ कमिश्नरेट	268	420	514	0	0	0
51	महाराजगंज	108	149	190	0	0	0
52	महोबा	140	119	80	0	0	0
53	मैनपुरी	154	163	184	0	0	0
54	मथुरा	193	208	200	0	0	0
55	मऊ	98	145	91	0	0	0
56	मेरठ	182	183	197	0	0	0
57	मिर्जापुर	104	113	129	0	0	0
58	मुरादाबाद	116	133	111	0	0	0
59	मुजफ्फरनगर	76	107	112	0	0	0
60	पीलीभीत	133	150	150	0	0	0
61	प्रतापगढ़	408	459	398	0	0	0
62	रायबरेली	282	338	357	0	0	0
63	रामपुर	73	69	71	0	0	0
64	सहारनपुर	143	203	182	0	0	0
65	संभल	66	109	136	0	0	0
66	संत कबीरनगर	165	198	178	0	0	0
67	शाहजहांपुर	313	263	248	0	0	0
68	शामली	24	53	36	0	0	0
69	श्रावस्ती	107	131	157	0	0	0
70	सिद्धार्थनगर	73	184	180	0	0	0
71	सीतापुर	393	412	511	0	0	0
72	सोनभद्र	117	300	173	0	0	0
73	भदोही	10	94	81	0	0	0

74	सुल्तानपुर	333	307	346	0	0	0
75	उन्नाव	360	388	381	0	0	0
76	वाराणसी कमिश्नरेट	92	186	159	0	0	0
77	लखनऊ ग्रामीण	8	0	0	0	0	0
78	कानपुर आउटर	167	0	0	0	0	0
79	वासनासी देहात	90	0	0	0	0	
	कुल मामले	13146	15368	15130	4	5	6

राज्य: उत्तराखंड

1	अल्मोड़ा	1	9	6	0	0	0
2	बागेश्वर	0	2	5	0	0	0
3	चमोली	3	1	0	0	1	1
4	चंपावत	1	2	2	0	0	0
5	देहरादून	13	21	23	0	0	0
6	हरिद्वार	37	22	25	0	0	0
7	नैनीताल	15	16	7	0	0	1
8	पौड़ी गढ़वाल	9	3	2	0	0	0
9	पिथौरागढ़	6	6	3	2	0	0
10	रुद्र प्रयाग	0	2	0	0	0	0
11	टिहरी गढ़वाल	6	8	6	0	0	0
12	उधमसिंह नगर	28	17	21	4	0	0
13	उत्तरकाशी	4	5	2	0	0	0
14	जीआरपी	0	0	0	0	0	0
15	साइबर सेल	0	0	0	0	0	0
	कुल मामले	123	114	102	6	1	2

राज्य: पश्चिम बंगाल

1	अलीपुरद्वार	0	0	1	2	2	1
2	आसनसोल-दुर्गापुर पीसी	9	5	5	8	4	3
3	बांकुरा	1	1	1	5	4	3
4	बैरकपुर पीसी	7	6	6	1	1	2
5	बिधाननगर पीसी	2	3	3	1	2	1
6	बीरभूम	3	5	5	4	5	3

7	कूचबिहार	0	0	2	0	0	1
8	दक्षिण दिनाजपुर	1	1	1	7	7	3
9	दार्जिलिंग	2	0	2	4	6	5
10	हुगली ग्रामीण पुलिस	1	1	2	2	2	2
11	हावड़ा जीआरपी	0	0	0	0	0	0
12	हावड़ा पीसी	3	10	5	0	0	0
13	हावड़ा ग्रामीण	1	5	3	1	1	0
14	जलपाईगुड़ी	2	1	1	7	3	5
15	झारग्राम	2	4	4	4	9	5
16	खड़गपुर जीआरपी	0	0	1	0	0	0
17	कोलकाता	18	10	10	0	2	2
18	मालदा	3	3	2	5	3	4
19	मुर्शिदाबाद पुलिस जिला	0	2	1	1	1	0
20	पश्चिम मेदिनीपुर	6	5	6	9	10	11
21	पूरब मेदिनीपुर	14	10	6	3	1	3
22	पुरुलिया	4	0	4	2	0	6
23	सियालदह जीआरपी	0	0	0	0	0	0
24	सिलीगुड़ी जीआरपी	0	0	0	0	0	0
25	सिलीगुड़ी पीसी	3	3	1	8	1	2
26	बरुईपुर पुलिस	2	6	3	1	6	3
27	चंदननगर पीसी	2	5	2	0	1	0
28	डायमंड हार्बर पुलिस	0	0	1	0	2	0
29	कलिम्पोंग	0	1	2	1	2	3
30	पूर्व बर्धमान	3	6	5	2	2	2
31	सुंदरबन पुलिस	2	1	0	0	0	0
32	बारासात	5	3	2	2	0	1
33	बशीरहाट	2	0	0	1	0	1
34	बनगांव	1	1	1	0	0	1
35	इस्लामपुर	0	0	0	2	2	9
36	जंगीपुर पुलिस जिला	1	0	1	0	0	1
37	कृष्णानगर	0	3	9	1	3	1
38	रायगंज	7	3	3	8	8	5
39	राणाघाट	1	0	1	0	0	1

	कुल मामले	108	104	102	92	90	90
राज्य: अंडमान और निकोबार द्वीप समूह							
1	दक्षिण अंडमान	0	0	0	3	3	2
2	उत्तर और मध्य अंडमान	0	0	0	0	0	0
3	निकोबार	0	0	0	0	0	0
	कुल मामले	0	0	0	3	3	2
राज्य: चंडीगढ़							
1	चंडीगढ़	0	4	3	0	0	0
	कुल मामले	0	4	3	0	0	0
राज्य: दादरा और नगर हवेली तथा दमन और दीव							
1	दादरा और नगर हवेली	0	0	0	3	5	2
2	दमन	0	0	0	0	0	0
3	दीव	0	0	1	0	0	0
	कुल मामले	0	0	1	3	5	2
राज्य: दिल्ली							
1	केंद्रीय	3	2	3	0	0	0
2	अपराध शाखा	0	1	0	0	0	0
3	पूर्व	6	3	4	0	0	0
4	ईओडब्ल्यू	0	0	0	0	0	0
5	आईजीआई हवाई अड्डा	0	0	0	0	0	0
6	मेट्रो	0	0	0	0	0	0
7	नई दिल्ली	1	5	4	0	0	0
8	उत्तर	12	14	9	0	0	0
9	उत्तर-पूर्व	6	5	1	0	0	0
10	उत्तर-पश्चिम	2	6	3	0	0	0
11	बाहरी	9	7	7	1	0	0
12	समग्र रेल-तंत्र	0	0	0	0	0	0
13	दक्षिण	7	12	10	1	0	0

14	दक्षिण-पूर्व	22	19	22	0	0	0
15	दक्षिण- पश्चिमी	7	5	8	1	0	0
16	एसपीएल सेल	0	0	0	0	0	0
17	एसपीयूडब्ल्यूएसी	0	0	0	0	0	0
18	सतर्कता	0	0	0	0	0	0
19	पश्चिम	10	5	5	0	0	0
20	रोहिणी	8	12	21	1	0	1
21	शाहदरा	5	5	5	0	0	0
22	द्वारका	34	21	23	1	0	1
23	बाहरी उत्तर	4	8	3	0	0	0
	कुल मामले	136	130	128	5	0	2
राज्य: जम्मू-कश्मीर							
1	अनंतनाग	0	0	0	0	0	0
2	अवंतीपोरा	0	0	0	0	0	0
3	बांदीपोरा	0	0	0	0	0	0
4	बारामूला	0	0	0	0	0	0
5	बडगाम	0	0	0	0	0	0
6	विशेष अपराध शाखा जम्मू	0	0	0	0	0	0
7	स्पेशल क्राइम विंग कश्मीर	0	0	0	0	0	0
8	डोडा	1	0	2	0	0	0
9	गांदरबल	0	0	0	0	0	0
10	हंदवाड़ा	0	0	0	0	0	0
11	जम्मू	0	4	11	0	1	0
12	कठुआ	4	1	1	0	0	0
13	किश्तवाड़	1	0	3	0	0	0
14	कुलगाम	0	0	0	0	0	0
15	कुपवाड़ा	0	0	0	0	0	0
16	पुंछ	0	0	0	1	0	0
17	पुलवामा	0	0	0	0	0	0
18	रेलवे जम्मू	0	0	0	0	0	0
19	रेलवे कश्मीर	0	0	0	0	0	0
20	रेलवे कटरा	0	0	0	0	0	0

21	राजौरी	0	1	1	0	0	0
22	रामबन	0	0	3	0	0	0
23	रियासी	1	1	1	0	0	0
24	सांबा	0	0	1	0	0	0
25	शोपियां	0	0	0	0	0	0
26	सोपोर	0	0	0	0	0	0
27	श्रीनगर	0	0	0	0	0	0
28	उधमपुर	6	4	3	0	0	0
29	साइबर अपराध जम्मू	0	0	0	0	0	0
30	साइबर अपराध कश्मीर	0	0	0	0	0	0
31	एंटी नारकोटिक टास्क फोर्स जम्मू	0	0	0	0	0	0
32	एंटी नारकोटिक टास्क फोर्स कश्मीर	0	0	0	0	0	0
33	ईओडब्ल्यू जम्मू	0	0	0	0	0	0
34	ईओडब्ल्यू कश्मीर	0	0	0	0	0	0
35	सीआईई जम्मू	0	0	0	0	0	0
36	सीआईसीई कश्मीर	0	0	0	0	0	0
	कुल मामले	13	11	26	1	1	0
राज्य: लद्दाख							
1	कारगिल	0	0	0	0	0	0
2	लेह	0	0	0	0	0	0
	कुल मामले	0	0	0	0	0	0
राज्य: लक्षद्वीप							
1	लक्षद्वीप	0	0	0	0	0	0
	कुल मामले	0	0	0	0	0	0
राज्य: पुडुचेरी							
1	कराईकल	0	0	0	0	0	0
2	पुडुचेरी	7	9	4	0	0	0
	कुल मामले	7	9	4	0	0	0

स्रोत: भारत में अपराध, एनसीआरबी, गृह मंत्रालय

सहकारी समितियों को एफएफपीओ में बदलना

1667. डॉ. भोला सिंह:

श्री सतीश कुमार गौतम:

श्री बालाशौरी वल्लभनेनी:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मत्स्यपालन विभाग ने 1,000 मौजूदा मत्स्य सहकारी समितियों को 'मत्स्य किसान उत्पादक संगठनों' (एफएफपीओ) में बदलने का कार्य राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) को आवंटित किया है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या एनसीडीसी उक्त एफएफपीओ को रियायती वित्त या तकनीकी सहायता प्रदान करता है और यदि हाँ, तो उक्त एफएफपीओ/एफपीओ को प्रदान की गई कुल वित्तीय और तकनीकी सहायता का राज्य-वार ब्यौरा क्या है;

(ग): एनसीडीसी द्वारा इन सहकारी समितियों को एफएफपीओ में बदलने में कितना समय लगेगा;

(घ) क्या एनसीडीसी ने मछुआरों को बाजार संपर्क और प्रसंस्करण सुविधाएं प्रदान करने के लिए 70 मत्स्य किसान उत्पादक संगठन पंजीकृत किए हैं और यदि हाँ, तो आंध्र प्रदेश में तत्संबंधी ब्यौरा क्या है; और

(ङ) एनसीडीसी द्वारा अब तक प्रवर्तित, गठित और समर्थित एफएफपीओ का राज्य-वार ब्यौरा और संख्या क्या है और आंध्र प्रदेश का जिला-वार ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय द्वारा कार्यान्वित प्रधान मंत्री मत्स्य सम्पदा योजना (PMMSY) के अंतर्गत अन्य बातों के साथ-साथ मछुआरों और मत्स्य किसानों को आर्थिक रूप से सशक्त बनाने और उनकी बार्गेनिंग पावर को बढ़ाने के लिए फिश फार्मर्स प्रोड्यूसर ऑर्गनाइजेशन/कंपनियों (FFPOs/Cs) की स्थापना का प्रावधान किया गया है। मत्स्यपालन विभाग, भारत सरकार ने मार्च, 2023 में प्रधानमंत्री मत्स्य सम्पदा योजना

(PMMSY) के तहत 100 प्रतिशत केंद्रीय वित्तीय सहायता के साथ 225.50 करोड़ रुपए की कुल लागत पर तटीय राज्यों/केंद्र शासित प्रदेशों में 1000 मौजूदा प्राथमिक मात्स्यिकी सहकारी समितियों को मत्स्य किसान उत्पादक संगठन/ फिश फार्मर प्रोड्यूसर ऑर्गनाइजेशन (FFPOs) में बदलने के लिए राष्ट्रीय सहकारी विकास निगम/ नेशनल कोऑपरेटिव डेवलपमेंट कॉर्पोरेशन (NCDC) के प्रस्ताव को स्वीकृति दी है। PMMSY के तहत FFPOs के रूप में गठन के लिए आवंटित 1000 प्राथमिक मात्स्यिकी सहकारी समितियों (PFCS) का राज्य/केन्द्र शासित प्रदेश-वार विवरण नीचे दिया गया है:

क्रम संख्या	राज्य/केंद्र शासित प्रदेश	FFPO के रूप में गठन हेतु आवंटित मात्स्यिकी सहकारी समितियाँ
1	आंध्र प्रदेश	182
2	गोवा	4
3	महाराष्ट्र	316
4	गुजरात	146
5	कर्नाटक	62
6	केरल	124
7	ओडिशा	21
8	तमिलनाडु	105
9	पश्चिम बंगाल	40
	कुल	1000

प्रधानमंत्री मत्स्य सम्पदा योजना (PMMSY) के तहत प्रत्येक मत्स्य किसान उत्पादक संगठन (FFPO) को संगठन बनाने और इनक्यूबेशन लागत, प्रबंधन लागत और इक्विटी अनुदान के रूप में केंद्रीय सहायता प्रदान की जाती है। इसके अतिरिक्त, NCDC FFPO को रियायती वित्त और तकनीकी सहायता भी प्रदान करता है। NCDC द्वारा दी गई जानकारी अनुसार NCDC द्वारा FFPOs को प्रदान की गई कुल वित्तीय सहायता का ब्यौरा संलग्न **विवरण- I** में प्रस्तुत किया गया है

(घ) और (ङ) इसके अलावा, मार्च, 2023 में मत्स्यपालन विभाग, भारत सरकार ने 100% केंद्रीय अनुदान के साथ 37.80 करोड़ रुपए की लागत से देश भर में 70 नए मत्स्य किसान उत्पादक संगठन/फिश फार्मर्स प्रोड्यूसर ऑर्गनाइजेशन (FFPOs) के गठन के लिए NCDC के एक अन्य प्रस्ताव को भी स्वीकृति दी है। इसमें आंध्र प्रदेश में सात नए FFPO का गठन शामिल है। आंध्र प्रदेश सहित पंजीकृत 70 नए FFPO का राज्य-वार ब्यौरा संलग्न **विवरण- II** में प्रस्तुत किया गया है। आंध्र प्रदेश में एनसीडीसी द्वारा प्रवर्तित, गठित और सहायता प्राप्त एफएफपीओ की संख्या का जिला-वार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण- I

NCDC द्वारा FFPOs को प्रदान की गई कुल वित्तीय सहायता का ब्यौरा

क्र.सं.	परियोजना का नाम	संगठन का नाम	NCDC-क्षेत्रीय कार्यालय	केंद्रीय शेयर की पात्रता (रु. लाख में)
1	बिहार के मोतिहारी जिले में बत्तख और बकरी के साथ इंटीग्रेटेड फिश फार्मिंग यूनिट की स्थापना (ब्लॉक लागत 96.48 लाख रुपए)	मत्स्य किसान उत्पादक संगठन सहकारी समिति लिमिटेड	पटना, बिहार	38.79
2	मत्स्य का वैल्यू एडिशन और आपूर्ति श्रृंखला विपणन का विकास, बिबवेवाड़ी, पुणे, महाराष्ट्र (ब्लॉक लागत 88.12 लाख रुपए)	यूनिवर्सल शेड्यूल कास्ट मत्स्य शेतकरी उत्पादक सहकारी संस्था लिमिटेड	पुणे, महाराष्ट्र	50.00
3	इंटीग्रेटेड रिजर्वॉयर डेवलपमेंट, सोलधारा, नवसारी, गुजरात (ब्लॉक लागत 48.74 लाख रुपए)	गुजरात मत्स्य किसान उत्पादक सहकारी समिति लिमिटेड	गांधीनगर, गुजरात	48.74
4	मत्स्य का वैल्यू एडिशन और आपूर्ति श्रृंखला विपणन का विकास, अर्नाला, पालघर,	महाराष्ट्र जिला एकवीरा मात्स्यिकी और कृषि संगठन	पुणे, महाराष्ट्र	50.00

	महाराष्ट्र (ब्लॉक लागत 88.34 लाख रुपए)			
5	पीएमएमएसवाई योजना के केंद्रीय घटक की स्टार्ट-अप गतिविधियों के तहत 77.00 लाख की ब्लॉक लागत पर मत्स्य मूल्य संवर्धन और कोल्ड चेन आपूर्ति बाजार के विकास हेतु स्टार्ट-अप गतिविधि का प्रस्ताव	काशी सृजन बहुउद्देशीय सहकारी समिति लिमिटेड	लखनऊ, उत्तर प्रदेश	38.50

विवरण- II

पीएमएमएसवाई के तहत नए 70 एफएफपीओ के गठन/पंजीकरण का राज्य/केंद्र शासित प्रदेश -वार ब्यौरा

क्र.सं.	राज्य/केंद्र शासित प्रदेश का नाम	पंजीकृत एफएफपीओ की संख्या
1	मध्य प्रदेश	5
2	झारखंड	1
3	ओडिशा	6
4	उत्तर प्रदेश	2
5	महाराष्ट्र	5
6	जम्मू और कश्मीर	2
7	हिमाचल प्रदेश	1
8	लद्दाख	1
9	छत्तीसगढ़	1
10	गुजरात	4
11	दमन और दीव	2
12	बिहार	6
13	मणिपुर	2
14	मेघालय	1
15	असम	1
16	मिजोरम	1
17	त्रिपुरा	1
18	तेलंगाना	2
19	आंध्र प्रदेश	7

20	तमिलनाडु	6
21	उत्तराखंड	5
22	पश्चिम बंगाल	1
23	केरल	4
24	कर्नाटक	3
कुल		70

विवरण-III

आंध्र प्रदेश में एनसीडीसी द्वारा प्रवर्तित, गठित और समर्थित FFPO की संख्या का जिलावार ब्यौरा

I. 70 FFPOs के तहत आंध्र प्रदेश में जिला और ब्लॉक के साथ 7 FFPOs का जिलावार ब्यौरा

क्रम संख्या	आंध्र प्रदेश में FFPO का नाम	जिला	ब्लॉक
1	कुरनूल श्री मत्स्यनारायण मत्स्य किसान उत्पादक MACS लिमिटेड।	कुरनूल	गुडूर
2	नंदाला श्री मत्स्यनारायण मत्स्य किसान उत्पादक MACS लिमिटेड।	नंदाला	पन्यम
3	अनंतपुरम श्री मत्स्य नारायण मत्स्य किसान उत्पादक MACS लिमिटेड।	अनंतपुर	पामिडी
4	जलापुष्पा मत्स्य किसान उत्पादक MACS लिमिटेड	SPSR नेल्लोर	कवाली
5	प्रकाशम तटीय समुद्री मत्स्य किसान उत्पादक MACS लिमिटेड	प्रकाशम	सिंगरायकोंडा
6	शिव शक्ति मत्स्य किसान उत्पादक पारस्परिक सहायता सहकारी समिति लिमिटेड	श्री बालाजी	थडा
7	जय सूर्या मत्स्य किसान उत्पादक पारस्परिक सहायता प्राप्त सहकारी समिति लिमिटेड	बापतला	बापतला

II. आंध्र प्रदेश में 1000 PFCS के तहत FFPOs की ज़िलावार संख्या

क्रम.संख्या	ज़िला का नाम	PFCS की संख्या
1	अनकापल्ली	2
2	अनंतपुरम	4
3	बापतला	11
4	चित्तूर	2
5	कोनासीमा	34
6	पूर्वी गोदावरी	12
7	एलुरु	18
8	गुंटूर	6
9	काकीनाडा	10
10	कृष्णा	7
11	कुरनूल	3
12	नांदयाल	1
13	एनटीआर	1
14	पलनाडु	2
15	पीवीपी मान्यम	5
16	प्रकाशम	3
17	एसपीएसआर नेल्लोर	6
18	श्री सत्य साईं	1
19	श्रीकाकुलम	19
20	तिरुपति	5
21	विशाखापत्तनम	3
22	विजयनगरम	6
23	पश्चिम गोदावरी	20
24	YSR कडप्पा	1
25	ASR	0
26	अन्नमय्या	0
	कुल	182

AGRICULTURAL UNIVERSITIES

1668. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of Agricultural Universities functioning in the country along with the norms/criteria laid down for opening of new Agricultural University in the country, State-wise;
- (b) whether the Government has allocated any funds for the improvement/upgradation of Agricultural Universities in the country, State-wise particularly in Akola, Maharashtra;
- (c) if so, the details thereof along with funds sanctioned by the Government during the last three years and the current year, State-wise particularly in Akola, Maharashtra; and
- (d) whether it is also a fact that the teaching in agriculture and animal husbandry sectors in agricultural universities severely affected due to a shortage of staff and if so, the details thereof and the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a) There are 80 agricultural universities in the country, which includes 69 State Agricultural Universities (SAUs), 03 Central Agricultural Universities (CAUs) and 04 Deemed Universities (DUs), 04 Central Universities with Agricultural Faculty. Details are given in the enclosed **Statement-I**.

The agriculture including agricultural education is a state subject, therefore, state governments establish agricultural universities as per their requirement.

Indian Council of Agricultural Research (ICAR) has developed 'ICAR Model Act (Revised 2023)' for Higher Agricultural Educational Institutions in India and 'Minimum Requirements for Establishing the Agricultural Colleges'.

(b) Under the plan scheme of Indian Council of Agricultural Research (ICAR) "Strengthening and Development of Higher Agricultural Education in India" the financial assistance is provided to accredited Agricultural Universities in the Country for strengthening and upgradation. The funding support to accredited universities during the 5 years of the current Plan Period is Rs. 1869.61 crore.

ICAR provides need based financial assistance in critical areas to the agricultural universities under Plan Scheme to upgrade, strengthen, modernize and enhance the amenities and infrastructure pertaining to teaching, learning, supports student research, provision for scholarships and for quality assurance of higher agricultural education.

(c) The details of the funding support under the scheme during last three years and current year, state wise is given in the enclosed **Statement-II**.

Under the scheme funding support is provided to Dr. Panjabrao Deshmukh Krishi Vidyapeeth (PDKV), Akola in Maharashtra during last three years and current year is Rs. 9.59 Crore and year-wise details are given in the enclosed **Statement-III**.

(d) As per information collected from agricultural universities, overall about 47% of total positions of faculty/teaching are vacant in the agricultural universities. Agriculture Education being state subject, creation and filling up of the posts in State Agricultural Universities (SAUs) is the responsibility of State Governments.

STATEMENT-I

State-wise agricultural universities functioning in the country

S.No.	State	Name of the University
1.	Andhra Pradesh	Acharya NG Ranga Agricultural University, Guntur
2.		Sri Venkateswara Veterinary University, Tirupati
3.		Dr. YSR Horticulture University, Venkataramannagudem
4.		Andhra Pradesh Fisheries University, Narasapur, West Godavari
5.	Assam	Assam Agricultural University, Jorhat
6.		Assam Veterinary and Fishery University (AVFU), Khanapara, Guwahati
7.	Bihar	Bihar Agricultural University, Sabour, Bhagalpur
8.		Dr. R.P. Central Agricultural University, Pusa, Samstipur, Bihar
9.		Bihar Animal Sciences University, Patna
10.	Chhattisgarh	Indira Gandhi Krishi Viswa Vidhyalaya, Raipur
11.		Chhattisgarh Kamdhenu Viswavidyalaya, Durg
12.		Mahatma Gandhi University of Horticulture and Forestry, Durg
13.	Delhi	Indian Agricultural Research Institute, New Delhi
14.	Gujarat	Anand Agricultural University, Anand
15.		Junagadh Agricultural University, Junagadh
16.		Sardar Krushinagar Dantiwada Agricultural University, Dantiwada
17.		Gujarat Natural Farming Sciences University, Sultanpura
18.		Navsari Agricultural University, Navsari
19.		Kamdhenu University, Amreli
20.	Haryana	Chaudhary Charan Singh Haryana Agricultural University, Hisar
21.		Lala Lajpat Rai University of Veterinary and Animal Sciences, Hisar

S.No.	State	Name of the University
22.		National Dairy Research Institute, Karnal
23.		Haryana State University of Horticultural Sciences, Karnal
24.	Himachal Pradesh	Ch. Sarwan Kumar Himachal Pradesh Krishi Viswavidyalaya, Palampur
25.		Dr. Yaswant Singh Parmar University of Horticulture and Forestry, Solan
26.	Jammu and Kashmir	Sher-e-Kashmir University of Agricultural Science and Technology, Jammu
27.		Sher-e-Kashmir University of Agricultural Science and Technology, Srinagar
28.	Jharkhand	Birsa Agricultural University, Ranchi
29.	Karnataka	University of Agricultural Sciences, Bangalore
30.		University of Agricultural Sciences, Raichur
31.		University of Agricultural Sciences, Dharwad
32.		Keladi Shivappa Nayaka University of Agricultural and Horticultural Sciences, Shimoga
33.		Karnataka Veterinary, Animal and Fisheries Sciences, Bidar
34.		University of Horticulture Sciences, Bagalkot
35.		University of Agricultural Sciences, Mandya
36.	Kerala	Kerala Agricultural University, Thrissur
37.		Kerala Veterinary and Animal Sciences University, Pookode, Wayanad, Kerala
38.		Kerala University of Fisheries and Ocean Studies, Panangad, Kochi
39.	Madhya Pradesh	Jawaharlal Nehru Krishi Viswa Vidyalaya, Jabalpur
40.		Rajmata Vijayaraje Scindia Krishi Vishwa Vidyalaya, Gwalior
41.		Nanaji Deshmukh Pashu Chikitsa VisvaVidyalaya, Jabalpur
42.	Maharashtra	Vasantrao Naik Marathwada Krishi Vidyapeeth, Parbhani
43.		Matatam Phule Krishi Vidyapeeth, Rahuri
44.		Dr. Punjabrao Deshmukh Krishi Viswa Vidyalaya, Akola
45.		Dr. Balaesahib Sawant Kokan Krishi Vidyapeeth, Dapoli
46.		Maharashtra Animal and Fisheries. Sciences University, Nagpur
47.		Central Institute of Fisheries Education, Mumbai
48.	Manipur	Central Agricultural University, Imphal
49.	Nagaland	Nagaland University, Medziphema
50.	Orissa	Orissa University of Agricultural and Technology, Bhubaneswar
51.	Punjab	Punjab Agricultural University, Ludhiana

S.No.	State	Name of the University
52.		Guru Angad Dev Veterinary and Animal Sciences University, Ludhiana
53.	Rajasthan	Agriculture University, Kota
54.		Maharana Pratap University of Agriculture and Technology, Udaipur
55.		Swami Keshwanand Rajasthan Agricultural University, Bikaner
56.		SKN Agriculture University, Jobner
57.		Agriculture University, Jodhpur
58.		Rajasthan University of Veterinary and Animal Sciences, Bikaner
59.		Rajasthan University of Veterinary and Animal Sciences, Jaipur
60.	Tamil Nadu	Tamil Nadu Agricultural University, Coimbatore
61.		Tamil Nadu Veterinary and Animal Sciences University, Chennai
62.		Tamil Nadu Dr J Jayalalithaa Fisheries University, Nagapattinam
63.	Telangana	Professor Jayashankar Telangana State Agricultural University, Hyderabad
64.		Sri PV Narsimha Rao Telangana Veterinary University, Hyderabad
65.		Sri Konda Laxman Telangana State Horticultural, University, Hyderabad
66.	Uttar Pradesh	Chandra Shekhar Azad University of Agricultural and Technology, Kanpur
67.		Sardar Vallabhbhai Patel University of Agriculture and Technology, Meerut
68.		Rani Laxami Bai Central Agricultural University, Jhansi
69.		Acharya Narendra Deva University of Agriculture and Technology, Kumarganj, Ayodhya
70.		Banda University of Agricultural and Technology, Banda
71.		Aligarh Muslim University, Aligarh
72.		Banaras Hindu University, Varanasi
73.		Uttar Pradesh Pandit Deen Dayal Upadhyaya Pashu Chikitsa Vigyan Vishwavidyalaya, Mathura
74.		Indian Veterinary Research Institute, Bareilly
75.	Uttarakhand	G.B. Pant University of Agriculture and Technology, Pantnagar
76.		VCSG Uttarakhand University of Horticulture and Forestry, Bharsar
77.	West Bengal	Uttar Banga Krishi Viswavidhyalaya, Cooch Behar
78.		Bidhan Chandra Krishi Viswa Vidhyalaya, Mohanpur

S.No.	State	Name of the University
79.		Vishva Bharti, Santiniketan
80.		West Bengal University of Animal and Fishery Sciences, Kolkata

STATEMENT-II

Details of the funding support to the agricultural universities under the scheme, State-wise grant for the last three years of the Plan, and current year(2022-23 to 2025-26 till date)

Amount (Rs.in crore)

S. No.	State Agricultural Universities	2022-23	2023-24	2024-25	2025-26 (till date)	Total
1.	Andhra Pradesh	5.78	9.02	15.48	1.83	32.11
2.	Assam	11.64	6.76	13.35	3.23	34.98
3.	Bihar	5.65	6.08	15.29	0.74	27.76
4.	Chhattisgarh	8.46	9.10	9.18	1.37	28.11
5.	Delhi	23.83	29.67	72.38	99.50	225.38
6.	Gujarat	10.97	11.15	24.33	2.65	49.1
7.	Haryana	8.27	10.77	29.53	0.61	49.18
8.	Himachal Pradesh	4.70	9.45	11.49	0.88	26.52
9.	Jharkhand	0.55	0.29	0.51	0.08	1.43
10.	Jammu and Kashmir	8.12	4.72	19.30	3.49	35.63
11.	Karnataka	19.42	26.77	35.21	12.01	93.41
12.	Kerala	6.41	6.34	10.85	1.50	25.1
13.	Madhya Pradesh	7.44	9.69	17.03	0.94	35.1
14.	Maharashtra	22.44	16.59	39.23	4.93	83.19
15.	Manipur	14.42	16.75	13.14	6.20	50.51
16.	Nagaland	0.13	0.32	4.70	0.10	5.25
17.	Orissa	3.68	2.78	5.40	0.06	11.92
18.	Punjab	7.10	4.78	11.93	1.01	24.82
19.	Rajasthan	9.77	10.53	19.36	0.71	40.37
20.	Telangana	5.94	11.81	12.56	0.65	30.96
21.	Tamil Nadu	4.98	10.43	19.88	4.95	40.24
22.	Uttarakhand	3.35	6.15	27.06	0.66	37.22
23.	Uttar Pradesh	15.26	14.46	52.30	2.01	84.03
24.	West Bengal	4.10	5.22	9.66	1.17	20.15

STATEMENT-III

Financial assistance for Dr. Panjabrao Deshmukh Krishi Vidyapeeth (PDKV), Akola, for the last 3 years and current year of the Plan scheme

Name of the Universities	2022-23	2023-24	2024-25	2025-26 till date	Total Rs. in crore
PDKV, Akola	3.38	2.92	2.11	1.18	9.59

OUTCOME OF DIGITAL AGRICULTURE INITIATIVES

1669. DR. SAMBIT PATRA:

SHRIMATI POONAMBEN MAADAM:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI RAO RAJENDRA SINGH:

SHRI SHASHANK MANI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has evaluated the outcomes of digital agriculture initiatives undertaken or continued in 2025, including AgriStack, Digital Crop Survey, Namo Drone Didi Scheme, Kisan e-Mitra and others;
- (b) if so, the details thereof, including farmer coverage, integration with land records and improvements in access to credit, insurance and real-time advisory services;
- (c) whether the Government has assessed the impact of these initiatives on productivity, income levels and market linkages for farmers; and

(d) if so, the details thereof, including State-wise coverage and measurable outcomes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) Yes, the Government consistently evaluates the outcomes of digital agriculture initiatives undertaken or continued during 2025. Some of the major initiatives are as under:

- I. AgriStack: The AgriStack is a Digital Public Infrastructure (DPI) which consists of three foundational registries or databases associated with the agriculture sector, i.e., the Farmers Registry, Geo-Referenced Village Maps, and Crop Sown Registry, all created and maintained by the State Governments/ Union Territories. It establishes a single source of truth for farmer identity, land, and their crops.

Farmer ID enables seamless integration of Direct Benefit Transfer (DBT) schemes such as Pradhan Mantri Kisan Samman Nidhi Yojna (PM Kisan), Pradhan Mantri Fasal Bima Yojna (PMFBY), Minimum Support Price (MSP) based procurement, access to credit delivery, input distribution, and disaster relief. As of 04.02.2026, more than 8.48 Crore Farmer IDs have been generated across the country.

Digital Crop Survey has enabled plot-level visibility of crops and better estimation of sowing patterns across seasons, which in turn supports evidence-based planning for procurement, input supply and logistics. In Kharif 2025, the Digital Crop Survey (DCS) has been

conducted in 604 Districts covering more than 28.5 crores plots across the country.

Maharashtra has successfully leveraged AgriStack for scheme delivery, disaster relief, Artificial Intelligence (AI)-based advisory, and providing credit access, including the transfer of over ₹14,000 crore to 89 lakh farmers for Kharif 2025 crop losses. Chhattisgarh has institutionalized Farmer ID and Digital Crop Survey for MSP-based paddy procurement, covering over 32 lakh farmers in a single season, significantly improving transparency, crop verification, and timeliness of MSP payments.

- II. Krishi Decision Support System: Krishi Decision Support System is a geo-spatial platform that integrates satellite imagery, weather, soil, and crop data using Geographic Information System (GIS) to support agricultural planning and decision-making. This acts as an analytical platform (web-portal) for developing targeted advisories on crop, weather and soil.
- III. Kisan e-Mitra: It is a voice-based Artificial Intelligence (AI)-powered chatbot developed to assist farmers with responses to their queries on the PM Kisan Samman Nidhi scheme. This solution supports 11 regional languages and is evolving to assist with other government programs. At present, it handles over 8,000 farmer queries on an average daily and so far, more than 95 lakh queries have been answered.

- IV. National Pest Surveillance System: The National Pest Surveillance System, for tackling the loss of produce due to climate change, utilizes AI and Machine Learning to detect pest infestation in crop issues, enabling timely intervention for healthier crops. This tool, currently used by over 10,000 extension workers, allows farmers to capture images of pests to help them mitigate pest attacks and reduce crop losses. At present, it supports 65 crops and over 400 pests.
- V. Namo Drone Didi: The Government has approved 'Namo Drone Didi' a Central Sector Scheme for providing 15,000 drones to the Women Self Help Groups (SHGs) with an outlay of Rs. 1261 Crores for the period from 2023-24 to 2025-26. The major objectives of the scheme are to promote advanced technology in agriculture for improved efficiency, enhanced crop yield and reduced cost of operation and to empower SHGs as drone service providers for increasing their income and providing livelihood support. Lead Fertilizer Companies (LFCs) have distributed 500 drones under the Namo Drone Didi Scheme. Agricultural Development and Rural Transformation Centre (ADRTC), Bangalore have carried out a study on the economics and business viability of drone operations on these 500 drones. The study indicates that the adoption of drones has diversified SHG activities, improved agricultural practices, and increased income opportunities for women in rural communities.

VI. Seed Authenticity Traceability and Holistic Inventory (SATHI): It provides a digital platform that streamlines the holistic management of seed production, quality certification, distribution, and traceability pan-India. This endeavor establishes a National Seed Grid (NSG), integrating all seed stakeholders within a unified national digital platform.

GI TAG FOR MURSHIDABAD SILK THAAN

1670. SHRI YUSUF PATHAN:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the status of the application for Geographical Indication (GI) tag for Murshidabad Silk Thaan and the details thereof;
- (b) the duration for which the application has been pending before the Geographical Indications Registry and the reasons for the pendency; and
- (c) the timeline by which the GI tag is expected to be granted and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (c) The Geographical Indications Registry received an application for the Geographical Indication “Murshidabad Silk,” filed by Chandrakanta Lalitmohan Resham Khadi Samity, Village: Islampur, Post: Khagra, District:

Murshidabad, West Bengal, on 13 January 2023. The application has been assigned Application No. 1044.

A Preliminary Examination Report was issued to the applicant on 07 February 2023, calling upon the applicant to rectify the deficiencies contained in the application within one month from the date of receipt of the Report. The reply to the Preliminary Examination Report was submitted on 30 September 2024 by the applicant.

Accordingly, a Consultative Group Meeting under Rule 33 of the Geographical Indications of Goods (Registration and Protection) Rules, 2002, was held on 20 November 2024 for evaluation of the application by the Committee of Experts and the Examination Report was issued on 22 November 2024.

The application has now been advertised in the Geographical Indications Journal No. 210 dated 26 November 2025, inviting opposition from the public within four months from the date of advertisement which will end on 25 March, 2026. If no opposition is filed within this period, the GI application will proceed for registration.

PROCESSED FOOD EXPORT COMPANIES

1671. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

(a) the details of measures being taken by the Government to promote the growth of processed food export companies, including shrimp and seafood

exporters particularly from Andhra Pradesh, following the strong performance of firms;

- (b) whether the Government has assessed the impact of global demand, export incentives, and regulatory frameworks on small and medium-sized food processing companies, if so, the details thereof, if not, the reasons therefor;
- (c) the steps being taken to ensure sustainable growth, quality standards and market access for Indian food exporters; and
- (d) the manner in which these initiatives expected to enhance exports, employment and competitiveness of India's processed food sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The Government, through the Ministry of Food Processing Industries, the Department of Fisheries under the Ministry of Fisheries, Animal Husbandry and Dairying, and the Department of Commerce, is implementing multiple initiatives to promote the growth, competitiveness, and sustainability of the processed food and seafood export sector, including exporters in Andhra Pradesh.

Schemes of the Ministry of Food Processing Industries, namely the Pradhan Mantri Kisan SAMPADA Yojana, Pradhan Mantri Formalisation of Micro Food Processing Enterprises Scheme, and the Production Linked Incentive Scheme for Food Processing Industries, provide demand-driven financial assistance for development of modern processing and supply chain

infrastructure across the country, including for Micro, Small and Medium Enterprises.

For fisheries and seafood exports, including shrimp, the Pradhan Mantri Matsya Sampada Yojana is being implemented across all States and Union Territories. The scheme supports fisheries infrastructure, value chains, post-harvest and cold-chain facilities, and capacity building, and includes interventions such as quality fish production, diversification of aquaculture, promotion of export-oriented species, disease management, traceability, mandatory use of Turtle Excluder Devices, stock assessment of marine resources, and modern post-harvest infrastructure, with the objective of promoting sustainable growth and compliance with international norms.

To promote exports of agricultural and processed food products, the Department of Commerce, through the Agricultural and Processed Food Products Export Development Authority, provides financial assistance under its Financial Assistance Scheme for development of export infrastructure, quality development, and market development. APEDA has extended assistance to registered exporters in Andhra Pradesh, undertaken training and capacity-building programmes, facilitated participation in international and domestic trade fairs and Buyer–Seller Meets, promoted branding of Indian value-added and geographical indication products, launched BHARATI to support agri-export start-ups, conducted a study on the processed food sector, and disseminated market intelligence through the Agri-Exchange platform.

Further, the Export Promotion Mission, announced in the Union Budget 2025–26, provides a unified, outcome-oriented framework to strengthen export competitiveness, particularly for Micro, Small and Medium Enterprises, first-time exporters, and labour-intensive sectors.

The Government regularly monitors global demand trends. Exports of processed food products increased from USD 8,895.50 million in 2023 to USD 9,267.18 million in 2024, with India's share in global exports at about 1.35 per cent.

The Ministry of Food Processing Industries has also undertaken a study titled "Assessment of Export Potential of Seafood Products in the Emerging Global Economy". Collectively, these initiatives are intended to enhance exports, improve market access and quality standards, promote sustainable growth, generate employment across the value chain, and strengthen the competitiveness of India's processed food sector, including seafood.

INLAND CONTAINER DEPOTS

1672. SUSHRI S. JOTHIMANI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has undertaken any assessment to identify the need for Inland Container Depots (ICDs) or dry ports in non-coastal export hubs of Tamil Nadu, particularly Karur, Tiruppur and Dindigul, to reduce logistics costs and improve export clearance;

- (b) the number and locations of operational ICDs in Tamil Nadu at present and the details of new ICD or dry port proposals approved or under consideration during the last three years;
- (c) the measures taken to improve inland access to container handling, warehousing, cold storage and testing facilities for MSMEs, women-led enterprises and small exporters in the State; and
- (d) whether the Ministry is coordinating with State Governments and private sector partners to develop multi-modal logistics parks, ICDs, or sector-specific logistics infrastructure for exports such as textiles, agro-products and natural fibre-based goods and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The development of Inland Container Depot (ICD) or Container Freight Station (CFS) is a demand driven process based on the export import cargo potential. Any agency, private players or public sector entities, willing to establish an ICD/CFS at a particular location based on its' internal assessment can submit their proposal seeking Licence to operate the same. All such proposals are evaluated through an Inter Ministerial Committee, coordinated by Department of Revenue, as per the guidelines issued by that Department in this regard and the approval is granted accordingly.

(b) The list of locations in Tamil Nadu where ICDs have been notified is given in the enclosed **Statement**. Currently, no new proposal for setting up of ICDs in the State of Tamil Nadu is under consideration.

(c) To create a cohesive, cost-effective, and technology-driven, integrated logistics ecosystem, the States are encouraged to formulate their State Logistics Policy aligning with the National Logistics Policy (NLP) 2022. Under the Tamil Nadu Logistics Policy 2023, the State has promoted development of inland container handling infrastructure, warehouses, cold storages and other facilities for MSMEs (Micro, Small, and Medium Enterprises). Moreover, the Tamil Nadu Warehousing Policy 2026 also provides incentive packages for warehousing and cold storage infrastructure development in the State, with a special focus on the hinterland districts.

(d) Planning and development of MMLPs (Multi Modal Logistics Parks), Inland Container Depots (ICDs) or sector-specific logistics infrastructure for exports are demand driven initiatives. The respective State Governments and private entities are developing these facilities as per their demand assessment and plans. The Government of India also approved 35 MMLP locations across the country, including MMLPs in Chennai and Coimbatore in the State of Tamil Nadu.

STATEMENT

List of locations in Tamil Nadu where ICDs have been notified

S. No.	ICD Locations
1	Coimbatore
2	Madurai
3	Salem
4	Singnallur
5	Tirupur
6	Pullichappallam Village, Vanur Taluk
7	Karur
8	Melapakkam, Arakkonam
9	Coimbatore
10	Inland Container Depots, Tuticorin
11	Irugur Village, Distt. Coimbatore
12	SIPCOT Industrial Park, Irungattukottai, Kattrambakkam Village, Sriperumbudur Taluk, Kancheepuram District
13	Tondiarpet (TNPM), Chennai
14	Hosur

UNCONNECTED HABITATIONS UNDER PMGSY

1673. SHRI JASWANTSINH SUMANBHAI BHABHOR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of unconnected habitations in the Dahod Lok Sabha Constituency have been sanctioned for road construction under Pradhan Mantri Gram Sadak Yojana (PMGSY), Phase-IV; and

- (b) whether any specific assessment been conducted on the impact of PMGSY-III in improving access to schools and health centres in the remote and hilly areas of Dahod Lok Sabha Constituency?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

- (a) The Government of India has approved Phase IV of Pradhan Mantri Gram Sadak Yojan (PMGSY) in September 2024 to provide all-weather connectivity to 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE and Hill States/UTs, special category areas (Tribal Schedule V, Aspirational Districts/Blocks, Desert areas) and 100+ in LWE affected districts, as per Census 2011. The timeline for completion of PMGSY-IV is March 2029.

The proposals received from the States are scrutinized by the Ministry in the Pre-Empowered and Empowered Committee meetings. The recommendations of the Empowered Committee are submitted to the Minister of Rural Development and in case the proposals meet the programme requirements, the same is sanctioned for the State. As far as Dahod Lok Sabha Constituency in Gujarat is concerned, no proposal has been received yet from the State for sanction under PMGSY-IV. The Detailed Project Reports (DPRs) for the state under PMGSY-IV are at scrutiny stage with State Technical Agency (STA). The details of survey of habitations conducted in Gujarat for the Dahod Lok Sabha constituency under PMGSY-IV are as under:-

Districts of Dahod Lok Sabha Constituency	Total Survey	Unconnected habitations approved by State	Eligible habitation	Verified by NRIDA	Pending Verification
Dahod	1381	1310	950	682	268
Mahisagar	431	415	108	100	8
Grand Total	1812	1725	1058	782	276

(b) PMGSY-III was launched in 2019 for consolidation of the existing rural road network by upgradation of existing Through Routes and Major Rural Links that connect habitations, *inter-alia*, to Gramin Agricultural Markets (GrAMs), Higher Secondary Schools and Hospitals. The program focused on upgradation of existing Through Routes and Major Rural Links based on priority giving importance to critical facilities like the rural markets, education and health facilities.

Under PMGSY-III, 298 roads covering a length of 2,955.87 km and 191 bridges were sanctioned to the State of Gujarat. Out of which, 13 roads covering a length of 161.48 km and 9 bridges were sanctioned for Dahod district and 11 roads covering a length of 96.96 km and 1 bridge were sanctioned for the Mahisagar district.

No specific assessment has been conducted on the impact of PMGSY-III in respect of Dahod Lok Sabha Constituency. However, various independent evaluation studies conducted by NITI Aayog, Indian Institute of Management, Ahmedabad (IIM-A), and World Bank for PMGSY have concluded that it has had positive impact on education, access to health care facilities, employment generation, better farm prices and so on. PMGSY has provided new

opportunities of employment such as in nearby urban areas where people can commute daily.

DISABLED PEOPLE REGISTERED UNDER MGNREGS

1674. SHRIMATI JUNE MALIAH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that West Bengal had the highest number of disabled people registered under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), if so, the details thereof;
- (b) whether it is a fact that none of the disabled people were able to avail work under MGNREGS;
- (c) whether it is a fact that the Supreme Court and Calcutta High Court had ordered resumption of MGNREGS in West Bengal;
- (d) the date by which Union Government with clear all dues to the state of West Bengal under MGNREGS/VB-G RAM G; and
- (e) the total number of workers under MGNREGS/VB-G RAM G who could not connect to Aadhaar Based Payment System?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (d) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment Scheme. It provides livelihood security, i.e. fall back options for livelihood for the rural households, when no better employment opportunity is available. The

responsibility for implementation of the Scheme is vested with the Governments of the concerned States/UTs. Details of disabled persons registered and number of persons who availed employment in West Bengal under Mahatma Gandhi NREGS during the financial year 2021-22 is given below:

Financial Year	Number of Persons Registered	Number of persons who availed employment
2021-22	409149	71196

As per NREGASoft

Here it is stated that the release of funds to the State of West Bengal under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) was stopped with effect from 09.03.2022 by invoking the provisions of Section 27 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, owing to continued non-compliance with the directives of the Central Government by the State.

However, in compliance with the order of the Hon'ble Calcutta High Court dated 18.06.2025, this Department has issued orders dated 06.12.2025 for the resumption of the implementation of the Mahatma Gandhi NREGS in the State of West Bengal, which is subject to mandatory compliance with the special conditions, so as to facilitate the effective and lawful implementation of the Scheme in the State. Accordingly, State Government has been requested to submit the Labour Budget proposal for the current Financial Year 2025-26 for consideration of the Empowered Committee, Mahatma Gandhi NREGS, which is still awaited.

As per NREGASoft, the total pending liability pertaining to the State of West Bengal (as on 08.03.2022) stands at ₹3082.52 crore, comprising ₹1457.22 crore under the wage component, ₹1607.68 crore under the Material component, and ₹17.62 crore under the Administrative component. The admissibility of this liability is subject to verification by the Central Government.

(e) To ensure timely payment of wages to the beneficiaries under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) and to address the issues arising due to frequent changes in bank account numbers of the beneficiaries and subsequent non-updation, it was decided to implement Aadhar Payment Bridge System (APBS). This has been made mandatory with effect from 1st January 2024.

APBS helps in improving the transparency and accountability of Wage distribution under the scheme and ensure faster crediting of wages in the account of beneficiaries. Aadhar Authentication also reduces leakage and corruption and ensures that only legitimate beneficiaries with verified identities receive wages. In case of failure in payment through APBS, an alternative route to make payment is available through account-based payment that is National Automated Clearing House. As of now out of total of 12.17 crore active workers in the country Aadhaar seeding of 99.67% have already been completed and APBS conversion has been completed for 98.35% workers. State/UTs are continuously being monitored by the Central

Government for achieving 100% Aadhaar Seeding and APBS conversion in NREGASoft.

लक्षद्वीप संघ राज्यक्षेत्र में मछली पकड़ना

1675. श्री सुधाकर सिंह:

श्री जनार्दन सिंह सीग्रीवाल:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) लक्षद्वीप संघ राज्यक्षेत्र में वर्तमान में पंजीकृत मछुआरों की कुल संख्या और उनके पास उपलब्ध पारंपरिक और मशीनीकृत नावों सहित मछली पकड़ने वाली नौकाओं/नावों की कुल संख्या का ब्यौरा क्या है;

(ख) पिछले तीन वित्तीय वर्षों के दौरान लक्षद्वीप में कुल मछली उत्पादन, वर्ष-वार और प्रजाति-वार कितना है;

(ग) क्या सरकार लक्षद्वीप में मछुआरों की आजीविका बढ़ाने और मछली पकड़ने वाली आधुनिक नौकाओं और बाजार तक पहुंच को मजबूत करने के लिए कोई विशिष्ट योजना लागू कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार ने संघ राज्यक्षेत्रों के द्वीपों में मत्स्यपालन और ब्लू इकोनॉमी को बढ़ावा देने के लिए कोई कदम उठाए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) लक्षद्वीप प्रशासन द्वारा दी गई सूचना के अनुसार संघ राज्य क्षेत्र में 3,257 मछुआरे पंजीकृत हैं और पारंपरिक और मेकेनाईज्ड बोट्स, दोनों को मिलाकर 1,747 फिशिंग वेसल्स उपलब्ध हैं। इनमें शामिल हैं:- (i) 1,538 पारंपरिक OBM बोट्स जो मोटोराईज्ड नॉन मेकेनिकल हैं (ii) 192 पारंपरिक क्राफ्ट्स जो नॉन मोटोराईज्ड हैं, और (iii) 17 मोटोराईज्ड मेकेनिकल बोट्स हैं।

(ख) लक्षद्वीप प्रशासन द्वारा दी गई सूचना के अनुसार, गत तीन वित्तीय वर्षों के दौरान लक्षद्वीप में मत्स्य उत्पादन का वर्ष-वार और प्रजाति-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) और (घ) मत्स्यपालन विभाग, मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार द्वारा वर्ष 2020-21 से लक्षद्वीप केंद्र शासित प्रदेश सहित सभी राज्यों और केंद्र शासित प्रदेशों में प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) कार्यान्वित कर रहा है। इसके अलावा, केंद्र शासित प्रदेश प्रशासन आजीविका सहायता, मत्स्य संचालन के आधुनिकीकरण और बाजार में सुधार के उद्देश्य से अपनी स्वयं की योजना संचालित करता है। प्रधान मंत्री मत्स्य संपदा योजना (PMMSY) के तहत, 2020-21 और 2025-26 के दौरान, मत्स्यपालन विभाग, भारत सरकार ने केंद्र शासित प्रदेश लक्षद्वीप के लिए 62.43 करोड़ रुपए के परियोजना प्रस्तावों को स्वीकृति दी है, जिसमें केंद्रीय शेयर 44.20 करोड़ रुपए है।

स्वीकृत परियोजनाओं में 5-टन, 10-टन और 20-टन की क्षमता वाले कोल्ड स्टोरेज और आईस प्लांट की स्थापना शामिल है; स्थानीय रीटेल इनफ्रास्ट्रक्चर में सुधार के लिए फिश कियोस्क का निर्माण और मछली के स्वच्छ परिवहन को बढ़ाने के लिए आईस बॉक्स लगे हुए थ्री वीलर और मोटरसाइकिलों का प्रावधान किया गया है। फिश वैल्यू एडिशन यूनिट्स, पारंपरिक मछुआरों के लिए डीप सी फिशिंग वेसल्स का अधिग्रहण, और मनोरंजक मत्स्यपालन (रेकरीएशनल फिशरीस) एवं घर के पीछे सजावटी मत्स्य पालन (बैकयार्ड ओर्नमेंटल फिश रियरिंग) को बढ़ावा देने के लिए भी सहायता प्रदान की गई है। समुद्र में सुरक्षा और दक्षता बढ़ाने के लिए, VHF सेट, DAT, NAVIC रिसीवर और ट्रांसपोंडर सहित संचार और ट्रैकिंग उपकरणों के साथ-साथ सुरक्षा किट और पारंपरिक नावों और जाल की रीप्लेसमेंट के लिए सहायता प्रदान की जा रही है। समुद्री शैवाल संवर्धन (सी वीड कल्चर) को वैकल्पिक आजीविका गतिविधि के रूप में भी बढ़ावा दिया गया है, जिसमें मोनो-लाइन, ट्यूब-नेट और राफ्ट-आधारित खेती के तरीकों को अपनाने के लिए वित्तीय सहायता प्रदान की गई है। इसके अतिरिक्त, संघ शासित प्रदेश की योजना के तहत, फिशिंग बोट्स के निर्माण के लिए वित्तीय सहायता प्रदान की जाती है, जिससे द्वीपों में

फिशिंग इनफ्रास्ट्रक्चर और आजीविका सुरक्षा को सुदृढ़ किया जाता है। इसके अलावा, सर्वांगीण मात्स्यिकी विकास और मछुआरों की आय में वृद्धि के लिए सरकार के क्लस्टर-आधारित दृष्टिकोण के अनुरूप और लक्षद्वीप के समग्र आर्थिक विकास के लिए समुद्री शैवाल क्षेत्र की महत्वपूर्ण क्षमता को पहचानते हुए, भारत सरकार ने केंद्र शासित प्रदेश में एक समर्पित सी वीड क्लस्टर अधिसूचित किया है।

विवरण

गत तीन वित्तीय वर्षों के दौरान लक्षद्वीप में मत्स्य उत्पादन का वर्ष-वार और प्रजाति-वार ब्यौरा

क्रम संख्या	प्रजातियां	कुल किलो में		
		2022-23	2023-24	2024-25
	पेलाजिक मछलियाँ			
1	येलो फिन टूना - <u>थुन्नुस अल्बाकारेस</u>	3213411	2968937	6659057
2	स्किप जेक - <u>कैटसुवोनस पेलासिस</u>	6426825	5623091	8019846
3	कावा कावा - <u>यूथिन्नस अफिनिस</u>	838281	608600	1301748
4	फ्रिगेट टूना - <u>ऑक्सिस थाजर्ड</u>	428293	399516	245175
5	बिग आई - <u>थुन्नुस ओबेसस</u>	409989	268903	95081
6	डॉग टूथ टूना - <u>जिम्नोसार्ड यूनिकलर</u>	97800	105997	68681
	कुल	11414599	9975044	16389588
7	सेल फिश - <u>इस्टियोफोरस प्लैटिपेरस</u> (ओला मीन)	111771	139972	181757
8	मार्लिन - <u>मकैरा</u> एसपी (कुथिरा मीन)	1397	10335	29855
9	स्वोर्ड फिश - <u>जियोहियास एसपी.</u> (कोम्बन चूरा)	2794	23133	22299
	कुल	115962	173440	233911
10	कैरेन्जिड्स - <u>ट्रेवेली</u> (कुलुवाल)	261264	349662	283785
11	बराकुडा - <u>स्फिराएना एसपी</u> (थिरथक्कडियन)	27943	29669	73210
12	डॉल्फिन फिश - <u>कोरिफेना एसपी.</u> (अमानूस)	125740	143767	83210
13	रेनबो रनर - <u>एलागैटिस बिपिन्नुलाटा</u> (शमीन)	139714	218920	157186
14	फ़लाइंग फिश - <u>एक्सोसेटस एसपी.</u> (परवा)	14998	48928	69288
15	गार फिश - <u>बेलोनिडी एसपी.</u> (करुथोन)	279427	315679	230338
16	हाफ बीक - <u>हेमिरैम्पस एसपी.</u> (कुडुक्का)	140987	123646	94651
17	वाहू - <u>अकैथोसाइबियम एसपी.</u> (अयक्कुरा)	129914	232575	209939
18	विविध	279427	320808	357939

	कुल	1399414	1783654	1559546
	कुल पेलाजिक फिन फिश	12929975	11932138	18183045
	डेमर्सल मछलियाँ	0	0	0
19	लुटजेनस गिबस (शम्माली)	150020	158333	171712
20	लुटजेनस बोहर (फुलारियम)	129135	140440	85674
21	गुपर - एपिनेफेलस एस पी (चेम्मम)	136792	184877	112885
22	लेथ्रिनिडे - एम्परर एस पी (मेट्टी)	113920	235477	133937
23	गेरिडे (फुराची)	104145	43734	61563
24	मुलिडे - गोड फिश (मनक्कम)	99655	174045	137727
	कुल	733667	936906	703498
24	शार्क (शूरव)	41914	48174	56999
25	रेस (थिरंडी/कोटर)	55885	59667	37646
	कुल	97799	107841	94645
26	ऑक्टोपस (अप्पल)	69857	51923	31198
27	विविध	140060	184086	91533
	कुल	209917	236009	122731
	कुल डिमर्सल मछलियाँ (5)+(6)+(7)	1041383	1280756	920874
	कुल योग (4) + (8)	13971358	13212894	19103919
	सर्वयोग (टन)	13971.3	13213	19104

PM-KISAN IN MANIPUR

1676. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the total number of beneficiaries covered under the Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) scheme in the State of Manipur; and
- (b) the total amount sanctioned and released under PM-KISAN to beneficiaries in Manipur during the last five years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of farmers with cultivable land-holding. Under the scheme, a financial benefit of ₹ 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility criteria to receive benefit of the Scheme subject to certain exclusions relating to higher economic status.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over ₹ 4.09 lakh Cr. through 21 installments since inception of the Scheme.

The eligible beneficiaries are identified and verified by the State after their registration on the PM-KISAN System. Again, at the time of release of every instalment, the States are given the opportunity to verify the list of beneficiaries and ensure that no eligible beneficiary is left out. Only after this exercise is done by the State and a signed RFT (Request for Fund Transfer) is submitted by the State, the funds are transferred to the beneficiaries of the State. The instalment-wise details of farmers benefited and amount released to them according to the RFT signed by the State of Manipur since inception is as follows:

Instalment No.	Instalment Period	No. of Beneficiaries	Amount Disbursed (Rs. in Cr.)
1 st	FY 2018-2019 (Dec-Mar)	31,354	6.27
2 nd	FY 2019-2020 (April-July)	29,245	5.85
3 rd	FY 2019-2020 (Aug-Nov)	90,305	24.35
4 th	FY 2019-2020 (Dec-Mar)	2,71,293	56.51
5 th	FY 2020-2021 (April-July)	4,54,134	95.16
6 th	FY 2020-2021 (Aug-Nov)	3,50,676	70.78
7 th	FY 2020-2021 (Dec-March)	3,56,367	72.30
8 th	FY 2021-2022 (April-July)	2,87,292	58.81
9 th	FY 2021-2022 (Aug-Nov)	2,77,913	56.84
10 th	FY 2021-2022 (Dec-March)	2,80,147	61.52
11 th	FY 2022-2023 (April-July)	3,64,833	105.95
12 th	FY 2022-2023 (Aug-Nov)	3,66,207	86.95
13 th	FY 2022-2023 (Dec-March)	-	-
14 th	FY 2023-2024 (April-July)	3,711	1.72
15 th	FY 2023-2024 (Aug-Nov)	5,871	2.53
16 th	FY 2023-2024 (Dec-March)	1,04,367	70.44
17 th	FY 2024-2025 (April-July)	79,198	28.01
18 th	FY 2024-2025 (Aug-Nov)	85,936	42.79
19 th	FY 2024-2025 (Dec-March)	1,80,263	146.88
20 th	FY 2025-2026 (April-July)	74,094	17.87
21 st	FY 2025-2026 (Aug-Nov)	955	0.21
	Total		1,011.74

जिला-आधारित वस्त्र रूपांतरण

1677. श्रीमती महिमा कुमारी मेवाड़:

श्रीमती कमलजीत सहरावत:

श्री तेजस्वी सूर्या:

श्रीमती हिमाद्री सिंह:

श्री रमेश अवस्थी:

श्री बलभद्र माझी:

श्री भर्तृहरि महताब:

श्री जुगल किशोर:

श्री नव चरण माझी:
श्री कृष्ण प्रसाद टेन्नेटी:
श्री बिभु प्रसाद तराई:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या जिला-आधारित प्रौद्योगिकी रूपांतरण (डीएलटीटी) के अंतर्गत जिला-वार दृष्टिकोण अपनाने का उद्देश्य जम्मू-कश्मीर और नबरंगपुर लोक सभा निर्वाचन क्षेत्र सहित संतुलित क्षेत्रीय विकास सुनिश्चित करने के लिए है और इसकी वर्तमान स्थिति क्या है;
- (ख) यदि हां, तो डेटा-आधारित स्कोरिंग प्रणाली किस प्रकार यह सुनिश्चित करती है कि पारंपरिक और आदिवासी शिल्प समूह और छोटे उत्पादन समूह ओडिशा के नबरंगपुर और आंध्र प्रदेश के बापतला जैसे बड़े औद्योगिक केंद्रों से पिछड़ न जाएं;
- (ग) उद्योग 4.0 प्रौद्योगिकियों और मेगा कॉमन फैसिलिटी सेंटरों के साथ 100 उच्च क्षमता वाले अग्रणी जिलों का उन्नयन करने की समय-सीमा क्या है और क्या नबरंगपुर जिले को इसमें शामिल किया गया है; और
- (घ) ओडिशा के नबरंगपुर, राजस्थान के भीम और कुंभलगढ़ तथा आंध्र प्रदेश के बापतला सहित पूर्वोत्तर और जनजातीय क्षेत्रों के जीआई-टैग वाले जनजातीय हस्तशिल्पों को डीएलटीटी ढांचे के माध्यम से अग्रणी वैश्विक बाजारों तक पहुंच प्रदान करने के लिए सरकार द्वारा पूर्वोदय योजना के तहत क्या कदम उठाए जा रहे हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

- (क) से (ग) जी हाँ, जिला आधारित टेक्सटाइल्स ट्रांसफॉर्मेशन (DLTT) का एक मुख्य उद्देश्य वस्त्र क्षेत्र में क्षेत्रीय असमानता को दूर करके संतुलित क्षेत्रीय विकास सुनिश्चित करना है। जम्मू और कश्मीर सहित राज्यों/केंद्र शासित प्रदेशों के कुल 777 जिलों का मूल्यांकन एक वेटेड स्कोरिंग मॉडल (0-100) के आधार पर किया गया, जिसमें तीन संकेतकों अर्थात् टेक्सटाइल और अपैरल निर्यात, उद्यम पोर्टल के तहत पंजीकृत वस्त्र और अपैरल इकाइयों की संख्या, और ई-श्रम पोर्टल

के तहत पंजीकृत व्यक्तियों की संख्या का प्रयोग है। इसका निष्पादन योजनाबद्ध रूप से तीन चरणों में है 1) एक्सपोजर विजिट 2) लक्षित इंटरवेंशन और 3) मूल्यांकन और डॉक्यूमेंटेशन।

(घ) DLTT के तहत पूर्वोदय कन्वर्जेंस का उद्देश्य देश के पूर्वी और पूर्वोत्तर क्षेत्रों के जिलों में क्षेत्रीय असमानताओं, इंफ्रास्ट्रक्चर की समस्याओं आदि को दूर करना है, विशेष रूप से इसका कवरेज पूर्वी (बिहार, झारखंड, ओडिशा, पश्चिम बंगाल) और पूर्वोत्तर (अरुणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैंड, सिक्किम, त्रिपुरा) राज्यों में है।

IRREGULARITIES UNDER RURAL SCHEMES

1678. SHRIMATI MALA ROY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has sent any central team to States after report of financial irregularities under rural development schemes during the last three years;
- (b) if so, the details thereof, State-wise;
- (c) the kinds of irregularities found, State-wise; and
- (d) the details of action taken by the Government in this regard, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) to (d) Ministry of Rural Development (MoRD) is implementing a number of welfare schemes/programmes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awaas Yojana-Gramin (PMAYG), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-

NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDUGKY), Rural Self Employment Training Institutes(RSETIs), National Social Assistance Programme (NSAP) and Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) for overall development of rural areas of the country. All these schemes/programmes are implemented with active cooperation with the States/Union Territories (UTs).

Transparency and accountability are the prime focus of the various schemes/ programmes of the Ministry. MoRD has put in place detailed mechanisms to ensure transparency and accountability. Whenever any shortcoming is observed such as misappropriation of funds, non-existence of works on ground, use of labour-replacing machinery or mismatch in expenditure reported and actual work done on ground, remedial measures are promptly addressed. The Monitoring mechanisms include Special and Regular Monitoring by National Level Monitors (NLMs) empanelled by MoRD, as well as deputation of NLMs/Central Teams whenever a complaint is received or an enquiry is considered necessary. In addition to the same, Special Monitoring Teams are also deployed to States/UTs to conduct spot inspections of worksites. The Central Monitoring Teams visits conducted by the Ministry under MGNREGS in the last three years are given in the enclosed **Statement**.

Similarly, under PMAY-G, inspections are conducted by central teams comprising Area Officers and National Level Monitors (NLMs) with monitoring also undertaken through multiple institutional mechanisms, including the District Development Coordination and Monitoring (DISHA) Committee headed

by the Hon'ble Member of Parliament and Social Audits. The NLM system of MoRD functions as a third-party monitoring and reporting mechanism, aimed at regular assessment of the implementation of Rural Development schemes/programmes, including PMAY-G, across the country. As part of this framework, central teams were deployed to two States, namely (i) West Bengal and (ii) Odisha

(i) West Bengal: Under PMAY-G, cumulative target of 45.69 lakh houses has been allocated to the State Government of West Bengal against which the State has given sanctions to 45.69 lakh houses. The Ministry has already released 25,798 crore as Central share since 2016-17 till 2021-22 to the State of West Bengal for implementation of the PMAY-G.

However, post allocation of target to the State from the finalized Awaas+ 2018 survey lists in November, 2022 (FY 2022-23), complaints regarding irregularities in implementation of PMAY-G, including selection of ineligible households; removal of eligible households and renaming of scheme in the State as "Bangla Awaas Yojana" were received.

The Ministry had taken various steps for verification of the houses constructed under PMAY-G and inspection of the complaints through visits by 2 Central teams in 2 districts and National Level Monitoring (NLM) teams in 10 districts of the State during January 2023 (FY 2022-23), followed by visits of Senior Officers' teams of the Ministry to the same 10 districts for sample checks of Action Taken Reports (ATRs) submitted by the State Government during April-May 2023 (FY 2023-24), and subsequently visits by NLM teams to

the remaining districts of the State for verification during December 2023-January 2024 (FY 2023-24).

Complaints of irregularities in PMAY-G implementation in West Bengal were verified by National Level Monitoring (NLM) teams and Senior Officers' teams. Their observations were shared with the State Government for ATRs. No Central funds have been released to the State of West Bengal under PMAY-G, with the approval of the competent authority in the Ministry, during FY 2022-23 to FY 2025-26 (till date) for targets of FY 2022-23 from the finalized Awaas+ 2018 survey lists, due to non-submission of satisfactory ATRs on the observations of the Central teams.

(ii) Odisha: A central team was sent to Odisha in 9th to 11th February, 2021 and 2nd -4th March, 2022 to examine inadequate action on irregularities such as use of LOGO, poor quality of houses, Awaas+ survey, poor monitoring by states and no social audit.

Grievance redressal is an integral and important part in the implementation of the programme and being resolved as per guidelines of the schemes on priorities. There is a procedure of lodging complaints on the Centralized Public Grievance Redressal and Monitoring System (CPGRAMS) portal (pgportal.gov.in). The complaints received in the Ministry through CPGRAMs or otherwise, are forwarded to the respective State Governments for redressal of the grievance and furnishing the ATRs to the Ministry under intimation to the complainant within one month of receipt of the complaint.

The Ministry regularly reviews the performance of the States/UTs with respect to the proper implementation of the scheme through various forums such as Performance Review Committee meetings, Mid-term Reviews, Common Review Missions, NLMs, Empowered Committee meetings, Monthly Reviews, Video conferences etc. To prevent financial irregularities, under PMGSY the Online Management, Monitoring and Accounting System (OMMAS) is utilised as a digital platform that ensures payments to contractors are made only after verifying physical progress and quality. Any procedural deviations identified during inspections are referred to the respective State Government for immediate corrective action and where necessary, recovery of funds or disciplinary action against the concerned officials.

Similarly, under NSAP, measures like Aadhaar authentication, Direct Benefit Transfer (DBT), and Aadhaar Payment Bridge (APB) have been implemented to prevent pilferage and ensure transparency. States/UTs are continuously encouraged to achieve 100% Aadhaar seeding and DBT-based payments. In addition to this, a Digital Life Certificate (DLC) mobile application has been developed for Aadhaar-based biometric or facial verification, enabling real-time generation of life certificates. This reduces exclusion errors, particularly among senior citizens, and ensures continuity of pension benefits.

STATEMENT

Details of Central Monitoring Teams visits conducted by the Ministry under MGNREGS in the last three years

Sl. No.	Name of the State	Duration of Monitoring	Total Districts covered
1.	Jharkhand	August 2024	8 Districts (Ranchi, Latehar, Giridih, Chhatra, Gumla, Garhwa, Hazaribagh, Jamtara)
2.	Karnataka	August 2024	5 Districts (Bellary, Bidar, Chitradurga, Haveri, Raichur)
3.	Rajasthan	August 2024	5 Districts (Dungarpur, Barmer, Nagaur, Pratapgarh, Jhalor)
4.	Chhattisgarh	August 2024	5 Districts (Kawardha, Mahasamund, Balod, Raipur, Korba)
5.	Andhra Pradesh	April 2025	Srikakulam
6.	Andhra Pradesh	June 2025	Anantpur
7.	Andhra Pradesh	June 2025	Kakinada
8.	Andhra Pradesh	June 2025	Tirupati
9.	Assam	September 2025	South Salamara Mankachar, Dhubri
10.	Bihar	May 2025	Darbhanga
11.	Chhattisgarh	April 2025	Kawardha
12.	Gujarat	May 2025	Dahod
13.	Haryana	June 2025	Hisar
14.	JandK	June 2025	Kathua
15.	Jharkhand	May 2025	Deoghar
16.	Karnataka	April 2025	Raichur
17.	Karnataka	August 2025	Kalaburagi
18.	Kerala	April 2025	Thiruvananthapuram
19.	Kerala	April 2025	Thrissur
20.	Kerala	April 2025	Palakkad
21.	Kerala	April 2025	Kozhikode
22.	Kerala	April 2025	Alappuzha
23.	Kerala	May 2025	Mallapuram
24.	Madhya Pradesh	April 2025	Morena
25.	Maharashtra	April 2025	Chhatrapati Sambhaji Nagar
26.	Maharashtra	May 2025	Pune

27.	Maharashtra	August 2025	Beed
28.	Meghalaya	May 2025	South West Garo Hills
29.	Mizoram	May 2025	Lawngtlai
30.	Nagaland	May 2025	MON
31.	Odisha	April 2025	Mayurbhanj
32.	Punjab	April 2025	Gurdaspur
33.	Punjab	May 2025	Muktsar
34.	Punjab	June 2025	Tarn Taran
35.	Punjab	June 2025	Fazilka
36.	Punjab	June 2025	Bhatinda
37.	Rajasthan	April 2025	Barmer
38.	Tamil Nadu	April 2025	Tiruvannamalai
39.	Tamil Nadu	April 2025	Villupuram
40.	Tamil Nadu	April 2025	Salem
41.	Tamil Nadu	April 2025	Dindigul
42.	Tamil Nadu	April 2025	Thanjavur
43.	Tamil Nadu	April 2025	Tiruchirappalli
44.	Tamil Nadu	April 2025	Cuddalore
45.	Tamil Nadu	April 2025	Pudukkottai
46.	Tamil Nadu	April 2025	Tiruvallur
47.	Tamil Nadu	April 2025	Madurai
48.	Telangana	April 2025	Vikarabad
49.	Telangana	June 2025	Siddipet
50.	Telangana	June 2025	Adilabad
51.	Telangana	June 2025	Nirmal
52.	Telangana	May 2025	Sangareddy
53.	Tripura	May 2025	Dhalai
54.	Uttar Pradesh	April 2025	Basti
55.	Uttar Pradesh	July 2025	Jalaun
56.	Uttarakhand	June 2025	Dehradun
57.	Madhya Pradesh	April 2025	Morena

NARCOTICS COORDINATION MECHANISM

1679. DR. K. SUDHAKAR:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the current status of the 4-tier Narco-Coordination Centre (NCORD) mechanism and its effectiveness in facilitating real-time data sharing between Central and State enforcement agencies;
- (b) the details of the steps taken for inter-agency coordination between the Narcotics Control Bureau (NCB), State Anti-Narcotics Task Forces (ANTF) and Border Guarding Forces to curb cross-border and inter-state drug smuggling;
- (c) whether the Government has implemented a centralized digital database like NIDAAN (National Integrated Database on Arrested Narco-offenders) to track repeat offenders across State lines;
- (d) whether any financial or technical assistance is being provided to States reporting an 'alarming' rise in cases to modernize their narcotic wings and forensic laboratories; and
- (e) the measures taken to integrate the 'Nasha Mukht Bharat Abhiyaan' with law enforcement drives to ensure that the crackdown on users does not adversely affect the de-addiction and rehabilitation goals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

- (a) Government has strengthened inter-ministerial and inter-agency coordination through Narco-Coordination (NCORD) mechanism. It provides a structured, institutionalized platform for coordination among Central Ministries, State Governments and enforcement agencies for monitoring drug trafficking, precursor diversion, demand reduction and rehabilitation, resulting in improved enforcement outcomes and intelligence-sharing. NCORD has

been consistently active and functional at the Apex, Executive, State and District levels. So far, 9 Apex NCORD meetings and 6 Executive NCORD meetings have been held to guide policy formulation, enhance inter-ministerial coordination and review the overall narcotics control framework. At the operational level, 253 State NCORD meetings and 12,471 District NCORD meetings have been conducted across the country, enabling coordinated enforcement action, intelligence sharing and regular monitoring of drug trafficking trends at the grassroots level. These meetings have strengthened cooperation among agencies, facilitated joint operations and supported focused interventions against drug trafficking networks operating across States.

(b) Government has taken various steps for inter-agency coordination between the Narcotics Control Bureau (NCB), State Anti-Narcotics Task Forces (ANTF) and Border Guarding Forces to curb cross-border and inter-state drug smuggling, some of which are as under: -

- (i) Anti-Narcotics Task Force (ANTF) has been established in all States/UTs, which also serves as NCORD secretariats for local enforcement.
- (ii) Joint Coordination Committee (JCC) has been set up at the Centre and State level to oversee significant drug seizure investigations.
- (iii) NCB collaborates with other agencies like Navy, Coast Guard, Border Security Force, and State ANTFs to carry out joint anti-drug operations.

- (iv) A task force on Darknet and Crypto-Currency has been set up under the MAC mechanism with a focus on monitoring all platforms facilitating Narco-trafficking, sharing of inputs on drug trafficking amongst Agencies/MAC members, interception of drug networks, continuous capturing of trends, modus operandi and nodes with regular database updates and review of related rules and laws.
- (v) To enhance coordination with State Authorities, facilitate real-time intelligence sharing, for ensuring effective operational efficiency and to improve the geographical footprint of the bureau, NCB has established Zonal Units in key border areas such as Srinagar, Siliguri, Agartala and Itanagar.
- (vi) The Government has approved establishment of Field Units of the NCB at Bareilly (Uttar Pradesh), Ferozepur (Punjab), Mandi (Himachal Pradesh), Port Blair (Andamans and Nicobar Island), Dimapur (Nagaland), Aizwal (Mizoram), Sriganganagar (Rajasthan), Madurai (Tamilnadu), Mangalore (Karnataka) and Nagpur (Maharashtra) for proactive enforcement and effective coordination.

Furthermore, 4 Regional Office headed by Deputy Director General (Joint Secretary Level) has been established at Amritsar, Guwahati, Chennai and Ahmadabad to facilitate the coordination among Central and State agencies, Border Guarding Forces, etc.

(vii) Border Guarding Forces and Railway Protection Force are empowered under the NDPS Act for enforcement at borders and rail routes.

(c) The Government has implemented a centralized digital database, namely National Integrated Database on Arrested Narco-Offenders (NIDAAN), developed by the NCB in collaboration with the Inter-Operable Criminal Justice System (ICJS).

The NIDAAN portal integrates data of Narcotic Drugs and Psychotropic Substances (NDPS) offenders arrested by all Drug Law Enforcement Agencies across the country, including information such as identity details, photographs, fingerprints, case particulars and court-related information. NIDAAN picks its data from all India E Prisons and the database of NCB. The database currently has 9.50 lakh searchable data of arrested and convicted persons under NDPS Act. This database is accessible up to the Police Station level and to authorized users of State/ UT Police and Crime Law Enforcement Agencies (CLEAs). NIDAAN facilitates and assists investigating agencies in opposing bail, seeking cancellation of bail, monitoring habitual offenders, and supports preparation of proposals under the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (PITNDPS) Act, 1988, thereby strengthening coordinated and proactive enforcement action.

(d) The Government has approved a scheme for Modernization of Forensic Capacities under which Rs. 420 crores have been approved for the component of Modernization/ Upgradation of Forensic Science Laboratories (FSLs) in

States/ Union territories. Further, under the scheme “Assistance to States and UTs for Narcotics Control”, financial assistance is being provided to eligible States for strengthening enforcement capabilities for combating illicit trafficking in NDPS substances.

(e) Ministry of Social Justice and Empowerment (MoSJandE) is the Nodal Ministry for Drug Demand Reduction in the country. Nasha Mukh Bharat Abhiyaan (NMBA) and National Action Plan for Drug Demand Reduction (NAPDDR) is being implemented by MoSJandE throughout the country in close coordination with State Government/ Union Territories/ Non-Government Organisations and Voluntary Organisations, Government Hospitals etc. Some of the measures taken under NMBA and NAPDDR and other agencies for public awareness, rehabilitation support for citizens affected by the growing menace of substance use are as under: -

(i) NMBA being implemented in all districts of the country. Through various activities undertaken on ground has reached out to more-than 25.87 crore people including 9.32 crore youth, 6.35 crore women and 16.07 lakh educational institutions.

(ii) Memorandum of Understanding (MoU) have been signed with Spiritual organizations to support NMBA and conduct mass awareness activities.

(iii) Government is providing financial assistance to 349 Integrated Rehabilitation Centers for Addicts (IRCAs), 45 Community based Peer Led Intervention (CPLI) Centers, 76 Outreach and Drop In Centers (ODICs), 154

Addiction Treatment Facilities (ATFs), 145 District De-addiction Centres (DDACs) across the country.

(iv) A Toll-free Helpline No.14446 for de-addiction is operated for providing primary counseling and immediate assistance to persons seeking help.

(v) Madak-Padarth Nished Asoochna Kendra (MANAS)- A 24x7 toll-free helpline (1933) has been established to report drug-related issues via calls, SMS, chatbot, email, or web.

(vi) To reduce demand, NCB has initiated Mission SPANDAN. MoU has been signed with 05 organizations to tackle drug abuse and addiction to Psychotropic substance through spiritual awareness and collective action.

(vii) NCB signed a MoU with Central Board of Secondary Education on 03.09.2025. The objective of the MoU is to strengthen cooperation in the field of awareness program against drug abuse in CBSE affiliated schools.

FISCAL INCENTIVES UNDER PM E-DRIVE SCHEME

1680. SHRI P. V. MIDHUN REDDY:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

(a) whether fiscal incentives are provided under the PM E-DRIVE scheme to promote electric two-wheelers;

(b) if so, the details of these incentives including financial subsidies, tax exemptions and support measures for manufacturers and consumers;

(c) whether there are any specific national targets for electric two-wheeler adoption under this scheme and if so, the details thereof;

(d) whether measures are in place to ensure equitable distribution of incentives between urban and rural regions; and

(e) if so, the details thereof including data on the effectiveness of these incentives in increasing electric two-wheeler adoption across different States, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) Yes.

(b) and (c) Under the PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM E-DRIVE) Scheme, an outlay of Rs.1,772 crore has been earmarked for incentivising the deployment of 24,79,120 electric two-wheelers (e-2Ws) registered during the period 1 April, 2024 to 31 March 2026. The incentives are provided to eligible e-2W buyers in the form of an upfront reduction in the purchase price, which is subsequently reimbursed to the Original Equipment Manufacturers (OEMs) by the Ministry of Heavy Industries (MHI).

The scheme does not provide any tax exemptions to EV manufacturers. While the direct incentives under PM E-DRIVE are targeted at consumers, manufacturers are supported through the Production Linked Incentive (PLI) Scheme for Automobile and Auto Components, which offers incentives in the range of 13% to 18% of the determined sales value for eligible Advanced Automotive Technology (AAT) products.

Further, as a condition for availing benefits under the PM E-DRIVE Scheme, manufacturers are required to comply with a Phased Manufacturing Programme (PMP), which mandates progressive localisation of specified electric vehicle components with the objective of strengthening the domestic EV manufacturing ecosystem.

(d) The scheme is implemented on a pan-India basis, ensuring that incentives are available in urban and rural areas alike.

(e) As on 05.02.2026, a total incentive amount of 1,182.32 crore has been reimbursed to the OEMs by the Ministry for 14,39,224 e-2Ws under the PM E-DRIVE Scheme. The State/UT-wise details of the number of e-2Ws incentivised under the PM E-DRIVE Scheme during 01.04.2024 to 05.02.2026 are provided below:-

Sl. No.	State	No. of e-2Ws incentivized
1	Maharashtra	2,71,849
2	Karnataka	1,57,534
3	Tamil Nadu	1,43,914
4	Uttar Pradesh	1,15,246
5	Rajasthan	94,004
6	Madhya Pradesh	88,869
7	Kerala	87,524
8	Odisha	74,804
9	Andhra Pradesh	72,372
10	Gujarat	70,427
11	Telangana	51,085
12	Chhattisgarh	36,317
13	West Bengal	30,423

14	Delhi	30,287
15	Punjab	29,092
16	Bihar	22,982
17	Haryana	18,784
18	Jharkhand	10,232
19	Goa	9,235
20	Uttarakhand	8,938
21	Puducherry	4,273
22	Assam	3,827
23	Jammu and Kashmir	2,741
24	Chandigarh	1,641
25	Himachal Pradesh	1,050
26	Mizoram	625
27	Tripura	529
28	Meghalaya	179
29	Manipur	162
30	Daman and Diu	106
31	Dadra and Nagar Haveli	78
32	Arunachal Pradesh	32
33	Andaman and Nicobar Islands	31
34	Sikkim	14
35	Lakshadweep	9
36	Nagaland	9
	Total	14,39,224

SALIENT FEATURES OF DIGITAL AGRICULTURE MISSION

1681. SHRI MALAIYARASAN D.:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the salient features of the Digital Agriculture Mission;
- (b) the manner in which the Government plans to include and train farmers from rural and vernacular backgrounds to effectively use the digital tools introduced under the Mission;
- (c) the current status of fund allocation and utilization under the Digital Agriculture Mission in the country, State-wise particularly in Tamil Nadu;
- (d) whether the Government plans to set up local digital help desks or training centres in the country particularly in Tamil Nadu villages to assist farmers in using the Mission's digital platforms;
- (e) the way in which the Government monitor data privacy compliance and safeguard sensitive farmer information; and
- (f) whether there are any plans to provide offline or low-tech solutions for farmers in regions with limited internet connectivity?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) Digital Agriculture Mission envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture, Such as AgriStack, Krishi Decision Support System, a Comprehensive Soil Fertility and Profile Map and other IT initiatives undertaken by the Central Government/State Government to enable a robust digital agriculture ecosystem in the country. This, in turn, would drive innovative farmer-centric digital solutions and make them reliable. Crop-related information is available to all farmers on time. The AgriStack DPI consists of three foundational registries or databases associated with the agriculture

sector, i.e., Geo-Reference Village Maps, Crop Sown Registry, and the Farmers Registry, all created and maintained by the State Governments/ Union Territories. As of 04.02.2026, more than 8.48 Crore Farmer IDs have been generated. Further, in Kharif 2025, the Digital Crop Survey (DCS) has been conducted in 604 Districts covering more than 28.5 crores plots.

(b) Plans include training local youth, agricultural extension workers, Krishi Sakhis to assist farmers to use the Digital tools, and other portals related to agriculture in vernacular languages at village levels.

(c) In 2025-26, Government has allocated a total Rs. 1200 Crore to states/UTs for conducting Digital Crop Survey across the country. The details of country wise allocation are given in the enclosed **Statement**. Tamil Nadu has allocated Rs. 49.89 Crore and as on 06.02.2026, state has utilized Rs. 7.31 Crore. Further, in FY 2024-25, the Government has released Rs. 58.45 Crore to Tamil Nadu as a Special Central Assistance for generation of farmer IDs to utilize the fund for their capital projects and has also approved Rs.87.68 Crore in 2025-26 for the same.

(d) The Government is providing administrative and technical support to all the states for implementation of the Mission. State have been asked to set up Help Desk to assist the farmers to redress their grievances. Further, the Government has advised the States to adopt a Camp-mode approach, under which financial assistance of Rs. 15,000 per camp has been provisioned to the States to encourage States to organize field-level camps and mobilise local administration.

(e) State Farmer Registry, is built in a federated architecture, which means the ownership of the data is with the respective States. The Ministry of Agriculture and Farmers Welfare has developed the Agri Stack in accordance with the Digital Personal Data Protection Act, 2023, to ensure the complete privacy of farmers' data by ensuring that farmers' data is collected only with their consent and farmers have full control over their data for sharing with authorized entities for specific purposes. The Government of India also ensures robust data security in the Agri Stack, which is fully compliant with the cybersecurity guidelines of the Ministry of Electronics and Information Technology (MeitY) and the Indian Computer Emergency Response Team (CERT-In). Agri Stack maintains farmers' information in an encrypted manner so that only the designated system can read it. Secure APIs and token-based authentication govern all data exchanges, ensuring controlled access to data. In addition, the government conducts regular security audits of all these IT systems to protect the data stored in them.

(f) Although internet penetration has increased in rural areas, additional steps have been taken to ensure digital inclusion of farmers who do not have mobile phones, they can use existing support structures like Farmer Producer Organizations (FPOs), Krishi Sakhis, and Common Service Centres (CSCs), to get them registered on Agristack and access services and benefits. Further, states are organizing the camps so that no farmer is left out from getting the benefits of Agristack.

STATEMENT
Details of country wise allocation

Sr.no.	Name of State/UT	Allocated Fund (Rs. in Crores)	Central Share
1	Andhra Pradesh	46.78	28.068
2	Arunachal Pradesh	0.88	0.792
3	Assam	25.31	22.779
4	Bihar	138.6	83.16
5	Chhattisgarh	40.56	24.336
6	Goa	0.31	0.186
7	Gujarat	21.97	13.182
8	Haryana	11.4	6.84
9	Himachal Pradesh	25.16	22.644
10	Jammu and Kashmir	18.29	18.29
11	Jharkhand	18.31	10.986
12	Karnataka	42.84	25.704
13	Kerala	33.25	19.95
14	Madhya Pradesh	127.2	76.32
15	Maharashtra	91.62	54.972
16	Manipur	0.61	0.549
17	Meghalaya	1.07	0.963
18	Mizoram	0.32	0.288
19	Nagaland	1.43	1.287
20	Odisha	32.64	19.584
21	Punjab	7.77	4.662
22	Rajasthan	94.68	56.808
23	Sikkim	0.26	0.234
24	Tamil Nadu	49.89	29.934
25	Telangana	30.42	18.252
26	Tripura	3.89	3.501
27	Uttar Pradesh	210.15	126.09
28	Uttarakhand	11.64	10.476
29	West Bengal	112.04	67.224
30	Andaman and Nicobar Islands	0.09	0.09

31	Chandigarh	0.01	0.01
32	Dadra & Nagar Haveli	0.11	0.11
33	Daman & Diu	0.1	0.1
34	Delhi	0.1	0.1
35	Lakshadweep	0.1	0.1
36	Puducherry	0.2	0.2

पीएम दक्ष योजना

1682. श्रीमती कलाबेन मोहनभाई देलकर:

श्री संदिपनराव आसाराम भुमरे:

श्री निलेश ज्ञानदेव लंके:

डॉ. शिवाजी बंडाप्पा कालगे:

श्री ज्ञानेश्वर पाटील

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले पांच वर्षों में से प्रत्येक वर्ष के दौरान पीएम-दक्ष योजना के अंतर्गत प्रशिक्षण प्राप्त करने वाले लाभार्थियों की संख्या राज्य-वार कितनी है;
- (ख) उक्त अवधि के प्रत्येक वित्तीय वर्ष के दौरान महाराष्ट्र और मध्य प्रदेश राज्यों तथा दादरा और नगर हवेली संघ राज्यक्षेत्र में पीएम-दक्ष योजना के अंतर्गत आवंटित, जारी और उपयोग की गई कुल धनराशि का राज्य-वार ब्यौरा क्या है; और
- (ग) उक्त योजना के अंतर्गत प्रशिक्षण पूर्ण करने के बाद सफलतापूर्वक रोजगार प्राप्त करने वाले प्रशिक्षित लाभार्थियों की संख्या, वर्ष-वार और महाराष्ट्र और मध्य प्रदेश तथा दादरा और नगर हवेली सहित राज्य एवं संघ राज्यक्षेत्र-वार कितनी है?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

- (क) प्रधानमंत्री दक्षता और कुशलता संपन्न हितग्राही योजना (पीएम-दक्ष) पैलबद्ध प्रशिक्षण संस्थानों के माध्यम से अनुसूचित जातियों, अन्य पिछड़ा वर्गों, ईडब्ल्यूएस, विमुक्त, घुमंतू और

अर्ध-घुमंतू जनजातियों (डीएनटी), कचरा बीनने वालों सहित सफाई कर्मचारियों को कौशल विकास प्रशिक्षण प्रदान करने के लिए एक केंद्रीय क्षेत्र की योजना है। पीएम-दक्ष योजना के तहत, राष्ट्रीय अनुसूचित जाति वित्त और विकास निगम (एनएसएफडीसी) अनुसूचित जाति के लाभार्थियों के लिए प्रशिक्षण आयोजित करता है, राष्ट्रीय पिछड़ा वर्ग वित्त और विकास निगम (एनबीसीएफडीसी) ओबीसी/ईडब्ल्यूएस/डीएनटी लाभार्थियों के लिए प्रशिक्षण आयोजित करता है तथा राष्ट्रीय सफाई कर्मचारी वित्त और विकास निगम (एनएसकेएफडीसी) कचरा बीनने वालों सहित सफाई कर्मचारियों के लिए प्रशिक्षण आयोजित करता है।

वर्ष 2021-22 से 2023-24 तक एनएसएफडीसी, एनबीसीएफडीसी और एनएसकेएफडीसी के संबंध में योजना के तहत प्रशिक्षित और रोजगार प्राप्त करने वाले उम्मीदवारों की राज्यवार संख्या **विवरण** में दी गई है। 2024-25 से पीएम-दक्ष योजना को कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) की प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई) के साथ विलय करने का निर्णय लिया गया है।

(ख) चूंकि पीएम-दक्ष योजना एक केन्द्रीय क्षेत्र की योजना है, इसलिए निधियां राज्य-वार आबंटित नहीं की जाती हैं। इस योजना के अंतर्गत, कार्यान्वयन एजेंसियों द्वारा संघ राज्य क्षेत्र दादरा और नगर हवेली, महाराष्ट्र और मध्य प्रदेश राज्यों में जारी की गई निधियों का ब्यौरा निम्नानुसार है -

क्र.सं.	राज्य/संघ राज्य क्षेत्र का नाम	2021-22	2022-23	2023-24
		जारी/उपयोग की निधि (रुपये लाख में)	जारी/उपयोग की निधि (रुपये लाख में)	जारी/उपयोग की निधि (रुपये लाख में)
1	दादरा और नगर हवेली तथा दमन और दीव	0.00	0.00	0.00
2	मध्य प्रदेश	517.98	552.70	2397.95
3	महाराष्ट्र	253.72	136.09	1625.03
कुल		771.70	688.79	4022.98

- (ग) योजना के अंतर्गत रोजगार प्राप्त करने वाले उम्मीदवारों की राज्य-वार संख्या प्रश्न के भाग
(क) के उत्तर में दे दी गई है।

विवरण

राज्यवार विवरण- राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम						
वर्ष	2021-22		2022-23		2023-24	
राज्य/संघ राज्य क्षेत्र	प्रशिक्षण प्राप्त करने वाले व्यक्ति	रोजगार प्राप्त करने वाले व्यक्ति	प्रशिक्षण प्राप्त करने वाले व्यक्ति	रोजगार प्राप्त करने वाले व्यक्ति	प्रशिक्षण प्राप्त करने वाले व्यक्ति	रोजगार प्राप्त करने वाले व्यक्ति
आंध्र प्रदेश	675	555	429	337	190	40
असम	250	171	633	437	1198	637
बिहार	1187	897	424	204	841	57
चंडीगढ़	0	0	110	78	0	0
छत्तीसगढ़	243	181	75	57	153	0
दिल्ली	111	60	191	148	143	42
गोवा	0	0	100	70	0	0
गुजरात	514	404	170	149	266	76
हरियाणा	545	409	315	235	669	232
हिमाचल प्रदेश	210	142	359	235	300	189
जम्मू-कश्मीर	270	211	527	352	180	42
झारखंड	300	161	230	169	373	30
कर्नाटक	843	639	350	272	925	49
केरल	313	247	90	66	25	25
लद्दाख	0	0	0	0	30	0
मध्य प्रदेश	1247	1009	1605	1158	6231	2210
महाराष्ट्र	753	531	417	311	3773	1807
मणिपुर	109	73	143	92	0	0
ओडिशा	555	410	90	70	385	0
पुडुचेरी	17	13	0	0	30	0
पंजाब	1124	885	1189	907	1038	327

पंजाब	798	597	495	380	2989	438
तमिलनाडु	505	398	235	177	1415	469
तेलंगाना	279	145	60	51	510	303
त्रिपुरा	90	63	80	64	202	16
उत्तर प्रदेश	3749	2655	947	667	8144	1897
उत्तराखंड	309	206	187	113	570	164
पश्चिम बंगाल	1399	1021	923	640	80	60
कुल योग	16,395	12,083	10,374	7,439	30,660	9,110

राज्यवार विवरण- राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम						
राज्य/संघ राज्य क्षेत्र का नाम	2021-22		2022-23		2023-24	
	प्रशिक्षण प्राप्त करने वाले व्यक्ति	रोजगार प्राप्त करने वाले व्यक्ति	प्रशिक्षण प्राप्त करने वाले व्यक्ति	रोजगार प्राप्त करने वाले व्यक्ति	प्रशिक्षण प्राप्त करने वाले व्यक्ति	रोजगार प्राप्त करने वाले व्यक्ति
आंध्र प्रदेश	653	422	690	85	120	22
असम	1332	1013	724	490	1896	232
बिहार	1399	848	1400	543	882	536
छत्तीसगढ़	390	279	324	237	440	23
दिल्ली	179	132	136	100	55	30
गोवा	0		25	16	0	0
गुजरात	854	618	450	297	295	58
हरियाणा	419	267	427	257	740	434
हिमाचल प्रदेश	120	93	380	241	360	268
जम्मू-कश्मीर	495	366	446	260	770	445
झारखंड	515	362	531	340	415	285
लद्दाख	50	21	0	0	30	27
कर्नाटक	508	361	260	219	959	123
केरल	546	269	263	165	85	77
मध्य प्रदेश	1115	854	1289	953	7815	2547
महाराष्ट्र	1117	736	364	247	5029	3009
मणिपुर	407	309	200	122	0	0
मेघालय	30	23	140	100	0	0

ओडिशा	413	262	610	507	549	150
पांडिचेरी	34	19	0	0	0	0
पंजाब	471	326	480	251	839	369
राजस्थान	1129	814	799	483	3456	772
सिक्किम	155	132	25	18	25	25
तमिलनाडु	632	474	347	276	615	515
तेलंगाना	441	264	130	46	410	244
त्रिपुरा	419	310	210	157	285	22
उत्तर प्रदेश	3109	2325	2177	1383	10730	2589
उत्तराखंड	180	132	325	198	497	172
पश्चिम बंगाल	1044	482	223	166	110	107
कुल	18,156	12,513	13,375	8,157	37,407	13,081

राज्यवार विवरण- राष्ट्रीय सफाई कर्मचारी वित्त एवं विकास निगम

राज्य/संघ राज्य क्षेत्र का नाम	2021-22		2022-23		2023-24	
	प्रशिक्षण प्राप्त करने वाले व्यक्ति	रोजगार प्राप्त करने वाले व्यक्ति	प्रशिक्षण प्राप्त करने वाले व्यक्ति	रोजगार प्राप्त करने वाले व्यक्ति	प्रशिक्षण प्राप्त करने वाले व्यक्ति	रोजगार प्राप्त करने वाले व्यक्ति
आंध्र प्रदेश	839	0	850	0	15	0
असम	488	101	0	0	539	114
बिहार	446	97	216	0	390	0
छत्तीसगढ़	377	115	242	0	0	0
दिल्ली	47	0	0	0	0	0
गुजरात	415	0	290		62	24
हरियाणा	0	0	728	0	479	317
हिमाचल प्रदेश	568	0	0	0	225	168
जम्मू-कश्मीर	0	0	319	0	90	77
झारखंड	426	297	29	0	320	22
कर्नाटक	0	0	180	134	210	0
केरल	0	0	0	0	88	72
मध्य प्रदेश	898	167	1328	155	3146	889
महाराष्ट्र	93	26	480	71	1244	125

ओडिशा	49	42	604	275	298	55
पंजाब	782	295	1215	123	245	133
राजस्थान	0	0	89	56	1489	392
तमिलनाडु	0	0	429	0	110	27
तेलंगाना	0	0	676	145	135	0
त्रिपुरा	0	0	180	111	0	0
उत्तर प्रदेश	929	647	1043	762	2430	236
उत्तराखंड	190	93	0	0	180	0
पश्चिम बंगाल	904	94	374	163	423	51
कुल	7,451	1,974	9,272	1,995	12,118	2,702

IMPORT OF COMPOUND RUBBER

1683. SHRI ANTO ANTONY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- whether the Government has any statistics regarding import of compound rubber;
- if so, the details of import of compound rubber taken place during the last ten years, year and country-wise;
- the details of revenue generated through the import of compound rubber during the above period, year and country-wise;
- whether the Government has noticed that the misuse of HSN Code 4005 for import of compound rubber by importers including tyre manufacturers;
- if so, the details thereof;

- (f) whether the Government has noticed that the revenue loss due to misuse of HSN Code 4005; and
- (g) if so, the details thereof alongwith the steps taken by the Government to stop such misuse?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) and (b) The details of year-wise and country-wise quantity of compound rubber (HS 4005) imported by the country since the year 2015-16 are given in the enclosed **Statement-I**.

(c) The details of country and year-wise duty value on the import of compound rubber are given in the enclosed **Statement -II**.

(d) to (g) As per Central Board of Indirect Taxes and Customs (CBIC), Department of Revenue, during the financial year 2022–23, one case of misuse of HSN Code 4005 for the import of compounded rubber was booked by Customs, with duty amounting to Rs. 1.98 lakh. DRI and Customs field formations keep a constant vigil and take operational measures, inter alia, based on intelligence and non-intrusive inspection measures like container scanning to prevent misuse of HSN Code 4005. On detection of such misuse, action is taken in accordance with the relevant provisions of Customs Act, 1962.

STATEMENT-I

Import of Compound Rubber HS 4005 (Quantity in tonnes)										
Country	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
Malaysia	838	492	787	3604	18422	23147	27588	28922	42251	100740
Thailand	3415	15305	18125	26691	33154	26125	28363	39320	61156	78714
USA	8439	9973	16300	21264	19924	20996	29822	30632	24129	25357
Italy	3880	3348	1811	2002	3058	2969	2645	1980	1650	1639
Germany	2343	2800	3550	3599	3047	2731	2715	2791	2345	1871
Belgium	117	1324	202	658	1529	1869	1783	1811	2177	1613
Canada	708	862	679	2380	7408	4874	2885	9401	14663	13630
Indonesia	98	81	87	152	411	2356	5779	5378	7872	4841
Others	7233	10022	12888	12718	14750	10499	13058	16782	13577	17002

(Source: Rubber Board)

STATEMENT-II

Import data for HS 4005 for last 10 year			
S. No.	Financial Year	Country of origin	Duty Value (in Rs.)
1	2015 - 2016	Austria	28013.90
2	2015 - 2016	Bangladesh	239860.00
3	2015 - 2016	Belgium	3435055.20
4	2015 - 2016	Canada	10487675.00
5	2015 - 2016	China	37210800.02
6	2015 - 2016	Costa Rica	819.60
7	2015 - 2016	Czech Republic	3368.20
8	2015 - 2016	Finland	5422203.39
9	2015 - 2016	France	17353484.30
10	2015 - 2016	Georgia	6672.10
11	2015 - 2016	Germany	62024991.99
12	2015 - 2016	Hong Kong	8359.80
13	2015 - 2016	Hungary	260754.30
14	2015 - 2016	India	239764.80
15	2015 - 2016	Indonesia	8443783.80

16	2015 - 2016	Israel	8257.30
17	2015 - 2016	Italy	198437448.95
18	2015 - 2016	Japan	29418359.50
19	2015 - 2016	Korea, Republic of	31757652.29
20	2015 - 2016	Malaysia	4932787.00
21	2015 - 2016	Malta	4191898.90
22	2015 - 2016	Netherlands	2374810.80
23	2015 - 2016	Netherlands Antilles	16129.30
24	2015 - 2016	Poland	40921.20
25	2015 - 2016	Portugal	1269551.90
26	2015 - 2016	Romania	6934221.70
27	2015 - 2016	Russia	56786.70
28	2015 - 2016	Singapore	1855093.70
29	2015 - 2016	Slovak Republic	106324.60
30	2015 - 2016	South Africa	5221976.98
31	2015 - 2016	Spain	2506398.00
32	2015 - 2016	Sri Lanka	851102.10
33	2015 - 2016	Sweden	7218018.30
34	2015 - 2016	Switzerland	806490.80
35	2015 - 2016	Taiwan	976470.90
36	2015 - 2016	Thailand	95936853.80
37	2015 - 2016	United Arab Emirates	508794.10
38	2015 - 2016	United Kingdom	40017600.91
39	2015 - 2016	United States	191056399.82
40	2015 - 2016	Vietnam, Democratic Rep. of	499835.90
41	2016 - 2017	Australia	3427.30
42	2016 - 2017	Bangladesh	125732.70
43	2016 - 2017	Belgium	23683647.80
44	2016 - 2017	Canada	12881242.89
45	2016 - 2017	China	43335118.00
46	2016 - 2017	Czech Republic	708321.60
47	2016 - 2017	Denmark	245488.80
48	2016 - 2017	Finland	4797145.70
49	2016 - 2017	France	26666224.80
50	2016 - 2017	Germany	78762483.74
51	2016 - 2017	Hong Kong	454664.90
52	2016 - 2017	India	0.00

53	2016 - 2017	Indonesia	8238536.50
54	2016 - 2017	Israel	24.40
55	2016 - 2017	Italy	171760670.00
56	2016 - 2017	Japan	22426998.93
57	2016 - 2017	Korea, Republic Of	37566625.60
58	2016 - 2017	Kuwait	36886.80
59	2016 - 2017	Malaysia	3412691.40
60	2016 - 2017	Malta	5542928.90
61	2016 - 2017	Netherlands	8786099.30
62	2016 - 2017	Norway	712011.70
63	2016 - 2017	Romania	5730303.90
64	2016 - 2017	Russia	1350783.50
65	2016 - 2017	Singapore	7272290.50
66	2016 - 2017	South Africa	6377990.30
67	2016 - 2017	Spain	3922951.70
68	2016 - 2017	Sri Lanka	247605.00
69	2016 - 2017	Sweden	13879871.90
70	2016 - 2017	Switzerland	1145107.20
71	2016 - 2017	Taiwan	2321836.70
72	2016 - 2017	Thailand	245593349.10
73	2016 - 2017	Turkey	1560144.30
74	2016 - 2017	United Arab Emirates	642749.10
75	2016 - 2017	United Kingdom	79552246.79
76	2016 - 2017	United States	206906253.13
77	2016 - 2017	Vietnam, Democratic Rep. of	5254181.80
78	2017 - 2018	Australia	62949.80
79	2017 - 2018	Belgium	12528551.81
80	2017 - 2018	Canada	10799793.00
81	2017 - 2018	China	83473184.10
82	2017 - 2018	Czech Republic	608750.40
83	2017 - 2018	Finland	1857765.70
84	2017 - 2018	France	4900460.10
85	2017 - 2018	Germany	136998442.76
86	2017 - 2018	Hong Kong	2837175.20
87	2017 - 2018	Hungary	175210.40
88	2017 - 2018	India	5990.20
89	2017 - 2018	Indonesia	8926030.00

90	2017 - 2018	Ireland	0.00
91	2017 - 2018	Israel	51.40
92	2017 - 2018	Italy	138826034.00
93	2017 - 2018	Japan	32321940.74
94	2017 - 2018	Korea, Republic of	34982305.80
95	2017 - 2018	Malaysia	16587496.47
96	2017 - 2018	Malta	5141413.70
97	2017 - 2018	Mexico	89940.70
98	2017 - 2018	Netherlands	25970699.70
99	2017 - 2018	Philippines	89319.90
100	2017 - 2018	Poland	893.10
101	2017 - 2018	Portugal	91488.70
102	2017 - 2018	Romania	9911308.00
103	2017 - 2018	Russia	1716656.90
104	2017 - 2018	Seychelles	361906.30
105	2017 - 2018	Singapore	5457591.00
106	2017 - 2018	South Africa	12986348.03
107	2017 - 2018	Spain	7956377.70
108	2017 - 2018	Sri Lanka	113668.30
109	2017 - 2018	Sweden	11983343.80
110	2017 - 2018	Switzerland	6860.90
111	2017 - 2018	Taiwan	1736623.30
112	2017 - 2018	Thailand	520037785.90
113	2017 - 2018	Turkey	4762854.00
114	2017 - 2018	Ukraine	25597.30
115	2017 - 2018	United Arab Emirates	1559312.40
116	2017 - 2018	United Kingdom	94705461.20
117	2017 - 2018	United States	335715996.91
118	2017 - 2018	Vietnam, Democratic Rep. of	1377907.10
119	2018 - 2019	Australia	17039.20
120	2018 - 2019	Belgium	8654469.80
121	2018 - 2019	Canada	13286545.00
122	2018 - 2019	China	40364973.80
123	2018 - 2019	Czech Republic	136986.90
124	2018 - 2019	Denmark	64231.60
125	2018 - 2019	Finland	2867683.30
126	2018 - 2019	France	10421061.30

127	2018 - 2019	Gabon	32566.20
128	2018 - 2019	Germany	133963992.60
129	2018 - 2019	Hong Kong	527431.10
130	2018 - 2019	Hungary	676592.40
131	2018 - 2019	India	131533.00
132	2018 - 2019	Indonesia	13346677.10
133	2018 - 2019	Ireland	0.00
134	2018 - 2019	Israel	48681.10
135	2018 - 2019	Italy	134148497.60
136	2018 - 2019	Japan	59256227.70
137	2018 - 2019	Korea, Republic of	32544497.10
138	2018 - 2019	Malaysia	78321648.90
139	2018 - 2019	Malta	3878691.50
140	2018 - 2019	Mexico	0.00
141	2018 - 2019	Netherlands	48952594.70
142	2018 - 2019	Netherlands Antilles	48615.10
143	2018 - 2019	Pakistan	21.10
144	2018 - 2019	Poland	1499862.90
145	2018 - 2019	Romania	16006791.20
146	2018 - 2019	Russia	6098806.40
147	2018 - 2019	Saudi Arabia	1757737.00
148	2018 - 2019	Singapore	1745303.00
149	2018 - 2019	Slovak Republic	442302.90
150	2018 - 2019	South Africa	9958969.80
151	2018 - 2019	Spain	9990515.60
152	2018 - 2019	Sri Lanka	985128.20
153	2018 - 2019	Sweden	29491523.00
154	2018 - 2019	Switzerland	588042.90
155	2018 - 2019	Taiwan	8621393.60
156	2018 - 2019	Thailand	755066708.20
157	2018 - 2019	Turkey	2609113.20
158	2018 - 2019	Ukraine	492157.10
159	2018 - 2019	United Arab Emirates	1607996.60
160	2018 - 2019	United Kingdom	94428004.70
161	2018 - 2019	United States	453623117.80
162	2019 - 2020	Austria	51498.40
163	2019 - 2020	Belgium	31672569.80

164	2019 - 2020	Brazil	7093.40
165	2019 - 2020	Canada	59300486.30
166	2019 - 2020	China	30036514.60
167	2019 - 2020	Costa Rica	519875.50
168	2019 - 2020	Czech Republic	577957.10
169	2019 - 2020	Denmark	0.00
170	2019 - 2020	Egypt	1296.60
171	2019 - 2020	Finland	5836973.50
172	2019 - 2020	France	17761622.80
173	2019 - 2020	Germany	94534172.00
174	2019 - 2020	Hong Kong	84859.80
175	2019 - 2020	Hungary	640402.50
176	2019 - 2020	India	26816.00
177	2019 - 2020	Indonesia	23350070.80
178	2019 - 2020	Israel	0.00
179	2019 - 2020	Italy	128335183.90
180	2019 - 2020	Japan	63469613.90
181	2019 - 2020	Korea, Republic of	31949551.00
182	2019 - 2020	Malaysia	404040243.60
183	2019 - 2020	Malta	3808690.00
184	2019 - 2020	Mexico	112416.80
185	2019 - 2020	Netherlands	54874269.30
186	2019 - 2020	Norway	4419.90
187	2019 - 2020	Philippines	32880.30
188	2019 - 2020	Poland	4082561.80
189	2019 - 2020	Portugal	10493.60
190	2019 - 2020	Romania	9247955.90
191	2019 - 2020	Russia	2926329.80
192	2019 - 2020	Serbia	41971.80
193	2019 - 2020	Singapore	1783723.90
194	2019 - 2020	Slovak Republic	313441.00
195	2019 - 2020	South Africa	11488337.60
196	2019 - 2020	Spain	11513880.40
197	2019 - 2020	Sri Lanka	199492.60
198	2019 - 2020	Sweden	28223474.00
199	2019 - 2020	Switzerland	1378225.60
200	2019 - 2020	Taiwan	5523502.10

201	2019 - 2020	Thailand	904246792.80
202	2019 - 2020	Turkey	3351011.80
203	2019 - 2020	Ukraine	42686.70
204	2019 - 2020	United Arab Emirates	2633589.70
205	2019 - 2020	United Kingdom	61247767.80
206	2019 - 2020	United States	407519381.90
207	2019 - 2020	Vietnam, Democratic Rep. of	421428.60
208	2020 - 2021	Austria	51155.60
209	2020 - 2021	Belgium	27400205.20
210	2020 - 2021	Brazil	26225.90
211	2020 - 2021	Canada	56156306.70
212	2020 - 2021	China	38827878.10
213	2020 - 2021	Costa Rica	684937.70
214	2020 - 2021	Czech Republic	698094.90
215	2020 - 2021	Denmark	62669.60
216	2020 - 2021	Finland	1598666.70
217	2020 - 2021	France	17700053.50
218	2020 - 2021	Germany	103690404.30
219	2020 - 2021	Hong Kong	50984.80
220	2020 - 2021	Hungary	67617.00
221	2020 - 2021	Indonesia	63256032.00
222	2020 - 2021	Italy	82496270.70
223	2020 - 2021	Japan	60982943.70
224	2020 - 2021	Korea, Republic Of	39441793.90
225	2020 - 2021	Lithuania	3113.50
226	2020 - 2021	Malaysia	561715478.50
227	2020 - 2021	Malta	5686237.40
228	2020 - 2021	Netherlands	13728249.60
229	2020 - 2021	Poland	254773.90
230	2020 - 2021	Portugal	13762.70
231	2020 - 2021	Romania	9087842.60
232	2020 - 2021	Russia	7559789.60
233	2020 - 2021	Serbia	0.00
234	2020 - 2021	Singapore	5660316.60
235	2020 - 2021	Slovak Republic	123387.70
236	2020 - 2021	Slovenia	406301.40
237	2020 - 2021	South Africa	2400696.10

238	2020 - 2021	Spain	6640005.30
239	2020 - 2021	Sri Lanka	0.00
240	2020 - 2021	Sweden	10006966.60
241	2020 - 2021	Switzerland	323510.00
242	2020 - 2021	Taiwan	3437300.40
243	2020 - 2021	Thailand	818707268.80
244	2020 - 2021	Turkey	3861828.50
245	2020 - 2021	Ukraine	2410089.30
246	2020 - 2021	United Arab Emirates	338155.30
247	2020 - 2021	United Kingdom	67298077.30
248	2020 - 2021	United States	362385562.20
249	2020 - 2021	Vietnam, Democratic Rep. of	1389831.00
250	2021 - 2022	Australia	724507.90
251	2021 - 2022	Austria	74783.80
252	2021 - 2022	Belgium	22718170.20
253	2021 - 2022	Canada	11040409.00
254	2021 - 2022	China	72746557.00
255	2021 - 2022	Czech Republic	1736353.20
256	2021 - 2022	Denmark	12925.40
257	2021 - 2022	France	22233442.70
258	2021 - 2022	Germany	82760468.40
259	2021 - 2022	Hong Kong	26644.80
260	2021 - 2022	India	277168.30
261	2021 - 2022	Indonesia	148808759.50
262	2021 - 2022	Ireland	21702.30
263	2021 - 2022	Italy	129692015.00
264	2021 - 2022	Japan	59686548.80
265	2021 - 2022	Korea, Republic of	32557456.80
266	2021 - 2022	Lithuania	28847105.30
267	2021 - 2022	Malaysia	720232174.60
268	2021 - 2022	Malta	7002181.70
269	2021 - 2022	Netherlands	14428325.50
270	2021 - 2022	Netherlands Antilles	311479.40
271	2021 - 2022	Philippines	114732.10
272	2021 - 2022	Poland	1118216.00
273	2021 - 2022	Portugal	7789.20
274	2021 - 2022	Romania	13691247.40

275	2021 - 2022	Russia	9328096.30
276	2021 - 2022	Singapore	11191701.60
277	2021 - 2022	Slovenia	4194652.20
278	2021 - 2022	South Africa	11710147.30
279	2021 - 2022	Spain	7881095.00
280	2021 - 2022	Sri Lanka	595463.70
281	2021 - 2022	Sweden	103600.70
282	2021 - 2022	Switzerland	364449.30
283	2021 - 2022	Taiwan	4848990.00
284	2021 - 2022	Thailand	986824253.60
285	2021 - 2022	Turkey	16811863.70
286	2021 - 2022	Ukraine	2482738.70
287	2021 - 2022	United Arab Emirates	1907476.20
288	2021 - 2022	United Kingdom	100577847.90
289	2021 - 2022	United States	475017472.30
290	2021 - 2022	Vietnam, Democratic Rep. of	94245.30
291	2022 - 2023	Argentina	283370.90
292	2022 - 2023	Austria	8426.80
293	2022 - 2023	Belgium	25028908.00
294	2022 - 2023	Canada	9086010.80
295	2022 - 2023	China	73637352.70
296	2022 - 2023	Costa Rica	505436.60
297	2022 - 2023	Czech Republic	739809.10
298	2022 - 2023	Denmark	0.00
299	2022 - 2023	France	33738496.00
300	2022 - 2023	Germany	67032615.70
301	2022 - 2023	Hong Kong	14083.20
302	2022 - 2023	Hungary	34846.50
303	2022 - 2023	Indonesia	173578059.40
304	2022 - 2023	Israel	1435054.80
305	2022 - 2023	Italy	137764383.20
306	2022 - 2023	Japan	51721186.70
307	2022 - 2023	Korea, Republic of	40695844.60
308	2022 - 2023	Latvia	9721.50
309	2022 - 2023	Lithuania	27654074.20
310	2022 - 2023	Malaysia	879800899.60
311	2022 - 2023	Malta	11281446.90

312	2022 - 2023	Mexico	657.60
313	2022 - 2023	Netherlands	29050217.00
314	2022 - 2023	New Zealand	43611.70
315	2022 - 2023	Philippines	118215.90
316	2022 - 2023	Poland	1632450.90
317	2022 - 2023	Romania	18761229.10
318	2022 - 2023	Russia	7609418.10
319	2022 - 2023	Serbia	282226.10
320	2022 - 2023	Singapore	12736024.90
321	2022 - 2023	Slovak Republic	256360.20
322	2022 - 2023	Slovenia	5848673.50
323	2022 - 2023	South Africa	11113314.80
324	2022 - 2023	Spain	20796216.60
325	2022 - 2023	Sri Lanka	1817849.30
326	2022 - 2023	Sweden	1704423.10
327	2022 - 2023	Switzerland	639344.50
328	2022 - 2023	Taiwan	3202360.00
329	2022 - 2023	Thailand	1320548548.20
330	2022 - 2023	Turkey	1643372.10
331	2022 - 2023	United Arab Emirates	1107986.50
332	2022 - 2023	United Kingdom	166935042.50
333	2022 - 2023	United States	750270210.70
334	2022 - 2023	Vietnam, Democratic Rep. of	197570.70
335	2023 - 2024	Austria	53410.70
336	2023 - 2024	Bangladesh	72234.80
337	2023 - 2024	Belgium	55163816.20
338	2023 - 2024	Brazil	155.60
339	2023 - 2024	Canada	13075097.10
340	2023 - 2024	China	31465593.30
341	2023 - 2024	Czech Republic	2177991.70
342	2023 - 2024	Finland	73475.60
343	2023 - 2024	France	57176110.30
344	2023 - 2024	Germany	110507847.60
345	2023 - 2024	India	835997.50
346	2023 - 2024	Indonesia	203332791.80
347	2023 - 2024	Italy	118981116.80
348	2023 - 2024	Japan	43992649.50

349	2023 - 2024	Korea, Republic of	76535924.70
350	2023 - 2024	Lithuania	31429093.90
351	2023 - 2024	Malaysia	956812212.90
352	2023 - 2024	Malta	15252907.50
353	2023 - 2024	Mexico	6577.80
354	2023 - 2024	Netherlands	22394919.50
355	2023 - 2024	Poland	124595.80
356	2023 - 2024	Portugal	1821660.90
357	2023 - 2024	Romania	15136397.70
358	2023 - 2024	Russia	1713051.10
359	2023 - 2024	Serbia	958066.80
360	2023 - 2024	Singapore	5762879.00
361	2023 - 2024	Slovak Republic	401253.90
362	2023 - 2024	Slovenia	1374841.10
363	2023 - 2024	South Africa	6993120.70
364	2023 - 2024	Spain	16808498.30
365	2023 - 2024	Sri Lanka	721493.00
366	2023 - 2024	Sweden	7305324.10
367	2023 - 2024	Switzerland	193362.20
368	2023 - 2024	Taiwan	3306120.10
369	2023 - 2024	Thailand	1675605794.90
370	2023 - 2024	Turkey	718072.20
371	2023 - 2024	United Arab Emirates	170745.30
372	2023 - 2024	United Kingdom	151882310.00
373	2023 - 2024	United States	709558180.60
374	2023 - 2024	Vietnam, Democratic Rep. of	21148300.50
375	2024 - 2025	Australia	288987.60
376	2024 - 2025	Bangladesh	1114463.80
377	2024 - 2025	Belgium	16114544.70
378	2024 - 2025	Canada	64171748.90
379	2024 - 2025	China	29029174.00
380	2024 - 2025	Colombia	35172.30
381	2024 - 2025	Croatia	625252.50
382	2024 - 2025	Czech Republic	20431.80
383	2024 - 2025	Denmark	3814.50
384	2024 - 2025	Finland	73.90
385	2024 - 2025	France	41144430.90

386	2024 - 2025	Germany	125007640.80
387	2024 - 2025	Hungary	356875.10
388	2024 - 2025	India	50498.10
389	2024 - 2025	Indonesia	148196436.00
390	2024 - 2025	Israel	0.00
391	2024 - 2025	Italy	92289169.10
392	2024 - 2025	Japan	51109091.10
393	2024 - 2025	Korea, Republic of	217627961.80
394	2024 - 2025	Latvia	384.70
395	2024 - 2025	Lithuania	59782470.00
396	2024 - 2025	Malaysia	2923996718.30
397	2024 - 2025	Malta	7516979.60
398	2024 - 2025	Mexico	306589.80
399	2024 - 2025	Netherlands	64840111.30
400	2024 - 2025	Netherlands Antilles	290033.60
401	2024 - 2025	Poland	3630264.30
402	2024 - 2025	Portugal	18022.00
403	2024 - 2025	Romania	21989720.40
404	2024 - 2025	Russia	123684.50
405	2024 - 2025	Saudi Arabia	68931.20
406	2024 - 2025	Serbia	0.00
407	2024 - 2025	Singapore	3210416.80
408	2024 - 2025	Slovak Republic	2197914.60
409	2024 - 2025	Slovenia	168460.20
410	2024 - 2025	South Africa	12143521.40
411	2024 - 2025	Spain	15219277.20
412	2024 - 2025	Sweden	3981276.80
413	2024 - 2025	Switzerland	1166033.70
414	2024 - 2025	Taiwan	4226248.80
415	2024 - 2025	Thailand	2809258728.30
416	2024 - 2025	Turkey	2699759.80
417	2024 - 2025	United Arab Emirates	9155.10
418	2024 - 2025	United Kingdom	176819070.40
419	2024 - 2025	United States	699186450.80
420	2024 - 2025	Vietnam, Democratic Rep. of	39722623.00

(Source: Central Board of Indirect Taxes and Customs)

CENTRAL SILK BOARD**1684. SHRI NAVASKANI K.:****SHRI C. N. ANNADURAI:****SHRI G. SELVAM:**

Will the Minister of **TEXTILES** be pleased to state :

- (a) whether the Government of India, through the Central Silk Board is implementing schemes such as Silk Samagra-2 for the overall development of the sericulture sector, including provision of financial assistance to sericulture farmers in Tamil Nadu during the last three years and if so, the details thereof;
- (b) the funds allocated and released to the State of Tamil Nadu, under sericulture-related schemes such as Silk Samagra and Silk Samagra-2 during the said period; and
- (c) whether the Government has assessed the scope and potential for development and promotion of sericulture and its allied industries, particularly in view of Tamil Nadu being a major mulberry silk producing State, and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

- (a) and (b) The Government of India, through the Central Silk Board (CSB), is implementing the Silk Samagra-2 scheme for the overall development of the sericulture sector in the country, including Tamil Nadu. During the last three years an amount of Rs.126.71 crore has been released to Tamil Nadu State as central assistance.

(c) Tamil Nadu is a major traditional mulberry silk-producing State and ranks second in bivoltine silk production in the country. Sericulture is practiced by about 28,000 farm families across several districts of the State. The state has multiple silk reeling and weaving clusters. The Central Government has extended support for establishment of 18 Automatic Reeling Machine (ARM) units in the State under the Silk Samagra-2 scheme since 2021-22.

PRADHAN MANTRI ANUSUCHIT JAATI ABHYUDAY YOJANA

1685. SHRI ARUN BHARTI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Government has approved/sanctioned new 'Adarsh Grams' in Jamui district during Financial Year 2025–26 under the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PMAJAY), if so, the block-wise status and timeline;

(b) the physical and financial progress of the construction of the SC/ST Post-Matric Hostel in Jamui town as on January 1, 2026;

(c) whether the funds released and utilised under the Pre-Matric Scholarship scheme for cleaning-prone occupations in Jamui during Financial Year 2025–26;

(d) whether shortfall identified in the disbursement of scholarships to SC students in Jamui due to portal glitches and remedial timeline; and

(e) whether any new approvals proposed for Jamui under the Venture Capital Fund for SC Entrepreneurs in Financial Year 2026–27, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) In the Jamui district, 68 villages have been selected during 2025-26 under the Adarsh Gram component of the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY). However, as the State Government of Bihar is not yet implementing the Adarsh Gram component, no village in Jamui district has been sanctioned/approved as an Adarsh Gram during Financial Year 2025-26.

(b) No SC/ST Post-Matric Hostel has been sanctioned in Jamui district, Bihar.

(c) The Department of Social Justice and Empowerment administers the Centrally Sponsored Pre-Matric Scholarships Scheme for SCs and Others and Post-Matric Scholarships Scheme for SC Students, which is being implemented through the States/UTs. The objective of Pre-Matric Scholarships Scheme for SCs and Others is to promote literacy and uninterrupted education at the Pre-Matric level for children belonging to Scheduled Castes (Component I) and children of parents/guardian who are engaged in unclean and hazardous occupations (Component-II) and to provide financial assistance. The details of physical and financial achievements during the current Academic Year (AY) 2025-26 (as on 05.02.2026) in the State of Bihar, in respect of the Pre-Matric Scholarships Scheme for SCs and Others under

Component-I, are as follows. The district-wise data under the scheme is not maintained on a Financial Year basis.

A.Y.	Central Share released (In Rs.)	Beneficiaries
2025-26	7,09,800	338

The Pre-Matric Scholarships Scheme for SCs and Others (Component-II) is not yet being implemented by the State Government of Bihar.

(d) The Pre-Matric and Post-Matric Scholarship Scheme is open-ended and demand-driven for the eligible students of all the recognised institutions across India. The released Central share is contingent upon States/UTs transmitting their State/UT share paid data to the National Scholarship Portal (NSP).

(e) No application has been received from the Jamui District, Bihar, under the Venture Capital Fund for SC Entrepreneurs for the Financial Year 2026-27.

IMPACT ON TEXTILE INDUSTRY

1686. DR. MOHAMMAD JAWED:

Will the Minister of **TEXTILES** be pleased to state :

(a) whether the Indian textile industry has been affected due to the imposition of trade restrictions or disruptions in trade with Bangladesh;

(b) the percentage of the Indian textile industry that is dependent on Bangladesh for raw materials, intermediate goods, manufacturing, or export-related activities;

(c) whether, in view of internal disturbances and disruptions in Bangladesh adversely affecting its industrial output; and

(d) whether India has been able to leverage the situation to enhance its share in the global textile export market and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

(a) and (b) No sir, there is no information available to indicate that the Indian textile industry has been affected by the measures. Due to several reforms undertaken to enhance the competitiveness of the domestic textile and apparel industry, India's import dependency in the Textile and Apparel sector, including Ready-Made Garments, has reduced by 13.9% during April–December 2025 as compared to the corresponding period of the previous year. During the said period, India's imports of textiles and apparel, including Ready-Made Garments, from Bangladesh stood at USD 705.4 million.

(c) and (d) India is the world's sixth-largest exporter of textiles and apparel in 2024 and it has recorded exports of USD 27312.7 million during April–December 2025. Indian textile and apparel exports have recorded growth in more than 100 export destinations during the said period, reflecting enhanced market penetration and export diversification. The Government of India has undertaken several key policy and programmatic initiatives to boost textile and apparel exports and enhance the global competitiveness of the sector.

Further, India has signed 16 Free Trade Agreements (FTAs), including the recently signed India–Oman FTA, and has concluded FTA negotiations

with New Zealand and the European Union. These FTAs aim to reduce tariff and non-tariff barriers, simplify trade procedures, and address structural constraints, thereby improving market access and making Indian exports more competitive in partner markets.

The major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme to create a modern, integrated, world class textile infrastructure; Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical Textiles to boost large scale manufacturing and enhancing competitiveness; National Technical Textiles Mission focusing on Research Innovation and Development, Promotion and Market Development; SAMARTH – Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Program for end to end support for handloom sector. Ministry of Textiles is also implementing National Handicrafts Development Programme and Comprehensive Handicrafts Cluster Development Scheme for promotion of handicrafts. The Government has approved Credit Guarantee Scheme for Exporters (CGSE) for providing 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional credit facilities to eligible exporters, including MSMEs.

EXPORT OF TRIBAL MANUFACTURED GOODS

1687. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has taken or is planning to take initiatives to boost the exports of goods manufactured by tribal people, if so, the details thereof;
- (b) whether the Ministry has any data regarding export of goods made in tribal areas;
- (c) if so, the currency value of goods exported and major types of goods being exported; and
- (d) whether any initiatives have been taken to make it convenient for tribal entrepreneurs to access credit and investor networks specific to the State of Maharashtra; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The Government of India continues to monitor and take initiatives to promote India's exports. The details of initiatives taken in this regard are as follows:-

A. The Tribal Cooperative Marketing Development Federation of India (TRIFED), under Ministry of Tribal Affairs has been implementing "Pradhan Mantri Janjatiya Vikas Mission" (PMJVM) scheme. Under PMJVM, TRIFED is engaged in marketing, providing infrastructure development, research

and development, etc. for tribal products. It is also taking initiatives for promoting tribal products in international markets by setting up 'Aatmanirbhar Bharat Corners' in Indian embassies and consulates across more than 65 countries. TRIFED has been organizing promotional events with Indian missions in other countries.

B. Further, the Department of Commerce is actively engaged with all stakeholders — including State Governments, Exporters, Export Promotion Councils (EPCs), Industry, Traders, Manufacturers to boost exports. Following export promotion initiatives have been taken by the Government to boost India's exports :

- i. New Foreign Trade Policy was launched on 31st March, 2023 and it came into effect from 1st April, 2023.
- ii. Export Promotion Mission (EPM): The Mission will provide a comprehensive, flexible, and digitally driven framework for export promotion, with a total outlay of Rs. 25,060 crore for FY 2025–26 to FY 2030–31. EPM marks a strategic shift from multiple fragmented schemes to a single, outcome- based, and adaptive mechanism that can respond swiftly to global trade challenges and evolving exporter needs. The Mission will operate through two integrated sub-schemes:
 - a. NIRYAT PROTSAHAN – focuses on improving access to affordable trade finance for MSMEs through a range of instruments such as interest subvention, export factoring, collateral guarantees, credit cards for e-

commerce exporters, and credit enhancement support for diversification into new markets.

- b. NIRYAT DISHA – focuses on non-financial enablers that enhance market readiness and competitiveness, including export quality and compliance support, assistance for international branding, packaging, and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives.

The Mission is designed to directly address structural challenges that constrain Indian exports, including:

- limited and expensive trade finance access,
- high cost of compliance with international export standards,
- inadequate export branding and fragmented market access, and
- logistical disadvantages for exporters in interior and low-export intensity regions.

- iii. Assistance provided through several schemes to promote exports, namely, Trade Infrastructure for Export Scheme (TIES).
- iv. Rebate of State and Central Levies and Taxes (RoSCTL) Scheme to promote labour oriented sector export has been implemented since 07.03.2019.
- v. Remission of Duties and Taxes on Exported Products (RoDTEP) scheme has been implemented since 01.01.2021.

- vi. Leveraging Free Trade Agreements: The Government aims for promotion of Export Diversification and has signed 15 Free Trade Agreements (FTAs) and 6 Preferential Trade Agreements (PTAs) with its trading partners. Government is working with all stakeholders to enable our exporters to better utilize the benefits of India's FTAs with major markets such as Japan, Korea, UAE etc. and effectively utilize the opportunities that have been created with the recent concluded FTAs such as with the EFTA countries, UK, Oman and New Zealand. The Government has also recently signed India- EU FTA also.
- vii. Common Digital Platform for Certificate of Origin has been launched to facilitate trade and increase Free Trade Agreement (FTA) utilization by exporters.
- viii. Districts as Export Hubs initiative has been launched by identifying products with export potential in each district, addressing bottlenecks for exporting these products and supporting local exporters/manufacturers to generate employment in the district.
- ix. Regular monitoring of export performance with Commercial Missions abroad, Export Promotion Councils, Commodity Boards/ Authorities and Industry Associations and taking corrective measures from time to time.

(b) and (c) India's total merchandise exports during FY 2024-25 was USD 437.70 Billion. The Department of Commerce, Ministry of Commerce and Industry does not maintain any specific data with respect to export of goods made in tribal areas.

(d) Details of the initiatives taken to make it convenient for tribal entrepreneurs to access credit and investor networks are as follows:-

1. National Scheduled Tribes Finance and Development Corporation (NSTFDC), under the Ministry of Tribal Affairs is an apex organisation set up exclusively for economic development of Scheduled Tribes. NSTFDC extends concessional loans to the eligible Scheduled Tribe persons for undertaking income generation activities/ self-employment including education loan scheme through its implementing agencies.

Some of the Schemes are as under:

- **Term Loan Scheme:** NSTFDC provides Term Loan for viable projects costing upto ₹50.00 lakh per unit. Under the scheme, financial assistance is extended upto 90% of the cost of the project and the balance is met by way of subsidy/ promoter contribution/ margin money.
- **Adivasi Mahila Sashaktikaran Yojana (AMSY):** Under the scheme, NSTFDC provides loan upto 90% for projects costing upto ₹2 lakh Scheduled Tribes women.
- **Micro Credit Scheme for Self Help Groups (MCF):** This is an exclusive scheme for Self Help Groups for meeting small loan requirement of ST member. Under the scheme, the Corporation provides loans upto ₹50,000/- per member and maximum ₹5 lakh per Self Help Group (SHG).

2. **Credit Guarantee Scheme for Exporters** has also been approved by the Government to provide 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional collateral free credit facilities up to Rs. 20,000 crore to eligible exporters, including MSMEs. The Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets.
3. ECGC Ltd. (formerly Export Credit Guarantee Corporation of India Ltd.) is providing credit insurance covers to exporters against non-payment risks by the overseas buyers, empowering Indian exporters, including tribal entrepreneurs, to venture into global markets with confidence. ECGC also provides Export Credit Insurance Covers for Banks (ECIB) against risks in export credit lending to the exporter-borrowers. The ECIB covers facilitate the availability of affordable and adequate credit to the exporters. The Company is headquartered in Mumbai with four regional offices and 46 branch offices pan-India including five in Maharashtra.

PROGRESS ACHIEVED UNDER DIGITAL AGRICULTURE MISSION

1688. SHRI ARVIND DHARMAPURI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the progress achieved under Digital Agriculture Mission in 2025 including AgriStack, Digital Crop Survey, Kisan e-Mitra and Nam0 Drone Didi in the country, State-wise;
- (b) the number of farmers onboarded and authenticated and the extent of integration with land records, State-wise, specifically in Telangana;
- (c) whether measurable improvements have been recorded in access to credit, crop insurance and real-time advisory as compared to pre-rollout period;
- (d) if so, the details thereof; and
- (e) the steps taken to accelerate rollout in Telangana particularly in the districts with high population of small and marginal farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) Progress achieved under Digital Agriculture Mission in 2025, including AgriStack, Digital Crop Survey, Kisan e-Mitra and Nam0 Drone Didi in the country, are as follows:

I. AgriStack: The AgriStack is a Digital Public Infrastructure (DPI) which consists of three foundational registries or databases associated with the agriculture sector, i.e., the Farmers Registry, Geo-Referenced Village Maps, and Crop Sown Registry, all created and maintained by the State Governments/ Union Territories. It establishes a single source of truth for farmer identity, land, and their crops.

Farmer ID enables seamless integration of Direct Benefit Transfer (DBT) schemes such as Pradhan Mantri Kisan Samman Nidhi Yojna (PM Kisan), Pradhan Mantri Fasal Bima Yojna (PMFBY), Minimum Support Price (MSP) based procurement, access to credit delivery, input distribution, and disaster relief. As of 04.02.2026, more than 8.48 Crore Farmer IDs have been generated across the country. The details of farmer ID generated across the country, including the State of Telangana is given in the enclosed **Statement**. Telangana has utilized their Agriculture Extension Officers (AEOs) to cover all categories of Farmers including Small and Marginal Farmers. Telangana has provided the service in their Mee Seva Centres for enrolment of Farmers in Farmer Registry.

Digital Crop Survey has enabled plot-level visibility of crops and better estimation of sowing patterns across seasons, which in turn supports evidence-based planning for procurement, input supply and logistics. In Kharif 2025, the Digital Crop Survey (DCS) has been conducted in 604 Districts covering more than 28.5 crores plots across the country, including the state of Telangana.

Maharashtra has successfully leveraged AgriStack for scheme delivery, disaster relief, Artificial Intelligence (AI)-based advisory, and providing credit access, including the transfer of over ₹14,000 crore to 89 lakh farmers for Kharif 2025 crop losses. Chhattisgarh has institutionalized Farmer ID and Digital Crop Survey for MSP-based paddy procurement, covering over 32 lakh

farmers in a single season, significantly improving transparency, crop verification, and timeliness of MSP payments.

II. **Krishi Decision Support System:** Krishi Decision Support System is a geo-spatial platform that integrates satellite imagery, weather, soil, and crop data using Geographic Information System (GIS) to support agricultural planning and decision-making. This acts as an analytical platform (web-portal) for developing targeted advisories on crop, weather and soil.

III. **Kisan e-Mitra:** It is a voice-based Artificial Intelligence (AI)-powered chatbot developed to assist farmers with responses to their queries on the PM Kisan Samman Nidhi scheme. This solution supports 11 regional languages and is evolving to assist with other government programs. At present, it handles over 8,000 farmer queries on an average daily and so far, more than 95 lakh queries have been answered.

IV. **National Pest Surveillance System:** The National Pest Surveillance System, for tackling the loss of produce due to climate change, utilizes AI and Machine Learning to detect pest infestation in crop issues, enabling timely intervention for healthier crops. This tool, currently used by over 10,000 extension workers, allows farmers to capture images of pests to help them mitigate pest attacks and reduce crop losses. At present, it supports 65 crops and over 400 pests.

V. **Namo Drone Didi:** The Government has approved 'Namo Drone Didi' a Central Sector Scheme for providing 15,000 drones to the Women Self Help Groups (SHGs) with an outlay of Rs. 1261 Crores for the period from 2023-24

to 2025-26. The major objectives of the scheme are to promote advanced technology in agriculture for improved efficiency, enhanced crop yield and reduced cost of operation and to empower SHGs as drone service providers for increasing their income and providing livelihood support. Lead Fertilizer Companies (LFCs) have distributed 500 drones under the Namo Drone Didi Scheme. Agricultural Development and Rural Transformation Centre (ADRTC), Bangalore have carried out a study on the economics and business viability of drone operations on these 500 drones. The study indicates that the adoption of drones has diversified SHG activities, improved agricultural practices, and increased income opportunities for women in rural communities.

VI. Seed Authenticity Traceability and Holistic Inventory (SATHI): It provides a digital platform that streamlines the holistic management of seed production, quality certification, distribution, and traceability pan-India. This endeavor establishes a National Seed Grid (NSG), integrating all seed stakeholders within a unified national digital platform.

STATEMENT

Farmers' Registry : Present Status as on 04.02.2026

S.No.	State	Count of Farmer IDs
1	Andhra Pradesh	4600703
2	Assam	1186105
3	Bihar	3195225
4	Chhattisgarh	3230335
5	Gujarat	5948260
6	Haryana	1042867
7	Himachal Pradesh	529507

8	Karnataka	4514824
9	Kerala	2249894
10	Madhya Pradesh	10179309
11	Maharashtra	13127493
12	Odisha	1432091
13	Punjab	257
14	Rajasthan	8181707
15	Tamil Nadu	3294405
16	Telangana	4046409
17	Tripura	59258
18	Uttar Pradesh	18069061
19	Uttarakhand	26114

IMPLEMENTATION OF ATAL VAYO ABHYUDAYA YOJANA

1689. SHRI KARAN BHUSHAN SINGH:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the amount of funds raised through Corporate Social Responsibility (CSR) funding for elderly care projects under Atal Vayo Abhyudaya Yojana during the last two financial years, State wise;

(b) the categorisation of different entities that gave funds during the last two financial years sector-wise;

(c) the steps taken to select reputed institutions through a transparent mechanism for taking up CSR Advocacy on behalf of the elderly segment and the details thereof;

(d) whether any steps are being taken to prepare an advocacy statement and reaching out to Corporates who are in the CSR bracket to encourage them to take up funding of the elderly care projects already appraised and placed in the shelf; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) The Atal Vayo Abhyudaya Yojana (AVYAY) is funded through Senior Citizens' Welfare Fund (SCWF), established under the Finance Act, 2015, to promote the welfare of senior citizens. No funds have been raised through Corporate Social Responsibility (CSR) funding for elderly care projects under AVYAY, till date.

(b) to (e) Does not arise.

बाढ़ से प्रभावित किसानों को क्षतिपूर्ति

1690. श्री नारायण तातू राणे:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र में हाल ही में आई बाढ़ के कारण किसानों की फसलों और कृषि संपत्तियों को हुए नुकसान की क्षतिपूर्ति के लिए सरकार द्वारा क्या कदम उठाए गए हैं;

- (ख) क्या सरकार का राष्ट्रीय आपदा राहत कोष या प्रधानमंत्री फसल बीमा योजना के तहत इस संबंध में विशेष क्षतिपूर्ति देने का विचार है; और
- (ग) क्या सरकार की भविष्य में किसानों को ऐसी प्राकृतिक आपदाओं से बचाने के लिए कोई स्थायी नीति बनाने की योजना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) राष्ट्रीय आपदा प्रबंधन नीति (एनपीडीएम) के अनुसार, अधिसूचित आपदाओं के कारण जमीनी स्तर पर आवश्यक राहत उपाय प्रदान करने की प्राथमिक जिम्मेदारी राज्य सरकार की है। राज्य सरकारें भारत सरकार द्वारा अनुमोदित मदों और मानदंडों के अनुसार राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) के रूप में उपलब्ध निधियों से प्राकृतिक आपदाओं के अनुरूप राहत उपाय करती हैं। 'गंभीर प्रकृति' की प्राकृतिक आपदाओं के लिए राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से एसडीआरएफ के अलावा, अतिरिक्त वित्तीय सहायता पर विचार किया जाता है और राज्य सरकार से प्राप्त ज्ञापन के आधार पर स्थापित प्रक्रियाओं के अनुसार इसे अनुमोदित किया जाता है। एसडीआरएफ और एनडीआरएफ के तहत प्रदत्त की जाने वाली वित्तीय सहायता मुआवजे के रूप में नहीं होकर राहत के रूप में होती है।

राज्य सरकार से ज्ञापन प्राप्त हो जाने पर, एक अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) का गठन किया जाता है और उसे मौजूदा मदों और मानदंडों के अनुसार क्षति का मौके पर आकलन करने और राहत कार्यों के लिए आवश्यक धनराशि का आकलन करने के लिए भेजा जाता है। आईएमसीटी की रिपोर्ट पर गृह मंत्रालय के सचिव/कृषि एवं किसान कल्याण विभाग के सचिव की अध्यक्षता वाली राष्ट्रीय कार्यकारी समिति की उप-समिति (एससी-एनईसी) द्वारा विचार किया जाता है। तत्पश्चात, गृह मंत्री की अध्यक्षता में गठित उच्च स्तरीय समिति (एचएलसी), जिसमें वित्त मंत्री, कृषि मंत्री और नीति आयोग के उपाध्यक्ष शामिल होते हैं, एससी-एनईसी की सिफारिशों के आधार पर राज्य सरकार के अनुरोध पर विचार करती है। एचएलसी एनडीआरएफ से राज्य को

उपलब्ध कराई जाने वाली अतिरिक्त सहायता की राशि को मंजूरी देती है, जो राज्य के एसडीआरएफ में उपलब्ध शेष राशि के समायोजन के अधीन होती है।

महाराष्ट्र राज्य को एसडीआरएफ के तहत वर्ष 2025-26 के दौरान 4176.80 करोड़ रुपये (केंद्रीय हिस्सा 3132.80 करोड़ रुपये और राज्य का हिस्सा 1044.00 करोड़ रुपये) आवंटित किए गए हैं। जिसमें से केंद्रीय हिस्से की दोनों किस्तें, प्रत्येक 1566.40 करोड़ रुपये, राज्य को जारी की जा चुकी हैं।

वर्ष 2025 की बाढ़ के कारण, क्षति का मौके पर आकलन करने के लिए राज्य के प्रभावित क्षेत्रों का दौरा करने हेतु दिनांक 16.10.2025 को एक अंतर-मंत्रालयी केंद्रीय दल (आईएमसीटी) का गठन किया गया था। आईएमसीटी ने दिनांक 03.11.2025 से 05.11.2025 तक प्रभावित क्षेत्रों का दौरा किया। आईएमसीटी से प्राप्त रिपोर्ट के आधार पर, निर्धारित प्रक्रिया के अनुसार, राष्ट्रीय आपदा राहत कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता पर विचार किया जा रहा है।

महाराष्ट्र सरकार द्वारा दी गई जानकारी के अनुसार, जून से सितंबर 2025 की अवधि के दौरान भारी वर्षा और बाढ़ के कारण कुल 98.44 लाख हेक्टेयर क्षेत्र प्रभावित हुआ, जिससे 34 जिलों के 120.83 लाख किसान प्रभावित हुए। राज्य सरकार ने प्रभावित क्षेत्रों का सर्वेक्षण किया और प्रभावित किसानों के लिए राहत और मुआवजे के रूप में 9700.87 करोड़ रुपये अनुमोदित किए। इसके अतिरिक्त, रबी सीजन के लिए बीज और अन्य संबंधित कृषि सामग्री के लिए प्रति हेक्टेयर 10,000 रुपये की सहायता राशि, अधिकतम 3 हेक्टेयर तक प्रदान की गई है। इस प्रयोजनार्थ, कुल 9611.17 करोड़ रुपये की राशि उपलब्ध कराई गई है।

सरकार ने खरीफ 2016 से उपज आधारित प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और मौसम सूचकांक आधारित पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) प्रारंभ की है, जिसका उद्देश्य प्राकृतिक आपदाओं, प्रतिकूल मौसम की घटनाओं से फसल क्षति से प्रभावित किसानों को वित्तीय सहायता प्रदान करना और किसानों की

आय को स्थिर करना है। इस योजना के तहत बुआई पूर्व से लेकर फसलोपरांत तक की क्षति के लिए व्यापक जोखिम बीमा प्रदान किया जाता है।

देश भर के किसानों से बहुत कम प्रीमियम लिया जाता है, जो खरीफ फसलों के लिए बीमा राशि का अधिकतम 2%, रबी फसलों के लिए बीमा राशि का अधिकतम 1.5% और वाणिज्यिक/बागवानी फसलों के लिए बीमा राशि का अधिकतम 5% है। शेष बीमा प्रीमियम केंद्र और राज्य सरकार द्वारा 50:50 के अनुपात में पूर्वोत्तर राज्यों (खरीफ 2020 से) और हिमालयी राज्यों (खरीफ 2023 से) को छोड़कर साझा किया जाता है जहां यह 90:10 के अनुपात में साझा किया जाता है।

वित्तीय वर्ष 2020-21 से वित्तीय वर्ष 2024-25 तक (31.12.2025 की स्थिति के अनुसार) पीएमएफबीवाई और आरडब्ल्यूबीसीआईएस के तहत भुगतान किए गए दावों का वर्षवार विवरण निम्नानुसार है:

राज्य	भुगतान किए गए दावे (रुपये करोड़ में)				
	2020-21	2021-22	2022-23	2023-24	2024-25
महाराष्ट्र	1,323.5	4,708.8	5,419.3	9,586.4	5,774.8

EXPORTS OF KALANAMAK RICE

1691.SHRI JAGDAMBIKA PAL:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- the details of the exports of Kalanamak rice since the declaration of Geographical Indication (GI) tag in 2012;
- the steps taken by the Government to promote Kalanamak rice in the international market; and

- (c) whether the Government is considering granting GI tags to other indigenous cereal, pulse or grain varieties, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) In India, the products are classified into tariff items at 8-digit, notified under the Customs Tariff Act, 1975. There was no separate HS code for other GI varieties of rice, including Kalanamak rice, till 30th April 2025, except for Basmati rice. Accordingly, the export data for non-basmati rice from 2011-12 to 2024-25 is as below:

Year	Export value (US\$ Million)	Export value (Rs. Crore)	Qty in MT
2011-12 to 2024-25	52615.1	377647.7	134006142.7

Source: DGCIS

With effect from 1st May 2025, Government has created new tariff items for rice recognised by the Geographical Indication Registry, which includes Kalanamak rice. Accordingly, export data of rice recognized by the Geographic Indication Registry, available from the months of April 2025 to November 2025, is as under:

HS Code	Products	Export value (US\$ Million)	Export value (Rs. Crore)	Quantity in MT
10063091	Other Rice, GI Recognized (Non-Basmati)	40.20	347.11	46267.80
10063011	Parboiled Rice, GI Recognized	36.75	316.82	46417.20
Total for GI recognized non-basmati rice		76.95	663.93	92685.00

Source: DGCIS

(b) The Department of Commerce through the Agricultural and Processed Food Products Export Development Authority (APEDA) provides financial support to its member exporters for export promotion of its Scheduled products, including Kalanamak rice, through its Financial Assistance Scheme (FAS). The scheme has three components viz., Development of Export Infrastructure, Quality Development and Market Development. The scheme guidelines are available at APEDA's website www.apeda.gov.in under the "Scheme" tab.

In addition to the above, following steps have been taken for the promotion of exports of Kalanamak rice:

- i. Kalanamak rice has been showcased at major international food trade fairs in India, including World Food India (Delhi) and Indus Food (Noida), and at multiple editions of Gulfood, Dubai—one of the largest global food fairs and a key export destination for Indian rice. Promotion included providing exhibition space to FPOs and stakeholders and sampling of Kalanamak rice-based dishes to facilitate buyer connect.
- ii. A research project on comprehensive grain and nutritional quality profiling of non-basmati rice varieties, including Kalanamak rice, and the development of value-added rice and rice-based food products was awarded to the International Rice Research Institute (IRRI). The project has been completed, and the report and associated know-how were disseminated to stakeholders at an industry event held in Raipur on 9 January 2026.

iii. APEDA, in association with the Government of Uttar Pradesh, organized a Capacity Building Programme-cum-Buyer Seller Meet for Kalanamak rice at Siddharthnagar in November 2025, with participation of over 1,200 farmers and stakeholders; additionally, since 2022, 17 training and capacity-building programmes have been conducted in Uttar Pradesh for Kalanamak rice stakeholders, covering around 6,500 participants.

iv. Two Kalanamak rice supply-chain startups have been selected among the top 100 startups under APEDA's BHARATI—Export Enablement Acceleration Program.

(c) Granting a GI tag to a product is guided by Geographical Indications of Goods (Registration and Protection) Act, 1999 and Geographical Indications of Goods (Registration and Protection) Rules, 2002. Accordingly, a product found eligible as per the specified criteria under above mentioned Act and Rules is granted status as a Geographical Indication.

SALIENT FEATURES AND OBJECTIVES OF PMDDKY

1692. SHRI ANURAG SINGH THAKUR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the salient features and objectives of the Pradhan Mantri Dhan-Dhaanya Krishi Yojana (PMDDKY) including its emphasis on crop diversification, post-harvest infrastructure, institutional credit access along with the

- details of the 36 existing schemes across 11 Ministries selected for convergence under the Yojana;
- (b) the details of funds allocated for Bilaspur district in Himachal Pradesh, with component wise break-up;
 - (c) the composition of the District Dhan Dhaanya Samiti (DDDS) along with the details of guidelines ensuring impartial selection of members including progressive farmers and women representatives and the role of the District Collector as Chairperson;
 - (d) whether the DDDS has been constituted in Bilaspur district, if so, the date of constitution and present members thereof and if not, the proposed timeline therefor; and
 - (e) the status of implementation of PMDDKY in Bilaspur, the number of farmers benefited across the 100 identified districts, key challenges and measures taken to address them for achieving agricultural self-sufficiency?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) and (b) The Prime Minister Dhan-Dhaanya Krishi Yojana (DDKY) aims to enhance agricultural productivity, increase adoption of crop diversification and sustainable agricultural practices, augment post-harvest storage at the panchayat and block levels, improve irrigation facilities, and facilitate availability of long-term and short-term credit.

The Scheme is being implemented through convergence of 36 existing schemes across 11 Departments, other State schemes and local partnerships with the private sector. The list of these schemes is given in the enclosed **Statement**. Funds will be earmarked as per the concerned scheme under convergence and no separate budget provision has been made for DDKY.

(c) Composition District Dhan Dhaanya krishi Yojana Samiti as per the guidelines of DDKY is given below:

1. District Collector - Chairperson
2. CEO Zila Panchayat (PD.DRDA)
3. District Agriculture Officer/Deputy Director (Agriculture) - Member Secretary
4. District level officer of Horticulture department
5. District level officer of Fisheries department
6. District level officer of Animal Husbandry department
7. District Registrar Cooperative Societies
8. District Panchayati Raj officer or equivalent
9. Executive Engineer, Irrigation
10. Lead bank Officer
11. NABARD representative
12. KVK head scientist
13. Two progressive farmers
14. Representative of Kisan Samriddhi Kendra

15. Other relevant department specific as district level officers as decided by State Government

District Action Plan (DAPs) of DDKY districts are formulated based on local challenges and potential. The plan is formulated with stakeholder consultation and approved by the District Dhan-Dhaanya Krishi Yojana Samiti headed by the district collector. The Guidelines of the scheme are available at the weblink given below.

<https://www.agriwelfare.gov.in/en/GuideAgriMkt>

(d) The District Dhan-Dhaanya Krishi Yojana Samiti has been constituted in Bilaspur district of Himachal Pradesh on 15.10.2025 and the present composition of the Samiti is given below:

1.	Deputy Commissioner, Bilaspur	Chairperson
2.	Chief Executive Officer, Zila Parishad (PD, DRDA), Bilaspur	Member
3.	Deputy Director of Agriculture, Bilaspur	Member Secretary
4.	Deputy Director (Horticulture), Bilaspur	Member
5.	Assistant Director (Fisheries), Bilaspur	Member
6.	Deputy Director (Animal Husbandry), Bilaspur	Member
7.	Assistant Registrar, Cooperative Societies, Bilaspur	Member
8.	Executive Engineer, JSV Division, Bilaspur	Member
9.	Lead District Manager, UCO Bank	Member
10.	District Development Manager (DDM), NABARD, Hamirpur	Member
11.	Head Scientist, KVK Bilaspur at Berthin	Member
12.	Two progressive farmers	Member (yet to be

		nominated)
13.	The Dakhyut Agri. Service Cooperative Society Ltd., (KSK) Dangar, Tehsil Ghumarwin, District Bilaspur	Member
14.	District Panchayat Officer	Member

(e) 96 DDKY districts, including Bilaspur district in Himachal Pradesh, have formulated the DAPs and uploaded the same on the DDKY dashboard. DDKY targets enhancing agricultural productivity, crop diversification and sustainable agricultural practices. Activities as proposed in the DAPs have been initiated in the districts.

STATEMENT

List of schemes for convergence under PMDDKY

1. Department of Agriculture and Farmers Welfare

- i. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
- ii. Pradhan Mantri Fasal Bima Yojana (PMFBY)/ Restructured Weather Based Crop Insurance Scheme (RWBCIS)
- iii. Modified Interest Subvention Scheme (MISS)
- iv. Agriculture Infrastructure Fund (AIF)
- v. Integrated Scheme for Agriculture Marketing (ISAM)
- vi. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
- vii. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)

- viii. National Mission on Natural Farming (NMNF)
- ix. Paramparagat Krishi Vikas Yojana (PKVY)
- x. Per Drop More Crop (PDMC)
- xi. Sub-Mission on Agriculture Mechanization (SMAM)
- xii. Namo Drone Didi
- xiii. Soil Health and Fertility (SHandF)
- xiv. National Food Security and Nutrition Mission (NFSNM)
- xv. Mission for Integrated Development of Horticulture (MIDH)
- xvi. National Mission on Edible Oils (NMEO)-Oilseeds
- xvii. National Mission on Edible Oils (NMEO)-Oil Palm
- xviii. Mission Organic Value Chain Development for North Eastern Region
- xix. Digital Agriculture Mission

2. Department of Agricultural Research and Education

- i. Strengthening of KVKs

3. Department of Fisheries

- i. Pradhan Mantri Matsya Sampada Yojana
- ii. Pradhan Mantri Matsya Kisan SamridhiSah Yojana

4. Department of Animal Husbandry and Dairying

- i. Livestock Health and Disease Control Program
- ii. Dairy Development
- iii. Rashtriya Gokul Mission
- iv. National Livestock Mission

5. Ministry of Cooperation

- i. Computerization of Primary Agriculture Cooperative Societies (PACS)
- ii. World's largest grain storage plan in the Cooperative sector

6. Department of Water Resources, River Development and Ganga Rejuvenation

- i. Pradhan Mantri Krishi Sinchayee Yojana (PMKSY)
 - a. Accelerated Irrigation Benefit Programme and National Projects
(Major and Medium irrigation project development)
 - b. Command Area Development and Water Management
 - c. Har Khet Ko Pani (Surface Minor irrigation projects Development)

7. Ministry of Food Processing Industries

- i. Prime Minister Formalization of Micro Food Processing Enterprises Scheme (PMFME)
- ii. Pradhan Mantri Kisan Sampada Yojana (PMKSY)

8. Department of Rural Development

- i. Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM)

9. Department of Land Resources

- i. Watershed Development component (WDC) of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY)
- ii. Digital India Land Records Modernization Programme (DILRMP)

10. Ministry of Skill Development and Entrepreneurship

- i. Skill India Programme - Pradhan Mantri Kaushal Vikas Yojana (PMKVY)

11. Ministry of Micro, Small and Medium Enterprises

- i. Gramodyog Vikas Yojana (GVY)

MSP AND AGRICULTURAL REFORMS

1693. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is aware that despite record agricultural production, farmers are demanding MSP reforms and income security measures;
- (b) the details regarding the status of PM-Kisan instalments scheduled for 2026 and reasons for any reported delays;
- (c) whether steps are being taken to promote climate-smart agriculture and digital farming technologies;
- (d) whether the Government has assessed the impact of adverse winter weather conditions on crops and horticulture in hill and drought-prone regions;
- (e) the data on MSP procurement, crop insurance claims, Farmer ID implementation and price stabilisation measures State-wise; and
- (f) the timeline for implementing new agricultural reforms and when the likely date for release of first performance review report for 2025–26?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Every year, Government fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops for the country as a whole, based on the recommendations of the Commission for Agricultural Costs and Prices (CACP), after considering the views of the State Governments and Central Ministries/Departments concerned.

The Union Budget for 2018-19 had announced the pre-determined principle to keep MSPs at levels of at least one and half times of the cost of production. Accordingly, Government had increased MSPs for all mandated Kharif, Rabi and other commercial crops with a minimum return of 50 percent over all India weighted average cost of production from year 2018-19 onwards, which has benefitted farmers across the country.

Government's price policy is to ensure remunerative prices to farmers by offering to procure their produce at MSP. To realize the objectives of MSP Policy, after announcement of MSP, Government procures cereals and coarse cereals through Food Corporation of India (FCI) and other designated State Agencies to provide price support to the farmers. Procurement of pulses, oilseeds and copra is done under Price Support Scheme under Umbrella Scheme of Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA), in consultation with the concerned State Government as and when market price of these produce fall below the MSP. Procurement agencies under PM-AASHA Scheme are National Agricultural Cooperative Marketing Federation of

India Ltd (NAFED) and National Co- operative Consumers' Federation of India Ltd. (NCCF). Cotton and Jute are also procured by Government at MSP through Cotton Corporation of India (CCI) and Jute Corporation of India (JCI), respectively.

Increased MSP has benefitted farmers of the country which is evident from details of all India MSP amount paid to farmers during last three years, given below:

All MSP Crops	2022-23	2023-24	2024-25
Total MSP Value (in lakh crore)	2.47	2.63	3.47

To provide remunerative price to the farmers, Government implements Market Intervention Scheme (MIS) across the country for procurement of agricultural and horticultural commodities, which are perishable in nature and are not covered under the Minimum Support Price regime. The objective is to protect the farmers from distress sale in the event of a bumper crop during the peak arrival, when the prices tend to fall below economic levels and the cost of production.

To encourage domestic production and ensure remunerative prices to farmers, procurement of Tur, Urad and Masur from the pre-registered farmers is undertaken as much as offered by them through the Central Nodal Agencies under Mission for Aatmanirbharta in Pulses till 2030-31.

From 2024-25 season, Government added another component under Market intervention scheme for reimbursing the Storage and Transportation cost of TOP crops (Tomato, Onion and Potato) to central nodal agencies and state designated agencies for transporting them from the producing state to consuming states in the interest of the farmers.

(b) In FY 2025-26, the two instalments of the Pradhan Mantri Kisan Samman Nidhi (PM-Kisan) Scheme i.e. 20th and 21st instalment of PM-Kisan has already been released in August, 2025 and November, 2025 respectively. The 22nd instalment of PM-Kisan for Quarter (December 2025 - March 2026) in current Financial Year 2025-26 to be released as per schedule.

(c) and (d) ICAR in consultation with state governments has developed District Agriculture Contingency Plans (DACPs) for 651 districts in India to address weather aberrations like drought (early, mid and late-season droughts), floods, unseasonal rains and extreme weather events such as heat wave, cold wave, frost, hailstorm and cyclone etc. ICAR also developed drought resistant crop varieties and management practices, which are being promoted through KVKs and transferred to State departments.

Several schemes have also been initiated under National Mission for Sustainable Agriculture (NMSA), to promote sustainable agriculture practices. Per Drop More Crop (PDMC) scheme increases water use efficiency at the farm level through micro irrigation technologies i.e. drip and sprinkler irrigation. Rainfed Area Development focuses on Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability.

The Soil Health and Fertility scheme promotes integrated nutrient management through judicious use of chemical fertilizers. Mission for Integrated Development of Horticulture, Agroforestry and National Bamboo Mission also promote climate resilience in agriculture. Further, Pradhan Mantri Fasal BimaYojana (PMFBY) along with weather index based Restructured Weather Based Crop Insurance Scheme provide a comprehensive insurance cover against crop failure by providing financial support to farmers suffering crop loss/damage arising out of unforeseen natural calamities.

Additionally, the Government has approved the Digital Agriculture Mission in September 2024. The Mission envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture, Such as AgriStack, Krishi Decision Support System, a Comprehensive Soil Fertility and Profile Map and other IT initiatives undertaken by the Central Government/State Government to enable a robust digital agriculture ecosystem in the country.

(e) All India procurement of MSP cops during last three years are given below:

All MSP Crops	2022-23	2023-24	2024-25
Total Procurement (in lakh metric tonnes)	1,118	1,089	1,223

State-wise details of farmers benefitted and claims paid under Pradhan Mantri Fasal BimaYojna (PMFBY) since the inception of the scheme in 2016 until 2024-25 are given in the enclosed **Statement**.

(f) Government of India has identified following integrated strategy for enhancing

the farmers income and comprehensive growth of agriculture sector:-

- (i) Increase crop production/ productivity
- (ii) Reduce cost of production
- (iii) Remunerative returns of farmers' produce to enhance their incomes.
- (iv) Agricultural diversification
- (v) Developing post harvest value addition
- (vi) Adaptation to climate change for sustainable agriculture and mitigate against crop losses

To achieve these objectives, Government has taken several initiatives which include Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY), Pradhan Mantri Fasal Bima Yojana (PMFBY) , Modified Interest Subvention Scheme (MISS), Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) and other such schemes. In this regardThe Government has substantially enhanced the budget allocation of Department of Agriculture and Farmers Welfare(DAandFW) from Rs. 21,933.50 crore BE during 2013-14 to Rs. 1,27,290.16 crore BE during 2025-26.

STATEMENT

State-wise details of farmers benefitted and claims paid under Pradhan Mantri Fasal BimaYojna (PMFBY) since its inception

State/UT	Paid Claims (Rs.Crore)	Farmer Applications Benefitted (lakh)
A and N Islands	0.3	0.0
Andhra Pradesh	5,580.5	60.3
Assam	736.6	10.9
Bihar	811.1	4.7
Chhattisgarh	7,655.1	111.9
Goa	0.1	0.0
Gujarat	5,751.2	29.4
Haryana	9,015.2	82.8
Himachal Pradesh	609.4	11.4
Jammu and Kashmir	157.3	2.7
Jharkhand	857.3	8.7
Karnataka	18,654.5	131.7
Kerala	743.5	5.8
Madhya Pradesh	31,737.1	304.8
Maharashtra	45,449.2	624.1
Manipur	10.5	0.3
Meghalaya	24.5	0.3
Odisha	7,183.9	113.3
Puducherry	21.2	0.5
Rajasthan	31,554.5	502.5
Sikkim	0.2	0.0
Tamil Nadu	15,575.5	181.6
Telangana	1,906.4	12.2
Tripura	12.3	1.3
Uttar Pradesh	5,805.2	91.6
Uttarakhand	1,362.0	10.7
West Bengal	1,262.8	19.1
GRAND TOTAL	1,92,477.3	2,322.7

RESERVATION POLICY FOR OBCs

1694. DR. GANAPATHY RAJKUMAR P.:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) whether the Ministry has undertaken any steps for formulation and implementation of Reservation Policy for OBCs in recruitment for various posts and services under the Government and Union Territories, if so, the details thereof;

(b) whether the Ministry has undertaken any welfare measures for OBCs, if so, the details thereof;

(c) the total number of OBCs were recruited and appointed in various posts/services during the last five years;

(d) whether the Ministry has any proposal to review of the various schemes earmarked for the welfare of Other Backward Classes, if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) and (c) The Government of India has a reservation policy through OM dated 8.9.1993 of the Department of Personnel and Training and other instructions issued from time to time, under which 27% of vacancies in direct recruitment to civil posts and services under the Government are reserved for

OBCs (Socially and Educationally Backward Classes - SEBCs). The implementation of the reservation policy is being done by the Department of Personnel and Training.

(b), (d) and (e) The Ministry is taking the following measures for the welfare of OBCs :

The Umbrella Scheme of PM Young Achievers' Scholarship Award Scheme for Vibrant India for OBCs and others (PM –YASASVI) for the welfare of Other Backward Classes with the following components.

- (i) Pre-Matric Scholarship for OBC, EBC and DNT Students
- (ii) Post-Matric Scholarship for OBC, EBC and DNT Students
- (iii) Top Class Education in Schools for OBC, EBC and DNT Students
- (iv) Top Class Education in Colleges for OBC, EBC and DNT Students
- (v) Construction of Hostel for OBC Boys and

Umbrella Scheme "Scholarships for Higher Education for Young Achievers Scheme (SHREYAS-OBC)", which has two sub-schemes namely-

- (i) National Fellowship for OBCs
- (ii) Dr. Ambedkar Central Sector Scheme of Interest Subsidy on Educational Loans for Overseas Studies for Other Backward Classes (OBCs) and Economically Backward Classes (EBCs)

The revision of the Schemes for OBCs is undertaken from time to time in consultations with all stake holders and the concerned Ministries and Departments.

LAND AND REVENUE ISSUE**1695. SHRI MADDILA GURUMOORTHY:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

(a) whether the Government proposes to establish a *National Revenue Grievance Redressal Portal* to provide a uniform, transparent and time-bound mechanism for citizens to lodge and resolve revenue-related complaints online; and

(b) if so, the details of the proposed framework including integration with State land records, timelines for resolution and measures to ensure accountability of revenue officials to reduce litigation and improve ease of Governance in rural and urban areas?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT;
AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS
(DR. CHANDRA SEKHAR PEMMASANI):**

(a) No .

(b) Does not arise.

निर्यात संवर्धन मिशन**1696. श्री दिलेश्वर कामैत:**

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) निर्यात संवर्धन मिशन वैश्विक बाजारों में निर्यात प्रतिस्पर्धा को बढ़ावा देने के लिए निर्यातकों को किस प्रकार सहायता प्रदान करता है;

(ख) उक्त मिशन को लागू करने के लिए कुल कितनी निधि स्वीकृत की गई है;

(ग) 'निर्यात प्रोत्साहन' नामक उप-योजना के माध्यम से सूक्ष्म, लघु एवं मध्यम उद्यमों को व्यापार, वित्त तथा अन्य सहायता उपायों तक पहुंच किस प्रकार सुनिश्चित की जाती है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) केन्द्रीय मंत्रिमंडल ने 12 नवम्बर 2025 को **निर्यात संवर्धन मिशन (ईपीएम)** स्कीम को मंजूरी प्रदान की है जिसका उद्देश्य भारत की निर्यात प्रतिस्पर्धात्मकता को मजबूत करना और वैश्विक बाजारों में निर्यातकों, विशेष रूप से सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) को लक्षित सहायता प्रदान करना है।

निर्यात संवर्धन मिशन दो एकीकृत उप-स्कीमों के माध्यम से संचालित होगा:

- निर्यात प्रोत्साहन, ब्याज सहायता, निर्यात फैक्ट्रिंग, निर्यात ऋण के लिए आनुषंगिक गारंटी, ई-कॉमर्स निर्यातकों के लिए ऋण और निर्यात विविधीकरण के लिए ऋण प्रोत्साहन सहायता जैसे साधनों के माध्यम से व्यापार हेतु वित्त तक पहुंच बनाने में सुधार पर ध्यान केंद्रित करती है; और
- निर्यात दिशा- निर्यात गुणवत्ता और अनुपालन सहायता, अंतरराष्ट्रीय ब्रांडिंग और पैकेजिंग, बाजार पहुंच पहल, निर्यात लॉजिस्टिक्स तथा भंडारण, अंतर्देशीय परिवहन सहायता और व्यापार आसूचना जैसे अन्य व्यापार एनेबलर्स पर ध्यान केन्द्रित करती है।

(ख) निर्यात संवर्धन मिशन को वित्तीय वर्ष 2025-26 से 2030-31 तक छह वर्षों के लिए कुल 25,060 करोड़ रुपये के बजटीय परिव्यय के साथ मंजूरी दी गई है। यह पूरे भारत में निर्यातकों के लिए उपलब्ध है।

(ग) और (घ) निर्यात प्रोत्साहन उप-स्कीम विशेष रूप से सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) निर्यातकों के लिए ब्याज सहायता, निर्यात फैक्ट्रिंग, निर्यात ऋण के लिए आनुषंगिक गारंटी, ई-कॉमर्स निर्यातकों के लिए ऋण सहायता और निर्यात विविधीकरण के लिए ऋण में वृद्धि

करने संबंधी सहायता को कवर करने वाली पांच विशिष्ट मध्यस्थताओं के माध्यम से व्यापार वित्त तक पहुंच में सुधार करने पर ध्यान केन्द्रित करती है।

अब तक, एमएसएमई के लिए निर्यात प्रोत्साहन के अंतर्गत पूर्व और पश्च पोटलदान निर्यात ऋण के लिए ब्याज सहायता और निर्यात ऋण मध्यस्थताओं के लिए आनुषंगिक सहायता को संचलित किया गया है।

IMPACT OF LIMITED INVOLVEMENT OF PANCHAYATI RAJ INSTITUTIONS

1697. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether the Government has assessed the impact of limited involvement of Panchayati Raj Institutions in centrally sponsored schemes such as PM-KISAN and PMAY in Tamil Nadu, if so, the details thereof;
- (b) whether it is a fact that delays in central releases, including under MGNREGS and watershed programmes, have affected rural employment and service delivery;
- (c) the details of NABARD rural development funds allocated and released to Tamil Nadu for 2024–25;
- (d) whether the Government has considered concerns regarding migration and beneficiary identification issues arising from bypassing Panchayats, if so, the details thereof; and
- (e) the steps taken to strengthen the role of local bodies through adequate funding and autonomy?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The role of the Panchayati Raj Institutions (PRIs) in the implementation of central and centrally sponsored schemes like Pradhan Mantri Kisan Samman Nidhi (PM-KISAN) and Pradhan Mantri Awas Yojana-Gramin (PMAY-G) are defined and delineated in the scheme guidelines of the respective implementing Ministries/Departments. For the implementation of PMAY-G, as per the information provided by the Ministry of Rural Development (MoRD), PRIs play a vital role in identification and selection of beneficiaries through the forum like Gram Sabhas or Village Sabhas of the local self-governments as recognised by the respective State Panchayati Raj Acts including the State of Tamil Nadu. The MoRD has allocated a total target of 4.15 crore houses, of which 3.87 crore have been sanctioned and 2.95 crore have been completed. For the next phase (2024-25 to 2028-29) of PMAY-G, a nation-wide survey was conducted using Awaas+2024 mobile App for identification of additional eligible households for providing the benefits under the PMAY-G scheme. The State of Tamil Nadu did not participate in the survey.

As per the information provided by the Ministry of Agriculture and Farmers' Welfare, as per operational guidelines of the PM-KISAN Scheme, due to the nature of the scheme the role of PRIs in implementation of the Scheme is limited. As per guidelines of the scheme, beneficiary lists are to be displayed at Panchayats to ensure greater transparency and information by the State/UT Government concerned.

(b) Timely release of funds under the scheme such as Mahatma Gandhi NREGS and Watershed Development programmes is contingent upon fulfilment of conditions, compliance of procedure and submission of documents like utilisation certificates etc.. As informed by the MoRD, under Mahatma Gandhi NREGS, States/UTs furnish funds release proposals to the Government of India. The Ministry releases funds periodically in two tranches with each tranche consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to submission of relevant documents by the States/UTs. First instalment of the first tranche is released in the first half of April after adjusting unspent balance available with the States and considering the pending liabilities, if any. The second tranche is released on submission of proposal in the prescribed format by the State and subject to fulfilment of all the prescribed conditions. The proposal can be submitted after a State has utilized 60 percent of the total available funds. This has been revised to 75% of the total funds this financial year. If the proposal for second tranche is submitted after 1st October, then the Audit Report and Audited Utilization Certificate (UC) of the previous financial year are also required. Quantum of funds to be released as part of second tranche depends upon the performance of the State/UT and compliance of others conditions towards fund released.

Further, as has been informed by the Department of land Resources (DoLR), MoRD, under their Watershed Development Component of Pradhan

Mantri Krishi Sinchayee 2.0 (WDC-PMKSY2.0), DoLR has sanctioned 34 watershed projects covering an area of 1.66 lakh ha with total project cost of Rs. 368.66 crore (Central share Rs. 221.20 crore) in Tamil Nadu. During 2020-21 to 2025-26, central share of Rs.190.43 crore has been released to the State and an expenditure of Rs.305.95 crore has been reported by the State that includes state share and unspent balances. Moreover, under the new dispensation of fund release under SNA-SPARSH, during the 2025-26, so far an amount of Rs. 32.42 crore as Central share has been issued to State as Mother Sanction, out of which Rs.23.04 crore has been utilized as on 31.12.2025. There is thus sufficient fund available with Tamil Nadu.

(c) As per information furnished by the NABARD through Department of Financial Services, Ministry of Finance, the details of NABARD rural development funds disbursed to Tamil Nadu during 2024–25 is given in the enclosed **Statement**.

(d) Question does not arise in view of part (a) of the reply.

(e) Panchayat is a State subject and the Ministry of Panchayati Raj (MoPR) supplements and complements the efforts of State Governments, including financial support under its schemes towards strengthening and efficient functioning of the Panchayati Raj Institutions (PRIs) on a continuous basis. In order to strengthen the financial autonomy and technical supports to Panchayats to enable them to undertake local development projects effectively, all Finance Commission grants are deposited directly into the accounts of Panchayats by the States. These funds are spent by Panchayats

from their own accounts, without the involvement of the States, through the Public Financial Management System (PFMS) system in accordance with the norms prescribed by the Finance Commission in respect of tied and untied grants. In order to ensure end-to-end tracking of funds—from receipt to expenditure—and effectively prevent any misuse or misappropriation, it has been made mandatory to record all transactions on PFMS and eGramSwaraj portal. A total of Rs.47764 crore was allocated for the PRIs in Tamil Nadu under the Fifteenth Finance Commission grants, of which Rs.43837.96 crore has been released as so far.

The Ministry has been focusing on the capacity building of the PRIs in various areas with due emphasis on mobilisation of own sources of revenue towards attaining financial independence and self-sufficiency.

Further, the Ministry undertakes periodical studies to compile the Panchayat Devolution Index (PDI) which reviews the status of devolution to the Panchayats by the States/UTs in the areas of funds, functions and functionalities to foster competitiveness among the States to devolve more and more powers to the Panchayats for their autonomy. As per the latest devolution study, PDI score for Tamil Nadu is 68.38.

On technical front, particularly for promotion of eGovernance in the Panchayats, under the Digital India initiative, the MoPR have developed various digital platforms and applications. The eGramSwaraj application has been designed to facilitate planning, accounting, monitoring, and online payments at the Panchayat level. The integration of eGramSwaraj with the

PFMS enables real-time payments to vendors and service providers, ensuring seamless fund flow and reducing delays. The eGramSwaraj application has been integrated with the Government e-Marketplace (GeM) to bring transparency in Panchayat procurement. This integration allows Panchayats to procure goods and services through GeM via the eGramSwaraj platform. Further, applications developed by the Ministry like Meri Panchayat have endeavoured to bring transparency in Panchayat Governance by making information on planning, activities, and progress of works in Panchayat accessible to public. Panchayat NIRNAY is an online application which aims to bring transparency and better management in conduct of Gram Sabhas by Panchayats. Further, the 'AuditOnline' application developed under the e-Panchayat Mission Mode Project (MMP) facilitates online audits of Panchayat accounts and supports improved financial management.

STATEMENT

Details of NABARD rural development funds disbursed to Tamil Nadu during 2024–25

Fund/ Programme	Grant disbursement during 2024-25 (in ₹ lakh)	Brief description of the Fund/ Programme
Financial Inclusion Fund (FIF)	1,111.81	Supports financial literacy, digital onboarding, financial inclusion infrastructure, and bridging regional gaps by assisting banks/communities to adopt digital and inclusive financial services.
Gramya Vikas Nidhi (GVN)	371.37	Promotes rural innovation, offfarm livelihood activities, cluster development, capacity building, and skill training for rural youth and artisans to enhance

		sustainable rural employment.
Watershed Development Fund	1,212.99	Supports participatory watershed development focusing on soil and water conservation, climate resilience, groundwater recharge, livelihood enhancement, and sustainable natural resource management.
Tribal Development Fund (TDF)	343.92	Aims at holistic tribal development through the “Wadi model,” horticulturebased livelihoods, soil/ water conservation, animal husbandry, SHG promotion, and improved quality of life for tribal families.
Farm Sector Promotion Fund (FSPF)	176.98	Facilitates adoption of innovative farm technologies, climateresilient agriculture, valueadded processing, capacity building, and market linkages to enhance farm productivity and incomes.
Farmer Producer Organization (FPO)	810.95	Supports formation and strengthening of FPOs through seed funding, capacity building, market linkage support, infrastructure creation, valueaddition activities, and working capital assistance.

PMMSY IN TELANGANA

1698. DR. KADIYAM KAVYA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of funds sanctioned and released to Telangana under Pradhan Mantri Matsya Sampada Yojana (PMMSY) during the last three years and the current year, year-wise;
- (b) the details of fisheries infrastructure created/strengthened in Telangana under the scheme, district-wise, including hatcheries, feed mills, cold chain, fish landing centres and other facilities;

- (c) the number of beneficiaries covered under the Scheme in Telangana, year and district-wise; and
- (d) the steps taken by the Government to increase productivity, reduce input costs and strengthen market linkages to improve incomes of fish farmers in Telangana?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) The Department of Fisheries (DoF), Ministry of Fisheries, Animal Husbandry and Dairying (MoFAHandD), Government of India (GoI) is implementing Pradhan Mantri Matsya Sampada Yojana (PMMSY) in all States and UTs, including the State of Telangana since 2020-21. The DoF, GoI, has approved proposals from the Government of Telangana at a total cost of Rs. 196.80 crore, with a central share of Rs. 68.14 crore, for the development of fisheries and aquaculture, including infrastructure, in the State under PMMSY. The year-wise details of funds sanctioned and released for the last three years under PMMSY to Telangana is given in the enclosed **Statement-I**, and the fisheries infrastructure created/strengthened in Telangana under PMMSY is given in the enclosed **Statement-II**.

(c) The Government of Telangana has reported that 4,54,432 beneficiaries across all 33 districts have been covered under the PMMSY Scheme.

(d) The DoF, GoI under the PMMSY has approved a range of activities to the Government of Telangana, aimed at enhancing the production, productivity and reducing input costs. These include (i) establishment of 21 new freshwater

finfish hatcheries, (ii) development of 824 hectares of grow-out ponds with input support, (iii) stocking of fingerlings across 1.4 lakh hectares of reservoirs, (iv) establishment of 11 Recirculatory Aquaculture System (RAS) units, and (v) installation of 89 cage culture units in reservoirs. Further, for strengthening the market linkages, the DoF, Gol has approved various activities to the Government of Telangana that includes (i) establishment of a state of art-whole sale fish market at Hyderabad, (ii) setting up of 185 units of fish kiosks, (iii) establishment of live fish vending centres – 2 units, (iv) provision of insulated vehicles – 6 units and (v) Provision of 500 motor cycle with ice boxes. Additionally, the DoF, Gol has notified a dedicated murrel production and processing cluster in Mancherial District, Telangana, to enhance murrel production, improve productivity, and reinforce market connectivity.

STATEMENT-I

Year-wise details of funds sanctioned and released for the last three years under PMMSY to Telangana

(Rupees in Lakh)

Sl. No	Year	Total Project Cost	Central Share	Fund Released
(i)	(ii)	(iii)	(iv)	(v)
1	2022-23	8276.01	3759.63	0.00
2	2023-24	7252.88	1979.99	397.36
3	2024-25	4151.5	1075.2	937.18
	Total	19680.39	6814.82	1334.54

STATEMENT-II

Fisheries infrastructure created/strengthened in Telangana under PMMSY

Sl. No.	Activity	District	Unit
(i)	(ii)	(iii)	(iv)
1	Establishment of Fish Seed Hatchery	Hanumakonda	1
		Jagityal	1
		Peddapalli	1
		Nalgonda	2
		Nirmal	2
2	Re-Circulatory Aquaculture System/Bio-Floc.	Adilabad	1
		Medak	1
		Nalgonda	1
		Sngareddy	1
		Suryapet	1
		Yadadri	1
3	Mini Fish Feed Mills	Jayashanker	1
		Bhupallapally	1
		Suryapet	1
4	Live Fish Vending Centres	Nalgonda	2

TEXTILE AND APPAREL MANUFACTURING UNITS

1699. DR. KALYAN VAIJINATHRAO KALE:

DR. NAMDEO KIRSAN:

SHRI SAPTAGIRI SANKAR ULAKA:

SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the total number of textile and apparel manufacturing units that have been opened, closed, and remain operational during the last ten years, year-wise and State/UT-wise;

- (b) the employment generated by the textile sector during the said period, including State and gender-wise distribution;
- (c) whether the Government has identified any key barriers to global competitiveness; and
- (d) if so, the measures is being taken by the Government to support Medium, Small and Micro Enterprises (MSME) units in the textile sector?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

- (a) As per Annual Survey of Industries (ASI), M/o Statistics and Programme Implementation (MoSPI), the State/UT-wise total number of units, number of operational units and other units (Factories with fixed assets but not maintaining its staff and not having production for 3 years, or non-existence, or de-registration, or out of coverage etc.) under Textiles and Apparels sector during the period 2019-2023 is given in the enclosed **Statement**.
- (b) The textile industry is one of the largest sources of employment generation in the country, estimated to be directly employing more than 45 million people. As per unit level dataset of Periodic Labour Force Survey, M/o Statistics and Programme Implementation, more than 50% estimated women are in the textile and apparel sector.
- (c) and (d) The Government continuously engages with stakeholders to identify and resolve key trade barriers affecting Indian exports and to support MSMEs. In this context, the Government has taken several steps including following to address key barriers for global competitiveness.

i. The Government of India prioritises trade negotiations with several countries to get market access and tariff advantages for improving India's global competitiveness through improved access to international markets under mutually beneficial trade agreements for India's textiles exports including textiles.

ii. To provide access in the different country India has signed 16 FTAs including India-UK, India-Oman CEPA which was signed on December 2025 and India has recently concluded FTA with New Zealand and EU.

iii. The Interest Subvention for Pre- and Post-Shipment Export Credit intervention has been launched under the Export Promotion Mission – Niryat Protsahan to facilitate improved access to pre- and post-shipment rupee export credit for MSME exporters by reducing the cost of such credit and providing a rules-based and transparent interest-relief mechanism, with the objective of enhancing liquidity for MSME exporters and enabling them to meet working-capital requirements efficiently.

iv. Government is also implementing Rebate of State and Central Taxes and Levies (RoSCTL) scheme for Apparel/Garments and Made-ups in order to enhance competitiveness by adopting principle of zero-rated exports. Further, textiles products not covered under the RoSCTL scheme are covered under Remissions of Duties and Taxes on Exported Products (RoDTEP) along with other products.

v. The Government of India implements various schemes/initiatives to encourage and promote the textile sector including support to MSME. The

major schemes/initiatives include PM Mega Integrated Textile Regions and Apparel (PM MITRA) Parks Scheme; Production Linked Incentive (PLI) Scheme focusing on MMF Fabric, MMF Apparel and Technical; National Technical Textiles Mission (NTTM) focusing on Research Innovation and Development, Promotion and Market Development; SAMARTH-Scheme for Capacity Building in Textile Sector with the objective providing demand driven, placement oriented, skilling program; Silk Samagra-2 for comprehensive development of sericulture value chain; National Handloom Development Programme and Raw Material Supply Scheme to promote handloom sector and welfare of handloom weavers across the country; National Handicraft Development Program, etc.

vi. Ministry of Micro, Small and Medium Enterprises (MSME) also implements various schemes and programmes aimed at promotion and development of MSME Sector, including Textiles sector. These schemes/programmes include Prime Minister's Employment Generation Programme (PMEGP), Credit Guarantee Scheme for Micro and Small Enterprises (CGTMSE), PM Vishwakarma etc.

STATEMENT

**State/UT-wise total number of units, number of operational units and other units under Textiles and Apparels
sector during the period 2019-2023**

	2014-15			2015-16			2016-17			2017-18			2018-19		
State	Factories in Operation	Number of Factories	Others*	Factories in Operation	Number of Factories	Others*	Factories in Operation	Number of Factories	Others*	Factories in Operation	Number of Factories	Others*	Factories in Operation	Number of Factories	Others*
All India	20,204	28,600	8,396	20,417	27,866	7,449	21,039	27,762	6,723	21,546	28,456	6,910	22,184	29,030	6,846
Andhra Pradesh	494	563	69	423	536	113	477	569	92	450	552	102	522	611	89
Assam	29	30	1	27	28	1	35	35	0	35	35	0	42	49	7
Bihar	24	25	1	25	26	1	25	26	1	25	26	1	23	25	2
Chhattisgarh	11	12	1	20	20	0	20	21	1	19	20	1	20	20	0
Dadra and Nagar Haveli	228	308	80	170	319	149	236	317	81	243	301	58	183	263	80
Dadra & Nagar Haveli & Daman & Diu			0			0			0			0			0
Daman and Diu	62	131	69	82	121	39	69	126	57	96	123	27	55	88	33
Delhi	467	690	223	409	682	273	457	603	146	337	569	232	434	547	113
Goa	8	8	0	12	12	0	10	12	2	9	9	0	10	10	0
Gujarat	1,970	3,038	1,068	2,026	3,094	1,068	1,884	3,309	1,425	2,136	3,287	1,151	2,168	3,217	1,049
Haryana	1,084	1,418	334	1,036	1,371	335	1,147	1,458	311	1,183	1,563	380	1,448	2,326	878
Himachal Pradesh	113	117	4	99	115	16	84	96	12	84	104	20	64	93	29
Jammu & Kashmir	38	41	3	36	38	2	34	38	4	38	38	0	34	35	1
Jharkhand	4	4	0	4	4	0	4	4	0	5	5	0	8	9	1

Karnataka	844	1,195	351	837	1,238	401	844	1,272	428	937	1,269	332	894	1,252	358
Kerala	404	453	49	413	441	28	450	456	6	441	472	31	420	471	51
Madhya Pradesh	163	210	47	198	205	7	210	228	18	207	216	9	187	206	19
Maharashtra	2,158	2,954	796	2,161	2,941	780	1,901	2,859	958	1,843	2,809	966	1,712	2,751	1,039
Manipur			0	3	3	0	3	3	0	3	3	0	3	3	0
Mizoram			0			0			0			0			0
Nagaland	2	4	2			0			0			0			0
Odisha	42	43	1	42	42	0	37	38	1	36	36	0	35	37	2
Puducherry	40	41	1	28	30	2	25	26	1	25	26	1	23	26	3
Punjab	1,173	1,630	457	1,197	1,699	502	1,362	1,640	278	1,263	1,625	362	1,289	1,645	356
Rajasthan	1,281	1,487	206	1,288	1,486	198	1,344	1,455	111	1,336	1,515	179	1,407	1,516	109
Tamil Nadu	7,382	11,363	3,981	7,500	10,411	2,911	8,039	10,143	2,104	8,394	1,0511	2,117	8,916	10,700	1,784
Telangana	284	291	7	286	305	19	233	309	76	268	325	57	239	304	65
Tripura	3	3	0	3	3	0	4	4	0	4	4	0	3	3	0
Uttar Pradesh	1,259	1,787	528	1,399	1,899	500	1,392	1,887	495	1,411	2,159	748	1,360	2,013	653
Uttarakhand	61	63	2	47	49	2	47	51	4	51	52	1	28	31	3
West Bengal	575	687	112	648	747	99	662	776	114	665	799	134	654	773	119
Grand Total	40,407	57,196	16,789	40,836	55,731	14,895	42,074	55,523	13,449	43,090	56,909	13,819	44,365	58,054	13,689

	2019-20			2020-21			2021-22			2022-23			2023-24		
State	Factories in Operation	Number of Factories	Others*	Factories in Operation	Number of Factories	Others*	Factories in Operation	Number of Factories	Others*	Factories in Operation	Number of Factories	Others*	Factories in Operation	Number Of Factories	Others*
All India	22,137	29,569	7,432	22,412	29,999	7,587	22,774	30,210	7,436	23,101	30,672	7,571	23,838	31,176	7,338
Andhra	473	583	110	385	546	161	357	524	167	368	477	109	356	451	95

Pradesh															
Assam	37	38	1	34	36	2	33	36	3	31	31	0	33	36	3
Bihar	24	25	1	21	22	1	21	22	1	17	22	5	18	20	2
Chhattisgarh	22	22	0	25	25	0	27	27	0	27	27	0	30	31	1
Dadra and Nagar Haveli	185	278	93			0			0			0			0
Dadra & Nagar Haveli and Daman & Diu			0	259	353	94	265	356	91	236	400	164	241	328	87
Daman and Diu	87	119	32			0			0			0			0
Delhi	383	511	128	321	511	190	336	478	142	266	466	200	325	400	75
Goa	9	10	1	9	9	0	9	9	0	10	10	0	9	9	0
Gujarat	2,485	3,450	965	2,478	3,439	961	2,347	3,318	971	2,544	3,481	937	2,736	3,806	1,070
Haryana	1,261	1,905	644	1,422	2,014	592	1,351	1,979	628	1,242	1,811	569	1,336	1,790	454
Himachal Pradesh	74	92	18	87	87	0	67	91	24	80	110	30	62	91	29
Jammu and Kashmir	35	36	1	35	41	6	34	35	1	30	35	5	34	35	1
Jharkhand	12	13	1	25	26	1	18	20	2	22	22	0	20	22	2
Karnataka	861	1,290	429	871	1,247	376	887	1,190	303	853	1,260	407	887	1,293	406
Kerala	476	495	19	445	501	56	465	479	14	447	498	51	458	471	13
Madhya Pradesh	218	227	9	226	250	24	230	247	17	224	237	13	215	230	15
Maharashtra	1,686	2,692	1,006	1,843	2,774	931	1,823	2,762	939	1,899	2,760	861	1,924	2,675	751
Manipur	3	3	0	4	4	0	4	4	0	6	6	0	6	6	0

Mizoram	60	60	0	60	60	0	60	60	0	58	58	0	58	58	0
Nagaland			0			0			0			0			0
Odisha	35	35	0	35	35	0	33	38	5	30	35	5	30	32	2
Puducherry	27	31	4	33	33	0	30	31	1	27	34	7	27	29	2
Punjab	1,277	1,634	357	1,246	1,646	400	1,337	1,659	322	1,440	1,722	282	1,423	1,717	294
Rajasthan	1,463	1,608	145	1,466	1,648	182	1,571	1,725	154	1,633	1,779	146	1,597	1,839	242
Tamil Nadu	8,498	11,075	2,577	8,586	11,293	2,707	8,771	11,460	2,689	8,483	11,432	2,949	8,503	11,467	2,964
Telangana	172	279	107	203	285	82	153	194	41	168	198	30	203	264	61
Tripura	3	3	0	1	3	2			0			0			0
Uttar Pradesh	1,481	2,149	668	1,465	2,142	677	1,830	2,551	721	2,081	2,764	683	2,546	3,091	545
Uttarakhand	52	53	1	28	37	9	31	37	6	44	46	2	43	51	8
West Bengal	740	851	111	797	928	131	678	869	191	828	945	117	715	926	211
Grand Total	44,276	59,136	14,860	44,822	59,994	15,172	45,542	60,411	14,869	46,195	61,338	15,143	47,673	62,344	14,671

Source : Annual Survey of Industries (E-Sankhyiki Portal), MoSPI;

Note-1: Others* - Factories with fixed assets but not maintaining its staff and not having production for 3 years, or non-existence, or de-registration, or out of coverage etc.

Note-2: The above data pertains to the data coverage of the Annual Survey of Industries which extends to the entire Factory Sector comprising industrial units (called factories) registered under the Sections 2(m)(i) and 2(m)(ii) of the Factories Act, 1948, wherein a 'Factory', which is the primary statistical unit of enumeration for the ASI,

FISHERIES AND AQUACULTURE IN MAHARASHTRA**1700. SUSHRI PRANITI SUSHILKUMAR SHINDE:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the steps taken by the Government to promote sustainable fisheries and aquaculture in Maharashtra, particularly in Solapur and adjoining districts, including support given by the Government to inland fisheries;
- (b) the financial assistance, subsidies, and capacity-building programmes provided by the Government to fish farmers and fisherfolk in the State during the last three years;
- (c) whether the Government has assessed the challenges faced by inland and reservoir based fisheries, such as low productivity, inadequate infrastructure and lack of market access; and
- (d) the steps proposed to be taken by the Government to enhance fish production, improve value chains, ensure livelihoods for fisherfolk, and promote exports from the inland fisheries sector?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) The Department of Fisheries, Government of India (DoF, GoI) through its schemes, policies and programs has been taking several initiatives towards holistic development of both marine and inland fisheries in all States/UTs including Maharashtra. Under the Pradhan Mantri Matsya Sampada Yojana' (PMMSY), during last 3 years and current year Department

has approved fisheries development projects of Government of Maharashtra amounting to Rs. 981.72 Crore. The approved activities include financial assistance towards establishment of fish brood banks, fish/prawn hatcheries towards quality seed, technology infused activities like cages in reservoirs, Re-circulatory Aquaculture Systems (RAS), biofloc units, deep sea fishing vessels, up gradation of existing fishing vessels for export competency, Integrated Modern Fish Landing Centres, State of art whole sale fish markets, ice plant/cold storages, fish transportation facilities etc. In addition, ornamental fish rearing units, seaweed cultivation, recreational fisheries units, fish kiosks, fish value added enterprise towards alternate livelihood, livelihood support during fish ban period and installation of artificial reefs along the coast towards sustainable management of resources are also approved.

Under the PMMSY, the beneficiaries are identified by the respective State Governments/UTs. Government of Maharashtra has informed that fisheries and aquaculture is being developed under the PMMSY and state level district planning schemes. The main activities include enhancing fish production, infrastructure development, livelihood support to fishers, stocking of fish fingerlings, capacity building programmes etc. Government of Maharashtra has informed that under PMMSY, 1,138 projects have been sanctioned in Solapur, Pune, Satara, Sangli, Dharashiv and Ahilyanagar districts, with a total project cost of Rs.207.72 crore. In addition, under the District Planning Schemes, financial assistance amounting to Rs.8.99 crore has been sanctioned to 8,139 beneficiaries in Solapur and adjoining districts.

575 Kisan Credit Cards have been issued in Solapur and adjoining districts for meeting the short term credit requirement.

The Department of Fisheries, GoI also provides need based capacity building programmes through National Fisheries Development Board (NFDB) based on proposals submitted by the States/UTs. Government of Maharashtra has informed that 11 training programmes under the Capacity Building Programme were conducted during the period from 2023–24 to 2025–26, benefiting 1,367 participants in various fisheries-related skills.

(c) and (d) The Department of Fisheries, Government of India works in close coordination with the respective State Governments/UTs towards addressing the ground level challenges in fisheries including inland and reservoir fisheries. Under the PMMSY, interventions like ranching, stocking of fingerlings in reservoirs, integrated development of reservoirs are taken up towards reservoir fisheries development. In addition, need based interventions towards strengthening inland fisheries like establishment of hatcheries for quality seed, feed mills, establishment of fish markets, fish kiosks, fish vending centres, transportation facilities, promoting species diversification, productive utilization of land and water, use of technology infused culture practices are taken up thereby enhancing production, productivity, promoting exports and doubling fishers and fish farmers incomes.

Government of Maharashtra has informed that requisite policy guidelines have been issued to ensure optimal fish stocking and sustainable exploitation of inland waters. Further, ICAR institutes are supporting these efforts through

research on species diversification, fish health management, genetic improvement, responsible fishing practices, processing and value addition, along with outreach and extension programmes to strengthen livelihoods and market integration of inland fisheries.

राष्ट्रीय इस्पात नीति 2017

1701. श्री आलोक शर्मा:

श्री नलिन सोरेन:

श्री मनीष जायसवाल:

डॉ. राजेश मिश्रा:

श्री तेजस्वी सूर्या:

श्री नव चरण माझी:

श्री चन्द्र प्रकाश चौधरी:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में, विशेषकर झारखंड और मध्य प्रदेश के लिए वर्तमान इस्पात उत्पादन क्षमता और साथ ही प्रत्येक राज्य की संबंधित हिस्सेदारी/भागीदारी का राज्यवार ब्यौरा क्या है;

(ख) देश में इस्पात उत्पादन की वृद्धि में राष्ट्रीय इस्पात नीति (एनएसपी) 2017 की क्या भूमिका है;

(ग) वर्ष 2030 तक झारखंड सहित उक्त वृद्धि दर को बनाए रखने के लिए रूपरेखा का ब्यौरा क्या है;

(घ) क्या 'मेक इन इंडिया' कार्यक्रम के अंतर्गत एनएसपी 2017 देश में रक्षा और एयरोस्पेस क्षेत्रों में रणनीतिक उपयोग के लिए विशेष इस्पात और मिश्र धातुओं के स्वदेशी उत्पादन को सुनिश्चित करती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सीधी लोक सभा निर्वाचन क्षेत्र में किसी इस्पात संयंत्र को स्थापित करने का कोई प्रस्ताव है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) देश में वर्तमान कूड इस्पात की क्षमता 218.89 मिलियन टन है। इसमें झारखंड और मध्य प्रदेश की हिस्सेदारी क्रमशः 10.82 और 0.82 प्रतिशत है।

(ख) से (ड) इस्पात एक नियंत्रणमुक्त क्षेत्र है और सरकार झारखंड तथा मध्य प्रदेश सहित देश के सभी राज्यों में इस्पात क्षेत्र के विकास के लिए अनुकूल नीतिगत माहौल सृजित कर सुविधाकर्ता की भूमिका निभाती है। निवेश, क्षमता वृद्धि, रोजगार, इस्पात संयंत्र की स्थापना आदि जैसे निर्णय कंपनियों द्वारा प्रौद्योगिक-वाणिज्यिक विश्लेषण के आधार पर लिए जाते हैं। राष्ट्रीय इस्पात नीति (एनएसपी), 2017 सरकार और इस्पात क्षेत्र को एक तकनीकी रूप से उन्नत तथा वैश्विक स्तर पर प्रतिस्पर्धी उद्योग के तौर पर विकसित करने की दिशा में नीतिगत मार्गदर्शन प्रदान करती है, जो आर्थिक विकास को समर्थन देती है। सरकार ने रक्षा और एयरोस्पेस क्षेत्रों में रणनीतिक अनुप्रयोग हेतु विशेष इस्पात और मिश्र धातुओं के स्वदेशी उत्पादन को बढ़ावा देने के लिए उत्पादन संबद्ध प्रोत्साहन योजना (पीएलआई योजना) प्रारंभ की है।

PROMOTING STARTUP ECOSYSTEM IN TAMIL NADU

1702. SHRI THARANIVENTHAN M. S.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the total number of start-ups registered and recognized under the Start-up India initiative in Tamil Nadu so far;
- (b) the specific measures taken to promote start-up ecosystems in Tamil Nadu, especially in tier-2 and tier-3 cities;
- (c) the steps the Government has taken to ensure adequate access to funding, mentorship, and infrastructure for start-ups from Tamil Nadu;

- (d) the manner in which the Government plan to support start-ups in traditional sectors and rural areas to generate employment and inclusive growth; and
- (e) whether the Government proposes any new schemes or incentives to encourage innovation and entrepreneurship among youth in Tamil Nadu, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognised as ‘startups’ under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT).

As on 31st December 2025, a total of 13,780 entities have been recognized as startups in the State of Tamil Nadu.

Under the Startup India initiative, the Government unveiled an action plan for startups comprising of schemes and incentives envisaged to create a vibrant startup ecosystem in the country. The Action Plan comprises of 19 action items spanning across areas such as “Simplification and handholding”, “Funding support and incentives” and “Industry-academia partnership and incubation”.

The Government also implements periodic exercises and programs including States’ Startup Ranking, National Startup Awards, and Innovation

Week which play an important role in the holistic development of the startup ecosystem. The Government also encourages and supports ecosystem-led initiatives such as Startup Mahakumbh which serve as a vibrant platform for stakeholders to network and collaborate. Initiatives to improve market access and enable public procurement support startups in growing and scaling up their businesses. These measures are complemented by regulatory reforms and other ecosystem development events and programs. Specific measures undertaken to promote the startup ecosystem across States/Union Territories (UTs), cities, towns, and rural areas are given in the enclosed **Statement-I**.

Further, specifically in the State of Tamil Nadu, recognised startups have availed funding and incubation support through the flagship funding schemes under the Startup India initiative. As of 31st December 2025, Alternative Investment Funds (AIFs) supported under the Fund of Funds for Startups (FFS) have invested Rs. 1394.19 crore in startups from Tamil Nadu. Under the Startup India Seed Fund Scheme (SISFS), supported incubators have approved Rs. 54.87 crore to startups from Tamil Nadu. Additionally, under the Credit Guarantee Scheme for Startups (CGSS), startups from the State have been guaranteed loans amounting to Rs. 84.6 crore. 312 startups from Tamil Nadu have also received certificate of eligibility under Section 80-IAC of the Income Tax Act 1961, to claim a deduction of an amount equal to 100% of the profits and gains derived from eligible business for three consecutive assessment years.

Additionally, the Government has undertaken several measures to support startups across sectors and regions, including traditional sectors and rural areas, and to foster a culture of innovation and entrepreneurship among youth across the country, including in the State of Tamil Nadu. Details of such measures are given in the enclosed **Statement-II**.

STATEMENT-I

The details of various measures being undertaken to promote the startup ecosystem across States/Union Territories (UTs), cities, towns, and rural areas are as follows:

1. Capacity Building and Handholding

Capacity building workshops are undertaken throughout the year across regions including non-metro cities under the States' Startup Ranking ('SRF') exercise to promote and handhold States and UTs in developing regional ecosystems. Monitoring, capacity development, and handholding sessions are also conducted specifically for incubators beyond metro cities and regions.

2. Outreach and Awareness

Outreach and awareness activities for startups are organized across the country including in areas beyond metropolitan cities. These activities include encouraging entrepreneurs from non-metropolitan cities and enabling opportunities for funding, incubation, mentorship and business linkages in collaboration with State/UT administrations. Various startup showcases are also organised where startups pitch their business proposals to investors and

participate in capacity building activities. The programs implemented under the Startup India initiative are also propagated through various social media platforms.

3. Ecosystem Development Events and Programs

Various national ecosystem development events and programs are held such as the Startup Mahakumbh, which fosters innovation and entrepreneurship by bringing the ecosystem together from various parts of the country; ASCEND (Accelerating Startup Caliber and Entrepreneurial Drive) sensitization workshops on startups and entrepreneurship are conducted across North Eastern States to support upcoming entrepreneurs from the region; and the Startup India Innovation week is held around the National Startup Day i.e., 16th January, to celebrate entrepreneurship and promote innovation with stakeholders from across India.

4. International Exposure and Linkages

The Startup20 Engagement Group was institutionalised under India's G20 Presidency to facilitate harmonisation and cross collaboration amongst the largest global economies. The meetings and engagements of Startup20 Engagement Group under India's G20 Presidency were held across the country providing access to global market, visibility and resources of India's regional startup ecosystems. International linkages are further developed through international Government to Government partnerships, participation in international forums, hosting of global events, and international bridges with different countries that aid in promoting cross collaboration.

5. Encouraging Ecosystem Collaboration

The Government launched the Startup India Hub portal for stakeholders of the entrepreneurial ecosystem in India to discover resources, information, and various benefits under the Startup India initiative on a common digital platform. This portal enables various programs and initiatives to be accessed digitally, improving accessibility for entrepreneurs and startups even from non-metro cities and regions.

STATEMENT-II

Key measures undertaken by the Government to promote entrepreneurship across the country including rural areas, and among the youth across the country, including in the State of Tamil Nadu, are as follows:

1. The Ministry of Skill Development and Entrepreneurship (MSDE) through its autonomous organizations, namely National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE) has taken various initiatives to promote entrepreneurship development amongst all sections of the society. These initiatives include, Swavalambini programme, Entrepreneurship Awareness Programmes (EAP), Entrepreneurship Development Programmes (EDP), Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PMJANMAN), Entrepreneurship Development Centres (EDC) in North East Region's Educational Institutions, Dharti Aaba Janjatiya Gram Utkarshh Abhiyan

(DAJGUA), Pradhan Mantri Surya Ghar Muft Bijli Yojana Scheme (PM SGBY Scheme), and Capacity Building Programme for Fair Price Shop Owners.

2. Ministry of Micro Small and Medium Enterprises (MSME) is implementing the Entrepreneurship and Skill Development Programme (ESDP) which aims to motivate the youth/aspiring entrepreneurs to consider self-employment or entrepreneurship as one of the career options.
3. The All India Institute of Ayurveda (AIIA), an autonomous body under the Ministry of Ayush, has established the AIIA- Incubation Centre for Ayurveda Innovation and Entrepreneurship (AIIA-iCAINE) to nucleate a cluster of new age ventures and to promote entrepreneurship leveraging the academic knowledge.
4. The Atal Innovation Mission (AIM) of NITI Aayog fosters innovation and entrepreneurship among India's youth through flagship programs like Atal Tinkering Labs (ATLs) and the Community Innovator Fellowship (CIF).
5. The Ministry of Education's Innovation Cell (MIC) and All India Council for Technical Education (AICTE) promotes innovation and entrepreneurship across educational institutions.
6. Youth-centric initiatives have been introduced by the Ministry of Youth Affairs and Sports such as setting up of the autonomous body called Mera Yuva Bharat (MY Bharat), the purpose of it, is to provide an over-arching institutional mechanism powered by technology for youth development and youth-led development through Experiential Learning Programs (ELPs), volunteering opportunities, mentorship programme, etc.

7. Under the Ministry of Defence the Scheme for Innovations for Defence Excellence (iDEX) and Acing Development of Innovative Technologies with iDEX (ADITI) are fostering innovation and technology development in defence and aerospace by engaging startups.
8. Under the Department of Science and Technology, the Research, Development, and Innovation (RDI) Scheme has been approved to incentivize private sector participation in research and development (RandD). Further, DST is implementing the National Initiative for Developing and Harnessing Innovations (NIDHI) to promote innovation and entrepreneurship among the youth. The initiative comprises NIDHI-PRAYAS (prototype grant support), NIDHI-EIR (Entrepreneur-in-Residence fellowships), NIDHI-iTBI (Inclusive TBIs in Tier-II and Tier-III regions). The DST is also implementing the National Quantum Mission (NQM), under which four thematic hubs (T-Hubs) have been established.
9. The Anusandhan National Research Foundation (ANRF) has initiated the program, Mission for Advancement in Highimpact Areas (MAHA) to address priority-driven, solution-focused research in mission-mode.
10. The Council of Scientific and Industrial Research (CSIR) through its constituent laboratories/institutes, is implementing the “Integrated Skill Initiative Program”, intending to equip young minds with the necessary technological skills through conducting training programs and workshops.
11. The Department of Biotechnology (DBT) has established biotechnology incubation and pre-incubation centres across States and Union Territories

(UTs) under the BioNEST (Bioincubators Nurturing Entrepreneurship for Scaling Technologies) and E-YUVA (Encouraging Youth for Undertaking Innovative Research Activities) schemes.

12.Ministry of Electronics and Information Technology (MeitY) is undertaking initiatives such as GENESIS (Gen-Next Support for Innovative Startups) Scheme, TIDE 2.0 (Technology Incubation and Development of Entrepreneurs) Scheme, and IndiaAI Mission to promote the startup ecosystem.

13.Under the Government's Skill India Mission (SIM), MSDE provides skill, re-skill and up-skill training through an extensive network of skill development centres/institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), across the country.

14.Under the Ministry of Rural Development, the Deendayal Antyodaya Yojana- National Rural Livelihoods Mission (DAY-NRLM) through Start-up Village Entrepreneurship Programme (SVEP) supports Self-Help Groups (SHGs) and their family members to set-up small enterprises in the non-farm livelihoods sector.

15.The Ministry of Minority Affairs (MoMA) implements various skill development schemes namely 'Seekho Aur Kamao', 'Upgrading the Skills and Training in Traditional Arts/Crafts for Development (USTTAD)', 'Nai Roshni' and 'Nai Manzil' for socio-economic development of youth from minority communities.

These schemes and initiatives have now been converged into an integrated Scheme called 'Pradhan Mantri Virasat Ka Samvardhan' (PM VIKAS).

16. The Stand-up India Scheme was launched with an objective to provide loans from Scheduled Commercial Banks (SCBs) of value between Rs.10 lakh and Rs.1 crore to at least one Scheduled Caste (SC) or Scheduled Tribe (ST) borrower and one woman borrower per bank branch for setting up a greenfield enterprise in the manufacturing, services or trading sector and also for activities allied to agriculture.

17. The Department of Agriculture and Farmers' Welfare (DAandFW), Government of India is implementing "Innovation and Agri-Entrepreneurship Development" programme under Rashtriya Krishi Vikas Yojana (RKVY) from 2018-19 onwards with an objective to promote innovation and agri-entrepreneurship by providing financial support and nurturing an incubation ecosystem in the country.

डेयरी अवसंरचना विकास निधि

1703. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री ससिकांत सेंथिल:

श्री संजय उत्तमराव देशमुख:

श्री अरविंद गणपत सावंत:

श्री संजय हरिभाऊ जाधव:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा मत्स्यपालन, पशुपालन और डेयरी उद्योगों के उत्थान के लिए क्या कदम उठाए गए हैं;

(ख) विगत पांच वर्षों के दौरान डेयरी अवसंरचना विकास निधि (डीआईडीएफ) के अंतर्गत परियोजनाओं के नाम क्या हैं और परियोजनाओं का घटक-वार/महाराष्ट्र सहित राज्य-वार और जिलावार ब्यौरा क्या है;

(ग) विगत पांच वर्षों के दौरान राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी) के माध्यम से डीआईडीएफ के अंतर्गत स्वीकृत, संवितरित और उपयोग की गई निधि का महाराष्ट्र सहित राज्यवार और परियोजनावार ब्यौरा क्या है;

(घ) विगत पांच वर्षों के दौरान प्रत्येक परियोजना के लिए स्वीकृत, जारी और उपयोग की गई निधि का महाराष्ट्र सहित राज्यवार ब्यौरा क्या है;

(ङ) सरकार द्वारा उक्त योजना के अंतर्गत विशेषकर महाराष्ट्र के यवतमाल लोक सभा निर्वाचन क्षेत्र में की गई पहल का ब्यौरा क्या है;

(च) क्या सरकार द्वारा डीआईडीएफ के अंतर्गत कोई मूल्यांकन किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और राज्यवार प्रमुख निष्कर्ष क्या हैं;

(छ) उक्त योजना के अंतर्गत स्वीकृत और पूर्ण की गई परियोजनाओं की संख्या तथा दुग्ध प्रसंस्करण के संबंध में सृजित की गई अतिरिक्त क्षमता महाराष्ट्र सहित राज्यवार कितनी है;

(ज) क्या उक्त योजनाओं के अंतर्गत कोई परियोजना विलंबित या लंबित है और यदि हां, तो इसके राज्यवार क्या कारण हैं;

(झ) सरकार द्वारा डीआईडीएफ परियोजनाओं की प्रभावी निगरानी और समय पर कार्यान्वयन सुनिश्चित करने के लिए क्या कदम उठाए गए हैं; और

(ञ) देश में डेयरी की स्वीकृति के लिए सरकार द्वारा निर्धारित मानदंड क्या हैं और उक्त ढांचे के अंतर्गत वर्तमान में स्वीकृत महाराष्ट्र सहित राज्यवार और जिलावार डेयरियों की संख्या कितनी है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) भारत सरकार का मत्स्यपालन, पशुपालन और डेयरी मंत्रालय (MoFAHD) मत्स्यपालन, पशुपालन और डेयरी उद्योगों के उत्थान के लिए राज्य सरकारों के प्रयासों को अनुपूरित और संपूरित करने हेतु निम्नलिखित योजनाएं कार्यान्वित कर रहा है:

I. पशुपालन और डेयरी विभाग (DAHD):

- i. राष्ट्रीय गोकुल मिशन (RGM)
- ii. राष्ट्रीय डेयरी विकास कार्यक्रम (NPDD)
- iii. डेयरी कार्यकलापों में लगी डेयरी सहकारी समितियों और किसान उत्पादक संगठनों को सहायता (SDCFPO)
- iv. पशुपालन अवसंरचना विकास निधि (AHIDF)
- v. राष्ट्रीय पशुधन मिशन (NLM)
- vi. पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP)

II. मत्स्यपालन विभाग (DoF):

- i. प्रधानमंत्री मत्स्य संपदा योजना (PMMSY)
- ii. प्रधानमंत्री मत्स्य किसान समृद्धि सह-योजना (PM-MKSSY)
- iii. मत्स्यपालन और जलीय कृषि अवसंरचना विकास निधि (FIDF)

उपरोक्त के अतिरिक्त, भारत सरकार ने वित्तीय वर्ष 2018-19 से डेयरी और मछली किसानों को उनकी कार्यशील पूंजीगत आवश्यकताओं को पूरा करने में सहायता के लिए किसान क्रेडिट कार्ड (KCC) सुविधा प्रदान की है।

(ख) से (घ) डेयरी प्रसंस्करण अवसंरचना विकास निधि (DIDF) को दिनांक 01.02.2024 से पशुपालन अवसंरचना विकास निधि (AHIDF) के अंतर्गत शामिल कर लिया गया है, और अब डेयरी सहकारी समितियां परिचालन दिशानिर्देशों के अनुसार AHIDF के माध्यम से सहायता प्राप्त करने के लिए पात्र हैं।

DIDF के अंतर्गत महाराष्ट्र सहित राज्य-वार/परियोजना वार संस्वीकृत परियोजनाओं और वित्तीय प्रगति का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ड) पूर्ववर्ती DIDF और वर्तमान AHIDF में यवतमाल से किसी भी परियोजना को संस्वीकृति नहीं दी गई है।

(च) कृषि, पशुपालन और मत्स्यपालन क्षेत्र की योजनाओं पर नीति आयोग की वर्ष 2020 में प्रस्तुत मूल्यांकन अध्ययन रिपोर्ट में, DIDF का मूल्यांकन किया गया था और निष्कर्ष यह था कि "DIDF योजना को प्रसंस्करण अवसंरचना के निर्माण पर फोकस करते हुए जारी रखने की अनुशंसा की गई है और योजना को त्वरित गति से लागू किया जाना चाहिए"। व्यय विभाग और नीति आयोग ने विभाग को DIDF को AHIDF में विलय करने का सुझाव दिया। तदनुसार, योजना को AHIDF के अंतर्गत शामिल कर लिया गया है और ऑनलाइन पोर्टल (ahidf.udyamimitra.in) के माध्यम से आवेदन आमंत्रित किए जाते हैं।

(छ) और (ज) योजना के अंतर्गत महाराष्ट्र सहित राज्यवार अनुमोदित और पूरी की गई परियोजनाओं की संख्या तथा सृजित अतिरिक्त दूध प्रसंस्करण क्षमता, संलग्न **विवरण-I** में दी गई है। मैसूर, हसन, तुमकुर, तंजावुर, त्रिची और साबरकांठा (रोहतक में परियोजना) के दुग्ध संघों और तमिलनाडु परिसंघ की परियोजनाएं निर्धारित सिविल कार्यों के कार्यान्वयन और संयंत्र तथा मशीनरी की आपूर्ति और स्थापना में प्रक्रियात्मक देरी के कारण विलंबित हैं।

(झ) AHIDF के अंतर्गत परियोजनाओं की निगरानी परियोजना संस्वीकृति समिति (PSC), परियोजना अनुमोदन समिति (PSC) और परियोजना प्रबंधन एजेंसी (PMA) द्वारा संयुक्त रूप से की जाती है, PSC/PAC अनुमोदित परियोजनाओं की समीक्षा के लिए त्रैमासिक बैठकें आयोजित करेगी, जबकि PMA वास्तविक और वित्तीय उपलब्धियों के संबंध में EE और बैंकों से प्रगति डेटा एकत्र करेगी और PSC को प्रस्तुत करेगी। पशुपालन और डेयरी विभाग राज्यों और संबंधित हितधारकों के साथ समीक्षा बैठकों के माध्यम से योजना के कार्यान्वयन की नियमित रूप से समीक्षा करता है।

(ज) AHIDF योजना के अंतर्गत दुग्ध प्रसंस्करण और मूल्यवर्धन अवसंरचना के लिए लाभ प्राप्त करने के लिए पात्र संस्थाएं किसान उत्पादक संगठन (FPO), निजी कंपनियां, व्यक्तिगत उद्यमी, धारा 8 कंपनियां, सूक्ष्म, लघु और मध्यम उद्यम, और डेयरी सहकारी समितियां हैं। AHIDF के अंतर्गत महाराष्ट्र सहित 161 परियोजनाओं को संस्वीकृति दी गई है। डेयरी प्रसंस्करण और मूल्यवर्धन अवसंरचना के लिए AHIDF के अंतर्गत संस्वीकृत परियोजनाओं की जिला-वार संख्या संलग्न **विवरण -II** में दी गई है।

विवरण-I

DIDF के अंतर्गत महाराष्ट्र सहित राज्य-वार/परियोजना वार संस्वीकृत परियोजनाओं और वित्तीय प्रगति का ब्यौरा

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
NDDB की परियोजनाएँ										
1	आंध्र प्रदेश	1	संगम मिल्क प्रोड्यूसर कंपनी	4 LLPD से 8 LLPD तक डेयरी का विस्तार, 100 MTPD किण्वित दूध उत्पाद (दही, मक्खन, घी) के ब्लॉक का 250 MTPD विस्तार, 50 TLPD और 10 EMAT क्षमता वाले कंसेंसिंग संयंत्र का विस्तार।	दिनांक 10.01.2019	97.75	78.20	34.73	पूरी हुई	4.00
			उप-योग			97.75	78.20	34.73		
2	बिहार	1	देशरत्न डॉ. राजेंद्र प्रसाद दुग्ध उत्पादक सहकारी संघ लि	बिहार के बरौनी जिले में स्थित बरौनी डेयरी में 2.07 LLPD दूध हैडलिंग क्षमता वाले दुग्ध उत्पाद संयंत्र की	दिनांक 24.08.2021	113.27	78.80	77.24		

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
				स्थापना।						
			कुल योग			113.27	78.80	77.24		
3	गुजरात	5	बनासकांठा जिला सहकारी दूध उत्पादक संघ लिमिटेड।	सनादर में 30 LLPD क्षमता (50 LLPD तक विस्तार योग्य) के नए डेयरी संयंत्र की स्थापना, बनास डेयरी पालनपुर में मौजूदा डेयरी संयंत्र में सुविधाओं का आधुनिकीकरण/सुदृढ़ीकरण और बनास डेयरी पालनपुर में मूल्यवर्धित उत्पादों के विनिर्माण सुविधाओं का सृजन/विस्तार।	दिनांक 07.12.2018 दिनांक 26.03.2021	599.83	479.87	474.20	पूरी हुई	40.00
			साबरकांठा जिला सहकारी दूध उत्पादक संघ लिमिटेड	हिम्मतनगर में 100 MTPD के पाउडर संयंत्र और 10 LLPD का डेयरी संयंत्र स्थापित करना।	दिनांक 07.12.2018	361.14	288.42	184.48	पूरी हुई	
			गांधीनगर जिला	गुजरात के गांधीनगर	दिनांक	109.39	54.30	51.29	पूरी हुई	

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
			सहकारी दुग्ध उत्पादक संघ लिमिटेड	जिले के दशेला में 250 TLPD, 500 TLPD तक विस्तार योग्य नए डेयरी संयंत्र की स्थापना।	25.11.2020					
			साबरकांठा दुग्ध संघ	हिम्मतनगर में 30 MTPD चीज़ और 45 MTPD व्हे पाउडर संयंत्र स्थापित करना।	दिनांक 03.01.2023	600.00	480.00	420.86		
			साबरकांठा दुग्ध संघ	गुजरात के हिम्मतनगर जिले के हाजीपुर में 800 MTPD गोपशु आहार संयंत्र और 25 MTPD खनिज मिश्रण संयंत्र की स्थापना।	दिनांक 10.03.2023	208.75	167.00	187.78		
			कुल योग			1879.11	1469.59	1318.61		
4	हरियाणा	4	हिसार-जींद सहकारी समिति	दुग्ध संयंत्र का नवीनीकरण	दिनांक 19.07.2018 दिनांक 16.06.2021	15.63	12.50	7.81		
			सिरसा सहकारी	दुग्ध संयंत्र का	दिनांक	7.15	5.72	2.88		

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
			समिति	नवीनीकरण	19.07.2018 दिनांक 12.08.2012					
			साबरकांठा दुग्ध संघ	रोहतक में 20 LLPD क्षमता तक ETP का सुदृढीकरण और विस्तार	दिनांक 03.01.2023	23.13	18.50	15.47		
			साबरकांठा दुग्ध संघ	रोहतक में उत्पाद संयंत्र सुविधाओं सहित 10 LLPD से 16 LLPD तक दूध प्रसंस्करण संयंत्रों का विस्तार।	दिनांक 10.03.2023	374.28	299.42	201.78		
			कुल योग			420.19	336.14	227.94		
			चन्नरायप-टना में KMF	चन्नरायपटना में 30 MTD पाउडर संयंत्र का 60 MTD तक विस्तार और दुग्ध प्रसंस्करण का 4 LLPD से 7 LLPD तक विस्तार	दिनांक 26.05.2018	109.41	87.53	58.08	पूरी हुई	37.50
5	कर्नाटक	10	दक्षिणा कन्नड़	उडुपी जिले के उप्पूर	दिनांक	86.42	55.00	51.76	पूरी हुई	

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
			जिला सहकारी समिति	में 2.5 LLPD का नया डेयरी संयंत्र।	26.05.2018 दिनांक 20.12.2019					
			KMF रामनगर	रामनगर में 100 MTPD पाउडर संयंत्र के साथ 12 LLPD क्षमता वाले दुग्ध प्रसंस्करण संयंत्र की स्थापना।	दिनांक 26.05.2018	300.00	210.00	205.29	पूरी हुई	
			कोलार-चिक्काबल्लापुर जिला सहकारी समिति	चिक्काबल्लापुर में 5 LLPD के साथ मेगा डेयरी, कोलार में विद्यमान डेयरी संयंत्र का सुदृढीकरण, BMC की संस्थापना।	दिनांक 26.05.2018	158.90	103.18	83.94	पूरी हुई	
			मैसूर जिला सहकारी समिति	अलनहल्ली में 8 LLPD तक विस्तार योग्य 6 LLPD क्षमता के नये डेयरी संयंत्र की स्थापना।	दिनांक 26.05.2018	121.66	63.87	63.87	पूरी हुई	
			बेंगलुरु जिला सहकारी समिति	10 LLPD तक विस्तार योग्य 6	दिनांक 27.11.2018	499.73	200.00	191.39	पूरी हुई	

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
				LLPD क्षमता का नया डेयरी संयंत्र, साथ ही 0.50 LKGPD क्षमता वाला दही संयंत्र, 35 MTPD पनीर संयंत्र और ड्राईंग (Drying) संयंत्र (45 MTPD/ व्हे पाउडर / 35 MTPD MSP) स्थापित करना।						
			चामराजनगर जिला सहकारी समितियाँ	चामराजनगर जिले के कुडेरु में 5 LLPD तक विस्तार योग्य 3 LLPD क्षमता वाला नया डेयरी संयंत्र और 2 LLPD के UHT संयंत्र की स्थापना।	दिनांक 27.11.2018	124.72	60.00	55.83	पूरी हुई	
			हसन जिला सहकारी समिति	(क) 30000 बोतल प्रति घंटे की क्षमता वाली PET बोतल इकाई की स्थापना (ख) मौजूदा UHT	दिनांक 27.11.2018 दिनांक 15.12.2021	810.00	350.00	297.63		

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
				संयंत्र की क्षमता को 2 LLPD से बढ़ाकर 4 LLPD करना और (ग) मौजूदा डेयरी संयंत्र की क्षमता को 3 LLPD से बढ़ाकर 5 LLPD का विस्तार करना।						
			तुमकुर सहकारी दुग्ध उत्पादक संघ लिमिटेड	15 LLPD तक विस्तार योग्य 10 LLPD क्षमता वाला एक नया डेयरी संयंत्र, 1.5 LKPD क्षमता वाला दही संयंत्र और 3 LLPD क्षमता वाला केडेंसिंग संयंत्र स्थापित करना।	दिनांक 15.12.2021	154.03	123.22	55.63		
			मैसूर जिला सहकारी दुग्ध उत्पादक संघ लिमिटेड - UHT संयंत्र	अलानाहल्ली, मैसूर में 200 TLPD तक विस्तार योग्य 1.50 TLPD क्षमता वाले UHT संयंत्र की	दिनांक 07.11.2022	115.03	92.03	41.98		

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
				स्थापना।						
			उप-योग			2479.90	1344.83	1105.39		
6	केरल	1	एर्नाकुलम दुग्ध संघ	केरल के कोच्चि स्थित एडापल्ली डेयरी उत्पादों का सुदृढीकरण	दिनांक 03.07.2018 दिनांक 25.08.2021	15.25	12.20	10.20		
			उप-योग			15.25	12.20	10.20		
7	मध्य प्रदेश	1	पंचमहल जिला सहकारी दुग्ध उत्पादक संघ लिमिटेड	मध्य प्रदेश के उज्जैन में 3 LLPD के नये डेयरी संयंत्र और (5 LLPD तक विस्तारित) 50 TLPD के (100 TLPD तक विस्तारित) आइसक्रीम संयंत्र स्थापित करना।	दिनांक 03.01.2023	338.00	270.40	252.64		
			उप-योग			338.00	270.40	252.64		
8	महाराष्ट्र	2	पंचमहल जिला सहकारी समिति	महाराष्ट्र के तालोजा में 7.5 LLPD के (13 LLPD तक विस्तार योग्य) क्षमता वाले नए	दिनांक 11.06.2019	319.08	155.26	131.03	पूरी हुई	7.50

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
				डेयरी संयंत्र की स्थापना, जिसमें 20 MTPD दही, 100 TLPD छाछ और 5 MTPD पनीर सुविधाओं की स्थापना।						
			पंचमहल जिला सहकारी समिति	महाराष्ट्र के तालोजा में मौजूदा डेयरी संयंत्र में 1 LLPD (1.50 LLPD तक विस्तार योग्य) आइसक्रीम प्रसंस्करण और पैकिंग संयंत्र की स्थापना।	दिनांक 03.01.2023	169.25	135.40	116.10		
			उप-योग			488.33	290.66	247.13		
9	पंजाब	4	लुधियाना जिला सहकारी समिति	5 LLPD क्षमता वाले नए डेयरी संयंत्र की स्थापना और मौजूदा बटर सेक्शन का 7.5 TPD से 10 TPD तक विस्तार।	दिनांक 26.05.2018 दिनांक 11.09.2019	104.54	79.88	73.25	पूरी हुई	9.95
			रोपड़ जिला	3.70 LLPD क्षमता	दिनांक	109.01	87.21	59.78	पूरी हुई	

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
			सहकारी समिति	वाले नये किण्वित उत्पाद डेयरी संयंत्र की स्थापना	26.05.2018					
			दोआबा जिला सहकारी समिति	125 TLPD क्षमता वाले किण्वित उत्पाद संयंत्र की स्थापना	दिनांक 26.05.2018 दिनांक 16.06.2021 दिनांक 01.11.2021	84.01	66.01	62.68	पूरी हुई	
			पटियाला जिला सहकारी समिति	मौजूदा डेयरी संयंत्र का आधुनिकीकरण और उन्नयन	दिनांक 26.05.2018	20.85	16.68	10.02	पूरी हुई	
			उप-योग			318.41	249.77	205.73		
			भीलवाड़ा दुग्ध संघ	भीलवाड़ा में 500 TLPD के नये डेयरी संयंत्र की स्थापना	दिनांक 09.09.2019 दिनांक 24.06.2021	79.33	59.77	55.35	पूरी हुई	
10	राजस्थान	1	उप-योग			79.33	59.77	55.35		5.00
11	तेलंगाना	3	नालगोंडा-रंगा रेड्डी दुग्ध संघ, तेलंगाना	हयात नगर में 20 TLPD क्षमता वाले दही संयंत्र की स्थापना	दिनांक 16.07.2019	3.25	2.60	0.00		

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
			मुलुकानूर महिला दुग्ध संघ, तेलंगाना	मौजूदा डेयरी संयंत्र का 0.5 LLPD से 1.00 LLPD तक विस्तार (1.50 LLPD तक विस्तार योग्य) और दूध उत्पाद संयंत्र का सुदृढीकरण।	दिनांक 16.07.2019	12.00	9.60	9.60	पूरी हुई	
			लालापेट में तेलंगाना राज्य डेयरी फेडरेशन	लालापेट में 8 LLPD तक विस्तार योग्य 5 LLPD क्षमता वाले नये डेयरी संयंत्र, 5 TLPD के आइसक्रीम संयंत्र और 1 LLPD के UHT संयंत्र स्थापित करना।	दिनांक 20.05.2021	246.26	144.50	142.14		
			उप-योग			261.51	156.70	151.74		
12	तमिलनाडु	3	TNCMPF, माधवराम	माधवराम में 10 LLPD डेयरी संयंत्र (15 LLPD तक विस्तार योग्य) की स्थापना	दिनांक 01.07.2020	142.19	113.75	13.20		
			तिरुचिरापल्ली	6 KL आइसक्रीम और	दिनांक	43.42	34.73	15.32		

क्र. सं.	राज्य	परियोजनाओं की संख्या	दूध संघ	विवरण	अनुमोदन की तिथि	(करोड़ रु. में)			पूर्ण /जारी	प्रसंस्करण क्षमता (LLPD)
						कुल परियोजना लागत	संस्वीकृत ऋण	संवितरित ऋण		
			जिला सहकारी दुग्ध उत्पादक संघ लिमिटेड	10 TLPD किण्वित दूध उत्पाद की स्थापना	01.07.2021					
			तंजावुर जिला सहकारी दुग्ध उत्पादक संघ लिमिटेड	1 LLPD क्षमता वाले नए डेयरी संयंत्र की स्थापना	दिनांक 01.07.2021	53.55	42.84	5.14		
			उप योग			239.16	191.32	33.66		
	कुल	36				6730.21	4538.39	3720.36		
NCDC की परियोजनाएं										
1	तमिलनाडु	1	थूटुकुडी जिला सहकारी दुग्ध संघ	50 TLPD वाले नये डेयरी संयंत्र और मूल्यवर्धित उत्पाद निर्माण सुविधाओं की स्थापना		46.66	37.33	24.83	पूरी हुई	
	कुल योग	37				6776.87	4575.72	3745.19		103.95

विवरण-II

डेयरी प्रसंस्करण और मूल्यवर्धन अवसंरचना के लिए AHIDF के अंतर्गत संस्वीकृत परियोजनाओं की
जिला-वार संख्या

क्र. सं.	राज्य का नाम	परि योज नाएं
1	आंध्र प्रदेश	11
	अनंतपुर	2
	चित्तूर	3
	प्रकाशम	1
	विशाखापत्तन म	1
	पश्चिम गोदावरी	1
	Y.S.R.	3
2	असम	1
	काछार	1
3	बिहार	1
	गोपालगंज	1
4	दिल्ली	1
	उत्तर	1
5	गुजरात	12
	गांधीनगर	1
	मेहसाणा	4
	पाटन	1
	राजकोट	1
	सुरेंद्रनगर	2
	वडोदरा	3
6	हरियाणा	9
	अम्बाला	2
	फरीदाबाद	1
	हिसार	2

क्र. सं.	राज्य का नाम	परि योज नाएं
	झज्जर	1
	जींद	1
	सिरसा	2
7	हिमाचल प्रदेश	2
	मंडी	1
	ऊना	1
8	झारखंड	4
	रांची	3
	सरायकेला खरसावां	1
9	कर्नाटक	5
	बेंगलुरु ग्रामीण	1
	बेंगलुरु शहरी	1
	दक्षिण कन्नड़	1
	मैसूर	1
	विजयपुरा	1
10	केरल	1
	मलप्पुरम	1
11	मध्य प्रदेश	14
	बड़वानी	1
	भोपाल	1
	देवास	3
	इंदौर	1
	जबलपुर	1

क्र. सं.	राज्य का नाम	परि योज नाएं
	खांडवा (पूर्वी निमाड़)	1
	मांडला	1
	रायसेन	1
	सीहोर	3
	श्योपुर	1
12	महाराष्ट्र	39
	अहमदनगर	6
	बीड	2
	छत्रपति संभाजीनगर	1
	कोल्हापुर	5
	मुंबई	1
	नागपुर	2
	नांदेड़	1
	उस्मानाबाद	1
	पुणे	7
	रायगढ़	1
	रत्नागिरि	1
	सांगली	3
	सतारा	4
	सोलापुर	4
13	ओडिशा	3
	गंजम	1
	पुरी	1

क्र. सं.	राज्य का नाम	परि योज नाएं
	संबलपुर	1
14	पंजाब	3
	फतेहगढ़ साहिब	2
	पटियाला	1
15	राजस्थान	10
	अजमेर	2
	अलवर	1
	बीकानेर	1
	धौलपुर	1
	हनुमानगढ़	1
	जयपुर	1
	सवाई माधोपुर	1
	सिरोही	2
16	तमिलनाडु	10
	धर्मपुरी	1
	डिंडीगुल	2
	इरोड	3
	कृष्णागिरी	1
	नमक्कल	1
	सलेम	1
	तिरुपूर	1
17	तेलंगाना	8
	हैदराबाद	1
	मेडचल मल्काजगिरि	2
	रंगा रेड्डी	1
	संगारेड्डी	2

क्र. सं.	राज्य का नाम	परि योज नाएं
	सिद्धीपेट	1
	विकाराबाद	1
18	उत्तर प्रदेश	18
	बागपत	2
	बुलन्दशहर	2
	गौतमबुद्धनगर	1
	हापुड	2
	हाथरस	3
	झांसी	1
	कानपुर नगर	1
	लखनऊ	1
	मैनपुरी	1
	मथुरा	2
	प्रयागराज	1
	उन्नाव	1
19	उत्तराखंड	1
	उधम सिंह नगर	1
20	पश्चिम बंगाल	8
	24 परगना उत्तर	2
	बांकुड़ा	1
	जलपाईगुड़ी	1
	पश्चिम मेदिनीपुर	2
	पूर्व बर्धमान	2
कुल		161

SCHEMES FOR PROMOTING CROP DIVERSIFICATION

1704. SHRI APPALANAIDU KALISSETTI:

DR. BYREDDY SHABARI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the centrally sponsored schemes for promoting crop diversification, scheme-wise;
- (b) the area covered under crop diversification during the last five years, indicating the original crops and alternative crops adopted, crop-to-crop, State-wise and year-wise;
- (c) the number of farmer beneficiaries covered under these schemes and the financial assistance provided, scheme-wise and State-wise;
- (d) whether the Government provides assured procurement, price support, or structured market linkages for alternative crops promoted in identified regions, and if so, details including quantity procured and prices offered; and
- (e) the details of the steps taken to encourage adoption of alternative crops among small and marginal farmers and to mitigate market and income risks?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (e) The Department of Agriculture and Farmers Welfare (DAandFW) is implementing the Crop Diversification Programme (CDP), which is a centrally sponsored scheme under the Pradhan Mantri - Rashtriya Krishi Vikas

Yojana (PM-RKVY) in the Original Green Revolution States viz; Haryana, Punjab and Uttar Pradesh since 2013-14 to divert the area of water guzzling paddy crop to alternative crops like pulses, oilseeds, coarse cereals, nutri cereals, etc. The primary objective of the scheme is to demonstrate and promote improved production technologies of alternate crops for diversion of paddy cultivation as well as to restore soil fertility through cultivation of leguminous crops that generate heavy biomass and consume lesser nutrients. Under CDP, assistance is given for alternative crop demonstration, farm mechanization and value addition items, for site specific activities and for awareness, training etc. The programme is being implemented in the districts having more than 50,000-hectare paddy area to give more emphasis to divert paddy area.

CDP was extended for replacing tobacco crop in the major tobacco growing states of Andhra Pradesh, Bihar, Gujarat, Karnataka, Maharashtra, Odisha, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal from 2015-16. In view of the negligible area under tobacco cultivation, the states of Bihar, Maharashtra, Telangana and Odisha have not availed this scheme from 2022-23. From 2022-23 to 2024-25, Alternate Crop Demonstrations were conducted over a total area of 23247 hectares for paddy and tobacco replacement under the CDP. Areas diverted from paddy and tobacco under CDP through alternate crop demonstrations is given in the enclosed **Statement-I**. The financial Assistance under CDP is provided and the cost norms are given in the enclosed **Statement-II**. CDP being a centrally

sponsored scheme is implemented by the concerned states covered under the program and beneficiary details are not available centrally.

The Government of India has been further encouraging crop diversification among farmers through the state governments to grow crops such as pulses, coarse cereals, nutri cereals (Shree Anna) under the National Food Security and Nutrition Mission (NFSNM), oilseeds under the National Mission on Edible Oil (NMEO)-Oilseeds and horticultural crops under the Mission for Integrated Development of Horticulture (MIDH). Now pulses are promoted under the Mission for Aatmanirbharta in Pulses, The Government of India also provides flexibility to the states, for state specific needs/priorities under the Pradhan Mantri – Rashtriya Krishi Vikas Yojana (PM-RKVY). The states can promote crop diversification under the PM-RKVY with the approval of State Level Sanctioning Committee (SLSC). Prime Minister Dhan-Dhaanya Krishi Yojana (PMDDKY) scheme covers 100 selected aspirational districts across the country, through convergence of 36 existing schemes across 11 Departments, other State schemes and local partnerships with the private sector. Under PMDDKY, Crop diversification is one of the main objectives which is addressed through their interventions and convergence policies.

Further, DAandFW has approved a pilot project on “Crop Diversification” for five years (2023-24 to 2027-28) under NFSNM through the Indian Council of Agricultural Research (ICAR) - Indian Institute of Farming Systems Research (ICAR-IIFSR), Modipuram with a total outlay of Rs.1326.60 lakhs.

The Government fixes minimum support prices (MSPs) for 22 mandated agricultural crops including coarse cereals, pulses, oilseeds etc to ensure remunerative prices to the growers for their produce. To improve the farmers' market access for agricultural produce, including coarse cereals and oilseed crops, the Government has taken many steps, namely (i) expanding outreach of e-NAM in the mandis and beyond the mandis and (ii) promoting FPOs, specially commodity specific FPOs for oilseed and millets to provide the market linkage to the farmer-members of these FPOs. Apart from this, the Government is also strengthening post-harvest and marketing infrastructure under various schemes namely Agricultural Marketing Infrastructure (AMI) under the Integrated Scheme for Agricultural Marketing (ISAM) scheme, Agriculture Infrastructure Fund (AIF) and Rashtriya Krishi Vikas Yojana (RKVY).

As per Guidelines the Department of Food and Public Distribution on procurement, allocation, distribution and disposal of coarse grains, States are allowed to procure Jowar, Bajra, Maize, Barley, Ragi and six minor millets from farmers at MSP under the central pool subject to the prior approval of Government of India, in consultation with Food Corporation of India (FCI). Further, Government implements Price Support Scheme (PSS) under Pradhan Mantri Annadata Aay Sanskaran Abhiyan (PM-AASHA) for procurement of pulses, oilseeds and copra at Minimum Support Price (MSP) Scheme across the country. Pulses namely, Tur, Urad and masoor are being procured upto 100 percent under Price support scheme (PSS) of PM-AASHA scheme since

2023-24. The procurement of alternate crops like pulses, coarse cereals, oilseeds and cotton at MSP are given in the enclosed **Statement-III**.

The Indian Council of Agricultural Research (ICAR) has set up 731 Krishi Vigyan Kendras (KVKs) in the country to promote adoption of new technologies of agriculture and allied sectors through technology assessment, demonstration and capacity development among the extension functionaries of state governments and farmers (including small and marginal farmers). The Agricultural Technology Management Agency (ATMA) Scheme is being implemented across the country and is aimed at supporting State Government's efforts in creating awareness among large number of farmers (including small and marginal farmers) about new technologies and good agricultural practices in different thematic areas of agriculture and allied areas, including Crop Diversification, Integrated Farming System, Climate-resilient agricultural practices and Natural Farming etc. through different extension activities viz; Farmers Training, Demonstrations, Exposure Visits, Kisan Mela, Mobilization of Farmers Groups and Organizing Farm Schools etc.

STATEMENT-I

Areas diverted through alternate crop demonstration under Crop Diversification Programme during the year 2013-14 to 2024-25

Year	Alternative Crop Demonstrations (ha.)
2013-14	109723
2014-15	196821
2015-16	98537

2016-17	39406
2017-18	65014
2018-19	35345
2019-20	13604
2020-21	73758
2021-22	40593
2022-23	5747
2023-24	14019
2024-25	3480
Total	696047

STATEMENT-II

Pattern of Assistance under CDP

a) CDP in Original Green Revolution States

Sl. No.	Component/Intervention	Rate of Assistance
1.	Alternate crop demonstrations	
i.	Pulses	Pulse Mission cost norms (Rs.10000/ha)
ii.	Oilseeds	NMEO-Oilseed norms (Groundnut @ Rs.14,000/ha, Soybean @ Rs.10,000/ha, Sunflower @ Rs.9,000/ha, Sesame/Castor/Niger @ Rs.8000/ha)
iii.	Coarse/Nutri cereals	NFSNM norms (i) For variety Rs.7500/ha (ii) For Hybrid of Maize Rs.11500/ha
iv.	Cotton	NFSNM norms Demonstration on Integrated Crop Management (ICM)/ intercropping/ natural colour cotton @ Rs.8000/ha, on Desi and ELS Cotton @ Rs.9000/ha, on HDPS @10000/ha)

v.	Agro forestry system as sole crop	Rs. 10,000/ha
vi.	Plantation of trees on farm bunds	Cost of saplings limited to Rs.2000/ha
vii.	Inter cropping with agro forestry system	Rs. 5000/ha
2.	Farm Mechanization and Value Addition	According to norms approved under Sub-Mission on Agricultural Mechanization / any Centrally Sponsored Scheme / State scheme
3.	Site Specific Activities (like underground pipe line, maize dryer, seeds for green manuring, etc.)	According to norms approved under any Centrally Sponsored Scheme / State scheme
4.	For awareness training, etc.	According to norms approved under any Centrally Sponsored Scheme / State scheme

b) CDP for replacing tobacco farming with alternate crops/cropping system

Tobacco growing States may take up suitable activities/interventions for replacing the tobacco to alternate crops/cropping system as per the cost norms approved under any Centrally Sponsored Scheme/State Scheme.

STATEMENT – III

Details of Minimum Support Price (MSP)

Source: CACP

MSP in Rs/Qtl

			2024-25	2025-26		
Crop Category	Crop	Season	MSP	MSP	Absolute change	% change
Cereals	Bajra	Kharif	2625.00	2775.00	150.00	5.71
	Barley	Rabi	1980.00	2150.00	170.00	8.59
	Jowar-Hybrid	Kharif	3371.00	3699.00	328.00	9.73

	Jowar-Maldandi	Kharif	3421.00	3749.00	328.00	9.59
	Maize	Kharif	2225.00	2400.00	175.00	7.87
	Paddy Common	Kharif	2300.00	2369.00	69.00	3.00
	Paddy(F)/Grade'A'	Kharif	2320.00	2389.00	69.00	2.97
	Ragi	Kharif	4290.00	4886.00	596.00	13.89
	Wheat	Rabi	2425.00	2425.00	0.00	0.00
Pulses	Gram	Rabi	5650.00	5650.00	0.00	0.00
	Lentil (Masur)	Rabi	6700.00	6700.00	0.00	0.00
	Moong	Kharif	8682.00	8768.00	86.00	0.99
	Tur (Arhar)	Kharif	7550.00	8000.00	450.00	5.96
	Urad	Kharif	7400.00	7800.00	400.00	5.41
Oilseeds	Groundnut	Kharif	6783.00	7263.00	480.00	7.08
	Nigerseed	Kharif	8717.00	9537.00	820.00	9.41
	Rapeseed/ mustard	Rabi	5950.00	5950.00	0.00	0.00
	Safflower	Rabi	5940.00	5940.00	0.00	0.00
	Sesamum	Kharif	9267.00	9846.00	579.00	6.25
	Soyabean Yellow	Kharif	4892.00	5328.00	436.00	8.91
	SunflowerSeed	Kharif	7280.00	7721.00	441.00	6.06
Commercial crops	Long Staple Cotton	Kharif	7521.00	8110.00	589.00	7.83
	Jute	Other		5650.00		
	Medium Staple Cotton	Kharif		7710.00		
	Sugarcane	Other		355.00		
Commercial crops subsidiary	Copra (Ball)	Other		12100.00		
	Copra (Milling)	Other		11582.00		

Details of procurement of coarse grains since 2020-21

(Quantity in MT) (Rs. in Crore)

Commodity/States	2020-21		2021-22		2022-23	
	Quantity	MSP value	Quantity	MSP value	Quantity	MSP value
Bajra	3,61,871.00	778.02	13,251.00	29.81	1,82,004.84	427.71
Gujarat	11,515.00	24.76	7,284.00	16.39	57,410.80	134.92
Haryana	1,50,000.00	322.50			81,147.00	190.70
Madhya Pradesh	1,95,351.00	420.00	5,400.00	12.15		
Maharashtra	5,005.00	10.76	567.00	1.28	9.65	0.02
Uttar Pradesh					43,437.39	102.08
Jowar	1,46,472.00	383.76	1,56,574.79	428.70	85,197.09	253.04
Andhra Pradesh					3,621.00	10.75
Gujarat					685.00	2.03
Karnataka	80,722.00	211.49	1,03,919.79	284.53	76,896.50	228.38
Madhya Pradesh	29,582.00	77.50	32,393.00	88.69	258.15	0.77
Maharashtra	36,168.00	94.76	20,262.00	55.48	3,736.44	11.10
Uttar Pradesh						
Maize	2,05,315.00	379.83	22,767.00	42.57	13,122.45	25.75
Gujarat	4,133.00	7.65	389.00	0.73	197.00	0.39
Maharashtra	94,769.00	175.32	19,615.00	36.68	12,925.45	25.36

Uttar Pradesh	1,06,413.00	196.86	2,763.00	5.17		
Ragi	4,94,350.00	1,628.88	4,37,338.70	1,476.89	4,56,744.99	1,634.23
Andhra Pradesh					4.00	0.01
Gujarat						
Karnataka	4,74,098.00	1,562.15	4,04,783.70	1,366.95	4,54,404.00	1,625.86
Maharashtra			253.00	0.85	636.48	2.28
Odisha	20,252.00	66.73	32,302.00	109.08		
Tamil Nadu					514.60	1.84
Uttar Pradesh						
Uttarkhand					1,185.91	4.24

Commodity/States	2023-24		2024-25		2025-26	
	Quantity	MSP value	Quantity	MSP value	Quantity	MSP value
Bajra	6,96,457.45	1,741.14	3,43,352.00	901.30	2,25,289.00	625.18
Gujarat	1,10,085.45	275.21	86,041.00	225.86	11,083.00	30.76
Haryana	2,31,334.00	578.34	1,56,000.00	409.50	233.00	0.65
Madhya Pradesh						
Maharashtra						
Uttar Pradesh	3,55,038.00	887.60	1,01,311.00	265.94	2,13,973.00	593.78

Jowar	3,23,162.90	1,027.66	4,14,855.00	1,398.48	44,820.00	165.79
Andhra Pradesh	29,369.00	93.39	35,402.00	119.34		
Gujarat	2,946.00	9.37	5,327.00	17.96		
Karnataka	1,90,421.00	605.54	1,94,028.00	654.07		
Madhya Pradesh			908.00	3.06	379.00	1.40
Maharashtra	87,086.90	276.94	1,32,248.00	445.81	879.00	3.25
Uttar Pradesh	13,340.00	42.42	46,942.00	158.24	43,562.00	161.14
Maize	4,532.00	9.47	19,482.00	43.35	27,367.00	65.68
Gujarat			118.00	0.26	466.00	1.12
Maharashtra	81.00	0.17	52.00	0.12	13,692.00	32.86
Uttar Pradesh	4,451.00	9.30	19,312.00	42.97	13,209.00	31.70
Ragi	2,30,920.45	888.12	3,94,613.00	1,692.89	4,935.00	24.11
Andhra Pradesh	376.00	1.45	1,107.00	4.75		
Gujarat	0.75	0.00	5.00	0.02	9.00	0.04
Karnataka	2,26,576.00	871.41	3,46,079.00	1,484.68		
Maharashtra	189.00	0.73	233.00	1.00		
Odisha			40,000.00	171.60		
Tamil Nadu	1,889.00	7.27	4,050.00	17.37	654.00	3.20
Uttar Pradesh	0.70	0.00				
Uttarkhand	1,889.00	7.27	3,139.00	13.47	4,272.00	20.87

Procurement details of Cotton under MSP operations since 2020-21

(Quantity in bales) (Rs. in Crore)

State	2020-21		2023-24		2024-25		2025-26	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Punjab	5,36,000.00	1,529.00	38,441.00	128.40	1,710.00	6.14	45,546.00	182.11
Haryana	10,57,000.00	2,994.00	43,231.00	143.27	62,236.00	219.72	1,94,142.00	776.24
Rajasthan	9,11,000.00	2,586.00	52,074.00	170.17	50,164.00	181.87	3,39,812.00	1,358.67
Gujarat	4,15,000.00	1,204.00	91,435.00	316.48	14,12,394.00	5,148.33	15,26,063.00	6,101.66
Maharashtra	24,95,000.00	7,083.00	2,44,099.00	838.09	29,41,151.00	10,714.29	19,71,025.00	7,880.00
Madhya Pradesh	4,44,000.00	1,238.00	1,27,400.00	437.38	3,98,915.00	1,441.09	4,82,450.00	1,928.98
Telangana	34,01,000.00	10,168.00	23,99,692.00	8,642.22	40,38,480.00	15,556.95	28,94,138.00	11,571.63
Andhra Pradesh	3,42,000.00	1,039.00	1,30,064.00	476.00	3,83,236.00	1,478.13	3,85,539.00	1,541.50
Karnataka	1,26,000.00	359.00	62,403.00	215.26	5,21,626.00	1,892.38	6,76,112.00	2,703.30
Odisha	2,06,000.00	622.00	94,531.00	344.25	2,06,150.00	796.90	2,33,171.00	932.29
West Bengal	-	-	219.00	0.77	232.00	0.92	247.00	1.00
Total	99,33,000.00	28,822.00	32,83,589.00	11,712.30	1,00,16,294.00	37,436.73	87,48,245.00	34,977.37

Note: During cotton season 2021-22 and 2022-23, cotton prices were ruling above MSP. Hence no MSP support required by farmers

Procurement details of pulses, oilseeds at MSP under PSS since 2020-21

(Quantity in MT) (Rs. in Crore)

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
2020-21	2,95,212.34	1,585.17	8,17,046.85	4,528.67	11,12,259.19	6,113.84
Andhra Pradesh	256.87	1.35	10,268.35	52.53	10,525.22	53.89
Gujarat	2,02,629.85	1,068.87	1,51,999.85	775.71	3,54,629.70	1,844.59
Haryana	3,715.00	21.85	1,099.65	7.91	4,814.65	29.77
Karnataka	5,156.14	52.52	30,999.82	166.17	36,155.96	218.70
Madhya Pradesh	0.68	0.00	3,42,666.05	2,057.09	3,42,666.73	2,057.09
Maharashtra	3.69	0.01	2,27,305.16	1,161.68	2,27,308.85	1,161.69
Odisha	2,388.83	12.71	862.35	6.21	3,251.18	18.92
Rajasthan	74,511.43	393.05	29,474.83	175.52	1,03,986.26	568.57
Tamilnadu	48.88	0.49	5,626.95	40.45	5,675.83	40.94
Telangana	-	-	16,743.84	85.39	16,743.84	85.39

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Uttar Pradesh	6,500.97	34.29	-	-	6,500.97	34.29
2021-22	1,51,634.73	842.62	30,30,956.91	16,635.70	31,82,591.64	17,478.31
Andhra Pradesh	-	-	72,603.33	384.23	72,603.33	384.23
Gujarat	95,183.10	528.27	5,57,160.77	2,937.18	6,52,343.87	3,465.45
Haryana	1,882.45	11.32	2,466.06	15.41	4,348.51	26.73
Karnataka	-	-	99,666.05	562.43	99,666.05	562.43
Madhya Pradesh	-	-	10,77,921.39	6,201.54	10,77,921.39	6,201.54
Maharashtra	-	-	7,67,019.95	4,018.97	7,67,019.95	4,018.97
Odisha	271.42	1.52	3,800.95	27.65	4,072.37	29.17
Punjab	-	-	2,559.20	18.62	2,559.20	18.62
Rajasthan	53,203.93	295.28	3,55,946.23	1,978.66	4,09,150.16	2,273.94
Tamilnadu	32.95	0.34	4,292.40	31.20	4,325.35	31.54
Telangana	-	-	60,431.03	318.14	60,431.03	318.14

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Uttar Pradesh	1,060.88	5.89	27,089.55	141.68	28,150.43	147.57
2022-23	11,70,656.63	6,599.51	28,31,401.10	16,128.72	40,02,057.73	22,728.23
Andhra Pradesh	-	-	63,132.10	336.81	63,132.10	336.81
Assam	3,273.30	17.84	-	-	3,273.30	17.84
Gujarat	84,336.97	459.64	3,28,480.43	1,752.52	4,12,817.40	2,212.15
Haryana	3,41,758.49	1,862.58	812.33	6.30	3,42,570.82	1,868.88
Karnataka	1,629.68	9.21	1,04,845.35	620.60	1,06,475.03	629.80
Kerala	255.85	2.71	-	-	255.85	2.71
Madhya Pradesh	1,67,090.96	910.65	11,36,102.96	6,771.04	13,03,193.92	7,681.68
Maharashtra	-	-	7,73,077.66	4,124.86	7,73,077.66	4,124.86
Odisha	204.69	1.25	1,878.88	14.57	2,083.57	15.82
Punjab	-	-	2,019.01	15.66	2,019.01	15.66
Rajasthan	4,86,580.39	2,652.27	3,41,022.24	2,046.12	8,27,602.63	4,698.39

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Tamilnadu	40,593.51	429.89	2,135.20	16.56	42,728.71	446.44
Telangana	6,500.00	41.60	50,296.35	268.47	56,796.35	310.07
Uttar Pradesh	38,432.79	211.88	27,598.59	155.23	66,031.38	367.11
2023-24	14,41,356.22	8,953.79	6,93,769.32	5,272.67	21,35,125.54	14,226.46
Andhra Pradesh	4,035.95	43.83	-	-	4,035.95	43.83
Assam	11,102.05	62.73	-	-	11,102.05	62.73
Gujarat	1,16,561.61	659.35	1,408.85	11.62	1,17,970.46	670.97
Haryana	3,33,101.09	1,889.97	741.00	6.34	3,33,842.09	1,896.31
Karnataka	55,310.24	623.95	-	-	55,310.24	623.95
Kerala	1,118.30	12.14	-	-	1,118.30	12.14
Madhya Pradesh	3,58,649.99	2,026.37	5,77,120.98	4,371.79	9,35,770.97	6,398.17
Maharashtra	769.47	3.54	-	-	769.47	3.54
Odisha	1,398.28	8.94	3,757.57	32.16	5,155.85	41.10

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Rajasthan	3,98,299.46	2,284.16	54,294.13	460.76	4,52,593.59	2,744.92
Tamilnadu	79,003.03	857.97	1,924.15	16.47	80,927.18	874.44
Telangana	9,812.23	53.19	564.35	3.07	10,376.58	56.26
Uttar Pradesh	72,194.52	427.64	53,958.29	370.46	1,26,152.81	798.09
2024-25	44,13,059.41	26,235.70	18,39,504.77	13,796.03	62,52,564.18	40,031.73
Andhra Pradesh	1,036.80	11.57	86,266.45	657.76	87,303.25	669.33
Assam	3,133.80	18.65	-	-	3,133.80	18.65
Chhatisgarh	117.85	0.69	2,075.70	11.73	2,193.55	12.42
Gujarat	13,32,359.49	8,887.83	3,25,202.52	2,190.13	16,57,562.01	11,077.96
Haryana	3,31,232.88	1,982.62	2,669.45	23.16	3,33,902.33	2,005.78
Karnataka	94,259.48	963.20	2,43,031.90	1,865.15	3,37,291.38	2,828.34
Madhya Pradesh	6,72,431.02	3,343.02	7,20,618.89	5,515.84	13,93,049.91	8,858.86
Maharashtra	11,20,014.50	5,479.11	1,39,310.68	1,042.45	12,59,325.18	6,521.56

Year/States	Oilseeds		Pulses		Total	
	Quantity	MSP Value	Quantity	MSP Value	Quantity	MSP Value
Odisha	2,089.85	14.20	10,629.50	91.88	12,719.35	106.08
Rajasthan	6,07,066.17	3,872.66	2,00,254.92	1,573.83	8,07,321.09	5,446.49
Tamilnadu	28,189.65	314.60	3,892.60	32.51	32,082.25	347.11
Telangana	86,379.91	433.77	19,984.22	140.95	1,06,364.13	574.72
Uttar Pradesh	1,34,748.01	913.78	85,567.94	650.65	2,20,315.95	1,564.43
2025-26	28,75,400.79	19,368.54	2,38,183.27	1,986.82	31,13,584.06	21,355.36
Andhra Pradesh	-	-	24,512.30	196.10	24,512.30	196.10
Gujarat	18,18,904.12	13,058.95	3,955.15	31.68	18,22,859.27	13,090.63
Karnataka	51,745.20	297.10	26,471.33	214.49	78,216.53	511.59
Maharashtra	6,03,342.20	3,214.61	1,845.42	14.39	6,05,187.62	3,229.00
Rajasthan	3,09,326.94	2,213.04	1,18,132.73	1,035.57	4,27,459.67	3,248.60
Telangana	43,385.20	231.16	936.65	7.49	44,321.85	238.65
Uttar Pradesh	48,697.13	353.69	62,329.69	487.10	1,11,026.82	840.79

भारत अंतर्राष्ट्रीय वस्त्र मेला

1705. श्री हरीभाई पटेल:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या भारत अंतर्राष्ट्रीय वस्त्र मेला सरकार द्वारा आयोजित किया जाता है, और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने वस्त्र क्षेत्र को बढ़ावा देने के लिए उत्पादन-सम्बद्ध प्रोत्साहन योजना को मंजूरी दी है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार ने आगामी वर्षों में देश में वस्त्र उद्योग को बढ़ावा देने के लिए वस्त्र निर्यात हेतु कोई लक्ष्य निर्धारित किये हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

- (क) जी, नहीं।
- (ख) वस्त्र हेतु उत्पादन सम्बद्ध प्रोत्साहन (पीएलआई) योजना दिनांक 24/09/2021 को अधिसूचित की गई थी। इसका उद्देश्य देश में एमएमएफ अपैरल और फैब्रिक्स तथा तकनीकी वस्त्र उत्पादों के उत्पादन को बढ़ावा देना था। इससे वस्त्र उद्योग को साइज और स्केल हासिल करने, प्रतिस्पर्धी बनने, लोगों के लिए रोजगार के मौके सृजित करने और एक काम करने लायक उद्यम और प्रतिस्पर्धी वस्त्र उद्योग बनाने में सहायता मिलेगी। इसके लिए 10,683 करोड़ रुपये के परिव्यय का अनुमोदन दिया गया। पीएलआई योजना के मापदंड में अक्टूबर, 2025 में बदलाव किया गया है, जिसमें न्यूनतम निवेश सीमा 50% तक कम कर दी गई है, दूसरे वर्ष से बढ़ोत्तरी व्यवसाय मानदंड 25% से घटाकर 10% कर दिया गया है, एमएमएफ अपैरल और फैब्रिक्स के 17 नए उत्पादों को शामिल करके प्रोडक्ट बास्केट को बढ़ाया गया है, साथ ही योजना का लाभ उठाने के लिए नई कंपनी बनाने की शर्त भी हटा दी गई है। ये बदलाव संपूर्ण एमएमएफ मूल्य श्रृंखला में निवेश को बढ़ावा देने और एमएमएफ अपैरल, फैब्रिक्स और तकनीकी वस्त्र उत्पादों का उत्पादन बढ़ाने के लिए किए गए हैं।

(ग) वस्त्र मंत्रालय ने वर्ष 2030 तक 9 लाख करोड़ रुपये का निर्यात हासिल करने का लक्ष्य रखा है।

प्राथमिक सहकारी समितियों का कम्प्यूटरीकरण

1706. श्री सतीश कुमार गौतम:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने प्राथमिक सहकारी समितियों के कम्प्यूटरीकरण के लिए कोई योजना लागू की है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और विगत तीन वर्षों के दौरान कितनी निधि आवंटित और उपयोग की गई है;
- (ग) कम्प्यूटरीकृत हुई प्राथमिक सहकारी समितियों की राज्य-वार संख्या कितनी है और कितनी समितियां अभी तक कम्प्यूटरीकृत नहीं हुई हैं;
- (घ) इन समितियों के कितने नियमित कर्मचारियों को प्रशिक्षित किया गया है और इसके लिए आउटसोर्सिंग के माध्यम से कितने कर्मचारियों को नियुक्त किया गया है; और
- (ङ) सरकार द्वारा कम्प्यूटरीकरण के माध्यम से प्राथमिक सहकारी समितियों को सुदृढ़ बनाने के लिए क्षमता निर्माण, अवसंरचना विकास और डिजिटल साक्षरता प्रशिक्षण हेतु क्या कदम उठाए गए हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

- (क) पैक्स परिचालनों की दक्षता बढ़ाने, शासन और पारदर्शिता को सशक्त करने, जिसके परिणामस्वरूप ऋण संवितरण में तेज़ी, लेनदेन की लागत में कमी, भुगतान असंतुलन में न्यूनता और जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) एवं राज्य सहकारी बैंकों (एसटीसीबी) के साथ निर्बाध लेखांकन सुनिश्चित हो सके, इस हेतु कार्यशील प्राथमिक कृषि क्रेडिट समितियों (पैक्स) के कम्प्यूटरीकरण की परियोजना को 2,516 करोड़ रुपये के कुल वित्तीय परिव्यय के साथ कार्यान्वित

किया गया है, जिसे अब बढ़ाकर 2925.39 करोड़ रुपये कर दिया गया है। इसमें सभी कार्यशील पैक्स को ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित कॉमन राष्ट्रीय सॉफ्टवेयर पर लाकर राज्य सहकारी बैंकों (एसटीसीबी) और जिला केंद्रीय सहकारी बैंकों (डीसीसीबी) के माध्यम से नाबार्ड के साथ लिंक करना शामिल है। यह कॉमन ईआरपी सॉफ्टवेयर देश भर में परियोजना के सभी पैक्स को प्रदान किया जाता है, ताकि क्रेडिट और गैर-क्रेडिट दोनों तरह के पैक्स की सभी कार्यप्रणालियों पर डेटा कैप्चर किया जा सके। इस सॉफ्टवेयर को राज्यों की विशिष्ट आवश्यकताओं के अनुसार अनुकूलित किया जा सकता है।

(ख) विगत तीन वर्षों के दौरान पैक्स कंप्यूटरीकरण परियोजना के अंतर्गत राज्यों/संघ राज्यक्षेत्रों को संस्वीकृत की गई निधियों का ब्योरा संलग्न **विवरण-I** में दिया गया है।

(ग) देश में 1.06 लाख कार्यशील पैक्स हैं, जिनमें से 79,630 कार्यशील पैक्स को पैक्स कंप्यूटरीकरण परियोजना में शामिल किया गया है, जो सभी कार्यशील पैक्स का 75% है। अब तक कंप्यूटरीकृत की जा चुकी प्राथमिक सहकारी समितियों की संख्या और उन समितियों का ब्योरा जिन्हें अभी कंप्यूटरीकृत किया जाना बाकी है, संलग्न **विवरण-II** पर दिया गया है।

(घ) और (ङ) पैक्स पदाधिकारियों के क्षमता निर्माण और डिजिटल साक्षरता प्रशिक्षण के लिए, परियोजना पैक्स कर्मियों के प्रशिक्षण का प्रावधान करती है। तदनुसार, अब तक 2-दिवसीय ईआरपी प्रशिक्षण कार्यक्रमों के माध्यम से 59,030 पैक्स अधिकारियों को प्रशिक्षित किया गया है।

(साथ ही, 18,969 पैक्स को पुनश्चर्या प्रशिक्षण प्रदान किया गया है और 41,244 पैक्स को 2 सप्ताह की हैंडहोल्डिंग भी प्रदान की गई है)। इसके अतिरिक्त, पैक्स के दैनिक परिचालन में हैंडहोल्डिंग प्रदान करने के लिए 306 सहायता केंद्र भी स्थापित किए गए हैं।

आउटसोर्सिंग के लिए, परियोजना ने प्रत्येक राज्य के लिए एक या अधिक सिस्टम इंटीग्रेटर्स (एसआई) की सेवाएं प्रदान की हैं जो राज्य सरकारों/ राज्य सहकारी बैंकों(एसटीसीबी) के साथ विवरण के अंतर्गत डिजिटलीकरण के निष्पादन और सहायता एवं हैंडहोल्डिंग की जिम्मेदारियों के लिए अपने श्रमबल की तैनाती करते हैं। वर्तमान में इस परियोजना के अंतर्गत 31

राज्यों/संघ राज्यक्षेत्रों में 18 सिस्टम इंटीग्रेटर्स(एसआई) तैनात किए गए हैं। तदनुसार, डिजिटलीकरण होने तक और उसके बाद पैक्स को सौंपने, डेटा माइग्रेशन और समाधान आदि के लिए सिस्टम इंटीग्रेटर (एसआई) कर्मी जिम्मेदार हैं। सभी सिस्टम इंटीग्रेटर्स (एसआई) ने औसतन लगभग 200 पैक्स के क्लस्टर/ जिला स्तर पर एक सहायता केंद्र स्थापित करके एक सहायता प्रणाली स्थापित की है। यह पूरी सहायता प्रणाली राज्य सरकारों के समग्र पर्यवेक्षण और नियंत्रण में होगी और संबंधित सिस्टम इंटीग्रेटर (एसआई) द्वारा संचालित की जाएगी। इसके पश्चात, दैनिक डेटा प्रविष्टि, वाउचर बनाना, दैनिक समाधान और डे एंड के लिए पैक्स स्वयं जिम्मेदार हैं।

हार्डवेयर के लिए पैक्स को वेब कैमरा युक्त मॉनिटर, प्रिंटर, वीपीएन डिवाइस और सीपीयू प्रदान करने हेतु प्रति पैक्स 1,22,158/- रुपये का आबंटन किया गया है। अब तक 31 राज्यों/संघ राज्यक्षेत्रों में 65,153 पैक्स को यह अवसरचना प्रदान की जा चुकी है।

विवरण-I

पैक्स कम्प्यूटरीकरण परियोजना के अंतर्गत राज्यों/संघ राज्यक्षेत्रों को संस्वीकृत की गई निधियों का ब्योरा

क्रम सं.	राज्य/संघ राज्यक्षेत्र	वित्तीय वर्ष 2023-24 में जारी धनराशि	वित्तीय वर्ष 2024-25 में जारी धनराशि	वित्तीय वर्ष 2025-26 में जारी धनराशि
1	छत्तीसगढ़	-	10,20,71,627	3,28,49,970
2	मध्य प्रदेश	25,42,25,000	-	7,77,79,015
3	आंध्र प्रदेश	3,74,47,271	14,53,67,195	4,19,88,192
4	पंजाब	-	-	7,42,17,848
5	पश्चिम बंगाल	-	-	15,25,13,088
6	झारखंड	-	15,10,05,236	8,20,75,591
7	मणिपुर	-	-	59,38,461
8	राजस्थान	43,29,86,131	11,00,00,000	6,75,63,030
9	उत्तर प्रदेश	42,30,41,650	-	13,51,48,883
10	अरुणाचल प्रदेश	12,00,000	9,07,704	86,15,396
11	महाराष्ट्र	33,64,50,000	-	9,13,70,528

12	त्रिपुरा	1,12,50,000	3,03,30,709	1,09,90,658
13	हिमाचल प्रदेश	7,32,00,000	3,09,00,132	8,28,12,789
14	सिक्किम	90,00,000	78,56,659	41,17,730
15	कर्नाटक	15,39,00,000	-	12,19,00,000
16	गोवा	12,50,000	43,73,086	31,03,388
17	मेघालय	-	-	1,11,45,163
18	मिजोरम	-	44,36,418	55,76,489
19	असम	2,45,25,000	6,39,01,601	1,76,35,359
20	बिहार	-	14,65,77,881	4,15,16,464
21	नागालैंड	2,45,68,555	1,59,98,098	1,11,449
22	हरियाणा	2,44,16,000	-	1,50,00,000
23	तमिलनाडु	12,48,20,000	-	6,04,95,261
24	गुजरात	58,30,00,000	22,18,73,654	13,48,44,609
25	ओडिशा*	-	-	18,07,47,384
26	उत्तराखंड	3,68,74,057	-	2,00,00,000
27	अंडमान और निकोबार द्वीप समूह	68,81,462	-	-
28	लद्दाख	12,00,000	-	-
29	जम्मू और कश्मीर	1,51,78,040	1,85,36,744	1,75,21,819
30	दादरा और नगर हवेली तथा दमन और दीव	-	12,36,272	
31	पुडुचेरी	16,75,000	-	5,78,181
उप-योग		2,57,70,88,166	1,05,53,73,016	1,49,81,56,745
नाबार्ड		40,92,18,538	25,00,00,000	-
कुल		2,98,63,06,704	1,30,53,73,016	1,49,81,56,745

* ओडिशा हाल ही में इस परियोजना में शामिल हुआ है।

विवरण-II

कंप्यूटरीकृत हो चुके और अभी कंप्यूटरीकृत किए जाने वाले पैक्स की संख्या				
क्रम सं.	राज्य/संघ राज्यक्षेत्र	कुल संस्वीकृत पैक्स	ईआरपी पर ऑनबोर्ड किए गए	ईआरपी पर ऑनबोर्डिंग प्रक्रियाधीन
1	महाराष्ट्र	12178	12028	150
2	बिहार	4495	4478	17
3	गुजरात	6216	5705	511
4	आंध्र प्रदेश	2037	2021	16
5	छत्तीसगढ़	2028	2028	0
6	राजस्थान	8525	6157	2368
7	झारखंड	2797	1479	1318
8	पंजाब	3482	3172	310
9	मध्य प्रदेश	5455	4532	923
10	जम्मू और कश्मीर	708	537	171
11	हिमाचल प्रदेश	1885	1376	509
12	हरियाणा	710	624	86
13	उत्तर प्रदेश	6257	3061	3196
14	कर्नाटक	5894	4337	1557
15	असम	850	577	273
16	त्रिपुरा	475	267	208
17	सिक्किम	131	107	24
18	गोवा	86	51	35
19	पुडुचेरी	45	45	0
20	अंडमान और निकोबार द्वीप समूह	46	46	0
21	मिजोरम	99	25	74
22	लद्दाख	10	10	0
23	नागालैंड	231	102	129
24	दादरा और नगर हवेली तथा दमन और दीव	9	4	5

25	अरुणाचल प्रदेश	139	13	126
26	उत्तराखंड	1216	669	547
27	मणिपुर	308	199	109
28	मेघालय	330	11	319
29	तमिलनाडु	4561	4509	52
30	पश्चिम बंगाल	4187	3308	879
31	ओडिशा*	4240	-	4240
कुल योग		79630	61478	18152

* ओडिशा हाल ही में इस परियोजना में शामिल हुआ है।

NHDP IN PERAMBALUR, TAMIL NADU

1707. SHRI ARUN NEHRU:

Will the Minister of **TEXTILES** be pleased to state :

(a) the number of handloom weaver clusters mapped and registered under the National Handloom Development Programme (NHDP) in Perambalur district in Tamil Nadu during the last three years, block-wise;

(b) the details of cluster development schemes funded under HMF, Cluster Development Scheme and Comprehensive Handloom Cluster Development Scheme including financial assistance released, number of beneficiaries covered, looms modernized and production sheds constructed, block-wise;

(c) the status of GI tag applications pending for Perambalur handloom products like handloom fabrics and traditional motifs, including stage of processing and expected timeline for notification block-wise; and

(d) the skill upgradation programmes conducted, TUFs loans sanctioned to weavers, market promotion activities organised and export linkages established for Perambalur handloom clusters during 2023-26, block-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

(a) and (b) Under the Cluster Development Programme (CDP), a component of National Handloom Development Programme (NHDP), need based financial support is provided through various interventions like upgraded looms and accessories, construction of worksheds, solar lighting units, product and design development etc., across the country including Tamil Nadu State. Based on the requirement of handloom weavers/workers in Tamil Nadu State, during last three years, financial assistance of Rs.1329.05 lakh has been provided for 28 CDPs covering 6845 beneficiaries. However, the Ministry of Textiles has not received any proposal under NHDP pertaining to Perambalur district.

(c) Under Handloom Marketing Assistance (HMA), a component of National Handloom Development Programme (NHDP), Geographical Indication (GI) of Goods (Registration and Protection) Act 1999 is promoted in respect of handloom products of pan India wherein financial assistance is provided for meeting the expenses in registering the designs/products, imparting training to personnel of Implementing Agency and effective enforcement of G.I. registration and organizing seminars, workshops etc. Handloom Producers of Perambalur district have not filed any application for GI tag. However, a total no. of 10 handloom products of Tamil Nadu State, out of 106 handloom products of pan India have been registered under the GI Act, 1999.

(d) Ministry of Textiles under SAMARTH (Scheme for Capacity Building in Textiles Sector) provides demand driven, placement-oriented skilling programmes to supplement the efforts of the industry in creating jobs in the organized textile and related sectors, covering the entire value chain of textiles, excluding spinning and weaving in organized sector on pan India basis. Training in Perambalur district of Tamil Nadu State has not been conducted during 2023-26.

It is stated that the Amended Technology Up-gradation Fund Scheme (ATUFS) was valid only until 31.03.2022 and currently, only previous committed liabilities are being processed. Hence, no new proposal has been approved post-2022 i.e. during 2023-26.

To provide the marketing platforms to the handloom agencies/weavers to sell their products directly to the customers, expos are organised across the country including participation in various crafts melas and Dilli Haat programme etc. In addition, an e-commerce portal (<https://www.indiahandmade.com>) has already been launched to support the handloom sector for online marketing of handloom products.

For export promotion of handlooms, participation of handloom exporters/weavers of pan India including handloom clusters of Tamil Nadu State are organized for various International marketing events/fairs like India International Trade Fair, Buyer Seller Meet, Reverse Buyer Seller Meet, Big Ticket events, Bharat Tex, through Handloom Export Promotion Council.

BANANA PRODUCTION IN TAMIL NADU**1708. SHRI A. MANI:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has reviewed the current status of banana production in Tamil Nadu particularly in major producing districts such as Dharmapuri and the trends in area, yield and output during the last three years;
- (b) the details of the Central schemes and interventions including improved planting material distribution, disease-resistant varieties and integrated pest management support, extended to address these issues in the State;
- (c) the amount of funds allocated, released and utilised for banana value chain support, cold storage and market linkage infrastructure in Tamil Nadu during the last three years; and
- (d) the corrective steps being taken to stabilise prices, enhance productivity, expand processing and export opportunities and provide direct relief or insurance support to affected banana growers in Dharmapuri and other vulnerable districts?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) The production of Banana in Tamil Nadu as per the Third Advance Estimates of 2024-25 for area and production of horticulture crops stands at 49.02 lakh tonnes. The area and production of banana in Tamil Nadu State as

well as in Dharmapuri district of Tamil Nadu has increased from 2022-23 to 2024-25.

The area, yield/productivity and output (production) of banana in Tamil Nadu and its major producing districts along with Dharmapuri district over the last three years 2022-23 to 2024-25, are given below:

Area, Production and Yield /Productivity of Banana Crop in Tamil Nadu State and its Major Producing Districts along with Dharmapuri District

Area (A) in Hectare (Ha); Production (P) in Metric Tonnes (MT); Productivity (Y) in MT/Ha									
District name	2022-23			2023-24			2024-25		
	A	P	Y	A	P	Y	A	P	Y
Erode	20075	737133	36.7	22053	954669	43.3	22140	774892	35.0
Thoothukudi	8648	370982	42.9	9227	469945	50.9	8777	447605	51.0
Theni	6732	463093	68.8	6921	317691	45.9	6698	435396	65.0
Coimbatore	9123	370907	40.7	9784	316904	32.4	9397	406880	43.3
Trichy	5991	219595	36.7	5919	290782	49.1	5769	282693	49.0
Thirunelveli	6326	182172	28.8	5064	209782	41.4	5887	241380	41.0
Dharmapuri	1165	46479	39.9	1392	53239	38.3	1726	65588	38.0
Tamil Nadu State	109366	4522616	41.4	113861	4719951	41.5	114715*	4901653*	42.7*

Source: Horticulture Statistics Unit, D/o Agriculture and Farmers Welfare, D/o Horticulture and Plantation Crops of Tamil Nadu State;

Note: '*': Area, production and yield/productivity of Tamil Nadu State for Banana crop is as per Third Advance Estimates of 2024-25 of horticulture crops.

(b) to (d) Mission for Integrated Development of Horticulture (MIDH), a Centrally Sponsored Scheme is being implemented for holistic growth of the horticulture sector covering fruits (including banana), vegetables, root and

tuber crops, mushrooms, spices, flowers, aromatic and medicinal plants, coconut, cashew and cocoa. All States and UTs are covered under MIDH scheme.

Under MIDH, assistance is provided for area expansion of Banana (both sucker and tissue culture) without integration @ 40% of the maximum permissible cost for meeting the expenditure on planting material and cost of INM/IPM.

Under MIDH, support is also provided for creation of post-harvest management (PHM) and Marketing infrastructure, which includes pack houses, cold rooms, pre-cooling units, controlled-atmosphere (CA) storages, ripening chambers, reefer transport, rural markets, retail markets, vending cart, retail reefer van etc. These facilities are available to all horticulture crops, including bananas.

The details of funds allocated, released and utilized to Government of Tamil Nadu under MIDH during the last three years for implementation of various interventions including banana value chain support, cold storage and market linkage infrastructure is as under:

(Rs. In Crore)

Year	Allocation (GoI Share)	Release (GoI Share)	Utilized (GoI Share)
2022-23	102.50	102.40	103.73
2023-24	120.00	120.00	101.92
2024-25	80.00	80.00	58.41

Note: Fund utilized reported includes unspent balance of previous years.

For promotion of Banana cultivation in Tamil Nadu, back ended subsidy is also provided for Banana suckers under Pradhan Mantri Rashtriya Krishi Vikas Yojana (PMRKVY). Under the said scheme, during the year, 2024-25 an area of 115 hectares was covered with the financial allocation of Rs. 30.19 lakhs at the rate of Rs. 26,250 per hectare and in the current year 370 hectares covered with an expenditure of Rs. 97.68 lakhs at the rate of Rs. 26,400 per hectare under this scheme.

Apart from the above, the ICAR-National Research Centre for Banana (NRCB), Tiruchirappalli has transferred improved production technologies to enhance the production and productivity of quality bananas through supply of quality planting materials (Certified Tissue Culture plants) to SC/ST under SC-SP and TSP Schemes, high density planting (HDP) techniques, drip and fertigation techniques, Integrated Nutrient Management (INM) practices including application of organic manures and micronutrients (Banana Shakti-a banana micro-nutrient mixture developed by ICAR-NRCB or Banana Special, a technology of ICAR-Indian Institute of Horticulture Research (IIHR), Bengaluru), bunch spraying and bunch covering technologies, Integrated Pests and Diseases Management (IPDM) through supply of bio-formulations developed by the ICAR-NRCB, pre and post harvest handling techniques to minimize the post harvest losses etc., through Central Sector Schemes quality (disease-free) TCP of Ney Poovan variety is distributed to the beneficiaries to enhance the area. Improved hi-tech production technologies are being adopted

to enhance the production involving drip/fertigation, Micro-nutrient (Banana Shakti of ICAR-NRCB) spray, IPM/IDM strategies.

The prices of horticulture commodities including banana are influenced by factors of demand and supply, perishability, timely marketability etc. Government implements Market Intervention Scheme (MIS), a component under PM-AASHA, for procurement of agricultural and horticultural commodities including banana, which are perishable in nature and are not covered under the Price Support Scheme (PSS). The objective of the intervention is to protect the growers of these commodities from making distress sale in the event of a bumper crop during the peak arrival period when the prices tend to fall below economic levels and the cost of production. The Price Deficiency Payment Scheme (PDPS) of MIS provides for making Price Deficiency Payment for horticulture crops whenever the market prices falls below the Market Intervention Price, where the State Government does not have to do any physical procurement.

M/o Food Processing Industries implements Central Sector Umbrella Scheme Pradhan Mantri Kisan Sampada Yojana (PMKSY), since 2016-17, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI), since 2021-22 and Centrally sponsored Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) Scheme, since 2020-21. The objective of these schematic interventions is to increase the level of processing and preservation of agri-produce including that of fruits and vegetables thereby reducing the wastage/rotting of the fruits and vegetables.

The Pradhan Mantri Fasal Bima Yojana (PMFBY), introduced in the country from 2016-17, is voluntary for the States as well as farmers. The scheme provides for comprehensive risk insurance against crop damage due to non-preventable natural risks from pre-sowing to post-harvest for the crops/areas notified by the concerned State Government. In Tamil Nadu, banana has been notified under the Pradhan Mantri Fasal Bima Yojana (PMFBY) for both Kharif and Rabi seasons from 2016 Rabi season onwards.

The export of bananas from India, particularly from Tamil Nadu, faces issues and challenges such as smaller size of Indian Banana and long transit time due to geographic distance to key developed markets makes it difficult to maintain quality. These issues and challenges are being resolved through development of sea protocols for Bananas, sensitization of stakeholders to promote production of globally accepted Cavendish variety of Bananas, training and capacity building of farmers in quality requirements and adoption of good agricultural practices.

चिकोरी का उत्पादन

1709. श्री देवेश शाक्य:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के एटा और कासगंज जिलों में चिकोरी, जिसका उपयोग कॉफी और कॉफी आधारित उत्पादों के निर्माण में किया जाता है, का बड़े पैमाने पर उत्पादन होता है;
- (ख) क्या उक्त क्षेत्र की जलवायु और मिट्टी चिकोरी की उच्च गुणवत्ता वाली खेती और कॉफी उद्योग की कच्चे माल की आवश्यकताओं के लिए उपयुक्त हैं;

(ग) क्या सरकार का एटा और कासगंज जिलों में किसी बड़ी कॉफी/खाद्य प्रसंस्करण कंपनी के सहयोग से चिकोरी आधारित एकीकृत उत्पादन-प्रसंस्करण संकुल क्षेत्र या विशेष क्षेत्र स्थापित करने का विचार है;

(घ) क्या सरकार का इस क्षेत्र में किसानों, पीओ और स्थानीय युवाओं को चिकोरी की वैज्ञानिक खेती, प्रसंस्करण और विपणन के संबंध में प्रशिक्षण देने के लिए कोई क्षेत्रीय प्रशिक्षण संस्थान/कौशल विकास केंद्र स्थापित करने का विचार है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) जी हाँ। चिकोरी, जिसका उपयोग कॉफी और कॉफी आधारित उत्पादों के निर्माण में किया जाता है, की खेती वर्ष 2024-25 के दौरान एटा जिले में लगभग 2870.28 हेक्टेयर और उत्तर प्रदेश के कासगंज में लगभग 2500 हेक्टेयर क्षेत्र में की गई है।

(ख) जी हाँ। उक्त क्षेत्र की जलवायु और मिट्टी उच्च गुणवत्ता वाली चिकोरी की खेती और कॉफी उद्योग की कच्चे माल की आवश्यकताओं के लिए उपयुक्त हैं।

(ग) से (ङ) कृषि और किसान कल्याण विभाग के स्तर पर ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

AGRICULTURAL GDP

1710. SHRIMATI RACHNA BANERJEE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether it is a fact that agriculture-GDP growth would be reduced from 4.6% last year to only 3.1% in 2025-26, if so, the details thereof;
- (b) whether it is a fact that over 46% of the country is engaged in agriculture, if so, details thereof; and

- (c) the details of average daily wage of male and female agriculture labourer in 2025?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) As per the First Advance Estimates of GDP for 2025-26, the Gross Value added (GVA) of Agriculture including livestock, Forestry and Fishing was estimated at 25,54,071 crores registering a growth of 3.1 % over previous year.

In addition, as per First Advance Estimates, 2025-26 the production of kharif foodgrains is estimated at record 1733.30 lakh tonnes registering an increase of 38.7 lakh tonnes over previous year kharif foodgrain production of 1694.60 lakh tonnes.

- (b) and (c) As per the Periodic Labour Force Survey (PLFS) 2023-24, agriculture has engaged about 46.1 % of the workforce. Further, as per Agriculture wages in India 2023-24, the All India prevailing average daily wages of agricultural labourers covering ploughing, sowing, weeding and harvesting are ₹419.90 per day for male, and ₹360.45 per day for female.

COTTON PRODUCTION

1711. SHRI BASTIPATI NAGARAJU:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details regarding the total cotton production in the last five years, year, State and district-wise for Andhra Pradesh;
- (b) the details regarding the total cottonseed production in the last five years, year, State and district-wise for Andhra Pradesh;
- (c) the details regarding the total area under cotton production in the last five years, year, State and district-wise for Andhra Pradesh;
- (d) the details regarding the total cotton production and area under cultivation in the last five years, year-wise and cotton genetic variety-wise;
- (e) whether the Government is aware of the homogenization of the genetic varieties of cotton cultivated in the country;
- (f) if so, whether the Government has conducted any study to assess the long-term impact of it, and the details of the findings; and
- (g) the details regarding the steps taken by the Government to protect native cotton varieties?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) to (d) The details of State-wise area and production of cotton in the country, as well as the district-wise area and production of cotton in Andhra Pradesh during the last five years, are given in the enclosed **Statement-I** and **II**, respectively.
- (e) Yes, about 95% area under cotton cultivation is occupied by Bt-cotton (*Gossypium hirsutum*).
- (f) Studies conducted on long-term impact of Bt-cotton in India revealed that:

1. Bt-cotton technology replaced large tracts of varietal areas with Bt-hybrids, because in India, the technology was available only in the form of hybrids.
2. Bt-cotton adoption is shown to be a poor indicator of yield trends but a strong indicator of initial reductions in pesticide use.
3. Bt-cotton has continued to control one major cotton pest [American bollworm (*Helicoverpa armigera*)]. However, pink bollworm has developed resistance against Bt protein and is becoming a major pest in all cotton growing areas. Sucking pests are also surging in the cotton ecosystem over the years.
4. Farmers now spend more on pesticides than during initial period of Bt-cotton introduction.

(g) The ICAR-Central Institute for Cotton Research (CICR), Nagpur is involved in germplasm conservation, documentation and utilization of wild cotton species, perennials, and native cotton species. Further, ICAR-CICR has dedicated research projects for improvement and popularisation of *G. arboreum* and *G. herbaceum* species in north and central India, respectively.

STATEMENT -I**State-wise area and production of cotton in the country
during the last five years**

Source: DA&FW

State	Area (Thousand Hectares)					Production (Thousand Bales)				
	2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25
Andhra Pradesh	606.00	554.00	704.00	422.00	404.00	1600.55	1707.62	1540.52	737.26	1131.20
Gujarat	2270.50	2283.70	2483.73	2683.32	2371.65	7212.18	7509.34	8795.33	9056.99	7156.80
Haryana	739.60	635.60	574.61	577.68	398.46	1822.90	1316.06	1000.50	1508.76	1176.63
Karnataka	820.00	674.00	949.00	743.00	678.00	2320.12	1954.60	2567.88	2058.55	2273.29
Madhya Pradesh	588.00	560.00	595.00	630.00	537.00	1338.56	1419.76	1433.25	1801.06	1535.19
Maharashtra	4544.60	4409.97	4182.44	4234.47	4122.98	10105.05	8249.24	8315.67	8045.49	7372.86
Odisha	171.24	193.11	216.31	216.31	238.62	550.99	625.91	704.92	704.92	822.54
Punjab	251.60	251.30	248.90	213.80	160.40	1022.68	645.99	443.63	628.82	414.21
Rajasthan	807.84	755.86	814.61	1003.79	627.39	3207.59	2480.99	2774.47	2621.66	1786.22

Tamil Nadu	112.05	147.91	173.27	129.73	102.36	243.21	301.91	319.02	251.83	210.74
Telangana	2358.00	1889.00	1972.90	1818.00	1812.31	5797.91	4878.06	5744.62	5079.71	5788.73
Others	16.46	17.07	12.03	15.54	30.45	26.61	28.11	20.38	26.97	55.77
All India	13285.89	12371.52	12926.80	12687.64	11483.62	35248.35	31117.59	33660.19	32522.02	29724.18

Cotton Production in Thousand Bales, 1Bale=170 Kg

STATEMENT II

District-wise area and production of cotton in Andhra Pradesh during the last five years

District	Area (Thousand Hectares)					Production (Thousand Bales)				
	2020-21	2021-22	2022-23	2023-24	2024-25	2020-21	2021-22	2022-23	2023-24	2024-25
Alluri Sitharama Raju	0.00	0.00	2.68	1.98	2.01	0.00	0.00	7.61	7.19	7.18
Anakapalli	0.00	0.00	0.08	0.04	0.10	0.00	0.00	0.23	0.11	0.35
Anantapur	40.64	43.37	79.06	32.71	28.60	35.37	34.11	89.94	19.53	39.32
Annamayya	0.00	0.00	0.17	0.05	0.05	0.00	0.00	0.32	0.05	0.08
Bapatla	0.00	0.00	4.78	1.35	1.75	0.00	0.00	10.26	2.84	3.56
Chittoor	0.09	0.15	0.03	0.00	0.01	0.26	0.25	0.06	0.00	0.01

East Godavari	6.96	5.02	0.20	0.04	0.02	16.00	18.53	0.56	0.12	0.08
Eluru	0.00	0.00	3.79	3.23	3.06	0.00	0.00	11.40	5.89	7.41
Guntur	162.80	109.59	27.84	18.00	21.87	458.34	383.29	90.43	75.45	103.30
Kakinada	0.00	0.00	2.06	1.82	2.12	0.00	0.00	7.50	8.02	9.37
Krishna	47.85	36.17	0.32	0.12	0.39	111.34	137.40	0.90	0.39	1.33
Kurnool	275.80	266.37	272.56	203.84	197.83	862.96	508.88	615.12	205.69	517.15
Nandyal	0.00	0.00	33.24	10.44	7.18	0.00	0.00	56.98	16.96	17.71
Ntr	0.00	0.00	39.21	29.41	30.94	0.00	0.00	131.04	128.36	110.51
Palnadu	0.00	0.00	104.95	65.60	65.91	0.00	0.00	317.73	208.37	231.91
Parvathipuram Manyam	0.00	0.00	8.85	5.41	6.31	0.00	0.00	27.23	10.56	14.09
Prakasam	32.98	41.35	49.07	18.37	12.38	45.66	79.50	86.02	16.56	15.06
Spsr Nellore	3.37	6.72	15.66	0.26	3.56	9.24	19.91	39.16	0.94	21.31
Sri Sathya Sai	0.00	0.00	6.05	3.19	3.61	0.00	0.00	3.54	2.23	4.03
Srikakulam	3.72	3.46	1.38	1.06	1.03	13.49	9.62	3.45	3.79	3.72
Tirupati	0.00	0.00	0.18	0.09	0.02	0.00	0.00	0.33	0.08	0.04
Visakhapatanam	0.81	0.27	0.00	0.00	0.00	0.66	0.32	0.00	0.00	0.00
Vizianagaram	10.07	9.23	2.04	1.84	1.81	21.45	19.28	5.89	4.78	4.88
West Godavari	4.77	2.93	0.00	0.00	0.00	7.79	8.18	0.00	0.00	0.00
Y.S.R.	16.55	29.14	49.72	23.13	13.44	16.98	53.66	40.99	19.33	18.80

Cotton Production in Thousand Bales, 1Bale=170 Kg

उत्तर प्रदेश में पंचायती राज संस्थाओं के लिए अनुदान

1712. श्री सनातन पांडेय:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) पंचायती राज मंत्रालय की विभिन्न योजनाओं के अंतर्गत पिछले पांच वर्षों के दौरान उत्तर प्रदेश को जारी किए गए अनुदानों का जिलावार ब्यौरा क्या है;

(ख) क्या उक्त अनुदान उक्त अवधि के दौरान समय से जारी किए गए हैं;

(ग) यदि हां, तो अब तक जारी किए गए अनुदानों का योजनावार/वर्षवार और बलिया जिले सहित जिलावार ब्यौरा क्या है; और

(घ) उक्त अवधि के दौरान उपयोग किए गए उक्त अनुदानों का क्षेत्रवार ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) पिछले पांच वर्षों अर्थात् वर्ष 2020-21 से वर्ष 2024-25 के दौरान उत्तर प्रदेश को (i) संशोधित/ राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए), (ii) पंचायतों को प्रोत्साहन (आईओपी) और (iii) स्वामित्व (गाँव की आबादी का सर्वेक्षण और ग्रामीण क्षेत्रों में उन्नत तकनीक के साथ मानचित्रण) योजनाओं के तहत पंचायती राज मंत्रालय द्वारा जारी योजना-वार और वर्ष-वार धनराशि निम्नानुसार है:

(करोड़ रुपये में)

वर्ष	आरजीएसए ^	आईओपी @	स्वामित्व#
2020-21	32.54	4.79	1.45
2021-22	83.08	4.78	0.00
2022-23	85.05	3.83	0.00
2023-24	84.13	1.75	0.00
2024-25	38.77	1.01	0.00

^ धनराशि जिलों को सीधे जारी नहीं की जाती है। राज्य जिलों को धनराशि जारी करते हैं।

@ धनराशि आवंटित नहीं की जाती है, परंतु केवल राष्ट्रीय पंचायत पुरस्कार विजेता पंचायतों को जारी की जाती है।

योजना वर्ष 2020-21 से कार्यान्वित की जा रही है।

उत्तर प्रदेश में विभिन्न स्तरों पर पुरस्कार विजेता पंचायतों के लिए जारी की गई पुरस्कार राशि के आधार पर, आईओपी योजना के तहत जिलेवार और वर्षवार निधि व्यय का ब्यौरा संलग्न **विवरण** में दिया गया है।

आरजीएसए योजना के अंतर्गत अनुदानों का रिलीज वार्षिक कार्य योजना की समय पर प्राप्ति एवं अनुमोदन, (आरजीएसए के लिए) राज्य के समतुल्य हिस्से का योगदान तथा पिछले अनुदानों के उपयोगिता प्रमाणपत्रों की प्राप्ति पर आधारित है। आईओपी योजना के अंतर्गत अनुदानों का रिलीज पिछले अनुदानों के उपयोगिता प्रमाणपत्रों की समय पर प्राप्ति पर निर्भर है।

(घ) राज्य द्वारा आरजीएसए योजना के तहत 790.7 करोड़ रुपये की राशि का उपयोग किया गया है, जिसमें राज्य का हिस्सा 323.57 करोड़ रुपये, राज्य का मिलान हिस्सा 215.71 करोड़ रुपये और पिछले वर्षों का 251.42 करोड़ रुपये का अप्रयुक्त शेष शामिल है। यह राशि पंचायती राज संस्थाओं के निर्वाचित प्रतिनिधियों और उनके पदाधिकारियों की क्षमता निर्माण और ग्राम पंचायत भवन, कंप्यूटर और अन्य सहायक उपकरणों जैसे बुनियादी ढांचे के लिए उपयोग की गई है। आईओपी योजना के तहत जारी की गई ₹16.16 करोड़ की पूरी धनराशि का प्रयोग राज्य की राष्ट्रीय पंचायत पुरस्कार प्रतियोगिताओं के तहत सर्वश्रेष्ठ प्रदर्शन करने वाली चुनी गई पंचायतों को सेवाओं और सार्वजनिक वस्तुओं की प्रदायगी में सुधार के लिए उनके अच्छे काम की मान्यता में दिये गए वित्तीय प्रोत्साहन के रूप में किया गया है। सूचना, शिक्षा और संचार (आईईसी) गतिविधियों के लिए स्वामित्व योजना के तहत जारी किए गए Rs.1.45 करोड़ रुपये में से, योजना के प्रचार-प्रसार के लिए जागरूकता पैदा करने और राज्य परियोजना प्रबंधन इकाई की स्थापना के लिए, राज्य द्वारा किसी भी धनराशि का उपयोग नहीं किया गया है।

विवरण

वर्ष 2020-21 से 2024-25 के दौरान उत्तर प्रदेश में पंचायतों के विभिन्न स्तरों के लिए
जिलेवार और वर्षवार पुरस्कार राशि का ब्यौरा

(रुपये लाख में)

जिले का नाम	2020-21	2021-22	2022-23	2023-24	2024-25
आगरा	8	-	24	-	-
अमेठी	-	8	-	-	-
औरैया	8	16	8	-	-
अयोध्या	-	-	20	-	-
बागपत	-	16	-	-	-
बांदा	20	-	-	-	-
बाराबंकी	33	8	-	-	-
बरेली	-	-	17	-	75
बस्ती	-	-	16	-	-
बिजनौर	-	20	-	-	-
चन्दौली	16	-	-	-	-
देवरिया	37	-	25	-	-
एटा	-	8	-	-	-
इटावा	-	13	-	-	-
फिरोजाबाद	-	45	-	-	-
गाजियाबाद	8	8	-	-	-
गोरखपुर	16	16	-	-	-
हमीरपुर	16	-	-	-	-
हापुड़	50	58	-	-	-
जालौन	30	13	63	-	-
झांसी	16	8	41	-	-
कानपुर नगर	-	16	-	-	-
लखीमपुर खीरी	8	-	-	-	-
कुशीनगर	-	-	8	-	-
लखनऊ	16	-	-	-	-
मैनपुरी	8	-	-	-	-
मथुरा	-	30	33	-	-
मिर्जापुर	-	-	50	-	-
मुरादाबाद	50	8	16	125	26*
मुजफ्फरनगर	12	8	17	-	-

प्रतापगढ़	8	10	-	-	-
प्रयागराज	12	-	-	-	-
रामपुर	-	33	-	-	-
संभल	-	12	-	-	-
संत कबीर नग	-	8	-	-	-
शामली	8	50	12	-	-
सिद्धार्थ नगर	41	41	33	50	-
सोनभद्र	8	-	-	-	-
सुल्तानपुर	50	-	-	-	-
उन्नाव	-	25	-	-	-

* शेष 24 लाख रुपये की राशि 2025-26 में जारी की गई थी।

CONVENTIONS AND PROTESTS AGAINST VBG RAM G

1713. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that MGNREGA workers and unions in Punjab, particularly in Ludhiana district, have announced a series of conventions and protests against changes to the VB G-RAM-G earlier Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA);
- (b) whether it is a fact that workers' organisations have opposed proposals to alter the existing 90:10 Centre–State funding ratio, reduce the role of gram panchayats in selecting and planning work rather than a legal guarantee of 100 days of work per household, and if so, details thereof; and
- (c) whether VB G-RAM-G/MGNREGA workers in Punjab currently receive wages around Rs 346 per day, have reported an actual average of only

about 36 days of work annually and are demanding increased wages (around Rs 700 per day), full 100 days of employment and timely payments ?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) The primary objective of the Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin): VB-G RAM G Act, 2025, is to align the rural development framework with the national vision of Viksit Bharat @2047 by providing an enhanced statutory wage employment guarantee of one hundred and twenty-five days in each financial year to such rural households whose adult members volunteer to undertake unskilled manual work, thereby enabling them to participate more effectively in the expanded livelihood security framework.

Certain expressions of views by stakeholders in Punjab in relation to the implementation of VB-G RAM-G have been reported in sections of the media.

With regards to role of Panchayat in implementation of VB-G RAM-G it is stated that in section 16 of the Act, role of the Panchayat Raj Institutions in planning and implementation of VB-G RAM G Schemes has been clearly defined, which are as follows: -

(1) The Panchayats at the district, intermediate and village levels shall be the principal authorities for planning, implementation and monitoring of the Scheme made under the Act.

(2) The Panchayat at the district level, shall oversee and coordinate implementation of the Scheme in the district, including finalisation and approval of the aggregate district level plan, supervision and monitoring of works, ensuring convergence, and perform such other functions as may be assigned to it by the State Government.

(3) The Panchayat at the intermediate level, shall prepare and finalise the aggregate Block level plan, support Gram Panchayats in planning and implementation, supervise works at Gram Panchayat and Block levels, and facilitate convergence with line departments.

(4) The Gram Panchayat shall register households, receive and process applications for work, prepare the Viksit Gram Panchayat Plans, execute the works assigned to it, maintain such records as may be specified by the State Government, and discharge such other responsibilities as may be entrusted to it under the Scheme.

Additionally, the Gram Panchayat is the primary village-level authority for planning, implementation, and execution of works under the Scheme. It is responsible for registering rural households and issuing Gramin Rozgar Guarantee Cards, receiving and processing applications for work, and maintaining all related records.

The Gram Panchayat prepares the Viksit Gram Panchayat Plan through a participatory process based on recommendations of the Gram Sabha and Ward Sabhas, ensuring saturation-based and convergence-oriented planning.

It executes works allotted by the Programme Officer and may take up any sanctioned work from the approved Viksit Gram Panchayat Plan within its jurisdiction, with at least fifty percent of the total works (in cost terms) to be implemented through Gram Panchayats.

Gram Panchayat is required to maintain muster rolls and other prescribed records, ensure that works meet required technical standards and measurements, and follow digital and transparency requirements. It must place all relevant documents, including muster rolls, bills, vouchers, measurement books, sanction orders, and geo-tagged and digital records before the Gram Sabha to enable regular social audits and public scrutiny, thereby supporting transparency, accountability, and grievance redressal in implementation.

Overall, the Act positions the Gram Panchayat as the principal grassroots institution responsible for demand registration, participatory planning, decentralised execution, worker engagement, and public accountability under the Scheme framework. The experience gained through implementation of Mahatma Gandhi NREGS has also been taken into account while framing the new Act.

With regards to altering of existing funding pattern, it is stated that a 60:40 Centre–State financial sharing pattern would not affect the implementation of the scheme and guarantee given therein. Here it is also stated that, all major rural employment schemes in the country have operated on shared funding models between the Centre and the States. For example:

- The National Rural Employment Programme (NREP) followed a 75:25 sharing pattern.
- The Rural Landless Employment Guarantee Programme (RLEGP) adopted a 50:50 model.
- The Jawahar Rozgar Yojana (JRY) operated on an 80:20 basis.
- Schemes such as SGRY (Sampoorn Grameen Rozgar Yojana), EAS (Employment Assurance Scheme) were also implemented on a Centre–State sharing pattern, generally in the ratio of 75:25.

Further, almost all Centrally Sponsored Schemes (CSS) across sectors are being implemented on 60:40 sharing model. The 60:40 pattern adopted under this Act is therefore consistent with the broader framework of Centrally Sponsored Schemes.

This model promotes cooperative federalism by making States active partners in rural development. The journey from Viksit Gram Panchayats to a Viksit Bharat requires strong State ownership and accountability, and the shared funding framework reinforces this partnership approach.

In addition, special protective provisions have been made for North-Eastern and Himalayan States and Union Territory (Himachal Pradesh, Uttarakhand and Jammu and Kashmir), where a 90:10 Centre–State sharing pattern applies, ensuring that financially constrained States are not placed under undue stress.

Moreover, the Act clearly provides that in the event of natural disasters, pandemics, or other extraordinary circumstances, State Governments may

recommend special operational relaxations to the Centre. The framework is thus not rigid, but responsive, flexible, and sensitive to emerging needs. Overall, the funding pattern is designed to balance fiscal responsibility, State participation, and national rural development priorities.

(c) With regard to fixation of wage payment under Mahatma Gandhi NREGS it is stated that as per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may, by notification, specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the Wage rate every year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). The wage rate is made applicable from 1st April of each financial year.

In case of Punjab, the notified wage rate for the State of Punjab for unskilled workers under Mahatma Gandhi NREGS for the financial year 2024-25 was Rs. 322, which has been revised to Rs. 346 for the financial year 2025-26. This reflects an increase of approximately 6.94% in the wage rate.

Further, it is also submitted that State Governments can provide wages over and above the wage rate notified by the Central Government from their own resources.

With regard to timely payment of wages, it is stated that as per the provisions of the Act, beneficiaries are entitled to receive wage payments

within 15 days of work completion. In order to ensure timely payment, the Government of India has issued a comprehensive Standard Operating Procedure (SOP) to all States/UTs, which defines fixed timelines for each stage of the wage payment process from muster roll uploading to FTO approval. The Ministry along with the States/UTs has been making concerted efforts for improving the timely payment of wages. States/UTs have been advised to generate pay orders in time.

The Ministry has taken various steps to ensure timely payment of wages to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS). These include:

- Improvement of National Electronic Fund Management System (Ne-FMS)
- Intensive consultation with State Governments and other stakeholders for ensuring timely payment of wages, verification of pending and delay compensation claims etc.
- Formulation of Standard Operating Procedure for monitoring of timely payment and payment of delay compensation.
- Reviewing the status of timely payment and payment of delay compensation with the States/ UTs during periodic meetings, Performance Review Committee meetings, Mid-term Reviews etc.

Further, continued efforts have been undertaken by the Ministry through various technological interventions for ensuring timely payments of wages. Some of the key interventions include:

- **Direct Benefit Transfer (DBT):** Wages are transferred directly from the central account to workers' bank accounts, minimizing the role of intermediaries and reducing fund misappropriation. This has proven to be effective in enhancing transparency and preventing leakages. Almost 100% of the funds are managed electronically with the wage payment made entirely through Direct Benefit Transfer (DBT) protocol.
- **Aadhaar Payment Bridge System (APBS):** APBS conversion is a major reform process where benefits are credited directly into the bank accounts based on the Aadhaar of the workers under Mahatma Gandhi NREGS, preferably Aadhaar Based Payments, cutting several layers in the delivery process. APBS helps in better targeting, increasing the efficiency of the system and reducing the delays in payments, ensuring greater inclusion by curbing leakages thereby promoting greater accountability and transparency.
- **National Mobile Monitoring System (NMMS):** Real-time attendance capture through geo-tagged photographs at the worksite ensures accurate and timely recording of attendance, which helps in timely payment of wages.

Here it is also stated that Mahatma Gandhi NREGS is a fall-back option when no better employment opportunities are available. Further, States are regularly sensitized by this Department to ensure that no demand for work goes unmet.

SEAWEED FARMING

1714. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details regarding the present extent of seaweed farming in the country including the total area under cultivation, State-wise including Andhra Pradesh;
- (b) the details regarding the list of schemes, missions and policy initiatives currently in force to promote seaweed cultivation, value addition and market linkages in the country;
- (c) the details regarding total number of beneficiaries covered under such schemes in the country during the last five years, State-wise including Andhra Pradesh;
- (d) the details regarding the total funds allocated, sanctioned, released and utilised for development of seaweed farming and allied infrastructure across India during the last five years, State-wise including Andhra Pradesh;
- (e) the details regarding the steps taken by the Government to enhance domestic utilisation of seaweed and promote demand-led growth of the seaweed economy in the country during the last five years; and
- (f) whether the Government has undertaken any steps to increase awareness on seaweed farming in the country and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) India with a coastline of 11,099 km has immense potential for seaweed cultivation. The site identification and mapping are carried out by research institutes namely ICAR–Central Marine Fisheries Research Institute (CMFRI) and CSIR–Central Salt and Marine Chemicals Research Institute (CSMCRI). As on date, total of 384 potential sites covering 24707 ha area have been identified for seaweed cultivation across the Coastal States/UTs including Andhra Pradesh. The details of the potential area under active seaweed cultivation including Andhra Pradesh is given in the enclosed **Statement-I**.

(b) The Department of Fisheries, Government of India is promoting seaweed cultivation, value addition and market linkages through its schemes, initiatives and policy measures. Under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) (implemented during 2020-21 to 2025-26) seaweed cultivation is supported as an priority activity and assistance is provided towards installation of rafts, monolines and tubenets, establishment of seaweed seed banks and hatcheries, setting up of a Multipurpose Seaweed Park, and support for training, capacity building, research and pre-feasibility studies.

(c) The projects approved under PMMSY are at various stages of implementation at the State level. As per the details provided by the State Governments/Union Territories and research institutes, the details of

beneficiaries covered under various SHGs, Women groups and as individual farmers including Andhra Pradesh is given in the enclosed **Statement-II**.

(d) Under the PMMSY, during last 5 years (2020-25) the projects worth ₹198.17 crore have been approved towards seaweed cultivation and its allied activities. Out of the approved projects, details of funds allocated, sanctioned to States/UTs for development of seaweed farming and allied infrastructure across India during the last five years are given in the enclosed **Statement-III**.

(e) and (f) The Department of Fisheries, Government of India is taking steps to enhance the domestic utilisation of seaweed, promote demand-led growth of the seaweed economy and increase awareness on seaweed farming. Additionally, Lakshadweep has been designated as a Seaweed Cluster and the Mandapam Regional Centre of ICAR-Central Marine Fisheries Research Institute (CMFRI) has been notified as a Centre of Excellence for seaweed development to strengthen research, technology dissemination and skill development.

The Multipurpose Seaweed Park approved in Tamil Nadu is aimed at integrated cultivation, processing and product development, and encouragement of seaweed-based products for food, nutraceutical, pharmaceutical, cosmetic and agricultural uses. Subsequently, Guidelines for importing seaweed germplasm has been issued by the Department. Besides, the NITI Ayog has also released a Seaweed Policy Report for the development of this sector.

Awareness generation and capacity building for seaweed cultivation are being carried out through training, demonstrations, exposure visits and master trainer development programmes under Good Management Practices (GMPs) organised by the National Fisheries Development Board (NFDB) in association with State Fisheries Departments and research institutes such as ICAR-CMFRI and CSIR-CSMCRI. Government of Andhra Pradesh has informed that they have undertaken capacity building and skill development programmes for total 1,440 number of self Help Groups and fisherfolk in 12 Coastal Districts with financial assistance of GCF project and AFCOF-CBBO funds.

STATEMENT-I

Details of the potential area under active seaweed cultivation including Andhra Pradesh

Year	Area (in Ha)				
	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025
Tamil Nadu	69.26	87.96	99.94	104.18	107.93
Maharashtra	-	0.12	0.21	0.12	-
Gujarat	-	1.41	2.32	3.94	5.86
Odisha	0.40	0.20	-	-	-
Andhra Pradesh		1.01	1.01	1.01	1.01
Karnataka	0.04	0.04	0.04	-	-
Lakshadweep	0.0016	0.020	0.028	0.008	0.008

STATEMENT-II

**Details of beneficiaries covered under various SHGs, Women groups and
as individual farmers including Andhra Pradesh**

Year	Members engaged in seaweed cultivation
Tamil Nadu	7230
Gujarat	378
Andhra Pradesh	120
Lakshadweep	40

STATEMENT-III

**Approved units for Establishment of Seaweed culture rafts
including inputs**

(Rs. In lakh)

Sl.N	Name of the States	Total of 2020-25 (till date)		
		Physical (No.)	Proj. Cost	Gol Share
1	Andhra Pradesh	26000	390	115
2	Karnataka	10000	150	45
3	Lakshadweep	500	9	5
4	Maharashtra	1000	15	5
5	Tamil Nadu	9745	146.18	77
Total		47245	710.18	247

**Approved units for Establishment of Seaweed culture with Monoline/
tubenet Method including inputs**

(Rs. In lakh)

Sl.N	Name of the States	Total of 2020-25 (till date)			
		Physical (No.)	Proj. Cost	Gol Share	Expected Production (tonnes)
1	Andhra Pradesh	41200	3296	902	18,540
2	Gujarat	400	32	5	90
3	Karnataka	21000	1680	509	9,450
4	Lakshadweep	250	125	75	56
5	Tamil Nadu	1031	82	30	238.95
Total		63881	5215.00	1521	28374.95

Approved units of new Seaweed banks

(Rs. In lakh)

Sl.N	Name of the States	2020-21		
		Physical (No.)	Proj. Cost	Gol Share
1.	Daman and Diu*	1	120	120
Total		1	120	120

**Approved Establishment of Seaweed Park under Integrated
Aquapark Component**

(Rs. In lakh)

Sl.N	Name of the States	2022-23		
		Physical (No.)	Proj. Cost	Gol Share
1	Tamil Nadu	1	12771	7516

सीसीटीएनएस से जुड़े पुलिस स्टेशन

1715. श्री दिलीप शङ्कीया:

क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) देश के पुलिस स्टेशनों को अपराध एवं अपराधी ट्रैकिंग नेटवर्क एवं सिस्टम (सीसीटीएनएस) के माध्यम से जोड़ने का महत्व और सार्थकता क्या है;

(ख) वर्तमान में देश में सीसीटीएनएस से जुड़े पुलिस स्टेशनों की संख्या कितनी है; और

(ग) सीसीटीएनएस से जुड़े पुलिस स्टेशनों में से वर्तमान में सक्रिय रूप से सीसीटीएनएस का उपयोग करने वाले पुलिस स्टेशनों की संख्या कितनी है?

गृह मंत्रालय में राज्य मंत्री (श्री बंडि संजय कुमार):

(क) अपराध एवं अपराधी ट्रैकिंग नेटवर्क एवं सिस्टम (सीसीटीएनएस) अपराध एवं अपराधियों से संबंधित डेटा के संग्रहण, अद्यतनीकरण और विश्लेषण की सुविधा प्रदान करता है। यह राज्य पुलिस, केंद्रीय कानून प्रवर्तन एजेंसियों और भारत के नागरिकों को विभिन्न लाभ प्रदान करता है, जिनका विवरण नीचे दिया गया है:

पुलिस और केंद्रीय एजेंसियों को लाभ:

- पुलिस प्रक्रिया का कम्प्यूटरीकरण (शिकायत, एफआईआर, जांच विवरण, आरोप पत्र, न्यायालय निपटान और अपील, चालान/रजिस्टर)
- अपराध एवं अपराधियों के राष्ट्रीय/राज्य डेटाबेस पर खोज
- प्रभावी न्याय प्रदान करने के लिए पुलिस, केंद्रीय जांच एजेंसियों, न्यायालयों, जेल, फोरेंसिक और अभियोजन के बीच डेटा साझा करना

डिजिटल पुलिस पोर्टल और केंद्रीय नागरिक सेवा पोर्टल के माध्यम से राष्ट्रीय स्तर पर नागरिकों को निम्नलिखित सेवाएं प्रदान की गई हैं:

- गुमशुदा व्यक्तियों की खोज

- वाहन एनओसी जनरेट करना
- घोषित अपराधियों की जानकारी
- निकटतम पुलिस थाने का पता लगाना

इसके अतिरिक्त, राज्य पुलिस नागरिक पोर्टल द्वारा निम्नलिखित 9 अनिवार्य नागरिक सेवाएँ प्रदान की गई हैं:

- संबंधित पुलिस स्टेशन में शिकायत दर्ज करना
- शिकायतों की स्थिति प्राप्त करना
- एफआईआर की प्रतियाँ प्राप्त करना
- गिरफ्तार व्यक्तियों/वांछित अपराधियों का विवरण
- लापता/अपहृत व्यक्तियों का विवरण
- चोरी/बरामद वाहनों, हथियारों और अन्य संपत्तियों का विवरण
- विभिन्न एनओसी (जुलूस, कार्यक्रम/प्रदर्शन, विरोध/हड़ताल आदि) जारी करने/नवीनीकरण के लिए अनुरोध प्रस्तुत करना
- नौकरों, रोजगार, पासपोर्ट, वरिष्ठ नागरिक पंजीकरण आदि के लिए सत्यापन अनुरोध
- सूचना साझा करने और नागरिकों को आवश्यक फॉर्म डाउनलोड करने में सक्षम बनाने के लिए पोर्टल

(ख) और (ग) 01.01.2026 तक देश भर के सभी 17,792 पुलिस स्टेशन जुड़ चुके हैं और सीसीटीएनएस का उपयोग कर रहे हैं।

INDIA–EU FREE TRADE AGREEMENT

1716. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the latest status of the negotiations on the India–EU Free Trade Agreement (FTA) and the expected timeline for its conclusion and ratification;
- (b) the major sectors of goods and services identified by the Government that are expected to be impacted under the proposed FTA, including the benefits for exports and domestic industry competitiveness;
- (c) the estimated benefit to Indian consumers and exporters from tariff elimination and improved market access, including expected changes in trade volumes and foreign exchange earnings;
- (d) whether the Government has conducted or commissioned any impact assessment studies of existing free trade agreements that India is part of, comparing projected versus realised benefits, and the key lessons drawn relevant to the India–EU FTA; and
- (e) the steps the Government is taking to address non-tariff barriers and regulatory challenges identified by stakeholders in order to maximise the gains from the India–EU FTA?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) India and the European Union (EU) announced the conclusion of negotiations for a Free Trade Agreement (FTA) on 27th January 2026 at the 16th India–EU Summit, held in New Delhi. The agreement is to come into force after signing and ratification by both the Parties. The process will be carried forward by both the Parties in mutual consultation.

(b) The proposed FTA is expected to provide benefits to key goods sectors, including textiles, apparel, leather, footwear, gems and jewellery, marine products, engineering goods, chemicals, plastics and rubber, medical devices, and agricultural and processed food products etc., through preferential access across 97% of EU tariff lines and more than 99% of India's export value. Improved tariff access is expected to enhance India's export competitiveness, promote value addition, and provide opportunities for integration into EU value chains, thereby strengthening domestic manufacturing and employment. In the services sector, India has secured commitments across 144 services subsectors, including IT/ITeS, professional services, education, and other business services. Indian service providers are expected to benefit from a stable and predictable regime in the EU market and facilitative mobility commitments for professionals, thereby boosting India's services exports. EU's strengths in high-technology and capital intensive services are expected to support export growth while also enhancing the competitiveness of domestic service industries.

(c) The tariff elimination and preferential market access secured under the proposed FTA across 97% of EU tariff lines and more than 99% of India's

export value are expected to enhance the price competitiveness of Indian goods, particularly in labour-intensive and MSME-driven sectors, leading to expansion of trade volumes and higher foreign exchange earnings over time. Indian consumers are also expected to benefit from access to high-technology and quality goods at competitive prices, reducing input costs and supporting integration of domestic industry into European value chains.

(d) The assessment of impact of Free Trade Agreements (FTAs) is a continuous process. A Joint Study Group (JSG) is normally set up to study the feasibility of the proposed FTAs, including their impact on the domestic industry, especially small and medium enterprises. Stakeholders including industry representatives, Apex Chambers of Commerce and Industry, Industry Associations as well as the Administrative Ministries and Departments are consulted from time to time. The FTA Monitoring Committee under the Department of Commerce (DoC) oversees the impact of FTAs through regular industry feedback on employment and industrial growth. This helps address import-related issues such as rule violations and unfair trade practices, as well as export challenges like FTA underutilization and non-trade barriers. Additionally, the DoC conducts FTA assessment studies as needed for review and to guide future negotiations.

(e) India-EU FTA has specific commitments to facilitate trade, avoid unnecessary restrictions and enhance transparency, establishing consultation and rapid reaction mechanism to resolve issues and reach a mutually acceptable solution, with a view to address non-tariff barriers.

EXPORT HUBS

1717. SHRI MALVINDER SINGH KANG :

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has undertaken any review or assessment of the Districts as Exports Hubs initiative in semi-urban and rural clusters of the Anandpur Sahib Parliamentary Constituency to evaluate its impact on MSME exports;
- (b) the details of MSMEs from Rupnagar, Hoshiarpur, SBS Nagar and SAS Nagar (Mohali) that have availed support under the Market Access Initiative (MAI) or NIRYAT DISHA programmes during the last two financial years, district-wise;
- (c) whether the PM Gati Shakti National Master Plan has identified any logistics or connectivity gaps in the Shivalik region of Punjab affecting MSME participation in export supply chains; and
- (d) the status of implementation of the 25,600-crore Export Promotion Mission in Punjab, including outreach to first-time MSME exporters in the non-metropolitan districts?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) to (d) Districts as Export Hubs (DEH) is a capacity-building initiative of the Directorate General of Foreign Trade (DGFT), Department of Commerce, aimed at promoting exports, manufacturing, and employment generation at the

grassroots level, including Rupnagar, Hoshiarpur, SBS Nagar and SAS Nagar (Mohali) districts in Anandpur Sahib Parliamentary Constituency.

Under the DEH initiative, export facilitation, handholding and sensitisation support, and onboarding to digital e-commerce and logistics platforms are provided, thereby equipping exporters and MSMEs with the essential support required to effectively engage in international trade through awareness programs.

An institutional mechanism has been established in all States/UTs, including Punjab, by forming the State Export Promotion Committee (SEPC) and the District Export Promotion Committee (DEPC) at the district level.

Under the initiative, District Export Action Plans (DEAP) have been prepared for Rupnagar, Hoshiarpur, SBS Nagar, and SAS Nagar (Mohali), detailing existing supply chain bottlenecks and identifying possible interventions to mitigate these gaps. The DEAPs include details about the export potential and key products identified for that district under the DEH initiative.

The products identified for the districts include:

- Hoshiarpur - Textiles, Tractor and Parts Thereof, Honey, Potato
- Roopnagar - Pharmaceuticals
- Sahibzada Ajit Singh Nagar - Pharmaceuticals and IT Sector, Engineering Goods and Pharmaceuticals, Textiles
- Shaheed Bhagat Singh Nagar - Pulses, Rice, Potato

PM Gati Shakti – National Master Plan (NMP) is an initiative to deliver integrated, multimodal, and technology-enabled infrastructure planning across the country. It aims to break departmental silos by bringing together multiple Ministries, such as Railways, Road Transport and Highways, Civil Aviation, Shipping, and State Governments, including Punjab, onto a unified digital planning platform to enable coordinated execution of infrastructure projects.

The Government approved the Scheme for Export Promotion Mission (EPM) for the period FY 2025–26 to FY 2030–31 on November 12, 2025, aimed at strengthening India's export competitiveness and supporting exporters in global markets, particularly MSMEs. The EPM shall operate through two integrated sub-schemes:

- i. NIRYAT PROTSAHAN, focused on improving access to trade finance through instruments such as interest subvention, export factoring, collateral guarantee for export credit, credit for e-commerce exporters, and credit enhancement support for export diversification; and
- ii. NIRYAT DISHA, focused on other trade enablers, including export quality and compliance support, international branding and packaging, market access initiatives, export logistics and warehousing, and trade intelligence.

EPM would support exporters of all regions, including Punjab.

INDIGENOUS BREEDS AND ANIMAL HUSBANDRY PERFORMANCE**1718. SHRIMATI SANGEETA KUMARI SINGH DEO:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the current data on breed-wise population, productivity indicators and geographic spread of recognised indigenous cattle, buffalo, goat, sheep, pig, poultry and duck breeds in Odisha, including Binjharpuri, Khariar, Chilika buffalo, Black Bengal and Ganjam goat, Bolangir sheep, Hansli poultry and indigenous duck breeds, as per the latest available data;
- (b) the share of indigenous and crossbreed livestock in Odisha's milk, meat and egg output during the last five years, including average daily yields and the comparative contribution of backyard and commercial systems;
- (c) the status of fodder availability in Odisha, including estimated deficits of green and dry fodder, coverage under fodder development programmes and adoption of azolla, perennial fodder and crop-residue enrichment during the said period, district-wise; and
- (d) the number of livestock-owning households in Odisha benefiting from breeding, AI, animal health, vaccination and doorstep veterinary services and the outcome indicators tracked in terms of productivity and income enhancement?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Details of the latest available population of Indigenous species of cattle, buffalo, goat, sheep, pig, poultry and duck including Binjharपुरi, Khariar, Chilika buffalo, Black Bengal and Ganjam goat, Bolangir sheep, Hansli poultry and indigenous duck in entire country viz-a-viz Odisha State and their geographical spread is given in the enclosed **Statement-I**.

(b) Details of the estimated production of milk (separately for indigenous and crossbreed), egg (separately for commercial and backyard) and meat in Odisha State is given in the enclosed **Statement- II**.

(c) As per information made available by Odisha State the status of district-wise fodder availability in Odisha including estimated deficit of green and dry fodder is given in the enclosed **Statement -III**. Coverage and fodder production of azolla, perennial fodder and seasonal fodder (including crop-residue) are given in the enclosed **Statement -IV, V and VI**, respectively.

(d) The Department of Animal Husbandry and Dairying (DAHD), GoI is continuously supporting all the livestock farmers including the farmers of Odisha State to increase livestock productivity and augmenting livestock health care through the implementation of Livestock Health and Disease Control Programme (LHDCP) which is a Centrally Sponsored Scheme (CSS). The activities supported in LHDCP are vaccination against Foot and Mouth Disease (FMD), Brucellosis, Peste des Petits Ruminants (PPR) and Classical Swine Fever (CSF) under 100% central assistance. Assistance to States for Control of Animal Disease (ASCAD) for control of state prioritized animal diseases including 100% financial assistance to States/UTs for awareness, training and

publicity on good Animal husbandry practices and Veterinary care. Similarly, Nationwide Artificial Insemination Programme (NAIP) under Rashtriya Gokul Mission, a Central Sector Scheme, with an aim to increase milk production and improve livestock genetics by providing free doorstep artificial insemination (AI) services to the farmers where AI coverage is below 50%. The number of livestock farmers benefited from these services in Odisha State during last four years and current year is given in the enclosed **Statement -VII**. As a result, the milk production of Odisha State has increased from 2402.06 thousand tonnes in 2021-22 to 2700.96 thousand tonnes in 2024-25, a 12.44% increase. Similarly, the average yield rate of milk production from Indigenous and Non-Descript cattle has been increased from 1.50 kg/per day to 1.66 kg/day during the same period. For Exotic and Crossbred cattle this number has increased from 6.76 kg per day to 7.37 kg/per day.

STATEMENT – I

Population of Indigenous species of cattle, buffalo, goat, sheep, pig, poultry and duck in Odisha State viz-a-viz All India

Sl. No.	Livestock species	All India (number)	Odisha (number)	Geographical Spread (States/UTs)
1	Indigenous Cattle - of which	14,21,06,466	83,23,590	
(i)	<i>Binjharपुरी</i>	83,849	83,849	Odisha
(ii)	<i>Khariar</i>	25,021	25,009	Odisha, Kerala, Chhattisgarh
2	Indigenous Buffalo	15,96,98,510	4,58,324	

	– of which			
(i)	<i>Chilika Buffalo</i>	13,658	13,638	Odisha, Kerala, Chhattisgarh, Tamil Nadu
3	Indigenous Goat – of which	14,88,84,786	63,93,452	
(i)	<i>Black Bengal</i>	2,76,61,976	21,51,855	Odisha, AndN Islands, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Daman and Diu, Haryana, Himachal Pradesh, Jharkhand, Kerala, Manipur, Nagaland, Punjab, Sikkim, Tripura, Uttar Pradesh, West Bengal
(ii)	<i>Ganjam</i>	2,11,478	2,04,473	Odisha, Maharashtra, Chhattisgarh, Kerala
4	Indigenous Sheep – of which	7,01,72,482	12,72,660	
(i)	<i>Balangir Sheep</i>	80,435	80,238	Odisha, Kerala, Chhattisgarh
5	Indigenous Pig	71,58,544	1,33,767	
6	Poultry Fowl – of which	80,78,52,983	2,66,83,748	
(i)	<i>Hasli Poultry</i>	91,385	75,018	Odisha, Maharashtra, West Bengal
7	Duck	3,35,09,843	3,51,280	

Source: 20th Livestock Census**STATEMENT – II**

**Estimation of milk, meat and egg production during last 5 years in
Odisha State**

Items	Units	2020-21	2021-22	2022-23	2023-24	2024-25
I. Milk Production ('000 tonnes)		2,372.81	2,402.06	2,476.42	2,635.99	2,700.96
(a) Total - Cattle	000 tonnes	2,318.63	2,348.43	2,421.59	2,575.77	2,646.83
	Average Yield (kg/day/animal)	3.00	3.07	3.16	3.16	3.37

<i>Indigenous</i>	<i>000 tonnes</i>	86.8	87.64	92.89	104.79	101.61
	<i>Average Yield (kg/day/animal)</i>	2.64	2.66	2.81	3.10	3.11
<i>Non-descript</i>	<i>000 tonnes</i>	716.89	715.26	741.36	771.98	810.30
	<i>Average Yield (kg/day/animal)</i>	1.40	1.42	1.48	1.45	1.57
<i>Crossbreed</i>	<i>000 tonnes</i>	1,514.94	1,545.53	1,587.34	1,684.35	1,702.37
	<i>Average Yield (kg/day/animal)</i>	6.71	6.76	6.86	6.86	7.34
<i>Exotic</i>	<i>000 tonnes</i>	0.00	0.00	0.00	14.65	32.55
	<i>Average Yield (kg/day/animal)</i>	0.00	0.00	0.00	4.71	9.34
(b) Total – Buffalo '000 tonnes		49.60	49.37	50.45	55.73	35.93
	Average Yield (kg/day/animal)	1.61	1.61	1.65	1.73	1.20
<i>Indigenous</i>	<i>000 tonnes</i>	20.95	20.83	21.03	24.00	9.99
	<i>Average Yield (kg/day/animal)</i>	4.61	4.61	4.63	5.13	5.27
<i>Non-descript</i>	<i>000 tonnes</i>	28.66	28.55	29.43	31.73	25.94
	<i>Average Yield (kg/day/animal)</i>	1.09	1.10	1.13	1.15	0.92
(c) Total – Goat '000 tonnes		4.58	4.26	4.38	4.49	18.20
	<i>Average Yield (kg/day/animal)</i>	0.13	0.12	0.12	0.12	0.09
II. Meat Production ('000 tonnes)		213.10	216.20	226.87	242.30	246.30
III. Egg Production (lakh numbers)		24,242.67	30,785.18	34,108.18	37,229.33	38,999.85
<i>Backyard</i>	<i>lakh numbers</i>	3,205.12	3,225.71	3,345.87	4,326.43	3,737.30
<i>Commercial</i>	<i>lakh numbers</i>	21,037.55	27,559.47	30,762.31	32,902.90	35,262.55

Source: Basic Animal Husbandry Statistics

STATEMENT – III**District-wise fodder (dry and green) availability in Odisha**

Sl. No.	District	Dry fodder			Green fodder		
		Available (000 MT)	Requirement (000 MT)	(%) shortage	Available (000 MT)	Requirement (000 MT)	(%) shortage
1	Angul	208	518	59.85	668.35	1254.39	46.72
2	Balasore	581	509	-14.15	243.88	1231.82	80.20
3	Bargarh	417	719	42.00	344.75	1742.96	80.22
4	Bhadrak	354	444	20.27	102.17	1075.81	90.50
5	Bolangir	220	232	5.17	562.19	562.15	-0.01
6	Boudh	139	462	69.91	325.46	1119.74	70.93
7	Cuttack	324	553	41.41	336.27	1341.02	74.92
8	Deogarh	111	203	45.32	273.18	492.70	44.55
9	Dhenkanal	152	440	65.45	422.58	1065.88	60.35
10	Gajapati	137	234	41.45	451.48	565.98	20.23
11	Ganjam	520	696	25.29	739.02	1687.55	56.21
12	Jagatsinghpur	216	317	31.86	109.48	767.28	85.73
13	Jajpur	234	461	49.24	187.91	1118.30	83.20
14	Jharsuguda	92	149	38.26	191.26	361.95	47.16
15	Kalahandi	603	431	-39.91	608.49	1044.01	41.72
16	Kandhamal	107	487	78.03	985.15	1179.14	16.45
17	Kendrapara	228	349	34.67	133.56	845.01	84.19
18	Keonjhar	539	759	28.99	612.02	1837.54	66.69
19	Khurda	179	317	43.53	180.1	768.85	76.58
20	Koraput	433	657	34.09	757.35	1591.91	52.43
21	Malkangiri	234	423	44.68	628.2	1023.64	38.63
22	Mayurbhanj	770	987	21.99	913.85	2391.74	61.79

Sl. No.	District	Dry fodder			Green fodder		
		Available (000 MT)	Requirement (000 MT)	(%) shortage	Available (000 MT)	Requirement (000 MT)	(%) shortage
23	Nabarangpur	549	545	-0.73	520.23	1319.89	60.59
24	Nayagarh	186	269	30.86	387.69	651.10	40.46
25	Nuapada	137	274	50.00	298.03	664.75	55.17
26	Puri	241	469	48.61	188.05	1136.47	83.45
27	Rayagada	207	412	49.76	626.23	998.84	37.30
28	Sambalpur	203	366	44.54	655.42	885.37	25.97
29	Subarnapur	364	209	-74.16	151.62	505.85	70.03
30	Sundargarh	438	756	42.06	949.39	1832.20	48.18
	Total State	9123	13647	33.15	13553.4	33063.84	59.01

Source: Department of Animal Husbandry and Veterinary Services, Government of Odisha.

STATEMENT – IV

Backyard Azolla Cultivation for the FY 2021-22, 2022-23, 2023-24, 2024-25 & 2025-26

Sl No	Name of the District	2021-22	2022-23	2023-24	2024-25	2025-26
		Achievement (no of pits)	Achievement (no of pits)	Achievement (no of pits)	Achievement (no of pits)	Achievement (no of pits)
1	Angul	160	200	80	1,000	94
2	Balasore	240	300	120	1,286	92
3	Bargarh	240	300	120	1,253	44
4	Bhadrak	140	175	70	751	44
5	Bolangir	280	350	140	1,163	85
6	Boudh	60	75	30	170	0
7	Cuttack	280	350	140	2,047	289
8	Deogarh	60	75	30	349	17
9	Dhenkanal	160	200	80	790	46
10	Gajapati	140	175	70	343	52
11	Ganjam	440	247	220	1,316	256
12	Jagatsinghpur	160	200	80	316	0
13	Jajpur	200	250	100	1,516	750

14	Jharsuguda	100	125	50	407	53
15	Kalahandi	260	325	130	228	58
16	Kandhamal	240	300	120	827	114
17	Kendrapara	180	225	90	273	1
18	Keonjhar	260	325	130	1233	63
19	Khordha	200	125	100	0	0
20	Koraput	280	350	140	1,067	192
21	Malkangiri	140	0	70	50	27
22	Mayurbhanj	520	650	260	6	0
23	Nabarangapur	200	250	100	925	148
24	Nayagarh	100	200	80	208	0
25	Nuapada	160	125	50	328	250
26	Puri	220	275	110	561	88
27	Rayagada	220	275	110	440	24
28	Sambalpur	180	225	90	317	8
29	Subarnapur	120	150	60	386	0
30	Sundargarh	340	425	170	1257	242
	Total	6,280	7247	3,140	20,813	3,037

Source: Department of Animal Husbandry and Veterinary Services, Government of Odisha.

STATEMENT – V

Perennial fodder production for the FY 2021-22, 2022-23, 2023-24, 2024-25 & 2025-26

SI No	Name of the District	2021-22		2022-23		2023-24		2024-25		2025-26	
		Area in acres	production in quintal	Area in acres	production in quintal	Area in acres	production in quintal	Area in acres	production in quintal	Area in acres	production in quintal
1	Angul	64	31,437	68	13,600	77	37,801	280	1,37,816	51	42,925
2	Balasore	96	47,155	90	15,504	120	59,064	626	3,08,117	132	1,12,413
3	Bargarh	96	47,155	90	6,390	120	59,064	544	2,67,855	77	65,025
4	Bhadrak	56	27,507	63	1,140	70	34,454	660	3,24,852	103	87,763
5	Bolangir	112	55,014	105	43,016	134	66,152	119	58,572	81	68,425
6	Boudh	24	11,789	24	4,910	25	12,403	328	1,61,343	46	39,100
7	Cuttack	112	55,014	126	61,866	140	68,908	797	3,92,283	109	92,650
8	Deogarh	24	11,789	21	20	25	12,403	50	24,610	36	30,175
9	Dhenkanal	64	31,437	66	8,869	77	37,801	400	1,96,880	36	30,388

10	Gajapati	56	27,507	49	14,690	63	31,009	95	46,956	18	15,300
11	Ganjam	176	86,451	154	75,614	220	1,08,284	483	2,37,831	116	98,813
12	Jagatsinghpur	64	31,437	60	10,727	80	39,376	673	3,31,054	59	50,150
13	Jajpur	80	39,296	85	8,075	100	49,220	400	1,96,880	79	66,725
14	Jharsuguda	40	19,648	40	1,500	45	22,149	83	40,754	76	64,600
15	Kalahandi	104	51,085	104	9,952	125	61,427	200	98,440	39	33,363
16	Kandhamal	96	47,155	56	15,750	108	53,158	100	49,220	32	27,413
17	Kendrapara	72	35,366	8	3,928	90	44,298	297	1,46,183	30	25,500
18	Keonjhar	104	51,085	91	65,330	125	61,427	343	1,69,021	108	91,375
19	Khordha	80	39,296	75	36,825	96	47,251	137	67,333	39	33,363
20	Koraput	100	49,120	98	9,800	126	62,017	300	1,47,660	53	44,625
21	Malkangiri	56	27,507	48	5,690	63	31,009	174	85,741	52	43,988
22	Mayurbhanj	208	1,02,170	195	270	250	1,22,853	354	1,74,436	98	83,300
23	Nabarangapur	80	39,296	64	1,100	90	44,298	147	72,157	16	13,388
24	Nayagarh	64	31,437	98	9,785	77	37,801	200	98,440	63	53,125
25	Nuapada	40	19,648	35	17,185	45	22,149	80	39,376	22	18,700
26	Puri	88	43,226	115	9,650	110	54,142	400	1,97,077	62	52,275
27	Rayagada	88	43,226	88	16,577	99	48,728	150	73,830	50	42,713
28	Sambalpur	72	35,366	202	1,500	90	44,298	186	91,746	67	56,525
29	Subarnapur	48	23,578	75	20,580	58	28,351	140	68,908	60	50,788
30	Sundargarh	136	66,803	298	82,300	153	75,307	250	1,23,050	85	72,463
	Total	2,500	12,28,000	2,690	5,72,143	3,000	14,76,600	8,997	44,28,422	1,891	16,07,350

Source: Department of Animal Husbandry and Veterinary Services, Government of Odisha.

STATEMENT – VI

Seasonal fodder for the FY 2021-22, 2022-23, 2023-24, 2024-25 & 2025-26

SI No	Name of the District	2021-22		2022-23		2023-24		2024-25		2025-26	
		Area in acres	producti on in quintal	Area in acres	produc tion in quintal	Area in acres	product ion in quintal	Area in acres	producti on in quintal	Area in acres	producti on in quintal
1	Angul	128	11,802	229	9,805	230	4,301	1,094	33,366	840	26,679
2	Balasore	192	17,702	285	23,491	480	8,976	1,852	54,396	2,354	42,756
3	Bargarh	192	17,702	333	22,177	480	8,976	2,200	1,72,236	1,980	1,10,276

4	Bhadrak	112	10,326	166	5,770	280	5,236	1,501	78,705	1,800	17,659
5	Bolangir	224	20,653	326	21,630	420	7,854	2,155	1,15,416	1,920	48,549
6	Boudh	48	4,426	70	7,605	71	1,332	319	29,294	328	474
7	Cuttack	224	20,653	546	27,647	560	10,472	3,124	28,013	2,262	60,700
8	Deogarh	48	4,426	69	5,024	71	1,332	269	10,892	155	2,907
9	Dhenkanal	128	11,802	255	15,085	240	4,488	1,371	9,742	1,200	29,234
10	Gajapati	112	10,326	163	10,395	166	3,109	650	14,635	276	547
11	Ganjam	352	32,454	523	32,140	880	16,456	1,837	7,851	1,503	269
12	Jagatsinghpur	128	11,802	190	4,340	320	5,984	1,947	37,582	2,100	62,997
13	Jajpur	160	14,752	238	14,462	388	7,246	1,544	19,955	1,101	10,447
14	Jharsuguda	80	7,376	134	10,150	119	2,221	437	2,213	271	2,486
15	Kalahandi	208	19,178	302	21,049	390	7,293	1,043	508	600	11,811
16	Kandhamal	192	17,702	279	18,480	285	5,330	549	5,061	287	4,943
17	Kendrapara	144	13,277	214	11,600	360	6,732	1,494	31,680	1,200	18,058
18	Keonjhar	208	19,178	302	24,025	390	7,293	1,292	20,199	1,201	17,140
19	Khordha	160	14,752	238	14,503	300	5,610	893	452	375	1,84,402
20	Koraput	221	20,376	253	8,800	333	6,218	1,145	3,471	900	16,683
21	Malkangiri	100	9,220	163	7,815	166	3,109	500	33,231	590	2,90,305
22	Mayurbhanj	407	37,525	638	28,666	780	14,586	1,979	4,807	1,382	26,503
23	Nabarangapur	160	14,752	254	7,700	238	4,441	626	12,087	510	6,404
24	Nayagarh	128	11,802	190	23,110	240	4,488	840	36,927	600	17,646
25	Nuapada	80	7,376	0	0	111	2,080	432	10,280	240	1,18,080
26	Puri	176	16,227	261	10,450	413	7,714	1,550	20,000	819	1,755
27	Rayagada	176	16,227	256	14,927	261	4,885	694	704	450	35,129
28	Sambalpur	144	13,277	232	2,511	360	6,732	770	20,863	570	17,489

29	Subarnapur	96	8,851	188	23,810	180	3,366	547	39,216	420	26,473
30	Sundargarh	272	25,078	444	37,220	489	9,140	1,113	27,030	738	60,259
	Total	5,000	4,61,000	7,737	4,64,386	10,000	1,87,000	35,767	8,80,812	28,970	12,69,059

Source: Department of Animal Husbandry and Veterinary Services, Government of Odisha.

STATEMENT – VII

Number of livestock owners benefited from Artificial insemination and vaccination in Odisha

Year	Livestock owner benefitted			
	Foot and Mouth Disease (FMD)	Brucellosis	Peste des Petits Ruminants (PPR)	Artificial Insemination (AI)
2021-22	5,91,216	3,04,417	401	-
2022-23	19,65,755	1,74,377	15,303	7,45,504
2023-24	23,70,186	96,417	4,85,441	7,15,113
2024-25	18,91,900	1,83,086	2,75,914	7,52,274
2025-26 (up to 02.02.26)	19,69,992	4,007	2,23,044	5,45,192

Source: National Digital Livestock Mission – Bharat Pashudhan portal

ECONOMIC DEVELOPMENT OF ISLAND

1719. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) the steps taken by the Government for the economic development of the Island Union Territory; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) Sir, the Government has taken various steps for the economic development of Island Union Territories (UTs) through strategic interventions across various sectors, including tourism, digital/telecom connectivity, road/air/sea connectivity, infrastructural development, governance reforms, etc.

Tourism has been identified as a key sector due to its multiplier effect in the island UTs. UT of Andaman and Nicobar Islands (UT of ANI) has given the industry status to tourism and variety of tourism activities/initiatives, such as, eco-tourism, cruise tourism, cultural, heritage, adventure tourism and tourist circuits are being promoted in the islands. UT Administration has made innovative policies for Bird Watching, Caravan Tourism, Luxury Tents, Astro Tourism and Houseboat Tourism. Further, to fulfil present and future requirement of hotel accommodation, eco-tourism projects at Shaheed Dweep, Aves and Long islands and brownfield project of Megapode resort at Sri Vijaya Puram are being developed on PPP mode. To attract domestic and international tourists, Radhanagar beach at Swaraj Dweep has been certified as Blue Flag Beach and 10 more beaches have also been identified for Blue Flag certification.

Similarly, UT of Lakshadweep has taken a lead to develop first of its kind lagoon villas at Kadmat and Suheli islands on PPP mode. To address the long standing demand of tourists for accommodation at Bangaram island, 50 luxury

tented stays have now been made operational. Thundi Beach at Minicoy and Kadmat Beach have been certified as Blue Flag beaches and two more beaches have also been identified for similar certification.

To leverage the Information and Communication Technology potential and provide its benefits to the citizens, significant steps have been taken for enhancing digital/telecom connectivity in UT of ANI by commissioning of the Chennai Andaman Nicobar Islands (CANI) Optical Fiber Cable Project. Under BharatNet, all blocks, Gram Panchayats, and Tribal Councils have been connected. Similarly, the Kochi Lakshadweep Islands (KLI) Submarine Optical Fibre Cable Project (KLI-SOFC Project) has connected the mainland (Kochi) and all the inhabited Islands of the UT of Lakshadweep through submarine cable. Redundancy through satellite transponders is also maintained for internet services in both the island UTs.

In view of the importance of air connectivity for the islands, UT of ANI has operationalised a newly constructed modern terminal building of Veer Savarkar International Airport at Sri Vijaya Puram, with a capacity to handle 50 lakh passengers per year. Helicopter services have been made operational from Sri Vijaya Puram to Car Nicobar, Diglipur, Mayabunder, Rangat, Kamorta, Katchal, Chowra, Teressa, Shaheed Dweep, Swaraj Dweep and Campbell Bay to strengthen the inter-island connectivity. Extending the benefits of UDAN scheme to the people of ANI, UT has planned for connecting Diglipur, Car Nicobar and Campbell Bay with 19-seater fixed wing aircraft. On similar lines, UT of Lakshadweep has ensured regular connectivity by flights from mainland

(Kochi, Goa and Bengaluru) to Agatti island. For inter-island connectivity, while there are ferry services in island UTs, seaplane services are also planned for implementation at multiple islands in these UTs.

Since, infrastructure lays the foundation for economic development, several infrastructural projects, such as roads, ports, jetties, shipping services, health services, renewable energy, digital governance, etc. have also been undertaken in the island UTs. Further, for promotion of fisheries and blue economy in the island UTs, development of infrastructure and logistics, deep sea fishing, aquaculture, seaweed cultivation, capacity building, etc. has been taken up.

In both the island UTs, the Government has ensured effective and outcome-oriented implementation of flagship schemes with robust monitoring mechanism to advance inclusive growth, livelihood generation, infrastructure creation and improved quality of life. These schemes are being leveraged to strengthen connectivity, drinking water and sanitation coverage, healthcare access, housing, fisheries and MSME livelihoods, women's empowerment and digital service delivery. This convergence-based approach has improved last-mile service delivery, expanded employment opportunities and enhanced social welfare outcomes, particularly in remote island habitations.

To promote industry and business activities, compliance burden has been significantly reduced with strong focus on Ease of Doing Business, de-regulation, which has also catalyzed investment confidence and broadened economic activities. Investment promotion schemes have been

formulated to encourage investment by way of providing capital and interest subsidy.

These initiatives of the Government have led to sustainable economic growth in the island UTs. It is the endeavour of Government of India to make UTs role models of good governance and development.

OPERATIONAL STEEL AND ANCILLARY PLANTS IN JHARSUGUDA DISTRICT

1720. SHRI PRADEEP PUROHIT:

Will the Minister of **STEEL** be pleased to state:

- (a) the details and the number of Steel and ancillary plants operational in Jharsuguda district along with their production capacity;
- (b) whether environmental pollution, land acquisition disputes and displacement issues related to Steel industries have been reported in the district, if so, the details thereof;
- (c) the steps taken by the Government to ensure Corporate Social Responsibility (CSR) investment in health, education and livelihood for affected communities; and
- (d) the details of the amount of CSR funds spent in Jharsuguda during the last five years, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) to (d) As per available information, there are 22 steel and ancillary plants in Jharsuguda district, Odisha in the year 2024-25 with approximately 1 million tonne (mt) sponge iron capacity, 0.87 mt crude steel capacity, 0.6 mt pellets capacity and 0.45 mt re-rolling capacity.

Steel is a deregulated sector and it is the responsibility of companies/units to follow applicable local regulations related to environmental pollution, land acquisition and compensation.

Companies have individual policies while undertaking Corporate Social Responsibility (CSR) activities and largely give preference to the local areas and communities around their places of operations. CSR projects are identified based on local needs assessment and are implemented through direct execution or through implementing agencies. Monitoring mechanisms are in place to ensure effective implementation of CSR projects in health, education and livelihood sectors for the benefit of affected communities.

FUNDS FOR AGRICULTURAL DEVELOPMENT

1721. SHRI BALWANT BASWANT WANKHADE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the funds earmarked on priority basis in the current years' budget for rural sector and agriculture sector;

(b) the percentage of the total budget allocated for the purpose of agricultural development; and

(c) whether any priority areas have been identified so far and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Budgetary allocations for the rural sector and the agriculture sector are made annually under various schemes and programmes of the Government, including those implemented by the Ministry of Agriculture and Farmers Welfare and allied Ministries/Departments. In the current Financial Year 2025-26, for development of rural sector and agriculture sector, Ministry of Rural Development and Ministry of Agriculture and Farmers Welfare have been allocated Rs. 190405.53 crores and Rs. 137756.55 Crore respectively.

(b) The total budget allocated to Ministry of Agriculture and Farmers Welfare for the purpose of agriculture development in terms of percentage to the total budget is 2.71%.

(c): Agriculture is a State subject, however, Government of India supplements the efforts of the State Governments through various schemes/programmes. The Ministry of Agriculture and Farmers Welfare has identified priority areas to guide policy formulation and implementation of its schemes and programmes. These priorities areas include enhancement of farmers' income by improving productivity, crop diversification, reducing cultivation cost, better access to markets, strengthening food and nutritional security, risk mitigation and income security of farmers through crop insurance; promotion of mechanisation, digital agriculture, modern technologies; expansion of irrigation coverage and

improvement in water use efficiency; capacity building and extension services to empower farmers with knowledge and skills. These priority areas are reviewed from time to time by the Government in view of emerging challenges and sectoral requirements.

FUNCTIONING OF e-NAM PLATFORM

1722. DR. PRABHA MALLIKARJUN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government has reviewed the functioning of the National Agriculture Market (e-NAM) platform and its penetration among smallholder farmers;
- (b) the number of mandis linked to e-NAM and the total volume of agricultural produce traded digitally during the last three financial years in the country, State-wise; and
- (c) the details of the measures taken to ensure that farmers get fair prices without middlemen intervention, including improvements in grading, storage and market transparency?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) Government reviews functioning of the National Agriculture Market (e-NAM) platform from time to time to monitor performance and penetration among farmers, including small and marginal farmers. As on 31.01.2026, 1.79

crore farmers are registered on e-NAM platform, including small holder farmers.

(b) As of 31.01.2026, 1522 mandis are integrated with e-NAM across 23 States and 4 Union Territories. State-wise volume of agricultural produce traded through e-NAM during the last three financial years is given in the enclosed **Statement**.

(c) e-NAM provides access to markets, real-time price information, facilitates quality assaying of agri-produce and provides infrastructure for cleaning, grading, sorting and packaging. Through the platform, farmers can get information of the e-NAM mandis within the vicinity of 100 km along with route map and prevailing price, enabling farmers to make informed decision to sell their produce. The e-payment system of the platform ensures timely payment to the farmers. Facilities, such as, online farmer registration, farmgate and direct participation of FPOs, integration with AGMARKNET for price information, and a multilingual mobile application have improved market access and transparency. The e-NAM application is available both on web and mobile. A toll-free helpline number (1800-270-0224) has been made available to resolve the issues faced by e-NAM users. Two training programmes are conducted annually for all e-NAM mandis for farmers and other stakeholders to promote access to online marketplace. Besides, tutorial videos have also been made available through social media platforms.

STATEMENT

State-wise volume of agricultural produce traded through e-NAM

S. No.	States/ Parameters	Trade Quantity (in MT)		
		2022-23	2023-24	2024-2025
1	Andhra Pradesh	11,34,003	12,20,259.70	12,01,115.74
2	Assam	17	0.001	0
3	Bihar	9	13.25	3,307.73
4	Chandigarh	1,89,043	2,23,265.99	1,19,813.57
5	Chhattisgarh	1,34,138	1,19,422.12	2,42,343.44
6	Goa	3	127.327	195.533
7	Gujarat	3,31,000	5,36,104.13	4,14,252.42
8	Haryana	41,37,028	49,91,074.59	44,94,274.80
9	Himachal Pradesh	60,420	59,130.69	46,713.19
10	Jammu and Kashmir	9,207	62,871.82	95,113.06
11	Jharkhand	5,423	4,919.77	3,492.33
12	Karnataka	40,769	47,110.52	40,870.50
13	Kerala	271	153.484	85.634
14	Madhya Pradesh	17,33,450	17,43,815.54	18,04,211.78
15	Maharashtra	11,01,485	7,76,832.36	11,65,541.47
16	Nagaland	97	720.79	278.87
17	Odisha	4,45,876	5,01,962.31	7,08,250.60
18	Puducherry	14,027	6,667.05	4,348.11
19	Punjab	4,85,095	4,11,297.91	4,57,712.09
20	Rajasthan	65,36,247	58,21,688.39	66,09,443.03
21	Tamil Nadu	5,36,044	8,25,967.20	7,96,990.03
22	Telangana	8,19,465	9,80,297.71	8,74,138.06
23	Tripura	1	3.645	19.62
24	Uttar Pradesh	7,49,865	8,97,625.02	10,89,948.37
25	Uttarakhand	1,05,887	1,91,283.32	2,71,286.83
26	West Bengal	10,443	22,540.93	32,123.55
	Total	1,85,79,313	1,94,45,156	2,04,75,870

Additionally during the last three financial years, 32.27 crore units of number-based commodities (such as bamboo, betel leaves, coconut, lemon, sweet corn etc.) also traded on the e-NAM platform

उत्तर प्रदेश के लिए ऋण/राजसहायता योजना

1723. श्री लक्ष्मीकान्त पप्पू निषाद:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा उत्तर प्रदेश में ग्रामीण और आर्थिक रूप से कमजोर पशुपालकों की आजीविका को सुदृढ़ करने के लिए भैंस/दुधारू पशुओं की खरीद हेतु कोई ऋण या राजसहायता-आधारित योजना कार्यान्वित की जा रही हैं, और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) उत्तर प्रदेश में इस योजना के अंतर्गत पिछले पाँच वर्षों के दौरान ऋण/राजसहायता प्राप्त करने वाले पशुपालकों की संख्या वर्षवार कितनी है;
- (ग) उत्तर प्रदेश के संत कबीर नगर, अंबेडकर नगर और गोरखपुर जिलों में पिछले पाँच वर्षों के दौरान लाभान्वित पशुपालकों की संख्या वर्षवार कितनी है;
- (घ) राज्य में उक्त अवधि के दौरान अस्वीकृत आवेदनों की कुल संख्या कितनी है और अस्वीकृति के प्रमुख कारण क्या हैं;
- (ङ) क्या ऋण स्वीकृति या अस्वीकृति संबंधी शिकायतों के निवारण के लिए सरकार का कोई शिकायत निवारण तंत्र विद्यमान है, यदि हाँ, तो निवारण की गई शिकायतों का ब्यौरा क्या है; और
- (च) क्या सरकार का लाभार्थियों और अस्वीकृतियों के आँकड़ों को सार्वजनिक करने का विचार है, यदि हाँ, तो तत्संबंधी जिलावार ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

- (क) से (ग) ग्रामीण और आर्थिक रूप से कमजोर पशुपालकों की आजीविका को सुदृढ़ करने के लिए राज्यों और संघ राज्य क्षेत्रों द्वारा किए गए प्रयासों को संपूरित करने के लिए, भारत सरकार का पशुपालन और डेयरी विभाग निम्नलिखित ऋण या सब्सिडी आधारित योजनाओं/घटकों को क्रियान्वित कर रहा है:

(i) पशुपालन अवसंरचना विकास निधि (AHIDF) का उद्देश्य निम्नलिखित सुविधाओं की स्थापना हेतु निवेश को प्रोत्साहित करना है: (i) डेयरी प्रसंस्करण एवं उत्पाद विविधीकरण अवसंरचना, (ii) मांस प्रसंस्करण एवं उत्पाद विविधीकरण अवसंरचना, और (iii) पशु आहार संयंत्र, (iv) नस्ल सुधार तकनीक और नस्ल वृद्धि फार्म, (v) पशु चिकित्सा टीका एवं औषधि उत्पादन सुविधाएं, (vi) पशु अपशिष्ट से संपत्ति प्रबंधन (कृषि अपशिष्ट प्रबंधन)। AHIDF की सफलता को देखते हुए, पूर्ववर्ती डेयरी अवसंरचना विकास निधि को दिनांक 01.02.2024 को AHIDF में शामिल कर दिया गया है। अब निधि का कुल आकार 29110 करोड़ रुपये है। इस योजना के अंतर्गत उत्तर प्रदेश में कार्यान्वयन के लिए संस्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ii) राष्ट्रीय पशुधन मिशन के अंतर्गत उद्यमिता विकास कार्यक्रम (NLM-EDP) एक प्रमुख घटक है, जिसके अंतर्गत ग्रामीण पोल्ट्री प्रजनन फार्मों के साथ-साथ भेड़, बकरी, सूअर, ऊंट, घोड़े और गधे के प्रजनन फार्मों की स्थापना के लिए विभिन्न घटकों पर 3 लाख रुपये से 50 लाख रुपये तक की अधिकतम सीमा के साथ 50% पूंजीगत सब्सिडी प्रदान की जाती है। इसके अतिरिक्त, यह घटक चारा मूल्यवर्धन इकाइयों, को भी सहायता प्रदान करता है। इनमें घास (Hay), साइलेज, संपूर्ण मिश्रित राशन (TMR), चारा ब्लॉक और चारा बीजों के प्रसंस्करण, वर्गीकरण और भंडारण की इकाइयाँ शामिल हैं। यह सब्सिडी व्यक्तियों, किसान उत्पादक संगठनों (FPO), स्वयं सहायता समूहों (SHG), संयुक्त देयता समूहों (JLG), किसान सहकारी संगठनों (FCO) और धारा 8 कंपनियों के लिए उपलब्ध है। पिछले 5 वर्षों में उत्तर प्रदेश में NLM-EDP योजना के अंतर्गत कुल 158 पशुपालकों को लाभ मिला है। जिला-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(iii) नस्ल वृद्धि फार्म (BMF) की स्थापना संबंधी घटक के अंतर्गत, विभाग ने देश भर में 125 नस्ल वृद्धि फार्मों की स्थापना के लक्ष्य के मुकाबले 132 नस्ल वृद्धि फार्मों को स्वीकृति दी है, जिनमें उत्तर प्रदेश के अमरोहा, लखनऊ, गौतम बुद्ध नगर, जालौन, सहारनपुर, बरेली में स्वीकृत 7 BMF शामिल हैं। संशोधित राष्ट्रीय गोकुल मिशन के अंतर्गत इस घटक को बंद कर दिया गया है।

(घ) से (च) पूर्ण पारदर्शिता बनाए रखने और लाभार्थियों/आवेदकों की सुविधा के लिए, परियोजनाओं हेतु आवेदन से लेकर अनुमोदन तक की संपूर्ण प्रक्रिया ऑनलाइन है और इस उद्देश्य के लिए बनाए गए पोर्टलों पर उपलब्ध है। हालांकि, सावधि ऋण (Term loan) अस्वीकृत या संस्वीकृत करना पूर्णतः ऋणदाता (lending bank) बैंक का विशेषाधिकार है, जो उधारकर्ताओं की व्यक्तिगत और वित्तीय साख पर आधारित होता है।

विवरण-I

उत्तर प्रदेश में AHIDF योजना के अंतर्गत संस्वीकृत परियोजनाओं का जिला-वार ब्यौरा

क्र.सं.	जिले के नाम	अनुमोदित परियोजनाएँ	परियोजना लागत (करोड़ रु. में)	सावधि ऋण (करोड़ रु. में)	जारी की गई ब्याज सबवेंशन (करोड़ रु. में)
1	अमेठी	5	225.58	145.42	10.53
2	बागपत	2	689.59	608.00	0.39
3	बरेली	2	22.33	8.60	0.33
4	बुलन्दशहर	3	30.55	21.18	1.55
5	एटा	1	29.00	22.00	0.58
6	गौतम बुद्ध नगर	2	33.28	15.50	0.20
7	गाजीपुर	1	8.15	2.90	0.23
8	गोंडा	1	4.15	3.12	0.15
9	गोरखपुर	2	20.85	11.87	1.22
10	हापुड	2	42.83	30.00	1.53
11	हरदोई	1	6.50	4.80	0.32
12	हाथरस	4	243.67	183.00	6.60
13	झांसी	1	4.61	1.75	0.07
14	कानपुर नगर	1	69.91	50.00	3.97
15	लखनऊ	2	37.50	26.82	1.77
16	मैनपुरी	1	39.82	24.38	1.06
17	मथुरा	2	85.08	40.00	2.01
18	प्रयागराज	1	3.04	1.70	0.02
19	शाहजहांपुर	1	8.07	4.00	0.20
20	उन्नाव	1	24.74	7.50	0.09
कुल योग		36	1629.25	1212.54	32.81

विवरण-II

**अंबेडकर नगर, गोरखपुर और संत कबीर नगर में
NLM-EDP योजना के अंतर्गत संस्वीकृत परियोजनाओं का ब्यौरा**

क्र.सं.	जिला	अनुमोदित परियोजनाओं की संख्या	परियोजना लागत (करोड़ रु.में)	अनुमोदित सब्सिडी (करोड़ रु.में)	जारी की गई कुल सब्सिडी (करोड़ रु. में)
1	अंबेडकर नगर	3	2.27	0.80	0.65
2	गोरखपुर	14	6.96	2.90	1.23
3	संत कबीर नगर	-	-	-	-

EXTENSION OF REGISTRATION FOR PLI SCHEME**1724. SHRI VISHALDADA PRAKASHBAPU PATIL:****SHRIMATI BHARTI PARDHI:****SHRI NARESH GANPAT MHASKE:****DR. SHRIKANT EKNATH SHINDE:****SHRI SHRIRANG APPA CHANDU BARNE:****SHRI RAVINDRA DATTARAM WAIKAR:**

Will the Minister of **TEXTILES** be pleased to state :

(a) the reasons for extending the application deadline by the Government for the Production-Linked Incentive (PLI) scheme in the textiles sector and the objectives sought to be achieved through such extension;

(b) the specific amendments or relaxations introduced to enhance Micro, Small and Medium Enterprises (MSME) participation and ensure broader and more equitable access to PLI incentives;

(c) the expected impact of these measures on domestic manufacturing capacity, employment generation and private investment in the textile sector;

- (d) the mechanisms in place to monitor implementation, assess outcomes and ensure transparency and accountability under the PLI scheme; and
- (e) the steps being taken by the Government to promote balanced regional development and inclusive growth across large enterprises, MSMEs and traditional textile clusters under the scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

(a) and (b) The Government of India is implementing the Production Linked Incentive (PLI) Scheme for Textiles to promote investment and scale in manufacturing of Man-Made Fibre (MMF) Apparel, MMF Fabrics, and Technical Textiles in India. With a view to ensure wider participation under the Scheme, especially by the MSMEs, the Scheme has been made more attractive through amendment Notification dated 9th October 2025, details of which are as under:-

- i) Reduction in minimum investment limit by 50%,
- ii) Lowering of incremental turnover criteria from 25% to 10%,
- iii) Expansion of notified product basket by inclusion of 17 new products of MMF apparel, and fabrics,
- iv) Relaxation of the condition of setting up a new company for availing the benefit of the Scheme.

The Government has reopened the application portal from 01.08.2025 for acceptance of new applications and the deadline for the same has been

extended till 31.03.2026 in view of the significant response received from industry as well as to facilitate wider participation of mid-size companies by offering additional time to eligible applicants to avail benefit of recent amendments.

(c) The amendments made in the Scheme are designed to stimulate investments across the entire MMF value chain and enhance production of MMF Apparels, Fabrics and Technical Textile products. Following these revisions, 84 new proposals have been received on the portal as on date, envisaging investments of Rs.10,789 crore, turnover of Rs. 44,081 crore, and creation of approximately 86,740 new jobs.

(d) Regular monitoring and review of implementation of PLI Scheme is done at the level of Ministry, DPIIT, the nodal Department for all PLI Schemes, and Empowered Group of Secretaries (EGoS). Besides, a Project Management Agency (PMA) has been engaged for rigorous ground-level verification. A dedicated PLI portal has been created to serve as a centralized repository for scheme-related data and performance metrics. In addition, the scheme is integrated with the Output-Outcome Monitoring Framework of the NITI Aayog for assessing the progress of the scheme on a regular basis.

(e) With a view to drive balanced regional development and inclusive growth, a total of 113 manufacturing units are being set up by 91 companies selected under the PLI scheme for Textiles, in 17 States and 1 U.T. to promote production of MMF Apparel and Fabrics and, Technical Textiles products in the country. In addition, Government is implementing several schemes relating to

infrastructure development, market development, export promotion and skill development on Pan-India basis for holistic development of textile sector in the country.

SCHOLARSHIP-BASED SCHEMES

1725. SHRI VISHNU DATT SHARMA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government is implementing PM-AJAY, PM-DAKSH and scholarship-based schemes for socio-economic upliftment of Scheduled Castes through education, skills and entrepreneurship;
- (b) whether eligible Scheduled Caste beneficiaries, including those among the urban poor, have been accurately identified and covered in the districts of Katni, Panna and town of Khajuraho in the Khajuraho Lok Sabha region and the district-wise number of beneficiaries assisted during the last three years;
- (c) the employment, self-employment or income outcomes achieved by beneficiaries in these districts;
- (d) whether coverage or outcomes remain weak due to beneficiary identification or implementation gaps, if so, the reasons therefor and corrective measures taken; and
- (e) the steps taken to ensure timely scholarships, post-training handholding, access to credit and market linkages to secure sustainable livelihoods for Scheduled Caste beneficiaries in these districts?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) Yes, the Government is implementing the Pradhan Mantri Anusuchit Jaati Abhyuday Yojana (PM-AJAY), Pradhan Mantri –Dakshta Aur Kushalta Sampann Hitgrahi (PM-DAKSH) and scholarship-based schemes namely, Post-Matric Scholarship for SC students, Pre-Matric Scholarship for Scheduled Castes and Others, SHREYAS (Scholarships for Higher Education for Young Achievers) comprising 4 Central sector sub-schemes namely “Top Class Education for SCs”, “Free Coaching Scheme for SCs and OBCs and beneficiaries of PM Cares Children”, “National Overseas Scheme for SCs” and “National Fellowship for SCs” to ensure integrated socio-economic upliftment of Scheduled Castes through education, skill development and entrepreneurship support.

(b) The beneficiaries eligible as per schemes norms are identified and provided assistance under various schemes of the Department. The District-wise number of beneficiaries assisted during the last three years in the districts of Katni, Panna and Chhatarpur (Kahjuraho) is as under:

Scheme	Districts	No. of beneficiaries		
		2022-23	2023-24	2024-25
Post-Matric Scholarship Scheme for SC students	Katni	4473	4265	4432
	Panna	8937	8384	8391
	Chhatarpur	17838	17763	17906
Pre-matric Scholarships Scheme	Katni	2465	2513	2231

for SCs and Others	Panna	4088	4270	3750
	Chhatarpur	7726	8197	8076
PM-AJAY (Adarsh Gram component)	Katni	5089	0	0
	Panna	6447	0	0
	Chhatarpur	4382	0	0
PM-AJAY (Grants-in-aid Component)	Katni	10	25	25
	Panna	39	88	101
	Chhatarpur	0	61	161

(c) and (d) Ministry of Social Justice and Empowerment launched the Venture Capital Fund for Scheduled Castes (VCF-SC) in 2014-15, which provides concessional funding (₹ 10 lakh- ₹15 crore at 4% interest) to promote SC entrepreneurship, with Industrial Finance Corporation of India (IFCI) as the implementing agency. In 2020, the Ambedkar Social Innovation Incubation Mission (ASIIM) sub-scheme was introduced to support innovative ideas from SC youth with grants up to ₹ 30 lakh. So far, 558 SC entrepreneurs, including 174 women, have benefited from these initiatives across the country. The National Scheduled Castes Finance and Development Corporation (NSFDC) provides financial assistance in the form of loan, at a concessional rate of interest to persons belonging to Scheduled Castes, having annual family income up to ₹ 3.00 lakhs, for income generating activities, to promote self-employment and support SC persons engaged in small business units, for up-scaling and making it a profitable venture. Loans amounting ₹ 26,47,849.00

has been disbursed by NSFDC to 17 beneficiaries for self-income generating activities in the districts of Katni, Panna and town of Khajuraho in the Khajuraho Lok Sabha region since 2022-23.

(e) For simpler and expeditious disbursement and to ensure effective targeting of the beneficiaries, the disbursement under the Scholarship Schemes is done through the Direct Benefit Transfer (DBT) mode. PM-AJAY Scheme is being implemented by the State Governments, the Department provides a comprehensive post-training support ecosystem that integrates handholding, credit facilitation, and market linkages for SC beneficiaries, including those in the Katni, Panna, and Khajuraho in State of Madhya Pradesh. Steps have been taken to simplify access to credit through PM SURAJ- a digital interface for all financial inclusion Schemes of the Department of Social Justice and Empowerment and providing mentorship support and market linkages to strengthen the entrepreneurial ecosystem for Scheduled Castes and other marginalized communities.

एमएसपी कवरेज

1726. श्री मुरारी लाल मीना:

डॉ. कल्याण वैजीनाथराव काले:

श्री के. सुधाकरन:

डॉ. अमर सिंह:

श्री बृजेन्द्र सिंह ओला:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को जानकारी है कि यद्यपि ई-एनएएम प्लेटफॉर्म पर 200 से अधिक कृषि उत्पादों का व्यापार होता है, फिर भी न्यूनतम समर्थन मूल्य (एमएसपी) का कवरेज केवल 23 फसलों तक ही सीमित है और एमएसपी के अंतर्गत फसलों के चयन के लिए अपनाए गए मानदंड क्या हैं;

(ख) पिछले पांच वर्षों के दौरान राजस्थान की प्रमुख फसलों के संदर्भ में कुछ फसलों को एमएसपी के कवरेज से बाहर रखने के क्या कारण हैं और एमएसपी के कवरेज के विस्तार की समय-सीमा क्या है;

(ग) पिछले तीन वर्षों के दौरान ग्रामीण और शहरी क्षेत्रों में प्रत्यक्ष लाभ अंतरण (डीबीटी) के माध्यम से किसानों/कृषक परिवारों को किए गए वित्तीय अंतरण का राज्यवार और योजनावार ब्यौरा क्या है; और

(घ) पिछले तीन फसली वर्षों के दौरान एमएसपी पर अपनी उपज बेचने वाले किसानों का राज्यवार प्रतिशत क्या है और राजस्थान तथा दौसा और झुंझुनू संसदीय निर्वाचन क्षेत्रों में संबंधित अनुपात क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) प्रत्येक वर्ष, सरकार संबंधित राज्य सरकारों और केंद्रीय मंत्रालयों/विभागों के अभिमतों पर विचार करने के पश्चात कृषि लागत और मूल्य आयोग (सीएसीपी) की सिफारिशों के आधार पर संपूर्ण देश के लिए 22 अधिदेशित कृषि फसलों के न्यूनतम समर्थन मूल्य (एमएसपी) निर्धारित करती है। 22 अधिदेशित फसलों में 14 खरीफ फसलें यथा; धान, ज्वार, बाजरा, मक्का, रागी, तुअर (अरहर), मूंग, उड़द, मूंगफली, सोयाबीन, सूरजमुखी, तिल, रामतिल, कपास और 6 रबी फसलें, जैसे गेहूं, जौ, चना, मसूर (दाल), रेपसीड एवं सरसों, कुसुम और दो वाणिज्यिक फसलें, यथा; पटसन और कोपरा शामिल हैं।

एमएसपी ढांचे के तहत फसलों को शामिल करना कई कारकों पर निर्भर करता है, जिनमें अपेक्षाकृत लंबी शेल्फ लाइफ, व्यापक रूप से उगाई जाने वाली फसलें, बड़े पैमाने पर उपभोग की जाने वाली वस्तु, खाद्य सुरक्षा के लिए आवश्यक वस्तुएं आदि शामिल हैं।

वर्ष 2018-19 के केंद्रीय बजट में एमएसपी को उत्पादन लागत के कम से कम डेढ़ गुना के स्तर पर रखने के पूर्व-निर्धारित सिद्धांत की घोषणा की गई थी। तदनुसार, सरकार ने वर्ष 2018-19 से सभी अधिदेशित खरीफ, रबी और अन्य वाणिज्यिक फसलों के लिए एमएसपी में अखिल भारतीय भारित औसत उत्पादन लागत पर कम से कम 50 प्रतिशत प्रतिलाभ के साथ वृद्धि की है। (ग) और (घ) विगत तीन फसल वर्षों के दौरान की गई अखिल भारतीय खरीद, किसानों को भुगतान की गई राशि और लाभान्वित किसानों संबंधी निम्नलिखित विवरण से स्पष्ट है कि बढ़ी हुई एमएसपी से राजस्थान के दौसा तथा झुंझुनू संसदीय निर्वाचन क्षेत्र के किसानों सहित देश के किसान लाभान्वित हुए हैं:

सभी एमएसपी फसलें	2022-23	2023-24	2024-25
कुल खरीद (एलएमटी में)	1,118	1,089	1,223
कुल एमएसपी मूल्य (लाख करोड़ में)	2.47	2.63	3.47
लाभान्वित किसान (लाख में)	168.12	152.35	196.35

उत्तर प्रदेश में फसल विविधीकरण का आकलन

1727. श्री कंवर सिंह तंवर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने उत्तर प्रदेश के अमरोहा जिले में फसल विविधीकरण और मूल्यवर्धन की संभावनाओं का आकलन किया है, और अमरोहा, हसनपुर, जोया और धनाउरा जैसे प्रसिद्ध क्षेत्रों में बागवानी, सब्जी उत्पादन और कृषि संबंधी कार्यकलापों को अधिक लाभदायक विकल्पों के रूप में प्रोत्साहित किए जाने संबंधी आकलन क्या है;

(ख) यदि हां, तो उक्त जिले में फसल विविधीकरण को प्रोत्साहित करने और आजीविका में सहायता प्रदान करने के लिए सरकार के कार्यक्रमों, प्रदर्शनी संकुलों, किसान प्रशिक्षण मॉड्यूल और संस्थागत सहायता प्रणाली का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) कृषि एवं किसान कल्याण विभाग (डीएएंडएफडब्ल्यू) पानी की अधिक खपत वाली धान की फसल के क्षेत्र में दलहन, तिलहन, मोटे अनाज, पोषक अनाज आदि जैसी वैकल्पिक फसलों की खेती करने के उद्देश्य से मूल हरित क्रांति वाले राज्यों अर्थात् हरियाणा, पंजाब और उत्तर प्रदेश में वर्ष 2013-14 से प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के अंतर्गत फसल विविधीकरण कार्यक्रम (सीडीपी) नामक केंद्र प्रायोजित योजना को कार्यान्वित कर रहा है। सीडीपी-धान उत्तर प्रदेश के 11 जिलों जैसे अलीगढ़, बुलंदशहर, बदायूं, बरेली, बिजनौर, मुरादाबाद, पीलीभीत, रामपुर, सहारनपुर, शाहजहांपुर और मैनपुरी में कार्यान्वित है। सीडीपी योजना को वर्ष 2015-16 से आंध्र प्रदेश, बिहार, गुजरात, कर्नाटक, महाराष्ट्र, ओडिशा, तमिलनाडु, तेलंगाना, उत्तर प्रदेश और पश्चिम बंगाल जैसे प्रमुख तंबाकू उत्पादक राज्यों में तंबाकू की फसल को प्रतिस्थापित करने के लिए विस्तारित किया गया।

राज्य सरकारों के माध्यम से भारत सरकार किसानों को राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम) के तहत दलहन, मोटे अनाज, पोषक अनाज (श्री अन्न), राष्ट्रीय खाद्य तेल मिशन (एनएमईओ)-तिलहन के तहत तिलहन और एकीकृत बागवानी विकास मिशन (एमआईडीएच) के तहत बागवानी फसलों जैसी फसलों की खेती के लिए प्रोत्साहित कर रही है। ये योजनाएं पूरे देश में लागू हैं और उत्तर प्रदेश के अमरोहा जिले में भी कार्यान्वित की जा रही हैं।

भारत सरकार प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के तहत राज्यों को उनकी विशिष्ट आवश्यकताओं/प्राथमिकताओं के लिए लचीलापन भी प्रदान करती है, जिसके माध्यम से फसल विविधीकरण को बढ़ावा दिया जा सकता है। इसके अतिरिक्त, दलहन में

आत्मनिर्भरता मिशन और प्रधानमंत्री धन धान्य कृषि योजना भी हस्तक्षेप और अभिसरण नीतियों के माध्यम से फसल विविधीकरण पर ध्यान देती है।

इसके अतिरिक्त, डीएण्डएफडब्ल्यू ने भारतीय कृषि अनुसंधान परिषद (आईसीएआर) - भारतीय कृषि प्रणाली अनुसंधान संस्थान (आईसीएआर-आईआईएफएसआर), मोदीपुरम के माध्यम से एनएफएसएनएम के तहत 1326.60 लाख रुपये के कुल परिव्यय के साथ पांच वर्षों (2023-24 से 2027-28) के लिए "फसल विविधीकरण" पर एक पायलट परियोजना को मंजूरी दी है। भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने उत्तर प्रदेश के अमरोहा जिले सहित देश भर में 731 कृषि विज्ञान केंद्र (केवीके) स्थापित किए हैं ताकि राज्य सरकारों के विस्तार पदाधिकारियों और किसानों के बीच प्रौद्योगिकी मूल्यांकन, प्रदर्शन और क्षमता विकास के माध्यम से कृषि और संबंधित क्षेत्रों में नई तकनीकों के अनुकूलन को बढ़ावा दिया जा सके। वर्ष 2024-25 के दौरान अमरोहा जिले के केवीके ने फसल विविधीकरण को प्रोत्साहित करने के लिए 1850 किसानों को तकनीकों और पद्धतियों पर प्रशिक्षण प्रदान किया। इसके अतिरिक्त, किसानों की आजीविका में सहायता देने के लिए केवीके ने 177 किसानों को एकीकृत खेती प्रणाली (आईएफएस) माध्यम में विभिन्न उद्यमों पर प्रशिक्षण प्रदान किया है।

कृषि प्रौद्योगिकी प्रबंधन एजेंसी आत्मा योजना उत्तर प्रदेश के अमरोहा जिले सहित देश के 724 जिलों में कार्यान्वित की जा रही है। इसका उद्देश्य राज्य सरकार के उन प्रयासों का समर्थन करना है जिसके तहत कृषि और संबंधित क्षेत्रों में फसल विविधीकरण, एकीकृत कृषि प्रणाली, जलवायु- प्रतिरोधक कृषि पद्धतियां और प्राकृतिक खेती आदि सहित विभिन्न विषयगत क्षेत्रों में नई तकनीकों और बेहतर कृषि पद्धतियों के बारे में बड़ी संख्या में किसानों (छोटे और सीमांत किसानों सहित) को जागरूक बनाना है। यह जागरूकता किसान प्रशिक्षण, प्रदर्शन, एक्सपोजर विजिट, किसान मेला, किसान समूहों को संगठित करने और कृषि विद्यालयों का आयोजन आदि जैसे विभिन्न विस्तार क्रियाकलापों के माध्यम से फैलाई जा रही है।

CONSTRUCTION OF PM SHRI EKTA MALL IN GOA

1728. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is aware of the opposition against the Pradhan Mantri Ekta Mall on the Kadamba plateau in Chimbél, Goa;
- (b) whether the Government is aware that the area where the mall is being forcefully pushed for construction is a hotspot of biodiversity and the sitting Biodiversity Management Committee of the Village Panchayat has staunchly opposed it;
- (c) whether the Government is aware of damage to the fresh water lake in the immediate vicinity and also the aquifers in the property earmarked for the mall;
- (d) whether the Government is likely to seek report from the State Government regarding the mall being forcefully built in tribal area; and
- (e) whether the Government is aware that previously an IT project was also scrapped due to the land belonging to tribals and the project would damage biodiversity?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) Department for Promotion of Industry and Internal Trade (DPIIT) has not received any communication on opposition to the Pradhan Mantri Ekta Mall in Goa.

The PM Ekta Mall aims to strengthen the 'Make in India' initiative while promoting the 'One District One Product' (ODOP). This initiative is designed to foster national integration and boost the local economy by providing artisans and rural manufacturers with a platform to showcase and sell their unique products. As per the 'Scheme for Special Assistance to States for Capital Investment 2023-24 (SASCI)' issued by Department of Expenditure, Ministry of Finance, one Ekta Mall per State to be setup preferably in the State-capital. The guidelines also have a provision for considering setting up of the Unity Mall in the financial-capital or a prominent tourism Centre of the State. The land for the mall is made available by the State Government free of cost or the cost of acquisition of the land is borne by the State Government.

As per the information provided by the Government of Goa, the said project of Unity Mall is being taken up by the Department of Tourism, Government of Goa in the land owned by the Department of Tourism and it is not a tribal land. It has all required permissions from the authorities such as Technical Clearance from Town and Country Planning Department, Environmental Clearance Order, Forest Permission for Tree cutting, Goa State Pollution Control Board (GSPCB), Health etc. The said project is not in the hotspot of biodiversity area. The nearest notified wetland is 445 mts. away from the said location and in a different catchment area. The said project will not affect any fresh water lake or for that matter aquifers in the catchment and no water bodies will be affected. Further, scrapping of the IT project is not due to the land belonging to tribals or concerns about biodiversity damage.

BHARAT TAXI

1729. SUSHRI KANGNA RANAUT:

Will the Minister of **COOPERATION** be pleased to state:

- (a) The details of the progress made under the Bharat Taxi App launched on 1st January, 2026;
- (b) The total number of users registered on the App as on date;
- (c) The total number of rides/trips completed through the App since its launch;
- (d) The number of cities/towns where the app is currently operational, State-wise;
- (e) Whether any user charges, convenience fees, platform fees or commission are being collected from riders and/or drivers and if so, the details thereof; and
- (f) The steps taken by the Government to ensure affordable fares, transparency in pricing, driver welfare and wider adoption of the App across the country?

THE MINISTER OF HOME AFFAIRS; AND MINISTER OF COOPERATION (SHRI AMIT SHAH):

(a) (b), (c) and (d) The Ministry of Cooperation remains committed to empowering cooperatives as instruments of employment generation, social security, and grassroots economic participation. Bharat Taxi is envisaged as a transformative intervention in the mobility sector by placing drivers—referred to as *Sarathis*—at the centre of ownership, governance, and value creation, thereby offering a sustainable and dignified alternative to aggregator-driven models. “*Bharat Taxi*” is India’s first cooperative-led ride-hailing platform. This

is a major milestone in the Government of India's ongoing efforts to strengthen the cooperative sector and promote inclusive, citizen-centric mobility solutions, in line with the vision of '*Sahkar se Samriddhi*'. Registered under the Multi-State Cooperative Societies Act, 2002, Bharat Taxi was established on 6 June 2025 by 8 national level institutions working in field of cooperatives. The platform operates on zero-commission model, with direct distribution of profits to drivers, offering a homegrown and indigenous alternative to investment-driven aggregator platforms.

As of now the Bharat Taxi service is functional in Delhi NCR – Delhi, Gurugram, Noida and in Ahmedabad, Rajkot, Somnath and Dwarka of Gujarat. The app has 990,082 registered customers and over 3 lakh registered drivers completing 291,665 rides. In due course, Bharat Taxi plans to have phase wise rollout having national presence by 2029.

(e) Currently no charges in form of convenience fees, platform fees or commissions. are being collected from the riders or the drivers in-app. However, at the airport prepaid booths that are operated by Bharat Taxi, a 7% Service Charge is applied on the fare to take care of operational expenses.

(f) Bharat Taxi prioritises social security for Sarathis through health insurance, accident insurance, retirement savings, and a dedicated driver support system. It operates help centres at seven key locations in Delhi, provides rapid emergency assistance and verified ride data, allows drivers the freedom to work on other platforms without exclusivity restrictions, and actively promotes

women empowerment through initiatives such as “*Bike Didi*”, under which over 150 women drivers have already joined the platform.

Looking ahead, Bharat Taxi plans nationwide expansion across all states and cities, establishment of dedicated help centres in every state, further strengthening of driver social security, and deeper integration with national digital public infrastructure to deliver a sustainable, inclusive, and cooperative-driven mobility ecosystem.

SAANSAD ADARSH GRAM YOJANA

1730. THIRU DR. S. JAGATHRAKSHAKAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the number of villages adopted under Saansad Adarsh Gram Yojana (SAGY) in each phase (Phase I, II, and III), State and year-wise;
- (b) whether all elected representatives have adopted villages under the scheme;
- (c) if not, the reasons furnished by elected representatives or identified by the Government for non-participation;
- (d) the details of the financial allocations and actual expenditure incurred under SAGY since its inception, along with the sources of funding for developmental works in the adopted villages; and
- (e) out of the total adopted villages, the details of villages that have achieved the standards and objectives set by the scheme and those failed to achieve these objectives?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) A total of 1440 Gram Panchayats/Villages were adopted under Saansad Adarsh Gram Yojana (SAGY) during Phase-I (2014-2016), Phase-II (2016-2018) and Phase-III (2018-2019). State-wise and year-wise data is given in the enclosed **Statement**.

(b) and (c) No. It transpired from review studies and reports that some of the MPs hesitated to adopt Gram Panchayats under SAGY due to lack of dedicated funding and problems being experienced during convergence of resources.

(d) SAGY is a 100% convergence based scheme without allocation of any funds for developmental projects undertaken under the scheme. Resources for SAGY projects are mobilized from the funds available under Central and State Government Schemes, Member of Parliament Local Area Development Scheme (MPLADS) and Member of Legislative Assembly Development Fund (MLALAD) and CSR fund.

(e) The Gram Panchayats adopted under SAGY prepare Village Development Plans (VDP) through a participatory process under the guidance of Hon'ble Members of Parliament to achieve holistic progress of the village through convergence of resources. A total of 924 Gram Panchayats adopted during Phase-I, II and III has completed 100% saturation of the activities planned under VDPs.

STATEMENT

State-wise and year-wise data Gram Panchayats adopted under Saansad Adarsh Gram Yojana (SAGY) during Phase-I, II and III

S.No	State / UT	GPs Identified under SAGY			Total
		Phase-I	Phase-II	Phase-III	
		(2014-2016)	(2016-2018)	(2018-2019)	
1	Andaman And Nicobar Islands	1	1	1	3
2	Andhra Pradesh	32	19	15	66
3	Arunachal Pradesh	3	1	1	5
4	Assam	21	7	2	30
5	Bihar	53	13	6	72
6	Chandigarh	1	1	0	2
7	Chhattisgarh	16	16	11	43
8	Delhi	4	0	0	4
9	Goa	3	1	0	4
10	Gujarat	37	29	9	75
11	Haryana	15	11	7	33
12	Himachal Pradesh	7	5	3	15
13	Jammu And Kashmir	9	5	0	14
14	Jharkhand	20	19	13	52
15	Karnataka	39	17	2	58
16	Kerala	31	29	23	83
17	Ladakh	1	0	0	1
18	Lakshadweep	1	0	0	1
19	Madhya Pradesh	37	16	10	63
20	Maharashtra	70	46	13	129
21	Manipur	3	4	5	12
22	Meghalaya	4	2	0	6
23	Mizoram	2	2	1	5
24	Nagaland	2	1	1	4

25	Odisha	28	12	7	47
26	Puducherry	2	0	0	2
27	Punjab	20	4	1	25
28	Rajasthan	34	31	17	82
29	Sikkim	2	2	2	6
30	Tamil Nadu	58	55	45	158
31	Telangana	22	14	9	45
32	Tripura	3	0	0	3
33	UT of Dadra and Nagar Haveli and Daman and Diu	1	0	0	1
34	Uttar Pradesh	104	99	69	272
35	Uttarakhand	7	6	3	16
36	West Bengal	3	0	0	3
	Grand Total	696	468	276	1440

कृषि और खाद्य प्रसंस्कृत उत्पादों का निर्यात

1731. श्री अशोक कुमार रावत:

क्या **वाणिज्य और उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

- (क) केंद्रीय बजट 2025-26 में कृषि और खाद्य प्रसंस्कृत उत्पादों के निर्यात को बढ़ावा देने के लिए क्या विशेष प्रावधान किए गए हैं;
- (ख) विगत तीन वर्षों के दौरान उक्त उत्पादों के निर्यात में कितनी वृद्धि दर्ज की गई है;
- (ग) क्या सूक्ष्म, लघु एवं मध्यम उद्यमों और स्टार्टअप्स को अंतर्राष्ट्रीय बाजारों तक पहुंच प्रदान करने के लिए कोई नई योजना आरंभ की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) निर्यात के दौरान गुणवत्ता मानकों और संभार तंत्र संबंधी समस्याओं के समाधान के लिए क्या कदम उठाए गए हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) केंद्रीय बजट 2025-26 में कृषि और प्रोसेस्ड फूड उत्पादों के एक्सपोर्ट को बढ़ावा देने के लिए कई पहलें की गई हैं, जैसे उत्पादकता बढ़ाने, फसल विविधीकरण, फसल कटाई के बाद के इंफ्रास्ट्रक्चर और क्रेडिट सहायता के लिए पीएम धन धान्य कृषि योजना; दालों में आत्मनिर्भरता के लिए मिशन; बिहार में मखाना बोर्ड की स्थापना; फलों और सब्जियों के लिए व्यापक कार्यक्रम; उच्च उपज वाले बीजों पर राष्ट्रीय मिशन; बिहार में राष्ट्रीय खाद्य प्रौद्योगिकी संस्थान की स्थापना; खराब होने वाली चीजों के लिए एयर कार्गो इंफ्रास्ट्रक्चर का अपग्रेडेशन; और एमएसएमई और स्टार्टअप्स को अंतरराष्ट्रीय बाजारों तक पहुंचने में मदद करने के लिए गारंटी कवर के साथ बेहतर क्रेडिट उपलब्धता।

(ख) पिछले तीन सालों के कृषि और प्रोसेस्ड खाद्य उत्पादों का एक्सपोर्ट डेटा संलग्न **विवरण** में दिया गया है।

(ग) एक्सपोर्ट प्रमोशन मिशन (ईपीएम), जिसकी घोषणा यूनियन बजट 2025-26 में की गई थी और जिसे यूनियन कैबिनेट ने मंजूरी दी है, इसका मकसद कई योजनाओं को एक सिंगल आउटकम-बेस्ड और अडैप्टिव फ्रेमवर्क में मिलाकर भारत की एक्सपोर्ट कॉम्पिटिटिवनेस को मजबूत करना है, खासकर एमएसएमई, पहली बार एक्सपोर्ट करने वालों और लेबर-इंटेंसिव सेक्टर्स के लिए। इसके अलावा, स्टार्टअप इंडिया पहल के तहत, सरकार फंडिंग सपोर्ट देने के लिए फंड ऑफ फंड्स फॉर स्टार्टअप्स (एफएफएस), स्टार्टअप इंडिया सीड फंड स्कीम (एसआईएसएफएस) और क्रेडिट गारंटी स्कीम फॉर स्टार्टअप्स (सीजीएसएस) जैसी प्रमुख योजनाएं लागू कर रही है, जिसमें एफएफएस को एसआईडीबीआई द्वारा एसईबीआई-रजिस्टर्ड अल्टरनेटिव इन्वेस्टमेंट फंड्स के ज़रिए चालू किया जा रहा है जो इक्विटी और इक्विटी-लिंक्ड इंस्ट्रुमेंट्स के ज़रिए स्टार्टअप्स में निवेश करते हैं।

(घ) क्वालिटी से जुड़ी समस्याओं को दूर करने के लिए, वाणिज्य विभाग, एग्रीकल्चरल एंड प्रोसेस्ड फूड प्रोडक्ट्स एक्सपोर्ट डेवलपमेंट अथॉरिटी (एपीडा) के जरिए, इंपोर्ट करने वाले देश की जरूरतों के हिसाब से फूड सेफ्टी, क्वालिटी स्टैंडर्ड और सर्टिफिकेशन पर ट्रेनिंग और कैपेसिटी-बिल्डिंग प्रोग्राम चलाता है, और एक्सपोर्ट प्रोडक्ट्स की टेस्टिंग के लिए एनएबीएल-मान्यता प्राप्त लैबोरेटरीज़ को मान्यता देता है। अंगूर और मूंगफली जैसे प्रोडक्ट्स के लिए ट्रेसेबिलिटी सिस्टम लागू किए गए हैं। लॉजिस्टिक्स के मामले में, पहलों में खराब होने वाली चीज़ों के लिए एयर कार्गो इंफ्रास्ट्रक्चर का अपग्रेडेशन, डेडिकेटेड फ्रेट कॉरिडोर का विकास, तटीय और अंतर्देशीय जलमार्ग परिवहन को बढ़ावा देना, और खराब होने वाले प्रोडक्ट्स के लिए समुद्री प्रोटोकॉल का विकास शामिल है।

विवरण

पिछले तीन सालों के कृषि और प्रोसेस्ड खाद्य उत्पादों के निर्यात का ब्यौरा

मात्रा मीट्रिक टन में; मूल्य मिलियन अमेरिकी डॉलर में						
भारत के कृषि एवं प्रसंस्कृत खाद्य उत्पादों का निर्यात						
उत्पाद का नाम	2022-23		2023-24		2024-25	
	मात्रा	मूल्य	मात्रा	मूल्य	मात्रा	मूल्य
कुल	67429.70	52493.36	47364.03	48764.13	49338.43	51921.42
समुद्री उत्पाद	1754.20	8077.97	1819.66	7366.98	1720.97	7405.00
गैर-बासमती चावल	17786.56	6355.75	11116.71	4570.05	14128.96	6527.58
बासमती चावल	4560.76	4787.50	5242.51	5837.13	6065.46	5944.48
मसाले	1310.25	3787.08	1415.23	4245.99	1629.11	4451.54
भैंस का मांस	1175.53	3193.69	1295.60	3740.16	1254.92	4060.54
चीनी	11754.69	5770.64	4360.62	2822.25	3687.79	2159.40
कॉफी	316.09	1146.17	297.91	1285.54	302.80	1805.57
विविध प्रसंस्कृत वस्तुएँ	0.00	1418.67	0.00	1652.22	0.00	1680.10
असंसाधित तंबाकू	256.19	822.23	278.45	1051.30	323.14	1478.22
ऑयल मील्ल्स	4183.27	1600.90	4272.89	1712.28	3839.14	1344.39
तेज फल	1094.11	863.74	1438.73	1145.24	1591.85	1171.08
अरंडी का तेल	645.82	1265.64	692.96	1070.66	745.62	1152.37
प्रसंस्कृत फल और रस	620.23	908.09	703.98	970.93	738.08	1028.93
अनाज उत्पाद	480.41	752.18	534.32	841.79	594.54	933.89

चाय	241.05	817.57	260.71	825.42	262.98	923.89
ताजी सब्जियां	3375.57	924.91	2686.18	890.57	2150.73	894.31
कच्चा कपास (शामिल) अपशिष्ट	318.49	781.43	573.10	1115.49	458.16	809.72
मूंगफली	669.11	831.59	680.69	860.70	746.32	794.99
दालें	762.85	661.59	594.16	644.01	730.73	778.17
प्रसंस्कृत सब्जियां	366.56	508.97	445.52	652.42	550.42	776.83
डेयरी उत्पाद	156.37	588.93	173.75	468.39	217.02	720.67
आयुष और हर्बल उत्पाद	0.00	0.00	106.32	650.53	128.74	689.34
वनस्पति तेल	201.56	439.56	213.47	421.85	335.37	631.57
गुआरगम	406.53	617.14	417.69	541.65	453.65	568.97
उत्पादित तंबाकू	0.00	391.14	0.00	397.18	0.00	500.79
तिल	228.69	425.94	240.06	525.07	250.95	491.45
मादक पेय पदार्थ	235.56	324.88	267.92	388.93	221.80	353.17
काजू	59.58	356.29	65.80	338.88	65.23	338.21
कोको उत्पाद	34.25	154.54	36.24	183.54	45.49	295.79
अन्य अनाज	3625.74	1193.47	1596.68	517.65	704.11	270.88
पिसे हुए उत्पाद	637.54	288.89	256.46	172.54	267.37	191.83
मुर्गी उत्पाद	0.00	134.04	0.00	184.58	0.00	168.77
फल/सब्जी के बीज	21.13	117.93	16.98	131.73	21.17	157.62
पुष्प उत्पादन	21.03	88.38	19.79	86.63	21.04	88.58
भेड़/बकरी का मांस	10.08	67.93	11.03	78.05	11.58	84.96
शेलेक	5.44	105.62	4.24	67.84	5.17	81.11
पशु आर्ते	12.58	40.87	15.01	48.12	18.41	59.81
अन्य तिलहन	58.97	70.21	32.90	43.44	38.92	50.69
गुड़	1623.54	256.93	773.96	133.09	154.83	29.24
प्राकृतिक रबर	3700.00	6.40	4199.00	6.65	4839.00	8.84
काजू के छिलके का तरल	17.25	14.02	13.22	9.31	8.50	7.20
नाइजर बीज	7.74	10.21	4.16	6.52	4.53	7.18
गेहूं	4693.29	1519.69	188.28	56.66	3.57	2.03
प्रसंस्कृत मांस	0.34	1.59	0.83	2.78	0.24	1.35
अन्य मांस	0.76	2.45	0.30	1.39	0.05	0.37

स्रोत : डीजीसीआईएस

ग्रामीण बुनियादी ढांचे का सुदृढीकरण

1732. श्री आदित्य यादव:

क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने उत्तर प्रदेश के बदायूं जिले में ग्रामीण सड़कों, आवास, सामुदायिक परिसंपत्तियों और संपर्क सुविधाओं से संबंधित अवसंरचनात्मक कमियों की जांच की है जो कृषि उत्पादकता, बाजार पहुंच और ग्रामीण जीवन स्तर को सीधे प्रभावित करते हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) सरकार द्वारा जिले में ग्रामीण सड़कों, आवास व्यवस्थाओं, स्वच्छता सुविधाओं और साझा अवसंरचना को सुदृढ़ करने के लिए जिला-विशिष्ट योजना और लक्षित निवेश के माध्यम से क्या कदम उठाए गए हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) और (ख) ग्रामीण सड़कों, आवास, सामुदायिक संपत्तियों और संपर्क सुविधाओं से संबंधित अवसंरचनात्मक कमियों को दूर करने के उद्देश्य से ग्रामीण विकास मंत्रालय उत्तर प्रदेश के बदायूं जिले सहित देश के ग्रामीण क्षेत्रों में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई), प्रधानमंत्री आवास योजना - ग्रामीण (पीएमएवाई-जी) और महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (मनरेगा योजना) जैसी योजनाओं/कार्यक्रमों का कार्यान्वयन कर रहा है।

पीएमजीएसवाई पात्र असंबद्ध बसावटों को सभी मौसम में सड़क संपर्क प्रदान करने के लिए एक बार का विशेष हस्तक्षेप है। वर्षों से, कृषि उत्पादकता और बाजार पहुंच को बढ़ाने के लिए ग्रामीण सड़क नेटवर्क के समेकन और उन्नयन पर ध्यान केंद्रित करते हुए यह योजना पीएमजीएसवाई-II, पीएमजीएसवाई-III, और वाम पंथी उग्रवाद प्रभावित क्षेत्रों के लिए सड़क संपर्क परियोजना (आरसीपीएलडब्ल्यूईए) जैसे विभिन्न घटकों के माध्यम से विकसित हुई है। ग्रामीण अवसंरचना को

और मजबूत करने के लिए सरकार ने सितंबर 2024 में वर्ष 2024-25 से 2028-29 की अवधि के लिए पीएमजीएसवाई-IV शुरू की, जो जनगणना 2011 के अनुसार मैदानी क्षेत्रों में 500+ और विशेष श्रेणी वाले क्षेत्रों में 250+ की आबादी वाली असंबद्ध बसावटों को लक्षित करती है। पीएमजीएसवाई के विभिन्न घटकों में बदायूं जिले के लिए 810.30 किलोमीटर की लंबाई को कवर करने वाले कुल 281 सड़क कार्यों को स्वीकृति दी गई है और इन स्वीकृत कार्यों में से 100% पूरे हो चुके हैं, जिससे जिले की ग्रामीण आबादी के लिए संपर्क सुनिश्चित हुआ है।

ग्रामीण विकास मंत्रालय आवास की सुविधा के लिए ग्रामीण क्षेत्रों में "सभी के लिए आवास" के लक्ष्य को प्राप्त करने हेतु 1 अप्रैल 2016 से पीएमएवाई-जी का कार्यान्वयन कर रहा है ताकि वर्ष 2029 तक बुनियादी सुविधाओं के साथ 4.95 करोड़ पक्के आवास बनाने के समग्र लक्ष्य के साथ पात्र ग्रामीण परिवारों को सहायता प्रदान की जा सके। केंद्रीय मंत्रिमंडल ने वित्त वर्ष 2024-25 से 2028-29 के दौरान 2 करोड़ अतिरिक्त ग्रामीण आवासों के निर्माण के लिए पीएमएवाई-जी के कार्यान्वयन को मंजूरी दी है। दिनांक 05.02.2026 तक, उत्तर प्रदेश के बदायूं जिले में 44,776 आवासों को स्वीकृति दी गई है और 44,610 आवास पूरे हो चुके हैं। लाभार्थियों के लिए लाभ को अधिकतम करने हेतु अन्य योजनाओं के साथ अभिसरण को प्रोत्साहित किया जा रहा है। दिशा-निर्देश स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी), मनरेगा, या अन्य समर्पित निधि स्रोतों के साथ अभिसरण के माध्यम से शौचालय निर्माण में सहायता करते हैं। इसी प्रकार, पाइप से पेयजल, बिजली कनेक्शन, एलपीजी गैस कनेक्शन, सौर लालटेन, स्वच्छ खाना पकाने की ऊर्जा, सौर छतों और सरकारी कार्यक्रमों के तहत स्वयं सहायता समूहों (एसएचजी) मंच के साथ लिंकेज के लिए अभिसरण भी किया जा रहा है।

मनरेगा एक मांग संचालित मजदूरी रोजगार योजना है, जिसका उद्देश्य मांग के अनुसार ग्रामीण क्षेत्रों में प्रत्येक परिवार को हर वित्तीय वर्ष में गारंटीकृत रोजगार के रूप में कम से कम सौ दिनों का अकुशल शारीरिक कार्य प्रदान करना है। रोजगार सृजन के अलावा, मनरेगा ने ग्रामीण अवसंरचना, सूखा प्रतिरोध, बाढ़ नियंत्रण और सुरक्षा, भूमि विकास, सूक्ष्म सिंचाई कार्य, पारंपरिक

जल निकायों का नवीनीकरण, ग्रामीण संपर्क, जल संरक्षण और संचयन, और व्यक्तिगत भूमि पर कार्यों जैसी स्थाई सामुदायिक परिसंपत्तियां बनाई हैं, जिससे ग्रामीण अवसंरचना आधार सुदृढ़ हुआ है। उत्तर प्रदेश के बदायूं जिले में 2025-26 (5 फरवरी 2026 तक) के दौरान मनरेगा के तहत शुरू किए गए कार्यों का श्रेणी-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

इसके अलावा, ग्रामीण विकास मंत्रालय, दीनदयाल अंत्योदय योजना - राष्ट्रीय ग्रामीण आजीविका मिशन (डीएवाई-एनआरएलएम) का कार्यान्वयन कर रहा है, जिसका उद्देश्य ग्रामीण गरीब महिला परिवारों को स्वयं सहायता समूहों में एकत्रित करना और उन्हें दीर्घकालिक सहायता प्रदान करना है ताकि वे अपनी आजीविका में विविधता लाएं, अपनी आय में सुधार करें और बेहतर जीवन जीएं। उत्तर प्रदेश के बदायूं जिले में उत्तर प्रदेश राज्य ग्रामीण आजीविका मिशन (यूपीएसआरएलएम) के माध्यम से सहायक पारिस्थितिकी तंत्र को सुदृढ़ करने के लिए डीएवाई-एनआरएलएम के तहत लक्षित हस्तक्षेप किए गए हैं। आजीविका संवर्धन प्रयासों के तहत, 19,750 स्वयं सहायता समूहों (एसएचजी) का गठन किया गया है, जिसमें 2,01,797 सदस्य आर्थिक गतिविधियों में एकीकृत हुए हैं। 10,007 सदस्यों वाले 224 उत्पादक समूहों के साथ 6,925 सदस्यों वाले एक उत्पादक उद्यम का गठन किया गया है, और कृषि और संबद्ध क्षेत्रों में परिणामों में सुधार के लिए जिलों में एसएचजी द्वारा संचालित एफपीओ स्थापित किए गए हैं। बाजार पहुंच और संपर्क को बढ़ाने के लिए, जिला और ब्लॉक स्तरों पर सरस स्टोर स्थापित किए गए हैं, और एसएचजी सदस्यों को देश भर में सरस मेलों में भाग लेने के लिए सुविधा प्रदान की जा रही है। ऑनलाइन विपणन के लिए ई सरस, अमेज़न, फ्लिपकार्ट और मीशो पर 100 से अधिक एसएचजी उत्पाद पंजीकृत हैं, जिससे बाजार संपर्क और आय के अवसरों में सुधार हो रहा है।

इन पहलों ने उत्तर प्रदेश के बदायूं जिले में कृषि उत्पादकता में सुधार, बाजार पहुंच को बढ़ाने और ग्रामीण जीवन स्तर को ऊपर उठाने में योगदान दिया है।

(ग)प्रश्न नहीं उठता।

विवरण

उत्तर प्रदेश के बदायूं जिले में 2025-26 (5 फरवरी 2026 तक) के दौरान मनरेगा के तहत शुरू किए गए कार्यों का श्रेणी-वार ब्यौरा

श्रेणियों का नाम	पूर्ण किए गए		चल रहे	
	कार्यों की संख्या	व्यय (लाख रुपये में)	कार्यों की संख्या	व्यय (लाख रुपये में)
ग्रामीण अवसंरचना	297	94.29	867	197.14
सूखा प्रतिरोध	390	14.17	4,736	179.50
बाढ़ नियंत्रण और सुरक्षा	167	20.31	358	83.19
भूमि विकास	4,099	653.77	6,585	2,541.22
सूक्ष्म सिंचाई कार्य	69	57.31	80	69.82
पारंपरिक जल निकायों का नवीनीकरण	47	24.55	70	41.32
ग्रामीण संपर्क	645	366.72	3,425	1,629.71
जल संरक्षण और जल संचयन	323	37.90	857	240.80
व्यक्तिगत भूमि पर कार्य (श्रेणी IV)	3,548	359.89	5,071	353.69
कुल	9,643	1,628.88	22,252	5,336.34

स्वच्छता कर्मचारियों के लिए पुनर्वास योजना

1733. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या महाराष्ट्र में रेलवे स्टेशनों, सरकारी कार्यालयों और विद्यालयों को निःशक्त व्यक्तियों के लिए सुलभ बनाने के संबंध में अपेक्षाकृत सीमित प्रगति हुई है जिसके परिणामस्वरूप उन्हें अनेक चुनौतियों का सामना करना पड़ रहा है;

(ख) यदि हां, तो क्या सरकार इस संबंध में एक व्यापक और प्रभावी योजना या नीति बनाना आवश्यक समझती है;

(ग) क्या सरकार महाराष्ट्र में सफाई कर्मचारी समुदाय के लिए स्थायी आवास, रोजगार और पुनर्वास के लिए किसी योजना पर कार्य कर रही है; यदि हां, तो तत्संबंधी जिला-वार ब्यौरा क्या है;

(घ) क्या महाराष्ट्र में चल रहे अनुसूचित जाति और अनुसूचित जनजाति के कोई छात्रावास जीर्ण-शीर्ण स्थिति में हैं और बुनियादी सुविधाओं और स्वास्थ्य सेवाओं की कमी जैसी गंभीर समस्याओं का सामना कर रहे हैं जिससे छात्रों का जीवन खतरे में पड़ रहा है; और

(ङ) यदि हां, तो सरकार द्वारा इस संबंध में सुधार लाने के लिए क्या कदम उठाए जा रहे हैं?

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा):

(क) और (ख) 'राज्य में निहित या राज्य के अधिकार-क्षेत्र वाले निर्माण कार्य, भूमि और भवन' 'राज्य सूची' का विषय है, और दिव्यांगजन अधिकार अधिनियम, 2016 की धारा 41, 44 और 45 के अनुसार, दिव्यांगजनों के लिए सुगम्य निर्मित अवसंरचना, परिवहन प्रणाली और सुगम्य आईसीटी (ICT) सुनिश्चित करने के लिए कदम उठाने हेतु समुचित सरकार जिम्मेदार है तथा साथ ही, नियमित सामाजिक लेखा परीक्षा/मूल्यांकन आयोजित करने की जिम्मेदारी भी उसी की है और ऐसे आँकड़ों का रखरखाव केंद्र स्तर पर नहीं किया जाता है। महाराष्ट्र राज्य सरकार ने सूचित किया है कि महाराष्ट्र के मुंबई शहर, नासिक, पुणे और नागपुर जिलों में कुल 137 भवनों का पुनर्निर्माण पहले ही किया जा चुका है और उन्हें दिव्यांगजनों के लिए सुगम्य बना दिया गया है।

केंद्र सरकार के विभागों/मंत्रालयों, राज्यों/संघ राज्य क्षेत्रों की सहायता के लिए, दिव्यांगजन सशक्तिकरण विभाग एक व्यापक योजना- 'दिव्यांगजन अधिकार अधिनियम, 2016 के कार्यान्वयन की योजना' (SIPDA) लागू करता है, जिसमें "बाधा मुक्त वातावरण के निर्माण हेतु योजना" (CBFE योजना) नामक एक उप-घटक शामिल है। इसके माध्यम से, पूर्ण प्रस्ताव प्राप्त होने पर मांग के आधार पर राज्य/संघ राज्य क्षेत्र सरकारों को बाधा मुक्त वातावरण निर्माण के लिए वित्तीय सहायता प्रदान की जाती है।

यूडीआईएसई+ 2024-25 के अनुसार, देश भर के 14.71 लाख स्कूलों में से:

- i. 11.64 लाख स्कूलों में रैंप हैं;
- ii. 8.08 लाख स्कूलों में रेलिंग के साथ रैंप हैं; और

- iii. 5.23 लाख स्कूलों में विशेष आवश्यकता वाले बच्चों (CwSN) के अनुकूल शौचालय हैं।

महाराष्ट्र में:

- i. 1,01,723 स्कूलों में रैंप हैं;
- ii. 88,287 स्कूलों में रेलिंग के साथ रैंप हैं; और
- iii. 67,668 स्कूलों में विशेष आवश्यकता वाले बच्चों (CwSN) के अनुकूल शौचालय हैं।

इसके अतिरिक्त, विभाग ने 10 जनवरी, 2024 को शैक्षणिक संस्थानों के लिए 'सुगम्यता संहिता' (Accessibility Code) अधिसूचित की है और इसे दिव्यांगजन अधिकार नियम, 2017 के तहत अधिसूचित किया गया है। इसमें सुगम्यता मानक, सुगम्यता में आने वाली बाधाओं की पहचान और मौजूदा भवनों की सुगम्यता लेखा परीक्षा करने तथा आगामी/नए निर्माण कार्यों की योजनाओं की जांच के लिए दिशा-निर्देश शामिल हैं।

(ग) जी, नहीं।

(घ) और (ङ) महाराष्ट्र राज्य सरकार द्वारा यह सूचित किया गया है कि, प्रक्रिया के अनुसार, सभी छात्रावासों की छोटी और बड़ी कमियों की समय-समय पर निगरानी की जाती है। यदि कोई गंभीर अपूरणीय कमी देखी जाती है, तो तत्काल संरचनात्मक लेखा परीक्षा (स्ट्रक्चरल ऑडिट) आयोजित की जाती है। असंतोषजनक ऑडिट परिणामों के मामले में, छात्रावास में रहने वाले सभी छात्रों को तुरंत सुरक्षित और स्वस्थ परिस्थितियों वाले वैकल्पिक स्थानों पर स्थानांतरित कर दिया जाता है। इस बीच, राज्य लोक निर्माण विभाग (PWD) के माध्यम से प्राथमिकता के आधार पर मरम्मत कार्य कराया जाता है।

पारंपरिक दरी उद्योग

1734. श्री राकेश राठौर:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या उत्तर प्रदेश के सीतापुर जिला अपने पारंपरिक दरी उद्योग के लिए जाना जाता है जिसकी आपूर्ति देश के विभिन्न भागों में की जाती है और साथ ही विदेशों में निर्यात भी किया जाता है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार कुटीर और लघु उद्योग के रूप में दरी उद्योग के संरक्षण और संवर्धन के लिए कोई विशेष नीति लागू कर रही है अथवा कोई योजना चला रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार के पास विपणन, ब्रांडिंग और निर्यात संवर्धन के माध्यम से दरी उत्पादकों के लिए राष्ट्रीय और अंतर्राष्ट्रीय बाजारों तक बेहतर पहुंच प्रदान करने का कोई प्रस्ताव है, यदि हां तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार के पास दरी उत्पादों के वैज्ञानिक गुणवत्ता परीक्षण के लिए सीतापुर जिले में एक आधुनिक परीक्षण प्रयोगशाला स्थापित करने का कोई प्रस्ताव है ताकि निर्धारित गुणवत्ता मानकों का अनुपालन सुनिश्चित किया जा सके और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

- (क) उत्तर प्रदेश के सीतापुर जिले की हस्तनिर्मित दरी एवं अन्य हस्तनिर्मित फर्श आवरणों के उत्पादन के लिए एक विशिष्ट पहचान है। विकास आयुक्त (हस्तशिल्प) कार्यालय द्वारा सीतापुर जिले में दरी, गलीचे एवं कालीन तथा अन्य फर्श आवरण शिल्प में कुल 1562 पहचान कार्ड जारी किए गए हैं।
- (ख) और (ग) वस्त्र मंत्रालय के अधीन विकास आयुक्त (हस्तशिल्प) कार्यालय, दरी सहित जिसमें कालीन क्षेत्र भी शामिल है, देश भर के हस्तशिल्प क्षेत्र के समग्र विकास और संवर्धन के लिए दो योजनाएं नामशः राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी) और व्यापक हस्तशिल्प कलस्टर विकास योजना (सीएचसीडीएस) कार्यान्वित करता है।

एनएचडीपी योजना के विपणन सहायता एवं सेवाएं घटक के अंतर्गत, उत्तर प्रदेश के सीतापुर जिले सहित देश भर के पारंपरिक शिल्प उत्पादों के संवर्धन हेतु पात्र एजेंसियों को घरेलू

और अंतर्राष्ट्रीय बाजारों में विभिन्न विपणन कार्यक्रम आयोजित करने के लिए वित्तीय सहायता प्रदान की जाती है।

(घ) भारतीय कालीन प्रौद्योगिकी संस्थान, भदोही में परीक्षण प्रयोगशाला के उन्नयन का प्रस्ताव सीतापुर सहित देश के सभी जिलों के दरी उत्पादों को वैज्ञानिक गुणवत्ता परीक्षण प्रदान करता है। सीतापुर से अब तक अलग से प्रस्ताव प्राप्त नहीं हुआ है।

राष्ट्रीय बागवानी मिशन

1735. श्री अरुण कुमार सागर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने उत्तर प्रदेश में संभावित बागवानी विकास, कृषि जलवायु अनुकूलन और विकास को ध्यान में रखते हुए शाहजहांपुर लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले सभी विकास खंडों में राष्ट्रीय बागवानी मिशन को मंजूरी देने के लिए कोई कदम उठाए हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस प्रस्ताव की अद्यतन स्थिति क्या है; और

(ग) इस प्रस्ताव को कब तक अंतिम रूप दिए जाने की संभावना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) राष्ट्रीय बागवानी मिशन (एनएचएम), समेकित बागवानी विकास मिशन (एमआईडीएच) की एक उप-योजना है, जिसे देश में बागवानी के समग्र विकास के लिए कृषि एवं किसान कल्याण मंत्रालय द्वारा कार्यान्वित किया जा रहा है। एमआईडीएच के प्रचालन संबंधी दिशा-निर्देशों को वर्ष 2025 में संशोधित किया गया था, जिसके तहत शाहजहाँपुर लोकसभा क्षेत्र के अंतर्गत आने वाले सभी विकास खंडों सहित सभी राज्यों/केंद्र शासित प्रदेशों को एमआईडीएच के अंतर्गत शामिल किया गया है।

एमआईडीएच एक केंद्रीय प्रायोजित योजना है, जिसे राज्यों द्वारा उनकी वार्षिक कार्य योजना के आधार पर कार्यान्वित किया जाता है। ये कार्य योजनाएँ राज्यों द्वारा संतुलित बागवानी विकास,

कृषि-जलवायु अनुकूलनशीलता और राज्य में विकास की संभावनाओं के संबंध में उनकी विशिष्ट आवश्यकताओं को ध्यान में रखते हुए तैयार की जाती हैं।

वर्ष 2025-26 के लिए, उत्तर प्रदेश के लिए 177.08 करोड़ रुपये की वार्षिक कार्य योजना को मंजूरी दी गई है, जिसमें भारत सरकार का 106.24 करोड़ रुपये का हिस्सा अर्थात् स्वीकृत परिव्यय का 125% शामिल है। यह योजना शाहजहांपुर लोकसभा क्षेत्र के अंतर्गत आने वाले विकास खंडों सहित उत्तर प्रदेश में विभिन्न बागवानी गतिविधियों को कवर करेगी, जिनमें नर्सरी, क्षेत्र विस्तार, मशरूम, संरक्षित खेती, जैविक खेती, मधुमक्खी पालन, बागवानी मशीनीकरण, फसलोपरांत प्रबंधन, उत्कृष्टता केंद्र, बाजार आदि शामिल हैं।

राष्ट्रीय सहकारी नीति 2025

1736. डॉ. मन्ना लाल रावत:

क्या **सहकारिता** मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा राष्ट्रीय सहकारी नीति-2025 के अंतर्गत क्या प्रमुख लक्ष्य निर्धारित किए गए हैं और इस नीति की अब तक क्या उपलब्धियां रही हैं;
- (ख) उक्त नीति के अंतर्गत गठित प्राथमिक कृषि ऋण समितियों को कौन-कौन सी वित्तीय, तकनीकी और सेवा संबंधी सुविधाएं प्रदान की जा रही हैं;
- (ग) क्या सरकार, सहकारी क्षेत्र में भारत टैक्सी नामक कोई योजना चला रही है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और उद्देश्य और कार्यकरण का स्वरूप क्या है;
- (ङ) इस पहल के अंतर्गत अब तक कितने लोगों को शामिल किया गया है और क्या इसके विस्तार के लिए आगामी योजनाएं बनाई जा रही हैं;
- (च) क्या उक्त प्रणाली को दिल्ली के अतिरिक्त देश के अन्य शहरों में भी लागू किए जाने का प्रस्ताव है; और
- (छ) क्या सरकार, ग्रामीण क्षेत्रों विशेषकर जनजातीय बहुल क्षेत्रों में ऐसी सहकारी योजनाओं को कार्यान्वित करने पर विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) राष्ट्रीय सहकारिता नीति में 16 उद्देश्य/लक्ष्य हैं जिनमें से कुछ निम्नानुसार हैं:

- (i) समयबद्ध सुधारों के माध्यम से अनुकूल विधिक और विनियामक माहौल निर्मित करके सहकारी समितियों में स्वायत्तता, पारदर्शिता, सुगम व्यवसाय और सुशासन को बढ़ावा देना और उन्हें समान अवसर प्रदान करना।
- (ii) अन्य आर्थिक संस्थानों की ही तरह उन्हें सुगम और किफायती वित्त तथा समान व्यावसायिक अवसर प्रदान करना।
- (iii) अंतरराष्ट्रीय बाजारों तक पहुँच सहित बहुआयामी विस्तार को प्रोत्साहित करना तथा सदस्यों की आय में वृद्धि करना।
- (iv) प्रभावशाली और पारदर्शी प्रबंधन के लिए प्रौद्योगिकी को अपनाना।
- (v) सहकारी समितियों को सहकारी सिद्धांतों पर आधारित पेशेवर-प्रबंधित आर्थिक इकाइयों में रूपांतरित होने में सहयोग करना।
- (vi) नए और उभरते क्षेत्रों में सहकारी समितियों के विस्तार को प्रोत्साहित करना।
- (vii) सततता (sustainability) हेतु पर्यावरण-अनुकूल आचरणों और चक्रीय अर्थव्यवस्था (circular economy) को प्रोत्साहित करना।
- (viii) मानकीकृत, उच्च-कोटि, सहकार-केंद्रित पाठ्यक्रमों के विकास को प्रोत्साहित करना और प्राधिकृत विषयवस्तु का निर्माण करना।

प्रमुख उपलब्धियां निम्नानुसार हैं:

- (i) शहरी सहकारी बैंकों के लिए एनयूसीएफडीसी (नेशनल अर्बन कोऑपरेटिव फाइनेंस एंड डेवलपमेंट ऑफ कॉर्पोरेशन लिमिटेड) के नाम से अंब्रेला संगठन की स्थापना। इसे भारतीय रिजर्व बैंक से एसआरओ (सेल्फ रेगुलेटरी संगठन) का दर्जा भी प्राप्त हो गया है।

(ii) ग्रामीण सहकारी बैंकों (राज्य सहकारी बैंकों और जिला केंद्रीय सहकारी बैंकों) को डिजिटल बैंकिंग के लिए आईटी इन्फ्रा सेवाएं प्रदान करने के लिए सहकारी सारथी लिमिटेड नामक इकाई की स्थापना ।

(iii) उच्च कोटि, मानकीकृत और उद्योग चालित शिक्षा और प्रशिक्षण प्रदान करने और भारत में सहकारी शिक्षा एवं प्रशिक्षण हेतु शीर्ष स्तरीय संगठन के रूप में कार्य करने के लिए “त्रिभुवन” सहकारी विश्वविद्यालय की स्थापना ।

(iv) अंतर्राष्ट्रीय बाजारों में सहकारी क्षेत्र के उत्पादों के निर्यात को प्रोत्साहित करने के लिए राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) की स्थापना ।

(v) भारतीय बीज सहकारी समिति लिमिटेड (बीबीएसएसएल) के नाम से एक सहकारी संगठन की स्थापना जो सभी दोनों पीढ़ियों के बीजों, अर्थात् बुनियादी और प्रमाणित बीजों के उत्पादन, परीक्षण, प्रमाणन, प्रसंस्करण, भंडारण, ब्रांडिंग, लेबलिंग और पैकेजिंग पर ध्यान केंद्रित करेगा ।

(vi) जैविक उत्पादों के संग्रहण, प्रमाणन, परीक्षण, प्रापण, भंडारण, प्रसंस्करण, ब्रांडिंग, लेबलिंग, पैकेजिंग, लॉजिस्टिक सुविधाएं एवं विपणन में संस्थागत सहायता प्रदान करने तथा जैविक खेती करने वाले किसानों को वित्तीय सहायता की व्यवस्था में सुविधा प्रदान करने के लिए अंब्रेला संगठन के रूप में राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (एनसीओएल) की स्थापना।

(vii) मंत्रालय द्वारा स्कूल शिक्षा और साक्षरता विभाग, भारत सरकार से अनुनय के परिणामस्वरूप एनसीईआरटी द्वारा कक्षा 6 के छात्रों के लिए सहकारिता पर एक अध्याय शामिल किया गया है ।

(viii) लक्षित इंटरवेंशंस के लिए मंत्रालय द्वारा विकसित किया गया राष्ट्रीय सहकारी डेटाबेस में लैंगिक और दुर्बल वर्ग के आंकड़ों का पृथक्करण ।

(ix) ऐप आधारित टैक्सी सेवा - “भारत टैक्सी” का शुभारंभ ।

(x) सुशासन और पारदर्शिता को सुविधाजनक बनाने के लिए बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 का वर्ष 2023 में संशोधन।

(xi) डेयरी सेक्टर में संधारणीयता और चक्रीयता के लिए कोऑपरेटिव इनपुट्स एंड सर्विस डिलीवरी मल्टी स्टेट लिमिटेड के नाम से एक बहुराज्य सहकारी समिति को दिनांक 31.12.2025 को पंजीकृत किया गया। इस समिति का लक्ष्य किफायती, गुणवत्तापूर्ण निविष्टियां और अनिवार्य सहायक सेवाओं की समयबद्धता सुनिश्चित करके डेयरी पशुओं की उत्पादकता में वृद्धि और डेयरी किसानों की लाभप्रदता में सुधार करना है। गोमाय सहकारी समिति मल्टी-स्टेट लिमिटेड के नाम से एक अन्य बहुराज्य सहकारी समिति को भी दिनांक 31.12.2025 को पंजीकृत किया गया है। इस समिति का लक्ष्य नवीकरणीय ऊर्जा लक्ष्यों और जैविक उर्वरकों के संधारणीय उपयोग का समर्थन करते हुए ऐसी खाद प्रबंधन प्रथाओं को बढ़ावा देना है जो ग्रामीण समुदायों के लिए रोजगार और आय के अवसर उत्पन्न करें।

(ख) सरकार ने वर्ष 2022 में पैक्स कंप्यूटरीकरण की केंद्रीय क्षेत्रक परियोजना को लॉन्च किया था। इस परियोजना के अधीन भारत सरकार ने आरंभ में ₹2,516 करोड़ के कुल वित्तीय परिव्यय से 63,000 को अनुमोदित किया था, जिसे अब बढ़ाकर 2925.39 करोड़ रुपये करते हुए 79,630 पैक्स को शामिल किया गया है जिसमें सभी कार्यशील पैक्स को ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित कॉमन राष्ट्रीय सॉफ्टवेयर पर लाकर राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) के माध्यम से नाबार्ड के साथ लिंक किया जाना है। पैक्स कंप्यूटरीकरण परियोजना के अधीन कुल 79,630 प्राथमिक कृषि क्रेडिट समितियों (पैक्स) को शामिल किया गया है जिनमें से 61,478 प्राथमिक कृषि क्रेडिट समितियों (पैक्स) को कंप्यूटरीकृत करके एंटरप्राइज रिसोर्स प्लानिंग (ईआरपी) पर ऑनबोर्ड किया गया है जिससे वे ऑनलाइन लेखाकरण और सदस्य सेवाएं अपनाने में सक्षम बन गए हैं।

मंत्रालय द्वारा पैक्स कंप्यूटरीकरण परियोजना के अधीन जारी केंद्रीय सहायता की कुल धनराशि 1073.98 करोड़ रुपये है जिसमें से प्रतिभागी राज्यों/संघ राज्यक्षेत्रों को 908.06 करोड़

रुपये और नाबार्ड को परियोजना के अधीन कार्यान्वयन एजेंसी के रूप में 165.92 करोड़ रुपये जारी किए गए हैं।

अनुमान है कि डिजिटल एकीकरण से ग्रामीण सेवा प्रदाय में निम्नानुसार तरीकों से उल्लेखनीय वृद्धि होगी:

- **पारदर्शिता और कुशलता:** डिजिटल अभिलेख त्रुटियां घटाता है और लेनदेन एवं सेवा प्रदायगी की जवाबदेही में सुधार लाता है।
- **बहु-व्यवसाय के साथ बेहतर पहुंच:** किसानों को एकल प्लेटफॉर्म पर क्रेडिट, निविष्टि, पीडीएस, सीएससी और अन्य विपणन सुविधाएं जैसी बहु-सेवाओं की पहुंच मिलती है जिससे बिचौलियों पर निर्भरता घटती है।
- **रियल टाइम निगरानी:** जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (SCBs) के साथ सीबीएस एकीकरण से रियल टाइम वित्तीय रिपोर्टिंग और बेहतर विनियामक पर्यवेक्षण सुनिश्चित होता है।
- **वित्तीय समावेशन:** डिजिटल प्लेटफॉर्म्स प्रत्यक्ष लाभ अंतरण (DBT), क्रेडिट और ऋण संवितरण और मोबाइल आधारित लेनदेनों में सुविधा प्रदान करते हैं और ग्रामीण क्षेत्रों में वित्तीय पहुंच में सुधार लाते हैं।
- **डाटा-चालित निर्णयन:** डिजिटलीकरण से फसल पद्धति, क्रेडिट उपयोग और मांग रुझानों में अंतर्दृष्टि प्राप्त होती है जिससे बेहतर आयोजना और सहायता प्रणालियां संक्षम होती हैं।

(ग), (घ) और (ङ) सहकारिता मंत्रालय रोजगार सृजन, सामाजिक सुरक्षा और जमीनी स्तर पर आर्थिक भागीदारी के साधन के रूप में सहकारी समितियों को सशक्त बनाने के लिए प्रतिबद्ध है। भारत टैक्सी की परिकल्पना चालकों, जिन्हें *सारथी* के रूप में संदर्भित किया गया है, को स्वामित्व, शासन और मूल्य निर्माण के केंद्र में रखकर मोबिलिटी के क्षेत्र में एक रूपांतरणकारी पहल के रूप में

की गई है जिससे एग्रीगेटर-चालित मॉडल के लिए एक संधारणीय और सम्मानजनक विकल्प प्रदान किया जा सके। "भारत टैक्सी" भारत का पहला सहकारिता आधारित राइड-हेलिंग प्लेटफॉर्म है। यह 'सहकार से समृद्धि' की परिकल्पना के अनुरूप सहकारी क्षेत्र को सशक्त करने और समावेशी, नागरिक-केंद्रित मोबिलिटी समाधानों को बढ़ावा देने के लिए भारत सरकार के चल रहे प्रयासों में एक प्रमुख मील का पत्थर है। बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन पंजीकृत भारत टैक्सी की स्थापना दिनांक 6 जून 2025 को सहकारिता के क्षेत्र में कार्यरत 8 राष्ट्रीय स्तर के संस्थानों द्वारा की गई थी। यह प्लेटफॉर्म शून्य-कमीशन मॉडल पर काम करता है जिसमें चालकों को मुनाफे का सीधा वितरण होता है जो निवेश-चालित एग्रीगेटर प्लेटफॉर्म का एक घरेलू और स्वदेशी विकल्प प्रदान करता है।

अभी तक भारत टैक्सी सेवा दिल्ली एनसीआर-दिल्ली, गुरुग्राम, नोएडा और गुजरात के अहमदाबाद, राजकोट, सोमनाथ और द्वारका में कार्यशील है। ऐप में 990,082 पंजीकृत ग्राहक हैं और 3 लाख से अधिक पंजीकृत चालक हैं जो 291,665 राइड पूरी कर चुके हैं।

(च) और (छ): मांग और बाजार की स्थिति पर इसका विस्तार अन्य क्षेत्रों में किया जाएगा।

STATUS OF HEAVY INDUSTRIES SECTOR

1737. DR. ALOK KUMAR SUMAN:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) the current status of the heavy industries sector in the country, including automobiles, capital goods, engineering and manufacturing industries;
- (b) the details of Central Government schemes and Production Linked Incentive (PLI) initiatives implemented to promote domestic manufacturing and technological upgradation;

- (c) the measures taken to attract investment, strengthen supply chains and enhance competitiveness of heavy industries;
- (d) the steps undertaken to promote adoption of advanced manufacturing, automation, green technologies and Industry 4.0 practices;
- (e) whether any initiatives are in place for skill development, employment generation and MSME integration within the heavy industries ecosystem; and
- (f) the details of additional policy, financial and institutional measures proposed by the Government to support sustainable growth, self-reliance and global competitiveness of the heavy industries sector while ensuring environmental compliance and inclusive industrial development nationwide?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) As per information received from Society of Indian Automobile Manufacturers (SIAM), the automobile sector contributes nearly 15% of the country's GST Revenue Collections. The sector is also a significant employment creator in the country with an estimated 30 million jobs (Direct: 4.2 Mn, Indirect: 26.5 Mn) across the entire automotive value chain. The production, sales and exports of automobiles in India during January to December, 2025 is as under :

Production, Sales and Export of Automobiles in India (January–December 25)
(Nos. in lakh)

Category	Production	Sales	Exports
Passenger Vehicles	53.8	44.9	8.6
Commercial Vehicles	11.1	10.3	0.9

Three Wheelers	12.2	7.9	4.3
Two Wheelers	255.0	205.0	49.4

(Source: SIAM)

Further, as per present estimates, the Capital Goods Industry contributes about 1.9% of GDP. This sector is crucial for the development of domestic manufacturing capabilities from a national self-reliance perspective. Production, Import and Export-data of the sector for the financial year 2024-25 are given as under: -

(figures in Rs. crore)

Sl. No.	Sub-sectors of Capital Goods	Production	Import	Export
1	Machine Tools	14,286	18,686	1,472
2	Dies, Moulds and Press Tools	18,400	9,400	2,300
3	Textile Machinery	10,461	16,417	2,242
4	Printing Machinery	29,716	12,651	2,584
5	Earthmoving and Mining Machinery	80,750	4,250	6,800
6	Plastic Processing Machinery	4,827	4,405	2,428
7	Food Processing Machinery	15,249	10,850	4,562
8	Process Plant Equipment	31,505	7,645	10,968

(Source: Industry Associations namely, IMTMA, TAGMA, TMMA, IPAMA, ICEMA, PMMAI, AFTPAI, PPMAI)

(b) and (c) The following schemes are being implemented by the Ministry of Heavy Industries (MHI) to promote domestic manufacturing and technological upgradation:

(i) **Production Linked Incentive (PLI) Scheme for Automobile and Auto Component Industry in India (PLI-Auto):** The Government approved this scheme on 23.09.2021 for Automobile and Auto Component Industry in India for enhancing India's manufacturing capabilities for Advanced Automotive

Technology(AAT) products with a budgetary outlay of Rs. 25,938 crore. The scheme proposes financial incentives to boost domestic manufacturing of AAT products including EVs with minimum 50% Domestic Value Addition (DVA) and attract investments in the automotive manufacturing value chain.

(ii) **Production Linked Incentive Scheme on National Programme on Advanced Chemistry Cell (ACC) Battery Storage:** The Government on 12.05.2021 approved PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of Rs.18,100 crore. The scheme aims to establish a competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries.

(iii) **PM Electric Drive Revolution in Innovative Vehicle Enhancement (PM EDRIVE) Scheme:** This scheme with an outlay of Rs. 10,900 crore is implemented w.e.f. 01.04.2024 till 31.03.2028. The scheme aims to support electric vehicles including e-2W, e-3W, e-Trucks, e-buses and e-Ambulances. The scheme also includes support for EV public charging stations and upgradation of testing agencies. Under this scheme, demand incentive is provided to buyers (consumers/end users) of e-2Ws, e-3Ws (e-rickshaws and e-carts), e-3Ws (L5), e-trucks and e-ambulances in the form of an upfront price reduction at the time of purchase of the electric vehicle.

(iv) **Scheme for Promotion of Manufacturing of Electric Passenger Cars in India (SPMEPCI):** This scheme was notified on 15.03.2024 to promote the manufacturing of electric cars in India.

(v) **Scheme on Enhancement of Competitiveness in The Indian Capital Goods Sector- Phase-II:** In order to encourage the technology development

and to augment the manufacturing infrastructure in the Capital Goods Sector, this demand driven scheme is being implemented on pan India basis. Under Phase II of this Scheme, a total of 29 projects have been sanctioned which include 7 Centres of Excellence (CoEs), 4 Common Engineering Facility Centres (CEFCs), 6 Testing and Certification Centres, 9 Industry Accelerators for Technology Development and 3 projects for Creation of Qualification Packs for skill level 6 and above.

(d) Under phase I of the Scheme on Enhancement of Competitiveness in The Indian Capital Goods Sector, MHI has set up 4 Smart Advanced Manufacturing and Rapid Transformation Hub (SAMARTH) Centres namely Centre for Industry 4.0 (C4i4) Lab Pune, IITD-AIA Foundation for Smart Manufacturing, IIT Delhi, I-4.0 India @ IISc, Bengaluru, Smart Manufacturing Demo and Development Cell, CMTI, Bengaluru.

(e) Under phase II of the Scheme on Enhancement of Competitiveness in The Indian Capital Goods Sector, following projects have been sanctioned for Promotion of skilling in Capital Goods Sector– creation of skilling packages for skill levels 6 and above:

- (i) ASDC (Automotive Skills Development Council),
- (ii) CGSSC (Capital Goods and Strategic Skills Council)
- (iii) IASC (Instrumentation, Automation, Surveillance and Communication)

(f) No such proposal is under consideration by the MHI.

राजस्थान में बागवानी विश्वविद्यालय की स्थापना

1738. श्रीमती मंजू शर्मा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को राजस्थान राज्य सरकार से बागवानी विश्वविद्यालय, राजस्थान की स्थापना के लिए कोई प्रस्ताव प्राप्त हुआ है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त परियोजना के लिए केन्द्र सरकार द्वारा राजस्थान राज्य सरकार को स्वीकृत धनराशि का एक हिस्सा अभी जारी किया जाना है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) उक्त राशि कब तक जारी किए जाने की संभावना है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी):

- (क) वर्तमान में, राजस्थान में बागवानी विश्वविद्यालय स्थापित करने का ऐसा कोई प्रस्ताव नहीं है।
- (ख) से (घ) प्रश्न ही नहीं उठता है।

TRAINING FOR FIREFIGHTERS

1739. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **HOME AFFAIRS** be pleased to state:

- (a) whether the Government has introduced any scheme for expansion, modernization and strengthening of fire services at National and State levels, with details of the funding pattern and present status;
- (b) whether any scheme exists for capacity building and training of firefighters, including NDRF and SDRF personnel, with funds allocated, released and

utilized and number of personnel trained during the last five years, year-wise and State/SDRF-wise;

(c) the total number of sanctioned firefighter posts in the country, existing vacancies, State-wise;

(d) whether the Government has formulated any policy for rehabilitation of fire victims and if so, the total compensation paid and number of beneficiaries; and

(e) the steps being taken to improve continuous compliance, monitoring and disaster preparedness at State and local levels?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) to (b) Recognizing the need for expansion and modernisation of fire services in the States, Fifteenth Finance Commission recommended a provision of Rs. 5000 crore for strengthening the fire services at a state level. Therefore, Central Government has launched the “Scheme for Expansion and Modernisation of Fire Services in the States” on 04.07.2023.

Under the Scheme, the concerned State Governments shall have to contribute 25% (except for North-Eastern and Himalayan (NEH) States which shall contribute 10%) of the total cost of the projects / proposals from their respective States resources. Under the Scheme, the States are undertaking expansion of Fire Services by setting up of new fire stations, strengthening of state training centres and capacity building of the firefighter, volunteers and community and modernisation of Fire Services by procuring modern firefighting equipment and strengthening of state headquarters and urban fire

stations. Under the Scheme, 5% of the total allocation of fund have been earmarked for the Strengthening of State Training Centre and Capacity Building.

Central Government has approved the proposals of all twenty-eight (28) states for financial assistance for their projects on expansion and modernisation of fire services in the respective States under the Scheme. As on 31.01.2026, a total of Rs.1798.20 crore has been released to the States. The State-wise details of the funds approved and released by the Central Government under the Scheme are given in the enclosed **Statement**.

National Fire Service College (NFSC), Nagpur conducts regular training in advanced techniques of firefighting and rescue etc. for Sub Fire Officers, Station Officers and Divisional Officers. The College also conducts a four-year B.Tech degree program in science of Fire Engineering which is recognized by AICTE and affiliated to R.T.M Nagpur University. NFSC, Nagpur has trained 4049 Fire Services Officers and produced 329 B.Tech Engineers during last five years.

National Disaster Response Force (NDRF), Nagpur also conducts a course on "Auxiliary Fire Fighting Course" for personnel of the Armed Forces, civil defence trainers and Homeguards, paramilitary organizations, state / municipal fire services and industrial safety personnel.

(c) to (e) Fire Service is a State subject and has been included as a Municipal function in the XII Schedule of the Constitution of India under Article 243 (W). The Central Government does not maintain any State-wise data

related to sanctioning of firefighters posts, vacancies etc. It is the primary responsibility of the State Governments to take necessary steps required for rehabilitation of fire victims in the area of their jurisdictions.

Disaster preparedness is a continuous process. Government of India with its continuous efforts has significantly improved its preparedness to deal with disaster calamities. The Disaster Management Act, 2005 provides the need for mainstreaming Disaster Risk Reduction (DRR) into development planning. There have been significant improvements in multi-hazard monitoring and preparedness in recent years.

STATEMENT

State-wise details of the funds approved and released by the Central Government under the Scheme

(Rupees in crores)

Sl. No	List of States	Approved	Central Share	State Share	Fund released
1	Andhra Pradesh	252.86	189.65	63.21	132.76
2	Arunachal Pradesh	63.95	57.56	6.39	34.54
3	Assam	107.47	96.74	10.73	29.02
4	Bihar	340.90	255.68	85.22	76.70
5	Chhattisgarh	147.75	110.81	36.94	33.24
6	Goa	42.16	31.50	10.66	31.50
7	Gujarat	339.18	254.13	85.05	76.24
8	Haryana	117.19	87.47	29.72	26.24
9	Himachal Pradesh	65.33	58.80	6.53	41.16
10	Jharkhand	147.97	110.98	36.99	33.29
11	Karnataka	329.90	247.43	82.47	74.23

12	Kerala	162.25	121.07	41.18	36.32
13	Madhya Pradesh	397.54	297.15	100.39	89.15
14	Maharashtra	614.09	460.30	153.79	138.09
15	Manipur	45.00	40.50	4.50	28.35
16	Meghalaya	44.37	39.94	4.43	11.98
17	Mizoram	40.00	36.00	4.00	25.20
18	Nagaland	40.05	36.05	4.00	36.05
19	Odisha	200.38	150.29	50.09	105.20
20	Punjab	131.56	98.67	32.89	29.60
21	Rajasthan	388.94	291.71	97.23	87.51
22	Sikkim	32.25	29.03	3.22	20.32
23	Tamil Nadu	373.27	279.95	93.32	195.97
24	Telangana	190.14	142.61	47.53	99.83
25	Tripura	42.36	38.12	4.24	26.69
26	Uttar Pradesh	768.67	576.50	192.17	172.95
27	Uttarakhand	78.89	71.00	7.89	21.30
28	West Bengal	376.76	282.57	94.19	84.77

DECARBONISATION OF STEEL SECTOR AND EAF EXPANSION

1740. SHRI KALI CHARAN SINGH:

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government has mapped the steel sector's decarbonisation pathways including EAF expansion, scrap policy and hydrogen/DRI options;
- (b) the cost and infrastructure constraints identified including power availability and quality scrap access;
- (c) the measures undertaken to mobilise green finance and risk-sharing instruments; and

(d) the details of the milestones set for emissions-intensity reduction and the monitoring mechanisms for implementation?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a)and(b) The Ministry of Steel has released a report titled “Greening the Steel Sector in India: Roadmap and Action Plan”, in line with the recommendations of the 14 Task Forces constituted by the Ministry for this purpose. The report outlines the roadmap for decarbonisation of the steel sector in the various steelmaking routes including Electric Arc Furnace (EAF), scrap-based steelmaking, and adoption of hydrogen/DRI-based technologies. This report also discusses about cost and infrastructure-related constraints including energy efficiency and scrap availability for decarbonization of the steel sector. The report is available on the Ministry of Steel’s website.

This report also discusses the short-term, medium-term and long-term strategy for decarbonization of steel sector. In short term (Financial Year 2030), reduction of carbon emissions in steel industry through promotion of energy and resource efficiency as well as renewable energy is being focused.

(c) Ministry of Steel has approved pilot projects for use of green hydrogen in steel sector under National Green Hydrogen Mission.

(d) Ministry of Steel is aligned with India’s net-zero target by 2070.

IMPACT OF DELAY IN SINTER PLANT PROJECT ON BSL

1741. SHRI DULU MAHATO:

Will the Minister of **STEEL** be pleased to state:

- (a) whether the Government is aware that the Sinter Plant project worth Rs. 400 crore awarded in 2019 to Bhilai Engineering Corporation, still remains incomplete, if so, the details thereof;
- (b) whether the Government acknowledges that the prolonged delay in this project has adversely affected the daily production of Blast Furnace-I, resulting in heavy financial losses to Bokaro Steel Limited (BSL);
- (c) whether the Government has received any representations regarding this matter and the details of the action in this regard;
- (d) whether the Government can explain the reasons for such an inordinate delay in completing the project and indicate the authorities accountable for it, if so, the details thereof;
- (e) whether the Government has instituted any effective monitoring mechanism for this project and if so, the progress achieved so far; and
- (f) whether the Government will take immediate steps to ensure early completion of this project so as to prevent further losses to BSL?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

- (a) to (f) The contract for the Sinter Plant project at Steel Authority of India Limited/Bokaro Steel Plant (SAIL/BSL) was awarded in 2015. However,

progress of the project was adversely affected due to non-performance of a consortium partner responsible for design, engineering and resource deployment; disruptions caused by the COVID-19 pandemic, etc. Due to continued poor performance of the defaulting consortium partner, the concerned firm was banned from business dealings, and risk and cost action was also initiated

SAIL/ BSL was able to meet the sinter requirement for its current operating levels by carrying out by repair and debottlenecking of the existing Sinter Plant. SAIL/BSL has awarded the balance works for completion of the main package to new agencies in 2025, execution against which has begun.

For improved execution and monitoring of projects, Digital Project Management Solutions and Electronic Drawing Management Systems have been introduced. Government has a structured way of monitoring all projects of SAIL regularly.

CENTRAL SCHEMES FOR PERSONS WITH DISABILITIES

1742. SHRI HAMDULLAH SAYEED:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the Central schemes for persons with disabilities (Divyangjan) being implemented in the Union Territory of Lakshadweep;
- (b) the number of beneficiaries covered under these schemes during the last three years and the current year;

- (c) whether the Government has assessed the adequacy of identification, disability certification, accessibility and delivery of benefits to differently abled persons in the islands, if so, the details thereof;
- (d) whether any gaps or challenges have been identified in effective implementation due to the geographical isolation of Lakshadweep and if so, the steps taken to address them; and
- (e) the funds allocated, released and utilised for the welfare of persons with disabilities in Lakshadweep during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (e) Relief to the disabled is a State subject by the virtue of entry 9 of the State List of the Constitution of India. the Government of India has undertaken several initiatives for the empowerment, upliftment and welfare of Divyangjans. The Government has enacted the Rights of Persons with Disabilities Act, 2016 for empowerment of Persons with Disabilities. The RPwD Act, 2016, effective from 19.04.2017, expanded disabilities from 7 to 21, and ensures rights like equality, education, employment and accessibility.

In pursuance of the provisions of this act, the Department of Empowerment of Persons with Disabilities (Divyangjan) supports the Divyangjan's welfare, skill development, rehabilitation through its major initiatives and schemes which inter alia include: Assistance to Persons with Disabilities for Purchase/Fitting of Aids and Appliances (ADIP) Scheme,

Deendayal Divyangjan Rehabilitation Scheme (DDRS), Scholarship Schemes for Students with Disabilities, and SIPDA-Scheme for implementation of RPwD Act, 2016 comprising National Action Plan for Skill Development, Unique Disability Identity Card (UDID) and Creation of Barrier Free Environment etc. All these schemes are demand driven in nature.

The identification of disability through certification and the subsequent delivery of benefits to all 21 categories of disabilities in India is largely managed through the UDID Portal (<https://swavlambancard.gov.in/>). The UDID Portal has been instituted where hospitals authorized by respective State/UT Governments have been on boarded for issuance of disability certificates and Unique Disability Identity Card (UDID) to eligible Divyangjan. It is intended to be a single document for all government schemes, aimed at eliminating the need for separate, repeated documentation for different benefits. As per the data available on the UDID Portal the number of UDID Cards issued in Lakshadweep in last three years and current year are as below:

S.No.	FY	No. of UDID cards
1.	2022-23	17
2.	2023-24	70
3.	2024-25	186
4.	2025-26 (as on 06.02.2026)	254

During the last three years and the current year, details of beneficiaries covered under the ADIP Scheme are as follows:

S.No.	FY	Number of beneficiaries	Fund Utilized (Rs.in Lakhs)
1.	2022-23	-	-
2.	2023-24	15	1.66
3.	2024-25	257	18.83
4.	2025-26 (as on 06.02.2026)	17	1.33
	Total	289	21.82

किसानों की आय बढ़ाने के लिए लागू की गई योजनाएं

1743. श्री रामवीर सिंह बिधूड़ी:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा किसानों की आय बढ़ाने के लिए क्या प्रभावी उपाय किए गए हैं;

(ख) विगत दस वर्षों के दौरान सरकार द्वारा इस प्रयोजनार्थ कौन-कौन सी योजनाएं कार्यान्वित की गई हैं और तत्संबंधी ब्यौरा क्या है; और

(ग) इन योजनाओं के कार्यान्वयन के बाद किसानों की आय में कितनी वृद्धि हुई है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) से (ग) कृषि राज्य का विषय है, भारत सरकार उचित नीतिगत उपायों, बजटीय आवंटन और विभिन्न योजनाओं के माध्यम से राज्यों का समर्थन करती है। सरकार ने कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) के बजट आवंटन को 2013-14 के दौरान 21,933.50 करोड़ रुपये उल्लेखनीय बढ़ोतरी करते हुए वर्ष 2025-26 के बजट प्राक्कलन के दौरान 1,27,290.16 करोड़ रुपये कर दिया है। भारत सरकार ने किसानों की आय बढ़ाने और कृषि क्षेत्र के व्यापक विकास के लिए निम्नलिखित उपाय/रणनीतियाँ निर्धारित की हैं:-

(i) फसल उत्पादन/उत्पादकता बढ़ाना

(ii) उत्पादन लागत कम करना

(iii) किसानों की उपज से लाभकारी प्रतिफल प्राप्त करना ताकि उनकी आय में वृद्धि हो सके।

(iv) कृषि विविधीकरण

(v) फसल कटाई के बाद मूल्यवर्धन विकसित करना

(vi) सतत कृषि के लिए जलवायु परिवर्तन के साथ अनुकूलन और फसल हानि को कम करना

इन उद्देश्यों को प्राप्त करने के लिए सरकार द्वारा निम्नलिखित प्रमुख स्कीमें/कार्यक्रम कार्यान्वित किए जा रहे हैं;

1. प्रधानमंत्री किसान सम्मान निधि (पीएम-किसान)
2. प्रधानमंत्री किसान मान धन योजना (पीएम-केएमवाई)
3. प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (पीएम-आशा)
4. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/ पुनर्संरचित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस)
5. संशोधित ब्याज अनुदान योजना (एमआईएसएस)
6. एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड (एआईएफ)
7. 10,000 नए किसान उत्पादक संगठनों (एफपीओ) का गठन और संवर्धन
8. राष्ट्रीय मधुमक्खी पालन और शहद मिशन (एनबीएचएम)
9. नमो ड्रोन दीदी
10. स्टार्ट-अप और ग्रामीण उद्यमों के लिए कृषि कोष (एग्रीश्योर)
11. राष्ट्रीय प्राकृतिक खेती मिशन (एनएमएनएफ)
12. राष्ट्रीय कृषि विकास योजना - विस्तृत परियोजना रिपोर्ट (आरकेवीवाई-डीपीआर)
13. प्रति बूंद अधिक फसल (पीडीएमसी)
14. कृषि यंत्रीकरण उप-मिशन (एसएमएम)
15. परम्परागत कृषि विकास योजना (पीकेवीवाई)

- 16.मृदा स्वास्थ्य एवं उर्वरता (एसएच एवं एफ)
- 17.वर्षा सिंचित क्षेत्र विकास (आरएडी)
- 18.कृषि वानिकी
- 19.फसल विविधीकरण कार्यक्रम (सीडीपी)
- 20.कृषि विस्तार उप-मिशन (एसएमआई)
- 21.राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम)
- 22.एकीकृत कृषि विपणन योजना (आईएसएम)
- 23.समेकित बागवानी विकास मिशन (एमआईडीएच)
- 24.राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) – ऑयल पाम
- 25.राष्ट्रीय खाद्य तेल मिशन (एनएमईओ) - तिलहन
- 26.पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन
- 27.डिजिटल कृषि मिशन
- 28.राष्ट्रीय बांस मिशन
- 29.दलहन आत्मनिर्भरता मिशन
- 30.प्रधानमंत्री धन-धान्य कृषि योजना (पीएमडीडीकेवाई)

भारतीय कृषि अनुसंधान परिषद (आईसीएआर) ने 75,000 किसानों की सफलता की कहानियों का संकलन जारी किया है, जिन्होंने कृषि एवं किसान कल्याण विभाग (डीए एंड एफडब्ल्यू) और संबद्ध मंत्रालयों/विभागों की स्कीमों के समन्वय से अपनी आय में दो गुना से अधिक वृद्धि की है।

राष्ट्रीय प्रतिदर्श सर्वेक्षण कार्यालय (एनएसएसओ), सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) ने राष्ट्रीय प्रतिदर्श सर्वेक्षण के 77वें चरण (जनवरी 2019 - दिसंबर 2019) के दौरान कृषि वर्ष जुलाई 2018 से जून 2019 के संदर्भ में देश के ग्रामीण क्षेत्रों में कृषि परिवारों का स्थिति आकलन सर्वेक्षण (एसएसएस) किया। इन सर्वेक्षणों के अनुसार, प्रति कृषि

परिवार अनुमानित औसत मासिक आय वर्ष 2012-13 (राष्ट्रीय नमूना सर्वेक्षण का 70वां चरण) में ₹6,426 से बढ़कर वर्ष 2018-19 (राष्ट्रीय नमूना सर्वेक्षण का 77वां चरण) में ₹10,218 हो गई।

घरेलू उपभोग व्यय पर एनएसएसओ सर्वेक्षण (2023-24) के अनुसार, अखिल भारतीय औसत मासिक प्रति व्यक्ति उपभोग व्यय (एमपीसीई) के अनुमानों की तुलना निम्न प्रकार है:

क्षेत्र	विभिन्न अवधियों में औसत एमपीसीई (रु.)	
	2011-12 एनएसएस (68वां दौर)	2023-2024
ग्रामीण	1,430	4,122
शहरी	2,630	6,996
ग्रामीण एमपीसीई के प्रतिशत के रूप में अंतर	83.9	69.7

STATUS OF INSURANCE CLAIMS

1744. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) the details regarding the number of farmers from affected areas in Dakshina Kannada district who have raised claims and had their claims settled under the Pradhan Mantri Fasal Bima Yojana (PMFBY) so far, along with the total quantum of claims approved and disbursed;

(b) the number of farmers in Dakshina Kannada district whose claims were not settled within the prescribed time period under the scheme;

(c) whether there has been any delay in disbursal of funds and if so, whether the Government proposes to initiate interim relief measures for the affected small and marginal farmers of the region;

(d) the details regarding the number of farmers who claimed crop insurance due to the spread of yellow leaf disease affecting arecanut cultivation in Dakshina Kannada; and

(e) whether the Government has undertaken any third-party audits or independent verification of crop loss assessment reports to ensure fair compensation for farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The details of claims reported, claims paid, claims pending and farmer applications benefitted under Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) of Dakshina Kannada District of Karnataka from 2020-21 to 2024-25 are as under :

Year	Reported Claims	Paid Claims	Pending Claims	Application Benefitted
	(Rs. In Crore)			(In No.)
2020-21	100.55	100.49	0.06	56114
2021-22	154.19	154.15	0.03	92238
2022-23	356.39	356.23	0.16	143693
2023-24	271.50	270.60	0.89	225772
2024-25	233.17	228.94	4.23	277747
Total	1,115.78	1,110.41	5.37	7,95,564

(c) Majority of the admissible claims under Pradhan Mantri Fasal Bima Yojana (PMFBY) are settled within the stipulated timelines under the Operational Guidelines of the scheme by the insurance companies. However, during the implementation of the scheme some complaints were received in the past about payment of claims which are primarily on account of (a) delay in providing State Government share of subsidy (b) non-payment/delayed payment or under payment of claims on account of incorrect/delayed submission of insurance proposals by banks (c) discrepancy in yield data and consequent disputes between State Government and insurance companies etc. The pending claims on account of these issue are settled after their resolution as per provisions of the scheme.

(d) The PMFBY and RWBCIS is mainly implemented on 'Area Approach' basis and comprehensive risk coverage for crops of farmers against all non-preventable natural risks from pre-sowing to post-harvest stages of the crops at very minimum premium for the farmers is provided under the scheme. Admissible claims, in this case, are worked out and paid directly to the insured farmer's account by the insurance companies through DigiClaim module on National Crop Insurance Portal (NCIP), based on the yield data per unit area furnished to the insurance company by the concerned State Government and claim calculation formula envisaged in the Operational Guidelines of the scheme. As the claims are being worked out on an average shortfall in yield, therefore, specific reasons for crop loss are not recorded.

Further, Arecanut crop has been notified in various districts of the State under the Restructured Weather Based Crop Insurance Scheme (RWBCIS) for the monsoon and post-monsoon seasons, and insurance compensation is provided under the said scheme in case of crop loss due to weather conditions, details of which are as under :

Sl. No.	Crop Insurance details under RWBCIS for the year 2024-2025	For Arecanut growing districts in Karnataka
1	Applications received (Nos)	5,28,705
2	Area (Covered) in hectares	1,73,060.42
3	Sum insured (Amount in ₹ Crores)	2,215.17
4	Claim amount paid (Claim amount in ₹ Crores)	344.45
5	Number of beneficiaries (Nos)	2,76,742

(e) Review/revisions /rationalization / improvements in the crop insurance schemes is a continuous process and decision on suggestion/ representations/ recommendations of the stakeholders/studies are taken from time to time. Based on the experience gained, views of various stakeholders and with a view to ensure better transparency, accountability, timely payment of claims to the farmers and to make the scheme more farmer friendly, Government has periodically revised the Operational Guidelines of the PMFBY comprehensively in 2018, 2020 and 2023 to ensure that the eligible benefits under the scheme reach the farmers timely and transparently.

MUTHALAPPOZHY FISHING HARBOUR IN KERALA**1745. ADV. ADOOR PRAKASH:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the current status of the implementation of the project of Rs. 177 crore approved by the Union Government in November, 2024 for ensuring safety and smooth operation of Muthalappozhy Fishing Harbour in Kerala;
- (b) the details of funds released, utilized and the progress of works till date;
- (c) whether the Government has noticed any delay in the implementation of the approved project while the Government have set a deadline of eighteen months for the implementation of approved project; and
- (d) whether the Government will take urgent measures for the implementation of this project without further delay?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry, and Dairying, Government of India has accorded administrative approval on 01st November, 2024 for Expansion of Muthalapozhy Fishing Harbour at Thiruvananthapuram District in Kerala at an estimated cost of Rs.177 Crore with central share of Rs 106.20 Crore under Pradhan Mantri Matsya Sampada Yojana (PMMSY). The project is being implemented by the State Government of Kerala.

(b) During the FY 2025-26, the central funds of Rs 100 Crore in the form of Mother Sanction as per latest guidelines of Ministry of Finance has been released to the State Government of Kerala towards various components/activities approved under PMMSY including Muthalappozhy Fishing Harbour project. The State Government of Kerala has reported utilisation of funds of Rs 8.23 Crores in this project. The physical progress reported is 7.7%.

(c) and (d) The State Government of Kerala has reported the delay in finalisation of tendering and other pre-construction activities and stated that the agreement with agency was executed on 15.05.2025 and work commenced on 25.05.2025. The State Government of Kerala has stated that the due date of completion of work is 24.11.2026.

VACANCIES IN MINISTRY OF STEEL

1746. DR. SHARMILA SARKAR:

Will the Minister of **STEEL** be pleased to state:

(a) the details of the number of sanctioned posts in position and the number of vacancies including reserved posts across all categories the Ministry of Steel;

(b) the details of the number of vacancies in the Ministry and Department, including to

reserved posts since 2014, year-wise and category-wise; and

(c) the details of the number of contractual employees hired since 2014, year-wise and category-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) The Sanctioned Strength, in position and number of vacancies including reserved posts across all categories in the Ministry of Steel are as under:-

Sanctioned Strength	In Position	Vacancy	Persons In Position Category Wise (Reserved posts)				
			OBC	SC	ST	EWS	PwBD
244	185	59	45	39	11	4	5

(b) As regards vacancies in the Ministry since 2014, the occurrence and filling up of vacancies in various grades is a continuous process. The vacancies reported by this Ministry to the respective Cadre Controlling Authorities, are filled up by them, in compliance with the Reservation norms/guidelines of Government of India.

(c) Contractual employees are engaged in the Ministry from time to time as per the functional requirement.

औद्योगिक विकास

1747. श्री सतपाल ब्रह्मचारी:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि औद्योगिक विकास की महत्वपूर्ण संभावना के बावजूद सोनीपत लोक सभा निर्वाचन क्षेत्र में अपेक्षित स्तर का निवेश और औद्योगिक कार्यकलापों का विस्तार नहीं किया जा रहा है;
- (ख) क्या इस क्षेत्र में औद्योगिक समूहों, संभार तंत्र सुविधाओं, निर्यात अवसंरचना और कुशल मानव संसाधनों के विकास की आवश्यकता है;
- (ग) वर्ष 2019 से सोनीपत संसदीय निर्वाचन क्षेत्र में वाणिज्य और उद्योग मंत्रालय के माध्यम से कितनी औद्योगिक परियोजनाओं को स्वीकृति प्रदान की गई है; इसके लिए कितनी धनराशि आवंटित की गई है और कितनी धनराशि का उपयोग किया गया है;
- (घ) क्या औद्योगिक परियोजनाओं के कार्यान्वयन में भूमि की उपलब्धता, संपर्क अथवा प्रक्रियात्मक बाधाओं से संबंधित मुद्दों की समीक्षा की गई है; और
- (ङ) क्या सरकार ने सोनीपत क्षेत्र में औद्योगिक विकास, निवेश संवर्धन और रोजगार सृजन के लिए कोई विशेष समयबद्ध कार्य योजना प्रस्तावित की है; यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) और (ख) सरकार ने औद्योगिक क्लस्टरों, लॉजिस्टिक्स सहायता, निर्यात अवसंरचना और कुशल मानव संसाधन के विकास हेतु सोनीपत सहित एक व्यापक, राज्य-व्यापी फ्रेमवर्क तैयार किया है। एमएसएमई को समान सुविधाओं और औद्योगिक क्लस्टरों के सृजन के लिए, क्लस्टर प्लग एंड प्ले स्कीम और एमएसएमई के उन्नयन हेतु विकास में तेजी लाने के लिए कार्यक्रम (पद्मा) जैसी पहलों के माध्यम से प्रदान की जाती है। लॉजिस्टिक्स से संबंधित आवश्यकताओं को माल ढुलाई सहायता स्कीम के माध्यम से पूरा किया जाता है। निर्यात संवर्धन और क्षमता निर्माण सहयोग, एमएसएमई कार्य निष्पादन को बढ़ावा देना और तेजी लाना (रैम्प) कार्यक्रम के तहत वैश्विक सूचना और बाजार सुविधा टीम (गिफ्ट) सेल के माध्यम से प्रदान किया जाता है, जो

एमएसएमई के लिए राज्यव्यापी पहलें शुरू करता है। हरियाणा उद्यम और रोजगार नीति, 2020 के तहत राजकोषीय प्रोत्साहन प्रदान किए जाते हैं।

(ग) विभाग, नीतिगत सहायता, प्रोत्साहनों और विनियामक मंजूरीयों के माध्यम से उद्योगों को सुविधा प्रदान करता है, यह परियोजनाओं को निर्वाचन क्षेत्र-वार अनुमोदित नहीं करता है। उद्यम पंजीकरण आंकड़ों के अनुसार, जुलाई 2020 के बाद से सोनीपत जिले में 63,373 एमएसएमई स्थापित किए गए हैं। हरियाणा उद्यम संवर्धन केंद्र द्वारा संचालित एकल खिड़की प्रणाली के माध्यम से औद्योगिक सुविधा प्रदान की जाती है, जो आवश्यक अनुमोदन, मंजूरी और नियामक सुविधा प्राप्त करने में सहायता प्रदान करती है। हरियाणा उद्यम और रोजगार नीति (एचईईपी) 2020 के तहत सोनीपत में स्थापित की गई/स्थापित की जा रही अल्ट्रा मेगा और मेगा परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

(घ) भूमि की उपलब्धता, सड़क संपर्क और प्रक्रियागत आवश्यकताओं से संबंधित मामलों की संस्थागत तंत्र और अंतर-विभागीय समन्वय के माध्यम से नियमित रूप से समीक्षा की जाती है। हरियाणा राज्य औद्योगिक एवं अवसंरचना विकास निगम लिमिटेड (एचएसआईआईडीसी) द्वारा औद्योगिक अवसंरचना विकास एवं उन्नयन का कार्य किया जाता है।

(ङ) उद्योग और वाणिज्य विभाग, हरियाणा, एमएसएमई को सहायता प्रदान करने सहित राज्य भर में संतुलित और सतत औद्योगिक विकास को बढ़ावा देने के लिए विभिन्न नीतियों और स्कीमों का कार्यान्वयन करता है। हालांकि, इस विभाग द्वारा निर्वाचन क्षेत्र-विशिष्ट तथा समयबद्ध कार्य योजना तैयार नहीं की जाती है।

औद्योगिक अवसंरचना के विकास हेतु नोडल एजेंसी, एचएसआईआईडीसी ने सोनीपत संसदीय क्षेत्र में औद्योगिक संपदा, औद्योगिक मॉडल टाउनशिप और क्लस्टर-आधारित औद्योगिक पार्क विकसित किए हैं। सोनीपत, व्यापक रूप से औद्योगिक क्षेत्र है और यहां पर विकसित की गई औद्योगिक अवसंरचनाओं का ब्यौरा निम्नानुसार है:

क्रम सं.	औद्योगिक क्षेत्र का नाम	कुल भूमि (एकड़ में)	तैयार किए गए भूखंड	आबंटित भूखंड
1	बरही औद्योगिक क्षेत्र	1255.06	1167	1068
2	कुंडली औद्योगिक क्षेत्र	1341.90	2003	1852
3	राई औद्योगिक क्षेत्र	1320.16	2075	1722
4	आईएमटी खरखौदा	3217.19	2509	1852
5	ओल्ड इंडस्ट्रियल एरिया, सोनीपत	5	39	39
6	इंडस्ट्रियल एरिया, मुरथल	35	186	166

सोनीपत जिले के औद्योगिक क्षेत्रों (आईई)/आईएमटी में प्रमुख निवेशकों का ब्यौरा निम्नानुसार है:

क्रम सं.	निवेशक का नाम	आईई/आईएमटी का नाम	आबंटित भूमि (एकड़ में)	प्रस्तावित निवेश (करोड़ में)	प्रस्तावित रोजगार
1	मारुति सुजुकी इंडिया लिमिटेड	आईएमटी खरखौदा	800	18,000	11,000
2	सुजुकी मोटरसाइकिल इंडिया प्राइवेट लिमिटेड		100	1,466	2,000
3	यूनो मिंडा		95	1,122	733

विवरण

हरियाणा उद्यम और रोजगार नीति (एचईईपी) 2020 के तहत सोनीपत में स्थापित की गई/स्थापित की जा रही अल्ट्रा मेगा और मेगा परियोजनाओं का ब्यौरा

क्रम सं.	परियोजना का नाम	स्थान, जिला	ब्लॉक	निवेश (रुपए करोड़ में)	रोजगार
क.	हरियाणा उद्यम संवर्धन बोर्ड द्वारा पूर्व में अनुमोदित मामले				
1	मारुति सुजुकी इंडिया लिमिटेड	खरखौदा, सोनीपत	बी	18,000	10,000
2	सुजुकी मोटरसाइकिल इंडिया (प्राइवेट) लिमिटेड	खरखौदा, सोनीपत	बी	2,000	2,000
3	एडब्ल्यूएल एग्री बिजनेस लिमिटेड (पूर्ववर्ती अडानी	मुंडलाना, सोनीपत	सी	1,130.68	927

	विल्मर लिमिटेड)				
4	यूनो मिडा लिमिटेड	आईएमटी खरखौदा, सोनीपत	बी	1,929.81	4,035
	कुल			23,060.49	16,962
ख	प्रक्रियाधीन मामले				
1	बेलसोनिका प्राइवेट लिमिटेड	आईएमटी खरखौदा, सोनीपत	बी	428.14	1,422
2	जय भारत मारुति लिमिटेड	आईएमटी खरखौदा, सोनीपत	बी	225.00	844
3	कृष्णा मारुति लिमिटेड	आईएमटी खरखौदा, सोनीपत	बी	257.27	835
4	कृष्णा मारुति लिमिटेड	आईएमटी खरखौदा, सोनीपत	बी	246.13	1,120
5	एसकेएच मेटल्स लिमिटेड	आईएमटी खरखौदा, सोनीपत	बी	533.97	1,796
6	सुब्रोस लिमिटेड	खरखौदा, सोनीपत	बी	249.81	421
	कुल			1,940.32	6,438

हरियाणा उद्यम और रोजगार नीति (एचईईपी) 2020 के तहत सोनीपत में स्थापित विशाल औद्योगिक इकाइयों का विवरण

क्रम सं.	परियोजना का नाम	स्थान, जिला	रोजगार (व्यक्तियों में)	निवेश (रुपए करोड़ में)
1	जेबीएम एनवायरनमेंट मैनेजमेंट प्राइवेट लिमिटेड	मुरथल, सोनीपत	172	190.00
2	रेल कोच फैक्टरी	बरही, सोनीपत	105	630.00
			277	820.00

DAIRY FARMING

1748. DR. SHASHI THAROOR:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether Government is aware that dairy farmers in Kerala are reporting losses because production costs exceed milk procurement prices currently offered, farmers receiving Rs. 42-48 per litre only while actual costs around Rs. 52 per litre, this is contributing to a decline in dairy herds and farmer exits;
- (b) whether the Government has made any assessment to find the reasons for existing Central schemes, including the Revised National Programme for Dairy Development aimed at improving milk procurement, processing and rural incomes which have not improved remunerative prices or cost support at the farm level;
- (c) whether there is any gap between scheme design and actual farm-level relief, especially for small and marginal dairy producers and if so, the reasons therefor; and
- (d) the steps being taken by the Government in the Union Budget 2026-27 to ensure that central dairy development support results in viable economics for producers, fair milk prices, reduced dependence on imports and sustained rural livelihoods?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

- (a) The Department of Animal Husbandry and Dairying (DAHD), Government of India (GoI) has not received any such report indicating that

dairy farmers in Kerala are incurring losses due to production costs exceeding milk procurement prices, or that this has contributed to a decline in dairy herds and farmer exits.

(b) and (c) DAHD, GoI does not regulate the procurement and sale prices of milk. These are determined by cooperative and private dairies based on factors such as cost of production, stocks of dairy commodities (e.g., white butter, skimmed milk powder), and prevailing domestic and international market conditions. However, DAHD, GoI is implementing the following schemes to supplement the efforts made by the State Government to promote sustainable dairy development and support to small and marginal dairy farmers across the country including Kerala:

- i. Rashtriya Gokul Mission (RGM).
- ii. National Programme for Dairy Development (NPDD)
- iii. Supporting Dairy Cooperatives and Farmer Producer Organisations engaged in dairy activities (SDCFPO)
- iv. Animal Husbandry Infrastructure Development Fund (AHIDF)
- v. National Livestock Mission (NLM)
- vi. Livestock Health and Disease Control Programme (LHDCP)

These schemes are helping in improving milk productivity of bovines, expanding network of dairy cooperatives, strengthening of dairy infrastructure, working capital requirement, enhancing availability of feed and fodder and providing animal health services. These interventions help to reduce the cost of

milk production and also help to enhance income of milk producer from dairy farming.

(d) In view of (b) and (c) above, does not arise

ENVIRONMENTAL CLEARANCES FOR SAIL PLANTS IN WEST BENGAL

1749. SHRI KIRTI AZAD:

Will the Minister of **STEEL** be pleased to state:

(a) the current status of environmental clearances for Steel Authority of India Limited (SAIL) plants in West Bengal including inspections, violations, penalties and public access to these records;

(b) the details of technology upgrades using Best Available Technology at SAIL plants serving West Bengal, the timelines and expenditure incurred, especially for Durgapur Steel Plant;

(c) the steps taken to ensure SAIL has enough raw material for its plants following Mines and Minerals (Development and Regulation) Act amendments impacting West Bengal; and

(d) the Government's role in monitoring SAIL's environmental compliance, project spending and whether independent audits or inspections are publicly accessible?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) to (c) Steel Authority of India Limited (SAIL) plants in West Bengal are presently working with valid Environmental Clearance (EC). The relevant statutory records pertaining to these units are available on PARIVESH portal of Ministry of Environment, Forest and Climate Change (MoEFCC), Government of India.

At the plants of Steel Authority of India Limited (SAIL) serving West Bengal, technology upgradation initiatives based on Best Available Technology (BAT) have been undertaken as part of modernisation and capacity augmentation programmes.

SAIL has adequate raw materials for its plants. Further measures to enhance iron ore production have been taken including accelerated exploration and strengthening of mining infrastructure and development of new mining areas.

(d) Environmental compliance at the units of Steel Authority of India Limited (SAIL) is monitored by regulatory bodies including MoEFCC, Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs).

INDIA–IRAN TRADE

1750. SHRI D. M. KATHIR ANAND:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether India and Iran share a significant trade relationship, with bilateral trade reaching \$2 billion in Financial Year 2025-26, driven by key exports and imports and strategic projects like the Chabahar port and the INSTC, if so, the details of items imported and exported between India and Iran;
- (b) whether India has invested \$500 million in Chabahar Port and depends on the International North-South Transport Corridor links India to Russia and Europe via Iran, reducing transit times and costs compared to traditional maritime routes and if so, the details thereof; and
- (c) whether the 25% tariff on countries trading with Iran by US would adversely affect India's trade equation with Iran and if so, the Government action in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) During the current financial year (April–December, 2025), India's total merchandise trade with Iran stood at USD 1,145.29 million, comprising exports of USD 883.10 million and imports of USD 262.19 million. India's trade is mostly humanitarian in nature, encompassing agricultural products and pharmaceuticals. The details of India's merchandise imports and exports with Iran, item-wise and value-wise, for the period April–November 2025, may be accessed at the following link:

https://tradestat.commerce.gov.in/meidb/country_wise_all_commodities_export

https://tradedat.commerce.gov.in/meidb/country_wise_all_commodities_import

(b) The Chabahar Port project was conceptualized to provide much-needed connectivity to Afghanistan for its reconstruction and economic development and for boosting trade and economic linkages with Central Asia. An Indian company, India Ports Global Limited (IPGL), through its wholly owned subsidiary, India Ports Global Chabahar Free Zone (IPGCFZ), has been operating the port since 2018. On 13 May 2024, IPGL signed a ten-year contract with the Ports and Maritime Organisation of the Islamic Republic of Iran for equipping and operating the Shahid Beheshti Terminal of Chabahar Port. As per the provisions of the contract, India has fulfilled its commitment of USD 120 million for the procurement of port equipment.

(c) No such communication has been received.

मत्स्यपालन, पशुपालन और डेयरी का कार्यान्वयन

1751. श्रीमती रूपकुमारी चौधरी:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि :

(क) विगत तीन वर्षों के दौरान छत्तीसगढ़ राज्य में प्रधान मंत्री मत्स्य संपदा योजना (पीएमएमएसवाई), राष्ट्रीय गोकुल मिशन (आरजीएम), राष्ट्रीय पशुधन मिशन (एनएलएम), पशुपालन अवसंरचना विकास निधि (एएचआईडीएफ) और डेयरी विकास कार्यक्रमों के अंतर्गत स्वीकृत परियोजनाओं की वास्तविक और वित्तीय स्थिति का ब्यौरा क्या है;

(ख) सरकार द्वारा उक्त योजनाओं के अंतर्गत मछुआरों और पशुपालकों को प्रदान की गई सहायता/राजसहायता का ब्यौरा क्या है और अनुसूचित वर्गों की महिला लाभार्थियों की संख्या कितनी है;

(ग) इन सहायता/राजसहायता से उत्पादन के प्रतिशत और लाभार्थियों की आय में हुई वृद्धि का ब्यौरा क्या है;

(घ) छत्तीसगढ़ में मछली हैचरी, फीड यूनिट, शीत श्रृंखला और डेयरी प्रसंस्करण अवसंरचना की वर्तमान क्षमता कितनी है और क्षमता वृद्धि के लिए चिह्नित किए गए विशिष्ट क्षेत्रों / जिलों का ब्यौरा क्या है; और

(ङ) निगरानी और मूल्यांकन प्रतिवेदनों के आधार पर छत्तीसगढ़ में उक्त योजनाओं के कार्यान्वयन के लिए सरकार द्वारा क्या कदम उठाए गए हैं और भविष्य के लिए क्या नीतिगत उपाय किए जाने पर विचार किया जा रहा है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क)और (ख) मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार छत्तीसगढ़ राज्य सहित देश में मात्स्यिकी, पशुधन और डेयरी क्षेत्रों के समग्र विकास के लिए विभिन्न योजनाओं और कार्यक्रमों जैसे प्रधानमंत्री मत्स्य संपदा योजना (PMMSY), राष्ट्रीय गोकुल मिशन (RGM), राष्ट्रीय पशुधन मिशन (NLM), पशुपालन अवसंरचना विकास निधि (AHIDF) और डेयरी विकास कार्यक्रम लागू कर रही है। विगत तीन वर्षों के दौरान, छत्तीसगढ़ राज्य में कार्यान्वित इन योजनाओं की भौतिक और वित्तीय स्थिति संलग्न **विवरण** में प्रस्तुत की गई है। इन योजनाओं को लागू करते समय, महिलाओं और अनुसूचित जाति और अनुसूचित जनजाति से संबंधित लाभार्थियों पर विशेष जोर दिया गया है।

(ग) प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) के परिणामस्वरूप छत्तीसगढ़ राज्य सहित देश में मत्स्य उत्पादन में सुधार हुआ। छत्तीसगढ़ सरकार द्वारा दी गई जानकारी के अनुसार, फिश सीड

का उत्पादन वर्ष 2019-20 में 288 करोड़ से बढ़कर वर्ष 2024-25 में 583 करोड़ हो गया है, जो लगभग 102.43 प्रतिशत की वृद्धि दर्शाता है, जबकि इसी अवधि के दौरान मत्स्य उत्पादन 5.72 लाख मीट्रिक टन से बढ़कर 8.73 लाख मीट्रिक टन हो गया है, जो लगभग 52.62 प्रतिशत की वृद्धि दर्शाता है। इसके अलावा, राष्ट्रीय गोकुल मिशन और संबद्ध डेयरी हस्तक्षेपों के अंतर्गत, छत्तीसगढ़ में दूध का उत्पादन 2014-15 में 11.82 लाख टन से बढ़कर 2024-25 में 20.76 लाख टन हो गया है। उत्पादन में वृद्धि ने लाभार्थियों की आय और आजीविका सुरक्षा की वृद्धि में योगदान दिया है;

(घ) प्रधानमंत्री मत्स्य संपदा योजना (PMMSY) के अंतर्गत, राज्य ने मात्स्यिकी इन्फ्रास्ट्रक्चर के निर्माण और इसके सुदृढीकरण का कार्य किया है। कुल 25 फिश हैचरी स्वीकृत की गई हैं, जिनमें से 21 हैचरी पूरी हो चुकी हैं और शेष कार्यान्वयन के विभिन्न चरणों में हैं। फिश फीड विनिर्माण का इन्फ्रास्ट्रक्चर भी विकसित किया गया है और राज्य में वर्तमान में 100 टन प्रतिदिन क्षमता की एक फीड मिल, 20 टन प्रतिदिन क्षमता के दो फीड संयंत्र, 8 टन प्रतिदिन क्षमता के पांच फीड संयंत्र और 2 टन प्रतिदिन क्षमता की दो लघु फीड मिल हैं।

(ङ) स्वीकृत परियोजनाओं के समय पर और प्रभावी कार्यान्वयन को सुनिश्चित करने के लिए, भारत सरकार और छत्तीसगढ़ सरकार ने PMMSY और मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार द्वारा कार्यान्वित अन्य योजनाओं के लिए बहु-स्तरीय निगरानी और मूल्यांकन (MandE) तंत्र स्थापित किए हैं, जिसमें प्रबंधन सूचना प्रणाली (MIS) पोर्टल के माध्यम से रियल टाइम डिजिटल निगरानी, PFMS पोर्टल शामिल है ताकि यह सुनिश्चित किया जा सके कि धन का प्रभावी ढंग से उपयोग हो और परियोजनाएं समय पर पूरी हों, स्वीकृत परियोजनाओं की वास्तविक और वित्तीय प्रगति की नियमित समीक्षा/निगरानी हो। इसके अलावा, संबंधित विभाग समय पर परियोजनाओं के कार्यान्वयन को सुनिश्चित करने के लिए राज्य सरकारों और नोडल कार्यान्वयन एजेंसियों के साथ अनुमोदित परियोजनाओं की प्रगति की नियमित रूप से समीक्षा करते हैं। भारत सरकार आगे विस्तार शुरू करने से पहले प्रत्येक योजना का मध्यावधि और पूर्ण

अवधि का तृतीय-पक्ष से मूल्यांकन अध्ययन भी कराती है। परिणामों और मूल्यांकन रिपोर्टों की सिफारिशों के आधार पर, प्रभावी कार्यान्वयन और भावी नीतिगत उपायों को सुनिश्चित करने के लिए आवश्यक सुधारात्मक उपाय किए जाते हैं।

विवरण

विगत 03 वर्षों के दौरान छत्तीसगढ़ राज्य में स्वीकृत योजनाओं की वास्तविक और वित्तीय स्थिति

योजना	महिला लाभार्थियों की संख्या	अनुसूचित श्रेणी में लाभार्थियों की संख्या	परियोजनाओं की वास्तविक स्थिति	वित्तीय स्थिति (केन्द्रीय/भारत सरकार की सहायता)
प्रधानमंत्री मत्स्य संपदा योजना (PMMSY)	6800	10500	94 परियोजनाएं स्वीकृत; परियोजनाएं पूरी हो चुकी हैं और कार्यान्वयन के विभिन्न चरणों में हैं	कुल परियोजना लागत 92,478.45 लाख रुपए; केन्द्रीय शेयर जारी 23,859.24 लाख रुपए; केन्द्रीय शेयर का उपयोग 22,097.15 लाख रुपए
राष्ट्रीय गोकुल मिशन (RGM)	814184	उपलब्ध नहीं है *	225 MAITRIs को प्रशिक्षित किया गया; 27,08,364 कृत्रिम गर्भाधान किया गया; 19,66,094 पशुओं को कवर किया गया; NAIP के अंतर्गत 11,63,120 किसान लाभान्वित हुए।	विगत तीन वर्षों और वर्तमान वर्ष के दौरान 1,161.69 लाख रुपए जारी किए गए
राष्ट्रीय पशुधन मिशन (NLM)	6	5	7365 पशुधन को शामिल किया जा रहा है और 2400 मीट्रिक टन प्रति वर्ष (MTPA) साइलेज क्षमता जोड़ी जा रही	NLM EDP के अंतर्गत 16.50 करोड़ रुपए की परियोजना लागत वाली 27 परियोजनाओं को मंजूरी दी गई है। इन 27 परियोजनाओं के लिए कुल स्वीकृत सब्सिडी 6.19 करोड़ रुपए है। 1.89 करोड़ रुपए

			है।	की सब्सिडी जारी की गई है।
पशुपालन अवसंरचना विकास निधि (AHIDF)	0	0	686.06 करोड़ रुपए की परियोजना लागत वाली 14 परियोजनाओं को मंजूरी दी गई।	3 प्रतिशत के ब्याज अनुदान के रूप में कुल 21.44 करोड़ रुपए जारी किए गए हैं।
डेयरी विकास कार्यक्रम	**	**	48.71 करोड़ रुपए की परियोजना लागत वाली 5 परियोजनाओं को मंजूरी दी गई, जिसमें से 34.76 करोड़ रुपए का केंद्रीय शेयर है	कुल 19.40 करोड़ रुपए जारी किए गए हैं

* NAIP के तहत अनुसूचित श्रेणी सहित 1163120 किसान लाभान्वित हुए हैं।

** लाभार्थी योजना नहीं है

भारतीय वस्तुओं पर आयात शुल्क

1752 श्री बृजेन्द्र सिंह ओला:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या कुछ प्रमुख व्यापारिक भागीदार देशों ने भारतीय वस्तुओं पर आयात शुल्क में वृद्धि कर दी है, यदि हां, तो तत्संबंधी देश-वार और उत्पाद-वार ब्यौरा क्या है;
- (ख) उक्त बढ़े हुए शुल्कों के प्रभाव को कम करने और वस्तुओं और सेवाओं दोनों के निर्यात को बढ़ावा देने के लिए सरकार द्वारा वर्तमान में क्या नीतिगत और व्यावहारिक उपाय किए जा रहे हैं;
- (ग) क्या सरकार ने भारत की निर्यात प्रतिस्पर्धात्मकता पर उक्त बढ़े हुए शुल्कों के प्रभाव का कोई आकलन किया है, यदि हां, तो इसके मुख्य निष्कर्ष क्या हैं; और

(घ) सरकार द्वारा निर्यात बाजारों में विविधता लाने, नए बाजारों का विकास करने और अधिक मूल्यवर्धित उत्पादों के निर्यात को प्रोत्साहित करने के लिए अल्पावधि में क्या ठोस कदम उठाए जा रहे हैं?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

(क) दिनांक 7 अगस्त, 2025 को, भारत के प्रमुख व्यापारिक भागीदार देशों में से एक, संयुक्त राज्य अमेरिका (यूएसए) ने भारत से अमेरिका को निर्यात की जाने वाली कुछ वस्तुओं पर 25% का पारस्परिक टैरिफ लगाया। इसके अलावा, दिनांक 27 अगस्त, 2025 से भारत से निर्यात की जाने वाली कुछ वस्तुओं पर 25% की अतिरिक्त मूल्य-आधारित शुल्क दर भी लागू की गई थी। भारत और अमेरिका ने दिनांक 7 फरवरी, 2026 को घोषणा की कि संयुक्त राज्य अमेरिका (यूनाइटेड स्टेट्स) और भारत पारस्परिक और पारस्परिक रूप से लाभकारी व्यापार (अंतरिम समझौते) के संबंध में एक अंतरिम समझौते के लिए एक कार्यवाही पर सहमत हो गए हैं। मेक्सिको ने डब्ल्यूटीओ के फ्रेमवर्क की भीतर उन देशों पर लागू होने वाले एमएफएन आयात टैरिफों में वृद्धि को मंजूरी प्रदान की है जिनका मेक्सिको के साथ मुक्त व्यापार समझौता नहीं है। इस उपाय से सामान्य आयात और निर्यात कर कानून के तहत लगभग 1,455 टैरिफ लाइनों में संशोधन किया गया है, जिससे मुख्य रूप से चीन, दक्षिण कोरिया, थाईलैंड, इंडोनेशिया और भारत प्रभावित होंगे। संशोधित टैरिफ 5% से 50% तक की रेंज में होंगे, जिसमें अधिकांश उत्पादों पर लगभग 35% शुल्क लगने की संभावना है।

<https://www.pib.gov.in/PressReleasePage.aspx?PRID=2224783andreg=3andlang=2>

(ख) से (घ) सरकार ने घरेलू क्षमताओं को बढ़ाने, निर्यात को बढ़ावा देने, आपूर्ति श्रृंखलाओं में विविधता लाने, आयात के वैकल्पिक स्रोतों की खोज करने और वैश्विक कारकों के कारण व्यापार पर पड़ने वाले प्रतिकूल प्रभावों को कम करने सहित आर्थिक मजबूती को बढ़ावा देने के उद्देश्य से

कई अग्र-सक्रिय कदम उठाए हैं। निर्यात को बढ़ावा देने, निवेश आकर्षित करने और व्यापार करने में सुगमता को बढ़ावा देने के लिए सरकार द्वारा समय-समय पर कई महत्वपूर्ण पहल और नीतिगत उपाय किए गए हैं। भारतीय रिज़र्व बैंक के व्यापार राहत उपाय, निर्यातकों के लिए ऋण गारंटी योजना, अगली पीढ़ी के वस्तु एवं सेवा कर (जीएसटी) सुधारों के माध्यम से घरेलू मांग में वृद्धि, नए निर्यात संवर्धन मिशन (ईपीएम) जैसे निर्यात संवर्धन उपाय, ये सभी हमारे निर्यातकों को सहयोग और सहायता प्रदान करते हैं।

व्यापार समझौते के प्रभाव का आकलन करना एक सतत प्रक्रिया है। सरकार व्यापार को बढ़ावा देने और व्यापार युद्धों के प्रभाव को कम करने के लिए उद्योग संघों, संबंधित हितधारकों के साथ लगातार नियोजित है, जिनमें विदेशों में भारतीय मिशन, निर्यात संवर्धन परिषदें, व्यापार संघ और संबंधित मंत्रालय/विभाग शामिल हैं। सरकार का उद्देश्य व्यापार संवर्धन, मुक्त व्यापार समझौतों, व्यापार सुगमता और आयात-निर्यात से संबंधित उपचारात्मक उपायों के माध्यम से व्यापार और आर्थिक विकास को बढ़ावा देना है। सरकार ने घरेलू क्षमताओं को बढ़ाने और देश से निर्यात को बढ़ावा देने के लिए समय-समय पर कई पहल और उपाय किए हैं:

- (i) दिनांक 1 अप्रैल, 2023 से प्रभावी विदेश व्यापार नीति का उद्देश्य भारत को वैश्विक बाजार में अधिक प्रभावी ढंग से एकीकृत करने, व्यापार प्रतिस्पर्धात्मकता में सुधार करने और देश को एक विश्वसनीय और भरोसेमंद व्यापार भागीदार के रूप में स्थापित करने के लिए बनाया गया है।
- (ii) श्रम-उन्मुख वस्त्र क्षेत्र के कुछ वस्तुओं के निर्यात को बढ़ावा देने के लिए राज्य और केंद्रीय लेवी और करों की छूट (आरओएससीटीएल) योजना दिनांक 7 मार्च, 2019 से कार्यान्वित है।
- (iii) (iii) निर्यातित उत्पादों पर शुल्क एवं करों की छूट (आरओडीटीपी) योजना दिनांक 1 जनवरी, 2021 से कार्यान्वित की गई है। आरओडीटीपी योजना का लाभ इस्पात, फार्मा और रसायन जैसे क्षेत्रों को भी दिनांक 15 दिसंबर, 2022 से दिया गया है ताकि इन

क्षेत्रों की निर्यात प्रतिस्पर्धात्मकता को बढ़ाया जा सके। वर्तमान में, लगभग 10,780 टैरिफ लाइनें (8-अंकीय आईटीसी (एचएस) कोड) इस योजना के अंतर्गत शामिल हैं। वर्तमान वित्त वर्ष 2025-26 के लिए आरओडीटीपी योजना के लिए बजट आवंटन 18,232 करोड़ रुपये है। आरओडीटीपी योजना का लाभ घरेलू टैरिफ क्षेत्र (डीटीए)/एए/ ईओयू/ एसईजेड इकाइयों से होने वाले निर्यात पर दिनांक 31 मार्च, 2026 तक बढ़ाया गया है।

- (iv) निर्यातकों द्वारा मुक्त व्यापार समझौते (एफटीए) के उपयोग को बढ़ावा देने और व्यापार को सुगम बनाने के लिए मूल प्रमाण पत्र जारी करने हेतु एक साझा डिजिटल प्लेटफॉर्म शुरू किया गया है।
- (v) प्रत्येक जिले में निर्यात क्षमता वाले उत्पादों और सेवाओं की पहचान कर, इन उत्पादों के निर्यात में आने वाली बाधाओं को दूर करके और जिले में रोजगार सृजित करने के लिए स्थानीय निर्यातकों/निर्माताओं को सहायता प्रदान करके 'जिलों निर्यात केंद्र' पहल शुरू की गई है।
- (vi) सरकार ने एमएसएमई सहित सभी भारतीय निर्यातकों को अंतरराष्ट्रीय व्यापार संबंधी जानकारी और सेवाएं प्रदान करने के लिए एक एकीकृत डिजिटल इंटरफेस के रूप में ट्रेड कनेक्ट ई-प्लेटफॉर्म शुरू किया है। यह प्लेटफॉर्म सभी भारतीय उत्पादों के लिए मूल प्रमाण पत्र जारी करने हेतु एक एकल मंच के रूप में कार्य करता है। यह अंतरराष्ट्रीय बाजारों में भारतीय उत्पादों के लिए शुल्क, विश्व स्तर पर होने वाली व्यापारिक घटनाओं, उत्पाद और देश-विशिष्ट व्यापार डेटा और अनुपालन, अंतरराष्ट्रीय खरीदार डेटा और अंतरराष्ट्रीय व्यापार पर सीखने के संसाधनों सहित विभिन्न प्रकार की जानकारी भी प्रदान करता है। भारतीय दूतावासों, निर्यात संवर्धन परिषदों, एक्विजम बैंक और वाणिज्य विभाग के अधिकारी इस प्लेटफॉर्म पर मौजूद हैं जिसमें लाख से अधिक पंजीकृत उपयोगकर्ता हैं (जनवरी 2026 तक)।

- (vii) दिनांक 12.11.2025 को कैबिनेट द्वारा अनुमोदित और केंद्रीय बजट 2025-26 में घोषित निर्यात संवर्धन मिशन (ईपीएम), भारत की निर्यात प्रतिस्पर्धात्मकता को बढ़ाने के लिए वित्त वर्ष 2025-26 से वित्त वर्ष 2030-31 तक 25,060 करोड़ रुपये के परिव्यय के साथ एक प्रमुख, परिणाम-आधारित पहल है, जिसका उद्देश्य विशेष रूप से एमएसएमई, पहली बार निर्यात करने वालों और श्रम-गहन क्षेत्रों के लिए; एक सहयोगात्मक, ईडीआई-संचालित ढांचे के माध्यम से कार्यान्वित, यह विभिन्न हस्तक्षेपों को दो उप-योजनाओं में समेकित करता है - **निर्यात प्रोत्साहन**, जो किफायती व्यापार वित्त सहायता प्रदान करता है, और **निर्यात दिशा**, जो गुणवत्ता अनुपालन, ब्रांडिंग, लॉजिस्टिक्स, बाजार पहुंच और क्षमता निर्माण जैसी गैर-वित्तीय सहायता प्रदान करता है।
- (viii) भारत के व्यापार, पर्यटन, प्रौद्योगिकी और निवेश लक्ष्यों को बढ़ावा देने में विदेशों में स्थित भारतीय दूतावासों की सक्रिय भूमिका को बढ़ाया गया है। विदेशों में स्थित वाणिज्यिक दूतावासों, निर्यात संवर्धन परिषदों, कमोडिटी बोर्डों/प्राधिकरणों और उद्योग संघों के साथ निर्यात कार्य-निष्पादन की नियमित निगरानी और समय-समय पर सुधारात्मक उपाय किए जा रहे हैं।

BIOFORTIFIED RICE AND WHEAT

1753. SHRI P. C. MOHAN:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether new varieties of rice and wheat released in recent years have been biofortified with iron, zinc or other micronutrients and if so, the research undertaken by ICAR and allied institutions in this regard;
- (b) whether any similar biofortified varieties are available or under development for maize, ragi and other millets;
- (c) whether these varieties offer agronomic or income advantages to farmers, including yield, climate resilience or market value;
- (d) the steps taken to create awareness among farmers and promote their adoption;
- (e) the percentage of area under biofortified crop cultivation in Karnataka at present and the States leading in their promotion; and
- (f) whether such crops are being integrated into nutrition programmes such as POSHAN Abhiyaan and PM-POSHAN to improve dietary outcomes?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) to (c) Yes, National Agricultural Research System under the aegis of Indian Council of Agricultural Research (ICAR) has developed 73 biofortified varieties of wheat (rich in iron and zinc and/or protein) and 15 of rice (rich in zinc and/or protein) during last ten years. Research on crop biofortification is undertaken under the ICAR - Consortium Research Platform on Biofortification alongwith other inhouse and externally funded projects, which has led to release of 117 other biofortified varieties/hybrids [barley (1), maize (43); ragi (7), pearl millet (15), little millet (2), proso millet (1), foxtail millet (1), sorghum

(1), lentil (3), chickpea (1), faba bean (1), mustard (9), soybean (8), groundnut (3), gobhi sarson (1)] and 20 of horticultural crops [sweet potato (5), potato (4), greater yam (2), Amaranthus (3), okra (1), cauliflower (1), grape (1), pomegranate (1), banana (1), guava (1)] during 2014 to till now.

These cultivars have been improved for essential nutrients viz., iron, zinc, calcium, protein, lysine, tryptophan, pro-vitamin-A and E, anthocyanin, vitamin-C, oleic acid and linoleic acid. The concentration of several anti-nutritional factors viz., erucic acid, glucosinolates, phytic acid and trypsin inhibitor has also been significantly reduced in some of the cultivars and off-flavor of soybean grains. These biofortified cultivars with balanced concentration of nutrients are also high yielding and climate resilient; thus ideal for meeting country's food and nutrition security. Apart from quality traits, all these varieties are having one or more traits for various biotic and/or abiotic stresses with equal or better yield to their conventional counterparts.

(d) Various steps have been taken for creation of awareness and adoption of biofortified varieties through including them in frontline demonstrations (FLDs) and cluster front line demonstration (CFLD), mini kits under National Food Security and Nutrition Mission (NFSNM) of Department of Agriculture and Farmers Welfare conducted by ICAR Institutes, Krishi Vigyan Kendras and State Department of Agriculture. Awareness about biofortified varieties and their advantages is made regularly through field days, training programmes, Kisan Melas, doordarshan, radio, pamphlets, bulletins, print and electronic media. Hon'ble Prime Minister dedicated the biofortified varieties to the nation

during three mega farmers' programmes on 16 October, 2020 (World Food Day), 28 September, 2021 and 11 August, 2024 and interacted with the farmers; which created mass awareness about biofortified varieties.

During the last five years, 62,793.0 quintals of breeder seed of various biofortified varieties was produced and supplied by ICAR to various public and private sector seed producing agencies for supply to the farmers. For faster seed delivery >1500 memorandum of agreement (MoUs) have been signed with more than 300 private seed companies for seed production and marketing of biofortified varieties.

(e) Based on the breeder seed indents and their downstream multiplication to foundation and certified seed, Karnataka has an estimated area of 0.35 lakh ha under biofortified crops, comprising wheat, proso millet and groundnut.

(f) Biofortified crops, including nutrient-rich millets are integrated into national nutrition-support programs such as POSHAN Abhiyaan and PM-POSHAN. Department of Food and Public Distribution (DFPD), Ministry of Consumer Affairs, Food and Public Distribution under Wheat Based Nutrition Programme (WBNP) and Scheme for Adolescent Girls (SAG) is emphasizing on the supply of millets for preparation of Hot Cooked Meal (HCM) and Take Home Rations (THR) at Anganwadis for pregnant women, lactating mothers, adolescent girls and children below 6 years of age, as millets are highly nutritious and are known to have high nutrient content which includes protein, essential fatty acid, dietary fibre, B-Vitamins, minerals such as calcium, iron,

zinc, folic acid and other micro-nutrients thus helping to tackle anaemia and other micro-nutrient deficiencies common among women and children.

PROMOTION OF AGRICULTURAL EDUCATION

1754. SHRI MANOJ KUMAR:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government is implementing any policy/schemes/programme to provide stipend to the students for the promotion of agricultural education in the country;

(b) if so, the details of funds released and number of beneficiaries students, Central, State Agricultural Universities and Institutions, during the last five years;

(c) whether the Government is aware that students of B.Tech Food Technology Programme at RPCAU, Pusa, Bihar are not getting any stipend from the Union and State Governments due to this, students specially from poor and weaker section are suffering a lot; and

(d) if so, whether the Union Government and RPCAU Pusa authority is intend to provide stipend to the B.Tech Food Technology students along with their arrears from the first semester, if so, the details thereof and the time by which students will get stipends and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) Yes. To attract students in higher agricultural education and to achieve educational excellence in teaching and research in areas of agriculture and allied science subjects, Indian Council of Agricultural Research (ICAR) provides number of scholarships /fellowships as under:

- 1.ICAR–National Talent Scholarship (NTS-UG)
- 2.ICAR–National Talent Scholarship (NTS-PG)
- 3.ICAR–Postgraduate Scholarship (ICAR-PGS)
- 4.ICAR–Junior Research Fellowship (JRF) / Senior Research Fellowship (SRF)
5. Merit cum Means (MCM) Scholarship

(b) Following is the details of fellowships / scholarships provided by Indian Council of Agricultural Research (ICAR) to students in Central /State Agricultural universities and Institutions of the country during last five years.

S.No.	Name of Scheme	2021-22		2022-23		2023-24		2024-25		2025-26	
		Total Beneficiary	Total amount disbursed (Rs. in lakh)	Total Beneficiary	Total amount disbursed (Rs. in lakh)	Total Beneficiary	Total Amount disburse (Rs. in lakh)	Total Beneficiary	Total Amount disbursed (Rs. in lakh)	Total Beneficiary	Total Amount disbursed (Rs. in lakh)
1.	NTS-UG	6539	1746.87	6734	1892.83	10034	2468.01	8549	2665.35	9162	3413.94
2.	NTS-PG	3683	1237.47	3543	1337.41	3428	1231.64	5369	2105.91	3877	2028.70
3.	ICAR- PGS	1733	1485.91	1690	1656.21	1613	1579.48	1557	1717.59	1179	1638.74
4.	ICAR-JRF/SRF	1123	2673.20	1131	2641.96	1157	3100.63	1039	2978.89	1159	3025.63
5.	MCM	287	29.79	333	37.88	439	37.96	471	42.75	450	58.36

(c) The students enrolled in the B. Tech Food Technology programme at Dr. Rajendra Prasad Central Agricultural University (RPCAU), Pusa, Bihar are receiving financial assistance under National Talent Scholarship (NTS) from ICAR and Student Ready Programme subject to eligibility and fulfilment of prescribed conditions.

Further, students belonging to SC/ST/OBC of Bihar domicile are being provided Post Matric Scholarship.

(d) The question does not arise.

भिलाई इस्पात संयंत्र (बीएसपी) की भूमि का राज्य सरकार को हस्तांतरण

1755. श्री विजय बघेल:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भिलाई इस्पात संयंत्र (बीएसपी) के क्षेत्राधिकार के अंतर्गत आने वाली नेवई बस्ती, मरोदा, तहसील और जिला दुर्ग (छत्तीसगढ़) जैसी घनी आबादी वाली श्रमिक कॉलोनियों को मूलभूत सुविधाएं प्रदान करने की तत्काल आवश्यकता है जहां जनसंख्या में बहुत तेजी से वृद्धि हुई है;

(ख) क्या यह आवश्यक है कि बीएसपी की भूमि सेल बोर्ड के माध्यम से राज्य सरकार को हस्तांतरित की जाए क्योंकि इसके अभाव में आम जनता पट्टा वितरण, प्रधानमंत्री आवास और जीवन की बुनियादी सुविधाओं आदि जैसी महत्वाकांक्षी योजनाओं का लाभ नहीं उठा पा रही है; और

(ग) सेल बोर्ड और सरकारी प्रशासन के स्तर पर छत्तीसगढ़ सरकार के नेवई बस्ती, मरोदा आदि घनी आबादी वाली कॉलोनियों की भूमि को छत्तीसगढ़ सरकार के नगर निगम रिसाली को हस्तांतरित किए जाने की स्थिति क्या है और तत्संबंधी ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (ग) स्टील अथॉरिटी ऑफ इंडिया लिमिटेड/भिलाई इस्पात संयंत्र (सेल/बीएसपी) ने 290.26 एकड़ भूखंड (जो रुआबांधा, मरोदा, जोरातरई, पुरेना, छावनी और खुरसीपारा गांवों में स्थित है) और नेवाई गांव में 151.46 एकड़ भूमि (मौहरी बगीचा, स्टेशन मरोदा, नेवाई (एचएससीएल कॉलोनी), नेवाई पुरानी बस्ती और नेवाई भाटा) छत्तीसगढ़ राज्य सरकार को सौंप दी है। सेल द्वारा उपर्युक्त भूमि का मालिकाना हक राज्य सरकार को हस्तांतरित करने के लिए सभी ज़रूरी औपचारिकताएं पूरी कर ली गयी है।

सेल/बीएसपी और छत्तीसगढ़ राज्य सरकार के बीच हस्ताक्षरित सहमति ज्ञापन के अनुसार, नेवाई बस्ती, मरोदा, तहसील और दुर्ग ज़िला सहित भिलाई इस्पात संयंत्र (बीएसपी) के अधिकार क्षेत्र में आने वाले इलाकों में सड़कें, पेयजल, बिजली और सामुदायिक शौचालय जैसी मूलभूत नागरिक सुविधाएं स्थानीय प्राधिकरण/राज्य सरकार द्वारा प्रदान की जाएंगी।

PREVENTION OF ATROCITIES

1756. DR. MALLU RAVI:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

(a) the number of cases registered under the SC/ST (Prevention of Atrocities) Act in Telangana during 2023–24 and 2024–25, district-wise data for Nagarkurnool;

(b) the number of cases in which chargesheets were filed within sixty days, trials completed, and convictions secured;

(c) the details of conviction rate for such cases in Nagarkurnool compared to the State and National averages; and

(d) the number of Exclusive Special Courts and Special Public Prosecutors operational for SC/ST cases covering this constituency?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE):

(a) National Crime Records Bureau (NCRB) compiles and publishes year wise statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2023. As per the NCRB data for the year 2023, number of cases registered in Telangana under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 is 2284 and in Nagarkurnool district is 51.

(b) As per NCRB data, 1555 charge sheets have been filed in Telangana during 2023 and trials have been completed in 1136 cases. Conviction has been secured in 58 cases during the year 2023.

(c) As per the information provided by the State of Telengana, no case has been secured for conviction in Nagarkurnool district during the year 2023. As per NCRB data for 2023, conviction rate of the State of Telegana is 4.2 % for SCs and 7.7% for STs. Similarly, at National Level, conviction rate for SCs is 31.9% and for STs is 24.6%.

(d) As per the information received from State of Telengana, no Exclusive Special Courts and Special Public Prosecutors in Nagarkurnool district have been established, however, IInd Additional District Judge Court,

Mahabudnagar and additional public prosecutor (APP) at District court Mahabubnagar are there to handle cases under the SC/ST (PoA), Act, 1989.

EMPLOYMENT FOR RURAL WOMEN UNDER MGNREGS

1757. SUSHRI SAYANI GHOSH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is a fact that Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) has been a major source of paid employment for rural women, with women accounting for a high share of person-days generated under the Scheme, if so, the details thereof;
- (b) whether the Government acknowledges concerns that the replacement of a demand driven guarantee with conditional and shrinking job availability under Viksit Bharat – Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB-G RAM-G) may disproportionately exclude women, especially from marginalised communities, if so, the details thereof;
- (c) whether any gender impact national assessment has been conducted to examine how reduced guaranteed work may affect female labour force participation, wage parity and economic independence for States, if so, the details thereof, State-wise including West Bengal;

- (d) whether the Government has assessed the risk that reduced MGNREGS availability may push women into unpaid or informal work with lower wages and poorer conditions, if so, the details thereof; and
- (e) whether any consultation with MGNREGS workers, women's groups or State Governments, including West Bengal, was undertaken before enacting VB-G RAM-G, if so, the details thereof, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) The participation of women under the Mahatma Gandhi NREGS has consistently been more than 50% in the last three financial years and current financial year 2025-26 (as on 06.02.2026).

(b) to (e) The Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin): VB-G RAM G Act, 2025 strengthens and expands the guarantee framework by providing a statutory guarantee of at least 125 days of wage employment per rural household per financial year, increased from 100 days, thereby enhancing rural income and livelihood security. It includes a stronger statutory unemployment allowance, payable if work is not provided within the stipulated time, with rates linked to the notified wage rate. Further, by increasing guaranteed days and ensuring time-bound wage payments and unemployment allowance, the Act strengthens household income stability, supporting food security and consumption smoothing for rural families.

Under the new Act, works are prioritised across four themes—water security, core rural infrastructure, livelihood infrastructure, and mitigation of

extreme weather events—leading to creation of durable and productive rural assets. The Act adopts a forward-looking framework by promoting durable, productivity-enhancing assets and, through Viksit Gram Panchayat Plans and convergence, links wage employment with asset creation, infrastructure gap saturation and long-term livelihood enhancement. Livelihood-related infrastructure focuses on productive assets that directly generate income and employment, such as rural haats, storage structures, work sheds, and livestock or fisheries infrastructure, thereby strengthening agriculture, improving market access and promoting local enterprises.

Thus, rather than shrinking the job availability and employment guarantee, the VB-G RAM G Act, 2025 expands the employment guarantee for all categories of beneficiaries including women, strengthens legal entitlements and aligns rural employment with sustainable livelihood creation and climate-resilient development.

Additionally, the VB-G RAM G Act, 2025 is designed to be gender-inclusive, with several women-centric provisions to support women and women-headed households in rural area. These provisions are as follows:

1. At least one-third participation of women is mandatory, with special focus on women-headed households and single women through special job cards.
2. As per the Para 6 of Schedule I of the Act, individual asset shall be prioritized for women-headed households.

3. The Act prioritises creation of livelihood related infrastructure i.e. SHG buildings, work sheds, training and skill centres, compost and vermi-compost units, nurseries, livestock shelters, fisheries infrastructure, storage facilities, rural haats etc. These productive assets directly strengthen women and SHGs.
4. A distinct Schedule of Rates for women to facilitate their productive involvement.
5. Crèche facilities to be provided at worksites where five or more children under five years accompany working women.
6. Women will also be encouraged to take up the role of Mates, supervising works, ensuring quality and maintaining transparency.
7. Their role is further strengthened through active participation in social audits, where women help ensure that work is done properly and payments reach on time.
8. In addition to the above, one-third representation of women is mandatory in the Central Rojgar Guarantee Council and the State Rojgar Guarantee Councils to be constituted under the Act.
9. The Grievance redressal mechanisms shall address the grievances related to applicants, which include; discrimination, harassment or violation of worker rights, including women and vulnerable groups.

हथकरघा उद्योग

1758. श्री धर्मेन्द्र यादव:

श्री आनंद भदौरिया:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को यह जानकारी है कि देश में, विशेषकर उत्तर प्रदेश में, हथकरघा उद्योग चीन, बांग्लादेश और वियतनाम जैसे देशों से हथकरघा उद्योगों द्वारा निर्मित सस्ते आयातित माल के कारण पतन के कगार पर है, यदि हाँ, तो तत्संबंधी ब्योरा क्या है;

(ख) क्या सरकार देश में हथकरघा उद्योग एवं हथकरघा बुनकरों को बचाने के लिए हथकरघा (वस्तुओं के उत्पादन के लिए आरक्षण) अधिनियम, 1985 को सख्ती से लागू कर रही है; और

(ग) यदि हाँ, तो तत्संबंधी ब्योरा क्या है तथा यदि नहीं, तो इसके क्या कारण हैं?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) सरकार हथकरघा बुनकरों की सहायता करने, घरेलू उत्पादन को बढ़ावा देने और इस क्षेत्र को मज़बूत करने के लिए विभिन्न योजनाएं कार्यान्वित कर रही है एवं सहायक उपाय कर रही है। इस संदर्भ में, उत्तर प्रदेश से 2024-25 में हथकरघा निर्यात 2022-23 के 270.4 करोड़ रुपये से लगभग 2% (सीएजीआर) की वृद्धि दर्ज करते हुए 281.5 करोड़ रुपये रहा है, जबकि, पिछले तीन वर्षों में भारत का हथकरघा उत्पादों का आयात घरेलू हथकरघा उद्योग पर आयातों के सीमित प्रभाव को दर्शाते हुए लगभग 14.1 करोड़ रुपये के औसत के साथ नाममात्र रहा है।

(ख) और (ग) भारत सरकार, वस्त्र मंत्रालय पावरलूम निरीक्षण जैसे विभिन्न उपायों के माध्यम से पावरलूम पर पूर्वोक्त अधिनियम के तहत आरक्षित वस्तुओं के उत्पादन से हथकरघा बुनकरों की सुरक्षा के लिए, हथकरघा (उत्पादनार्थ वस्तुओं का आरक्षण) अधिनियम, 1985 कार्यान्वित कर रही है। पिछले 03 वर्षों एवं चालू वित्तीय वर्ष के दौरान की गई प्रवर्तन कार्रवाई का ब्योरा इस प्रकार है:

क्र.सं.	वर्ष	निरीक्षण किए गए पावरलूम की कुल सं.	दर्ज किए गए मामलों की संख्या
01.	2025-26	2,05,282	34

02.	2024-25	3,97,777	57
03.	2023-24	3,84,860	98
04.	2022-23	1,88,642	53

TEXTILE PARKS IN WEST BENGAL

1759. SHRI JAGANNATH SARKAR:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the 10 manufacturing units in West Bengal that have benefited under the Production Linked Incentive (PLI) Scheme of the Government, including the sector and investment details of each unit;
- (b) the details of the two textile parks in West Bengal under the Scheme for Integrated Textile Parks (SITP), including their location, stage of completion and the industries housed therein; and
- (c) the total funds allocated and disbursed under the SITP scheme for these textile parks in West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) The details of the manufacturing units in West Bengal under Production Linked Incentive (PLI) Schemes of the Government, including the sector and investment details are given in the enclosed **Statement**.
- (b) and (c) With a view to increasing investments, generating employment opportunities and boosting exports in textile sector, the Ministry of Textiles is

implementing Scheme for Integrated Textile Park (SITP) to provide subsidy for setting up textile parks with world-class, state-of-the-art infrastructure in textile hubs across the country. The scheme was in implementation up to 31.03.2021. Now, this scheme has been subsumed under Textile Cluster Development Scheme (TCDS) for committed liabilities only. Under SITP Scheme, following 2 projects are being implemented in West Bengal.

Sl. No.	Name of the Park	Location	Project Cost approved under SITP	Approved Gol share	Gol's share released	Park status
1	EMIGMEF Apparel Park Ltd.	Kolkata	107.55	40.00	31.61	Under Implementation
2	West Bengal Hosiery Textile Park	Jagdishpur, Howrah	70.14	28.06	25.25	Under Implementation

STATEMENT

Details of the manufacturing units in West Bengal under Production Linked Incentive (PLI) Schemes

Sl. No.	Name	Sector	District	Actual/Reported Investment (Rs. in Crores)
1	Parvata Foods Pvt. Ltd.	Category 2 – Organic	Darjeeling	Not applicable*
2	ITC Limited FandV	Fruits and Vegetables	Howrah	17.96
3	ITC Limited RTC	RTC/RTE	Howrah	30.99
4	ITC Limited RTC	RTC/RTE	Howrah	13.86
5	Keventer Argo Ltd.	Fruits and	Kolkata	78.12

		Vegetable		
6	Parle Biscuits Pvt Ltd	RTC/RTE	Jalpaiguri	7.16
7	Prataap Snacks Ltd.	RTC/RTE	Howrah	16.99
8	TATA Consumer Products Ltd.	Fruits and Vegetable	Howrah	10.02
9	TATA Consumer Products Ltd.	Fruits and Vegetable	Jalpaiguri	7.43
10	Shyam Metalics Flat Product Private Limited	Steel	Kolkata	300
11	Jindal (India) Limited	Steel	Howrah	502
12	Neo Metaliks Limited	Steel	Kolkata	200
13	Sorin Tech Pvt Ltd.	PLI White Goods	Kolkata	13.01

*The company has applied under category II, a sale based incentive mechanism under PLI scheme, by which companies are incentivised to manufacture innovative and organic products from their existing plants

PROMOTION OF RENEWAL ENERGY IN RURAL AREAS

1760. SHRI TAMILSELVAN THANGA:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether it is a fact that the Union Government is implementing Gram Urja Swaraj scheme for Promoting Renewable Energy in rural areas by adopting renewable energy and using it in their community, reducing carbon emissions and establishing sustainable energy practices in rural areas, if so, the details thereof;

(b) the total number of activities/programmes are being implemented under this scheme in various rural areas and utilized State-wise;

(c) the fund earmarked, released and utilised under such scheme to various States as on date, State-wise; and

(d) whether the incentives being given to gram panchayats for implementing this scheme, if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Ministry of Panchayati Raj (MoPR) is not implementing any formal scheme having a budgetary allocation for promoting Renewable Energy in rural areas. The Gram Urja Swaraj is being implemented as an awareness and coordination campaign. Through this campaign, the Ministry seeks to promote awareness in Panchayats on renewable energy adoption. Ministry also supports the existing schemes of the Ministry of New and Renewable Energy (MNRE) which is the nodal Ministry for all matters relating to new and renewable energy.

(b) and (c) Do not arise, in view of the above.

(d) Incentivization of Panchayats is one of the components of Centrally Sponsored scheme of revamped Rashtriya Gram Swaraj Abhiyan (RGSA) of MoPR. Under this scheme, 'National Panchayat Awards' are given to the best performing Panchayats, annually on 24th April, which is celebrated as the National Panchayati Raj Day to commemorate 73rd Constitution Amendment Act, 1992. As a part of this initiative, awards have been given to PRIs, under 2 special categories including 'Gram Urja Swaraj Vishesh Panchayat Puraskar' and 'Carbon Neutral Vishesh Panchayat Puraskar'. The 'Gram Urja Swaraj

Vishesh Panchayat Puraskar' is given to 3 Gram Panchayats (GPs) for their performance regarding adoption and usage of renewable sources of energy whereas the 'Carbon Neutral Vishesh Panchayat Puraskar' is given to 3 GPs who have done exemplary work towards achieving Net-Zero carbon emissions similar to Gram Urja Swaraj Puraskar. In 2025, the 'Gram Urja Swaraj Vishesh Panchayat Puraskar' and the 'Carbon Neutral Vishesh Panchayat Puraskar' have been merged to form the 'Climate Action Special Panchayat Award' with an aim to encourage Panchayats to act as climate-responsive local governments. The award includes a financial incentive of Rs.1 crore (Rank 1), Rs.75 lakh (Rank 2), and Rs.50 lakh (Rank 3) respectively. The awardees are also presented with specially designed trophies and certificates.

RULES FOR RESERVATION

1761. SHRI A. RAJA:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Supreme Court in its landmark judgment had ruled that reserved category candidates must be adjusted against unreserved seats, if they secure higher marks (on merit), if so, the details thereof;
- (b) if so, whether the Ministry has issued any direction or office order for following strictly the court order in all the establishments, if so, the details thereof;
- (c) if not, the reasons therefor; and

(d) whether any monitoring mechanism put in place to ensure the order is strictly implemented in all Government Departments and undertakings, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

(a) to (d) In reference to the Hon'ble Supreme Court's judgment dated 10.02.1995 in the matter of R.K. Sabharwal and Ors. vs State of Punjab and Others, DoPT has issued an OM dated 02.07.1997, para 5 of which provides that the candidates belonging to SCs/STs/OBCs who were appointed on merit (and not due to reservation) are not to be counted towards reservation so far as direct recruitment is concerned. Further, vide DoPT OM dated 01.07.1998, it is provided that in case of direct recruitment, SC/ST/OBC candidates, who are selected on the same standard as applied to general candidates i.e. without relaxation in age limit, experience qualification, permitted number of chances in written examination, extended zone of consideration larger than what is provided to the general category candidates etc., shall not be adjusted against reserved vacancies

In case of promotion, DoPT OM dated 11.07.2002 provides that the SC/ST candidates appointed by promotion on their own merit and not owing to reservation or relaxation of qualifications will not be adjusted against the reserved points of the reservation roster. However, it is stated that the policy of reservation in promotion, including own merit in promotion, is presently sub-

judice before the Hon'ble Supreme Court in the Jarnail Singh batch of cases (SLP No. 30621 of 2011).

The instructions also provide that each Ministry/Department is required to designate an officer, at least of the rank of Deputy Secretary, as a Liaison Officer to ensure implementation of the instructions relating to reservations

सहकारी समितियों को मजबूत बनाना

1762. श्री वीरेन्द्र सिंह:

क्या सहकारिता मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में सहकारी समितियों को सशक्त, पारदर्शी एवं जनोन्मुखी बनाने हेतु सरकार द्वारा कौन-कौन सी योजनाएं क्रियान्वित की जा रही हैं;

(ख) क्या यह सच है कि सहकारी बैंकों, प्राथमिक कृषि सहकारी ऋण समितियों (पीएसीएस) तथा डेयरी सहकारी समितियों के डिजिटलीकरण एवं वित्तीय सुदृढ़ीकरण के लिए एक विशेष कार्यक्रम क्रियान्वित किया जा रहा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) उत्तर प्रदेश के चंदौली जिले में सहकारी समितियों की वर्तमान स्थिति क्या है और इस जिले को अब तक कितनी सरकारी योजनाओं से लाभ मिला है;

(घ) क्या चंदौली में सहकारी चैनलों के माध्यम से कृषि खरीद केंद्र, उर्वरक वितरण केंद्र और ग्रामीण ऋण सुविधाएं पर्याप्त मात्रा में उपलब्ध हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) यदि नहीं, तो इस संबंध में चंदौली जिले को प्राथमिकता देने के लिए क्या विशेष कदम उठाए जा रहे हैं?

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह):

(क) और (ख) सरकार ने जुलाई 2021 में सहकारिता मंत्रालय की स्थापना के बाद से सहकार से समृद्धि की परिकल्पना के अंतर्गत सहकारी बैंकों, प्राथमिक कृषि क्रेडिट समितियों और डेयरी

सहकारी समितियों के डिजिटलीकरण और वित्तीय सशक्तीकरण सहित देश भर में सहकारी समितियों को सशक्त, पारदर्शी और जन-केंद्रित बनाने के लिए सुधारों और योजनाओं का एक व्यापक सेट प्रारंभ किया है। ऐसी पहलों का ब्यौरा संलग्न **विवरण** दिया गया है।

(ग) सहकारिता मंत्रालय की सभी पहलें और अंतःक्षेप चंदौली जिले सहित पूरे देश में समान रूप से लागू हैं, और इन पहलों के तहत मिलने वाले लाभ पात्र सहकारी समितियों और उनके सदस्यों के लिए उपलब्ध हैं। राष्ट्रीय सहकारी डेटाबेस पर उपलब्ध जानकारी के अनुसार, उत्तर प्रदेश के चंदौली जिले में 544 पंजीकृत सहकारी समितियाँ हैं, जिनमें से 265 के कार्यशील होने की सूचना है। इसके अतिरिक्त, चंदौली जिले में सहकारी बैंक, दुग्ध उत्पादक सहकारी समितियाँ और उपभोक्ता सहकारी संस्थान कार्यशील हैं तथा जिला भी निम्नलिखित योजनाओं से लाभान्वित हुआ है:

- पैक्स कंप्यूटरीकरण योजना।
- किसान क्रेडिट कार्ड (केसीसी) योजना।
- प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) के लिए सहकारी चैनल नेटवर्क।
- सहकारी समितियों के माध्यम से उर्वरक वितरण नेटवर्क।
- नाबार्ड द्वारा समर्थित ग्रामीण अवसरचनना विकास निधि (आरआईडीएफ) की परियोजनाएं।
- सहकारी प्रशिक्षण और क्षमता निर्माण कार्यक्रम।

(घ) और (ङ) सहकारी क्षेत्र के माध्यम से चंदौली जिले को प्राथमिकता देने के लिए उठाए जा रहे विभिन्न कदम इस प्रकार हैं:

- (i) जिले में 25 नए बहुउद्देशीय पैक्स (बी-पैक्स) की स्थापना।
- (ii) पैक्स कंप्यूटरीकरण परियोजना के अंतर्गत 92 पैक्स संस्वीकृत किए गए हैं।
- (iii) सहकारी बैंक की शाखाओं के विस्तार और बैंकिंग कॉर्रेस्पोंडेंट की तैनाती के माध्यम से बैंकिंग पहुंच को बढ़ाना, ताकि किसानों को डोरस्टेप बैंकिंग सेवाएं सुलभ कराई जा सकें।

- (iv) आय-सृजन के अवसरों को बढ़ाने के लिए सहकारी समितियों को कृषि-विपणन कार्यकलापों, विकेन्द्रीकृत भंडारण अवसररचना, खाद्य प्रसंस्करण इकाइयों और डिजिटल सेवा प्रदाय प्लेटफार्मों से लिंक करना।
- (v) वर्ष 2025-26 में खरीफ सीजन के दौरान, पैक्स के माध्यम से 78 कृषि उपज खरीद केंद्र स्थापित किए गए थे। इन केंद्रों के माध्यम से 20,954 किसानों से 115,978 मीट्रिक टन धान की खरीद की गई।
- (vi) जिले में 85 पूर्णतः सक्रिय उर्वरक और बीज वितरण केंद्र हैं। खरीफ 2025-26 अभियान में, इन केंद्रों ने 65,079 किसानों को 9,297 मीट्रिक टन यूरिया और 6,417 मीट्रिक टन फॉस्फेटिक उर्वरक वितरित किया।
- (vii) वर्तमान रबी 2025-26 सीजन के लिए 56,679 किसानों को 8,097 मीट्रिक टन यूरिया और 6,183 मीट्रिक टन फॉस्फेटिक उर्वरक पहले ही वितरित किया जा चुका है।
- (viii) वित्तीय वर्ष 2025-26 में, सहकारी समितियों और बैंकों के माध्यम से 2,292 किसानों को कुल 3,115.00 लाख रुपये का अल्पकालिक/दीर्घकालिक कृषि ऋण वितरित किया गया।

विवरण

सहकारिता मंत्रालय द्वारा की गई पहलें

“सहकार से समृद्धि” की परिकल्पना को साकार करने और देश में प्राथमिक से लेकर शीर्ष स्तर की सहकारी समितियों में सहकारिता आंदोलन को सशक्त और सघन करने के लिए सहकारिता मंत्रालय ने अनेक पहलें की हैं। इन पहलों की सूची और उनपर अब तक हुई प्रगति का ब्योरा निम्नानुसार है:

क. प्राथमिक सहकारी समितियों को आर्थिक रूप से जीवंत और पारदर्शी बनाना

1. प्राथमिक कृषि क्रेडिट समितियों (पैक्स) को बहुउद्देशीय, बहुआयामी तथा पारदर्शी संस्था बनाने के लिए आदर्श उपविधियां: सरकार ने राज्यों/संघ राज्यक्षेत्रों, राष्ट्रीय स्तर के

परिसंघों, राज्य सहकारी बैंकों (StCBs), जिला केंद्रीय सहकारी बैंकों (DCCBs), आदि सहित सभी हितधारकों के परामर्श से पैक्स के लिए आदर्श उपविधियां तैयार कर सभी राज्यों/संघ राज्यक्षेत्रों को परिचालित किया है, जो पैक्स को 25 से अधिक व्यावसायिक कार्यकलाप करने, शासन में सुधार लाने, अपने प्रचालन में पारदर्शिता और जवाबदेही लाने हेतु सक्षम बनाते हैं। महिलाओं और अनुसूचित जातियों/अनुसूचित जनजातियों को पर्याप्त प्रतिनिधित्व देते हुए पैक्स की सदस्यता को अधिक समावेशी एवं व्यापक बनाने के भी उपबंध किए गए हैं। अब तक 32 राज्यों/संघ राज्यक्षेत्रों द्वारा आदर्श उपविधियां अपनाई गई हैं या उनकी मौजूदा उपविधियां, आदर्श उपविधियों के अनुरूप हैं।

2. कंप्यूटरीकरण द्वारा पैक्स का सशक्तीकरण: पैक्स को सशक्त करने के लिए 2925.39 करोड़ रुपये के कुल वित्तीय परिव्यय से कार्यशील पैक्स के कंप्यूटरीकरण की परियोजना को भारत सरकार द्वारा अनुमोदित किया गया है जिसमें देश के सभी कार्यशील पैक्स को कॉमन ईआरपी (एंटरप्राइज रिसोर्स प्लानिंग) आधारित राष्ट्रीय सॉफ्टवेयर पर लाकर राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) के माध्यम से नाबार्ड के साथ लिंक किया जाना है। इस परियोजना के अधीन 31 राज्यों/संघ राज्यक्षेत्रों के कुल 79,630 पैक्स अनुमोदित किए गए हैं। कुल 61,025 पैक्स को ईआरपी पर ऑनबोर्ड कर लिया गया है और 30 राज्यों/संघ राज्यक्षेत्रों द्वारा हार्डवेयर का प्रापण किया गया है।

3. सभी पंचायतों को आच्छादित करने के लिए नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना: भारत सरकार ने आगामी पांच वर्षों में देश की सभी पंचायतों और गांवों को आच्छादित करने के लक्ष्य से नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियां स्थापित करने की योजना को अनुमोदित किया है। यह पहल नाबार्ड, राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी), राष्ट्रीय मात्स्यिकी विकास बोर्ड (एनएफडीबी), और राज्य/संघ राज्यक्षेत्र की सरकारों द्वारा समर्थित है। राष्ट्रीय सहकारी डेटाबेस के अनुसार, दिनांक 15.02.2023 को इस योजना के अनुमोदन के बाद से दिनांक 20.01.2026 तक कुल 32,802

नए पैक्स, डेयरी और मात्स्यिकी सहकारी समितियों को पंजीकृत किया गया और 15,793 डेयरी और मात्स्यिकी सहकारी समितियों को सशक्त किया गया है।

4. सभी पंचायतों को आच्छादित करने के लिए नए बहुउद्देशीय पैक्स/डेयरी/मात्स्यिकी सहकारी समितियों की स्थापना हेतु मार्गदर्शिका/मानक प्रचालन प्रक्रिया (SOP) का विमोचन: योजना के प्रभावी और समयबद्ध कार्यान्वयन को सुनिश्चित करने के लिए सहकारिता मंत्रालय ने राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड), राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी) और राष्ट्रीय मात्स्यिकी विकास बोर्ड (एनएफडीबी) के समन्वय से दिनांक 19.09.2024 को एक मानक प्रचालन प्रक्रिया (मार्गदर्शिका) जारी की है जिसमें सभी संबंधित हितधारकों के लिए लक्ष्य और समय-सीमा दर्शायी गई है।

5. सहकारी क्षेत्र में विश्व की सबसे बड़ी विकेंद्रीकृत अन्न भंडारण योजना: सरकार ने कृषि अवसंरचना कोष (AIF), कृषि विपणन अवसंरचना (AMI), कृषि यांत्रिकीकरण पर उपमिशन (SMAM), प्रधान मंत्री सूक्ष्म खाद्य उद्योग उन्नयन योजना (PMFME), आदि सहित भारत सरकार की विभिन्न योजनाओं के अभिसरण से पैक्स स्तर पर अन्न भंडारण के लिए गोदामों, कस्टम हायरिंग केंद्रों, प्राथमिक प्रसंस्करण इकाइयों तथा अन्य कृषि-अवसंरचनाओं के निर्माण हेतु योजना अनुमोदित की है। इससे खाद्यान्न की बर्बादी तथा परिवहन लागत में कमी आएगी, किसानों को उनकी उपज की बेहतर कीमत प्राप्त हो सकेगी एवं पैक्स स्तर पर ही विभिन्न कृषि आवश्यकताएं पूरी हो सकेगीं। पायलट परियोजना के अधीन 11 राज्यों के 11 पैक्स में गोदाम का निर्माण कार्य पूर्ण हो चुका है। इसके अलावा, पायलट परियोजना का विस्तार करते हुए देशभर में 500 से अधिक पैक्स को सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के अधीन गोदामों के निर्माण हेतु चिह्नित किया गया है।

वर्तमान में राज्य खाद्य एवं नागरिक आपूर्ति विभाग, भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित (NAFED) तथा भारतीय राष्ट्रीय उपभोक्ता सहकारी संघ मर्यादित (NCCF) ने 287 पैक्स में निर्मित गोदामों का किराया आश्वासन दिया है तथा 208 पैक्स में निर्माण कार्य आरंभ

हो गया है, जिसमें से 109 पैक्स में निर्माण कार्य पूरा हो चुका है (राजस्थान- 90, महाराष्ट्र- 15 और गुजरात- 4)।

6. सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना की मार्गदर्शिका/मानक प्रचालन प्रक्रिया (SOP) का विमोचन: इस योजना के सुचारु एवं एकरूप कार्यान्वयन के लिए एक व्यापक मानक प्रचालन प्रक्रिया (SOP) – “मार्गदर्शिका” तैयार कर राज्यों/संघ राज्यक्षेत्रों के साथ साझा की गई है। इस मार्गदर्शिका में योजना के अधीन विभिन्न समितियों का गठन, अंतर-मंत्रालयी समिति (IMC) में लिए गए निर्णय, योजना के अधीन अभिसरण की गई विभिन्न योजनाओं का परिचय एवं उनके लाभ, आवेदन प्रक्रिया, चरणबद्ध कार्यान्वयन हेतु परियोजना फ्लो-चार्ट, अनुमानित परिणाम और निर्धारित समय-सीमा, सहकारिता मंत्रालय और अन्य हितधारकों की भूमिकाएं व जिम्मेदारियां, गोदाम निर्माण हेतु भांडागारण विकास और विनियामक प्राधिकरण (डब्ल्यूडीआरए) के दिशानिर्देश, योजना के अधीन पैक्स के चयन के मानदंड शामिल हैं।

7. सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के संबंध में कृषि विपणन अवसंरचना (एएमआई) योजना के अधीन किए गए संशोधन: सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना की द्वितीय अंतरमंत्रालयी बैठक (आईएमसी) बैठक, जो दिनांक 23.10.2024 को आयोजित हुई थी, में लिए गए निर्णयों के आधार पर कृषि और किसान कल्याण विभाग द्वारा कृषि विपणन अवसंरचना योजना में निम्नलिखित संशोधन किए गए:

- योजना की वित्तीय व्यवहार्यता बढ़ाने के लिए मार्जिन धनराशि की आवश्यकता को 20% से घटाकर 10% किया गया।
- निर्माण लागत को संशोधित करके मैदानी क्षेत्रों में ₹3000–3500/मीट्रिक टन से बढ़ाकर ₹7000/ मीट्रिक टन तथा पूर्वोत्तर राज्यों में ₹4000/मीट्रिक टन से बढ़ाकर ₹8000/मीट्रिक टन किया गया।

- सब्सिडी को 25% से बढ़ाकर 33.33% किया गया (मैदानी क्षेत्रों में ₹875/मीट्रिक टन से बढ़ाकर ₹2333/मीट्रिक टन तथा पूर्वोत्तर राज्यों में ₹1333.33/मीट्रिक टन से बढ़ाकर ₹2666/मीट्रिक टन किया गया)।

- पैक्स के लिए आंतरिक सड़क, तौल पुल, चाहरदीवारी, आदि सहायक अवसंरचना पर कुल अनुमत सब्सिडी का 1/3 अतिरिक्त सब्सिडी दिए जाने का प्रावधान किया गया।

8. सहकारी क्षेत्र में विश्व की सबसे बड़ी अन्न भंडारण योजना के अधीन भारतीय खाद्य निगम (एफसीआई) द्वारा गोदामों की पहचान एवं किराया आश्वासन से संबंधित प्रगति: दिनांक 02.06.2025 को माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में आयोजित बैठक में लिए गए निर्णयों के आधार पर भारतीय खाद्य निगम को पैक्स की पहचान करने, किराया आश्वासन प्रदान करने तथा इन गोदामों का वार्षिक किराये पर उपयोग सुनिश्चित करने का कार्य सौंपा गया है। इसमें हुई प्रगति निम्नानुसार है:

- प्रथम चरण में, भारतीय खाद्य निगम ने 2500 मीट्रिक टन एवं उससे अधिक (पूर्वोत्तर एवं पहाड़ी क्षेत्रों के लिए 1671 मीट्रिक टन एवं उससे अधिक) की क्षमता के गोदामों को किराये पर लेने के लिए 216 संभावित स्थानों की पहचान की है।
- भारतीय खाद्य निगम द्वारा 18 राज्यों/संघ राज्यक्षेत्रों के इन 216 संभावित स्थानों में लगभग 26.03 लाख मीट्रिक टन भंडारण आवश्यकता का आकलन किया गया है।
- राज्यों द्वारा 173 पैक्स/सहकारी समितियों की पहचान की गई है और वे अतिरिक्त पैक्स/सहकारी समितियों की सक्रियतापूर्वक पहचान कर रहे हैं।

9. ई-सेवाओं तक बेहतर पहुंच के लिए कॉमन सेवा केंद्र (सीएससी) के रूप में पैक्स: पैक्स के माध्यम से बैंकिंग, बीमा, आधार नामांकन/अद्यतन, स्वास्थ्य सेवाएं, पैन कार्ड तथा आईआरसीटीसी/बस/हवाई टिकट, आदि जैसी 300 से भी अधिक ई-सेवाएं प्रदान करने के लिए उन्हें सक्षम बनाने हेतु सहकारिता मंत्रालय, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय, नाबार्ड तथा सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के बीच एक समझौता ज्ञापन हस्ताक्षरित किया

गया है। अब तक 52,018 पैक्स ने ग्रामीण जनता को कॉमन सेवा केंद्र की सेवाएं प्रदान करना शुरू कर दिया है।

10. पैक्स द्वारा नए किसान उत्पादक संगठनों (FPOs) की स्थापना: 10,000 किसान उत्पादक संगठनों की स्थापना और संवर्धन की केंद्रीय क्षेत्रक योजना के अधीन कृषि और किसान कल्याण विभाग, कृषि और किसान कल्याण मंत्रालय, भारत सरकार द्वारा राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) को सहकारी सोसाइटी अधिनियम के अधीन किसान उत्पादक संगठनों की स्थापना और संवर्धन के लिए कार्यान्वयन एजेंसियों में से एक एजेंसी के रूप में नामित किया गया है। कृषि और किसान कल्याण विभाग द्वारा एनसीडीसी को 746 किसान उत्पादक संगठनों की स्थापना और संवर्धन का लक्ष्य सौंपा गया तथा एनसीडीसी द्वारा सहकारी क्षेत्र में 746 किसान उत्पादक संगठनों का पंजीकरण किया गया है।

तत्पश्चात, इस योजना के अधीन पैक्स के सशक्तीकरण के माध्यम से सहकारी क्षेत्र में किसान उत्पादक संगठनों की स्थापना और संवर्धन के लिए सहकारिता मंत्रालय, भारत सरकार की पहल पर कृषि और किसान कल्याण मंत्रालय, भारत सरकार द्वारा एनसीडीसी को किसान उत्पादक संगठनों की स्थापना के अतिरिक्त लक्ष्य सौंपे गए और उसे 1117 किसान उत्पादक संगठनों का लक्ष्य दिया गया। एनसीडीसी ने पैक्स के सदस्यों के माध्यम से 1117 किसान उत्पादक संगठनों को पंजीकृत/ऑनबोर्ड कर इस लक्ष्य को प्राप्त किया। यह किसानों को आवश्यक बाजार लिंकेज प्रदान करने और उनके उत्पादों का उचित एवं लाभकारी मूल्य दिलाने में सहायक होगा।

एनसीडीसी ने दिनांक 15.01.2026 की स्थिति के अनुसार इस योजना के अधीन किसान उत्पादक संगठनों (FPOs)/क्लस्टर आधारित व्यवसाय संगठनों (CBBOs) को ₹245 करोड़ संवितरित किए हैं।

11. खुदरा पेट्रोल/डीजल आउटलेट के लिए पैक्स को प्राथमिकता: सरकार ने पैक्स को खुदरा पेट्रोल/डीजल आउटलेट के आबंटन के लिए कंबाइंड कैटेगरी 2 (सीसी-2) में शामिल करने

की अनुमति प्रदान कर दी है। तेल विपणन कंपनियों (OMCs) द्वारा साझा की गई सूचना के अनुसार, 28 राज्यों/संघ राज्यक्षेत्रों के 394 पैक्स ने खुदरा पेट्रोल/डीजल आउटलेट के लिए ऑनलाइन आवेदन किया है।

12. पैक्स को थोक उपभोक्ता पेट्रोल पंप को खुदरा आउटलेट में परिवर्तित करने हेतु

अनुमति: मौजूदा थोक उपभोक्ता लाइसेंस प्राप्त पैक्स को तेल विपणन कंपनियों (OMCs) द्वारा खुदरा आउटलेट में परिवर्तित होने के लिए एक बारगी विकल्प दिया गया है। तेल विपणन कंपनियों द्वारा साझा की गई सूचना के अनुसार 5 राज्यों के 115 थोक उपभोक्ता पेट्रोल पंप लाइसेंस प्राप्त पैक्स ने खुदरा आउटलेट में परिवर्तित होने की सहमति दी है जिसमें से 62 पैक्स को इस संबंध में तेल विपणन कंपनियों द्वारा अनुमति प्रदान की गई है।

13. पैक्स द्वारा अपने कार्यकलापों में विविधता लाने के लिए एलपीजी डिस्ट्रीब्यूटरशिप की

पात्रता: सरकार ने अब पैक्स को एलपीजी डिस्ट्रीब्यूटरशिप हेतु आवेदन करने की अनुमति प्रदान कर दी है। इससे पैक्स को अपने आर्थिक कार्यकलाप को बढ़ाने और अपनी आय प्रवाह के विविधीकरण का एक विकल्प प्राप्त होगा।

14. ग्रामीण स्तर पर जेनेरिक औषधियों तक सुगम पहुंच हेतु प्रधानमंत्री भारतीय जन

औषधि केंद्र के रूप में पैक्स: सरकार द्वारा पैक्स को प्रधानमंत्री भारतीय जनऔषधि केंद्र (पीएमबीजेके) के रूप में कार्य करने की अनुमति प्रदान की गई है, जिससे उन्हें आय के अतिरिक्त स्रोत प्राप्त होंगे और ग्रामीण जनता को गुणवत्तापूर्ण जेनेरिक औषधियों तक सुगम पहुँच सुनिश्चित होगी। अब तक 4,192 पैक्स/सहकारी समितियों ने प्रधानमंत्री भारतीय जनऔषधि केंद्र के रूप में कार्य करने के लिए ऑनलाइन आवेदन किया है जिसमें से 4,177 पैक्स को फार्मास्यूटिकल्स एंड मेडिकल डिवाइसेस ब्यूरो ऑफ इंडिया (पीएमबीआई) द्वारा प्रारंभिक मंजूरी दी गई है और 814 पैक्स को फार्मास्यूटिकल्स एंड मेडिकल डिवाइसेस ब्यूरो ऑफ इंडिया से स्टोर कोड मिल गए हैं जो प्रधानमंत्री भारतीय जन औषधि केंद्र के रूप में कार्य करने के लिए तैयार हैं।

15. प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) के रूप में पैक्स: देश में किसानों को उर्वरक और अन्य संबंधित सेवाएं की सुलभ पहुंच सुनिश्चित करने हेतु पैक्स को प्रधानमंत्री किसान समृद्धि केंद्र (पीएमकेएसके) चलाने के लिए सक्षम किया गया है। राज्यों/संघ राज्यक्षेत्रों द्वारा साझा की गई सूचना के अनुसार 27 नवंबर, 2025 की स्थिति के अनुसार 38,190 पैक्स, प्रधानमंत्री किसान समृद्धि केंद्र के रूप में कार्य कर रहे हैं।

16. पैक्स द्वारा ग्रामीण नल जलापूर्ति योजनाओं (पीडब्ल्यूएस) का प्रचालन और रख-रखाव (ओ एंड एम) कार्य: पैक्स को ग्रामीण क्षेत्रों में नल जलापूर्ति योजनाओं के प्रचालन व रख-रखाव (ओ एंड एम) कार्य करने के लिए पात्र बनाया गया है। राज्यों/संघ राज्यक्षेत्रों से प्राप्त सूचना के अनुसार 10 राज्यों/संघ राज्यक्षेत्रों द्वारा पंचायत/गांव के स्तर पर प्रचालन व रख-रखाव (ओ एंड एम) सेवाएं प्रदान करने हेतु 762 पैक्स चिह्नित/चयनित किए गए हैं।

17. पैक्स के स्तर पर PM-KUSUM का अभिसरण: पैक्स से जुड़े किसान सौर कृषि जल पंप अपना सकते हैं और अपने खेतों में फोटोवोल्टेइक मॉड्यूल इंस्टॉल करा सकते हैं।

18. प्रधानमंत्री सूर्य घर- मुफ्त बिजली योजना (पीएमएसजी-एमबीवाई) का सहकारी समितियों के स्तर पर अभिसरण: यह पहल सहकारी समितियों की व्यापक जमीनी पहुंच का लाभ उठाते हुए स्वच्छ रूफटॉप सौर ऊर्जा को अपनाने के उद्देश्य से की गई है। इस पहल के केंद्रित कार्यान्वयन के लिए 100 नगरों का चयन किया गया है।

19. डोर-स्टेप वित्तीय सेवाएं प्रदान करने के लिए बैंक मित्र सहकारी समितियों को माइक्रो-एटीएम: डेयरी और मात्स्यिकी सहकारी समितियों को जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) का बैंक मित्र बनाया जा सकता है। उनके सुगम व्यवसाय, पारदर्शिता और वित्तीय समावेशिता सुनिश्चित करने के लिए नाबार्ड के सहयोग से इन बैंक मित्र सहकारी समितियों को 'डोर-स्टेप वित्तीय सेवाएं' प्रदान करने के लिए माइक्रो-एटीएम दिए जा रहे हैं। इस पहल के सफल कार्यान्वयन के लिए दिनांक 19 सितंबर, 2024 को मानक प्रचालन

प्रक्रिया (एसओपी) लॉन्च की गई है और गुजरात राज्य में बैंक मित्र सहकारी सहकारी समितियों को 12,624 माइक्रो एटीएम वितरित किए गए हैं।

20. दुग्ध सहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड: जिला केंद्रीय सहकारी बैंकों (DCCBs) और राज्य सहकारी बैंकों (StCBs) की पहुंच का विस्तार करने तथा डेयरी सहकारी समितियों के सदस्यों को आवश्यक लिक्विडिटी प्रदान करने और तुलनात्मक रूप से निम्नतर ब्याज दरों पर ऋण प्रदान करने तथा अन्य वित्तीय लेनदेनों में सक्षम बनाने हेतु सहकारी समितियों के सदस्यों को रुपये किसान क्रेडिट कार्ड (KCCs) का वितरण किया जा रहा है। इस पहल के सफल कार्यान्वयन के लिए दिनांक 19 सितंबर, 2024 को मानक प्रचालन प्रक्रिया (एसओपी) लॉन्च की गई है और गुजरात राज्य में 16,48,105 रुपये किसान क्रेडिट कार्ड वितरित किए गए हैं।

21. मत्स्य किसान उत्पादक संगठनों (एफएफपीओ) की स्थापना: मछुआरों को बाजार लिंकेज तथा प्रसंस्करण सुविधाएं प्रदान करने हेतु राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) ने प्रारंभिक चरण में 70 मत्स्य किसान उत्पादक संगठनों का पंजीकरण किया है। इसके अतिरिक्त मत्स्यपालन विभाग, भारत सरकार ने 280.65 करोड़ रुपये के अनुमोदित परिव्यय से एनसीडीसी को 1000 मौजूदा मात्स्यिकी सहकारी समितियों को मत्स्य किसान उत्पादक संगठनों के रूप में परिवर्तित करने का कार्य सौंपा है। एनसीडीसी ने 1000 प्राथमिक मात्स्यिकी सहकारी समितियों को चिह्नित किया है जिन्हें 280.65 करोड़ रुपये के अनुमोदित परिव्यय से मत्स्य किसान उत्पादक संगठनों के रूप में सशक्त किया जाएगा। चयनित समितियों के लिए क्लस्टर आधारित व्यवसाय संगठनों (CBBOs) द्वारा एक व्यवसाय योजना तैयार की जा रही है। एनसीडीसी ने योजना के अधीन FPOs/CBBOs को ₹105 करोड़ संवितरित किए हैं।

22. श्वेत क्रांति 2.0: सहकारिता मंत्रालय ने “अगले पांच वर्षों में अनाच्छादित क्षेत्रों में डेयरी किसानों को बाजार पहुंच प्रदान करके और संगठित क्षेत्र में डेयरी सहकारी समितियों की हिस्सेदारी को बढ़ाकर डेयरी सहकारी समितियों के दुग्ध प्रापण को वर्तमान स्तर से 50% तक

बढ़ाने" के उद्देश्य से सहकारिता आधारित "श्वेत क्रांति 2.0" नामक एक पहल लॉन्च की है जिसका लक्ष्य सहकारी पहुंच का विस्तार करना, रोजगार सृजन करना और महिलाओं को सशक्त बनाना है। माननीय गृह एवं सहकारिता मंत्री द्वारा माननीय मत्स्य पालन, पशुपालन और डेयरी मंत्री की उपस्थिति में दिनांक 19.09.2024 को श्वेत क्रांति 2.0 की "मार्गदर्शिका" (एसओपी) लॉन्च की गई। माननीय गृह और सहकारिता मंत्री ने माननीय मत्स्य पालन, पशुपालन और डेयरी मंत्री की उपस्थिति में दिनांक 25.12.2024 को 6,600 नवस्थापित सहकारी डेयरी समितियों (DCSs) का उद्घाटन किया। अब तक 31 राज्यों/संघ राज्यक्षेत्रों में 21,768 सहकारी दुग्ध समितियां (DCSs) पंजीकृत हो गई हैं।

23. आत्मनिर्भरता अभियान: सहकारिता मंत्रालय ने आयात निर्भरता घटाने के लिए दलहन (तुअर, मसूर और उड़द) के उत्पादन को प्रोत्साहित करने और एथेनॉल मिश्रण कार्यक्रम (ईबीपी) के लक्ष्य को प्राप्त करने के लिए एथेनॉल के उत्पादन के लिए भारतीय राष्ट्रीय उपभोक्ता सहकारी संघ मर्यादित (एनसीसीएफ) और भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित (नेफेड) के माध्यम से मक्के के उत्पादन को प्रोत्साहित करने की पहल शुरू की है। दोनों ने सहकारी समितियों के माध्यम से किसानों के पंजीकरण के लिए क्रमशः e-samyukti और e-samridhi वेब पोर्टल का विकास किया है। दोनों ने तुअर, उड़द, मसूर और मक्का के पूर्व-पंजीकृत किसानों के 100% उपज को न्यूनतम समर्थन मूल्य (एमएसपी) पर खरीद का आश्वासन दिया है। तथापि, बाजार मूल्य का न्यूनतम समर्थन मूल्य से अधिक होने पर किसानों को उच्चतर लाभ हेतु अपनी उपज को खुले बाजारों में बेचने की आजादी होगी। कुल 42,87,484 किसान लिए भारतीय राष्ट्रीय उपभोक्ता सहकारी संघ मर्यादित के क्रमशः e-samyukti पोर्टल पर पहले ही पंजीकरण करा चुके हैं। इसी प्रकार 13,90,862 किसानों ने भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित के e-samridhi पोर्टल पर अपना पंजीकरण कराया है।

ख) सहकारी बैंकों का सशक्तीकरण

24. शहरी सहकारी बैंकों (UCBs) को व्यापार विस्तारण हेतु नई शाखाएं खोलने की

अनुमति: शहरी सहकारी बैंक (UCBs) अब आरबीआई की पूर्वानुमति के बिना पिछले वित्तीय वर्ष में मौजूदा शाखाओं की संख्या का 15% (अधिकतम 10 शाखाएं) नई शाखाएँ खोल सकेंगे।

25. भारतीय रिजर्व बैंक द्वारा शहरी सहकारी बैंकों (UCBs) को अपने ग्राहकों को डोर-

स्टेप सेवाएं प्रदान करने की अनुमति: शहरी सहकारी बैंकों द्वारा अब डोर-स्टेप बैंकिंग सुविधा प्रदान की जा सकती है। इन बैंकों के खाताधारक अब अपने घर पर ही विभिन्न बैंकिंग सुविधाएं जैसे नकद निकासी, नकद जमा, केवाईसी, डिमांड ड्राफ्ट और पेंशनभोगियों के लिए जीवन प्रमाण पत्र, आदि का लाभ प्राप्त कर सकेंगे।

26. शहरी सहकारी बैंकों (UCBs) को शामिल करने हेतु शेड्यूलिंग मानदंडों की

अधिसूचना: शहरी सहकारी बैंक जो व्यवसाय प्राधिकरण की पात्रता शर्तों का अनुपालन करते हैं तथा पिछले दो वर्षों से टियर- 3 के रूप में वर्गीकरण हेतु आवश्यक न्यूनतम जमा राशि बरकरार रखे हुए हैं, अब भारतीय रिजर्व बैंक अधिनियम, 1934 की अनुसूची-II में शामिल होने के लिए पात्र हैं एवं 'अनुसूचित' का दर्जा प्राप्त कर सकते हैं।

27. शहरी सहकारी बैंकों (UCBs) के साथ नियमित संवाद हेतु आरबीआई में एक नोडल

अधिकारी नामित: सहकारिता क्षेत्र की गहन समन्वय और केंद्रित संवाद हेतु काफी समय से लंबित मांग को पूरा करने के लिए भारतीय रिजर्व बैंक ने एक नोडल अधिकारी अधिसूचित किया है।

28. शहरी सहकारी बैंकों के लिए पीएसएल लक्ष्य को 75% से घटाकर 60% करने से

राहत: आरबीआई ने प्राथमिकता क्षेत्र ऋण (पीएसएल) लक्ष्य को 75% के पूर्व स्तर से घटाकर 60% कर शहरी सहकारी बैंकों (UCBs) को राहत दी है। इस छूट से शहरी सहकारी बैंकों पर अनुपालन दबावों में कमी आई है और उन्हें अपने ऋण पोर्टफोलियों के प्रबंधन में अधिक प्रचालनात्मक लचीलेपन की प्राप्ति हुई है।

29. शहरी सहकारी बैंकों के लिए आवास ऋण सीमा 10% से बढ़ाकर 25% की गई: शहरी सहकारी बैंकों के सदस्यों के लिए आवास ऋण सीमा को उनकी कुल परिसंपत्ति का 10% से बढ़ाकर उनके ऋण एवं अग्रिम का 25% (3 करोड़ रुपये तक) कर दिया गया है।

30. महिला ऋण पुनर्भुगतान के लिए 2 लाख रुपये के लक्ष्य को हटाकर 12% (दुर्बल वर्ग) की उप-सीमा में राहत: दुर्बल वर्गों के लिए 12% की उप-सीमा के तहत महिला उधारकर्ताओं के लिए ₹2 लाख के लक्ष्य को हटाने से अब प्राथमिकता क्षेत्र ऋण (पीएसएल) का अनुपालन सरल हो गया है और शहरी सहकारी बैंकों को प्राथमिकता क्षेत्र ऋण (पीएसएल) के दायित्वों को पूरा करने में अधिक प्रचालन स्वतंत्रता की प्राप्ति हुई है।

31. शहरी सहकारी संस्थानों को राहत देते हुए 50% ऋण सीमा को ₹1 करोड़ से बढ़ाकर ₹3 करोड़ किया गया: शहरी सहकारी बैंकों (UCBs) के लिए ऋण और अग्रिमों के 50% की सीमा को ₹1 करोड़ से बढ़ाकर ₹3 करोड़ किया गया जिससे उन्हें उधारकर्ताओं की उच्च ऋण मांगों को पूरा करने, व्यवसाय वृद्धि में मदद करने और खुदरा और लघु और मध्यम उद्यम ऋण क्षेत्रों में अपनी प्रतिस्पर्धात्मकता में सुधार करने में सहायता मिलेगी।

32. स्वर्ण ऋण हेतु भारतीय रिजर्व बैंक द्वारा मौद्रिक सीमा हटाई गई: भारतीय रिजर्व बैंक ने शहरी सहकारी बैंकों के लिए 2 लाख रुपये की मौद्रिक सीमा को हटाकर उन्हें वाणिज्यिक बैंकों के अनुरूप किया।

33. शहरी सहकारी बैंकों के लिए अंब्रेला संगठन: भारतीय रिजर्व बैंक के अनुमोदन से शहरी सहकारी बैंक क्षेत्र के लिए एक अम्ब्रेला संगठन (यूओ) के रूप में नेशनल फेडरेशन ऑफ कोऑपरेटिव एंड क्रेडिट सोसाइटीज लि. (एनएएफसीयूबी) की स्थापना की गई जो लगभग 1,500 शहरी सहकारी बैंकों को आवश्यक आईटी अवसंरचना और प्रचालनात्मक सहयोग प्रदान करना है। इसने डिजि लोन और डिजि पे जैसी विभिन्न सेवाएं लॉन्च की हैं।

34. भारतीय रिजर्व बैंक द्वारा प्रतिभूति प्राप्ति के ग्लाइड पथ को वित्तीय वर्ष 2025-26 से वित्तीय वर्ष 2027-28 तक बढ़ाया गया: भारतीय रिजर्व बैंक ने दिनांक 24.02.2025 के परिपत्र

के माध्यम से शहरी सहकारी बैंकों में पूंजी और तरलता के बेहतर प्रबंधन के लिए गैर-निष्पादित आस्तियों का परिसंपत्ति पुनर्गठन कंपनी के माध्यम से दो वर्ष का अतिरिक्त समय प्रदान किया है जिससे ये बैंक संकटग्रस्त परिसंपत्तियों के नुकसान को कम कर सकें।

35. सहकारी बैंकों को वाणिज्यिक बैंकों की तरह बकाया ऋणों का वन टाइम सेटलमेंट करने की अनुमति: सहकारी बैंक अब बोर्ड-अनुमोदित नीतियों के माध्यम से तकनीकी राइट-ऑफ करने सहित उधारकर्ताओं के साथ निपटान की प्रक्रिया भी प्रदान कर सकेंगे।

36. उच्चतर आवास ऋण सीमाएं- भारतीय रिजर्व बैंक ने ग्रामीण सहकारी बैंकों के लिए व्यक्तिगत आवासन ऋण की सीमा को ढाई गुना बढ़ाकर 75 लाख रुपये किया और उन्हें रियल एस्टेट को कुल एक्सपोजर के 5% तक ऋण देने के लिए सक्षम किया।

37. सहकारी बैंकों में 'आधार सक्षम भुगतान प्रणाली' (AePS) के लिए लाइसेंस शुल्क घटाया गया: सहकारी बैंकों को 'आधार सक्षम भुगतान प्रणाली' (AePS) में ऑनबोर्ड करने के लाइसेंस शुल्क को लेनदेन की संख्या से लिंक करके घटा दिया गया है। सहकारी वित्तीय संस्थानों को उत्पादन-पूर्व चरण में अब यह सुविधा पहले तीन महीनों तक निःशुल्क प्राप्त होगी। इससे ऑनबोर्ड हुए बैंकों के सदस्यों को बायोमेट्रिक्स के माध्यम से अपने घर पर ही बैंकिंग की सुविधाएं प्राप्त हो सकेंगी।

38. भारतीय विशिष्ट पहचान प्राधिकरण (यूआईडीएआई) ने दिनांक 01.08.2025 को आधार समर्थित भुगतान प्रणाली (AePS) में सहकारी समितियों को ऑनबोर्ड होने के लिए एक नई संरचना की शुरुआत की है। अब केवल राज्य सहकारी बैंकों से प्रामाणिकरण उपयोगकर्ता एजेंसी (एयूए)/ईकेवाईसी उपयोगकर्ता एजेंसी (केयूए) के रूप में ऑनबोर्ड होने की अपेक्षा है; जिला केंद्रीय सहकारी बैंकों को राज्य सहकारी बैंकों के माध्यम से उप- एयूए/केयूए के रूप में इसे उपयोग करने की अनुमति होगी।

39. ऋण प्रदाय में सहकारी समितियों की हिस्सेदारी बढ़ाने के लिए गैर-अनुसूचित शहरी सहकारी बैंकों (UCBs), राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों

(DCCBs) को CGTMSE योजना में सदस्य ऋण संस्थान (MLI) के रूप में अधिसूचित किया गया: सहकारी बैंक अब दिए गए ऋणों पर 85 प्रतिशत तक जोखिम कवरेज का लाभ उठा सकेंगे। सहकारी क्षेत्र के उद्यमों को भी अब सहकारी बैंकों से समपार्श्विक- मुक्त (कोलेटरल-फ्री) ऋण मिल सकेगा। योजना के अधीन सदस्य ऋण संस्थानों (MLIs) के रूप में सहकारी बैंकों के पंजीकरण के लिए सीजीटीएमएसई ने 5% सकल एनपीए या उससे कम को 7% सकल एनपीए या उससे कम पर युक्तिसंगत किया है।

40. सहकारी बैंकों के निदेशक मंडल के कार्यकाल को उसके गठन के अनुरूप (अधिकतम 10 लगातार वर्ष) करने के लिये बैंककारी विनियमन अधिनियम में संशोधन किया गया है।

41. प्राथमिकता क्षेत्र दिशानिर्देशों के तहत कृषि सहकारी समितियों (डेयरी) के लिए सीमा ₹5 करोड़ से बढ़ाकर ₹10 करोड़ की गई: आरबीआई ने दिनांक 24.03.2025 के मास्टर निदेश द्वारा कृषि सहकारी समितियों (डेयरी) के लिए प्राथमिकता क्षेत्र ऋण की सीमा को ₹5 करोड़ से बढ़ाकर ₹10 करोड़ कर दिया है। इससे बैंक द्वारा कृषि सहकारी समितियों (डेयरी) को अधिक ऋण सहायता प्रदान की जा सकेगी जिससे कृषि अवसंरचना सशक्त होगी और ग्रामीण ऋण प्रवाह को गति मिलेगी।

42. सहकार सारथी (साझा सेवा निकाय): ग्रामीण सहकारी बैंकों को तकनीकी सेवाएं प्रदान करने और उनके सशक्तीकरण के लिए आरबीआई ने सहकार सारथी (साझा सेवा निकाय) की स्थापना हेतु नाबार्ड को अनुमोदन प्रदान किया है। इसने ग्रामीण सहकारी बैंकिंग क्षेत्र के लिए 13 सेवाएं लॉन्च की हैं।

43. भारतीय रिजर्व बैंक ने दिनांक 07.10.2025 की अपनी अधिसूचना के माध्यम से ग्रामीण सहकारी बैंकों को अपने एकीकृत ऑम्बड्समैन योजना में शामिल किया है। इससे ग्रामीण सहकारी बैंकों के कार्यों में अधिक पारदर्शिता और जवाबदेही आएगी।

44. भारतीय रिजर्व बैंक ने दिनांक 04.12 2025 के मास्टर निदेश द्वारा राज्य सहकारी बैंकों (StCBs) और जिला केंद्रीय सहकारी बैंकों (DCCBs) को स्वचालित माध्यम से नई शाखाएं

(अधिकतम 10) खोलने की अनुमति प्रदान कर दी है। पात्रता के अध्यक्षीन राज्य सहकारी बैंक और जिला केंद्रीय सहकारी बैंक अब बिना विलंब के अपनी नई शाखाएं खोल सकेंगे और अपने व्यवसाय का विस्तार कर सकेंगे।

45. भारतीय रिजर्व बैंक ने दिनांक 28.11.2025 के मास्टर निदेश द्वारा **ग्रामीण और शहरी सहकारी बैंकों को आधुनिक बैंकिंग सेवाएं प्रदान करने के लिए वित्तीय मानदंडों में शिथिलता** प्रदान की है। सकल एनपीए का 7% से कम होना और शुद्ध एनपीए का 3% से अधिक न होने एवं शुद्ध लाभ की शर्तों की पूर्वापेक्षाओं को हटा दिया गया है। अब सहकारी बैंक अपने ग्राहकों को आसानी से आधुनिक बैंकिंग सेवाएं प्रदान कर सकेंगे।

46. भारतीय रिजर्व बैंक ने दिनांक 04.12.2025 के मास्टर निदेश द्वारा **व्यवसाय प्राधिकरण के लिए पात्रता शर्तें मानदंड (ईसीबीए) जारी किया है जो पूर्व के वित्तीय सुदृढ़ और सुप्रबंधित (एफएसडब्ल्यूएम) प्रावधानों को अधिक्रान्त करेंगे**। इन मानदंडों से विगत दो वर्षों में कोई शास्ति के न होने से संबंधित उपबंध को हटा दिया गया है। अब सहकारी बैंक आसानी से नई शाखाएं खोल सकेंगे और अपने व्यवसाय का विस्तार कर सकेंगे।

47. भारतीय रिजर्व बैंक ने दिनांक 07.01.2026 के पत्र के माध्यम से **बैंककारी विनियमन अधिनियम की धारा 20** के संदर्भ में स्पष्टीकरण जारी किया है जिसके कारण **ग्रामीण सहकारी बैंकों के निदेशकगण और उनसे संबंधित सहकारी समितियां**, विनिर्दिष्ट शर्तों के अध्यक्षीन अपने संबंधित राज्य सहकारी बैंकों और जिला केंद्रीय सहकारी बैंकों से **ऋण लेने के लिए अब पात्र हो गए हैं**।

48. भारतीय रिजर्व बैंक ने दिनांक 19.01.2026 की अधिसूचना के माध्यम से **पीएसएल फ्रेमवर्क के ऑन-लेंडिंग प्रावधानों के अधीन राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) को पात्र संस्था के रूप में शामिल किया है**। अब बैंकों द्वारा एनसीडीसी को कृषि, आवासन, सामाजिक अवसंरचना, इत्यादि के लिए आगे सहकारी समितियों को ऑन-लेंडिंग हेतु दिया गया ऋण पीएसएल की श्रेणी के अधीन आएगा।

- 49.** भारतीय रिजर्व बैंक ने **इफको जैसे विनिर्दिष्ट उधारकर्ताओं को** बैंकों से अपनी कार्यशील पूंजी आवश्यकताओं का 50% से अधिक ऋण लेने की अनुमति प्रदान कर दी है।
- 50.** कैबिनेट सचिव की अध्यक्षता में सचिवों की समिति ने भारत सरकार की विभिन्न योजनाओं के अधीन **सहकारी बैंकों को प्रतिभागी संस्थान के रूप में शामिल करने** की सिफारिश की है। पशुपालन और डेयरी विभाग जैसे विभिन्न मंत्रालयों/विभागों ने सहकारी बैंकों को शामिल करने के लिए अपनी योजना दिशानिर्देशों में भी संशोधन किए हैं।
- 51.** **बीमा व्यवसाय करने के लिए कॉरपोरेट एजेंटों के रूप में** सहकारी बैंकों को ऑनबोर्ड करने हेतु सहकारिता मंत्रालय ने सभी राज्यों/संघ राज्यक्षेत्रों और सहकारी बैंकों से इफको संयुक्त उपक्रम कंपनी के एजेंट के रूप में जुड़ने का अनुरोध किया है।
- 52.** साइबर धोखाधड़ी की रोकथाम एवं प्रतिक्रिया की तत्काल रिपोर्टिंग के लिए सहकारिता मंत्रालय ने सभी राज्यों/संघ राज्यक्षेत्रों और सहकारी बैंकों से **I4C और एनसीआरपी पोर्टलों पर ऑनबोर्ड** होने का अनुरोध किया है। 600 से अधिक सहकारी बैंक I4C पर ऑनबोर्ड हो चुके हैं।
- 53.** राष्ट्रीय सहकारिता नीति, 2025 के अधिदेश के अनुसरण में **नाबार्ड के अधीन एक टास्क फोर्स का गठन किया गया है** जो नीति निर्माण के लिए आवश्यक इनपुट्स प्रदान करेगा और ग्रामीण सहकारी बैंकिंग क्षेत्र द्वारा सामना की जा रही समस्याओं और चुनौतियों का समाधान करेगा।
- 54.** मंत्रालय द्वारा **नेशनल फेडरेशन ऑफ अर्बन कोऑपरेटिव बैंक्स एंड क्रेडिट सोसाइटीज (NAFCUB)** के अधीन 'शहरी सहकारी बैंकों एवं सहकारी ऋण समितियों के रूपांतरण तथा सुधार' पर एक टास्क फोर्स का गठन किया गया है। इस टास्क फोर्स द्वारा तीन रिपोर्टें प्रस्तुत की गई हैं।
- 55.** मंत्रालय के अनुरोध पर **राष्ट्रीय कृषि और ग्रामीण विकास बैंक (NABARD)** ने कृषि एवं ग्रामीण विकास बैंकों (ARDBs) में सुधार, पुनर्गठन एवं नवाचार से संबंधित एक रिपोर्ट प्रस्तुत की है।

56. मंत्रालय ने इंस्टीट्यूट ऑफ रूरल मैनेजमेंट (IRMA) के माध्यम से नेशनल कोऑपरेटिव एग्रीकल्चर एंड रूरल डेवलपमेंट बैंक्स फेडरेशन लि. (NAFCARD) के लिए एक विस्तृत अध्ययन पूरा किया है जिसका परिणाम एक अनुमोदित कार्ययोजना है जो ऋण विस्तारण के लिए मार्गदर्शन, गैर-फार्म सेक्टर कार्यकलापों को प्रोत्साहन और सहकारी शासन का सशक्तीकरण प्रदान करती है।

57. मंत्रालय ने अमृत काल (2022-2047) में नेशनल फेडरेशन ऑफ स्टेट कोऑपरेटिव बैंक्स (NAFSCOB) की भूमिका को बढ़ाने के लिए एक रणनीतिक अध्ययन पूरा किया है। यह सहकारी ऋण, डिजिटल एकीकरण, वित्तीय सेवाओं का विविधीकरण और संस्थागत सशक्तीकरण में सुधारों को दर्शाता है। शासन, राज्य-स्तरीय क्षमता निर्माण और समावेशी पहुंच पर जोर देते हुए यह रोडमैप, NAFSCOB की भूमिका को सहकारी बैंकिंग का नेतृत्व करने और भारत भर में संधारणीय ग्रामीण विकास को गति प्रदान करने के लिए स्थापित करता है।

ग. सहकारी समितियों को आयकर अधिनियम में राहत

58. एक करोड़ से 10 करोड़ रुपये तक की आय वाली सहकारी समितियों के आयकर पर अधिभार को 12% से घटाकर 7% कर दिया गया है: इससे सहकारी समितियों पर आयकर का भार कम होगा और उनके पास अपने सदस्यों के हित के लिए कार्य करने हेतु अधिक पूंजी उपलब्ध होगी।

59. सहकारी समितियों के न्यूनतम वैकल्पिक कर (MAT) को 18.5% से घटाकर 15% किया गया: इस उपबंध से अब सहकारी समितियों और कंपनियों के बीच इस संबंध में समरूपता हो गई है।

60. आयकर अधिनियम की धारा 269ST के तहत नकद लेनदेन में राहत: आयकर अधिनियम की धारा 269ST के अधीन सहकारी समितियों द्वारा नकद लेनदेन में हो रही कठिनाइयों को दूर करने के लिए सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि

किसी सहकारी समिति द्वारा अपने वितरक के साथ किसी एक दिन में किए गए 2 लाख रुपये से कम के नकद लेनदेन को पृथक माना जाएगा और उस पर आयकर जुर्माना नहीं लगाया जाएगा।

61. नई विनिर्माण सहकारी समितियों के लिए कर में कटौती: सरकार ने निर्णय लिया है कि दिनांक 31 मार्च, 2024 तक विनिर्माण कार्य शुरू करने वाली नई सहकारी समितियों से अधिभार के साथ 30% तक की पूर्व दर की तुलना में 15% की सपाट निम्न कर-दर लगाई जाएगी। इससे विनिर्माण के क्षेत्र में नई सहकारी समितियों की स्थापना को प्रोत्साहन मिलेगा।

62. प्राथमिक कृषि क्रेडिट समिति (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) द्वारा नकद जमा राशि एवं भुगतान की सीमा में वृद्धि: सरकार ने प्राथमिक कृषि क्रेडिट समितियों (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) द्वारा नकद जमा और एवं भुगतान की सीमा को प्रति सदस्य 20,000 रुपये से बढ़ा कर 2 लाख रुपये कर दिया है। यह उपबंध उनके कार्यकलापों को सुविधाजनक बनाएगा, उनके व्यवसाय को बढ़ाएगा और इन समितियों के सदस्यों को लाभान्वित करेगा।

63. प्राथमिक कृषि क्रेडिट समिति (पैक्स) और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंक (PCARDBs) द्वारा नकद ऋण की सीमा और नकद ऋण चुकौती की सीमा में वृद्धि:

सरकार ने प्राथमिक कृषि क्रेडिट समितियों और प्राथमिक सहकारी कृषि और ग्रामीण विकास बैंकों (PCARDBs) द्वारा नकद में दिए जाने वाले नकद ऋण एवं उसकी नकद चुकौती की सीमा को प्रति सदस्य ₹20,000 से बढ़ाकर ₹2 लाख कर दिया है। यह प्रावधान उनके कार्यकलापों को सुगम बनाएगा, उनके व्यवसाय को बढ़ाएगा और समितियों के सदस्यों को लाभ पहुंचा यह उपबंध उनके कार्यकलापों को सुविधाजनक बनाएगा, उनके व्यवसाय को बढ़ाएगा और इन समितियों के सदस्यों को लाभान्वित करेगा।

64. नकद निकासी पर स्रोत पर कर कटौती (टीडीएस) की सीमा में वृद्धि: सरकार ने बजट 2023-24 द्वारा सहकारी समितियों के लिए नकद निकासी पर स्रोत पर कर कटौती (टीडीएस) की

सीमा को 1 करोड़ रुपये से बढ़ाकर 3 करोड़ रुपये प्रति वर्ष कर दिया है। इस प्रावधान से सहकारी समितियों के स्रोत पर कर कटौती में बचत होगी जिसका वे अपने सदस्यों के हितार्थ कार्यों में उपयोग कर सकेंगे।

65. सहकारी समितियों को निम्न या शून्य स्रोत पर कर कटौती (टीडीएस) प्रमाणपत्र प्राप्त करने में सक्षम करना: दिनांक 01.10.2024 से S.194Q को S. 197 के दायरे में लाया गया जो करदाताओं को धारा 194Q के अधीन स्रोत पर कर कटौती (टीडीएस) अनुपालन की अपेक्षा वाले लेनदेन के संबंध में निम्न/शून्य कटौती प्रमाणपत्र के लिए आवेदन करने में सक्षम बनाती हैं।

66. धारा S.206C(1H) के अधीन वस्तुओं के विक्रय पर टीसीएस को अप्रभावी बनाया गया: धारा 206C(1H) में एक समापन खंड जोड़ा गया है जिसने उक्त धारा के उपबंध को दिनांक 1 अप्रैल 2025 से अप्रभावी बना दिया है।

घ. सहकारी चीनी मिलों का पुनरुद्धार

67. सहकारी चीनी मिलों को आयकर से राहत: सरकार ने एक स्पष्टीकरण जारी कर यह स्पष्ट किया है कि सहकारी चीनी मिलों को अप्रैल, 2016 से गन्ना किसानों को गन्ने के उच्चतर मूल्य का भुगतान करने पर उचित एवं लाभकारी मूल्य या राज्य सलाह मूल्य तक कोई अतिरिक्त कर नहीं देना पड़ेगा।

68. सहकारी चीनी मिलों के आयकर से संबंधित दशकों पुराने लंबित समस्याओं का समाधान: सरकार ने अपने केंद्रीय बजट 2023-24 में यह प्रावधान किया है कि सहकारी चीनी समितियों को आकलन वर्ष 2016-17 से पूर्व की अवधि में गन्ना किसानों को किए गए भुगतानों को व्यय के रूप में दावा करने की अनुमति होगी जिससे उन्हें 46,000 करोड़ रुपये से भी अधिक की राहत मिलेगी।

69. सहकारी चीनी मिलों के सशक्तीकरण के लिए 10,000 करोड़ रुपये की ऋण योजना: सरकार ने एथेनॉल संयंत्र या कोजेनरेशन संयंत्र स्थापित करने या कार्यशील पूंजी के लिए या फिर

तीनों प्रयोजनों के लिए एनसीडीसी के माध्यम से एक योजना आरंभ की है। मंत्रालय ने इस योजना के अधीन एनसीडीसी को 1000 करोड़ रुपये (वित्तीय वर्ष 2022-23 में 500 करोड़ रुपये और वित्तीय वर्ष 2024-25 में 500 करोड़ रुपये) जारी किया और एनसीडीसी ने 56 सहकारी चीनी मिलों को 10,005 करोड़ रुपये के ऋण संवितरित किए हैं।

70. एथेनॉल की खरीद में सहकारी चीनी मिलों को प्राथमिकता: भारत सरकार द्वारा एथेनॉल ब्लेंडिंग कार्यक्रम (ईबीपी) के अधीन एथेनॉल की खरीद में सहकारी चीनी मिलों को निजी कंपनियों के समरूप रखा गया है।

71. शीरा आधारित एथेनॉल संयंत्रों को मल्टी-फीड एथेनॉल संयंत्रों में परिवर्तित करके सहकारी चीनी मिलों को सशक्त करना: सहकारिता मंत्रालय ने नेशनल फेडरेशन ऑफ कोऑपरेटिव शुगर फैक्ट्रीज़ लि. (NFC SFL) के परामर्श से सहकारी चीनी मिलों (CSMs) के मौजूदा शीरा आधारित एथेनॉल संयंत्रों को मल्टी-फीड एथेनॉल संयंत्रों में परिवर्तित करने की पहल की है। सहकारी चीनी मिलें एथेनॉल उत्पादन संयंत्र स्थापित करके शीरा और शुगर सिरप से भी एथेनॉल का उत्पादन करती हैं। हालाँकि, एथेनॉल के उत्पादन के लिए कच्चे माल, अर्थात् शीरा और शुगर सिरप की उपलब्धता कई कारणों से सीमित हैं, जैसे शुगर सिरप के डायवर्जन पर सरकारी नीति, एथेनॉल के उत्पादन के लिए B-heavy शीरा और गन्ना पेराई मौसम की अवधि तथा वर्षा पर निर्भर गन्ने की उपलब्धता, आदि। सीमित करने वाले इन कारकों के चलते एथेनॉल संयंत्र वाली सहकारी चीनी मिलें पूरे वर्ष अपनी पूर्ण क्षमता से कार्य नहीं कर पाती हैं। भारत सरकार ने एथेनॉल उत्पादन के लिए मक्का को प्राथमिकता दी है, इसलिए यह सहकारी चीनी मिलों के लिए उचित है कि वे अपने मौजूदा एथेनॉल उत्पादन संयंत्रों को मल्टी-फीड एथेनॉल उत्पादन संयंत्रों में बदलें जिससे वे मक्का को कच्चे माल के रूप में उपयोग करके एथेनॉल का उत्पादन कर सकें। जहां एनसीडीसी ने इस उद्देश्य हेतु ऋण प्रदान करने पर सहमति दी है वहीं खाद्य और सार्वजनिक वितरण विभाग (डीएफपीडी) ने विशेष रूप से सहकारी चीनी मिलों के लिए उनके ऋण पर 6% प्रति वर्ष या वास्तविक ब्याज का 50%, जो भी कम हो, की दर से 5 वर्षों की

अवधि के लिए ब्याज अनुदान प्रदान करने की एक योजना शुरू की है। इसके अतिरिक्त, तेल विपणन कंपनियां (OMCs) सहकारी चीनी मिलों को पहली प्राथमिकता देंगे जो एथेनॉल प्रापण में ब्याज अनुदान योजना से लाभान्वित होंगे और एकल फीडस्टॉक से बहु-फीडस्टॉक की ओर रूपांतरित हो सकेंगे।

72. शीरा पर जीएसटी को 28% से घटाकर 5% किया गया: सरकार ने शीरा पर जीएसटी को 28% से घटाकर 5% करने का निर्णय लिया है जिससे सहकारी चीनी मिलें डिस्टिलरियों को उच्चतर दरों पर शीरा की बिक्री करके अपने सदस्यों के लिए अधिक लाभ अर्जित कर सकेंगे।

73. बंद सहकारी चीनी मिलों का पुनरुद्धार: सहकारिता मंत्रालय के सुझाव पर इंडियन पोटाश लिमिटेड ने बंद सहकारी चीनी मिलों के पुनरुद्धार की पहल की है। दिनांक 08.03.2025 को माननीय गृह एवं सहकारिता मंत्री ने श्री बिलेश्वर खांड उद्योग खेदुत सहकारी मंडली लिमिटेड, कोडिनार और श्री तलाला तालुका सहकारी खांड उद्योग मंडली लिमिटेड, तलाला के पुनरुद्धार एवं आधुनिकीकरण हेतु "भूमि पूजन" किया। इसके अतिरिक्त, इंडियन पोटाश लिमिटेड श्री वलसाड सहकारी खांड उद्योग मंडली लिमिटेड, वलसाड के पुनरुद्धार के लिए भी कदम उठा रहा है। इन कदमों से उन क्षेत्रों के हजारों किसान लाभान्वित होंगे जहां पर ये सहकारी चीनी मिलें स्थित हैं।

ड. तीन नई राष्ट्र-स्तरीय बहुराज्य सहकारी समितियां

74. प्रमाणित बीजों के लिए नई राष्ट्रीय बहुराज्य सहकारी समिति: सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई शीर्ष बहुराज्य सहकारी बीज समिति, अर्थात् भारतीय बीज सहकारी समिति लिमिटेड (बीबीएसएसएल) की स्थापना एक अंब्रेला संगठन के रूप में की है जो भारत सरकार के विभिन्न मंत्रालयों की योजनाओं और नीतियों का लाभ उठाकर प्राथमिक कृषि क्रेडिट समितियों के माध्यम से दोनों पीढ़ियों के बीजों, अर्थात् बुनियादी (Foundation) और प्रमाणित (Certified) बीजों का उत्पादन, परीक्षण, प्रमाणन, प्रापण, प्रसंस्करण, भंडारण, ब्रांडिंग, लेबलिंग और पैकेजिंग पर फोकस करेगी। बीबीएसएसएल ने अपने

बीज को 'भारत बीज' ब्रांड के अंतर्गत लॉन्च किया है। अब तक 33,077 पैक्स/सहकारी समितियां बीबीएसएसएल की सदस्य बन चुकी हैं।

75. जैविक कृषि के लिए नई राष्ट्रीय बहुराज्य ऑर्गेनिक सहकारी समिति: सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई शीर्ष बहुराज्य सहकारी ऑर्गेनिक समिति, अर्थात् राष्ट्रीय सहकारी ऑर्गेनिक्स लिमिटेड (एनसीओएल) की स्थापना एक अंब्रेला संगठन के रूप में की है जो जैविक उत्पादों का संग्रहण, प्रमाणीकरण, परीक्षण, प्रापण, भंडारण, प्रसंस्करण, ब्रांडिंग, लेबलिंग, पैकेजिंग, लॉजिस्टिक सुविधाएं, विपणन हेतु संस्थागत सहयोग प्रदान करेगा तथा पैक्स/FPOs सहित अपने सदस्य सहकारी समितियों के माध्यम से जैविक किसानों को वित्तीय सहायता उपलब्ध कराने में सहायता प्रदान करने के साथ भारत सरकार की विभिन्न योजनाओं और एजेंसियों की मदद से जैविक उत्पादों से संबंधित प्रोत्साहनात्मक और विकासात्मक कार्यकलापों को बढ़ावा देगा। अब तक 11,823 पैक्स/सहकारी समितियां एनसीओएल की सदस्य बन चुकी हैं। एनसीओएल ने अपने उत्पाद "भारत ऑर्गेनिक्स" ब्रांड नाम के तहत लॉन्च किए हैं। अब तक भारत ऑर्गेनिक्स ब्रांड के तहत 28 जैविक उत्पाद (अरहर दाल, भूरा चना, चना दाल, काबुली चना, मसूर मलका, मसूर टूटा, मसूर साबुत, मूंग धुली, मूंग टूटा, मूंग साबुत, राजमा चित्रा, उड़द दाल, उड़द गोटा, उड़द टूटा, उड़द साबुत, गेहूं का आटा, गुड़ के क्यूब, गुड़ का पाउडर, ब्राउन शुगर, खांडसारी शुगर, धनिया पाउडर, हल्दी पाउडर, मेथी, साबुत धनिया, एप्पल साइडर सिरका, गोवा के जैविक काजू, जैविक कश्मीरी बादाम, जैविक कश्मीरी अखरोट) दिल्ली-राष्ट्रीय राजधानी क्षेत्र और बंगलुरु में उपलब्ध हैं। भारत ऑर्गेनिक्स के सभी उत्पादों का मान्यता प्राप्त प्रयोगशालाओं में 245 से अधिक कीटनाशकों के लिए 100% बैच परीक्षण किया जाता है।

76. निर्यात को प्रोत्साहित करने के लिए नई राष्ट्रीय बहुराज्य सहकारी निर्यात समिति: सरकार ने बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अधीन एक नई शीर्ष बहुराज्य सहकारी निर्यात समिति, अर्थात् राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) की स्थापना एक

अंब्रेला संगठन के रूप में की है जो देश की भौगोलिक सीमाओं से बाहर व्यापक बाजारों तक पहुंच बनाकर भारतीय सहकारी उत्पादों/ सेवाओं की वैश्विक मांग को बढ़ाएगी और इन उत्पादों/सेवाओं हेतु सर्वश्रेष्ठ मूल्य प्राप्त करने के लिए भारतीय सहकारी क्षेत्र में उपलब्ध अधिशेष उत्पादों का निर्यात करेगी। यह सहकारी समितियों द्वारा उत्पादित सभी प्रकार के वस्तुओं एवं सेवाओं के व्यापार को बढ़ावा देने हेतु प्रापण, भंडारण, प्रसंस्करण, विपणन, ब्रांडिंग, लेबलिंग, पैकेजिंग, प्रमाणन, अनुसंधान और विकास, आदि सहित विभिन्न कार्यकलापों के माध्यम से निर्यात को प्रोत्साहित करेगी। अब तक 13,890 पैक्स/सहकारी समितियां एनसीईएल की सदस्य बन चुकी हैं। एनसीईएल ने अब तक 29 देशों को लगभग 13.84 लाख मीट्रिक टन कृषि जिनमें जैसे चावल, गेहूं, मक्का, चीनी, प्याज, जीरा, आदि का निर्यात किया है जिसका कुल अनुमानित मूल्य ₹5,577.84 करोड़ है। वित्तीय वर्ष 2023-24 के दौरान एनसीईएल द्वारा अपनी सदस्य सहकारी समितियों को 20% लाभांश प्रदान किया गया है।

77. बीज अनुसंधान केंद्र (बीएके) की स्थापना: माननीय गृह एवं सहकारिता मंत्री ने दिनांक 6 अप्रैल 2025 को कलोल, गुजरात में एक अत्याधुनिक बीज अनुसंधान केंद्र की आधारशिला रखी। यह "बीज अनुसंधान केंद्र" किसानों की आर्थिक समृद्धि को बढ़ाने में एक महत्वपूर्ण भूमिका निभाने के साथ-साथ कृषि क्षेत्र में नवाचार और समावेशी विकास को सक्रिय रूप से प्रोत्साहित करेगा। इंटरनेशनल क्रॉप्स रिसर्च इंस्टीट्यूट फॉर द सेमी-एरिड ट्रॉपिक्स (ICRISAT), इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड (इफको), और भारतीय बीज सहकारी समिति लिमिटेड (बीबीएसएसएल) ने दिनांक 3 जून 2025 को इस केंद्र की स्थापना के लिए एक त्रिपक्षीय सेवा समझौते पर औपचारिक रूप से हस्ताक्षर किए हैं।

78. केले के लिए टिशू कल्चर सुविधाएं स्थापित करने की पहल: केले की वर्षभर उपलब्धता, किफायत, स्वाद, पोषण मूल्य और औषधीय गुणों के कारण इसकी देश और विदेश, दोनों में उच्च मांग है और इसके निर्यात की भी अपार संभावनाएं हैं। भारतीय बीज सहकारी समिति लिमिटेड (बीबीएसएसएल) ने आंध्र प्रदेश, महाराष्ट्र और उत्तर प्रदेश राज्यों में केले के लिए

टिशू कल्चर सुविधा (टीसीएफ) स्थापित करने का निर्णय लिया है। इन सुविधाओं के माध्यम से, बीबीएसएसएल 'true to the type' मातृ पौधों का अनुरक्षण करेगा, टिशू कल्चर से तैयार केले के पौधे/रोपण सामग्री का उत्पादन करेगा, और किसानों को 100% रोगमुक्त पौधे/रोपण सामग्री वितरित करेगा। इससे किसानों को उच्च गुणवत्ता की रोपण सामग्री की उपलब्धता और उनकी आय में संधारणीय वृद्धि सुनिश्चित होगी।

79. आलू के लिए टिशू कल्चर सुविधाएं स्थापित करने की पहल: भारतीय बीज सहकारी समिति लिमिटेड (बीबीएसएसएल) और बनस डेयरी के बीच गुजरात और आंध्र प्रदेश में आलू के टिशू कल्चर को प्रोत्साहित करने के लिए समझौता ज्ञापन पर हस्ताक्षर किया गया है।

80. पारंपरिक प्राकृतिक बीजों के संरक्षण और संवर्धन की पहल: रसायन-मुक्त भारतीय पारंपरिक प्राकृतिक खेती के प्रति किसानों की बढ़ती रुचि के चलते पारंपरिक प्राकृतिक बीजों की मांग में संभावित रूप से वृद्धि होगी। अतः, इन बीजों के संरक्षण, पुनरुत्पादन और संवर्धन के लिए समन्वित प्रयास की आवश्यकता है। "भारतीय बीज सहकारी समिति लिमिटेड (बीबीएसएसएल)" ने खाद्यान्न, सब्जियों, फलों, आदि के बीजों तक सीमित न रहते हुए देशी पौधों की किस्मों के प्राकृतिक बीजों की पहचान करने और उनके संरक्षण, संवर्धन, प्रजनन, उत्पादन, वितरण, प्रोत्साहन तथा इससे संबंधित सभी प्रकार के कार्यकलापों के लिए एक प्रणाली विकसित करने की पहल की है। प्राकृतिक देशी बीजों के प्रोत्साहन के क्षेत्र में कार्यरत राज्य सरकारों एवं तकनीकी संस्थानों से अनुरोध किया गया है कि वे इस महत्वपूर्ण कार्य को राष्ट्रीय स्तर पर आगे बढ़ाने हेतु बीबीएसएसएल को हर संभव प्रशासनिक, संस्थागत और तकनीकी सहयोग प्रदान करें।

च. सहकारी समितियों में क्षमता निर्माण

81. सहकारी विश्वविद्यालय की स्थापना: सहकारिता मंत्रालय ने इंस्टीट्यूट ऑफ रूरल मैनेजमेंट आणंद (इरमा) को परिवर्तित करके सहकारी क्षेत्र में "त्रिभुवन" सहकारी यूनिवर्सिटी (टीएसयू) नामक राष्ट्रीय स्तर के एक विश्वविद्यालय की स्थापना की है। इसे संसद के एक अधिनियम द्वारा राष्ट्रीय महत्व के संस्थान के रूप में स्थापित एवं घोषित किया गया है।

इस संबंध में, "त्रिभुवन" सहकारी यूनिवर्सिटी विधेयक, 2025 को लोकसभा में 26 मार्च 2025 तथा राज्यसभा में 1 अप्रैल 2025 को पारित किया गया था। तत्पश्चात, अधिनियम के प्रवृत्त होने और विश्वविद्यालय की स्थापना हेतु राजपत्र अधिसूचना दिनांक 4 अप्रैल, 2025 को जारी की गई जिसके अनुसार विश्वविद्यालय की स्थापना 6 अप्रैल, 2025 से प्रभावी मानी गई।

चूंकि, इस विश्वविद्यालय की स्थापना एक तत्कालीन संस्थान को परिवर्तित करके की गई थी, अतः यह तत्काल प्रभाव से कार्यशील हो गया है। इसके अलावा, इस विश्वविद्यालय के कार्यवाहक कुलपति, कुलसचिव एवं वित्त अधिकारी की नियुक्ति की जा चुकी है। विश्वविद्यालय के शासी बोर्ड और कार्यकारी परिषद का गठन भी कर दिया गया है और विश्वविद्यालय के परिनियम मंत्रालय द्वारा अधिसूचित कर दिए गए हैं। टीएसयू द्वारा यूनिवर्सिटी के अध्यादेश भी अधिसूचित कर दिए गए हैं।

इसके अलावा, अतिरिक्त अवसंरचना निर्माण के लिए गुजरात सरकार द्वारा 50 वर्षों के पट्टे पर भूमि भी आबंटित कर दी गई है और दिनांक 5 जुलाई, 2025 को विश्वविद्यालय के नए भवन का शिलान्यास भी कर दिया गया है।

82. "त्रिभुवन" सहकारी यूनिवर्सिटी (TSU) द्वारा नए पाठ्यक्रमों की शुरुआत और संबद्धता: "त्रिभुवन" सहकारी यूनिवर्सिटी (टीएसयू) ने चालू शैक्षणिक वर्ष से तीन नए एमबीए कार्यक्रमों (कृषि व्यवसाय प्रबंधन, सहकारी प्रबंधन तथा सहकारी बैंकिंग और वित्त) की शुरुआत की है।

इस विश्वविद्यालय से संबद्धता के संबंध में वैकुंठ मेहता राष्ट्रीय सहकारी प्रबंध संस्थान (वैमनीकॉम), पुणे सहित सात संस्थानों को संबद्ध किया गया है और वर्तमान में 25 से अधिक आवेदन विश्वविद्यालय द्वारा समीक्षाधीन हैं।

83. सहकारिता मंत्रालय ने एग्रीकल्चरल फाइनेंस कॉरपोरेशन (एएफसी) इंडिया लि. के माध्यम से नेशनल लेबर कोऑपरेटिव फेडरेशन (एनएलसीएफ) पर एक व्यापक राष्ट्र-स्तरीय अध्ययन पूरा किया है जिसके द्वारा एनएलसीएफ को बेहतर अवसंरचना, विविध सेवाओं और मजबूत प्रशिक्षण

पहलों के साथ एक व्यवसाय-चालित इकाई के रूप में स्थापित करने की रणनीतिक सिफारिशें की है।

84. मंत्रालय ने अपने द्वारा किए गए उपायों की प्रभावशीलता का मूल्यांकन करने के लिए एक प्रभाव आकलन अध्ययन पूरा कर लिया है, जिससे लिनाक के माध्यम से सहकारी क्षेत्र की मजबूती और समावेशिता को और बढ़ाने के लिए कार्रवाई योग्य अंतर्दृष्टि उत्पन्न होगी।

85. सहकारिता मंत्रालय ने अमृत काल (2022-2047) के दौरान भारतीय राष्ट्रीय सहकारी संघ (एनसीयूआई) की विकास क्षमता का आकलन करने के लिए एक रणनीतिक अध्ययन शुरू करवाया है जिसे एग्रीकल्चरल फाइनेंस कॉरपोरेशन (एएफसी) इंडिया लि. द्वारा संचालित किया जाएगा। इस अध्ययन का लक्ष्य बहुराज्य सहकारी सोसाइटी अधिनियम की धारा 24 का अनुपालन सुनिश्चित करना, सहकारी शिक्षा का आधुनिकीकरण करना, 25 वर्षीय विकास रोडमैप तैयार करना और एनसीयूआई के शासन, आउटरीच, प्रशिक्षण अवसंरचना और सहकारी क्षेत्र के देशव्यापी विकास में उसकी भूमिका को मज़बूत करना है।

86. सहकारिता मंत्रालय ने अमृत काल (2022-2047) के दौरान नेशनल फेडरेशन ऑफ फिशर्स कोऑपरेटिव्स लिमिटेड (एफआईएसएचसीओपीएफईडी) के व्यवसाय विकास को बढ़ावा देने के लिए एएफसी इंडिया लि. के माध्यम से एक राष्ट्रीय अध्ययन शुरू किया है। इसका लक्ष्य विविधीकरण, शासन सुधार, डिजिटल पहुंच और सहकारी सशक्तीकरण के माध्यम से 25% की वृद्धि प्राप्त करना है। छह राज्यों और हितधारकों के विभिन्न स्तरों को कवर करते हुए यह अध्ययन मात्स्यकी सहकारी समितियों के आधुनिकीकरण और देश भर में उनके सामाजिक-आर्थिक प्रभाव को बढ़ाने के लिए रणनीतिक योजनाएं तैयार करेगा।

87. भारत में सहकारिता पर विशेष मॉड्यूल: सहकारिता मंत्रालय के मार्गदर्शन में एवं राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद् (एनसीईआरटी) के परामर्श से, राष्ट्रीय सहकारी प्रशिक्षण परिषद् (एनसीसीटी) ने सहकारिता पर एक विशेष मॉड्यूल तैयार किया है, जिसका लक्ष्य स्कूली छात्रों को सहकारी समितियों की राष्ट्र निर्माण में भूमिका से अवगत कराना है, ताकि उन्हें

सहकारिता क्षेत्र को करियर के एक विकल्प के रूप में अपनाने के लिए प्रेरित किया जा सके। यह विशेष पाठ्यक्रम एनसीईआरटी स्कूलों के माध्यमिक स्तर के छात्रों के लिए शुरू किया जाएगा।

88. विद्यालयों में सहकारिता: सहकारिता मंत्रालय के निर्देश पर एनसीसीटी के प्रयासों से एनसीईआरटी ने कक्षा 6 के पाठ्यक्रम में सहकारिता पर एक अध्याय शामिल किया है, जिससे छात्रों को संक्षिप्त में सहकारी आंदोलन की मूलभूत जानकारी प्राप्त होगी।

सहकारिता मंत्रालय के निदेश पर एनसीसीटी ने कक्षा VI से X तक के छात्रों के लिए सहकारिता पर एनईपी संरेखित, आयु अनुकूल, ग्रेड विशिष्ट विशेष मॉड्यूल तैयार करने के लिए एक समिति का गठन किया है।

89. वित्त का सशक्तीकरण: सहकारिता मंत्रालय द्वारा एनसीसीटी हेतु एक नया ऑब्जेक्ट शीर्ष 'सहायता अनुदान सामान्य' खोला गया है जो जिससे एनसीसीटी, सहकारिता को सशक्त करने के अपने मिशन को पूरा करने के लिए सहकारी प्रशिक्षण एवं शिक्षा संबंधी महत्वपूर्ण कार्यों को निरंतरतापूर्वक कर सकेगा। पूर्व में प्रशिक्षण प्रयोजन हेतु प्रशिक्षण और विकास फंड (टीडीएफ), जो मूलतः भवन मरम्मत एवं अवसंरचना विकास के लिए है, से अधिकांश निधि ली जाती थी। चूंकि, यह लंबे समय तक व्यवहार्य नहीं था अतः, नए शीर्ष के खोले जाने से टीडीएफ पर दबाव कम होगा और वह अपने मूल उद्देश्य में प्रयुक्त होने के लिए उपलब्ध रहेगा।

90. एनसीसीटी के प्रत्येक संस्थान के लिए भवन अवसंरचना विकास कार्यों की समयबद्धता सुनिश्चित करने हेतु भवन उप-समिति का गठन किया गया है।

91. प्रशिक्षण विकास फंड/भवन फंड का उपयोग: विभिन्न संस्थानों को उनके प्रशिक्षण विकास फंड/भवन फंड का उपयोग भवन अवसंरचना की मरम्मत/नवीनीकरण तथा अचल संपत्तियों (कार्यालय उपस्करों, आदि) की खरीद हेतु स्वीकृत किया गया।

92. वैकुंठ मेहता राष्ट्रीय सहकारी प्रबंध संस्थान (वैमनीकॉम), पुणे के मौजूदा अवसंरचना में एक नया तीन मंजिला अंतरराष्ट्रीय छात्रावास भवन शामिल किया गया है, जिसमें प्रतिभागियों के लिए 50 ट्विन-शेयरिंग कमरे एवं 3 वीआईपी सुइट्स हैं। छात्रावास में रसोईघर, भोजन कक्ष,

वाचनालय, 50 सीटों की कक्षा, चर्चा कक्ष, व्यायामशाला तथा कार्यालय कक्ष भी हैं। यह भवन सहकारिता मंत्रालय, भारत सरकार से प्राप्त ₹30 करोड़ की पूंजी अनुदान से निर्मित किया गया है।

93. नए पाठ्यक्रम: वैमनीकॉम द्वारा शैक्षणिक सत्र 2025 के लिए एआईसीटीई, नई दिल्ली से संबद्ध पीजीडीएम- सहकारिता के एक नए कार्यक्रम की शुरुआत की है जिसमें 30 विद्यार्थियों की प्रवेश क्षमता है।

94. पायलट परियोजना – पैक्स हेतु समग्र प्रशिक्षण: पैक्स के सदस्यों, निदेशक मंडल, मुख्य कार्यकारी अधिकारियों/सचिवों को प्रशिक्षण प्रदान करने के लिए चार राज्यों के चार जिलों, अर्थात् ऊना (हिमाचल प्रदेश), जोधपुर (राजस्थान), संबलपुर (ओडिशा) और थेनी (तमिलनाडु) में एक पायलट परियोजना चलाई गई। इस प्रशिक्षण में सहकारी समितियों की अवधारणाएं एवं लाभ, उपर्युक्त वर्णित सहकारी कार्मिकों की श्रेणियों की भूमिकाएं एवं उत्तरदायित्व, आदर्श उपविधियां के साथ व्यवसाय विविधीकरण के अवसर, इत्यादि जैसे विषय शामिल किए गए। इस परियोजना के अधीन 4 राज्यों में 284 पैक्स से संबंधित कुल 85,219 प्रतिभागियों को प्रशिक्षित किया गया। इन प्रशिक्षणों के फोटो और सामग्री को सभी सोशल मीडिया प्लेटफॉर्म पर डालकर इसका व्यापक प्रचार-प्रसार किया गया।

95. सीएससी पोर्टल पर पैक्स के लिए प्रशिक्षण कार्यक्रम: एनसीसीटी ने सीएससी ई-गवर्नेंस सर्विसेज इंडिया लिमिटेड के सहयोग से सीएससी पोर्टल पर ऑनबोर्ड हुए पैक्स के लिए प्रशिक्षण कार्यक्रम आयोजित किए। इन प्रशिक्षण कार्यक्रमों का उद्देश्य 30,000 पैक्स के सचिवों/कंप्यूटर ऑपरेटरों को सीएससी पोर्टल की 300 सेवाओं के माध्यम से प्राथमिक कृषि सहकारी समितियों के व्यावसायिक कार्यकलापों में विविधता लाने के लिए प्रशिक्षित करना था। इसके तहत कुल 648 कार्यक्रम संचालित किए गए और 25 राज्यों के 564 जिलों से आए 30210 पैक्स प्रतिभागियों को प्रशिक्षित किया गया।

हाल ही में सचिव, सहकारिता मंत्रालय ने एक बैठक ली थी जिसमें यह निर्णय लिया गया कि पहले से ऑनबोर्ड हुए 9007 पैक्स को सक्रिय करने के लिए एनसीसीटी के सहयोग से

सीएससी एक अन्य प्रशिक्षण कार्यक्रम कराने के साथ-साथ 15,548 पैक्स को सीएससी पोर्टल पर ऑनबोर्ड कराने के लिए भी प्रशिक्षण कराएगा। यह पहल सीएससी के साथ विचार-विमर्श के चरण पर है, पैक्स की पहचान की जा रही है तथा सीएससी के परामर्श से प्रशिक्षण कार्यक्रमों के अन्य तौर-तरीकों पर कार्रवाई की जा रही है।

96. नवस्थापित बहुदेशीय सहकारी समितियों के लिए प्रशिक्षण कार्यक्रम: जुलाई 2025 माह में सहकारिता मंत्रालय के निदेशानुसार एनसीसीटी ने नवस्थापित एम-पैक्स के लिए प्रशिक्षण कार्यक्रम प्रारंभ किया है। दिनांक 20.06.2025 तक देशभर में कुल 22,283 बहुदेशीय प्राथमिक सहकारी समितियां (एमपीसीएस) स्थापित हुई हैं (एनसीडी पोर्टल के अनुसार) और सभी को प्रशिक्षण के अंतर्गत लाया जाएगा।

दिनांक 31.12.2025 की स्थिति के अनुसार कुल 222 प्रशिक्षण कार्यक्रमों का संचालन किया गया है जिनमें 10,038 प्रतिभागियों को प्रशिक्षित किया गया है।

97. प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/रिस्ट्रक्चर्ड वेदर-बेस्ड क्रॉप इश्योरेंस स्कीम (आरडब्ल्यूबीसीआईएस) के अधीन क्षमता निर्माण और प्रशिक्षण कार्यक्रम: राष्ट्रीय सहकारी प्रशिक्षण परिषद (एनसीसीटी) तथा कृषि और किसान कल्याण विभाग, कृषि और किसान कल्याण मंत्रालय, भारत सरकार के फसल बीमा प्रभाग के बीच दिनांक 20.01.2025 को एक समझौता ज्ञापन हस्ताक्षरित किया गया है। इस समझौता ज्ञापन का उद्देश्य प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई)/रिस्ट्रक्चर्ड वेदर-बेस्ड क्रॉप इश्योरेंस स्कीम (आरडब्ल्यूबीसीआईएस) की योजनाओं के अधीन क्षमता निर्माण एवं ज्ञान प्रबंधन संरचना की व्यापक रूपरेखा तैयार करना है। तदनुसार, एनसीसीटी द्वारा 200 प्रशिक्षण कार्यक्रम संचालित करने और पैक्स के 10,000 प्रतिभागियों को प्रशिक्षित करने का प्रस्ताव कृषि और किसान कल्याण मंत्रालय को प्रस्तुत किया है जो वर्तमान में उनके पास विचाराधीन है। कृषि और किसान कल्याण मंत्रालय ने एनसीसीटी के प्रस्ताव को अनुमोदित कर दिया है जिसे चरणबद्ध तरीके से कार्यान्वित किया जाएगा।

98. शैक्षणिक जर्नल का प्रकाशन – आरआईसीएम, चंडीगढ़ द्वारा 'सहकारिता अनुसंधान – एक बहुविषयक सामाज विज्ञान जर्नल' शीर्षक से एक द्विवार्षिक समकक्ष-समीक्षित जर्नल का प्रकाशन सहकारिता एवं सामाजिक विज्ञान के क्षेत्र में अनुसंधान और ज्ञान प्रसार को बढ़ावा देने के लिए किया गया है।

इस जर्नल का प्रथम संस्करण अप्रैल, 2025 में जारी किया गया। जर्नल का द्वितीय संस्करण दिसंबर, 2025 में जारी होगा।

99. पीजीडीएम-एबीएम कार्यक्रम का पुनःप्रारंभ – आरआईसीएम, चंडीगढ़ द्वारा एआईसीटीई से विधिवत अनुमोदित स्नातकोत्तर प्रबंध डिप्लोमा– कृषि व्यवसाय प्रबंधन (पीजीडीएम-एबीएम) कार्यक्रम को पुनः प्रारंभ करने की पहल की गई है। पीजीडीएम-एबीएम कार्यक्रम के प्रथम बैच आरंभ करने की प्रक्रिया जैसे विज्ञापन, दाखिला, आदि दिसंबर, 2025 में आरंभ हो गई है।

100. हाल ही में आयोजित एक बैठक में यह निर्णय लिया गया है कि एनसीसीटी के सहयोग से फार्मास्यूटिकल्स एंड मेडिकल ब्यूरो ऑफ इंडिया (पीएमबीआई); स्टोर कोड वाले पैक्स के माध्यम से 300 नए प्रधानमंत्री जन औषधि केंद्रों (पीएमबीजेके) को प्रचालनरत करने के लिए प्रशिक्षण परियोजना का कार्य करेगा। एनसीसीटी के स्तर पर इस विषय पर आगे की कार्रवाई आरंभ की गई है।

छ. ‘सुगम व्यवसाय’ के लिए सूचना प्रौद्योगिकी का प्रयोग

101. केंद्रीय पंजीयक के कार्यालय का कंप्यूटरीकरण : बहुराज्य सहकारी समितियों के लिए डिजिटल परितंत्र के निर्माण हेतु केंद्रीय पंजीयक के कार्यालय को कंप्यूटरीकृत किया गया है जो समयबद्ध रीति से आवेदनों और सेवा अनुरोधों की प्रोसेसिंग में सहायक है।

102. राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों के पंजीयक कार्यालयों के कंप्यूटरीकरण की योजना: केंद्रीय सरकार ने दिनांक 06 अक्टूबर 2023 को वर्ष 2023-24 से तीन वर्षों के लिए ₹94.59 करोड़ के बजटीय परिव्यय से राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों के पंजीयक के कार्यालयों के कंप्यूटरीकरण की एक केंद्रीय प्रायोजित परियोजना अनुमोदित की है। यह मंत्रालय

की "आईटी इंटरवेंशंस के माध्यम से सहकारी समितियों के सशक्तीकरण" की अंब्रेला योजना का हिस्सा है। इस परियोजना का लक्ष्य सहकारी समितियों के लिए सुगम व्यवसाय में वृद्धि करना और सभी राज्यों/संघ राज्यक्षेत्रों में सहकारी समितियों तथा आरसीएस कार्यालयों के बीच पारदर्शी, कागज़रहित और डिजिटल परितंत्र का सृजन करना है। परियोजना के अधीन राज्यों/संघ राज्यक्षेत्रों को हार्डवेयर की प्रापण, सॉफ्टवेयर के विकास, रखरखाव एवं उन्नयन, आदि के लिए सहायता अनुदान प्रदान की जा रही है। इस योजना के अधीन विकसित किया जाने वाला सॉफ्टवेयर संबंधित राज्यों/संघ राज्यक्षेत्रों के सहकारिता अधिनियमों के अनुरूप होगा। वित्तीय वर्ष 2023-24, 2024-25 और 2025-26 (20 जनवरी 2026 तक) के दौरान कुल 35 राज्यों/संघ राज्यक्षेत्रों ने अपने प्रस्ताव प्रस्तुत किए हैं तथा राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से के रूप में ₹26.82 करोड़ की राशि जारी की गई है।

103. कृषि और ग्रामीण विकास बैंकों (एआरडीबी) का कंप्यूटरीकरण: दीर्घकालिक सहकारी ऋण संरचना को सुदृढ़ करने के लिए सरकार द्वारा 13 राज्यों/संघ राज्यक्षेत्रों में फैले कृषि और ग्रामीण विकास बैंकों (एआरडीबी) की 1,867 इकाइयों के कंप्यूटरीकरण की परियोजना को अनुमोदित किया गया है। नाबार्ड इस परियोजना की कार्यान्वयन एजेंसी है। अब तक 10 राज्यों/संघ राज्यक्षेत्रों से प्रस्ताव प्राप्त हुए हैं जिन्हें स्वीकृत किया गया है। इसके अलावा, हार्डवेयर के प्रापण, डिजिटलीकरण और सपोर्ट सिस्टम स्थापित करने के लिए वित्तीय वर्ष 2023-24, वित्तीय वर्ष 2024-25 और वित्तीय वर्ष 2025-26 में 10 राज्यों/संघ राज्यक्षेत्रों को भारत सरकार के हिस्से के रूप में 10.11 करोड़ रुपये जारी किए गए हैं।

ज. राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा उठाए गए कदम

104. ऋण संवितरण में वृद्धि: एनसीडीसी द्वारा वित्तीय सहायता का संवितरण वित्तीय वर्ष 2020-21 में ₹24,733.20 करोड़ से लगभग चार गुना बढ़कर वित्तीय वर्ष 2024-25 में ₹95,182.84 करोड़ हो गया है। एनसीडीसी ने इन चार वर्षों के दौरान संवितरण में 40% से अधिक चक्रवृद्धि वार्षिक वृद्धि दर (सीएजीआर) हासिल की है। वित्तीय वर्ष 2025-26 के दौरान

एनसीडीसी ने 1,40,082 करोड़ रुपये स्वीकृत किए और दिनांक 15.01.2026 की स्थिति के अनुसार 1,00,000 करोड़ रुपये का संवितरण किया है।

105. फ्लोटिंग ब्याज दर की शुरुआत: एनसीडीसी ने वित्तीय प्रणाली में एक महत्वपूर्ण कदम उठाते हुए फ्लोटिंग ब्याज दर की शुरुआत की है। इससे सावधि ऋण की ब्याज दर में लगभग 2% की कमी आई है। फ्लोटिंग ब्याज दर का मतलब है कि यह ब्याज दर बाजार के हालात और अन्य वित्तीय कारकों के आधार पर बदलती रहती है, जिससे उधार लेने वालों को कम ब्याज दर का लाभ मिलता है।

106. डिफरेंशियल दर अपनाना: एनसीडीसी ने डिफरेंशियल दर प्रणाली को अपनाया है जिसके तहत विभिन्न ऋण उधारकर्ताओं के लिए अलग-अलग ब्याज दर प्रदान की जाती है। यह प्रणाली उधारकर्ताओं की वित्तीय स्थिति और क्षमता को ध्यान में रखते हुए ऋण दर को अनुकूलित करती है जिससे उधारकर्ताओं को अपनी स्थिति के अनुसार बेहतर दरों पर वित्तीय सहायता प्राप्त होती है।

107. सूक्ष्म और लघु उद्यम क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई), एफपीओ के लिए क्रेडिट गारंटी योजना (सीजीएसएफपीओ) एवं पशुपालन और डेयरी के लिए क्रेडिट गारंटी फंड ट्रस्ट (सीजीएफटी-एचडी) के तहत पंजीकरण: इस कदम से सहकारी समितियों को एनसीडीसी से संपार्श्विक मुक्त (कोलेटरल फ्री) ऋण प्राप्त करने में मदद मिलती है।

108. राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी) और एनसीडीसी के बीच समझौता ज्ञापन: एनसीडीसी और राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी) के बीच वित्तपोषण, प्रशिक्षण और क्षमता निर्माण पर एक समझौता ज्ञापन हस्ताक्षरित हुआ है। इस समझौता के तहत दोनों संस्थान मिलकर डेयरी क्षेत्र में छोटे उत्पादकों को सशक्त बनाने के लिए वित्तीय और तकनीकी सहायता प्रदान करेंगे जिससे किसानों की आय में वृद्धि और डेयरी समितियों का सशक्तीकरण होगा।

109. एनसीडीसी द्वारा अन्य ऋणदाताओं की बड़ी परियोजनाओं का मूल्यांकन: एनसीडीसी ने अन्य ऋणदाताओं, जिनके पास अपेक्षित विशेषज्ञता नहीं है, की बड़ी परियोजनाओं का

मूल्यांकन शुरू किया है। जैसे कि, एनसीडीसी ने गुजरात राज्य सहकारी बैंक के लिए तीन डेयरी परियोजनाओं का मूल्यांकन किया, जिसमें परियोजनाओं की विस्तृत समीक्षा और मूल्यांकन किया गया।

110. भौगोलिक पहुंच का विस्तारण: एनसीडीसी ने अपनी भौगोलिक पहुंच का विस्तारण करते हुए विजयवाडा (आंध्र प्रदेश) में एक नया क्षेत्रीय कार्यालय और जम्मू-कश्मीर, लद्दाख, सिक्किम, मणिपुर, मिजोरम, त्रिपुरा, अरुणाचल प्रदेश, मेघालय तथा नागालैंड में 9 नए उप-कार्यालय खोले।

111. युवा पेशेवरों की नियुक्ति: एनसीडीसी ने विभिन्न क्षेत्रों में विशेषज्ञता रखने वाले युवा पेशेवरों (यंग प्रोफेशनल्स) को नियुक्त किया। इसमें 11 सीए/सीएमए/इंटर, 30 एमबीए सहित अन्य युवा पेशेवर शामिल हैं। यह कदम निगम की कार्यक्षमता में वृद्धि करने के लिए उठाया गया है।

112. सहकार टैक्सी कोऑपरेटिव लिमिटेड (भारत का पहला सहकारिता आधारित मोबिलिटी प्लेटफॉर्म): सहकार टैक्सी कोऑपरेटिव लिमिटेड एक नवोन्मेषी, सहकारिता-आधारित मोबिलिटी समाधान है जिसे चालकों को सशक्त बनाने और जनता को किफायती, विश्वसनीय परिवहन सुविधा प्रदान करने के लिए तैयार किया गया है। सहकारिता, पारदर्शिता और साझा स्वामित्व के सिद्धांतों पर आधारित सहकार टैक्सी, पारंपरिक राइड-हेलिंग प्लेटफॉर्म का एक जन-केंद्रित विकल्प है। इस परियोजना को राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) व सात अन्य संगठनों- इंडियन फार्मर्स फर्टिलाइजर कोऑपरेटिव लिमिटेड (इफको), भारतीय राष्ट्रीय कृषि सहकारी विपणन संघ मर्यादित (नेफेड), आणंद मिल्क यूनियन लिमिटेड (अमूल), कृषक भारती कोऑपरेटिव लिमिटेड (कृभको), राष्ट्रीय डेयरी विकास बोर्ड (एनडीडीबी), राष्ट्रीय सहकारी निर्यात लिमिटेड (एनसीईएल) और राष्ट्रीय कृषि और ग्रामीण विकास बैंक (नाबार्ड) द्वारा प्रवर्तित किया गया है। इस परियोजना को “भारत टैक्सी” नाम दिया गया है। सभी आवश्यक प्रक्रियाओं के पूर्ण होने पर “भारत टैक्सी” को फरवरी 2026 में लॉन्च किया जाएगा।

113. एनसीडीसी को सहायता अनुदान: कैबिनेट ने दिनांक 31.07.2025 को आयोजित अपनी बैठक में एनसीडीसी को ₹2000 करोड़ का अनुदान अनुमोदित किया है। सरकार से 4 वर्षों

में प्राप्त ₹2000 करोड़ के आधार पर एनसीडीसी, बाजार से ₹20,000 करोड़ जुटाने में सक्षम होगा। इस निधि का उपयोग एनसीडीसी द्वारा डेयरी, पोल्ट्री, मत्स्य पालन, चीनी, वस्त्र, खाद्य प्रसंस्करण, भंडारण और शीत श्रृंखला, श्रमिक सहकारी समितियों, महिला सहकारी समितियों, आदि जैसे सहकारी क्षेत्रों के लिए दीर्घकालिक और कार्यशील पूंजी ऋण देने के लिए किया जाएगा। इस योजना के अधीन एनसीडीसी प्रतिस्पर्धी दरों पर वित्तीय सहायता प्रदान करता है। दिनांक 16.01.2026 तक मंत्रालय ने इस योजना के अधीन एनसीडीसी को 375 करोड़ रुपये प्रदान किए हैं। एनसीडीसी ने उक्त योजना के अधीन 5700 करोड़ रुपये से भी अधिक का संवितरण किया है।

114. सहकारी प्रशिक्षु (कोआपरेटिव इंर्न): ग्रामीण सहकारी बैंकों (राज्य सहकारी बैंकों और जिला सहकारी बैंकों) में 385 प्रशिक्षुओं की नियुक्ति की जा रही है। इस योजना का लक्ष्य सहकारी संगठनों की समग्र क्षमता का विकास करना तथा जमीनी स्तर पर डिजिटल और व्यावसायिक कौशल को बढ़ावा देना है। चयनित सहकारी प्रशिक्षु को मासिक ₹25,000 पारिश्रमिक दिया जा रहा है जिसकी प्रतिपूर्ति सहकारी शिक्षा कोष (सीईएफ) से होती है। एनसीडीसी इस योजना के कार्यान्वयन की निगरानी कर रहा है। दिनांक 31.12.2025 की स्थिति के अनुसार 232 प्रशिक्षु ने कार्यभार ग्रहण कर लिया है।

झ. राष्ट्रीय सहकारी डेटाबेस (एनसीडी) का निर्माण

115. प्रामाणिक और अद्यतित डेटा संग्रहण हेतु नया राष्ट्रीय सहकारी डेटाबेस: देश भर में सहकारी समितियों से संबंधित कार्यक्रमों/ योजनाओं हेतु नीति निर्माण और कार्यान्वयन में हितधारकों की सुविधा के लिए राज्य सरकारों के सहयोग से देश में सहकारी समितियों का एक डेटाबेस विकसित किया गया है। इस डेटाबेस में अब तक 30 विभिन्न क्षेत्रों की लगभग 8.4 लाख सहकारी समितियों के डेटा शामिल हैं, जिनसे लगभग 32 करोड़ सदस्य जुड़े हुए हैं।

116. सहकारी रैंकिंग फ्रेमवर्क: सरकार ने सहकारी समितियों की राज्य-वार और क्षेत्र-वार मूल्यांकन और रैंकिंग करने के लिए दिनांक 24 जनवरी 2025 को सहकारी रैंकिंग फ्रेमवर्क लॉन्च

किया। रैंकिंग फ्रेमवर्क राज्य के आरसीएस को प्रमुख मापदंडों, जैसे ऑडिट अनुपालन, प्रचालन कार्यकलापों, वित्तीय प्रदर्शन, अवसंरचना और बुनियादी पहचान सूचना के आधार पर सहकारी समितियों के प्रदर्शन का आकलन करने में सक्षम बनाता है। राष्ट्रीय सहकारी डेटाबेस पोर्टल के माध्यम से राज्यों/संघ राज्यक्षेत्रों द्वारा प्रारंभ में 12 प्रमुख क्षेत्रों, अर्थात् पैक्स, डेयरी, मत्स्य पालन, शहरी सहकारी बैंक, आवासन, क्रेडिट और थ्रिफ्ट, खादी एवं ग्राम उद्योग, कृषि प्रसंस्करण/औद्योगिक, हस्तशिल्प, हथकरघा, वस्त्र और बुनकर, बहुद्वेशीय और चीनी की सहकारी समितियों की राज्य, जिला और ब्लॉक स्तर पर रैंकिंग जेनरेट कर सकते हैं। इस रैंकिंग प्रणाली का लक्ष्य सहकारी समितियों के बीच पारदर्शिता, विश्वसनीयता और प्रतिस्पर्धात्मकता को प्रोत्साहित कर अंततः उनके विकास को बढ़ावा देना है।

117. राज्य के आरसीएस पोर्टल को एपीआई के माध्यम से एनसीडी पोर्टल के साथ एकीकरण में राज्यों/संघ राज्यक्षेत्रों को सुविधा प्रदान करना: सहकारिता मंत्रालय ने राज्य की सहकारी समितियों के संपूर्ण डेटा को एनसीडी पोर्टल से संबंधित आरसीएस पोर्टल पर प्राप्त करने हेतु एक मानक एपीआई का विकास किया है और इस मानक एपीआई विनिर्देश दस्तावेज तथा डाटाबेस स्कीमा को राज्यों के साथ दिनांक 27.05.2025 को साझा किया है। तदुपरांत, मंत्रालय ने आरसीएस पोर्टलों से एनसीडी पोर्टल पर लाइव, इवेंट ड्रिवन डेटा पुशिंग के लिए पुश APIs (एंड प्वॉइंट APIs) पर दिनांक 22.09.2025 को एक दस्तावेज साझा किया है जिससे रियल टाइम अद्यतन और नया पंजीकरण डाटा सुनिश्चित हो सके। इस प्रक्रिया को और भी स्पष्ट करने के लिए दिनांक 14.11.2025 को सभी राज्यों/संघ राज्यक्षेत्रों को एक परामर्शी सहित समग्र चेक-लिस्ट जारी की गई। एकीकरण योजना के अनुसार, राज्यों/संघ राज्यक्षेत्रों के लिए यह जरूरी है कि वे अपने स्तर पर रिवर्स/पुल एपीआई का विकास सुनिश्चित करें और एनसीडी पोर्टल के साथ सफल एकीकरण के लिए चेकलिस्ट के अनुसार आरसीएस कंप्यूटरीकरण को पूरा करें। दिनांक 20.01.2026 की स्थिति के अनुसार राजस्थान, छत्तीसगढ़, बिहार और मिजोरम ने एनसीडी

पोर्टल के साथ एकीकरण पूर्ण कर लिया है। इस दो-तरफा एकीकरण से विभिन्न प्लेटफॉर्म पर सहकारी डेटा का सिंक्रोनाइजेशन सुनिश्चित होगा।

ज. नीति और आउटरीच

118. राष्ट्रीय सहकारिता नीति (एनसीपी): सहकारिता मंत्रालय की “सहकार से समृद्धि” के अधिदेश को पूरा करने के लिए नई राष्ट्रीय सहकारिता नीति तैयार करने की परिकल्पना की गई है। यह सहकारी क्षेत्र के व्यवस्थित और सर्वांगीण विकास का रोडमैप प्रदान करता है। माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 24 जुलाई, 2025 को राष्ट्रीय सहकारिता नीति का अनावरण किया गया। इसमें 6 रणनीतिक स्तंभ, 16 उद्देश्य और 83 सिफारिशें हैं। माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में ‘सहकारिता नीति पर राष्ट्रीय संचालन समिति’ का गठन किया गया है। इसके अलावा सचिव, सहकारिता मंत्रालय की अध्यक्षता में राष्ट्र-स्तरीय ‘नीति कार्यान्वयन और निगरानी समिति’ का गठन किया गया है।

119. भारत में अंतर्राष्ट्रीय सहकारिता वर्ष- 2025: आर्थिक विकास, सामाजिक समावेशन और संधारणीय विकास में सहकारी समितियों की भूमिका पर प्रकाश डालने के उद्देश्य से संयुक्त राष्ट्र द्वारा वर्ष 2025 को "अंतर्राष्ट्रीय सहकारिता वर्ष (आईवाईसी 2025)" घोषित किया गया। सहकारिता मंत्रालय ने सहकारी क्षेत्र के सभी हितधारकों के सहयोग से एक व्यापक कार्य योजना तैयार की जिसे दिनांक 24 जनवरी 2025 को माननीय गृह एवं सहकारिता मंत्री द्वारा लॉन्च की गई थी। समन्वित योजना और कार्यान्वयन के लिए मंत्रालय ने राष्ट्रीय, राज्य और जिला स्तर पर विभिन्न समितियों का गठन किया था।

पारदर्शिता और जवाबदेही बढ़ाने, प्रचालनात्मक दक्षता में सुधार, सहकारिता में सहकार को बढ़ावा, सहकारी समितियों में युवाओं और महिलाओं को जोड़ने और आदर्श उपविधियों के माध्यम से सहकारी शासन के सशक्तीकरण के उद्देश्य से वर्ष भर 2500 से भी अधिक कार्यक्रमों की व्यापक श्रृंखला का आयोजन किया गया। इन कार्यक्रमों में विभिन्न कार्यशालाएं, वृक्षारोपण अभियान, क्षमता निर्माण सत्रों, प्रदर्शनियां, खेलकूद कार्यक्रमों, वॉकाथॉन और जागरूकता

अभियानों के आयोजन शामिल हैं। इन कार्यक्रमों का आयोजन विभिन्न स्तरों पर किया गया जिसमें सहकारी समितियों के व्यक्तिगत स्तर, जिला स्तर, राज्य स्तर और राष्ट्रीय स्तर पर इनका आयोजन शामिल है।

आईवाईसी -2025 के दौरान व्यापक जागरूकता और प्रचार-प्रसार अभियान भी चलाए गए और भारतीय रेलवे की ई-टिकटों, सहकारी उत्पादों के पैकेजिंग, आधिकारिक वेबसाइटों और सरकारी पत्राचार में आईवाईसी के लोगो के माध्यम से राष्ट्रव्यापी दृश्यता सुनिश्चित की गई। राष्ट्र-स्तरीय प्रमुख पहलों में दिनांक 30 जून, 2025 को राज्य सहकारिता मंत्रियों के राष्ट्रीय सम्मेलन का सफल आयोजन और दिनांक 6 जुलाई, 2025 को सहकारिता मंत्रालय के चौथे स्थापना दिवस के अवसर पर आणंद, गुजरात में एक राष्ट्रीय कार्यक्रम का आयोजन शामिल है।

120. मंत्रालय की मीडिया आउटरीच का सशक्तीकरण: विगत साढ़े चार वर्षों में सहकारिता मंत्रालय ने सहकारी क्षेत्र के बारे में जन सहभागिता और जागरूकता वर्धन के लिए अपनी डिजिटल और मीडिया पहुंच को उल्लेखनीय रूप से सशक्त किया है। पारंपरिक और डिजिटल, दोनों ही माध्यमों का लाभ उठाते हुए मंत्रालय ने पीआईबी के सहयोग से प्रेस विज्ञप्तियां और प्रमुख समाचार पत्रों में लेखों का लगातार प्रकाशन किया है और साथ ही सोशल मीडिया पर भी अपनी उपस्थिति का विस्तार किया है। माननीय प्रधानमंत्री और माननीय गृह एवं सहकारिता मंत्री की अध्यक्षता में आयोजित सभी राष्ट्रीय स्तर के कार्यक्रमों का मंत्रालय के यूट्यूब चैनल पर सीधा प्रसारण किया जाता है। प्रेस विज्ञप्तियां, समाचार अपडेट और उपलब्धियां नियमित रूप से आधिकारिक वेबसाइट पर, व्यापक समावेशन हेतु बहुभाषी पहुंच के साथ साझा की जाती हैं।

ट्विटर, फेसबुक, इंस्टाग्राम, यूट्यूब, लिंकडइन और व्हाट्सएप सहित सभी प्लेटफॉर्म पर मंत्रालय के आज कुल फॉलोअर्स/सब्सक्राइबर 6 लाख से अधिक हैं और यूट्यूब पर कुल वीडियो व्यूअरशिप 1.4 करोड़ से अधिक है। गौरतलब है कि यूट्यूब और वेबसाइट एंगेजमेंट एवं ट्रैफिक पर

सहकारिता मंत्रालय सभी मंत्रालयों में शीर्ष 10 स्थान पर आता है जो इसके बढ़ते डिजिटल प्रभाव को दर्शाता है।

इसके अतिरिक्त, मंत्रालय अपनी पहलों के पोस्ट्स और सामग्रियों को राज्य सरकारों, राष्ट्रीय सहकारी परिसंघों और अन्य हितधारक संगठनों के सोशल मीडिया हैंडलों के माध्यम से प्रसारित करने के लिए उन्हें सक्रियतापूर्वक प्रोत्साहित कर रहा है जिससे सहकारी परितंत्र में व्यापक एवं अधिक समन्वित संप्रेषण आउटरीच सुनिश्चित हो सके। मंत्रालय और इसके हितधारकों का आईवाईसी कार्यकलापों और मीडिया आउटरीच कार्यकलापों के डेटा संग्रह के लिए दिनांक 24 दिसंबर 2025 को एक समर्पित पोर्टल भी लॉन्च किया गया है।

121. मासिक प्रकाशन के माध्यम से सहकारी जागरूकता को प्रोत्साहन: सहकारी क्षेत्र में आउटरीच, जागरूकता और क्षमता निर्माण को बढ़ावा देने के लिए सहकारिता मंत्रालय अप्रैल 2023 से दो मासिक पत्रिकाएं—सहकार उदय (इफको के माध्यम से) और सहकार जागरण (एनसीयूआई के माध्यम से) प्रकाशित कर रहा है। हिंदी, अंग्रेजी और 11 क्षेत्रीय भाषाओं में प्रकाशित ये पत्रिकाएं मंत्रालय की प्रमुख नीतियों, योजनाओं, पहलों और सफलता की कहानियों और व्यापक सहकारी आंदोलन की सूचनाएं प्रसारित करने के लिए महत्वपूर्ण मंच के रूप में कार्य करती हैं। सहकार उदय की मासिक लगभग 3 लाख प्रतियां प्रकाशित हो रही हैं जबकि, सहकार जागरण की मासिक परिचालन लगभग 2.75 लाख प्रतियां हैं। ये प्रकाशन समयबद्ध, प्रासंगिक और प्रेरणादायक सामग्री प्रदान करके जमीनी स्तर पर सहकारी सदस्यों को सूचित और सशक्त बनाने में मदद करते हैं।

ट. बहुराज्य सहकारी समितियां

122. बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023: बहुराज्य सहकारी समितियों में शासन सशक्त करने, पारदर्शिता व उत्तरदायित्व बढ़ाने, निर्वाचन प्रक्रिया में सुधार करने और 97वें संविधान संशोधन के उपबंधों को अंतर्विष्ट करने के लिए बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन किया गया है।

123. सहकारी ऑम्बड्समैन: बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी ऑम्बड्समैन को उक्त अधिनियम की धारा 85क द्वारा दिनांक 05.03.2024 के राजपत्र अधिसूचना के माध्यम से नियुक्त किया गया है। ऑम्बड्समैन कार्यालय पूर्णरूपेण कार्यशील है और बहुराज्य सहकारी समितियों के सदस्यों की जमाराशियों, कार्यरत बहुराज्य सहकारी समितियों के न्यायोचित लाभ या संबंधित सदस्यों के व्यक्तिगत अधिकारों को प्रभावित करने वाले किन्हीं अन्य मुद्दों से संबंधित शिकायतों या अपीलों पर कार्य करता है।

124. सहकारी निर्वाचन प्राधिकरण (सीईए): बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 में संशोधन के पश्चात् सहकारी निर्वाचन प्राधिकरण को शासन सशक्तीकरण और उत्तरदायित्व के लिए स्थापित किया गया है जिसे सभी बहुराज्य सहकारी समितियों में स्वतंत्र और निष्पक्ष निर्वाचन कराने हेतु अधिदेश प्राप्त है। दिनांक 31.12.2025 तक 222 से अधिक बहुराज्य सहकारी समितियों में सफलतापूर्वक निर्वाचन करवाए गए हैं।

125. जेम पोर्टल पर सहकारी समितियों को 'क्रेता' के रूप में शामिल करना: सरकार ने सहकारी समितियों को जेम पर 'क्रेता' के रूप में पंजीकृत होने की अनुमति प्रदान कर दी है जिससे वे किफायती खरीद एवं अधिक पारदर्शिता के साथ लगभग 102.5 लाख वेंडरों से माल और सेवाओं का प्रापण कर सकेंगे। जेम पोर्टल पर 'क्रेता' के रूप में अब तक 727 सहकारी समितियां ऑनबोर्ड हो चुकी हैं।

126. सहारा समूह की समितियों के निवेशकों को रिफंड: सहारा समूह की सहकारी समितियों के वैध जमाकर्ताओं को पारदर्शी रीति से भुगतान करने हेतु एक पोर्टल का शुभारंभ किया गया है। उनकी जमाराशि और दावों के साक्ष्य की प्रस्तुति एवं उचित पहचान के पश्चात् संवितरण का कार्य आरंभ हो चुका है। अब तक 39,28,648 आवेदकों को 8340.75 करोड़ रुपये का संवितरण किया गया है।

ठ. अन्य पहलें

127. स्विगी इंस्टामार्ट के क्विक कॉमर्स प्लेटफॉर्म के माध्यम से सहकारी उत्पादों की बाजार पहुंच को बढ़ाना: सहकारिता मंत्रालय ने भारतीय सहकारी क्षेत्र को बढ़ावा देने और 'सहकार से समृद्धि' की परिकल्पना को साकार करने के लिए सहकारी उत्पादों के डिजिटल और बाजार एकीकरण को बढ़ाने, नीतिगत चर्चाओं को सुविधाजनक बनाने और उपभोक्ता जुड़ाव को गति देने हेतु सहयोग के लिए दिनांक 25.04.2025 को स्विगी लिमिटेड के साथ एक समझौता ज्ञापन पर हस्ताक्षर किया है। इस समझौता ज्ञापन का उद्देश्य सहकारिता मंत्रालय और स्विगी के बीच, विशेष रूप से डेयरी और ऑर्गेनिक क्षेत्रों में सहकारी उत्पादों के डिजिटल एकीकरण और बाजार पहुंच को बढ़ाने और डिजिटल मार्केटिंग, लॉजिस्टिक्स एवं उपभोक्ता तकनीक जैसे क्षेत्रों में सहकारी समितियों की क्षमता निर्माण की सुविधा प्रदान करने के लिए एक रणनीतिक साझेदारी स्थापित करना है। समझौता ज्ञापन के कार्यक्षेत्र में निम्नलिखित शामिल हैं:

- सहकारिता मंत्रालय के सहयोग से स्विगी, भारत में सहकारी आंदोलन/संगठनों/उत्पादों के लिए जागरूकता अभियान चलाना।
- सहकारी समितियों के लिए स्विगी द्वारा अपनी इंस्टामार्ट प्लेटफॉर्म के माध्यम से प्राथमिकता पर एक्सेस प्रदान करने हेतु सहकारी डेयरी उत्पादों और सहायता की ऑनबोर्डिंग को प्रोत्साहन प्रदान करना।
- सहकारिता मंत्रालय के सहयोग से स्विगी द्वारा सहकारी ब्रांडों को मार्केटिंग, प्रचार-प्रसार, उपभोक्ता प्रौद्योगिकी और क्षमता निर्माण के क्षेत्रों में समर्थन प्रदान करना।
- स्विगी अपने प्लेटफॉर्म पर एक अलग सहकारी श्रेणी बनाएगा, जिसमें सहकारी संगठनों द्वारा प्रोत्साहित ब्रांड के उत्पादों, जैसे कि ऑर्गेनिक, डेयरी, श्रीअन्न (मिलेट्स), हस्तशिल्प, आदि पर फोकस किया जाएगा।
- यह पहल डिजिटल पहुंच बढ़ाएगी, सहकारी समितियों के लिए संधारणीय विकास के अवसर सृजित करेगी, डिजिटल अर्थव्यवस्था में सहकारी संस्थाओं का प्रभाव अधिकतम करेगी

और आपसी सहमत परियोजनाओं के माध्यम से सहकारी समितियों की क्षमता निर्माण को बढ़ावा देगी।

128. सहकारिता मंत्रालय जन शिकायतों के प्रभावी एवं समयबद्ध निवारण के लिए प्रतिबद्ध है। वर्ष 2024-2025 के दौरान सहकारिता मंत्रालय ने केंद्रीकृत लोक शिकायत निवारण और निगरानी प्रणाली (सीपीजीआरएएमएस) पोर्टल के माध्यम से प्राप्त 33,821 से अधिक शिकायतों का निपटान किया है, जिसकी न्यूनतम औसत निपटान अवधि केवल 2 दिन रही है।

129. बहुराज्य सहकारी सोसाइटी (संशोधन) अधिनियम, 2023 के अधिनियमन के पश्चात् सहकारिता मंत्रालय ने सहकारी शिक्षा निधि (सीईएफ) खाते को भारतीय राष्ट्रीय सहकारी संघ (एनसीयूआई) से सहकारिता मंत्रालय सफलतापूर्वक हस्तांतरित किया है और इसके प्रबंधन और उपयोग के लिए एक समर्पित संरचना स्थापित की है।

130. डेयरी क्षेत्र में संधारणीयता और चक्रीयता: श्वेत क्रांति 2.0 में जोड़ा गया एक महत्वपूर्ण उद्देश्य डेयरी क्षेत्र में संधारणीयता और चक्रीयता को बढ़ावा देना है। इस उद्देश्य को प्राप्त करने की रणनीति में जलवायु-दक्ष तरीकों, संसाधनों का कुशल उपयोग और कम उत्सर्जन एवं आय सृजन करने वाले परितंत्र के निर्माण के लिए नवीकरणीय समाधानों द्वारा डेयरी मूल्य श्रृंखला में संधारणीयता और चक्रीयता को एकीकृत करना होगा। माननीय गृह एवं सहकारिता मंत्री द्वारा डेयरी क्षेत्र में संधारणीयता और चक्रीयता पर दिनांक 03.03.2025 को एक कार्यशाला का उद्घाटन किया गया था। डेयरी क्षेत्र में संधारणीयता और चक्रीयता की कार्रवाई "कचरे से कंचन (Gold out of Garbage)" की परिकल्पना द्वारा मार्गदर्शित है।

131. डेयरी क्षेत्र में संधारणीयता और चक्रीयता के अंतर्गत दिनांक 31.12.2025 को सहकारी निविष्टियां और सेवा प्रदाय बहुराज्य लिमिटेड नामक एक बहुराज्य सहकारी समिति को पंजीकृत किया गया है। इस समिति का लक्ष्य किफायती, गुणवत्तापूर्ण निविष्टियों और अनिवार्य सहयोग सेवाओं की समयबद्ध पहुंच सुनिश्चित करके डेयरी पशुओं की उत्पादकता में वृद्धि और डेयरी किसानों की लाभप्रदता में सुधार करना है।

132. डेयरी क्षेत्र में संधारणीयता और चक्रीयता के अंतर्गत दिनांक 31.12.2025 को गोमाय सहकारी समिति बहुराज्य लिमिटेड नामक एक बहुराज्य सहकारी समिति को पंजीकृत किया गया है। इस समिति का लक्ष्य नवीकरणीय ऊर्जा लक्ष्यों और जैविक उर्वरक के संधारणीय उपयोग का समर्थन करते हुए ग्रामीण समुदायों के लिए रोजगार और आय के अवसर उत्पन्न करने हेतु खाद प्रबंधन प्रथाओं को प्रोत्साहित करना है।

133. डेयरी क्षेत्र में संधारणीयता और चक्रीयता के अंतर्गत मृत मवेशियों और भैंसों की खाल, हड्डियों और सींगों के प्रबंधन के लिए एक नई बहुराज्य सहकारी समिति स्थापित करने का विचार है।

134. सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन लिमिटेड (एसपीसीडीएफ) की स्थापना: माननीय गृह एवं सहकारिता मंत्री द्वारा दिनांक 06.07.2025 को ₹200 करोड़ की प्रारंभिक पूंजी के साथ सरदार पटेल कोऑपरेटिव डेयरी फेडरेशन लिमिटेड (एसपीसीडीएफ) नामक एक नई बहुराज्य सहकारी समिति का शुभारंभ किया गया। एसपीसीडीएफ से 20 राज्यों (जम्मू और कश्मीर, हिमाचल प्रदेश, पंजाब, उत्तराखंड, हरियाणा, राजस्थान, उत्तर प्रदेश, बिहार, असम, पश्चिम बंगाल, झारखंड, ओडिशा, छत्तीसगढ़, मध्य प्रदेश, महाराष्ट्र, आंध्र प्रदेश, कर्नाटक, गोवा, तमिलनाडु, तेलंगाना) के 20,000 से अधिक गांवों के 20 लाख से अधिक डेयरी किसान एक संगठित सहकारी संरचना के प्रत्यक्ष सदस्य बन सकेंगे। एसपीसीडीएफ के माध्यम से किसानों को आश्वस्त दुग्ध प्रापण, बेहतर पशु चिकित्सा देखभाल, मवेशियों के पोषण में वृद्धि और आधुनिक डेयरी प्रथाओं का लाभ प्राप्त होगा। मजबूत शीत श्रृंखला अवसंरचना, शीतालन केंद्रों और कुशल प्रसंस्करण सुविधाओं में निवेश से गुणवत्ता मानक सशक्त होंगे जो सुरक्षित, स्वच्छ डेयरी उत्पादों की बढ़ती मांग में सहायक होगा।

135. दुग्ध उत्पादक संगठनों (एमपीओ) के लिए सहकारी दुग्ध उत्पादक संगठन बहुराज्य लिमिटेड: दिनांक 31.12.2025 को सहकारी दुग्ध उत्पादक संगठन बहुराज्य लिमिटेड के नाम से एक नई बहुराज्य सहकारी समिति का पंजीकरण किया गया है। इस समिति का लक्ष्य सहकारी

समितियों के अधीन 9 राज्यों (आंध्र प्रदेश, बिहार, गुजरात, महाराष्ट्र, मध्य प्रदेश, पंजाब, राजस्थान, उत्तर प्रदेश और पश्चिम बंगाल) के मौजूदा दुग्ध संग्रहण बिंदुओं को बहुद्वैतीय ग्राम सहकारी समितियों (लगभग 20,000 वीसीएस) के रूप में एकीकृत करना है।

136. केंद्रीय सार्वजनिक क्षेत्र के उद्यमों (सीपीएसई) के लिए पीईएसबी चयन प्रक्रिया में सहकारी परिसंघों की भागीदारी सक्षम बनाना: मंत्रालय की पहल पर राष्ट्रीय और राज्य स्तरीय परिसंघों के आवेदकों को, लागू विहित पात्रता शर्तों को पूरा करने के अध्यक्षीन, पीईएसबी द्वारा विज्ञापित केंद्रीय सार्वजनिक क्षेत्र के उद्यमों (सीपीएसई) के बोर्ड-स्तरीय पदों पर “प्राइवेट श्रेणी” के अधीन आवेदन करने की अब अनुमति है जो उन्हें अन्य व्यावसायिक इकाइयों के आवेदकों के समरूप बराबरी का दर्जा देता है।

137. सहकारी समितियों के संवर्धन के लिए अंतर्राष्ट्रीय सहकार: कैबिनेट के अनुमोदन से सहकारिता मंत्रालय, भारत गणराज्य की सरकार और सूक्ष्म, लघु और मध्यम उद्यम विकास (MoSMED), जांबिया गणराज्य की सरकार के बीच एक समझौता ज्ञापन हस्ताक्षरित हुआ है। सहकारिता मंत्रालय, भारत गणराज्य की सरकार और मंगोलिया सरकार के बीच सहकारी सिद्धांतों के संवर्धन और संबंधित देशों की सहकारी समितियों में सहयोग हेतु एक अन्य समझौता ज्ञापन हस्ताक्षरित हुआ है। इन व्यवस्थाओं का आशय मैत्रीपूर्ण और परस्पर लाभकारी संबंधों को बढ़ावा देना और सहकारी समितियों के बीच व्यापार गठबंधन विकसित करने के लिए आवश्यक सुविधाएं और प्रणालियां प्रदान करना है।

SOIL HEALTH CARD

1763. SHRI VARUN CHAUDHRY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state?

- (a) the number of sampling, preparation and distribution of Soil Health cards during the last five years, year and State-wise;
- (b) the expenditure involved in sampling, preparation and distribution of soil health cards; and
- (c) the output of distribution of soil health cards regarding the trend of utilisation of urea and other fertilisers in the various States and Union Territories during the last five years ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) The details of number of sample collection, testing and generation/distribution of Soil Health Cards (SHCs) during the last five years, year-wise and state-wise are given in the enclosed **Statement-I**.
- (b) Rs. 624.25 crore has been released as Central Share to States and UTs for the implementation of the Scheme during the last five years from 2020-21 to 2024-25. Rs. 300 per SHC is the cost norm under the scheme of Soil Health and Fertility provided for sampling, preparation and distribution of soil health cards.
- (c) Government promotes judicious use of fertilizer through Soil Health and Fertility scheme since 2014-15 to provide SHCs for all farm holdings, to promote balanced and integrated nutrient management for improving productivity and soil fertility. Since inception of the scheme, till date 25.79 crore SHCs have been generated.

National Productivity Council (NPC), New Delhi carried out a study 'Soil Testing Infrastructure for Faster Delivery of SHC in India' in 2017 in 76 districts of 19 States covering 170 soil testing labs and 1700 farmers. As a result of application of fertilizer and micronutrients as per SHC recommendations, there has been a decrease of use of chemical fertilizer application in the range of 8-10% was found. Overall 5-6% increase in the yield of crops was reported, due to application of fertilizer and micronutrients as per SHC.

An impact study of Soil Health and Fertility Scheme (November 2017) was conducted by National Institute of Agricultural Extension Management (MANAGE), Hyderabad. As per report, about 62.8% of the farmers use fertilizers according to the recommendations on the SHC. The cost per acre reduced by 4 to 10 % due to low fertilizer use. Crop yields increased for majority of the crops, although moderately.

NITI Ayog has conducted schemes evaluation during 2025 and found that the SHC has contributed to correcting fertilizer imbalance (by reducing the excessive use of urea) and improving productivity. The scheme has also helped in achieving the broader objectives of Integrated Nutrient Management (INM). About 68.5% of the surveyed farmers reported a clear improvement in soil health after using natural inputs, while 25.7% of farmers reported only a marginal improvement.

The consumption of Urea and other fertilizers depend on various interrelated factors like; **cropping patterns and area, irrigation, high-yielding varieties, soil characteristics and its health, climate and weather**

conditions, etc. The year-wise consumption/sale of urea and other fertilizers during the last five years are given in the enclosed **Statement-II**.

STATEMENT-I

Details of number of sample collection, testing and generation/distribution of Soil Health Cards (SHCs) during the last five years, year-wise and state-wise

(In Numbers)

State	2020-21		2021-22	2022-23		2023-24		2024-25		Total	
	Samples collected	Sample tested and SHCs generated	Samples collected	samples collected	Sample tested and SHCs generated	Samples collected	Sample tested and SHCs generated	Samples collected	Sample tested and SHCs generated	Samples collected	Sample tested and SHCs generated
Andaman and Nicobar	3000	3000	NIL As SHC component was not implemented	3000	2850	913	604	10000	9999	16913	16453
Andhra Pradesh	0	0		0	0	278153	258716	449757	449753	727910	708469
Arunachal Pradesh	53	53		0	0	2250	2275	100000	100020	102303	102348
Assam	0	0		0	0	298482	295182	1012370	1011600	1310852	1306782
Bihar	274158	333359		502852	1510587	200000	250048	500000	500000	1477010	2593994
Chhattisgarh	5317	5317		0	0	160000	160678	174902	174875	340219	340870
Dadra and Nagar Haveli And Daman and Diu	0	0		0	0	0	0	0	0	0	0
Goa	6556	6556		9033	9033	8986	8783	11889	10341	36464	34713
Gujarat	0	0		179769	88422	178634	178286	623844	623295	982247	890003
Haryana	18972	18972		600000	600000	299522	297772	599994	583159	1518488	1499903
Himachal Pradesh	25152	25152		24134	24134	12000	12361	74000	74084	135286	135731
Jammu and Kashmir	77519	77519		272378	186890	54000	57905	80524	80314	484421	402628
Jharkhand	0	0		0	0	120511	112024	238073	234959	358584	346983
Karnataka	105546	105546		177359	177359	221427	221427	268000	268000	772332	772332

Kerala		118022	118022		0	0	0	0	110871	107904	228893	225926
Ladakh	0	0		0	0	3306	931	2897	1898	6203	2829	
Madhya Pradesh	168454	168454		183443	168208	555480	465296	1190918	1144843	2098295	1946801	
Maharashtra	0	0		206153	206153	256553	240246	301000	497012	763706	943411	
Manipur	4147	4147		7800	7800	164	0	411	346	12522	12293	
Meghalaya	10022	14195		0	0	13000	13000	24999	24999	48021	52194	
Mizoram	0	0		2857	2857	5170	5170	29825	29727	37852	37754	
Nagaland	0	0		14800	14800	14800	14752	110977	110977	140577	140529	
Odisha	119093	142078		454062	325484	100012	14163	498835	498763	1172002	980488	
Puducherry	3006	3006		0	0	3000	3002	3000	3000	9006	9008	
Punjab	19196	19196		202826	168745	119626	87944	247777	139485	589425	415370	
Rajasthan	0	0		154429	154429	273004	268578	344818	341022	772251	764029	
Sikkim	0	0		3000	3000	15000	15035	60000	60000	78000	78035	
Tamil Nadu	357000	357000		134050	134050	250400	250264	400000	400000	1141450	1141314	
Telangana	165527	165527		0	0	0	0	142896	141440	308423	306967	
Tripura	6816	6816		20075	20000	16848	15211	36683	36661	80422	78688	
Uttar Pradesh	28109	28109		593449	392257	485035	485022	826000	826000	1932593	1731388	
Uttarakhand	122167	81876		57424	25305	52368	52368	100570	100913	332529	260462	
West Bengal	0	0		0	0	332990	326095	392474	378096	725464	704191	
Total	1637832	1683900		3802893	4222363	4331634	4113138	8968304	8963485	18740663	18982886	

Source: SHC Portal.

STATEMENT-II

Year-wise consumption/sale of urea and other fertilizers during the last five years

(In`000 tonnes)

Year	UREA	DAP	MOP	Complex	SSP	Total
2020-21	35050.49	11918.45	3431.81	12582.38	4488.92	67472.05
2021-22	34173.17	9264.26	2392.97	12137.92	5676.43	63644.75
2022-23	35725.60	10531.04	1631.87	10730.84	5017.76	63637.11
2023-24	35780.94	10973.03	1645.28	11679.95	4544.29	64623.49
2024-25	38792.47	9629.04	2202.54	14971.91	4928.49	70524.45

Source: iFMS portal

REVIEW OF STAKEHOLDERS ON DRAFT FISHERIES/EEZ RULES

1764. SHRI SUDAMA PRASAD:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has reviewed stakeholder and legal submissions on the draft fisheries Exclusive Economic Zone (EEZ) rules and the penalty clauses flagged as conflicting with existing Acts;
- (b) the concrete changes (if any) the Government proposes to make to address the concerns raised by legal experts and fishing communities; and
- (c) whether a public consultation timeline and finalization schedule can be tabled in due time and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) The Government of India has notified the Sustainable Harnessing of Fisheries in the Exclusive Economic Zone (EEZ) Rules, 2025, on 4th November 2025. This landmark initiative aims to empower traditional and small-scale fishermen, Fisheries Cooperative Societies, and Fish Farmer Producer Organizations (FFPOs) to expand operations, harness untapped resources through deep-sea fishing, and access new income streams through processing and exports, thereby enhancing livelihoods. The Department of Fisheries has conducted a series of meetings from February to September 2025 with different stakeholders, including Central Government Ministries/Departments, coastal security agencies, coastal States/UTs, research institutes, fishermen associations, cooperatives, etc., to get their inputs and suggestions. Besides, the draft of the EEZ Rules was also placed in the public domain for a period of one month, inviting suggestions and comments from the general public and stakeholders. The period of public consultation was even extended by another 15 days, as requested by some states and stakeholders. The Draft Rules were subsequently updated based on the relevant inputs received through stakeholder consultations. The Rules are framed after extensive stakeholder consultations and legal vetting by the Ministry of Law and Justice.

राष्ट्रीय गोकुल मिशन

1765. श्री बाबू सिंह कुशवाहा:

श्री भरतभाई मनुभाई सुतारिया:

श्री नीरज मौर्य:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) जनवरी, 2026 तक राष्ट्रीय गोकुल मिशन के अंतर्गत देशी मवेशी नस्लों की उत्पादकता और दुग्ध उत्पादन में कितनी वृद्धि दर्ज की गई है और क्या उत्तर प्रदेश के आंवला, शाहजहांपुर, बदायूं, जौनपुर और मछलीशहर के लिए इस संबंध में कोई विशेष मूल्यांकन किया गया है;

(ख) जनवरी, 2026 तक राष्ट्रीय गोकुल मिशन के अंतर्गत स्थापित इन-विट्रो फर्टिलाइजेशन (आईवीएफ) प्रयोगशालाओं की कुल संख्या कितनी है तथा आंवला, शाहजहांपुर और बदायूं, जौनपुर अथवा मछलीशहर सहित उत्तर प्रदेश में स्थित/संचालित प्रयोगशालाओं का ब्यौरा क्या है;

(ग) जनवरी, 2006 तक इन आईवीएफ प्रयोगशालाओं के माध्यम से उत्पादित भ्रूणों, स्थानांतरित भ्रूणों और इसके परिणामस्वरूप पैदा हुए बछड़ों की कुल संख्या कितनी है तथा आंवला, शाहजहांपुर और बदायूं सहित इसका जिला-वार ब्यौरा क्या है;

(घ) क्या सरकार का राष्ट्रीय गोकुल मिशन के अंतर्गत देशी बोवाइन की उत्पादकता बढ़ाने के उद्देश्य से उक्त क्षेत्रों में नई/आईवीएफ प्रयोगशालाओं का विस्तार/स्थापना करने का विचार है; और

(ङ) इस योजना के अंतर्गत जौनपुर और मछलीशहर के किसानों/पशुपालकों को मिले लाभों का ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ङ) भारत सरकार के पशुपालन और डेयरी विभाग द्वारा राष्ट्रीय गोकुल मिशन और अन्य उपायों के कार्यान्वयन से पिछले 11 वर्षों के दौरान देश में बोवाइनों की कुल उत्पादकता में 36.63% की वृद्धि हुई है, जो विश्व में किसी देश द्वारा हासिल की गई सबसे अधिक उत्पादकता वृद्धि है। इसी अवधि में देशी और नॉन-डिस्ट्रिक्ट गोपशुओं की उत्पादकता में 44.89% और भैंसों

की उत्पादकता में 25.80% की वृद्धि हुई है। देश में दूध उत्पादन वर्ष 2014-15 में 146.31 मिलियन टन से बढ़कर वर्ष 2024-25 में 247.87 मिलियन टन हो गया है, यानी पिछले 11 वर्षों के दौरान 69.41% की वृद्धि हुई है। उत्तर प्रदेश में पिछले 11 वर्षों के दौरान बोवाइनों की कुल उत्पादकता में 41.28% की वृद्धि हुई है। इनमें से देशी और नॉन-डिस्क्रिप्ट गोपशुओं की उत्पादकता में 60.76% और भैंसों की उत्पादकता में 30.42% की वृद्धि हुई है। उत्तर प्रदेश में दूध उत्पादन वर्ष 2014-15 में 239.10 लाख टन से बढ़कर वर्ष 2024-25 में 374.60 लाख टन हो गया है, यानी पिछले 11 वर्षों के दौरान 56.67% की वृद्धि हुई है। इस योजना का लाभ, दूध उत्पादन और बोवाइनों की उत्पादकता में वृद्धि के रूप में, पूरे देश के सभी डेयरी किसानों को मिल रहा है, जिनमें उत्तर प्रदेश के आंवला, शाहजहांपुर, बदायूं, जौनपुर और मछलीशहर के किसान भी शामिल हैं। आंवला, शाहजहांपुर, बदायूं, जौनपुर और मछलीशहर सहित उत्तर प्रदेश का जिले-वार दूध उत्पादन संबंधी ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) से (घ) जनवरी 2026 तक, भारत सरकार के पशुपालन और डेयरी विभाग ने राष्ट्रीय गोकुल मिशन के अंतर्गत देश भर में 24 इन-विट्रो फर्टिलाइजेशन (IVF) प्रयोगशालाएँ स्थापित और संचालित की हैं जिनमें उत्तर प्रदेश के निब्लेट बाराबंकी में स्थापित 1 IVF प्रयोगशाला शामिल हैं। इन प्रयोगशालाओं से 28,358 व्यवहार्य भ्रूण उत्पादित हुए, 16,065 भ्रूण स्थानांतरित किए गए और 2593 बछड़े-बछड़ियां पैदा हुईं, जिनमें से उत्तर प्रदेश में 627 व्यवहार्य भ्रूण उत्पादित हुए, 505 भ्रूण स्थानांतरित किए गए और 112 बछड़े-बछड़ियां पैदा हुईं। IVF प्रयोगशाला का लाभ उत्तर प्रदेश के आंवला, शाहजहाँपुर, बदायूं, जौनपुर और मछलीशहर के डेयरी किसानों सहित राज्य के सभी डेयरी किसानों को मिल रहा है।

विवरण

उत्तर प्रदेश का जिले-वार दूध उत्पादन संबंधी ब्यौरा

क्र.सं.	जिले का नाम	दूध उत्पादन '000 टन में	
		वर्ष 2014-15	वर्ष 2023-24
1	रायबरेली	370.025	457.200
2	गोरखपुर	380.368	496.800
3	चंदौली	203.991	382.100
4	कुशीनगर	310.646	352.500
5	अमेठी	-	326.600
6	अयोध्या	245.337	409.00
7	बलिया	271.290	427.100
8	संतकबीरनगर	148.504	197.700
9	लखनऊ	276.906	488.00
10	महाराजगंज	264.474	227.700
11	सीतापुर	523.223	713.100
12	हरदोई	450.269	843
13	बाराबंकी	332.341	558.500
14	पीलीभीत	224.796	236.00
15	मुजफ्फरनगर	980.398	837.700
16	इटावा	225.760	405.800
17	सहारनपुर	518.328	810.100
18	ईटा	744.307	659.00
19	औरैया	210.244	296.100
20	हाथरस	322.183	478.00
21	शामली	-	400
22	बागपत	363.611	566.800
23	हापुड	-	427.500
24	मेरठ	734.633	1084.500
25	गाजियाबाद	662.975	424.600
26	अंबेडकर नगर	228.554	304.300
27	बुलन्द शहर	1285.018	1722.500
28	बहराईच	324.591	582.500
29	गौतम बुद्ध नगर	279.942	413.400
30	मैनपुरी	243.692	502.700
31	सिद्धार्थनगर	323.490	297.100
32	बस्ती	273.605	422.100

क्र.सं.	जिले का नाम	दूध उत्पादन '000 टन में	
		वर्ष 2014-15	वर्ष 2023-24
33	संभल	-	474.900
34	कानपुर देहात	226.488	560.00
35	कौशांबी	151.498	306.600
36	अमरोहा	263.054	571.00
37	बदायूं	579.225	866.400
38	फर्रुखाबाद	202.190	384.500
39	जौनपुर	534.762	671.800
40	मऊ	219.567	260.800
41	प्रयागराज	506.681	806.700
42	देवरिया	265.161	391.300
43	वीर सावरकर नगर	513.639	881.100
44	गोंडा	389.443	598.600
45	वाराणसी	194.062	469.700
46	उन्नाव	418.321	608.800
47	बिजनौर	383.913	669.400
48	फिरोजाबाद	369.189	659.300
49	आगरा	685.089	1058.300
50	कन्नौज	248.653	389.600
51	मुरादाबाद	633.070	432.500
52	बलरामपुर	155.758	291.500
53	रामपुर	328.496	425.000
54	अलीगढ़	669.840	1034.900
55	कानपुर नगर	303.349	502.600
56	सुल्तानपुर	428.146	489.500
57	फतेहपुर	320.315	635.100
58	मथुरा	519.067	702.00
59	श्रावस्ती	106.574	205.200
60	मिर्जापुर	268.071	400.00
61	प्रतापगढ़	280.924	642.900
62	संत रविदास नगर	101.771	267.700
63	लखीम पुर खीरी	350.584	813.100
64	कासगंज	-	476.800
65	गाजीपुर	429.376	575.900
66	शाहजहांपुर	296.182	514.300
67	सोनभद्र	247.349	293.600

क्र.सं.	जिले का नाम	दूध उत्पादन '000 टन में	
		वर्ष 2014-15	वर्ष 2023-24
68	बरेली	502.290	773.200
69	जालौन	236.570	318.200
70	चित्रकूट	194.130	278.00
71	हमीरपुर	144.696	306.700
72	झांसी	194.047	277.00
73	बाँदा	269.095	246.100
74	ललितपुर	200.828	354.400
75	महोबा	142.771	149.300

WOMEN ENGAGED IN FISHERIES SECTOR

1766. SHRI B. Y. RAGHAVENDRA:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) the details of the fisheries infrastructure projects sanctioned and implemented in Karnataka under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) since its inception, including the status of physical and financial progress, State and district-wise;
- (b) the total number of beneficiaries in Karnataka under PMMSY, along with details of key interventions such as fish processing, cold chain development and value chain strengthening, State and district-wise;
- (c) the total number of women engaged in the fisheries sector in the country and the number of women beneficiaries under PMMSY till date, State-wise; and

- (d) the details of the funding mechanism for women beneficiaries and the total value of projects sanctioned for women under PMMSY, State-wise especially to Karnataka?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) and (b) Under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented by the Department of Fisheries, Government of India, during the last five years and current year (2020-21 to 2025-26), the Department of Fisheries, Government of India has approved fisheries developmental proposals of Government of Karnataka amounting to Rs. 1078.12 crore. The approved activities also include various infrastructure projects and cold chain facilities. Under the PMMSY, the beneficiary selection is done by the respective State Governments/UTs. The details of fisheries infrastructure projects, post-harvest cold chain facilities and value chain strengthening activities sanctioned and implemented in Karnataka under the PMMSY, district wise is given in the enclosed **Statement-I**.

(c) and (d) Currently about 9,14,011 Nos. of women are engaged in the fisheries sector in the country on full time basis. Further, under the PMMSY, to encourage participation of women in fisheries, enhanced financial assistance at the rate of 60 percent of the unit cost is provided for women beneficiaries. During, the last five Financial Years and current year (2020-21 to 2025-26), fisheries development proposals amounting to Rs. 4155.97 crore have been

sanctioned towards women beneficiary covering a total 1,24,490 women beneficiaries. State-wise details of the number of women beneficiaries under PMMSY is given in the enclosed **Statement-II**.

STATEMENT-I

Details of fisheries infrastructure projects, post-harvest cold chain facilities and value chain strengthening activities sanctioned and implemented in Karnataka under the PMMSY

District	Name of the Component	No of Units
Bagalkote	Purchase of cycle with icebox	7
	Purchase of Motor cycle with ice box	22
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	6
Bangalore Rural	Fish value add enterprises units	1
	Plant/storage of minimum 50 tonne capacity	2
	Purchase of cycle with icebox	3
	Purchase of Insulated vehicle	1
	Purchase of Motor cycle with ice box	6
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	1
Bangalore Urban	Construction of Ice plant/Cold Storage 10Ton Capacity	6
	Live Fish Vending Center	18
	Plant/storage of minimum 20 tonne capacity	3
	Plant/storage of minimum 30 tonne capacity	8
	Plant/storage of minimum 50 tonne capacity	5
	Purchase of cycle with icebox	1
	Purchase of Insulated vehicle	14
	Purchase of Motor cycle with ice box	17
	Purchase of Refrigerated Vehicle	6

	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	10
Belagavi	Purchase of Insulated vehicle	11
	Purchase of Motor cycle with ice box	29
	Purchase of Refrigerated Vehicle	1
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	4
Bellary	Purchase of Insulated vehicle	2
	Purchase of Motor cycle with ice box	10
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	3
Bidar	Purchase of Insulated vehicle	7
	Purchase of Motor cycle with ice box	17
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	5
Chamarajanagar	Purchase of cycle with icebox	5
	Purchase of Motor cycle with ice box	23
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	3
Chikkaballapur	Purchase of cycle with icebox	9
	Purchase of Insulated vehicle	3
	Purchase of Motor cycle with ice box	11
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	3
Chikkamagalur	Purchase of cycle with icebox	2
	Purchase of Motor cycle with ice box	8
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	2
Chitradurga	Construction of Ice plant/Cold Storage 10Ton Capacity	1
	Purchase of Insulated vehicle	2
	Purchase of Motor cycle with ice box	16
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	3

Dakshina Kannada	Acquisition Of Deep Sea Fishing For Traditional Fishermen	40
	Modernization of Cold storage/ Ice Plant	11
	Plant/storage of minimum 20 tonne capacity	2
	Plant/storage of minimum 50 tonne capacity	7
	Providing boats(replacement) and nets	136
	Purchase of Insulated vehicle	16
	Purchase of Motor cycle with ice box	15
	Purchase of Refrigerated Vehicle	5
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	7
	Modernization/Upgradation of existing Fishing Harbour	1
Davangere	Purchase of Motor cycle with ice box	9
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	2
Dharwad	Purchase of cycle with icebox	1
	Purchase of Insulated vehicle	2
	Purchase of Motor cycle with ice box	4
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	1
Gadag	Purchase of Insulated vehicle	4
	Purchase of Motor cycle with ice box	9
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	2
Hassan	Live Fish Vending Center	1
	Purchase of Insulated vehicle	2
	Purchase of Motor cycle with ice box	6
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	2
Haveri	Purchase of Insulated vehicle	1
	Purchase of Motor cycle with ice box	6
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	2

Kalburgi	Plant/storage of minimum 50 tonne capacity	1
	Purchase of cycle with icebox	4
	Purchase of Insulated vehicle	3
	Purchase of Motor cycle with ice box	10
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	3
Kodagu	Live Fish Vending Center	2
	Purchase of cycle with icebox	3
	Purchase of Insulated vehicle	1
	Purchase of Motor cycle with ice box	8
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	5
Kolar	Live Fish Vending Center	3
	Purchase of Insulated vehicle	4
	Purchase of Motor cycle with ice box	21
	Purchase of Refrigerated Vehicle	5
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	1
Koppal	Construction of Ice plant/Cold Storage 10Ton Capacity	1
	Modernization of Cold storage/ Ice Plant	1
	Purchase of Insulated vehicle	2
	Purchase of Motor cycle with ice box	5
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	1
Mandya	Purchase of cycle with icebox	2
	Purchase of Insulated vehicle	8
	Purchase of Motor cycle with ice box	16
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	5
Mysore	Providing boats (replacemant)and nets for traditional fishermen-FRP 1Lakh	1
	Purchase of cycle with icebox	4
	Purchase of Insulated vehicle	6

	Purchase of Motor cycle with ice box	15
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	2
Raichur	Providing boats (replacemant)and nets for traditional fishermen-FRP 1Lakh	1
	Purchase of Refrigerated Vehicle	1
Ramanagara	Live Fish Vending Center	1
	Plant/storage of minimum 30 tonne capacity	1
	Plant/storage of minimum 50 tonne capacity	1
	Purchase of Insulated vehicle	7
	Purchase of Motor cycle with ice box	9
	Purchase of Refrigerated Vehicle	1
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	4
Shivamogga	Plant/storage of minimum 30 tonne capacity	1
	Purchase of Insulated vehicle	6
	Purchase of Motor cycle with ice box	35
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	5
Tumkur	Live Fish Vending Center	8
	Modernization of Cold storage/ Ice Plant	1
	Purchase of Insulated vehicle	4
	Purchase of Motor cycle with ice box	21
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	10
Udupi	Live Fish Vending Center	1
	Modernization of Cold storage/ Ice Plant	13
	Plant/storage of minimum 30 tonne capacity	3
	Plant/storage of minimum 50 tonne capacity	10
	Providing boats(replacement) and nets for traditional fishermen 5Lakhs	8
	Purchase of Insulated vehicle	11
	Purchase of Motor cycle with ice box	1

	Purchase of Refrigerated Vehicle	3
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	14
	Modernization/Upgradation of existing Fishing Harbour	2
Uttara Kannada	Acquisition Of Deep Sea Fishing For Traditional Fishermen	1
	Modernization of Cold storage/ Ice Plant	5
	Plant/storage of minimum 20 tonne capacity	2
	Plant/storage of minimum 30 tonne capacity	2
	Plant/storage of minimum 50 tonne capacity	1
	Providing boats(replacement) and nets for traditional fishermen 5Lakhs	20
	Purchase of cycle with icebox	1
	Purchase of Insulated vehicle	14
	Purchase of Motor cycle with ice box	16
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	13
Vijayanagara	Purchase of Motor cycle with ice box	5
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	2
Vijayapura	Construction of Ice plant/Cold Storage 10Ton Capacity	1
	Purchase of Motor cycle with ice box	7
	Purchase of Three wheeler with Ice Box including e-rickshaws for fish vending	1
Yadgir	Plant/storage of minimum 20 tonne capacity	1
	Plant/storage of minimum 50 tonne capacity	1
	Purchase of Insulated vehicle	2

STATEMENT-II**State-wise details of the number of women beneficiaries under PMMSY**

STATE/UT	Women Beneficiaries (Approx)
Andaman and Nicobar Islands	352
Andhra Pradesh	974
Arunachal Pradesh	2
Assam	4804
Bihar	6409
Chhattisgarh	6305
Delhi	10
Goa	386
Gujarat	13024
Haryana	7327
Himachal Pradesh	1184
Jammu and Kashmir	59
Jharkhand	3849
Karnataka	14320
Kerala	715
Ladakh	7
Madhya Pradesh	5150
Maharashtra	14957
Manipur	1354
Meghalaya	969
Mizoram	595
Nagaland	370
Odisha	7222
Puducherry	315
Punjab	1436
Rajasthan	673
Sikkim	460
Tamil Nadu	13391

Telangana	1084
The Dadra and Nagar Haveli and Daman and Diu	2
Tripura	2179
Uttar Pradesh	12731
Uttarakhand	831
West Bengal	1046
Total	124490

SHORTAGE OF MANPOWER AT ITADC, MALEGAON

1767. SHRI ASADUDDIN OWAISI:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the steps taken by the Government to overcome the decades-old shortage of Men and Machines at ITADC in Malegaon, District Nashik, Maharashtra;
- (b) the reasons for the non-initiation of Short Term or Skill Development Courses, particularly for Female Workers in it, despite of ample space; and
- (c) the steps taken by the Government, if to provide Free Testing to micro-scale weavers and Free Training with a stipend to the BPL labourers facing joblessness?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

- (a) to (c) The Ministry of Textiles, has revamped the erstwhile Powerloom Service Centres, including the PSC at Malegaon, into Institutes of Textile Design and Apparel Development Centres (ITADCs) with a revised charter of

duties and planned upgradation of facilities and manpower. These include cluster-specific facilities, including strengthening of testing infrastructure, installation of modern looms and preparatory machines, testing instruments, sewing and embroidery machines for garment and apparel development, and design development facilities.

At present, plain powerloom rapier high-speed looms and testing equipment are available at ITADC Malegaon to meet the requirements of the cluster. There is also provision of Yarn/Fabric testing services at nominal rates. Short-term skill development courses are also being conducted at ITADC Malegaon, and during the last three years, training has been imparted to 107 weavers. Further, an amount of ₹1.54 crore has been released over the last three years for ITADCs at Malegaon and Nagpur.

राजस्थान में पशु कल्याण बोर्ड

1768. श्री राहुल कस्वां:

श्रीमती संजना जाटव:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान में भारतीय पशु कल्याण बोर्ड के अधिकार क्षेत्र का ब्यौरा क्या है;

(ख) गत पांच वर्षों के दौरान उक्त बोर्ड द्वारा मान्यता प्राप्त गौशालाओं की संख्या कितनी है तथा उनको वर्ष/राज्य/जिला-वार कितनी धनराशि उपलब्ध कराई गई है;

(ग) क्या राजस्थान में गौशालाओं को मान्यता एवं सहायता प्रदान करने हेतु आवेदन बोर्ड के पास लंबित हैं; और

(घ) यदि हाँ, तो उक्त आवेदन किस तारीख से लंबित हैं और इसके क्या कारण हैं, साथ ही चूरु ज़िले और भरतपुर लोकसभा क्षेत्र के अंतर्गत आने वाले ज़िलों में गौशालाओं का ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) भारतीय जीव-जंतु कल्याण बोर्ड (AWBI) पशु क्रूरता निवारण अधिनियम, 1960 के तहत गठित एक वैधानिक सलाहकार निकाय है तथा इसका अधिकार क्षेत्र राजस्थान राज्य सहित भारत के संपूर्ण भूभाग तक फैला हुआ है।

(ख) भारतीय जीव-जंतु कल्याण बोर्ड (AWBI), गौशालाओं सहित उन पशु कल्याण संगठनों को मान्यता प्रदान करता है जो बेसहारा/चोटिल/रोगग्रस्त पशुओं को आश्रय देते हैं। AWBI ने पिछले पाँच वर्षों में देशभर में 204 पशु कल्याण संगठनों या गौशालाओं को मान्यता दी है। अब तक भारतीय जीव-जंतु कल्याण बोर्ड (AWBI) द्वारा गौशालाओं सहित कुल 3,607 पशु कल्याण संगठनों को मान्यता दी जा चुकी है।

भारतीय जीव-जंतु कल्याण बोर्ड निम्नलिखित योजनाओं के अंतर्गत बेसहारा/चोटिल/रोगग्रस्त जानवरों को आश्रय देने वाले मान्यता प्राप्त पशु कल्याण संगठनों/गौशालाओं को वित्तीय सहायता प्रदान करता है:

- (i) नियमित अनुदान एवं गोपशु बचाव अनुदान
- (ii) पशुओं की देखभाल हेतु आश्रय गृह योजना
- (iii) संकटग्रस्त पशुओं को एम्बुलेंस सेवा उपलब्ध कराने की योजना
- (iv) प्राकृतिक आपदाओं के दौरान पशुओं को राहत प्रदान करने संबंधी योजना

AWBI द्वारा पिछले पांच वित्तीय वर्षों (वर्ष 2020-21 से वर्ष 2024-25) के दौरान कार्यान्वित उपरोक्त योजनाओं के अंतर्गत जारी की गई निधि की वर्ष वार राशि निम्नलिखित है:

क्र.सं.	योजना	वर्ष 2020-21		वर्ष 2021-22		वर्ष 2022-23	
		कुल AWO	कुल अनुदान	कुल AWO	कुल अनुदान	कुल AWO	कुल अनुदान
1	आश्रय अनुदान	4	3855954	4	3656903	2	1504233
2	नियमित अनुदान	73	3622600	108	7119475	87	10666000
3	एम्बुलेंस अनुदान	3	1350000	3	1324000	5	2205000
4	प्राकृतिक आपदा अनुदान	1	50000	0	0	0	0
	कुल	81	8878554	115	12100378	94	14375233

क्र.सं.	योजना	वर्ष 2023-24		वर्ष 2024-25	
		कुल AWO	कुल अनुदान	कुल AWO	कुल अनुदान
1	आश्रय अनुदान	1	1068750	1	888356
2	नियमित अनुदान	117	17178000	10	1245000
3	एम्बुलेंस अनुदान	0	0	0	0
4	प्राकृतिक आपदा अनुदान	0	0	0	0
	कुल	118	18246750	11	2133356

पिछले पांच वित्तीय वर्षों (वर्ष 2020-21 से वर्ष 2024-25) के दौरान जारी की गई निधियों का

राज्य वार विवरण नीचे दिया गया है:

क्र.सं.	राज्य	आश्रय गृह अनुदान,		एम्बुलेंस अनुदान,		प्राकृतिक आपदा अनुदान		नियमित अनुदान और गोपशु बचाव अनुदान	
		कुल AWO	कुल अनुदान	कुल AWO	कुल अनुदान	कुल AWO	कुल अनुदान	कुल AWO	कुल अनुदान
1	आंध्र प्रदेश	0	0	0	0	0	0	5	478800
2	अंडमान और निकोबार	0	0	0	0	0	0	0	0
3	अरुणाचल प्रदेश	0	0	0	0	0	0	0	0

4	असम	0	0	0	0	0	0	0	0
5	बिहार	0	0	0	0	0	0	0	0
6	छत्तीसगढ़	0	0	0	0	0	0	3	188000
7	दिल्ली	0	0	0	0	0	0	2	651800
8	दादरा एवं नगर हवेली	0	0	0	0	0	0	0	0
9	गुजरात	1	1125000	0	0	0	0	14	2809450
10	गोवा	0	0	0	0	0	0	0	0
11	हिमाचल प्रदेश	0	0	0	0	0	0	0	0
12	हरियाणा	11	10411095	10	4492150	1	500000	154	26947050
13	जम्मू और कश्मीर	0	0	0	0	0	0	0	0
14	झारखंड	0	0	0	0	0	0	1	12000
15	कर्नाटक	0	0	0	0	0	0	0	0
16	केरल	0	0	0	0	0	0	0	0
17	महाराष्ट्र	1	1068750	0	0	0	0	18	2212625
18	मध्य प्रदेश	11	10722926	3	1302394	0	0	91	10130750
19	मणिपुर	0	0	0	0	0	0	0	0
20	मेघालय	0	0	0	0	0	0	0	0
21	मिजोरम	0	0	0	0	0	0	0	0
22	नागालैंड	0	0	0	0	0	0	0	0
23	ओडिशा	0	0	0	0	2	150000	0	0
24	पंजाब	2	2230711	0	0	0	0	1	150000
25	पुदुचेरी	0	0	0	0	0	0	0	0
26	राजस्थान	12	10974196	11	4879000	1	50000	395	39831075
27	सिक्किम	0	0	0	0	0	0	0	0
28	तमिलनाडु	0	0	0	0	0	0	3	75700
29	तेलंगाना	0	0	0	0	0	0	0	0
30	त्रिपुरा	0	0	0	0	0	0	0	0
31	उत्तराखंड	0	0	0	0	0	0	4	1245000
32	उत्तर प्रदेश	7	7717731	8	3540500	0	0	325	37154475
33	पश्चिम बंगाल	0	0	0	450000	0	0	6	332300
		45	44250409	32	14664044	4	700000	1022	122219025

(ग) और (घ) राजस्थान राज्य के पशु कल्याण संगठनों/गौशालाओं से मान्यता प्रदान करने हेतु 15

आवेदन प्राप्त हुए हैं, जो भारतीय जीव-जंतु कल्याण बोर्ड (AWBI) के समक्ष लंबित हैं। इनमें से,

12 आवेदन पूर्ण दस्तावेज जमा न करने के कारण लंबित हैं, जिनके संबंध में ऑनलाइन पोर्टल के माध्यम से पहले ही पूछताछ की गई है। दो मामलों में संबंधित राज्य/संघ राज्य क्षेत्र के पशुपालन विभाग के निदेशक से निरीक्षण रिपोर्टें प्रतीक्षित हैं। बीकानेर जिले से संबंधित एक आवेदन जाली मान्यता प्रमाण पत्र जमा करने के कारण, कारण बताओ नोटिस जारी होने के परिणामस्वरूप लंबित है। ये आवेदन दिनांक 20.02.2024 से दिनांक 26.12.2025 की अवधि के दौरान प्राप्त हुए हैं।

भारतीय जीव-जंतु कल्याण बोर्ड (AWBI) की विभिन्न योजनाओं के अंतर्गत वित्तीय सहायता के लिए मान्यता प्राप्त पशु कल्याण संगठनों/गौशालाओं से समय-समय पर आवेदन प्राप्त होते हैं और निर्धारित योजना दिशानिर्देशों के अनुसार उन पर कार्रवाई की जाती है।

वित्तीय सहायता केवल उन्हीं प्रस्तावों के संबंध में जारी की जाती है जो योजना के दिशानिर्देशों के अनुसार पात्र पाए जाते हैं और जिनके संबंध में संबंधित पशुपालन विभाग से निधि जारी करने की सिफारिश करने वाली अनुकूल निरीक्षण रिपोर्ट प्राप्त होती है।

राजस्थान सहित किसी भी राज्य/संघ राज्य क्षेत्र को वित्तीय सहायता जारी न होने के मुख्य कारण संगठनों द्वारा प्रस्ताव प्रस्तुत न करना, पिछले अनुदानों के उपयोग प्रमाण पत्र सहित अनिवार्य दस्तावेज प्रस्तुत न करना, योजना के दिशानिर्देशों का अनुपालन न करना, प्रस्तावों की अपात्रता, निरीक्षण एजेंसी से अनुकूल निरीक्षण रिपोर्ट प्राप्त न होना और निधियों की उपलब्धता संबंधी बाधाएं हैं।

राजस्थान राज्य में मान्यता प्राप्त पशु कल्याण संगठनों/गौशालाओं से नियमित अनुदान, आश्रय अनुदान, एम्बुलेंस अनुदान और प्राकृतिक आपदा अनुदान योजनाओं के अंतर्गत प्राप्त उन आवेदनों का विवरण नीचे दिया गया है, जिन्हें वित्तीय सहायता जारी नहीं की जा सकी:

क्र.सं	योजना का नाम	लंबित प्रस्तावों की संख्या	वर्ष 2020-21 से वर्ष 2024-25 की अवधि के दौरान प्राप्त प्रस्तावों की संख्या	कारण
1	आश्रय गृह	7	दिनांक 21.05.2020 से दिनांक 15.09.2022	योजना के दिशानिर्देशों के अनुसार आवश्यक दस्तावेज जमा न करने के कारण 6 आवेदन लंबित थे और एक आवेदन अनुदान जारी करने के लिए विचाराधीन है।
2	एम्बुलेंस अनुदान	1	दिनांक 14.07.2020	अनुदान जारी करने के लिए आवेदन पर विचार किया जा रहा है।
3	प्राकृतिक आपदा अनुदान	0	-	-
4	नियमित अनुदान और बचाव पशु अनुदान	27	दिनांक 22.02.2021 से दिनांक 28.10.2024	निम्नलिखित कारणों से आवेदन लंबित रहे:- क) नीति आयोग आईडी उपलब्ध न होने के कारण 7 आवेदन लंबित, ख) आवेदन शुल्क जमा न करने के कारण 2 आवेदन लंबित, ग) आवश्यक बॉन्ड जमा न करने के कारण 1 आवेदन लंबित, घ) 3 आवेदन अंतिम तिथि के बाद प्राप्त हुए। ड) पिछले अनुदान के उपयोगिता प्रमाण पत्र जमा न करने के कारण 1 आवेदन लंबित, च) 13 आवेदन अनुदान जारी करने के लिए विचाराधीन हैं।

AWBI को चूरु जिले और भरतपुर लोकसभा निर्वाचन क्षेत्र के अंतर्गत आने वाले जिलों में स्थित किसी भी पशु कल्याण संगठन से मान्यता या वित्तीय सहायता प्रदान करने के लिए कोई आवेदन प्राप्त नहीं हुआ था।

IMPLEMENTATION OF AGRICULTURAL SCHEMES IN ASSAM**1769. SHRI GAURAV GOGOI:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the number of farmer suicides reported in Assam since 2021, year and district-wise;
- (b) whether there have been delays in disbursement of crop insurance claims under Pradhan Mantri Fasal Bima Yojana (PMFBY) and other schemes in Assam and if so, the reasons therefor;
- (c) the current status of Minimum Support Price (MSP) procurement in Assam and reasons for any gaps in implementation;
- (d) whether the Financial Data Infrastructure (FDI) framework has been fully implemented across all districts of Assam, if not, the reasons for delay and the districts where FDI data is still unavailable;
- (e) the timeline for full rollout of FDI coverage in Assam; and
- (f) the steps being taken to improve data availability and institutional coordination for farmer-related schemes in the State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). The report till 2023 is available on NCRB website (<https://ncrb.gov.in>).

(b) As per information received from Government of Assam, Pradhan Mantri Fasal Bima Yojana (PMFBY) claims are paid through the “ Digi Claim Module” of the National Crop Insurance portal (NCIP) since Kharif 2022 season. Claims up to 2024 (both Kharif and Rabi) have been settled.

(c) Minimum Support Price (MSP) for Paddy, Mustard and Maize is Rs.2369, Rs.6200 and Rs.2400 per quintal respectively. The Government of Assam is providing additional support price (top up) for Paddy, Mustard and Maize over and above MSP. 5.70 lakh metric tonnes rice were procured from 66,530 farmers amounting to Rs 1,973.13 crore during Kharif Marketing Season 2024-25 in Assam.

(d) and (e) The term “Financial Data Infrastructure (FDI)” is not a formally notified or standalone framework under any Central Sector or Centrally Sponsored Scheme of the Ministry of Agriculture and Farmers Welfare for implementation at the district level. Therefore, district-wise implementation status or availability of “FDI data” in Assam does not arise.

(f) To improve data availability and institutional coordination for farmer-related schemes in the State, the following steps are being undertaken:

- Implementation of digital initiatives such as the Farmer Registry, Digital Crop Survey, and Geo-Reference Village Maps Registries under the Digital Public Infrastructure (DPI) initiative of Agri Stack.
- Strengthening inter-departmental coordination among the Agriculture, Revenue, and allied departments at the State level.

- Adoption of standardised data formats and protocols to improve interoperability.
- Capacity building of State and district officials for the effective use of digital systems.

PLI SCHEME

1770. SHRI SELVAGANAPATHI T.M.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that various production linked incentives schemes active in the country have resulted in actual investment of over Rs.1.88 lakh crore across 14 sectors as of June, 2025, if so, the details thereof;
- (b) whether investments through the production linked incentives schemes had resulted in incremental production and sales of over Rs.17 lakh crore and employment generation of over 12.3 lakh, including both direct and indirect employment;
- (c) whether production linked incentive schemes have witnessed exports exceeding Rs.7.5 lakh crore with significant contributions from sectors such as electronics, pharmaceuticals, telecom and networking products and food processing; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The Production Linked Incentive (PLI) schemes have been launched for 14 key sectors with an outlay of Rs. 1.97 lakh crore. The Schemes incentivize incremental production and sales, thereby facilitating fresh investments in identified sectors and promoting expansion of manufacturing capacities. The performance- linked nature of the incentives has contributed to increased production, higher turnover and improved capacity utilization by participating companies.

The schemes implemented across 14 key sectors in the country have generated actual investments exceeding ₹2 lakh crore as of 30th September 2025. These investments have been reported under all 14 PLI Schemes notified by the Government, encompassing sectors such as Large-Scale Electronics Manufacturing (LSEM), IT Hardware, Pharmaceuticals, Medical Devices, Automobiles and Auto Components, Advanced Chemistry Cell Batteries, Telecom and Networking Products, Food Processing, Textiles, Specialty Steel, White Goods, Drones and Drone Components, among others.

The investments made under the PLI Schemes have led to incremental production and sales of over ₹18.70 lakh crore, reported under 12 PLI Schemes as of 30th September, 2025. Further, the Schemes have resulted in an employment generation of over 12.60 lakh (direct and

indirect), and 806 applications have been approved across all 14 sectors covered under the PLI framework.

The impact of PLI Schemes has been significant across various sectors in India. These schemes have incentivized domestic manufacturing, leading to increased production, job creation and a boost in exports. Some of the major sectoral impacts include the pharmaceuticals sector which has witnessed cumulative sales of ₹2.66 lakh crore out of which exports of ₹1.70 lakh crore has been achieved in the first three years of the scheme. The scheme has contributed to India becoming a net exporter of bulk drugs (2280 cr.) from net importer (-1930 cr.) as was the case in FY 2021-22. It has also resulted in significant reduction in gap between the domestic manufacturing capacity and demand of critical drugs.

Similarly, under the PLI Scheme for medical devices, 21 projects have started manufacturing of 54 unique medical devices, which include high end devices such as Linear Accelerator (LINAC), MRI, CT-Scan, Heart Valve, Stent, Dialyzer Machine, C-Arm, Cath Lab, Mammograph, MRI Coils, etc. Further in the electronics sector, the production of mobiles in value terms has increased by around 146% from INR 2,13,773 Cr in 2020-21 to INR 5,25,000 crore in 2024-25 as per industry association and DGCIS. During the same period, exports of mobile phones in value terms has increased by around 775% from INR 22,870 crore in 2020-21 to INR 2,00,000 crore in 2024-25.

The PLI Schemes have witnessed exports exceeding ₹8.2 lakh crore as of 30th September, 2025, wherein significant export contributions have been

recorded from sectors such as Large Scale Electronics Manufacturing (LSEM), Pharmaceuticals, Telecom and Networking Products, and Food Processing, among others. The PLI Schemes have contributed substantially towards strengthening domestic manufacturing capacity, enhancing exports, generating employment and reducing the import dependence across multiple strategic sectors.

EXPORT PROMOTION

1771. SHRI DHARAMBIR SINGH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government is encouraging participation of MSMEs from non-metro districts in export promotion schemes;
- (b) whether district-level facilitation centres are being strengthened;
- (c) the nature of capacity-building support provided; and
- (d) the export-linked initiatives extended to enterprises in Bhiwani-Mahendragarh Lok Sabha Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

- (a) Government has approved the **Export Promotion Mission (EPM)** on 12 November 2025 with objective of strengthening India's export competitiveness and providing targeted support to exporters in global markets with a particular focus on Micro, Small, and Medium Enterprises (MSMEs) across India. The Export Promotion Mission is structured around two integrated sub schemes:

- NIRYAT PROTSAHAN, focused on improving access to trade finance through instruments such as interest subvention, support for export factoring, collateral guarantee for export credit, credit for e-commerce exporters, and credit enhancement support for export diversification; and
- NIRYAT DISHA, focused on other trade enablers such as export quality and compliance support, international branding and packaging, market access initiatives, export logistics and warehousing, capacity building and trade intelligence.

(b) The Ministry of Micro, Small and Medium Enterprises has established 65 Export Facilitation Centres (EFCs) in its field offices across the country with the aim of providing requisite mentoring and handholding support to MSMEs in exporting their products and services. Export Facilitation Centres (EFCs) support MSME exporters by providing comprehensive assistance across key areas. These include the dissemination of information on export-related schemes and benefits, training and workshops on export compliance, handholding in export documentation and procedures, engagement with industry associations, State Governments and Department of Commerce to facilitate MSMEs.

(c) Capacity building initiatives under the Export Promotion Mission includes and are not limited to, outreach programs, knowledge dissemination, workshops, seminars, and initiatives to strengthen exporter preparedness.

(d) The initiatives under the Export Promotion Mission and all other Duty Exemption/Remission Schemes under the Foreign Trade Policy are available to exporters across India including Bhiwani-Mahendragarh.

Further, the Ministry of MSME currently operates two Export Facilitation Centres (EFCs) in Haryana in its field offices, namely, MSME- Development and Facilitation Office, Karnal and Technology Centre, Rohtak.

Export Facilitation Centres (EFCs) in Haryana have provided handholding to MSMEs through Management Development Programmes (MDPs) on Export Marketing, National Seminars/ Workshops on Export Packaging, Export Credit and Insurance etc.

PROMOTING HEAVY INDUSTRIES

1772. SHRI ZIA UR REHMAN:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government is aware of limited presence of heavy industries and manufacturing clusters in Western Uttar Pradesh;
- (b) if so, the details of steps taken to promote industrial investment, technology adoption and job creation in the region;
- (c) whether such industrial gaps exist in other parts of the country; and
- (d) if so, the details of the national plan to promote heavy industries and manufacturing growth, State-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) Since Industry is a State Subject as per the Seventh Schedule to the Constitution of India, the Ministry of Heavy Industries (MHI) does not maintain any centralized data relating to the establishment of heavy industries and manufacturing clusters in any part of the country including Western Uttar Pradesh.

(b) to (d) Does not arise.

UPSKILLING OF WORKERS IN STEEL INDUSTRY

1773. SHRI PRADYUT BORDOLOI:

Will the Minister of **STEEL** be pleased to state:

- (a) the details regarding the initiatives undertaken towards skill-based training and up-skilling of workers to increase the labour productivity in the steel industry;
- (b) the details regarding the extent of automation achieved in the steel industry and ongoing and proposed projects towards increased automation for improved capacity utilisation and efficiency and to address cost competitiveness vis-à-vis global steel producers; and
- (c) the details regarding the incentives given under the 'PLI Scheme for Specialty Steel', the number of beneficiaries along with the incentives availed during the last five years, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) The steel industry is improving labour productivity by focusing on skill development and workers training. This includes in-house technical and multi-skill training, as well as learning in advanced maintenance and automation. Companies are also working with technology partners and academic institutions to build expertise. Digital learning, skill recognition for contract workers, and leadership training help in increasing productivity and efficiency.

(b) The steel industry is using automation and digital technologies across select shop floors through the adoption of artificial intelligence and machine learning models. Tools like digital twins, and predictive maintenance are helping factories run more efficiently and reduce equipment breakdowns. Digital solutions are making supply chain and office work faster and easier. Efforts are focussed on using AI-based decision tools, and better connectivity to improve performance and cost competitiveness.

(c) Incentive amounts of ₹48 crore and ₹187.73 crore have been disbursed to the participating companies under the Production Linked Incentive (PLI) Scheme during Financial Year 2024–25 and Financial Year 2025–26, respectively. There are 44 projects from 19 companies under first round of PLI and 42 projects from 25 companies under second round of PLI.

BOOM IN AQUACULTURE

1774. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether there is a boom in aquaculture in many parts of the country, especially in northern States of the country like Punjab;
- (b) if so, the details thereof along with the reasons therefor, State/UT-wise especially in Punjab;
- (c) whether the Government is taking any steps to promote aquaculture including shrimp farming in these States; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) The Government of India during last one decade has taken up several initiatives including stepping of financial investment of Rs.39,272 crore through various Centrally Sponsored and Central Sector Schemes to address the critical gaps in fish production, productivity, shrimp farming, quality, technology, post-harvest infrastructure, modernization and strengthening of fisheries value chain, reduction of post-harvest losses, traceability, establishing a robust fisheries management framework and fishers' welfare in all the States and Union Territories (UTs) including the State of Punjab. The schemes launched during the above said period for holistic development of the fisheries and aquaculture sector in the country including shrimp farming includes; (i) Blue Revolution: Integrated Development and Management of Fisheries, (ii) Fisheries and Aquaculture Infrastructure Development Fund (FIDF), (iii) Pradhan Mantri Matsya Sampada Yojana (PMMSY), (iv) Pradhan Mantri

Matsya Kisan Samridhi Sah Yojana (PM-MKSSY) and (v) Kisan Credit Card (KCC).

The schemes and policy initiatives taken up by the Government also contributed significantly towards overall growth of fisheries and aquaculture sector in the country including enhancement of fish production and productivity. Over the past decade, the fisheries sector in India has shown a sustained annual average growth rate of 8.74%. The total fish production has surged from 95.79 lakh tonnes in 2013-14 to 197.75 lakh tons in 2024-25 marking a remarkable transformation. Notably, inland fisheries and aquaculture production witnessed an impressive 147% growth, rising from 61.36 lakh tonnes in 2013-14 to 151.60 lakh tonne in 2024-25. Similarly, the fish production in the State of Punjab has registered more than 95% increasing with increased from 1.04 lakh tonne in 2013-14 to 2.03 lakh tonne in 2024-25. The State/UT-wise details of fish production in the States and UTs including in the State of Punjab during 2024-25 is given in the enclosed **Statement**.

Further, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying during the last five financial years (2020-21 to 2025-26) has accorded approvals to the fisheries and aquaculture development proposals of Government of Punjab at a total cost of Rs. 68.90 crore with the central share of Rs. 23.86 crore under the Pradhan Mantri Matsya Sampada Yojana (PMMSY).

STATEMENT**State/UT-wise details of fish production during 2024-25****(in lakhs tonnes)**

Sl.No	State/UT's	2024-25		
		Inland	Marine	Total
1	Andhra Pradesh	48.88	6.51	55.39
2	Arunachal Pradesh	0.11	0	0.11
3	Assam	5.29	0	5.29
4	Bihar	9.6	0	9.6
5	Chhattisgarh	8.73	0	8.73
6	Goa	0.09	1.28	1.37
7	Gujarat	2.78	7.64	10.43
8	Haryana	2.32	0	2.32
9	Himachal Pradesh	0.19	0	0.19
10	Jammu and Kashmir	0.29	0	0.29
11	Jharkhand	3.63	0	3.63
12	Karnataka	4.37	5.26	9.63
13	Kerala	2.8	6.47	9.27
14	Madhya Pradesh	4.45	0	4.45
15	Maharashtra	2.71	4.64	7.35
16	Manipur	0.37	0	0.37
17	Meghalaya	0.2	0	0.2

18	Mizoram	0.07	0	0.07
19	Nagaland	0.11	0	0.11
20	Odisha	9.53	2.39	11.92
21	Punjab	2.03	0	2.03
22	Rajasthan	1.14	0	1.14
23	Sikkim	0.01	0	0.01
24	Tamil Nadu	2.67	6.81	9.48
25	Telengana	4.77	0	4.77
26	Tripura	0.89	0	0.89
27	Uttarakhand	0.1	0	0.1
28	Uttar Pradesh	13.31	0	13.31
29	West Bengal	20.07	3.67	23.74
30	A and N Islands	0.01	0.52	0.53
31	Chandigarh	0	0	0
32	Daman and Diu and Dadar and Nagar Haveli	0	0.31	0.31
33	Delhi	0.01	0	0.01
34	Ladakh	0	0	0
35	Lakshadweep	0	0.19	0.19
36	Puducherry	0.06	0.43	0.49
Total		151.6	46.15	197.75

दलितों के विरुद्ध अत्याचार की घटनाएं

1775. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में दलित समुदायों के विरुद्ध अत्याचार की घटनाओं में तेजी से वृद्धि हुई है और यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है;
- (ख) क्या सरकार ने दलित समुदायों की सुरक्षा के लिए उचित कदम उठाए हैं/उठाने का विचार है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) क्या सरकार का अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम को और सख्त बनाने और इसके सख्त पालन के लिए राज्य सरकारों को दिशानिर्देश जारी करने का प्रस्ताव है और यदि हां, तो इसका विवरण क्या है, और यदि नहीं, तो इसके क्या कारण हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

(क) राष्ट्रीय अपराध रिकार्ड ब्यूरो (एनसीआरबी), गृह मंत्रालय अपने प्रकाशन 'भारत में अपराध' में अपराधों पर सांख्यिकीय आंकड़ों का संकलन और प्रकाशन करता है। प्रकाशित रिपोर्ट वर्ष 2023 तक उपलब्ध हैं। एनसीआरबी के आंकड़ों के अनुसार, 2021, 2022 और 2023 के दौरान अनुसूचित जातियों के विरुद्ध हुए अपराध/अत्याचार के संबंध में दर्ज मामलों की संख्या क्रमशः 50,900, 57,582 और 57,789 है। वर्ष 2023 के दौरान अनुसूचित जातियों के विरुद्ध हुए अपराध/अत्याचार के संबंध में दर्ज मामलों की राज्यवार/संघ राज्य क्षेत्र-वार संख्या संलग्न विवरण में दी गई है।

बढ़ती जागरुकता, व्यापक प्रचार तथा पुलिसकर्मियों के क्षमता निर्माण द्वारा उन्हें इस संबंध में संवेदनशील बनाया जाना कुछ ऐसे कारण हैं; जिनकी वजह से अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 के अंतर्गत और अधिक मामले दर्ज किए जा रहे हैं।

(ख) अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 अनुसूचित जातियों (एससी) और अनुसूचित जनजातियों (एसटी) के सदस्यों के खिलाफ अत्याचार के अपराधों को रोकने के लिए अधिनियमित किया गया था, जिसका उद्देश्य अनुसूचित जातियों और अनुसूचित जनजातियों को अधिक से अधिक न्याय प्रदान करना था। अनुसूचित जाति/अनुसूचित जनजाति (पीओए) अधिनियम, 1989 को अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) संशोधन अधिनियम, 2015 द्वारा संशोधित किया गया था, जिसे 26.01.2016 से लागू किया गया था, ताकि अनुसूचित जातियों और अनुसूचित जनजातियों की सुरक्षा के लिए निम्नलिखित अतिरिक्त प्रावधान किए जा सकें:

- क. अनुसूचित जातियों और अनुसूचित जनजातियों के सदस्यों के विरुद्ध अत्याचार के अपराधों के त्वरित विचारण के लिए अनन्य विशेष न्यायालयों की स्थापना।
- ख. अनन्य विशेष न्यायालयों में अपराधों की सुनवाई के लिए अनन्य लोक अभियोजक को निर्दिष्ट करना।
- ग. अत्याचार के कई नए अपराधों को जोड़ा जाना जो अनुसूचित जातियों और अनुसूचित जनजातियों के सदस्यों की गरिमा के लिए अपमानजनक था, जैसे सामाजिक या आर्थिक बहिष्कार करना, अनुसूचित जाति/अनुसूचित जनजाति की महिला को देवदासी के रूप में समर्पित करना आदि।
- घ. "पीड़ितों और गवाहों के अधिकार" से संबंधित एक नया अध्याय जोड़ना।
- ङ. पीड़ितों, उनके प्रतिवादियों और गवाहों की सुरक्षा के लिए आवश्यक व्यवस्था करने के लिए राज्य पर कुछ कर्तव्यों और जिम्मेदारियों को लागू किया जाना।

उपरोक्त अधिनियम को 2018 में पुनः संशोधित किया गया था, जिसमें प्रावधान किया गया कि (क) अधिनियम के अंतर्गत किसी भी व्यक्ति के विरुद्ध प्रथम सूचना रिपोर्ट (एफआईआर) के पंजीकरण के लिए प्रारंभिक जांच की आवश्यकता नहीं होगी; और (ख) जांच अधिकारी को यदि आवश्यक हो, तो किसी ऐसे व्यक्ति की गिरफ्तारी के लिए अनुमोदन की आवश्यकता नहीं होगी,

जिसके विरुद्ध इस अधिनियम के अधीन अपराध करने का आरोप लगाया गया हो और इस अधिनियम या संहिता के अधीन उपबंधित प्रक्रिया के अलावा कोई अन्य प्रक्रिया लागू नहीं होगी। इसके अलावा, संहिता की धारा 438 के प्रावधान इस अधिनियम के तहत किसी मामले पर लागू नहीं होंगे, भले ही किसी भी न्यायालय ने ऐसा निर्णय या आदेश या निर्देश दिया हो।

(ग) अनुसूचित जाति और अनुसूचित जनजाति (पीओए) अधिनियम, 1989 में संशोधन करने का कोई प्रस्ताव नहीं है क्योंकि अधिनियम को पीड़ितों और गवाहों के हित में इसके प्रावधानों को और अधिक कठोर बनाने के लिए वर्ष 2016 और 2018 में संशोधन किया गया है।

सामाजिक न्याय और अधिकारिता विभाग अनुसूचित जाति/अनुसूचित जनजाति (पीओए) अधिनियम, 1989 के कार्यान्वयन की नियमित रूप से निगरानी करता है और राज्यों/संघ राज्य क्षेत्रों को एडवाइजरी के माध्यम से निदेश जारी करता है तथा अधिनियम के प्रावधानों के प्रभावी कार्यान्वयन के लिए चिंतन शिविर और मासिक समीक्षा बैठकें करता है।

गृह मंत्रालय अपने स्तर पर समय-समय पर राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों को पीओए अधिनियम और नियम के उपबंधों को इसके मूल भाव के अनुसार कार्यान्वित करने के लिए एडवाइजरी जारी करता है।

विवरण

वर्ष 2023 के दौरान अनुसूचित जातियों के विरुद्ध हुए अपराध/अत्याचार के संबंध में दर्ज मामलों की राज्यवार/संघ राज्य क्षेत्र-वार संख्या

क्र.सं.	राज्य/संघ राज्य क्षेत्र	2023 के दौरान दर्ज मामलों की सं.
1	आंध्र प्रदेश	2027
2	अरुणाचल प्रदेश	0
3	असम	5
4	बिहार	7064
5	छत्तीसगढ़	250
6	गोवा	4
7	गुजरात	1373
8	हरियाणा	1539

9	हिमाचल प्रदेश	229
10	झारखंड	604
11	कर्नाटक	1923
12	केरल	1128
13	मध्य प्रदेश	8232
14	महाराष्ट्र	3024
15	मणिपुर	0
16	मेघालय	0
17	मिजोरम	0
18	नागालैंड	0
19	ओडिशा	2696
20	पंजाब	116
21	राजस्थान	8449
22	सिक्किम	0
23	तमिलनाडु	1921
24	तेलंगाना	1709
25	त्रिपुरा	0
26	उत्तर प्रदेश	15130
27	उत्तराखंड	102
28	पश्चिम बंगाल	102
29	अंडमान और निकोबार द्वीप समूह	0
30	चंडीगढ़	3
31	दादरा और नगर हवेली तथा दमन और दीव	1
32	दिल्ली	128
33	जम्मू-कश्मीर	26
34	लद्दाख	0
35	लक्षद्वीप	0
36	पुदुचेरी	4
	कुल (अखिल भारतीय)	57789

स्रोत: एनसीआरबी

DETAILS OF UNIQUE DISABILITY ID**1776. SHRI BAPI HALDAR:****SHRI RAJU BISTA:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the total number of persons with disabilities, along with the category of disability as per Census 2011, State and district-wise including West Bengal;
- (b) the total number of Unique Disability ID (UDID) cards issued so far, and the reasons for the long delay in issuance of UDID cards in the State along with type of disability, State and Gender-wise including West Bengal and in Darjeeling and Kalimpong districts;
- (c) the amount of funds released under the UDID scheme and details of works undertaken for the implementation UDID scheme, State-wise; and
- (d) whether it is a fact that UDID registration is mandatory for divyangs to avail assistance under ADIP scheme and if so, the steps taken by the Government to ensure that all divyangs are issued UDID cards for the effective implementation of ADIP scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) As per the data available on official website of the Registrar General and Census Commissioner of India (<https://censusindia.gov.in/nada/index.php/catalog/43469>) the total number

of persons with disabilities, along with the category of disability as per Census 2011, State -wise including West Bengal is given in the enclosed **Statement-I**.

(b) As per information available on the Unique Disability Identity (UDID) portal, 13376684 UDID cards have been issued across the country as on 05.02.2025. The issuance of UDID cards is carried out by the notified Hospitals authorized by respective State/UT Governments. the reasons and timelines of issuance of UDID cards depend upon the availability of medical infrastructure at the disposal of the State Governments. The status of issuance of UDID cards and Disabilities certificates in West Bengal and Darjeeling and Kalimpong as on 05.02.2026 is as under:

S. No.	State/District	Total no. of UDID cards
i.	West Bengal	2,19,853
ii.	Darjeeling	1,792
iii.	Kalimpong	627

(c) Under the UDID Sub scheme, one time grant-in-aid is provided to State/UT Government towards publicity of UDID project, procurement of Information Technology (IT) infrastructure for hospitals and digitization of manual disability certificates. Grant at the rate of Rs. 50,000/- (Rupees Fifty Thousand only) per month for appointing one State Coordinator per State/UT is also provided. A statement indicating State/UT wise fund released during the last three financial years and current financial year for the implementation of UDID sub scheme is given in the enclosed **Statement-II**.

(d) New Disability assessment guidelines were framed and notified in consultation of Directorate General Health Services on 12.03.2024 with simplified assessment parameters. Eight zonal training programmes were conducted across the country covering more than 6000 disability assessment experts across the country.

Under the Scheme of Assistance to Persons with Disabilities for Purchase/Fitting of Aids/Appliances (ADIP Scheme), the beneficiaries shall have a UDID Card or enrollment number of UDID card alongwith a disability certificate to avail aids and appliances for the first time. In order to avail the repeat benefit under ADIP Scheme, the beneficiaries shall have a UDID card.

In order to ensure effective implementation of ADIP Scheme, the Implementing agencies are encouraged to enroll the beneficiaries for UDID card at the time of assessment of beneficiaries for aids and assistive devices.

STATEMENT-I

DISABLED POPULATION BY TYPE OF DISABILITY - 2011									
State Name	Total PwD	Seeing	Hearing	Speech	Movement	Mental Retardation	Mental Illness	Any other	Multiple disability
JAMMU and KASHMIR	361153	66448	74096	18681	58137	16724	15669	66957	44441
HIMACHAL PRADESH	155316	26076	26700	8278	32550	8986	5166	29024	18536
PUNJAB	654063	82199	146696	24549	130044	45070	21925	165607	37973
CHANDIGARH	14796	1774	2475	961	3815	1090	756	2583	1342
UTTARAKHAND	185272	29107	37681	12348	36996	11450	6443	30723	20524
HARYANA	546374	82702	115527	21787	116026	30070	16191	116821	47250
NCT OF DELHI	234882	30124	34499	15094	67383	16338	10046	37013	24385

RAJASTHAN	1563694	314618	218873	69484	427364	81389	41047	199696	211223
UTTAR PRADESH	4157514	763988	1027835	266586	677713	181342	76603	946436	217011
BIHAR	2331009	549080	572163	170845	369577	89251	37521	431728	110844
SIKKIM	18187	2772	5343	1577	2067	516	513	2459	2940
ARUNACHAL PRADESH	26734	5652	8127	1538	3235	1264	631	3878	2409
NAGALAND	29631	4150	8940	2294	3828	1250	995	4838	3336
MANIPUR	58547	19194	12891	2661	5315	4846	1459	8628	3553
MIZORAM	15160	2035	3354	1163	1976	1585	1050	1914	2083
TRIPURA	64346	10828	11695	4567	11707	4307	2909	11825	6508
MEGHALAYA	44317	6980	12353	2707	5312	2332	2340	8717	3576
ASSAM	480065	80553	101577	39750	76007	26374	18819	87461	49524
WEST BENGAL	2017406	424473	315192	147336	322945	136523	71515	402921	196501
JHARKHAND	769980	180721	165861	46684	147892	37458	20157	112372	58835
ODISHA	1244402	263799	237858	68517	259899	72399	42837	172881	126212
CHHATTISGARH	624937	111169	92315	28262	190328	33171	20832	76903	71957
MADHYA PRADESH	1551931	270751	267361	69324	404738	77803	39513	295035	127406
GUJARAT	1092302	214150	190675	60332	245879	66393	42037	197725	75111
DAMAN and DIU	2196	382	309	149	620	176	89	264	207
DADRA & NAGAR HAVELI	3294	429	715	201	682	180	115	483	489
MAHARASHTRA	2963392	574052	473271	473610	548418	160209	58753	510736	164343
ANDHRA PRADESH	2266607	398144	334292	219543	538934	132380	43169	409775	190370
KARNATAKA	1324205	264170	235691	90741	271982	93974	20913	246721	100013
GOA	33012	4964	5347	5272	5578	1817	1675	5784	2575
LAKSHADWEEP	1615	337	224	73	361	112	96	183	229
KERALA	761843	115513	105366	41346	171630	65709	66915	96131	99233
TAMIL NADU	1179963	127405	220241	80077	287241	100847	32964	238392	92796
PUDUCHERRY	30189	3608	6152	1824	9054	2335	853	4137	2226
ANDAMAN & NICOBAR ISLANDS	6660	1084	1219	531	1593	294	364	838	737
Total	26814994	5033431	5072914	1998692	5436826	1505964	722880	4927589	2116698

STATEMENT-II

State wise and Financial Year wise expenditure under UDID Sub Scheme						
S.No.		2022-23	2023-24	2024-25	2025-26	Grand Total
	States/UTS	Fund Released (Rs. in Lakh)	Fund Released (Rs. in Lakh)	Fund Released (Rs. in Lakh)	Fund Released (Rs. in Lakh)	(Rs. in Lakhs)
1	ANDAMAN AND NICOBAR ISLANDS	8.04	6.00	6.50	4.38	24.92
2	ANDHRA PRADESH	5.00	6.00	5.20	5.10	21.30
3	ARUNACHAL PRADESH	6.00	3.00	6.00	3.00	18.00
4	ASSAM	7.13	3.00	4.00	9.44	23.57
5	BIHAR	5.00	6.00	6.30		17.30
6	CHANDIGARH	6.75	4.37	6.30	6.58	24.00
7	CHHATTISGARH	0	0	0	0	0
8	DADRA AND NAGAR HAVELI and DAMAN AND DIU	0	0	6.00	4.72	10.72
9	DELHI	4.28	6.00	1.00	0	11.28
10	GOA	3.00	3.00	3.00	12.75	21.75
11	GUJARAT	6.00	3.00	4.43	6.72	20.15
12	HARYANA	0	0	0	0	0
13	HIMACHAL PRADESH	4.57	5.78	3.15	6.45	19.95
14	JAMMU AND KASHMIR	16.00	0	0	0	16.00
15	JHARKHAND	0	8.49	3.00	5.41	16.90
16	KARNATAKA	0	3.00	6.23	5.25	14.48
17	KERALA	3.00	0	0	0	3.00
18	LADAKH	0	0	0	0	0
19	LAKSHADWEEP	0	0	0	0	0
20	MADHYA PRADESH	0	0	0	0	0
21	MAHARASHTRA	3.00	5.66	0	7.18	15.84
22	MANIPUR	18.00	6.00	3.00	3.30	30.30

23	MEGHALAYA	0	0	0	0	0
24	MIZORAM	6.00	6.00	4.00	5.00	21.00
25	NAGALAND	3.65	6.00	4.00	2.00	15.65
26	ODISHA	0	0	0	0	0
27	PUDUCHERRY	4.00	0	2.70	5.66	12.36
28	PUNJAB	0	5.09	0	3.15	8.24
29	RAJASTHAN	3.00	2.91	3.00	3.00	11.91
30	SIKKIM	6.00	7.50	3.00	3.15	19.65
31	TAMIL NADU	5.67	3.00	0	0.94	9.61
32	TELANGANA	0	0	0	0	0
33	TRIPURA	15.82	0	3.52	1.46	20.80
34	UTTAR PRADESH	9.76	33.70	1.20	7.83	52.49
35	UTTARAKHAND	3.00	6.00	3.15	6.15	18.30
36	WEST BENGAL	6.00	0	0	0	6.00
Total		158.67	139.50	88.68	118.62	505.47

CROPS COVERED UNDER PMFBY

1777. SHRI ARVIND GANPAT SAWANT:

SHRI SANJAY UTTAMRAO DESHMUKH:

SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether all crops in the country are covered under the Pradhan Mantri Fasal Bima Yojana, if so, the details thereof;
- (b) the details of crops eligible for insurance coverage under the said schemes, State-wise specific details pertaining to Maharashtra;
- (c) whether the Government provides subsidy on premium rates under the Pradhan Mantri Fasal Bima Yojana, if so, the details thereof;

- (d) whether farmers are required to pay the entire premium amount for enrolment under the Pradhan Mantri Fasal Bima Yojana, if so, the details thereof;
- (e) whether there are any conditions or exclusions under the Pradhan Mantri Fasal Bima Yojana with respect to the types of natural calamities, if so, the details thereof, specifying the types of incidents or risks;
- (f) whether farmers can avail benefits under the Pradhan Mantri Fasal Bima Yojana for both pre-sowing and post-harvest losses; and
- (g) if so, the details thereof and the details of coverage for these specific periods?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) The Pradhan Mantri Fasal Bima Yojana (PMFBY) envisages coverage of all food crops (cereals, millets and pulses), oilseeds and commercial/horticultural crops subject to availability of past yield data of requisite number of years based on Crop Cutting Experiments (CCEs) as well as capacity of the State Government to conduct requisite number of CCEs to assess the yield of the crop to calculate claims. However, specific crop is notified by the concerned State Government keeping in view the aforesaid provision.

For the crops not meeting the aforesaid conditions, the concerned State Government is free to notify them for coverage under Restructured Weather

Based Crop Insurance Scheme (RWBCIS) under which claims payment are being structured on the basis of weather index parameters.

State-wise details of crops notified by the State Governments under the scheme during 2024-25 are given in the enclosed **Statement**.

(c) and (d) The actuarial/bidded/tendered premium rates are charged by implementing agencies under PMFBY. However, extremely low premium rate across the country for the season is charged from the farmers, which is maximum 2% of sum insured for Kharif crops, maximum 1.5% of sum insured for Rabi crops and maximum 5% of sum insured for commercial/horticultural crops. Remaining part of actuarial premium is shared by the Central and State Government on 50:50 basis except North Eastern States (from Kharif 2020) and Himalayan States (from Kharif 2023) where it is shared in the ratio of 90:10.

Further, Operational guidelines of the scheme further provide for 3 Alternate Risk Transfer models other than standard PMFBY, namely cup and cap model (80:110), cup and cap model (60:130) and profit and loss sharing model, under which in case of claims below certain threshold, portion of the premium paid by the Government as subsidy will go back to the State treasury. States have been given the flexibility to choose the main scheme any one of these models.

(e) to (g) PMFBY provides for comprehensive risk insurance against crop damage from pre-sowing to post-harvest for food crops (cereals, millets and pulses), oilseeds and annual commercial horticultural crops notified by the

concerned State Government. Risk coverage under the scheme is divided in to two parts namely, Basic Cover and Add-on Cover.

The Basic Cover, which is mandatory cover, safeguards the crops of farmers against wide spread yield loss due to non-preventable natural risks viz. drought, dry spells, flood, inundation, wide-spread pest and disease attack, landslides, natural fire due to lightening, storm, hailstorm, and cyclone on Area Approach basis, where claims are worked out and settled based on yield data furnished by the State Government concerned. In this case, farmer is not required to intimate the losses to the Government or insurance company.

However, apart from the mandatory basic cover, the State Governments/UT Administrations, with approval of State Level Coordination Committee on Crop Insurance (SLCCCI) can choose any or all of the following add-on covers, based on the need of the specific crop/area in their State/UT to cover different stages of the crop and risks leading to crop loss :

1. **Prevented Sowing/Planting/Germination Risk** can be invoked when Insured area is prevented from sowing/planting/germination due to deficit rainfall or adverse seasonal/climatic conditions.
2. **Mid-Season Adversity** can be invoked during loss in case of adverse seasonal conditions during the crop season viz. floods, prolonged dry spells and severe drought etc., wherein expected yield during the season is likely to be less than 50% of the normal yield. This add-on feature facilitates the provision for immediate relief to insured farmers in case of occurrence of such risks.

3. **Post-Harvest Losses** can be invoked to provide coverage up to a maximum period of two weeks from harvesting, for those crops which are required to be dried in cut and spread / small bundled condition depending on requirement of the crops in that area and left in the field after harvesting, against specific perils of hailstorm, cyclone, cyclonic rains and unseasonal rains.

4. **Localized Calamities** can be invoked in case of loss/damage to notified insured crops resulting from occurrence of identified localized risks of hailstorm, landslide, inundation, cloud burst and natural fire due to lightening affecting isolated farms in the notified area.

5. **Crop loss due to attack by wild animals** can also be notified by the State Government as per special provisions given in the Operational Guidelines of the scheme.

In case of add on cover, where claims are worked out on individual insured farm level, claims are assessed by a joint committee comprising representatives of State Government and concerned insurance company. In this case, farmers have to intimate the loss within 72 hours of the loss to State Government, insurance company, concerned bank/financial institutions, online on portal etc. These loss intimations are liable to be scrutinized by the concerned insurance companies before finalization of claims and the extent of loss is decided by the committee of State Government officials and concerned insurance company.

Further, under RWBCIS, claims are worked out on the basis of adverse weather parameters, such as deficit and excess rainfall, high or low temperature, humidity etc. which are deemed to impact adversely the crop production. Thus, claims are dependent on weather/climate data received from the notified Weather Stations/Rain Gauge Stations.

Losses arising out of war and nuclear risks, malicious damage and other preventable risks are excluded from coverage under the scheme.

Since inception of the PMFBY in 2016-17 to 2024-25, cumulatively 78.70 crore farmer applications and 50 crore ha. area has been insured under the scheme with a sum insured of Rs. 20.20 lakh crore. Total claims of over Rs. 1.92 lakh crore have been paid to about 23 crore farmer applications against the farmers' share of premium of Rs. 38,640 crore.

STATEMENT

State-wise details of crops notified by the State Governments under the scheme during 2024-25

State Name	Crops (Kharif 2024)	Crops (Rabi 2024-25)
Pradhan Mantri Fasal Bima Yojana (PMFBY)		
Andaman and Nicobar Islands	Paddy (Dhan)	Bhindi, Brinjal, Green gram (moong), Cowpea, Tomato
Andhra Pradesh	Black Gram (Urad), Fingermillet (Ragi/Mandika), Green Gram (Moong), Groundnut (Pea Nut), Korra, Maize (Makka), Onion, Paddy (Dhan), Pearl Millet (Bajra), Pigeon Pea (Red Gram/Arhar/Tur), Chillies, Sesame	Bengal Gram (Chana), Black Gram (Urad), Fingermillet (Ragi/Mandika), Green Gram (Moong), Groundnut (Pea Nut), Maize (Makka),

	(Gingelly/Til)/Sesamum, Sorghum (Jowar/Great Millet), Turmeric	Onion, Paddy (Dhan) Sesame (Gingelly/Til)/Sesamum, Sorghum (Jowar/Great Millet), Sunflower (Suryamukhi)
Assam	Black Gram (Urad), Jute, Maize (Makka), Paddy (Dhan)	Maize (Makka), Mustard, Paddy (Dhan), Potato, Sugarcane
Chhattisgarh	Black Gram (Urad), Fingermillet (Ragi/Mandika), Green Gram (Moong), Groundnut (Pea Nut), Kodo Millet (Kodara/Varagu), Little Millet (Samai/Kutki/Kodo-Kutki), Maize (Makka), Paddy (Dhan), Pigeon Pea (Red Gram/Arhar/Tur), Soybean (Bhat)	Bengal Gram (Chana), Linseed (Alsi), Mustard, Wheat
Goa	Paddy (Dhan), Sugarcane	Paddy (Dhan), Pulses
Haryana	Cotton (Kapas), Green Gram (Moong), Maize (Makka), Paddy (Dhan), Pearl Millet (Bajra)	Barley (Jau), Bengal Gram (Chana), Mustard, Sunflower (Suryamukhi), Wheat
Himachal Pradesh	Maize (Makka), Paddy (Dhan)	Barley (Jau), Wheat
Jammu And Kashmir	Maize (Makka), Paddy (Dhan)	Mustard, Wheat
Jharkhand	Maize (Makka), Paddy (Dhan)	Bengal Gram (Chana), Mustard, Potato, Wheat
Karnataka	Black Gram (Urad), Green Gram (Moong), Groundnut (Pea Nut), Horse Gram (kulthi/kultha), Maize (Makka), Onion, Pearl Millet (Bajra), Pigeon pea (red gram/arhar/tur), Chillies, Sesame (Gingelly/Til)/Sesamum,	Groundnut (Pea Nut), Onion, Sunflower (Suryamukhi), Paddy (Dhan), Tomato, Fingermillet (Ragi/Mandika), Sorghum (Jowar/Great Millet), Bengal Gram (Chana), Maize

	Sorghum (Jowar/Great Millet), Soybean (bhat), Sunflower (Suryamukhi), Turmeric, Cotton (Kapas) Navane, Paddy (Dhan), Pigeon pea (red gram/arhar/tur), Fingermillet (Ragi/Mandika), Cabbage, Save, Tomato, Cowpea, Potato	(Makka), Wheat, Horse Gram (kulthi/kultha), Safflower (Kusum/Kardi), Linseed (Alsi), Maize (Makka), Potato, Green Gram (Moong), Black Gram (Urad)
Madhya Pradesh	Black Gram (Urad), Cotton (Kapas), Green Gram (Moong), Groundnut (Pea Nut), Little Millet (Samai/Kutki/Kodo-Kutki), Maize (Makka), Paddy (Dhan), Pearl Millet (Bajra), Pigeon Pea (Red Gram/Arhar/Tur), Sesame (Gingelly/Til)/Sesamum, Pearl Millet (Bajra), Pigeon Pea (Red Gram/Arhar/Tur), Sesame (Gingelly/Til)/Sesamum, Sorghum (Jowar/Great Millet), Soybean (Bhat)	Bengal Gram (Chana), Lentil (Masur), Linseed (Alsi), Mustard, Wheat
Maharashtra	Black Gram (Urad), Cotton (Kapas), Fingermillet (Ragi/Mandika), Green Gram (Moong), Groundnut (Pea Nut), Maize (Makka), Niger (Ramtil), Onion, Paddy (Dhan), Pearl Millet (Bajra), Pigeon Pea (Red Gram/Arhar/Tur), Sesame (Gingelly/Til)/Sesamum, Sorghum (Jowar/Great Millet), Soybean (Bhat)	Bengal Gram (Chana), Groundnut (Pea Nut), Onion, Paddy (Dhan), Sorghum (Jowar/Great Millet), Wheat
Manipur	Cabbage, Paddy (Dhan)	-
Meghalaya	Ginger, Paddy (Dhan)	Bengal Gram (Chana)
Mizoram	Paddy, Ginger, Chilli, Cabbage, Brinjal	-
Odisha	Cotton (Kapas), Fingermillet (Ragi/Mandika), Ginger, Groundnut (Pea Nut), Maize (Makka), Paddy (Dhan), Pigeon Pea (Red	Black Gram (Urad), Green Gram (Moong), Groundnut (Pea Nut), Mustard, Onion, Paddy (Dhan), Potato, Sugarcane, Sunflower

	Gram/Arhar/Tur), Turmeric	(Suryamukhi)
Puducherry	Banana, Paddy (Dhan)	Banana, Black Gram (Urad), Green Gram (Moong), Groundnut (Pea Nut), Paddy (Dhan), Cotton (Kapas), Sugarcane
Rajasthan	Black Gram (Urad), Cotton (Kapas), Cowpea, Green Gram (Moong), Groundnut (Pea Nut), Guar, Maize (Makka), Moth Bean (Kidney Bean/ Deww Gram), Paddy (Dhan), Pearl Millet (Bajra), Pigeon Pea (Red Gram/Arhar/Tur), Sesame (Gingelly/Til)/Sesamum, Sorghum (Jowar/Great Millet), Soybean (Bhat)	Barley (Jau), Bengal Gram (Chana), Coriander, Cumin, Isabgol, Lentil (Masur), Maize (Makka), Methi (Fenugreek), Mustard, Rocket Salad (Taramira), Wheat
Sikkim	Black Gram (Urad), Buck Wheat (Kaspat), Finger millet (Ragi/Mandika), Ginger, Maize (Makka), Paddy (Dhan), Soybean (Bhat)	Barley (Jau), Buck Wheat (Kaspat), Mustard, Potato
Tamil Nadu	Banana, Bhindi, Black Gram (Urad), Brinjal, Cabbage, Carrot, Cotton (Kapas), Cowpea, Finger millet (Ragi/Mandika), Garlic, Green Gram (Moong), Groundnut (Pea Nut), Horse Gram (Kulthi/Kultha), Little Millet (Samai/Kutki/Kodo-Kutki), Maize (Makka), Onion, Paddy (Dhan), Pearl Millet (Bajra), Pigeon Pea (Red Gram/Arhar/Tur), Potato, Sesame (Gingelly/Til)/Sesamum, Sorghum (Jowar/Great Millet), Tapioca, Tomato, Turmeric	Banana, Bengal Gram (Chana), Bhindi, Black Gram (Urad), Brinjal, Cabbage, Carrot, Coriander, Cotton (Kapas), Finger millet (Ragi/Mandika), Garlic, Green Gram (Moong), Groundnut (Pea Nut), Maize (Makka), Onion, Paddy (Dhan), Pearl Millet (Bajra), Pearl Millet (Bajra), Pigeon Pea (Red Gram/Arhar/Tur), Potato, Chillies, Sesame (Gingelly/Til)/Sesamum,

		Sorghum (Jowar/Great Millet), Sugarcane, Sunflower (Suryamukhi), Tapioca, Tomato
Tripura	Paddy (Dhan)	Brinjal, Cauliflower, Paddy (Dhan), Potato, Tomato, Watermelon
Uttar Pradesh	Black Gram (Urad), Green Gram (Moong), Groundnut (Pea Nut), Maize (Makka), Paddy (Dhan), Pearl Millet (Bajra), Pigeon Pea (Red Gram/Arhar/Tur), Sesame (Gingelly/Til)/Sesamum, Sorghum (Jowar/Great Millet), Soybean (Bhat)	Barley (Jau), Bengal Gram (Chana), Lentil (Masur), Linseed (Alsi), Mustard, Pea, Potato, Wheat
Uttarakhand	Finger millet (Ragi/Mandika), Paddy (Dhan)	Lentil (Masur), Wheat

Restructured Weather Based Crop Insurance Scheme (RWBCIS)		
Andhra Pradesh	Acid Lime, Banana, Cotton (Kapas), Groundnut (Pea Nut), Mosambi (sweet orange), Pomegranate, Tomato	Cashew, Mango, Tomato
Chhattisgarh	Banana, Brinjal, Chillies, Ginger, Guava, Papaya, Tomato	Brinjal, Cabbage, Cauliflower, Onion, Potato, Tomato
Himachal Pradesh	Cabbage, Capsicum, Cauliflower, Ginger, Pea, Potato, Tomato	Apple, Capsicum, Cauliflower, Citrus, Garlic, Litchi, Mango, Peach, Pea, Plum, Pomegranate, Potato, Tomato
Karnataka	Grape, Pomegranate, Chillies, Mango, Cauliflower, Ginger, Arecanut, Pepper, Betel Vine, Papaya, Acid Lime	Chillies, Cauliflower

Kerala	Amarphophallus (Surankand/Elephant Foot Yam), Arecanut, Ash Gourd (Petha), Amarphophallus (Surankand/Elephant Foot Yam), Arecanut, Ash Gourd (Petha), Banana, Betel Vine, Bhindi, Bitter Gourd, Black Gram (Urad), Cabbage, Cardamom, Carrot, Cashew, Chillies, Clove, Cocoa, Coconut, Colocasia (Arvi, Arbi), Cowpea, Cucumber, French Bean - Hills, Garlic, Ginger, Greater Yam, Green Gram (Moong), Groundnut (Pea Nut), Lesser Yam (Rafula), Mango, Nutmeg, Paddy (Dhan), Pea, Pepper, Pineapple, Potato, Pumpkin, Rubber, Sesame (Gingelly/Til)/Sesamum, Snake Gourd, Sorghum (Jowar/Great Millet), Sugarcane, Sweet Potato, Tapioca, Tea, Tomato, Turmeric, Yard Long Bean	Finger Millet (Ragi/Mandika), Amarphophallus (Surankand/Elephant Foot Yam), Arecanut, Ash Gourd (Petha), Banana, Betel Vine, Bhindi, Bitter Gourd, Black Gram (Urad), Cabbage, Cardamom, Carrot, Cashew, Chillies, Clove, Cocoa, Coconut, Coffee, Colocasia (Arvi, Arbi), Cowpea, Cucumber, French Beans - Hills, Garlic, Ginger, Greater Yam, Green Gram (Moong), Groundnut (Pea Nut), Lesser Yam (Rafula), Little Millet (Samai/Kutki/Kodo-Kutki), Mango, Nutmeg, Paddy (Dhan), Pea, Pepper, Pineapple, Potato, Pumpkin, Rubber, Sesame (Gingelly/Til)/Sesamum, Snake Gourd, Sorghum (Jowar/Great Millet), Soybean (Bhat), Sweet Potato, Tapioca, Tea, Tomato, Turmeric, Yard Long Bean
Maharashtra	Custard Apple, Grape, Guava, Lemon, Mosambi (sweet orange), Orange, Pomegranate, Sapota	Banana, Cashew, Grape, Mango, Mosambi (sweet orange), Orange, Papaya, Pomegranate

Rajasthan	Castor (Rehri, Rendi, Arandi), Chillies, Indian Squash (Tinda/Round Melon), Kinnow, Mehendi/Henna tree, Onion, Orange, Pomegranate, Tomato	Aonla, Brinjal, Cauliflower, Fennel, Garlic, Guava, Lemon, Mango, Onion, Pea, Potato, Tomato, Watermelon
Uttar Pradesh	Banana, Chillies	Capsicum, Mango, Pea, Tomato
Uttarakhand	Chillies, French Bean - Hills, Ginger, Potato, Tomato	Apple, Citrus, Kiwi Fruit, Litchi, Mango, Peach, Pea, Potato, Tomato

REVISION OF PMGSY GUIDELINES

1778. SHRI KUNDURU RAGHUVeer:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware that roads constructed under the Pradhan Mantri Gram Sadak Yojana (PMGSY), including in the Nalgonda Lok Sabha Constituency are often limited to 5.5 meter intermediate lanes, which pose serious safety hazards and contribute to frequent road accidents;
- (b) the number of accidents reported, both fatal and non-fatal during the last five years on PMGSY roads in Nalgonda and across the country due to narrow road width, State-wise;
- (c) whether the Government proposes to revise PMGSY guidelines to permit double-lane (7-meter wide) roads in high-traffic or accident-prone rural areas;
- (d) the present criteria for determining road width under PMGSY;

- (e) whether traffic volume and accident data are considered, if so, the details thereof; and
- (f) the steps being taken to improve road safety, including widening existing roads and adding signage, lighting and safety features?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) As per guidelines of the Pradhan Mantri Gram Sadak Yojana (PMGSY), Indian Road Congress (IRC) specifications and provisions in Rural Road Manual, carriageway width of roads including the roads in Nalgonda Lok Sabha Constituency, is decided based on the projected traffic in terms of Passenger Car Unit (PCU) per day plying on the roads, existing carriageway width, land availability, etc. The carriageway may be widened to 3.75 m or 5.5 m depending upon the traffic (PCU/ day) plying on the roads and other site-specific factors as assessed and proposed by the State Government while sending the Detailed Project Report. The works under the scheme are sanctioned by the Ministry based on the Detailed Project Reports (DPRs) submitted by the respective State Governments and implemented by the State Governments.

Rural Roads is a State subject and roads under PMGSY are constructed and maintained by the states. The Ministry does not maintain the data of road accidents. However, the State has reported that Director General of Police, Telangana identifies black-spots (high-accident zones) on all roads and reported that currently there are no black-spots on PMGSY roads in Nalgonda.

(c) to (e) Rural roads under PMGSY are constructed and maintained as per the technical specifications and geometric design standards given in the Ministry of Rural Development's Specifications for Rural Roads, Rural Roads Manual of the Indian Roads Congress (IRC) (IRC-SP:20) and also, where required, the Hill Road Manual (IRC:SP:48) and other relevant IRC Codes and Manuals. The works under the scheme are sanctioned by the Ministry based on the Detailed Project Reports (DPRs) submitted by the respective State Governments and implemented by the State Governments. The DPRs take into account the traffic volume in terms of PCU values which is a deciding factor in finalization of the road width. The recommended length in IRC: SP: 20 manuals for Rural Roads is 3.75m and IRC SP 64 1990 manual recommended for Plain Low Curvature areas the following PCU values:

PCU value	Recommended road width
Up to 2,000	3.75 meter
Up to 6,000	5.5 meter (Intermediate)
Up to 15,000	7.5 meter (Double Lane)

(f) Road safety is a multi-disciplinary activity. With the support of Asian Development Bank, a Rural Road Safety Manual has been prepared by the National Rural Infrastructure Development Agency (NRIDA), a technical arm of this Ministry, and have been circulated to all State Rural Road Development Agencies (SRRDAs) to construct safer rural roads. The Manual covers guidance on safer road design, road safety audit checklists, community

awareness and education. Suggestive training modules for PIUs, consultants and other stakeholders have also been given.

Besides, adequate provisions have been made in the programme guidelines of PMGSY III, of which States are required to follow while preparing the Detailed Project Reports (DPRs) of the road works to be sanctioned under the scheme. Safety aspects have to be integral part of road design during the preparation of DPR. At the 'transect walk' stage itself, the Programme Implementation Units (PIUs) need to engage with the local communities to identify hazards, local black-spots and possible rectification measures.

Further, the States are required to undertake the design stage audit of all PMGSY roads of more than 5 km length in the light of the directions issued by the Hon'ble Supreme Court Committee on Road Safety. States have also been advised that all rural roads, of more than 5 KM length, on which the work is yet to start or is in progress, be audited for safety. Existing rural roads in operation were also to be audited/inspected for undertaking remedial measures/retrofitting. The Rural Roads constructed under PMGSY-IV shall be in compliance of Manuals relating to Road Signs, Pavement Markings, Crash Barriers, Safety in construction zones and so on.

EV CHARGING STATIONS

1779. SHRI RAJA RAM SINGH:

Will the Minister of **HEAVY INDUSTRIES** be pleased to state:

- (a) whether the Government is aware that India's (EV) transition is being constrained by inadequate public charging infrastructure across the country particularly in Tier-2 cities and rural areas despite ambitious EV adoption targets;
- (b) if so, the details thereof and if not, the reasons for such gaps and the measures taken to address them;
- (c) the total number of public EV charging stations installed and operational in the country as on date and the estimated shortfall in charging infrastructure required to achieve about 30 per cent EV market share by 2030, State and UT-wise;
- (d) whether the Ministry has assessed regional imbalances in charging infrastructure, with concentration in a few States and urban centres, and the corrective steps proposed to incentivise deployment in underserved regions; and
- (e) the details of financial incentives, targets, timelines and fund utilisation under schemes such as FAME and PM E-DRIVE for EV charging infrastructure, including private sector participation?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

- (a) and (b) Setting up of Electric Vehicle Charging Stations (EVCS) has been notified as an unlicensed activity, and private entities are permitted to install EV charging stations in accordance with the Ministry of Power (MoP)

Guidelines dated 17.09.2024. Further, Government has taken steps to augment public charging infrastructure across the country and made allocation of Rs.912.50 crore and Rs.2,000 crore under the FAME-II and PM E-DRIVE schemes, respectively for deployment of adequate public EV charging infrastructure on pan India basis including Tier-2 cities and rural areas with the objective of supporting the growth of electric mobility.

(c) As per inputs received from Bharat Heavy Electricals Limited (BHEL), a total of 29,151 public EV charging stations have been installed in the country.

The Ministry of Heavy Industries (MHI) has not carried out any assessment study for estimation of shortfall in charging infrastructure by 2030.

(d) No such assessment regarding regional imbalances in the distribution of EV charging infrastructure has been carried out by the MHI, however, both FAME-II and PM E-DRIVE Schemes for deployment of public EV charging stations have been implemented on pan India basis.

(e) Under the FAME-II scheme, an allocation of Rs. 912.50 crore was made for deployment of public charging infrastructure, out of which, Rs.633.44 has been expended. Further, under the PM E-DRIVE Scheme, MHI has issued operational guidelines for “deployment of EV Public Charging Stations (EVPCS)” on 26.09.2025, which provide the framework for implementation of charging infrastructure projects, including participation by eligible public and private entities.

CERTIFICATION FRAMEWORK UNDER NMNF**1780. SUSHRI MAHUA MOITRA:**

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether it is true that the certification framework under the National Mission on Natural Farming (NMNF) was finalised only in August 2025 and if so, the details thereof;

(b) whether it is true that regional councils were issued a circular in December 2025, mandatorily requiring them to register between 5000 to 10,000 non-scheme farmers under natural farming within six months and if so, the details thereof;

(c) whether this circular threatened regional councils with cancellation of authorisation if targets are not met; and

(d) whether the Government is aware that such target-chasing could erode the credibility of the certification system and in natural farming itself?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The operational guidelines for National Mission on Natural Farming were issued on 26th December, 2024 and the guidelines for Natural Farming Certification System (NFCS) were issued in 05th June, 2025. Both the documents are available on website (<https://naturalfarming.dac.gov.in/>).

(b) to (d) Natural Farming Certification System (NFCS) has been initiated as "PGS-INDIA NATURAL" for certification of natural farming produces in

accordance with the Natural Farming Standards. It is an online certification system implemented through National Centre for Organic and Natural Farming (NCONF). NCONF had issued a circular on 02.12.2025 to encourage Regional Councils to proactively register farmers practicing natural farming, within an indicative benchmark, so as to ensure timely seasonal certification. Certification enables farmers to get premium price for natural products. Large number of farmers across the country are practicing natural farming without certification coverage. The circular was issued to proactively have the Regional Council reach out to such traditionally practitioners of Natural farming. The processing and integrity of the certification system has been maintained with more than 11.50 lakh farmers registered and more than 4.60 lakh certifications issued.

राष्ट्रीय तकनीकी वस्त्र मिशन के अंतर्गत संवितरित धनराशि

1781. श्री राजपालसिंह महेंद्रसिंह जादवः

श्री सुनील कुमारः

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीटीएम) के अंतर्गत आज की तारीख तक संवितरित की गई कुल धनराशि कितनी है;
- (ख) सरकार द्वारा अब तक स्वीकृत विशेष फाइबर और उनके अनुप्रयोगों से संबंधित अनुसंधान एवं विकास परियोजनाओं की संख्या और उक्त परियोजनाओं के लिए आवंटित कुल धनराशि कितनी है; और

(ग) क्या उक्त मिशन के अंतर्गत बिहार सहित राज्यवार विशेषकर पश्चिमी चंपारण जिले में किसी स्टार्ट-अप को सहायता दी गई है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिता):

(क) देश में तकनीकी वस्त्र क्षेत्र को बढ़ावा देने के उद्देश्य से, वर्ष 2020 में राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीटीएम) शुरू किया गया था, जिसका कुल परिव्यय 1,480 करोड़ रुपये था। इस मिशन के तहत, जनवरी, 2026 तक 540.24 करोड़ रुपये की रकम जारी की जा चुकी है।

(ख) एनटीटीएम के तहत कुल 184 अनुसंधान परियोजनाओं को मंजूरी दी गई है, जिनमें से 165.88 करोड़ रुपये की लागत वाली 39 परियोजनाएं विशेष फाइबर और उनके अनुप्रयोगों के क्षेत्र में अनुमोदित की गई हैं।

(ग) एनटीटीएम के तहत, “तकनीकी वस्त्रों में आकांक्षी इनोवेटर्स के लिए अनुसंधान और उद्यमिता के लिए अनुदान (ग्रेट)” नामक एक विशेष पहल बिहार राज्य सहित पूरे देश में तकनीकी वस्त्रों के क्षेत्र में स्टार्ट-अप उद्यमों को बढ़ावा देने के उद्देश्य से क्रियान्वित की गई है। वर्तमान में, एनटीटीएम के तहत कुल 24 स्टार्ट-अप को मंजूरी दी गई है। मंजूर किए गए स्टार्ट-अप्स की राज्य-वार जानकारी निम्नलिखित है:

राज्य/केंद्र शासित प्रदेश	स्वीकृत स्टार्ट-अप परियोजनाओं की संख्या
आंध्र प्रदेश	1
दिल्ली	5
गुजरात	3
कर्नाटक	2
महाराष्ट्र	6
पंजाब	1
तमिलनाडु	4
उत्तर प्रदेश	1
उत्तराखंड	1
कुल	24

NATIONAL TECHNICAL TEXTILE MISSION

1782. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **TEXTILES** be pleased to state :

- (a) the description of National Technical Textiles Mission (NTTM);
- (b) the details and list of applications received under various categories under NTTM;
- (c) the total funds allocated, released and utilized under fan function component of National Technical Textiles Mission (NTTM) since its inception;
- (d) whether there are gaps between the total mission outlay of Rs. 1,480 crore and the actual utilization reported as of December 2025 and if so, the reasons therefor;
- (e) the steps taken by the Government to ensure that unutilized funds are re-prioritized for Medium, Small and Micro Enterprise (MSME) technology adoption and the establishment of regional testing laboratories; and
- (f) whether the Government has provided any technical or financial assistance to MSMEs in Chhattisgarh for the indigenous production of Geotextiles, considering their high demand in the State's extensive mining and road construction projects?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

- (a) and (b) National Technical Textiles Mission (NTTM) was launched in the year 2020 with a fund outlay of Rs. 1,480 crore. The Mission focuses on

research and innovation in the field of specialty fibres like Carbon fibre, Aramid fibre, Nylon, Composites etc. as well as in different segments of Technical Textiles such as geo textiles, agro textiles, medical textiles etc. and indigenous development of machinery; promoting awareness amongst users; enhancing India's exports of technical textiles; and creating human resources with requisite skills. More than 1100 applications have been received under various components of NTTM.

(c) and (d) Out of the total outlay of Rs. 1,480 crore, projects/interventions worth about Rs. 748 crore has been allocated, of which Rs. 506.73 crore has been released as on December 2025 under various components of NTTM. Fund utilization in the research projects is a dynamic process from commencement to logical conclusion of defined milestones. The timeline of majority of the research projects is 2 to 3 years from date of sanction and funds is released in installments based on achieving project milestones as per the Detailed Project Report (DPR).

(e) The interventions under NTTM are structured around four core components i.e. Research, Innovation and Development; Promotion and Market Development; Export Promotion; Education, Training and Skill Development and projects worth Rs. 748 crore has been allotted so far under these components. Further, industry stakeholders including MSMEs are collaborated in the implementation of research and innovation projects under NTTM for technology adoption and commercialization of deliverables of the research projects.

(f) No. However, in the field of geotextiles, a total of 22 research projects have been approved under the Mission.

NRLM IN WEST BENGAL

1783. SHRI KHALILUR RAHAMAN:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of role played by the National Rural Livelihood Mission (NRLM) in enhancing skill development and employment opportunities for rural youth in West Bengal;
- (b) the status of employment of youth under NRLM in West Bengal, district-wise; and
- (c) the total amount of fund allocated and spent in the State during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI KAMLESH PASWAN):

(a) Ministry of Rural Development is implementing the following two Centrally Sponsored Schemes namely Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) and Rural Self Employment Training Institutes (RSETI) in the field of skill development for rural poor youth for their gainful employment with a view to eradicate poverty in the country under the umbrella scheme of Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM) including in the State of **West Bengal**. A brief on the Schemes is as follows:

i. **Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY):**

DDU-GKY is a placement-linked skill development program for rural poor youth in the age group of 15-35 years. It empowers the rural poor youth with employable skills and facilitates their participation in regular labour markets, thus providing them with jobs having regular monthly wages at or above the minimum wages. DDU-GKY guideline provides social inclusion of SC/ST (50%), Women (33%), and PwDs (5%).

ii. **Rural Self Employment Training Institutes (RSETIs):** RSETI is

a Bank lead - Ministry of Rural Development (MoRD) funded training institutions established by the Sponsoring Banks in their Districts, to provide training for skill and entrepreneurship development. MoRD extends financial support for the construction of RSETI building and also bears the cost of training the 'rural poor' candidates. Any unemployed youth in the age group of 18-50 years having an aptitude to take up self-employment or wage employment can undergo training at RSETI. Some of the trained candidates may also seek regular salaried jobs/wage employment.

(b) The district-wise details of youth trained and placed/settled under DDU-GKY and RSETI schemes under NRLM since inception till December, 2025 in the State of West Bengal are given in the enclosed **Statement-I** and **II**, respectively.

(c) Both DDU-GKY and RSETI are demand-driven schemes. Hence, funds are not allocated State/UT-wise. However, the details of the total amount of

fund released in the State during the last five years and the current year till December 2025 under DDU-GKY and RSETI are as under:

Funds released under DDU-GKY and RSETI during the last 5 years and the current year in the State of West Bengal:

(₹ in lakhs)		
FY	DDU-GKY	RSETI
2020-21	125.95	113.29
2021-22	0.00	0.00
2022-23	0.00	0.00
2023-24	16.44	1000.00
2024-25	0.00	390.66
2025-26 (till December 2025)	0.00	1207.53

STATEMENT-I

District-wise details of candidates trained and placed since inception till December, 2025 in the State of West Bengal under DDU-GKY

S. No.	District	Trained	Placed
1	24 Paraganas North	5280	1986
2	24 Paraganas South	5630	2399
3	Alipurduar	1031	625
4	Bankura	2593	1737
5	Birbhum	2880	1855
6	Cooch Behar	1471	941
7	Dakshin Dinajpur	707	403

8	Darjiling	616	484
9	Hooghly	3805	1431
10	Howrah	1288	439
11	Jalpaiguri	3182	2156
12	Jhargram	1877	971
13	Kalimpong	128	73
14	Maldah	916	587
15	Medinipur East	1949	1133
16	Medinipur West	1499	886
17	Murshidabad	2293	1411
18	Nadia	3054	1359
19	Paschim Bardhaman	1367	835
20	Purba Bardhaman	4507	1859
21	Puruliya	1670	1065
22	Uttar Dinajpur	1438	816

Source: Data as per Kaushal Bharat till 31.12.2025

Note: There are no active training centre in the State of West Bengal.

STATEMENT-II

District-wise details of candidates trained and settled since inception till December, 2025 in the State of West Bengal under RSETI

S. No.	District	Trained	Settled
1	BANKURA	11337	7463
2	BIRBHUM	10264	7228
3	BURDWAN	10642	7253
4	COOCH BEHAR	6403	4768
5	DARJEELING	5906	4395
6	HOOGHLY	10781	7693
7	HOWRAH	30576	23055
8	JALPAIGURI	8625	6624

9	MALDA	10220	7358
10	MIDNAPORE (PASCHIM)	9967	7539
11	MIDNAPORE (PURBA)	10711	7955
12	MURSHIDABAD	13129	9184
13	NADIA	8898	6458
14	NORTH DINAJPUR	8780	6238
15	NORTH 24 PARGANAS	10984	9023
16	SOUTH 24 PARGANAS	12066	8429
17	PURULIA	8208	4607
18	SOUTH DINAJPUR	9410	6627

Source: NACER

ATM THEFT CASES

1784. SHRI MATHESWARAN V. S.:

Will the Minister of **HOME AFFAIRS** be pleased to state:

(a) the number of ATM theft cases occurred in the Karur District of Tamil Nadu from May 2025 to till date; and

(b) the number of FIRs are registered in the Karur District of Tamil Nadu from May 2025 to till date for cash theft in ATM or Misuse of ATM card and provide the stage of case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI):

(a) and (b) National Crime Records Bureau (NCRB) has apprised that it has no information on ATM Theft Cases occurred in Karur District of Tamil Nadu. Further, 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India and the State Governments are

responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. However, the Ministry of Home Affairs have issued advisories to States and UTs, from time to time, to maintain law and order and ensure that any person who takes law into his/her own hand is punished promptly as per law.

BENEFITS OF GENOME EDITED RICE VARIETIES

1785. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the genome editing;
- (b) whether it is true that India has recently released world's first genome edited rice varieties;
- (c) the way by which the two varieties—DRR Dhan 100 (Kamala) and Pusa DST Rice 1—game changer in sustainable agriculture;
- (d) the quantum of additional Paddy production could be achieved with the above varieties, the extent to which water per hectare can be saved and to what extent to which these new varieties are climate-resistant; and
- (e) whether it is true that the above varieties are suitable to only selected States including Andhra Pradesh, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

- (a) Genome editing is a breeding tool to make targeted and precise editing (mutations) in any genome (DNA). This is a refined and improved version of

earlier practiced mutation breeding wherein DNA of plants or animals was randomly edited or mutated using chemicals and radiations.

(b) Yes. It is true that India has released world's first rice varieties by genome editing viz., DRR Dhan 100 (KAMALA) and Pusa Rice DST1.

(c) DRR Dhan 100 being a genome edited variety give significant 14.12 % enhancement in grain yield over its parent variety, Samba Mahsuri. Pusa Rice DST1 variety demonstrates a yield advantage of 14.66%, 9.66%, and 30.36% under alkalinity, inland salinity and coastal salinity adaptation zone, respectively over MTU1010.

Cultivation of DRR Dhan 100 provides higher productivity, reduced crop duration, lower water and fertilizer requirements, and reduced methane emissions from rice ecosystems. Likewise, Pusa Rice DST1 gives higher productivity in salinity affected rice ecosystems. Thus, both these genomes edited rice varieties with higher yields can prove game changer for sustainable agriculture.

(d) Following large-scale deployment, it is anticipated that paddy production in the regions currently cultivating Samba Mahsuri and MTU1010 will increase by 10-15% over time, as the genome-edited varieties DRR Dhan 100 and Pusa DST Rice 1 progressively replace their respective parent varieties.

Substantial water savings are also projected with the adoption of DRR Dhan 100. Assuming a standard rice water requirement of 100,000 litres per hectare per day, the replacement of Samba Mahsuri with DRR Dhan 100 over 1 million hectares is estimated to save approximately 150,000 million litres of

water per season. This estimate is based on a conservative reduction of 15 days in crop duration due to the early maturity of DRR Dhan 100.

Both genome-edited varieties are endowed with key climate-resilient traits. DRR Dhan 100 combines early maturity and lodging resistance, while Pusa DST Rice 1 offers enhanced tolerance to salinity stress. Collectively, these attributes position the varieties as high-impact interventions for improving productivity, resource-use efficiency, and climate resilience in rice-based production systems.

(e) Yes. These two varieties have been identified for selected zones and states based on their two-year performance in field evaluation trials conducted by AICRPR (All India Coordinated Research Project on Rice). DRR Dhan 100 and Pusa DST1 have been identified for the states of Andhra Pradesh, Telangana, Karnataka, Tamil Nadu, Puducherry and Kerala (Zone VII).

KRISHI VIGYAN KENDRAS IN WEST BENGAL

1786. SHRI RAJU BISTA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of the services offered by Krishi Vigyan Kendras in West Bengal from 2019 till date, district-wise;
- (b) the status on the establishment of new Krishi Vigyan Kendra for Darjeeling district;

- (c) the details of the number of farmers and other persons engaged in agricultural activities who benefit from the KVKs in Darjeeling and Kalimpong districts;
- (d) the details of the funds made available to the KVKs and funds provided to the farmers in Darjeeling and Kalimpong districts; and
- (e) whether there is any mechanism to assess the quality of services offered by Krishi Vigyan Kendras (KVKs)?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) The Krishi Vigyan Kendras (KVKs) in West Bengal conducted 5256 on-farm trials (OFTs) and 68023 frontline demonstrations (FLDs) to establish the production potential of improved agricultural technologies on the farmers' fields from 2019-20 to 2025-26.

The KVKs trained 463053 farmers/farm women/rural youth and 92320 extension personnel on different aspects of technologies related to agriculture and allied sectors for their knowledge and skill upgradation. Besides, a large number of extension activities were taken up by the KVKs to make awareness of improved agricultural technologies among 124.34 lakh farmers.

The KVKs analysed 1.85 lakh soil, water, plant and manures samples and provided the suitable advisories to the farmers.

The KVKs also produced 0.78 lakh quintals quality seeds of field crops, 124.82 lakh quality planting materials of horticultural crops and 88.94 lakh livestock strains/fingerlings for availability to the farmers.

District-wise details of the above are given in the enclosed **Statement**.

- (b) Darjeeling district has been included in the EFC (2021-26) document for establishment of new KVK. Opening of KVKs in newly created districts is a continuous process as per prescribed procedure and guidelines. The process of establishment of KVK in the district is considered only after receiving of requisite approval, fulfilment of essential criteria and availability of funds.
- (c) In all, 19158 and 44583 farmers were benefitted by the activities of KVK from Darjeeling and Kalimpong districts, respectively during 2019-20 to 2025-26.
- (d) The Indian Council of Agricultural Research provided Rs. 1404.18 lakh to KVK, Kalimpong during 2019-20 to 2025-26 for conducting its mandated activities.
- (e) There is a strong mechanism for monitoring and review of KVKs including those of West Bengal to make vibrant and effective institution of technology transfer at district level. Monitoring and review of KVKs are done regularly at National, Zonal, University and District level by Indian Council of Agricultural Research (ICAR); Agricultural Technology Application Research Institute; Agricultural Universities and Scientific Advisory Committee of each KVK, respectively. The performance and working of KVKs is also reviewed periodically by Quinquennial Review Team (QRT) and Third Party Evaluation.

STATEMENT**District-wise details of activities carried out by the KVKs of West Bengal
from 2019-20to 2025-26**

District	No. of OFTs and FLDs (No)	No. of persons trained/made aware (lakh)	No. of samples tested (lakh)	Seed produced (lakh quintals)	Planting materials produced (lakh)	Livestock strains/fingerli ngs produced (lakh)
Bankura	1512	1.810	0.006	0.106	5.937	3.612
Birbhum	2119	0.545	0.069	0.111	2.276	6.057
Burdwan	1133	21.059	0.015	0.018	0.943	0.050
Coochbehar	1472	1.170	0.009	0.027	5.164	0.036
Dakshin Dinajpur	12692	1.794	0.350	0.025	4.390	28.898
Darjeeling	463	0.135	0.003	0.000	0.530	0.006
Hooghly	6264	1.711	0.039	0.095	6.526	0.006
Howrah	5593	1.027	0.220	0.007	0.975	0.023
Jalpaiguri	4005	0.640	0.081	0.001	7.116	1.581
Jhargram	108	0.434	0.015	0.001	1.084	0.016
Kalimpong	1070	0.314	0.007	0.001	1.235	0.013
Malda	2655	62.232	0.871	0.042	3.807	2.591
Murshidabad	4913	3.420	0.038	0.048	11.822	5.541
Nadia	9349	1.264	0.012	0.018	4.090	0.044
North 24 Paraganas	5139	0.627	0.018	0.025	3.038	28.601
Purba Medinipur	4233	0.989	0.002	0.014	2.920	0.000
Purulia	3875	6.184	0.017	0.034	15.207	0.015
South 24 Paraganas	4766	23.377	0.010	0.138	43.343	7.500
Uttar Dinajpur	1918	1.156	0.069	0.016	4.421	4.352
Total	73279	129.889	1.852	0.727	124.823	88.942

घरेलू इस्पात उत्पादन क्षमता बढ़ाने हेतु व्यापक नीति

1787. श्री हरीश चंद्र मीना:

क्या **इस्पात** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार देश में बढ़ती अवसंरचना परियोजनाओं के मद्देनजर घरेलू इस्पात उत्पादन क्षमता बढ़ाने के लिए कोई व्यापक नीति लागू कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) राजस्थान में वर्तमान में कार्यरत इस्पात-आधारित लघु एवं मध्यम औद्योगिक इकाइयों की संख्या कितनी है और इन इकाइयों को कच्चे माल की निरंतर आपूर्ति के लिए उठाए गए विशेष कदमों का जिलावार ब्यौरा क्या है;

(ग) क्या टोंक-सवाई माधोपुर संसदीय निर्वाचन क्षेत्र में इस्पात संबंधी लघु उद्योगों/निर्माण इकाइयों की स्थापना के लिए किसी योजना के तहत सहायता प्रदान की गई है; और

(घ) यदि हां, तो रोजगार सृजन का इकाईवार ब्यौरा क्या है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (घ) उपलब्ध जानकारी के अनुसार, राजस्थान में 26 इस्पात आधारित एमएसएमई इकाइयां काम कर रही हैं। इस्पात एक नियंत्रणमुक्त क्षेत्र है और सरकार राजस्थान सहित देश के सभी राज्यों में इस्पात क्षेत्र के विकास के लिए अनुकूल नीतिगत वातावरण सृजित एक सुविधाप्रदाता के रूप में कार्य करती है। निवेश, क्षमता वृद्धि, रोजगार, इस्पात संयंत्र की स्थापना आदि जैसे निर्णय कंपनियों के प्रौद्योगिकी-वाणिज्यिक विश्लेषण पर आधारित होते हैं।

राजस्थान सहित पूरे देश में घरेलू इस्पात उत्पादन क्षमता और कच्चे माल की सुरक्षा बढ़ाने के लिए सरकार ने कई उपाय किए हैं जिनमें निम्नलिखित शामिल हैं:

1. सरकारी अधिप्राप्ति के लिए 'मेड इन इंडिया' इस्पात को प्रोत्साहित करने के लिए घरेलू स्तर पर विनिर्मित लौह एवं इस्पात उत्पाद (डीएमआईएंडएसपी) नीति का कार्यान्वयन।

2. देश के भीतर मूल्यवर्धित इस्पात विनिर्माण को बढ़ावा देने और पूंजी निवेश आकर्षित करके आयात को कम करने हेतु विशेष इस्पात के लिए उत्पादन संबद्ध प्रोत्साहन (पीएलआई) योजना का शुभारंभ।
3. अवसंरचना विस्तार के लिए संघ के बजट में जोर दिया जाना, जिसने इस्पात की खपत बढ़ाने में योगदान दिया है।
4. कच्चे माल जैसे फेरो निकल और लौह स्क्रेप के आयात पर बुनियादी सीमा शुल्क में इनपुट लागत को कम करने के लिए अंशाकन (कैलिब्रेशन)।

AVERAGE AMOUNT OF OUTSTANDING LOAN

1788. SHRIMATI SATABDI ROY BANERJEE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether it is a fact that the average amount of outstanding loan per agricultural household is Rs. 74,121;
- (b) the details of the five States which have the highest amount of outstanding loan per agricultural household as of 1 November 2025; and
- (c) the number of farmers, agriculture labourers who committed suicide due to high debt in the last ten years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) and (b) As per Situation Assessment Survey (SAS) of Agricultural Households conducted by Ministry of Statistics and Programme Implementation (MoSPI) during NSS 77th round (January, 2019 –

December, 2019) in the rural areas of the country, the average amount of outstanding loan per agricultural household across the country is Rs. 74,121. Since the last survey of agricultural households was conducted in 2019, the extent of amount of outstanding loan per agricultural household as of 1 November 2025 is not available. However, as per the latest SAS, the five States having the highest average outstanding loan per agricultural household during the agricultural year July 2018 to June 2019 are given below:

Sl.No.	State	Average amount (Rs.) of outstanding loan per agricultural household
1.	Andhra Pradesh	2,45,554
2.	Kerala	2,42,482
3.	Punjab	2,03,249
4.	Haryana	1,82,922
5.	Telangana	1,52,113

Source: NSS Report No. 587: Situation Assessment of Agricultural Households and Land and Livestock Holdings of Households in Rural India, 2019

(c) The National Crime Records Bureau (NCRB) under the Ministry of Home Affairs compiles and disseminates information on suicides in its publication titled 'Accidental Deaths and Suicides in India' (ADSI). The report till 2023 is available on NCRB website (<https://ncrb.gov.in>). The reasons for suicides are wide ranging and details are not provided in the report.

PELLET PLANT PROJECTS

1789. DR. NAMDEO KIRSAN:

Will the Minister of **STEEL** be pleased to state:

- (a) the status of approvals, cancellations, retendering and mode changes for pellet plants at Gua, Dalli and Rourkela since their first approval, year-wise;
- (b) the total financial liability, including arbitration awards, interest payments and opportunity costs, arising from delays and contract failures in pellet plant projects;
- (c) the shortfall in Coal Dust Injection (CDI) against norms during 2017-24, plant-wise; and
- (d) the blast furnace-wise details of unplanned shutdown hours and excess capital repair hours during 2017-24?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI RAJU SRINIVASA VARMA):

(a) and (b) The Gua Pellet Plant project was initially approved in 2010 and the contract was awarded in 2014. However, the project could not be taken forward due to non-receipt of the requisite Forest Clearance (FC), and consequently, the contract was cancelled in 2019. Subsequently, the proposal has been reprocessed under the Build-Own-Operate (BOO) model.

The proposal for setting up a pellet plant at Dalli Mines under the BOO model was initiated in 2021, awarded in 2022, and the plant has been operational since September, 2025.

The pellet plant at Rourkela Steel Plant was approved in October, 2021 on a Cost-Ownership-Management (COM) basis and the contract has been awarded in February, 2025.

No financial liability has arisen on account of the pellet plant projects at Rourkela Steel Plant and Dalli Mines. However, the contractor has raised a claim in respect of the cancelled Gua Pellet Plant contract, which is presently sub judice.

(c) and (d) The usage of Coal Dust Injection (CDI) in steel plants is dependent on the design characteristics and operating parameters of individual blast furnaces. In recent years, SAIL has undertaken progressive improvements in CDI performance, achieving an average level of 106 kg per tonne of hot metal (kg/thm) across its plants in 2024.

Operation of blast furnaces is a continuous and regular process and is integral to the overall functioning of an integrated steel plant. Annual production plans of steel plants are finalised prior to the commencement of the financial year, taking into account maintenance requirements, prevailing market conditions and the overall business plan of the company.

PLI SCHEME

1770. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that various production linked incentives schemes active in the country have resulted in actual investment of over Rs.1.88 lakh crore across 14 sectors as of June, 2025, if so, the details thereof;
- (b) whether investments through the production linked incentives schemes had resulted in incremental production and sales of over Rs.17 lakh crore and employment generation of over 12.3 lakh, including both direct and indirect employment;
- (c) whether production linked incentive schemes have witnessed exports exceeding Rs.7.5 lakh crore with significant contributions from sectors such as electronics, pharmaceuticals, telecom and networking products and food processing; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) The Production Linked Incentive (PLI) schemes have been launched for 14 key sectors with an outlay of Rs. 1.97 lakh crore. The Schemes incentivize incremental production and sales, thereby facilitating fresh investments in identified sectors and promoting expansion of manufacturing capacities. The performance- linked nature of the incentives has contributed to increased production, higher turnover and improved capacity utilization by participating companies.

The schemes implemented across 14 key sectors in the country have generated actual investments exceeding ₹2 lakh crore as of 30th September 2025. These investments have been reported under all 14 PLI Schemes notified by the Government, encompassing sectors such as Large-Scale Electronics Manufacturing (LSEM), IT Hardware, Pharmaceuticals, Medical Devices, Automobiles and Auto Components, Advanced Chemistry Cell Batteries, Telecom and Networking Products, Food Processing, Textiles, Specialty Steel, White Goods, Drones and Drone Components, among others.

The investments made under the PLI Schemes have led to incremental production and sales of over ₹18.70 lakh crore, reported under 12 PLI Schemes as of 30th September, 2025. Further, the Schemes have resulted in an employment generation of over 12.60 lakh (direct and indirect), and 806 applications have been approved across all 14 sectors covered under the PLI framework.

The impact of PLI Schemes has been significant across various sectors in India. These schemes have incentivized domestic manufacturing, leading to increased production, job creation and a boost in exports. Some of the major sectoral impacts include the pharmaceuticals sector which has witnessed cumulative sales of ₹2.66 lakh crore out of which exports of ₹1.70 lakh crore has been achieved in the first three years of the scheme. The scheme has contributed to India becoming a net exporter of bulk drugs (2280 cr.) from net importer (-1930 cr.) as was the case in FY 2021-22. It has also resulted in

significant reduction in gap between the domestic manufacturing capacity and demand of critical drugs.

Similarly, under the PLI Scheme for medical devices, 21 projects have started manufacturing of 54 unique medical devices, which include high end devices such as Linear Accelerator (LINAC), MRI, CT-Scan, Heart Valve, Stent, Dialyzer Machine, C-Arm, Cath Lab, Mammograph, MRI Coils, etc. Further in the electronics sector, the production of mobiles in value terms has increased by around 146% from INR 2,13,773 Cr in 2020-21 to INR 5,25,000 crore in 2024-25 as per industry association and DGCIS. During the same period, exports of mobile phones in value terms has increased by around 775% from INR 22,870 crore in 2020-21 to INR 2,00,000 crore in 2024-25.

The PLI Schemes have witnessed exports exceeding ₹8.2 lakh crore as of 30th September, 2025, wherein significant export contributions have been recorded from sectors such as Large Scale Electronics Manufacturing (LSEM), Pharmaceuticals, Telecom and Networking Products, and Food Processing, among others. The PLI Schemes have contributed substantially towards strengthening domestic manufacturing capacity, enhancing exports, generating employment and reducing the import dependence across multiple strategic sectors.

औद्योगिक हब के रूप में मेरठ

1791. श्री अरुण गोविल:

क्या वाणिज्य और उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मेरठ खेल सामग्री, रत्न और आभूषण के साथ-साथ पुस्तक प्रकाशन के लिए विश्व स्तर पर मान्यता प्राप्त केन्द्र है और इन वस्तुओं का विभिन्न देशों में निर्यात किया जाता है और क्या वर्ष 2030 में भारत में राष्ट्रमंडल खेलों की मेजबानी किए जाने का प्रस्ताव है, जिससे खेल उद्योग को महत्वपूर्ण बढ़ावा मिलने की संभावना है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) निर्यात संवर्धन मिशन भारत की निर्यात प्रतिस्पर्धात्मकता को किस प्रकार सहायता प्रदान करता है और वैश्विक बाजारों में निर्यातकों की किस प्रकार सहायता करता है;
- (ग) निर्यात संवर्धन परिषद मेरठ स्थित निर्यातकों को किस प्रकार सहायता प्रदान करती है; और
- (घ) विगत पांच वर्षों के दौरान उक्त मिशन के कार्यान्वयन के लिए केन्द्र सरकार द्वारा मेरठ में कितनी धनराशि खर्च की गई है; और
- (ङ) सरकार द्वारा ब्रिटिश बिल और कश्मीरी विलो की उपलब्धता सुनिश्चित करने के लिए क्या प्रयास किए जा रहे हैं जिनका उपयोग उच्च गुणवत्ता वाले क्रिकेट बैट बनाने के लिए किया जा सकता है?

वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय में राज्य मंत्री (श्री जितिन प्रसाद):

- (क) मेरठ देश में खेल के सामान, रत्न और आभूषणों के विनिर्माण के साथ-साथ पुस्तक प्रकाशन के लिए एक मान्यता प्राप्त केंद्र है। इस शहर में विनिर्माताओं का एक लंबे समय से स्थापित ईकोसिस्टम है, और मेरठ में विनिर्मित खेल के सामान का एक हिस्सा विभिन्न देशों को निर्यात किया जाता है।

मेरठ खेलों के सामान, जैसे एथलेटिक सामान (सामान्य व्यायाम उपकरण), क्रिकेट बैट, क्रिकेट के लिए सुरक्षा संबंधी सामान, टेबल टेनिस, बॉक्सिंग के साजो-सामान, स्पोर्ट्सवियर, कैरम बोर्ड, नेट, क्रिकेट और हॉकी बॉल और टेबल टेनिस एक्सेसरीज जैसे उत्पादों का विनिर्माण और

निर्यात केंद्र है। इन सामानों का निर्यात मुख्य रूप से एमएसएमई और व्यापारी निर्यातकों के माध्यम से यूके, अमेरिका, ऑस्ट्रेलिया, दक्षिण अफ्रीका और यूरोपीय संघ के देशों सहित कई देशों को किया जाता है। खेल सामग्री निर्यात संवर्धन परिषद द्वारा सूचित किए गए अनुसार, लगभग 50 सदस्यों ने वित्त वर्ष 2023-24 में 1,150.48 करोड़ रुपए और वित्त वर्ष 2024-25 में 902.74 करोड़ रुपए की खेल सामग्री का निर्यात किया।

राष्ट्रीय अनुप्रयुक्त आर्थिक अनुसंधान परिषद ने अक्तूबर, 2020 में किए गए “भारत में रत्न और आभूषण क्षेत्र के क्लस्टर मैपिंग अध्ययन” में मेरठ को 899 श्रमिकों को रोजगार देने वाली 353 इकाइयों के साथ, एक संभावित रत्न और आभूषण क्लस्टर के रूप में चिह्नित किया।

भारत वर्ष 2030 में राष्ट्रमंडल खेलों की मेजबानी करेगा। इन खेलों की मेजबानी से देश में खेल ईकोसिस्टम को व्यापक प्रोत्साहन प्राप्त होने की संभावना है, जिसमें खेल अवसंरचना का विकास, खेल संबंधी सामानों के विनिर्माण में वृद्धि और संबंधित उद्योगों का विकास शामिल है।

(ख) दिनांक 12.11.2025 को मंत्रिमंडल द्वारा अनुमोदित निर्यात संवर्धन मिशन (ईजीएम) केंद्रीय बजट 2025-26 में घोषित एक प्रमुख पहल है। इसका उद्देश्य विशेष रूप से एमएसएमई, पहली बार के निर्यातकों और श्रम-प्रधान क्षेत्रों के संदर्भ में भारत की निर्यात प्रतिस्पर्धात्मकता को मजबूत करना है। इस मिशन के लिए वित्त वर्ष 2025-26 से वित्त वर्ष 2030-31 की अवधि हेतु 25,060 करोड़ रुपए के कुल परिव्यय का प्रावधान किया गया है।

यह मिशन कई खंडित स्कीमों को मिलाकर एक एकल, परिणाम-आधारित और परिवर्तन की गुंजाइश वाले ऐसे फ्रेमवर्क के रूप में लाने के रणनीतिक बदलाव को दर्शाता है, जो व्यापार की वैश्विक चुनौतियों और निर्यातकों की उभरती आवश्यकताओं के अनुरूप ढलने में सक्षम है।

ईपीएम, वाणिज्य विभाग, एमएसएमई मंत्रालय, वित्त मंत्रालय और वित्तीय संस्थानों, निर्यात संवर्धन परिषदों, कमोडिटी बोर्डों, उद्योग संघों और राज्य सरकारों सहित अन्य प्रमुख हितधारकों के सहयोगात्मक फ्रेमवर्क पर आधारित है।

यह मिशन दो एकीकृत उप-स्कीमों के माध्यम से संचालित किया जाएगा:

निर्यात प्रोत्साहन – यह एमएसएमई के लिए किफायती व्यापार वित्त तक पहुंच में सुधार पर केंद्रित है, जिसके अंतर्गत ब्याज सहायता, निर्यात फैक्ट्रिंग, बंधक गारंटी, ई-कॉमर्स निर्यातकों के लिए क्रेडिट कार्ड तथा नए बाजार में विविधता के लिए क्रेडिट संवर्धन सहायता जैसे विभिन्न उपाय शामिल हैं।

निर्यात दिशा – यह गैर-वित्तीय एनेब्लर्स कारकों पर केंद्रित है, जो बाजार संबंधी तैयारी एवं प्रतिस्पर्धात्मकता को बढ़ाते हैं, जिनमें निर्यात गुणवत्ता तथा अनुपालन सहायता, अंतरराष्ट्रीय ब्रांडिंग एवं पैकेजिंग के लिए सहयोग और व्यापार मेलों में भागीदारी, निर्यात भंडारण एवं लॉजिस्टिक्स, अंतर्देशीय परिवहन प्रतिपूर्ति तथा व्यापार आसूचना एवं क्षमता निर्माण संबंधी पहल शामिल हैं।

(ग) वर्तमान में, वाणिज्य विभाग के प्रशासनिक नियंत्रणाधीन चौदह निर्यात संवर्धन परिषदें हैं। ये परिषदें, कंपनी अधिनियम/ सोसाइटी पंजीकरण अधिनियम के तहत गैर-लाभकारी संगठनों के रूप में पंजीकृत हैं और सलाहकार और कार्यकारी दोनों प्रकार के कार्य करती हैं। उनकी भूमिकाएं और कार्य विदेश व्यापार नीति, 2009-14 के आधार पर निर्धारित होते हैं। ये परिषदें, उक्त नीति के तहत निर्यातकों के लिए पंजीकरण प्राधिकरण के रूप में भी कार्य करती हैं।

मेरठ में निर्यातकों को सहायता प्रदान करने वाली कुछ प्रमुख ईपीसी निम्नानुसार हैं:-

- i. रत्न और आभूषण निर्यात संवर्धन परिषद (जीजेईपीसी), व्यापार जगत के सदस्यों के साथ जुड़ने, उन्हें उद्योग जगत से संबंधित नई बातों से अवगत कराने और नीतिगत उपायों पर जानकारी प्रदान करने हेतु समय-समय पर मेरठ की प्रचार-प्रसार यात्राएं आयोजित करती है।
- ii. मेरठ के खेल सामान और खिलौना निर्यातकों को, खेल सामग्री और खिलौना निर्यात संवर्धन परिषद (एसजीईपीसी) के माध्यम से सहायता प्रदान की जाती है, जो बाजार विकास, व्यापार संवर्धन कार्यक्रम, बाजार आसूचना के प्रसार, मानकों और प्रमाणन पर मार्गदर्शन, निर्यातकों की समस्याओं को सरकार के समक्ष प्रस्तुत करने और नए क्लस्टर

बनाने संबंधी सूचना प्रदान करने का कार्य करती है। यह परिषद, निर्यातकों और सरकार के बीच एक इंटरफेस के रूप में कार्य करती है।

- iii. वर्ष 2016 में उत्तर प्रदेश सरकार द्वारा स्थापित उत्तर प्रदेश निर्यात संवर्धन परिषद, निर्यात संवर्धन ब्यूरो उत्तर प्रदेश के लिए एक सुविधा प्रदाता संगठन के रूप में कार्य करता है। 15 चिन्हित प्रमुख निर्यात क्षेत्रों के अनुसार, इस परिषद ने संबंधित क्षेत्रों के निर्यात में वृद्धि, संवर्धन करने, संगत क्षेत्रों में निर्यात को सुदृढ़ बनाने के साथ-साथ इन क्षेत्रों के निर्यातकों को सहायता प्रदान करने हेतु चिन्हित क्षेत्रों की क्षेत्रीय पैनल समितियों का गठन किया है।

(घ) पूर्ववर्ती बाजार पहुंच पहल (एमएआई) स्कीम, जो अब निर्यात संवर्धन मिशन (ईपीएम) के तहत समाहित है, के तहत निधियां योजना-आधारित और क्षेत्र-विशिष्ट हैं और इनका आबंटन शहर-वार आधार पर नहीं किया जाता और इस रूप में इनका विवरण भी नहीं रखा जाता है। मेरठ के निर्यातकों को, पिछले पांच वर्षों के दौरान, भी इस स्कीम/ मिशन के तहत राष्ट्रीय और क्षेत्रीय स्तर पर कार्यान्वित अनुमोदित कार्यकलापों के माध्यम से लाभ प्राप्त हुआ है।

(ङ) ब्रिटिश विलो को विनिर्माताओं द्वारा आवश्यकतानुसार आयात किया जाता है, जो लागू आयात और पादप संगरोध विनियमों के अध्यधीन है। हालांकि, जम्मू और कश्मीर के विलो निषेध अधिनियम, 2000 के तहत कश्मीर विलो की उपलब्धता पर बंदिश है। इस अधिनियम के तहत, कश्मीर विलो को जम्मू-कश्मीर के बाहर लाने-ले जाने की अनुमति नहीं है।

RURAL DEVELOPMENT PROGRAMMES IN MIZORAM

1792. SHRI RICHARD VANLALHMANGAIHA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has reviewed the implementation and progress of rural development programmes in the State of Mizoram;
- (b) if so, the details thereof, scheme-wise;

- (c) whether there are any pending liabilities, fund constraints or audit observations affecting the execution of rural development works in the State; and
- (d) if so, the steps taken or proposed to be taken by the Government to address the same?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) Ministry of Rural Development (MoRD) is implementing a number of welfare schemes/programmes such as Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Awaas Yojana-Gramin (PMAYG), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDUGKY), Rural Self Employment Training Institutes(RSETIs), National Social Assistance Programme (NSAP) and Watershed Development Component (WDC) of the Pradhan Mantri Krishi Sinchayee Yojana (WDC-PMKSY) for overall development of rural areas of the country including in the State of Mizoram.

The Government regularly reviews the implementation and progress of these key rural development schemes across the country, including Mizoram. In order to ensure effective implementation of the schemes/programmes in rural areas of the country, MoRD has evolved a comprehensive multi-level and multi-format system of monitoring and evaluation of the implementation of rural development schemes, including Performance Review Committee Meetings,

District Development Coordination and Monitoring Committee (“DISHA”) meetings, National Level Monitors (NLMs), Area Officers Schemes, Common Review Mission, Concurrent Evaluation and Impact Assessment Studies. State specific reviews of States/UTs are also undertaken from time to time and action is taken on the basis of their findings. The schemes have been brought upon end-to-end transaction-based MIS, which enables all the stakeholders to monitor status of schemes in a real time basis. The works are photographed with geo tags and time stamps. All the data of RD schemes are available on public domain. Social Audits are also conducted for some schemes like Mahatma Gandhi NREGS and PMAY-G. Ombudsman are also appointed for attending to any grievances regarding MGNREGA works. In addition to this, grievance redressal is being given due attention in all schemes of the Rural Development. Regular coordination with the State Govt. for preparation of the fund release proposals and documentation is made and timely advice is tendered to them in this regard. In cases of delay, the matter is escalated to higher levels for seeking release of funds.

(c)and(d) All the above schemes/programmes are implemented with active cooperation of the States/Union Territories (UTs) including Mizoram. Allocations of funds to the States/UTs under these schemes/programmes is a continuous process. Funds are allocated taking into account the balance of funds available with them, submission of requisite documents / utilization certificate as per schematic requirements, ensuring proper utilization of funds already allocated under the schemes and ensuring strict adherence of the

guidelines of each scheme/programme and assessing the actual requirement at the ground level.

Under MGNREGS, the Wage payments are directly credited by the Central Government to the accounts of beneficiaries through the Direct Benefit Transfer protocol. Sanctions for payment of wages are issued by the Ministry on a daily basis through PFMS (Public Finance Management System), after receipt of fund transfer orders from States/UTs after following the due procedures. Accordingly, the fund release status keeps updating on a daily basis. At the beginning of each financial year, admissible pending liabilities of previous years, if any, are duly reimbursed by the Government of India. All due and admissible pending wage liabilities up to FY 2024-25 have already been cleared. As on 04.02.2026, the pending liabilities for the wage component in respect of Mizoram are Rs.22.63 crore. Further, during the current financial year 2025-26 (as on 04.02.2026), an amount of Rs.548.05 crore has been released for wage component to Mizoram.

Similarly, under PMAY-G, the Ministry has released a central share of Rs. 319.01 crore to the State of Mizoram since the inception of the scheme till date. Further, during Financial Year 2025–26, all Centrally Sponsored Schemes have migrated from the SNA model to the SNA-SPARSH model. This requires customization of Awaassoft and State-IFMIS. The State of Mizoram has been issued a mother sanction of a token amount of Rs. 1 lakh under SNA-SPARSH while it is yet to complete the onboarding on the SNA-SPARSH portal. Also, for execution of projects sanctioned under PMGSY,

funds are allocated to States based on works sanctioned and in progress with the State, execution capacity of the State and unspent balance funds available with the State. In current Financial Year 2025-26, Mother Sanction of Rs. 150.84 crore has been issued to the State through SNA-SPARSH, out of which, State has utilized funds of Rs. 44.38crore. As such, sufficient funds are available with State for programme implementation.

There are no pending liabilities adversely affecting the execution of DAY-NRLM, DDU-GKY and RSETI Schemes in the State of Mizoram.

E-COMMERCE MARKET

1793. SHRI ESWARASAMY K.:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether it is a fact that India is the fastest growing e-Commerce market in the world;
- (b) if so, the details of growth and compound annual growth during the last five years and the current year, year-wise;
- (c) whether Ministry has found any bottlenecks which are hampering further growth of e-Commerce in the country;
- (d) if so, the details thereof and the manner in which the Ministry is planning to clear those bottlenecks; and
- (e) the manner Ministry is going to help e-Commerce penetration into rural and uncovered areas?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (e) The e-commerce sector in the country has witnessed growth in recent years, driven by increased digital adoption, improved logistics, and wider participation of consumers and enterprises across regions. The growth and compound annual growth of e-commerce market is not centrally maintained.

The expansion of the sector is supported by an evolving regulatory framework for fair competition, consumer protection, data security and transparency, in line with the extant laws and guidelines governing the digital marketplace.

The e-commerce sector in the country comprises multiple stakeholders and operating models, and its expansion necessitates greater integration of local retail, wider penetration beyond metropolitan areas, and easier digital participation for small sellers, including those in rural and uncovered areas.

To address these aspects, Department for Promotion of Industry and Internal Trade (DPIIT) has pioneered the initiative of Open Network for Digital Commerce (ONDC). ONDC is a neutral, interoperable and open network that enables small sellers, including those in rural and uncovered areas, to participate in digital commerce without dependence on any single proprietary e-commerce platform. ONDC unlike traditional e-commerce platforms that operate in silos, creates an open ecosystem where sellers can reach

customers across multiple platforms without being restricted by platform-specific terms and conditions. ONDC plays a big part in ensuring that small businesses, local traders and MSMEs are not digitally excluded in the emerging e-commerce environments by providing a fair, transparent, and non-discriminatory discovery within emerging e-commerce environment through size, scale or digital sophistication. ONDC has enabled partnerships with a wide range of logistics service providers to improve last-mile delivery, warehousing and fulfilment options for small and rural sellers.

In addition, Ministry of Rural Development under its initiative of Deendayal Antyodaya Yojana-National Rural Livelihoods Mission (DAY-NRLM), is providing support to Self Help Groups (SHGs), which include rural entrepreneurs and artisans for adopting e-Commerce for marketing and sale of their products. Ministry of Micro, Small and Medium Enterprises (MSME) through its initiative of MSME TEAM (Trade Enablement and Marketing) supported "Raising and Accelerating MSME productivity (RAMP) program to empower Pan India MSMEs to expand their market reach via e-commerce. The TEAM Scheme digitizes MSME operations and promotes e-commerce adoption by providing MSMEs access to the government-backed ONDC for online storefronts, digital payments, and logistics; enabling seamless onboarding and cataloguing without the need to build individual e-commerce platforms.

INCOME STRESS AMONGST COFFEE GROWERS IN KARNATAKA**1794. SHRI YADUVEER WADIYAR:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has assessed the structural causes of income stress among coffee growers in Karnataka, particularly in Kodagu, including price volatility, rising input costs and climate shocks, if so, the details thereof;
- (b) the details of Coffee Board interventions implemented in Kodagu during the last three years for price support, replantation, climate-resilient varieties, export facilitation and income diversification; and
- (c) whether the Government proposes a region-specific stabilisation or income-protection framework for small and marginal coffee growers in ecologically fragile regions, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) During the period April to December 2025-26, the average farmgate prices of Arabica un-cured dry processed cherry coffee in Kodagu increased by 65.4% and the average farmgate prices of Robusta un-cured dry processed cherry coffee in Kodagu increased by 29.5% compared to prices in the same period of 2024-25. During the period April to December 2025-26, the all India average farmgate prices of Arabica un-cured dry processed cherry coffee increased by 58.6% and the all India average farmgate prices of Robusta un-

cured dry processed cherry coffee increased by 15.2% compared to prices in the same period of 2024-25.

Further, Coffee Production in our country has consistently increased during the period from 2021-22 to 2024-25 with a Compound Annual Growth Rate (CAGR) of 2.05%. Coffee exports from India have grown during the same period with a CAGR of 20%, with Indian Coffee being exported to more than 125 countries.

Coffee Board has undertaken various measures in reference to climate change which inter alia include development of climate-resilient high-yielding, disease and pest resistant coffee varieties, standardization of agro-technologies, supply of improved planting material, integrated nutrient, pest and disease management practices and improvement of post-harvest processing methods.

Coffee Board, through its scheme 'Integrated Coffee Development Project (ICDP)', undertakes various activities for the benefit of coffee sector of the country, including for beneficiaries of Kodagu region, which inter alia include replantation of old/senile plants; development of improved plant varieties with higher yield; support for value-addition; participation in international trade fairs/events; buyer-seller meets; incentives for export of high value and value added coffee; capacity building programmes; entrepreneurship development programs; organization of coffee tasting sessions and training programmes on barista skills.

The activities undertaken by Coffee Board in Kodagu region under the ICDP scheme during the last three years (2022-23 to 2024-25) are mentioned below:

S.No	Activities undertaken	Financial assistance (₹ in Lakhs)
1	Replantation	180.53
2	Water augmentation	1775.40
3	Quality upgradation	767.25

Source: Coffee Board

सेल की इकाइयों में कार्यरत कर्मचारी

1795. श्री बिद्युत बरन महतो:

क्या इस्पात मंत्री यह बताने की कृपा करेंगे कि:

(क) स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) की सभी इकाइयों में कार्य की स्थायी और अस्थायी प्रकृति क्या है;

(ख) विगत पंद्रह वर्षों के दौरान सेल की प्रत्येक इकाई में कितने कर्मचारी सेवानिवृत्त हुए और कितने कर्मचारी नियुक्त हुए;

(ग) वर्तमान में सेल की प्रत्येक इकाई में अधिकारियों और कर्मचारियों के अलग-अलग पदों पर कितनी रिक्तियां हैं; और

(घ) सेल की प्रत्येक इकाई में स्थायी स्वरूप के कार्यों में नियोजित ठेके पर काम करने वाले कामगारों (ठेकेदारों द्वारा नियोजित) की संख्या कितनी है?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) से (घ) स्टील अथॉरिटी ऑफ इंडिया लिमिटेड (सेल) में स्थायी प्रकृति के कार्य नियमित कर्मचारियों के माध्यम से विभागीय रूप से किए जाते हैं। कुछ विशेष, सविराम या गैर-प्रमुख गतिविधियां निर्धारित निविदा प्रक्रियाओं और मौजूदा दिशानिर्देशों का पालन करते हुए जॉब-कॉन्ट्रैक्ट के आधार पर आउटसोर्सिंग के माध्यम से की जाती हैं।

सेल में जनशक्ति की लागत उत्पादन लागत का लगभग 12% है, जो इसकी साथी कंपनियों में सबसे अधिक है। अतः सेल वार्षिक मानव संसाधन योजना की प्रक्रिया के माध्यम से उद्देश्यपूर्ण मूल्यांकन के आधार पर अपने जनशक्ति आवश्यकताओं का अनुकूलन कर रहा है, जिसे वार्षिक आधार पर बोर्ड द्वारा अनुमोदित किया जाता है।

COASTAL FISHER FOLK IN KERALA

1796. SHRI N. K. PREMACHANDRAN:

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government addressed the major issue of coastal fisher folk in Kerala due to reduced fish catches especially of traditional species and if so, the details of action taken thereon;
- (b) whether the Government has initiated any action in request of the Kerala fisher folk to reduce the price of kerosene and give subsidy and if so, the details thereof;
- (c) whether the Government considered the request of coastal population from Kollam to drop the proposal of offshore mining so as to protect the marine ecosystem and provide livelihood to the fisher folk and if so, the details thereof; and

- (d) whether the Government proposes any special programme to State of Kerala to provide adequate landing centres, cold chain system, value addition units, safe docking and affordable storage persist and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) The Department of Fisheries, Government of India, through its schemes, policies and programmes has taken up several initiatives towards holistic development of fisheries including strengthening the livelihood of fishers. Under the flagship scheme Pradhan Mantri Matsya Sampada Yojana (PMMSY) implemented by the Department, during last 5 years and current year fisheries developmental projects amounting to Rs. 1418.51 crore has been approved to Kerala. The approved activities *inter-alia* include support towards deep sea fishing vessels (20 Nos), installation of artificial reefs along the coast for stock rejuvenation(42 Nos), alternate/additional livelihood activities like bivalve cultivation(1140 Nos), biofloc units(780 Nos), Re-Circulatory Aquaculture System (RAS) (708 Nos). In terms of welfare, livelihood support to fishers during fish ban (1,71,033 Nos) has been approved to Kerala. In addition, establishment of Integrated Modern Coastal Fishing Villages (09 Nos), Climate Resilient Coastal Villages (06 Nos), extension support services -Matsya Seva Kendras (10 Nos) and Sagar Mitras (222 Nos)

are also approved to Kerala for strengthening the coastal fisheries and infrastructure in the region.

Further, uniform fishing ban is implemented for a period of 61 days, from 15th April to 14th June on the East Coast and from 1st June to 31st July on the West Coast in the Indian Exclusive Economic Zone (EEZ) for rejuvenation of fish stock. The DoF, GoI has also issued orders to prohibit destructive fishing practices like bull or pair trawling and use of artificial lights/LED lights for fishing in the Exclusive Economic Zone (EEZ), and similar prohibitions are also imposed within territorial waters by the coastal States/UTs including Kerala such as Minimum Legal Size (MLS) of fish species, mesh size and fishing gear regulations, etc.

(b) The Ministry of Petroleum and Natural Gas (MoP and NG) being the nodal Ministry in the subject matter has informed that the Government of India has formulated the Public Distribution Superior Kerosene Oil (PDS SKO) Allocation Policy under which government makes allocation of PDS Kerosene States/UTs on quarterly basis for cooking and lighting and for special needs (fisheries, mela, exhibitions, pandemic, calamity etc.). Further distribution of PDS Kerosene within the State/UT under PDS network is carried out by the concerned State/UT. Scale and criteria of the distribution is accordingly, also decided by the respective State/UT. Further, with effect from 1st March, 2020, the retail selling price of PDS kerosene is being maintained at a NIL under-recovery level on a pan-India basis.

(c) As informed by the Ministry of Mines, the Offshore Areas Mineral and Development Act, 2002, and the Rules framed thereunder, namely, Offshore Areas Mineral (Auction) Rules, 2024 and Offshore Areas Mineral Conservation and Development Rules, 2024 are having the provisions to ensure the environment protection and preventing any adverse impacts on the marine ecosystem.

(d) Under PMMSY, providing safe landing and berthing facility and strengthening of post-harvest infrastructure including cold chain facilities are one of the priority activities. During last 5 years and current year under PMMSY, various infrastructure projects in this line have been approved to Kerala which includes expansion/upgradation of fishing harbors (7 Nos), maintenance dredging of existing harbors (6Nos), establishment of ice plants/cold storages(16 Nos), transport vehicles for enhancing the shelf life of fishes(468 Nos), whole sale fish markets (2 Nos), retail market (5 Nos), fish kiosk (90 Nos), live fish vending centres (77 Nos), Value added enterprise units(10 Nos).

IMPLEMENTATION OF VB G RAM G

1797. SHRI MADHAVANENI RAGHUNANDAN RAO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Viksit Bharat Guarantee for Rozgar and Aajeevika Gramin (VB G RAM G) schemes is being implemented for farmers;

- (b) whether working days have been increased under the Employment Guarantee Scheme;
- (c) whether there are any irregularities in the scheme, if so, the measures taken by the Government;
- (d) the details of the scheme's implementation in Medak Parliamentary Constituency including the number of beneficiaries and employment generated so far; and
- (e) whether any irregularities reported in the VBG RAM G scheme and employment guarantee scheme specifically in Medak Parliamentary Constituency and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) The Viksit Bharat-Guarantee for Rozgar and Aajeevika Mission (Gramin): VB-G RAM G Act, 2025, provides to every rural household whose adult members volunteer to do unskilled manual work, not less than one hundred and twenty-five days of guaranteed wage employment in a financial year.

It is stated that, against provision of 100 days of wage employment under Mahatma Gandhi NREGS, under the New Act, number of guaranteed days of wage employment has been enhanced to 125 Days for every rural household willing to undertake unskilled manual labour work, including farmers. The Act also provides that if employment is not provided within the

stipulated time, the worker is entitled to a mandatory unemployment allowance. Thus, both employment and livelihood security are protected as legal rights.

Further, Viksit Bharat – Guarantee for Rozgar and Aajeevika Mission (Gramin) (VB–G RAM G) Act is not merely an employment programme. It is a comprehensive framework designed to accelerate rural development through four thematic work domains of water security, core rural infrastructure, livelihood related activities and works to mitigate extreme weather events. Many of the works under these domains strengthen agriculture ecosystem and support farmers. The Act supports farmers by facilitating labour availability during peak agricultural seasons. It is widely recognised that during peak sowing and harvesting periods, farmers often face labour shortages, which can lead to crop losses. To address this, States have been empowered to notify an aggregate of 60 days in a year during peak agricultural seasons when programme works may be paused. This ensures that agricultural operations continue smoothly and that farmers receive timely labour support when they need it the most. This provision is a significant relief for the farming community.

The new Act places strong emphasis on water security, which is fundamental to agriculture. Priority is given to works such as ponds, check dams, farm ponds, canals, groundwater recharge structures, and micro-irrigation support systems. These interventions will expand irrigation coverage, reduce dependence on erratic rainfall, and improve crop resilience. The approach is not only for present needs but also for long-term sustainability and future generations.

The Act also recognises that farmers' challenges do not end at production. Post-harvest management is equally critical. Therefore, the permissible works also include creation of farm-level storage, warehouses, rural haats, and cold storage infrastructure. These facilities help farmers store produce safely, avoid distress sales, and obtain better market prices, thereby improving farm incomes.

In addition, Act responds to the growing risks from climate variability and natural disasters. Works relating to flood control, embankments, water conservation, disaster shelters, and post-disaster reconstruction are included. This strengthens resilience of villages and farmlands while also generating employment during times of crisis.

The new Act promotes diversified livelihoods linked to agriculture, including livestock rearing, fisheries, vermi-composting, nurseries, horticulture, and value addition activities. This enables farmers to increase income from multiple sources, generate local opportunities, reduce distress migration, and build prosperous rural economies.

(c)to(e) It is stated that, after the commencement of Viksit Bharat Guarantee for Rozgar and Aajeevika Mission (Gramin) [VB-G RAM G] by the Central Government, the States/ UTs shall notify their respective schemes and commence implementation.

बीज ग्राम योजना

1798. श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र और मध्य प्रदेश के उन जिलों के नाम क्या हैं जिनमें बीज ग्राम योजना लागू की जा रही है और विशेषकर छत्रपति संभाजीनगर जिले सहित उक्त कार्यक्रम से अब तक लाभान्वित हुए किसानों की संख्या कितनी है;

(ख) क्या महाराष्ट्र और मध्य प्रदेश में बीज वितरण प्रक्रिया में समय पर वितरण और गुणवत्ता नियंत्रण सुनिश्चित करने के लिए कोई डिजिटल पोर्टल/निगरानी प्रणाली अपनाई गई है;

(ग) यदि हां, तो उक्त प्रणाली संचालित करने वाली एजेंसी का नाम क्या है और उसमें किसानों की भागीदारी सुनिश्चित करने का तरीका क्या है; और

(घ) छत्रपति संभाजीनगर जिले सहित महाराष्ट्र के संबंध में ब्योरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) बीज ग्राम कार्यक्रम को बीज एवं पौध सामग्री उप-मिशन (एसएमएसपी) के अंतर्गत कार्यान्वित किया जा रहा था और अब यह राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन (एनएफएसएनएम) के बीज घटक का हिस्सा बन गया है। "बीज ग्राम कार्यक्रम" घटक को अब 'नई किस्मों के बीजों के संवर्धन हेतु सहायता' के रूप में पुनर्संरचित किया गया है। यह महाराष्ट्र के 34 जिलों और मध्य प्रदेश के 55 जिलों में कार्यान्वित किया जा रहा है। वर्ष 2024-25 के दौरान, महाराष्ट्र में इस स्कीम से 3,39,551 किसान लाभान्वित हुए हैं, जिनमें छत्रपति संभाजीनगर जिले के 12,548 किसान शामिल हैं। इसी प्रकार, वर्ष 2024-25 के दौरान मध्य प्रदेश में 2,84,250 किसान लाभान्वित हुए हैं।

(ख) से (घ) महाराष्ट्र और मध्य प्रदेश दोनों सरकारों ने सभी जिलों (छत्रपति संभाजीनगर जिले सहित) में भारत सरकार द्वारा विकसित बीज प्रमाणीकरण, पता लगाने की क्षमता और समग्र

सूचीकरण (साथी) पोर्टल को कार्यान्वित किया है जिसका उद्देश्य संपूर्ण आपूर्ति श्रृंखला में बीजों की डिजिटली पता लगाने की क्षमता को सक्षम बनाना, पारदर्शिता बढ़ाना और नकली/निम्नस्तर के बीजों के परिचालन को रोकने में सहायता करना तथा बीज वितरण प्रक्रिया में गुणवत्ता नियंत्रण सुनिश्चित करना है। इसके अतिरिक्त, वर्ष 2025-26 से मध्य प्रदेश में बीज वितरण प्रक्रिया में समय पर वितरण और गुणवत्ता नियंत्रण सुनिश्चित करने के लिए "एम.पी. किसान" डिजिटल पोर्टल/निगरानी प्रणाली का भी उपयोग किया जा रहा है।

COTTON FARMERS IN TELANGANA

1799. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **TEXTILES** be pleased to state:

- (a) whether the Government is aware that cotton farmers in Mancherial and Peddapalli districts of Telangana are facing serious difficulties in selling their produce due to the limited number of Cotton Corporation of India (CCI) procurement centres;
- (b) whether the Government has any proposals to establish additional CCI procurement centres in these districts to ensure easy access, prevent distress sales and guarantee fair pricing for farmers; and
- (c) if so, the details thereof and the timelines for opening the new centres and if not, the reasons for not considering this long pending demand of cotton farmers?

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI
PABITRA MARGHERITA):**

(a) During the cotton season 2025–26, the Cotton Corporation of India Ltd. (CCI), in association with the Ministry of Textiles, prescribed norms for opening procurement centers to expand Minimum Support Price (MSP) outreach. These norms aimed to ensure that cotton farmers in every Taluka/Mandal having at least 3,000 hectares under cotton cultivation, a functional APMC, and at least one Ginning and Pressing factory are able to avail MSP benefits, while also reducing transportation distances and waiting time for farmers. Accordingly, during the cotton season 2025–26, under the jurisdiction of CCI's three branches—Adilabad, Warangal, and Mahabubnagar—122 procurement centers were opened across 30 districts of Telangana, as compared to 110 centers during 2024–25. This included three procurement centers in Mancherial district (Luxettipet, Chennur, and Bellampally) and three procurement centers in Peddapalli district (Peddapalli, Sulthanabad, and Kamanpur).

During cotton season 2025-26, CCI has procured about 451 lakh quintals kapas (equivalent to 90 lakh bales) under MSP operations out of which 148 lakh quintals kapas (equivalent to 29.50 lakh bales) procured in the State of Telangana, valuing Rs. 11,800 crores, through 8.60 lakh direct farmer transactions. Out of 148 lakh quintals kapas procured in the State of Telangana, 5.80 lakh quintals, valuing Rs. 463 crores, have been procured in Mancherial district, and 1.21 lakh quintals, valuing Rs. 97 crore, seed cotton has been procured in Peddapalli District.

(b) and (c) During cotton season 2025-26, additional procurement centres were opened by the Cotton Corporation of India (CCI) based on the prescribed

eligibility criteria. Three procurement centers each were opened in the districts of Mancherial and Peddapalli after assessment of parameters such as minimum of 3,000 hectares under cotton cultivation, availability of a functional APMC, and the presence of at least one ginning and pressing factory. Opening of procurement centres by CCI is undertaken on the basis of these objective criteria and operational requirements to ensure effective MSP operations.

उत्तर प्रदेश में प्रधानमंत्री ग्राम सड़क योजना

1800. श्री रमाशंकर विद्यार्थी राजभर:

क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान उत्तर प्रदेश के देवरिया और बलिया जिलों में प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के अंतर्गत प्रस्तावित सड़कों और इनमें से अब तक निर्मित की जा चुकी और निर्माण के लिए लंबित सड़कों की संख्या का वर्षवार और सड़कवार ब्यौरा क्या है; और
(ख) उक्त विलंब के क्या कारण हैं और इन सड़कों का निर्माण कार्य कब तक पूरा होने की संभावना है?

ग्रामीण विकास मंत्रालय में राज्य मंत्री (श्री कमलेश पासवान):

(क) उत्तर प्रदेश में पिछले पांच वर्षों के दौरान प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई) के विभिन्न कार्यक्रमों/घटकों के तहत स्वीकृत और निर्मित सड़क की लंबाई का ब्यौरा निम्नानुसार है:-

वर्ष	स्वीकृत सड़कों की संख्या	स्वीकृत सड़क लंबाई (कि.मी.)	स्वीकृत पुलों की संख्या	निर्मित सड़कों की संख्या	निर्मित पुलों की संख्या	निर्मित सड़क लंबाई (कि.मी.)
2020-21	883	6188	4	94	0	718
2021-22	1610	12274	0	216	3	3368
2022-23	0	0	0	744	4	5011

2023-24	64	454	0	911	4	6799
2024-25	3	22	1	495	4	2808
2025-26 (दिनांक 05.02.2026 की स्थिति के अनुसार)	0	0	0	88	0	527

प्रधानमंत्री ग्राम सड़क योजना-III के तहत स्वीकृत इन कार्यों को पूरा करने की समय-सीमा मार्च 2026 है।

उत्तर प्रदेश के देवरिया जिले और बलिया जिले में पिछले पांच वर्षों में हुई प्रगति का ब्यौरा इस प्रकार है:-

जिला - देवरिया:

स्वीकृत			निर्मित			कार्य प्रगति पर		
सड़कों की संख्या	सड़क लंबाई (कि.मी.)	पुलों की संख्या	सड़कों की संख्या	सड़क लंबाई (कि.मी.)	पुलों की संख्या	सड़कों की संख्या	सड़क लंबाई (कि.मी.)	पुलों की संख्या
68	489.307	0	56	429.339	0	14	59.968	0

जिला - बलिया:

स्वीकृत			निर्मित		
सड़कों की संख्या	सड़क लंबाई (कि.मी.)	पुलों की संख्या	सड़कों की संख्या	सड़क लंबाई (कि.मी.)	पुलों की संख्या
32	233.08	0	32	233.08	0

(ख) बलिया जिले में सभी कार्य पूरे हो चुके हैं। देवरिया जिले में पीएमजीएसवाई-III के तहत स्वीकृत 59.968 किलोमीटर के 14 सड़क कार्यों को पूरा किया जाना शेष है। वर्ष 2021-22 में पांच कार्यों और वर्ष 2023-24 में 9 कार्यों को मंजूरी दी गई है। इन 14 लंबित कार्यों का सड़क-वार ब्यौरा संलग्न **विवरण** में दिया गया है। पीएमजीएसवाई-III के कार्यों को पूरा करने की समय-सीमा मार्च 2026 है।

विवरण

पीएमजीएसवाई-III के तहत लंबित कार्यों का सड़क-वार ब्यौरा

क्र. सं.	जिले का नाम	ब्लॉक का नाम	पैकेज सं.	स्वीकृति का वर्ष	सड़क का नाम/ पुल का नाम	स्वीकृत राशि (लाख रुपये में)	सड़क लंबाई (कि.मी.)	निर्मित सड़क की लंबाई कि.मी. में	व्यय (लाख रुपये में)	स्थिति	पूरा होने की संभावना (दिनांक)
1	देवरिया	भागलपुर	यूपी2094	2023 - 2024	टी07-चेरो (बर्थी) से पैना	1001.40	8.000	0.000	324.10	प्रगति पर	31.03.2026
2	देवरिया	भागलपुर	यूपी20146	2024 - 2025	टी10-टी01 काहावन से टी06 अरिला	754.20	8.200	0.000	0.00	प्रगति पर	31.03.2026
3	देवरिया	भाटपर रानी	यूपी20138	2023 - 2024	एमआरएल06- बिशुनपुरा से बनकटा शम्हू वाया खैरत रेलवे क्रॉसिंग	715.68	5.700	0.000	0.77	प्रगति पर	31.03.2026
4	देवरिया	भाटपर रानी	यूपी20145	2023 - 2024	एमआरएल07- खामपार से दृगपुरा वाया नेटुआबीर टीकमपार अकताही	1754.79	12.400	0.000	1.68	प्रगति पर	31.03.2026

5	देवरिया	देवरिया सदर	यूपी20109	2021 - 2022	टी09-देवरिया से बसडीला	419.48	5.150	4.650	83.30	प्रगति पर	15.02.2026
6	देवरिया	देवरिया सदर	यूपी20104	2021 - 2022	टी03-देवरिया से बेलडांड	1130.66	10.000	9.900	839.88	प्रगति पर	15.02.2026
7	देवरिया	देवरिया सदर	यूपी20139	2023 - 2024	एमआरएल 38-पिपरा चंद्रभान से सहजौली वाया हाटा खास	620.76	6.920	3.920	170.00	प्रगति पर	28.02.2026
8	देवरिया	देवरिया सदर	यूपी20140	2023 - 2024	एमआरएल27- टी05 से बरहया बुजुर्ग वाया जंगल ठकुराही	534.96	5.650	5.550	153.26	प्रगति पर	28.02.2026
9	देवरिया	गौरी बाजार	यूपी20144	2023 - 2024	एमआरएल01- गौरी बाजार रुद्रपुर मार्ग इंदुपुर से रुद्रपुर बाईपास वाया बनियानी	2009.14	14.400	14.400	590.77	प्रगति पर	28.02.2026
10	देवरिया	लार	यूपी2090	2021 - 2022	एमआरएल01- एलएआर रोड से धरहरा वाया नेमा	1333.74	11.297	8.200	668.88	प्रगति पर	28.02.2026
11	देवरिया	लार	यूपी20100	2021 - 2022	एमआरएल31- लार भाटपर रोड 1 कि.मी. से परसी चकलार	727.75	5.684	0.000	265.80	प्रगति पर	15.02.2026
12	देवरिया	लार	यूपी20141	2023 - 2024	एमआरएल41- गुथनी कुंडौली रोड 4 कि.मी.	678.08	5.000	0.000	0.68	प्रगति पर	31.03.2026

					से खेमा दाई						
13	देवरिया	लार	यूपी20142	2023 - 2024	एमआरएल37- गुथनी कुंडौली रोड 01 कि.मी. से मानिकपुर वाया चुरिया	615.02	6.225	0.000	0.84	प्रगति पर	31.03.2026
14	देवरिया	तारकुलवा	यूपी20107	2021 - 2022	टी09-मुंडेरा बाबू से नौतन हथियागढ़	769.54	6.220	5.720	424.46	प्रगति पर	15.02.2026
		कुल				13065.20	110.846	52.340	3524.43		

BENEFICIARIES UNDER NSAP AND NFBS

1801. SHRI RAO RAJENDRA SINGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- the number of eligible beneficiaries identified under National Social Assistance Programme (NSAP) including the National Family Benefit Scheme (NFBS) and the number of beneficiaries actually covered during the last three years, State and UT-wise;
- the names of such States/UTs where NFBS was not implemented or partially implemented during the last three years, along with the reasons therefor, State-wise; and
- the corrective steps taken or proposed by the Government to ensure universal coverage of eligible beneficiaries, proactive identification, database maintenance and full implementation of NAP across all States and Union Territories?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) State/UT-wise cap on the number of beneficiaries under the pension schemes of National Social Assistance Programme (NSAP) and under the National Family Benefit Scheme (NFBS) are given in the enclosed **Statement**.

(b) Under National Family Benefit Scheme (NFBS) of National Social Assistance Programme (NSAP), a lump-sum assistance of Rs.20,000 is given to the bereaved household of Below Poverty Line (BPL) in the event of death of the primary bread-winner aged more than 18 years and less than 60 years. It is a demand-based scheme. Release of funds is contingent upon receipt of proposals from the concerned State/UT, submitted in accordance with the scheme guidelines and Ministry of Finance (MoF) instructions. Funds under the scheme are released to States/UTs on the basis of number of eligible beneficiaries whose database has been digitized on NSAP-PPS (National Social Assistance Programme - Pension Payment System) portal or State cap of number of beneficiaries, whichever is less. As the scheme is demand-driven, funds are released to States on receipt of proposal as per the guidelines.

(c) NSAP caters to 3.09 crore BPL beneficiaries with a scheme-wise ceiling/cap for each State/UT on the number of beneficiaries. At present, the pension schemes under NSAP have achieved almost 100% saturation. However, States/ UTs may give assistance from their own resources if there are more deserving beneficiaries. As per the information collected from States/UTs,

about 5.87 crore additional pensioners are supported by State-funded social pension schemes.

As per NSAP guidelines, responsibility of implementation of NSAP schemes, identification/verification of beneficiaries, disbursal of pension to beneficiaries, stoppage of pension, annual verification of beneficiaries lies in the hand of States/UTs.

A web-based pension payment portal, NSAP-PPS (National Social Assistance Programme-Pension Payment System) has been operationalized which is used for managing and monitoring pension benefits provided to eligible beneficiaries. The portal facilitates the maintenance of beneficiary records, processing of pension sanctions, tracking of fund disbursement to ensure transparency and efficiency in pension delivery.

STATEMENT

State/UT-wise cap of number of beneficiaries under pension schemes of NSAP (excluding NFBS)

S.No.	States/UTs	Cap/ceiling of no. of beneficiaries
1	Andhra Pradesh	934980
2	Bihar	3919447
3	Chhattisgarh	880142
4	Goa	13660
5	Gujarat	916953
6	Haryana	347256
7	Himachal Pradesh	116005
8	Jharkhand	1277520
9	Karnataka	1396274

10	Kerala	846456
11	Madhya Pradesh	2223469
12	Maharashtra	1212967
13	Odisha	2033959
14	Punjab	138231
15	Rajasthan	1169533
16	Tamil Nadu	1920858
17	Telangana	681613
18	Uttar Pradesh	5833622
19	Uttarakhand	231335
20	West Bengal	2067272
NE States		
21	Arunachal Pradesh	6293
22	Assam	850531
23	Manipur	63971
24	Meghalaya	65316
25	Mizoram	27524
26	Nagaland	50779
27	Sikkim	18854
28	Tripura	154900
Union Territories		
29	AandN Islands	590
30	Chandigarh	4964
31	DandN Haveli and DandD	11173
32	NCT Delhi	154820
33	JandK	140394
34	Ladakh	7148
35	Lakshadweep	293
36	Puducherry	28805
	TOTAL	29747907

**State/UT-wise cap/ceiling of number of beneficiaries under the
National Family Benefit Scheme (NFBS)**

Sl. No.	States/UTs	Cap/ceiling of no. of beneficiaries
1	Andhra Pradesh	10906
2	Bihar	35859
3	Chhattisgarh	12801
4	Goa	225
5	Gujarat	10695
6	Haryana	4154
7	Himachal Pradesh	684
8	Jharkhand	14148
9	Karnataka	18312
10	Kerala	4358
11	Madhya Pradesh	30826
12	Maharashtra	34987
13	Odisha	24697
14	Punjab	2673
15	Rajasthan	12347
16	Tamilnadu	18445
17	Telangana	7794
18	Uttar Pradesh	73075
19	Uttarakhand	4808
20	West Bengal	21553
21	Arunachal Pradesh	346
22	Assam	8524
23	Manipur	669
24	Meghalaya	781
29	Mizoram	197
26	Nagaland	535
27	Sikkim	175
28	Tripura	984

29	AandN Islands	86
30	Chandigarh	80
31	DandN Haveli and DandD	119
32	NCT Delhi	2270
33	J and K	323
34	Ladakh	112
35	Lakshadweep	9
36	Puducherry	283
	TOTAL	358840

बिहार में मत्स्यपालन, पशुपालन और डेयरी योजनाओं के लाभार्थी

1802. श्री गिरिधारी यादव:

श्री रामप्रीत मंडल:

श्री दिनेश चंद्र यादव:

क्या मत्स्यपालन, पशुपालन और डेयरी मंत्री यह बताने की कृपा करेंगे कि:

(क) बिहार राज्य में प्रधानमंत्री मत्स्य संपदा योजना (पीएमएमएसबाई), राष्ट्रीय गोकुल मिशन (आरजीएम), राष्ट्रीय पशुधन मिशन (एनएलएम), पशुधन जनगणना और एकीकृत प्रतिदर्श सर्वेक्षण (एलसी एवं आईएसएस), डेयरी सहायता सहकारी समितियां एवं किसान उत्पादक संगठन (एसडीसीएफपीओ), उद्यमिता विकास एवं रोजगार सृजन (ईडीईजी), पशुधन स्वास्थ्य एवं रोग नियंत्रण कार्यक्रम (एलएचडीसीपी), डेयरी प्रसंस्करण एवं अवसंरचना विकास कोष (डीआईडीएफ) और राष्ट्रीय डेयरी विकास कार्यक्रम (एनपीडीडी) के अंतर्गत लाभार्थियों की संख्या का योजनावार ब्यौरा क्या है; और

(ख) केंद्र सरकार द्वारा उक्त योजनाओं के लाभार्थियों के लिए बिहार राज्य को जारी की गई निधि का योजनावार ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) और (ख) मत्स्यपालन, पशुपालन और डेयरी मंत्रालय, भारत सरकार द्वारा मत्स्यपालन, पशुपालन और डेयरी क्षेत्रों के सर्वांगीण विकास के लिए बिहार राज्य सहित देश में निम्नलिखित योजनाओं और कार्यक्रमों को कार्यान्वित किया जा रहा है:

- I. प्रधानमंत्री मत्स्य संपदा योजना(PMMSY),
- II. राष्ट्रीय गोकुल मिशन (RGM),
- III. राष्ट्रीय पशुधन मिशन (NLM),
- IV. पशुधन संगणना और एकीकृत नमूना सर्वेक्षण योजना (LC and ISS)
- V. डेयरी सहकारिताओं और किसान उत्पादक संगठनों की सहायता (SDCFPO)
- VI. पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP)
- VII. डेयरी विकास के लिए राष्ट्रीय कार्यक्रम (NPDD), और
- VIII. डेयरी प्रसंस्करण और अवसंरचना विकास निधि (DIDF),

मात्स्यिकी, पशुपालन और डेयरी क्षेत्र हाल के वर्षों में पर्याप्त वृद्धि दिखा रहे हैं। मंत्रालय द्वारा कार्यान्वित नीतियां और योजनाएं / कार्यक्रम मात्स्यिकी, पशुपालन और डेयरी क्षेत्रों को बढ़ावा देने के लिए भी सर्वोच्च महत्व देते हैं। विगत पांच वर्षों के दौरान उपरोक्त योजनाओं के लिए बिहार राज्य को केंद्र सरकार द्वारा जारी की गई धनराशि और लाभार्थियों की संख्या का विवरण निम्नानुसार है:

क्र.सं.	योजना का नाम	जारी की गई केंद्रीय निधि (रुपए लाख में)	लाभार्थी की संख्या
(i)	(ii)	(iv)	(v)
1	प्रधानमंत्री मत्स्य संपदा योजना(PMMSY)	126.17	8981
2	राष्ट्रीय गोकुल मिशन (RGM)	154.06	2716059
3	राष्ट्रीय पशुधन मिशन (NLM)	0.14	2
4	पशुधन संगणना और एकीकृत नमूना	1.06	0*

	सर्वेक्षण योजना (LC and ISS)		
5	डेयरी सहकारिताओं और किसान उत्पादक संगठनों की सहायता (SDCFPO)	3.77	0**
6	पशुधन स्वास्थ्य और रोग नियंत्रण कार्यक्रम (LHDCP)	130.51	12489000***
7	डेयरी विकास के लिए राष्ट्रीय कार्यक्रम (NPDD)	241.24	501091
8	डेयरी प्रसंस्करण और अवसंरचना विकास निधि (DIDF)	77.24	188800

* लाभार्थी योजना नहीं है

** 4 दुग्ध संघ/महासंघ

*** मोबाइल पशु चिकित्सा इकाई (MVU) के माध्यम से किसानों के जानवरों का टीकाकरण

EFFECTIVENESS OF NSAP

1803. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of the various components implemented under the National Social Assistance Programme (NSAP);
- (b) whether the Government has assessed the effectiveness of NSAP in achieving its objective of providing social assistance to the poor, particularly elderly persons, widows and persons with disabilities;
- (c) if so, the broad outcomes thereof;
- (d) whether any technology-based interventions have been integrated into the implementation and monitoring of NSAP to improve transparency and delivery of benefits; and
- (e) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) National Social Assistance Programme (NSAP) is a 100% funded centrally sponsored scheme (CSS) covering persons belonging to families living below poverty line (BPL). It comprises the following five schemes:

- i. Indira Gandhi National Old Age Pension Scheme - Assistance of ₹ 200/- per month to persons in the age group of 60-79 years and ₹ 500/- per month to persons of 80 years and above.
- ii. Indira Gandhi National Widow Pension Scheme - Assistance of ₹300/- per month to widows in the age-group of 40-79 years and ₹ 500/- per month to widows of 80 years and above.
- iii. Indira Gandhi National Disability Pension Scheme - Assistance of ₹300/- per month to divyangjans aged 18-79 years with severe or multiple disabilities and ₹ 500/- per month to divyangjans of 80 years and above.
- iv. National Family Benefit Scheme - A one-time assistance of ₹ 20,000/- to the bereaved household on the death of primary breadwinner aged between 18 and 59 years.
- v. Annapurna Scheme - 10 kg of food grains per month free of cost to those senior citizens who, though eligible, are not receiving old age pension.

(b) and (c) From time to time, various impact assessment and evaluation studies have been carried out to assess the impact of NSAP schemes by the Ministry and NITI Aayog. Additionally, National Level Monitoring (NLM) is an

initiative of the Ministry designed to ensure transparency, accountability, and continuous improvement across rural development programmes. By engaging independent third-party monitors, the system provides unbiased insights into how schemes are being implemented on the ground level.

The assessments indicate satisfactory implementation at the grass root level, with most beneficiaries expressing overall satisfaction with the processes of selection, sanction, and disbursement of pensions. The studies also find that pensions are primarily used to meet essential needs such as food and healthcare. At the same time, they have recommended further strengthening of the programme through measures such as improving adequacy of assistance, ensuring timely and regular payments, enhancing beneficiary verification and monitoring systems etc.

(d) and (e) The Ministry has integrated several technology-based interventions in the implementation and monitoring of the NSAP to improve transparency and delivery of benefits. A web-based pension payment portal, NSAP-PPS (National Social Assistance Programme-Pension Payment System) has been operationalized as an end-to-end digital tool for Direct Benefit Transfer (DBT) mode disbursement of pension through PFMS. The platform is used for managing and monitoring pension benefits provided to eligible beneficiaries. The portal facilitates maintenance of beneficiary records, processing of pension sanctions, tracking of fund disbursement to ensure transparency and efficiency in pension delivery. Additionally, a Digital Life

Certification (DLC) mobile application has been developed for Aadhaar-based biometric verification of beneficiaries.

SUPPORT FOR AGROFORESTRY

1804. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government is promoting diversification from the wheat–paddy cycle to timber/agroforestry farming in Punjab; if so, the policy framework and objectives thereof;
- (b) whether any financial assistance, income support or incentives are being provided to farmers during the transition period, keeping in view that timber crops generally require 4-5 years to mature and if so, the scheme-wise details, eligibility criteria and beneficiaries;
- (c) whether support has been extended for plantation, maintenance and risk mitigation under the Sub-Mission on Agroforestry or other Central/State schemes; and
- (d) whether the Government has put in place marketing and value-chain support mechanisms, including market linkages, industry tie-ups or price assurance, to ensure remunerative returns to timber farmers, and if so the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a), (b) and (d) As reported by State of Punjab, agroforestry is being promoted in the State through their Scheme of Crop Diversification through Agroforestry (CDAF) under Green Punjab Mission to diversify from wheat-paddy cycle and to reduce pressure on forests. Under the scheme, financial assistance is provided to farmers during the transition period. All the farmers who undertake agroforestry are eligible for Direct Benefit Transfer under the Scheme. Details of the financial assistance provided under the Scheme are given in the enclosed **Statement**. To promote market for agroforestry produce, the licensing procedure for wood based industries depending on Agroforestry timber has been simplified by the State.

(c) Sub-Mission on Agroforestry (SMAF) was implemented by the Government from 2016-17 to 2021-22 to promote agroforestry across the country including State of Punjab. Under the scheme financial assistance was provided to farmers for nursery development, boundary plantation, block plantation of prominent tree species and maintenance. Rs.10.3595 Crore was released to Punjab for implementation of the scheme during this period. The Mission was restructured as Agroforestry component of Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY) from 2023-24 with focus on supply of quality planting material (QPM). Punjab has not opted for this component.

STATEMENT**Cost norms and Financial Assistance pattern under Crop Diversification Agro-Forestry (CDAF) Project
in Punjab**

S. N.	Details	Cultivation/plantation of any Agroforestry trees other than clonal eucalyptus								Cultivation/plantation of clonal eucalyptus							
		Peripheral/Boundary and low density plantations				High density plantations				Peripheral/Boundary and low density plantations				High density plantations			
		1 to 625 plants/ha.				More than 625 plants/ha.				1 to 625 plants/ha.				More than 625 plants/ha.			
		Indicative Unit Price 120/- per plant				Indicative Unit Cost 75000/- per ha				Indicative Unit Price 100/- per plant				Indicative Unit Cost 62500/- per ha			
		Plant ing Year	1st Year Mainten ance	2nd year Main tena nce	Total cost (Rs.)	Plant ing Year	1st Year Mainten ance	2nd year Mainte nance	Total cost (Rs.)	Plant ing Year	1st Year Maint enan ce	2nd year Mainte nance	Total cost (Rs.)	Plant ing Year	1st Year Mainten ance	2nd year Mainten ance	Total cost (Rs.)
1	Total Project Cost per plants/ Hac	Rs 60/- per plant	Rs 30/- per plant	Rs 30/- per plant	Rs 120/- per plant	Rs 3750 0/- per hac	Rs 18750/- per hac	Rs 18750/- per hac	Rs 75000 /- per hac	Rs 50/- per plant	Rs 25/- per plant	Rs 25/- per plant	Rs 100/- per plant	Rs 3125 0/- per hac	Rs 15625/- per hac	Rs 15625/- per hac	Rs 6250 0/- per hac

2	50% Financial Assistance in the ratio of 50:25:25	Rs 30/- per plant	Rs 15/- per plant	Rs 15/- per plant	Rs 60/- per plant	Rs 18750/- per hac	Rs 9375/- per hac	Rs 9375/- per hac	Rs 37500/- per hac	Rs 25/- per plant	Rs 12.5/- per plant	Rs 12.5/- per plant	Rs 50/- per plant	Rs 15625/- per hac	Rs 7813/- per hac	Rs 7813/- per hac	Rs 31250/- per hac
3	Margin of farmer @ 50%	Rs 30/- per plant	Rs 15/- per plant	Rs 15/- per plant	Rs 60/- per plant	Rs 18750/- per hac	Rs 9375/- per hac	Rs 9375/- per hac	Rs 37500/- per hac	Rs 25/- per plant	Rs 12.5/- per plant	Rs 12.5/- per plant	Rs 50/- per plant	Rs 15625/- per hac	Rs 7813/- per hac	Rs 7813/- per hac	Rs 31250/- per hac

IMPACT OF THE KISAN CREDIT CARD

1805. SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

(a) whether the Government has reviewed the implementation and impact of the Kisan Credit Card (KCC) scheme in the tribal and Scheduled Areas of Maharashtra;

(b) if so, the number of KCC accounts opened in tribal districts of Maharashtra, disaggregated by marginal and small farmers district-wise;

(c) whether enrolment of tribal farmers and women cultivators remains low in these districts due to documentation hurdles, bank outreach gaps and limited awareness and if so, the details of special drives undertaken and their outcomes;

(d) whether data is maintained on interest subvention availed by tribal KCC holders and if so, the details thereof;

(e) whether lack of financial literacy has affected credit utilisation and repayment among tribal farmers and the details of awareness programmes conducted; and

(f) whether any impact study has assessed KCC's effect on productivity and incomes in tribal areas and if so, the findings thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The Institute for Social and Economic Change (ISEC), Bengaluru has recently conducted Third Party Evaluation Studies of Modified Interest Subvention Scheme (MISS) which also include partial evaluation of KCC scheme implicitly. The sample survey were conducted in Solapur, Sindhudurg and Jalagaon districts of Maharashtra. No separate study in tribal and scheduled areas were conducted.

(b) The number of KCC accounts opened in tribal districts of Maharashtra as on 31.12.2025 is given in the following table. As confirmed from DFS, data showing number of KCC accounts of Small and Marginal Farmers (SMF) are not maintained separately.

(No. in Actual and Amount in Rs. Crore)

Sl. No.	Name of District	Total number of KCC as on 31.12.2025	Total Outstanding amount in KCC
1	AMRAVATI	209165	2947.27
2	BHANDARA	105014	927.01
3	CHANDRAPUR	117541	1251.57
4	DHULE	105378	1472.67
5	GADCHIROLI	49850	322.60
6	GONDIA	126105	845.21
7	JALGAON	274360	2759.91
8	NANDURBAR	59501	945.65
9	NASHIK	146799	4293.05
10	PALGHAR	43959	402.85
11	THANE	50025	403.64
12	YAVATMAL	354998	4948.00

Source: DFS

(c) and (e) The Government has been taking multiple initiatives to make the short-term credit accessible to all farmers including farmers engaged in Animal Husbandry and Fisheries through regular IEC campaigns organized by banks, State Government/ Central Government, RBI, NABARD, etc, besides, technology intervention like Kisan Rin Portal (KRP). These campaigns are used to issue or renew Kisan Credit Cards. Besides this, Viksit Bharat Sankalp Yatra (VBSY) and Particularly Vulnerable Tribal Group (PVTG) camps were organized to boost the KCC enrolment.

(d) Data of interest subvention being paid to KCC accounts of ST farmers are maintained on Kisan Rin Portal. As on date, there are 128633 operative KCC accounts in FY 2024-25 belonging to Scheduled Tribe population in Maharashtra which received MISS benefits.

(f) No separate study to assess KCC's effect on productivity and income in Tribal areas have been conducted. However, the major findings of Third Party Evaluation Studies of MISS report prepared by ISEC, Bengaluru are as under:

- i. Every ₹1 invested under KCC–MISS contributes ₹2.30 to net value addition in the agriculture and allied sector;
- ii. The MISS has played a crucial role in reducing the interest burden on farmers with an estimated subsidy outlay of ₹1.87 lakh crore since inception till 2024–25;
- iii. The scheme has positively impacted cropping intensity and multi-season cultivation, with KCC–MISS farmers cultivating larger areas,

achieving higher cropping intensity, and adopting more diversified crop portfolios across seasons, supported by reliable irrigation and concessional credit;

- iv. It has improved the timeliness of input use through access to adequate working capital, and beneficiaries receiving Prompt Repayment Incentive (PRI) have demonstrated better credit discipline, thereby enhancing banks' confidence for further lending;
- v. The scheme has supported dairy and livestock expansion and promoted income diversification by supplementing crop income, reducing dependence on seasonal agriculture, and integrating livestock and fisheries farming with crop production. It has also supported Working Capital Requirements (WCR) for inland fisheries, which is significant for diversification in the North-Eastern Region.

DISCREPANCIES IN MSP PROCUREMENT

1806. SHRI PUSHPENDRA SAROJ:

Will the minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the quantity of wheat and paddy in Uttar Pradesh that remained unprocured despite MSP notifications during the last three procurement seasons and the reasons recorded, district-wise and crop-wise;

- (b) the number of occasions when MSP procurement in the State was delayed, reduced or halted due to Central buffer stock norms, storage ceilings or redirection of procurement to other States;
- (c) whether internal reviews examined the impact of such decisions on farmer participation, price realisation and market confidence in Uttar Pradesh;
- (d) the extent to which inter-State allocation and off-take targets influenced MSP coverage and procurement duration in the State; and
- (e) the corrective measures adopted to ensure full MSP procurement, timely agency deployment and zero avoidable crop denial in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) As per the information received from Department of Food and Public Distribution, procurement of wheat and paddy is carried out by the State Government at the Minimum Support Price (MSP) for central pool. Procurement centres are opened by Central Government Agencies/ State Government Agencies, taking into account the production, marketable surplus, convenience of farmers and availability of other logistics / infrastructure such as storage and transportation, etc. Adequate number of temporary purchase centres, in addition to the existing Mandis and depots/godowns are also established at key points for the convenience of farmers. The stocks conforming to the prescribed Fair Average Quality (FAQ) specifications and offered by the farmers to procurement centres for purchase are procured by the State Government agencies.

During the past three years, no quantity of paddy and wheat brought by farmers to the procurement centres has remained unprocured.

(b) and (c) As reported by the State Government, no such instance that has come to notice.

(d) As reported by the State Government, no such instance that has come to notice.

(e) Prior to the commencement of procurement, necessary arrangements such as farmer registration and verification, selection of procurement agencies, arrangement of funds for payment, and selection of procurement centres are made in advance. All procurement-related processes, including online registration and verification, are conducted through the e-Procurement Portal of the Food and Civil Supplies Department. With a view to ensuring transparency in procurement, purchases are made through biometric authentication of farmers and payment is made directly to their Aadhaar-linked bank accounts through PFMS. Wide publicity of the procurement is also carried out to ensure that the maximum number of farmers can avail the benefits of the MSP. Quality-based procurement of crops brought by farmers at government procurement centres is ensured across the State.

PMGSY IN BELAGAVI

1807. SHRI JAGADISH SHETTAR:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of steps taken by the Government to undertake road construction/improvement under Pradhan Mantri Gram Sadak Yojana (PMGSY) in Belagavi district (Karnataka) in its new Phase; and
- (b) the other steps taken by the Government in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) and (b) The Pradhan Mantri Gram Sadak Yojana (PMGSY) was launched in 2000, as a one time special dispensation, for providing connectivity to eligible unconnected habitations in the country. The new phase, PMGSY-IV has been launched for construction of 62,500 km of all-weather roads (single lane) to provide connectivity to about 25,000 unconnected habitations of population size 500+ in plains, 250+ in NE and Hill states/ UTs, special category areas (Tribal Schedule V, Aspirational Districts/ Blocks, Desert areas) and 100+ in Left Wing Extremism (LWE) affected districts (areas notified by MHA) in 9 States , as per Census 2011. The PMGSY Phase-IV is being implemented from Financial Year 2024–2025 to 2028–2029. The Central Government is working in close coordination with the States to facilitate submission of proposals, including from Karnataka, under PMGSY IV.

Till date, the State of Karnataka has not sent any Detailed Project Report proposals under PMGSY-IV.

The details of habitations survey conducted for the state of Karnataka under PMGSY-IV is given in the enclosed **Statement**. No data for Belagavi district has been uploaded by the state of Karnataka on OMMAS.

STATEMENT**Details of habitations survey conducted for the state of Karnataka under PMGSY-IV**

Sr.No	State Name	District Name	Approval (Status By NRIDA)	Total Survey	Connected Survey	Un-Connected Survey	Approved Un-Connected Survey By State	Pending Un-Connected Survey By State	Rejected Un-Connected Survey By State	Eligible Total
Grand Total				290	10	280	160	23	97	85
Approved				110	0	110	110	0	0	53
Pending				147	10	137	17	23	97	0
Verification				33	0	33	33	0	0	32
1	Karnataka	Bagalkot	Approved	4	0	4	4	0	0	4
2	Karnataka	Bagalkot	Verification	2	0	2	2	0	0	2
3	Karnataka	Bidar	Pending	1	0	1	0	0	1	0
4	Karnataka	Chickballapur	Pending	22	0	22	0	0	22	0
5	Karnataka	Chickballapur	Verification	2	0	2	2	0	0	2
6	Karnataka	Chitradurga	Approved	8	0	8	8	0	0	5

7	Karnataka	Chitradurga	Pending	7	0	7	4	0	3	0
8	Karnataka	Dakshina Kannada	Approved	31	0	31	31	0	0	10
9	Karnataka	Dakshina Kannada	Pending	14	0	14	1	0	13	0
10	Karnataka	Hassan	Approved	2	0	2	2	0	0	2
11	Karnataka	Hassan	Pending	4	2	2	0	2	0	0
12	Karnataka	Kodagu	Pending	10	0	10	0	10	0	0
13	Karnataka	Kolar	Pending	2	2	0	0	0	0	0
14	Karnataka	Koppal	Verification	1	0	1	1	0	0	1
15	Karnataka	Mandya	Approved	2	0	2	2	0	0	0
16	Karnataka	Mandya	Pending	1	0	1	0	1	0	0
17	Karnataka	Mysore	Verification	2	0	2	2	0	0	2
18	Karnataka	Raichur	Approved	2	0	2	2	0	0	1
19	Karnataka	Raichur	Pending	5	4	1	0	1	0	0
20	Karnataka	Raichur	Verification	7	0	7	7	0	0	7

21	Karnataka	Shimoga	Approved	44	0	44	44	0	0	26
22	Karnataka	Shimoga	Pending	49	1	48	9	0	39	0
23	Karnataka	Shimoga	Verification	15	0	15	15	0	0	14
24	Karnataka	Tumkur	Approved	1	0	1	1	0	0	0
25	Karnataka	Tumkur	Pending	8	0	8	0	2	6	0
26	Karnataka	Udupi	Approved	7	0	7	7	0	0	3
27	Karnataka	Udupi	Pending	15	0	15	3	7	5	0
28	Karnataka	Udupi	Verification	4	0	4	4	0	0	4
29	Karnataka	Uttara Kannada	Approved	9	0	9	9	0	0	2
30	Karnataka	Uttara Kannada	Pending	9	1	8	0	0	8	0

राष्ट्रीय बागवानी मिशन का पुनर्गठन

1808. श्री मनसुखभाई धनजीभाई वसावा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का देश में फलों और सब्जियों के उत्पादन को बढ़ाने के उद्देश्य से वर्तमान राष्ट्रीय बागवानी मिशन के पुनर्गठन का प्रस्ताव है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या हाल ही में देश के थोक और खुदरा बाजारों में सब्जियों और फलों की कीमतों में कई गुना वृद्धि हुई है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या अन्य देशों को टमाटर और प्याज के निर्यात के कारण उक्त वस्तुओं की कीमतों में वृद्धि हुई है; और

(ङ) यदि हाँ, तो फलों और सब्जियों के लिए बाजार हस्तक्षेप योजना के प्रभावी कार्यान्वयन सहित सरकार द्वारा क्या सुधारात्मक उपाय किए गए हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) भारत सरकार ने देश में बागवानी क्षेत्र के समग्र विकास के उद्देश्य से वर्ष 2004-05 में राष्ट्रीय बागवानी मिशन (एनएचएम) की शुरुआत की। उक्त योजना का पुनर्गठन कर इसे वर्ष 2014-15 में समेकित बागवानी विकास मिशन (एमआईडीएच) योजना के अंतर्गत शामिल किया गया, जिसमें बागवानी क्षेत्र के व्यापक दायरा शामिल था तथा वर्ष 2025 में एमआईडीएच योजना का पुनर्गठन संशोधित प्रचालन संबंधी दिशानिर्देशों के साथ किया गया, और इसे पूरे देश में लागू किया गया, जिसमें देश के सभी जिले शामिल हैं, विभिन्न हस्तक्षेपों के लिए लागत मानदंडों में वृद्धि की गई उच्च मूल्य वाली, विदेशी और औषधीय फसलों को शामिल किया गया तथा बागवानी क्षेत्र में उपयोग की जा रही नवीनतम और नवोन्मेषी प्रौद्योगिकियों को बढ़ावा दिया गया है।

(ग) से (ङ) सरकार कृषि और बागवानी उत्पादों की खरीद के लिए बाजार हस्तक्षेप योजना (एमआईएस) लागू कर रही है ताकि किसानों को उन कृषि और बागवानी उत्पादों के लिए, जो नाशवान हैं और न्यूनतम समर्थन मूल्य व्यवस्था के अंतर्गत नहीं आते हैं। लाभकारी मूल्य प्राप्त हो सके इसका उद्देश्य किसानों को फसल की बंपर पैदावार पर, जब कीमतों के उत्पादन लागत से नीचे आ जाने पर मजबूरी में अपनी फसल बेचने से बचाना है। एपीएमसी मंडियों में बेची गई फसलों के लिए किसानों को बाजार हस्तक्षेप मूल्य (एमआईपी) और विक्रय मूल्य के बीच के अंतर का सीधा भुगतान करने के विकल्प के साथ मूल्य अंतर भुगतान (पीडीपी) जैसे नए घटक जोड़े गए हैं। इसके अतिरिक्त, टीओपी फसलों (टमाटर, प्याज और आलू) के परिवहन और भंडारण लागत की प्रतिपूर्ति केंद्रीय नोडल एजेंसियों और राज्य नामित एजेंसियों को उत्पादक राज्य से उपभोक्ता राज्य तक उनके भंडारण और परिवहन के लिए दी जाती है। पंजीकृत किसानों के बैंक खातों में प्रत्यक्ष रूप से एमआईएस के तहत भुगतान किया जाता है।

स्मार्ट एग्रो-टेक्सटाइल केंद्र

1809. डॉ. राजकुमार सांगवान:

क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या किसानों की आय बढ़ाने के उद्देश्य से कृषि उत्पादकता बढ़ाने, फसल संरक्षण, जल संरक्षण और शेड नेट, मल्च फैब्रिक, क्रॉप कवर, कीट रोधी नेट जैसे कृषि क्षेत्र में प्रयुक्त उत्पादों के उपयोग को बढ़ावा देने के लिए कोई विशिष्ट योजना/कार्यक्रम शुरू किया गया है;
- (ख) यदि हाँ, तो अब तक स्थापित किए गए 'स्मार्ट एग्रो-टेक्सटाइल केंद्रों' की संख्या कितनी है और उत्तर प्रदेश के बागपत जिले सहित तत्संबंधी उद्देश्य, लागत और वर्तमान स्थिति का जिला-वार ब्यौरा क्या है; और

(ग) इन केंद्रों और कार्यक्रमों के माध्यम से अब तक प्रशिक्षित या प्रत्यक्ष लाभ प्राप्त करने वाले किसानों की संख्या कितनी है और उत्तर प्रदेश के बागपत जिले सहित इसका जिला-वार ब्यौरा क्या है?

विदेश मंत्रालय में राज्य मंत्री; तथा वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्रा मार्गेरिटा):

(क) अनुसंधान और नवाचार पर फोकस करने के लिए वस्त्र मंत्रालय ने वर्ष 2020 में 1,480 करोड़ रुपये के फंड आउटले के साथ राष्ट्रीय तकनीकी वस्त्र मिशन (एनटीटीएम) शुरू किया। यह मिशन न सिर्फ स्पेशलिटी फाइबर के क्षेत्र में अनुसंधान और नवाचार पर फोकस करता है, बल्कि एग्रो टेक्सटाइल सहित तकनीकी वस्त्र के अलग-अलग क्षेत्रों पर भी फोकस करता है। इस मिशन के तहत, एग्रो टेक्सटाइल और उसके अनुप्रयोग के क्षेत्र में कुल 15 अनुसंधान परियोजनाएं अनुमोदित की गई हैं। इसके अलावा, विज्ञान और प्रौद्योगिकी विभाग के तहत अनुसंधान नेशनल रिसर्च फाउंडेशन (एएनआरएफ) और कृषि अनुसंधान और शिक्षा विभाग के तहत इंडियन काउंसिल ऑफ एग्रीकल्चरल रिसर्च-सेंट्रल इंस्टीट्यूट फॉर कॉटन रिसर्च (आईसीएआर-सीआईसीआर) जैसी सरकारी संस्थाएँ देश भर में कृषि उत्पादकता, फसल सुरक्षा और जल संरक्षण के लिए कई योजनाएं क्रियान्वित कर रही हैं।

(ख) और (ग) एनटीटीएम के तहत, नवसारी, गुजरात में दिसंबर, 2024 में 3.75 करोड़ रुपये की लागत से एक क्लाइमेट-स्मार्ट एग्रो-टेक्सटाइल डेमोस्ट्रेशन सेंटर को मंजूरी दी गई है और इनोवेटिव और सस्टेनेबल एग्रो-टेक्सटाइल अनुप्रयोगों के लिए लाइव डेमोस्ट्रेशन, किसानों के लिए प्रशिक्षण और जागरूकता कार्यक्रम द्वारा कृषि क्षेत्र में उत्पादकता बढ़ाने, लागत कम करने, क्लाइमेट रेजिलिएंस को बेहतर बनाने और सस्टेनेबल तरीकों को बढ़ावा देने के लिए काम किया जा रहा है। डेमो सेंटर को सिंथेटिक एंड आर्ट सिल्क मिल्स रिसर्च एसोसिएशन (ससमीरा) द्वारा संचालित किया जा रहा है। गुजरात के नवसारी में क्लाइमेट-स्मार्ट एग्रो-टेक्सटाइल डेमोस्ट्रेशन सेंटर में कुल 745 किसानों को प्रशिक्षण दिया गया है।

PM-KISAN INSTALMENTS

1810. DR. M. K. VISHNU PRASAD:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE**

be pleased to state:

- (a) whether a large number of eligible farmers are not receiving PM-KISAN instalments due to Aadhaar or bank account issues;
- (b) if so, the number of pending cases, State-wise; and
- (c) the steps taken to resolve these issues quickly?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) The PM-KISAN scheme is a central sector scheme launched in February 2019 by the Hon'ble Prime Minister to supplement the financial needs of farmers with cultivable land-holding. Under the scheme, a financial benefit of ₹ 6,000/- per year is transferred in three equal instalments, into the Aadhaar seeded bank accounts of farmers through Direct Benefit Transfer (DBT) mode. Under the PM-KISAN Scheme, cultivable landholding is primary eligibility criteria to receive benefit of the Scheme subject to certain exclusions relating to higher economic status.

A farmer-centric digital infrastructure has ensured the benefits of the scheme reach all the farmers across the country without involvement of any intermediaries. Maintaining absolute transparency in registering and verifying beneficiaries, the Government of India has disbursed over ₹ 4.09 lakh Cr. through 21 installments since inception of the Scheme.

All payments under PM-KISAN are made through the Direct Benefit Transfer (DBT) mechanism into Aadhaar-seeded bank accounts of the beneficiaries. Aadhaar seeded bank account is one of the mandatory requirement for receiving the benefits of the scheme. Accordingly, in cases where a farmers' bank account is not seeded with Aadhaar, payments cannot be processed. The linking of bank accounts by farmers with Aadhaar is a continuous process, as farmers may change their accounts from one bank to another bank. However, as and when the farmers complete the mandatory requirement, their dues are immediately transferred to the bank account linked to Aadhaar. As on 06/02/2026, the State-wise details of farmers whose Aadhaar is not seeded with their bank accounts are given in the enclosed **Statement** for reference.

Further, the Department regularly takes focused saturation drives in coordination with States/UTs, Common Service Centres (CSCs), and India Post Payments Bank (IPPB) to facilitate Aadhaar seeding of bank accounts. Also, farmers are intimated through SMS to ensure Aadhaar seeding of their bank accounts to ensure uninterrupted disbursement of benefits under PM-KISAN.

STATEMENT**State-wise count of farmers with pending Aadhaar bank account seeding**

Sr. No.	State Name	No. of farmers with pending Aadhaar-bank account seeding
1	UTTAR PRADESH	10,44,200
2	GUJARAT	2,90,358
3	KERALA	68,798
4	RAJASTHAN	2,13,779
5	KARNATAKA	1,30,263
6	WEST BENGAL	1,22,106
7	MADHYA PRADESH	1,87,011
8	MAHARASHTRA	1,72,349
9	ODISHA	73,532
10	JHARKHAND	53,083
11	MANIPUR	18,898
12	PUNJAB	61,360
13	TAMIL NADU	87,432
14	HARYANA	61,490
15	BIHAR	1,39,430
16	TELANGANA	97,467
17	ANDHRA PRADESH	41,626

18	CHHATTISGARH	34,622
19	HIMACHAL PRADESH	30,114
20	ARUNACHAL PRADESH	3,915
21	ASSAM	10,146
22	NAGALAND	8,535
23	UTTARAKHAND	26,273
24	JAMMU AND KASHMIR	15,660
25	TRIPURA	12,998
26	MIZORAM	3,063
27	MEGHALAYA	4,122
28	SIKKIM	2,456
29	DELHI	727
30	LADAKH	734
31	ANDAMAN AND NICOBAR ISLANDS	374
32	THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	583
33	GOA	392
34	LAKSHADWEEP	226
35	PUDUCHERRY	213
36	CHANDIGARH	26
	Total	30,18,361

PMMSY IN ASSAM**1811 SHRI AMARSING TISSO:**

Will the Minister of **FISHERIES, ANIMAL HUSBANDRY AND DAIRYING** be pleased to state:

- (a) whether the Government has sanctioned any projects under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) for fisheries development in the hill and tribal districts of Karbi Anglong and Dima Hasao in Assam;
- (b) if so, the details of projects approved, funds sanctioned and funds released during the last three years, district-wise; and
- (c) the steps being taken by the Government to ensure sustainable fisheries livelihood opportunities in these districts, keeping in view their hilly terrain and tribal population?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (c) The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying in the year 2020-21 has rolled out a flagship scheme the *Pradhan Mantri Matsya Sampada Yojana* (PMMSY) with an investment of Rs. 20,750 crores in the fisheries sector in all the States/Union Territories including Assam State. PMMSY *inter-alia*, envisages to address critical gaps in fish production, productivity, quality, technology, post-harvest infrastructure and management, modernization and strengthening of value chain, reduction of post-harvest losses, traceability etc. For holistic development of the fisheries sector in the state of Assam, Department of Fisheries, Government of India accorded

approval to the projects at a total cost of Rs. 339.47 crore with the central share of Rs. 201.84 crore during last 3 years (2022-23 to 2024-25).

As reported by the Government of Assam, an amount of Rs. 3.93 crore has been approved and Rs. 2.62 crore has been released for different fisheries developmental activities in the district of Karbi Anglong and Dima Hasao during last 3 years (2022-23 to 2024-25). The details of projects approved, funds sanctioned and funds released during the last 3 years are given in the enclosed **Statement.**

STATEMENT

Details of projects approved, funds sanctioned and funds released during the last 3 years

(Rs. in lakh)

A. District: Karbi Anglong

S.No	Approved activities	Unit	Funds Sanctioned	Funds Released
1	New Rearing Pond	Ha	50.40	25.80
2	Livelihood support to traditional Fisher	Nos	6.00	6.00
3	New Pond Construction under NEH	Ha	65.52	58.90
4	Inputs for fish farming	Ha	31.20	7.20
5	Fish Kiosk	No	6.00	0.00
6	Three wheeler with ice box	No	5.40	0.00
7	Inputs for IFS under NEH	Ha	2.40	2.40
8	Fingerling Stocking in Wetland	Ha	0.72	0.72
	Total		167.64	101.02

B. District: West Karbi Anglong

S.No	Approved activities	Unit	Funds Sanctioned	Funds Released
1	New Rearing Pond	Ha	42.00	37.52
2	Livelihood support to traditional Fisher	Nos	7.50	7.50
3	New Pond Construction under NEH	Ha	52.92	52.92
4	Inputs for fish farming	Ha	25.20	0.00
5	Mini feed mill (2 ton/day)	No	18.00	5.40
6	Three wheeler with ice box	No	1.80	1.80
7	Inputs for IFS under NEH	Ha	0.90	0.00
8	Fingerling Stocking in Wetland	Ha	1.15	0.00
9	Fin Fish Hatchery	No	15.00	6.58
10	Boat and Net (Replacement)	No	0.402	0.402
	Total		164.87	112.12

C. District: Dima Hasao

S.No	Approved activities	Unit	Funds Sanctioned	Funds Released
1	New Rearing Pond	Ha	60.42	48.76
2	New Pond Construction under NEH			
3	Inputs for fish farming	Nos		
4	Inputs for IFS under NEH	Ha		
5	Livelihood support to traditional Fisher	Ha		
	Total		60.42	48.76

बिहार में कृषि अनुसंधान

1812. श्री अभय कुमार सिन्हा:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पूर्वी भारत के लिए घोषित पूर्वोदय योजना के तहत बिहार राज्य में सतत कृषि, उत्पादकता वृद्धि और अनुसंधान को प्राथमिकता दी गई है;
- (ख) यदि हाँ, तो वर्ष 2023 से उक्त योजना के तहत बिहार के लिए आवंटित और खर्च की गई धनराशि का ब्यौरा क्या है और इससे क्या ठोस परिणाम प्राप्त हुए हैं;
- (ग) क्या सरकार स्वीकार करती है कि बिहार में कृषि अनुसंधान के परिणाम प्रभावी रूप से किसानों तक नहीं पहुँच पा रहे हैं; और
- (घ) क्या सरकार ने पूर्वोदय योजना के तहत औरंगाबाद संसदीय क्षेत्र में अनुसंधान और विस्तार सेवाओं का कोई अलग से आकलन किया है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

- (क) सरकार बिहार राज्य सहित पूरे देश में सतत कृषि पद्धतियों और उत्पादकता वृद्धि को प्राथमिकता देते हुए राष्ट्रीय सतत कृषि मिशन (एनएमएसए) लागू कर रही है।
- (ख) बिहार राज्य में सतत कृषि पद्धतियों को बढ़ावा देने के लिए एनएमएसए के अंतर्गत कई योजनाएं शुरू की गई हैं। वर्ष 2015-16 से प्रति बूंद अधिक फसल योजना लागू की गई है, जिसका उद्देश्य सूक्ष्म सिंचाई तकनीकों, जैसे ड्रिप सिंचाई और स्प्रिंकलर सिंचाई के माध्यम से खेत स्तर पर जल उपयोग दक्षता बढ़ाना है। अब तक 233.75 करोड़ रुपये जारी किए जा चुके हैं और राज्य में पीडीएमसी के अंतर्गत 35496 हेक्टेयर भूमि को शामिल किया गया है। वर्षा सिंचित क्षेत्र विकास योजना 2014-15 में शुरू की गई थी, जो उत्पादकता बढ़ाने और जलवायु परिवर्तनशीलता से जुड़े जोखिमों को कम करने के लिए एकीकृत कृषि प्रणाली पर केंद्रित है। अब तक 2024.74 लाख रुपये जारी किए जा चुके हैं और राज्य में 3519 हेक्टेयर क्षेत्र को कवर किया जा चुका है। मृदा स्वास्थ्य कार्ड (एसएचसी) और मृदा स्वास्थ्य प्रबंधन (एसएचएम) को वर्ष 2014-15 में उर्वरकों के

संतुलित उपयोग को बढ़ावा देने के लिए शुरू किया गया था। अब तक 8440.87 लाख रुपये जारी किए जा चुके हैं और राज्य में 15653800 मृदा स्वास्थ्य कार्ड वितरित किए जा चुके हैं। राष्ट्रीय बागवानी मिशन (एनएचएम) बिहार में 2005-06 से लागू किया गया था। अप्रैल 2014 से, बागवानी क्षेत्र के समग्र विकास के लिए एनएचएम को समेकित बागवानी विकास मिशन (एमआईडीएच) के अंतर्गत शामिल कर लिया गया है। अब तक राज्य में 34177 हेक्टेयर क्षेत्र में बागवानी फसलों की खेती की जा चुकी है। राष्ट्रीय प्राकृतिक कृषि मिशन (एनएमएनएफ) के तहत बिहार में 400 क्लस्टर बनाए गए हैं, जिनमें 49,855 किसान पंजीकृत हैं और 20,000 हेक्टेयर क्षेत्र को कवर किया गया है। 31.12.2025 तक, परंपरागत कृषि विकास योजना (पीकेवीवाई) के तहत बिहार में 31,783.27 हेक्टेयर क्षेत्र में जैविक खेती की जा रही है, जिससे 43,208 किसानों को लाभ मिल रहा है। वर्ष 2015-16 से अब तक पीकेवीवाई योजना के अंतर्गत बिहार राज्य को कुल 7,244.08 लाख रुपए का केंद्रीय हिस्सा जारी किया जा चुका है। इसके अलावा, वर्ष 2025-26 के दौरान पीकेवीवाई के अंतर्गत बिहार को ₹3,419.00 लाख का आवंटन किया गया, जिसमें से 31.12.2025 तक 1,710.00 लाख रुपए का केंद्रीय हिस्सा जारी किया जा चुका है।

भारतीय कृषि अनुसंधान परिषद – पूर्वी क्षेत्र अनुसंधान परिसर (आईसीएआर-आरसीआईआर) और इसके कृषि विज्ञान केंद्र (केवीके), बक्सर बिहार के कई जिलों (बक्सर, गया, औरंगाबाद, जमुई, समस्तीपुर आदि) में अनुसंधान-किसान संबंधों को मजबूत करने के लिए विस्तार और जनसंपर्क गतिविधियाँ चला रहे हैं। पिछले तीन वर्षों के दौरान की गई प्रमुख जनसंपर्क और विस्तार गतिविधियों में क्लस्टर फ्रंटलाइन प्रदर्शन, फ्रंटलाइन प्रदर्शन, फील्ड डे, किसान गोष्ठी/मेला और जागरूकता एवं प्रदर्शन कार्यक्रम शामिल हैं, जिनसे क्रमशः वर्ष 2023, 2024 और 2025 में 9,250, 6,550 और 7,650 लाभार्थियों को लाभ मिला। पिछले तीन वर्षों में केवीके बक्सर के माध्यम से किसानों के लिए कुल 268 प्रशिक्षण कार्यक्रम आयोजित किए गए, जिनसे 7,800 से अधिक किसानों को लाभ हुआ। इसके अतिरिक्त, चावल, दालों और अन्य फसलों की जारी की गई किस्मों के प्रदर्शन जैसे कार्यक्रमों के साथ-साथ बकरी पालन, एकीकृत कृषि प्रणाली

(आईएफएस) और फसल विविधीकरण सहित विभिन्न अखिल भारतीय समन्वित अनुसंधान परियोजनाओं के तहत गतिविधियों के माध्यम से प्रतिवर्ष लगभग 7,500 किसानों को लाभ मिलता है। इस संस्थान ने अनाज और दालों के 50.0 टन गुणवत्तापूर्ण बीज का उत्पादन भी किया, जिसे विभिन्न माध्यमों से किसानों तक पहुँचाया गया। कुल मिलाकर, आईसीएआर-आरसीईआर, पटना और इसके केवीके बक्सर ने मिलकर पिछले तीन वर्षों में बिहार राज्य के लगभग 81,950 किसानों तक उन्नत कृषि प्रौद्योगिकियों के प्रसार के लिए पहुँच बनाई। आईसीएआर बिहार में बड़े पैमाने पर, डेटा-आधारित विस्तार और आउटरीच प्रयासों के माध्यम से कृषि अनुसंधान और किसानों के बीच अंतराल को पाटने में सक्रिय रूप से लगा हुआ है।

(ग) और (घ) सरकार ने आईसीएआर के माध्यम से बिहार में 44 कृषि केंद्र (केवीके) स्थापित किए हैं, जिनका उद्देश्य प्रौद्योगिकी मूल्यांकन, प्रदर्शन और राज्य सरकारों के विस्तार कार्यकर्ताओं एवं किसानों के बीच क्षमता विकास के माध्यम से राज्य के किसानों के बीच कृषि अनुसंधान के परिणामों का प्रसार करना है। वर्ष 2024-25 के दौरान, इन केवीके ने उन्नत कृषि प्रौद्योगिकियों पर 23,181 प्रदर्शन आयोजित किए। इसके अतिरिक्त, केवीके ने प्रशिक्षण कार्यक्रमों के माध्यम से 1.73 लाख किसानों/महिला किसानों/ग्रामीण युवाओं/विस्तार कर्मियों को प्रशिक्षित किया और विभिन्न विस्तार गतिविधियों के माध्यम से कृषि एवं संबद्ध क्षेत्रों से संबंधित विभिन्न प्रौद्योगिकियों पर 13.09 लाख हितधारकों को जागरूक किया। उन्नत फसल किस्मों को अपनाने को बढ़ावा देने के लिए, इन केवीके ने 27837.95 क्विंटल गुणवत्तापूर्ण बीज और बागवानी फसलों के 24.86 लाख रोपण सामग्री का उत्पादन किया।

कृषि इनपुट की उपलब्धता

1813. श्री राम शिरोमणि वर्मा:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार इस बात से अवगत है कि उत्तर प्रदेश के कई जिलों, विशेषकर श्रावस्ती और बलरामपुर जैसे आकांक्षी जिले जो बाढ़ प्रवण क्षेत्र भी हैं, के किसानों को समय पर डीएपी, यूरिया और अन्य उर्वरकों की निरंतर कमी का सामना करना पड़ रहा है, यदि हाँ, तो तत्संबंधी व्यौरा क्या है;

(ख) क्या इन जिलों में सीमांत, भूमिहीन और अनुसूचित जाति/अनुसूचित जनजाति के किसानों के लिए कृषि इनपुट की उपलब्धता, सिंचाई सुविधाओं और फसल बीमा के प्रभावी कार्यान्वयन को सुनिश्चित किया जा रहा है; और

(ग) क्या सरकार का इन बाढ़ प्रवण और वर्षा आधारित क्षेत्रों में किसानों की आय बढ़ाने के लिए किसी विशेष कृषि पैकेज, वैकल्पिक फसल योजना या जल संरक्षण कार्यक्रमों को लागू करने का प्रस्ताव है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) किसानों को अच्छी गुणवत्ता वाले उर्वरकों की पर्याप्त उपलब्धता सुनिश्चित करने के लिए, भारत सरकार प्रत्येक फसल मौसम (जैसे रबी और खरीफ) से पहले यूरिया, डाइअमोनियम फॉस्फेट (डीएपी), म्यूरिएट ऑफ पोटाश (एमओपी), कॉम्प्लेक्स और सिंगल सुपर फॉस्फेट (एसएसपी) जैसे प्रमुख उर्वरकों की आवश्यकता का आकलन करती है। यह आकलन, कृषि एवं किसान कल्याण विभाग द्वारा आयोजित "कृषि इनपुट के लिए क्षेत्रीय सम्मेलनों" के माध्यम से किया जाता है। कृषि एवं किसान कल्याण विभाग द्वारा आकलित उर्वरकों की आवश्यकता की सूचना उर्वरक विभाग को दी जाती है ताकि फसल मौसम के दौरान उर्वरकों की निर्बाध उपलब्धता सुनिश्चित हो सके। इसके अलावा, राज्य सरकारों के साथ साप्ताहिक आधार पर उर्वरकों की उपलब्धता की निगरानी की जाती है। उत्तर प्रदेश सरकार ने सूचित किया है कि राज्य के श्रावस्ती और बलरामपुर जिलों में पर्याप्त मात्रा में उर्वरक उपलब्ध हैं। श्रावस्ती और बलरामपुर में दिनांक 01.04.2025 से 31.01.2026 की अवधि के दौरान, उर्वरक उपलब्धता से संबंधित प्रासंगिक विवरण निम्नानुसार हैं:

श्रावस्ती-**(मात्रा एमटी में)**

क्र.सं.	उर्वरक	संचयी उपलब्धता	बिक्री	उपलब्ध स्टॉक
1	यूरिया	53244	49473	3771
2	डीएपी	12084	9706	2378
3	एनपीके	4542	3268	1274

बलरामपुर-**(मात्रा एमटी में)**

क्र.सं.	उर्वरक	संचयी उपलब्धता	बिक्री	उपलब्ध स्टॉक
1	यूरिया	81973	75459	6514
2	डीएपी	10444	6241	4203
3	एनपीके	4216	2869	1347

(ख) और (ग) उत्तर प्रदेश के सभी जिलों में प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) कार्यान्वित की जा रही है। इस योजना के अंतर्गत खरीफ मौसम की 10 फसलें अर्थात् धान, मक्का, ज्वार, बाजरा, उड़द, मूंग, मूंगफली, तिल, अरहर और सोयाबीन, तथा रबी मौसम की 8 फसलें, अर्थात् गेहूं, जौ, चना, मटर, मसूर, रेपसीड, अलसी और आलू, ग्राम पंचायत स्तर पर पीएमएफबीवाई के अंतर्गत अधिसूचित की गई हैं।

इसके अतिरिक्त, रीस्ट्रक्चर्ड वेदर बेस्ड क्रॉप इंश्योरेंस स्कीम (आरडब्ल्यूबीसीआईएस) को राज्य के 60 चयनित जिलों में विकास ब्लॉक स्तर पर कार्यान्वित किया जाता है, जिन्हें फसल-विशिष्ट क्षेत्रों के रूप में चिह्नित किया गया है।

ये दोनों योजनाएँ, राज्य के सभी ऋणी और गैर-ऋणी किसानों के लिए स्वैच्छिक आधार पर कार्यान्वित की गई हैं। यह योजना, सभी प्रकार के किसानों, जिनमें लघु, सीमांत, मध्यम, अर्ध-मध्यम और बड़े किसानों के साथ-साथ सामान्य वर्ग, अन्य पिछड़ा वर्ग, अनुसूचित जाति,

अनुसूचित जनजाति और भूमिहीन व्यक्ति जो भूमि किराए पर लेते हैं या बटाई पर खेती करते हैं सहित सभी वर्गों के लिए उपलब्ध है।

राज्य के श्रावस्ती और बलरामपुर जिलों में वर्ष 2024-25 और 2025-26 के खरीफ और रबी सीजन के आंकड़े निम्नानुसार हैं:-

क्र. सं.	वर्ष	जिला	बीमित किसानों की संख्या	लाभान्वित किसानों की संख्या	वितरित मुआवजा (लाख रुपये में)
1	खरीफ 2024	बलरामपुर	15,950	1,786	82.41
		श्रावस्ती	25,261	39	3.95
		उत्तर प्रदेश	15,31,689	3,65,770	28588.54
2	रबी 2024-25	बलरामपुर	5,248	1,375	27.00
		श्रावस्ती	25,046	114	13.00
		उत्तर प्रदेश	15,85,577	1,17,762	13843.00
3.	खरीफ 2025	बलरामपुर	23,263	20	2.06
		श्रावस्ती	25,715	89	7.59
		उत्तर प्रदेश	20,68,255	2,88,349	24717.09
4.	रबी 2025-26	बलरामपुर	8,509	लागू नहीं	
		श्रावस्ती	22,599		
		उत्तर प्रदेश	18,78,635		

सरकार ने वर्ष 2015-16 से उत्तर प्रदेश सहित पूरे देश में पर ड्रॉप मोर क्रॉप (पीडीएमसी) की केंद्रीय प्रायोजित योजना (सीएसएस) कार्यान्वित कर रही। वर्ष 2015-16 से 2021-22 तक, पीडीएमसी को प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के एक घटक के रूप में कार्यान्वित किया गया था। वर्ष 2022-23 से, यह योजना प्रधानमंत्री राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के तहत कार्यान्वित की जा रही है। सूक्ष्म सिंचाई से पानी की बचत होती है, साथ ही फर्टिगेशन के माध्यम से उर्वरकों के उपयोग में, श्रम व्यय में और अन्य

इनपुट लागतों में कमी आती है तथा किसानों की समग्र आय में वृद्धि होती है। सरकार पीडीएमसी के अंतर्गत ड्रिप और स्प्रिंकलर सिस्टम लगाने के लिए छोटे और सीमांत किसानों को 55% और अन्य किसानों को 45% की वित्तीय सहायता प्रदान करती है। इसके अतिरिक्त, राज्य सरकारें भी अपने राज्य बजट से किसानों को टॉप-अप सब्सिडी प्रदान करती हैं। सूक्ष्म सिंचाई प्रणाली लगाने के लिए सहायता प्रति लाभार्थी 5 हेक्टेयर तक सीमित है। श्रावस्ती और बलरामपुर जिलों के लिए पीडीएमसी के अंतर्गत वर्ष 2015-16 से 2025-26 तक कवर किए गए क्षेत्र का विवरण निम्नानुसार है:

क्र.सं.	जिला	कवर किया गया क्षेत्र (हेक्टेयर में)
1	श्रावस्ती	3560
2	बलरामपुर	6518

RESEARCH AGENDA OF THE ICAR

1814. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government proposes to constitute a high-powered committee of eminent agricultural scientists, technocrats and policy experts to review, restructure and modernise ICAR's research agenda, governance and field-level impact;
- (b) whether ICAR has formally obtained State-wise feedback from State Governments on region-specific constraints, crop failures, climate risks and farmers' unresolved problems;

- (c) the roadmap adopted by ICAR to undertake decentralised, location-specific research aligned with each State's agro-climatic, soil and geophysical conditions;
- (d) whether the Government proposes to introduce a statutory accountability framework to ensure transparency, measurable outcomes and farmer-responsive research within ICAR; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI BHAGIRATH CHOUDHARY):

(a) Government, from time to time, constitutes high-power committees comprising distinguished agricultural technocrats and other experts to review the research programmes and initiatives of the Indian Council of Agricultural Research (ICAR) and to suggest ways for enhancing research output of the ICAR. Notable among these are: Dr G.V.K. Rao Committee (1988), Dr Johl Committee (1995), Mashelkar Committee (2005) and Dr T. Ramasami Committee (2017) which have suggested ways for strengthening inter-institutional linkages, functional autonomy in research-related matters, improving the research base, strengthening the ICAR–industry interface and farmers out-reach for further strengthening the organization. Last such committee was constituted in 2017 under the chairmanship of Dr Deepak Pental to undertake an outcome-based review of various ICAR schemes implemented during the XII Five-Year Plan period.

(b) ICAR takes the stock of various researchable issue of the states through regional committee meetings, which are attended by the State Agricultural Departments of the region. Field-level issues/problems were identified through participatory farmer-scientist interactions, focused group discussions, on-field observations, and inputs from extension personnel during Viksit Krishi Sankalp Abhiyan (VKSA) organized from 29 May to 12 June 2025 across the country. ICAR has identified “One Team-One Task” programme to address the broad researchable issues. Crop specific consultation with stakeholders have also been organised covering pulses, cotton, soybean, and sugarcane. Since agriculture is the State Subject, ICAR supports State Governments in the development and demonstration of location specific and improved agricultural technologies through its institutes, Agricultural Technology Applications Research Institutes (ATATRIs), Krishi Vigyan Kendras (KVKs), and State Agricultural Universities (SAUs). The 731 KVKs spread all over the country are serving as the district Agricultural Technology Knowledge Centres for demonstration, dissemination and refinement of scientific technology suitable for farmers and other stake holders of the district or location.

(c) The ICAR conducts research specific to the local climatic and geophysical conditions for suitability of technologies in various agro-ecological zones, soil types, climatic type, and crop suitability, allowing for region-specific research and technology development. ICAR collaborates with SAUs through All India Coordinated Research Projects (AICRPs) for addressing localized researchable issues. The ICAR also promotes climate-resilient agriculture

through development of drought-resistant crop varieties, efficient water management practices, and sustainable farming techniques suitable to local climatic stresses. At district-level, KVKs provide training, frontline demonstrations, on-farm trials and location-specific technological backstopping.

(d) and (e) ICAR a nearly century-old institution, has evolved into one of the world's largest networks of agricultural research, education and extension. Since independence, ICAR has played a pivotal role in ensuring national food security through scientific and technological advancements, and has significantly contributed to positioning India as a net exporter of agricultural commodities. The Council has established a mechanism of scientific audit protocol for research activities, wherein the research programs/ activities of all ICAR institutes undergo annual monitoring by the Research Advisory Council (RAC) and a comprehensive evaluation every five years by the Quinquennial Review Team (QRT). These committees, assess institutional progress and provide guidance on future research directions. Besides, the Institute Research Committee (IRC), oversees the planning, execution, and periodic review of in-house research projects. All these evaluations are for assessing the scientific output, institutional governance, and financial efficiency. In addition, the Government, from time to time, undertakes external evaluations of ICAR's schemes/ programs to assess the impact of its research programmes and to recommend measures for improving research efficiency, effectiveness and responsiveness to the needs of farmers. The recent such evaluation was

undertaken during 2020–21, covering ICAR schemes implemented during the period of 2017–2020.

SMART AGRO-FOOD SYSTEMS AND SUSTAINABLE PRODUCTION PRACTICES

1815. SHRIMATI BHARTI PARDHI:

SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **AGRICULTURE AND FARMERS' WELFARE** be pleased to state:

(a) whether the Government has identified key agronomic priorities such as climate-resilient, carbon-neutral and regenerative agriculture, if so, the details thereof and if not, the reasons therefor;

(b) the major components of smart agro-food systems and sustainable production practices therein;

(c) whether the Government proposes to integrate existing schemes like NMSA, PMKSY, Soil Health Card, Digital Agriculture Mission and Natural Farming with these agronomic priorities, if so, the details thereof and if not, the reasons therefor;

(d) the steps being taken to strengthen research, innovation and capacity-building of scientists, students and farmers based on the identified issues; and

(e) whether these agronomic focus areas are expected to guide future agricultural policy-making, if so, the details thereof and if not, the reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) and (b) Government has identified key agronomic priorities including climate-resilient, carbon-neutral and regenerative agriculture to address the challenges of climate change, resource degradation and sustainable food security. Several schemes have been initiated under National Mission for Sustainable Agriculture, to promote sustainable agriculture practices. Per Drop More Crop scheme increases water use efficiency at the farm level through micro irrigation technologies i.e. drip and sprinkler irrigation. Rainfed Area Development focuses on Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health and Fertility scheme promotes integrated nutrient management through judicious use of chemical fertilizers. Mission for Integrated Development of Horticulture, Agroforestry and National Bamboo Mission also promote climate resilience. Pradhan Mantri Fasal Bima Yojana along with weather index based Restructured Weather Based Crop Insurance Scheme provides a comprehensive insurance cover against crop failure to farmers suffering crop loss/damage due to natural calamities.

Indian Council of Agricultural Research (ICAR) is implementing a project- National Innovations in Climate Resilient Agriculture (NICRA) that

studies the impact of climate change on agriculture, conducts district level risk and vulnerability assessment due to climate change. Under NICRA, 310 districts were identified as climatically vulnerable out of which 109 districts have been categorized as 'very high' and 201 districts as 'highly' vulnerable. For enhancing the resilience and adaptive capacity of farmers, location-specific climate resilient technologies (such as system of rice intensification, aerobic rice, direct seeding of rice, zero till wheat sowing etc) have been demonstrated under the project through Krishi Vigyan Kendras in 151 districts covering 448 Climate Resilient Villages. Capacity building for village level seed banks and community nurseries is undertaken under NICRA to enable availability of seed. Drought and flood tolerant climate-resilient varieties of rice, wheat, soybean, mustard, chickpea, sorghum, gram, and foxtail millet were demonstrated in several NICRA villages. Besides, training programmes are conducted under Agricultural Technology Management Agency (ATMA) on various issues of agricultural practices. ICAR has released 2900 varieties during last 10 years (2014-2024) of which 2661 varieties are tolerant to one or more biotic and/or abiotic stresses.

(c) Government is progressively aligning and converging existing agricultural schemes with broader agronomic priorities, including digital transformation, soil health, water use efficiency, organic/natural farming and other sustainable farming practices. Such merger will ensure a more integrated and outcome-oriented approach, improve convergence, reduce duplication of efforts, optimize resource utilization, and strengthen implementation efficiency.

(d) and (e) Indian Council of Agricultural Research has established 731 KVKs with the mandate of technology assessment, demonstration and capacity development. The KVKs organize capacity-building programmes for the farmers on new technologies of agriculture and allied sectors including those related to climate-resilient and regenerative agriculture. Government is aligning agricultural policies with identified agronomic priorities such as climate-resilient agriculture, sustainable and regenerative farming practices, soil and water conservation, resource-use efficiency, diversification of cropping systems, and reduction of environmental footprints.

CROP DIVERSIFICATION

1816. DR. DHARAMVIRA GANDHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government Crop Diversification has assessed the increasing fiscal risk and agrarian stress arising from Punjab's continued over-dependence on the wheat–paddy cropping cycle, which has led to a growing subsidy burden on both the State and the Union Government;
- (b) if so, the details thereof; and
- (c) whether the Government proposes to provide enhanced and assured fiscal support for crop diversification in Punjab to reduce this dependency, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) To address the effects of over dependence on the wheat-paddy cropping cycle in the original green revolution states, the Department of Agriculture and Farmers Welfare (DAandFW) has been implementing Crop Diversification Programme (CDP) since 2013-14 under Pradhan Mantri - Rashtriya Krishi Vikas Yojana (PM-RKVY). The programme for CDP-Paddy is implemented in Haryana, Punjab and western Uttar Pradesh to divert the area of water intensive paddy crop to alternative crops like pulses, oilseeds, coarse cereals, nutri cereals, cotton etc. The main objective is to promote the improved production technologies of alternate crops for diversion of paddy cultivation and to restore soil fertility.

Under CDP, assistance is given for alternative crop demonstrations, farm mechanization and value addition, site specific activities and contingency for awareness and capacity building etc. The state of Punjab has been covered under the CDP since the inception of the scheme to help the farmers transit out of the wheat–paddy cropping system.

In addition, the Government of India has been encouraging crop diversification among farmers through the state governments to grow crops such as pulses, coarse cereals, nutri-cereals (Shree Anna) under the National Food Security and Nutrition Mission (NFSNM), oilseeds under the National Mission on Edible Oil (NMEO)-Oilseeds and horticultural crops under the Mission for Integrated Development of Horticulture (MIDH). Pulses are now

promoted under Mission for Aatmanirbharta in Pulses. The Government of India also provides flexibility to the states, for state specific needs/priorities under the Pradhan Mantri – Rashtriya Krishi Vikas Yojana (PM-RKVY). The states can promote crop diversification under the PM-RKVY with the approval of State Level Sanctioning Committee (SLSC). The Prime Minister -Dhan Dhaanya Krishi Yojana has crop diversification as one of its objectives and 100 aspirational agricultural districts from allover the country including Punjab are covered under the scheme.

किसानों के मुद्दे

1817. एडवोकेट चन्द्र शेखर:

क्या **कृषि और किसान कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले चार वर्षों के दौरान किसानों की वास्तविक आय में हुई कुल प्रतिशत वृद्धि का ब्यौरा क्या है;

(ख) सूखा या बाढ़ से प्रभावित किसानों को फसल बीमा राशि का समय पर संवितरण सुनिश्चित करने के लिए सरकार द्वारा क्या समय-सीमा निर्धारित की गई है; और

(ग) जैविक खेती में लगे किसानों को अपनी उपज बेचने और उचित मूल्य प्राप्त करने में मदद करने के लिए सरकार द्वारा कौन सी विशेष सहायता योजनाएं कार्यान्वित की जा रही हैं?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) देश में कृषक परिवारों की औसत मासिक आय का आकलन समय-समय पर सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) के राष्ट्रीय सांख्यिकी कार्यालय (एनएसओ) द्वारा आयोजित "कृषि परिवारों की स्थिति आकलन सर्वेक्षण (एसएसएस)" के माध्यम से किया जाता है। नवीनतम राष्ट्रीय प्रतिदर्श सर्वेक्षण के 77वें दौरे (जनवरी, 2019 - दिसंबर, 2019) के अनुसार, देश के ग्रामीण क्षेत्रों में विभिन्न स्रोतों से प्रति कृषिक परिवार की औसत मासिक आय

10,218 रुपये प्रति माह अनुमानित है। एसएस के निष्कर्षों के अनुसार, कृषक परिवारों की औसत मासिक आय वर्ष 2012-13 में 6,426 रुपये से बढ़कर 2018-19 में 10,218 रुपये हो गई है, जो लगभग 59 प्रतिशत की वृद्धि दर्शाती है। चूंकि कृषक परिवारों की आय पर पिछला सर्वेक्षण वर्ष 2019 में किया गया था, अतः विगत चार वर्षों के लिए कृषक परिवारों की औसत मासिक आय का विवरण उपलब्ध नहीं है।

(ख) प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) संबंधित राज्य सरकार द्वारा अधिसूचित फसलों/क्षेत्रों के लिए बुआई पूर्व से लेकर फसलोपरांत तक गैर-निवारणीय प्राकृतिक जोखिमों के कारण फसल क्षति के लिए व्यापक जोखिम बीमा प्रदान करती है। पीएमएफबीवाई के प्रचालन दिशानिर्देशों में निहित प्रावधानों के अनुसार, अधिकांश दावों का निपटान संबंधित राज्य सरकार से बीमा कंपनियों को आवश्यक उपज डेटा प्राप्त होने के 21 दिनों के भीतर निर्धारित समय-सीमा के भीतर कर दिया जाता है।

(ग) सभी राज्यों/केंद्र शासित प्रदेशों (पूर्वोत्तर राज्यों को छोड़कर) में परंपरागत कृषि विकास योजना (पीकेवीवाई) और पूर्वोत्तर क्षेत्र जैविक मूल्य श्रृंखला विकास मिशन (एमओवीसीडीएनईआर) के माध्यम से वर्ष 2015-16 से जैविक खेती को बढ़ावा दिया जा रहा है। दोनों योजनाएं जैविक खेती करने वाले किसानों को उत्पादन से लेकर प्रोसेसिंग, प्रमाणीकरण और विपणन तक संपूर्ण सहायता प्रदान करने पर बल देती हैं। इन योजनाओं का प्राथमिक उद्देश्य जैविक क्लस्टर की स्थापना करना है, जिसमें छोटे और सीमांत किसानों को प्राथमिकता दी जाती है, ताकि आपूर्ति श्रृंखला का निर्माण हो सके। पीकेवीवाई के तहत जैविक खेती को बढ़ावा देने के लिए 3 वर्ष की अवधि में प्रति हेक्टेयर 31,500 रुपये की सहायता प्रदान की जाती है। इसमें से, किसानों को प्रत्यक्ष लाभ अंतरण के माध्यम से प्रति हेक्टेयर 15,000 रुपये की सहायता प्रदान की जाती है, जिसमें जैविक खाद सहित ऑन फार्म/ऑफ फार्म जैविक इनपुट शामिल हैं। विपणन, पैकेजिंग, ब्रांडिंग, मूल्यवर्धन आदि के लिए 3 वर्षों तक प्रति हेक्टेयर 4,500

रुपये की वित्तीय सहायता प्रदान की जाती है। प्रमाणन हेतु 3 वर्षों तक प्रति हेक्टेयर 3,000 रुपये प्रदान किए जाते हैं।

इसके अतिरिक्त, जैविक उत्पादों के विपणन को बढ़ावा देने के लिए, कृषि एवं किसान कल्याण मंत्रालय ने सहभागिता गारंटी प्रणाली (पीजीएस)-भारत जैविक प्रमाणन कार्यक्रम प्रारंभ किया है, जो किसानों को जैविक उत्पादों के लिए प्रीमियम मूल्य प्राप्त करने में सक्षम बनाता है।

FARM ROAD SCHEME

1818. SHRI DARSHAN SINGH CHOUDHARY:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government is aware of the fact that farmers face difficulties in transporting their agricultural produce from farms to main roads/markets due to the lack of all-weather and easily accessible farm roads;
- (b) whether the Government proposes to include Farm Road Scheme under the VB G RAM G Scheme with a view to facilitating farmers and strengthening rural agricultural infrastructure;
- (c) if so, the concrete steps taken so far in this regard;
- (d) whether any policy or guidelines have been formulated in this regard, if so, the details thereof; and
- (e) whether the proposed farm roads will be constructed keeping in view the role of panchayats, agricultural production areas and the interests of farmers, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

(a) to (e) As per the Para 3 of Schedule I of the Viksit Bharat Guarantee for Rozgar and Ajeevika Mission (Gramin): VB- G RAM G Act, 2025, the core objectives of this Act is to align the rural development framework with the national vision of Viksit Bharat @2047 by providing an enhanced statutory wage employment guarantee of one hundred and twenty-five days in each financial year to such rural households whose adult members volunteer to undertake unskilled manual work, thereby enabling them to participate more effectively in the expanded livelihood security framework.

As per Schedule I of VB G RAM G Act, Para 4 (2), (b) Category II-Core Rural Infrastructure, (i) construction or upgradation of rural roads, culverts, cross drainage structures and village connectivity facilities are permissible activities.

According to the above, rural roads may be taken up to facilitate the smooth transport of agricultural produce to main roads and markets and to provide access for agricultural tools and farming implements, as per the requirements of the village or Gram Panchayat.

डॉ. अंबेडकर फाउंडेशन

1819. श्री अमरा राम:

क्या सामाजिक न्याय और अधिकारिता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश के अन्य प्रतिष्ठित विश्वविद्यालयों की तरह वर्ष 2016 में सामाजिक न्याय और अधिकारिता मंत्रालय के तहत डॉ. अंबेडकर फाउंडेशन, नई दिल्ली द्वारा राजस्थान विश्वविद्यालय, जयपुर को डॉ. अंबेडकर चेयर/बेचलर आवंटित की गई थी, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या राजस्थान विश्वविद्यालय प्रशासन ने कहा है कि केंद्र सरकार द्वारा पूर्ण अनुदान प्रदान नहीं किए जाने के कारण या विश्वविद्यालय की लापरवाही और शर्तों के उल्लंघन के कारण इसकी संबद्धता/मान्यता रद्द कर दी गई थी, यदि हां, तो इसके क्या कारण हैं;
- (ग) क्या डॉ. अंबेडकर चेयर की मान्यता रद्द होने के बावजूद, राजस्थान विश्वविद्यालय प्रशासन कई वर्षों तक चेयरमैन की नियुक्ति करता रहा, यदि हां, तो इसके क्या कारण हैं;
- (घ) क्या सरकार ने इस पूरे मामले की उच्च स्तरीय जांच कराई है और दोषी पाए गए अधिकारियों के खिलाफ कार्रवाई की है, और
- (ङ) यदि नहीं, तो इसके क्या कारण हैं?

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले):

- (क) डॉ. अम्बेडकर पीठ (चेयर) की स्थापना के लिए वर्ष 2016 में डॉ. अम्बेडकर फाउंडेशन (डीएएफ) और राजस्थान विश्वविद्यालय, जयपुर के बीच एक समझौता ज्ञापन (एमओयू) पर हस्ताक्षर किए गए थे।
- (ख) डॉ. अम्बेडकर पीठ की स्थापना के लिए डॉ. अम्बेडकर फाउंडेशन और राजस्थान विश्वविद्यालय के बीच किया गया समझौता ज्ञापन (एमओयू) वर्ष 2021 में समाप्त हो गया। 2021 में समझौता ज्ञापन के समाप्त होने के बाद, राजस्थान विश्वविद्यालय ने नवीनीकरण के लिए डीएएफ को प्रस्ताव नहीं भेजा।
- (ग) डॉ. अम्बेडकर पीठ के लिए समझौता ज्ञापन की समाप्ति के बाद की गई नियुक्तियां, यदि कोई हों, राजस्थान विश्वविद्यालय, जयपुर के आंतरिक प्रशासनिक निर्णय थे और डॉ. अम्बेडकर पीठ योजना के अंतर्गत मान्यता प्राप्त नहीं हैं।

(घ) और (ङ) चूंकि पीठ कार्य नहीं कर रही थी, इसलिए किसी जांच का प्रश्न ही नहीं उठता है।

IMPLEMENTATION OF PM-AASHA

1820. SHRI ANAND BHADAURIA:

Will the minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government had started Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) in 2018 to ensure remunerative prices to farmers of the country, if so, the details thereof;
- (b) the details of funds allocated, released and utilised in PM-AASHA during last three years and the current year, till date, year and State-wise;
- (c) whether the Government has conducted any study during the last three years to ascertain the impact of PM-AASHA on remunerative prices to farmers, if so, the details thereof, State-wise;
- (d) if not, whether Government will conduct a study for the same during current year?
- (e) if so, the details thereof

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) Yes. Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) was launched in 2018 to ensure remunerative price to the farmers with the components of Price Support Scheme (PSS), Price Deficit Payment Scheme (PDPS) and Private Procurement and Stockist Scheme (PPSS). From 2024-25,

integrated PM-AASHA is being implemented with the components and Market Intervention Scheme (MIS). PSS, PDPS and MIS are implemented by Department of Agriculture and Farmers Welfare. PSF is implemented by Department of Consumer Affairs.

PSS is implemented on the request of State/UT Government for procurement of prescribed Fair Average Quality (FAQ) of notified pulses, oilseeds and copra at Minimum Support Price (MSP) through Central Nodal Agencies within the stipulated period as and when the market prices of these commodities fall below the notified MSP during peak harvesting period to provide remunerative price to pre-registered farmers. The overall quantity of procurement by Central Government will be limited to 25% of All India Production of the particular pulses, oilseeds and copra for the particular season. Initially the sanction for procurement under PSS is allowed at 25% of state estimated production. However, additional quantity under the window of 25% of All India Production of the commodity will be allowed only after the procurement of 25% of state production of the particular commodity by CNAs is exhausted in a given state.

To encourage domestic production and ensure remunerative prices to farmers, procurement of Tur, Urad and Masur from the pre-registered farmers is undertaken as much as offered by them through the Central Nodal Agencies under Mission for Aatmanirbharta in Pulses till 2030-31.

PDPS provides direct payment of the difference between the MSP and the selling / modal price to pre-registered farmers selling oilseeds of prescribed

FAQ norms within the stipulated period in the notified market yard through a transparent auction process. This scheme does not involve any physical procurement. Under PDPS full compensation of difference between MSP and Sale/Modal price i.e. Price Deficiency, received by farmers upto 15% of MSP value (including 2% administrative cost) is borne by Central Government. The support of the central government will be given for quantity upto 40% of state production of the particular oilseed. If any State is willing to cover quantities beyond 40%, the same needs to be funded from the resources of State governments.

MIS is implemented across the country to provide remunerative price to the farmers for agricultural and horticultural commodities which are perishable in nature and are not covered under the Minimum Support Price regime. The objective is to protect the farmers from distress sale in the event of a bumper crop during the peak arrival, when prices tend to fall below cost of production. There should be at least a 10% decrease in the ruling market prices over the previous normal year. The scheme is implemented at the request of a State/UT government, which is ready to bear 50 % of the loss (25% in case of North-Eastern States), if any, incurred on its implementation.

New components of PDPS with an option to make direct payment of the price difference between the Market Intervention Price (MIP) and the selling price to the farmers for the crops traded in the APMC mandis has been added. Additionally, reimbursement for transportation and storage cost of TOP crops (Tomato, Onion and Potato) to central nodal agencies and State designated

agencies for storing and transporting them from producing state to consuming state are allowed.

(b) Under PM-AASHA, funds are not allocated to State Govt. However, the loss incurred if any, in the implementation of the these schemes are reimbursed to CNAs, State Agencies and State Government. The details of fund allocated and utilized under PM-AASHA during last three year and current year is given in the enclosed **Statement**.

(c) to (e) The evaluation of PSS has been done by Development Monitoring and Evaluation Office (DMEO), NITI Aayog in 2023-24. As per the evaluation reports, farmers expressed satisfaction with MSP benefits and receiving remunerative price.

STATEMENT

Details of funds allocated and utilized under PM-AASHA during last three years and current year

(Amount in Rs. crore)

2022-23	Budget Allocated	Utilized
MIS/PSS	4,500.00	4,007.00
PPSS	0.00	0.00
PDPS	0.00	0.00
2023-24	Budget Allocated	Utilized
MIS	40.00	0.00
PSS	2200.00	2200.00
PPSS	0.00	0.00
PDPS	0.00	0.00

2024-25	Budget Allocated	Utilized
MIS	75.13	22.59
PM-AASHA	6,476.13	5,437.99
2025-26	Budget Allocated	Utilized
PM-AASHA	6941.36	3710.12

*Different budget heads were allocated for MIS and PSS from 2023-24

A common head under PM-AASHA was introduced in Oct. 2024

PMGSY ROADS IN WEST BENGAL

1821. SHRI JYOTIRMAY SINGH MAHATO:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of roads constructed in West Bengal under the Pradhan Mantri Gram Sadak Yojana (PMGSY) from 2019 till date, including length completed, projects sanctioned and works pending, district-wise;
- (b) the complete list of PMGSY roads constructed in Purulia district during the same period, along with sanctioned amounts, expenditure incurred, project timelines and reasons for delay, if any;
- (c) whether all PMGSY roads in West Bengal, including Purulia, have been provided with mandatory foundation stones, signboards bearing the names of the local MP and other elected public representatives as per the guidelines, if not, the reasons therefor;

- (d) whether the Ministry has received any complaints regarding irregularities, poor construction quality, or non-display of signage in Purulia district, if so, the action taken in such cases; and
- (e) whether third-party quality monitoring agencies have inspected PMGSY works in West Bengal, particularly Purulia and the outcome of such inspections?

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

- (a) Under various interventions/verticals of the Pradhan Mantri Gram Sadak Yojana (PMGSY), in West Bengal, a total of 562 roads of 4,236 km length and 26 bridges have been sanctioned during the period from 2019 till date (02.02.2026). During the same period, 1,966 roads of 6,425 km length and 54 bridges have been completed, which includes the completion of works sanctioned in earlier years also. The year-wise details are given in the enclosed **Statement-I**. All sanctioned projects of PMGSY-I and II have already been completed except 1 bridge of PMGSY-II (Kalimpong district). Under PMGSY-III, a total of 562 roads of 4,236 km length and 6 bridges have been sanctioned, out of which 133 roads of 1,377 km length have been completed. 429 roads of 2,844 km length and 6 bridges are at various stages of execution (as on 02.2.2026). The timeline for completion of PMGSY III is March 2026. District-wise details are given in the enclosed **Statement-II**.
- (b) Under various interventions/verticals of the Pradhan Mantri Gram Sadak Yojana (PMGSY), a total of 24 roads of 187 km length have been sanctioned

since 2019 till date (02.02.2026) in Purulia district. During the same period, 101 roads of 373 km length have been completed, which includes the completion of works sanctioned in earlier years (Details are given in the enclosed **Statement-III**).

All sanctioned projects under PMGSY-I and PMGSY-II have been completed in Purulia, except 19 roads of 152 km length under PMGSY-III, which are presently at various stages of execution (Road wise list is given in the enclosed **Statement-IV**). The timeline for completion of PMGSY-III is March 2026.

Road-wise details of completed works in the district of Purulia may be accessed at programme website <https://pmgsy.dord.gov.in/>-> Progress Monitoring ->Monthly Progress Report -> Financial Year-wise Achievement.

(c) The PMGSY guidelines (including PMGSY-III) strictly require that all roads constructed or upgraded under the scheme must have proper signboards (citizen information boards) displaying the official name of the scheme, logo, road length, estimated cost, contractor name, and date of completion. As per circular dated 28.07.2011 issued by Ministry, all elected representatives associated with the programme should be duly invited to the foundation laying and inauguration ceremonies. Also, it states that the foundation stone be laid and the road should also be inaugurated by the Hon'ble Member of Parliament (Lok Sabha) with the function presided over by the local Minister or other dignitary as per State Protocol. This advisory has

been reiterated to the States on 3rd February, 2022 (Details are given in the enclosed **Statement-V**).

(d) As per para 15.1 of the Programme Guidelines, ensuring the quality of road works is the responsibility of the State Governments who are implementing the programme. Therefore, any complaint regarding irregularities, poor construction quality, or non-display of signage are normally sent to State Quality Coordinator (SQC) for inquiry and necessary action. In case, an adequate response is not received within the stated time schedule or reply seems insufficient, the National Rural Infrastructure Development Agency (NRIDA) deputs National Quality Monitors (NQMs) and further processing is done on the basis of NQM report.

(e) Quality inspections of PMGSY works by independent monitors under third tier of quality control mechanism are conducted periodically. Details of quality inspections conducted by National Quality Monitors (NQMs) and State Quality Monitors (SQMs) in Purulia District viz-a-viz their grading for the period from April, 2019 till date (30.01.2026) is given in the enclosed **Statement-VI**.

STATEMENT-I

Details of roads constructed in West Bengal under the Pradhan Mantri Gram Sadak Yojana (PMGSY) from 2019 till date

Year	Sanctioned			Completed		
	No. of Roads	Road Length (km)	No. of Bridges	No. of Roads	No. of Bridges	Road Length
2019-20	-	-	20	835	-	2,174.040

2020-21	-	-	-	472	3	2,176.960
2021-22	-	-	-	303	16	525.964
2022-23	144	856.688	-	182	25	122.665
2023-24	-	-	-	43	10	361.607
2024-25	418	3,379.622	6	95	-	405.402
2025-26 (02-02-2026)	-	-	-	36	-	658.10
Total:	562	4,236.31	26	1,966	54	6,424.74

STATEMENT-II

District-wise details of roads constructed in West Bengal under the Pradhan Mantri Gram Sadak Yojana (PMGSY)

Sr.N o.	District Name	Sanctioned			Completed			Balanced		
		No. of Road s	Road Length (km)	No. of Bridge s	No. of Road s	No. of Bridge s	Road Length (km)	No. of Road s	No. of Bridge s	Road Length (km)
1	Bankura	34	292.591	0	5	0	82.378	29	0	209.253
2	Birbhum	34	271.260	0	13	0	129.980	21	0	141.035
3	Cooch-Behar	24	194.774	0	1	0	36.970	23	0	157.800
4	Dakshin Dinajpur	16	140.085	0	0	0	32.625	16	0	107.460
5	Darjeeling	14	108.784	0	2	0	11.297	12	0	97.487
6	Hooghly	10	65.788	1	2	0	14.228	8	1	51.518
7	Howrah	23	129.700	0	13	0	79.046	10	0	44.027
8	Jalpaiguri	19	117.163	2	11	0	95.634	8	2	21.056

9	Maldah	32	241.086	0	13	0	114.418	19	0	125.206
10	Murshidabad	44	306.789	0	13	0	213.163	31	0	93.631
11	Nadia	24	138.848	1	10	0	73.057	14	1	65.978
12	North 24 Parganas	51	302.530	0	17	0	124.128	34	0	177.355
13	Paschim Medinipur	28	267.988	0	0	0	30.000	28	0	237.988
14	Purba Medinipur	34	314.717	0	0	0	17.500	34	0	297.217
15	Purulia	24	187.967	0	5	0	33.888	19	0	152.353
16	Siliguri M.P.	7	44.827	0	1	0	12.414	6	0	32.408
17	South 24-Parganas	47	320.352	0	7	0	56.523	40	0	263.829
18	Uttardinajpur	22	158.926	0	8	0	78.046	14	0	80.780
19	Alipurduar	13	100.301	0	0	0	34.000	13	0	66.301
20	Purba Burdwan	27	262.320	1	4	0	26.480	23	1	235.840
21	Paschim Burdwan	17	100.042	1	7	0	57.670	10	1	40.862
22	Jhargram	9	103.375	0	1	0	24.269	8	0	79.106
23	Kalimpong	9	66.097	0	0	0	0.000	9	0	66.097
Total:		562	4,236.310	6	133	0	1,377.714	429	6	2,844.587

-

STATEMENT-III**List of PMGSY roads constructed in Purulia district**

Year	Sanctioned			Completed		
	No. of Roads	Road Length (km)	No. of Bridges	No. of Roads	No. of Bridges	Road Length (km)
2019-20	-	-	-	75	-	196.217
2020-21	-	-	-	11	-	134.522
2021-22	-	-	-	10	-	8.477
2022-23	5	31.514	-	-	-	-
2023-24	-	-	-	-	-	11.750
2024-25	19	156.453	-	4	-	16.558
2025-26 (29-01-2026)	-	-	-	1	-	5.58
Total:	24	187.967	-	101	-	373.104

STATEMENT-IV**Road wise list of various projects under PMGSY**

Sr.No.	District Name	Programme Implementation Unit	Block Name	Package No.	Sanctioned Year	Road Name / Bridge Name	Sanction Cost	State Cost	Road Length (Kms)	Road Length Completed Till Date	Expenditure till Date	Stage of Progress
1	Purulia	DPIU Of Purulia	Arsha	WB16741	2024 - 2025	MRL02-ARSHA TO WILCOX ROAD (INT- PURULIA-I)	345.26	142.61	7.000	0	0.00	Progress
2	Purulia	DPIU Of Purulia	Barabazar	WB16733	2024 - 2025	MRL12- JHARKHAND BORDER TO PATPUR	649.99	268.47	13.376	0	151.31	Progress
3	Purulia	DPIU Of Purulia	Barabazar	WB16755	2024 - 2025	MRL03- BARABAZAR TO JHARKHAND BORDER	851.64	351.76	16.561	0	151.64	Progress

						BORDER VIA BERADA						
4	Purulia	DPIU Of Purulia	Bundwan	WB16611	2024 - 2025	T02- MADHUPUR TO DANGARJURI	1,183.86	488.99	14.830	0	0.00	Progress
5	Purulia	DPIU Of Purulia	Bundwan	WB16732	2024 - 2025	MRL08- PURULIA ROAD TO GHAGRA MORE VIA LEDASHOL ROAD	536.76	221.71	9.113	0	0.00	Progress
6	Purulia	DPIU Of Purulia	Hura	WB16734	2024 - 2025	MRL02-Daldali More to Keshargarh Via Kajali- Chatumadar	253.80	104.82	4.700	0	0.00	Progress
7	Purulia	DPIU Of Purulia	Jaipur	WB16750	2024 - 2025	MRL03- JOYPUR- KARKARA	503.14	207.82	10.200	0	0.00	Progress

						ROAD NEAR KARKARA TO JHARKHAND BORDER						
8	Purulia	DPIU Of Purulia	Jhalda-II	WB16735	2024 - 2025	MRL01-DURGU TO KOTSHILA	376.16	155.37	5.030	2.1	154.47	Progress
9	Purulia	DPIU Of Purulia	Jhalda-II	WB16753	2024 - 2025	T01-PURULIA RANCHI ROAD NEAR KOTSHILA	293.63	121.28	5.060	0	48.27	Progress
10	Purulia	DPIU Of Purulia	Kashipur	WB16737	2024 - 2025	MRL06- Kaliyada to Talajuri More Via Kultore	178.57	73.76	3.255	0	0.00	Progress
11	Purulia	DPIU Of Purulia	Kashipur	WB16738	2024 - 2025	MRL16-Bhaluka (Indrabil) to Manihara road via Mantoria	375.73	155.19	8.098	0	84.80	Progress
12	Purulia	DPIU Of Purulia	Kashipur	WB16739	2024 - 2025	MRL20-Hura - Subhash Road (upto Bankura	557.22	230.15	9.807	0	0.00	Progress

						Border Road)						
13	Purulia	DPIU Of Purulia	Manbazar-I	WB16612	2024 - 2025	MRL03- MANBAZAR TO DEERPARK	924.09	381.69	12.300	0	195.68	Progress
14	Purulia	DPIU Of Purulia	Manbazar-II	WB16743	2024 - 2025	MRL07- KUILAPAL- JAMTORIA TO DANRIKADOBA	548.98	226.75	9.091	0	85.32	Progress
15	Purulia	DPIU Of Purulia	Purulia-I	WB16752	2024 - 2025	MRL03- Ramnagar to Baligara road Via Sonajuri	258.49	106.77	4.110	0	0.00	Agreement
16	Purulia	DPIU Of Purulia	Purulia-II	WB16748	2024 - 2025	T01-Surulia to Dumdumi via Bongabari	399.07	164.84	7.600	2	67.13	Progress
17	Purulia	DPIU Of Purulia	Raghunathpur-I	WB16751	2024 - 2025	MRL06- Raghunathpur- Santuri Road To RTPS inspection	243.44	100.55	3.690	0	0.00	Progress

						bungalow near guhardanga via nutandi						
18	Purulia	DPIU Of Purulia	Raghunathpur-II	WB16781	2024 - 2025	MRL08- Gobranda More to Rangamati More upto Tentulia	353.46	145.99	4.700	0	0.00	Progress
19	Purulia	DPIU Of Purulia	Santuri	WB16745	2024 - 2025	MRL06-Santuri P.S to Kadadanga via Garshika	347.12	143.38	7.932	0	0.00	Progress
			Total				9,180.39	3,791.90	156.453	4.1	938.61	

STATEMENT-V

CIRCULARS REGARDING PMGSY GUIDELINES

File No.P-17025/24/2022-RC (FMS-378848)

Government of India

Ministry of Rural Development

Department of Rural Development

Rural Connectivity Division

Krishi Bhawan, New Delhi

Dated the 3rd February, 2022

To

**All Additional Chief Secretaries/Principal Secretaries/Secretaries
In-Charge of PMGSY of all the States/UTs.**

**Subject: Invitation to the Public Representatives for foundation laying
and inauguration ceremonies of PMGSY works - reg.**

Sir/Madam,

PMGSY has an inbuilt mechanism for consultation with public representatives at various stages of planning and implementation of the programme. It has already been advised to all the States/ UTs that in the matter of selection of roads to be taken up under PMGSY, the suggestions of

elected representatives, including MPs and MLAs, are expected to be duly taken into account and given full consideration. Besides, all the elected representatives associated with the programme should be duly invited to the foundation laying and inauguration ceremonies of PMGSY works. Advisories have been issued in this regard and reiterated from time to time to the State Governments by the Ministry. However, it has come to the notice of the Ministry that despite the above advisories, numerous complaints are being received from the various MPs about not inviting them to foundation laying and inauguration ceremonies of PMGSY works.

2. In this regard an advisory was issued by this Ministry to all states/UTs on 28.7.2011 (copy enclosed). The abstract of the above advisory is once brought to the notice of states/UTs for strict compliance:

- i. All elected representatives associated with the programme should be duly invited to the foundation laying and inauguration ceremonies of PMGSY works;
- ii. The function should be held in a manner befitting official function with due regard to protocol requirements, particularly in relation to Hon'ble Union Ministers and Hon'ble Ministers from States;
- iii. The foundation stone for a PMGSY road should be laid and the road should also be inaugurated by the Hon'ble Member of Parliament (Lok Sabha) with the function presided over by the local Hon'ble Minister or other dignitary as per the State Protocol;

3. States are once again advised to strictly adhere to the above guidelines and ensure that no such complaints are received from the Hon'ble Members of Parliament in this respect. **Further, a good quality photograph (each) of the inauguration and foundation laying ceremonies, containing clear picture of Hon'ble M.P along with the plaque must be uploaded on OMMAS.**

4. All concerned may kindly take note of it and do the needful.

Yours faithfully,

Sd/-

(K.M.Singh)

Deputy Secretary to the Government of India

Tel No:- 011- 2307 0308

Copy to:

- 1. All CEOs/Chief Engineers of PMGSY implementing States/UTs.**
- 2. All Directors, NRIDA**

No. P-17017/1/2010-RC

Government of India

Ministry of Rural Development

Department of Rural Development

Krishi Bhavan, New Delhi.

Dated 28 July, 2011

CIRCULAR No. 10/2011

Subject: Participation of Hon'ble Members of Parliament in selection of eligible proposals, joint inspections and Foundation Laying Ceremony under PMGSY.

The role of Hon'ble Members of Parliament in successful implementation of Pradhan Mantri Gram Sadak, Yojana (PMGSY) is extremely important. PMGSY envisages an important role for them in planning and monitoring of Rural Roads.

2. With a view to ensure wider participation of the elected representatives at various levels of decision making, PMGSY guidelines, inter alia, provide for consultation with the Hon'ble Members of Parliament. Some of them are :

- a. The Core Network and District Rural Roads Plan are to be finalized by the District Panchayat after giving full consideration to the suggestions of the Hon'ble Member of Parliament.

- b. Suggestions of the Hon'ble Member of Parliament are to be taken while finalizing the Comprehensive New Connectivity Priority List (CNCPL) and Comprehensive Upgradation Priority List (CUPL).
 - c. The Annual Plan proposals are to be finalised a consultation, with the Hon'ble Members of Lok Sabha in respect of their constituencies and Hon'ble Members of Rajya Sabha in respect of that district for which they have been nominated as Vice-chairman of the District Vigilance and Monitoring Committee.
 - d. The proposals received from the Hon'ble Members of Parliament by the stipulated date have to be given full consideration by the District Panchayat. The Hon'ble Member of Parliament should be informed of the inclusion/ non-inclusion of their proposals along with the reasons given in each case in the event of non-inclusion.
3. In continuation of the earlier letter No P-17025/11/2010-RC dated 11th March, 2010 regarding participation of Hon'ble MPs in inspections of Projects and Foundation Laying Ceremony under PMGSY. Hon'ble Union Minister for Rural Development has written to all the Hon'ble Members of Parliament Vide DO Letter No. P-17025/11/2010-RC dated 21st April, 2010.
4. The State Governments have also been reminded to ensure a system of joint inspections of PMGSY projects. The procedure of inspections should be as under-

- i. The Superintending Engineer incharge of the zone will request the Hon'ble MP and Chairman Zila Panchayat representing that zone once in six months for joint inspection of PMGSY road works as per the convenience of the MP and Chairman, Zila Panchayat.
 - ii. The Executive Engineer in-charge of the division will request the MLA/Chairperson of the Intermediate Panchayat concerned once in three months for joint inspection as per their convenience.
 - iii. The Assistant Engineer in-charge of the subdivision will request the concerned Chairman, Gram Panchayat once in two months for joint inspection.
5. In spite of above stipulations, some States are not adhering to these instructions as reported by many Hon'ble Members of Parliament. They have also pointed out that they are not being invited to lay the foundation stone or to inaugurate the PMGSY roads. Hence, the following stipulations are again issued for strict compliance by State Governments:-
- (a) All elected representatives associated with the programme should be duly invited to the foundation laying and inauguration ceremonies.
 - (b) The function should be held in a manner befitting official functions with due regard to protocol requirements, particularly in relation to Hon'ble Union Ministers and Hon'ble Ministers from States; and
 - (c) The foundation stone for a PMGSY road should be laid and the road should also be inaugurated-by-the Hon'ble Member of Parliament (Lok

Sabha) with the function presided over by the local Hon'ble Minister or other dignitary as per State Protocol

(d) While sending new project proposals for consideration, digital photographs of the recent foundation laying ceremony or the Inauguration of a road by the concerned Hon'ble MP should invariably be enclosed. In case, the Hon'ble Member of Parliament could not attend any foundation laying or inauguration function, copies of the letters inviting him for foundation or inauguration ceremony should also be appended with the new DPRs.

6. Please ensure action as per para 2.4 and 5 above.

Sd/- 28.07.2011

(S. R.Meena)

Director(RC)

To

All State Principal Secretaries/ Secretaries dealing with PMGSY

Copy to:

- (i) PS to Secretary (RD)/ PS to JS (RC)
- (ii) Directors of RCC Division and NRRDA
- (iii) Technical Director (NIC)
- (iv) Guard file

STATEMENT-VI

NQM Quality Grading in Purulia District West Bengal (From 01st April, 2019 to 30th January, 2026)					
District	S	SRI	U	U%	Total
Purulia	Completed Works				
	4	0	0	0.00%	4
	Ongoing Works				
	14	1	1	6.25%	16
	Maintenance Works				
	2	0	1	33.33%	3
	Total No. of Inspections				23
SQM Quality Grading in Purulia District West Bengal (From 01st April, 2019 to 30th January, 2026)					
District	S	SRI	U	U%	Total
Purulia	Completed Works				
	129	2	1	0.76%	132
	Ongoing Works				
	119	1	5	4.00%	125
	Maintenance Works				
	513	10	54	9.36%	577
	Total No. of Inspections				834

JAGGERY PRODUCTION

1822. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Government recognises the traditional, nutritional and livelihood significance of jaggery (gur), which supports small farmers, MSMEs and rural employment, particularly in sugarcane-growing regions;
- (b) whether the Government is aware that despite minimal processing, jaggery production remains largely unorganised and faces challenges relating to quality standardisation, branding, market access and value addition, unlike the organised sugar sector;
- (c) whether any assessment has been made comparing policy support, institutional mechanisms and market facilitation available to the sugar industry vis-à-vis traditional jaggery producers;
- (d) whether the Government proposes to promote jaggery and value-added jaggery products through appropriate schemes under MSME, agriculture, nutrition, AYUSH or export promotion programmes, without compromising food safety standards; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) to (e) Under the Prime Minister Employment Generation Programme (PMEGP) Scheme of the Ministry of Micro, Small and Medium Enterprises (MSME), manufacture of cane gur, khandsari and jaggery is a recognised village industry and this comes under the purview of Khadi and Village Industries Commission (KVIC). The sector is acknowledged for its traditional

importance, nutritional value and contribution to rural livelihoods, particularly in sugarcane-growing regions.

Further, in order to promote food processing sector including jaggery processing industries across the country, the Ministry of Food Processing Industries (MoFPI) has been incentivizing the setting up/expansion of related infrastructure through its Central Sector Schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally Sponsored – Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) Scheme. These projects are required to comply with the Food Safety and Standards Authority of India (FSSAI) regulations and are encouraged to align with international food safety and quality standards for improved market access including exports.

Food Safety and Standards Authority of India (FSSAI) has notified the standards of Jaggery (Gud) under sub-regulation 2.8.4 of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

A centre of the All India Co-ordinated Research Project (AICRP) on Post-Harvest Engineering Technology at the Indian Sugarcane Research Institute (ISRI), Lucknow is working on jaggery handling, processing and storage and to develop protocols for quality jaggery manufacturing in accordance with FSSAI norms.

मॉडल युवा ग्राम सभा पहल

1823. श्री कौशलेन्द्र कुमार:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) विकसित भारत मिशन की 'मॉडल यूथ ग्राम सभा' पहल के अंतर्गत बिहार के कौन से स्कूल शामिल किए गए हैं,

(ख) क्या उक्तस्कूलों के छात्र ग्राम सभाओं द्वारा आयोजित कार्यक्रमों में भाग लेते हैं;

(ग) यदि हां, तो उक्तकार्यक्रमों में भाग लेने वाले छात्रों की पंचायत-वार संख्या कितनी है;

(घ) क्या बिहार के सरकारी स्कूलों को भी इस मिशन के तहत शामिल किया गया है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (ग) आदर्श युवा ग्राम सभा (एमवाईजीएस) स्कूलों में जमीनी लोकतंत्र का एक अनुभवात्मक अनुकरण है, जिसमें स्कूल छात्र-छात्राओं को कार्यसूची तय करने, विचार-विमर्श करने, बजट बनाने और प्रस्ताव पारित करने में शामिल करते हुए मॉक ग्राम सभा सत्र आयोजित करते हैं, जो वास्तविक ग्राम सभा की प्रक्रियाओं का बारीकी से अनुकरण करते हैं। यह पहल छात्रों को स्थानीय शासन के बारे में व्यावहारिक जानकारी/एक्सपोजर प्रदान करती है और जानकार, जिम्मेदार और सहभागी भविष्य के नागरिकों का पोषण करती है। बिहार राज्य में, 38 जवाहर नवोदय विद्यालय (जेएनवी) को एमवाईजीएस पहल के तहत शामिल किया गया है। इन स्कूलों के छात्रों ने अपने स्कूलों में आयोजित एमवाईजीएस से संबंधित गतिविधियों में भाग लिया है, जिन्हें विशेष रूप से उन्हें ग्राम सभाओं के कामकाज और सामान्य रूप से पंचायती राज संस्थाओं से परिचित कराने के लिए तैयार किया गया है। एमवाईजीएस पहल के तहत बिहार में शामिल स्कूलों की सूची, भाग लेने वाले छात्रों की संख्या के साथ संलग्न **विवरण** में दी गई है।

(घ) और (ङ) मंत्रालय ने स्कूली शिक्षा और साक्षरता विभाग (डीओएसईएल) और जनजातीय कार्य मंत्रालय (एमओटीए) के सहयोग से आदर्श युवा ग्राम सभा (एमवाईजीएस) पहल शुरू की है। इस पहल को देश भर में 619 जवाहर नवोदय विद्यालयों (जेएनवी) और 200 एकलव्य आदर्श आवासीय विद्यालयों (ईएमआरएस) में लागू किया गया है। राज्य सरकार के स्कूलों में इस पहल का कार्यान्वयन संबंधित राज्य सरकारों की रुचि और निर्णय के अधीन है। इस संबंध में, बिहार सरकार से राज्य सरकार के स्कूलों में इस पहल के कार्यान्वयन के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

विवरण

एमवाईजीएस पहल के तहत बिहार में शामिल स्कूलों की सूची, भाग लेने वाले छात्रों की संख्या

क्र.सं.	स्कूल	पुरुष	महिला	सिमुलेशन में भाग लेने वाले छात्रों की संख्या*
1	जेएनवी अररिया	4	7	11
2	जेएनवी अरवल	29	15	44
3	जेएनवी औरंगाबाद (बिहार)	8	13	21
4	जेएनवी बांका	7	13	20
5	जेएनवी बेगुसराय	9	9	18
6	जेएनवी भागलपुर	10	10	20
7	जेएनवी भोजपुर	12	8	20
8	जेएनवी बक्सर	10	14	24
9	जेएनवी दरभंगा	18	22	40
10	जेएनवी पूर्वी चंपारण	11	19	30

11	जेएनवी गया-I	18	8	26
12	जेएनवी गया - II	25	7	32
13	जेएनवी गोपालगंज	18	13	31
14	जेएनवी जमुई	12	11	23
15	जेएनवी जहानाबाद	17	9	26
16	जेएनवी कैमूर	11	9	20
17	जेएनवी कटिहार	17	8	25
18	जेएनवी किशनगंज	8	15	23
19	जेएनवी लखीसराय	14	16	30
20	जेएनवी मधेपुरा	14	23	37
21	जेएनवी, मधुबनी	13	7	20
22	जेएनवी मुंगेर	15	9	24
23	जेएनवी मुजफ्फरपुर	7	13	20
24	जेएनवी नालन्दा	15	19	34
25	जेएनवी नवादा	18	17	35
26	जेएनवी पटना	13	17	30
27	जेएनवी पूर्णिया	37	27	64
28	जेएनवी रोहतास	16	12	28
29	जेएनवी, सहरसा	9	13	22
30	जेएनवी समस्तीपुर	11	16	27
31	जेएनवी सारण	24	63	87
32	जेएनवी शेखपुरा	15	17	32

33	जेएनवी शिवहर	11	10	21
34	जेएनवी सीतामढी	12	13	25
35	जेएनवी सीवान	16	24	40
36	जेएनवी सुपौल	14	6	20
37	जेएनवी वैशाली	37	33	70
38	जेएनवी पश्चिमी चंपारण	11	14	25
कुल		566	579	1145

*इसमें वे छात्र शामिल थे जिन्होंने सरपंच, सचिव, वार्ड सदस्य वगैरह जैसे रोल निभाए और सिमुलेशन एक्सरसाइज में हिस्सा लिया। इसके अलावा, कक्षा 9 से 11 तक के बड़ी संख्या में छात्रों ने मॉक ग्राम सभा में सदस्य और आम नागरिक के तौर पर हिस्सा लिया।

SCHEMES TO ENHANCE AGRICULTURAL PRODUCTIVITY

1824. DR. C.M. RAMESH:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of Government schemes being implemented in Andhra Pradesh for enhancing agricultural productivity and farmers' income during the last three years;
- (b) the physical and financial progress of these schemes, scheme-wise; and
- (c) the extent to which these interventions have contributed to yield improvement and income enhancement of farmers in the State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) The Government of India is implementing a comprehensive range of Central Sector and Centrally Sponsored Schemes and programmes aimed at enhancing agricultural productivity and increasing farmers' income across all States, including Andhra Pradesh. These schemes encompass entire spectrum of agriculture, including credit, insurance, income support, infrastructure, crops (including horticulture), seeds, mechanization, marketing, organic and natural farming, farmer collectives, irrigation, extension, procurement of crops from farmers at minimum support prices and digital agriculture. The list of agriculture related schemes implemented by Department of Agriculture and Farmers' Welfare (DAandFW) across all States, including Andhra Pradesh, is given in the enclosed **Statement-I**.

(b) The scheme-wise financial progress of the schemes being implemented by the DAandFW during the last three years is given in the enclosed **Statement-II**, while the scheme-wise physical progress is given in the enclosed **Statement-III**.

(c) The interventions under the above schemes have contributed to improvement in agricultural productivity and enhancement of farmers' income. The crop-wise productivity levels in Andhra Pradesh are given in the enclosed **Statement-IV**. Further, the impact of these schemes on farmers' income is reflected in the following:

- Indian Council on Agricultural Research (ICAR) has released a compilation of success stories of 75,000 farmers who have increased their income more

than two times through convergence of schemes of DAandFW and the allied Ministries/Departments.

- The National Sample Survey Office (NSSO), Ministry of Statistics and Programme implementation (MoSPI) conducted a Situation Assessment Survey (SAS) of Agricultural Households during NSS 77th round (January 2019-December 2019) with reference to the agricultural year July 2018-June 2019 in the rural areas of the country. According to this survey, the estimated average monthly income per agricultural household increased from ₹6,426 in 2012-13 (NSS 70th round) to ₹10,218 in 2018-19 (NSS 77th round).
- As per NSSO Survey on House hold Consumption Expenditure (2023-24), a comparison of the estimates of all-India average Monthly Per Capita Consumption Expenditure (MPCE) is as under:

Sector	Average MPCE (Rs.) over different period	
	2011-12 NSS (68 th round)	2023-24
Rural	1,430	4,122
Urban	2,630	6,996
Difference as % of Rural MPCE	83.9	69.7

STATEMENT- I

The list of the schemes implemented by the Government to support States in agriculture

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)
2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)

3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. Pradhan Mantri Annadata Aay Sanraksha Abhiyan (PM-AASHA)
10. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
11. National Mission on Natural Farming (NMNF)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health and Fertility (SHandF)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)
23. Mission for Integrated Development of Horticulture (MIDH)

- 24. National Mission on Edible Oils (NMEO)-Oil Palm
- 25. National Mission on Edible Oils (NMEO)-Oilseeds
- 26. Mission Organic Value Chain Development for North Eastern Region
- 27. Digital Agriculture Mission
- 28. National Bamboo Mission
- 29. Pradhan Mantri Dhan Dhanya Krishi Yojana
- 30. Mission for Atmanirbharta in Pulses

STATEMENT- II

Details of funds released for the State of Andhra Pradesh in last three years

(Rs in crore)

S. No.	Name of Mission/Scheme	2022-23	2023-24	2024-25
		Release	Release	Release
A	Rastriya Krishi Vikas Yojna			
1	Rastriya Krishi Vikas Yojna-DPR	45.79	86.33	63.75
2	Sub- Mission on Agricultural Mechanization (SMAM)	47.45	-	46.65
3	Per Drop More Crop (PDMC)	222.82	105.8	239.5
4	Soil Health and Fertility	-	4.20	6.45
5	Rain fed Area Development (RAD)	2.50	-	3.51
6	Paramparagat Krishi Vikas Yojna (PKVY)	-	9.70	17.91
B	Krishionnati Yojana			
1	National Food Security Mission (NFSM)	-	10.53	32.91
2	National Mission on Edible Oil - Oilpalm (NMEO-OP)	-	17.65	98.87

3	National Mission on Edible Oil - Oilseeds (NMEO-OS)	-	3.00	11.19
4	Mission for Integrated Development of Horticulture (MIDH)	50.00	24.00	51.13
5	Sub-Mission on Agriculture Extension (SMAE)	6.50	6.33	6.25
6	Sub-Mission on Seeds and Planting Material (SMSP)	0.36	3.38	5.64
7	Digital Agriculture Mission (DAM)	-	5.00	5.92
8	National Bamboo Mission (NBM)	-	-	0.19

STATEMENT- III

Physical progress of the schemes in Andhra Pradesh

Name of the Schemes	Physical Progress
Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)	Till date, Rs. 19,121.14 Cr. has been disbursed through 21 instalments. Of this, Rs. 783.10 Cr was disbursed to 39,15,504 beneficiaries during the 21st instalment.
Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)	32,408 farmers have been enrolled.
Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)	Insurance companies have settled and disbursed claims worth ₹5,580.1 crore.
Agriculture Infrastructure Fund (AIF)	5,663 projects have been approved with total project cost of Rs. 5,128 crores. Out of which Rs 3,030 Crore have been sanctioned.
Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)	714 FPOs have been registered.
National Bee Keeping and Honey	5 projects amounting to Rs. 190.06 lakhs have

Mission (NBHM)	been sanctioned.
Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)	During 2024-25, 87,303.25 MT of Copra, Gram, moong Tur and Urad have been procured amounting to ₹669.33 Crore.
Per Drop More Crop (PDMC)	11.25 lakh ha has been covered under Micro Irrigation and Rs 3,192.49 crore (Central Share) has been released.
Sub-Mission on Agriculture Mechanization (SMAM)	More than 2,79,515 agricultural machines have been distributed to farmers.
Paramparagat Krishi Vikas Yojana (PKVY)	3.61 lakh ha covered under organic farming and 7.47 lakh no. of farmers have been benefitted.
Soil Health and Fertility (SHandF)	1,58,32,830 soil health cards have been distributed till now against the target of 1,63,06,877.
Rainfed Area Development (RAD)	69,524 ha has been covered and Central Assistance of Rs 123.97 Cr has been released.
Sub-Mission on Agriculture Extension (SMAE)	From 2020-21 to 2025-26, 5,60,545 farmers have been provided training under the scheme.
Sub-Mission on Seed and Planting Material (SMSP)	6.21 lakh farmers have been benefitted, and 2.21 lakh quintals of seeds were stored in the National Seed Reserve for natural disasters.
National Food Security and Nutrition Mission (NFSNM)	During the last three years, 95,157 ha of field demonstrations were conducted, 56,417 quintals seed were distributed and 32,673 quintals seed have been produced.
Integrated Scheme for Agriculture Marketing (ISAM)	1551 Storage Infrastructure Projects have been sanctioned with capacity of more than 6 million tonnes. An amount to Rs 31,936.74 Lakhs have been released as subsidy.
Mission for Integrated Development of Horticulture (MIDH)	From 2014-15 to 2024-25, 1634 Cold Storages infrastructures with capacity of 7.41 Million tonnes have been created, 19,626 market infrastructures have been set up, 997 nurseries have been established and 11.08 Lakh farmers

	have been trained in various horticulture activities.
National Mission on Edible Oils (NMEO)-Oil Palm	91,906 ha coverage as of January 2026.
National Mission on Edible Oils (NMEO)-Oilseeds	4.04 lakh ha has been covered under Oilseeds during 2024-25.
Digital Agriculture Mission	45,33,556 Farmer IDs have been generated.
National Bamboo Mission	42 ha non-forest area has been covered under bamboo Plantation and 288 persons have been provided training.

STATEMENT-IV

Productivity of major crops in Andhra Pradesh

(in Kg/Ha)

Crop	2022-23	2023-24	2024-25
Rice	3730	3822	3928
Maize*	4046	4007	4524
Bajra	2027	2097	2310
Ragi	1185	1261	1456
Small Millets	860	902	848
Tur	323	413	475
Sunflower	834	886	963
Total Oil Seeds	937	889	1031
Sugarcane	73893	80533	90242
Cotton	372	297	476

*Productivity for Kharif season

Source: UPAG portal

पंचायती राज संस्थाओं में महिला प्रतिनिधियों की स्थिति

1825. श्री उज्ज्वल रमण सिंह:

क्या पंचायती राज मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में पंचायती राज संस्थाओं में महिला प्रतिनिधियों की क्षमता और नेतृत्व के संबंध में उनकी स्थिति की समीक्षा की है;

(ख) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार पंचायती राज संस्थाओं में महिला प्रतिनिधियों को क्षमता-निर्माण और नेतृत्व प्रशिक्षण प्रदान कर रही है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

पंचायती राज मंत्री; तथा मत्स्यपालन, पशुपालन और डेयरी मंत्री (श्री राजीव रंजन सिंह उर्फ ललन सिंह):

(क) से (घ) "पंचायत, "स्थानीय सरकार" होने के कारण, राज्य का विषय है और भारत के संविधान की सातवीं अनुसूची में निहित राज्य सूची का हिस्सा है। पंचायतों का गठन और संचालन संबंधित राज्य पंचायती राज अधिनियमों के माध्यम से किया जाता है। पंचायती राज संस्थाओं में महिलाओं के प्रतिनिधित्व की स्थिति की समीक्षा सहित पंचायत से संबंधित सभी कार्य राज्य सरकार के कार्यक्षेत्र में आते हैं।

भारत के संविधान के अनुच्छेद 243घ में 'प्रत्येक पंचायत में प्रत्यक्ष चुनाव द्वारा भरी जाने वाली कुल सीटों' और 'प्रत्येक स्तर पर पंचायतों में अध्यक्षों के कुल पदों' में से महिलाओं के लिए कम से कम एक-तिहाई आरक्षण का प्रावधान किया गया है। हालांकि, 21 राज्यों, जैसे आंध्र प्रदेश, असम, बिहार, छत्तीसगढ़, गुजरात, हरियाणा, हिमाचल प्रदेश, झारखंड, कर्नाटक, केरल, मध्य प्रदेश, महाराष्ट्र, ओडिशा, पंजाब, राजस्थान, सिक्किम, तमिलनाडु, तेलंगाना, त्रिपुरा, उत्तराखंड और पश्चिम बंगाल और 2 केंद्र शासित प्रदेशों जैसे लक्षद्वीप और दादरा एवं नगर हवेली और दमन एवं दीव, ने इससे भी आगे बढ़कर अपने संबंधित राज्य पंचायती राज अधिनियमों/नियमों में

पंचायती राज संस्थाओं में महिलाओं के लिए 50% आरक्षण का प्रावधान किया गया है, जिससे जमीनी स्तर पर शासन में महिलाओं की भागीदारी को बढ़ावा मिल रहा है।

वर्तमान में, मंत्रालय के पास उपलब्ध जानकारी के अनुसार, 24,41,781 निर्वाचित प्रतिनिधियों में से 12,14,885 (49.75%) महिलाएं निर्वाचित प्रतिनिधि हैं। यह संख्या निर्धारित न्यूनतम 33% आरक्षण से अधिक है क्योंकि कई राज्यों में पंचायती राज संस्थाओं में महिलाओं के लिए 50% तक आरक्षण है और चूंकि महिला निर्वाचित प्रतिनिधि अनारक्षित सीटों से भी चुनी जाती हैं। निर्वाचित प्रतिनिधियों की संख्या गतिशील प्रकृति की होती है जो समय-समय पर पंचायती राज संस्थानों में नए चुनाव होने के साथ बदलती रहती है।

पंचायती राज मंत्रालय ने, पंचायत शासन में सुधार करने के लिए, वित्तीय वर्ष 2022-23 से सभी राज्यों/संघ राज्य क्षेत्रों में पंचायतों के चयनित प्रतिनिधियों, पदाधिकारियों और अन्य हितधारकों के क्षमता निर्माण और प्रशिक्षण के मूल उद्देश्य के साथ संशोधित राष्ट्रीय ग्राम स्वराज अभियान (आरजीएसए) की केंद्र प्रायोजित योजना लागू की है। संशोधित राष्ट्रीय ग्राम स्वराज अभियान योजना के तहत, मंत्रालय पंचायतों के चयनित प्रतिनिधियों, पदाधिकारियों और अन्य हितधारकों को विभिन्न श्रेणियों जैसे बुनियादी प्रबोधन और पुनश्चर्या प्रशिक्षण, विषयगत प्रशिक्षण, विशेष प्रशिक्षण, पंचायत विकास योजना प्रशिक्षण आदि में क्षमता निर्माण और प्रशिक्षण के लिए सहायता प्रदान करता है। इस योजना के तहत वित्तीय वर्ष 2022-23 से वित्तीय वर्ष 2025-26 (31 दिसंबर 2025 तक) कुल 28,60,585 निर्वाचित महिला प्रतिनिधियों को प्रशिक्षित किया गया है।

इसके अलावा, मंत्रालय ने पंचायती राज संस्थाओं की निर्वाचित महिला प्रतिनिधियों के क्षमता निर्माण के लिए “सशक्त पंचायत नेत्री अभियान” के एक भाग के रूप में एक व्यापक विशेष प्रशिक्षण मॉड्यूल शुरू किया है। इस प्रशिक्षण मॉड्यूल का मूल बिंदु ग्रामीण शासन के विभिन्न पहलुओं पर चयनित महिला प्रतिनिधियों की क्षमता को बढ़ाना, चयनित प्रतिनिधियों के रूप में भूमिकाओं और ज़िम्मेदारियों के प्रभावी निर्वहन के लिए ज्ञान और व्यावहारिक कौशल को बढ़ाना

और प्रभावी महिला नेतृत्व वाले शासन के लिए नेतृत्व, संचार, प्रबंधकीय तथा निर्णय लेने के कौशल को विकसित करना है। इस विशिष्ट मॉड्यूल पर कुल 64,863 महिला प्रतिनिधियों (31 दिसंबर 2025 तक) को प्रशिक्षित किया गया है।

माननीय सर्वोच्च न्यायालय के निर्देश पर, पंचायती राज मंत्रालय ने महिला प्रधानों का उनके परिवारों के पुरुष सदस्यों द्वारा प्रतिनिधित्व किए जाने के मुद्दे की जांच करने और प्रॉक्सी प्रतिनिधित्व संबंधित अन्य मुद्दों की भी जांच करने के लिए सितंबर, 2023 में एक सलाहकार समिति का गठन किया। समिति ने फरवरी 2025 में मंत्रालय को सिफारिशों के साथ अपनी रिपोर्ट प्रस्तुत की है, और इसे मंत्रालय द्वारा स्वीकार कर लिया गया है।

सलाहकार समिति ने सिफारिश की है कि राज्य सरकारें पंचायती राज संस्थाओं (पीआरआई) में छद्म (प्रॉक्सी) नेतृत्व को समाप्त करने और निर्वाचित महिला प्रतिनिधियों के वास्तविक सशक्तिकरण, स्वायत्तता और जवाबदेही सुनिश्चित करने के लिए कानूनी सुरक्षा उपायों, क्षमता निर्माण, सामाजिक लेखा परीक्षा और दंडात्मक प्रावधानों सहित आवश्यक उपाय करें। इस मामले के महत्व और पंचायती राज संस्थाओं में महिलाओं के नेतृत्व पर इसके प्रभाव के कारण, इस मंत्रालय ने महिला प्रधानों के मुद्दों पर सलाहकार समिति द्वारा की गई सिफारिशों के व्यवहारिक क्रियान्वयन को सुनिश्चित करने के लिए 17 अप्रैल 2025 को एक टास्क फोर्स का भी गठन किया।

OILSEED PRODUCTION

1826. SHRI C. N. ANNADURAI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the details of oilseed production in the country during the last five years, highlighting the contribution of Tamil Nadu as a significant producer

- under various Union Government programmes aimed at enhancing productivity and reducing import dependence;
- (b) the extent to which key oilseed-growing districts of Tamil Nadu, including Tiruvannamalai, have contributed to increased area, yield and production of crops such as groundnut, gingelly and sunflower with support from centrally sponsored schemes like NFSM-Oilseeds, seed minikits, demonstrations and MSP operations;
 - (c) the measurable outcomes of Union Government interventions in terms of farmers' income, adoption of improved varieties and strengthening of edible oil self-sufficiency in the State; and
 - (d) the future plans of the Union Government to further augment oilseed production in Tamil Nadu through research support, technology dissemination, mechanisation and market linkages?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (d) Oilseed production in the country has increased from 359.46 lakh tonnes in 2020-21 to 429.89 lakh tonnes in 2024-25. Details of area, production and yield at the national level as well as for Tamil Nadu are as under:

(Area in Lakh Ha, Production in Lakh Tonnes and Yield Kg/ Ha)

Year	All India			Tamil Nadu			% contribution of Tamil Nadu in total production
	Area	Production	Yield	Area	Production	Yield	
2020-21	288.34	359.46	1247	4.74	10.63	2244	2.96
2021-22	289.45	379.63	1312	4.32	10.83	2505	2.85
2022-23	302.39	413.55	1368	4.15	9.49	2288	2.29
2023-24	301.92	396.69	1314	4.01	9.17	2287	2.31
2024-25	304.40	429.89	1412	4.06	8.12	1998	1.89

Source: UPAg portal

Tamil Nadu produces groundnut, gingelly and sunflower. Crop wise, district wise area, production and yield of oilseeds in Tamil Nadu State is available at <https://upag.gov.in/>.

The National Mission on Edible Oils–Oilseeds (NMEO-OS) was approved on 3rd October, 2024 to boost domestic oilseed production and to strive towards self-reliance (Atmanirbhar Bharat) in edible oils.

The NMEO-OS is implemented through a cluster-based approach with market linkages. Value Chain Clusters managed by Value Chain Partners such as Farmer Producer Organizations (FPOs), cooperatives and other agencies. Provide free high-quality seeds for up to one hectare per farmer and training in good agricultural practices. The Mission also supports the establishment and upgradation of post-harvest infrastructure (oil mills), to improve oil recovery from both primary and secondary sources. Different categories of demonstrations are also done in cluster mode.

Availability of quality certified seed is strengthened through 100 per cent support for breeder seed production, along with support for establishing new seed hubs and seed storage units in the public sector. Five (5) seed hubs (Groundnut, sesame and castor) and one (1) seed storage units have been sanctioned in Tamil Nadu.

In addition, the Government declares Minimum Support Price (MSP) for oilseeds every year to ensure remunerative prices for farmers, protect them from market volatility, encourage higher domestic production and reduce import dependence. Procurement under the Pradhan Mantri Annadata Aay Sanrakshan Abhiyan (PM-AASHA) scheme also covers oilseeds and helps farmers get better prices and income support.

SUPPORT FOR FARMERS IN ODISHA

1827. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) whether the Union Budget has strengthened support for irrigation, millets, FPOs and climate-resilient agriculture in Odisha;
- (b) the number of farmers benefitted under PM-Kisan, PMFBY, and RKVY during the last two years; and
- (c) the manner in which these measures are contributing to income enhancement of small and tribal farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

(a) to (c) Government of India is implementing a comprehensive range of Central Sector as well as Centrally Sponsored Schemes to strengthened support for irrigation, millets, FPOs and climate-resilient agriculture in the country including Odisha. The list of schemes implemented by Department of Agriculture and Farmers Welfare (DAandFW) across the country, including Odisha, is given in the enclosed **Statement**.

Under Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), a total of 34,15,469 beneficiaries were given assistance during the 21st installment released on 19th November 2025. Till date Rs. 13,801.99 Cr. has been disbursed through 21 instalments.

Under Pradhan Mantri Fasal Bima Yojana (PMFBY), 141.6 lakh farmers and 146.8 lakh farmers were benefitted in FY 2023-24 and 2024-25 respectively.

Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY) is an umbrella scheme consisting of individual beneficiaries-oriented scheme as well as project based components. The details of beneficiaries are not maintained centrally.

These schemes are contributing to income enhancement of small and tribal farmers, including those in Odisha as evident from the following:

- Indian Council on Agricultural Research (ICAR) has released a compilation of success stories of 75,000 farmers who have increased their income more

than two times through convergence of schemes of DAandFW and the allied Ministries/Departments

- The National Sample Survey Office (NSSO), Ministry of Statistics and Programme implementation (MoSPI) conducted a Situation Assessment Survey (SAS) of Agricultural Households during NSS 77th round (January 2019-December 2019) with reference to the agricultural year July 2018-June 2019 in the rural areas of the country. According to this survey, the estimated average monthly income per agricultural household increased from ₹6,426 in 2012-13 (NSS 70th round) to ₹10,218 in 2018-19 (NSS 77th round).
- As per NSSO Survey on House hold Consumption Expenditure (2023-24), a comparison of the estimates of all-India average Monthly Per Capita Consumption Expenditure (MPCE) is as under:

Sector	Average MPCE (Rs.) over different period	
	2011-12 NSS (68 th round)	2023-24
Rural	1,430	4,122
Urban	2,630	6,996
Difference as % of Rural MPCE	83.9	69.7

STATEMENT

The list of the schemes implemented by the Government to support States in agriculture

1. Pradhan Mantri Kisan Samman Nidhi (PM-KISAN)

2. Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY)
3. Pradhan Mantri Fasal Bima Yojana (PMFBY)/Restructured Weather Based Crop Insurance Scheme (RWBCIS)
4. Modified Interest Subvention Scheme (MISS)
5. Agriculture Infrastructure Fund (AIF)
6. Formation and Promotion of 10,000 new Farmer Producers Organizations (FPOs)
7. National Bee Keeping and Honey Mission (NBHM)
8. Namo Drone Didi
9. National Mission on Natural Farming (NMNF)
10. Pradhan Mantri Annadata Aay SanraksHan Abhiyan (PM-AASHA)
11. Agri Fund for Start-Ups and Rural Enterprises' (AgriSURE)
12. Per Drop More Crop (PDMC)
13. Sub-Mission on Agriculture Mechanization (SMAM)
14. Paramparagat Krishi Vikas Yojana (PKVY)
15. Soil Health and Fertility (SHandF)
16. Rainfed Area Development (RAD)
17. Agroforestry
18. Crop Diversification Programme (CDP)
19. Sub-Mission on Agriculture Extension (SMAE)
20. Sub-Mission on Seed and Planting Material (SMSP)
21. National Food Security and Nutrition Mission (NFSNM)
22. Integrated Scheme for Agriculture Marketing (ISAM)

23. Mission for Integrated Development of Horticulture (MIDH)
24. National Mission on Edible Oils (NMEO)-Oil Palm
25. National Mission on Edible Oils (NMEO)-Oilseeds
26. Mission Organic Value Chain Development for North Eastern Region
27. Digital Agriculture Mission
28. National Bamboo Mission
29. Pradhan Mantri Dhan Dhanya Krishi Yojana
30. Mission for Atmanirbharta in Pulses

एआईएफ द्वारा वित्तपोषित परियोजनाओं की स्थिति

1828. श्री तारिक अनवर:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) बिहार और सीमांचल क्षेत्र के इलाकों में प्रधानमंत्री आनंद योजना के तहत स्थापित कृषि अवसंरचना कोष (एआईएफ) से वित्तपोषित शीत शृंखला, प्रसंस्करण इकाइयों और मूल्यवर्धन परियोजनाओं की वर्तमान स्थिति क्या है;

(ख) क्या बिहार और सीमांचल क्षेत्र में आलू, प्याज और टमाटर जैसी फसलों के बंपर उत्पादन के बावजूद, वर्तमान में किसानों को उचित मूल्य नहीं मिल पा रहा है, जिससे उन्हें अपनी उपज सड़कों पर फेंकने के लिए मजबूर होना पड़ रहा है; और

(ग) क्या इन क्षेत्रों में बागवानी फसलों के लिए किसानों को उनकी उपज का लाभकारी मूल्य सुनिश्चित करने हेतु "ऑपरेशन ग्रीन्स टॉप टू टोटल" योजना के तहत विपणन हस्तक्षेप का कोई प्रस्ताव है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) बिहार और सीमांचल क्षेत्र में भारत सरकार द्वारा “प्रधानमंत्री आनंद योजना” नामक कोई योजना कार्यान्वित नहीं की जा रही है। एग्रीकल्चर इंफ्रास्ट्रक्चर फंड (एआईएफ) योजना के अंतर्गत, बिहार में फसलोपरांत इंफ्रास्ट्रक्चर, शीत श्रृंखला, प्रसंस्करण इकाइयों और अन्य मूल्यवर्धन परियोजनाओं के लिए योजना की शुरुआत से लेकर दिनांक 26.01.2026 तक 2,222 परियोजनाएं स्वीकृत की गई हैं, जिनमें सीमांचल क्षेत्र (पूर्णिमा, कटिहार, अररिया और किशनगंज) की 411 परियोजनाएं शामिल हैं।

(ख) बिहार राज्य सरकार द्वारा ऐसी कोई सूचना नहीं दी गई है। बिहार सरकार ने सूचित किया है कि स्थानीय भंडारण को बढ़ाने के लिए क्षेत्र में इंफ्रास्ट्रक्चर में सुधार हेतु एआईएफ, राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) जैसी योजनाओं का समन्वय किया जा रहा है।

(ग) प्रधानमंत्री अन्नदाता आय संरक्षण अभियान (**PM-AASHA**) के मार्केट इंटरवेंशन स्कीम (MIS) घटक के तहत, TOP फसलों (टमाटर, प्याज और आलू) के परिवहन और भंडारण लागत की प्रतिपूर्ति का अल्पकालिक हस्तक्षेप घटक, उत्पादन राज्यों से उपभोग राज्यों तक TOP फसलों के भंडारण और परिवहन के लिए केंद्रीय नोडल एजेंसियों और राज्य नामित एजेंसियों के लिए कार्यान्वित की जाती है।

STARTUP INDIA PROGRAMME

1829. SHRI MOHIBULLAH:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government has reviewed the outcomes of the Startup India programme during the last decade, such as semiconductors, artificial intelligence, batteries, defence, space and quantum computing;
- (b) if so, the key findings of such a review; and
- (c) the specific policy measures, incentives and timelines have been proposed under the next phase of Startup India to promote deep-tech

entrepreneurship, strengthen domestic RandD and reduce India's dependence on foreign technology supply chains?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (c) Startup India is an initiative by the Government of India that was launched on 16th January 2016, with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country.

As per eligibility conditions prescribed under G.S.R. notification 127 (E) dated 19th February 2019, entities are recognised as 'startups' under the Startup India initiative by the Department for Promotion of Industry and Internal Trade (DPIIT). Sustained efforts by the Government under the Startup India initiative have led to an increase in the number of entities recognized as startups, and job creation. As on 31st December 2025, a total of 2,07,135 entities have been recognised as startups. These recognized startups have reported to have created over 21.9 lakh direct jobs.

Out of the total entities recognised as startups, over 14,400 startups have been recognized in sectors and industries such as Aeronautics Aerospace and Defence (including Defence Equipment and Space Technology), Artificial Intelligence (AI), and Technology Hardware (including Semiconductor) which have reported to have created more than 1.25 lakh direct jobs.

Such recognized startups have also benefitted through the three flagship Schemes of the Government under Startup India initiative, namely, Fund of Funds for Startups (FFS), Startup India Seed Fund Scheme (SISFS), and Credit Guarantee Scheme for Startups (CGSS) to provide funding opportunities and support at various stages of their business cycle.

FFS has been established to catalyze venture capital investments and is operationalized by Small Industries Development Bank of India (SIDBI), which provides capital to Securities and Exchange Board of India (SEBI)-registered Alternative Investment Funds (AIFs) which in turn invest in startups. Specifically, in the Artificial Intelligence / Robotics and Space Tech sectors, supported AIFs have invested around Rs. 916.49 crore in 48 startups as on 31st December 2025.

SISFS provides financial assistance to seed stage startups through incubators. SISFS is implemented from 1st April 2021. Specifically, in the Aeronautics Aerospace and Defence (including Defence Equipment and Space Technology), Artificial Intelligence (AI), and Technology Hardware (including Semiconductor) sectors and industries, selected incubators have approved around Rs. 73.4 crore to 406 startups as on 31st December 2025.

CGSS is implemented for enabling debt funding to startups through eligible financial institutions. CGSS is operationalized by the National Credit Guarantee Trustee Company (NCGTC) Limited and has been operationalized from 1st April 2023. Specifically, in the Aerospace and Defence sector/industry

14 loans amounting to around Rs. 68.30 crore have been guaranteed for startup borrowers as on 31st December 2025.

Further, various steps are being taken to promote deep tech entrepreneurship, strengthen domestic RandD and domestic supply chains through a whole-of- government approach including in areas such as semiconductors, artificial intelligence, batteries, defence, space and quantum computing. Details of such initiatives by various Ministries and Departments are given in the enclosed **Statement**.

STATEMENT

Details of initiatives undertaken by various Ministries and Departments are as follows:

- 1. National Quantum Mission (NQM):** NQM is implemented by the Department of Science and Technology (DST) under which four thematic hubs have been established. These hubs focus on key areas: Quantum Computing at the Indian Institute of Science Bengaluru, Quantum Communication at the Indian Institute of Technology Madras in association with C-DoT, Quantum Sensing and Metrology at the Indian Institute of Technology Bombay, and Quantum Materials and Devices at the Indian Institute of Technology Delhi. All four Hubs are now fully functional, driving technology development, nurturing human capital, promoting entrepreneurship, strengthening Industry partnership and advancing international collaborations. These hubs are uniting academia, national laboratories, industry, and startups to translate scientific breakthroughs into

deployable technologies while building critical infrastructure and skilled manpower for India's quantum ecosystem and reduce India's dependence on foreign technology supply chains.

The NQM has actively engaged with startups to foster innovation and accelerate the development of quantum technologies in India. Recognizing that quantum technologies are still in their nascent stage and require substantial investment, NQM formulated exclusive guidelines to effectively onboard and support startups in this domain. The Mission is to support an expanding pool of quantum startups, providing them with funding, access to advanced infrastructure at Thematic Hubs (T-Hubs), and mentorship opportunities through partnerships with industry and strategic sectors. Accordingly, a rolling call has been launched by the NQM to support startups in the area of Quantum Technologies.

2. IndiaAI Mission: Through initiatives like the IndiaAI Mission under the Ministry of Electronics and Information Technology (MeitY), the Government is accelerating the momentum with targeted investments and public-private partnerships. These efforts aim to strengthen India's global position and ensure responsible and inclusive leadership in AI. The Mission is structured around seven foundational pillars:

- i. **IndiaAI Compute Capacity:** Providing affordable access to high-end computing resources, including GPUs, for startups, MSMEs and researchers

- ii. IndiaAI Foundation Models: Developing indigenous large multimodal and language models trained on Indian datasets and languages to ensure sovereign capability in generative AI
- iii. AIKosh: Creating a unified platform of high-quality datasets from government and non-government sources for AI model development
- iv. IndiaAI Application Development Initiative: Supporting AI solutions for India-specific challenges in sectors such as healthcare, agriculture, climate resilience, governance and assistive technologies
- v. IndiaAI FutureSkills: Expanding India's AI talent pipeline through increased undergraduate, postgraduate and PhD programmes, along with Data and AI Labs in Tier-2 and Tier-3 cities
- vi. IndiaAI Startup Financing: Providing financial support to AI startups
- vii. Safe and Trusted AI: Supporting projects focused on reducing bias, protecting privacy, improving transparency and managing AI-related risks while enabling innovation

3. Design Linked Incentive (DLI) Scheme: The DLI Scheme has been approved as part of the Semicon India Programme to support domestic companies, start-ups, and MSMEs for designing semiconductor IP cores, ASICs, SoCs, and semiconductor-linked designs. The DLI Scheme provides support through a three-tier framework, comprising Design Infrastructure Support with access to EDA tools, IP cores, MPW services, and prototyping facilities; a Product Design Linked Incentive offering reimbursement of up to 50% of eligible project costs, capped at Rs. 15 crore per application; and a

Deployment Linked Incentive providing reimbursement of net sales turnover ranging from 6% to 4% over five years, capped at Rs. 30 crore per application.

Under the DLI Scheme, fiscal support has been approved to 24 projects for designing chips and System on Chip (SoCs) for various applications. In addition, centralized access of advanced chip design tools has been provided to 100+ startup/ MSME companies. These companies are designing chips across various sectors which include satellite communication, drone detection, surveillance camera, power management for Internet of Things (IoT) devices, LED driver, IoT and medical applications, broadband application, smart meter, gas sensors, and general-purpose microprocessor Intellectual Property (IP) cores for edge AI etc. While these startups are at various stages of design, development, and prototyping, 16 design tape-outs have been carried out, 7 chips have been fabricated on advanced nodes (including 12 nm), 10 patents have been filed, and over 140 reusable core IPs have been developed.

4. Initiatives undertake by the Defence Research and Development

Organisation (DRDO): The following initiatives has been taken by DRDO under Ministry of Defence through which private sector especially MSMEs and Startups are encouraged to participate in Defence RandD by providing them with Grant-in-Aid. This Scheme aims to indigenize production of Defence equipment thereby reducing India's dependence on defence imports:

- i. **Technology Development Fund (DTDF) Scheme** Technology Development Fund Scheme is a Programme of MoD (Ministry of Defence) executed by DRDO under Make in India initiatives. The Government has approved TDF Scheme to encourage industries especially MSMEs and Startups to design and develop innovation Defence technologies.
- ii. **Dare to Dream Pan India Innovation contest** Dare to Dream is a Pan India Innovation Contest to support Startups and Innovation to contribute in Defence ecosystem. Through this contest, DRDO invites innovation ideas and best ideas are selected and awarded. Four versions of Dare to Dream Contest have already been successfully conducted.
- iii. **Special focus on Development of Critical and DeepTech Technologies** by involving startups and academia as collaborative development.

5. Innovations for Defence Excellence (iDEX) and Acing Development of Innovative Technologies with iDEX (ADITI): Under the Ministry of Defence, iDEX and ADITI Schemes are fostering innovation and technology development in defence and aerospace by engaging startups.

6. Anusandhan National Research Foundation (ANRF): ANRF has initiated the program, Mission for Advancement in High-impact Areas (MAHA) to address priority-driven, solution-focused research in mission-mode.

7. IN-SPACE, Department of Space: Department of Space has undertaken various promotion and investment Schemes such as Preincubation

Entrepreneurship, Seed Fund, Technology Adoption Fund, and Rs. 1,000 crore Venture capital fund.

- 8. Production Linked Incentive Scheme on National Programme on Advanced Chemistry Cell (ACC) Battery Storage:** The Government has approved PLI Scheme for manufacturing of ACC in the country with a budgetary outlay of Rs.18,100 crore. The scheme aims to establish a competitive domestic manufacturing ecosystem for 50 GWh of ACC batteries.
- 9. Startup India initiative:** Under **Startup India initiative**, the Government constantly undertakes various efforts, including policy, regulatory and fiscal measures, for the development and growth of startup ecosystem across sectors and industries. The Government implements periodic exercises and programs including States' Startup Ranking, National Startup Awards, and Innovation Week which play an important role in the holistic development of the startup ecosystem. Government also encourages and support ecosystem led initiatives as Startup Mahakumbh which serve as a vibrant platform for stakeholders to network and collaborate. Initiatives to improve market access and enable public procurement also support startups in growing and scaling up their businesses have also been undertaken. The Government has also taken various measures to enhance ease of doing business including starting up of business, raising capital, and reducing compliance burden to simplify the regulatory environment and create a conducive business environment.

RASHTRIYA GRAM SWARAJ ABHIYAN IN NORTH EASTERN REGION**1830. SHRI JOYANTA BASUMATARY:**

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Government has reviewed the implementation of the Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) in North Eastern Region, if so, the details thereof;

(b) whether any North Eastern States have achieved significant outcomes in enhancing Own Source Revenue (OSR), e-enablement, or Panchayat infrastructure development through the scheme; and

(c) if so, the details on the key achievements recorded and the follow-up measures taken by the Ministry to support States with better-performing or innovative practices?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Panchayat, being “Local Self Government”, is a State subject and part of the State list of the Seventh Schedule of the Constitution of India. Thus, providing support to strengthen Panchayat capacity is primarily the responsibility of States/UTs. However, the Ministry is implementing a Centrally Sponsored Scheme called Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2022-23, with the main objective of supporting the capacity building of Panchayati Raj institutions (PRIs) by imparting training to Elected Representatives (ERs), functionaries and other stakeholders to develop their governance capabilities for leadership roles, enabling Gram

Panchayats to function effectively across all States/UTs, including North Eastern (NE) States.

The implementation of RGSA, including the utilization of funds released to States/UTs (including North-Eastern States), is regularly reviewed through regular meetings/video conferences, field visits, as well as pre-CEC meetings. This is also reviewed by the Central Empowered Committee, while approving the Annual Action Plans of States/UTs. Further, real-time monitoring of trainings is undertaken through the Training Management Portal (TMP). Fund releases and expenditure under RGSA are tracked through the Public Financial Management System (PFMS). States/UTs also submit quarterly and annual progress reports.

(b) Under the revamped RGSA, capacity building and training of elected representatives, functionaries and other stakeholders of Panchayats are supported under various categories such as basic orientation and refresher training, thematic training, specialized training, and Panchayat Development Plan training, along with exposure visits and development of training modules and materials. The number of participants provided training under revamped RGSA in the North Eastern States is given in the enclosed **Statement-I**. Further, the Ministry of Panchayati Raj, in collaboration with IIM Ahmedabad, has developed a training module on Own Source Revenue (OSR) to strengthen the financial self-reliance of Gram Panchayats by enhancing understanding of tax and non-tax revenue sources. So far, 2,24,379 participants have been trained on OSR, including 4,090 participants from

North-Eastern States. The number of participants trained in the North Eastern States is given in the enclosed **Statement-II**.

Further, to promote e-enablement of Panchayats, the Ministry is implementing the e-Panchayat Mission Mode Project (MMP), which has strengthened transparency, efficiency and governance at the grassroots level. Under this, the eGramSwaraj application facilitates digital planning, accounting, monitoring, and online payments at the Panchayat level and is integrated with the Public Financial Management System (PFMS) for real-time payments and seamless fund flow. The application is also integrated with the Government e-Marketplace (GeM) to enable transparent procurement of goods and services by Panchayats. In addition, the AuditOnline application has been developed for conducting online audits of Panchayat accounts and financial management.

As 'Panchayat' is a State subject, providing basic infrastructural facilities such as GP building, CSC colocation, and computer etc., are primarily the responsibility of the State. However, the Ministry supplements the efforts of the States/UTs and has approved the construction of 13,848 Gram Panchayat Bhawans and 65,345 computers to States/ UTs under the scheme. Details of the construction of Panchayat Bhawan and the procurement of computers approved to NE States are given in the enclosed **Statement-III**.

(c) The Ministry has been incentivizing the best-performing Panchayats by recognizing their exemplary work under various nationally significant themes through the National Panchayat Awards. This initiative aims to foster a spirit of

healthy competition among Panchayats and motivate them to strive for excellence in local governance. To facilitate cross-learning and knowledge exchange, the best practices and innovative initiatives of award-winning Panchayats are systematically documented and disseminated through workshops, conferences, training programmes, and exposure visits. Additionally, compendiums and booklets highlighting these practices are published and shared widely with Panchayati Raj stakeholders across the country. These efforts contribute to the replication of successful models and the overall strengthening of Panchayati Raj Institutions. The details of the different category of the award to North Eastern States are given in the enclosed **Statement-IV**.

STATEMENT- I

Number of participants provided training under revamped RGSA in the North Eastern States (as on 31.01.26)

Sl. No	States/UTs	Participants trained
1	Arunachal Pradesh	31,114
2	Assam	8,36,072
3	Manipur	10,789
4	Meghalaya	1,80,508
5	Mizoram	28,301
6	Nagaland	12,381
7	Sikkim	35,394
8	Tripura	1,67,737
	Total	13,02,296

Source: as per information available on Training Management Portal (TMP)

STATEMENT- II**Number of participants trained under Module for generation of
OSR in the North Eastern States**

S. No	State/UT	Participants trained Module for generation of Own Source Revenue (OSR)
1	Arunachal Pradesh	383
2	Assam	659
3	Manipur	387
4	Meghalaya	96
5	Mizoram	1665
6	Nagaland	29
7	Sikkim	604
8	Tripura	267
	Total	4,090

STATEMENT-III**Status of construction of Panchayat Bhawan and the procurement of
computers approved to NE States**

Sl. No	NE State	Construction of GP Bhawan approved	Procurement of computers approved
1	Arunachal Pradesh	1339	1200
2	Assam	610	2055
3	Manipur	43	141
4	Meghalaya	36	1677
5	Mizoram	368	591
6	Nagaland	183	739
7	Sikkim	27	235

8	Tripura	131	493
	Total	2737	7131

STATEMENT-IV

Award conferred to the Panchayats of North Eastern States under different categories for the year 2024

State	Category-wise awardees							
	Deen Dayal Upadhyay Panchayat Satat Vikas Puraskar	Nanaji Deshmukh Sarvottam Panchayat Satat Vikas Puraskar			Gram Urja Swaraj Vishesh Panchayat Puraskar	Carbon Neutral Vishesh Panchayat Puraskar	Panchayat Kshamta Nirmaan Sarvottam Sansthan Puraskar	DARPG Award*
	Gram Panchayat	Gram Panchayat	Block Panchayat	District Panchayat	Gram Panchayats	Gram Panchayats	Institutions	Gram Panchayats
Assam	1	1	0	0	0	0	0	0
Tripura	4	0	1	1	1	0	0	1

* National Awards for e-Governance (NAeG) 2025 by the Department of Administrative Reforms and Public Grievances (DARPG)

BENEFICIARIES UNDER NSAP

1831. DR. LATA WANKHEDE:

SHRIMATI SHAMBHAVI:

SHRI RAJESH VERMA:

SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details and number of beneficiaries under each of the National Social Assistance Programme components since 2020, State and year-wise;

- (b) the details and number of grievances have been registered and resolved through official portals or helplines related to non-payment or delays in NSAP pensions, State and year-wise;
- (c) the details of the steps have been taken by the Government under the National Social Assistance Programme to provide financial assistance to elderly, widows and persons with disabilities living below the poverty line;
- (d) the details of the steps taken by the Government to expand Aadhaar linkage, bank account seeding and grievance redressal mechanisms under NSAP; and
- (e) whether the Government is considering to link NSAP beneficiaries with other welfare schemes such as PMJAY, PM Ujjwala Yojana or PM Garib Kalyan Anna Yojana for holistic support, if so, the details thereof

**THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN):**

- (a) National Social Assistance Programme (NSAP) caters to 3.09 crore BPL beneficiaries with scheme-wise ceiling/cap on the number of beneficiaries for each State/UT. Scheme-wise and State-wise ceiling of number of beneficiaries is given in the enclosed **Statement**.
- (b) As per NSAP guidelines, responsibility of implementation of NSAP schemes, identification/verification of beneficiaries, disbursement of pension to beneficiaries, stoppage of pension, annual verification of beneficiaries lies in the hand of States/UTs. As per the information available on the Centralized

Public Grievance Redress and Monitoring System (CPGRAMS) Portal, since FY 2020–21, a total of 2249 grievances (including 111 carried forward from the previous financial year) were received, out of which 2178 have been disposed of as on 31.01.2026.

(c) and (d) Under NSAP, the old aged, widows, and divyangjans belonging to Below Poverty Line (BPL) and fulfilling eligibility criteria prescribed in the NSAP guidelines, are provided financial assistance, in form of pension, ranging from Rs.200/- to Rs.500/- per month and in the case of death of the breadwinner, a lump sum assistance of Rs.20,000/- is given to the bereaved family. Central assistance is released to States/UTs on receipt of complete proposals for release of funds. Pension amounts are disbursed directly to beneficiaries by the concerned States/UTs.

A web-based pension payment portal- NSAP-PPS (Pension Payment System) has been operationalized as an end-to-end digital tool for Direct Benefit Transfer (DBT) mode disbursement of pension through PFMS. More than 90% pension disbursement under NSAP is through DBT mode. At present, approximately 91% of beneficiaries have their Aadhaar numbers seeded in the NSAP-PPS portal.

Under NSAP, grievances related to pension are addressed through the CPGRAMS portal with electronic tracking and time-bound resolution by the concerned authorities to ensure timely redressal.

(e)The NSAP guidelines states for convergence of various anti-poverty programmes with NSAP so that besides pension support, eligible beneficiaries

may also get access to health, food security and other social assistance measures.

STATEMENT

State/UT-wise cap/ceiling of no. of beneficiaries : 2020-21						
S.No.	States/UTs	IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurana
1	Andhra Pradesh	662641	245607	24413	10906	54354
2	Bihar	2996472	634695	126156	35859	166600
3	Chhattisgarh	644429	260625	32085	12801	24196
4	Goa	13059	8160	468	225	420
5	Gujarat	580706	218395	33537	10695	35377
6	Haryana	258583	57149	11537	4154	-
7	Himachal Pradesh	98368	17979	3125	684	2644
8	Jharkhand	993567	272108	31286	14148	54939
9	Karnataka	966595	465363	43639	18312	-
10	Kerala	449158	209236	29935	4358	36904
11	Madhya Pradesh	1569627	536412	99924	30826	-
12	Maharashtra	1350000	100000	50000	34987	108000
13	Odisha	1418631	528570	90754	24697	64800
14	Punjab	201039	42187	6473	2673	-
15	Rajasthan	799636	278712	56854	12347	47500
16	Tamilnadu	1237809	549084	79316	18445	66388

17	Telangana	473575	175530	17448	7794	38846
18	Uttar Pradesh	4345014	991784	182823	73075	-
19	Uttarakhand	239498	95313	14386	4808	-
20	West Bengal	1423192	644590	86750	21553	65068
21	Arunachal Pradesh	29290	3565	1284	346	1840
22	Assam	707927	137463	18916	8524	25308
23	Manipur	56045	8043	1007	669	3320
24	Meghalaya	77980	8498	969	781	3580
25	Mizoram	25251	1925	400	197	1000
26	Nagaland	44530	3720	960	535	2600
27	Sikkim	16418	1614	817	175	960
28	Tripura	141510	17927	2144	984	5740
29	AandN Islands	5924	1504	301	86	560
30	Chandigarh	5111	942	204	80	440
31	DandN Haveli and DandD	8898	1858	254	119	358
32	NCT Delhi	119403	36361	6321	2270	8040
33	JandK	132837	7891	2426	323	10220
34	Ladakh	6488	443	363	112	
35	Lakshadweep	569	285	51	9	60
36	Puducherry	17713	9785	1259	283	1580
GRAND TOTAL		22117493	6573323	1058585	358840	831642

State/UT-wise cap/ceiling of no. of beneficiaries : 2021-22						
S.No.	States/UTs	IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurana
1	Andhra Pradesh	662641	245607	24413	10906	54354
2	Bihar	2996472	634695	126156	35859	166600
3	Chhattisgarh	644429	260625	32085	12801	24196
4	Goa	13059	8160	468	225	420
5	Gujarat	580706	231632	20300	10695	35377
6	Haryana	258583	57149	11537	4154	-
7	Himachal Pradesh	96645	21974	853	684	2644
8	Jharkhand	1000623	269583	26755	14148	54939
9	Karnataka	966595	464177	44825	18312	-
10	Kerala	449158	209236	29935	4358	36904
11	Madhya Pradesh	1569627	536412	99924	30826	-
12	Maharashtra	1350000	100000	50000	34987	108000
13	Odisha	1418631	528570	90754	24697	64800
14	Punjab	201039	42187	6473	2673	-
15	Rajasthan	799636	305053	30513	12347	47500
16	Tamilnadu	1237809	565139	63261	18445	66388
17	Telangana	473575	175530	17448	7794	38846
18	Uttar Pradesh	4419105	1025236	75280	73075	-
19	Uttarakhand	239498	95313	14386	4808	-
20	West Bengal	1359804	733189	86750	21553	65068

21	Arunachal Pradesh	29290	3565	1284	346	1840
22	Assam	707927	121181	35198	8524	25308
23	Manipur	56045	8043	1007	669	3320
24	Meghalaya	77464	8425	1558	781	3580
25	Mizoram	24524	2310	742	197	1000
26	Nagaland	44530	3720	960	535	2600
27	Sikkim	16923	1469	457	175	960
28	Tripura	141510	17927	2144	984	5740
29	AandN Islands	5924	1504	301	86	560
30	Chandigarh	3671	2486	100	80	440
31	DandN Haveli and DandD	8898	1858	254	119	358
32	NCT Delhi	119403	36361	6321	2270	8040
33	JandK	133013	7651	2490	323	10220
34	Ladakh	6488	443	363	112	-
35	Lakshadweep	569	101	51	9	60
36	Puducherry	17713	9785	1259	283	1580
GRAND TOTAL		22131527	6736296	906605	358840	831642

State/UT-wise cap/ceiling of no. of beneficiaries : 2022-23						
S.No.	States/UTs	IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurana
1	Andhra Pradesh	663736	246832	24412	10906	54354
2	Bihar	3157256	635091	127100	35859	166600

3	Chhattisgarh	644429	203628	32085	12801	24196
4	Goa	7308	5886	225	225	420
5	Gujarat	620548	276078	20327	10695	35377
6	Haryana	259865	70808	16583	4154	-
7	Himachal Pradesh	93178	21974	853	684	2644
8	Jharkhand	985094	266077	26349	14148	54939
9	Karnataka	899422	452027	44825	18312	-
10	Kerala	458813	320715	66928	4358	36904
11	Madhya Pradesh	1575079	546920	101470	30826	-
12	Maharashtra	1122920	80725	9322	34987	108000
13	Odisha	1418631	525045	90283	24697	64800
14	Punjab	112955	19294	5982	2673	-
15	Rajasthan	823972	315048	30513	12347	47500
16	Tamilnadu	1282504	574258	64096	18445	66388
17	Telangana	480315	180720	20578	7794	38846
18	Uttar Pradesh	4722613	1025236	85773	73075	-
19	Uttarakhand	204557	23898	2880	4808	-
20	West Bengal	1281159	726172	59941	21553	65068
21	Arunachal Pradesh	5894	288	346	346	1840
22	Assam	695997	119955	34579	8524	25308
23	Manipur	55891	7075	1005	669	3320
24	Meghalaya	55734	8024	1558	781	3580

25	Mizoram	24524	2278	722	197	1000
26	Nagaland	45941	3827	1011	535	2600
27	Sikkim	16928	1469	457	175	960
28	Tripura	135232	17537	2131	984	5740
29	AandN Islands	585	3	2	86	560
30	Chandigarh	2378	2486	100	80	440
31	DandN Haveli and DandD	8754	2109	310	119	358
32	NCT Delhi	113824	36361	4635	2270	8040
33	JandK	130298	7631	2465	323	10220
34	Ladakh	6486	443	219	112	-
35	Lakshadweep	155	87	51	9	60
36	Puducherry	17713	9821	1271	283	1580
GRAND TOTAL		22130688	6735826	881387	358840	831642

• Due to non-utilization of ceiling in some of the schemes by the some of the States/UTs. State/UT-wise ceiling was revised in September, 2022.

State/UT-wise cap/ceiling of no. of beneficiaries : 2023-24						
S.No.	States/UTs	IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurana
1	Andhra Pradesh	663736	246832	24412	10906	54354
2	Bihar	3157256	635091	127100	35859	166600
3	Chhattisgarh	644429	203628	32085	12801	24196
4	Goa	7308	5886	466	225	420

5	Gujarat	620548	276078	20327	10695	35377
6	Haryana	259865	70808	16583	4154	-
7	Himachal Pradesh	93178	21974	853	684	2644
8	Jharkhand	985094	266077	26349	14148	54939
9	Karnataka	899422	452027	44825	18312	-
10	Kerala	458813	320715	66928	4358	36904
11	Madhya Pradesh	1575079	546920	101470	30826	-
12	Maharashtra	1122920	80725	9322	34987	108000
13	Odisha	1418631	525045	90283	24697	64800
14	Punjab	112955	19294	5982	2673	-
15	Rajasthan	823972	315048	30513	12347	47500
16	Tamilnadu	1282504	574258	64096	18445	66388
17	Telangana	480315	180720	20578	7794	38846
18	Uttar Pradesh	4722613	1025236	85773	73075	-
19	Uttarakhand	204557	23898	2880	4808	-
20	West Bengal	1281159	726172	59941	21553	65068
21	Arunachal Pradesh	5893	288	112	346	1840
22	Assam	695997	119955	34579	8524	25308
23	Manipur	55891	7075	1005	669	3320
24	Meghalaya	55734	8024	1558	781	3580
25	Mizoram	24524	2278	722	197	1000
26	Nagaland	45941	3827	1011	535	2600

27	Sikkim	16928	1469	457	175	960
28	Tripura	135232	17537	2131	984	5740
29	AandN Islands	585	3	2	86	560
30	Chandigarh	2378	2486	100	80	440
31	DandN Haveli and DandD	8754	2109	310	119	358
32	NCT Delhi	113824	36361	4635	2270	8040
33	JandK	130298	7631	2465	323	10220
34	Ladakh	6486	443	219	112	-
35	Lakshadweep	155	87	51	9	60
36	Puducherry	17713	9821	1271	283	1580
GRAND TOTAL		22130687	6735826	881394	358840	831642

State/UT-wise cap/ceiling of no. of beneficiaries : 2024-25						
S.No.	States/UTs	IGNOAPS	IGNWPS	IGNDPS	NFBS	Annapurana
1	Andhra Pradesh	663736	246832	24412	10906	54354
2	Bihar	3157256	635091	127100	35859	166600
3	Chhattisgarh	644429	203628	32085	12801	24196
4	Goa	7308	5886	466	225	420
5	Gujarat	620548	276078	20327	10695	35377
6	Haryana	259865	70808	16583	4154	-
7	Himachal Pradesh	93178	21974	853	684	2644

8	Jharkhand	985094	266077	26349	14148	54939
9	Karnataka	899422	452027	44825	18312	-
10	Kerala	458813	368358	19285	4358	36904
11	Madhya Pradesh	1575079	546920	101470	30826	-
12	Maharashtra	1122920	80725	9322	34987	108000
13	Odisha	1418631	525045	90283	24697	64800
14	Punjab	112955	19294	5982	2673	-
15	Rajasthan	823972	315048	30513	12347	47500
16	Tamilnadu	1282504	574258	64096	18445	66388
17	Telangana	480315	180720	20578	7794	38846
18	Uttar Pradesh	4722613	1025236	85773	73075	-
19	Uttarakhand	204557	23898	2880	4808	-
20	West Bengal	1281159	726172	59941	21553	65068
21	Arunachal Pradesh	5893	288	112	346	1840
22	Assam	695997	119955	34579	8524	25308
23	Manipur	55891	7075	1005	669	3320
24	Meghalaya	55734	8024	1558	781	3580
25	Mizoram	24524	2278	722	197	1000
26	Nagaland	45941	3827	1011	535	2600
27	Sikkim	16928	1469	457	175	960
28	Tripura	135232	17537	2131	984	5740
29	AandN Islands	585	3	2	86	560

30	Chandigarh	2378	2486	100	80	440
31	DandN Haveli and DandD	8754	2109	310	119	358
32	NCT Delhi	113824	36361	4635	2270	8040
33	JandK	130298	7631	2465	323	10220
34	Ladakh	6486	443	219	112	7260
35	Lakshadweep	155	87	51	9	60
36	Puducherry	17713	9821	1271	283	1580
GRAND TOTAL		22130687	6783469	833751	358840	831642

IGNOAPS-Indira Gandhi National Old Age Pension Scheme

IGNWPS-Indira Gandhi National Widow Pension Scheme

IGNDPS-Indira Gandhi National Disability Pension Scheme

NFBS-National Family Benefit Scheme

ELECTED REPRESENTATIVES IN THE PANCHAYATS

1832. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) whether the Government has the data pertaining to the total number of elected representatives in the Panchayats, Panchayat Samiti and the Zilla Parishad;

(b) if so, the details thereof, State-wise;

(c) whether the Government has the data about the number of elected Scheduled Caste, Scheduled Tribe and women Representatives in the Panchayats, Panchayat Samiti and the Zila Parishad; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) to (d) State/Union Territory-wise number of Elected Representatives and Women Elected Representatives is given in the enclosed **Statement**. This data includes the total number of Elected Representatives functioning in the Gram Panchayats, Intermediate Panchayats and District Panchayats of the State/Union Territory. Further, caste based data of Elected Representatives is not maintained by the Ministry of Panchayati Raj.

STATEMENT

State-wise details of Elected Representatives and Women Elected Representatives

Sl. No.	Category	State/ Union Territory	Number of Elected Representatives	Number of Women Elected Representatives	Remarks
1	State	Andhra Pradesh	1,54,414	85,593	-
2	State	Arunachal Pradesh	8,675	3,967	-
3	State	Assam	24,455	14,693	-
4	State	Bihar	2,45,342	1,35,805	-
5	State	Chhattisgarh	1,74,926	98,787	-
6	State	Goa	1,608	745	-
7	State	Gujarat	1,32,222	69,566	-
8	State	Haryana	71,455	32,892	-
9	State	Himachal Pradesh	30,578	15,250	-
10	State	Jharkhand	56,808	32,014	-

11	State	Karnataka	94,035	49,723	This is the data of Gram Panchayats. Block and District Panchayat Elections are pending since 2021
12	State	Kerala	19,950	10,930	-
13	State	Madhya Pradesh	3,95,552	2,09,041	-
14	State	Maharashtra	28,248	14,135	Elections in 336 Block Panchayats and 32 District Panchayat are pending.
15	State	Manipur	Nil	Nil	Tenure of Panchayats ended in Oct, 2022. Elections not held yet.
16	State	Meghalaya	Not applicable	Not applicable	Not covered under Part IX of the Constitution
17	State	Mizoram	Not applicable	Not applicable	
18	State	Nagaland	Not applicable	Not applicable	
19	State	Odisha	1,06,353	57,001	-
20	State	Punjab	1,00,034	44,519	-
21	State	Rajasthan	11,590	6,358	-
22	State	Sikkim	1,257	655	-
23	State	Tamil Nadu	Nil	Nil	Tenure of Panchayats ended in

					January 2025. Election not held yet.
24	State	Telangana	12,702	6,298	This is the data of Gram Panchayats. Block and District Panchayat Elections not held yet.
25	State	Tripura	6,909	3,126	-
26	State	Uttar Pradesh	6,77,382	2,76,181	-
27	State	Uttarakhand	11,498	6,366	
28	State	West Bengal	74,424	40,537	-
29	Union Territory	Andaman and Nicobar Islands	861	415	-
30	Union Territory	Dadra and Nagar Haveli and Daman and Diu	503	288	-
31	Union Territory	Jammu and Kashmir	276	95	Tenure of Gram Panchayats and Block Panchayat ended in Jan.,2024. Election not held yet.
32	Union Territory	Ladakh	Nil	Nil	Tenure of Panchayats ended in January 2024.

					Election not held yet.
33	Union Territory	Lakshadweep	Nil	Nil	Tenure of Panchayats ended in December, 2022. Election not held yet.
34	Union Territory	Puducherry	Nil	Nil	Tenure of Panchayats ended in July, 2011. Election not held yet.

Source: Data as provided, from time to time, by the States/Union Territories to the Ministry of Panchayati Raj.

कृषि उत्पादकता और सिंचाई क्षमता

1833. श्रीमती कृष्णा देवी शिवशंकर पटेल:

क्या कृषि और किसान कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या केंद्र सरकार बुंदेलखंड क्षेत्र में कृषि उत्पादकता और सिंचाई क्षमता को बढ़ाने के लिए कोई विशेष परियोजना कार्यान्वित कर रही है; और

(ख) यदि हाँ, तो उत्तर प्रदेश के बांदा और चित्रकूट जिलों में हुई प्रगति का ब्यौरा क्या है?

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर):

(क) और (ख) जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग, बुंदेलखंड क्षेत्र सहित देश में प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) का कार्यान्वयन कर रहा है, जिसका उद्देश्य कृषि भूमि तक पानी की वास्तविक पहुंच बढ़ाना और सुनिश्चित सिंचाई के अंतर्गत कृषि योग्य क्षेत्र का विस्तार करना है। पीएमकेएसवाई के एआईबीपी (त्वरित सिंचाई लाभ कार्यक्रम) घटक के तहत,

बुंदेलखंड क्षेत्र में सिंहपुर, सिंध चरण II, बरियारपुर एलबीसी और अर्जुन सहायक नामक चार सिंचाई परियोजनाएं कार्यान्वित की जा रही हैं। अर्जुन सहायक परियोजना, जिससे बांदा सहित विभिन्न जिलों को लाभ मिल रहा है, ने 57.64 हजार हेक्टेयर सिंचाई क्षमता का सृजन किया है।

इसके अलावा, बुंदेलखंड क्षेत्र में पीएमकेएसवाई के जल निकायों की मरम्मत, नवीनीकरण और जीर्णोद्धार (आरआरआर) घटक 'हर खेत को पानी' (एचकेकेपी) का कार्यान्वयन भी किया जा रहा है। बांदा जिले की तीन योजनाओं सहित झांसी, महोबा, बांदा और ललितपुर जिलों में 20 आरआरआर-जल निकाय योजनाएं लागू की जा चुकी हैं, जिनसे 2.35 हजार हेक्टेयर सिंचाई क्षमता का सृजन हुआ है।

बुंदेलखंड क्षेत्र को लाभ पहुंचाने के उद्देश्य से "केन-बेतवा इंटरलिंगिंग परियोजना" भी शुरू की गई है, जिसका लक्ष्य उत्तर प्रदेश के बांदा, महोबा, झांसी और ललितपुर जिलों में 2.51 लाख हेक्टेयर क्षेत्र की सिंचाई क्षमता प्राप्त करना है।

इसके अलावा, कृषि एवं किसान कल्याण विभाग वर्ष 2015-16 से बुंदेलखंड क्षेत्र सहित पूरे देश में केंद्र प्रायोजित योजना (सीएसएस) 'प्रति बूंद अधिक फसल' (पीडीएमसी) लागू कर रहा है। इस योजना का उद्देश्य सूक्ष्म सिंचाई, अर्थात् ड्रिप और स्प्रिंकलर सिंचाई प्रणालियों के माध्यम से कृषि स्तर पर जल उपयोग दक्षता को बढ़ाना है। वर्ष 2015-16 से अब तक, बुंदेलखंड क्षेत्र में पीडीएमसी के माध्यम से सूक्ष्म सिंचाई द्वारा 2.50 लाख हेक्टेयर क्षेत्र को कवर किया गया है, जिसमें बांदा जिले में 28571 हेक्टेयर और चित्रकूट जिले में 25725 हेक्टेयर क्षेत्र शामिल है।

कृषि उत्पादकता और उत्पादन को बढ़ाने और उसे सतत बनाए रखने के लिए, भारत सरकार राज्य सरकारों के जरिए विभिन्न केंद्रीय प्रायोजित और केंद्रीय क्षेत्र की योजनाएं जैसे कि राष्ट्रीय खाद्य सुरक्षा एवं पोषण मिशन, राष्ट्रीय दलहन मिशन, मृदा स्वास्थ्य कार्ड, बीज ग्राम कार्यक्रम, परंपरागत कृषि विकास योजना, राष्ट्रीय तिलहन मिशन, समेकित बागवानी विकास मिशन, बीज एवं रोपण सामग्री उप-मिशन, राष्ट्रीय कृषि विकास योजना, कृषि मशीनीकरण उप-मिशन और कृषि विस्तार सुधारों के लिए राज्य विस्तार कार्यक्रमों को सहायता सहित उक्त

योजनाओं का क्रियान्वयन उत्तर प्रदेश राज्य सहित देश भर में किया जा रहा है। तथापि, केंद्रीय स्तर पर इन योजनाओं की प्रगति से संबंधित जिलावार जानकारी नहीं रखी जाती है।

NEW FARMING TECHNIQUES AND DIGITAL SERVICES

1834. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **AGRICULTURE AND FARMERS WELFARE** be pleased to state:

- (a) the manner in which the Government promoting new farming techniques and digital services to enhance farmer income and climate resilience;
- (b) the details of the initiatives which are being introduced to support precision farming, climate-smart agriculture and sustainable cropping practices; and
- (c) the way by which the digital infrastructure such as farm advisory apps, data platforms and remote-sensing tools being expanded to benefit farmers in remote and underserved regions?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SHRI RAM NATH THAKUR):

- (a) to (c) The government has taken various initiatives to promote farming techniques and digital services to enhance farmer income and climate resilience, such as:
- I. Several schemes have been initiated under the National Mission for Sustainable Agriculture (NMSA), to promote sustainable agriculture practices. Per Drop More Crop (PDMC) scheme increases water use efficiency at the farm level through micro irrigation technologies i.e. drip and sprinkler

irrigation. Rainfed Area Development focuses on Integrated Farming System for enhancing productivity and minimizing risks associated with climatic variability. The Soil Health and Fertility scheme promotes integrated nutrient management through judicious use of chemical fertilizers. Mission for Integrated Development of Horticulture, Agroforestry and National Bamboo Mission also promotes climate resilience in agriculture. Further, Pradhan Mantri Fasal Bima Yojana, along with weather index-based Restructured Weather Based Crop Insurance Scheme provide a comprehensive insurance cover against crop failure by providing financial support to farmers suffering crop loss/damage arising out of unforeseen natural calamities.

- II. Sub Mission on Agricultural Mechanization (SMAM) is being implemented w.e.f 2014-15 through States/UTS Governments including Tamil Nadu State. SMAM is now being implemented under the umbrella of Centrally Sponsored Scheme of Rashtriya Krishi Vikas Yojana (RKVY). The scheme aims at 'reaching the unreached' by bringing to the small and marginal farmers in the core, including women farmers and giving the benefits of farm mechanization, by promoting 'Custom Hiring Centers', creating hubs for hi-tech and high value farm equipments, distribution of various agricultural equipments, creating awareness among stakeholders through demonstration and capacity building activities. Under this scheme, during the period from 2014-15 to 2025-26 (as on date), the central funds amounting to Rs. 9404.47 Crores have been released to various States, and 2161202 number of machines have been distributed on subsidy to individual farmers, 27554 CHCs, 646Hi-

tech Hubs and 25608 FMBs have been established. With these interventions, the farm power availability for various farm operations has increased from 1 .73 kwlha in 2013- 14 to 2.49 kWha in 2018-19.

- III. The Prime Minister Dhan Dhaanya Krishi Yojana (DDKY), announced in Union Budget 2025-26, has been formally launched on 11th October, 2025 to cover 100 districts. The Scheme aims to enhance agricultural productivity, increase adoption of crop diversification and sustainable agricultural practices, augment post-harvest storage at the panchayat and block levels, improve irrigation facilities and facilitate availability of long-term and short-term credit. The Scheme is being implemented in 100 DDKY districts through convergence of 36 existing schemes across 11 Departments, other State schemes and local partnerships with the private sector.
- IV. Further, the Government has taken various initiatives to develop the digital infrastructure in the country for the benefit of farmers, such as:
- (i) Under the Digital Agriculture Mission, the government envisages the creation of a Digital Public Infrastructure (DPI) for Agriculture, such as AgriStack, Krishi Decision Support System, a Comprehensive Soil Fertility and Profile Map and other IT initiatives undertaken by the Central Government/State Government to enable a robust digital agriculture ecosystem in the country. This, in turn, would drive innovative farmer-centric digital solutions and make them reliable. Crop-related information is available to all farmers on time. The AgriStack DPI consists of three foundational registries or databases associated with the agriculture sector, i.e., Geo-

Reference Village Maps, Crop Sown Registry, and the Farmers Registry, all created and maintained by the State Governments/ Union Territories. It establishes a single source of truth for farmer identity, land, and their crops.

Farmer ID enables seamless integration of Direct Benefit Transfer (DBT) schemes such as Pradhan Mantri Kisan Samman Nidhi Yojna (PM Kisan), Pradhan Mantri Fasal Bima Yojna (PMFBY), Minimum Support Price (MSP) based procurement, access to credit delivery, input distribution, and disaster relief. As of 04.02.2026, more than 8.48 Crore Farmer IDs have been generated across the country.

Digital Crop Survey has enabled plot-level visibility of crops and better estimation of sowing patterns across seasons, which in turn supports evidence-based planning for procurement, input supply and logistics.

(ii) Krishi Decision Support System is a geo-spatial platform that integrates satellite imagery, weather, soil, and crop data using Geographic Information System (GIS) to support agricultural planning and decision-making. This acts as an analytical platform (web-portal) for developing targeted advisories on crop, weather and soil.

(iii) Kisan e-Mitra is a voice-based Artificial Intelligence (AI)-powered chatbot developed to assist farmers with responses to their queries on the PM Kisan Samman Nidhi scheme. This solution supports 11 regional languages and is evolving to assist with other government programs. At present, it handles over 8,000 farmer queries on an average daily and so far, more than 95 lakh queries have been answered.

(iv) **National Pest Surveillance System:** The National Pest Surveillance System, for tackling the loss of produce due to climate change, utilizes AI and Machine Learning to detect pest infestation in crop issues, enabling timely intervention for healthier crops. This tool, currently used by over 10,000 extension workers, allows farmers to capture images of pests to help them mitigate pest attacks and reduce crop losses. At present, it supports 65 crops and over 400 pests.

(v) **Seed Authenticity Traceability and Holistic Inventory (SATHI):** It provides a digital platform that streamlines the holistic management of seed production, quality certification, distribution, and traceability pan-India. This endeavor establishes a National Seed Grid (NSG), integrating all seed stakeholders within a unified national digital platform.

FDI FOR TAMIL NADU

1835. SHRI G. SELVAM:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) the details of the Foreign Direct Investment (FDI) received by the State of Tamil Nadu during the last three financial years;
- (b) whether the Government has taken steps to promote and attract FDI to the State of Tamil Nadu, particularly through investor-friendly policies, resulting in employment generation and creation of job opportunities, if so, the details thereof, including sector-wise reforms, automatic route

provisions and policy measures implemented to encourage FDI inflows;
and

- (c) the steps taken by the Government to review and update the FDI policy from time to time to ensure that India, including the State of Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) The total Foreign Direct Investment (FDI) inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings and other capital. The State wise details are maintained for equity component of total FDI inflow. The details of FDI equity inflow that has been reported in the state of Tamil Nadu for the last three Financial Year are as under:

Sr. No.	Financial Year	FDI Equity Inflow (In USD Million)
(1)	(2)	(3)
1	2022-23	2,168.96
2	2023-24	2,436.33
3	2024-25	3,681.36

(b) and (c) FDI policy is an enabling policy which is uniformly applicable in the country. Government has put in place a liberal and transparent policy for FDI, wherein most of the sectors are open to FDI under the automatic route. FDI Policy does not provide special dispensation to any particular State and is uniformly applicable across the country to benefit all the States including Tamil

Nadu. Government has undertaken a number of reforms to promote FDI in the country, which complements and supplements domestic investment. Domestic companies are benefited through FDI by way of enhanced access to supplementary capital and state-of-art-technologies, as also exposure to global managerial practices resulting into employment generation, greater innovation and accelerated growth of the sectors. The Government of India always strives to attract larger FDI by removing regulatory barriers, streamlining processes, developing infrastructure, bettering logistics and improving the business environment by enhancing the Ease of Doing Business (EoDB). To further strengthen a seamless business regulatory framework across the country and nudge states to promote healthy competition to attract investment, including FDI, various initiatives are being undertaken.

The Government reviews the FDI policies on an ongoing basis and makes significant changes from time to time, to ensure that India remains an attractive and investor-friendly destination. In the regulatory domain, the Government has undertaken transformative reforms across multiple sectors to liberalize FDI norms. Between 2014 and 2019, significant reforms included increased FDI caps in Defence, Insurance, and Pension sectors, and liberalized policies for Construction, Civil Aviation, and Single Brand Retail Trading. From 2019 to 2024, notable measures included allowing 100% FDI under the automatic route in coal mining, contract manufacturing, and insurance intermediaries. A brief of FDI reforms since 2019 are given in the enclosed **Statement**.

STATEMENT

FDI Policy Reforms since Year 2019

YEAR 2019

- i. 100% FDI under automatic route permitted for sale of coal and other coal mining activities including associated processing infrastructure like coal washery, crushing etc. Earlier, 100% FDI under automatic route was permitted in coal mining for captive consumption only.
- ii. In Manufacturing sector, 100% FDI under automatic route allowed in contract manufacturing on Principal to Principal or Principal to Agent basis.
- iii. Single Brand Retail Trading (SBRT)- All procurements made from India by SBRT entity shall be counted towards local sourcing, irrespective of whether goods procured are sold in India or exported.
- iv. In digital media, 26% FDI has been permitted under government route for uploading/ streaming of News and Current Affairs. Earlier 49% in TV channels and 26% Print media already allowed.

YEAR 2020

- i. 100% FDI permitted in Insurance Intermediaries like insurance brokers, consultants, TPAs, Surveyors and Loss Assessors etc. 49% FDI allowed for insurance companies through automatic route.
- ii. FDI in Air Transport Service permitted up to 100% under automatic route by NRIs.

For others the cap for automatic remains at 49% under automatic route and 100% via Government route.

- iii. Press Note-3 - Investment only through Government Route, if investor entity belongs to any land border sharing country, or if the beneficial owner of such investment resides there or is a citizen of such country. Further, if ownership of any existing or future FDI in an entity in India is transferred so that beneficial ownership falls within this restriction then such change will also require Government approval.
- iv. FDI in defence sector has been allowed up to 74% through automatic route (from earlier 49%) for companies seeking new industrial licenses. FDI beyond 74% and up to 100% permitted under Government route.

YEAR 2021

- i. FDI in Insurance Companies increased from 49% to 74% under the automatic route and foreign ownership and control allowed with safeguards.
- ii. Investment by NRI(s) on non- repatriation basis are deemed to be domestic investments at par with residents.
- iii. FDI up to 100% under automatic route permitted in PSUs of PNG sector, where Government has accorded an 'in-principle' approval for strategic disinvestment.
- iv. 100% FDI in Telecom Sector allowed under Automatic Route.

YEAR 2022

20% FDI allowed in Life Insurance Corporation (LIC) under automatic route.

YEAR 2024

Space sector has been liberalized for foreign direct investment in prescribed sub- sectors/activities.

बुंदेलखंड में औद्योगिक विकास**1836. श्री नारायणदास अहिरवार:**

क्या भारी उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) बुनियादी ढांचे के निर्माण, निवेश प्रोत्साहन, कौशल विकास और उद्यमिता को प्रोत्साहन के माध्यम से बुंदेलखंड क्षेत्र में औद्योगिक विकास को गति देने के लिए सरकार द्वारा अब तक उठाए गए ठोस और प्रभावी कदमों का ब्यौरा क्या है;

(ख) क्या सरकार निकट भविष्य में बुंदेलखंड क्षेत्र में विशेष औद्योगिक गलियारे, कृषि आधारित उद्योग, एमएसएमई पार्क या खनन आधारित उद्योग स्थापित करने के लिए कोई व्यापक और समयबद्ध कार्य-योजना तैयार कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार बुंदेलखंड क्षेत्र को औद्योगिक रूप से पिछड़ा क्षेत्र घोषित करने और वहां विशेष वित्तीय और नीतिगत प्रोत्साहन प्रदान करने पर विचार कर रही है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

भारी उद्योग मंत्रालय में राज्य मंत्री; तथा इस्पात मंत्रालय में राज्य मंत्री (श्री भूपति राजू श्रीनिवास वर्मा):

(क) कौशल विकास और उद्यमिता मंत्रालय (एमएसडीई) से मिली जानकारी के अनुसार, प्रशिक्षण महानिदेशालय (डीजीटी) देश भर के युवाओं को कौशलपूर्ण बनाने के उद्देश्य से औद्योगिक प्रशिक्षण

संस्थानों (आईटीआई) के देशव्यापी नेटवर्क के ज़रिए शिल्पकार प्रशिक्षण योजना (सीटीएस) कार्यान्वित करता है। वर्ष 2021-25 के नामांकन सत्र के दौरान बुंदेलखंड क्षेत्र में सीटीएस योजना के तहत कुल 238 आईटीआई काम कर रहे हैं।

भारी उद्योग मंत्रालय ने "भारतीय पूंजीगत वस्तु क्षेत्र में प्रतिस्पर्धात्मकता संवर्धन स्कीम-चरण-II" की शुरुआत की है। यह अखिल भारतीय स्तर पर मांग आधारित स्कीम है, जिसके तहत देश के किसी भी राज्य/संघ राज्य क्षेत्र से उद्योग भागीदार के साथ मिलकर परियोजना कार्यान्वित करने वाले संगठनों (पीआईओ) को परियोजनाएं प्रस्तुत करनी होती है। इसके अतिरिक्त, इस स्कीम के तहत बुंदेलखंड क्षेत्र से कोई प्रस्ताव प्राप्त नहीं हुआ है।

(ख) और (ग) शून्य।

PROMOTING EXPORTS FROM NASHIK

1837. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

- (a) whether the Government recognizes Nashik district of Maharashtra as a major export cluster for grapes, onions, wine, processed agri-products, engineering goods and pharmaceuticals, and if so, the details thereof;
- (b) the specific steps taken during the last three years to promote exports from Nashik, including market access, logistics, cold-chain, testing and certification facilities;
- (c) whether new global markets have been identified for Nashik's agri and industrial exports amid the recent export slowdown and, if so, the details thereof; and

(d) the targeted support being provided to MSMEs and small exporters of Nashik to enhance competitiveness and reduce export-related costs?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA):

(a) to (d) Districts as Export Hubs (DEH) is a capacity-building initiative of the Directorate General of Foreign Trade (DGFT), Department of Commerce, aimed at promoting exports, manufacturing, and employment generation at the grassroots level.

Under the DEH initiative, export facilitation, handholding and sensitisation support, and onboarding to digital e-commerce and logistics platforms are provided, thereby equipping exporters and MSMEs with the essential support required to effectively engage in international trade through awareness programs. Awareness programmes were held every year for the benefit of exporters in the Nashik district.

Grapes, onions, wine, processed agri-products, and pharmaceutical products from the Nashik district of Maharashtra are identified as focus products under the Districts as Export Hubs (DEH) initiative.

The District Export Promotion Committee (DEPC) has been constituted for Nashik District, comprising representatives from the regional authority of DGFT, the district authority, other state and central government authorities, etc., to oversee district-specific export facilitation initiatives, review constraints, and recommend appropriate interventions.

The DEPC of Nashik district has also prepared the District Export Action Plan (DEAP), identifying export potential, supporting local businesses, improving infrastructure, and connecting them to global markets for Nashik District.

Further, the Government has approved the Scheme for Export Promotion Mission (EPM) for the period FY 2025–26 to FY 2030–31 on November 12, 2025, aimed at strengthening India's export competitiveness and supporting exporters in global markets, particularly MSMEs. The EPM shall operate through two integrated sub-schemes:

- i. Niryat Protsahan, focused on improving access to trade finance through instruments such as interest subvention, export factoring, collateral guarantee for export credit, credit for e-commerce exporters, and credit enhancement support for export diversification; and
- ii. Niryat Disha, focused on other trade enablers, including export quality and compliance support, international branding and packaging, market access initiatives, export logistics and warehousing, and trade intelligence.

EPM would support exporters of all regions, including Nashik.

The Department of Commerce, through the Agricultural and Processed Food Products Export Development Authority (APEDA), has launched the new initiative 'BHARATI' (Bharat's Hub for Agri-tech, Resilience, Advancement and Incubation for Export Enablement). It is designed to empower agri-food

startups, promote innovation, and address export challenges in product development and logistics.

The Government has launched the Trade Connect e-Platform to provide comprehensive trade-related information to Indian exporters, particularly MSMEs. It acts as an intermediary platform connecting Indian Missions Abroad, Export Promotion Councils, and the Department of Commerce to provide services and answer queries for new and existing exporters.

SURVEY OF VILLAGES ABADI and MAPPING WITH IMPROVISED TECHNOLOGY IN VILLAGES

1838. SHRI T. R. BAALU:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

(a) the details of technology used in the Survey of Villages Abadi and Mapping with Improvised Technology in Villages (SVAMITVA) to establish clear ownership of property in rural areas;

(b) the number of ownership cases have been established under this Scheme since its launching along with the details of beneficiaries thereof, State-wise; and

(c) whether the Government proposes to expand the Scheme to cover all States and if so, the details thereof?

THE MINISTER OF PANCHAYATI RAJ; AND MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH):

(a) Under the Survey of Villages Abadi and Mapping with Improved Technology in Village Areas (SVAMITVA) Scheme, modern drone-based aerial survey technology and Continuously Operating Reference Stations (CORS) network is used to map Abadi areas of villages. The survey process includes generation of high-resolution orthorectified images, preparation of geo-referenced maps, ground verification with participation of local authorities and villagers, and resolution of objections before issuance of Property Cards by the State Government. The maps created under SVAMITVA Scheme are of high resolution (1:500 scale) with an accuracy of upto 5cms. This technology-driven approach enables accurate demarcation of property boundaries and supports the establishment of clear ownership records in rural areas.

(b) and (c) Since the launch of the Scheme, 3.06 crore Property Cards have been generated for 1.86 lakh villages (details are given in the enclosed **Statement**). As on date, 31 States/UT have been onboarded for SVAMITVA Scheme.

STATEMENT

Details of Property Cards generated under the Scheme

States/UTs	Property Cards prepared (villages)	Number of Property Cards prepared
Andaman and Nicobar Islands	141	7409
Andhra Pradesh	908	384336
Arunachal Pradesh	0	0
Assam	0	0

Chhattisgarh	2557	196757
Dadra and Nagar Haveli and Daman and Diu	75	4397
Delhi	0	0
Goa	410	672646
Gujarat	10122	1658089
Haryana	6260	2515646
Himachal Pradesh	364	5419
Jammu and Kashmir	1294	43910
Jharkhand	0	0
Karnataka	4930	1038215
Kerala	0	0
Ladakh	225	18788
Lakshadweep Islands	10	13563
Madhya Pradesh	39474	6565879
Maharashtra	22609	3758310
Manipur	0	0
Mizoram	30	4041
Odisha	43	1716
Puducherry	92	2801
Punjab	319	43922
Rajasthan	15163	1443423
Sikkim#	0	0
Tamil Nadu	0	0
Telangana	0	0
Tripura	893	571783
Uttar Pradesh	72938	11412927
Uttarakhand	7441	278229
Total	186298	30642206

STEEL COMPANIES IN GUJARAT BENEFITED BY PLI SCHEME FOR SPECIALTY STEEL

1839. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **STEEL** be pleased to state:

- (a) the details and the total number of Steel companies in Gujarat that have applied for or benefited from the Production Linked Incentive (PLI) Scheme for Specialty Steel;
- (b) the status of implementation of these PLI projects including investment mobilized and projects operational so far; and
- (c) the expected employment generation from these projects and the measures taken to ensure skill development and employment opportunities for local youth particularly in industrial clusters like Vapi?

**THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES;
AND MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI BHUPATHI
RAJU SRINIVASA VARMA):**

(a) to (c) There are three companies from Gujarat participating, under the Production-Linked Incentive (PLI) Scheme for Specialty Steel. These participating companies have committed to an investment of ₹4,824 crore under the PLI Scheme. So far, one company has commissioned its project. The total employment generation committed by these companies under the PLI Scheme is 1,943.

MISMANAGEMENT OF OBC RESERVATION AND CREAMY LAYER POLICY

1840. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Ministry is aware that the current creamy layer limit is outdated, unrealistic and unfairly blocks thousands of genuinely struggling OBC students from accessing their rightful reservation benefits, if so, the details thereof;
- (b) the reasons for which the Government has refused to release a transparent, caste-wise data report, despite repeatedly promising social justice reforms and this secrecy itself an injustice to millions waiting for policy correction;
- (c) the reason for which the scholarship funds and post-matric assistance for OBC, SC/ST students are routinely delayed, slashed or left unused while students drop out due to financial pressure, if so, the details thereof;
- (d) whether the Government is aware that many States lack proper monitoring of hostel facilities, skill centres and welfare schemes and the reason for not accepting the responsibility for the miserable conditions under which beneficiaries are forced to survive; and
- (e) the reasons for which the Ministry has not initiated an independent review of reservation policies and creamy layer criteria when even the Supreme Court has signalled the need for periodic revision and evidence-based reform?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION; AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI B. L. VERMA):

- (a) The revision of income limit is done on an ongoing basis from time to time. The latest order for revision of the annual income limit from Rs. 6 lakhs to Rs. 8 lakhs was issued by the Department of Personnel and Training (DoPandT) on

13.9.2017. At present, there is no proposal for further revision of the OBC income limit.

(b) This Ministry does not maintain any such data.

(c) Scholarships under the Centrally Sponsored Schemes under the Scheme of "PM Young Achievers Scholarship Award Scheme for Vibrant India for OBCs and others (PM YASASVI)" are disbursed as per the proposals received from States/UTs in accordance with the notional allocations to the concerned States/UTs. The Ministry undertakes periodic review of the implementation of schemes through third party evaluation studies. The studies have found that these are running satisfactorily and are achieving the desired objectives.

(d) This Ministry releases financial assistance to the States/UTs under the Centrally Sponsored Scheme of Construction of Hostel for OBC Boys and Girls. However, no fund is released for maintenance of Hostels. The Ministry undertakes periodic review of the Schemes by holding meetings at National level, Regional level, State level and field visits by Senior Officers and also through third party evaluation studies.

(e) The Government of India, through the Department of Personnel and Training (DoPandT) OM dated 8.9.1993 and other instructions issued from time to time, has directed that 27% of vacancies in direct recruitment to civil posts and services under the Government are reserved for OBCs (Socially and Educationally Backward Classes - SEBCs). The implementation of reservation policy is being done by the DoPandT.

HON. CHAIRPERSON: The House stands adjourned to meet at 12 o'clock.

11.02 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri P. C. Mohan in the Chair)

... (Interruptions)

HON. CHAIRPERSON: Hon. Members, a few notices of Adjournment Motion have been received on different subjects. The hon. Speaker has disallowed all the notices of Adjournment Motion.

... (Interruptions)

12.01 hrs

PAPERS LAID ON THE TABLE

HON. CHAIRPERSON: Now, Papers to be laid.

Item No. 2 – Shri Piyush Goyal.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Respected Chairman, Sir, with your kind permission, on behalf of

my senior colleague, Shri Piyush Goyal, I rise to lay on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the NEIA (National Export Insurance Account) Trust, New Delhi, for the year 2024-2025, together with audit report thereon.

[Placed in Library, See No. LT 6296/18/26]

- (2) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the NEIA (National Export Insurance Account) Trust, New Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6297/18/26]

... (Interruptions)

12.01½ hrs

At this stage, Shri Imran Masood, Shri Saptagiri Sankar Ulaka and some other hon. Members came and stood on the floor near the Table.

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय की वर्ष 2026-2027 की अनुदानों की विस्तृत मांगें।
- (2) सामाजिक न्याय और अधिकारिता मंत्रालय की वर्ष 2026-2027 की निर्गत परिणामी अनुश्रवण रूपरेखा।

[Placed in Library, See No. LT 6298/18/26]

... (व्यवधान)

सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, श्री प्रतापराव गणपतराव जाधव

जी की ओर से, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) आयुष मंत्रालय की वर्ष 2026-2027 की अनुदानों की विस्तृत मांगें ।
- (2) आयुष मंत्रालय की वर्ष 2026-2027 की निर्गत परिणामी अनुश्रवण रूपरेखा ।

[Placed in Library, See No. LT 6299/18/26]

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Respected Chairman, Sir, with your permission, I rise to lay on the Table:-

- (1) A copy of the Boiler Attendants' (Amendment) Rules, 2026 (Hindi and English versions) published in Notification No. G.S.R.09(E) in Gazette of India dated 6th January, 2026 under Section 41 of the Boilers Act, 2025.

[Placed in Library, See No. LT 6300/18/26]

- (2) A copy of the Footwear Design and Development Institute (Amendment) Ordinance, 2025 (Hindi and English versions) published in Notification No. F.No. FDDI/GC/83/2024 in Gazette of India dated 18th December, 2025 issued under Section 28 of the Footwear Design and Development Act, 2017.

[Placed in Library, See No. LT 6301/18/26]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2024-2025.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6302/18/26]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2024-2025.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 6303/18/26]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development

Authority (APEDA), New Delhi, for the year 2024-2025.

[Placed in Library, See No. LT 6304/18/26]

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2024-2025, together with Audit Report thereon.

[Placed in Library, See No. LT 6305/18/26]

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority (APEDA), New Delhi, for the year 2024-2025.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 6306/18/26]

- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India (Pharmexcil), Hyderabad, for the year 2024-2025, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India (Pharmexcil), Hyderabad, for the year 2024-2025.

- (10) Statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 6307/18/26]

(11) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2024-2025.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 6308/18/26]

- (b) (i) Review by the Government of the working of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2024-2025.
- (ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 6309/18/26]

(13) A copy each of the following Notifications (Hindi and English versions) issued under Section 16 of the Bureau of Indian

Standards Act, 2016:-

- (i) S.O.165(E) published in Gazette of India dated 12th January, 2026, rescinding Notification No. S.O. 4092(E) dated the 18th September, 2023.
- (ii) The Cookware, Utensils and Cans for Foods and Beverages (Quality Control) Order, 2026 published in Notification No. S.O.219(E) in Gazette of India dated 15th January, 2026.
- (iii) The Electrical Accessories (Quality Control) Amendment Order, 2026 published in Notification No. S.O.187(E) in Gazette of India dated 13th January, 2026.

[Placed in Library, See No. LT 6310/18/26]

... (Interruptions)

सहकारिता मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) सहकारिता मंत्रालय की वर्ष 2026-2027 की अनुदानों की विस्तृत मांगें ।
- (2) सहकारिता मंत्रालय की वर्ष 2026-2027 की निर्गत परिणामी अनुश्रवण रूपरेखा ।

[Placed in Library, See No. LT 6311/18/26]

... (व्यवधान)

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री राम नाथ ठाकुर) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) कृषि और किसान कल्याण मंत्रालय की वर्ष 2026-2027 की अनुदानों की विस्तृत

मांगों की एक प्रति (हिन्दी और अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6312/18/26]

- (2) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) हरियाणा एग्रो इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, पंचकुला के वर्ष 2022-2023 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) हरियाणा एग्रो इंडस्ट्रीज कॉर्पोरेशन लिमिटेड, पंचकुला का वर्ष 2022-2023 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ ।

- (3) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6313/18/26]

- (4) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) का.आ.5836(अ) जो दिनांक 17 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, उसमें उल्लिखित, किण्वित जैविक खाद और तरल किण्वित जैविक खाद के विनिर्माताओं को, इस अधिसूचना के प्रकाशन की तिथि से तीन वर्ष की अवधि के लिए, अपने उत्पाद अर्थात् किण्वित जैविक खाद और तरल किण्वित जैविक खाद थोक में सीधे किसानों को बेचने के लिए प्राधिकृत किया गया है ।

(दो) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) तेरहवां संशोधन आदेश, 2025 जो दिनांक 17 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.5837(अ) में प्रकाशित हुआ था ।

- (तीन) का.आ.5838(अ) जो दिनांक 17 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ तथा जिसके द्वारा, इसमें उल्लिखित, उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) आदेश, 1985 के खंड 38 के उप-खंड (1) के अंतर्गत 15 सदस्यों वाली केंद्रीय उर्वरक समिति का गठन किया गया है।
- (चार) का.आ.5574(अ) जो दिनांक 3 दिसंबर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा, इसमें उल्लिखित, इस अधिसूचना के प्रकाशन की तिथि से तीन वर्ष की अवधि के लिए भारत में निर्मित किए जाने वाले फॉस्फो जिप्सम के संबंध में विनिर्देशों को अधिसूचित करना है।
- (पांच) उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) बारहवां संशोधन आदेश, 2025 जो दिनांक 3 दिसंबर, 2025 के भारत के राजपत्र में अधिसूचना संख्या का.आ.5575(अ) में प्रकाशित हुआ था।
- (छह) का.आ. 390(अ) जो दिनांक 28 जनवरी, 2026 भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उर्वरक (अकार्बनिक, कार्बनिक या मिश्रित) (नियंत्रण) आदेश, 1985 के खंड 3 के अंतर्गत सल्फर लेपित यूरिया क अधिकतम खुदरा मूल्य निर्धारित किया गया है।

[Placed in Library, See No. LT 6314/18/26]

- (5) नाशक कीट और नाशक जीव अधिनियम, 1914 की धारा 3 की उप-धारा (1) के अंतर्गत जारी पादप संगरोध (भारत में आयात का विनियमन) (पहला संशोधन) आदेश, 2026, जो दिनांक 20 जनवरी, 2026 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 271(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6315/18/26]

... (व्यवधान)

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर

रखता हूँ :-

- (1) (एक) गृह मंत्रालय की वर्ष 2026-2027 की अनुदानों की विस्तृत मांगें (खंड एक) ।
- (दो) गृह मंत्रालय की वर्ष 2026-2027 की अनुदानों की विस्तृत मांगें [(खंड दो)
(क)] (संघ राज्यक्षेत्र) ।
- (तीन) गृह मंत्रालय की वर्ष 2026-2027 की अनुदानों की विस्तृत मांगें [(खंड दो)
(ख)] (संघ राज्यक्षेत्र) ।
- (चार) गृह मंत्रालय की वर्ष 2026-2027 की निर्गत परिणामी अनुश्रवण रूपरेखा ।

[Placed in Library, See No. LT 6316/18/26]

- (2) असम राइफल्स अधिनियम, 2006 की धारा 167 के अंतर्गत गृह मंत्रालय, असम राइफल्स, सूबेदार मेजर (भेषजज्ञ), सूबेदार (भेषजज्ञ) और नायब सूबेदार (भेषजज्ञ), समूह 'ख' पद, भर्ती नियम, 2025 जो दिनांक 29 नवंबर, 2025 के भारत के साप्ताहिक राजपत्र में अधिसूचना संख्या सा.का.नि. 184 में प्रकाशित हुए थे, की एक प्रति (हिन्दी और अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6317/18/26]

... (व्यवधान)

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):** Respected Chairman, Sir, with your permission, I rise to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti, for the year 2026-2027. ... (*Interruptions*)

[Placed in Library, See No. LT 6318/18/26]

मत्स्यपालन, पशुपालन और डेयरी मंत्रालय में राज्य मंत्री; तथा पंचायती राज मंत्रालय में

राज्य मंत्री (प्रो. एस. पी. सिंह बघेल) : महोदय, मैं भारतीय पशु चिकित्सा परिषद अधिनियम, 1984 की धारा 64 की उप-धारा (2) के अंतर्गत भारतीय पशु चिकित्सा परिषद (विदेशी पशु चिकित्सा स्नातक पंजीकरण) नियम, 2025 जो दिनांक 26 दिसंबर, 2025 को भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 922 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 6319/18/26]

... (व्यवधान)

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) भारतीय पुनर्वास परिषद, नई दिल्ली के वर्ष 2024-2025 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) भारतीय पुनर्वास परिषद, नई दिल्ली के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6320/18/26]

- (3) कंपनी अधिनियम, 2013 की धारा 394 की उपधारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-
(एक) भारतीय कृत्रिम अंग निर्माण निगम (एलीम्को), कानपुर के वर्ष 2024-2025 के कार्यक्रम की सरकार द्वारा समीक्षा।
(दो) भारतीय कृत्रिम अंग निर्माण निगम (एलीम्को), कानपुर का वर्ष 2024-2025

का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 6321/18/26]

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Respected Chairman, Sir, with your permission, I rise to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Petroleum and Natural Gas for the year 2026-2027.
 - (ii) Output Outcome Monitoring Framework of the Ministry of Petroleum and Natural Gas for the year 2026-2027.

[Placed in Library, See No. LT 6322/18/26]

- (2)
- (i) A copy of the Annual Report of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2024-2025.
 - (ii) A copy of the Annual Accounts of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2024-2025, together with Audit Report thereon.
 - (ii) Statement regarding Review by the Government of the

working of the Indian Institute of Petroleum and Energy,
Visakhapatnam, for the year 2024-2025.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 6323/18/26]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2024-2025.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 6324/18/26]

... (Interruptions)

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी) : महोदय, मैं कृषि और किसान कल्याण मंत्रालय की वर्ष 2026-2027 कि निर्गत परिणामी अनुश्रवण रूपरेखा की प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 6325/18/26]

... (व्यवधान)

**THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL
HUSBANDRY AND DAIRYING (SHRI GEORGE KURIAN):** Respected

Chairman, Sir, with your permission, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Fisheries Development Board, Hyderabad, for the year 2024-2025, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Fisheries Development Board, Hyderabad, for the year 2024-2025.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6326/18/26]

... (*Interruptions*)

12.03 hrs

STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS

(i) 16th to 19th Reports

SHRI ROBERT BRUCE C. (TIRUNELVELI): Sir, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2025-26):-

- (1) Sixteenth Report on Action Taken by the Government on the observations/recommendations contained in the Sixth Report of the Standing Committee on Chemicals and Fertilizers (18th Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Chemicals and Fertilizers

(Department of Fertilizers).

(2) Seventeenth Report on Action Taken by the Government on the observations/recommendations contained in the Seventh Report of the Standing Committee on Chemicals and Fertilizers (18th Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

(3) Eighteenth Report on Action Taken by the Government on the observations/recommendations contained in the Thirteenth Report of the Standing Committee on Chemicals and Fertilizers (18th Lok Sabha) on 'Health hazards due to use of compromised/substandard quality of food-grade plastics and their exposure to extreme Indian climatic conditions' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

(4) Nineteenth Report on the subject 'Review of the functioning of Institute of Pesticide Formulation Technology (IPFT)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

... (*Interruptions*)

(ii) Statements

SHRI ROBERT BRUCE C. (TIRUNELVELI): Sir, I rise to lay on the Table the following Final Action Taken Statements (Hindi and English versions) of the Government on the Observations/Recommendations contained in Chapter I and V of the following Reports of the Standing Committee on Chemicals and Fertilizers:-

- (1) Second Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Fiftieth Report (Seventeenth Lok Sabha) on 'Promotion of Medical Device Industry' relating to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
 - (2) Ninth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Third Report (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' relating to the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
 - (3) Tenth Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' relating to the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
 - (4) Eleventh Report (Eighteenth Lok Sabha) on Action Taken by the Government on the Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants 2024-25' relating to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals). ...(*Interruptions*)
-

12.04 hrs

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the 188th Report of the Standing Committee on Commerce on ‘Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimize Imports’.*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Respected Chairman, Sir, with your permission, I rise to lay a statement regarding the status of implementation of recommendations contained in the 188th Report of the Standing Committee on Commerce on ‘Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimize Imports’.

... (interruptions)

HON. CHAIRPERSON: Hon. Members, please go back to your seats. Let us start the discussion on the Union Budget.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 6295/18/26.

***THE MINISTER OF COAL; AND MINISTER OF MINES (SHRI G. KISHAN REDDY):** Hon. Chairman Sir, tomorrow there are municipal elections in Telangana State. ... (*Interruptions*) In the constituency of Telangana Chief Minister, so many unruly activities are going on. ... (*Interruptions*) Candidates are being kidnapped. ... (*Interruptions*)

A BJP candidate in that constituency committed suicide today. ... (*Interruptions*) In the Chief Minister's constituency, muscle power and money power are being used to influence elections. ... (*Interruptions*) I am bringing this matter to the notice of this august House and I expect the House to condemn this act. ... (*Interruptions*)

माननीय सभापति : किरेन रिजिजू जी, क्या आप बोलना चाहते हैं?

... (व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : सर, यह बजट का समय है। ... (व्यवधान) मेरा अनुरोध है कि आज बजट पर चर्चा कीजिए। ... (व्यवधान) मैंने कल भी कांग्रेस के सदस्यों से हाथ जोड़कर कहा था कि बजट पर डिस्कशन शुरू हो चुका है। ... (व्यवधान) नाम भी पुकारा गया था। ... (व्यवधान) शशि थरूर जी का नाम पुकारा जा चुका था। वे अपनी बजट स्पीच शुरू करें। ... (व्यवधान) अलग-अलग पार्टियों के मैम्बर्स अपना-अपना नाम दे चुके हैं। ... (व्यवधान) उसके बाद समाजवादी पार्टी, तृणमूल कांग्रेस और डीएमके के नेता भी बोलने के लिए तैयार हैं। ... (व्यवधान) कांग्रेस ही अपनी बात शुरू नहीं कर रही है। ... (व्यवधान)

ये लोग हर दिन वेल में आकर हंगामा करते हैं। ये पार्लियामेंट नहीं चलने देते हैं। इससे सबका

* English translation of the speech originally delivered in Telugu.

नुकसान हो रहा है। ... (व्यवधान) मैं आपसे फिर से अपील करना चाहता हूँ। वैसे आप लोग इस सदन की गरिमा को बहुत गिरा चुके हैं। ... (व्यवधान) सदन की गरिमा को और ज्यादा गिराने की कोई आवश्यकता नहीं है। ... (व्यवधान)

सभापति महोदय, अब सीधे-सीधे बजट पर चर्चा शुरू होनी चाहिए। ... (व्यवधान)

HON. CHAIRPERSON: Hon. Members, please go back to your seats.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Members, please go back to your seats. Let the discussion on the Union Budget start.

... (*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned to meet again at 2 p.m.

... (*Interruptions*)

12.07 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Krishna Prasad Tenneti *in the Chair*)

14.01 hrs**MATTERS UNDER RULE 377***

माननीय सभापति : माननीय सदस्यगण, जिन्हें आज नियम 377 के अधीन मामले उठाने की अनुमति दी गयी है, वे व्यक्तिगत रूप से मामले का अनुमोदित पाठ तत्काल सभा पटल पर प्रस्तुत कर दें।

(i) Need to establish a Kendriya Vidyalaya and a Skill Development Centre in Phulpur Parliamentary Constituency in Uttar Pradesh

श्री प्रवीण पटेल (फूलपुर) : फूलपुर, विशेषकर फाफामऊ और उससे सटे ग्रामीण एवं अर्ध-शहरी इलाके, युवाओं की एक बड़ी आबादी का केंद्र हैं। यहाँ के छात्र शिक्षा के क्षेत्र में उत्कृष्ट प्रदर्शन कर रहे हैं, किंतु संसाधनों के अभाव में उनकी प्रतिभा को सही दिशा नहीं मिल पा रही है। मेरी प्रमुख मांगें हैं: (1) केंद्रीय विद्यालय की स्थापना: केंद्र सरकार के कर्मचारियों और बड़ी संख्या में मध्यम वर्गीय परिवारों के बच्चे रहते हैं। यहाँ केंद्रीय विद्यालय न होने के कारण छात्रों को गुणवत्तापूर्ण और किफायती शिक्षा के लिए प्रयागराज शहर या दूरदराज के इलाकों में जाना पड़ता है। नए केंद्रीय विद्यालय की स्थापना यहाँ के शैक्षिक स्तर को नई ऊंचाइयों पर ले जाएगी; (2) आधुनिक कौशल विकास केंद्र आज का युग तकनीक और कौशल का है। फूलपुर के युवाओं में प्रतिभा की कमी नहीं है, लेकिन आधुनिक उद्योगों की मांग के अनुरूप उन्हें प्रशिक्षण नहीं मिल पा रहा है। अतः यहाँ एक कौशल विकास केंद्र खोला जाए, जहाँ डिजिटल मार्केटिंग, रोबोटिक्स, और नई तकनीकों का प्रशिक्षण दिया जा सके ताकि प्रधानमंत्री जी के आत्मनिर्भर भारत के सपने को स्थानीय स्तर पर मजबूती मिले। मेरा अनुरोध है कि फूलपुर और फाफामऊ की इस युवा शक्ति को भविष्य की चुनौतियों के लिए तैयार करने हेतु इन संस्थानों की स्थापना की जाये।

* Treated as laid on the Table.

(ii) Need to depute adequate medical staff and provide essential facilities in Cancer Hospital in Bargarh, Odisha

श्री प्रदीप पुरोहित (बारगढ़) : मैं ओडिशा के विशेषकर बारगढ़ जिले में बढ़ते कैंसर मामलों और बारगढ़ कैंसर अस्पताल को शीघ्र पूर्ण रूप से कार्यशील करने की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। सरकारी आँकड़ों के अनुसार, ओडिशा में 2013 में कैंसर रोगियों की संख्या 43,210 थी, जो 2022 में बढ़कर 52,960 हो गई, जबकि कैंसर से मौतें 23,886 से बढ़कर 29,287 हो चुकी हैं। आईसीएमआर के नेशनल कैंसर रजिस्ट्री प्रोग्राम के अनुसार 2025 तक यह संख्या 55,000 से अधिक होने की संभावना है। पश्चिम ओडिशा के बारगढ़, संबलपुर, बलांगीर सहित जिलों में 2021-23 के बीच लगभग 22,000 नए मरीज सामने आए, जिनमें बड़ी संख्या इलाज के लिए राज्य से बाहर जाने को मजबूर है। प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व में केंद्र सरकार द्वारा आयुष्मान भारत जैसी योजनाओं से गरीबों को बेहतर स्वास्थ्य सुरक्षा मिली है और वर्तमान केंद्र सरकार “सबका साथ, सबका विकास” के संकल्प के साथ स्वास्थ्य ढांचे को सुदृढ़ कर रही है। इसी क्रम में, मेरी सरकार से मांग है कि 138 करोड़ रुपये से बने बारगढ़ कैंसर अस्पताल में शीघ्र सभी स्वीकृत पदों पर नियुक्ति कर PET-CT, रेडिएशन व आईसीयू जैसी सेवाएँ शुरू की जाएँ, ताकि पश्चिम ओडिशा के गरीब मरीजों को समय पर, सुलभ और गुणवत्तापूर्ण इलाज मिल सके।

(iii) Need to strengthen the public safety alert and emergency response system in Palghar-Vasai Industrial Area in Maharashtra in the wake of recent Chlorine Gas leakage in the region

डॉ. हेमंत विष्णु सवरा (पालघर) : मैं सरकार का ध्यान पालघर-वासई औद्योगिक क्षेत्र में हाल ही में हुई क्लोरीन गैस रिसाव की गंभीर घटना की ओर आकर्षित करना चाहता हूँ। इस घटना के कारण स्थानीय नागरिकों को स्वास्थ्य संबंधी परेशानी हुई और कई लोगों को अस्पताल में भर्ती कराना पड़ा। पालघर जिला तेजी से औद्योगिक और शहरी विकास की ओर बढ़ रहा है, जहाँ

औद्योगिक इकाइयाँ और घनी आबादी एक-दूसरे के बहुत निकट स्थित हैं। ऐसी स्थिति में किसी भी प्रकार की गैस रिसाव या औद्योगिक दुर्घटना से जन-स्वास्थ्य और पर्यावरण को सीधा खतरा उत्पन्न होता है। केंद्र सरकार द्वारा औद्योगिक सुरक्षा और आपदा प्रबंधन के क्षेत्र में निरंतर प्रयास किए जा रहे हैं। फिर भी, पालघर जैसे संवेदनशील क्षेत्रों में स्थानीय स्तर पर निगरानी और त्वरित प्रतिक्रिया व्यवस्था को और सशक्त करने की आवश्यकता है। मेरा सरकार से विनम्र निवेदन है कि पालघर-वासई औद्योगिक क्षेत्र में खतरनाक रसायनों से जुड़ी इकाइयों की नियमित जांच सुनिश्चित की जाए, गैस रिसाव की त्वरित पहचान और चेतावनी प्रणाली को मजबूत किया जाए, स्थानीय अस्पतालों में आपात उपचार की पर्याप्त व्यवस्था की जाए तथा प्रशासन, उद्योग और स्वास्थ्य विभाग के बीच बेहतर समन्वय स्थापित किया जाए। इन कदमों से पालघर के नागरिकों की सुरक्षा, स्वास्थ्य और पर्यावरण संरक्षण को सुनिश्चित किया जा सकेगा।

(iv) Need to develop National Potato Development Board

श्री मुकेश राजपूत (फर्रुखाबाद) : हमारे लोकसभा क्षेत्र फर्रुखाबाद और इसके आस-पास कई लोकसभा क्षेत्रों में एवं देश के कई प्रान्तों में आलू का सर्वाधिक उत्पादन होता है। आलू को सब्जियों का राजा भी कहा जाता है। आलू एक ऐसी सब्जी है, जिसका पूरे देश में साल में 365 दिन सब्जी के रूप में उपयोग किया जाता है। यदि आलू का उत्पादन कम हो जाए, तो देश में अन्य सब्जियों के दाम आसमान छू जाते हैं। अतः सरकार से विनम्र आग्रह है कि जिस प्रकार मसाला बोर्ड की स्थापना करने से मसाला उत्पादक किसानों की दशा में आशातीत सुधार हुआ है, इसी प्रकार जूट बोर्ड, टी बोर्ड, एवं हाल ही में विगत दिनों में देश के यशस्वी प्रधानमंत्री श्री नरेन्द्र मोदी जी द्वारा मखाना बोर्ड की स्थापना हेतु घोषणा की गई है इससे किसानों को उपज में लाभ होगा। देश के यशस्वी प्रधानमंत्री एवं कृषि मंत्री जी से आग्रह करना चाहता हूँ कि इसी प्रकार राष्ट्रीय आलू विकास बोर्ड की स्थापना कराने का कष्ट करें, आलू विकास बोर्ड के गठन से भारत में आलू प्रसंस्करण उद्योग का भी समग्र विकास होगा और क्षेत्र की आलू की गुणवत्ता में भी सुधार होगा।

(v) Need to develop a park in the Yamuna River Front and develop the area as a modern tourist place

श्री मनोज तिवारी (उत्तर-पूर्व दिल्ली) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र उत्तर पूर्वी दिल्ली में स्थित यमुना रिवर फ्रंट की ओर आकर्षित कराना चाहता हूँ। यह क्षेत्र प्राकृतिक सौंदर्य, विस्तृत हरित संभावना तथा समतल एवं उपयोगी भूमि की उपलब्धता के कारण अत्यंत महत्वपूर्ण है। दुर्भाग्यवश, यहाँ पर्यटन एवं जन-उपयोगी विकास की असीम संभावनाएँ होने के बावजूद योजनाएँ केवल बनती हैं, परंतु उनका प्रभावी क्रियान्वयन नहीं हो पाता। परिणामस्वरूप हजार एकड़ से अधिक भूमि आज भी पूर्ण उपयोग से वंचित है। यदि इस क्षेत्र का सुनियोजित विकास किया जाए, तो यह राष्ट्रीय राजधानी में एक प्रमुख पर्यटन, पर्यावरण एवं जन-मनोरंजन केंद्र बन सकता है। इससे स्थानीय लोगों को बेहतर सार्वजनिक सुविधाएँ मिलेंगी तथा रोजगार के नए अवसर भी सृजित होंगे। अतः मैं माननीय शहरी विकास मंत्री जी से निवेदन करता हूँ कि दिल्ली विकास प्राधिकरण (DDA) को निर्देशित किया जाए कि यहाँ 52 एकड़ भूमि पर भारत रत्न, पूर्व प्रधानमंत्री, परम श्रद्धेय श्री अटल बिहारी वाजपेयी जी के नाम पर एक भव्य पार्क विकसित किया जाए, जिसमें झील, हरित उद्यान तथा दो खेल मैदान शामिल हों। साथ ही, इस पूरे क्षेत्र को साबरमती रिवर फ्रंट की तर्ज पर एक आधुनिक पर्यटन स्थल के रूप में विकसित करने की व्यापक योजना बनाई जाए।

(vi) Need to sanction funds for reopening of the 205 bed FCI Hospital in Sindri, Dhanbad, Jharkhand

श्री दुलू महतो (धनबाद) : मैं सरकार का ध्यान धनबाद के सिंदरी स्थित FCI अस्पताल की जर्जर स्वास्थ्य व्यवस्था की ओर आकृष्ट करना चाहता हूँ। वर्ष 2003 से बंद पड़ा यह 205 बेड का अस्पताल, 300 एकड़ भूमि और विशाल भवन संरचना के साथ आज पूरी तरह उपेक्षित है। कभी यह औद्योगिक क्षेत्र की जीवनरेखा था, किंतु आज संसाधनों के अभाव में स्थानीय नागरिक गंभीर

उपचार हेतु अन्य राज्यों के महंगे अस्पतालों पर निर्भर हैं। औद्योगिक प्रदूषण की चुनौतियों को देखते हुए यहाँ आधुनिक चिकित्सा की तत्काल आवश्यकता है। इस अधोसंरचना का तकनीकी विकास कर न्यूनतम निवेश में इसे AIIMS स्तरीय सुपर स्पेशलिटी अस्पताल बनाया जा सकता है। प्रमुख मांगें: अवसंरचना का उपयोग: उपलब्ध भूमि व भवनों का पुनरुद्धार कर सुपर स्पेशलिटी अस्पताल विकसित किया जाए। सुलभ सेवा: इसे नो प्रॉफिट, नो लॉस आधार पर संचालित कर आयुष्मान भारत के लाभार्थियों और स्थानीय जनता को उच्च स्तरीय उपचार मिले। शिक्षा व रोजगार: अस्पताल परिसर में पैरा-मेडिकल और नर्सिंग कॉलेज स्थापित कर युवाओं हेतु अवसर सृजित किए जाएँ। यह पहल प्रधानमंत्री जी के स्वस्थ भारत संकल्प को साकार कर कोयलांचल में स्वास्थ्य क्रांति लाएगी। अतः मेरा निवेदन है कि इसे प्राथमिकता देते हुए केंद्रीय अनुदान शीघ्र स्वीकृत किया जाए।

(vii) Need to establish a Navodaya Vidyalaya or PM SHRI Vidyalaya in Mauganj district, Madhya Pradesh

श्री जनार्दन मिश्रा (रीवा) : रीवा जिले के सबसे पिछड़े भाग में एक नया जिला मऊगंज बनाया गया है। मऊगंज जिले की लगभग सम्पूर्ण आबादी सुदूर जंगली व पहाड़ी इलाके में रहती है। शिक्षा के लिए कोई श्रेष्ठ विद्यालय नहीं है। मऊगंज जिले में एक उत्कृष्ट विद्यालय की अत्यंत आवश्यकता है। अतः मंत्री जी से निवेदन है कि मऊगंज जिले में एक नवोदय विद्यालय या पीएम श्री विद्यालय स्थापित किये जाने का कष्ट करें।

(viii) Need to strengthen the socio-economic condition and provide social security benefits to 'Bank Mitra' (Business Correspondent)

श्री दर्शन सिंह चौधरी (होशंगाबाद) : माननीय प्रधानमंत्री जी के सशक्त नेतृत्व में देश में किए गए व्यापक बैंकिंग एवं वित्तीय सुधारों के सफल क्रियान्वयन में बैंक मित्रों (बिजनेस कॉर्रेस्पॉन्डेंट्स) का महत्वपूर्ण योगदान रहा है। बैंक मित्रों ने कोविड-19 जैसी विषम परिस्थितियों में सरकार के साथ मिलकर अंतिम पंक्ति तक बैंकिंग सेवाएं पहुँचाई तथा करोड़ों जन-धन खातों के खोलने एवं संचालन

में सक्रिय भूमिका निभाई। (क) बैंक मित्रों की सामाजिक एवं आर्थिक स्थिति के सुदृढीकरण हेतु सरकार द्वारा अब तक कौन-कौन सी सकारात्मक एवं निराकरणिय पहलें की गई हैं? (ख) क्या सरकार बैंक मित्रों की भूमिका को और अधिक प्रभावी, पारदर्शी एवं सुदृढ बनाने के उद्देश्य से उन्हें सीधे बैंकों से जोड़ने तथा मध्यस्थ एजेंसियों (CSP प्रोवाइडरों) के कारण उत्पन्न व्यावहारिक कठिनाइयों को दूर करने पर विचार कर रही है? (ग) क्या बैंक मित्रों के लिए न्यूनतम सुनिश्चित आय, कुशल श्रमिक के अनुरूप पारिश्रमिक तथा सरकारी योजनाओं के अंतर्गत जीवन एवं स्वास्थ्य बीमा जैसी सामाजिक सुरक्षा सुविधाएं उपलब्ध कराने हेतु कोई समन्वित नीति पर विचार किया जा रहा है?

**(ix) Need for establishment of Indian Institute of Technology (IIT) at
Silchar, Assam**

SHRI PARIMAL SUKLABAIDYA (SILCHAR): I would like to know from the Minister of Education about the proposal or representation received by the Government for the establishment of an Indian Institute of Technology (IIT) at Silchar, Assam, considering its role as the educational hub of South Assam and neighbouring North-Eastern States and provide details thereof along with the present status of examination of the proposal. In this context, it is to be mentioned that the Barak Valley and adjoining States contribute a large number of JEE aspirants annually but due to lack of an IIT-level institution, the students of Assam migrate to other States for study. Hence, I request the Government to ensure establishment of premier technical institutions in the North-Eastern region, particularly in South Assam for balanced regional distribution of such institutions.

(x) Regarding alleged misuse of RTI Act

श्री धर्मबीर सिंह (भिवानी-महेन्द्रगढ़) : मैं सरकार का ध्यान आरटीआई अधिनियम, 2005 के कुछ स्थानों पर हो रहे दुरुपयोग की ओर आकर्षित करना चाहता हूँ। यद्यपि यह अधिनियम पारदर्शिता और जवाबदेही सुनिश्चित करने हेतु बनाया गया था, परंतु दुर्भाग्यवश देश के अनेक ग्रामीण क्षेत्रों में कुछ व्यक्तियों द्वारा इसका लगातार और सुनियोजित दुरुपयोग किया जा रहा है। गाँवों में ऐसे लोग स्वयं को “आरटीआई एक्टिविस्ट” बताते हैं, लेकिन वास्तविकता में वे पंचायतों, विद्यालयों, अस्पतालों, खेल विभाग तथा अन्य विकास कार्यों से जुड़े कार्यालयों में बार-बार आरटीआई आवेदन देकर कार्यों में अनावश्यक अड़चन उत्पन्न करते हैं। कई मामलों में यह देखा गया है कि ऐसे लोग आरटीआई लगाने के बाद संबंधित अधिकारियों या संस्थानों से पैसों की मांग करते हैं, जिससे ईमानदार कर्मचारी और संस्थाएं मानसिक दबाव में आ जाती हैं। इस प्रवृत्ति से न केवल प्रशासनिक तंत्र प्रभावित होता है बल्कि गाँवों में चल रहे विकास कार्य भी बाधित हो जाते हैं। अतः सरकार से अनुरोध है कि वह ऐसे तत्वों की पहचान कर उनके विरुद्ध कड़ी कार्यवाही सुनिश्चित करे तथा आरटीआई अधिनियम के दुरुपयोग को रोकने हेतु स्पष्ट दिशा-निर्देश और प्रभावी तंत्र विकसित करे, जिससे कानून का उद्देश्य बना रहे और विकास कार्य सुचारु रूप से चलते रहें।

(xi) Need to upgrade Bundelkhand Institute of Engineering and Technology (BIET), Jhansi as a Central Technical University or IIT or NIT

SHRI ANURAG SHARMA (JHANSI): I wish to draw the attention of the Government to the Bundelkhand Institute of Engineering and Technology (BIET), Jhansi, situated in the Bundelkhand region of Uttar Pradesh. Established in 1986, BIET Jhansi is a Government Engineering institution affiliated with Dr A.P.J. Abdul Kalam Technical University, Lucknow, offering

undergraduate, postgraduate and doctoral programmes. The Institute offers courses in Civil, Mechanical, Electrical, Electronics and Communication, Computer Science, Information Technology, Chemical Engineering, Pharmacy and Management. Thousands of students from Bundelkhand and neighbouring districts pursue education here under experienced faculty and technical staff. BIET Jhansi has a well-developed campus spread over more than four hundred acres, comprising academic blocks, modern laboratories, a central library, hostels, residential facilities, sports infrastructure and other essential amenities. Bundelkhand remains an educationally and industrially backward region and presently lacks any Central Technical University, IIT or NIT. As a result, students are compelled to migrate to distant cities for quality technical education. Granting BIET Jhansi the status of a Central Technical University would ensure affordable education, strengthen research, innovation and skill development, generate employment opportunities and promote balanced regional development. Considering the existing land, infrastructure and academic strength, such upgradation is both justified and feasible for the region.

**(xii) Need to start regular flight services from Fursatganj Airport in
Uttar Pradesh**

श्री किशोरी लाल (अमेठी) : मैं सरकार का ध्यान उत्तर प्रदेश राज्य में स्थित फुरसतगंज एयरपोर्ट की ओर आकृष्ट करना चाहता हूँ, जिसे इंदिरा गांधी राष्ट्रीय उड़ान अकादमी (IGRUA) के नाम से जाना जाता है। यह एयरपोर्ट क्षेत्रीय कनेक्टिविटी और विकास की दृष्टि से अत्यंत महत्वपूर्ण है। विगत वर्षों में इस एयरपोर्ट का व्यापक स्तर पर आधुनिकीकरण किया गया है, जिसमें रनवे का

उन्नयन, टर्मिनल भवन का निर्माण तथा अन्य आवश्यक आधारभूत सुविधाओं का विकास कार्य पूर्ण हो चुका है और एयरपोर्ट संचालन के लिए तैयार स्थिति में है। इसके बावजूद, यह अत्यंत खेदजनक है कि अब तक यहां से नियमित यात्री उड़ान सेवाएं प्रारंभ नहीं की जा सकी हैं। इस कारण अमेठी सहित रायबरेली, प्रतापगढ़ एवं सुल्तानपुर जैसे आसपास के जनपदों की जनता को अपेक्षित लाभ नहीं मिल पा रहा है, जिससे क्षेत्र में निराशा और असंतोष की स्थिति बनी हुई है। यदि फुरसतगंज एयरपोर्ट को पूर्ण रूप से चालू किया जाता है तो इससे कई जनपदों के नागरिकों को सुगम आवागमन की सुविधा प्राप्त होगी। साथ ही यह एयरपोर्ट क्षेत्रीय विकास, निवेश, पर्यटन, शिक्षा, स्वास्थ्य सेवाओं तथा रोजगार के नए अवसर सृजित करने में महत्वपूर्ण भूमिका निभाएगा। अतः मैं सरकार से आग्रह करता हूँ कि फुरसतगंज एयरपोर्ट से नियमित यात्री उड़ान सेवाएं अविलंब प्रारंभ की जाएं, ताकि क्षेत्र की जनता को इस महत्वपूर्ण परियोजना का वास्तविक और अपेक्षित लाभ मिल सके।

(xiii) Need to expedite revision for enhancement of cost norms for supplementary nutrition under the Saksham Anganwadi and Mission Poshan 2.0 Scheme

SHRI MANISH TEWARI (CHANDIGARH): I wish to raise the matter of urgent public importance regarding the long-pending enhancement of cost norms for supplementary nutrition under the Saksham Anganwadi & Mission Poshan 2.0 scheme. The Hon'ble Finance Minister, in the Budget Speech for 2025-26, had announced an increase in the cost norms for providing nutritional support to vulnerable beneficiaries under this flagship programme. However, despite the passage of considerable time, the revised norms have not yet been finalized or notified. This inordinate delay is adversely affecting the delivery of essential nutrition to children in the age group of six months to six years,

pregnant women, lactating mothers, and adolescent girls, who depend heavily on this scheme for their health and development. I seek reasons for the delay and details on the status of revised norms, the financial implications, and the definite timeline for implementation. Given India's continuing challenges of malnutrition and anaemia, enhanced allocations and timely disbursement are critical. I therefore urge the Government to take an immediate decision and inform this August House about the date from which the enhanced cost norms for supplementary nutrition will come into effect without any further postponement.

(xiv) Need to ensure uniform implementation of the Street Vendors Act, 2014 in the country

प्रो. वर्षा एकनाथ गायकवाड़ (मुम्बई उत्तर-मध्य) : मैं सरकार का ध्यान संविधान के अनुच्छेद 21 के अंतर्गत जीवन के अधिकार से जुड़े आजीविका के अधिकार के निरंतर हो रहे उल्लंघन की ओर आकर्षित करना चाहती हूँ। जीवन का अधिकार केवल अस्तित्व तक सीमित नहीं है, बल्कि सम्मानजनक आजीविका का अवसर भी इसमें निहित है। इसी उद्देश्य से यूपीए सरकार ने 2014 में स्ट्रीट वेंडर्स अधिनियम पारित किया था। इस कानून ने फेरीवालों की आजीविका को वैध मान्यता दी और सार्वजनिक स्थानों पर संतुलन बनाए रखने का प्रावधान किया। सरकार ने अधिनियम को लागू करने की दिशा में ठोस कदम नहीं उठाए। विपरीत, देश भर में शहरी गरीबों को जबरन हटाया जा रहा है। मुंबई में महानगर पालिका द्वारा उठाए जा रहे कदमों से दशकों से वैध रूप से व्यापार कर रहे फेरीवालों की आजीविका पर संकट आ गया है। अतिक्रमण हटाने के नाम पर उनको आजीविका से वंचित किया जा रहा है, जिससे मराठी और उत्तर भारतीय समुदायों की आर्थिक अस्मिता पर संकट खड़ा हुआ है। यह न केवल कानून का उल्लंघन है, बल्कि संविधान का भी अपमान है। अतः मेरी मांग है कि अधिनियम को देशभर में पूर्ण रूप से लागू किया जाए।

अधिनियम की प्रक्रिया का पालन किए बिना किसी को जबरन न हटाया जाए। सरकार स्ट्रीट वेंडर्स के अधिकारों की रक्षा हेतु क्या कदम उठाएगी।

(xv) Need for increasing allocation and spending on agricultural research and development

SHRI G. KUMAR NAIK (RAICHUR): There is an urgent need for substantial enhancement in central spending on agricultural research, given the mounting pressures on India's farm economy. Even as the national GDP grew at 8.2% in 2023–24, agriculture slowed drastically to 1.4%. Yet the Centre's allocation to the Department of Agricultural Research and Education increased by only 0.7%, a decline in real terms, bringing research spending down to just 0.2% of agricultural GDP. India lags behind China and Brazil, which invest between 0.6% and 1.6% of their agricultural GDP. Agricultural Research intensity in India, once as high as 0.75% in 2008–09, has fallen to 0.43% in 2022–23 and is set to decline further. This under-investment carries heavy consequences: crop yields are projected to fall by 10-40% by 2080 due to climate change, and fewer than 20% of farmers use modern or digital technologies. The Centre must raise R&D spending to at least 0.5–1% of agricultural GDP, expand applied research, and ensure technologies reach farmers—especially small holders, women and tenant farmers. Without stronger public research institutions and farmer-focused innovation, India risks compromising its food security, climate resilience and rural incomes at a critical moment.

(xvi) Need to establish an Electric Loco Shed in Gangapur city in Tonk-Sawai Madhopur Parliamentary Constituency, Rajasthan

श्री हरीश चंद्र मीना (टोंक-सवाई माधोपुर) : मैं सरकार का ध्यान मेरे संसदीय क्षेत्र टोंक-सवाई माधोपुर में गंगापुर सिटी से जुड़े एक अत्यंत महत्वपूर्ण मुद्दे की ओर आकर्षित करना चाहता हूँ। गंगापुर सिटी रेलवे के पास कोटा मंडल में सर्वाधिक भूमि उपलब्ध होने के बावजूद भी वह विकास नहीं हो पाया है, जिसकी अपेक्षा यहाँ के लोगों ने वर्षों से की है। यह एक ऐसा क्षेत्र है जहाँ रेलवे की तमाम संभावनाएँ मौजूद हैं, फिर भी योजनाओं और सुविधाओं के मामले में इसे लगातार अपेक्षा का सामना करना पड़ रहा है। सबसे बड़ा दुखद पहलू यह है कि पूर्व में गंगापुरसिटी में स्थापित लोकोशेड को यहाँ से स्थानांतरित कर तुगलकाबाद भेज दिया गया। यह निर्णय न केवल स्थानीय जनता की अपेक्षाओं के विपरीत था, बल्कि रेलवे की दृष्टि से भी एक दीर्घकालिक नुकसान साबित हुआ। यदि यह लोकोशेड गंगापुर सिटी में ही विकसित होता तो संपूर्ण क्षेत्र में रोजगार, तकनीकी सुविधाएँ और रेल संचालन की गुणवत्ता में उल्लेखनीय सुधार होता। यहाँ उपलब्ध रेल भूमि और भौगोलिक स्थिति को देखते हुए नया इलेक्ट्रिक लोकोशेड स्थापित करना अत्यंत आवश्यक है अतः मैं सरकार से आग्रह करता हूँ कि गंगापुर सिटी में इलेक्ट्रिक लोकोशेड स्थापित करने की तत्काल स्वीकृति प्रदान की जाए और इस उपेक्षित क्षेत्र के विकास को प्राथमिकता में शामिल किया जाए।

(xvii) Regarding railway related issues of Jalaun Parliamentary Constituency, Uttar Pradesh

श्री नारायणदास अहिरवार (जालौन) : मेरे संसदीय क्षेत्र के अन्तर्गत जनपद जालौन के मुख्यालय उरई से दिल्ली जाने के लिए कोई सीधी ट्रेन नहीं है। जिसके कारण यात्रियों को दिल्ली आने-जाने में परेशानी होती है। मेरी माँग है कि श्रमशक्ति एक्सप्रेस (12451/12452) जो नई दिल्ली से रात्रि 11.55 पर चलकर सुबह 6.15 पर कानपुर पहुँचती है और रात्रि 11.55 पर कानपुर से पुनः रवाना होती है। लगभग 18 घंटे कानपुर में खड़ी रहती है। इस ट्रेन को जिला

जालौन के मुख्यालय उरई तक बढ़ाया जाए। छपरा एक्सप्रेस (11123/11124) वर्तमान में यह गाड़ी ग्वालियर से बरौनी तक चलती है। इस ट्रेन को ग्वालियर से बढ़ाकर नई दिल्ली तक किया जाए, जिससे इस क्षेत्र के यात्रियों को नई दिल्ली तक सीधी यात्रा की सुविधा मिल सके। गतिमान एक्सप्रेस (12049/12050) निजामुद्दीन से प्रातः 8.10 बजे चलकर अपराह्न 12.35 बजे झाँसी पहुँचती है। इस ट्रेन को उरई तक विस्तारित किया जाए, जिसकी अतिरिक्त दूरी लगभग 117 किलोमीटर है। उरई से इस गाड़ी का संचालन होने पर यात्रियों को दिल्ली जाने में सुविधा मिलेगी और रेलवे के राजस्व में भी वृद्धि होगी।

(xviii) Need to establish a Kendriya Vidyalaya in Ambedkar Nagar district, Uttar Pradesh

श्री लालजी वर्मा (अम्बेडकर नगर) : जिला अम्बेडकर नगर, उत्तर प्रदेश में राजकीय मेडिकल कालेज, एन.टी.पी.सी. तथा रेलवे आदि विभागों में कार्यरत कर्मचारियों एवं आम जनता के बच्चों की शिक्षा के लिए विद्यालय का अभाव है जिसके कारण उक्त संस्थानों में कार्यरत कर्मचारियों के बच्चों को शिक्षा प्राप्त करने में कठिनाई हो रही है। अतः मेरा सरकार से आग्रह है कि उपरोक्त समस्या के निदान हेतु जनपद अम्बेडकर नगर में एक केन्द्रीय विद्यालय की स्थापना की जाए।

(xix) Need for comprehensive measures to preserve and safeguard the Aravalli mountain ranges from environmental degradation

SHRIMATI PRATIMA MONDAL (JAYNAGAR): The Aravalli range, one of the world oldest mountain systems, is facing accelerated degradation due to unchecked mining, construction activity, and dilution of environmental safeguards. Spanning four states, the Aravallis play a critical role in groundwater recharge, climate regulation, biodiversity conservation, and preventing desertification in north-western India. Recent reports indicate

continued illegal mining, forest diversion, and real estate expansion, even in areas classified as ecologically sensitive. This destruction has contributed to declining groundwater levels, worsening air pollution in the NCR region, loss of wildlife corridors, and increased vulnerability to extreme heat and desertification. These challenges are only intensifying due to climate change. Despite multiple judicial directions recognising the Aravallis as a natural ecological barrier, enforcement remains weak and fragmented across states. Compensatory measures and post facto clearances have failed to arrest irreversible damage to this fragile ecosystem. Given India commitments to climate resilience and sustainable development, the continued neglect of the Aravallis represents a serious policy failure. There is an urgent need for a comprehensive, legally binding protection and restoration framework, backed by inter-state coordination, transparent monitoring, and strict accountability, to safeguard this vital natural shield for present and future generations.

**(xx) Need to impress upon the Sri Lankan Government to release the
Tamil fishermen arrested by Sri Lankan Navy**

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): I wish to draw the attention of the Government to the continued arrest of Tamil Nadu fishermen by the Sri Lankan Navy, causing grave humanitarian distress to coastal communities. On 21 January 2026, the SriLankan Navy arrested seven fishermen from Nagapattinam District of the Kodiyakkarai coast, alleging crossing of the International Maritime Boundary

Line. Their fishing boats were seized and towed to the Kankesanthurai naval base, and the fishermen were handed over to Sri Lankan Fisheries authorities. This incident is part of a disturbing pattern in January 2026 alone. On 13 January, ten fishermen from Rameswaram were arrested near Neduntheevu, and on 1 January, eleven fishermen from Karaikal were taken into custody near Kodiyakkarai. In all these cases, boats were seized and the fishermen remanded or remain in custody. These repeated arrests during the Pongal season, a critical livelihood period for fishing communities, have intensified anxiety among families and disrupted traditional fishing activity. Small-scale fishermen, who rely on seasonal income and inherited fishing routes, are bearing the brunt of unresolved maritime and diplomatic issues. I request the Union Government, particularly the Ministry of External Affairs, to urgently intervene for the early release of all detained fishermen, ensure the return of seized boats, and pursue a sustained diplomatic mechanism with Sri Lanka to prevent recurrence of such incidents and protect the livelihood and safety of Tamil Nadu's fishermen.

(xxi) Regarding problems being faced by teachers due to mandatory Teacher Eligibility Test (TET) qualification norms

SHRI PRABHAKAR REDDY VEMIREDDY (NELLORE): Guru Devo Bhava signifies that teachers should be revered and honoured as divine figures. The entire House agrees with me that guru i.e., teacher's role is very important in child's growth as he/she dispels ignorance and impart knowledge. The Supreme Court delivered a judgment in September, 2025 and made Teacher

Eligibility Test (TET) mandatory for all teachers teaching from classes I to VIII irrespective of their date of appointment. This decision has fallen like a bolt from the blue on teachers, as it impacts their service security, livelihood and promotional prospects. I wish to bring to the notice of the Ministry that the National Council for Teacher Education, under the RTE Act, notified that teachers appointed before 2010 have been categorized as qualified and exempted from TET and teachers appointed after 2010 are required to pass TET. In view of the above, I appeal to the Hon. Prime Minister to intervene in this issue and ensure that Supreme Court judgment is implemented prospectively, so that qualified and exempted teachers are protected as per NCTE Guidelines. And, if there is a need, I also appeal to the Minister of Education to file a Review Petition before the Supreme Court.

(xxii) Regarding merger of Konkan Railway Corporation Limited with Indian Railways

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : 1990 के दशक में स्थापित कोंकण रेलवे एक ऐतिहासिक कदम था, जिसमें भारतीय रेलवे ने 50% और शेष संबंधित राज्यों ने निवेश किया था। मूल समझौते के अनुसार, 10 वर्षों के भीतर KRCL का विलय भारतीय रेलवे में हो जाना चाहिए था, जो तीन दशकों बाद भी नहीं हो पाया है। आज कोंकण रेलवे अपनी क्षमता का 175% उपयोग कर रहा है। लेकिन एक अलग कॉरपोरेशन होने के कारण इसे अन्य रेलवे जोन्स की तरह केंद्र से बजटीय सहायता नहीं मिलती। फंड की भारी कमी के कारण 350 किमी ट्रैक का दोहरीकरण और भूस्खलन रोकने जैसे कार्य रुके हुए हैं और नई ट्रेनें चलाना असंभव हो गया है। केरल, कर्नाटक और गोवा के बाद महाराष्ट्र सरकार ने भी इस विलय को मंजूरी दे दी है। महाराष्ट्र का केवल एक अनुरोध था कि इस ऐतिहासिक ब्रांड का नाम "कोंकण रेलवे" ही रखा जाए, जिसे

केंद्र ने स्वीकार कर लिया है। अतः मेरा सरकार से अनुरोध है कि चूंकि सभी राज्यों की सहमति मिल चुकी है, इस विलय की प्रक्रिया को तत्काल पूरा किया जाए। इससे कोंकण रेलवे को आवश्यक वित्तीय संसाधन मिल सकेंगे और दोहरीकरण का कार्य शुरू हो सकेगा, जिसका यह क्षेत्र हकदार है।

(xxiii) Need to establish a central university in Jamui Parliamentary Constituency, Bihar

श्री अरुण भारती (जमुई) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र जमुई की ओर आकृष्ट करना चाहता हूँ, जो नीति आयोग द्वारा चिह्नित एक अत्यंत महत्वपूर्ण आकांक्षी जिला (Aspirational District) है। मेरा क्षेत्र जमुई, मुंगेर और शेखपुरा जिलों के एक विशाल भू-भाग और आबादी का प्रतिनिधित्व करता है। बिहार के अन्य क्षेत्रों जैसे समस्तीपुर, नालंदा, पूर्वी चंपारण और गया में केंद्रीय विश्वविद्यालय या राष्ट्रीय स्तर के शिक्षण संस्थान स्थापित हैं, जिससे वहाँ शैक्षिक और आर्थिक विकास को गति मिली है। परन्तु, जमुई जैसा ऐतिहासिक और सामाजिक रूप से महत्वपूर्ण क्षेत्र आज भी उच्च शिक्षा के एक केंद्रीय केंद्र से वंचित है। गुणवत्तापूर्ण शिक्षा के अभाव में यहाँ के प्रतिभाशाली छात्रों को दिल्ली या अन्य राज्यों में पलायन करना पड़ता है, जो यहाँ के गरीब और मध्यम वर्गीय परिवारों के लिए आर्थिक रूप से संभव नहीं है। चूंकि सरकार आकांक्षी जिलों के सर्वांगीण विकास पर विशेष जोर दे रही है, अतः मेरा माननीय शिक्षा मंत्री जी से विनम्र अनुरोध है कि क्षेत्रीय असंतुलन को दूर करने के लिए जमुई में एक केंद्रीय विश्वविद्यालय की स्थापना की जाए। यह विश्वविद्यालय न केवल जमुई, बल्कि मुंगेर, शेखपुरा और आसपास के पिछड़े क्षेत्रों के युवाओं के लिए वरदान साबित होगा और विकसित भारत के संकल्प को सिद्ध करने में सहायक होगा।

(xxiv) Need to take steps to address the problems being faced by teaching and non-teaching staff of Navodaya Vidyalayas in the country

SHRI TANGELLA UDAY SRINIVAS (KAKINADA): I wish to draw the attention of the Government to the long-pending service related to grievances of

employees of Jawahar Navodaya Vidyalayas, an autonomous organisation under the Ministry of Education running fully residential schools for rural and first-generation learners across the country. Thousands of teaching and non-teaching employees who joined Navodaya Vidyalayas prior to 1st January 2004 continue to be denied the Old Pension Scheme and remain under the Contributory Provident Fund, unlike similarly placed Central Government employees. After more than three decades of service in 24×7 residential institutions, many retired employees are facing financial insecurity. The matter has already been examined by Parliament. The 52nd Report of the Lok Sabha Petition Committee recommended grant of pensionary benefits to NVS employees. An RTI reply from the Ministry of Finance dated 2nd November 2023 also confirms that the proposal is under consideration. Other anomalies persist. Gratuity for NVS employees remains capped at ₹20 lakh, while Central Government employees receive ₹25 lakh. Teachers have not been extended MACP benefits, and non-teaching staff are denied residential allowance despite working in the same residential environment. I urge the Hon'ble Minister to expedite a final decision and ensure justice to Navodaya Vidyalaya employees.

(xxv) Need to enact the Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001

श्री राजकुमार रोट (बांसवाड़ा) : मैं सरकार का ध्यान भारतीय संविधान के अनुच्छेद 243ZC(1) तथा अनुच्छेद 244(1) व (2) के प्रावधानों की ओर आकृष्ट करना चाहता हूँ, जिनके अनुसार पाँचवीं अनुसूची में निर्दिष्ट जनजातीय क्षेत्रों में राज्यपाल की अनुशंसा अथवा संसद द्वारा विशेष

कानून बनाए बिना नगर निकायों का गठन नहीं किया जा सकता। यह व्यवस्था आदिवासी समुदाय की भूमि, संस्कृति एवं स्वशासन के अधिकारों की रक्षा के उद्देश्य से की गई थी। इसी संवैधानिक भावना के अनुरूप वर्ष 2001 में “नगरपालिका (अनुसूचित क्षेत्रों में विस्तार) विधेयक, 2001 (MESA)” प्रस्तुत किया गया था, जिसे वर्ष 2003 में संबंधित स्थायी समिति द्वारा अनुमोदित किया गया, किंतु आज तक यह विधेयक संसद से पारित नहीं हो सका है। वर्ष 2020 में पाँचवीं अनुसूची वाले राज्यों से टिप्पणियाँ आमंत्रित की गई थीं, परंतु झारखंड एवं महाराष्ट्र से उत्तर लंबित रहने के कारण प्रक्रिया ठप पड़ी है। MESA कानून के अभाव में कई राज्यों द्वारा अनुसूचित क्षेत्रों में नगर निकायों का गठन किया जा रहा है, जो अनुच्छेद 243ZC(1) के प्रतिकूल है, जिससे आदिवासी परिवारों की परंपरागत भूमि पर अधिग्रहण एवं अतिक्रमण बढ़ रहा है।

(xxvi) Need to exempt the teachers appointed before implementation of RTE Act, 2009 from mandatory Teachers Eligibility Test (TET) qualification

SHRI VISHALDADA PRAKASHBAPU PATIL (SANGLI): I wish to draw the attention of the Government to the long-pending grievances of school teachers across the country. Teachers appointed prior to the enactment of the Right of Children to Free and Compulsory Education Act, 2009 are being subjected to mandatory Teacher Eligibility Test requirements retrospectively. Large numbers of sanctioned teaching posts remain vacant, while merger and closure of government schools is affecting access to education. Teachers are burdened with non-teaching and administrative duties, undermining classroom learning. Contract teachers continue to be denied regularisation, minimum wages, and basic social security benefits. The replacement of the Old Pension Scheme and delays in implementing Pay Commission recommendations add

to financial stress. There is also a demand to recognise Primary School Teachers as an electorate for representation in State Legislative Council elections. I therefore urge the Hon'ble Minister of Education, in coordination with the Ministries of Finance and Labour, to exempt pre-RTE appointees from mandatory TET, restore the Old Pension Scheme, fill all vacant posts, halt school mergers, restrict teachers to academic duties, regularise contract teachers with full social security and minimum wages, ensure timely implementation of the Eighth Central Pay Commission, and provide appropriate electoral representation to Primary School Teachers.

माननीय सभापति : आइटम नंबर 19, केन्द्रीय बजट पर सामान्य चर्चा ।

माननीय सदस्य डॉ. शशि थरूर जी ।

14.02 hrs

UNION BUDGET, 2026-2027 – GENERAL DISCUSSION

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Thank you very much, Mr. Chairman. May I have your permission to speak seated? I am afraid I have a fracture in my foot.

HON. CHAIRPERSON: You are permitted, Sir.

DR. SHASHI THAROOR: Thank you, Sir, for granting me the honour of voicing, on behalf of the Indian National Congress, my perspective on the Union Budget presented by the hon. Finance Minister, whom I am glad to see in the Chamber.

Last year, when I was standing in this very place, I had remarked that the 2025 Finance Bill reminded me of the garage mechanic who said, “I could not fix your brakes, so I made the horn louder”. Looking at the Budget this year, I am saddened to observe that though the horn has been muted, there has not been enough movement, for this Budget too appears to be a squandered opportunity, equivalent to rearranging the airbags on a crashing car, while assuring the passengers that the chassis is sturdy and they will feel better afterwards.

This Budget is praised for prudence, but prudence without vision or fairness is hollow. It ignores unemployment, it ignores rising living costs, and it ignores inequality, offering little to address the real struggles and aspirations of the Aam Aadmi. The Government speaks endlessly of welfare, but its spending tells a very different story, behind flashy announcements like chronic underutilisation and administrative failure. Media reports show that of the over Rs.5 lakh crore budgeted for 53 major welfare and infrastructure schemes last year, barely 41 per cent was spent in the first nine months of the fiscal year.

Take the Jal Jeevan Mission, allotted Rs.67,000 crore, it managed to spend an astonishingly low Rs.31 crore in nine months. The much-touted PM Schools for Rising India Scheme spent only Rs.473 crore out of Rs.7,500 crore. More shocking of all, the Pradhan Mantri Anusuchit Jaati Abhyudaya Yojana, meant for the socio-economic upliftment of the Scheduled Castes, utilised merely Rs.40 crore out of Rs.2,140 crore.

This is not governance, Mr Chairman, this is headline management.

Where promises are loud, like that horn, budgets are grand, but delivery is conspicuously absent. The Budget this year has landed with a thud, not because of what it contains, but because of what it omits. Behind claims of fiscal prudence lie a more uncomfortable reality. The Indian State is shrinking, not by design, but by compulsion. Government expenditure as a share of GDP has declined over the past decade, briefly rising during the pandemic before reverting to close to the 2016 levels, driven by stagnant revenue mobilisation.

Tax receipts have remained flat relative to GDP, disinvestment has underperformed, and non-tax revenues increasingly rely on extraordinary transfers such as Reserve Bank of India dividends, an unsustainable substitute for a stable revenue base. More troubling is the shift in the tax burden towards individuals, bearing a greater share of the tax burden than corporations, despite sharp post-pandemic profit growth.

To elaborate further, in fiscal year 2017, corporate taxes were 3.2 per cent of GDP, and personal income tax was 2.3 per cent. In fiscal year 2017, that is 10 years later, they are projected to be 3.1 per cent for corporations and 3.7 per cent for personal income tax of individuals. So, your revenue is coming disproportionately from the individual taxpayers.

Fiscal consolidation since COVID has been achieved largely through expenditure compression, presenting necessity as virtue and compulsion as choice. Within these constraints, the Government has relied on low-cost measures such as tax simplification and targeted incentives, but the Budget offers no credible medium-term framework linking spending to employment

and productivity. Capital expenditure is emphasised, yet weak demand, stagnant wages, high youth unemployment, compressed welfare spending, and inadequate devolution to States, all persist, leaving India fiscally disciplined but developmentally constrained, without the revenue capacity or strategic clarity to deliver real economic security for the *aam aadmi*. This is why, Mr. Chairman, this is what I call an underwhelming Budget.

Let me look at specific sectors. M.S. Swaminathan had famously said, "If agriculture goes wrong, nothing else will have a chance to go right." This, I believe, is as good a starting point as any.

Mr. Chairman, it is high time we stop treating agriculture as some issue that will sort itself out, because 46.1 per cent of India's workforce and 60 per cent of our population depend on agriculture and allied activities. Despite agriculture contributing 16 per cent to 17 per cent of GDP, it receives only three per cent of this Union Budget, 1.62 lakh crore, which is a 5.1 per cent cut from last year's 1.71 lakh crore. This underinvestment is all the more alarming, Mr. Chairman, given the existential threats facing Indian agriculture today. This sector, vital as it is, is increasingly threatened by climate change and misaligned farming practices. Nearly two-thirds of the country are prone to drought and the toll of weather-related disasters has been severe, yet the Fasal Bima Yojana, meant to protect farmers, has failed. Flawed assessments and opaque settlements have reduced compensation to token amounts – 1 rupee, 3 rupees, 21 rupees – as your Minister himself has acknowledged, turning protection into systemic injustice. Matters are worsened by cuts that

leave the scheme at its lowest budget allocation in eight years, fuelling fears that new initiatives will repeat a familiar cycle of announcement without commitment, as seen last year when grandly announced missions on cotton technology, pulses, vegetables, fruits, and hybrid seeds, all quietly faded, with zero funding in the revised estimates. These announcements are like modern courtships – promises without commitment. That is what this Government does to us.

At a time when farm distress is deepening, the Budget's silence on revising the PM-Kisan Nidhi disbursement speaks louder than any promise made elsewhere. हमारे किसानों की आय दोगुनी करने का वायदा तो आपसे पूरा हो नहीं पाया, कम से कम उनकी सम्मान निधि ही बढ़ा दीजिए। पिछले छः सालों से यह सिर्फ 6000 रुपये पर ही अटकी हुई है।

While there is an imperative need for breakthroughs in research and development and AI-driven agricultural technologies, paradoxically, funding allocations for agricultural research and education have dipped by 4.8 per cent from the previous year's 10,466 crore. That is down to 9,967 crore, decreasing precisely when the Finance Minister is announcing new AI schemes. Frankly, Madam, touting a new AI app when the majority of our farmers cannot afford fertilisers, harvesters or tractors seems rather detached from reality, except of the virtual kind.

This Budget speaks at length about crops from cashews to coconuts, yet ignores one of agriculture's most persistent concerns – pepper. Once hailed as black gold, the sector is now in distress in my State. In Kerala, which is one of

the country's leading producers of pepper, output has fallen from 40,000 plus tonnes to 30,000 tonnes, and is projected to decline by a further 28.7 per cent in the foreseeable future. The uncomfortable truth, Mr. Chairman, is that our spice market faces such deep challenges today that if history repeated itself, the British might not even bother looting us for it.

Next, I turn to unemployment. This House has had this conversation far too many times. We recite the same statistics, express the same concerns, and then move on, while unemployment quietly worsens. The data at the end of 2025 makes one thing unmistakably clear. Rural unemployment has stagnated at 3.9 per cent, while urban unemployment continues to rise, ending at 6.7 per cent in December. However, the crisis is now starting to concentrate in our cities, where aspirations and frustrations are colliding. And yet, even the Centre's flagship responses have failed to rise to the moment.

Under the Pradhan Mantri Kaushal Vikas Yojana, barely 41 per cent of certified candidates secured placements. More than half of these jobs were concentrated in just five sectors. And of Rs. 1,380 crore released, Rs. 278 crore remained unutilised. The Prime Minister Internship Scheme tells a similar story. The allocation is Rs. 10,831 crore. The Ministry has spent only Rs. 526 crore in the first nine months. This pattern is recurrent. In the fiscal year 2025, allocations were cut after large unspent balances, with actual spending at just Rs. 680 crore. So much for creating employment, when we cannot even spend the money allocated for the purpose of creating employment. And what of gig workers, the backbone of our new economy? There is no mention of them in

this Budget. Their welfare has been deprioritised at a time when unrest is growing over the absence of clearly defined benefits, time-bound claims and appeals mechanisms, and mandatory disclosure of work hours, earnings, and deductions. This silence further weakens gig workers' access to social security in practice.

Any discourse on the workers of our country stands incomplete without a discussion on MGNREGA, now replaced by the ambitious VB-G RAM G Act. It increases guaranteed workdays from 100 to 125 and introduces weekly wage payments, but at the same time hollows out the legal employment guarantee. While MGNREGA was demand-driven, fully Centrally funded for unskilled wages, and rooted in decentralised planning, the new Act caps Central funding through State-wise normative allocations, shifts 40 per cent of wage costs to most States, and allows the scheme to be paused for up to 60 days during peak agricultural seasons, thereby shrinking the real window of guaranteed work. Once a State's allocation is exhausted, workers' statutory right to employment effectively ends. This converts an open-ended, rights-based programme into a budget-restricted, Centrally rationed scheme where fiscal ceilings override legal entitlements.

The VB-G RAM G scheme has received a massive allocation of Rs. 95,000 crore in this Budget, yet it has a major, overlooked flaw that needs to be addressed as soon as possible, Madam Minister. It attempts inclusion but perhaps unintentionally drives technological exclusion. MGNREGA trusted panchayats and gram sabhas to plan work based on local needs and

community strengths, but the VB-G RAM G Act mandates dashboards with GIS tools, PM Gati Shakti layers, and central digital stacks. Local priorities are filtered through a Viksit Bharat National Rural Infrastructure stack, making biometrics, geotagging, dashboards, and AI audits statutory requirements. Thus, for millions of rural workers, a single technological failure can mean exclusion without appeal, and work without consideration of skills.

When millions are struggling to find work, the least the Government can do is to ensure that they move freely across the country to seek opportunities. But here too, Mr. Chairman, we see a pattern of neglect that is as consistent as it is shameful. Nowhere is this neglect of connectivity clearer than in Kerala. Despite repeated demands for new railway lines to decongest existing routes, the State finds no mention in the Finance Minister's much-touted seven high-speed railway corridor initiative. One is compelled to ask: does strategic connectivity end where political inconvenience begins? The consequences of this neglect are borne daily by passengers and railway staff alike in my State. Chronic overcrowding has pushed passenger capacity to dangerous limits. Sanitation has visibly deteriorated. Even basic facilities remain inadequate.

It is telling, Mr. Chairman, that locomotive pilots, entrusted with the safety of thousands, are forced to work without assured access to toilets. For passengers, the experience is no better – overcrowded coaches, unsanitary conditions, and a steady erosion of dignity that no glossy brochure can conceal.

These failures are structural, they are not incidental. The railways'

sanctioned strength across categories stands at over two lakh, yet only about 1.59 lakh employees are in service. This staffing deficit compromises safety, delays operations, and stretches frontline workers beyond reasonable limits. A railway system cannot run on announcements alone; continued under-investment in capacity, personnel, and basic human conditions risk turning the nation's lifeline into a symbol of administrative exhaustion. It is not just railways. We hear of national corridors and maritime ambitions, but Vizhinjam Port – India's gateway to global trade and the only port that can host the world's largest container ships – remains treated as a local afterthought, with no central support announced for the road and rail connectivity that is hampering its potential as a world-class transshipment port.

Similarly, while 20 new National Waterways are to be operationalised, it remains unclear how many, if any, will benefit Kerala. Ship repair ecosystems are promised in Patna and Varanasi, but not in a State with 44 rivers and a rich inland waterway network. Our coastal communities face the deadly peril of sea erosion that has already leached so much of our territory into the sea, but there is no money for the sea-walls and groynes so essential for coastal protection. I have been raising this repeatedly in the House over the last 15 years. The Centre tells me it is the State's problem and the State says it has no money. So, we continue losing our territory, our seafront, to the marauding ocean. The lives and livelihoods of our fisherfolk, mostly living below the poverty line, are apparently of no concern to our budget-makers either. If maritime connectivity disappoints, hon. Chairman, should we rely on the air? The Regional

Connectivity Scheme promised to give wings to the *aam nagrik*, to lift aspirations off the ground and make the skies accessible to all. Yet, today, many of those promises lie grounded. Nearly a decade on, at least eleven airports launched under the UDAN scheme have seen flights taper off or disappear altogether – leaving runways without aircraft, terminals without passengers and skies conspicuously empty.

Last year, we were promised a modified UDAN with 120 new destinations and four crore passengers. But in this Budget, hon. Chairman, UDAN does not even earn a mention. Not just that, but for fiscal year 2024-2025, a total of 81 airports owned and operated by the Airports Authority of India have incurred financial losses. Duopolies have led to declining service quality, with the IndiGo fiasco exposing the vulnerabilities of our airline industry. When aviation policies cannot stay airborne beyond announcements, one must ask whether this Government is still committed to democratising the skies as it claims, or rather as the Minister claimed last year.

Hon. Chairman, if connectivity cannot move people physically, one would hope education might lift them socially and economically. But here too, we see a betrayal of promises. India speaks of global excellence while presiding over domestic neglect. The National Education Policy promised six per cent of GDP for education; years later, spending remains at barely four per cent, with the Union Government contributing only 0.4 per cent, leaving the States to shoulder an unsustainable burden. The consequences are visible and damaging. Over one and a half lakh schools lack electricity, thousands

lack toilets, ramps, or basic facilities for children with disabilities, and the foundations of learning continue to crumble, even as we advertise world class universities. This neglect hits the most vulnerable the hardest. For the Scheduled Castes, enrolment falls from 99 per cent at the preparatory stage to 70 per cent at the secondary level; for the Scheduled Tribes, from 99 per cent to just 67 per cent. These numbers reveal a system where poverty pushes students out of classrooms and into premature work.

We are told artificial intelligence will shape our future, yet only 52 per cent of Government schools have functional computers and just 58 per cent have internet access. When is artificial intelligence going to come to these schools? Madam Minister, technology without access is not transformation. It is exclusion by design. Continued underfunding paired with grand promises will not uplift our children. It will mortgage India's future at a discount.

Hon. Chairman, if education is one pillar of development the Government should care about, health is surely the other.

Budgets may speak in numbers, but nations are built in flesh and blood, and any Budget serious about India's economic potential must invest in human capital. It is because healthcare is not charity, it is foresight. Yet, public health spending remains below two per cent of GDP, missing even the Government's own promise of 2.5 per cent after COVID.

An allocation of over Rs. 1 lakh crore to the Health Ministry may sound impressive, but ambition must be measured in proportion not in numbers. The consequences are now visible beyond government hospitals. Since 2019, over

600 private hospitals have exited the Ayushman Bharat Jan Arogya Yojana, revealing the fragility of coverage without delivery.

Insurance that arrives late is merely distress deferred. Meanwhile, the fundamental determinants of health -- clean air, safe water, nutritious food, and mental well-being -- continue to deteriorate even as disputes rise and mental health indicators worsen. A nation that seeks economic greatness cannot afford to economize on the health of its people.

Madam, while you propose exempting seven additional rare disease drugs from import duties, your Centres of Excellence for rare diseases are few, unevenly distributed, and unable to utilize even the insufficient funds allocated, leaving thousands of patients to die every year for lack of treatment. And nowhere is this pattern of neglect more glaring than in the case of the long-promised AIIMS in Kerala. The promise was announced in the first year of the NDA Government, but the promise still remains unrealized.

A State with one of the strongest public health records in the country continues to wait, while this Budget, like its predecessors, offers neither clarity, nor timelines, nor urgency. 22 AIIMS have been sanctioned across India, Mr. Chairperson. But when it comes to Kerala, the silence is deafening. An AIIMS, that is not even a dot on the map, is not institution-building, it is institutional disregard. Kerala does not lack need, capacity or credibility. What it lacks, it seems, is visibility in this Government's priorities. Why, Mr. Chairperson, is Kerala invisible to this Government? I would like to know.

Equally telling is the silence on air pollution. After months of public

outrage and choking headlines, the Finance Minister's speech found space for everything except the air we breathe. The National Clean Air Program still runs on 2009 standards, weaker than the WHO's PM 2.5 norms, even as pollution control funding has been cut from Rs. 1,300 crore to Rs. 1,091 crore this year. A Budget that saves on rupees, but ignores the air that its citizens breathe reduces development to bad arithmetic, not good progress.

Mr. Chairperson, the announcement of three new National Institutes of Pharmaceutical Education and Research or NIPERs raises a troubling question of balance and intent once again. I am sorry to return to my State, but Kerala, despite being one of the country's strongest public health ecosystems and having a proven record in healthcare delivery, once again went unaddressed even as NIPERs are concentrated and clustered in Northern and Eastern India and a single institute in Hyderabad is expected to serve the entire South. This imbalance is not new. I flagged it two years ago when I was the Chairperson of the Standing Committee on Chemicals and Fertilizers.

At a time when over 60 per cent of India's 8,500 MSME drug units lack support to adopt even Good Manufacturing Practices, such skewed institutional allocation risks shrinking, rather than strengthening, our manufacturing base. It also does little to reduce our dependence on China for nearly two-thirds of key active pharmaceutical ingredients or to correct India's anaemic R&D investment of just 0.64 per cent of GDP with even large pharma firms spending under one per cent of net sales on their research. The result is predictable -- limited innovation, continued reliance on low-cost biosimilars,

and life-saving biologics priced far beyond the reach of most Indians when public health spending remains so much below the GDP target of 2.5 per cent.

Without correcting regional imbalance and backing institutions with serious R&D support, this NIPER initiative risks sounding visionary while delivering exclusion.

Now, all of these shortcomings in the sectors I have surveyed - in infrastructure, education, and healthcare - might have been bearable if at least the economic burden was distributed equitably. But, as per the UNDP Inequality Adjusted Human Development Index, India ranks the lowest of all BRICS countries at 130!

The silent shock absorbers of this economy are the middle-class. They are now cracking under the strain. The symbols of success we see today - smartphones, cars, lifestyle assets - are often sustained by EMIs, leaving the *aam aadmi* little room for health insurance, savings, or medical emergencies. Credit cards, once a luxury or a convenience, have now become a lifeline. Defaults rose 28 per cent last year to Rs. 6,742 crore, not because Indian households are reckless, but because they are running out of room to breathe.

With Rs. 2.9 lakh crore in outstanding dues and 10.5 crore cards in circulation, borrowing has become the price of staying afloat. Even as households struggle, the tax burden has quietly shifted onto them. Personal income tax now contributes over half of all direct taxes, while the corporate share declines, as I mentioned earlier. While last year's Budget at least acknowledged middle-class housing stress through the SWAMIH Fund, this

Budget offers only silence.

Inflation may look subdued on paper, but for citizens the cost of living has merely been shifted. When the State fails to provide clean air, safe water and uncontaminated food, households are forced to buy privately what should be public goods, air purifiers, water filters, basic safeguards. This burden is unequal. The privileged can protect themselves, while the poor remain exposed. A nation cannot grow by exhausting the very people who sustain it.

The *aam aadmi*, who are financing this Government, are being sent deeply troubling signals on taxation. A one-time concession allowing Special Economic Zone manufacturing units to sell domestically at reduced duties is little more than tokenism when the SEZ ecosystem itself is collapsing, with hundreds of zones shut and employment in freefall.

More disturbing still is the withdrawal of income-tax exemption on disability pensions for Defence personnel. This move weakens social protection for disabled veterans who have risked their lives for our country and draws an indefensible line between service-related disabilities, an abdication of the State's moral duty to those who have made such sacrifices for the nation.

I would like to acknowledge that, amid this disaster and disorder, there has been some measure of fiscal discipline. The fiscal deficit has edged down from 4.5 per cent to 4.4 per cent. The Minister speaks of a further reduction to 4.3 per cent. That may sound reassuring on paper. But I have been in this House long enough to remember when her predecessor, the late Arun Jaitley as Finance Minister, set a target of 3.5 per cent. We are nowhere near that

benchmark today, yet we seem eager to applaud ourselves for settling at a much higher number. Perspective matters, and without it, these figures lose their meaning, especially when they fail the only test that truly counts - whether the *aam aadmi* has more money in his pocket, whether he has wages that keep pace with prices, whether she or he has a life that is becoming easier. Fiscal prudence cannot be celebrated in isolation when household budgets remain under strain and economic security is elusive for millions.

In this Budget, the Union Government has once again doubled down on an infrastructure-led growth strategy, raising capital expenditure to Rs. 12.2 lakh crore on the assumption that public capex will crowd in private investment and generate jobs. But this promise has yet to materialise. In fact, it has not materialized at all during this Government's tenure. Private investment throughout remains sluggish, labour-intensive sectors are crowded out by capital-heavy projects, and welfare spending has been compressed with key subsidies and social sector allocations falling short of stated goals.

The burden has increasingly been pushed onto States without adequate devolution of tax revenue. Meanwhile, unemployment, particularly among educated youth, remains distressingly high and capacity utilisation continues to remain below levels that would trigger a genuine private investment cycle.

In this context, the capex-centric approach appears less like a strategy for inclusive growth and more like a gamble that ignores weak demand, joblessness and the lived economic distress of the ordinary citizens.

Mr. Chairman, no country can build its future on slogans and headlines

alone. India's expenditure on research and development remains frozen at around 0.6 per cent of GDP – well below not just advanced economies, but even several emerging ones. China spends roughly 2.4 per cent, Brazil over one per cent, the United States 3.5 per cent, and South Korea nearly five per cent of GDP. Any nation that seeks to become a hub of manufacturing and knowledge cannot afford to treat research and development as an afterthought. I would strongly urge the hon. Minister to treat R&D as a core national priority.

Turning to our urban centres, the same reluctance to innovate is evident in the Smart Cities Mission, which today stands as a symbol of unfulfilled promises. Nearly a decade after its launch, deadlines have been repeatedly pushed back from June, 2023 to December, 2025 without meaningful transformation on the ground. Assertions of 96 per cent completion ring hollow for citizens of Thiruvananthapuram or Warangal or Silvassa or Port Blair, where projects remain unfinished. Large parts of the Northeast continue to fall behind, leaving even the Parliamentary Standing Committee unconvinced. Rather than reshaping urban living, the Mission has largely refurbished select elite enclaves, while essential services for millions remain neglected.

I cannot mention the newly announced interim trade arrangement with the United States, which has emerged just after the Minister's speech. It appears far less like a free trade agreement and far more like a pre-committed purchase that overturns the very idea of reciprocity. How can one justify a so-called reciprocal tariff structure where tariffs of 18 per cent apply on one side

and zero on the other?

At a moment when India's total bilateral trade with the U.S. is approximately 130 billion U.S. dollars and our trade surplus is only about 45 billion U.S. dollars, how have we undertaken to purchase 500 billion U.S. dollars' worth of American goods over five years? This converts a surplus into a prolonged deficit not through market forces, but through executive assurances. No major economy has ever voluntarily undermined its own trade leverage in this fashion.

While the United States continues to levy import duties of up to 18 per cent, we appear – based on the joint US-India statement now circulating – to have agreed to slash our tariffs to near-zero levels, open up agriculture, weaken data localisation norms, dilute intellectual property protections, and even redirect strategic energy imports, particularly away from Russia, in order to meet purchase commitments. This cannot be described as strategic balancing. It amounts to economic pre-emption.

Parliament has not been informed how farmers, MSMEs, and domestic industry will be safeguarded, nor why India has willingly relinquished its negotiating strength without securing proportionate market access or policy flexibility in return. I am aware the Government will ask us to wait for the final agreement expected in mid-March, but these concerns exist today and must be acknowledged now. The Government's claim that India has obtained a better deal than China, Vietnam, or other Asian economies does not bear scrutiny.

While India may have received tariff reductions of one or two percentage points, no East Asian economy has agreed to deliberately erode its trade surplus with the U.S. through guaranteed purchase obligations. In fact, China, Vietnam, and several ASEAN nations have expanded their trade surpluses with the U.S. even amid escalating trade tensions. This ambiguity directly affects the credibility of the Budget itself.

When both the Minister of Commerce and Industry and the Minister of External Affairs were questioned about these commitments, no clear answers were provided regarding their scale, timeline, or fiscal impact. I raise this in the context of the Budget because its key budgetary assumptions on trade balances, external financing requirements, and overall macroeconomic stability rest on information that Parliament neither possesses nor has been given.

A Budget prepared under such opacity is not merely incomplete; it asks this House to endorse figures without understanding the liabilities that may soon arise from this trade arrangement. I do want to say that when two Ministers pass responsibility back and forth, each claiming it falls outside their remit, accountability disappears and Parliament is then left examining a Budget that conceals obligations the Government seems to lack the courage to admit openly.

In short, Mr. Chairman, the real weakness of this Government's Budget lies in its implementation, where rhetoric is not matched by reality. Let me quote that famous verse once again by Mirza Ghalib which I think perfectly captures our reality today as reflected in this Budget and its aspirations:

“हमें मालूम है जन्नत की हकीकत,
लेकिन दिल बहलाने के लिए ग़ालिब यह ख़याल अच्छा है।”

That seems to be what we have had inflicted upon us. We know the reality behind these claims, these tall promises, these narratives of model governance, but they are not policies grounded in outcomes. They are carefully curated illusions, glossy schemes, utopian projections. They might soothe the imagination, दिल तो बहलाता है, but everyday life for the ordinary citizen of India has remained unchanged. Hope is repeatedly sold, but delivery remains perpetually deferred. Viksit Bharat by 2047 is an admirable ambition, safely more than two decades away.

This Budget offers no credible pathway to reach it. Instead of narrowing the gap, it widens it. Unemployment continues to rise, poverty hardens, jobs remain scarce, wages remain stagnant. Small businesses already gasping for relief are smothered under layers of compliance, while informal workers, gig workers who sustain our economy with their labour are pushed further into invisibility and insecurity. Government promises railways, yet stations crumble. They speak of flight, yet UDAN has flown away. Our pepper, once celebrated as black gold, withers under neglect. Our long coastline stretches endlessly, but is ignored when it comes to protecting it. Education is curtailed precisely when it should be expanded, while the rhetoric of world-class technology and AI grows louder. One and a half lakh schools still function without electricity, yet Viksit Bharat is spoken of as if the lights are already on.

When vision is severed from reality, it ceases to be an aspiration and

becomes merely an illusion. A truly Viksit Bharat will not be built on slogans, Mr. Chairman, not built on speeches or symbolism, but on delivery that reaches the last citizen of India. Turning promises into outcomes is not a favour; it is not a choice; it is our *kartavya*; it is your *kartavya*, may I say to the Government. Thank you, Mr. Chairman. Jai Hind.

SHRIMATI APARAJITA SARANGI (BHUBANESWAR): Hon. Chairman, Sir, it is my pleasure and privilege to speak on the Union Budget for the financial year 2026-27. Thank you, Chairman Sir, for giving me this opportunity. At the outset, I commend hon. Finance Minister, Madam Nirmala Sitharaman, for giving to this country of 1.4 billion people her ninth consecutive Budget, a Budget which reflects her commitment, the commitment of the Government, the conviction of the Government, and the consistency of the Government.

As I stand here to speak, I am reminded of a few words from *Rig Veda*, the oldest of our *Vedas*:

“संगच्छध्वं संवदध्वं

सं वो मनांसि जानताम्।”

हम साथ बोलें, हम साथ चलें, हमारी भावना और हमारी सोच एक दिशा में हो।

My dear colleagues, we are all moving towards one and only one goal in the country, and the goal is to make India Viksit Bharat by 2047. I can say with all conviction at my command that this particular Budget of the financial year 2026-27 is definitely a very strong step in our common journey. For the sake of clarity, I must say, my dear friends, that our Finance Minister, Madam Nirmala Sitharaman, framed the blueprint around three *kartavyas*. One, to accelerate

and sustain economic growth; two, to fulfil the aspirations of the people and build their capacities; and three, to align with our core objective of सबका साथ, सबका विकास।

बंधुगण, यह ऐतिहासिक बजट सिर्फ संख्याओं का संकलन नहीं है, बल्कि यह 'विकसित भारत' की यात्रा में हम सबके लिए एक माइलस्टोन है, एक निर्णायक मील का पत्थर है। यह हमारी आर्थिक स्थिरता, सुधार और हम सबके सामूहिक आत्मविश्वास का दस्तावेज है।

My dear colleagues, this particular Budget of the Union Government comes at a time when India is actually moving fast in its growth trajectory. We must accept and acknowledge this. This is the first Budget of the second quarter of the 21st Century and that is why it is very important for all of us and for 1.4 billion Indians.

Friends, we are aware of the fact that in 2014, we were the 10th largest economy, and at this juncture, our microfinance fundamentals are very strong. We are the fourth largest economy, bypassing Japan and we are going to be the third largest economy, bypassing Germany very soon. Our forest reserves are very high. Our exports have gone beyond 800 billion dollars. I must say here that we have all been listening about the inflation rate. However, at this juncture, in December 2025, inflation is at 1.7 per cent. While I say this, I must say that between 2011 and 2014, the average inflation of this country was 9.8 per cent. I must say this and I think, all of us sitting in this House must appreciate this.

Friends, all of us have been talking about the employment rate. It has been declining, and at this juncture, it stands at 4.8 per cent. We must realise

this.

हमारा देश विदेशी निवेशकों (फॉरेन इन्वेस्टर्स) के लिए एक भरोसेमंद गंतव्य की तरह उभरकर आया है। हम सबको यह समझना होगा कि इस तरह की जो आर्थिक स्थिति है, जब विश्व में हमारी प्रशंसा हो रही है, हम मज़बूत ज़मीन पर खड़े हैं, तो यह कोई संयोग नहीं है। यह हमारे अनुशासित वित्तीय प्रबंधन, संरचनात्मक सुधारों और स्पष्ट नीति का प्रमाण है। मैं आदरणीय प्रधानमंत्री जी की सोच, दूरदर्शिता और मार्गदर्शन को नमन करती हूँ।

The analysis of the Budget of the financial year 2026-27 makes it abundantly clear that the Indian Government has chosen the path of long-term growth. This is not impulsive growth or a short-term stimulus. This has been possible by sustained and continuous investment in infrastructure, in institutions, in industrial capacity, and upskilling. We must realise this. These four things which I talked of are extremely important when a country aspires to become a developed nation.

As was told by hon. Madam Sitharaman in her speech, the expenditure, today stands at Rs. 53.5 lakh crore. We must remember this. The fiscal deficit stands at 4.3 per cent of the GDP.

My dear friends, we are in a very difficult global settings. I think, all my esteemed colleagues who are present in this House are aware of this. It is an age of global uncertainty. In this age of fractured global order, the Government of India has decided to keep building “चरैवेति-चरैवेति”। We must remember this.

There is a massive scale-up in public capital expenditure. I remember, in 2014, it was just rupees two lakh crore. We must appreciate that from rupees two lakh crore in 2014-15, it has gone up to Rs.11.2 lakh crore in 2025-26.

Now, with all pride and as a citizen of this country, I can say that the public capital expenditure has gone up to Rs. 12.2 lakh crore, which is 4.4 per cent of the GDP, registering an increase of 10 per cent over the last year.

Friends, we are aware of the fact that if the capital expenditure grows, then, it definitely has a large multiplier effect on the economy.

Now, I would like to mention about urban transformation. Urban transformation is a very significant pillar of the Budget. Madam Sitharaman talked about engines of growth. The cities, the big towns are today the engines of growth. A wonderful concept was brought about and placed before all of us, and that is the 'city economic regions' focusing on tier II and tier III cities. This has been thought about by the Government. Every city economic region will be given Rs. 5,000 crore over a period of five years to build infrastructure, and we know what will happen. There will be less/reduced pressure on the mega cities and also it will foster balanced development in the process. All of us know that no country ever can actually become a developed nation without having a manufacturing competitiveness, and our Government has tried to give a substantial push to manufacturing competitiveness idea. This will not only create jobs but also help promote our exporting community in the long run.

The allocation of Rs. 10,000 crore to bio-pharma sector will not only help our people take care of their health care needs but it will also lead to huge exports. Similarly, there was a mention of many important areas which I think we must be talking about wherever we are. India has really advanced forward. There is focus on Semiconductor Mission 2.0, nuclear sector, rare earth

corridors, data centres and electronics components mission, with a whopping Rs. 40,000 crore as the allocation. I am sure these investments will lead to less import dependency and make India future ready. I think, these are the things that we are thinking about our country and I underscore the fact that we are intending to become *Viksit Bharat* by 2047 and that is why we have to be future ready. The provision of 4,000 e-buses is definitely going to enhance regional connectivity.

My dear friends, 20 new national waterways, expanded road networks, freight corridors, seven high-speed rail corridors and multi-modal logistics system are giant and are towards a more competitive resilient, confident and self-reliant *Viksit Bharat* by 2047. We may like it, we may not like it, but we need to accept this.

My dear friends, I take this opportunity to convey our immense gratefulness to our hon. Prime Minister for going for almost nine free trade agreements and trade deals with a couple of countries in the last couple of years. Again, there would be critics, there would be nay-sayers but I know, to every action of Prime Minister Modi there is an equal and opposite negative reaction from my right side. Free trade agreements and trade deals have been signed with New Zealand, UK, Oman, Australia, European Union, consisting of 27 nations, and very recently with the US. This is an indication of a particular thing which, I think, we need to appreciate. This is an indication of the fact that the Government of India, under the leadership of our Prime Minister, knows how to navigate in a difficult world order. I talked about difficult global settings.

We are aware of that and in this difficult world order, the Government of India for the past couple of years, about 10-12 years, has acquired the ability, the capability, the talent to navigate successfully. In this Budget, a number of customs duties and Import Duties have been withdrawn and this is for good. This is to help the exporting community.

Friends, I would like to give certain examples which, I think, all of us need to appreciate. We have allowed duty-free import of ingredients by seafood exporters, allowing three per cent of the Free on Board value of exports to be imported duty free by textile and leather goods, and allowing SEZ units to sell in Domestic Tariff Area at concessional duty. These are extremely progressive and pragmatic ways of strengthening our exporting community.

My dear friends, our Prime Minister and our Finance Minister have been talking all the while about the Micro, Small, and Medium Enterprises. I would say that they are the backbone of Indian economy, which are extremely important, and they contribute 35.4 per cent of the manufacturing output; about 49 per cent of India's total exports; and around 31 per cent of the national GDP.

Now, with 7.47 crore MSMEs in the country employing around 33 crore people, MSMEs have emerged as the second-largest employer after agriculture. Our Government, under the visionary leadership of our hon. Prime Minister, recognizes this, and, that is why, Rs. 10,000 crore have been allocated as SME Growth Fund. There is a great concept and the concept is 'Nurturing the Champion MSMEs'. I think this is something very interesting and

very innovative, and we all need to stand together and appreciate.

Friends, a healthy India is a prosperous India. And here, I must like to inform all of you, or, rather help you recall, that Madam Nirmala Sitharaman allocated Rs. 1.06 lakh crore for the Ministry of Health and Family Welfare in this Budget, and, this is a staggering 194 per cent increase over the 2014-15 levels. In order to make our healthcare affordable and even accessible to many people, the customs duties and import duties have been withdrawn from 17 cancer drugs and drugs of many diseases which are rare by nature. I think this is something for which our Government, Prime Minister Modi's Government, needs to be commended and complimented.

My dear friends, could anybody think about Animation, Visual Effects, Gaming and Comics (AVGC)? This Government is planning to raise about two million professionals by 2030 in AVGC sector. It is absolutely out-of-the-box idea. You may like it or not but this is highly innovative and an out-of-the-box idea of our Government. Now, here, the Government will be supporting the Institute of Creative Technologies, Mumbai to raise these professionals and to actually establish Content Creator Labs in about 15,000 secondary schools and 500 colleges. It is very easy for me to read out as my dear friend just did. When you are convinced about what your Government is doing, you know you need not read out from the papers. I know what our Government is doing and how my Government is making and ensuring that India moves forward. I do not have to look into the papers for data and statistics. We are convinced that the Government is moving forward and this confidence is coming out when we

speak about the Government's good works.

Friends, there is a very interesting thing.

HON. CHAIRPERSON: Madam, kindly address the Chair.

SHRIMATI APARAJITA SARANGI: Yes sir. Thank you. It is an interesting phenomenon and it is a challenge to ensure a sustained economic growth, and, also, at the same time, to keep fiscal deficit in check. And I am extremely happy to inform the House that we recognize and we appreciate that this Government has been doing that. Our growth momentum has been sustained and, at the same time, fiscal deficit is low at 4.3 per cent. As I have mentioned earlier, this is a challenge which has been taken on by the Government. The Union Budget for the financial year 2026-27 is definitely pragmatic, pro-people and balanced in nature. हमें सशक्त, आत्मनिर्भर और विकसित भारत बनना है।

बंधुगण, आदरणीय प्रधान मंत्री जी की सोच, उनके दिग्दर्शन, उनकी सकारात्मकता के सामने हम सब नतमस्तक हैं। मैं नमन करती हूँ और उनके लिए दो पंक्तियाँ कहना चाहती हूँ:-

“मैं सोच भी बदलता हूँ, मैं नजरिया भी बदलता हूँ,

मंजिल जाने तक का जरिया भी बदलता हूँ,

और अगर बदलता नहीं कुछ,

तो सिर्फ अपना लक्ष्य नहीं बदलता हूँ,

अपना पक्ष नहीं बदलता हूँ।”

आप सबको बहुत-बहुत धन्यवाद। कहना आसान है, करना कठिन है, लेकिन हमारी सरकार आदरणीय प्रधान मंत्री जी के बलिष्ठ नेतृत्व में आगे बढ़ती जा रही है। आइए हम सब - ‘संगच्छध्वं संवदध्वं सं वो मनांसि जानताम्’, यानी हम साथ चलें, हम साथ बोलें और हम सबकी सोच तथा भावना एक दिशा में हो। आपका बहुत-बहुत धन्यवाद।

श्री अखिलेश यादव (कन्नौज) : सभापति महोदय, सबसे पहले मैं आपको धन्यवाद देता हूँ कि आपने मुझे बजट पर बोलने का समय दिया है।

मैं इस विषय पर तीसरा सदस्य बोल रहा हूँ। मुझ से पूर्व कांग्रेस पार्टी के नेता माननीय शशि थरूर जी बात कर रहे थे और उन्होंने बहुत सारे आंकड़े दिए हैं। वही मिलते-जुलते आंकड़े हमारे पास भी हैं। जब कभी जवाब आए, तो उन आंकड़ों का जवाब भी आए। जब वह अपनी बातों को खत्म कर रहे थे, तो उन्होंने मिर्जा गालिब का एक शेर पढ़ा। अगर यही शेर बीजेपी को पढ़ना होता, तो वे पढ़ते कि:-

“हमको मालूम है स्वर्ग की सच्चाई,
लेकिन दिल को बहलाने को गालिब,
इस ख्याल की जगह सोच अच्छी है।”

सभापति महोदय, यही फर्क है - सबका साथ, सबका विकास। मैं बोलने से पहले बजट को देख रहा था। मैं सरकार को पिछले कई सालों से चलते हुए देख रहा हूँ। मैं कहना चाहता हूँ कि:-

“क्यों झूठे ख्यालों में दिन-रात करें,
जो बनाते हैं हवा में बातों के महल,
आओ उनसे कुछ जमीनी बात करें।”

सभापति महोदय, बजट आने से पहले और बजट आने के बाद पूरे देश में बहस चल रही थी कि अमेरिका को लेकर डील होने जा रही है। मुझसे पहले अभी भारतीय जनता पार्टी की माननीय सदस्या बोल रही थीं। भारतीय जनता पार्टी का यह पक्ष है कि हम लोगों ने दुनिया में बहुत सारे देशों से फ्री ट्रेड एग्रीमेंट कर लिया है। मैं भारतीय जनता पार्टी की सरकार से जानना चाहूंगा कि अभी कितने देश और बचे हैं, जिनसे आप फ्री ट्रेड एग्रीमेंट नहीं कर पाए हैं? शायद कुछ ऐसे भी देश बचे होंगे, जिनसे आपकी इच्छा होगी कि हम फ्री ट्रेड एग्रीमेंट कर लें। अगर फ्री ट्रेड एग्रीमेंट हो भी जाते हैं, तो जो लोग कभी रुपये के बारे में बहुत चिंता करते थे, वे कभी-कभी उसे उम्र से या उसको दूसरे लोगों से जोड़ देते थे।

15.00 hrs

इतने सब फ्री ट्रेड एग्रीमेंट होने के बाद हमारा रूपया कहां पहुंचेगा और अमेरिका से डील नहीं ढील हुई है। अगर यही डील होनी थी, तो ग्यारह महीने इंतजार क्यों कराया? सभापति महोदय, अगर यही डील होनी थी, तो ग्यारह महीने किस बात का इंतजार था? हमारे कारोबारियों या उद्योग से जुड़े जितने भी लोग हैं, उनके साथ यह परेशानी क्यों हुई? बजट पर सबसे पहला सवाल यही है कि डील पहले बनी या बजट और बजट का हलवा यहां ज्यादा बंटा या वहां?

सभापति महोदय, स्वदेशी, आत्मनिर्भर ये शब्द तो बहुत अच्छे लगते हैं, लेकिन जब यह डील हो गयी है, तो क्या इस बजट को लाने से पहले आत्मनिर्भरता और स्वदेशी को आपने अपने शब्दकोष से हटा दिया है या इसको उल्टे अर्थ में विलोम शब्दकोष में डाल दिया है? यह डील नहीं है, जो हम आप सब समझ पा रहे हैं शायद सत्ता पक्ष के लोग यह नहीं समझ पा रहे होंगे, लेकिन पूरा देश समझ रहा है कि हमने एक बार और अपना बाजार खोल दिया है। पांच सौ बिलियन डॉलर का एकतरफा व्यापार होगा, तो हमारी आत्मनिर्भरता कहां जाएगी? हमारा स्वदेशी का नारा कहां जाएगा? हमारे देश की जनता भाजपा से कह रही है कि जहां तक हमें मालूम है डील एकतरफा नहीं होती है। क्या यह वहां बनी और यहां पहुंची जैसे कोई एकपक्षीय मामला रहा हो? जनता भाजपा से यह भी जानना चाहती है कि ज़ीरो बड़ा या अट्टारह? सभापति महोदय, भाजपा का गणित यह है कि अट्टारह ज़ीरो के बराबर है। क्या अट्टारह ज़ीरो के बराबर है? देश के किसानों, दुकानदारों और उद्योगों को बचाने के लिए भाजपा के पास खोखले शब्दों के अलावा कोई और सुरक्षा कवच या संरक्षण योजना है या नहीं है? सभापति महोदय, मैं कहना चाहता हूं कि यह बजट दिशाहीन है। इस बजट में कोई विज़न नहीं है कि वर्ष 2047 तक हमारा देश विकसित भारत बन जाएगा। हम जैसे लोगों, समाजवादियों को तो सरकार से पहले ही उम्मीद नहीं थी और जिस सरकार से उम्मीद न हो, उसके बजट से क्या उम्मीद होगी? इस बजट में पीडीए के लिए कुछ भी नहीं है। दलित, पिछड़ा, महिला, गरीब, अल्पसंख्यक या नवयुवक के विकास के लिए कोई योजना नहीं लायी गयी है। ऐसा लग रहा है कि सरकार ने इनके बारे में सोचना ही छोड़ दिया है। हमारी

जीडीपी 7 परसेंट है और जीडीपी की नॉमिनल ग्रोथ केवल 8 परसेंट है, जो कि लगभग 12 परसेंट होनी चाहिए थी। इसका कारण लोगों के हाथ में कम पैसा है और कारण यह भी लगता है कि हमारा प्राइवेट इनवेस्टमेंट नहीं आ पा रहा है। जो लोग यह कहते हैं कि हम प्रतिव्यक्ति आय बढ़ा रहे हैं, जो आंकड़े हमारे पास हैं, जो जानकारी हमारे पास है, वह यही कहते हैं कि हमारी प्रतिव्यक्ति आय लगभग तीन हजार डॉलर है। जब हम दुनिया से इतना ही जुड़ गए हैं, तो वर्ष 2025 की जो रैंकिंग है, उसमें हमारा स्थान 144वां है। जहां हम दस-बारह साल से इतना बजट ला रहे हैं, तो क्या हमारे लोगों की पर-कैपिटा इनकम नहीं बढ़ पायी? इसी सदन में कई बार यह पूछा गया कि जो लोग राशन प्राप्त कर रहे हैं, गरीबी रेखा से नीचे हैं कम से कम उनकी पर-कैपिटा इनकम क्या है, यह तो सरकार को बताना ही चाहिए। इस बजट में पिछड़ेपन को दूर करने के लिए कोई विज़न नहीं दिखता है। जैसे जब बजट आता है तो हम लोग बजट में ढूंढते हैं कि हमारे स्टेट के लिए कुछ खास नया आया होगा। उत्तर प्रदेश जैसा प्रदेश, जहां पर डबल इंजन की सरकार को बहुत कुछ कहा जाता है कि डबल इंजन की सरकार है, विकास भी डबल करेंगे। लेकिन मैं देखता हूं कि उत्तर प्रदेश के लिए कोई खास योजना ऐसी नहीं आई है, जिससे उत्तर प्रदेश के 25 करोड़ लोगों को मुख्यधारा से जोड़ा जाए।

वैसे तो बड़ी-बड़ी योजनाएं बताई जा रही हैं कि कई फ्रेट कॉरीडोर बन रहे हैं, वाटरवेज बन रहे हैं, एक्सप्रेस-वे बन रहे हैं। उत्तर प्रदेश से प्रधान मंत्री जी आते हैं। भविष्य में जो एक्सप्रेस-वे बनेंगे, वे बनेंगे, लेकिन भारत सरकार के बजट से कोई भी एक्सप्रेस-वे वहां नहीं बना। अगर कोई बना हो, नया बन रहा हो या बड़ा बन रहा हो तो बताएं और जो एक्सप्रेस-वे बने भी हैं, वे उस मानक या क्वालिटी के नहीं हैं, जिस क्वालिटी के आज विकसित भारत के एक्सप्रेस-वे होने चाहिए। जो लोग भ्रष्टाचार पर बड़े-बड़े सवाल उठाते हैं, वे कम से कम अपनी सड़कों को देखें, अपने एक्सप्रेस-वेज को देखें कि इतने हजारों-करोड़ रुपये खर्च करने के बाद उन्होंने क्या बनाकर खड़ा किया है? इनके सबसे पहले प्रधान मंत्री अटल बिहारी वाजपेयी जी के नाम से कोई एक्सप्रेस-वे बन रहा था। हम लोगों ने अखबारों में पढ़ा। कई लोग स्टेटमेंट भी देते हैं कि हम एक्सप्रेस-वे

बना रहे हैं। वह एक्सप्रेस-वे बनने के साथ-साथ उसका नाम भी बदल दिया। वह पहले चंबल एक्सप्रेस-वे बन रहा था, फिर अटल जी के नाम से एक्सप्रेस-वे बन रहा था। ऐसा लगता है कि वह जमीन पर नहीं उतरा है, बल्कि वह कागजों पर बन रहा था। यह तो एक्सप्रेस-वे की बात हुई।

किसान को लेकर सबसे बड़ा सवाल यह है कि इन्होंने कहा कि हम किसानों की आय दोगुनी कर देंगे। आज हमारा किसान इस उदारीकरण में कहां खड़ा है? जिस किसान को लेकर पूरे देश के सभी राजनीतिक दल चिंतित रहते हैं। इस डील के बाद हमारे किसानों का हाल क्या होगा? जब सब कुछ विदेश से ही आएगा तो हमारा किसान भारत में क्या उगाएगा, जमीन पर क्या उगाएगा और क्या बेच पाएगा?

सभापति महोदय, सरकार ने बजट पेश किया और कहा कि हम एग्रीकल्चर इंफ्रास्ट्रक्चर तैयार करेंगे। हम एग्रीकल्चर इंफ्रास्ट्रक्चर से मंडियां तैयार करेंगे, बाजार तैयार करेंगे और एमएसपी लागू करेंगे। हमारे किसान जब काले कानून के खिलाफ लड़ रहे थे, तो बड़ी संख्या में उनकी जान चली गई। उसके बाद सरकार पीछे हटी और उन्होंने काले कानून वापस लिए। आज किसानों को एमएसपी की जो कानूनी गारंटी मिलनी चाहिए, अभी तक यह सरकार एमएसपी की कानूनी गारंटी नहीं दे पाई है। जो 23 क्रॉप्स, हॉर्टिकल्चर क्रॉप्स हैं और दूध को लेकर सरकार दावा करती है कि हमारी हॉर्टिकल्चर क्रॉप्स इतनी ग्रो कर गई हैं कि हम दुनिया में इतना पैदा कर रहे हैं। जब दूध के आंकड़े बताते हैं तो ये कहते हैं कि हम दूध का इतना उत्पादन कर रहे हैं। अगर आपका बजट ही विकसित भारत का बजट है तो हॉर्टिकल्चर क्रॉप्स और दूध का जो उत्पादन हो रहा है, उसके लिए एमएसपी की गारंटी आप लोग कब देंगे? हम लोग गारंटी इसलिए मांग रहे हैं, क्योंकि वह घर कैसे चलायेगा? अगर उसे लाभ नहीं मिलेगा, तो वह बच्चों को कैसे पढ़ायेगा, अपनी बेटियों को हँसी-खुशी विदा कैसे कर पाएगा? जहां फसल की कीमत नहीं मिल पा रही है, सोने के भाव कहां पहुंच गए हैं। गरीब पहले सोचता था कि जब हम अपनी बेटी को विदा करेंगे तो उसको सोने का एक सामान खरीद कर दे देंगे। जैसे-जैसे बीजेपी की सरकार चली और आगे बढ़ती गई, 12 साल ऐसे आ गए कि अब तो चांदी तो दूर, अगर यही सरकार चलती रही तो लोहे पर पीतल चढ़ा कर गरीब

अपनी बेटी की विदाई नहीं कर पाएगा। अपने भविष्य के लिए दो पैसे कैसे जमा कर पाएगा, मतलब आज क्या खाएगा, कल के लिए क्या बचा पाएगा? ये किसानों के बड़े सवाल हैं। भाजपाई किसानों को लाभ नहीं पहुंचाना चाहते हैं। ये किसी और को लाभ पहुंचाना चाहते हैं। कुछ अदृश्य लोग हैं, जिनको लाभ पहुंचाना चाहते हैं, क्योंकि ये जो बजट बनाते हैं, उसमें आम जनता का न जिक्र रहता है, न फिक्र रहती है। अगर उनको फिक्र होती, तो किसानों को उनकी खाद समय पर मिल जाती, बीज समय पर मिल जाता, सिंचाई के लिए सस्ती बिजली मिल जाती या सिंचाई मुफ्त हो जाती।

सभापति महोदय, मुझे याद है जब हमने समाजवादी सरकार में किसानों की सिंचाई मुफ्त करने के भी फैसले लिए थे। कीटनाशक दवाइयां बहुत महंगी हैं, फिर भी सरकार ने किसानों को उनके हाल पर छोड़ दिया है। मंडियों में कहीं कोई खरीद नहीं है। अगर खरीद हुई है, गेहू की खरीद में तो उनको कीमत मिल जाती है, पर सरकार बताए कि धान और आलू जैसी फसलों पर सरकार कोई कीमत क्यों नहीं दे पा रही है? महंगाई बेतहाशा बढ़ने पर भी इस बजट में जनता को टैक्स में छूट नहीं दी गई है। टैक्स शोषण है। अमीरों के काम, कारोबार और घूमने-फिरने पर 10 तरह की छूटें दी गई हैं, लेकिन बेकारी, बेरोजगारी से जूझ रहे लोगों की उम्मीदों की थाली खाली है। मध्यम वर्ग अपने आप को ठगा महसूस कर रहा है। शोषित, वंचित, गरीब व्यक्ति जहां पर था, वह उससे भी नीचे जाता दिख रहा है। इस बजट ने उसकी चादर में पैबंद लगाने की जगह उसे और चिथड़ा कर दिया है, क्योंकि सामाजिक सुरक्षा केवल शब्दों की औपचारिकता रह गई है। किसान, मजूदर, श्रमिक, कारोबारी, छोटे दुकानदार अपने लिए मिली राहत को दूरबीन से देखकर ढूंढ रहे हैं। इसीलिए भाजपा का हर बजट 1/20 का बजट माना जाता है, क्योंकि वह पांच प्रतिशत लोगों के लिए ही होता है।

“अच्छे बजट की होती हैं तीन पहचान,

गरीब की तरक्की, खुशहाली और मुस्कान।”

शायद इस बजट के द्वारा गरीबों से इन तीनों चीजों को छीनने का काम किया गया है। दूसरा, स्वास्थ्य को लेकर हमारा गरीब समय-समय पर परेशान रहता है। स्वास्थ्य को लेकर जो

ठोस कदम सरकार को उठाने चाहिए, उनको सरकार नहीं उठाती दिख रही है। जितनी भी स्वास्थ्य सेवाएं हैं, वे ठप होती चली जा रही हैं। मैं उत्तर प्रदेश के बारे में बता सकता हूं। मुझे याद है जब भारत सरकार और प्रदेश सरकार ने मिलकर शाहजहांपुर में पहला मेडिकल कॉलेज बनाया था, तब भारतीय जनता पार्टी के उस समय के स्वास्थ्य मंत्री और मैंने मिलकर उसका उद्घाटन किया था। प्रचार में तो ये बहुत आगे हैं। प्रचार में तो ये यह कहते हैं कि हर जिले में एक अस्पताल या मेडिकल कॉलेज होगा, लेकिन सच्चाई तो यह है कि इन अस्पतालों में इलाज नहीं है, दवाई नहीं है, ऑपरेशन के लिए भटकना पड़ता है। जिस तरह से अभी जिन लोगों ने इंश्योरेंस या एलआईसी में किस्त दी होगी, वे जानते होंगे कि महंगाई कम नहीं हुई है, महंगाई बढ़ी है, किस्तें बढ़ गई हैं। उदाहरण के लिए, दिल्ली के एम्स के लिए बजट में पांच हजार छः सौ करोड़ रुपये दिये गए हैं, जबकि आयुष्मान भारत के लिए पूरे देश के लिए सरकार ने जो बजट रखा है, वह चार हजार सात सौ करोड़ रुपये है।

“सुनते हैं पहले उपवन में हर ऋतु में बहार गाती थी
कलियों का तो कहना ही क्या, मिट्टी में खुशबू आती थी
यह भी ज्ञात हमें उपवन में कुछ ऐसे भंवरे आए थे
सारा चमन कर दिया मरघट, अपने साथ ज़हर लाए थे
लेकिन अगर चमन वाले ही भंवरो के रंग-ढंग अपनाएं
माली तुम्हीं फैसला कर दो, हम किसको दोषी ठहराएं।”

सभापति महोदय, मैं उत्तर प्रदेश से चुन कर यहां आया हूं, जहां पर प्रधान संसदीय क्षेत्र हैं। राजमाता पूजनीय अहिल्याबाई होल्कर जी की मूर्ति को बुलडोजर से तुड़वा दिया गया। क्या कोई इसकी कल्पना कर सकता है? मणिकर्णिका घाट हमारी पौराणिक पहचान है। यह सदियों से हमारी विरासत की पहचान है। यह सनातनी काशी की विरासत रही है। सरकार ने वहां पर प्रधान संसदीय क्षेत्र में बुलडोजर चला कर हमारी पूजनीय अहिल्याबाई होल्कर जी की मूर्ति को तोड़ने का काम किया है।

सभापति महोदय, केवल एक मूर्ति ही नहीं बल्कि अगर वहां पर गिनती करेंगे तो एक नहीं, दो नहीं, तीन नहीं, चार नहीं, पांच नहीं, छः नहीं, सात नहीं, इसी सरकार में लगभग 100 मंदिरों को तोड़ने का काम हुआ है। वहां पर केवल मंदिर ही नहीं तोड़े गए, बल्कि एक एंटीक बेल डोनेटेड बाई नेपाल नरेश, जो घंटा वहां बजता था, नेपाल नरेश ने उसे गिफ्ट किया था, वह घंटा भी लापता है। वहां केवल घंटा ही लापता नहीं है, बल्कि अभी भी नमामि गंगे को लेकर हमारे कानों में वे बातें गूंजती हैं कि मां गंगा ने मुझे बुलाया है। क्या बात है कि पिछले 11 सालों से मां गंगा ने किसी को नहीं बुलाया है? मां गंगा बह रही हैं, उसमें डिजॉल्ड ऑक्सीजन, सीओडी, बीओडी और तमाम पैरामीटर्स को हर दिन नापा जाता है, लेकिन आज मां गंगा किस हालत में हैं? कोई कह रहे थे कि अब गंगा बह कर दूर तक जाएगी, लेकिन शायद वे यह नहीं जानते होंगे कि कभी-कभी उल्टी गंगा भी बहती है। अगर यह उल्टी बहेगी तो यूपी के आते-आते आप बाहर हो जाएंगे।

सभापति महोदय, मां गंगा में जुड़ने वाली नदियां, वरुणा नदी का संरक्षण और ब्यूटिफिकेशन कैसे हो, वहां रिवर फ्रंट कैसे बने, उसकी शुरुआत की गई थी, लेकिन इनकी बुल्डोजर सरकार ने उसका काम रोक दिया। काली नदी किस हालत में है? जब दिल्ली में सरकार बनानी थी तो कहा गया कि हम यमुना पर दुनिया का बेहतर रिवर फ्रंट बनाएंगे। यह इसी राजधानी में कहा गया था, लेकिन आज वे बताएं कि यमुना की हालत क्या है? अगर यमुना दिल्ली में गंदी हो रही है, तो जब यह बह कर यूपी में जाती है तो यह मथुरा में भी गंदी है। गंगा थोड़ी-बहुत साफ इसलिए हो जाती है कि जब चंबल का पानी मिलता है तो यमुना साफ हो जाती है, मगर सरकार ने यमुना की सफाई के लिए कोई इंतजाम नहीं किया है। आज भी मैं कहता हूं कि देश का सबसे अच्छा रिवर फ्रंट लखनऊ में गोमती नदी पर बना है। जो लोग यह कहते हैं कि दूसरे रिवर फ्रंट्स अच्छे हैं, मैं उनसे कहूंगा कि आप कभी लखनऊ में रिवर फ्रंट पर घूम कर आइए, तब आपको मालूम पड़ेगा कि रिवर फ्रंट क्या होता है?

इसी वर्ष 26 जनवरी को मैंने एक प्रतिष्ठित अखबार में पढ़ा। मैंने उसमें देखा कि हाई यूरेनियम इन इंडियाज ग्राउंड वाटर। उसके सैम्पल्स दिए गए हैं। एक्सपर्ट्स वार्न कर रहे हैं कि

उससे सेवरल हेल्थ रिस्क हैं। Led pollution is alarming in 69 Indian rivers, and they are contaminated. हमारे पानी में पेस्टिसाइड्स और इंडस्ट्रियल वेस्ट्स हैं। वह ड्रिंकिंग के लिए अनसेफ है। हमारी नदियों में मर्करी डेंजरस लेवल पर है। इंडस्ट्रियल टाउन्स के आस-पास जितनी वाटर बॉडीज हैं, वे सब टॉक्सिक हैं। वहां का पानी बड़े पैमाने पर डेंजरस है।

कई जगहों पर इंडस्ट्री का सीधा-सीधा वेस्ट जा रहा है। हम लोग आर्सेनिकल लेवल का सोच ही नहीं सकते हैं। जो मानक है, उससे कई गुना ज्यादा है। यह हमारे देश का पानी है, जो नदियों में बह रहा है, अंडरग्राउंड वॉटर बन रहा है। हमारे एक माननीय सदस्य ने ठीक ही कहा है, जो सम्पन्न हैं, जो प्रिविलेज्ड हैं, वे लोग पानी साफ करने की मशीन खरीद सकते हैं, गरीब आदमी क्या खरीदेगा? गरीब आदमी की हेल्थ कितनी परेशानी और रिस्क में है। यहां तक कि अंतराष्ट्रीय प्लेटफार्म पर हमारे देश के एक प्रतिष्ठित चैनल पर भी सुनना पड़ा कि आपके देश में इन्वेस्टमेंट क्यों आएगा, यह आ ही नहीं सकता है क्योंकि हवा खराब है, जिस देश का पानी खराब हो। यह मैं नहीं कह रहा हूं कि पानी खराब है, सरकार को मालूम है या नहीं मालूम है, जो प्राइवेट कंपनियां हैं, जिनको अपना पानी बेचना है, वे बता रहे हैं कि भारत के पानी में क्या-क्या है। अगर यह बात गलत है तो सरकार ऐसी कंपनियों पर प्रतिबंध क्यों नहीं लगाती कि इस तरह की कंपनियां अपना सामान बेचने के लिए झूठा प्रचार कर रही हैं?

सभापति महोदय, चर्चा होती है कि हवा खराब है। हालांकि उत्तर प्रदेश तक आते-आते सरकार की भी हवा खराब हो जाती है। सरकार सबको डराती है, लेकिन सरकार को कोई नमस्कार न करे, उसको नहीं डरा सकते। हमने कहा कि तुम लखनऊ से गए हो, लखनऊ का जो अदब है, लखनऊ की जो हमारी पहचान है, कम से कम नमस्कार नहीं कर सकते तो आदाब वहां जाकर कर ही देते। जो लोग पिछड़े और पीडीए के पक्षधर बनते हैं और कहते हैं कि आरक्षण देंगे, इनकी सरकारों में क्या अप्वाइंटमेंट्स हो रहे हैं। मुझे याद है जब इसी सदन में बहस हुई थी कि किस तरीके से यूनिवर्सिटीज और कॉलेजों में अप्वाइंटमेंट्स हो रहे हैं, मैं उसी के बारे में कुछ कहना चाहता हूं,

“यह अपनी-अपनी किस्मत है, कुछ कलियां ऊपर खिलती हैं
 दूसरी मुरझा जाती हैं और झुके-झुके जीवन भर रहती हैं
 माना बदकिस्मत हैं, लेकिन क्या वे महक नहीं सकती हैं
 अगर मिले अवसर तो अंगारे जैसी दहक नहीं सकती है।”

जिस तरीके से आरक्षण के ऊपर खिलवाड़ हो रहा है, उसकी कोई कल्पना नहीं कर सकता था। विकसित भारत तभी विकसित भारत माना जाएगा, जब हमारे पिछड़े, दलित, आदिवासी, अल्पसंख्यक और मुसलमान भाइयों को बराबर का हक मिलेगा। जब तक हम उनको बराबरी का हक नहीं मिलता, तब तक शायद विकसित भारत का सपना देखना आधा-अधूरा ही रहेगा।

अभी-अभी सुप्रीम कोर्ट ने माइग्रेशन को लेकर कहा है, सुप्रीम कोर्ट ने 16 जनवरी को एक फैसला पलट दिया। हाई कोर्ट के फैसले को पलटते हुए फैसला सुनाया कि यदि आरक्षित वर्ग का कोई उम्मीदवार बिना किसी छूट का लाभ लिए अनारक्षित वर्ग से ज्यादा नम्बर प्राप्त करता है तो उसे अनारक्षित वर्ग में सिलेक्ट किया जाएगा। जो सुप्रीम कोर्ट कह रहा है, क्या सरकार की भी नीयत है कि सभी को आरक्षण मिलना चाहिए?

प्रधानमंत्री जी कहते हैं कि हम पिछड़े हैं। दूसरे नम्बर के नेता, क्योंकि उन्हें सनातनी बनना था, अपना धर्म बदलकर दूसरा धर्म रख लिया। कम से कम पिछड़ों का ख्याल कीजिए। जब पिछड़ों का ख्याल करोगे तभी देश विकसित बनेगा, भारत विकसित बनेगा। अगर पिछड़ों को छोड़ देंगे, दलितों को छोड़ देंगे, आदिवासियों को छोड़ देंगे, अल्पसंख्यक भाइयों को छोड़ देंगे तो आप कैसे विकसित भारत बनाएंगे?

एक आर्थिक बराबरी है, दूसरी सामाजिक बराबरी है, मुझे लगता है कि इस बजट से न आर्थिक गैर-बराबरी दूर हो रही है न सामाजिक गैर-बराबरी दूर हो रही है। इनकी सरकार में कितना भेदभाव है, यह केवल चुनाव जीतने के लिए सोचते हैं। एक 72 साल के बुजुर्ग मोईद खान साहब की बात है। बीजेपी का लक्ष्य केवल चुनाव जितना है, इन आंकड़ों से क्या मतलब, अगर ये

ठीक आंकड़े होते, इन्होंने कहा था कि हम बुलेट ट्रेन एक लाख करोड़ रुपये की बनाएंगे, आज बुलेट ट्रेन 2 लाख करोड़ रुपये की कैसे हो गई ?

सभापति महोदय, इन्होंने कहा कि हम एक लाख करोड़ रुपये में बुलेट ट्रेन बनाएंगे और बुलेट ट्रेन केवल संपन्न राज्यों में क्यों ? हमारे बंगाल, बिहार और यूपी में क्यों नहीं ? अगर आप हाई स्पीड बुलेट ट्रेन लाना चाहते हैं, एक लाख करोड़ रुपये बजट दिया था, दो लाख करोड़ रुपये बजट हो गया । यूपी में जब बनेगा, तो पता नहीं कौन जानता है कि कब बनेगा ? चुनाव जीतने के लिए इनकी सरकार के लोगों ने झूठा फंसाया, क्योंकि वह मुस्लिम है । 72 वर्ष के बुजुर्ग को 19 महीने जेल में रखा गया । समाजवादी पार्टी को बदनाम किया गया, केवल इसलिए कि आप अयोध्या का चुनाव जीत जाएं, क्योंकि अयोध्या का चुनाव आप लोग हार गए थे । मैं अयोध्या की महान जनता को धन्यवाद देता हूं कि उन्होंने कम्यूनल पॉलिटिक्स का समापन किया । वे विकास के रास्ते पर जाना चाहते हैं । मैं फिर कहता हूं, अयोध्या में आपका विकास कैसा है, मैं जानता हूं । लोग काशी को क्योटो बनते नहीं देख पाए । हम सभी संसद सदस्य हैं और प्रधान सांसद अपने संसदीय क्षेत्र को क्योटो नहीं बना पाए । आप वहां पर विरासत मिटा रहे हैं । कई सौ वर्ष पुरानी दाल मंडी को आप डिमॉलिश कर देंगे, क्योंकि आपको वोट नहीं मिलता है । अयोध्या को जीतने के लिए 72 वर्ष के एक व्यक्ति को झूठा केस बनाकर फंसाया और जेल भेज दिया । न केवल उसे जेल भेजा, बल्कि उसकी दुकानों और बेकरी पर भी बुलडोजर चला दिया । क्या डेमोक्रेसी में बुलडोजर का कोई स्थान है ? हाई कोर्ट कहता है कि क्या आप फैसला सुना सकते हैं ? कोर्ट कहता है कि आप फैसला सुनाने वाले कौन हैं?

सभापति महोदय, ये कहते हैं- हर घर जल और नल । इन्हीं के विधायक ने मंत्री जी को घर लिया । इन्हीं के विधायक ने मंत्री जी का अपहरण कर लिया । ये कहते हैं कि हमारे यहां कोई अराजकता नहीं है । ये कहते हैं कि हम इनवेस्टमेंट लाएंगे, एमओयू साइन करेंगे । देश के प्रधान मंत्री, देश के सबसे बड़े उद्योगपति उत्तर प्रदेश पहुंचे थे । लाखों-करोड़ों रुपये के एमओयू साइन किए गए । एमओयू साइन होने के बाद परिणाम जमीन पर कितना उतरा, यह सरकार बताए । ये

जब कश्मीर में अनुच्छेद-370 हटा रहे थे। ... (व्यवधान) यह बजट ही है। एमओयू में इंसेंटिव नहीं देंगे, तो कौन इनवेस्टमेंट लाएगा? यह राज्य का विषय नहीं है। राज्य से प्रधान मंत्री जी आते हैं। आपने कहा कि हमने 1 हजार किलो मीटर मेट्रो लाइन बिछाई है। आपने देश के प्रधान मंत्री के संसदीय क्षेत्र में मेट्रो लाइन क्यों नहीं बिछाई? आपने देश के प्रधान मंत्री के संसदीय क्षेत्र को एक्सप्रेस-वे से क्यों नहीं जोड़ा? इसलिए, क्योंकि आपके पास बजट नहीं है। स्वर्गीय अटल बिहारी जी के नाम से आपने एक्सप्रेस-वे क्यों नहीं बनाया? आपके पास बजट नहीं है।

सभापति महोदय, अयोध्या, एयरपोर्ट घोटाला। एयरपोर्ट बनते ही पानी टपकने लगा। एयरपोर्ट तो दिल्ली का है, बजट दिल्ली ने दिया होगा। अयोध्या रेलवे स्टेशन, कन्नौज का रेलवे स्टेशन बनते ही गिर गया और गिरने के बाद अभी तक नहीं बन पाया। क्या यह बजट का हिस्सा नहीं है? आप वाटर-वेज की बात कर रहे हैं, जबकि गंगा साफ नहीं है। पानी का जहाज आप कहाँ लेकर जाएंगे? बिहार में जाकर वह रुक जाएगा। पिछली बार भी एक पानी का जहाज बनारस से चला था और बिहार में रुक गया। वह पटना भी नहीं पहुंच पाया। रामपथ, सीवर लाइन स्मार्ट सिटी का हिस्सा है। आपका स्मार्ट सिटी कैसा है? इंदौर में पानी पीने से कितने लोगों की जान चली गई?

आप कोई ऐसा शहर बता दीजिए, जहां पर कूड़े का ढेर न हो। देश के प्रधानमंत्री जी ने झाड़ू उठायी, लेकिन उसके बाद भी कूड़ा नहीं हटा। भजन संध्या स्थल घोटाला हुआ। अंतर्राष्ट्रीय मीडिया सेंटर बनाया, उसमें भी पानी गिर रहा है। सजावट की लाइट्स चाइनीज आयी हैं। आपने हमारे देश का कारोबार कैसे उलझा दिया है? चीन और अमेरिका और थोड़ा बहुत रशिया, आपकी विदेश नीति तो असफल हुई ही है, लेकिन आपने हमारे बाजार को भी पूरा बेच दिया है।

महोदय, चीन के सवाल पर मैं कहना चाहता हूँ कि चीन हमारी जमीन पर भी निगाहें रखे हुए है और हमारे बाजार पर भी निगाहें रखे हुए है। इसलिए सरकार जो भी फैसला ले, वह बड़ी सावधानी से ले। मैं कितनी बातों का जिक्र करूँ? जमीनें जाने कहाँ चली गई हैं?

महोदय, मैं कहना चाहता हूँ कि यह बजट दिशाहीन है। वर्ष 2047 तक हमारा विकसित भारत तो नहीं बनेगा। जिस तरह से बेरोजगारी बढ़ी है, बेरोजगारी को लेकर हमेशा चिंता रहती थी। सरकार ने बड़े-बड़े फैसले भी लिए थे। सरकार ने जानकारी दी थी कि हम बेरोजगारी ऐसे दूर कर लेंगे। मेक इन इंडिया का जो सपना दिखाया था, आखिरकार मेक इन इंडिया का सपना कहां पूरा हो पा रहा है?

महोदय, मेक इन इंडिया का जो शेर था, वह जंग खा रहा है। आप एम्प्लॉयमेंट लिंकड इंसेंटिव योजना लेकर आये थे। सरकार बताए कि इस योजना से हमें कितना लाभ पहुँचा है? वर्ष 2024-2025 के बजट में इन योजनाओं के लिए 33 हजार करोड़ रुपये आवंटित किए गए थे, लेकिन खर्च मात्र 1700 करोड़ रुपया खर्च हुआ। पिछली बार आपने इंटरनशिप की योजना का एक सपना दिखाया था। आपने इंटरनशिप की योजना घोषित की थी और इसके लिए 10 हजार करोड़ रुपये आवंटित किए थे, लेकिन उसमें मात्र 500 करोड़ रुपये खर्च हुए हैं। आपने यह लक्ष्य रखा था कि आप 5 साल में एक करोड़ लोगों को इस योजना का लाभ देंगे। इसमें एक लाख 65 हजार लोगों ने फॉर्म भरा। उन्होंने ऑफर दिया, लेकिन फाइनली ऑफर सिलेक्ट हुआ, वह केवल 16 हजार लोगों को मिला। सोचिए, हमारा इतना बड़ा देश है, जहां करोड़ों लोगों को आप इस योजना से जोड़ना चाहते थे, वहां केवल 16 हजार लोग उसमें जाएंगे। क्या यह आपकी बेरोजगारी खत्म करने की योजना है?

माननीय वित्त मंत्री जी को सदन के सामने यह स्थिति स्पष्ट करनी चाहिए। मनरेगा एक महत्वपूर्ण योजना थी, जिसमें गरीबों को ग्राम स्तर पर रोजगार मिलता था। वह योजना राइट टू वर्क के अनुसार थी। इस योजना को समाप्त करते हुए आपने नई योजना का नाम वीबी-जी राम जी रखा है और हमारे राम जी कहां बैठे हैं। हमारे राम जी कहां हैं, जिन्हें हम राम जी के रूप में बचपन से देखते आये हैं। यह हमारी खुशकिस्मती है कि राम जी इस सदन में बैठे हैं। आप राम जी का अपमान कर रहे हैं। आप उन्हें यहां नहीं बिठा सकते तो उन्हें आपको यहां नंबर दो पर बिठाना चाहिए।

महोदय, अगर आप सच्चे मायने में वीबी जी राम जी...

माननीय सभापति : अखिलेश जी, आप कृपया बजट पर बोलिए ।

श्री अखिलेश यादव : देखिए, वित्त मंत्री राम जी को ही नहीं जानती हैं । हे भगवान, अब हम क्या करें?

माननीय सभापति : अखिलेश जी, आप कृपया बजट पर आ जाइए । आप कृपया बजट पर जाइए ।

... (व्यवधान)

श्री अनुराग सिंह ठाकुर (हमीरपुर) : राम भक्तों पर गोली चलाने वालों को राम जी याद आ रहे हैं ।... (व्यवधान)

श्री अखिलेश यादव : एक मिनट । आप क्या बोले? आप दोबारा से बोलना ।

माननीय सभापति : नहीं-नहीं, आप बजट पर आइए ।

श्री अखिलेश यादव : महोदय, ये बोलें । आप बोलिए ।

श्री अनुराग सिंह ठाकुर : राम भक्तों पर गोली चला रहे थे ।

श्री अखिलेश यादव : महोदय, जिन्होंने गोली चलायी, वे आपका राम मंदिर बना रहे हैं । जिन्होंने गोली चलवायी, वे राम मंदिर बनवा रहे हैं । अगर कुछ पता न हो तो जाकर के पूछ लेना, पता कर लेना । आधी-अधूरी जानकारी के साथ यहां पर मत आया करो ।

महोदय, इन्होंने वीबी-जी राम जी नाम कर दिया । यूपी बड़ा स्टेट है, उसको अब क्या मिलेगा? जहां पर एक हजार ग्राम सभाएं अर्बन हो गई हैं । अब एक हजार ग्राम सभाएं अर्बन हो गई हैं और 40 प्रतिशत व्यय प्रदेश सरकारों पर डाल दिया गया है । आपकी यह स्कीम कैसे चलेगी? मैंने पहले ही कहा था कि एमएसपी की लीगल गारंटी मिलनी चाहिए । जिस तरीके से किसान आत्महत्या कर रहा है, एनसीआरबी के आंकड़े सरकार के पास होंगे कि किसान कितनी आत्महत्या कर रहा है? इन्होंने यह कहा कि वर्ष 2022 तक हम किसानों की आय दोगुनी कर देंगे । आप बताइए कि क्या आलू की पैदावार करने वाले किसानों की आय दोगुनी हो गई है?

क्या धान की पैदावार करने वाले की आय दो गुनी हो गई? आपको गाय से बहुत प्रेम है। हमारे क्षेत्र में यू.पी. का पहला काऊ मिल्क प्लांट बना, लेकिन आपकी सरकार ने उसे बंद कर दिया। आप कहते हैं कि गाय की सेवा करो, लेकिन यू.पी. का पहला काऊ मिल्क प्लांट, बंद हो गया। अगर हम उस प्लांट से ऊंट के मिल्क की चॉकलेट बना रहे होते, तो वह प्लांट चलता रहता। सरकार बताए कि कितनी आय दो गुनी हुई है। मत्स्य पालन और पशुधन विकास की ओर सरकार का कोई ध्यान नहीं है। सरकार का कहना है कि वित्तीय आय अच्छी हुई है, लेकिन क्या कारण है कि एफडीआई में लगातार कमी आ रही है? विदेशी निवेशक निवेश को बाहर क्यों लेकर जा रहे हैं? वे भारत में निवेश करने के इच्छुक क्यों नहीं हैं और शेयर मार्केट इतनी जल्दी क्यों गिर जाता है? रुपये के मूल्य में डॉलर के विरुद्ध निरंतर गिरावट आ रही है।

सभापति महोदय, इस डील और डील के बाद हमारा रुपया कहां होगा, इसके बारे में सरकार जरूर बताए। मैन्युफैक्चरिंग में कोई सुधार नहीं हो रहा है। अभी भी हम जीडीपी के 15 प्रतिशत मैन्युफैक्चरिंग पर निर्भर हैं, जबकि मैन्युफैक्चरिंग का शेयर मेक इन इंडिया के अनुसार 25 प्रतिशत हो जाना चाहिए था। इससे स्पष्ट लगता है कि मेक इन इंडिया, आत्मनिर्भर भारत और पीएलआई इत्यादि योजनाएं सफल नहीं हो पायी हैं। इसी का परिणाम है कि आज हमारे नौजवानों को रोजगार और नौकरी नहीं मिल पा रही है। सरकार उद्योगपतियों के साथ खड़ी है। सरकार द्वारा लेबर कोड्स लाए गए हैं, जिन्हें लेबर रिफॉर्म्स के रूप में दर्शाया जा रहा है। वे लेबर कोड्स एम्प्लॉयर के हित में हैं। वे लेबर के पक्ष में नहीं हैं, वे मजदूरों के लिए नहीं हैं। अब अधिकांश उद्योगों द्वारा लेबर को किसी भी नौकरी से निकाला जा सकता है। इतनी तानाशाही हो गई कि उन्हें जब चाहेंगे, तब निकाल देंगे। उनसे आठ घंटे से अधिक काम कराया जा सकता है। सरकार ने परमानेंट एम्प्लॉयमेंट की बजाय कॉन्ट्रैक्टुअल एम्प्लॉयमेंट की व्यवस्था की है। क्या यही सरकार है? यही सबका साथ, सबका विकास है? मैं एयर पॉल्यूशन को लेकर पहले ही कह चुका हूं। मैंने इनके शहरी विकास के क्योटो की परिकल्पना को देखा है। इसलिए मैं उस क्योटो की परिकल्पना के बारे में ज्यादा नहीं कहना चाहता हूं।

मैं अंत में इतना ही कहूंगा कि स्वास्थ्य और शिक्षा का केवल 10 प्रतिशत और 14.2 प्रतिशत बजट बढ़ाया गया है, जबकि पिछले वर्ष का पूरा बजट इन दोनों मदों में खर्च ही नहीं किया गया है। सरकार बताए कि आखिरकार बजट क्यों नहीं खर्च हुआ? इसके क्या कारण हैं, जिसकी वजह से यह खर्च नहीं हुआ। जल जीवन मिशन में 50,000 करोड़ रुपये खर्च नहीं हो पाए हैं और प्रधानमंत्री आवास योजना में 40,000 करोड़ रुपये खर्च हो गए। हमारे देश के प्रधानमंत्री ने एक गांव गोद लिया था, लेकिन लगता है कि प्रधानमंत्री जी ने उस गांव को अनाथ छोड़ दिया है। आरबीआई के डेटा के अनुसार इनकम में जो 80 प्रतिशत नीचे हैं, उनकी इनकम का शेयर 36 प्रतिशत से घटकर 32 प्रतिशत हो गया है। हर वर्ष में रियल वेजेज़ 2 प्रतिशत कम हो रही हैं। आखिरकार इसका क्या कारण है? मुझे उम्मीद है, इसके बारे में सरकार बताएगी कि इसका क्या कारण है, जिसकी वजह से लगातार गिरावट होती जा रही है। मैं रैंकिंग में नहीं जाना चाहता हूं कि हमारी रैंकिंग कहां पर है? गैर बराबरी की रैंकिंग में हम कहां पहुंच गए हैं, हम कितना नीचे पहुंच गए हैं। समय-समय पर जो तरह-तरह की रैंकिंग्स आती हैं, उन रैंकिंग्स के बारे में सरकार को जरूर पता होगा कि हम दुनिया में एजुकेशन इंडेक्स में कहां पर हैं। हम हेल्थ इंडेक्स में दुनिया में कहां पर हैं। हम दुनिया में एयर क्वालिटी इंडेक्स में कहां पर हैं।

सभापति महोदय, मैं अंत में इतना ही कहना चाहता हूं कि ये बजट दिशाहीन है। वर्ष 2047 तक विकसित भारत तो नहीं बनेगा, लेकिन हमारे गरीबों के साथ बहुत अन्याय होगा। जिस तरह एआई पर बात की गई है। एआई अगर अच्छाई और भलाई के लिए हो, तो अच्छी बात है, लेकिन पता नहीं भारतीय जनता पार्टी के पास कितने रिसोर्सेज़ हैं कि एआई और हमारा जितना भी बजट है, उसे सबसे ज्यादा दूसरों को बदनाम करने के लिए खर्च करते हैं। इन्हीं शब्दों के साथ मैं सभापति महोदय का धन्यवाद देता हूं। मैं उम्मीद करता हूं कि सरकार इस बजट को गरीबों की तरफ मोड़ेगी, पीडीए के लोगों की तरफ मोड़ेगी, जिससे वे भी मुख्यधारा में खड़े हो सकें। बहुत-बहुत धन्यवाद।

माननीय सभापति: माननीय सदस्यगण, अभी हम केन्द्रीय बजट पर सामान्य चर्चा कर रहे हैं।

माननीय श्री अभिषेक बनर्जी जी ।

SHRI ABHISHEK BANERJEE (DIAMOND HARBOUR): Thank you, Sir, for giving me the opportunity to speak on the Union Budget. Sir, I rise here today, not merely as a Member of the Opposition, but as a voice of a billion Indians, who were promised “*achhe din*”, and who today struggle to survive under the weight of soaring costs. This Union Budget was presented on *Maghi Purnima*, a day which is ideally meant for clarity, renewal of purpose and moral responsibility. Yet, this Budget offers none of these. This Budget does not heal the economy, rather it curates headlines. It speaks loudly in slogans but softly in solutions. Sir, this is a Budget that rewards those who can avoid taxes through privilege and punishes those who pay them honestly through compulsion.

With all due respect to the hon. Finance Minister, I think the hon. Finance Minister is appearing to practise the Robin Hood model in reverse. She drains the poor through taxation and inflation while rewarding the rich with concessions and privileges. Sir, even a cup of tea today comes with GST. But relief for the common man comes with conditions, clauses, terms and regulations. This is not a simple tax regime; it is a maze where only the powerful knows the exit and the honest taxpayer keeps paying the entry fee. Sir, Akhilesh ji was speaking before me. He was saying, “यू.पी. के लिए क्या मिला है, मैं इस बजट में देखना चाह रहा था ।”

सर, फाइनेंस मिनिस्टर की स्पीच 85 मिनट्स की थी । Bengal was not even mentioned once. Even the Freight Corridor from Dankuni referred in this very

Budget was originally announced in 2009 by the then Railway Minister Ms. Mamata Banerjee, who is now the Chief Minister of West Bengal. The Constitution promises equality among the States, but this Government practices preference. Allies are funded, while the opponents are starved. Sir, this is not a model of cooperative federalism. This is a model of subscription-based federalism. The Budget and the manner in which the Government chooses to function, forces us to confront a truth that we as citizens have been avoiding for too long.

Sir, in November 2021, on a stage, thousands of miles away, at the Kennedy Centre, Vir Das a young stand-up comedian from India spoke of two Indias. Many laughed and some were offended. Few paused to listen but what he offered was not comedy. It was a warning, a prophecy, a mirror held up to a nation standing at the edge of its own contradictions because I, too, come from two India. I come from an India which proclaims *Ek Bharat Shreshtha Bharat*. I also come from an India where mother tongue becomes a marker of suspicion, where speaking Bengali makes you a Bangladeshi and eating fish makes you a Mughal. Sir, I come from a part of India that gave birth to revolutionaries and wrote courage in blood. I also represent an India where saying "*joy Bangla*" or singing "*amar sonar Bangla*" is enough to strip you and brand you a labelled "*ghuspaithiya*".

Sir, I come from an India that thunders "*Sabka Saath, Sabka Vikas*" from every podium and I also come from an India where West Bengal's rightful dues to the tune of Rs. 1,96,000 crore remain frozen in cold bureaucratic silence.

Sir, what is withheld is not just money. What is withheld is dignity. What is withheld is constitutional promise that every Indian, every State stands equal before the Union. This is not governance or federalism. This is a message that you stand in line or you will be made to pay the price. And that is the tragedy of our time.

India has two faces, but that one India is being asked to kneel before the other is the truth that we are all facing today. I come from an India where the Finance Minister proudly declares, with absolute confidence, that India is the fastest growing economy in the world, and I come from another India where Bengal, after contributing Rs. 6.5 lakh crore in taxes in just last seven years, is systematically denied its rightful share.

Sir, despite repeated requests and appeals, we have been denied employment under MGNREGA, housing under PM Awas Yojana, road connectivity under Gram Sadak Yojana, and even basic drinking water under the Jal Jeevan Mission is being stopped.

I come from an India that boasts of 'maximum governance, minimum Government', and I also come from an India where governance means abandonment, where the poorest are forced to fight for *roti, kapda aur makan*; where wages are held hostage; where houses are sanctioned on paper but erased in practice; and where even drinking water becomes a bargaining chip in a political vendetta. I come from an India where farmers are stopped at the national capital with nail embedded in the roads, with concrete barricades, and I also come from an India where terrorists can enter the national capital and

carry out blast killing 50 innocent people.

I come from an India where we are told, and I quote, "India's borders are safe and they cannot be violated". A promise that is made from the highest office. And I also come from an India where that promise lies in ruins. Terrorists cross our border, infiltrate heavily-guarded militarized zones like Pahalgam, and gun down 26 innocent civilians under broad daylight.

Hon. Sir, all of these -- the abandonment, the broken promises, the selective cruelty -- are not random. They are not accidental. They flow from a single unmistakable principle of this Budget. This Budget is built on a single unmistakable principle, that is triple. A writer once said, there are three kinds of lies: lies, damned lies, and statistics. Modern India lives with three certainties: pressure that mounts, taxes that multiply, and trust that is betrayed.

Today, India lives under triple pressure, triple taxation and triple betrayal. Triple! So, let me place before this august House my 10 principles of triple. सर, पहले ट्रिपल टैक्स ट्रेप है। एक आम इंसान को लगता है कि मैं एक बार इनकम टैक्स दे रहा हूँ। But I will explain to the Chair and share with this august House that how a common man is being taxed three times over -- not ones, twice, but thrice. The first blow is the income tax. The salaried citizen pays tax even before the salary reaches his bank account. There is no escape, no negotiation, and no adjustment made for inflation. In today's India, honesty does not pay, it costs.

Number two is GST. From the first biscuit with the morning tea to a school notebook, from sugar and spices in the kitchen to the electricity bills,

from hospital expenses to medical expenses, from soap in the bathroom to the software at work, indirect taxes follows everywhere. जहां सरकार की वेलफेयर स्कीम्स नहीं पहुंचती हैं, वहां भी जीएसटी पहुंच जाती है। The Government celebrates record GST revenue. But this number does not reflect growth or prosperity. It reflects a system squeezing revenue from consumption, often from necessity not choice.

The third tax is inflation -- the most silent tax of all. The tax that rises without permission and collects without responsibility. It is a slow leak in the common man's wallet. For the middle-class, inflation feels like the salary comes on time, but it does not last the month. The same grocery list costs more, the same school fees feel heavier and the same electricity bill shocks more than even before. Nothing extra is being bought, yet money disappears faster. It quietly eats into savings meant for children's education, family travel, medical emergency or old age.

Sir, I come from an India that proudly calls itself a '*Vishwaguru*'. I also come from an India that is teaching the world how to extract triple tax out of a single citizen.

Now, I come to my triple number two, triple pain of proving your existence. Let us be honest. Voting today is no longer considered enough. Having one's name on the electoral rolls for decades is no longer enough. Even service to the nation is no longer enough. You may be a decorated soldier, a Nobel laureate, a sitting High Court Justice, or even a Member of this august House, and still you have been asked to prove that you belong to this

country. This strikes the heart of Article 326 of the Constitution, which guarantees adult citizens the Right to Vote.

In Bengal alone, 150 lives have been lost in the last couple of months, and nearly one crore people are today being treated as suspects. If electoral rolls are so unreliable that every citizen must continually reprove their legitimacy, then by that same logic, the legitimacy of this very House, formed on the basis of this very electoral rolls, is itself questionable.

Now, I come to my triple number three, and I will talk of three betrayals. The first betrayal is this. Where the global crude oil prices crash, Indian citizen sees no benefit. Instead, the common man is generally offered ethanol mixed petrol at a premium, paying extra for a policy experiment he neither demanded nor benefits from.

The second betrayal is, the Government boasts of bullet trains, which Akhilesh ji has also mentioned. While fancy trains make the headlines, only four per cent of the network is safeguarded with Kavach, leaving ordinary travellers exposed to risk.

The third betrayal is this. The ordinary Indian does not ask for any miracle, they ask for clean air to breathe, clean water to drink, safe roads to return home, and affordable healthcare while life falters. Even these simple hopes remain uncertain. An ordinary citizen pays income tax to buy a vehicle, or for example, an ordinary citizen pays income tax to earn, a road tax to buy a vehicle, and toll tax to drive it on the road, often broken, unsafe, and unfinished. There are three payments on one journey. अगर एक इंसान इनकम टैक्स

दे रहा है, तो एक गाड़ी को सड़क पर चलाने के लिए उसे तीन बार टैक्स देना पड़ता है, जिसमें एक इनकम टैक्स, दूसरा रोड टैक्स और तीसरा टोल टैक्स है । That is why, I say three betrayals.

Now, I will come to triple four, triple bonanzas for the rich. This Budget reveals a clear pattern, first, a triple bonanza for the elites, and a triple lock on the poor. The top 10 per cent of this country now acquire 57 per cent of nation's income, and 65 per cent of its wealth, while the bottom half survives on just 6.4 per cent. In this economy, money earns money, but survival earns nothing. Second, if you look at taxation and support, foreign cloud giants are handed tax holidays, while Indian MSMEs, the very backbone of employment, are left empty handed. Relief exists on paper, but in actual distress exists on the ground.

Third, corporate India gets red carpet, easier property rules, wider equity access for NRIs and massive infrastructure promises, but the result of these Government policies is not competition, it is concentration. Oligopolies flourish, entry barriers rise, and ordinary entrepreneurs are kept outside the gate, watching cronies grow richer with the Union's support.

Sir, I come from an India where wealth is applauded as a virtue and I also come from an India where survival itself is treated as ambition. I come from an India where policy quietly opens gates for the powerful, and I also come from an India that stands outside those gates with folded hands, bent backs, heavy hearts, and raised eyes, hoping that one day these gates will open for them too.

Now I come to farmers. This Budget completes a cycle of betrayal. Every day, nearly 30 farmers die by suicide not because they failed, but because policy failed them. Five years after the historic farmers' movement, in which 700 lives were lost, the Union government has still refused to legalise MSP. Promises were made at protest sites; assurances were echoed in Parliament, but delivery never followed.

Now, adding salt to injury, the Government has announced a trade deal with the United States that will open Indian markets to heavily subsidised American farm produce. This deal may benefit American farmers, but it will depress prices, destroy competitiveness, and further marginalise Indian farmers who already struggle without MSP protection. This is not a trade policy. This is an abandonment of our *Annadata*.

Sir, I have a tweet right in front of me which I wish to place before you. Brooke Rollins, the Agricultural Secretary of the United States, stated this just five days ago, on the very day this trade deal was announced. She has clearly said: "New US–India deal will export more American farm products to India's massive market. In 2024, America's agricultural trade deficit with India stood at 1.3 billion U.S. dollars. India's growing population is an important market for American agricultural products, and today's deal will go a long way in reducing that deficit."

Sir, this is not my tweet. She clearly states: "Thank you to the President of the United States for once again delivering for our American farmers." If the Government disagrees with this claim, where is the letter of disapproval?

Where is the communication sent in protest against a tweet issued five days ago? अमरीका के एग्रीकल्चर सैक्रेट्री कह रहे हैं कि इस डील से अमरीका के किसानों का फायदा है। इसलिए हम अमरीका के राष्ट्रपति का धन्यवाद करते हैं। The Indian Government has not written a single line in protest.

Sir, now I come to the youth. The much-publicised PM Internship Scheme was allocated over Rs.10,800 crore, yet less than five per cent of the amount has been utilised. Similarly, the PM Young Achievers Scholarship, meant to uplift talented students from marginalized backgrounds, saw 31 per cent of its funds go unused in the financial year 2026.

Sir, if I speak of women, more than 86 women are raped every day in this country – a figure that reflects systemic collapse, not isolated crime. The West Bengal Government exercised its constitutional authority and passed the Aparajita Woman and Child Bill (West Bengal Criminal Laws and Amendment) Bill, a stringent anti-rape law providing the strongest deterrence against crimes against women. The Bill was duly sent to the Union through the Governor 18 to 19 months ago. For one and a half years, it has remained pending without any decision.

When a democratically passed law meant to strengthen protection is left in limbo, it reflects a lack of intent. This reminds me that I come from an India that promises to double farmers' income, and I also come from an India where 1,11,174 farmers and agricultural labourers – our brothers and sisters – have been forced to commit suicide.

16.00 hrs

I come from an India which launched '*Beti Bachao, Beti Padhao*' and I come from another India where every 16 minutes a rape or a crime against women is reported.

Sir, now I come to three cracks in the Constitutions. First, hatred has now been normalized. It has moved from margin to the mainstream. If I talk about cases registered for promoting enmity between religious and social groups, the number of cases has doubled between 2021 and 2023 and this rise did not happen in silence. It happened alongside political speeches, public rallies and calculated dog whistles. When hate goes unpunished, it spreads. When it spreads, minorities pay the price.

Second, hate is no longer whispered. It has become a broadcast. So, our country has documented more than 1,300 hate speeches in a single year. When such volume of hate fills public space and the Government refuses to act decisively and swiftly, then the message is clear; intimidation is tolerated, and silence is the Union's policy.

Third, the education empowerment scheme under the Ministry of Minority Affairs has just used eight per cent of its total funds while the 35 per cent of the Ministry's allocation, 27 per cent under Tribal Affairs and 28 per cent under Scheduled Tribes, remain unutilized. Even scholarship schemes like Maulana Azad National Fellowship, the Pre-matric Scholarship and *Padho Pradesh* have been hollowed out.

16.02 hrs(Shri N. K. Premachandran *in the Chair*)

Now I come to triple seven, which is the triple power grab. Over the last decade, the Government has treated institutions as the Government's own personal property. So, the Parliament is silenced, debates are curtailed, scrutiny is abandoned and even the Deputy Speaker's post is kept vacant because dissent is inconvenient. Sir, investigating agencies no longer investigate; they intimidate, chasing the Opposition with raids and arrests while convictions become negligible. As independent institutions weaken, public institutions are put on the auction block. Air India, BPCL, the Shipping Corporation of India, built by generations with public money, are being sold like distressed assets hastily without any sort of accountability. Sir, this is described as a reform, but it is actually a managed handover. When institutions are bent to serve power and national assets are reduced to headlines and handovers, the Constitution is not broken in protest, it is torn apart.

Sir, I come from an India where the hon. Prime Minister says, '*Na Khaunga, Na Khaane Doonga.*' I also come from an India where questioning the washing machine that gave reprieve to 23 of the 25 leaders who joined the BJP makes you the most corrupt one.

Sir, now I come to triple *jumla* on finances, on agriculture. So, the Budget waxes eloquent about coconut, cocoa, cashew, sandalwood, fisheries and AI advisories but remain silent on MSP assurances, procurement expansion. There is no price stabilization fund, no diesel support, no fertilizer relief and no electrical subsidy. This is diversification without security and it

leaves the majority of Indian farmers trapped in distress. Sir, even the PM Kisan Scheme has been stuck at Rs.6,000 since December 2018 despite soaring input costs and record diesel prices.

Sir, in actual, if we see in real terms, the farmers are earning less each year. A rupee in 2018 is not a rupee in 2026 in value. Sir, if I speak of health care, the Government spends less than 0.26 per cent of the GDP and they might have questions on my source of information. If the need be, I will place all the sources on the Table by 8 p.m. tonight. The Government spends 0.26 per cent of GDP on public health even today. The national health policy promised a spend of 2.5 per cent of GDP. What we get instead is postponement, excuses and under-allocation. In a country where illness is still the fastest road to poverty, this Budget chooses flyover over first aid, optics over oxygen and announcement over actual care.

Sir, if I speak of infrastructure, the Smart City Mission promised transformation in one hundred cities with over Rs.2 lakh crore. Yet, a decade later, what we have is half-dug roads and half-built homes. Instead of finishing the job, this Budget announces new economic reasons.

Sir, under the Jal Jeevan Mission, funds were cut by 74 per cent, forcing the States to pick up the Bill. In higher education, an amount of Rs. 55000 crore is spent on management, but an amount of Rs. 2.68 crore on infrastructure is not enough even to build a world-class lab.

Sir, now I come to my triple nine, the triple truth trap. What I mean by the truth is that the accountability of the Governments primarily rests on three

pillars. One is the RTI Act, but when I speak of transparency, it diluted the RTI Act by expanding personal information as a ground for refusal.

Sir, if you speak of PM Cares, the PMO claims that it lies outside the purview of RTI because it is a private fund. A fund that is created by a public authority in a public office with the money of the people is being claimed as a private fund. There is no accountability.

Sir, the data of NFHS and NCRB has been frozen. It is because welfare still runs on Census 2011. If I am to summarise the Budget from the perspective of three stalwarts, what is the moral verdict of the Budget? If we have to look at it from the perspective of Dr. Ambedkar, Gandhi ji and Swami Vivekananda, Dr. Ambedkar warned us that democracy is not just institution, it is a constitutional morality; Gandhi ji taught us that economics divorced from ethics is violence; and Swami Vivekananda reminded us that a nation cannot rise by crushing the weakest. This Budget violates all three.

Sir, in today's India, tax does not follow income; it follows life. आज के भारत में टैक्स कमाई के पीछे नहीं, जिंदगी के पीछे चलती है । I will give you a small example. A baby is born, his milk and diapers are taxed. He grows, his education is taxed. He studies, his books, pencil and mobile data are taxed. He starts earning, his income is taxed. He saves for future, his savings are taxed. He spends to survive, his survival is taxed. He goes to work, his fuel is taxed. He falls sick, his illness is taxed. He grows old, his pension and healthcare are also taxed. And, hon. Chairperson, even after his death, the family still pays the tax.

बच्चा पैदा होता है, तो दूध और डायपर पर टैक्स । पढ़ाई शुरू होती है, तो शिक्षा पर टैक्स । किताबें, नोटबुक, पेन, पेंसिल, मोबाइल डेटा, सब कुछ पर टैक्स । जब कमाई शुरू होती है, तो इनकम पर टैक्स । अगर बचत करता है, तो उस पर टैक्स । जीने के लिए खर्च करता है, तो उस खर्च पर टैक्स । काम पर जाता है, तो पेट्रोल-डीजल पर टैक्स । बीमार पड़ता है, तो इलाज और दवाई पर टैक्स । बुढ़ापा आता है, तो पेंशन और इलाज पर टैक्स और मौत के बाद शोक सभा में अगरबत्ती जलाने के लिए भी परिवार को टैक्स देना पड़ता है । This summarises the Budget.

Sir, I am addressing the Chair. I am sure, the hon. Finance Minister will have a reply ready. When she will be given the opportunity to speak, she can quote me and If I am misleading the House, she can take my name and then place her arguments.

Sir, from a baby's first milk to a citizen's final farewell, this Government taxes life at every step. जन्म से लेकर अंतिम संस्कार तक, हर कदम पर टैक्स लगाया जाता है । सर, यह रिफॉर्म नहीं है, यह लाइफ टाइम टैक्स ट्रेप है ।

Sir, now I come to my triple ten. मैंने 9 ट्रिपल की बात की अब मैं 10वां ट्रिपल करने जा रहा हूँ । I will end with three dates. These are three moments of history- 2016, 2021, and 2024 - three elections, three verdicts, and three decisive defeats for the BJP in West Bengal. After this triple defeat, the fourth one is no longer a warning; it is approaching.

सर, मैं ज्यादा घुमाऊंगा नहीं, let me come straight to the point. The Government wants to punish Bengal. Let them proceed. We would not bow. You want to freeze our funds; we will persist. मैं परसिस्ट क्यों कह रहा हूँ, क्योंकि पीएम आवास से लेकर, सड़क, मनरेगा, बंगाल के सारे पैसे पिछले पांच वर्षों से इस सरकार ने रोक कर

रखा है। प्रधानमंत्री जी ने 'आत्मनिर्भर भारत' की बात की है। 'स्वनिर्भर बंगाल' क्या होता है, यह हमने काम करके दिखाया है। If you want to punish Bengal, you can proceed; we would not bow. If you want to freeze our funds, we will persist. If you want to profile and persecute our youth, we will protect them. If you want to starve our schemes, we will sustain our people. Bengal's spine was never bent by surrender, nor was it softened by sermons of hate. It is forced in struggle, tempered in sacrifice, and is not for sale. Go ahead and send your audits, we will answer them. If you unleash your agencies, we will confront them. If you delay our clearances, we will chronicle every stolen day. But remember, files can be frozen, funds can be stalled, voices can be suppressed but memories cannot be erased. When the people rise and the ballot breaks the silence, we will settle the final account. You will wear the mask of the Union, we will raise the mirror of the people. When truth looks back, power will bend and let us see who will blink first.

This reminds me again that I come from an India that celebrates labour as the backbone of the economy, the hands that build our highways, factories, ports, cities, and this Parliament. But I also represent an India where that very labour, when it travels from Bengal, is no longer seen as a labour, but he is seen as a suspect, punished for the language he speaks. I come from an India where the North-East is proudly called '*ashtalakshmi*' and I also come from an India where Manipur bled for 864 days and the Prime Minister found no time to visit Manipur. I come from an India that derives its vocabulary from Ishwar Chandra Vidyasagar and I also come from an India where Vidyasagar's bust

was vandalised by the ruling party at the Centre. I come from an India where we worship *Maa Durga*, the supreme *shakti* and I also come from an India where *Maa Durga*'s ancestry is questioned by BJP leaders. Sir, I really come from 'two Indias'. Honestly, I am tired of explaining this to this House to which India I belong to because the truth is that they both exist and until and unless we acknowledge that the second one exists, we will never be able to claim the first one.

Sir, Budgets can divide, politics can polarise, power can pretend, but there is something deeper than Budgets, older than Governments and stronger than fear, and that is the moral imagination of the people. When institutions weaken and language loses its faith, it is our literature, our culture, our shared memory which rises to remind the nation of who it is and who it must never cease to be.

I finally return to the Constitution. When it opens or when we open the Constitution, it opens with the words 'We the People of India'. It is not a ceremonial phrase but it is a declaration of sovereignty. It is a reminder that power flows upwards from the people, not the other way down; that the Governments may rule but the people remain the supreme. That sentence is not meant to be recited, it is meant to be lived. As long as people remember it, no fear can last, no injustice can endure and no republic can ever truly be taken away. Thus, today, I do not end with slogans; I end with conscience and I end with the voice of Bengal:

* “*This valley of death is not my country,
This hangman’s cheering stage is not my country,
This widespread crematorium is not my country,
This blood-drenched slaughterhouse is not my country,
I will revive my country.”*
*Jai Hind! Jai Bangla!” **

SHRI T. R. BAALU (SRIPERUMBUDUR): Hon. Chairperson, Sir, thank you for giving me this opportunity to discuss on the subject matter of Budget Estimates 2026-27.

First of all, I would like to congratulate Madam Nirmala Sitharaman ji for having brought the Budget Estimates for the consecutive ninth time, next to Shri P. Chidambaram who had also done the same thing in the same Parliament.

Sir, the Finance Minister claims that she aims at Developed India by 2047. India has programmes on Artificial Intelligence, biopharma, semiconductors and critical minerals, and they are given a lot of priority and importance. But the question is: how efficiently is Madam Nirmala ji going to implement them with a sustained push?

The strategy of the Government is said to be reducing revenue expenditure and increasing capital expenditure. It is also claimed that the revenue expenditure has fallen by 11 per cent in the last 10 years, that is, from 88 per cent in 2014-15 to 77 per cent in 2026-27. It is also stated that reduction

..... English translation of this part of speech was originally delivered in Bengali.

of the revenue expenditure included seven per cent of subsidies. But what is the reality? Your usual practice is reduction of subsidies in the Budget Estimates, and, in the next six months, you come up with additional demands for subsidies through the Supplementary Demands. That is what I had also mentioned during my speech on the last Supplementary Demands in 2025-26. Within six months, things became haywire. Now, at the end of the current fiscal year, you are saying that the revenue receipts shortfall is around Rs. 78,086 crore. The decrease in revenue expenditure is Rs. 1,00,503 crore. The fall in capital expenditure is Rs. 1,44,376 crore, a very huge fall. It gives no hope of credibility.

Now, I come to Budget 2026-27. The expenditure estimated is Rs. 53.43 lakh crore and expenditure proposed in 2025-26 was Rs. 50.65 lakh crore. Now, the FM is asking Rs. 3 lakh crore more in the upcoming fiscal year. Usually, the Government used to announce big schemes in the Budget. But even after several months, no progress is the result. Last year, on 15th of August, Employment-Linked Incentive (ELI) Scheme was announced as an incentive to labour and industry to provide additional 3.5 crore jobs, with an outlay of Rs. 99,446 crore. But the Scheme has not taken off.

Another non-starter is Research, Development and Innovation (RDI) Scheme, announced with effect from 01.07.2025 and was said to be implemented with a corpus of Rs 1 lakh crore and a provision of Rs. 20,000 crore was made in 2025-26 Budget. But no progress has been achieved in this effort also. This was also properly responded to by the hon. Minister during the

reply in the Lok Sabha.

Now, I come to the coconut production in Tamil Nadu. Tamil Nadu is the second largest coconut production State. Twelve lakh acres are under coconut cultivation, next to paddy. Besides Pollachi, Pattukkottai, Trichy, and Dindigul, other Southern districts are major coconut producing districts. It has got high export potential to an extent of Rs. 3,500 crore per year. The production has fallen because of the root diseases, but the Government of India has not taken care and root diseases still remain. The *Economic Survey* pointed out that the agricultural growth has slowed down to 3.5 per cent in 2025-26 from 4.4 per cent, nearly 1.1 per cent fall.

The Tariff and Trade Agreement unilaterally announced by the USA is bound to open the floodgates of imports of agricultural products into India. This will be disastrous for our farmers and the farm sector. The Finance Minister has said in her speech that rich value crops like coconut, cocoon, sandalwood, cashews, etc., will be given special support. But the allocation was Rs.350 crores only. The farmers' organisations are condemning this announcement of the Government as nothing, but a naive rhetoric.

Banana is another crop that requires special attention and support from the Government of India. Tamil Nadu is number one in banana cultivation and exports around Rs.4,000 crores worth of banana every year. The Government of India should come forward to give special attention to banana cultivation to boost exports. The Union Government has been giving step-motherly treatment to Tamil Nadu, and there has been no special scheme or financial

allocation so far. Even prestigious projects like 'Sethusamudram Shipping Canal Project', which were implemented by the UPA, have been shelved on political grounds.

The UPA Government gifted 16 large and very important projects in all sectors during 2004 and 2014. The list of schemes include giving the Tamil *classical language status*, Chennai Port to Maduravoyal elevated bridge of 21 kilometers, abolition of CENVAT to protect the textile industry, a new railway line inauguration at Salem, Thiruvavur Central University, IIM at Trichy, Indian Maritime University at Chennai, etc.

On the contrary, for the past 12 years, only one project has come, that is AIIMS Madurai, which has not yet been taken up. AIIMS Madurai is still under the ground. It has not yet been taken up. The Tamil Nadu Chief Minister had also stated that during the UPA period, Tamil Nadu was allotted 11 per cent of Plan expenditure, and now Tamil Nadu is given zero allocation.

The Government of India is not funding Metro Rail Project. Under the "Samagra Shiksha Abhiyan (SSA)", Tamil Nadu was allocated funds to the tune of Rs.3,548 crores, which have not yet been released. Madurai and Coimbatore Metro projects, for which Rs.21,000 crores have been proposed, and whose project reports have been submitted to the Union Government, have not yet been given approval. At the same time, small towns like Agra, Bhubaneswar, Navi Mumbai, and Indore have been permitted.

Under the "Jal Jeevan Mission (JJM)", Rs.3,112 crores have not been released. For the railway schemes, an amount of Rs.289.73 crores for the

Thiruvananthapuram–Kanyakumari section has not been released so far for land acquisition. Further, to purchase 931 hectares of land, funds have not been provided. The Chief Minister of Tamil Nadu has also urged that the devolution from the divisible pool of taxes should be increased to 50 per cent, but it has fallen on deaf ears of the Union Government. At present, only 41 per cent is allotted.

I also urge the Government of India that cess and other taxes which are not being shared with the states should be abolished immediately, or they should be brought under the divisible pool. Such an anti-federal attitude and exploitation must be ended.

What happened to the promises made by the hon. Prime Minister of India - two crore jobs per year and rupees fifteen lakh per family? Nobody knows. It is all dumfounded. For this question, for the past 10 years, the people representing the Government of India have been keeping a lukewarm approach.

The much talked about MSP has not been implemented. Doubling of agricultural income has not been implemented. Dr. Swaminathan's recommendations have become only slogans in every election. People from industry, business, the middle class, and even ordinary citizens of the State have expressed dissatisfaction and said that this Budget is nothing but a rhetoric from a sloganeering government, with little use to the common masses. Before I conclude, I would like to ask one thing. How are you going to arrest the jet speed depreciation of rupee against US Dollar? It is already

Rs. 92 per Dollar. The Prime Minister has lauded this Budget as a historic one. There is a proverb in Tamil “*Kaakkaikkum than kunju pon kunju*”. It means even for a crow, its offspring is golden. Thank you very much.

***SHRI BASTIPATI NAGARAJU (KURNOOL):** Respected Chairperson Sir, while extending my appreciation for the leadership and vision of our honorable Prime Minister Sri Narendra Modi, I commend the visionary budget presented by our Finance Minister SHRIMATI. Nirmala Sitharaman for the year 2025-26. This budget has been prepared with three responsibilities while keeping in mind, Viksit Bharat as our goal. First responsibility is to expedite financial growth, Second responsibility is to increase capacity building 3rd responsibility is to ensure comprehensive development. On the basis of these three points this budget is undoubtedly a macro budget.

There is an estimate of Rs 36.5 lakh crores for non-debit receipts and Rs 53 .5 lakh crores for total expenditure. Capital expenditure has been increased to Rs 12.2 lakh crores, which is unprecedented. This reflects the commitment of government towards infrastructure and its development. Fiscal deficit has been decreased to 4.3 percent of our GDP. Debt to GDP ratio has been pegged to 55.6%. These figures reflect a balance between development and fiscal discipline. It is not fair on the part of opposition parties which are only criticizing the government and its budget. Our country has given priority to make in India especially in strategic sectors. As part of that strategy, the Government has allocated Rs 10,000 crore for biopharma sector, Rs 40,000

* English translation of the speech originally delivered in Telugu.

crores for electronics manufacturing, Rs 10,000 crores for technology, Rs 10,000 crores for champion SMSEs.

In order to compete with Western countries and to provide high end technology to the people of this country, this budget has provided for seven high speed corridors in our country. Also, there are proposals to develop 20 National Waterways. This is not an ordinary budget I consider this to be a constructive and reforming budget. This budget is improving supply chains, promoting exports, encouraging small and medium enterprises and providing minimum support price for farmers. This budget is prepared to take our country ahead in the global race for development.

Sir, I would like to mention two points on how this budget has benefited Andhra Pradesh. As per the recommendations of Finance Commission Andhra Pradesh was allocated with Rupees 64,320 crores. Andhra Pradesh share in divided Andhra Pradesh has increased to 4.21%, which shows that the development needs of our state has been recognized and for this I would like to thank hon.Finance Minister SHRIMATI. Nirmala Sitharaman. For this dedicated rare earth and permanent magnet corridor has been announced which will be an historic opportunity for our state Andhra Pradesh. As a mineral rich state we would like to move forward from mineral exploring state to the state of value centric industries by promoting processing, research and modern technology. In AP we have lengthy coastline, this budget has provided provisions for fisheries and export clusters which will benefit our coastline immensely. By increasing limit of duty free imports from 1% to 3%, there will be

less financial burden. Financial support that is being provided to EEZ will improve the income opportunities of fishermen in our state. In tribal areas especially in Araku valley by providing special mountain trails and also by promoting migratory bird sanctuary's like Pulicat, our state will evolve as a state of eco-tourism. This will also provide employment opportunities to the youth in this tribal areas, which will contribute in the development of these tribal areas. We are happy that Andhra Pradesh has been selected for the pilot project in which Rs 600 crores are being allocated for skill development and transformation program. This will not only improve employment opportunities for our youth but also empower our youth to provide employment opportunities to others.

Chairman Sir, I would like to mention that the bullet trains from Hyderabad to Chennai and Chennai to Bangalore will help in development of our States. High speed corridor from Hyderabad to Chennai will touch Amravati which is our capital city. Similarly bullet train from Hyderabad to Bengaluru will touch Kurnool which is my parliamentary constituency. I am happy at these proposals. Sir polavaram project is lifeline of our state Andhra Pradesh, and our government is committed to complete it by 2027. By providing more funds to the Ministry of water resources you are helping in timely completion of this project. Construction of a capital city Amravati is very important for our state and I would like to thank finance minister SHRIMATI. Nirmala Sitharaman for providing adequate fund to the Ministry of urban development. Desperate also identified Andhra Pradesh as a strategic partner

in the development journey of our country. Under the vision and leadership of our chief minister Shri Nara Chandrababu Naidu Garu these allocations will only help in realising development goals of our state at the earliest. I believe that these investments will contribute in changing the future of our state.

I would like to mention a few points about my parliamentary constituency Kurnool. By providing high speed corridor between Hyderabad and Bengaluru, Kurnool will get better connectivity with two metropolitan cities. As Ministry of highways and roads received a good allocation of funds, I request that Kurnool-Bellary Highway may be completed in this financial year. In last year's budget Orvakallu in my constituency was provided industrial node and this credit goes to NDA government. In this context I request the government to provide integrated Steel hub in this industrial node as this area is a backward area. As part of this initiative, I request rail connectivity to Mantralayam as well. As our area is drought prone, I request additional funds under 'Atal Bhu Jal Yojana' to recharge groundwater levels in this district. Sir under the able leadership of our chief minister Shri Nara Chandrababu Naidu, our state is surging ahead in efficient administration, reforms and technology. Under the leadership of our hon.prime Minister Narendra Modi ji when we have coordination between state and Central Governments we can show what a 'double engine Sarkar' can deliver to the people. With these words, I conclude my speech and I thank hon. Speaker for giving me this opportunity and also I would like to express gratitude on behalf of people of my constituency.

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL): Thank you, Chairperson, Sir. Hon. Finance Minister Shrimati Nirmala Sitharaman presented the Union Budget 2026-2027 in this House on the auspicious day of Magha Purnima. A lot of expectations were there from the Indian population, common people and all alike. The total expenditure estimates of Rs. 53.47 lakh crore, that is 7.7 per cent higher than the revised estimates of 2025-2026, were presented. In this, interest payments account for 26 per cent of the total expenditure, which is 40 per cent of the revenue receipts. Whereas the total receipts other than borrowings are estimated to be Rs. 36.51 lakh crore, which is 7.2 per cent higher than the revised estimates of 2025-2026. Revenue deficit in 2026-2027 is targeted at 1.5 per cent of the GDP which is the same like the revised estimate of 2025-2026. It is unchanged. Fiscal deficit of 2026-2027 is targeted at 4.3 per cent of the GDP, which is lower than the revised estimates of 4.4 per cent of the GDP of 2025-2026.

As far as debt is concerned, the Government aims to reduce its outstanding liabilities to around 50 per cent of the GDP by 2031, that is in five years. In 2026-2027, outstanding liabilities are estimated to be around 55.6 per cent of the GDP.

This Budget of 2026-2027 emphasises the need for fiscal consolidation targeting a reduction of debt-to-GDP ratio to 50 per cent, plus or minus one per cent by 2030, that is in five years, which is now 55.6 per cent of the GDP. Fiscal consolidation is being pursued by cutting total expenditure by five per cent but no significant growth momentum is expected with only 10.9 per cent of

growth in capital expenditure in terms of GDP. There is no corresponding increase in capital expenditure.

Sir, there is a marginal increase in Union Government revenue expenditure, that is Rs. 39.44 lakh crore from 2025-2026 revised estimate to Rs. 41.25 lakh crore in 2026-2027, that is a growth of around 4.5 per cent. There is only a marginal increase in transfer towards centrally sponsored schemes, rising from Rs. 5.42 lakh crore in 2025-2026 to Rs. 5.49 lakh crore in 2026-2027, that is just an increase of 1.28 per cent.

Sir, it is to be noted that the Finance Commission grants have declined from Rs. 1.32 lakh crore in 2025-2026 budget estimates to 1.29 lakh crore in 2026-2027 budget estimates. As far as revenue receipts are concerned, only marginal increase is there in revenue receipts from Rs. 34.30 lakh crore in 2025-2026 to Rs. 35.33 lakh crore in 2026-2027, that is a rise of around 2.90 per cent.

There is no estimate of GST compensation cess collection and the Budget is silent about the future of GST compensation sales. I would request the hon. Finance Minister to shed some light on this aspect because we would like to know how the compensation cess stands and what is the future course of it.

The share of States has fallen from Rs. 14.22 lakh crore in 2025-2026 to Rs. 13.93 lakh crore in 2025-2026 RE, which is a decline of 2.07 per cent for the year 2026-2027. The estimated tax share to States is Rs. 15.26 lakh crore, which is only 7.3 per cent higher than the previous year. Even after considering

the 16th Finance Commission tax devolution, the Centre's tax share to States amounts to Rs. 34.65 lakh crore instead of which is mandated at 41 per cent. The 16th Finance Commission recommended State share in divisible pool at its present level of 41 per cent. For horizontal devolution, there is a change in the criteria and weightage from the 15th Finance Commission. The major change is the criteria of inclusion of contributions to GDP, that is, 10 per cent weightage is given, and demographic performance by each State.

With regard to revenue deficit grants, the 16th Finance Commission has not recommended that these be granted to the States. When States fall short of revenue deficit, they try to obtain revenue deficit support from the Central Government to carry on with their projects, such as development or wherever it is needed. However, this time around, the Finance Commission has regrettably negated the recommendation, which will put stress on the States because they are unable to generate any significant revenue, as GST has already subsumed all taxes, and there are hardly any avenues left for the Central Government to generate revenue of its kind.

My State of Maharashtra contributes the maximum amount to the Central exchequer. In recent years, we have seen that we have contributed more than Rs. 5.5 lakh crore to the Central exchequer, but what we receive in return is hardly around Rs. 3 lakh crore. The Maharashtra's Chief Minister, Shri Fadnavis, has praised the entire Budget, substantiating that around Rs. 1 lakh crore will come to the State of Maharashtra, of which Rs. 98,000 crore will be in the form of devolution or tax returns, and Rs. 12,000 crore allocated for

various projects in Maharashtra. In the financial year 2026-27, allocations have been made for different projects.

Maharashtra is expected to receive close to Rs. 1 lakh crore, but if we go by the Budget, whatever has been praised by the Chief Minister, the reality is far from what exists on the ground. The projects in the pipeline that have been funded or allocated significant amounts for infrastructure or urban development are facing exorbitant cost escalations. Overvaluation is being conducted, which favours contractors and raises suspicions and doubts regarding corruption in Maharashtra. So, whatever projects are there, such as the Mumbai-Aurangabad high-speed rail, Rs. 6,103 crore has been allocated; for the Mumbai Metro projects, Rs. 1,702 crore has been provided; and for the Mumbai Urban Transport Project (MUTP-3), Rs. 462 crore has been allocated. Additionally, green mobility projects in the Mumbai Metropolitan Region (MMR) have received Rs. 155 crore, and the Intelligent Transport System (ITS) on the Samriddhi Mahamarga has received Rs. 680 crore. Furthermore, the Pune Metro Rail Project has been allocated Rs. 517 crore. These projects should have been completed by now, but their non-completion is not only proving inconvenient to the people; it is also a hindrance to the progress of Maharashtra.

Who benefits from this situation? Only the contractors are benefiting, which brings inconvenience to the Government officials and politicians who are sitting in the Treasure Benches of Maharashtra Assembly. These observations do not aim to level charges; rather, they reflect what the people witness and

feel. People wonder why a progressive State like Maharashtra is taking a back seat.

When it comes to finance and economy, concerning this budget, a High-Level Committee on banking for Viksit Bharat has been proposed. The banking sector, which is the backbone of the Indian economy, especially the public sector, is essential. Recently, it was reported that the State Bank of India registered a profit of Rs. 31,000 crore in the last quarter. This is the strength and potential of our public sector banks and other public sector units. Instead of strengthening these institutions, the Government appears to be taking steps to weaken them. Why are we going for disinvestment? Why does every budget presentation include a disinvestment plan? Last year, Rs. 75,000 to Rs. 80,000 crore was anticipated to be generated *via* disinvestment, yet not even Rs. 40,000 crore came out.

Today, banks like IDBI have employees who are worried as to why it is being on the panel for privatisation. Private banks do not cater to the employment needs of the public. Instead of utilising the banking sector's substantial potential, profits are good, yet these banks, which should be responsible for addressing the unemployment issue in the country, are hindered because the Government has tied their hands. Whenever we talk to the management, they say that they are not receiving clearance from the Finance Ministry. If this situation persists, where will the youth go? We hear about brain drain occurring from India. For those with qualifications, lack of employment opportunities in banks or the public sector leaves them with no

alternative but to leave the country.

This is a sad situation when we talk of creating employment opportunities. Even where capacity exists, opportunities are not being provided. This trend is also observed in insurance companies. There were concerns about the merger of the three general insurance companies, but after the solvency ratio has come out with the hard work of the employees, the Government has fortunately changed its stance regarding disinvestment. But these are the things which we need to do.

What has happened to the Labour Code? The Labour Code may provide opportunities, but a lopsided Labour Code is being formulated which is benefiting the employers and there is absolutely no say for the employee or labour. Today, we must ask why the gig economy has arisen. Within this gig economy, people who are working there 24x7 are often those with qualifications, such as engineers, Chartered Accountants, and lawyers. However, they are not finding suitable employment. It is easy to say that self-employment creates job opportunities, but when it comes to sustenance, jobs are there for people with some level of qualification. Where is the policy going wrong? The Government must reflect on this and genuinely think of the future of youth.

Moreover, while skill training initiatives are coming up, it is important to consider their effectiveness.

HON. CHAIRPERSON: Please conclude.

SHRI ANIL YESHWANT DESAI: Yes, Sir. Regarding education, the

Government's new National Education Policy has numerous flaws. What about the situation of teachers? What about the students? There is a significant gap between urban and rural education, and rural institutions. You do not get teachers. The problem is also not yet addressed with regard to TET. Those who began teaching long before this law came into existence are made to reappear for TET. These flaws should be rectified. We look up to teachers to educate the society.

As for health, despite the allocations and provisions, they fall short of the 2.5 per cent of GDP declared by the Government. In Maharashtra, the state of Government hospitals is such that no one would dare go there. There is lack of doctors and medicine. Patients often lie on the corridors. There are no beds for them. This kind of situation is there not only in rural areas but also in cities like Mumbai.

HON. CHAIRPERSON: Please conclude now.

SHRI ANIL YESHWANT DESAI: Regarding agriculture, the allocation is Rs. 10,000 crore, with everything meticulously detailed on paper. What is the reality? Suicide has become a pattern. Why suicides are increasing in the State in Maharashtra? What is happening? Is the Pradhan Mantri Fasal Bima Yojana really working or it is merely on paper? When a farmer is paid a claim of Rs. 3 or Rs. 6, you can imagine how that formula works. Who has formulated that? What are the agencies doing; what are the people doing? The dreams of poor farmers are finished. He has nothing to look up to. They are finishing their lives because there is no tomorrow for them.

Last but not least, the main concern relates to MGNREGA. It has now been re-coined and re-named as VB- G RAM G, but the basic character of the scheme itself has been fundamentally altered. Earlier, whenever the need arose, the Central Government funded 90 per cent, and in certain cases even 100 per cent of the programme. Today, however, if a State requires employment under this scheme, the State Government has to formally request the guarantee of employment days. On paper, the guarantee remains 100 days and has even been extended from 100 to 125 days. But what is the use of it? You have changed the character of the scheme, killing MGNREGA and killing the poor labourers of the country.

To conclude, I would say that when we think that robots and AI will be the future of tomorrow's Viksit Bharat, the Government should ensure that the people who are living human beings in India, are taken care of before AI rules over us. Thank you.

श्री दिलेश्वर कामैत (सुपौल) : सभापति महोदय, आपने मुझे वर्ष 2026-27 के आम बजट पर चल रही चर्चा में भाग लेने का अवसर दिया, इसके लिए मैं आपका बहुत-बहुत आभार प्रकट करता हूँ। ... (व्यवधान) मैं माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी एवं बिहार के लोकप्रिय मुख्यमंत्री श्री नीतीश कुमार जी को हार्दिक बधाई एवं धन्यवाद देता हूँ कि उनकी अगुवाई में एनडीए ने बिहार विधानसभा चुनाव, 2025 में ऐतिहासिक विजय प्राप्त कर प्रचंड बहुमत से सरकार बनाने का काम किया है।

महोदय, समावेशी विकास का यह आम बजट वाकई में राष्ट्रहित और जनहित के लिए अमृत एवं संजीवनी के रूप में कार्य करेगा। भारत के यशस्वी प्रधानमंत्री आदरणीय श्री नरेन्द्र मोदी जी की दूरदर्शी एवं प्रगतिशील आर्थिक नीतियां एवं योजनाएं समाज के अंतिम व्यक्ति के साथ सभी

वर्गों को समानांतर एवं सार्थक रूप से लाभान्वित करती है। मैं इसके लिए आदरणीय प्रधानमंत्री जी एवं माननीय वित्त मंत्री जी का हार्दिक आभार व्यक्त करता हूँ।

महोदय, यह बजट भारत के किसानों, युवाओं, महिलाओं एवं सभी वर्गों के उत्थान तथा विकास के लिए है, किन्तु हमारे साथियों को यह सब दिखाई नहीं पड़ता है। न जाने यह उन्हें क्यों नहीं दिखाई पड़ता है? उनके चश्मे से इस तरह से क्यों नहीं दिखाई पड़ रहा है? रोजगार, कौशल प्रशिक्षण और अन्य अवसरों की सुविधाएं उपलब्ध कराने के लिए माननीय प्रधानमंत्री जी की योजनाएं विकसित भारत बनाने में एक महत्वपूर्ण कदम है। ... (व्यवधान)

महोदय, प्रधानमंत्री जी ने किसान भाईयों के लिए कृषि में उत्पादकता और अनुकूलनीयता को प्राथमिकता देते हुए परिवर्तनकारी राष्ट्रीय सहकारिता नीति जैसी योजनाओं को कार्यान्वित किया है। प्रधानमंत्री जी ने भारत के युवाओं के भविष्य को उज्ज्वल बनाने के लिए रोजगार और प्रशिक्षण को प्राथमिकता देते हुए रोजगार पाने वाले विनिर्माण क्षेत्र में रोजगार सृजन एवं नियोक्ताओं की सहायता जैसी योजनाएं शामिल की हैं।

महोदय, भारतीय अर्थव्यवस्था की विकास यात्रा को विकसित भारत का लक्ष्य प्राप्त कराने के लिए समावेशिता की मार्गदर्शक प्रेरणा से ईंधन के रूप में हमारे सुधारों का उपयोग कर कृषि, एमएसएमई, निवेश और निर्यात जैसे चार शक्तिशाली इंजन गति प्रदान कर रहे हैं। यह बजट कृषि क्षेत्र समावेशी, संतुलित, उच्चतर संवृद्धि और उत्पादकता की ओर अग्रसर है। युवाओं का सशक्तिकरण और हमारी समृद्धि युवाओं को पर्याप्त रूप से साधन-संपन्न करने और सशक्त बनाने पर निर्भर करती है। एनडीए की सरकार ने विकास के प्रति मानवोचित और समावेशी दृष्टिकोण अपनाया है। जहां पिछले 11 वर्षों में इन विकास कार्यक्रमों ने रिकॉर्ड समय में सभी के लिए आवास, हर-घर जल, सभी के लिए बिजली, सभी के लिए रसोई गैस, सभी के लिए बैंक खाते और वित्तीय सेवाओं के माध्यम से प्रत्येक परिवार और व्यक्ति के लिए सेवाएं सुलभ कराई गई हैं, वहीं करोड़ों लोगों को मुफ्त राशन उपलब्ध कराकर गरीबी की चिंता समाप्त कर दी गई है और रोजगार का सृजन हुआ है। साथ ही सरकार सर्वांगीण, सर्वस्पर्शी और सर्वसमावेशी विकास के दृष्टिकोण से

कार्य कर रही है। इसमें सभी जातियों और सभी स्तरों के लोग शामिल हैं।

सभापति महोदय, हम वर्ष 2047 तक भारत को 'विकसित भारत' बनाने के लिए कार्य कर रहे हैं। इस लक्ष्य को प्राप्त करने के लिए हमें लोगों की क्षमता में वृद्धि करनी होगी और उन्हें सशक्त बनाना होगा। 'गरीब', 'महिलाएं', 'युवा' और 'अन्नदाता', उनकी आवश्यकताएं, उनकी आकांक्षाएं और उनका कल्याण हमारी सर्वोच्च प्राथमिकता है। देश की प्रगति तब ही होती है, जब वे प्रगति करते हैं।

महोदय, मैं अपने संसदीय क्षेत्र सुपौल सहित बिहार के सभी किसान भाइयों के हित से संबंधित मुख्य अति-आवश्यक मांगों के लिए आग्रह करता हूं। वर्ष 2008 की प्रलयकारी बाढ़ की तबाही के बाद कोसी क्षेत्र के किसान भाइयों ने बहुत ही कष्ट सहन कर मखाना के साथ मक्का एवं जूट की खेती करनी शुरू की थी। मैं माननीय प्रधानमंत्री जी का आभार व्यक्त करता हूं कि उनके द्वारा मखाना बोर्ड की स्थापना की गई है।

सभापति महोदय, मेरे संसदीय क्षेत्र सुपौल के साथ बिहार के सीमावर्ती कोसी एवं मिथिला क्षेत्र में देश के कोने-कोने से मखाना के साथ मक्का एवं जूट की खरीददारी हेतु व्यापारियों का आना-जाना लगा रहता है। इसके लिए बड़े स्तर पर व्यापार केन्द्र अति-आवश्यक एवं अपेक्षित हैं। इसी के साथ चौड़ी सड़क, रेलवे का कन्टेनर डिपो, देश के सभी महानगरों के साथ रेल-कनेक्टिविटी, भारी वाहन पार्किंग, उच्च क्षमता का भंडारण, कोल्ड स्टोरेज, राष्ट्रीयकृत बैंक, भोजनालय, शौचालय के साथ अतिथि गृह का निर्माण हो, जिससे किसानों एवं व्यापारियों के लिए मूलभूत सुविधाएं प्राप्त हो सकें।

महोदय, मेरे संसदीय क्षेत्र सुपौल एवं बिहार के कोसी-मिथिला वासियों के लिए एक केन्द्रीय कृषि अनुसंधान महाविद्यालय की स्थापना जनहित में अत्यंत ही आवश्यक एवं अपेक्षित है, जिसमें कृषि एवं किसान कल्याण संबंधित सभी विषयों का पठन-पाठन हो सके। मेरा आग्रह है कि मेरे संसदीय क्षेत्र सुपौल में केन्द्रीय कृषि अनुसंधान महाविद्यालय की स्थापना की जाए।

सभापति महोदय, रेलवे बिहार के विकास की धुरी है। वर्ष 2019-2024 में रेलवे बजट

औसतन 1,132 करोड़ रुपए का था। जबकि, वर्ष 2026-27 में रेलवे बजट बढ़कर 10,370 करोड़ रुपए हुआ है। बढ़ा हुआ बजट सीधे-सीधे परियोजनाओं, रोजगार और बेहतर सेवाओं में तब्दील होता दिख रहा है। इसका सीधा लाभ बिहार को मिल रहा है।

सभापति महोदय, अपने संसदीय क्षेत्र सुपौल में रेलवे संबंधित अति-आवश्यक समस्याओं के समाधान के लिए मैं माननीय प्रधानमंत्री जी एवं माननीय रेल मंत्री जी से आग्रह करता हूँ कि पूर्व-मध्य रेलवे के अंतर्गत सीतामढ़ी-जयनगर वाया निर्मली तथा ललितग्राम-बीरपुर नई रेल लाईन परियोजना का शिलान्यास कर यथाशीघ्र निर्माण कार्य का शुभारंभ हो तथा रेल परिचालन करने की कृपा की जाए।

सभापति महोदय, गाड़ी संख्या -15949 और 15950 डिब्रूगढ़-गोमतीनगर अमृत भारत एक्सप्रेस का परिचालन गलगलिया-अररिया रेल-खंड होकर फारबिसगंज-सरायगढ़ दरभंगा के रास्ते करने की कृपा की जाए।

सभापति महोदय, डिब्रूगढ़ से नई दिल्ली वाया कटिहार-बरौनी एवं वाया कटिहार-हाजीपुर होकर तीन राजधानी एक्सप्रेस ट्रेनों का परिचालन किया जाता है। इन तीनों में से किसी एक राजधानी एक्सप्रेस को नवनिर्मित गलगलिया-अररिया रेल-खंड होते हुए फारबिसगंज-राघोपुर तथा दरभंगा के रूट से परिचालन करने की कृपा की जाए। ऐसा करने से बंगाल, बिहार तथा उत्तर प्रदेश के सीमावर्ती क्षेत्रों की जनता को इसका लाभ मिल सकेगा तथा समय एवं दूरी भी कम होगी।

सभापति महोदय, छात्रों, युवाओं, किसानों, व्यापारियों तथा शिक्षा स्वास्थ्य-बाजार-कोर्ट-कचहरी की सुविधा के लिए पूर्व-मध्य रेलवे के त्रिवेणीगंज से पटना वाया सरायगढ़-दरभंगा होते हुए एक मेल/एक्सप्रेस ट्रेन का परिचालन रात्रि में दोनों तरफ से किया जाए। इसके साथ ही सुपौल से सियालदह यानी कोलकाता के लिए एक नई ट्रेन चलाई जाए, जिससे उस क्षेत्र के व्यापारियों, जनता तथा सीमावर्ती क्षेत्र की जनता को भी इसका लाभ मिल सके।

सभापति महोदय, बिहार राज्य के सुपौल जिला अंतर्गत एनएच-327ई सुपौल से बैरिया मंच होते हुए वाया मरौना एवं मधेपुर होते हुए दरभंगा तक सड़क एवं उक्त सड़क के मध्य कोसी नदी में

पुल का निर्माण करने की कृपा की जाए।

सभापति महोदय, विकसित भारत के निर्माण के लिए देश के गरीब, युवा, नारी शक्ति और किसान सशक्त होंगे, सरकार इसके प्रति वचनबद्ध है। इन्हीं शुभकामनाओं के साथ मैं वर्ष 2026-27 के आम बजट का समर्थन करते हुए बिहार की समस्त जनता एवं जनता दल (यूनाइटेड) की तरफ से धन्यवाद एवं आभार प्रकट करता हूँ। धन्यवाद।

17.00 hrs

श्री बजरंग मनोहर सोनवणे (बीड) : सभापति महोदय, मैं आपको धन्यवाद देता हूँ कि आपने मुझे बोलने का मौका दिया है। मैं एनीसीपी (शरद पवार) पार्टी से हूँ। आदरणीय शरद पवार साहब की कृपा से मैं इस सभागृह में हूँ। मुझे इस बजट पर बात करते समय बहुत खेदजनक बात बोलनी है कि महाराष्ट्र के वित्त मंत्री, जो डिप्टी सीएम थे, उनका निधन 14 दिन पहले हो गया है। वे इस सभागृह के भी सदस्य रहे थे। मैं पहले उनको भावपूर्ण श्रद्धांजलि अर्पित करता हूँ।

*Sir, I express my gratitude for giving me the opportunity to speak on the budget for 2025-2026. This time, there is no clear policy from the government in the budget or any positive things for the countrymen. This resolution has been made in a hurry and without understanding the reality. As usual, this should not be called a financial resolution but a jumla budget of this government.

I want to raise some important issues in the House; the issues raised in the previous financial resolution have only been raised in a colorful manner. The Honorable Finance Minister made a big announcement about the concept of Sudhar Express. And she said that the government has made more than 350 reforms, but the details of those reforms have not been given. Except for

..... English translation of this part of speech originally delivered in Marathi.

GST, no reforms have been made. GST is a matter of looting the poor; the changes made in GST are wrong. Talking about GST, this tax has been imposed in a hurry.

The opposition suggested that this tax should be implemented after discussion, but the government did not accept the suggestion. Today, the government is trying to remove the problems in the name of Sudhar Express to rectify the wrong decision. My question to the government is, will the government compensate the traders, entrepreneurs, and common citizens who have suffered losses due to your wrong GST tax?

Sir, Promises are made every year for the MSME sector, but in reality, some small and medium enterprises of the government are getting into trouble day by day. Many small enterprises are on the verge of closure, and the government has no policy to save them.

Sir, The entrepreneurs of our country are capable, but due to the wrong policy of the government, they are getting into trouble. Despite having production capacity, there is no concrete policy for the market system; as a result, India is becoming only a consumer, and other countries are benefiting from this. In the past, the government had expressed its desire for an ethanol project for the sugar industry, and under the name of Interest Submission, sugar millers set up projects worth crores of rupees, and the result of this was that on December 7, 2023, a letter was issued at night and said to stop ethanol production. Through you, I would like to tell the Finance Minister that we should consider how much loss is caused due to such a decision. The money

that was supposed to be received by the middle class of the country has stopped being received, and there has been a great loss.*

माननीय सभापति महोदय, मैं आपके माध्यम से अर्थ मंत्री जी से कहना चाहता हूँ कि ऐसा करने से उद्योगों का कितना घाटा हुआ, यह भी सभागृह और देशवासियों को बताना चाहिए। इसका परिणाम यह हुआ है कि देश के किसान को जो पैसा मिलने वाला था, वह कम मिला, क्योंकि वह रातों-रात बंद कर दिया गया। यह बहुत बड़ी बात है।

*Sir, Due to the closure of ethanol production projects worth 200,300,500 crores, the government has not yet received the interest submission money that it had promised to distribute. At the same time, sugarcane farmers should get a proper MSP. Just as the FRP is increased every year, the MSP should also be increased. Today, in this agricultural country, whether it is sugarcane farming, potato farming, or wheat farming, all farmers should get MSP. The government says that it will double the income of farmers, but it is unfortunately being halved instead. The government seems to think that farmers should be permanently in debt.

Sir, It was announced to set up a ship repair yard on the waterway in Banaras-Patna, but it is not right to make such announcements when this project is failing due to low water quality in the rivers. While talking about the health sector, many announcements were made, but even today there is no medical facility in the hospitals of the country, no staff, and no necessary equipment. The government is not paying attention to health infrastructure.

Sir, In my Lok Sabha constituency, there is Swami Ramanand Tirth

..... English translation of this part of speech originally delivered in Marathi.

Rural Medical Hospital in Ambajogai taluka of Beed district. It provides a medical support for five to six surrounding districts. Every day 2500-3000 patients come here for medical tests, but there are no doctors, staff, or medical facilities available there. Therefore, I demand the Finance Minister through you that the government should pay attention to the infrastructure facilities that it has instead of making new announcements. There is also a shortage of medicines in this hospital I am demanding that it should be fulfilled.

Sir, The ridiculous thing about this budget is that after 11 years, the government has been late in realizing that urban area number 47 can pay attention to the progress of tier 2 and tier 3 cities. This means that for the last 11 years, the government has been giving secondary treatment to the citizens. The district from which I come is rural; my identity is as the son of a farmer. My demand is that justice should be done to the farmers of this an agriculture dominated country.

Sir, Cashew and sandalwood were mentioned in the budget. Cashews are not affordable for the common man, and the farmers of the southern region who produce sandalwood are struggling to sell their goods. Our district is rural; from 2014 to 2019, our Chief Minister announced that he would bring the watergrid scheme for my Beed district, but my district has not yet received the benefits of this. I request the Finance Minister to kindly provide irrigation facilities to my district; the water from the Ujani dam should be brought to the Manjara dam, and from there the villages should get irrigation facilities and infrastructure.

Sir, Lakhpati Didi Yojana has become just a central election campaign slogan. There is still no concrete work from the government regarding women's safety. Women are being subjected to atrocities, but there is no proper security system. Through you, I would like to ask the minister that the government's PMJSY scheme is still lacking for rural development. Not a single work in this scheme has been approved. Finally, I will say, this budget is very disappointing for the people of the country. It has been made in a hurry by mixing old slogans only*. ... (*Interruptions*)

इसलिए मैं कहता हूँ कि इसे जल्द से जल्द देना चाहिए। सरकार की एक और घोषणा है – 'हर घर नल से जल'। इस योजना के अंदर पिछले बजट में से 50 करोड़ रुपये भी खर्च नहीं हुए और मेरे जिले के लिए एक रुपया भी नहीं दिया। आपने क्यों नहीं दिया? अगर 50 हजार करोड़ रुपये लैप्स होते हैं और मेरे क्षेत्र के लिए एक रुपया भी नहीं मिलता है तो यह खेदजनक बात है। मेरा सरकार से यह सवाल है कि मैं अपोजिशन का एमपी हूँ, क्या आपने इसलिए पैसे नहीं दिए? मेरी रिक्वैस्ट है।... (व्यवधान) सर, मेरी पार्टी का जितना समय है, आप उतना समय दे दीजिए। आप विकसित भारत के बारे में बोल रहे हैं। अभी क्या-क्या करना है? भारत को एक नंबर पर लाना है, कौन से नंबर पर लाना है? टेक्नोलॉजी के क्षेत्र में मेरा अर्थ संकल्प है।... (व्यवधान)

HON. CHAIRPERSON: Please try to conclude now.

... (*Interruptions*)

SHRI BAJRANG MANOHAR SONWANE: Sir, please give me two more minutes to speak. ... (*Interruptions*) मेरे यहां 400 गांव हैं। अभी भी वहां बीएसएनएल का टावर नहीं है, किसी दूसरी कंपनी का टावर है। मैं सरकार से रिक्वैस्ट करूंगा कि मेरे जिले के अंदर उसे देना चाहिए। रेल के बारे में बहुत जिक्र किया। आपने बुलेट ट्रेन के लिए 1 लाख करोड़ रुपये के बजट को 2 लाख करोड़ रुपये कर दिया। आपने यह क्यों किया? मेरे यहां क्या किया है?

हमारे महाराष्ट्र के अंदर खाली अर्बन के लिए सरकार चलती है, रूरल के लिए क्यों नहीं है? ... (व्यवधान) मेरे जिले के लिए एक ही प्रोजेक्ट की मांग थी। सरकार और वित्त मंत्री जी से मेरी रिक्वैस्ट है कि धाराशिव-बीड-संभाजीनगर के रेल मार्ग के लिए कुछ न कुछ बजट देना चाहिए।... (व्यवधान)

माननीय सभापति : श्री राहुल कस्वां जी।

श्री बजरंग मनोहर सोनवणे : सर, मैं लास्ट में एक बात बोल रहा हूँ।

Finally, I will say, this budget is very disappointing for the people of the country. It has been made in a hurry by mixing old slogans only. Thank you.

श्री राहुल कस्वां (चुरु) : सभापति महोदय, आपने मुझे बजट पर बोलने के लिए मौका दिया, उसके लिए मैं आपको धन्यवाद देता हूँ। मैं तथ्यों के साथ खड़ा हुआ हूँ, सुखियों के साथ नहीं। सरकार के अपने ऑडिट खाते, बजट वक्तव्यों और संसदीय उत्तरों के साथ जब इन्हें एक साथ पढ़ा जाता है तो एक पैटर्न साफ दिखता है कि घोषणाएं आगे दौड़ती हैं, नतीजे पीछे रह जाते हैं तथा जवाबदेही सधे हुए शब्दों की ओट में गायब हो जाती है।

महोदय, यूनियन बजट वर्ष 2025-26 के समाप्त होते-होते सरकार ने फ्लैगशिप स्कीम्स को बड़ी-बड़ी हैडलाइन के जरिये बार-बार बेचने की कोशिश की। आप पिछले बजटों को चैक करेंगे तो हर बार बजट में कुछ न कुछ नया आता है, लेकिन उसका कंपरेटिव चार्ट पार्लियामेंट में कभी पेश नहीं हो पाता है कि क्या स्कीम्स लॉन्च हुईं और फील्ड में उनका क्या इम्पैक्ट रहा है?

मैं पीएम पोषण स्कीम से अपनी बात शुरू करना चाहूंगा। भारत सरकार का यह प्रोग्राम अच्छा है। हम पोषण को इम्प्रूव करना चाहते हैं। अगर आप गवर्नमेंट ऑफ इंडिया का डैशबोर्ड चैक करेंगे तो वर्ष 2021-22 के अंदर इस स्कीम के लिए जो बजट ऐस्टिमेट था, वह 11,500 करोड़ रुपये था, जबकि एक्चुअल एक्सपेंडिचर 10,000 करोड़ रुपये के आस-पास ही हुआ। वर्ष 2023-24 में इसे 11600 करोड़ रुपये कर दिया गया और एक्चुअल एक्सपेंडिचर 8400 करोड़

..... English translation of this part of speech originally delivered in Marathi.

रुपये हुआ। वर्ष 2024-25 में इसे 12500 करोड़ रुपये कर दिया गया और एक्जुअल रिलीज 9900 करोड़ रुपये हुआ। वर्ष 2025-26 में बजट एस्टिमेट 12500 करोड़ रुपये था और एक्जुअल रिलीज 6170 करोड़ रुपये हुआ।

सर, मैं यह कहना चाहता हूँ कि सरकार स्कीमों के साथ जब बजट अनाउसमेंट करती है और साल के बीच में रिवाइज्ड एस्टिमेट्स होते हैं, तो वहां आधा दम टूट जाता है। फिर जब यह असलियत में लागू होती है, तो इनकी हालत और भी दयनीय हो जाती है। ऐसा नहीं है कि यह किसी एक स्कीम के साथ है। ऐसा अनेक स्कीम के साथ में है। आज की तारीख में यदि हम एनएफएचएस का डेटा देखते हैं, तो हमारी कितनी ही बच्चियों को हम स्कूलों के अंदर आयरन, जिंक की टैबलेट्स दी जा रही हैं। वे बच्चियां एनिमिक हैं और पीएम पोषण कार्यक्रम की वास्तविकता यह है कि भारत सरकार से अपना पूरा-पूरा बजट भी खर्च नहीं हो पा रहा है। ऐसे ही आप देखेंगे कि अनेक स्कीम्स हैं।

अभी हम स्कूल शिक्षा के बारे में बात करते हैं। एक समग्र शिक्षा अभियान चला। उसके अंदर वर्ष 2021-22 में 31,000 करोड़ रुपये सैंक्शन किए गए। उसमें से 30,000 करोड़ रुपये भी खर्च नहीं हुए। वर्ष 2023-24 में 37,400 करोड़ रुपये सैंक्शन हुए और वह पैसा आज तक खर्च नहीं हुआ। हालत यह है कि राजस्थान में हाई कोर्ट के ऊपर राजस्थान सरकार ने अपना एक वक्तव्य दिया है कि राजस्थान सरकार के अंदर 56 प्रतिशत स्कूलों के जो रूम्स हैं, वे जर्जर हालत में हैं, अनयूजेबल हैं और मेजर रिपेयर्स मांगते हैं। राजस्थान में एक स्कूल के अंदर बिल्डिंग गिरने से सात बच्चों की मृत्यु हुई। राजस्थान सरकार ने आनन-फानन में राजस्थान के सारे स्कूलों का डेटा कलैक्ट करवाया। डेटा कलैक्ट करने के बाद यह मालूम पड़ा कि स्कूलों के अंदर 2,83,780 रूम्स तो ऐसे हैं, जो जर्जर हालत में हैं और वे कमरे बच्चों के बैठने लायक नहीं हैं। 2,19,000 ऐसे कमरे हैं, जिनको मेजर रिपेयर की जरूरत है। हाई कोर्ट ने साथ-साथ यह भी कहा, जो रिपोर्ट सामने आई कि राजस्थान के स्कूलों में बच्चियां इसलिए कम पानी पीती हैं, क्योंकि राजस्थान में वर्किंग टॉयलेट्स तक नहीं हैं। समग्र शिक्षा अभियान की हालत यह है कि उसके लिए बजट नहीं

है। मेरे अकेले संसदीय क्षेत्र में 1,600 से अधिक कमरों की रिक्वायरमेंट है, पर सरकार के पास कहीं कोई पैसा नहीं है। स्टेट सब्जेक्ट और सेंट्रल सब्जेक्ट के ऊपर बात घूमकर रह जाती है। ऐसे कई स्कूल हैं।

मैं चूरू लोक सभा क्षेत्र से आता हूँ। वहाँ पर 50 डिग्री तक तापमान चला जाता है। वहाँ आज भी बच्चे बाहर पेड़ के नीचे पढ़ने को मजबूर हैं। सरकार के पास विकसित भारत के विज्ञान के अंदर बच्चों के लिए कोई विज्ञान नजर नहीं आता कि कैसे बच्चे पढ़ेंगे, कैसे बच्चों को स्कूल के प्रॉपर रूम्स मिलेंगे। यह हालत समग्र शिक्षा अभियान की है। अभी सरकार ने एक बहुत अच्छा नया अनाउंसमेंट किया है। वैसे तो हर बार अनाउंसमेंट होता है। इस बार के बजट में एवीजीसी कंटेंट क्रिएटर लैब्स खोली जाएंगी। एनिमेशन, विजुअल इफैक्ट्स, गेमिंग एंड कॉमिक्स की लैब्स खोली जाएंगी। 15,000 लैब्स खोली जाएंगी, यह बड़ी अच्छी उम्मीद है, पर इनके लिए हम ट्रेनर्स कहां से लेकर आएंगे, उनको हम स्किलिंग कैसे देंगे, कैसे इनके इक्यूपमेंट्स आएंगे, इनका रख-रखाव कौन करेगा? अटल टिकरिंग लैब्स खुलीं, आज हमारे पास कहीं भी उनका असेसमेंट नहीं है। अनाउंसमेंट के बाद कहीं भी यह समझ में नहीं आता कि कैसे स्कूली शिक्षा के अंदर आगे बढ़ें।

सर, राजस्थान के अंदर हालत तो यह है कि आज की तारीख में मेरे संसदीय क्षेत्र में 83 प्रतिशत स्कूलों में हम बच्चों को आर्ट्स पढ़ा रहे हैं। मात्र 17 प्रतिशत सरकारी स्कूलों में साइंस और कॉमर्स है। उन 17 प्रतिशत स्कूलों में से 53 प्रतिशत स्कूलों के पास में कोई वर्किंग लैबोरेटरी नहीं है। हम डिजिटल एज की बात कर रहे हैं, हम एआई टेक्नोलॉजी की बात कर रहे हैं, उसके लिए बच्चे कैसे तैयार होंगे? शिक्षा के प्रति इस सरकार की इतनी जबरदस्त उदासीनता है कि इसके बारे में जितना बोला जाए, उतना कम है। जवाहर लाल नेहरू जी ने इस देश के अंदर वर्ष 1960 में केंद्रीय विद्यालय और नवोदय विद्यालय का एक कॉन्सेप्ट क्रिएट किया। आज भी इनकी सक्सेज़ रेट 95-97 प्रतिशत से ऊपर जा रही है, पर इस सरकार की उदासीनता के कारण ऑफिशियल डेटा के अनुसार केंद्रीय विद्यालयों और नवोदय विद्यालयों में 12,000 से अधिक टेक्निकल पोस्ट वेकेंट पड़ी हुई हैं। बच्चों के एडमिशन घटते जा रहे हैं। जहां वर्ष 2020-21 के

अंदर 1,95,000 बच्चे केंद्रीय विद्यालयों में एडमिशन लिए हुए थे, आज वह फिगर घटते-घटते 1,39,000 के ऊपर आ गया है। यही हालत नवोदय स्कूलों की है।

मैंने प्रधान मंत्री कौशल विकास योजना के बारे में बात की। उनकी स्थिति यह है कि सेंटर्स बिल्कुल खत्म होने की पोजीशन के ऊपर आ गए हैं। डेटा के अनुसार, सिर्फ 41 प्रतिशत ट्रेन्ड बच्चों को ही सरकार प्लेसमेंट दिला पाई। आज की तारीख में यह सिर्फ सर्टिफिकेट डिस्ट्रिब्यूशन का एक प्रोग्राम रह गया है। अनेक ऐसी समस्याएं हैं। पीएम इंटरनशिप की ही बात कर लीजिए। पिछली बार बहुत जोर-शोर के साथ में यह स्कीम लॉन्च की गई। इसके लिए 10,831 करोड़ रुपये का बजट भी सैंक्शन किया गया, पर रिवाइज्ड एस्टीमेट 526 करोड़ रुपये हो गया। 10,000 करोड़ रुपये की अनाउंसेंट के बाद में 526 करोड़ रुपये का ही बजट सैंक्शन हुआ। इस साल 4,788 करोड़ रुपये की बात की गई है। यही हालत एआई मिशन की है- 2,000 करोड़ रुपये का बजट एस्टीमेट और 800 करोड़ रिवाइज्ड एस्टीमेट। इस बार फिर से यह 1,000 करोड़ रुपये है। मैं इसे सरकार की शिक्षा के प्रति उदासीनता मानता हूं। मैं सरकार से निवेदन करना चाहता हूं। वित्त मंत्री महोदया यहां बैठी हुई हैं। मैडम, हमारे राजस्थान के स्कूल्स में बहुत समय के बाद एनरॉलमेंट्स बढ़े हैं, but we are lacking basic infrastructure and it needs to be funded by someone. As a parliamentarian, मैं संसदीय क्षेत्र में घूमता हूं। वहां स्कूल्स में रूम्स की डिमांड है। हम वहां रूम्स कहां से लाएं? मेरे संसदीय क्षेत्र में 1800 कमरे की जरूरत है, but there is no way out. स्टेट के पास पैसे नहीं हैं और सेक्टर के पास आते हैं तो यहां स्कीम नहीं है। कुछ एलॉटमेंट्स होती हैं, I cannot deny that. But the allotment has to be increased by a substantial number so that the students can at least sit in the class. That is my point in regard to education. (व्यवधान) आप किसके बारे में बोल रहे हैं?... (व्यवधान) आप वहां से भी बोलने नहीं देते हैं और यहां से भी बोलने नहीं दे रहे हैं। आप मुझे कहीं से बोलने दीजिए। ... (व्यवधान)

सर, जल जीवन मिशन के बारे में बात हुई है। इसके लिए वर्ष 2025-26 के बीई में 67

हजार करोड़ रुपए थे और रिवाइज्ड एस्टीमेट 17 हजार करोड़ रुपए है। इसका मतलब है कि हम 50 हजार करोड़ रुपए खर्च नहीं कर पाए या बजट को चेंज करने की कोशिश है। आज राजस्थान की यह हालत है कि राजस्थान में पीने के लिए पानी की व्यवस्था नहीं है।

आज मेरे संसदीय क्षेत्र और राजस्थान में जल जीवन मिशन के ऐसे कितने टेंडर्स हैं, जो ओपेन तक नहीं हो पाए हैं। आज की तारीख में वर्ष 2021 में अवार्ड हुए टेंडर्स का डेविशन हो गया। 500 करोड़ रुपए के प्रोजेक्ट में 70 करोड़ रुपए डेविशन आ गया और उस डेविशन की फाइल सरकार के पास दो सालों से पड़ी हुई है। सरकार के पास 70 करोड़ रुपए नहीं हैं। रतनपुरा के किसान धरने पर बैठे हुए थे, लेकिन सरकार के पास उनके पीने के लिए पानी का कोई सिस्टम नहीं है। जल जीवन मिशन को बंद करने का काम कर दिया गया है। सरकार कहीं हाथ पर हाथ धर कर बैठ गई है। सरकार के पास पानी के लिए पैसे देने का कोई विजन नहीं है। ऐसे प्रोजेक्ट्स हैं, जिनको सैंक्शन करने के लिए फाइल्स दो सालों से ऑफिसर्स के पास पड़ी हैं।...(व्यवधान) निशिकान्त जी, मैं आपसे निवेदन करूंगा कि आप भी बोलिए कि जल जीवन मिशन के प्रोजेक्ट्स वर्ष 2021 में शुरू हुए थे, लेकिन वे आज तक कम्प्लीट नहीं हुए हैं।...(व्यवधान)

मैं सरकार से प्रधानमंत्री ग्रामीण सड़क योजना के बारे में कहना चाहता हूं कि 19 हजार करोड़ रुपए सैंक्शन किए गए थे, मगर बजट एस्टीमेट को रिवाइज करके रिवाइज्ड एस्टीमेट में 11 हजार करोड़ रुपए कर दिए गए हैं। आज प्रधानमंत्री ग्रामीण सड़क योजना का फोर्थ फेज चल रहा है, उसमें बचे हुए गांवों की रेक्वायरमेंट नहीं रही है। आज इतनी पंचायतें बन गई हैं कि पंचायत से गांव कैसे जुड़ेंगे? कम से कम अपने गांव से पंचायत, हेडक्वार्टर को जोड़ने का भी प्रावधान होना चाहिए। जो सड़कें पहले बनीं हुई थीं, वे फेज थ्री में थीं, जहां पर आप रोड्स का चौड़ीकरण कर रहे थे, उन रोड्स को भी शामिल करने की बात कीजिए।

मैं मनरेगा के बारे में कहना चाहता हूं। आपने वीबी-जी राम जी बिल में मनरेगा के बारे में कहा है कि राज्य सरकार 40 प्रतिशत शेयर देगी।

सभापति महोदय, पिछले राजस्थान सरकार ने 48 सौ करोड़ रुपए मनरेगा में खर्च किया

है। राजस्थान सरकार को अपने बेसिक डे टू डे एक्सपेंडिचर के लिए भी लोन लेना पड़ता है तो क्या राजस्थान सरकार दो हजार करोड़ रुपए अपनी जेब से दे पाएगी? इस नए बिल से मनरेगा के खात्मे की शुरुआत हुई है। गांव के अंतिम छोर पर बैठे हुए आदमी को इससे रोजगार मिलता था, उसको सरकार छीन रही है।

मैं जल जीवन मिशन के साथ सिंचाई की बात करना चाहता हूँ। हाल ही में नई रिपोर्ट आई है। एन्वायरन्मेंट एंड वाटर की एक इंडिपेंडेंट स्टडी के अनुसार अभी इंडिया की वेस्ट वाटर रेसक्यू कैपेसिटी बहुत कम है। सिर्फ 10 राज्यों के पास रीयूज पॉलिसी है। वर्ष 2050 तक ट्रीटेड वेस्ट वाटर दिल्ली के क्षेत्रफल के 26 गुना क्षेत्र के बराबर की सिंचाई कर सकता है और वास्तविक आर्थिक मूल्य पैदा कर सकता है। फिर भी इस सदन में कोई नेशनल प्लान नहीं बताया गया है। वेस्ट वाटर को रीयूज के लिए न बजट है, न टारगेट है और न ही टाइम लाइन है ताकि वेस्ट वाटर को कैसे रीयूज किया जाए। वाटर स्कैरसिटी को केन्द्रीय स्तम्भ बनाया जाए। हमारा वेस्ट वाटर बह कर बर्बाद हो रहा है, हम उसका उपयोग क्यों नहीं कर सकते हैं? यह खेतों की सिंचाई कर सकता है।

HON. CHAIRPERSON: Rahul ji, please conclude now.

SHRI RAHUL KASWAN: Sir, I was allotted ten minutes. Please give me three minutes more.

HON. CHAIRPERSON: You have already spoken for 11 minutes.

SHRI RAHUL KASWAN: Please give me two minutes more.

सर, मेरा सरकार से यह कहना है कि हमारे यहां तीनों नदियों का पानी हरिके बैराज से इंटरनेशनल बॉर्डर क्रॉस करता है। टू एमएएफ पानी की शक्ति 10 से 15 लाख हेक्टेयर जमीन को सिंचित करने की है, लेकिन इरिगेशन के बारे में सरकार की कोई एनाउंसमेंट नहीं है। हम एक तरफ 50 लाख टन दलहन और तेलहन विदेशों से इम्पोर्ट कर रहे हैं और दूसरी तरफ इरिगेशन के लिए कोई भी बजट सैंक्शन नहीं किया गया है। मेरी सरकार से गुजारिश है, राजस्थान के नार्थ वेस्ट

चुरु, झुंझनु, बाड़मेर और बीकानेर जैसे क्षेत्र हैं, जहां इतना बड़ा लैंडमास पड़ा हुआ है। अगर इरिगेशन की फेसिलिटीज मिलेगी तो उससे बहुत बड़ा फायदा मिलेगा। इरिगेशन पर गवर्नमेंट को फोकस करना चाहिए।

मैं राष्ट्रीय राजमार्गों की बात करूंगा, नेशनल हाईवेज के अंदर हर साल बजट बढ़ रहा है लेकिन हमारे जो स्टेट हाईवेज हैं, उनका ओवर कैपिसिटी यूटिलाइजेशन हो रहा है, स्ट्रेस बढ़ता जा रहा है। मैं हाईवे की डिजाइन का एग्जाम्पल देता हूं, जयपुर से लेकर किशनगढ़ हाईवे राजस्थान में है, पचास हजार पीसीयू के लिए डिजाइन्ड हाईवे पर आज आज 1 लाख 26 हजार पीसीयू तक यूटिलाइजेशन हो रहा है, इससे आए दिन एक्सीडेंट होते हैं। पिछली बार इलीगल कट्स के पास एक्सीडेंट्स होने पर 100 से अधिक लोगों की जानें गईं। सरकार के पास हाईवे के लिए कोई प्लान नजर नहीं आ रहा है। इस बजट में राजस्थान का नाम तक नहीं लिया गया।

मैं रेलवे के लिए कहना चाहूंगा, न्यू रेलवे लाइन्स के लिए बजट ऐस्टिमेट 32 हजार करोड़ रुपये का था लेकिन केवल 30 हजार करोड़ रुपये ही खर्च हुए। मेरे लोक सभा क्षेत्र चुरु के अंदर सीकर से नोखा, खाटू श्याम जी से करणी माता वाया मुकाम नोखा विदासर, सरदार सेठ से नौहर, सरदार सेठ से हनुमानगढ़, साधुपुर से तारानगर के लिए रेलवे लाइन की डिमांड बहुत ज्यादा है। हर बार जब हम सर्वे कराते हैं तो आरओआई निगेटिव आती है, राजस्थान में फ्रेट नहीं है। There has to be some viability gap funding kind of stuff or we need special assistance of money on that. आखिर में,

“वादों की दुकान सजती रही हर साल
पर गरीब की थाली रही खाली की खाली
कागज पर सपने चमकते रहे हजार
जमीं पर मगर सिसकता परिवारा।”

पिछले बजट का हिसाब नहीं और इस बजट का हिसाब नहीं, राजस्थान का हिस्सा नहीं तो विकसित भारत सिर्फ एक नारा है और एक नारा ही रहेगा।

SHRIMATI DAGGUBATI PURANDESWARI (RAJAHMUNDRY): Hon.

Chairman Sir, I thank you for giving me this opportunity to participate in this very important discussion on the Budget that was presented by the hon. Finance Minister Shrimati Nirmala Sitharaman Ji.

Sir, I would first like to begin by congratulating her on her 9th consecutive Budget that she had presented in the Parliament. The Budget gives us a clear message about India's long-term priorities and it also emphatically states where India intends to position herself in the unfurling global economic scenario. It also clearly states that the Budget intends to balance growth and macro-stability.

The challenge before the hon. Finance Minister as she was charting out the Budget was that she had to ensure momentum alongside building resilience. We had a GDP of around seven per cent with inflation being low and fiscal deficit in the right direction. This was the momentum that was there in the country, but we need it to build our resilience against the global trade which was in a flux.

Sir, the fiscal deficit of 4.3 per cent which is marginally lower than 4.4 per cent only emphasizes that the focus of the Finance Minister has been on continuity rather than ambition. Since the pandemic, the slow rate of fiscal deficit reduction only highlights that the focus has been on stability rather than dramatic consolidation. With the global uncertainty looming large and also the rupee being under pressure, the Budget that was presented is nothing short of prudent macroeconomics. Above all of this, the real story is in the increase of

allocation of capex at Rs.12.20 lakh crore as against Rs.11.20 lakh crore which is 4.4 per cent of the GDP and this clearly underlines that the focus is on investments rather than on consumption subsidies. This is what we would call fiscal prudence over populism.

The EU Free Trade Agreement would most probably come into operation by 2027 and we also have the US tariff uncertainties looming large. Under these circumstances, we need to build our domestic capacities to protect our country from supply chain disruptions.

Sir, against this backdrop, the industrial strategy that has been spelt out in the budget, reveals a resolve to move up the value chain. It could be an amount of Rs. 10,000 crore allocation for the Biopharma Shakti Initiative or the amount of Rs. 40,000 crore allocation for the Electronic Component Manufacturing or India's Semiconductor Mission 2.0. They together emphasise that India would want to become Atmanirbhar or self-reliant in these strategic sectors on which it was until now import dependent.

Sir, there is also renewed emphasis on service sector and we know that the contribution of service sector to our GDP is around 55 per cent and it dominates our exports as well. Sir, the common safe harbour margins 15.5 per cent and the threshold enhancement from Rs. 300 crore to Rs. 2,000 crore only emphasise that India's software still remain our reliable foreign exchange earner.

Sir, the proposed Education to Employment and Enterprise Standing Committee aiming at 10 per cent of the global service market underscores this

and the expansion of AYUSH and Khelo India Mission only revealed the intent of extending or diversifying service exports beyond technology.

Sir, there has also been emphasis on rare earth mineral corridors. Today, we are faced with an external environment in which trade as well as multilateralism is in danger and access to supply chains is being disrupted. Hence, we need to strengthen, if not protect ourselves against these external shocks. Therefore, the manufacturing of rare earth permanent magnets or REPM is vital to meet our growing demands of the upstream industries like electronics, electric vehicles, aerospace, defence and the likes.

Sir, the need for securing our supply chain arose when China, the world's largest, if not the only, supplier of REPM curbed its exports giving rise to global shortage and disrupting industries. This shock emphasised the need for indigenisation. Today, by indigenising REPM, India could position itself as a global hub of sustainable manufacturing.

Sir, the proposed scrapping of custom duty on monazite from the present 2.5 per cent is a welcome measure because this would only attract more investments in REPM and also improve the employment opportunities for our own children. The States in which monazite is largely found are Kerala, Tamil Nadu, Andhra Pradesh, Odisha, Jharkhand, Maharashtra, Gujarat and West Bengal with Andhra Pradesh, Kerala, Tamil Nadu and Odisha contributing 89 per cent of the 12.73 million tonne monazite reserves in our country.

Sir, I would only request the hon. Finance Minister here that we would

need to work closely with the States for the single window clearances as well as land subsidies because this is largely in the control of the States and this would also hasten and quicken investments into our country in REPM. Alongside, I would also request the hon. Finance Minister to consider applying PLI or performance linked incentives for the mining of rare earth minerals because as the very name states, they are rare earth minerals and we need our efficacy to improve in mining of rare earth minerals and also apply PLI to REPMs too.

Sir, the Budget further simplifies customs tariff by rationalising exemptions and focusing on effective rates. The ripple effect of this would be that our domestic manufacturing sector would be strengthened and our exports would improve. Customs today are moving towards trust-based, digitally AI-assisted framework marking a significant stride towards ease of doing business. So, the targeted exemptions and process reforms aim at reducing the input cost that would improve certainty for long gestation and capital incentive projects.

Sir, manufacturing is the central pillar of our Indian economic growth and its contribution to the GDP is around 16 to 17 per cent. It is much lower than what many of the other countries, for example, China, have. However, measures such as duty-free imports for the leather and footwear industry, the extension of the export-obligation period under the Advance Authorisation Scheme from six months to one year, the announcement of a scheme to support the production of high-value, technologically advanced construction

and infrastructure components, and the removal of Rs. 10 lakh per-consignment cap on courier exports for MSMEs would not only improve access to foreign markets but also strengthen domestic manufacturing.

Sir, in the health sector, the customs duty exemption on 17 additional drugs and medicines as well as on key diagnostic components, only indicates the commitment of the NDA Government to the well-being of its citizens. This is over and above the exemption that was given for the cancer drugs earlier in her earlier Budget. This reduction in customs duty would provide immediate relief to patients who are suffering from cancer and rare diseases, signalling a policy towards affordable health care. This is alongside the *Ayushman Bharat*, the *Jan Aushadhi Kendras* which are already in place in our country.

The PLI allocation for the auto sector has been increased, which is a very welcome measure, but I would also appeal to the hon. Finance Minister to reconsider the 45 per cent reduction in the PLI for the lithium-ion cells because this is rather important.

The Exclusive Economic Zone, or the EEZ, span about 2.3 million kilometer in the Indian Ocean. Catching fish in the EEZ duty-free will not only reduce operational costs, but would also recognize the fish as Indian catch. If it lands on other shores, then it would be considered as exports. Many countries, like the US and China actually follow this route, and this would actually unlock the economic potential of our country's marine resources. This would also, beyond boosting deep-sea fishing, facilitate harvesting high-value fish, like tuna, marlin, sailfish, and the likes. Presently, Indian fishing vessels are not

well-equipped for long distance operations. This would actually call for investments in vessels with on-board freezing facilities as well, opening up a sea of opportunities for our fisherfolk. The limit for duty-free imports and specified inputs used for processing seafood has been increased from one per cent to three per cent over the previous year's export turnover, and this would actually ease the pressure on the marine sector by bringing down the cost of production at a time when one of our largest export earners is actually facing a crisis of the high US tariffs, which have now been, of course, reduced.

Sir, now I would state about the Budget thrust on high value farm produce and allied sectors. This would also help in reducing our import cost dependency, modernize agricultural practices, and also improve farm incomes. The production of coconut oil has reduced drastically in the past one decade. The production of coconut in our country is around 600 thousand tons, and of coconut oil is around 450 hundred tons. The oil production has now reduced to 4 lakh tons, and one of the reasons, if not the sole reason, is that our plantations are ageing and we need to replace them. Therefore, the hon. Finance Minister coming forward, shouldering the coconut farmers and assuring them that their trees would be replaced by new saplings is a welcome measure. The export on coconuts have actually risen to 1.88 lakh tons in 2025 as against the 1.76 lakh tons in 2024, which is a seven per cent hike.

None of us have actually forgotten the success story of Aruku Coffee. When it was initiated, there were many people who did not believe that it would succeed. But today, Aruku Coffee has become a global brand. So, riding on

the success of Aruku Coffee, to emulate it in cashew nuts and coconuts would actually reduce our dependency on imports.

Exports of cocoa and related products have increased 26 per cent touching 4.54 lakh tons in 2025, up from 36.86 lakh tons. So, I think this is a very welcome measure.

Sandalwood is an integral part of our culture. Therefore, the support that has been given to sandalwood farming as well as post-harvest processing would only help us in restoring the past glory of sandalwood.

Sir, alongside this, the AI initiative called the Virtually Integrated System to Access Agricultural Resources (VISTAAR) would educate the farmers in every detail of agriculture and economics, and this is very important for us because 80 per cent of our farmers are small and marginal farmers who have land holdings which are less than five acres. Therefore, this technical assistance would help farmers in innovative practices, thereby enhancing their incomes.

Sir, India's 7.4 million MSMEs would stand to benefit from the Rs. 10,000 crore SME Growth Fund that has been allocated. This is over and above the Rs. 2000 crore Self Reliant India Fund that has already been allocated, and this provides access to risk capital for MSMEs. MSMEs largely supply to PSUs and other large houses, but payments are quite often delayed, which leads to financial crunch and thereby the ill-health of the MSME. Therefore, TReDS are being made mandatory where the invoice has to be settled *via* the platform with no excuses. It is a big help for the MSMEs. The

chronic problem that MSMEs face, which even our *Economic Survey* has emphasized, is their lack of accessibility to capital. Therefore, these initiatives would surely enhance proximity to capital for the MSMEs, which are one of the largest employment generators after agriculture.

Sir, urbanization is happening at a great speed and the focus on Tier II and Tier III and Temple cities is a welcome measure because here the infrastructure would definitely be upgraded and modernized, making life for migrants, who actually come into these cities, much better and safer, and they would not have to live in deplorable conditions as they are doing now. Today, recognizing cities and towns as growth hubs is the need of the hour. Therefore, I would surely like to welcome this measure. ... (*Interruptions*) Sir, I just need five minutes.

Sir, having said that, a nation's progress is impossible without the empowerment of its women. Building on the success of Lakhpati Didi, the most important initiative that has been introduced in the Budget, is the establishment of the Self-Help Entrepreneur Marts or SHE-Marts, which will provide women entrepreneurs direct market access and business opportunities.

In addition, the credit-linked support for women-led fisheries and aquaculture enterprises encourages economic independence in coastal and rural regions. These initiatives are designed to convert small-scale participation into scalable enterprise. Another landmark initiative in this Budget is the establishment of one hostel for girls in every district, especially near the STEM

institutions. This step ensures that talented young women from rural and semi-urban areas would not have to discontinue education for lack of accommodation. These initiatives collectively strengthen financial inclusion, education access, and entrepreneurial growth for women, converting empowerment into leadership. Beyond economic and educational support, the Budget also gives a strong social message that women are partners in nation-building and not mere beneficiaries of welfare. Therefore, it is no longer women's development, but, now, the new story is 'women-led development'.

Sir, having said that, I would only like to conclude by saying that the Budget has been crafted and presented amidst unique circumstances in an increasingly turbulent world. In such circumstances, this Budget is a coherent framework that laid emphasis on financial prudence, infrastructure-led growth, and human development, preparing India for the Viksit Bharat 2047 in a volatile and an unpredictable world. Thank you, Sir.

HON. CHAIRPERSON: Thank you very much. You did not take five minutes further.

The next speaker is Shri Y.S. Avinash Reddy ji.

SHRI Y. S. AVINASH REDDY (KADAPA): Thank you, Sir. I congratulate the hon. Finance Minister for presenting the Budget for the ninth consecutive time. We appreciate the Central Government for enhancing the CAPEX Budget for the year 2026-27 to Rs. 12,21,821 crore, an 11.5 per cent higher allocation than the revised Budget for the current financial year 2025-26.

Sir, now, I come to the allocations for our State of Andhra Pradesh. We

all know that Polavaram is a national project with 194 TMC storage capacity, 45.72 metres height, and an estimated cost of Rs. 55,000 crore, which have to be spent by way of 100 per cent Central grants.

Sir, in the Union Budget 2026–27, an amount of Rs.3,320 crore is allocated. There is a specific mention in the Budget presentation that the revised cost of the project is Rs.30,436 crore for completion up to the Minimum Draw Down Level (MDDL) of 41.15 meters, and the balanced Central grant for the project is limited to Rs.12,157 crore. At 41.15 meters, only 75 Thousand Million Cubic Feet (TMC) of water can be stored. The objectives envisaged cannot be achieved if the project is restricted only to a height of 41.15 meters with only 75 TMC storage.

We, on behalf of YSRCP, bring to the notice of the Government of India that this national project should be constructed up to a height of 45.72 meters with 194 TMC storage capacity, with an estimated and sanctioned amount of Rs.55,000 crore. Any change, any reduction to the sanctioned amount will severely affect the interests of crores of farmers across the State.

We also request the Government of India to revisit and issue Environmental Clearance (EC) to the “Rayalaseema Lift Irrigation Scheme (RLIS).” Earlier, in March 2025, EC was rejected due to lack of persuasion by the present State Government.

I seek to draw your attention regarding the borrowings of our State, Andhra Pradesh. During the 2019-2024 YSRCP tenure, considering all forms of liabilities, an amount of Rs.3,32,000 crore was borrowed. Whereas, in the

present tenure, in a span of just 20 months, an amount of Rs.3,20,000 crore is contracted for borrowing so far. Generally, all kinds of borrowings put together should not exceed 3.5 percent of the State's GDP.

For instance, during 2014-19, the then State Government borrowed Rs.17,000 crore beyond their limit, and this excess borrowing was deducted from the borrowing limit of the next government during 2019-2024. If the present pace of borrowing is continued, just like the president stated above, the borrowing limits of the next Government will be deducted due to the present Government's over-excess borrowing. Therefore, the next Government will not be in a position to pay even salaries and pensions if this abnormal pace of borrowing is permitted.

Our State Government is raising off-budget borrowings. In May 2025, an amount of Rs.9,000 crore was borrowed by way of Andhra Pradesh Mineral Development Corporation (APMDC) through Non-Convertible Debenture (NCD) issuances. The worst part here is, a private lender was given direct access to draw his servicing amount from the Consolidated Fund of Andhra Pradesh, which is highly unconstitutional and unprecedented. In December 2025, Rs.5,750 crore was borrowed by way of Andhra Pradesh State Beverages Corporation Limited (APSBCL) bonds. Recently, the State Cabinet cleared a borrowing of an additional Rs.11,850 crore by way of APSBCL NCD issuances.

During the financial year 2022-23, when the previous Government tried for similar off-budget borrowing through APSBCL NCD issuances, the Central

Government objected to such borrowings, and the Ministry of Finance issued a circular. The Ministry of Finance wrote a letter to the Special Chief Secretary of the Andhra Pradesh Finance Department dated 27th March, 2023 and stopped the State from taking such off-budget borrowing. This kind of off-budget borrowing will have long-lasting ramifications. The next Governments will have to pay their entire budget amount for repaying the interest, duly sacrificing salaries and pensions for employees and welfare schemes for the poor people. So, I request the Hon. Finance Minister to give clarity on this issue during her reply.

As I mentioned above, our State, in a span of just 20 months, borrowed Rs.3,20,000 crore, but it could not allocate nearly Rs.5,000 crore for completing the 10 medical colleges out of the 17 new medical colleges taken up during the tenure of Mr. Y.S. Jaganmohan Reddy Garu. Bids are called for privatization of the Government medical colleges and hospitals, which will directly impact the poor, as they will not be in a position to afford costly treatment in these privatized hospitals.

Sir, an allocation of Rs. 96000 crore is made for VB G RAM G Scheme which is the new MGNREGA Scheme. Our State's share has increased from ten per cent to 40 per cent because of which it is highly unlikely that the allocated amount is completely spent in the year 2026-27. We request the Government of India to implement the new scheme VB G RAM G with 90:10 ratio for our State of Andhra Pradesh on par with the North - Eastern States as our State's financial condition is very weak. We request the Government of

India to set up a steel plant at Kadapa which is part of assurance given to the Andhra Pradesh as part of AP Bifurcation Act 2014. We brought this issue to the notice of this august House several times and we, once again, request the Government to fulfil its promise.

We request the Government of India to stop privatisation of Vizag Steel Plant and also request to allocate the grants to clear the present dues of Vizag Steel.

Sir, Kadapa to Bengaluru Railway line was sanctioned in 2010 with an outlay of Rs. 2700 crore. Till date, only 10 per cent of the work is completed. We request the Government of India to allocate sufficient funds for completion of this project. Initially, this project was sanctioned on 50:50 cost sharing basis between Central and State Governments.

Sir, post-bifurcation Andhra Pradesh is not in a position to contribute its 50 per cent share. The Andhra Pradesh Government has already requested the Government of India to complete this project with hundred per cent Central funds.

Sir, we request the Government of India to consider the same and expedite the construction of this new Railway line between Kadapa and Bengaluru.

With these submissions, I conclude my Speech on General Discussion on the Union Budget for 2026-27. Thank you, Sir.

श्री लालजी वर्मा (अम्बेडकर नगर) : मान्यवर, आपने मुझे केंद्रीय बजट पर सामान्य चर्चा में हिस्सा लेने के लिए अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ।

मान्यवर, माननीय वित्त मंत्री जी ने नौवां बजट प्रस्तुत किया। हम लोगों की अपेक्षा थी कि देश और प्रदेशों के लिए इस बजट में बहुत कुछ आएगा, लेकिन 'खोदा पहाड़ निकली चुहिया' वाली बात हुई।

मान्यवर, माननीय मंत्री जी बता रही हैं कि यह बजट विकासोन्मुख, समावेशी और भविष्यवादी है। लेकिन, सच्चाई यही है कि यह बजट महंगाई से त्रस्त जनता को राहत नहीं देता, बेरोजगार युवाओं को आशा नहीं देता, किसानों को सुरक्षा नहीं देता और स्वास्थ्य एवं शिक्षा जैसे मूल क्षेत्रों में निवेश से कतराता है। यह बजट आंकड़ों की बाजीगरी है। इसमें जनता की जरूरतों का समाधान नहीं है। माननीय मंत्री जी ने इस बजट को सुधार एक्सप्रेस कहा। यह सुधार एक्सप्रेस नहीं, बल्कि उधार एक्सप्रेस है। इस बजट के 53,47,315 करोड़ रुपये में से करीब 26.25 परसेंट केवल ब्याज पर ही खर्च किया जा रहा है।

मान्यवर, पहले बड़ा बजट बनाया जाता है और फिर खर्च नहीं हो पाता। अभी नौ महीने बीत गए, लेकिन पिछले वित्तीय वर्ष का 41 परसेंट से ज्यादा पैसा खर्च नहीं हो पाया। पिछले वर्ष का जो संशोधित बजट है, उसमें लगभग एक लाख करोड़ रुपये कम हो गए।

मान्यवर, माननीय मंत्री जी ने एक दूसरी बात का जिक्र किया कि यह विकसित भारत के लिए सबका साथ और सबका विकास का बजट है। परंतु, यह बजट सबका साथ नहीं देता है। इस देश में सबसे बड़ी आबादी ओबीसी, एससी और एसटी की है। उनके हितों की अनदेखी करने का काम इस बजट में किया गया है। आज रोजगार देने का सवाल है। देश में 45 केंद्रीय विश्वविद्यालय हैं। 38 विश्वविद्यालयों के वाइस चांसलर सवर्ण हैं। उनमें एससी-एसटी को पद नहीं दिया गया है। जो सारे केंद्रीय संस्थान हैं, उनमें पिछड़े और दलितों के 80 से 64 परसेंट पद खाली हैं। लगभग 10 लाख पद खाली हैं। इस बजट में उन पदों को भरने के लिए कोई खाका देने का काम नहीं किया गया है।

मान्यवर, इसके साथ-साथ आज देश की जो सबसे बड़ी समस्या है, वह स्वास्थ्य की है। गरीब बीमार होता है, वह हृदय रोग से बीमार होता है, कैंसर से बीमार होता है, लेकिन उसके लिए

धन की व्यवस्था नहीं की गई है। जो आयुष्मान भारत योजना है, उसमें भी एक पैसे का इजाफा करने का काम नहीं किया गया है। उसमें खर्च कम हुआ है। पिछली बार जितना बजट था, उससे भी कम खर्च करने का काम किया गया है।

मान्यवर, दूसरी तरफ पिछड़े वर्ग के जो किसान हैं, उनके लिए भी इस बजट में कोई प्रावधान नहीं है। कृषि से संबंधित लगभग 70 परसेंट लोग गांवों में रहते हैं। इस बजट का केवल 3.04 प्रतिशत ही उन पर खर्च किया जाएगा। उसी तरह शिक्षा पर 2.60 प्रतिशत बजट आवंटित हुआ है। स्वास्थ्य पर केवल 1.95 प्रतिशत कुल बजट का हिस्सा आता है। हमने एक संकल्प लिया था कि जीडीपी का ढाई प्रतिशत स्वास्थ्य पर बजट आवंटित होगा, लेकिन स्वास्थ्य पर यह बजट जीडीपी का 0.5 प्रतिशत भी नहीं है, जिसके कारण देश के तमाम लोग बीमारी के शिकार होते हैं, उनका इलाज नहीं होता है, उनका घर-बार बिकने की कगार पर आ जाता है।

इसी तरह जब किसानों के खेतों की बुआई का समय आता है, तब खाद की जरूरत पड़ती है। खाद में जिस उर्वरक की जरूरत है, पिछली बार बजट में उस उर्वरक के लिए जो खर्च किया गया था, इस बार माननीय मंत्री जी ने संशोधित बजट में उससे साढ़े सात प्रतिशत कम रसायन और उर्वरक पर बजट आवंटित किया है, जो निश्चित रूप से किसानों के हितों को संरक्षित नहीं करता है।

दूसरा सबसे महत्वपूर्ण बिन्दु है कि आज अमेरिका से डील हुई। हमारी मार्केट अमेरीका कैप्चर करेगा, जिससे किसान और तबाह होगा। हमें उसे न्यूनतम समर्थन मूल्य की गारंटी देने की आवश्यकता थी, उस पर भी यह बजट मौन है। किसानों को गारंटी देने का काम यह बजट नहीं करता है।

मान्यवर, हम लोगों ने बड़ी अपेक्षा की थी कि भारतीय जनता पार्टी की जो सरकार है, जो अयोध्या को विकसित बनाने की बात करते हैं, उन्होंने इस बजट में अयोध्या की पूरी तरह से उपेक्षा की है। पूरे उत्तर प्रदेश की उपेक्षा की गई है। इस बजट में अयोध्या के लिए कोई व्यवस्था नहीं की गई है। मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि अयोध्या में कम से

कम एक एम्स बना दीजिए, जिससे आपका, उनसे जो भेदभाव है, उससे छुटकारा मिलने का काम हो सके।

मान्यवर, जहां तक पिछड़ी जातियों का प्रश्न है। सबका साथ, सबका विकास, तो यह कैसा सबका साथ, सबका विकास है कि परीक्षा में जहां भर्ती होती है, वहां प्रवक्ता अंग्रेजी का, अनरिजर्व्ड का कट ऑफ 64 और ओबीसी का कट ऑफ 87 है। उसमें उसे माइग्रेट करने का काम नहीं किया गया है, जबकि हमारे माननीय नेता ने कहा है कि सुप्रीम कोर्ट का इस संबंध में एक फैसला है। उस फैसले के आधार पर अगर पिछड़ी जाति का व्यक्ति उम्र में, अटैम्प्ट में किसी भी प्रकार का लाभ नहीं लेता है, तो निश्चित रूप से अगर उसके मार्क्स ज्यादा हैं, तो उसे अनरिजर्व्ड कैटेगरी में शामिल किया जाना चाहिए। उसे इसमें शामिल करने का काम नहीं किया गया है। यह माइग्रेशन न होने के कारण तमाम तरह की दिक्कतें आती हैं। इसमें मेरी यह मांग है कि माइग्रेशन करके 'सबका साथ, सबका विकास' का जो नारा है, उसे धरातल पर लाने का प्रयास करें।

मान्यवर, महंगाई बढ़ रही है। इस बजट में पिछली बार के बजट से साढ़े पांच फीसदी की वृद्धि है, लेकिन महंगाई उससे ज्यादा बढ़ गई है। पिछली बार से भी बजट कम है, लेकिन दूसरी तरफ ये अपेक्षाएं थीं कि माननीय मंत्री जी नौवां बजट प्रस्तुत कर रही हैं, तो वह विकासमुखी बजट होगा, प्रधान मंत्री ग्राम सड़क योजना के लिए ज्यादा धन दिया जाएगा। स्कीमें बनाने के लिए जो मानक तय किया गया है, उस मानक में सुधार किया जाएगा। हर विधान सभा, हर लोक सभा क्षेत्र में सांसद के प्रस्ताव पर सड़कें बनाई जाएंगी, लेकिन इस बजट में उसका कोई समाधान नहीं है।

दूसरी तरफ जो सांसद निधि है, वह सारे सांसदों की पांच करोड़ रुपये है, जिसे बढ़ाने की मांग लंबे से चली आ रही है।

माननीय सभापति : आप अपनी बात समाप्त कीजिए।

श्री लालजी वर्मा : महोदय, महंगाई दस गुना बढ़ गई है, लेकिन सांसद निधि पांच करोड़ रुपये है। एक किलोमीटर सड़क बनने में एक करोड़ रुपये लगते हैं। माननीय मंत्री जी हमारी यह मांग है कि अगर आप सभी क्षेत्रों को विकास की तरफ ले जाना चाहती हैं, तो सांसद निधि को कम से कम 25

करोड़ रुपये अनिवार्य रूप से करने का काम किया जाए। ... (व्यवधान)

मान्यवर, गरीब आदमी कैंसर से बीमार होता है। ... (व्यवधान) मेरा आपके माध्यम से माननीय मंत्री जी से निवेदन है कि और बीमारियों को छोड़ दें, कम से कम कैंसर जैसी बीमारी के इलाज को पूरी तरह से फ्री कर दें। सरकार उसके लिए संपूर्ण धन देने का काम करे, जिससे आम नागरिक की सुरक्षा हो सके।

माननीय सभापति : आप अपनी बात समाप्त कीजिए।

श्री लालजी वर्मा : मान्यवर, एक निवेदन और करके मैं अपनी बात समाप्त कर रहा हूँ। यह बजट महंगाई से राहत नहीं देता है, रोजगार की गारंटी नहीं देता। आउटसोर्सिंग को रोजगार माना है। इसी तरह से इस बजट में स्वास्थ्य एवं शिक्षा पर अधिक निवेश नहीं किया गया है।

18.00 hrs

HON. CHAIRPERSON: It is already 6 o'Clock. If the House agrees, we will extend the House till 8 p.m.

SEVERAL HON. MEMBERS: Yes.

HON. CHAIRPERSON: The House is extended up to 8 p.m.

Now, please conclude your last sentence.

श्री लालजी वर्मा : महोदय, मैं अंत में यही कहना चाहता हूँ कि जीडीपी का कम से कम ढाई प्रतिशत स्वास्थ्य क्षेत्र पर खर्च हो। रोजगार के लिए स्पष्ट भर्ती कलेंडर लागू किया जाए। किसानों को न्यूनतम समर्थन मूल्य की गारंटी दी जाए। शिक्षा-स्वास्थ्य में वास्तविक निवेश हो। इसके साथ ही, सांसद निधि को बढ़ा कर कम से कम 25 करोड़ रुपये किया जाए। यह मेरा आपसे निवेदन है। धन्यवाद।

SHRI KARTI P. CHIDAMBARAM (SIVAGANGA): Thank you, Sir. At the outset, I would like to congratulate the hon. Finance Minister for presenting nine consecutive Budgets. It is not a mean feat. Vaazhthukkal!

Congratulations! Especially, it is commendable because she represents a party which draws its inspiration and its genesis from an all-male organisation. In that background, Finance Minister, a lady from my State, presenting nine Budgets is remarkable. Meendum Vaazhthukkal! Congratulations again!

Sir, this Budget is in the backdrop of the much-touted trade deal. To my understanding, this trade deal is nothing but – to borrow the words of Winston Churchill – a riddle wrapped in a mystery and inside an enigma. I hope the Finance Minister, when she addresses the House, will shed some light on this trade deal, whether India is obligated to buy 500 billion dollars worth of goods from the United States. Are we allowed to buy oil from our long-standing friend, Russia? Are we allowed to buy oil from Iran, with whom we have a long-standing relationship? Will these decisions be taken sovereignly in India or will it be taken by the White House? Are we obligated to buy oil from the new colony of America, Venezuela? And most importantly, are we going to allow agricultural products of America into India at zero tariff? If so, what are the products? The Finance Minister must tell the House and the nation because we are none the wiser from the statement of the Commerce Minister because every time he comes and points the finger at the Foreign Minister, the Foreign Minister is pointing the finger back at him and the Agriculture Minister is completely absent. I hope the Finance Minister will fill this gap and answer on behalf of her Cabinet and all her colleagues on what this trade deal actually means.

Sir, if you look at the attendance here in the House, it is quite sparse.

This is quite indicative of the mood about a Budget. Budgets are losing relevance. People are losing interest in Budgets and this is a reflection of that. If Members are not interested, it also means that their constituents are less interested. There is a reason for this.

Before I get into the specifics of this Budget, I would like to go down memory lane and recollect some of the landmark schemes our hon. Finance Minister has announced in the last nine years. AMRUT, SANKALP, DigiGaon, National Nutrition Mission, National Infrastructure Pipelines, Startup India Seed Fund, PM Garib Kalyan Package, PM Internship Scheme, MISHTI, National Monetisation Pipeline, Operation Greens, Deep Ocean Mission – all these schemes, when they were announced, were greatly lauded by the newspapers and the media, but if you actually look at the details to see where the implementation of all these schemes is, you will be very distressed. I hope the Finance Minister in her address will go back to the nine years and recollect the schemes she has announced and give us a status report of each and every scheme and where it stands today. I will give a few examples, Sir. In 2021, the Government launched the PM Formalisation of Micro Food Processing Enterprise Scheme (PMFME), allocating Rs. 10,000 crore, supposedly to support 2 lakh micro food enterprises. But after five years, only 60 per cent of the funds are spent. Then we have the Animal Husbandry Infrastructure Development Fund, which announced Rs. 15,000 crore for dairy and meat infrastructure. But after all these years, only 30 per cent of it is utilised. Then for PM Mitra Parks – seven mega textile parks – allocation of Rs. 4,445 crore

was announced. But after five years, we only have 15 per cent of the works done. I hope our officers are taking notes and they will give us the status reports of all these schemes which they announced with such great fanfare before.

In the same budget, they announced – these are all tongue twisters – Atmanirbhar Swasth Bharat Yojana. * I want to urge the hon. Finance Minister to kindly keep one or two names of these schemes in Tamil. We find it difficult to pronounce. Every name is in Hindi. Whether it is implemented or not, please name at least one scheme in Tamil.*

The allocation of Rs. 64,180 crore has been announced to strengthen healthcare. Only construction is going on in most of these places, including AIIMS in Tamil Nadu. There is no manpower in most of the places. There are no trained doctors or nurses. So, again, this is all bombastic announcements without actual implementation of anything on the ground.

In 2020-23, they announced the PM Divine for the North-East, for which Rs. 6,600 crore were allotted, but the fund utilisation is not even 18 per cent till date. Then we have the DESH-Stack e-portal. I do not know what this portal does. The Government allotted Rs. 400 crore for skilling and job discovery. It failed dismally. The portal exists, but nobody trusts the portal.

In 2023-24, under the GOBARdhan scheme, Rs. 10,000 crore were allocated for 500 compressed biogas plants, out of which only 40 have been operational till now. The target was 500. Under the Amrit Dharohar Scheme for

..... English translation of this part of speech was originally delivered in Tamil.

conservation of 75 wetlands, Rs. 3,000 crore were allotted, but barely 10 pilot sites are there. In 2024-25, they announced an internship scheme claiming to provide internships to one crore people. Actual internship offers given are only about 15 per cent. Even from the people who got the offer, about 20 per cent of them dropped out. So, that scheme is again a failure, but they announced it as if it is going to transform the entire landscape of employment for young people in India.

The PM Surya Ghar was brought to provide rooftop solar panels to one crore households, but only 24 per cent of the target is achieved. Again in 2025-26, under the Urban Challenge Fund, they allotted Rs. 1 lakh crore to reform cities, but utilisation stands at two per cent. For the PM Dhan Dhanya Krishi Yojana, Rs. 1.44 lakh crore were allotted and it has been over six years, and farmer support is still not given which was promised under the scheme. So, if people are losing interest in budgets, it is because only bombastic announcements are made and nothing is implemented. So, nobody takes it seriously. It is a clear reflection. The Parliamentarians do not take it seriously, and the public do not trust any of these announcements made because there is hardly any implementation of these schemes.

Sir, I will tell you another very shocking fact. In the last Budget, Madam announced Rs. 100 crores for a Makhana Board. I do not know which State was going for election. The Government announced this scheme and allocated Rs. Rs. 100 crore. But the fact is that not even one rupee has been spent till date. Where is this board? Have you even formed it? This is the status of all

these schemes.

Coming back to this year's Budget, hon. Finance Minister has announced integrated textile programme with five subparts. When they replaced MGNREGA with VB G-Ram-G Act, there was a lot of pushback because they removed the name of Mahatma Gandhi. Now, they have come up with another scheme in the name of Mahatma Gandhi called 'Mahatma Gandhi Gram Swaraj Initiative'. Then there is an Infrastructure Risk Guarantee Fund. They have also announced 20 new national waterways. They have allocated Rs. 20,000 crore for city economic regions, dedicated rare earth corridors in Odisha, Kerala and Tamil Nadu, and allied health professional institutions to be set up, among countless others. So, all these announcements, if you look at them one or two years later, will only be there on paper and nothing would have been implemented. This is the reason that budgets are becoming irrelevant and the announcements made in budgets are only bombastic and have no meaning at all.

HON. CHAIRPERSON: Please conclude.

SHRI KARTI P. CHIDAMBARAM: Yes, Sir. What hurts me the most about this Budget is that it always lacks empathy. And again, the hon. Finance Minister has shown the true colours of this Government. Disability pension, which the Armed Forces veterans were getting, was tax exempt. And in this Budget, they have brought it under tax for soldiers who have laid their lives for India and for soldiers who have become during fighting. This Government hides behind national security and patriotism all the time. But when it comes to action, this is

the reality. They do not respect our soldiers. They are now going to tax disability pension. People who have been getting this pension for years will have to start paying income tax on it. I wish the Finance Minister withdraws it, and when she replies, I hope, she gives her account of all the grand schemes she has announced in the nine years and show what the status is. Thank you very much.

SHRI JAGADISH SHETTAR (BELGAUM): Thank you, hon. Chairperson Sir, for giving me the opportunity to speak on the Union Budget. I am very happy to congratulate our hon. Finance Minister for presenting her ninth consecutive Budget. According to me, it is a mature Budget and a perfect Budget that lays the strongest base for Viksit Bharat, which is Shri Narendra Modi ji's dream.

Sir, this is a Budget of a mature economy, for an economically stable country, by a Government that is confidently looking beyond today. The Union Budget 2026-27 signals a shift from crisis management to long-term nation-building, aligning with Prime Minister Narendra Modi's vision of a developed India by 2047. Rather than announcing flashy giveaways, the Government has focused on strengthening core systems like healthcare, education, manufacturing, infrastructure, and now explicitly, energy security and cutting-edge technologies, including AI. It leaps to the eye that the Modi Government is preparing India for sustained growth, for a march towards becoming a developed economy. What does it mean? It clearly signals faster connectivity between major economic centres. Alongside city economic regions, new freight corridors, inland waterways, coastal cargo promotion and support to States,

the Modi Government is now thinking in terms of agglomeration economics. Cities, especially Tier-II and Tier-III, are being positioned as growth engines rather than mere population magnets. Manufacturing policy has been sharpened further. The India Semiconductor Mission 2.0, the Biopharma SHAKTI, rare earth magnets, container manufacturing, textile cluster revival, chemical parks, electronic components and construction equipment upgrades point to a deliberate effort to rebuild India's industrial base. These are not isolated announcements.

To this end, the Government has brought about several structural reforms like the introduction of goods and services tax, the introduction of Insolvency and Bankruptcy Code, the historic corporate tax cut in 2019, and the provisioning of massive subsidies in the form of Production-Linked Incentive schemes.

Sir, logistics efficiency is another major focus, with plans for East-West Dedicated Freight Corridors, the operationalisation of 20 national waterways over five years, and the development of seven high-speed rail corridors connecting major cities. The emphasis on urban development with a budget of Rs. 25,000 crore over five years acknowledges the economic power of agglomerations and the role cities play as engines of growth. The establishment of five regional medical hubs will not only boost medical tourism but also strengthen domestic healthcare capacity. This will be complemented by plans to retain 1.5 lakh caregivers and one lakh allied health professionals over the next five years.

The proposal to create five inner-city townships near industrial and logistics corridors is timely and strategic. If this initiative is supplemented by outreach to talented Indians abroad, particularly in the United States, it could catalyse a reverse brain-drain, which is an essential ingredient for true *atmanirbharta*, that is, self-reliance. Artificial intelligence has been given special focus, and cloud services data centres have been provided with a 22-year tax holiday. There are many such initiatives highlighted in the Budget, and I do not wish to go into each of them in detail.

However, with regard to the seven high-speed rail corridors already declared by the hon. Prime Minister, I request that another important railway corridor should be announced, namely, the high-speed rail corridor from Bengaluru to Bombay. This corridor would cover most of Karnataka. Therefore, I humbly request the hon. Minister of Railways, Shri Ashwini Vaishnaw and the hon. Minister of State in the Ministry of Railways, Shri V. Somanna that an eighth corridor should also be announced, which would be highly beneficial for the State.

Another important issue is the establishment of a defence cluster in Belagavi. It is a defence and military-based city, and around 1,000 acres of land is available. Therefore, a defence cluster should be declared.

I would also like to speak about the Kalasa-Banduri drinking water project. The Mahadayi Water Disputes Tribunal has already awarded 3.5 TMC water for drinking water purposes. Once implemented, this will certainly contribute to the development of the concerned area. In this regard, I would

like to submit that matters relating to the Environment Department and the Forest Department are still pending. If the Minister concerned takes an interest and also convinces the Goa Government, this issue can be resolved. Clearing this matter is essential as it will directly support the drinking water project.

It is also important to note that the Chief Minister of Karnataka is consistently critical of the Modi Government and frequently criticises the Budget, claiming that there are no allocations. However, over the past several years, numerous railway projects and national highway projects have been announced for Karnataka. The main reason for delays is that the State Government has not taken sufficient interest in land acquisition for railway and national highway projects. Due to the non-acquisition of land, many projects have been held up for the last five to six years. Despite this, criticism of the Union Government continues unnecessarily. If all the projects mentioned in the Budget are implemented, they will certainly benefit Karnataka.

Bengaluru, in particular, reflects the Prime Minister's strategic vision for the State. This vision prioritises several key areas, including high-speed connectivity, frontier technologies and innovation, MSME liquidity and support, green tourism and sustainability, agricultural renewal, housing and urban development and capital investment and infrastructure. The Union Budget positions Karnataka as a national growth engine in semiconductors, biotechnology, information technology, aerospace, clean energy, advanced manufacturing, tourism, and innovation, with a national capital expenditure of Rs.12.2 lakh crore. Through these policies, the Modi Government is scaling

Karnataka's strengths into global leadership. He has to understand. Karnataka Government has to understand. So, he has to clear all the projects. Acquisition has to be completed. Then, see in Karnataka, what is the development that will happen! The Vande Bharat trains will definitely help so many people in Karnataka. And UDAN scheme is a very popular scheme. Because of implementation of UDAN scheme, Modi's dream, in tier 2, tier 3 cities, airports have been developed. We have so many air connections to so many cities because of UDAN. The UDAN scheme is only for three years. After completion of three years, all the airlines are withdrawing. Even if it is economically viable, the airlines are withdrawing the flights. So, for example, Belagavi has 16 air connections to so many cities. Now, after UDAN period is completed, they withdraw, they have shifted to other side even if economically viable. Now, we are only having six connections to some cities, only six airlines. So, for that purpose, I request the hon. Prime Minister and hon. Finance Minister that some action has to be taken.

HON. CHAIRPERSON: Now, please try to conclude.

SHRI JAGADISH SHETTAR: At least it has to be extended to five years or ten years. Definitely, it will be helpful for that purpose.

Lastly, I conclude that this Budget, the Union Budget, firmly positions Karnataka as a core engine of India's growth under the Modi Government. The Budget does not impose a one-size-fits-all approach. Instead, it builds directly on Karnataka's proven strength – electronics and semiconductors, biotechnology, pharma, and aerospace. By strengthening infrastructure, clean

energy, leadership, innovation, and export, the Modi Government is ensuring that Karnataka remains globally competitive while delivering inclusive growth. This Budget enforces a clear message. Under the PM Modi, entire India, Karnataka is a growth engine of Viksit Bharat where innovation meets infrastructure and health meets high technology. Thank you very much.

श्री अभय कुमार सिन्हा (औरंगाबाद) : धन्यवाद सभापति महोदय । माननीय वित्त मंत्री महोदया जी ने नौवां बजट पेश किया है । हमें याद है कि जब ये सत्ता में आए थे तो इन्होंने कहा था कि पुरानी सोच बदलेगी, प्राथमिकताएं बदलेंगी और आम आदमी के जीवन में वास्तविक परिवर्तन आएगा ।

महोदय, वर्ष 2026-27 के बजट को देखकर यह प्रश्न उठता है कि क्या बदला और किसके लिए बदला? इस बजट में जहां एक ओर बड़े-बड़े पूंजीगत आंकड़े दिखाए गए हैं, वहीं दूसरी ओर शिक्षा, स्वास्थ्य, कृषि, आपदा, ग्रामीण विकास, राज्यों और सामाजिक क्षेत्रों से जुड़े अहम मदों में कटौती की गई है । केंद्रीय बजट वर्ष 2026-27 के दस्तावेज बताते हैं कि बदलाव नहीं, बल्कि कटौती, ठहराव और कुप्रबंधन हुआ है । इसका सबसे बड़ा नुकसान हमारे बिहार जैसे राज्यों को उठाना पड़ता है । यह बजट विकास का विजन नहीं है, बल्कि बिहार के युवाओं, किसानों, श्रमिकों और छात्रों के लिए निराशा का दस्तावेज है । मैं सरकार से पूछना चाहता हूं कि बिहार का अमृतकाल कहां गया? यह मैं जानना चाहता हूं ।

महोदय, कुछ ही दिन पहले बिहार में चुनाव संपन्न हुआ है । डबल इंजन की सरकार डबल डिजिट में, डबल सेंचुरी में 203 सीट पर जीतकर आई है । चुनावी घोषणा में उन्होंने कहा था कि जब हम आएंगे तो जाति गणना कराएंगे । इस बजट में जाति गणना पर किसी प्रकार का कोई भी बजट प्रस्तुत नहीं करना बड़े दुर्भाग्य की बात है ।

महोदय, मैं यह जरूर कहना चाहूंगा कि जिसे आप डबल इंजन की सरकार कहते हैं, इस तरह के बजट से सबसे बड़ा असर बिहार जैसे राज्यों पर पड़ता है । मैं बता दे रहा हूं कि गरीबी में

बिहार नम्बर वन, बेरोजगारी में बिहार नम्बर वन, पलायन में बिहार नम्बर वन, अपराध में बिहार नम्बर वन, स्कूल ड्रॉपआउट में बिहार नम्बर वन, देश में सबसे कम प्रति व्यक्ति आय बिहार में, देश में सबसे कम प्रति व्यक्ति निवेश बिहार में, देश में सबसे कम उद्योग-धंधे बिहार में, देश में सबसे कम साक्षरता दर बिहार में, छात्र-छात्राओं के उत्पीड़न में बिहार नम्बर वन, हत्या और बलात्कार में बिहार नम्बर वन, यही है डबल इंजन की सरकार। यह ताज्जुब की बात है।

महोदय, मैं एक-दो पॉइंट्स और बताना चाहता हूँ। केन्द्र सरकार एथेनॉल उत्पादन नीति बिहार के लिए लेकर आई थी। मैं बताना चाहता हूँ कि बिहार के लिए केन्द्र सरकार एथेनॉल उत्पादन नीति लेकर आई थी। सरकार बोली थी कि उद्योग लगेंगे, रोजगार पैदा होंगे और पलायन रुकेगा। वर्ष 2025-26 के बजट में बड़े पैमाने पर तेल विपणन कंपनियों द्वारा बिहार की एथेनॉल ईकाइयों का खरीद आवंटन लगभग 50 प्रतिशत घटा दिया गया है, जिससे 17 संयंत्र बंद होने की कगार पर पहुंच चुके हैं और कुछ ने उत्पादन भी रोक दिया है। इसके परिणास्वरूप 25 हजार से अधिक श्रमिकों की नौकरी खतरे में है और 15 लाख मक्का किसानों को मिला सुनिश्चित बाजार टूट चुका है। इस तरह की नीति से इस केंद्र सरकार का बजट चलता है।

महोदय, मैं यह जरूर कहना चाहूंगा कि बेरोजगारी की बात आती है, जब ये वर्ष 2014 में पहली बार सत्ता में आए थे, तो इन्होंने वादा किया था कि हम बेरोजगारी को दूर करेंगे, हम महंगाई को खत्म करेंगे, आप हमें सत्ता में लाइए। जब देश की जनता इन्हें सत्ता में लेकर आई, तो बेरोजगारी तो छोड़ दीजिए, महंगाई भी चरम सीमा को पार कर गई। मुझे याद है कि वर्ष 2014 में सिलेंडर का दाम 386 रुपये था, उस समय सत्ता पक्ष की तरफ से एक माननीय मंत्री हुआ करती थीं, वे सिलेंडर माथे पर रखकर डांस किया करती थीं। इसी सरकार में सिलेंडर का दाम 1100 रुपये हुआ, लेकिन सत्तापक्ष के लोगों के कान पर जूं तक नहीं रेंगा। ऐसे बहुत आंकड़े हैं, मैं उन आंकड़ों पर नहीं जाना चाहता हूँ।

माननीय सभापति, मैं स्वास्थ्य के बारे में उल्लेख करना चाहता हूँ। भारत के नियंत्रक एवं महालेखा परीक्षक की वर्ष 2024 की रिपोर्ट बिहार की स्वास्थ्य व्यवस्था की गम्भीर विफलता को

उजागर करती है। कैग के अनुसार राज्य में डब्ल्यूएचओ मानकों की तुलना में 53 प्रतिशत डॉक्टरों की कमी है। प्राथमिक व सामुदायिक स्वास्थ्य केंद्रों में लगभग 60 प्रतिशत पद खाली हैं। अधिकांश जिला अस्पताल और सीएचसी विशेषज्ञ डॉक्टरों के बिना संचालित हो रहे हैं, जबकि कई जगह आईसीयू ऑपरेशन थियेटर और ब्लड बैंक जैसी मूलभूत सुविधाएं भी उपलब्ध नहीं हैं। पूरे मगध क्षेत्र का भार मगध मेडिकल कॉलेज पर रहता है, लेकिन वहां पर भी पीजी स्नातकोत्तर सीटें बढ़ाने की प्रक्रिया अभी तक भी धीमी चल रही है। मैं दो और बातों का जिक्र करना चाहता हूं। माननीय वित्त मंत्री महोदया जी ने कहा कि हम 25 करोड़ देशवासियों को गरीबी रेखा से ऊपर उठाकर लाए हैं, वे आंकड़े कहां हैं? आप कैसे इतने लोगों को गरीबी रेखा से ऊपर लाई? आपने पिछले बजट में कहा कि 75 से 80 करोड़ बीपीएल कार्डधारी परिवारों को 5 किलो अनाज देने का काम करते हैं और इस बार एक साल में 25 करोड़ बीपीएल कार्डधारी परिवारों को गरीबी से ऊपर उठाकर लाई हैं, तो मैं यही कहूंगा कि राज्यवार इसका आंकड़ा भी आपको पूरी तरह से प्रस्तुत करना चाहिए।

माननीय सभापति : अब आप समाप्त कीजिए।

श्री अभय कुमार सिन्हा : मैं माननीय वित्त मंत्री महोदया जी से एक मांग करना चाहता हूं कि आप जिन बीपीएल परिवारों को 5 किलो अनाज फ्री में देती हैं। आपके पास डेटा है, उन परिवारों का, जो गरीबी रेखा से नीचे बसर करने वाले लोग हैं, उनसे जीएसटी टैक्स लेने का इस सरकार को कोई अधिकार नहीं है। अगर आप वास्तव में गरीबी उन्मूलन करना चाहते हैं तो आप उन गरीब परिवारों को जीएसटी फ्री का एक कार्ड निर्गत कर दीजिए। ऐसा करने से गरीबी उन्मूलन की बात होगी।

महोदय, एक महत्वपूर्ण बात, जिस पर पिछले वित्तीय वर्ष में भी चर्चा हुई थी। सुलभ और सुरक्षित यात्रा के लिए माननीय रेल मंत्री जी ने भी कहा कि जितनी भी मेल एक्सप्रेस ट्रेन्स हैं, उनमें कम से कम चार-पांच जनरल बोगी बढ़ाई जाएं। यह कहा था कि इन्हें बढ़ाने की प्रक्रिया होगी, लेकिन अभी उस पर किसी भी प्रकार का, इस बजट में भी सरकार की तरफ से किसी प्रकार का

कोई प्रावधान नहीं किया गया है। यह इनका गरीबी उन्मूलन है। हमारे देश के गरीब लोग भी चाहते हैं कि वे सुलभ और सुरक्षित यात्रा कर सकें। समाजवाद के पुरोधा परम आदरणीय लालू प्रसाद यादव जी जब सत्ता में थे तो उन्होंने गरीब रथ ट्रेन चलाने का काम किया था और उस समय गरीब-गुरबा भी ऐसी में सफर करते थे।

हम माननीय वित्त मंत्री महोदया जी से एक आग्रह और करना चाहेंगे। यह सिर्फ विपक्ष का ही आग्रह नहीं है, बल्कि सत्ता पक्ष के भी सभी माननीय सांसदों का इस पर अंदर से समर्थन है कि मैडम जी, लोक सभा में एमपी लैंड फंड तो कम से कम इस बार बढ़ा दीजिए। यह इतनी महंगाई में बहुत जरूरी है। बहुत-बहुत धन्यवाद।

श्री मियां अल्लाफ अहमद (अनन्तनाग-राजौरी) : सर, आपका बहुत-बहुत शुक्रिया। मैं ऑनरेबल फाइनेंस मिनिस्टर साहिबा को मुबारकबाद देता हूँ कि इतने बड़े देश की जिस बेहतर तरीके से ये फाइनेंशियल मैनेजमेंट कर रही हैं, सिस्टम को चला रही हैं, उसके लिए हम इनकी सराहना करते हैं। इसके साथ-साथ, मैं यहां यह भी कहना चाहता हूँ कि कई ऐसी चीजें हैं जो लोगों तक नहीं पहुंचती हैं। इस वक्त खास तौर पर इस मुल्क में सबसे बड़ा मसला बेरोजगारी का है। इन्होंने यहां जो बजट पेश किया, उसमें बेरोजगारी के हवाले से कोई रोडमैप लोगों के सामने नहीं आया। अगर आज बेचैनी है, हमारे बच्चों में डिप्रेशन है, अगर वे नशे की तरफ जा रहे हैं, तो उन सबकी बेसिक वजह अनइंप्लायमेंट है। यूनिवर्सिटीज़ खोली जा रही हैं, सेंट्रल यूनिवर्सिटीज़ खुल रही हैं, क्लस्टर यूनिवर्सिटीज़ खुल रही हैं, बड़े-बड़े इंजीनियरिंग कॉलेज खुल रहे हैं। यह सब कुछ हो रहा है, लेकिन जो लोग वहां से डिग्री लेकर निकल रहे हैं, उनके लिए कोई रोडमैप नहीं है। इतना सारा पैसा उस सैक्टर पर खर्च किया जा रहा है, लेकिन जो वहां से पढ़कर आ रहे हैं, इंजीनियर बन रहे हैं, डॉक्टर बन रहे हैं, उन यूनिवर्सिटीज़ में पढ़ रहे हैं, उनके रोजगार, फ्यूचर और उनके काम के लिए कोई चीज बजट में नहीं है। उन इंस्टीट्यूट्स, यूनिवर्सिटीज़ और कॉलेजों को खोलने का क्या फायदा है, जब उनसे कोई ऐसी चीज नहीं होती, जिससे लोगों को रोजगार मिले?

रोजगार के हवाले से मनरेगा एक अच्छी स्कीम थी। यह बदकिस्मती की बात है कि उस

स्कीम को डॉयवर्ट किया गया। वह स्कीम आहिस्ता-आहिस्ता बन्द हो जाएगी। हम यह एक्सपेक्ट नहीं कर सकते कि स्टेट 40 पर्सेंट उसके लिए देगी या यूनियन टेरिटरी अपने बजट में से कुछ हिस्सा देगी। जो काम के दिन थे, वे कम किए गए। वह रोजगार का एक जरिया गांवों में था, गरीब लोगों के लिए था, उसमें भी लोगों को बहुत ज्यादा नुकसान हुआ। मैं तबको रखता था कि जो इसमें चेंज किया गया, उसके बाद फाइनेंस मिनिस्टर साहिबा लोगों के जज्बात देखकर, पॉलिटिशियन्स और पार्लियामेंटेरियन्स के जवाब देखकर जो रिजेंटमेंट उस कानून के खिलाफ था, वे इस बजट में उसको रेक्टिफाई करेंगी, लेकिन उस सिलसिले में भी कुछ नहीं हुआ।

बैंक बेरोजगारों के लिए दूसरा जरिया है, लेकिन अब बैंक्स सरमायेदारों के लिए हैं, बिजनेसमैन के लिए हैं। जब कोई बेरोजगार इंजीनियर, डॉक्टर या कोई टेक्नीकल हैंड बैंकों में डिग्री लेकर जाता है तो वहां बड़ी तवालतें होती हैं और रिश्वतें ली जाती हैं। पहले लोगों को लगता था कि बैंक बेरोजगारों को प्रियारिटी पर लोन देंगे, दफ्तरी तवालतें कम होंगी और रेट ऑफ इंटरस्ट कम होगा लेकिन बैंक इस वक्त ये मकसद पूरा नहीं कर पा रहे हैं। स्टेट बैंक ऑफ इंडिया को देखिए, जम्मू-कश्मीर बैंक की हालत यह है कि उस बैंक में अब स्टॉफ रहा ही नहीं है। वहां गार्डनर क्लर्क का काम करता है और क्लास-4 कैशियर का काम करता है। जम्मू-कश्मीर में लोग बेरोजगार हैं, पोस्ट्स वैकेंट है लेकिन इनको फिलअप करने के लिए कुछ भी नहीं किया जा रहा है। दूरदराज के इलाकों में जम्मू-कश्मीर की ब्रांचेंज खोली जानी चाहिए। मुझे लगता है कि बैंकिंग ऐसा सैक्टर है जिस पर किसी का कंट्रोल रहा ही नहीं है। ... (व्यवधान)

सर, मुझे बोलने के लिए दो मिनट और चाहिए। ... (व्यवधान) मुझे बोलना है। ... (व्यवधान) अभी तो मैं टूरिज्म सैक्टर पर आया ही नहीं हूं। मैं चाहता हूं कि भारत सरकार, फाइनेंस डिपार्टमेंट द्वारा कुछ काम हो क्योंकि इस सैक्टर में कुछ काम नहीं हो रहा है और लोगों को जम्मू-कश्मीर बैंक से कुछ फायदा नहीं हो रहा है। ब्रांचेज रूरल एरियाज़ में नहीं खुल रही हैं और इससे लोगों को कोई फायदा नहीं हो रहा है। ... (व्यवधान)

सर, टूरिज्म सैक्टर का इस बजट में जिक्र किया गया है। बाहर से टूरिस्ट आते हैं और

टूरिज्म सैक्टर से देश को आमदनी होती है, हमारी रियासत को आमदनी होती है लेकिन इसके लिए इन्फ्रास्ट्रक्चर नहीं बनाया जा रहा है। बजट में जिक्र किया गया है कि नेशनल इंस्टीट्यूट ऑफ हॉस्पिटैलिटी बना रहे हैं। ... (व्यवधान)

HON. CHAIRPERSON: There is one more speaker from your Party.

... (Interruptions)

श्री मियां अल्लाफ अहमद : सर, ठीक है पार्टी की बात है, लेकिन आपने सबको टाइम दिया है। आप मुझे दो मिनट का समय दीजिए, मैं कन्क्लूड कर रहा हूँ। (व्यवधान)

सर, टूरिज्म बहुत बड़ा सैक्टर है। वह जम्मू-कश्मीर के अलावा पूरे हिंदुस्तान के एम्प्लायमेंट का बहुत बड़ा जरिया है लेकिन देश में अच्छे ट्रेनिंग इंस्टीट्यूट्स नहीं हैं। इन्होंने एक इंस्टीट्यूट का जिक्र किया है जबकि यहां दर्जन होने चाहिए। नार्थ में भी होने चाहिए, साउथ में भी होने चाहिए और कश्मीर में भी होने चाहिए तब जाकर लोगों को इसका फायदा पहुंचेगा।

एग्रीकल्चर सैक्टर का जिक्र किया गया है। शीप, एनीमल हसबैंडरी और हॉर्टीकल्चर इंडस्ट्री का जिक्र किया गया है। जब तक इंश्योरेंस कवर नहीं देंगे, खास तौर से एग्रीकल्चर सैक्टर और हॉर्टीकल्चर सैक्टर के लिए क्रॉप इंश्योरेंस कवर नहीं करेंगे तब तक इस इंडस्ट्री को कोई फायदा नहीं हो सकता। जब भी आंधी या तूफान आता है तो लोगों की लाखों रुपये की फसल तबाह हो जाती है। ... (व्यवधान) आप मुझे गरीब लोगों की बात कहने दीजिए। लाइव स्टॉक को इंश्योरेंस कवर मिलना चाहिए क्योंकि गरीब लोगों का गुजारा इसी से होता है। ... (व्यवधान)

HON. CHAIRPERSON: Please mention the last sentence.

... (Interruptions)

श्री मियां अल्लाफ अहमद : सर, हम दिन में इसीलिए बैठे रहते हैं ताकि हमें बोलने का मौका मिले। सर, आप मुझे अपनी बात कन्क्लूड करने दीजिए। गुलमर्ग टूरिस्ट स्पॉट है जो कि बहुत फेमस है। वहां लीज के मसले पर कुछ नहीं हो रहा है। इस बजट में ट्राइबल्स का बहुत जिक्र किया गया है लेकिन ट्राइबल्स के लिए कोई प्रोग्राम नहीं है, कोई प्लानिंग नहीं है। हिंदुस्तान में जो इसके

लिए जो पैसा दिया जा रहा है, उसकी मॉनिटरिंग नहीं हो रही है। इसे कंट्रोल करने और खर्च करने के लिए कोई तरीक़ा-ए-कार नहीं है। मैं यह आपके नोटिस में लाना चाहता हूँ। यह सिर्फ पब्लिसिटी की हद तक है।

HON. CHAIRPERSON: Prof. Sougata Ray please.

... (*Interruptions*)

PROF. SOUGATA RAY (DUM DUM): Sir, I rise to speak on the Budget. ...

(*Interruptions*) Sir, I rise to speak on Budget. Abhishek Banerjee has already spoken on behalf of our Party on the budget. Without repeating him, I want to point out that this Budget shows that the Finance Minister is cruel towards West Bengal.

I remember last year when Bihar elections were there, she gave all the projects to Bihar and then to Andhra Pradesh. This time, the Budget does not find mention of West Bengal at all, except for a freight corridor that is to happen from Dankuni to Gujarat. I strongly oppose this.

The Finance Minister has been practically cruel on Bengal. An amount of Rs. 1,09,000 crore, due to West Bengal, has been held up, both on account of MGNREGA and the Prime Minister Awas Yojana. I demand again that the Finance Minister revise her position on this matter and do proper justice to Bengal.

Speaking on this Budget, I feel ashamed as an Indian because this Budget is not made by the Government of India. It is made by ... *. Two days after the Budget, we had the so-called Indo-US trade agreement. How? Our

* Expunged as ordered by the Chair.

tariffs were reduced to 18 per cent, but our exports were made free by America. This is the cruelest blow on Indian agriculturists, who are our bread givers.

This Government always speaks that we have done the 'Mother of all Agreements' with the European Union, though the contours of the same are not clear. On the Indo-US Trade Agreement, where they have allowed free exports by the United States to India, it is not clear what are the other contours of the Indo-US Trade Agreement. There is apparently a difference of opinion between the Commerce and Industry Minister and the External Affairs Minister.

It is shameful that India, which has the potential to be a great country, is subject to the vagaries of the opinion of a ...*.our Prime Minister is reported to have said, "Sir, may I come and see you?" What is this? Maybe we have poverty, but we are a country with a great tradition, This is Gandhi's country. We cannot bow down our head like this. I do not know why the BJP people are keeping quiet when the ...*

I would not speak for very long, but I want to point out that this Budget seems like the Finance Minister was told by the Prime Minister not to make too many announcements. She has given no projects to Bengal. So, the Prime Minister must have told her that if any announcements are to be made, he will make it in Tamil Nadu, Kerala or West Bengal. That is why, this is not a Budget, this is tinkering, just playing around with a few small, small things and making small, small changes. I am quite ashamed that the Budget is like this.

* Expunged as ordered by the Chair.

There are no major changes in the Budget on income tax slab rates. Implementation of the new IT Act will begin from April, 2026. There is only minor tinkering with doubling of electronic manufacturing outlay to Rs.10,000 crore. Duties on 17 drugs for cancer have been waived.

Sir, Rs.1.34 lakh crore have been allocated for education, almost the same as last year. Then, what is this budget really for? You could have kept every figure exactly the same. You will notice that only the allocation for defence expenditure has seen a 15 per cent jump. There is also some mention of high-speed rail, but nobody knows when it will be implemented.

Sir, you may be surprised. You are from Kerala. You know that Kerala has got nothing from this Budget, not even for national waterways. Subsidies for food, fertiliser and fuel have declined by 4.47 per cent. Only textiles, leather and seafood have received a boost from budget proposals that cut customs duty on certain imports.

Sir, India's 7.4 million MSMEs will soon be beneficiaries of a Rs.10,000 crore advance. The deficit is pegged at 4.3 per cent compared to 4.4 per cent last year. But the Centre will have to borrow Rs.17.2 lakh crore in 2026-27 to bridge the fiscal deficit. The States' share remains at 41 per cent even after the Finance Commission recommendations. This Budget fails the test of economic strategy.

Sir, the impact of US tariffs on exporters must be declared by the Government. A protracted global trade deficit is a serious concern. China has forbidden the export of rare earths to India. They are not allowing tunnel boring

machines into India. So, we are at loggerheads with both the US and China. Where is our foreign policy? We are losing on every count.

Sir, the widening trade deficit with China is a major problem. The Gross Fixed Capital Formation remains low at around 30 per cent. The worst part is that this Government claims to be a great champion of the private sector. It is called the ... * Government. Yet, the private sector is not investing at all. What is the Finance Minister's proposal for industry?

There is deep distress among MSMEs. Widespread closures are taking place. Youth unemployment is rising. This is a very serious problem. Deteriorating urban infrastructure amid rapid urbanisation is another major challenge for the country. Every year, the Government announces new schemes. There are 24 such schemes that have not seen the light of day. Instead of announcing so many new schemes, the Finance Minister should have focused on completing the existing ones. But they did not do so. As a result, today we have youth without jobs.

Manufacturing sector is failing. Investors are not investing capital. Tax exemptions amount to just one humane step. Tax exemption has been provided for motor accident compensation. The Budget completely ignores unemployment and social security. The allocation for the Union Labour Ministry is the same as in the last Budget. There is no scheme to increase job opportunities. The total Central outlay for urban development where the cities are supposed to be engines of growth, has fallen from Rs.96,700 crore to

* Expunged as ordered by the Chair.

Rs.85,000 crore, a shrinkage of 11.6 per cent.

India's long-term economic security arrangement with Russia has gone. Russia has been our friend. With Trump threatening India, we have said that we will not buy Russian oil any more. Is this the way an independent country should function? India's long-term security arrangement with Russia is not there. European Union is the mother of all unions. Nobody knows what that European Union Free Trade Agreement holds.

There is a difference between the Foreign Minister and the Commerce and Industry Minister. The Finance Minister is saying, 'Deregulate, simplify and reduce business friction.' Some foreign companies that are providing cloud services are being exempted from duty till 2047. This is no Budget, Sir. We cannot even get a tunnel boring machine from China; no rare earth from China.

Lastly, I would say that the Finance Minister is not here and the Minister of State is constantly conversing on the Uttar Pradesh politics. So, what to speak to him? He is not listening. He is not interested. ... (*Interruptions*) Make in India has failed; Atmanirbhar Bharat has failed; The Production Linked Incentive Scheme has failed. India needs to encourage investment. The Finance Minister has presented the Budget with her hands tied behind her back. On one hand, Trump is pulling at her hand; on the other hand, Modi is pulling at her hand. I am ashamed of such a Budget.

CAPTAIN VIRIATO FERNANDES (SOUTH GOA): Hon. Chairperson, I thank you for allowing me to speak on the Budget. I heard the entire speech of the hon. Finance Minister. Like a small child who used to wait during Christmas for

Santa Claus to come and put some gifts in the stockings, I waited and waited but finally was greatly disappointed, not because Goa did not get anything, but also not because the hon. Minister did not even take the name of my beloved State of Goa, because in the last 11 years, they have taken away everything from Goa, be it our land, our rivers, our forest, our agricultural land, including our 18 MLAs in wholesale without GST, without any taxes, lock, stock and barrel.

You thought that you would leave us helpless. Forget that. We Goans are generous. We are people with brave hearts. We know to fight our battle.

18.54 hrs

(Shri Jagdambika Pal *in the Chair*)

माननीय सभापति : आज माननीय प्रेमचन्द्रन जी की शादी की सालगिरह है, आप सब लोग उनको शुभकामनाएं दीजिए।

CAPTAIN VIRIATO FERNANDES: Coming to the Budget, the Government has run out of ideas. The Budget 2026 looks like a swinging of cricket bat in total darkness. *Laga gaya to lag gaya*. It does not provide a single solution to India's many economic, social and political challenges. In the last 11 years, we kept hearing Mission this, Mission that, and quoting points has become a huge challenge to the nation with neither any policy vision nor any political will. Today, with not much details of trade with USA, the deep and committed love for the two ...[#], close friend of *Vishwaguru*, it has resulted in the betrayal of *annadatas* of our country. We have backstabbed the *annadata* farmers who

..... English translation of this part of speech originally delivered in Konkani.

Expunged as ordered by the Chair.

still await meaningful welfare support or income security.

In the 1960s, the Congress Government gave the slogan, *Jai Jawan, Jai Kisan*. But this Government has backstepped both, our Jawan and our Kisan. When it comes to defence, today we have taxed the pension drawn by the disability *Jawans* or officers, which is a sad thing because they got injured during combat operation or during conflict. There is a delay in disbursement of funds for the ECHS and that has affected the treatment of our veterans and their families. Inequality has surpassed a level seen under the British Raj, but the Budget does not even mention it or provide any support to SC, ST, OBC, EWS, and minority communities.

Yesterday, after 42 days of chain hunger strike, Amche Warat Goenkar, belonging to the ST community, won a battle of opposing the construction of a mall close to the tribal land and a hotspot of diversity. As far as health is concerned, the South Goa District Hospital is having shortage of doctors, nurses, equipment and most cases are shifted to GMC, putting a huge burden on the doctors and staff of Goa Medical College. There is a need to equip our primary health centres. There are funds needed to augment the water requirement, but the Government is only giving approval for megaprojects with swimming pools. The moneybags from Delhi have marginalised Amche Goenkaram. Faulty infrastructure and corruption have led to repeated expenditure by the State Government. The job scam of massive proportion has shattered the dreams of the Goan youth. The emerging scam in handing over garbage handling plants to favoured corporates, be it in Chicalim or Sancoale,

has led to wastage of public money with no desired results. This requires an investigation by the Central Government.

Today, the Goa Government is known as the event management Government by spending crores and crores of rupees and this has led to a loan of over Rs. 35,000 crore.

Today even new borns are burdened with almost Rs. 2 lakh of loan.

I feel sad to state that today, Goa has turned into a crime capital of the country. It is a drug capital and unemployment capital. The Arpora tragedy, which has just happened, has resulted in the loss of life of 25 innocent tourists and staff. There were no licences of the Excise Department and no fire clearances. There is a total law and order failure. The only focus of the Centre is to turn Goa into a coal hub with double tracking, expansion of roads and other destructive projects meant to help Adani who is transporting coal from Goa to other States. There is a drop in the Budget for education with implementation of NEP suffering badly. Teachers are on contract or lecture basis.

Today, the exams of the 12th standard have commenced in Goa. The teachers who are on contract or lecture basis are not sure, after this academic year, whether they will get a renewal of their contract or not.

HON. CHAIRPERSON: Kindly conclude.

CAPTAIN VIRIATO FERNANDES: Sir, I have just started. Regarding the 12th standard, even the staff working in various departments are having temporary

..... English translation of this part of speech originally delivered in Konkani.

jobs. The then Congress Government in Goa had given Balrath buses to ensure that poor students from remote areas come to the school. Today, those buses need replacement. I have been trying to meet the requirement through MPLADS funds.

The Finance Commission which had visited Goa is living in a bliss, providing absolutely no relief to Goa, which is under severe financial stress due to faulty policies. There are no jobs for the youth, employment of youth or increasing participation of women in workforce. I would like to know what is the outcome of internship or skill development schemes? For poor and middle class, there is no relief from inflation. There are low savings and there is rising debt. Instead of focusing on actual infrastructure in Goa, we are demolishing religious places.

Sir, we need a special status for Goa for a sustainable development council. This is the only solution for my beloved Goa.

Otherwise, the Goa which our elders have preserved it will be destroyed. Nothing would survive. Goa will be completely destroyed.

Jai Hind.

19.00 hrs

श्री विजय कुमार हाँसदाक (राजमहल) : चेयरमैन सर, मुझे अपनी पार्टी जेएमएम की तरफ से बजट 2026-27 पर बोलने का मौका देने के लिए आपका धन्यवाद।

सर, झारखंड बजट में हमेशा थोड़ा पीछे रहता है, क्योंकि जीएसटी इनपुट के साथ-साथ माइनिंग की रॉयल्टीज़ वगैरह समय पर नहीं मिलने से बहुत सारी परेशानियां खड़ी होती हैं।

..... English translation of this part of speech originally delivered in Konkani.

सरकार के इस बजट में स्टेबिलिटी, फिस्कल डिसिप्लिन और सस्टेन्ड ग्रोथ की बात की गई है। अगर इसके कॉन्ट्ररी हम देखें, तो अभी जो इन्फ्लेशन आया है और ग्लोबल मार्केट में जिस तरह से रुपए का भाव गिरा है, गवर्नमेंट अपनी गलतियों को कहीं भी एक्सेप्ट नहीं कर रही है। वह लगातार फेल्योर्स पर भी पीठ थपथपा रही है।

चेयरमैन सर, डोमेस्टिक मैन्युफैक्चरिंग केपेसिटी, एनर्जी सिक्योरिटी और रिड्यूस्ड क्रिटिकल इम्पोर्ट जैसे बड़े-बड़े शब्द यहां दिखाए जा रहे हैं। इन 12 सालों में कितने छोटे और बड़े उद्योग बंद हुए? कितने मिलियनेयर्स और बिलियनेयर्स हमारे देश को छोड़कर चले गए? कितने लोगों ने अपने जॉब्स खोए? जॉब्स न होने की वजह से कितने लोगों ने अपनी जान दी? इन सभी चीजों पर सरकार कोई भी डेटा पेश नहीं कर रही है।

चेयरमैन सर, इम्पोर्ट कम करने की बात हो रही है, लेकिन यूएसए ट्रेड डील के बाद यह दिख रहा है कि सरकार पूरी तरह से घुटने टेक दे रही है। पुराने साथियों से संबंध खराब करना और यूएसए के साथ संबंध बनाने के चक्कर में हमारे यहां के जितने भी उद्योग हैं, जैसे मिल्क या भुट्टे के बाय-प्रोडक्ट, उन सबको लेने के बाद यहां के फार्मर्स की क्या स्थिति होगी? इस पर कोई क्लियर इन्टेंशन नहीं दिख रही है।

सर, बाहर की कंपनीज़ यहां अपने प्रोडक्ट्स डंप करती हैं। बहुत से ऐसे सब्सटेंसेज़, जो दूसरे देशों में बंद रहते हैं, वे हमारे देश में यूज़ किए जाते हैं। वे सब्सटेंसेज़ यहां के लोगों के लिए हानिकारक हैं, खतरनाक हैं।

चेयरमैन सर, सात परसेंट की हाई-ग्रोथ और पॉवर्टी रिडक्शन की बात की गई है। मैं कह सकता हूं कि यह पूरी तरह से असत्य है। आज जिस तरह से गरीबी है, महंगाई बढ़ी हुई है और जिस तरह से 80 करोड़ लोगों को राशन दिया जा रहा है, तो किस तरह से यह कहा जा सकता है कि गरीबी से लोगों को बाहर निकाला गया है?

पहले गवर्नमेंट एक बहुत ही अच्छा डेटा देती थी कि हमारी मिनिस्ट्रीज़ ने क्या-क्या काम किए और कितने काम किए। लेकिन, अब डेटा छिपाए जाते हैं। डेटा दिखाए नहीं जाते हैं और

लोगों को भ्रम में डाला जाता है। हमारे यहां हाइएस्ट टैक्स पेइंग सिस्टम है। हम सिर्फ डायरेक्ट टैक्स की बात नहीं कर रहे हैं। इस देश का हर एक व्यक्ति, चाहे वह किसान से लेकर गरीब या कोई भी हो, हर व्यक्ति कोई भी चीज खरीदने पर टैक्स भरता है।

सर, इस गवर्नमेंट का सोशल सिक्योरिटी पर आज तक फोकस नहीं है। हैल्थ, जॉब अपॉर्च्युनिटी, एजुकेशन, फार्मिंग, प्रोडक्शन आदि जिन पर गवर्नमेंट का फोकस नहीं है, उन्हें दिग्भ्रमित करने के लिए सिर्फ बड़े-बड़े शब्द इस्तेमाल किए जा रहे हैं।

चेयरमैन सर, आज नॉर्थ ईस्ट में बुद्धिस्ट सर्किट की बात हो रही थी। इस पूरे देश में आपसी सदभाव, आपसी प्रेम, जाति, धर्म का जो सुंदर माहौल है, उसे इस सरकार के लोगों द्वारा लगातार चोट करके बिगाड़ा जा रहा है। मणिपुर में जो हुआ और इस सरकार ने जिस तरह से बैकफुट पर रहकर वहां घटनाओं को आगे बढ़ने दिया, यह यहां की सरकार की मंशा को दिखाता है। आज असम के टी-ट्राइब को, चाहे हिल ट्राइब बोलकर, जो वहां के आदिवासी हैं, उन्हें उनका हक नहीं दिया जा रहा है।

सर, आज वे जिस स्थिति में रह रहे हैं। ...* का जिस तरह का विवादास्पद बयान आता है और उसके बावजूद ... (व्यवधान) मैं बोल रहा हूं, मुझे बोलने दिया जाए। ... (व्यवधान) जिस तरह का विवादास्पद बयान आता है, चाहे वह अल्पसंख्यकों के विरोध में हो, चाहे वह दूसरे दलों के नेताओं के बारे में हो ... (व्यवधान)

माननीय सभापति : विजय जी, आप भारत की पार्लियामेंट में देश के बजट पर चर्चा कर रहे हैं। आप झारखंड की चर्चा कीजिए।

... (व्यवधान)

डॉ. निशिकान्त दुबे (गोड्डा) : चेयरमैन सर, मेरा पॉइंट ऑफ ऑर्डर है। ... (व्यवधान)

श्री विजय कुमार हाँसदाक : सर, मैं बजट के साथ ही उनके शब्दों के ऊपर भी चर्चा कर रहा हूं। ... (व्यवधान) इनको बहुत तकलीफ हो रही है, क्योंकि मैं सच्चाई बोल रहा हूं। ... (व्यवधान) मैं

* Not recorded.

यह कह सकता हूँ कि वहाँ जिस तरह से ट्राइब्स के ऊपर अत्याचार हो रहे हैं, वह बिलकुल अपराध है। ... (व्यवधान)

माननीय सभापति : निशिकान्त जी, आपका क्या पॉइंट ऑफ ऑर्डर है?

... (व्यवधान)

डॉ. निशिकान्त दुबे : चेयरमैन सर, रूल नंबर - 353 कहता है कि जो भी इस सदन के सदस्य नहीं हैं या अपने को डिफेंड करने के लिए यहां मौजूद नहीं हैं, उनके बारे में किसी प्रकार की कोई चर्चा नहीं हो सकती है। ... (व्यवधान) इसीलिए, ...* के बारे में जितनी बातें कही गई हैं, उनको कृपया एक्सपंज कीजिए। ... (व्यवधान)

माननीय सभापति : विजय जी, आप बैठ जाइए।

... (व्यवधान)

श्री विजय कुमार हाँसदाक : सर, जो स्टेटमेंट इंडिया के लोगों के सामने है, उसे झुठलाया नहीं जा सकता है, चाहे आप यहां कोई भी नियम लाकर बात करें। ... (व्यवधान)

माननीय सभापति : विजय जी, आप मेरी बात सुनिए। निशिकान्त जी ने जो पॉइंट ऑफ ऑर्डर उठाया है, मैं उस पर व्यवस्था दे देता हूँ।

... (व्यवधान)

श्री विजय कुमार हाँसदाक : सर, मैं अपनी बातों को अभी समाप्त करूंगा। ... (व्यवधान)

माननीय सभापति : ठीक है।

... (व्यवधान)

श्री विजय कुमार हाँसदाक : सर, मैं आप लोगों की बातों को पूरी तरह से सुन रहा हूँ।

माननीय सभापति : कृपया, जिस व्यक्ति को यहां पर सफाई देने का अवसर नहीं है, उसका नाम न लें या उसको लेकर न बोलें।

... (व्यवधान)

* Not recorded.

श्री विजय कुमार हाँसदाक : सर, मैंने बिल्कुल नाम नहीं लिया है। ... (व्यवधान)

माननीय सभापति : कृपया, अपनी बात को समाप्त करें।

... (व्यवधान)

श्री विजय कुमार हाँसदाक : सर, लगातार इस देश की व्यवस्था खराब होती चली जा रही है। मैं यहां के सदन के नेता की ही बात करूंगा, जो शायद डिफेंड कर सकते हैं। हमारे चौकीदार की तरफ से हमने सुना था कि हमारा क्या है, हम तो झोला उठाकर चले जाएंगे, लेकिन अब मैं यह पूरे विश्वास के साथ कह सकता हूँ कि उनकी फकीरी के चक्कर में यह पूरा देश फकीर होने की राह पर चल पड़ा है। आपका बहुत-बहुत धन्यवाद।

श्री वीरेन्द्र सिंह (चन्दौली) : सभापति महोदय, धन्यवाद। मैं माननीय वित्त मंत्री जी द्वारा प्रस्तुत बजट - सामान्य चर्चा के लिए खड़ा हुआ हूँ। इस वर्ष 2026-27 में करीब 53.5 लाख करोड़ का बजट रखा है।

माननीय सभापति : बजट इतना बड़ा हो गया है कि उसके आंकड़ों को कहने में दिक्कत आ रही है।

श्री वीरेन्द्र सिंह : अगर किसी को सुनने में दिक्कत हो, तो मैं क्या करूँ। यह पिछले वर्ष की अपेक्षा 7.7 परसेंट अधिक है। ... (व्यवधान) यह 7.7 परसेंट हमारे आंकड़े से है।

माननीय सभापति : माननीय सदस्य, आप अपनी बात कह चुके हैं। वीरेन्द्र जी भी विधान सभा में रहे हैं, तो आप प्रॉम्पटिंग मत कीजिए।

श्री वीरेन्द्र सिंह : यह 4.4 परसेंट डेफिसिट के साथ है। मैं इस बात की चर्चा जरूर करना चाहता हूँ कि माननीय वित्त मंत्री जी ने कृषि के लिए 1 लाख 62 हजार 671 करोड़ आवंटित किए हैं। पूरा सदन जानता है कि हमारे देश की 70 परसेंट आबादी कृषि पर निर्भर है। हम लोग स्पष्ट रूप से माननीय वित्त मंत्री जी से चाहते हैं और इस बजट के अवलोकन से हमें आशा नहीं दिख रही है, क्योंकि किसानों के ऊपर लगातार कर्ज बढ़ रहा है। न उसकी माफी के लिए बजट में किसी प्रकार का प्रावधान है और न ही एमएसपी की गारंटी के कानून के संदर्भ में कोई प्रावधान है।

पिछले दिनों माननीय कृषि मंत्री जी सदन में प्रश्न काल के दौरान उपस्थित थे। सबसे अधिक कठिन स्थिति बंटाईदार किसानों की है। जो बड़े किसान हैं, वे स्वयं खेती नहीं करते हैं। वे अपनी जमीन को कृषक मजदूरों को ठेके पर बंटाईदार के रूप में दे देते हैं, लेकिन जब दैवीय आपदा आती है या बाढ़ से किसी कारण उनकी पूरी फसल नष्ट हो जाती है, उनकी मेहनत बर्बाद हो जाती है, तो उनको इश्योरेंस की किसी भी सरकारी सहायता का लाभ नहीं मिलता है। मैंने उनसे उस समय भी अनुरोध किया था और माननीय मंत्री जी से भी अपेक्षा थी कि बजट में कुछ इस तरीके का प्रावधान करें कि बंटाईदार किसानों के भी हित की रक्षा हो सके। यह सरकार सबके विकास का दावा करती है, लेकिन मैं सरकार के समक्ष यह रखना चाहता हूँ कि कई प्रदेशों, यहां तक मेरे जनपद चंदौली में भी कुछ जातियां ऐसी हैं कि एक जिले में वह अनुसूचित जनजाति में है और दूसरे जिले में अनुसूचित जाति में है। इनमें गौंड, पनिका, चैरो, खरवार, कोल, भील, बियार हैं। इनका आर्थिक सर्वेक्षण भी नहीं किया गया है। यदि सरकार उनके प्रति इतनी दयालु है कि उनका भी विकास हो, लेकिन अभी तक उनको राज्य सरकार के द्वारा स्थानीय स्तर पर सर्टिफिकेट भी नहीं मिल पा रहा है और उनका शोषण भी हो रहा है। सरकार उनके हित के लिए कैसे काम करेगी, यह भी मैं जानना चाहता हूँ। माननीय राष्ट्रीय अध्यक्ष जी ने अपने भाषण में बनारस में विकास के नाम पर जिस तरीके से ऐतिहासिक, धार्मिक और पौराणिक धरोहरों को नष्ट किए जाने का उल्लेख किया, मैं अपने आपको उनसे संबद्ध करते हुए सरकार का ध्यान आकर्षित करता हूँ। मैं उसी जनपद से आता हूँ जहां से माननीय प्रधानमंत्री जी सांसद हैं, वहां पर मालवीय जी के नाम पर बीएचयू चिकित्सा संस्थान है, वहां लोगों की भलाई के लिए राज्य सरकार और केन्द्र सरकार अनुदान देती हैं, पैसा देती हैं और वहां पर गरीबों का ठीक तरीके से इलाज नहीं होता है।

माननीय सभापति : कृपया समाप्त करें।

श्री वीरेन्द्र सिंह : सर, अभी तो एक मिनट भी नहीं हुआ है।

माननीय सभापति : छह मिनट हो गये हैं।

श्री वीरेन्द्र सिंह : सर, आपकी घड़ी तेज है। वहां पर मशीनरी और दवा की खरीद में बड़े पैमाने पर धांधली होती है। जहां तक एडमिशन का सवाल है, तो ओबीसी, एससी, एसटी और तमाम शोध के ऐसे छात्र हैं, नियमों का उल्लंघन करते हुए सरकार उनके अधिकारों की चोरी कर रही है। मैं एक क्षेत्र में आपके माध्यम से माननीय मंत्री का ध्यान आकर्षित करना चाहता हूं कि शिक्षा के क्षेत्र में उन्होंने एक लाख उनतालीस हजार दो सौ नवासी करोड़ का बजट आवंटित किया है। उन्होंने आर्थिक सर्वेक्षण में भी यह कहा है कि जो पिछड़ा क्षेत्र है, जो जनजाति वाला क्षेत्र है, वहां पर गरीब तथा पिछड़े वर्ग की छात्राओं के लिए 500 कमरों का छात्रावास देंगी, तो मैं यही कहना चाहता हूं कि हमारा चंदौली आकांक्षी जिला है और बहुत ही पिछड़ा जनपद है। यदि वहां शिक्षा के क्षेत्र में मिनी स्टेडियम, छात्रावास और एक विद्यालय देने से वहां के गरीबों के जीवनस्तर में सुधार होगा।

माननीय सभापति : एक-एक महिला हॉस्टल मिल रहा है। बहुत-बहुत धन्यवाद।

श्री वीरेन्द्र सिंह : सर, एक मिनट। महोदय, एक बात रोजगार के क्षेत्र में मैं कहना चाहता हूं कि सरकार कौशल विकास के नाम पर बहुत बड़ी-बड़ी योजनाएं ला रही थी। पिछले बजट में कौशल विकास का कार्य जमीन पर मात्र छह परसेंट दिखायी दे रहा है। सीएजी की रिपोर्ट है कि उसमें हजारों करोड़ रुपये का घोटाला हुआ है और मैं चाहता हूं कि जीरो टॉलरेंस को बढ़ावा देने की जो बात वे कहते हैं हमारी सरकार जीरो टॉलरेंस है।

माननीय सभापति : आपने चंदौली की जो मांग की है, उसको डायल्यूट मत कीजिए। अब समाप्त कीजिए।

श्री वीरेन्द्र सिंह : धन्यवाद सर। ...* जिन्होंने आठ हजार करोड़ रुपये का घोटाला किया है, जो इसमें शामिल हैं। धन्यवाद सर। ... (व्यवधान)

माननीय सभापति : यह कार्यवाही का हिस्सा नहीं होगी।

डॉ. आलोक कुमार सुमन (गोपालगंज) : धन्यवाद सभापति महोदय। मैं आपका आभार व्यक्त करता हूं कि आपने मुझे वर्ष 2026-27 के केंद्रीय बजट पर अपनी बात रखने का मौका दिया।

* Not recorded.

सबसे पहले मैं अपने माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी एवं माननीय मुख्यमंत्री श्री नीतीश कुमार जी का आभार व्यक्त करता हूँ और विशेष रूप से मैं अपनी माननीय वित्त मंत्री सीतारमण जी का आभार व्यक्त करता हूँ, जिन्होंने कर्तव्य की नई शपथ के साथ अत्यंत जटिल वैश्विक परिस्थितियों, अंतर्राष्ट्रीय भू-राजनीतिक तनावों तथा घरेलू विकासात्मक आवश्यकताओं को ध्यान में रखते हुए तीन कर्तव्यों यानी आर्थिक वृद्धि को गति देने, लोगों की आकांक्षाओं को पूरा करने और सबका साथ, सबका विकास के मध्य एक संतुलित, दूरदर्शी और राष्ट्रहित को सर्वोपरि रखने वाला 53.45 लाख करोड़ का बजट प्रस्तुत किया। जिसमें हाई कैपेक्स और हाई ग्रोथ का समन्वय है और इसके साथ ही साथ नए उभरते उद्योगों Sunrise Sectors की बढ़ोतरी के लिए विशेष रूप से समर्थन दिया गया है, यह बेहद अहम बात है।

महोदय, इस बजट के छः स्तम्भ – आर्थिक वृद्धि के लिए विनिर्माण को गति, विकास के आधारों पर सुदृढ़ीकरण, जनहित से जुड़ी सुविधाओं पर जोर, विश्वास आधारित शासन को बढ़ावा, व्यापार और जीवन की सुगमता तथा राज्यों को अधिक वित्तीय सहायता देना है।

महोदय, मैं सबसे पहले सरकार का आभार व्यक्त करूंगा। चूंकि यह बजट ऐसे प्रस्तुत किया गया है, जिसमें केवल खर्च का दस्तावेज नहीं है, बल्कि यह नीति, नीयत और दिशा स्पष्ट करता है। इसके साथ-साथ आशा, आत्मविश्वास और अवसर तीनों का समन्वय भी है।

महोदय, मैं सबसे पहले सरकार द्वारा प्रस्तावित 12.2 लाख करोड़ रुपये के पूंजीगत व्यय की सराहना करना चाहता हूँ, जो जीडीपी का 4.4 परसेंट है। यह प्रावधान परिवहन अवसंरचना, ऊर्जा क्षेत्र, डिजिटल कनेक्टिविटी और शहरी-ग्रामीण ढांचे को सुदृढ़ करने में सहायक सिद्ध होगा। सबसे महत्वपूर्ण बात यह है कि यह व्यय रोजगार को बढ़ावा देगा और अवसर में बदलेगा।

महोदय, सरकार ने इस बजट में वित्तीय घाटे को जीडीपी के 4.3 परसेंट तक सीमित रखने का लक्ष्य रखा है। यह दर्शाता है कि सरकार विकास भी चाहती है, सरकार कल्याण भी चाहती है, लेकिन भविष्य की पीढ़ियों पर कर्ज का बोझ भी नहीं डालना चाहती। आर्थिक विकास तभी सार्थक है, जब हमारे नागरिक स्वस्थ हों। इसी सोच के साथ वर्ष 2026-27 के बजट में

स्वास्थ्य क्षेत्र को विशेष रूप से प्राथमिकता दी गई है। मैं बताना चाहता हूँ कि सरकार ने स्वास्थ्य क्षेत्र के लिए 1 लाख करोड़ रुपये से अधिक का प्रावधान किया है। इस बजट में यह बताया गया है कि 3 नए अखिल भारतीय आयुर्वेद संस्थान स्थापित किए जाएंगे और जिला अस्पतालों में इमरजेंसी व ट्रॉमा सेंटर बढ़ाए जाएंगे। जिला अस्पतालों का विस्तार और आधुनिकीकरण, बायोफार्मा शक्ति योजना के तहत 10 हजार करोड़ रुपये के निवेश की बात की गई है, जो बायोलॉजिक्स, बायोसिमिलर और फार्मा अनुसंधान को प्रोत्साहित करेगी। इस बजट में संबद्ध स्वास्थ्य पेशेवरों (एएचपी) और क्षेत्रीय चिकित्सा केंद्रों के निर्माण पर फोकस किया गया है, जिसमें 1.5 लाख केयरगिवर्स को प्रशिक्षण देने का लक्ष्य है। हर जिला अस्पताल में ट्रॉमा केयर सेंटर स्थापित किए जाएंगे, जिससे 24x7 आपातकालीन स्थिति सुदृढ़ होगी और सुनिश्चित होगी। मधुमेह, कैंसर और 17 दुर्लभ बीमारियों की दवाइयों पर सीमा शुल्क में कमी से इलाज की लागत कम और सस्ती होगी। बजट में प्रधान मंत्री जनआरोग्य योजना के लिए 9500 करोड़ रुपये और राष्ट्रीय स्वास्थ्य मिशन के लिए 39,390 करोड़ रुपये का आवंटन बढ़ाया गया है, जो प्राथमिक स्वास्थ्य सेवा, मातृ-शिशु स्वास्थ्य और रोग नियंत्रण को मजबूत करेगा।

महोदय, एमएसएमई सेक्टर भारत की अर्थव्यवस्था की रीढ़ है और सबसे अधिक रोजगार यहीं से आता है। बजट में छोटे और मध्यम उद्योगों के लिए 10,000 करोड़ रुपये आवंटित किए गए हैं। सरकार ने एमएसएमई को समर्थन देने के लिए आत्मनिर्भर भारत कोष में 4,000 करोड़ रुपये की अतिरिक्त राशि जोड़ने का प्रस्ताव रखा है। इस बजट में वोकल फॉर लोकल केवल नारा नहीं है, बल्कि इसे आर्थिक मॉडल के रूप में प्रस्तुत किया गया है।... (व्यवधान)

माननीय सभापति : आप कृपया समाप्त कीजिए।

डॉ. आलोक कुमार सुमन : सर, मैं अपनी बात दो मिनट में समाप्त करता हूँ। इस अवसर पर मैं माननीय वित्त मंत्री जी का ध्यान अपने संसदीय क्षेत्र गोपालगंज की तरफ आकृष्ट करना चाहता हूँ। वहां सबेरा एयरपोर्ट है, जिसे वर्ष 2020 में उड़ान योजना में शामिल किया गया था। लेकिन अभी तक इसकी बिडिंग की प्रक्रिया नहीं हो पा रही है और आर्थिक संरचना तैयार नहीं हो पा रही

है, जिसके कारण यह परियोजना धरातल पर उतरने में विलंब का शिकार हो रही है, जबकि हमारी सरकार 149 हवाई अड्डे बना चुकी है।

अतः मैं इस सदन के माध्यम से माननीय मंत्री जी से यह विनम्र आग्रह करता हूँ कि सबेया एयरपोर्ट के लिए उड़ान योजना के तहत बिडिंग प्रक्रिया के साथ-साथ धन एलोकेट किया जाए, ताकि इसकी संरचना और इसकी बिडिंग की प्रक्रिया शुरू हो सके। धन्यवाद।

डॉ. राजकुमार सांगवान (बागपत) : सभापति महोदय, आपने मुझे बजट चर्चा में भाग लेने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं केंद्रीय बजट पर चर्चा में भाग लेते हुए यह कहना चाहता हूँ कि यह बजट केवल आय-व्यय का लेखा-जोखा नहीं है, बल्कि यह उस भारत का रोडमैप है जो आत्मनिर्भर, समावेशी और विकसित भारत के संकल्प के साथ आगे बढ़ रहा है। यह बजट देश की आकांक्षाओं, किसानों की उम्मीदों, युवाओं के सपनों और महिलाओं की शक्ति का प्रतिबिंब है।

कृषि भारत की अर्थव्यवस्था की रीढ़ है और यह संतोष का विषय है कि वर्ष 2024-25 में देश ने खाद्यान्न और बागवानी उत्पादन में ऐतिहासिक रिकॉर्ड बनाया है। यह बजट किसानों की आय बढ़ाने, लागत घटाने और जोखिम कम करने की स्पष्ट दिशा प्रस्तुत करता है। तिलहन और दलहन के लिए चलाए गए राष्ट्रीय अभियानों के सकारात्मक परिणाम सामने आए हैं। खाद्य तेल आयात पर निर्भरता कम करने की दिशा में यह बजट एक निर्णायक कदम है।

श्रीअन्न यानी मिलेट्स को वैश्विक पहचान देकर सरकार ने न केवल पोषण सुरक्षा सुनिश्चित की है, बल्कि छोटे और सीमांत किसानों के लिए आय के नए अवसर भी पैदा किए हैं। आज का किसान केवल फसल उत्पादक नहीं रहा, बल्कि वह पशुपालन, मत्स्यपालन और मधुमक्खी पालन से जुड़कर आय के विविध स्रोत अपना रहा है। वर्ष 2024-25 में देश का मत्स्य उत्पादन लगभग 200 लाख टन तक पहुँचना इस बात का प्रमाण है कि ग्रामीण अर्थव्यवस्था मजबूत हो रही है।

कृषि के आधुनिकीकरण के लिए इस बजट में इंफ्रास्ट्रक्चर पर विशेष जोर दिया गया है। एग्रीकल्चर इंफ्रास्ट्रक्चर फंड के माध्यम से सवा लाख करोड़ रुपये से अधिक का निजी निवेश

आकर्षित होना यह दर्शाता है कि सरकार की नीतियों पर भरोसा बढ़ा है। भंडारण, कोल्ड चेन और लॉजिस्टिक्स के विस्तार से किसानों को उनकी उपज का बेहतर मूल्य मिल रहा है और ग्रामीण युवाओं के लिए रोजगार के अवसर बने हैं। ग्रामीण रोजगार और विकास के क्षेत्र में सरकार ने पारदर्शिता और जवाबदेही के साथ सुधार किए हैं। 125 दिन तक रोजगार, डिजिटल भुगतान और सामाजिक अंकेक्षण से न केवल भ्रष्टाचार पर नियंत्रण होगा बल्कि गांवों में क्रय शक्ति भी बढ़ेगी। यह बजट ग्रामीण मांग को मजबूत करने वाला बजट है।

यह बजट महिला सशक्तिकरण को विकास के केंद्र में रखता है। आज 10 करोड़ से अधिक महिलाएँ स्वयं सहायता समूहों से जुड़ी हैं, दो करोड़ से अधिक महिलाएँ लखपति दीदी बन चुकी हैं और केवल एक वर्ष में 60 लाख नई लखपति दीदी बनी हैं। नमो ड्रोन दीदी योजना और 'स्वस्थ नारी, सशक्त परिवार' अभियान यह साबित करते हैं कि यह बजट महिलाओं को लाभार्थी नहीं, नेतृत्वकर्ता बना रहा है।

राष्ट्रीय सुरक्षा और आर्थिक मजबूती एक-दूसरे के पूरक हैं। यह बजट स्पष्ट संदेश देता है कि भारत सुरक्षा के साथ समझौता नहीं करेगा। आंतरिक सुरक्षा की स्थिति में सुधार, माओवादी हिंसा का सीमित होना और युवाओं का मुख्यधारा में लौटना- यह सब विकास और विश्वास का परिणाम है।

आत्मनिर्भर भारत की दिशा में उत्पादन आधारित प्रोत्साहन योजनाओं ने ठोस परिणाम दिए हैं। लगभग दो लाख करोड़ रुपये का निवेश, 17 लाख करोड़ रुपये से अधिक का उत्पादन, और 2025 में रक्षा उत्पादन का डेढ़ लाख करोड़ रुपये पार करना- यह बजट भारत को वैश्विक मैन्युफैक्चरिंग हब बनाने की नींव मजबूत करता है। पिछले 11 वर्षों में 750 बिलियन डॉलर का FDI वैश्विक विश्वास का प्रमाण है।

युवाओं के लिए यह बजट अवसरों का बजट है। मुद्रा योजना के तहत 38 लाख करोड़ रुपये का ऋण देकर 12 करोड़ से अधिक युवाओं को स्वरोजगार से जोड़ा गया है। भारत का तीसरा सबसे बड़ा स्टार्ट-अप इकोसिस्टम बनना यह दर्शाता है कि यह बजट नौकरी खोजने वालों

का नहीं, नौकरी देने वालों का बजट है।

शिक्षा, तकनीक और कौशल विकास पर यह बजट भविष्य की तैयारी करता है। अटल टिकरिंग लैब्स, AI और सेमीकंडक्टर प्रशिक्षण, तथा ITI के उन्नयन से भारत एक Future Ready Nation बन रहा है।

यह बजट विकास के साथ-साथ भारत की संस्कृति, विरासत और आत्मसम्मान को भी सशक्त करता है। आर्थिक प्रगति और सांस्कृतिक गौरव- दोनों को साथ लेकर चलने की यह सोच भारत की पहचान को और मजबूत करती है। यह बजट यह स्पष्ट करता है कि विकसित भारत कोई नारा नहीं, बल्कि स्पष्ट नीति, मजबूत नेतृत्व और जनभागीदारी से साकार होने वाला लक्ष्य है।

महोदय, मैं एक और बात कहना चाहता हूँ कि बजट में कैंसर जैसी गंभीर बीमारियों के लिए और सस्ती दवाओं के लिए प्रावधान किया गया है। मेरा लोक सभा क्षेत्र में नदियों का गंभीर खतरा है और दूषित जल से कैंसर जैसी गंभीर बीमारियां हो रही हैं। हमारे देश की सरकार ने बहुत सारे एम्स के सेंटर बनाए हैं, एम्स खोले हैं। दिल्ली के एम्स में पूरे देश के मरीजों का पूरा भरोसा है और यहां पर मरीजों का इतना दवाब रहता है कि उनको भर्ती होने में दिक्कत होती है। मेरा लोक सभा क्षेत्र एनसीआर का हिस्सा है। अगर एक एम्स का सेंटर, मरीज भी यही चाहते हैं, क्योंकि जो लोग अक्षरधाम से देहरादून के लिए बागपत होकर जाते हैं, वे आधे से पौने घण्टे में बागपत पहुंच जाएंगे। यदि एक सेंटर वहां बन जाए, तो जो दिल्ली एम्स में मरीजों का दवाब है, उसको हम कम कर सकते हैं।

सर, मैं एक बात और कहना चाहूंगा। अभी किसानों के मन में भाव भी है कि सरकारी परियोजनाओं के लिए भूमि का अधिग्रहण होता है और उसके लिए किसानों को जो प्रतिकर मिलता है, उनको उस पर टैक्स से राहत मिलती है। अगर उन्हीं सरकारी परियोजनाओं के लिए आपसी समझौते के आधार पर जमीन को लिया जाता है तो उस प्रतिकर पर किसानों से टैक्स वसूला जाता है। अगर इसे भी अधिग्रहण के दायरे में ला दिया जाए तो बहुत बेहतर होगा।

मेरा क्षेत्र गुड़-शक्कर की पहचान वाला क्षेत्र है। हमारे यहां गुड़-शक्कर के लिए एक हब,

एक्सपोर्ट जोन बना दिया जाए तो किसानों की आय बढ़ेगी, उनकी आय दोगुनी होगी।...(व्यवधान)

माननीय सभापति : यह कैसे मालूम होगा कि आपका गुड़ का क्षेत्र है, जब तक आप माननीय को यह नहीं खिलाएंगे!

डॉ. राजकुमार सांगवान : महोदय, आपने मुझे बोलने का मौका दिया है, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

SHRI SACHITHANANTHAM R. (DINDIGUL): Sir, the Budget is not merely inadequate, it is structurally anti-people and pro-corporate. At a time when workers face job losses, farmers face falling incomes, youth face unemployment and families face rising prices, the Government has chosen to protect profits instead of people. The working masses of this country are experiencing one of the worst phases of economic distress in decades. Real wages are stagnating, unorganised workers remain without security, and unemployment among youth is alarmingly high. Yet, instead of expanding public spending to generate jobs and strengthen demand, the Government is obsessed with fiscal tightening for the poor and fiscal generosity for the rich.

There is no universal employment guarantee for urban youth, no major expansion of public sector recruitment and no serious programme to revive labour-intensive industries. This is a Budget that asks the unemployed to be patient while rewarding those who already control wealth.

Agriculture remains in deep crisis. Input costs, seeds, fertilisers, fuel keep rising. Climate change is increasing crop losses. Farmers are burdened with debt. But this Budget does not provide a legal guarantee of Minimum Support Price, large-scale public investment in irrigation, storage and

procurement, and strong measures to reduce input costs. Instead, policies continue to open agriculture to corporate control while reducing the State's responsibility. Farmers are being pushed towards the market without protection, while big agribusinesses are given policy support. This is not a reform. This is abandonment.

Now, I come to the issue of public money for private profit. Hon. Chairperson, Sir, this Budget clearly shows a pattern. Losses are socialised, profits are privatised. Corporate tax concessions continue. Incentives and subsidies are extended to large private players in infrastructure, logistics and strategic sectors. Meanwhile, allocations for food security, rural development and welfare schemes do not keep pace with inflation.

The Government claims that there is no money for expanding social welfare, but there is always money when big capital demands support.

Labour rights are being weakened in the name of ease of doing business. The new labour regime reduces job security, weakens collective bargaining and makes it easier for corporations to hire and fire. But where in this Budget is the protection for gig workers, contract workers, scheme workers and the vast informal workforce? Workers are treated as disposable while corporations are treated as national assets.

Now, I come to the issue of energy transition without self-reliance. Yes, renewable energy is discussed, but the real question is: who will control this transition? Without strong public sector leadership and heavy investment in domestic manufacturing of solar panels, batteries and grid systems, India will

remain dependent on imports. We will become a market, not a manufacturing power. A genuine green transition must create jobs for Indian workers, not profits for foreign suppliers and private monopolies.

Defence spending rises, social spending suffers. National security is important. But security is not only about weapons; it is also about food, health, education, and employment. What kind of security do we build when the Government schools lack teachers, public hospitals lack staff and equipment, youth lack jobs, and farmers lack income security? A hungry and unemployed population cannot be the foundation of a strong nation.

HON. CHAIRPERSON: Kindly conclude.

SHRI SACHITHANANTHAM R.: Regarding science and research, this Budget had an opportunity to stand with workers, farmers, youth, and the poor. It had a chance to expand public investment, generate employment, and reduce inequality. Instead, it has chosen the path of corporate-driven growth, weakened labour rights, and shrinking welfare. We believe in a different vision of India where public investment creates jobs, where farmers receive guaranteed remunerative prices, where health and education are rights, not privileges, where workers have dignity and protection, and where economic policy serves the many, not the few. This Budget fails that vision. Therefore, we strongly oppose this anti-people, pro-corporate Budget.

श्री सुदामा प्रसाद (आरा): माननीय सभापति महोदय, मैं अपनी बात रखूँ, उससे पहले अंडर-19 विश्व कप में जिम्बाबे के हारे शहर में हुए विश्व कप मैच में बिहार के वैभव सूर्यवंशी ने 80 गेंदों पर 175 रन बनाये और टीम इंडिया को जीत दिलाई, इसके लिए मैं वैभव सूर्यवंशी और टीम इंडिया

को बधाई देता हूँ।

वर्ष 2026-27 का बजट जन विरोधी बजट है और अमेरिका परस्त बजट है, इसलिए मैं इसकी मुखालफत करता हूँ। बजट का पैसा कहां जा रहा है, बजट का पैसा कहीं देहाती इलाकों में दिखाई नहीं पड़ रहा है। न नली-गली बन रहा है, न पुल-पुलिया और न ही ग्रामीण विकास का कोई काम हो रहा है। हम लोगों को पांच करोड़ रुपये मिलता है, हम लोगों का सवा सौ करोड़ रुपये की भी योजना आ गई है तो हम लोग क्या करें? बजट का पैसा वहां खर्च नहीं हो रहा है, इस फंड पर भारी दबाव है।

महोदय, मैं आपके माध्यम से सरकार से निवेदन करता हूँ कि कम से कम इस राशि को 30 करोड़ रुपये किया जाए। आपको बजट जिसको देना है, दीजिए, लेकिन कम से कम देहाती इलाकों में काम चले, जिन लोगों ने हमें जीता कर भेजा है, हम लोगों पर भारी दबाव है। इतने दिन हो गये, लेकिन एक नाली नहीं बनी, एक गली नहीं बनी। इस बजट में धान, गेहूँ, दलहन, तिलहन, फल और सब्जी पैदा करने वाले किसानों के बारे में कोई प्रावधान नहीं किया गया है, वे क्या करेंगे? भारत-अमेरिका का जो व्यापार समझौता हुआ है, जिसमें अमेरिकी कृषि उत्पादों पर जीरो टैरिफ कर दिया गया वह भारत के किसानों और खुदरा व्यवसायियों के गले में फांसी का फंदा हो गया। अभी जनवरी की रिपोर्ट है।

माननीय सभापति : इस पर पीयूष गोयल जी का बयान आ गया है।

श्री सुदामा प्रसाद : माननीय सभापति महोदय, इस साल के जनवरी माह में महाराष्ट्र के यवतमाल जिले में 21 किसानों ने कर्ज और घाटे की वजह से आत्महत्या कर ली। महाराष्ट्र में क्या होगा और पूरे देश में क्या होगा? अमेरिकी सामानों पर पहले जो टैरिफ था या हम जो सामान भेजते थे, उस पर जो टैरिफ था, उसको मैं पुनः बहाल करने की सरकार से मांग करता हूँ।

महोदय, 'एक पेड़ मां के नाम' और करोड़ों पेड़ अडानी और अम्बानी के नाम। कैसे रहेगी यह धरती?

माननीय सभापति : आप कृपया नाम न लें।

श्री सुदामा प्रसाद : सभापति महोदय, अगर पेड़ काटे जाएंगे तो यह धरती कैसे चलेगी? बारह हजार किलोमीटर में विकास के नाम पर रेल परियोजनाओं के लिए, कोयला खनन के लिए, बांध और रोड परियोजनाओं के लिए पेड़ों की कटाई होगी। उनको लीज पर जंगल दिया जा रहा है। वहां के जो मूल निवासी आदिवासी हैं, उनको पुलिस बल के जरिए हटाकर और उनके विरोध को नजरअंदाज करने का काम तमाम राज्यों में चल रहा है। इस सरकार में जो लोग हैं, क्या उनके बसने के लिए कहीं दूसरे ग्रह पर जमीन खोज ली गई है? जब धरती पर पेड़ नहीं रहेंगे, तो सृष्टि कैसे रहेगी? जब सारे के सारे पेड़ कट जाएंगे, तो हम लोगों को ऑक्सीजन कैसे मिलेगी? पानी कहां से मिलेगा? खेती कैसे होगी? इसलिए हम मांग करते हैं कि इस सृष्टि को बचाने के लिए हमें प्रयास करना होगा। कोई भी पार्टी तभी रहेगी, जब यह धरती रहेगी। जंगलों की कटाई पर सख्ती से रोक लगाई जाए। पीरपैंती में 10 और 50 एकड़ जमीन अडानी को पावरप्लांट बनाने के लिए दे दी गई। एक रुपये की लीज पर किए गए इस आवंटन को रद्द किया जाए।

माननीय सभापति : कृपया अब आप अपनी बात समाप्त करें।

श्री सुदामा प्रसाद : मनरेगा को खत्म करके जी राम जी योजना लाई गई है। इससे ग्रामीण भारत के मजदूरों को जो काम का अधिकार मिला था, वह अधिकार खत्म कर दिया गया है। अतः इसको बहाल किया जाए। लेबर कोर्ट के जरिए मजदूरों के हितों की रक्षा के लिए 44 श्रम कोर्ट्स को खत्म करके 4 कोर्ट्स लाए गए हैं। फिर से पुराने को लाया जाए, नए को खत्म किया जाए।

अंत में, सोन नदी पर हम लोग जलाशय के निर्माण की बात कर रहे हैं। अगर वह जलाशय बन जाता है, तो मध्य बिहार के 8 जिलों की 42 लाख एकड़ जमीन की सिंचाई होगी। सोन नहरों का आधुनिकीकरण किया जाए। इसके साथ ही भोजपुर में एक स्टेडियम का सरकार निर्माण करा दे। धन्यवाद।

श्री जुगल किशोर (जम्मू) : सभापति महोदय, मैं आपका आभार प्रकट करना चाहता हूं कि आपने मुझे वर्ष 2026-27 के बजट पर बोलने का मौका दिया। मैं अपने देश के प्रधान मंत्री आदरणीय नरेंद्र भाई मोदी जी और वित्त मंत्री निर्मला सीतारमण जी का आभार प्रकट करना चाहता हूं।

प्रधान मंत्री जी के नेतृत्व में वित्त मंत्री जी ने वर्ष 2026-27 का बजट यहां प्रस्तुत किया।

महोदय, यह बजट वर्ष 2047 में विकसित भारत बनाने की नींव, उसकी आधारशिला का बजट है। यह बजट दूरदृष्टि और दूर की सोच का है। देश के प्रधान मंत्री जी ने कहा कि हम आने वाली पीढ़ियों को एक अच्छा और विकसित भारत देकर जाएं और विश्व में भारत नंबर एक पर हो तथा आत्मनिर्भर हो। इसी दिशा में यह बजट एक कदम है। वैसे तो यह बजट वर्ष 2026-27 के लिए लाया गया है, लेकिन यह सोच आने वाले 5 वर्षों की है तथा वर्ष 2047 तक जो कार्य हमें करने हैं, उन्हें संपन्न करने के लिए उनकी शुरुआत आज वर्ष 2026-27 के बजट से यहां पर हो रही है।

महोदय, यह बजट मुख्यतः 3 स्पष्ट कर्तव्यों पर आधारित है। विशेष तौर पर पहला कर्तव्य, जिसकी चर्चा मैं यहां कर रहा हूं, वह आर्थिक वृद्धि को तेज करना और बनाए रखना, यानी गति भी देना और बनाए भी रखना, जिसमें उत्पादकता और प्रतिस्पर्धा को बढ़ाना तथा वैश्विक उथल-पुथल के प्रति अर्थव्यवस्था को सहनशील बनाना है। साथ ही निर्यात वृद्धि और दीर्घकालीन निवेश आकर्षित करना इस बजट के माध्यम से सरकार की सोच है।

महोदय, दूसरा, आकांक्षाएं और क्षमता का निर्माण। भारत के नागरिकों की आकांक्षाओं को पूरा करना, शिक्षा, कौशल, रोजगार में इनवेस्ट करना और विशेष तौर पर जनता को भारत की समृद्धि का भागीदार बनाना। हर एक भारतीय का यह दायित्व बनता है कि वह भारत को आगे ले जाने के लिए अपना दायित्व निभाये और भारत को आत्मनिर्भर बनाने का कार्य करे। देश के प्रधान मंत्री जी ने यह जो संकल्प लिया है, उस संकल्प को पूरा करने के लिए यह बजट पेश किया गया है। विशेष तौर पर तीसरा कर्तव्य है, सबका साथ, सबका विकास, जो प्रधान मंत्री जी की सोच है, उस ओर भारत आगे बढ़ रहा है। इसके साथ-साथ ही, समावेशी विकास सुनिश्चित करना, हर परिवार, क्षेत्र और समुदाय तक अवसर पहुंचाना, सामाजिक न्याय और क्षेत्रीय संतुलन पर जोर देने जैसे विषयों पर इस बजट का ध्यान विशेष तौर पर केंद्रित किया गया है।

महोदय, टैक्सेज की यहां पर बात कही गई। अनुपालन का सरलीकरण करना, लोगों को

परेशानी न आए, इसलिए आयकर विवरणी, आईटीआर को सरल बनाने और छोटे करदाताओं के लिए नियमों में ढील देने का प्रस्ताव इस बजट में रखा गया है। इसके साथ ही हम सब जानते हैं कि 12 लाख तक की आय पर टैक्स से छूट दी गई है। यह बहुत बड़ी राहत देश के प्रधान मंत्री श्री नरेन्द्र भाई द्वारा देश के नागरिकों को दी गई है।

महोदय, ऐसे बहुत से क्षेत्र हैं, जिनकी ओर बजट के द्वारा ध्यान आकर्षित किया गया है। परिवहन, रक्षा, ग्रामीण विकास, गृह कार्य और कृषि संबंधी कार्यालय, शिक्षा, ऊर्जा, स्वास्थ्य, शहरी विकास, आईटी और दूरसंचार, वाणिज्य और उद्योग, सामाजिक कल्याण, विज्ञान, वैज्ञानिक विभाग, कर प्रशासन, विदेश कार्य, वित्त तथा पूर्वोत्तर विकास के लिए यहां पर बहुत सारा प्रावधान रखा गया है। इसके साथ-साथ ही, मैं यह भी बताना चाहता हूं कि हेल्थ सैक्टर में बहुत बड़ी राहत इस बजट में दी गई है।

महोदय, शिक्षा और कौशल क्षेत्र में बहुत बड़ा प्रावधान इस बजट में रखा गया है, ताकि आने वाले दिनों में देश के नौजवान अच्छे से पढ़ें, कौशल युक्त हों और आत्मनिर्भरता की ओर आगे बढ़ें। मैं कहना चाहता हूं कि वी बी जी राम जी विधेयक यहां पर लाकर सरकार ने एक बहुत बड़ी राहत ग्रामीण क्षेत्र के लोगों को दी है। आने वाले दिनों में, जो कमियां मनरेगा में थीं, उन कमियों को दूर करके, भ्रष्टाचार को दूर करके, अनियमितताओं को दूर करके, वी बी जी राम जी जो बिल लाया गया, इससे बहुत बड़ी राहत लोगों को मिलने वाली है। मैं कहना चाहता हूं कि देश के प्रधान मंत्री जी ने 6 हजार किसान सम्मान निधि किसानों को देने का जो निर्णय लिया था, वह बहुत ही अच्छा निर्णय था। हमारी जो अर्थव्यवस्था लुढ़कने की तरफ जा रही थी, वह अर्थव्यवस्था अब तेजी के साथ आगे बढ़ रही है।

प्रधानमंत्री नरेन्द्र भाई मोदी जी द्वारा वित्तीय अनुशासन और उनके द्वारा पेश किए जा रहे दीर्घकालीन उपायों के असर दिखने लगे हैं। बजट के कारण भारत की अर्थव्यवस्था दुनिया की सबसे तेज बढ़ने वाली अर्थव्यवस्था बनती जा रही है और बनने वाली है। भारत की अर्थव्यवस्था विश्व की चौथे नंबर की अर्थव्यवस्था लगभग बन ही गई है। इसके अलावा भी बहुत सारी जो अन्य

योजनाएं चलायी गई हैं, वे भी बहुत अच्छी हैं। मैं आपका आभार प्रकट करना चाहता हूँ कि आपने मुझे बस इतना ही समय दिया है।

महोदय, कहने के लिए बहुत कुछ था, लेकिन मैं आपका आभार प्रकट करना चाहता हूँ कि सरकार ने बहुत अच्छा बजट पेश किया है। विशेष तौर पर मैं अगर जम्मू-कश्मीर की बात करूँ तो इस बजट में जम्मू-कश्मीर के लिए दो हजार लाख करोड़ रुपये ज्यादा दिए गए हैं। इन्हीं शब्दों के साथ मैं आपका आभार प्रकट करता हूँ। धन्यवाद।

श्री हनुमान बेनीवाल (नागौर) : सभापति महोदय, मैं सबसे पहले आपको धन्यवाद दूंगा कि आज सदन में सुचारू रूप से चर्चा आरंभ हुई है, इसके लिए दोनों पक्षों को धन्यवाद देना चाहिए। यह अगर पांच-सात दिन पहले शुरू हो जाता, तो कम से कम हमारा और देश का समय तो खराब नहीं होता। हम भी राष्ट्रपति अभिभाषण पर कुछ बोल लेते।

सभापति महोदय, केंद्र सरकार का जो आम बजट आया, इसमें गरीब, किसान, मजदूर, युवा और मध्यम वर्ग की उम्मीदें होती हैं। जब बजट आता है तो देश का प्रत्येक वर्ग उम्मीद रखता है कि अब बजट आएगा और हमें कुछ विशेष रूप से सौगात मिलेगी, लेकिन दुर्भाग्य से कोई भी वर्ग इस बजट से ज्यादा खुश नहीं है। सरकार 'सबका साथ, सबका विकास' का नारा देती है। यह बजट कुछ गिने-चुने कॉर्पोरेट घरानों का बजट बनकर रह गया है। इस पर पूर्व वक्ताओं ने भी यहां बहुत लंबी-चौड़ी बातें कहीं हैं।

सभापति महोदय, हमारे देश में आयकर, अधिभार, उपकार और जीएसटी सहित विभिन्न प्रकार के करों के कारण मध्यम वर्ग, वेतनभोगी कर्मचारी और पेशेवर वर्ग आर्थिक रूप से शोषित महसूस कर रहे हैं और यह जो कर का बहुतस्तरीय ढांचा है, यह नागरिकों की वास्तविक आय और बचत को गंभीर रूप से प्रभावित कर रहा है। इसके बावजूद बजट में सरकार ने उच्च और बहु-कराधान की प्रणाली में सुधार करने का कोई ठोस रोडमैप तैयार नहीं किया है। यह बजट अमीर और गरीबों के बीच खाई बढ़ाने वाला बजट है। आपने स्वास्थ्य बीमा और व्यक्तिगत जीवन बीमा पर जीएसटी शून्य कर दी है, मगर राजस्थान सहित कई राज्यों में बीमा कंपनियों ने ऐसे बीमा पर

बेस प्रीमियम बढ़ाकर सरकार को चुनौती दी है। मगर सरकार इस बात को स्वीकार करने से इनकार कर रही है, इसलिए राहत के नाम पर दिखावा करने में सरकार को ज्यादा भरोसा है।

सभापति महोदय, मैं जिस राजस्थान प्रांत से आता हूँ, वहां से एनडीए को लगातार 25-25 सीटें मिली हैं, अबकी बार भी आपको 14-15 सीटें मिली हैं। इस बजट में राजस्थान का जिक्र तक नहीं किया गया है। हमने राजस्थान के लिए बहुत बड़ी मांगें की थीं। जहां-जहां चुनाव होते हैं, आप उस साल उस स्टेट को मदद करते हैं। आप यह जो करते हैं, यह सही है, लेकिन राजस्थान जैसे प्रांत का नाम आपको लेना चाहिए, क्योंकि भारतीय जनता पार्टी राजस्थान से ही मजबूत होती है। मेरा यह आग्रह है कि जब बजट पर वित्त मंत्री जी दोबारा जवाब दें, तो उसमें राजस्थान का जिक्र जरूर करें, क्योंकि राजस्थान का नौजवान, किसान एवं प्रत्येक वर्ग इससे नाराज है कि आपने राजस्थान का जिक्र तक नहीं किया। राजस्थान को विशेष राज्य के दर्जे की बात तो छोड़िए, आप राजस्थान का नाम तो ले लेते। यह राजस्थान के लोग चाह रहे थे।

सभापति महोदय, इस बजट में महंगाई और मध्यम वर्ग की अनदेखी की गई है। जिस तरह से सोना, चांदी, पेट्रोल, डीजल, रसोई गैस, खाद्य पदार्थों और दवाइयों के दाम लगातार बढ़ रहे हैं, तो इस बजट में उम्मीद थी कि महंगाई को कंट्रोल करने के लिए आप कोई प्रणाली लाएंगे। आपने महंगाई से राहत देने का कोई ठोस प्रावधान नहीं किया है।

सभापति महोदय, इस बजट में किसानों और ग्रामीण भारत के साथ अन्याय हुआ है। महोदय, किसान देश की रीढ़ है। जब किसान आंदोलन हुआ था, तब आपने एमएसपी लागू करने और किसानों की आय दो गुनी करने का वादा किया था। सदन में आज मेरा एक सवाल भी लगा हुआ था। इसका मुझे गोलमोल जवाब दिया है। दुर्भाग्य इस बात का है कि जिन किसानों और जवानों ने आपकी सरकार बनाई, अगर हर बजट में उन्हें निराशा हाथ लगेगी तो किसान और जवान किस तरफ जाएंगे। देश में लोग अलग ही तरीके से सोचने लगे हैं। मेरा आग्रह है कि इस पर बजट में जवाब दें। देश में खाद-बीज महंगे हो रहे हैं, यूरिया और डीएपी के लिए लाठीचार्ज हो रहा है।

सभापति महोदय, देश के युवाओं के साथ आपने रोजगार के कोई ठोस साधन उत्सर्जित करने की बात नहीं की है। मैं एक न्यूज चैनल में देख रहा था कि प्रधानमंत्री कौशल विकास योजना का जो पैसा जा रहा है एवं प्रधानमंत्री कौशल विकास योजना के जो केंद्र बने हुए हैं, वहां कुछ भी नहीं है। अधिकारी कह रहे हैं कि कौशल केंद्र चल रहा है, लेकिन वहां पर कुछ भी नहीं है। कहीं-कहीं लोगों ने अपना घर बना रखा है, कहीं पर गौशाला बना रखी है और कहीं पर बकरी पालन हो रहा है। प्रधानमंत्री कौशल विकास योजना में भ्रष्टाचार चल रहा है। यहां पर मंत्री जी बैठे हुए हैं। मंत्री जी आप ध्यान दें और राजस्थान में एक टीम भेजें और जहां-जहां गड़बड़ी हो रही है, उन्हें गिरफ्तार करें और सीबीआई जांच कराएं। आपको एक मैसेज देना चाहिए, अधिकारीगण आपको सही बात नहीं बताते हैं, यह बहुत बड़ा दुर्भाग्य है।

सभापति महोदय, एसएससी जैसी परीक्षाओं में पेपर लीक, भर्ती में देरी हो रही है। इसका कोई रोडमैप नहीं है। राजस्थान के तो लगभग सारे ही पेपर आउट हो रहे हैं। ओएमआर सीट में गड़बड़ी, उससे पहले आरपीएससी घोटाले, एसआई भर्ती जैसे मामले हैं। मेरा आपसे आग्रह है कि अब आप वैकेंसीज़ निकालें, ताकि युवाओं को ठोस भरोसा मिले।

माननीय सभापति : यह राज्य सरकार का विषय है।

श्री हनुमान बेनीवाल : सभापति महोदय, राज्य का नहीं, मैं दिल्ली के बारे में ही बता रहा हूं। पूरे देश में पेपर आउट हो रहे हैं। नीट के भी पेपर आउट हुए हैं और भी जगह हुए हैं, बिहार में हुए, बंगाल में हुए, राजस्थान में हुए। मेरा आग्रह है कि जब पेपर ही आउट हो जाएगा, तो नौजवान भरोसा कैसे करेगा? आप पर भी तो भरोसा है। आप जिस चेयर पर बैठे हैं, आप लोक सभा अध्यक्ष नहीं हैं, बल्कि सभापति हैं, लेकिन लोग आपको लोक सभा अध्यक्ष के रूप में ही देख रहे हैं।... (व्यवधान) इसमें हंसने की कोई बात नहीं है। यह सही है। आप मुझे बिठा दीजिए, मैं इसकी पावर बता दूंगा, इसलिए जो बैठा है, वही राजा है। आप तो एक दिन के मुख्यमंत्री रहे हैं। आपके नाम की तो मूवी बनी थी, नायक फिल्म आयी थी। क्या आपने देखी है? हम जगदम्बिका पाल जी का नाम जब स्कूल में थे, तब सुनते थे। ... (व्यवधान) आप हमें थोड़ा तो टाइम दीजिए। हमने इस

बार तो आपको बाधा भी नहीं डाली । ... (व्यवधान) इस बजट में शिक्षा और स्वास्थ्य के क्षेत्र में केवल घोषणाएं हुई हैं । आज अस्पतालों में डॉक्टर्स नहीं हैं और स्टेट में केंद्र द्वारा संचालित विद्यालयों में स्टॉफ कैसे लगाया जाए, इसके बारे में आपको ध्यान देने की आवश्यकता है ।

महोदय, सीएसआर की राशि के व्यय के लिए ठोस निगरानी प्रणाली बने । राजस्थान के बाड़मेर, जैसलमेर, जालौर, जोधपुर सहित देश के तमाम जिलों में जो माइनिंग हो रही है और दूसरे काम हो रहे हैं तो वहां संबंधित एम.पी. को कोई नहीं पूछता है । निशिकान्त दुबे जी को पूछते हैं, हमें नहीं पूछा जाता है, क्योंकि ये कागजों में से कोई बात निकाल लेते हैं । अब मेरे पास पढ़ने का समय तो है नहीं, और ये पढ़-पढ़ कर ऐसी बात निकालते हैं कि लोग हमसे कहते हैं कि साहब, निशिकान्त जी के यहां तो काम हो रहा है । हमारे यहां भी आप काम कीजिए । क्या केवल निशिकान्त जी के यहां काम करने से काम चल जाएगा?

माननीय सभापति : आप निशिकान्त जी के साथ आ जाइए ।

... (व्यवधान)

डॉ. निशिकान्त दुबे (गोड्डा) : आप अपनी ऑरिजिनल जगह पर आ जाइए ।... (व्यवधान)

श्री हनुमान बेनीवाल : अगर मैं आ जाऊंगा तो फिर आपको दिक्कत होगी ।... (व्यवधान) मैं तो चाहता हूं कि आप भाषण देने की बजाय मंत्री बनिए ।... (व्यवधान) आप पूरे जीवन भर भाषण ही देते रह जाएंगे ।... (व्यवधान) हम आपको आगे लाना चाहते हैं । आप जितनी तैयारी के साथ जितना भाषण देंगे, उतना ही मंत्री बनने में आपका नम्बर लेट आएगा ।... (व्यवधान)

माननीय सभापति : आप कृपया विषय के ऊपर बोलें और अपना भाषण समाप्त करें ।

... (व्यवधान)

श्री हनुमान बेनीवाल : सभापति महोदय, मैं कुछ मांग कर रहा हूं ।

महोदय, एन.पी.एस. को सरकार सुधार के रूप में बता रही है, लेकिन सच्चाई यह है कि इसने कर्मचारियों की रिटायरमेंट सुरक्षा को जुए में डाल दिया है । जहां पुरानी पेंशन स्कीम (ओपीएस) में सम्मानजनक और निश्चित जीवन था, वहीं एन.पी.एस. में बुढ़ापे को बाजार के भरोसे

छोड़ दिया गया है और सरकार विकास की बात करती है।

सभापति महोदय, मेरी मांग है कि पैरा मिलिट्री सहित तमाम केन्द्रीय कार्मिकों के लिए ओ.पी.एस. को बहाल किया जाए क्योंकि ओ.पी.एस. में एक भरोसा था, स्थिरता थी, सम्मान था।
... (व्यवधान)

सर, हाउस के अन्दर सही तरीके से लोकतांत्रिक व्यवस्था का पालन किया जाना चाहिए। हमारी विधान सभाओं का जो ट्रैक रिकॉर्ड है, वह ज्यादा ठीक नहीं है, लेकिन यहां यह ठीक है। इसलिए इसे ठीक बनाकर हमें बोलने का समय दिया करें। इसमें क्या दिक्कत है?

सभापति महोदय, मैं कुछ सुझाव दे देता हूं। राजस्थान की विपरीत भौगोलिक स्थितियों को देखते हुए राजस्थान को 'विशेष राज्य' का दर्जा दिया जाए।

अन्तर्राज्यीय जल विवादों का निस्तारण करने के लिए पंजाब और गुजरात से राजस्थान के हिस्से का पानी राजस्थान को दिलाया जाए। नागौर, डीडवाना, कुचामन, बीकानेर, बाड़मेर, जैलसमेर, फलोदी जैसे पश्चिमी राजस्थान में पेयजल एवं सिंचाई हेतु चिनाब नदी के जल को ई.आर.सी.पी. की तर्ज पर डब्ल्यू.आर.सी.पी. बनाकर विशेष बजट आबंटित किया जाए।

मेरे संसदीय क्षेत्र नागौर के डीडवाना-कूचामन जिले में, मकराना में मार्बल की अंतर्राष्ट्रीय मंडी स्थापित की जाए। नागौर की हवाई पट्टी का विस्तार किया जाए।

नागौर की विश्व विख्यात पान, मेथी सहित राजस्थान के 40 से अधिक उत्पादों को जी.आई. टैग दिया जाए। मेरे संसदीय क्षेत्र नागौर में केन्द्रीय शुष्क कृषि विश्वविद्यालय की स्थापना की जाए।... (व्यवधान)

माननीय सभापति : अब आप अपना भाषण समाप्त कीजिए।

श्री अब्दुल रशीद शेख।

... (व्यवधान)

श्री हनुमान बेनीवाल : सर, मैं बस आधे मिनट में अपनी बात समाप्त कर रहा हूं। मेरे संसदीय क्षेत्र नागौर के डीडवाना-कुचामन जिले के कुचामन में एक सेंट्रल स्पोर्ट्स यूनिवर्सिटी को स्वीकृत

किया जाए।... (व्यवधान)

सर, नागौर जिले के डेगाना क्षेत्र में टंगस्टन व लिथियम के खनन हेतु काम करें। सांसदों के एमपी लैंड के बजट को बढ़ाकर 25 करोड़ रुपये किया जाए। मनरेगा की समिति का चेयरमैन सांसदों को बनाया जाए और सांसदों को कुछ अधिकार दीजिए। अरावली में काम पर रोक लगी। ... (व्यवधान) सरकार इस पर ध्यान दे।... (व्यवधान) यह मेरा प्रमुख रूप से आग्रह है। ... (व्यवधान)

माननीय सभापति : श्री मल्लू रवि।

... (व्यवधान)

माननीय सभापति : अब्दुल रशीद साहब, आपको मल्लू रवि जी के बाद बोलने का मौका देंगे। अभी आप बैठ जाइए।

श्री मल्लू रवि।

... (व्यवधान)

DR. MALLU RAVI (NAGARKURNOOL): Hon. Chairperson, Sir, thank you very much for giving me an opportunity to speak on the Budget. This Budget is meant to serve as a roadmap that reflects the aspirations and needs of the country. The question before us is whether this Budget truly reflects that responsibility. The answer is evident and requires little elaboration. The Budget has been a disappointment for the common citizen. It conveys a clear message that '*Dilli abhi door hai*'. There appears to be a lack of sensitivity towards the difficulties faced by the people, and the Budget reflects that growing disconnect between the Government and the lived realities of the citizens.

This Budget does not meet the requirements of the unemployed youth.

The focus of the Budget is on increasing capital for corporations alone, and not on mass employment generation. Secondly, with regard to unemployment in agriculture, even there the issue of MSP has not been addressed, which could have ensured better production of foodgrains. That aspect has also not been attended to. Food security, too, has not been adequately addressed. On the issue of unemployment once again, women, the poor, and informal workers are facing increasing struggles, compounded by weakening social safety nets. Over recent years, public investment in food security has declined significantly. Allocations under the National Food Security Act, including key programmes such as Integrated Child Development Services, PM POSHAN, and maternity entitlements, have been reduced by nearly 50 per cent. This reduction has weakened India's nutrition safety net at a time when it is most needed. Since 2014, the rupee has depreciated over 50 per cent touching Rs. 90.12 per USD by January, 2026 and it was among the worst performing Asian currencies in 2025. This has weakened further to nearly Rs. 92 per USD. This shows how the economy of India is weakening in the world economy.

Sir, I come from Nagarkurnool, Telangana. Telangana's proposals for other major infrastructure-heavy projects such as Hyderabad Metro Rail Phase-II, Regional Ring Road, Musi Riverfront Development Project and the Palamuru-Rangareddy Lift Irrigation Project are neglected in the Budget in spite of the repeated representation given by the Chief Minister and the Members of Parliament from Telangana.

Overall, this Budget represents a clear shift away from the needs of

farmers, workers, students, patients and States and instead prioritises capital, markets and balance sheet presentation over constitutional obligations and social justice. Thank you very much.

श्री अब्दुल रशीद शेख (बारामूला) : थैंक्यू सर, आपका बहुत-बहुत शुक्रिया । मैं अपनी कंस्टीट्यूएन्सी की डिमांड फाइनैस मिनिस्टर को पहले ही दे चुका हूँ। मुझे उम्मीद है कि वह उसका ख्याल रखेंगी।

माननीय सभापति : वित्त राज्य मंत्री जी बैठे हैं। वह भी आपकी बात नोट कर रहे हैं।

श्री अब्दुल रशीद शेख : थैंक्यू सर। इससे पहले मैं अपनी बात कहूँ, Let us admire those people who really fight for their convictions and commitments. राज्य सभा के माननीय सदस्य सदानंद मास्टर जी हैं, जो इतना कष्ट उठाने के बाद राज्य सभा पहुंचे हैं। उन्होंने जो स्पीच दी, उसको मैंने टीवी पर सुना। उनको मैं अपनी तरफ से मुबारकवाद देता हूँ। Cutting across his political ideology, उसके साथ मैं अलग हो सकता हूँ, लेकिन जिस तरह से उन्होंने अपने लाइफ में फाइट की, उसके लिए भी मैं उनको मुबारकवाद देता हूँ। जम्मू-कश्मीर की क्रिकेट टीम पहली बार सेमीफाइनल में पहुंची, उनको भी मैं मुबारकवाद दे सकता हूँ। अभी मैं जेल में हूँ, इसलिए वहां जा नहीं सकता हूँ।

इसके साथ ही मैं बीजेपी और कांग्रेस दोनों से हैंडफोल्ड रिक्वेस्ट करना चाहता हूँ। हम सब में से हर आदमी कहता है कि 140 करोड़ लोग जानना चाहते हैं कि आपने छह दिनों तक इस हाउस को होस्टेज क्यों रखा? यह आपकी जागीर नहीं है। यह न इनकी है और न ही आपकी है। आपको इसका अधिकार किसने दिया है? यहां मेरे जैसे एमपीज भी हैं। पार्लियामेंट आने के लिए मेरे नाम पर डेढ़ लाख रुपये रोज चढ़ते हैं। यहां हम आपका सिर्फ चेहरा देख शोरगुल करते हैं और इस वक्त कहीं नहीं हैं। मैं आपसे यही गुजारिश करूंगा। यह बुरा हुआ कि यहां लीडर ऑफ अपोजिशन को बोलने नहीं दिया गया और प्राइम मिनिस्टर साहब भी नहीं बोले। इससे पार्लियामेंट का जो स्टेचर है, please, for God's sake, think over that.

माननीय सभापति: रशीद साहब, आप बजट पर बोलिए।

श्री अब्दुल रशीद शेख : ज़नाब, यह बजट ही है। डेढ़ करोड़ रुपये एक घंटे के लिए खर्च हो रहे हैं। मैं यही बात आपसे कह रहा हूँ।

सर, जहां तक बजट की बात है, हमारे जम्मू-कश्मीर के जो चीफ मिनिस्टर हैं, वे सरकार के बिलकुल आभारी हैं। ... (व्यवधान) भैया, अगर आप खामोश रहें तो मैं अपनी बात कह दूँ। हमारे जो चीफ मिनिस्टर साहब हैं, उन्होंने सरकार का शुक्रिया अदा किया है कि हमें बहुत पैसा मिल रहा है, लेकिन, हम उस पैसे का क्या करें, अगर वहां अमन-शांति ही न हो। सरकार का दावा है कि 5 अगस्त, 2019 के बाद जम्मू-कश्मीर में एक नया कश्मीर बना है। हो सकता है कि अगर वे अपने दावे में सही हैं तो मैं एक ही गुज़ारिश करूंगा कि इस बजट में कुछ करोड़ रुपये रखें। जम्मू-कश्मीर के लोगों से एक छोटा सा रिफ्रेंडम करा कर पूछें कि क्या वे आर्टिकल 370 और 35ए हटाने से खुश हैं? इसके लिए हम सब आपका बहुत आभार प्रकट करेंगे।

सर, उसके बाद मेरी एक गुज़ारिश है कि आप चाहे कितना भी पैसा दे दें, वहां की सड़कों पर चाहे सोना भी बिछा दें, ... (व्यवधान) आप मेहरबानी करके मेरी बात सुनिए। आपको आर्टिकल 370 और 35ए सूद के साथ वापस देना पड़ेगा।

माननीय सभापति: कृपया आप अपनी बात समाप्त करें।

श्री अब्दुल रशीद शेख : सर, मैं अपनी बात समाप्त ही कर रहा हूँ। आप ऐसा नहीं कर सकते हैं। मेरी एक गुज़ारिश है।... (व्यवधान) आपने हमारे ऊपर अत्याचार किया। आपकी आइडियोलॉजी थी, आप लड़ें। चाहे हमें 100 साल लड़ना पड़े, लेकिन आपको आर्टिकल 370 और 35ए देना ही पड़ेगा।... (व्यवधान)

20.00 hrs

माननीय सभापति : आपकी बात आ गई है। अब आप अपनी बात को समाप्त करें।

... (व्यवधान)

श्री अब्दुल रशीद शेख : अगर धारा 370 हटाना है। ... (व्यवधान) चलिए सर, कोई बात नहीं।

... (व्यवधान)

माननीय सभापति : अब्दुल रशीद साहब शुक्रिया, आपकी बात आ गई है।

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही कल बुधवार दिनांक 11 फरवरी, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

20.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, February 11, 2026 / Magha 22, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

Sl No.	Member's Name	Question Number
1	Adv Priya Saroj	157
2	Dr. Amol Ramsing Kolhe	144
3	Dr. Ganapathy Rajkumar P	145
4	Dr. Nishikant Dubey	154
5	Dr. Shivaji Bandappa Kalge	160
6	Ms Iqra Choudhary	141
7	Prof. Sougata Ray	158
8	Shri Anoop Pradhan Valmiki	149
9	Shri Balabhadra Majhi	146
10	Shri Dineshbhai Makwana	146
11	Shri Gopal Jee Thakur	142
12	Shri Hanuman Beniwal	150
13	Shri Jai Parkash	152
14	Shri Kalipada Saren Kherwal	156
15	Shri Lavu Sri Krishna Devarayalu	143
16	Shri Nilesh Dnyandev Lanke	160
17	Shri Putta Mahesh Kumar	143
18	Shri Rajeev Rai	147
19	Shri Ranjit Dutta	159
20	Shri Sanjay Dina Patil	148
21	Shri Suresh Kumar Kashyap	154
22	Shri Y S Avinash Reddy	155
23	Smt. June Maliah	153
24	Smt. Kamaljeet Sehwat	142
25	Smt. Kamlesh Jangde	149
26	Smt. Priyanka Gandhi Vadra	151

(ii) Member-wise Index to Unstarred Questions

SI No.	Member's Name	Question Number
1	Adv Dean Kuriakose	1706, 1699
2	Adv. Adoor Prakash	1745
3	Adv. Chandra Shekhar	1817
4	Com. Selvaraj V	1731
5	Dr. Alok Kumar Suman	1737
6	Dr. Amar Singh	1726
7	Dr. Amol Ramsing Kolhe	1652
8	Dr. Anand Kumar	1655
9	Dr. Angomcha Bimol Akoijam	1676
10	Dr. Bachhav Shobha Dinesh	1790
11	Dr. Bhola Singh	1667, 1620
12	Dr. Byreddy Shabari	1663, 1704, 1650
13	Dr. C M Ramesh	1824
14	Dr. D. Purandeswari	1671, 1831
15	Dr. Dharamvira Gandhi	1816
16	Dr. Gumma Thanuja Rani	1659
17	Dr. Hemant Vishnu Savara	1624
18	Dr. K Sudhakar	1679
19	Dr. Kadiyam Kavya	1698
20	Dr. Kakoli Ghosh Dastidar	1804
21	Dr. Kalanidhi Veeraswamy	1637
22	Dr. Kalyan Vaijinathrao Kale	1699, 1726
23	Dr. Kirsan Namdeo	1789, 1699
24	Dr. Lata Wankhede	1831, 1649
25	Dr. M K Vishnu Prasad	1810
26	Dr. Manna Lal Rawat	1736
27	Dr. Mohammad Jawed	1686

28	Dr. Nishikant Dubey	1658, 1630, 1626
29	Dr. Prabha Mallikarjun	1722
30	Dr. Raj Kumar Chabbewal	1774
31	Dr. Rajesh Mishra	1701, 1630
32	Dr. Rajkumar Sangwan	1809
33	Dr. Sambit Patra	1669
34	Dr. Sharmila Sarkar	1746
35	Dr. Shashi Tharoor	1748
36	Dr. Shivaji Bandappa Kalge	1682
37	Dr. Shrikant Eknath Shinde	1643, 1815, 1724
38	Dr. T Sumathy Alias Thamizhachi Thangapandian	1697
39	Dr. Thirumaavalavan Tholkappiyan	1832
40	Dr. Vinod Kumar Bind	1658, 1626, 1620, 1630
41	Km. Sudha R	1656
42	Md. Rakibul Hussain	1662
43	Mr Pathan Yusuf	1670
44	Ms Kangna Ranaut	1729, 1624
45	Ms Sayani Ghosh	1757
46	Ms. Mahua Moitra	1780
47	Ms. Praniti Sushilkumar Shinde	1700
48	Ms. S Jothimani	1672
49	Prof. Varsha Eknath Gaikwad	1652
50	Shri Selvaganapathi T.M.	1770
51	Shri Abhay Kumar Sinha	1812
52	Shri Aditya Yadav	1732
53	Shri Alok Sharma	1701, 1620, 1626
54	Shri Amar Sharadrao Kale	1640
55	Shri Amarsing Tisso	1811
56	Shri Amra Ram	1819

57	Shri Amrinder Singh Raja Warring	1632
58	Shri Anand Bhadauria	1820, 1758
59	Shri Ananta Nayak	1620
60	Shri Anil Yeshwant Desai	1618, 1641
61	Shri Anto Antony	1683
62	Shri Anup Sanjay Dhotre	1668, 1630, 1620
63	Shri Anurag Sharma	1650, 1657
64	Shri Anurag Singh Thakur	1692, 1630
65	Shri Appalanaidu Kaliseti	1704, 1627
66	Shri Arun Bharti	1685
67	Shri Arun Kumar Sagar	1735
68	Shri Arvind Dharmapuri	1688
69	Shri Arvind Ganpat Sawant	1777, 1703
70	Shri Asaduddin Owaisi	1767
71	Shri Atul Garg	1665
72	Shri Azad Kirti Jha	1749
73	Shri B Y Raghavendra	1766
74	Shri Babu Singh Kushwaha	1765
75	Shri Baijayant Panda	1648
76	Shri Bajrang Manohar Sonwane	1642, 1641
77	Shri Balabhadra Majhi	1677
78	Shri Balashowry Vallabhaneni	1785
79	Shri Balwant Baswant Wankhade	1721
80	Shri Balya Mama Suresh Gopinath Mhatre	1733
81	Shri Bapi Haldar	1776
82	Shri Bastipati Nagaraju	1711
83	Shri Bharatbhai Manubhai Sutariya	1765
84	Shri Bhartruhari Mahtab	1677
85	Shri Bhaskar Murlidhar Bhagare	1805, 1652

86	Shri Bhausaheb Rajaram Wakchaure	1775
87	Shri Bhojraj Nag	1626
88	Shri Bhumare Sandipanrao Asaram	1798, 1682
89	Shri Bibhu Prasad Tarai	1629, 1677, 1620
90	Shri Bidyut Baran Mahato	1650
91	Shri Brijendra Singh Ola	1752, 1726
92	Shri Brijmohan Agrawal	1782
93	Shri Buntty Vivek Sahu	1620
94	Shri C N Annadurai	1826, 1684
95	Shri Captain Brijesh Chowta	1744, 1658
96	Shri Chamala Kiran Kumar Reddy	1728, 1631
97	Shri Chandra Prakash Choudhary	1701
98	Shri Chandra Prakash Joshi	1657, 1630
99	Shri Charanjit Singh Channi	1699
100	Shri Chavan Ravindra Vasantrao	1651
101	Shri Chavda Vinod Lakhamshi	1657
102	Shri Damodar Agrawal	1657, 1626
103	Shri Darshan Singh Choudhary	1818
104	Shri Deepender Singh Hooda	1646
105	Shri Devesh Shakya	1709, 1620
106	Shri Dhairyasheel Sambhajirao Mane	1651
107	Shri Dharambir Singh	1771
108	Shri Dharmendra Yadav	1758
109	Shri Dhaval Laxmanbhai Patel	1839
110	Shri Dileshwar Kamait	1696
111	Shri Dilip Saikia	1715
112	Shri Dinesh Chandra Yadav	1802
113	Shri Dineshbhai Makwana	1650
114	Shri Dulu Mahato	1741, 1630
115	Shri Dushyant Singh	1622

116	Shri E T Mohammed Basheer	1834
117	Shri Eatala Rajender	1631
118	Shri Eswarasamy K	1793
119	Shri G Kumar Naik	1795
120	Shri G Lakshminarayana	1627
121	Shri G M Harish Balayogi	1645, 1630
122	Shri Ganesh Singh	1661
123	Shri Gaurav Gogoi	1769
124	Shri Giridhari Yadav	1802
125	Shri Gurjeet Singh Aujla	1756
126	Shri Gyaneshwar Patil	1798, 1682
127	Shri Harish Chandra Meena	1787
128	Shri Jagadish Chandra Barma Basunia	1635
129	Shri Jagadish Shettar	1807
130	Shri Jagannath Sarkar	1759
131	Shri Jagdambika Pal	1691, 1630
132	Shri Janardan Singh Sigriwal	1719, 1675
133	Shri Jashubhai Bhilubhai Rathva	1669
134	Shri Jaswantsinh Sumanbhai Bhabhor	1673, 1630, 1620
135	Shri Joyanta Basumatary	1830
136	Shri Jugal Kishore	1629, 1677, 1658
137	Shri Jyotirmay Singh Mahato	1821
138	Shri K C Venugopal	1664
139	Shri K E Prakash	1633
140	Shri K Sudhakaran	1638, 1726
141	Shri Kali Charan Singh	1740, 1626, 1630
142	Shri Kalyan Banerjee	1647
143	Shri Kanwar Singh Tanwar	1727
144	Shri Karan Bhushan Singh	1689

145	Shri Kaushalendra Kumar	1823
146	Shri Kesineni Sivanath	1644
147	Shri Khalilur Rahaman	1783
148	Shri Kodikunnil Suresh	1614
149	Shri Konda Vishweshwar Reddy	1822
150	Shri Kota Srinivasa Poojary	1624, 1629, 1650
151	Shri Krishna Prasad Tenneti	1658, 1650, 1677
152	Shri Kuldeep Indora	1623
153	Shri Kunduru Raghuveer	1778
154	Shri Lavu Sri Krishna Devarayalu	1658, 1620
155	Shri Laxmikant Pappu Nishad	1723
156	Shri Lumbaram Choudhary	1650
157	Shri Maddila Gurumoorthy	1695, 1650
158	Shri Madhavaneni Raghunandan Rao	1797
159	Shri Magunta Sreenivasulu Reddy	1714
160	Shri Malaiyarasan D	1681
161	Shri Malvinder Singh Kang	1717
162	Shri Mani A	1708
163	Shri Manickam Tagore B	1615
164	Shri Manish Jaiswal	1701, 1620
165	Shri Manish Tewari	1616
166	Shri Manoj Kumar	1754
167	Shri Manoj Tiwari	1668
168	Shri Mansukhbhai Dhanjibhai Vasava	1808
169	Shri Matheswaran V S	1784
170	Shri Mohibbullah	1829
171	Shri Mohite Patil Dhairyasheel Rajsinh	1652
172	Shri Muhammed Hamdullah Sayeed	1742
173	Shri Mukesh Rajput	1626, 1630
174	Shri Mukeshkumar Chandrakaant	1626

Dalal

175	Shri Murari Lal Meena	1726
176	Shri N K Premachandran	1796
177	Shri Naba Charan Majhi	1701, 1629, 1677
178	Shri Nalin Soren	1701, 1626
179	Shri Narayan Tatu Rane	1690
180	Shri Narayandas Ahirwar	1836
181	Shri Naresh Ganpat Mhaske	1815, 1724, 1643
182	Shri Navaskani K	1684
183	Shri Naveen Jindal	1653
184	Shri Neeraj Maurya	1634, 1765, 1620
185	Shri Nilesh Dnyandev Lanke	1682
186	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	1703, 1641
187	Shri P C Mohan	1753, 1624, 1626
188	Shri P P Chaudhary	1629, 1624
189	Shri P V Midhun Reddy	1680
190	Shri Parbhubhai Nagarbhai Vasava	1630
191	Shri Parimal Suklabaidya	1626
192	Shri Parshottambhai Rupala	1814
193	Shri Patel Umeshbhai Babubhai	1617
194	Shri Prabhakar Reddy Vemireddy	1705
195	Shri Pradeep Purohit	1720
196	Shri Pradyut Bordoloi	1773
197	Shri Pratap Chandra Sarangi	1626, 1620, 1658, 1630
198	Shri Praveen Patel	1626
199	Shri Pushpendra Saroj	1806
200	Shri Rahul Gandhi	1613
201	Shri Rahul Kaswan	1768
202	Shri Rahul Singh Lodhi	1800, 1620

203	Shri Raja A	1761
204	Shri Raja Ram Singh	1779
205	Shri Rajabhau Parag Prakash Waje	1837
206	Shri Rajesh Ranjan	1654
207	Shri Rajesh Verma	1649, 1831
208	Shri Rajiv Pratap Rudy	1658
209	Shri Rajkumar Roat	1619
210	Shri Rajpalsinh Mahendrasinh Jadav	1781
211	Shri Raju Bista	1786
212	Shri Rakesh Rathor	1734
213	Shri Ram Shiromani Verma	1813
214	Shri Ramesh Awasthi	1677, 1658
215	Shri Ramprit Mandal	1802
216	Shri Ramvir Singh Bidhuri	1743
217	Shri Rao Rajendra Singh	1801, 1669
218	Shri Ravindra Dattaram Waikar	1815, 1643, 1724
219	Shri Richard Vanlalhmangaiha	1792
220	Shri Sachithanantham R	1783
221	Shri Sanatan Pandey	1712
222	Shri Sanjay Dina Patil	1652
223	Shri Sanjay Haribhau Jadhav	1641, 1777, 1703
224	Shri Sanjay Uttamrao Deshmukh	1777, 1703
225	Shri Saptagiri Sankar Ulaka	1791, 1699
226	Shri Sasikanth Senthil	1703
227	Shri Satish Kumar Gautam	1667
228	Shri Satpal Brahamchari	1747
229	Shri Selvam G	1835, 1684
230	Shri Shashank Mani	1669
231	Shri Shivmangal Singh Tomar	1658
232	Shri Shrirang Appa Chandu Barne	1643, 1815, 1724

233	Shri Shyamkumar Daulat Barve	1621
234	Shri Sribharat Mathukumilli	1716
235	Shri Subbarayan K	1693
236	Shri Sudama Prasad	1764
237	Shri Sudhakar Singh	1675
238	Shri Sudheer Gupta	1651
239	Shri Sukanta Kumar Panigrahi	1827
240	Shri Sukhjinder Singh Randhawa	1674
241	Shri Sunil Bose	1660
242	Shri Sunil Kumar	1781
243	Shri Suresh Kumar Shetkar	1840
244	Shri T R Baalu	1838
245	Shri Tangella Uday Srinivas	1739, 1627
246	Shri Tanuj Punia	1636
247	Shri Tapir Gao	1657, 1629, 1620
248	Shri Tariq Anwar	1828
249	Shri Tatkare Sunil Dattatrey	1687
250	Shri Tejasvi Surya	1611, 1677, 1701, 1658
251	Shri Tharaniventhan M S	1702
252	Shri Trivendra Singh Rawat	1620
253	Shri Ujjwal Raman Singh	1825
254	Shri Ummeda Ram Beniwal	1625
255	Shri V K Sreekandan	1639
256	Shri Vamsi Krishna Gaddam	1799
257	Shri Varun Chaudhry	1763
258	Shri Vijay Baghel	1755, 1658
259	Shri Vijayakumar Alias Vijay Vasanth	1612
260	Shri Virendra Singh	1762
261	Shri Vishaldada Prakashbapu Patil	1724, 1643
262	Shri Vishnu Datt Sharma	1725

263	Shri Vishnu Dayal Ram	1650, 1626
264	Shri Vishweshwar Hegde Kageri	1629, 1630
265	Shri Yaduveer Wadiyar	1650, 1658
266	Shri Zia Ur Rehman	1772
267	Smt. Anita Nagarsingh Chouhan	1666, 1650
268	Smt. Bag Mitali	1694
269	Smt. Bharti Pardhi	1815, 1724, 1643
270	Smt. Delkar Kalaben Mohanbhai	1682
271	Smt. Geniben Nagaji Thakor	1628
272	Smt. Harsimrat Kaur Badal	1713
273	Smt. Himadri Singh	1677, 1620, 1629
274	Smt. Kamaljeet Sehrawat	1677, 1658, 1620
275	Smt. Kamlesh Jangde	1650
276	Smt. Krishna Devi Shivshankar Patel	1833
277	Smt. Mahima Kumari Mewar	1677, 1650
278	Smt. Mala Rajya Laxmi Shah	1630, 1629
279	Smt. Mala Roy	1678
280	Smt. Manju Sharma	1738
281	Smt. Poonamben Hematbhai Maadam	1803, 1669
282	Smt. Pratima Mondal	1794
283	Smt. Rachna Banerjee	1710
284	Smt. Roopkumari Choudhary	1751
285	SHRIMATI. Sangeeta Kumari Singh Deo	1718
286	Smt. Sanjna Jatav	1768, 1630
287	Smt. Satabdi Roy	1788
288	Smt. Shambhavi	1649, 1831
289	Smt. Shobhanaben Mahendrasinh Baraiya	1620
290	Smt. Smita Uday Wagh	1620, 1630, 1658

291	Smt. Supriya Sule	1652
292	Thiru Arun Nehru	1707
293	Thiru D M Kathir Anand	1750
294	Thiru S Jagathratchakan	1730
295	Thiru Thanga Tamilselvan	1760

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Agriculture and Farmers Welfare	: 144, 146, 149, 151, 153, 154, 157, 158, 159
Commerce and Industry	: 142, 147, 155
Cooperation	: 152
Fisheries, Animal Husbandry and Dairying	: 141, 150
Heavy Industries	:
Home Affairs	: 143
Panchayati Raj	:
Rural Development	: 145
Social Justice and Empowerment	: 148
Steel	:
Textiles	: 156, 160

(ii) Ministry-wise Index to Unstarred Questions

Agriculture and Farmers Welfare	: 1621, 1632, 1634, 1636, 1637, 1640, 1644, 1649, 1650, 1655, 1656, 1663, 1668, 1669, 1676, 1681, 1688, 1690, 1692, 1693, 1704, 1708, 1709, 1710, 1711, 1721, 1722, 1726, 1727, 1735, 1738, 1743, 1744, 1753, 1754, 1763, 1769, 1777, 1780, 1785, 1786, 1788, 1798, 1804, 1805, 1806, 1808, 1810, 1812, 1813, 1814, 1815, 1816, 1817, 1820, 1822, 1824, 1826, 1827, 1828, 1833, 1834
Commerce and Industry	: 1611, 1612, 1628, 1633, 1639, 1643, 1645, 1646, 1648, 1670, 1671, 1672, 1683, 1687, 1691, 1696, 1702, 1716, 1717, 1728, 1731, 1747, 1750, 1752, 1759, 1770, 1771, 1790, 1791, 1793, 1794, 1829, 1835, 1837
Cooperation	: 1622, 1641, 1659, 1661, 1706, 1729, 1736, 1762
Fisheries, Animal Husbandry and Dairying	: 1617, 1627, 1629, 1635, 1651, 1667, 1675, 1698, 1700, 1703, 1714, 1718, 1723, 1745, 1748, 1751, 1764, 1765, 1766, 1768, 1774, 1796, 1802, 1811
Heavy Industries	: 1618, 1624, 1625, 1654, 1658, 1662, 1665, 1680, 1737, 1772, 1779, 1836
Home Affairs	: 1613, 1616, 1623, 1664, 1679, 1715, 1719, 1739, 1784
Panchayati Raj	: 1614, 1620, 1626, 1652, 1697, 1712, 1760, 1823, 1825, 1830, 1832, 1838

Rural Development	: 1619, 1630, 1638, 1642, 1673, 1674, 1678, 1695, 1713, 1730, 1732, 1757, 1778, 1783, 1792, 1797, 1800, 1801, 1803, 1807, 1818, 1821, 1831
Social Justice and Empowerment	: 1631, 1653, 1660, 1666, 1682, 1685, 1689, 1694, 1725, 1733, 1742, 1756, 1761, 1775, 1776, 1819, 1840
Steel	: 1701, 1720, 1740, 1741, 1746, 1749, 1755, 1773, 1787, 1789, 1795, 1839
Textiles	: 1615, 1647, 1657, 1677, 1684, 1686, 1699, 1705, 1707, 1724, 1734, 1758, 1767, 1781, 1782, 1799, 1809

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
